BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 619/2022

IN THE MATTER OF:

MAST RAM & ANR. ...APPLICANT

VERSUS

STATE OF HIMACHAL PRADESH AND ORS ...RESPONDENT

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D.3923/14

COUNSEL FOR THE PROJECT PROPONENT
Office- 406, 4th Floor Antriksh Bhawan,
22, K.G. Marg, New Delhi- 110001
Email- officeofsrijantiwari@gmail.com
Mobile:9899966225

PLACE: NEW DELHI
DATE: 12.03.2024

(1)

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 619/2022

IN THE MATTER OF:

MAST RAM & ANR. ...APPLICANT

VERSUS

STATE OF HIMACHAL PRADESH AND ORS ...RESPONDENT

ADDITIONAL COMPLIANCE REPORT ON BEHALF OF THE RESPONDENT NO.5 IN COMPLIANCE WITH ORDER DATED 19.01.2024 PASSED BY THE HON'BLE TRIBUNAL

Most Respectfully Submitted:

Preliminary submissions and background:

1. The Project Proponent in continuation of its responses filed on 02.06.2023, 18.10.2023 and 15.01.2024 is hereby filing an updated and detailed status of the compliances and action taken in reference to the recommendations of the Joint Committee as per its report dated 01.05.2023 as well as checklists regarding the compliance status of CTO and EC as directed by the Hon'ble NGT, Principal Bench on the last date of hearing.

The same are as follows:

(2)

S. No	Joint Committee Recommendations	Compliance Status	Completion Date
1.	**Recommendation No 1 & 2:** 1. The industry is neither meeting the norms/conditions of Recycle (ZLD) prescribed in the CTO issued by HPPCB and nor meeting the inlet norms of CETP prescribed by the Himachal Government/PPCB for sending the effluent to CETP, in violation of the conditions of Consent to Operate. 2. According to HPPCB Member ***"though the ETP of the Industry has been found to be non-operational by the Joint Committee, the industry has been treating a part of effluent (10-15 m3/day) and sending the remaining untreated effluent without complying with the Inlet norms of CETP for the last 04 years, in violation of conditions of CTO"*** The industry has been given ETP Upgradation Schedule to HPPCB, with a deadline of July, 2023 for achieving Zero Liquid	**Response:** The Project Proponent is having the utmost intention to comply with all the regulatory requirements and has taken timely efforts as required and thus achieved the ZLD. That the Project Proponent requests the Hon'ble Tribunal to view certain facts of the matter. The unit of the Project Proponent has never ever discharged any effluent to nearby nallah or into the local environment before or even after treating only 10-15KL of low TDS-low COD effluent in house. As the said unit was established in the year 1984 and many problems were being faced due to factors beyond the reasonable control of the Project Proponent and other factors such as topographical, old structure, and use of traditional equipment. That due to these reasons, the Project Proponent despite its best efforts was facing many	Completed on 11th February, 2024

(3)

	discharge (ZLD), which is being monitored by HPPCB, which further confirm that ETP is not adequate to treat the entire effluent and recycle it i.e. ZLD. ***It is recommended that the validity period of the CTO granted to the industry by HPPCB, is linked with the deadline for the achieving Zero Liquid Discharge (ZLD) given by the industry.***	operational challenges to run the ETP on its full load i.e. 61.50 KL as per the CTO granted and was unable to treat its 100% effluent. Due to which the Project Proponent could not meet the Inlet norms for the effluent being sent to CETP. That it is brought to the kind notice of the Hon'ble Tribunal that another reason was that later the Incinerator of the Project Proponent was shut down and MEE concentrate present in the effluent lead to high inlet parameters. The Project Proponent in 2019 took the decision to overhaul its ETP and thereby requested the PCB to allow it to temporarily send the remaining high TDS-high COD effluent (35-40KL) to CETP for its treatment and disposal till the upgradation of the ETP is done to achieve the ZLD. It is pertinent to mention here that the Project Proponent was paying the treatment charges proportionally as per the formula laid down in the tri-partite agreement.	

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		The said project was initiated back in 2019 and steps were taken in a timely manner. Although despite the best efforts at the time there was an unexpected delay in the project due to Covid-19 pandemic and the harsh climatic conditions and severe monsoons of the year 2023, which not only disrupted transportation but wreaked havoc on the day-to-day activities of the Project Proponent. That despite of the efforts of the Project Proponent the vendors were unable to deliver their sales and services. That it is humbly submitted that the Project Proponent, despite its best efforts at the time was unable to complete its ZLD scheme by upgrading its ETP in one go, as it needed to go for a trial run and testing of the mechanism to achieve absolute ZLD. That the Project Proponent incurred a cost of approximately an amount of Rs. 3.25 Crores upon installation and commissioning of the requisite equipment's viz. Stripper, MEE,	

(5)

		ATFD, RO, along with ASPs. The Project Proponent took a trial run in the month of November 2023 and started treating and recycling its total effluent with effect from January 11th, 2024, thereby ZLD status was achieved. **Purchase orders & cheques of ETP Equipment are Attached as Annexure – 1.** That it is pertinent to address that, on the last date of hearing, i.e. 19.01.2024, the Project Proponent in good faith and to best to its knowledge made a humble submission before the Hon'ble Tribunal that the unit had achieved ZLD, however due to unforeseen disturbance in MEE and ASP's, the ZLD status was compromised during the test phase due to which untreated effluent was sent to CETP for a brief period of time from 22.01.2024 to 10.02.2024. That no effluent has been sent to CETP thereafter. **Explanation:** Due to adverse cold weather conditions, growth of bacteria was impacted, so	

(6)

		ASPs were unable to perform at its desired capacity and the system was not able to stabilise its biological treatment in ASPs to treat the entire effluent. Due to this, the effluent was sent to CETP for treatment & disposal. Now, the Project Proponent has overcome the issue and restarted the ETP on ZLD. Further, we would like to emphasize here that MEE plant operates at high temperature around 80-100 degrees, and due to scaling of tubes of the calandrias, we need to take planned monthly shutdown of MEE plant. Thus, during breakdown, and cleaning of the MEE, we need to send 10-12 effluent tankers in a month to CETP, Baddi for treatment & disposal purposes. That as on date, the Project Proponent has done all the necessary corrections and taken appropriate steps for process optimization which have also been successfully implemented and the status now is ZLD w.e.f	

		from 11th February 2024. The trend of quantity of tankers being sent to CETP has been gradually declining from the past 2-3 months. **Water tanker bills for Dec 2023 and Jan & Feb 2024 are annexed herewith as Annexure - 2.** The Project Proponent hereby confirms that the ETP is now adequate to treat the entire effluent and recycle it. That it is prayed that the Hon'ble NGT may order for a site inspection to check the compliance status and allow the industry to operate as per the existing CTO.	
2.	**<u>Recommendation No 3</u>** As per record shared with the Joint Committee, the industry is paying 60-80 lacs per month to CETP Baddi for the last 04 years, for the treatment of its effluent, despite having its own ETP. This indicates that either the ETP installed by the industry is not adequate or it is not operated efficiently. ***It is therefore recommended that***	That based on the inputs from the industry experts, the ETP scheme has been successfully implemented and the progress of the same shall be validated by conducting the adequacy study. The Project Proponent has signed agreements with PU Chandigarh and IIT Ropar for conducting the ETP adequacy study. **The copy of agreements executed with**	April 30th, 2024

	adequacy study of the ETP is done by some reputed institute, so as to find out the shortcomings and upgrade the same.	**PU Chandigarh and IIT Ropar are attached herewith as Annexure - 3** A team of scientists from both the institutes had visited the plant site on 16.01.2024, whereby the scope of the study was discussed in length, and it was decided that the technical audit of the ETP will be carried out for its capacity and performance to establish the efficacy of the design and performance. The adequacy study has been started with effective from 24 February 2024, wherein the team has started the collection of the grab and composed samples three times a day and in triplicate from each stage of the ETP for three different times for a period of two and a half months. The said samples will be analysed in the labs of PU, Chandigarh & IIT Ropar for water quality parameters (DO, pH, TDS, BOD, COD, Oil and grease etc.). The team will jointly submit the report after 2.5 months i.e. on 30th April 2024, which further will be submitted to the Hon'ble	

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		Tribunal by the Project Proponent. That in cases of any suggestions for improvement in process parameters and/or in ETP design, the same shall be duly incorporated in a timely manner without any undue delay. The details of the same will be provided to the NGT by the Project Proponent. **Copy of Email Communication with PU Chandigarh & IIT Ropar regarding ETP Adequacy Study are attached herewith as Annexure - 4.**	
3.	**Recommendation No 4** In view of the fact that i) The industry has not obtained permission of CPCB for incineration of hazardous waste and therefore the incinerator installed by the Industry for incinerating the concentrated effluent is not in operation, ii) Industry is located at such a location without having any provision to contain contaminated storm/rain water passing through the plant, the	i) The Project Proponent has shut down and isolated its incinerator due to not having proper SOP, hence the same is no longer in use. The Project Proponent had intimated it in writing in the month of October 2022, and the same has been verified by state PCB. The Project Proponent had applied to State PCB with a copy to CPCB in the month of April 2023 for obtaining the SOP for spent residues after distillation to	NA

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	discharge of untreated effluent is un-avoidable with the storm water and may lead to the contamination water. ***It is therefore recommended that Industry is directed by HPPCB to: a) Obtain permission from CPCB for incineration of Hazardous waste; b) make arrangements to contain the storm water contaminated with industrial effluent while passing through the plant and treat it before discharging in the nearby drain; b) to strictly follow the "Guidelines for using treated effluent for irrigation" with regard to treated storm water (contaminated with industrial effluent), prepared by CPCB under the directions of Hon'ble NGT dated 24/5/2019 in the matter of OA No. 348/2017; Shailesh Singh Vs Al-Dua Food Processing Pvt. Ltd.***	be utilised in captive incineration. Despite this SOP have not been prepared. A follow up request along with an online application has also been submitted in by the Project Proponent in the month of February 2024. It is pertinent to mention here that the incineration of spent residues after distillation will be additionally better for captive utilization. As of now, the Project Proponent has a valid authorization permit No.-HPSPCB/HWMR/10026 dated 25.07.2023 and have an agreement with authorized recyclers for its disposal. **Copy of the Hazardous Waste authorization permit No.-HPSPCB/HWMR/10026 is annexed herewith as Annexure - 5.** **The copy of follow up request for obtaining the SOP along with an online application is attached herewith as Annexure - 6.**	

		ii) That it is pertinent to mention here that the storm water drain system and the process drain system are independent and there is no possibility of breach or cross contamination. During the period of rains, the storm water that falls within the premises flows through dedicated flow channel to a reservoir with a dyke wall. Before the release of such water, the first half hour rainwater is routed and stored in a tank, tested for contamination. In case the water has any trace of contaminants, it is rerouted to the effluent treatment plant through a permanent pipeline for treatment and is released thereafter. **The layout of storm water drain system is attached herewith as Annexure - 7.** **The Images of storm drain above plant and Dyke wall are attached herewith as Annexure - 8.**	
4.	**Recommendation No 5** **The bio-magnification study conducted by the Joint**	The Project Proponent does not use Nickel and Zinc for	Completed

(12)

	Committee on the soil and two crop growing in the area during period indicates that: • **The concentration of Nickel and Zinc in the soil samples collected from downstream locations were found to be exceeding the limits specified by WHO. The high concentration of heavy metals (Zn and Ni) in the soil in the downstream locations despite low heavy metal concentration in the effluent samples collected by the Joint Committee, is an area of concern and indicates discharge to concentrated waste, although no discharge was observed by the Joint Committee at the time of visit.** • **The transfer Factor and Health Risk Index was also determined by the Joint Committee. The values of HRI less than 1(<1), as determined by the Joint Committee, is considered**	manufacturing its products nor of the by-product of part of the effluent. However, in the public interest, Project Proponent agrees to conduct similar exercise for other staple crops existing in that area since the absorption of heavy metal varies for crop to crop to avoid the values of HRI exceeding 1 (>1) over a passage of time, in the interest of public health. Project Proponent has conducted the soil and crop testing in consultation with the local PCB as per the season and availability of the crops. Soil and crop testing has been conducted by Thapar Institute, Patiala. The analysis of soil and crop samples shows no adverse impact for the industrial site and nearby area and there is no adverse impact on the human health. **A copy of the report of Soil and crop testing conducted by**	

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	safe for intake of food/vegetables. However, it is necessary to conduct similar exercise for the other staple crops in that area since the absorption of heavy metal varies for crop to crop, to avoid the values of HRI exceeding I (>1) over a passage of time, in the interest of public health.	**Thapar Institute is attached herewith as Annexure - 9.**	
5.	**Recommendation No 6** **It was observed during the site visit that industry has taken water connection from surface water supply meant for nearby villagers for irrigation, without obtaining any permission. It is recommended that Industry be directed to immediately disconnect this water connection till permission is obtained from the concerned authority.**	There was an old surface water line which the unit had already removed in Jan 2024 and the same was verified by local PCB (**copy of electricity bill attached as Annexure - 10**). The daily total water consumption of the Project Proponent is 100 KLD, and to meet its daily freshwater requirements of (75-80KL), the Project Proponent relies on its in-house borewell (10-15KL) and commercial water tankers (65-70KL) supply from a third party and now is not dependent on the surface water from the nullah.	NA

(14)

		The project Proponent submits that earlier it was withdrawing 10-12KLD water from existing permitted borewell, however after carrying out re-development work of the borewell, the water withdrawal has increased to 25-30KLD, which is being monitored for another 10-15 days to see the consistency. The Project Proponent is committed to install the Piezometer. The process for Piezometer procurement is under process. Additionally, for installing the Piezometer, a borehole is required to be dug which as per the site conditions and terrain requires a period of 30-35 days. The quotes are already collected and soon we will order and start the Piezometric borehole work at site which will be completed by April 30th, 2024. Electro-magnetometer and Flowmeters are installed on the outlet of borewell line. One standard flowmeter has also been	

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		installed on the tanker water supply line. **The copy of Permit/Approval letters for borewell of 100 KLD capacity is attached herewith as Annexure – 11.** **Copies of water bills are attached Annexure - 12** **Realtime Images of water tankers are attached herewith as Annexure – 13** **The images of the borewell with Flowmeter and new Electro-magnetometer are attached herewith as Annexure - 14** **Image of Standard Flowmeter at the plant storage tank are attached herewith as Annexure - 15** **Copy of Piezometer quotes are attached herewith as Annexure - 16**	

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		Copy of quotations for Borehole digging work for installing the Piezometer are attached herewith as Annexure -	
6.	**In compliance with the order dated 19.01.2024 by the Hon'ble Tribunal concerned officer duly authorized Dr. Vikas Thakur to be present through VC on the N.D.O.H**	Deputy General Manager- Dr. Vikas Thakur	

FOR PROJECT PROPONENT

AUTHORIZED SIGNATORY

3923/24

THROUGH

COUNSEL FOR THE PROJECT PROPONENT

Office- 406, 4th Floor Antriksh Bhawan,
22, K.G. Marg, New Delhi- 110001
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Mobile:9899966225

PLACE: NEW DELHI
DATE: 11.03.2024

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BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH

ORIGINAL APPLICATION NO. 619/2022

IN THE MATTER OF:

MAST RAM & ANR. **...APPLICANT**

VERSUS

STATE OF HIMACHAL PRADESH AND ORS **...RESPONDENT**

AFFIDAVIT

I, Satish Pandey, S/o Late Shri B.D. Pandey aged about 48 years, authorized representative of The Project Proponent, having its office at 409, 4th Floor, Antriksh Bhawan, KG Marg, New Delhi-110001.

1. That I am the Authorized Representative of the Project Proponent and well conversant with the facts and circumstances of the present case as such and also fully competent to swear and affirm the present affidavit.

2. That I have read the Additional Compliance Report, along with the checklists for EC and CTO submitted on behalf of the Project Proponent to the concerns raised regarding Project Proponent practices in the report dated 01.05.2023 the contents of the submissions have been read to me m my vernacular language.

Special Court of Oath Commissioner
Sanjay Sharma
Patiala House Courts, New Delhi

(18)

3. That the contents thereof are believed to be true upon my knowledge received from the record maintained by the Project Proponent in the normal course of business. The legal advice received by me is believed to be true. I say nothing material is concealed therefrom.

DEPONENT

VERIFICATION

Verified at Delhi on this day of , 2024 that the contents of the above affidavit are true upon my knowledge and that nothing material has been concealed there from.

DEPONENT

Solemnly sworn before me read over & explained to the deponent Admitted to be correct

Oath Commissioner, New Delhi

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BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH

ORIGINAL APPLICATION NO. 619/2022

IN THE MATTER OF:

MAST RAM & ANR.

...APPLICANT

VERSUS

STATE OF HIMACHAL PRADESH AND ORS

...RESPONDENT

LIST OF DOCUMENTS FOR ADDITIONAL COMPLIANCE REPORT

S. NO.	PARTICULARS	PAGE NOS.
1	Purchase orders & Cheques of ETP Equipment, along with images – **Annexure - 1**	21 – 46.
2	Water tanker bills for Dec 2023 and Jan & Feb 2024 – **Annexure - 2**	47 – 49.
3	Copy of agreements executed with PU Chandigarh and IIT Ropar – **Annexure - 3**	50 – 59.
4	Copy of Email Communication with PU Chandigarh & IIT Ropar regarding ETP Adequacy Study – **Annexure - 4**	60 – 73.
5	Copy of the Hazardous Waste authorization permit No.- HPSPCB/HWMR/10026 – **Annexure - 5**	74 – 80
6	The copy of follow up request for obtaining the SOP along with an online application – **Annexure - 6**	81 – 84.
7	The layout of storm water drain system – **Annexure - 7**	85.

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8	The Images of storm drain above plant, Dyke wall – **Annexure – 8**	86-87.
9	Copy of the report of Soil and crop testing conducted by Thapar Institute – **Annexure - 9**	88 – 104.
10	Copy of electricity bill Zero value **Annexure - 10**	105.
11	Copy of Permit/Approval letters for borewell of 100 KLD capacity – **Annexure - 11**	106 – 109.
12	Realtime Images of water tankers – **Annexure - 12**	110 – 111.
13	Images of the borewell – **Annexure - 13**	112 – 113.
14	Image of Electro-magnetometer and Flowmeter at the in house borewell – **Annexure – 14**	114 – 129.
15	Image of Standard Flowmeter at the water tanker input point – **Annexure - 15**	130 – 142.
16	Copy of Piezometer quotes – **Annexure - 16**	143 – 144.
17	Copy of quotations for Borehole digging work for installing the Piezometer – **Annexure - 17**	145.

D.3.2025

COUNSEL FOR THE PROJECT PROPONENT
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Email- officeofsrijantiwari@gmail.com
Mobile:9899966225

PLACE: NEW DELHI
DATE: .2024

Annexure - 1

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MOREPEN LABORATORIES LIMITED

Village & PO Masulkhana, Parwanoo, ,Distt. Solan
Himachal Pradesh , 173220 , Contact No. : 01792-233283-88
DL No.: MB/93/6 , MNB/93/5

GSTIN No.: 02AABCM1083B1ZA PAN No.: AABCM1083B

PURCHASE ORDER

Capex : Capacity Enhancement of Existing ETP Masulkhana

Vendor Detail	Billing Address
Name : PERMIONICS MEMBRANES PRIVATE LIMITED	PO No : MSL/2023-24/10033
Address : 3/29,4/19,B.I.D.C., Gorwa Estate,Vadodara-390016 ,VADODARA	PO Date : 29/05/23
State Gujarat	Billing Add: MOREPEN LABORATORIES LIMITED, Village & PO Masulkhana, Parwanoo,, Distt. Solan, Himachal Pradesh - 173220
Country INDIA	Contact No. : 01792-233283-88
Contact :	State Code : 02
GSTIN : 24AACCP9167E1ZD	
PAN No. : AACCP9167E	
Email :	State Code : 24

S-No	Item Name	UOM	Qty	Price	HSN	Discount %	Discount Value	Taxable Value	SGST %	SGST Amt	CGST %	CGST Amt	IGST %	IGST Amt
1	RO Plant Cap 60 KLD (Tube Settler +2 Stage HPA RO System+ RO Polisher Cap 60 KLD 3M/HN Considering 20hp operation) As per Quote Ref PMPL/OTN/WW/506-1/ 22-23 Dated 4/05/2023 Including Installation with one Year warranty	SET	1	4200000	8421			4200000.00	0	0	0	0	18	756000.00
	Total									0		0		756000.00

Transaction Value	4,200,000
Less: Discount @ 0 %	0
Other Charges	0
Add : SGST	0
Add: CGST	0
Add: IGST	756000.00
Total Amount :GST	756000
Grand Total :	4956000.00

Payment Terms : 30% ADVANCE 60 % AGAINST PI 10% 1MONTH PDC

Delivery : 10-12 Weeks

Freight : TO PAY

Delivery Through : BY ROAD
Special Instruction : (Invoice,Transporter copy & Eway bill should be as per our PO Address)

Morepen Laboratories Limited

MOREPEN LABORATORIES LTD. NEW DELHI

Authorised Signatory

TERMS AND CONDITIONS OF PURCHASE

MOREPEN LABORATORIES LIMITED

Village & PO Masulkhana, Parwanoo, ,Distt. Solan
Himachal Pradesh , 173220 , Contact No. : 01792-233283-88
DL No.: MB/93/6 , MNB/93/5

22

GSTIN No.: 02AABCM1083B1ZA PAN No.: AABCM1083B

PURCHASE ORDER

Capex : Capacity Enhancement of Existing ETP Masulkhana

Vendor Detail		Billing Address
Name	: PERMIONICS MEMBRANES PRIVATE LIMITED	PO No : MSL/2023-24/10033
Address	: 3/29,4/19,B.I.D.C., Gorwa Estate,Vadodara-390016 ,VADODARA	PO Date : 29/05/23
State	: Gujarat	Billing Add: MOREPEN LABORATORIES LIMITED, Village & PO Masulkhana, Parwanoo,, Distt. Solan. Himachal Pradesh - 173220
Country	: INDIA	
Contact	: ,	Contact No. : 01792-233283-88
GSTIN	: 24AACCP9167E1ZD	
PAN No.	: AACCP9167E	State Code : 02
Email	:	
State Code :	24	

1. ACCEPTANCE : If no formal acceptance received with in 10 days from date of order, the same shall be deemed accepted
2. SPECIFICATION : Specifications stipulated must be adhered to otherwise we reserve the right to cancel whole/ part order.
3. INSPECTION : Company will not be liable for non performance, either in whole or in part of any contract, or any delay in performance there of, as a consequence of occurances beyond the control of the company.
4. VALIDITY : Delivery must be as per given schedule. Failing which, we reserve the right to cancel order, whole/part. We shall be compensated for losses for non compliance of order. Our assessment of losses shall be final.
5. INVOICE : All invoices shall be made as per prevailing Central Excise rules so that MODVAT can be availed of.
6. FORCE MAJURE : Company will not be liable for non performance, either in whole or in part of any contract, or any delay in performance there of, as a consequences of occurances beyond the control of the company.
7. JURISDICTION : All disputes arising out of this contract shall lie within the Solan Jurisdiction only.

Do not charge TCS on your invoices, We will deduct TDS as per section 194 Q, if applicable on you

MOREPEN LABORATORIES LTD. NEW DELHI

MOREPEN

MOREPEN LABORATORIES LIMITED

Village & PO Masulkhana, Parwanoo, ,Distt. Solan
Himachal Pradesh , 173220 . Contact No. : 01792-233283-88
DL No : MB/936 MNB/935

23

GSTIN No.: 02AABCM1083B1ZA PAN No.: AABCM1083B

PURCHASE ORDER

Capex - Capacity Enhancement of Existing ETP Masulkhana

Vendor Detail	Billing Address
Name : CHEM PROCESS SYSTEMS P LTD	PO No : MSL/2023-24/10008
Address : 15 NATRAJ INDUSTRIAL ESTATE ,VASNA LYAVA,SANAND VIRAMGRAM HIGHWAY ,SANAND	PO Date : 24/04/23
State : Gujarat	Billing Add: MOREPEN LABORATORIES LIMITED, Village & PO Masulkhana, Parwanoo, Distt. Solan, Himachal Pradesh - 173220
Country : INDIA	Contact No. : 01792-233283-88
Contact :	State Code : 02
GSTIN : 24AABCC5915A1ZB	
PAN No : AABCC5915A	
Email :	State Code : 24

S-No	Item Name	UOM	Qty	Price	HSN	Discount %	Discount Value	Taxable Value	SGST %	SGST Amt	CGST %	CGST Amt	IGST %	IGST Amt
0	Design modification & Revamping of Exis MEE Plant	LOT	1	4000000	9954			4000000.00	9	0	9	0	9	0
0	Design,MFG. & Supply of ATFD Plant Supervision for Erection & Comm Charges for first seven days no after that 11000/day As per discussed with vivan Prashantjiji RVS/2023/MoU/RD (Tech+Commercial BO) Dated APRIL 18th, 2023	LOT	1	4250000	9954			4250000.00	9	0	9	0	9	0
	Total									0		0		0

Transaction Value	0
Less: Discount @ 0 %	0
Other Charges	0
Add : SGST	0
Add: CGST	0
Add: IGST	0
Total Amount : GST	1500000
Grand Total :	11500000.00

Payment Terms : 30% ADVANCE 60 % AGAINST PI 10% 1MONTH PDC

Delivery : 10-12 Weeks

Freight : TO PAY

Delivery Through : BY ROAD

Special Instruction : (Invoice,Transporter copy & Eway bill should be as per our PO Address)

Morepen Laboratories Limited

Authorised Signatory

MOREPEN LABORATORIES LTD. NEW DELHI

TERMS AND CONDITIONS OF PURCHASE

MOREPEN LABORATORIES LIMITED

Village & PO Masulkhana, Parwanoo, ,Distt. Solan
Himachal Pradesh , 173220 , Contact No. : 01792-233283-88
DL No.: MB/93/6 , MN/93/6

GSTIN No.: 02AABCM1083B1ZA PAN No.: AABCM1083B

PURCHASE ORDER Capex : Solvent storage area with capacity enhancement.

Vendor Detail	Billing Address
Name : JAY VEE SALES AND SERVICES Address : 89,Kajheri Sector-52, Chandigarh-160036 ,CHANDIGARH State : Chandigarh Country : INDIA Contact : , GSTIN : 04AALFJ6883F1Z3 PAN No. : AALFJ6883F Email : State Code : 04	PO No : MSL/2023-24/10044 PO Date : 24/06/23 Billing Add: MOREPEN LABORATORIES LIMITED, Village & PO Masulkhana, Parwanoo,, Distt. Solan, Himachal Pradesh - 173220 Contact No. : 01792-233283-88 State Code : 02

S-No	Item Name	UOM	Qty	Price	HSN	Discount %	Discount Value	Taxable Value	SGST %	SGST Amt	CGST %	CGST Amt	IGST %	IGST Amt
1	MCC PANEL MCC Panel-1 Bill of material as per quote ref. JV/SS/23-24/Morepen/036 (R3)Dated 21/06/2023	SET	1	128544	8537			128544.00	0	0	0	0	18	23137.92
	Total									0		0		23137.92

Transaction Value	128,544
Less: Discount @ 0 %	0
Other Charges	0
Add : SGST	0
Add: CGST	0
Add: IGST	23137.92
Total Amount :GST	23137.92
Grand Total :	151681.92

Payment Terms : 30% Adv and 70% against Proforma Invoice

Delivery : 2-3 Weeks

Freight : F.O.R.

Delivery Through : BY ROAD

Special Instruction : (Invoice,Transporter copy & Eway bill should be as per our PO Address)

Morepen Laboratories Limited

Authorised Signatory

MOREPEN LABORATORIES LIMITED

Village & PO Masulkhana, Parwanoo, ,Distt. Solan
Himachal Pradesh , 173220 , Contact No. : 01792-233283-88
DL No.: MS/93/6 , MNB/93/5

GSTIN No.: 02AABCM1083B1ZA PAN No.: AABCM1083B

PURCHASE ORDER

Capex : Capacity Enhancement of Existing ETP Masulkhana

Vendor Detail	Billing Address
Name : JAY VEE SALES AND SERVICES	PO No : MSL/2023-24/10045
Address : 89,Kajheri Sector-52, Chandigarh-160036 ,CHANDIGARH	PO Date : 24/06/23
State : Chandigarh	Billing Add: MOREPEN LABORATORIES LIMITED, Village & PO Masulkhana, Parwanoo,, Distt. Solan, Himachal Pradesh - 173220
Country : INDIA	
Contact : .	Contact No. : 01792-233283-88
GSTIN : 04AALFJ6883F1Z3	
PAN No. : AALFJ6883F	State Code : 02
Email : State Code : 04	

S-No	Item Name	UOM	Qty	Price	HSN	Discount %	Discount Value	Taxable Value	SGST %	SGST Amt	CGST %	CGST Amt	IGST %	IGST Amt
1	MCC PANEL MCC Panel-2 Bill of material as per quote ref JVSS/23-24/Morepen/036(R3)Dated 21/06/23	SET	1	114401	8537			114401.00	0	0	0	0	18	20592.18
2	MCC PANEL MCC Panel-3 Bill of material as per quote ref JVSS/23-24/Morepen/036(R2)Dated 21/06/23	SET	1	127338	8537			127338.00	0	0	0	0	18	22920.84
	Total									0		0		43513.02

Transaction Value	241,739
Less: Discount @ 0 %	0
Other Charges	0
Add : SGST	0
Add: CGST	0
Add: IGST	43513.02
Total Amount :GST	43513.02
Grand Total :	285252.02

Payment Terms : 30% Adv and 70% against Proforma Invoice

Delivery : 2-3 Weeks

Freight : F.O.R.

Delivery Through : BY ROAD

Special Instruction : (Invoice,Transporter copy & Eway bill should be as per our PO Address)

Morepen Laboratories Limited

Authorised Signatory

MOREPEN LABORATORIES LIMITED

Village & PO Masulkhana, Parwanoo, ,Distt. Solan
Himachal Pradesh , 173220 , Contact No. : 01792-233283-88
DL No.: MB/93/6 , MNB/93/5

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GSTIN No.: 02AABCM1083B1ZA PAN No.: AABCM1083B

PURCHASE ORDER

Capex : Capacity Enhancement of Existing ETP Masulkhana

Vendor Detail	Billing Address
Name : PRAGATI EQUIPMENTS Address : AMBALA , State : Haryana Country : INDIA Contact : GSTIN : 06AAJFP5279M1ZK PAN No. : AAJFP5279M Email : State Code : 06	PO No MSL/2023-24/10069 PO Date : 13/07/23 Billing Add: MOREPEN LABORATORIES LIMITED, Village & PO Masulkhana, Parwanoo,, Distt. Solan, Himachal Pradesh - 173220 Contact No. : 01792-233283-88 State Code : 02

S-No	Item Name	UOM	Qty	Price	HSN	Discount %	Discount Value	Taxable Value	SGST %	SGST Amt	CGST %	CGST Amt	IGST %	IGST Amt
1	SS 304 Feed Tank Cap 1 kl As Quote Ref PE/Q/23-24/5107 Dt.20/6/23	Nos	1	135000	7309	5	6750	128250.00	0	0	0	0	18	23085.00
Total										0		0		23085.00

Transaction Value	135,000
Less: Discount @ 5 %	6750
Other Charges	0
Add : SGST	0
Add: CGST	0
Add: IGST	23085.00
Total Amount :GST	23085
Grand Total :	151335.00

Payment Terms : 30% ADVANCE 60 % AGAINST PI 10% 1MONTH PDC

Delivery : 4-6 Weeks

Freight : TO PAY

Delivery Through : BY ROAD

Special Instruction : (Invoice,Transporter copy & Eway bill should be as per our PO Address)

Morepen Laboratories Limited

Authorised Signatory

MOREPEN LABORATORIES LTD. NEW DELHI

MOREPEN LABORATORIES LIMITED

Village & PO Masulkhana, Parwanoo, ,Distt. Solan
Himachal Pradesh , 173220 , Contact No. : 01792-233283-88
DL No. MB/93/6 , MNB/93/6

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GSTIN No.: 02AABCM1083B1ZA PAN No.: AABCM1083B

PURCHASE ORDER

Capex : Capacity Enhancement of Existing ETP Masulkhana

Vendor Detail	Billing Address
Name : SOLTECH PUMPS & EQUIPMENT PVT LTD	PO No MSL/2023-24/10073
Address : 107 Surya Complex, 21 Veer Sawarkar Block , Shakarpur , Vikas Marg New Delhi NEW DELHI	PO Date : 17/07/23
State : New Delhi	Billing Add: MOREPEN LABORATORIES LIMITED, Village & PO Masulkhana, Parwanoo,, Distt. Solan, Himachal Pradesh - 173220
Country : INDIA	
Contact	Contact No. : 01792-233283-88
GSTIN 07AAKCS7554E1Z3	
PAN No. AAKCS7554E	State Code : 02
Email State Code : 07	

S-No	Item Name	UOM	Qty	Price	HSN	Discount %	Discount Value	Taxable Value	SGST %	SGST Amt	CGST %	CGST Amt	IGST %	IGST Amt
1	SS 316 Investa Pump M-MTR-*40-10	Nos	1	209000	84137091	25.653	53609.55	155390.45	0	0	0	0	18	27970.28
2	Investa Pump Model SCP-I.C-32*25*180	Nos	1	85000	84137091	26	22100	62900.00	0	0	0	0	18	11322.00
3	SS 316 Investa Pump M-SCP-I.C-32X25X180	Nos	1	85000	84137091	26	22100	62900.00	0	0	0	0	18	11322.00
	Air pump complete with double Mech Seal													
4	FLP Motor 10 HP /2900 RPM IE-3 Make CG/BB	Nos	1	109320	85015210	62	67778.4	41541.60	0	0	0	0	18	7477.49
5	FLP Motor 03 HP /2900 RPM IE-3 Make CG/BB	Nos	1	52530	85015210	62	32568.6	19961.40	0	0	0	0	18	3593.05
6	FLP Motor 02HP /2900 RPM IE-3 Make CG/BB	Nos	1	40190	85015210	62	24917.8	15272.20	0	0	0	0	18	2749.00
	As per quote ref:speplms/SN/NES/2023 24 dt 4/7/23													
Total										0		0		65659.52

Transaction Value	577,040
Less: Discount @ 25.6537 %	212264.89
Other Charges	0
Add : SGST	0
Add: CGST	0
Add: IGST	65659.52
Total Amount :GST	65659.52
Grand Total :	430434.63

Payment Terms : PDC 30DAYS

Delivery : 5-8 Weeks

Freight : TO PAY

Delivery Through : BY ROAD
Special Instruction : (Invoice,Transporter copy & Eway bill should be as per our PO Address)

Morepen Laboratories Limited

MOREPEN LABORATORIES LTD. NEW DELHI

Authorised Signatory

MOREPEN

MOREPEN LABORATORIES LIMITED

Village & PO Masulkhana, Parwanoo, ,Distt. Solan
Himachal Pradesh , 173220 , Contact No. : 01792-233283-88
DL No.: MB/93/6 MNB/93/6

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GSTIN No.: 02AABCM1083B1ZA PAN No.: AABCM1083B

PURCHASE ORDER

Capex : Capacity Enhancement of Existing ETP Masulkhana

Vendor Detail		Billing Address	
Name	PRAGATI EQUIPMENTS	PO No	MSL/2023-24/10102
Address	AMBALA	PO Date :	07/08/23
State	Haryana	Billing Add:	MOREPEN LABORATORIES LIMITED, Village & PO Masulkhana, Parwanoo,, Distt. Solan, Himachal Pradesh - 173220
Country	INDIA	Contact No. :	01792-233283-88
Contact			
GSTIN	06AAJFP5270M1ZK		
PAN No.	AAJFP5270M	State Code :	02
Email			
State Code :	06		

S-No	Item Name	UOM	Qty	Price	HSN	Discount %	Discount Value	Taxable Value	SGST %	SGST Amt	CGST %	CGST Amt	IGST %	IGST Amt
1	SS 316 Pipe OD-640mm,Length-1720,Thk-5mm	Nos	1	73500	7307	5	3675	69825.00	0	0	0	0	18	12568.50
2	SS 316 Pipe OD-650mm,Length-1700,Thk-5mm	Nos	1	75125	7307	5	3806.25	72318.75	0	0	0	0	18	13017.38
3	SS 316 Pipe OD-485mm,Length-340 Thk-5mm	Nos	1	12000	7307	5	600	11400.00	0	0	0	0	18	2052.00
4	SS 316 Pipe OD-492.60mm,Length-370 Thk-5mm	Nos	1	16250	7307	5	812.5	15437.50	0	0	0	0	18	2778.75
Total										0		0		30416.63

Transaction Value	177875
Less: Discount @ 5 %	8893.75
Other Charges	0
Add : SGST	0
Add: CGST	0
Add: IGST	30416.63
Total Amount :GST	30416.63
Grand Total :	199397.88

Payment Terms : 30% Adv and 70% against Proforma Invoice

Delivery : 10 DAYS

Freight : TO PAY

Delivery Through : BY ROAD
Special Instruction : (Invoice,Transporter copy & Eway bill should be as per our PO Address)

Morepen Laboratories Limited

Authorised Signatory

MOREPEN LABORATORIES LTD. NEW DELHI

MOREPEN

MOREPEN LABORATORIES LIMITED

Village & PO Masulkhana, Parwanoo, ,Distt. Solan
Himachal Pradesh , 173220 , Contact No. : 01792-233283-88
DL No.: MB/93/6, MNB/93/5

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GSTIN No.: 02AABCM1083B1ZA PAN No.: AABCM1083B

PURCHASE ORDER

Capex : Capacity Enhancement of Existing ETP Masulkhana

Vendor Detail	Billing Address
Name : BM ENGIEERING SOLUTIONS Address : HOUSE NO. 264 EKTA VIHAR, BALTANA, ZIRKAPUR DISTT SOLAN , State : Punjab Country : INDIA Contact : GSTIN : 03BSCPR9835D1ZV PAN No. : BSCPR9835D Email : State Code : 03	PO No : MSL/2023-24/10085 PO Date : 28/07/23 Billing Add: MOREPEN LABORATORIES LIMITED, Village & PO Masulkhana, Parwanoo,, Distt. Solan, Himachal Pradesh - 173220 Contact No. : 01792-233283-88 State Code : 02

S-No	Item Name	UOM	Qty	Price	HSN	Discount %	Discount Value	Taxable Value	SGST %	SGST Amt	CGST %	CGST Amt	IGST %	IGST Amt
1	Pressure Reducing Station Complete with inlet & outlet line (Steel) Steam Flow 350kg/hr inlet Pr 10kg/cm2 Safety Valve Fr 8.5kg/cm2 with interconnecting piping seamless sch 40 with gate valve	SET	1	250000	8481			250000.00	0	0	0	0	18	50400.00
Total										0		0		50400.00

Transaction Value	250,000
Less: Discount @ 0 %	0
Other Charges	0
Add : SGST	0
Add: CGST	0
Add: IGST	50400.00
Total Amount GST	50400
Grand Total :	330400.00

Payment Terms : 50% Advance Balance 50% against Delivery

Delivery : 3-4 Weeks

Freight : TO PAY

Delivery Through : BY ROAD

Special Instruction : (Invoice,Transporter copy & Eway bill should be as per our PO Address)

Morepen Laboratories Limited

MOREPEN LABORATORIES LTD. NEW DELHI

Authorised Signatory

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MOREPEN LABORATORIES LIMITED

Village & PO Masulkhana, Parwanoo, ,Distt. Solan
Himachal Pradesh , 173220 , Contact No. : 01792-233283-88
DL No.: MB/936 , MNB/935

GSTIN No.: 02AABCM1083B1ZA PAN No.: AABCM1083B

PURCHASE ORDER

Capex : To make multi effect evaporator running condition

Vendor Detail	Billing / Delivery Address
Name : KALYAN PROJECTS CONSTRUCTION CO.	PO No : MSL/2021-22/10001
Address : 492, Phase-IX , Industrial Area,, Mohali ,MOHALI	PO Date : 01/04/21
State : Punjab	Delivery At : MOREPEN LABORATORIES LIMITED , Village & PO Masulkhana, Parwanoo, , 173220Distt. Solan
Country : INDIA	Himachal Pradesh , Contact No. 01792-233283-88
Contact : ,	
GSTIN : 03AEPPR5871P1ZI	
PAN No. : AEPPR5871P	
Email :	
State Code : 03	State Code : 02

S-No	Item Name	UOM	Qty	Price	HSN	Discount %	Discount Value	Taxable Value	SGST %	SGST Amt	CGST %	CGST Amt	IGST %	IGST Amt
1	CALANDERIA AS PER DRAWING MS Pipe 250mb 6 mm SS 316L Tube (Seamless) 25.4 OD X6 Mtrs Long ++13 nos Tube Sheet tha 20mm 2 Nos Steam Jacket MS 1 Nos Nozzle view glass as per discussion	Nos	1	138000	7304			138000.0	0	0	0	0	18	24840.00
Total										0		0		24840.00

Transaction Value	138,000
Less: Discount @ 0 %	0
Other Charges	0
Add : SGST	0
Add: CGST	0
Add: IGST	24840.00
Total Amount :GST	24840
Grand Total :	162840.00

Payment Terms : 50% Advance Balance 50% against Delivery

Delivery : 3-4 Weeks

Freight : TO PAY

Delivery Through : BY ROAD

Special Instruction : (Invoice,Transporter copy & Eway bill should be as per our PO Address)

Morepen Laboratories Limited

MOREPEN LABORATORIES LIMITED NEW DELHI

Authorised Signatory

TERMS AND CONDITIONS OF PURCHASE

1. ACCEPTANCE : If no formal acceptance received with in 10 days from date of order, the same shall be deemed accepted.
2. SPECIFICATION : Specifications stipulated must be adhered to otherwise we reserve the right to cancel whole/part order.
3. INSPECTION : Company will not be liable for non performance, either in whole or in part of any contract, or any delay in performance there of, as a consequence of occurances beyond the control of the company.
4. VALIDITY : Delivery must be as per given schedule, Failing which, we reserve the right to cancel order, whole/part. We shall be compensated for losses for non compliance of order. Our assessment of losses shall be final.
5. INVOICE : All invoices shall be made as per prevailing Central Excise rules so that MODVAT can be availed of.
6. FORCE MAJURE : Company will not be liable for non performance, either in whole or in part of any contract, or any delay in performance there of, as a consequences of occurances beyond the control of the company.
7. JURISDICTION : All disputes arising out of this contract shall be within the Solan Jurisdiction only.

MOREPEN LABORATORIES LIMITED

Village & PO Masulkhana, Parwanoo, ,Distt. Solan
Himachal Pradesh , 173220 , Contact No. : 01792-233283-88
DL No.: MB/93/6 , MNB/93/5

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GSTIN No.: 02AABCM1083B1ZA PAN No.: AABCM1083B

PURCHASE ORDER

Capex : Capacity Enhancement of Existing ETP Masulkhana

Vendor Detail	Billing Address
Name : CHEM PROCESS SYSTEMS P.LTD	PO No : MSL/2023-24/10075
Address : 15 NATRAJ INDUSTRIAL ESTATE, VASNA-LYAVA,SANAND VIRAMGRAM HIGHWAY ,SANAND	PO Date : 20/07/23
State : Gujarat	Billing Add: MOREPEN LABORATORIES LIMITED, Village & PO Masulkhana, Parwanoo,, Distt. Solan, Himachal Pradesh - 173220
Country : INDIA	Contact No. : 01792-233283-88
Contact : ,	State Code : 02
GSTIN : 24AABCC5915A1ZB	
PAN No. : AABCC5915A	
Email :	
State Code : 24	

S-No	Item Name	UOM	Qty	Price	HSN	Discount %	Discount Value	Taxable Value	SGST %	SGST Amt	CGST %	CGST Amt	IGST %	IGST Amt
1	New Calandria-2 (Without Top & Bottom Cover)+ New Recirculation Pump-3 with electric Motor,D.M.C as per Existing Tube Specification of Calandria-3 New Recirculation Pump-4 with electric Motor,D.M.C as per Existing Tube Specification of Calandria-4 as per offer SP/2004248 Dt.19/07/23 & discussed with Mr.Vivan Prashar	SET	1	2850000	8438			2850000.00	0	0	0	0	18	513000.00
Total										0		0		513000.00

Transaction Value	2,850,000
Less: Discount @ 0 %	0
Other Charges	0
Add : SGST	0
Add: CGST	0
Add: IGST	513000.00
Total Amount :GST	513000
Grand Total :	3363000.00

Payment Terms : 30% ADVANCE 60 % AGAINST PI 10% 1MONTH PDC

Delivery : 3 WEEK

Freight : TO PAY

Delivery Through : BY ROAD
Special Instruction : (Invoice,Transporter copy & Eway bill should be as per our PO Address)

Morepen Laboratories Limited

Authorised Signatory

MOREPEN LABORATORIES LTD. NEW DELHI

MOREPEN LABORATORIES LIMITED

Village & PO Masulkhana, Parwanoo, ,Distt. Solan
Himachal Pradesh , 173220 , Contact No. : 01792-233283-88
DL No.: MB/93/6 , MNB/93/5

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GSTIN No.: 02AABCM1083B1ZA PAN No.: AABCM1083B

PURCHASE ORDER

Capex : Capacity Enhancement of Existing ETP Masulkhana

Vendor Detail	Billing Address
Name : CHEM PROCESS SYSTEMS P.LTD	PO No : MSL/2023-24/10075
Address : 15 NATRAJ INDUSTRIAL ESTATE, VASNA-LYAVA,SANAND VIRAMGRAM HIGHWAY ,SANAND	PO Date : 20/07/23
State : Gujarat	Billing Add: MOREPEN LABORATORIES LIMITED, Village & PO Masulkhana, Parwanoo,, Distt. Solan, Himachal Pradesh - 173220
Country : INDIA	
Contact : ,	Contact No. : 01792-233283-88
GSTIN : 24AABCC5915A1ZB	
PAN No. : AABCC5915A	
Email :	State Code : 02
State Code : 24	

TERMS AND CONDITIONS OF PURCHASE

1. ACCEPTANCE : If no formal acceptance received with in 10 days from date of order, the same shall be deemed accepted
2. SPECIFICATION : Specifications stipulated must be adhered to otherwise we reserve the right to cancel whole/ part order.
3. INSPECTION : Company will not be liable for non performance, either in whole or in part of any contract, or any delay in performance there of, as a consequence of occurances beyond the control of the company.
4. VALIDITY : Delivery must be as per given schedule. Failing which, we reserve the right to cancel order, whole/part. We shall be compensated for losses for non compliance of order. Our assessment of losses shall be final.
5. INVOICE : All invoices shall be made as per prevailing Central Excise rules so that MODVAT can be avaied of.
6. FORCE MAJURE : Company will not be liable for non performance, either in whole or in part of any contract, or any delay in performance there of, as a consequences of occurances beyond the control of the company.
7. JURISDISCTION : All disputes arising out of this contract shall lie within the Solan Jurisdiction only.
8. Do not charge TCS on your invoices, We will deduct TDS as per section 194 Q, if applicable on you
9. INSURANCE & TRANSIT RISKS

Unless otherwise stipulated, the goods shall be insured by the Supplier at his own cost. Notwithstanding the aforesaid any loss or damage during transit till delivery to the Buyer at the designated destination shall be to the Supplier's account.

10. STATUARY COMPLIANCES

- Ensure compliance to below points:
- Requirements of factories act.
- Labour law related requirement applicable to my organization
- Labour law requirements as listed below: Working hours / Forced Labour, Child Labour Policy,Holiday Compliance, ESI & PF compliance, Minimum wages & Overtime compliance, Payday compliance
- All Policies of Morepen in our organization depending upon Nature and scale of our organization.
- All safety norms applicable to our organization
- Applicable Environment norms on Product and Material
- In Transit Safety norms for Transport of Chemical, raw materials Hazardous material the consignor has to ensure the following points:

i The Goods carriage have valid Registration Certificate, PUC.

ii The goods carriage has a valid registration to carry the hazardous goods.

iii The vehicle is equipped with necessary First-aid, Safety equipment's and antidotes as may be necessary.

iv The transporter or owner of the goods carriage has full and adequate information about the dangerous or hazardous goods being transported.

v The driver of the goods carriage having valid driving license and should be trained in handling the dangers posed during transport of such goods.

vi Every consignor shall supply to the owner of the goods carriage full and adequate information about the dangerous or hazardous goods, being transported as to enable such owner and its driver:

vii To make aware of the safety rules for transportation of hazardous materials.

viii To make aware of the risks created by such goods to health or safety of any person.

MOREPEN LABORATORIES LTD. NEW DELHI

MOREPEN LABORATORIES LIMITED

Village & PO Masulkhana, Parwanoo, ,Distt. Solan
Himachal Pradesh , 173220 , Contact No. : 01792-233283-88
DL No.: MB/93/6 , MNB/93/5

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GSTIN No.: 02AABCM1083B1ZA PAN No.: AABCM1083B

PURCHASE ORDER

Capex : Capacity Enhancement of Existing ETP Masulkhana

Vendor Detail	Billing Address
Name : PERMIONICS MEMBRANES PRIVATE LIMITED	PO No : MSL/2023-24/10033
Address : 3/29,4/19,B.I.D.C., Gorwa Estate,Vadodara-390016 ,VADODARA	PO Date : 29/05/23
State Gujarat	Billing Add: MOREPEN LABORATORIES LIMITED, Village & PO Masulkhana, Parwanoo,, Distt. Solan, Himachal Pradesh - 173220
Country INDIA	
Contact	Contact No. : 01792-233283-88
GSTIN 24AACCP9167E1ZD	
PAN No. AACCP9167E	State Code : 02
Email	
State Code : 24	

S-No	Item Name	UOM	Qty	Price	HSN	Discount %	Discount Value	Taxable Value	SGST %	SGST Amt	CGST %	CGST Amt	IGST %	IGST Amt
1	RO Plant Cap 60 KLD (Tube Settler +2 Stage HPA RO System+ RO Polisher Cap 60 KLD 3MD/Hr Considering 20hr operation) As per Quote Ref PMPL/QTN/WW/500-1/ 22-23 Dated 4/05/2023 Including Installation with one Year warranty	SET	1	4200000	8421			4200000.00	0	0	0	0	18	756000.00
	Total									0		0		756000.00

Transaction Value	4,200,000
Less: Discount @ 0 %	0
Other Charges	0
Add : SGST	0
Add: CGST	0
Add: IGST	756000.00
Total Amount :GST	756000
Grand Total :	4956000.00

Payment Terms : 30% ADVANCE 60 % AGAINST PI 10% 1MONTH PDC

Delivery : 10-12 Weeks

Freight : TO PAY

Delivery Through : BY ROAD
Special Instruction : (Invoice,Transporter copy & Eway bill should be as per our PO Address)

Morepen Laboratories Limited

Authorised Signatory

TERMS AND CONDITIONS OF PURCHASE

MOREPEN LABORATORIES LIMITED

Village & PO Masulkhana, Parwanoo, ,Distt. Solan
Himachal Pradesh , 173220 , Contact No. : 01792-233283-88
DL No.: MS/9/6 , MH8/9/5

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GSTIN No.: 02AABCM1083B1ZA PAN No.: AABCM1083B

PURCHASE ORDER

Capex : Capacity Enhancement of Existing ETP Masulkhana

Vendor Detail	Billing Address
Name : PERMIONICS MEMBRANES PRIVATE LIMITED	PO No : MSL/2023-24/10033
Address : 3/29,4/19,B1 D C , Gorwa Estate,Vadodara-390016 ,VADODARA	PO Date : 29/05/23
State : Gujarat	Billing Add: MOREPEN LABORATORIES LIMITED, Village & PO Masulkhana, Parwanoo,, Distt. Solan, Himachal Pradesh - 173220
Country : INDIA	
Contact : ,	Contact No. : 01792-233283-88
GSTIN : 24AACCP9167E1ZD	
PAN No. : AACCP9167E	State Code : 02
Email :	
State Code : 24	

1. ACCEPTANCE : If no formal acceptance received with in 10 days from date of order, the same shall be deemed accepted
2. SPECIFICATION : Specifications stipulated must be adhered to otherwise we reserve the right to cancel whole/ part order.
3. INSPECTION : Company will not be liable for non performance, either in whole or in part of any contract, or any delay in performance there of, as a consequence of occurances beyond the control of the company.
4. VALIDITY : Delivery must be as per given schedule. Failing which, we reserve the right to cancel order, whole/part. We shall be compensated for losses for non compliance of order. Our assessment of losses shall be final.
5. INVOICE : All invoices shall be made as per prevailing Central Excise rules so that MODVAT can be availed of
6. FORCE MAJURE : Company will not be liable for non performance, either in whole or in part of any contract, or any delay in performance there of, as a consequences of occurances beyond the control of the company.
7. JURISDISCTION : All disputes arising out of this contract shall lie within the Solan Jurisdiction only.

Do not charge TCS on your invoices. We will deduct TDS as per section 194 Q, if applicable on you

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Indusind Bank

Indusind Bank Limited
Chandigarh Branch
SCO No. 33-34 Sector 8-C Madhya Marg Chandigarh - 160018
IFSC: INDB0000014

Valid For Three Months Only

D	D	M	M	Y	Y	Y	Y
2	6	0	7	2	0	2	3

Pay अदा करें Chem Process Systems P Ltd Or Bearer या धारक को

Rupees रुपये Thirty Lacs only ₹ 3,000000/-

A/c No. खाता नं. 200998923941

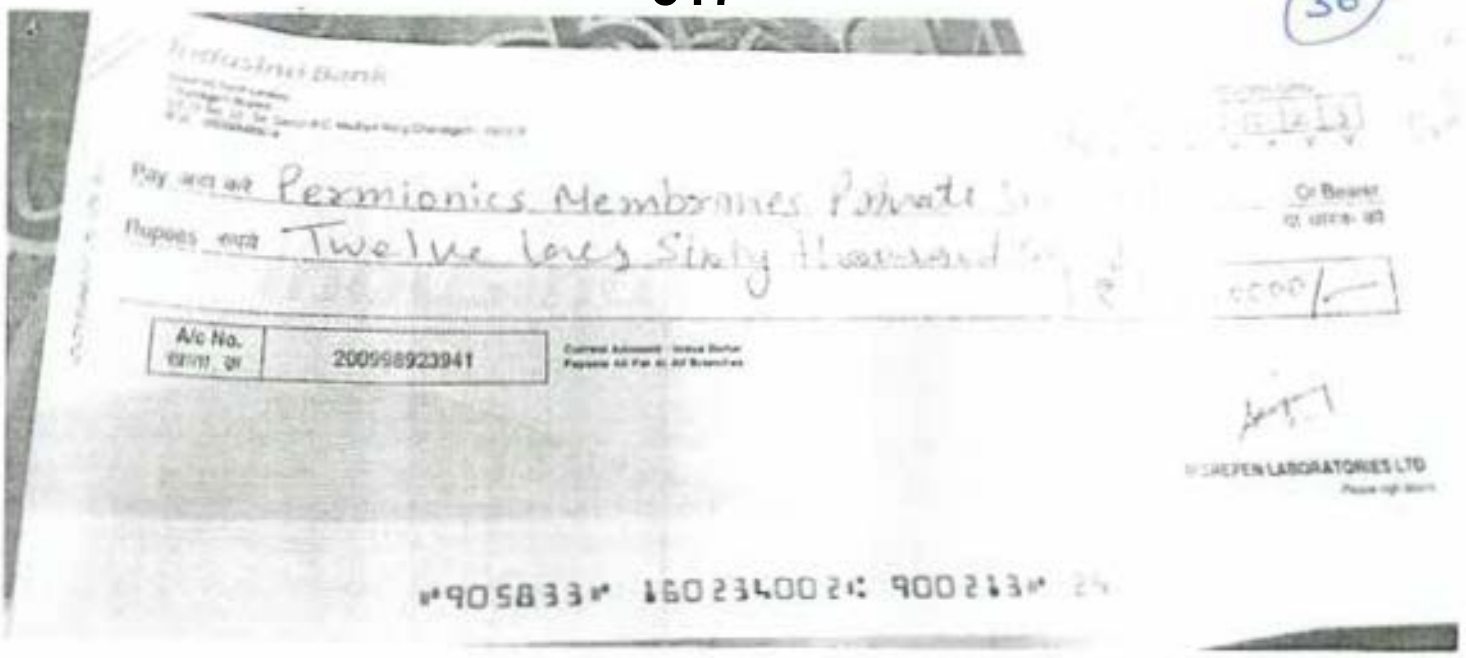
Current Account - Indus Direct
Payable At Par At All Branches

MOREPEN LABORATORIES LTD.
Please sign above

⑈905869⑈ ⑆160234002⑆ 900213⑈ 29

MOREPEN LABORATORIES LTD. NEW DELHI

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Pay M/s or Bearer

Rupees Twelve lacs Sixty Thousand Only

₹ 12,60,000/-

A/c No. 200998923941

MOREPEN LABORATORIES LTD

⑈905833⑈ ⑆023400 2⑆ 900263⑈

518

37

Indusind Bank

A/C Payee

0 2 3

Pay CHEM PROCESS SYSTEMS P.LTD Or Bearer

Rupees EIGHT LAKH SEVENTY EIGHT THOUSAND ONLY

₹

A/c No. 200998923941

⑈160234⑈ ⑆900248⑈ 29



519

38

IndusInd Bank

A/C Payee

Crore Only

2 0 2 3

PERMIONICS MEMBRANES PRIVATE LIMITED

Or Bearer

Rupees THIRTY EIGHT LAKH SIXTY FIVE THOUSAND SIX HUNDRED EIGHTY ONLY

₹

A/c No. 200958923941

MORE POWER TO YOU

⑈917763⑈ 160234002⑆ 900248⑈ 29

520

39

IndusInd Bank

A/C Payee

Pay M/S. CHEM PROCESS SYSTEMS P.LTD

Rupees THIRTY FIVE LAKH ONLY

₹ 35,00,000/-

A/c No. 200998923941

LABORATORIES LTD.

⑈969734⑈ ⑆023400⑆ 900248⑈ 29

521

40

Industrial Bank

A/C Payee

CHEM PROCESS SYSTEMS P.LTD

THIRTY FIVE LAKH ONLY

Or Bearer

A/c No. 200998923541

MOREPEN LABORATORIES LTD.

⑈919735⑈ ⑆023400 24⑆ 900248⑈ 29

NEW DELHI

522

(41)

IndusInd Bank

IndusInd Bank Limited
Chandigarh Branch
S.C.O. No. 22 - 24, Sector 8-C, Madhya Marg, Chandigarh - 160 018
IFSC : INDB0000214

Months Only

D	D	M	M	Y	Y	Y	Y
7	2			0	2	3	

Pay अदा करें Chem Process Systems P Ltd

Or Bearer
या धारक को

Rupees रुपये Thirty Lacs only

₹ 3000000/-

A/c No. खाता नं. 200998923941

Current Account - Indus Shikhar
Payable At Par At All Branches

for HCT

HINDUSTAN LABORATORIES LTD.
Please sign above

⑆905869⑆ ⑈160234002⑈ 900213⑈ 29

523

(12)



MORPEN LABORATORIES LTD. NEW DELHI

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Photographs for NGT:





Reverse Osmosis (RO) Plant of capacity 60 KLD

44



Stripper of capacity – 2KL

MOREPEN LABORATORIES LTD. NEW DELHI

45





Agitated Thin Film Dryer (ATFD) of capacities 300kg/hour & 250kg/hour

46



Activated Sludge Process (ASPs)- Capacity 140 KL



Multi Effect Evaporator (MEE) of capacity 72 KLD

MOREPEN LABORATORIES LTD. NEW DELHI

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ANNEXURE - 2

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Tax Invoice

(ORIGINAL FOR RECIPIENT)

SAIGANGA TRANSPORT CARRIER
KRANTI BUILDING, NEAR H.P POLICE BARRIER
N.H 22, PARWANOO-173220 (H.P)
Mobile No. : 9816937110, 9816913110
GSTIN/UIN: 02AFVPK6461K1Z0
State Name : Himachal Pradesh, Code : 02

Consignee (Ship to)
Morepen Laboratories Limited
Village Masulkhana, Parwanoo
Distt. Solan
GSTIN/UIN : 02AABCM1083B1ZA
State Name : Himachal Pradesh, Code : 02

Buyer (Bill to)
Morepen Laboratories Limited
Village Masulkhana, Parwanoo
Distt. Solan
GSTIN/UIN : 02AABCM1083B1ZA
State Name : Himachal Pradesh, Code : 02

Invoice No.	Dated
3268	31-Dec-23
Delivery Note	Mode/Terms of Payment
Reference No. & Date.	Other References
3268 dt. 31-Dec-23	
Buyer's Order No.	Dated
Dispatch Doc No.	Delivery Note Date
Dispatched through	Destination
Terms of Delivery	

Sl	Description of Goods	HSN/SAC	Quantity	Rate	per	
1	WATER TANKER	996921	77.00 NO	2,200.00	NO	1,69,400.00
	SGST @ 9%			9 %		15,246.00
	CGST @ 9%			9 %		15,246.00
	Total		77.00 NO			₹ 1,99,892.00

Amount Chargeable (in words)
INR One Lakh Ninety Nine Thousand Eight Hundred Ninety Two Only

HSN/SAC	Taxable Value	Central Tax Rate	Central Tax Amount	State Tax Rate	State Tax Amount	Total Tax Amount
996921	1,69,400.00	9%	15,246.00	9%	15,246.00	30,492.00
Total	1,69,400.00		15,246.00		15,246.00	30,492.00

Tax Amount (in words) : INR Thirty Thousand Four Hundred Ninety Two Only

for SAIGANGA TRANSPORT CARRIER

Declaration
1. Goods once sold are not returnable
2. E & O E

Authorised Signatory

This is a Computer Generated Invoice

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Tax Invoice

(ORIGINAL FOR RECIPIENT)

B.R.B Water Supply Service 2018-19
Village Ambota, P.O Taksar
Tehsil Kasauli, Distt. Solan-173220
M.NO. 9816877706
GSTIN/UIN: 02BPHPS1126L2ZX
State Name : Himachal Pradesh, Code : 02
Consignee (Ship to)
MOREPEN LABORATORIES LIMITED
VILLAGE & P.O MASULKHANA, PARWANOO
GSTIN/UIN 02AABCM1083B1ZA
State Name Himachal Pradesh, Code : 02
Buyer (Bill to)
MOREPEN LABORATORIES LIMITED
VILLAGE & P.O MASULKHANA, PARWANOO
GSTIN/UIN 02AABCM1083B1ZA
State Name Himachal Pradesh, Code : 02

Invoice No. 497
e-Way Bill No.
Delivery Note
Mode/Terms of Payment
Reference No. & Date. 497 dt. 1-Feb-24
Other References
Buyer's Order No.
Dated
Dispatch Doc No.
Delivery Note Date
Dispatched through
Destination
Terms of Delivery

Sl	Description of Goods	HSN/SAC	Quantity	Rate	Amount
1	WATER TANKER	996521	137 Nos	1,800.00	2,46,600.00
	SGST @ 9%				22,194.00
	CGST @ 9%				22,194.00
	Total		137 Nos		₹ 90,988.00

Amount Chargeable (in words) E. & O.E
INR Two Lakh Ninety Thousand Nine Hundred Eighty Eight Only

HSN/SAC	Taxable Value	Central Tax Rate	Central Tax Amount	State Tax Rate	State Tax Amount	Total Tax Amount
996521	2,46,600.00	9%	22,194.00	9%	22,194.00	44,388.00
Total	2,46,600.00		22,194.00		22,194.00	44,388.00

Tax Amount (in words) : INR Forty Four Thousand Three Hundred Eighty Eight Only

Declaration
We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct

for B.R.B Water Supply Service 2018-19

Authorised Signatory

This is a Computer Generated Invoice

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BANSAL ROAD CARRIERS

Transporter, Carriage Contractor & Water Supplier
Ahata Murari Lal, Main Bazar, Kalka (HR)
Mobile : 92155-41755, 92136-41755, Office : 92157-50455, 01733-220370

GSTIN : [illegible] PAN : [illegible]341E

Invoice No. : [illegible]-2324095 DATE : 29-02-24

M/s : [illegible]GETEN LABORATORY LTD

ADDRESS : VILL. VASULKHANA

GSTIN : 02AADCM1083B1ZA STATE : HIMACHAL PARDESH STATE CODE : 02

WATER DISTRIBUTION SERVICES SAC code 996921

Date	Trip	Rate	Taxable Value	CGST Rate	CGST Amount	SGST Rate	SGST Amount	IGST Rate	IGST Amount	Total
[illegible]	4	1900	7600.00		0.00		0.00	18%	[illegible]	8968.00
[illegible]	3	1900	5700.00		0.00		0.00	18%	[illegible]	6726.00
[illegible]	4	1900	7600.00		0.00		0.00	18%	[illegible]	8968.00
[illegible]	1	1900	1900.00		0.00		0.00	18%	[illegible]	2242.00
[illegible]	4	1900	7600.00		0.00		0.00	18%	[illegible]	8968.00
[illegible]	1	1900	1900.00		0.00		0.00	18%	[illegible]	2242.00
[illegible]	4	1900	7600.00		0.00		0.00	18%	[illegible]	8968.00
[illegible]	2	1900	3800.00		0.00		0.00	18%	[illegible]	4484.00
[illegible]	4	1900	7600.00		0.00		0.00	18%	[illegible]	8968.00
[illegible]	1	1900	1900.00		0.00		0.00	18%	[illegible]	2242.00
[illegible]	2	1900	3800.00		0.00		0.00	18%	[illegible]	4484.00
[illegible]	3	1900	5700.00		0.00		0.00	18%	[illegible]	6726.00
[illegible]	3	1900	5700.00		0.00		0.00	18%	[illegible]	6726.00
[illegible]	4	1900	7600.00		0.00		0.00	18%	[illegible]	8968.00
[illegible]	3	1900	5700.00		0.00		0.00	18%	[illegible]	6726.00
[illegible]	4	1900	7600.00		0.00		0.00	18%	[illegible]	8968.00
[illegible]	1	1900	1900.00		0.00		0.00	18%	[illegible]	2242.00
[illegible]	4	1900	7600.00		0.00		0.00	18%	[illegible]	8968.00
[illegible]	4	1900	7600.00		0.00		0.00	18%	[illegible]	8968.00
[illegible]	1	1900	1900.00		0.00		0.00	18%	[illegible]	2242.00
[illegible]	3	1900	5700.00		0.00		0.00	18%	[illegible]	6726.00
[illegible]	4	1900	7600.00		0.00		0.00	18%	[illegible]	8968.00
[illegible]	2	1900	3800.00		0.00		0.00	18%	[illegible]	4484.00
[illegible]	3	1900	7600.00		0.00		0.00	18%	[illegible]	8968.00
[illegible]	3	1900	5700.00		0.00		0.00	18%	[illegible]	6726.00
[illegible]	4	1900	7600.00		0.00		0.00	18%	[illegible]	8968.00
[illegible]	4	1900	7600.00		0.00		0.00	18%	[illegible]	8968.00
[illegible]	1	1900	1900.00		0.00		0.00	18%	[illegible]	2242.00
[illegible]	4	1900	7600.00		0.00		0.00	18%	[illegible]	8968.00
[illegible]	3	1900	5700.00		0.00		0.00	18%	[illegible]	6726.00
[illegible]	4	1900	7600.00		0.00		0.00	18%	[illegible]	8968.00
[illegible]	2	1900	3800.00		0.00		0.00	18%	[illegible]	4484.00
[illegible]	4	1900	7600.00		0.00		0.00	18%	[illegible]	8968.00
[illegible]	109		207100.00		0.00		0.00			244378.00

Total Value [illegible] Words: Rupees Two Lakh Fourty Four Thousand Three [illegible] Seventy Eight Only

Total Amount Before Tax	207100.00
Add : CGST	0.00
Add : SGST	0.00
Add : IGST	37278.00
Tax Amount : GST	37278.00
Total Amount After Tax	244378.00

Bank Details for [illegible]: [illegible]
NAME : BANSAL ROAD CARRIERS
A/C No. : [illegible]
Bank : STATE BANK OF INDIA, KALKA
IFSC : SBIN[illegible]

GST Payable on Reverse Charge : NA

I/We hereby certify that the particulars given above are true and correct.

For, BANSAL ROAD CARRIERS

Authorised Signatory

ANNEXURE - 3

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EVALUATION OF ADEQUACY OF ETP OF MOREPEN LABORATORIES LIMITED AT MASULKHANA (PARWANOO) TO MAKE THE FACILITY ZLD

Preamble: The contamination of natural resources due to anthropogenic activities or through industrialization has contributed to the various kinds of pollution. Water is one of the most essential components which constitute the ecosystem. Water provides the basic amenities for the crops production and also supports the survival and development of human beings. The disposal of industrial waste without any treatment which majorly contains Pharmaceuticals and personal care products (PPCP) is one of the main causes for the water pollution. The water pollution is drastically increasing in agricultural land worldwide, and it affects sustainable development. Water, which serves as the ultimate sink for many organic/inorganic pollutants where they may persist for many years or remain at dynamic equilibrium. Furthermore, the pollution of agricultural land is related to the degree of industrialization and concentration of pollutants in the industrial waste that are being disposed off in the water. Water pollution in other words can be described as the removal of useful substances from the water or addition of harmful substances to it. In the present project, the level water quality parameters along with special reference to PPCP will be determined in the samples collected from the concerned industry. Further, the report will be prepared which will highlight the possible strategies to remove these PPCPs and also focus on the qualitative analysis of water quality parameters.

INVESTIGATORS:

	IIT ROPAR	[redacted]
Name of CI/PI	Dr. Narinder Singh	Dr. GR Chaudhary
Organization	Indian Institute of Technology Ropar	Panjab University Chandigarh
Department	Chemistry	Chemistry
Title	Professor	Professor
Address of Institution	Indian Institute of Technology Ropar, Rupnagar, Punjab, India, 140001	Panjab University Chandigarh
Cell phone #	9815250731	9878822323
e-mail	nsingh@iitrpr.ac.in	grchaudhary@gmail.com

Details of Co-PI/Co-CI

1. **Dr. Rajeev Kumar; Department of Environmental Sciences; PU Chandigarh**
2. **Dr. R.K. Sharma; SAIF/CIL; PU Chandigarh**

SCOPE OF WORK

PART 1: An adequacy Study of an Effluent Treatment Plant (ETP) comprises of **a) Capacity Audit and b) Performance** Audit and this typically involves a comprehensive assessment of various aspects to ensure that the plant is designed, operated, and maintained to meet the environmental and regulatory requirements. The adequacy study is crucial for evaluating the effectiveness and efficiency of the ETP. Here are key components that are commonly considered in an adequacy study of an ETP:

- Hydraulic Design: Evaluate the hydraulic capacity of the ETP to handle the expected volume of wastewater.
- Treatment Process Design: Review the design of each treatment unit and assess whether it meets the required standards for pollutant removal.
- Process Performance: Evaluate the performance of each treatment process in terms of pollutant removal efficiency.

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- Monitoring and Control Systems: Assess the effectiveness of monitoring and control systems to ensure compliance with discharge standards.
- Permit Compliance: Check if the ETP is operating within the limits specified in its environmental permits.
- Influent and Effluent Analysis: Analyze the characteristics of the influent and effluent to ensure that the treatment processes are addressing the specific pollutants present. The scope will also includes testing of requisite parameters of all stages viz. MEE, ATFD, ASP, Clarifiers, Filtration system, RO etc. etc. from project starting to the end.
- Chemical Usage: Assess the efficiency of chemical usage and explore alternatives for cost-effectiveness and environmental impact.
- Equipment Condition: Inspect the condition of equipment and infrastructure to ensure they are well-maintained and functioning properly.
- Safety Measures: Assess the safety protocols and measures in place to protect workers and the surrounding environment.
- Emergency Response Plan: Evaluate the effectiveness of the emergency response plan in case of spills, leaks, or other unforeseen incidents.
- Future Needs: Consider any plans for upgradation or expansion based on changes in production capacity or regulatory requirements.

PART 2: The client is considering to install the anaerobic chamber to the ETP and during the tenure of this project; the technical team from IIT Ropar and PU Chandigarh will help to the client for technical audit of an anaerobic chamber within an Effluent Treatment Plant (ETP), which will involve a comprehensive assessment of various components to ensure the efficiency, safety, and compliance of the anaerobic treatment system. The details of the work is presented below:

- Design Parameters: The client will provide the design parameters and the team will perform the evaluation of the design specifications of the anaerobic chamber, including the type of reactor (e.g., UASB - Up flow Anaerobic Sludge Blanket), size, and configuration. This will also include the Hydraulic Retention Time (HRT) and Organic Loading Rate (OLR): Assess whether the HRT and OLR are within the recommended range for optimal anaerobic digestion.
- Operational Parameters: Once the anaerobic chamber will be operational; the team will verify that the anaerobic chamber is maintained at the optimal temperature for the specific anaerobic digestion process. Different microbial consortia thrive at different temperature ranges. The team will also ensure that pH levels are within the optimal range for the specific anaerobic process to facilitate the activity of acid-forming and methane-forming microorganisms.
- Biogas Production and Quality: The team will measure and analyze the composition of biogas (methane, carbon dioxide, etc.) to ensure efficient digestion and assess the potential for energy recovery. The team will also evaluate the efficiency of biogas collection systems and assess whether the generated biogas is being utilized effectively.
- Sludge Retention Time (SRT): To analyze and assess the sludge retention time within the anaerobic chamber. Proper SRT is essential for maintaining an active microbial population and achieving effective treatment.
- Mixing and Agitation: To assess the effectiveness of mixing and agitation systems within the anaerobic

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reactor. Adequate mixing ensures uniform distribution of organic matter and facilitates microbial activity.

- Gas and Odor Control: To verify the implementation of gas and odour control measures to prevent the release of odorous compounds and potential safety hazards.
- Monitoring and Control Instruments: To evaluate the functionality of monitoring and control instruments, including sensors for temperature, pH, gas composition, and other relevant parameters.
- Effluent Quality: to assess the quality of the effluent from the anaerobic chamber. Ensure that it meets regulatory standards and is suitable for further treatment or discharge.

Deliverable (with timeline): This project is concerned with the guidelines, protocols & technical know-how for the processing of wastewater treatment and therefore the CI is responsible to deliver the technical report highlighting the following points within 5 months of the start of the project. It is worth to mention here that the CI will provide the first report within the 2.5 months and once the anaerobic chamber (if required, on the basis of first report) will be ready at the client site and CI will complete the evaluation part within 2.5 months from the day CI receive the consent from the client to evaluate the anaerobic chamber along with other parts of ETP:

1. Evaluation report from the data provided by the industry.
2. Details of each experiment to be performed by the client.
3. Detailed report of the analysis of collected water samples.
3. Model development to exhibit the correlation of the various parameters.
4. Suggestions for the further processing of work for Pilot plant establishment.
5. Recommendations.

Scope of work for Client:

1. The transportation for each visit will be arranged by client.
2. Accommodation will be arranged by client (when required).
3. Design of anaerobic chamber.
4. Transportation required for sample movement will be arranged by client.
5. All the experiments will be conducted as per the details provided by the CI/PI form IIT Ropar and PU Chandigarh.
6. If any particular protocol is needed to perform; the client will provide the copy of the protocol.

FUNDING FOR PROJECT: The following amounts will be transferred to both the institutes as per the account details provided by both the institutes.

Option a): As Indian Institute of Technology (IITs) are institutions of National importance established by an act under Ministry of Human Resource Development (MHRD), Government of India, imparting higher education in Engineering & Technology. The institute has been set up under the Act of Parliament as an educational research institution wholly funded by MHRD, therefore its income is unconditionally exempt from tax u/s 10(23C) (iii ab). The budget will be:

IIT Ropar: 7.85 Lakh + Institute Overheads + GST as per the rules of GOI.

PU Chandigarh: 7.81 Lakh + Institute Overheads + GST as per the rules of GOI.

Option b): If the client wishes to cut TDS at source; the budget will be expanded accordingly.

PAYMENT TERMS: 70-30 payment schedule, 70% before start of the project work and 30% before publishing the first study report.

DIRECTOR
SAIF/CIL
P.U. Chandigarh

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Technology Enabling Centre (TEC)
(Sponsored by Department of Science and Technology, Govt. of India)
PANJAB UNIVERSITY, SECTOR-14, CHANDIGARH-160014 (INDIA)
(Established Under the Panjab University Act VII 1947 enacted by the Govt. of India)

Consultancy Assignment Proposal and Agreement Form
PART-A

TITLE OF THE CONSULTANCY (Kindly fill in BLOCK letters): EVALUATION OF ADEQUACY OF ETP OF MOREPEN INDUSTRY AT PARWANOO

PRINCIPAL INVESTIGATOR (PI):
Name: PROF. GANGA RAM CHAUDHARY
Department /Centre: Department of Chemistry / SAIF & CIL — Designation: Professor / Designation: Director
Mobile: 98768-22323 — Email: grc22@pu.ac.in

Co- PI:
Name: DR. RAJEEV KUMAR
Department /Centre: Department of Environmental Sciences — Designation: Assistant Professor
Mobile: 62803-13419 — Email: rajeev@pu.ac.in

Name: DR. RAMESH K SHARMA
Department /Centre: SAIF / CIL — Designation: Associate Professor
Mobile: 98156-04963 — Email: ramesh@pu.ac.in

EXPECTED TIME SCHEDULE:
Duration: Years 0 Months 5 Weeks 0 — Starting Date*:

CLIENT DETAILS (Kindly fill in BLOCKS):

Firm's Name: Morepen Laboratries Limited	Contact Person's Name: Dr. Vikas Thakur
Address: Village Masulkhana, Tehsil Kasauli, District Solan (Himachal Pradesh)	Designation:
Ph. +91-7807806700 Ext. Fax	Email: vikas.thakur@morepen.com

TOTAL CHARGES AND PAYMENT DETAILS:

Mode of Payment: Cheque / DD / NEFT / RTGS

Currency: √ Indian Rupees ☐ Foreign Country: ☐ Currency:

Payment enclosed: → 11.284 Lakhs + GST as per the rules of GOI. Institute

Total Value (in figures):

Total Value (in words):

Banks Name and Branch: _____

DD/Cheque No.	DD/ Cheque Amount	DD/Cheque Date
RTGS Payment	INR	

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Technology Enabling Centre (TEC)
(Sponsored by Department of Science and Technology, Govt. of India)
PANJAB UNIVERSITY, SECTOR-14, CHANDIGARH-160014 (INDIA)
(Established Under the Punjab University Act III 1947 enacted by the Govt. of India)

SCOPE OF THE CONSULTANCY (attach separate sheet, if necessary):
Objectives As per attached Annexure-II
Deliverable (with timeline) As per attached Annexure-III
PAYMENT TERMS: 70-30 payment schedule; 70% before start of the project work and 30% before publishing the first study report

AGREEMENT BETWEEN CLIENT AND CONSULTANT:
The signed agreement attached as annexure I is mandatory for undertaking consultancy projects

Signature of the Principal Investigator:

DIRECTOR
CIL'S INFAUCHS/USIC
P.U. CHANDIGARH

Date: 10/01/2024

10/01/2024

Morepen Laboratories Ltd. Authorised Signatory Masulkhana

Dr. Vikas Thakur
DGM - Environment & Social Management
Morepen Laboratories Ltd.

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Technology Enabling Centre (TEC)
(Sponsored by Department of Science and Technology, Govt. of India)
PANJAB UNIVERSITY, SECTOR-14, CHANDIGARH-160014 (INDIA)
(Established Under the Punjab University Act VII 1947 enacted by the Govt. of India)

ANNEXURE I FOR CONSULTANCY PROJECT

AGREEMENT BETWEEN PRINCIAPL INVESTIGATOR AND CLIENT/CONTRACTOR THROUGH TECHNOLOGY ENABLING CENTRE (TEC) OF PANJAB UNIVERSITY FOR CONSULTANCY PROJECTS

Title of the Consultancy Job: EVALUATION OF ADEQUACY OF ETP OF MOREPEN INDUSTRY AT PARWANOO

1. **Legal Name & Address of the Client (Required for issue of tax invoice): Morepen Laboratories Limited**

3. **GST Number of the Client (Please attach a certificate): Attached**

4. **TAN Number (Please attach a certificate):**

5. **PAN Number (Please attach a certificate): Attached**

4. **Name and Deptt. / Centre of the Principal Investigator: Prof. Ganga Ram Chaudhary, Department of Chemistry, Panjab University, Chandigarh**

The TEC-PU through the PI/Co-PI will plan the Project in consultation with the Client. These terms and conditions govern projects for the development of products, processes, field studies, model studies, calculations, economic and technical consulting and other forms of project of specific interest to the client. The conditions are binding unless otherwise agreed upon in a separate signed document.

1. **DECLARATION**: All work undertaken by the Principal Investigator (PI)/ Co-PI at PU as part of the project will be in good faith and based on material/data/other relevant information given by the client requesting for the work.
2. **RESPONSIBILITY/LIABILITY**: TEC-PU through PI/Co-PI undertakes to carry out the project as conscientiously as conditions allow, but accepts no economic responsibility whatsoever, should the work not lead to expected results. PU / TEC-PU shall not be held liable for any loss, damage, delay or failure of performance, resulting directly or indirectly from any cause, which is beyond its reasonable control (Force Majeure). The liability of TEC-PU shall be limited to the funds received for the project.
3. **DISCRETION**: The TEC-PU through PI/Co-PI undertakes to handle with discretion reports, results, the identity of the Client and all material specifically treated/marked confidential which the client places at the disposal of the PI/Co-PI in connection with the project at PU, subject to Right to Information rules/regulations.
4. **SUB-CONTRACTING**: Subcontracting will be as per the GOI norms.
5. **RESULT OF THE PROJECT**: The results of all work done at the PU by the PI/Co-PI in connection with the project, incorporated in written reports shall remain the property of the Client. Results arrived at with little or no involvement on the part of the Client are available free of charge for the Client's own use. However, the PI/Co-PI/PU/TEC-PU reserves the right to use such results in connection with activities outside the scope of the project. If the Client consists of several individuals, all questions of Client, rights between the Clients must be settled between such individuals, and are of no concern to the **PI**/Co-PI/PU/TEC-PU. Unless otherwise agreed, all reports are to be sent to the Client. The PI/Co-PI/Institute has the right to retain a copy.
6. **INTELLECTUAL PROPERTY RIGHTS**: All rights pertaining to any intellectual property generated/ created/invented in the due course of the project, will be the joint property of PU and the Client. Terms and conditions regarding transferring/assigning/selling these rights to the Client shall be governed by a separate written agreement if required.
7. **PUBLISHING THE RESULTS/OUTCOME OF THE CONSULTANCY**: The results/outcome of the

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consultancy shall not be exploited by the Client organization for its business interests by using TEC-PU / PU's name logo through press advertisement publicity material or in any other manner. Manuscripts of academic papers, brochures, advertisements or other form of published material which refer to or quote the proprietary results of the project shall be vetted by both parties before publication.

8. **COMMUNICATION OF RESULTS TO A THIRD PARTY**: The PI/Co-PI may not, without the written agreement of the Client, communicate the results of the project to a third party. The Client shall arrange the necessary written agreement of all parties on the Client's side who may have publication rights with respect to the project.

9. **PROJECTS FOR OTHER CLIENTS**: The Institute may undertake other projects in the same field provided – to the best of its knowledge and belief – there exists no danger of information of a confidential nature coming into hands of a third party.

10. **APPARATUS**: Instruments and or equipment obtained in connection with the project and charged to the client remain the property of PU, unless otherwise it is specifically agreed to by the Institute.

11. **TERMINATION OF THE PROJECT**: The Client has a right to terminate the project at any time, but shall be liable for all reasonable expenses incurred in connection with halting work already in progress according to the agreed work programme. The decision of TEC-PU / PU shall be final as far as reasonableness of the expenses is concerned. The Institute has also the right to terminate the project at any time except where otherwise agreed upon. The Client in this case will not be liable for any expenses incurred after the termination.

12. **PAYMENT**: The payment of consultation charges to PU are to be made in advance and in full before the start of the project, through a demand draft/crossed valid cheque drawn in favour of the Centre for Industry Institute Partnership Programme (CIIPP) and sent to the Consultant. The charges will also include any applicable tax as prescribed by the Government of India or the Government of Punjab (or any other statutory body) from time to time.

13. **DISPUTES**: In the event of any dispute or difference between the parties hereto, such dispute or differences shall be resolved amicably by mutual consultation. If such resolution is not possible, then the unresolved dispute or difference shall be referred to a sole arbitrator to be nominated by the Hony. Director of CIIPP / Coordinator of TEC-PU for a reasonable award. The seat of arbitration shall be within the campus of PU and the language of arbitration shall be English. The Award of the arbitrator shall be binding on the parties to the dispute.

14. **DISCLAIMER**: The report on the consultancy project is the technical opinion of the PI/Co-PI based on his/her experience in the particular area of research and in no way reflects the views of PU / TEC-PU. PU / TEC-PU is not responsible for the accuracy or completeness of the report and the role of the Institute is limited to providing administrative support to the project.

15. **Purchase**: All purchases will be in accordance with the relevant rules and regulations of the Government and PU.

16. **Goods & Service Tax**: As per Goods and Service Tax, the GST will be levied on total consultancy charges and this amount is to be borne by the Client. The GST applicable is 18%.

17. **ANY OTHER CLAUSE**: The project will start immediately after the receipt of payment for Phase-I (which is 70% of project cost). Phase-II will start only after the receipt of remaining payment as a single and final instalment. The project related travel and accommodation if required for project work will be arranged / reimbursed by the client as per actual cost.

Date: 10/01/2024

Name & Signature of Principal Investigator
(With office seal)
DIRECTOR
CIIPP/TEC-PU
PU, CHANDIGARH

Dr. Vikas Thakur

Name & Signature of Client

Authorised Signatory
Morepen Laboratories Ltd.
Masulkhana

(57)

Technology Enabling Centre (TEC)
(Sponsored by Department of Science and Technology, Govt. of India)
PANJAB UNIVERSITY, SECTOR-14, CHANDIGARH-160014 (INDIA)
(Established Under the Punjab University Act VII 1947 enacted by the Govt. of India)

Annexure-II

SCOPE OF WORK: PART 1: An adequacy Study of an Effluent Treatment Plant (ETP) comprises of a) **Capacity Audit and b) Performance Audit** and this typically involves a comprehensive assessment of various aspects to ensure that the plant is designed, operated, and maintained to meet the environmental and regulatory requirements. The adequacy study is crucial for evaluating the effectiveness and efficiency of the ETP. Here are key components that are commonly considered in an adequacy study of an ETP:

- Hydraulic Design: Evaluate the hydraulic capacity of the ETP to handle the expected volume of wastewater.
- Treatment Process Design: Review the design of each treatment unit and assess whether it meets the required standards for pollutant removal.
- Process Performance: Evaluate the performance of each treatment process in terms of pollutant removal efficiency.
- Monitoring and Control Systems: Assess the effectiveness of monitoring and control systems to ensure compliance with discharge standards.
- Permit Compliance: Check if the ETP is operating within the limits specified in its environmental permits.
- Influent and Effluent Analysis: Analyze the characteristics of the influent and effluent to ensure that the treatment processes are addressing the specific pollutants present. The scope will also includes testing of requisite parameters of all stages viz. MEE, ATFD, ASP, Clarifiers, Filtration system, RO etc. etc. from project starting to the end.
- Chemical Usage: Assess the efficiency of chemical usage and explore alternatives for cost-effectiveness and environmental impact.
- Equipment Condition: Inspect the condition of equipment and infrastructure to ensure they are well-maintained and functioning properly.
- Safety Measures: Assess the safety protocols and measures in place to protect workers and the surrounding environment.
- Emergency Response Plan: Evaluate the effectiveness of the emergency response plan in case of spills, leaks, or other unforeseen incidents.
- Future Needs: Consider any plans for upgradation or expansion based on changes in production capacity or regulatory requirements.

PART 2: The client is considering to install the anaerobic chamber to the ETP and during the tenure of this project; the technical team from IIT Ropar and PU Chandigarh will help to the client for technical audit of an anaerobic chamber

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within an Effluent Treatment Plant (ETP); which will involve a comprehensive assessment of various components to ensure the efficiency, safety, and compliance of the anaerobic treatment system. The details of the work is presented below:

- Design Parameters: The client will provide the design parameters and the team will perform the evaluation of the design specifications of the anaerobic chamber, including the type of reactor (e.g., UASB - Upflow Anaerobic Sludge Blanket), size, and configuration. This will also include the Hydraulic Retention Time (HRT) and Organic Loading Rate (OLR); Assess whether the HRT and OLR are within the recommended range for optimal anaerobic digestion.
- Operational Parameters: Once the anaerobic chamber will be operational; the team will verify that the anaerobic chamber is maintained at the optimal temperature for the specific anaerobic digestion process. Different microbial consortia thrive at different temperature ranges. The team will also ensure that pH levels are within the optimal range for the specific anaerobic process to facilitate the activity of acid-forming and methane-forming microorganisms.
- Biogas Production and Quality. The team will measure and analyze the composition of biogas (methane, carbon dioxide, etc.) to ensure efficient digestion and assess the potential for energy recovery. The team will also evaluate the efficiency of biogas collection systems and assess whether the generated biogas is being utilized effectively.
- Sludge Retention Time (SRT): To analyze and assess the sludge retention time within the anaerobic chamber. Proper SRT is essential for maintaining an active microbial population and achieving effective treatment.
- Mixing and Agitation: To assess the effectiveness of mixing and agitation systems within the anaerobic reactor. Adequate mixing ensures uniform distribution of organic matter and facilitates microbial activity.
- Gas and Odor Control: To verify the implementation of gas and odor control measures to prevent the release of odorous compounds and potential safety hazards.
- Monitoring and Control Instruments: To evaluate the functionality of monitoring and control instruments, including sensors for temperature, pH, gas composition, and other relevant parameters.
- Effluent Quality: to assess the quality of the effluent from the anaerobic chamber. Ensure that it meets regulatory standards and is suitable for further treatment or discharge.

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Annexure-III

Deliverable (with timeline): This project is concerned with the guidelines, protocols & technical know-how for the processing of wastewater treatment and therefore the CI is responsible to deliver the technical report highlighting the following points within 5 months of the start of the project. It is worth to mention here that the CI will provide the first report within the 2.5 months and once the anaerobic chamber (if required, on the basis of first report) will be ready at the client site and CI will complete the evaluation part within 2.5 months from the day CI receive the consent from the client to evaluate the anaerobic chamber along with other parts of ETP :

1. Evaluation report from the data provided by the industry.
2. Details of each experiment to be performed by the client.
3. Detailed report of the analysis of collected water samples.
3. Model development to exhibit the correlation of the various parameters.
4. Suggestions for the further processing of work for Pilot plant establishment.
5. Recommendations.

Scope of work for Client:

1. The transportation for each visit will be arranged by client.
2. Accommodation will be arrange by client (when required).
3. Design of anaerobic chamber.
3. Transportation required for sample movement will be arranged by client.
4. All the experiments will be conducted as per the details provided by the CI/PI form IIT Ropar and PU Chandigarh.
5. If any particular protocol is needed to perform, the client will provide the copy of the protocol

ANNEXURE-4

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Dear Mr. Vikas,

I am writing to inform you that our visit to your plant has been scheduled for tomorrow, **Saturday, 24th February 2024.** This visit will be a follow-up to our initial meeting held on 16th January.

During this visit, we will commence the ETP (Effluent Treatment Plant) adequacy study, which will encompass a capacity and efficiency audit. This study is crucial for assessing the effectiveness and sufficiency of the ETP systems in place.

To facilitate our visit, we kindly request you to arrange two vehicles: **one Innova from Punjab University and one Sedan Vehicle from IIT Ropar.**

Additionally, we will require **60 plastic bottles, each with a capacity of 1 liter, for sampling purposes.** These samples are essential for our analysis and evaluation.

If you need any clarification regarding the requirements during the visit and transportation routes, you can contact **Dr. Sahil: 9876006683**

Your cooperation in organizing these arrangements would be greatly appreciated and will ensure the smooth progress of our visit and study.

Looking forward to our meeting tomorrow and further fruitful discussions.

Best regards,

Thanks & Regards

Dr. Ajay Sharma
Manager Technology
Technology Enabling Centre (TEC) - Panjab University
1st Floor, GTB Building, Panjab University,
Chandigarh - 160014, India.
Mob: 8699992418
official manager@pu.ac.in

On 2024-02-21 13:40, vikas.thakur@morepen.com wrote:

Dear Sir,

We are ready to start the adequacy study of ETP as per scope and agreement signed off between us which was postponed due to farmer's protest/Bharat Band.

Requesting please to share your final schedule, however, we can start it anytime this week as per your availability.

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Looking forward for your confirmation please.

Thanks

Dr. Vikas Thakur

From: vikas.thakur@morepen.com <vikas.thakur@morepen.com>
Sent: Thursday, February 15, 2024 5:08 PM
To: 'Dr. Ajay Sharma' <official_manager@pu.ac.in>; 'Narinder Singh' <nsingh@iitrpr.ac.in>
Cc: Dr.ajaysharma9183@gmail.com; agawri@pu.ac.in; grc22@pu.ac.in; 'Sanjay Suri' <sanjay.suri@morepen.com>; 'naresh sharma' <naresh1.sharma@morepen.com>; 'Vivan Prashar' <vivan.prashar@morepen.com>
Subject: RE: ETP adequacy study at Masulkhana

Dear Sir,

Since adequacy study work needs to be started from 16th Feb 2024 for effective and efficient performance audit of ETP at Masulkhana.

But due to Bharat Band and apprehended commuting problem, your visit scheduled for tomorrow is being postponed to next week and date will be communicated shortly.

Looking forward for your cooperation please.

Thanks

From: vikas.thakur@morepen.com <vikas.thakur@morepen.com>
Sent: Monday, January 22, 2024 11:55 AM
To: 'Dr. Ajay Sharma' <official_manager@pu.ac.in>; 'Narinder Singh' <nsingh@iitrpr.ac.in>
Cc: Dr.ajaysharma9183@gmail.com; agawri@pu.ac.in; grc22@pu.ac.in; 'Sanjay Suri' <sanjay.suri@morepen.com>; 'naresh sharma' <naresh1.sharma@morepen.com>; 'Vivan

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Prashar' <vivan.prashar@morepen.com>
Subject: RE: ETP adequacy study at Masulkhana

Dear Ajay & Narinder Sir,

This is with reference to the site visit and meeting held at our plant in Masulkhana for conducting the "ETP Adequacy Study".

We would like to inform you that our ETP operations are running successfully and will be streamlined on or before Feb 15th, 2024.

We request both the institutes to start the sampling /adequacy study w.e.f. 15th Feb 2024 for effective and efficient performance audit of the ETP.

Looking forward to your reply on the same.

Thanks

Dr. Vikas Thakur

From: Dr. Ajay Sharma <official_manager@pu.ac.in>
Sent: Monday, January 15, 2024 4:23 PM
To: vikas.thakur@morepen.com
Cc: Dr.ajaysharma9183@gmail.com; agawri@pu.ac.in; grc22@pu.ac.in; 'Narinder Singh' <nsingh@iitrpr.ac.in>; 'Sanjay Suri' <sanjay.suri@morepen.com>; 'naresh sharma' <naresh1.sharma@morepen.com>
Subject: Re: Quote for Soil testing & ETP adequacy study

Thank you for invitation to the kick-off meeting for the "ETP Adequacy Study" at your plant site in Masulkhana, Parwanoo. Our team will attend the discussions during the meeting on 16.01.2024 at 10:30 AM.

Additionally, I would like to request assistance with transportation for a group of five people from Panjab University to the meeting venue.

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Please find the Performa Invoice for the full amount as required by your accounts dept remaining. I also request you to release the pending amount.

Thanks & Regards

Dr. Ajay Sharma
Manager Technology
Technology Enabling Centre (TEC) - Panjab University
1st Floor, GTB Building, Panjab University,
Chandigarh - 160014, India.
Mob: 8699992418
official_manager@pu.ac.in

On 2024-01-11 14:47, vikas.thakur@morepen.com wrote:

Dear Sir/s,

We invite you all for conducting the kick of meeting on "ETP adequacy study" at our plant site located at Masulkhana, Parwanoo.

The meeting will be held on 16.01.2024 (Tuesday) and the time of meeting would be 10.30 am.

We look forward to seeing you all.

Thanks

Dr. Vikas Thakur

From: vikas.thakur@morepen.com <vikas.thakur@morepen.com>
Sent: Thursday, January 11, 2024 12:51 PM
To: 'Dr. Ajay Sharma' <official_manager@pu.ac.in>
Cc: 'Narinder Singh' <nsingh@iitrpr.ac.in>; Dr.ajaysharma9183@gmail.com; 'Sanjay Suri' <sanjay.suri@morepen.com>; 'naresh sharma' <naresh1.sharma@morepen.com>; 'Ankush' <agawri@pu.ac.in>; grc22@pu.ac.in
Subject: RE: Quote for Soil testing & ETP adequacy study

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Dear Sir,

As discussed, please share the Performa Invoice for the full amount (as required by accounts dept) so that remaining amount could be released.

Also share with us the date of kick of meeting at site for starting the work as per scope.

Looking forward.

Thanks

Dr. Vikas Thakur

From: vikas.thakur@morepen.com <vikas.thakur@morepen.com>
Sent: Wednesday, January 10, 2024 5:07 PM
To: 'Dr. Ajay Sharma' <official_manager@pu.ac.in>
Cc: 'Narinder Singh' <nsingh@iitrpr.ac.in>; Dr.ajaysharma9183@gmail.com; 'Sanjay Suri' <sanjay.suri@morepen.com>; 'naresh sharma' <naresh1.sharma@morepen.com>; 'Ankush' <agawri@pu.ac.in>; grc22@pu.ac.in
Subject: RE: Quote for Soil testing & ETP adequacy study

Dear Ajay Sir,

We have done some payment based on the Performa Invoice already raised. The detail of the same is as below.

R/INDBR32024011000540917/SBIN/CENTRE FOR INDU	750000
R/INDBR32024011000540985/SBIN/IIT ROPAR R&D A	750000

We request you please share the Performa Invoice for the full amount (as required by accounts dept) so that remaining amount could be released.

Thanks

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Dr. Vikas Thakur

From: Dr. Ajay Sharma <official_manager@pu.ac.in>
Sent: Monday, January 8, 2024 4:05 PM
To: vikas.thakur@morepen.com
Cc: 'Narinder Singh' <nsingh@iitrpr.ac.in>; Dr.ajaysharma9183@gmail.com; 'Sanjay Suri' <sanjay.suri@morepen.com>; 'naresh sharma' <naresh1.sharma@morepen.com>; 'Ankush' <agawri@pu.ac.in>; grc22@pu.ac.in
Subject: Re: Quote for Soil testing & ETP adequacy study

Sir

Greetings for the day

Kindly find the attached signed proposal for the project "EVALUATION OF ADEQUACY OF ETP OF MOREPEN LABORATORIES LIMITED AT MASULKHANA (PARWANOO) TO MAKE THE FACILITY ZLD"

Now, You are requested to transfer the funds As per the table below:

Institute	Project Cost (If TDS will be deducted @10%)	Total Amount
PU Chandigarh	Rs. [8.68 Lakhs + Institute Overhead] + GST	Rs. 11,28,400+ GST
IIT Ropar	Rs. [8.72 Lakhs + Institute Overhead] + GST	Rs. 11,33,600+ GST

The Over head for the each institute is 30%.

The account details of the IIT Ropar are enclosed and copy of cancelled cheque is attached along.

A/C Name: IIT Ropar R&D A/C

A/C number: 32325870435

IFSC code: SBIN0013181

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Additionally, the account details for Panjab University are enclosed in the email along with a copy of the cancelled cheque

A/C Name: Centre for industry institute partnership Programme

A/C number: 10444978967

IFSC code: SBIN0000742

Thanks & Regards

Dr. Ajay Sharma
Manager Technology
Technology Enabling Centre (TEC) - Panjab University
1st Floor, GTB Building, Panjab University,
Chandigarh - 160014, India.
Mob: 8699992418
official manager@pu.ac.in

On 2024-01-08 13:35, vikas.thakur@morepen.com wrote:

Dear Ajay Sir,

We have confirmed from our accounts department, and we will deduct the TDS.

Thanks

From: Dr. Ajay Sharma <official_manager@pu.ac.in>
Sent: Monday, January 8, 2024 12:07 PM
To: vikas.thakur@morepen.com
Cc: 'Narinder Singh' <nsingh@iitrpr.ac.in>; Dr.ajaysharma9183@gmail.com; 'Sanjay Suri' <sanjay.suri@morepen.com>; 'naresh sharma' <naresh1.sharma@morepen.com>; 'Ankush' <agawri@pu.ac.in>; grc22@pu.ac.in
Subject: Re: Quote for Soil testing & ETP adequacy study

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Dear Vikas Ji,

Kindly find the attached copy of GST of both the institutes for the purpose of vendor registration and payment.

Thanks & Regards

Dr. Ajay Sharma
Manager Technology
Technology Enabling Centre (TEC) - Panjab University
1st Floor, GTB Building, Panjab University,
Chandigarh - 160014, India.
Mob: 8699992418
official manager@pu.ac.in

On 2024-01-08 10:58, vikas.thakur@morepen.com wrote:

Dear Sir,

We acknowledge your proposal.

Please change the title of the study as highlighted as red and share the signed off copy of the proposal for further processes.

Please do share GST of both the institutes for the purpose of vendor registration and payment.

Looking forward.

Thanks

Dr. Vikas Thakur

From: Narinder Singh <nsingh@iitrpr.ac.in>
Sent: Saturday, January 6, 2024 6:59 PM
To: vikas.thakur@morepen.com

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Cc: Dr. Ajay Sharma <official_manager@pu.ac.in>; Sanjay Suri <sanjay.suri@morepen.com>; naresh sharma <naresh1.sharma@morepen.com>; Ankush <agawri@pu.ac.in>; grc22@pu.ac.in
Subject: Re: Quote for Soil testing & ETP adequacy study

Dear Dr Ajay Sharma

The revised version of the project is attached.

Best wishes

Dr N Singh

On Sat, Jan 6, 2024 at 3:57 PM <vikas.thakur@morepen.com> wrote:

Dear Ajay Sir,

As agreed on the below points during today's zoom meeting, please send us the revised project quote with amendments suggested below in the trail mail.

We are ready on 70-30 payment schedule, 70% before start of the project work and 30% before publishing the first study report.

Looking forward for your cooperation always!

Thanks

Dr. Vikas Thakur

From: vikas.thakur@morepen.com <vikas.thakur@morepen.com>
Sent: Friday, January 5, 2024 4:58 PM
To: 'Dr. Ajay Sharma' <official_manager@pu.ac.in>
Cc: 'naresh sharma' <naresh1.sharma@morepen.com>; 'Ankush' <agawri@pu.ac.in>; grc22@pu.ac.in; nsingh@iitrpr.ac.in
Subject: RE: Quote for Soil testing & ETP adequacy study

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Dear Ajay Sir,

Thanks for your prompt reply!!

We need few amendments in the quote, it clearly needs to mention in the scope the following:

PART 1:

Adequacy Study of an Effluent Treatment Plant (ETP) comprises of **a) Capacity Audit and b) Performance Audit** which typically involves comprehensive assessment of.....

Under Part 1:

Please clarify that under heading Influent and Effluent Analysis, the scope includes **testing of requisite parameters of all stages** viz. MEE, ATFD, ASP, Clarifiers, Filtration system, RO etc. etc. from project starting to the end.

Also clarify the **payment terms and conditions**.

Regards

Dr. Vikas Thakur

From: Dr. Ajay Sharma <official_manager@pu.ac.in>
Sent: Friday, January 5, 2024 11:09 AM
To: vikas.thakur@morepen.com
Cc: 'naresh sharma' <naresh1.sharma@morepen.com>; Ankush <agawri@pu.ac.in>; grc22@pu.ac.in; nsingh@iitrpr.ac.in
Subject: Re: Quote for Soil testing & ETP adequacy study

Dear Dr. Vikas Thakur,

Kindly find the Attached file for the revised proposal

The Over head for the each institute is 30% and if TDS will be deducted by Morepen then accordingly the total amount of project will be increased as explained below:

Institute	Project Cost (If TDS will not be deducted)	Project Cost (If TDS will be deducted @10%)
PU Chandigarh	Rs. [7.81 Lakhs + Institute Overhead] + GST	Rs. [8.68 Lakhs + Institute Overhead] + GST
IIT Ropar	Rs. [7.85 Lakhs + Institute Overhead] + GST	Rs. [8.72 Lakhs + Institute Overhead] + GST

For any further discussion feel free to contact / email me.

Thanks & Regards

Dr. Ajay Sharma
Manager Technology
Technology Enabling Centre (TEC) - Panjab University
1st Floor, GTB Building, Panjab University,
Chandigarh - 160014, India.
Mob: 8699992418
official.manager@pu.ac.in

On 2023-11-24 16:30, Dr. Ajay Sharma wrote:

Dear Dr. Vikas Thakur,

Kindly find attached file of the proposal titled

Requesting please to provide the quote for the below items as per above mentioned scope;

1. Soil and crops testing
2. ETP Adequacy study (with water, mass, and energy balance)

Overhead of each institute is 30%. and if TDS will be deducted by Morepen then accordingly the total amount of project will be increased as explained below:

Institute	Project Cost (If TDS will not be deducted)	Project Cost (If TDS will be deducted @10%)
PU Chandigarh	Rs. [8.94 Lakhs + Institute Overhead] + GST	Rs. [9.94 Lakhs + Institute Overhead] + GST
IIT Ropar	Rs. [8.97 Lakhs + Institute Overhead] + GST	Rs. [9.97 Lakhs + Institute Overhead] + GST

For any further discussion feel free to contact / email me.

Thanks & Regards

Dr. Ajay Sharma
Manager Technology
Technology Enabling Centre (TEC) - Panjab University
1st Floor, GTB Building, Panjab University,
Chandigarh - 160014, India.
Mob: 8699992418
official_manager@pu.ac.in

On 2023-11-23 16:40, vikas.thakur@morepen.com wrote:

Dear Sir,

The soil and crops testing needs to be conducted for the attached parameters. The comprehensive soil testing study report is also required.

Note: Transfer factor needs to be calculated for the toxic metals.

Requesting please to provide the quote for the below items as per above mentioned scope;

1. Soil and crops testing
2. Comprehensive soil testing study report
3. ETP Adequacy study (with water, mass, and energy balance).

Thanks

Dr. Vikas Thakur

From: vikas.thakur@morepen.com <vikas.thakur@morepen.com>
Sent: Saturday, November 18, 2023 1:42 PM
To: official_manager@pu.ac.in

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Cc: 'naresh sharma' <naresh1.sharma@morepen.com>
Subject: RE: Quote for Soil testing & ETP adequacy study

Dear Sir,

Please Ignore the first mail.....

As per your discussion with Mr Naresh Sharma, we have the following requirements for fulfilling the compliance at our Masulkhana plant.

1. Soil testing study with respect to transfer factor / Health Risk Index Study report (to meet the NGT requirements)

2. ETP Adequacy study along with water, mass, and energy balance

You are requested please to provide us the quotation for the same.

Thanks

Dr. Vikas Thakur

From: Vikas Thakur <vikas.thakur@morepen.com>
Sent: Saturday, November 18, 2023 1:07 PM
To: official manager@pu.ac.in
Cc: naresh sharma <naresh1.sharma@morepen.com>
Subject: Quote for Soil testing & ETP adequacy study

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डॉ. नरिंदर सिंह / Dr. Narinder Singh

प्रोफेसर / Professor

रसायन विज्ञान विभाग / Department of Chemistry

भा.प्रौ.सं.रोपड़ / IIT Ropar

Web Site: https://supralab6.wixsite.com/supralab6/home-1

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ANNEXURE-05

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H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009.
Ph. No. 0177-2673766,2673276, Fax No. 2673018

HPSPCB/HWMR/10026 **Date : 25/07/2023**

To, **M/s**
Morepen Laboratories Limited
Masulkhana, Kawali Road Parwanoo District Solan, H.P.Masoolkhana
Arki,Distt.Solan Parwanoo(HP)

Subject: **Renewal of Authorization for operating a facility for generation, storage and disposal of Hazardous Wastes.**

1. (a) Number of authorization : SOL-PWN-162
(b) Period of Authorization : 5 years
(c) Valid from : 01/04/2023
(d) Date of Expiry : 31/03/2028

Details Of Authorization

S.No.	Categories/ Waste Streams of Hazardous Waste	Type of Hazardous Waste	Quantity of Hazardous Waste	Mode of Disposal/ recycling/ utilization/ co-processing etc.
1	5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.1 Used or spent oil	1700 Ltr/year	SSWML TSDF, Dabhota
2	35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's)	35.1 Exhaust Air or Gas cleaning residue	500 Kg/year	SSWML TSDF, Dabhota

This is computer generated document from HPCMMS.
For verification of document please scan the QR Code.

3	28. Production/formulation of drugs/pharmaceutical and health care product	28.3 Spent carbon	34 MT/year	SSWML TSDF, Dabhota
4	28. Production/formulation of drugs/pharmaceutical and health care product	28.1 Process Residue and Wastes	40 MT/year	SSWML TSDF, Dabhota
5	35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's)	35.3 Chemical sludge from waste water treatment	8 MT/year	SSWML TSDF, Dabhota
6	28. Production/formulation of drugs/pharmaceutical and health care product	28.5 Date-expired products	0.5 MT/year	SSWML TSDF, Dabhota
7	5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.2 Wastes or residues containing oil	100 Kg/year	SSWML TSDF, Dabhota
8	33. Handling of hazardous chemicals and wastes	33.2 Contaminated cotton rags or other cleaning materials	5.5 MT/year	SSWML TSDF, Dabhota
9	33. Handling of hazardous chemicals and wastes	33.1 Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	350 Numbers/year	SSWML TSDF, Dabhota
10	37. Hazardous waste treatment processes, e.g. pre-processing incineration and concentration	37.3 Concentration or evaporation residues	500 MT/year	SSWML TSDF, Dabhota

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11	28. Production/formulation of drugs/pharmaceutical and health care product	28.6 Spent solvents	600 KL/year	Triveni, Cloudchem and Japji

Recyclable hazardous wastes procured per annum

S.No.	Hazardous Wastes Type	Passbook Type	Quantity	Source (Domestic/Imported)

Schedule	Name of Process	Name of Process Waste	Passbook Type	Quantity	Mode Of Disposal	Source of generation of waste)

2. The Authorization / renewal of Authorization shall be in force for a period up to 31. March 2028 subject to concurrence / validity of the Consent/ Renewal of Consent under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 or any other authorization required from the State Board.

3. Moreposh Laboratories Limited, is hereby granted authorization/ renewal of authorization under Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 of Environment (Protection) Act, 1986 to operate a facility for generation and storage of hazardous waste in the premises situated at above mentioned address.

4. The authorization / renewal of authorization is subjected to the terms & conditions as given in over leaf. You shall maintain the records of hazardous waste handled by you in Form-3 and submit
i) Annual return in Form-4 on or before the 30th day of June of every year.
ii) Apply for the renewal of authorization on prescribed Form-I through concerned Regional Office before the expiry of this authorization.
iii) The unit shall submit manifest in Form-10 to the concerned Regional Office regularly for the disposal of hazardous waste to the authorized facility.

5. This authorization / renewal of authorization is without prejudice to any action, which may be due against the unit for violation of any other Environmental Act/ Rule.

6. The occupier, importer/ exporter and operator of TSDF shall be liable for all damages caused to the environment & shall be liable to pay financial penalties as levied by HP State Pollution Control Board & CPCB for violation of provisions of Hazardous and Other Wastes(Management & Transboundary Movement) Rules, 2016 as per Rule 23 (1) & (2).

7. The industry shall send its waste i.e. Used/ Spent Oil to the authorized recycler through authorized transporter on regular basis along with contaminated containers to the facilities authorized by State Board for its treatment and disposal and shall submit manifest in Form-10regularly to the concerned Regional Office of the State Board.

8. There exists a Common Treatment Storage & Disposal Facility (TSDF) at Village Maira, PO Dhabota, Tehsil Nalagarh, Distt. Solan (HP). The industry shall comply with the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules,2016 w.r.t. management and handling of hazardous wastes in letter and spirit.

9. The unit shall not store the hazardous waste at their premises for more than the period prescribed as per office order No. HPPCB/ 63rdBoard Meeting/ Notification/ 11-9907-50 dated 02.08.2011 available in the State Board Website(http://hppcb.nic.in/Notification/HWM/HWM_Notification.pdf

10. The utilization of hazardous and other wastes as a resource or after pre-processing either for co-processing or for any other use, including within the premises of the generator, shall be carried out only after obtaining authorization from the State Pollution Control Board inrespect of waste on the basis of standard operating procedures or guidelines provided by the central Pollution Control Board.

11. Unit shall comply with the provisions of Rule 20(2) of the Hazardous and Other Wastes (Management and Transboundary Movement)Rules, 2016, failing which authorization granted to the unit, shall stand cancelled.

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Approved By
Member Secretary
(H. P. State Pollution Control Board)

Copy to:

1. The Consent Branch, Head Office for information please.
2. Case File.
3. The Regional Officer, HP State Pollution Control Board, Parwanoo, Distt. Solan for information in reference to case recommended by you and you are directed to ensure the compliance of conditions of Authorization and assess the quantum of hazardous waste generated by the unit and submit report thereon to this office.
4. M/s Shivalik Solid Waste Management Ltd., Village Majra, P.O. Kunihar, Tehsil Nalagarh Distt. Solan (H.P.) for information and necessary action.

ANIL JOSHI

Digitally signed by ANIL JOSHI
Date: 2023.08.01 15:46:28 +05'30'

Anil Joshi, IFS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

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TERMS AND CONDITIONS OF AUTHORISATION

1. The authorized person shall comply with the provisions of the Environment (Protection) Act 1986 and the rules made thereunder.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the H.P. State Pollution Control Board.
3. The person authorized shall not rent, lend, sell, dispose, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Board.
4. Any unauthorized change in personnel, equipment and working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
6. An application for the Renewal of Authorization shall be made as per Rule 6 of the Hazardous and Other Wastes (Management and Trans-boundary Movement)Rules, 2016 i.e. in Form-I before expiry of authorization.
7. The occupier authorized for generation, handling, collection, reception, treatment, transport, storage, recycling, reuse, recovery, reuse and disposal of hazardous wastes and shall maintain records of such operations along with data on environment surveillance in Form-3 and shall submit Annual Returns to the Board in Form-4 by on or before the 30th day of June of every year.
8. The authorized person shall report about the accident which occurs at the hazardous waste storage site immediately to HPSPCB.
9. Before transferring ownership or operation of a facility/unit during its operating life or of a disposal facility during the post closure period, the owner/operator of the unit must seek prior permission of the State Board and must notify the new occupier or operator in writing of the requirements of this authorization. An occupier or operator of the regulated facility of this authorization in no way relieves the new occupier or operator of his obligation to comply with all applicable requirements.
10. Before the hazardous waste is stored or dumped in the facility, he (she) must conduct a detailed physical and chemical analysis of hazardous waste sample collected from the site and to report to the State Board.
11. An occupier generating shall not store hazardous waste in open ground. It must be stored in an isolated site away from plant operational area.
12. The storage tank/container of the hazardous waste should be in good condition and made of (or lined with) an appropriate material which does not react with the waste contained in it and can with-stand the physical and environmental conditions during storage and handling.
13. The occupier generating hazardous waste shall mark each container holding hazardous waste with the marking "HAZARDOUS WASTE" both in English and Hindi.
14. The storage area should be fenced properly and a DAYS NOTICE Board indicating "DANGER" and "HAZARDOUS WASTE" sign & nature of the waste with quantum of storage, generation shall be placed at storage site.
15. The occupier generating hazardous waste shall provide the required safety devices like safety mask, goggles, hand-gloves, gumboots etc. to the workers for handling the hazardous waste. The occupier shall impart training to the personnel workers for handling and storage of hazardous waste.
16. Non-compatible hazardous waste and material shall not be mixed in the same storage container.
17. The industry shall store the hazardous waste in brick pits provided within the industry premises for the period as prescribed by the State Board. The pits should be covered from the top. The storage area shall be demarcated by a barbed fencing with a "DANGER" and "HAZARDOUS WASTE" sign. The unit shall transfer the hazardous waste to TSDF at Village Majra, PO Dhabota, Tehsil Nalagarh, Distt. Solan (HP).
18. There should be sufficient & efficient provisions created under ground water contamination due to waste storage and disposal. The quality of groundwater where the waste has been stored shall be monitored by the industry.
19. The occupier shall be responsible for any damage of life or property during storage of his waste and will obtain Public Liability Insurance, wherever applicable.
20. The industry shall take steps wherever feasible, for reduction in hazardous waste generated or recycled or reused and submit the report along with application for renewal of authorization.
21. The occupier who is generating hazardous waste shall draw an Emergency Plan for meeting any emergency due to the Site Storage of Hazardous Waste inside its premises.

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22. The occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board of both the States in case of movement of hazardous wastes for treatment, storage and disposal to a facility for treatment, storage and disposal existing in a State other than the State where the hazardous waste is generated. The occupier shall intimate the concerned State Pollution Control Boards before he hands over the hazardous wastes to the transporter in case of transportation of hazardous wastes through a State other than the State of origin or destination.

23. The hazardous waste should be transported through a transporter having valid authorization of the UPSPCB.

24. No transportation of hazardous wastes shall be undertaken unless it is accompanied by five copies of the manifest (Form 10) as per the color codes. The transporter shall give a copy of the manifest duly signed with date to the occupier and retain the remaining four copies to be used as prescribed in condition no. 26.

25. The occupier shall provide the transporter with seven copies of the manifest in Form 10 as per the color codes indicated below:

Copy 1 (White) - To be forwarded by the sender to the State Pollution Control Board after signing all the seven copies.

Copy 2 (Yellow) - To be retained by the sender after taking signature on it from the transporter and rest of the five signed copies to be carried by the transporter.

Copy 3 (Pink) - To be retained by the receiver (disposal facility operator) after receiving the waste and the remaining four copies are to be duly signed by the receiver.

Copy 4 (Orange) - To be handed over to the transporter by the receiver after accepting waste.

Copy 5 (Green) - To be sent by the receiver to the State Pollution Control Board.

Copy 6 (Blue) - To be sent by the receiver to the sender.

Copy 7 (Grey) - To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.

26. The occupier shall provide the transporter with relevant information in Form-9, regarding the hazardous nature of the wastes and measures to be taken in case of an emergency and shall label the hazardous and other wastes containers as per Form-9.

27. The industry shall get registered with MoEF under Battery (M&H) Rules, 2001 along with authorization from UPSPCB under Hazardous and Other Wastes(Management and Transboundary Movement) Rules, 2016 for recycling/ reprocessing of the battery scrap, lead dross etc., if applicable.

28. The industry shall ensure that E-waste generated if any, by them is channelized to authorized collection centre, registered dismantler or recycler or to return back waste pickup or take back services provided by the producer.

29. The occupier generating hazardous waste specified in Schedule-IV may sell it only to recycler having a valid authorization from State Pollution Control Board for recycling or reprocessing.

30. Bulk Consumer & Auctioneer of used lead acid batteries shall file return in Form-VIII & IX respectively of Batteries (M&H) Rules, 2001.

31. The unit shall required to display quantities dealing of the hazardous wastes on a Sign Board of size 6'x4' at main gate.

32. The occupier, importer, transporter and operator of the facility shall be liable for all the damages caused to the environment or third party due to improper handling of hazardous wastes or disposal of hazardous wastes.

33. The utilization of hazardous and other wastes in raw mixture or after pre-processing either for co-processing or for any other use, including within the premises of the generator, shall be carried out only after obtaining authorization from the State Pollution Control Board in respect of waste on the basis of standard operating procedures or guidelines provided by the Central Pollution Control Board.

34. ETP rejects, if generated by the industries shall be disposed off to in MEE or to TSDF.

35. Utilization of hazardous waste as a supplementary resource or for energy recovery or after processing shall be carried out by the units only after obtaining approval from CPCB if applicable.

36. Import of hazardous wastes shall be made in accordance to the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

37. The firm shall get the sample of studied slag or any other solid waste, if any, analysed for Hazardous Waste constituents to evaluate properties and inform this office accordingly.

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38. The authorization is subjected to the conditions mentioned above and also to such conditions as may be specified in the rules from time to time to time under the Environment (Protection) Act 1986.

By Order

Member Secretary
(H. P. State Pollution Control Board)

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ANNEXURE - 6

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MOREPEN

Dated: 06.02.2024

To

Hazardous Waste Wing, CPCB
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

Subject: To develop SOP for utilization of Spent solvent in Incinerator.

Dear Sir,

It is being submitted for your kind information that we had already applied for preparation of SOP for spent solvent to be utilized in the incinerator. The hard copy was sent to your good office through bluedart court and the docket no. for the same is 15952562231. It was applied in April 2023 and a copy of the same is attached herewith.

We would like to inform you that an online application with requisite information for the same has also been submitted.

Looking forward to your support please.

For Morepen Laboratories Ltd.

Morepen Laboratories Ltd. Authorised Signatory Masulkhana

Authorized Signatory

Copy to- Hazardous Waste Wing, HP State Pollution Control Board, Him Parivesh, Phase-3, New Shimla (H.P.)

MOREPEN LABORATORIES LTD. NEW DELHI

Morepen Laboratories Limited
Plant : Village Masulkhana, Parwanoo, Distt. Solan, (H.P) India 173 220
Tel. : +91-1792-233083 88, Fax : +91-1792-232606, E-mail : plants@morepen.com

Regd. Off.: Vill. Malkumajra (Morepen Village), Baddi-Nalagarh Road,
Baddi, Distt. Solan, (Himachal Pradesh) India 173 205
Tel. : +91-1795-276201-03, Fax : +91-1795-276204, E-mail : plants@morepen.com
CIN No. : L24231HP1984PLC006029

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(1).General Information

Name of Unit	Morepen Laboratories Ltd.	Address of Unit	Vill.-Masulkhana,Kasauli Road Parwanoo
Correspondance Address	Morepen Laboratories Ltd., Vill.-Masulkhana,Kasauli Road Parwanoo	Contact Person Number	7018218422
State	Himachal Pradesh	Email	vikas.thakur@morepen.com

(2).Details of Hazardous waste to be utilized

(2.1)Name and Address of Hazardous Waste Generating Industry	Morepen Laboratories Ltd., Vill.-Masulkhana, Parwanoo	(2.2)NAME/TYPE of the hazardous wastes including category(Schedule I)	26.4,26.5,27.1,28.7,28.2,28.3,28.4,28.5,28.6,29.1,29.2,29.3,29.4
(2.3)NAME/TYPE of the hazardous wastes including category(Schedule II)		(2.4)NAME/TYPE of the hazardous wastes including category(Schedule III(A.)	
(2.5)NAME/TYPE of the hazardous wastes including category	28.6- Spent Solvent		
(2.6)Detailed Characterestics of hazardous waste proposed for utilization	It's the mixture of solvents having calorific value approx 4812 Kacl/kg C	(2.7)Details of process from which such hazardous waste is generated	Material balance is attached 20240209063744.pdf

(3).Details of Utilization of Hazardous Waste

(3.1)Proposed quantity(in MTA/MTD)of hazardous waste to be utilized:	182.5 MTA
(3.2)Process Details for utilization of hazardous waste and its Flow daigram:	Material balance after utilising 28.6 category in the incinerator 20240209064619.pdf
(3.3)Please attach a copy of air consent to Establish,Consent to Operate(Air and/or Water) and authorization:	CTO valid till 31-03-2025 H.W. Auth - 31-08-2028 20240209064619.pdf
(3.4)Expected Generation of Air Emission(Source and fugitive),Wastewater Generation,Solid Waste generation including HW from the proposed utilization process:	PM- 16.10 mg/Nm3 SOx- 2.4 mg/Nm3 NOx-4.2 mg/Nm3
(3.5)Material balance with and without utilizing hazardous waste in case the waste is proposed for utilization/Co-processing in an already existing process:	Material balances with and without utilization of solvent is attached

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(3.6)Quantity of Fuel and /or raw material that are expected to be conserve (in % of raw material replaced) from the proposed utilization:	600 litres / day boiler fuel will be conserved by utilizing the spent solvent in Incinerator which will further generator steam to be utilized in process
(3.7)Data including characteristics pertaining to air emissions waste water generation and other solid wastes including hazardous waste expected to be generated during utilization of hazardous waste:	The APCD, scubber is attached to the incinerator and the tentative emissions will be as below PM- 16.10 mg/Nm3 SOx- 2.4 mg/Nm3 NOx-4.2 mg/Nm3
(3.8)Details of finding of laboratory/pilot scale study , international practice, etc:	20240209064619.pdf
(3.9)Name of the product(to be manufactured from utilization of hazardous waste) if any, its charcteristics and where the same will be used and in which process:	It will be utilized in incinerator from which steam will be generated which will be used in manufacturing process
(3.10)Specifications of product derived with and without utilization of the aforesaid hazardous waste/Utilized(*Please also provide BIS or other specifications of the product, as applicable*):	It will be utilized for generation of steam

(4).ADDITIONAL DETAILS OF UTILIZATION OF HAZARDOUS AND OTHER WASTES IN ETP/CETP

(4.1).Name of chemical being currently used as neutralizing/coagulating agent/others:	Currently it's being saled out.
(4.2).Consumption of quantity of chemical being currently used as neutralizer/coagulant/others in terms of per MLD:	Currently the spent solvent which is to be utilized in incinerator is sale out
(4.3).Proposed dosing of hazardous waste in terms of per MLD:	800 ltr/day
(4.4)Current intake of CETP/ETP(monthly average):	ETP- approx1860 KL
(4.5)Details of ETP/CETP along with various intermediates treatment units and expected impact by the said utilization on the treated waste water:	70 KLD ETP with primary, secondary and tertiary treatment. The solvent layer will be seperated which will reduce the COD and overall consumption of wastewater will be reduced

(5).ADDITIONAL DETAILS OF UTILIZATION OF HAZARDOUS WASTES IN ENERGY

(5.1).Name of the material that is being currently used as fuel for energy source and its calorific value:	Spent solvent, calorific value-4812 Kcal/kg C
(5.2).Consumption of quantity of fuel that is being currently used as fuel in terms of MTA:	200
(5.3).Details of the hazardous waste proposed to be utilized with their calorific value, proximate analysis, ultimate analysis and expected impact by said utilization as emissions:	4812 Kcal/kg C, PM-16.10mg/Nm3, SOx- 2.4 mg/Nm3, NOx- 4.2 mg/Nm3

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(5.4)Name and details of the furnace/boiler/kiln to be used in the utilization process with working principle and its operational conditions:

Incinerator- Thermax It's having primary and secondary chamber, for spent solvent utilization secondary chamber will be used. Principle- Burning of combustible material at high temperature It's operational

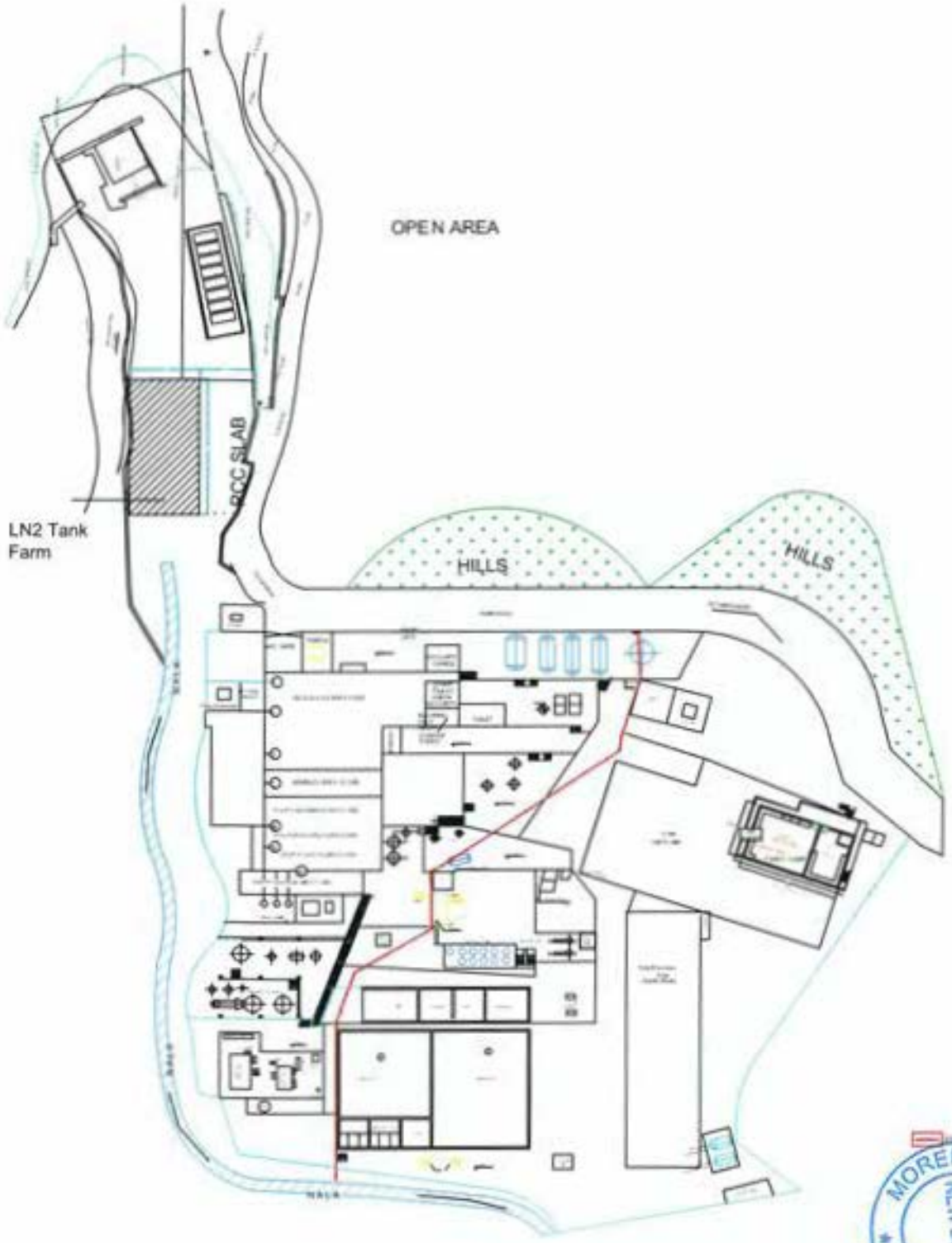
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ANNEXURE - I

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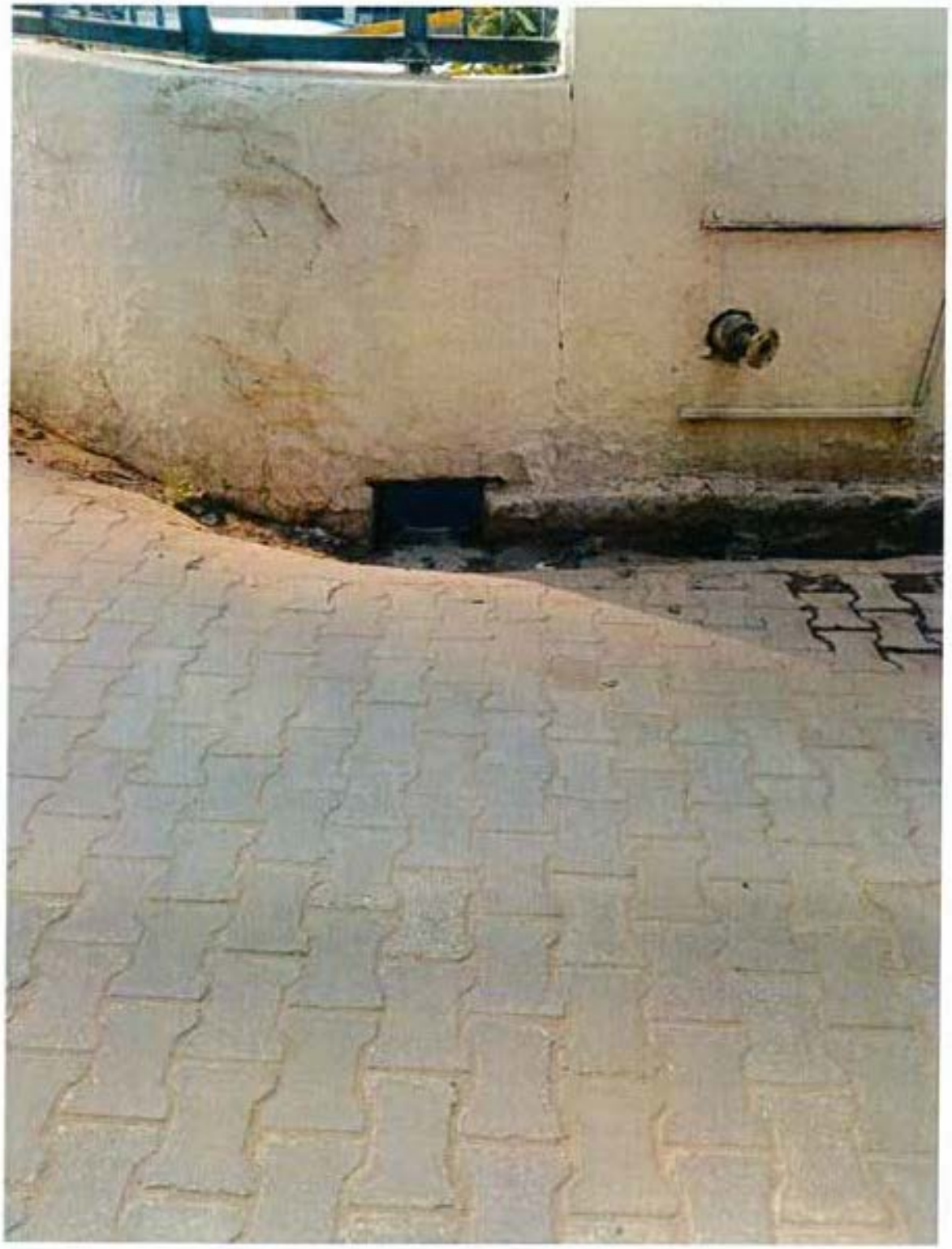
STORM WATER DRAIN ROUTE OF MSL



MOREPEN LABORATORIES LTD. NEW DELHI

ANNEXURE - 8

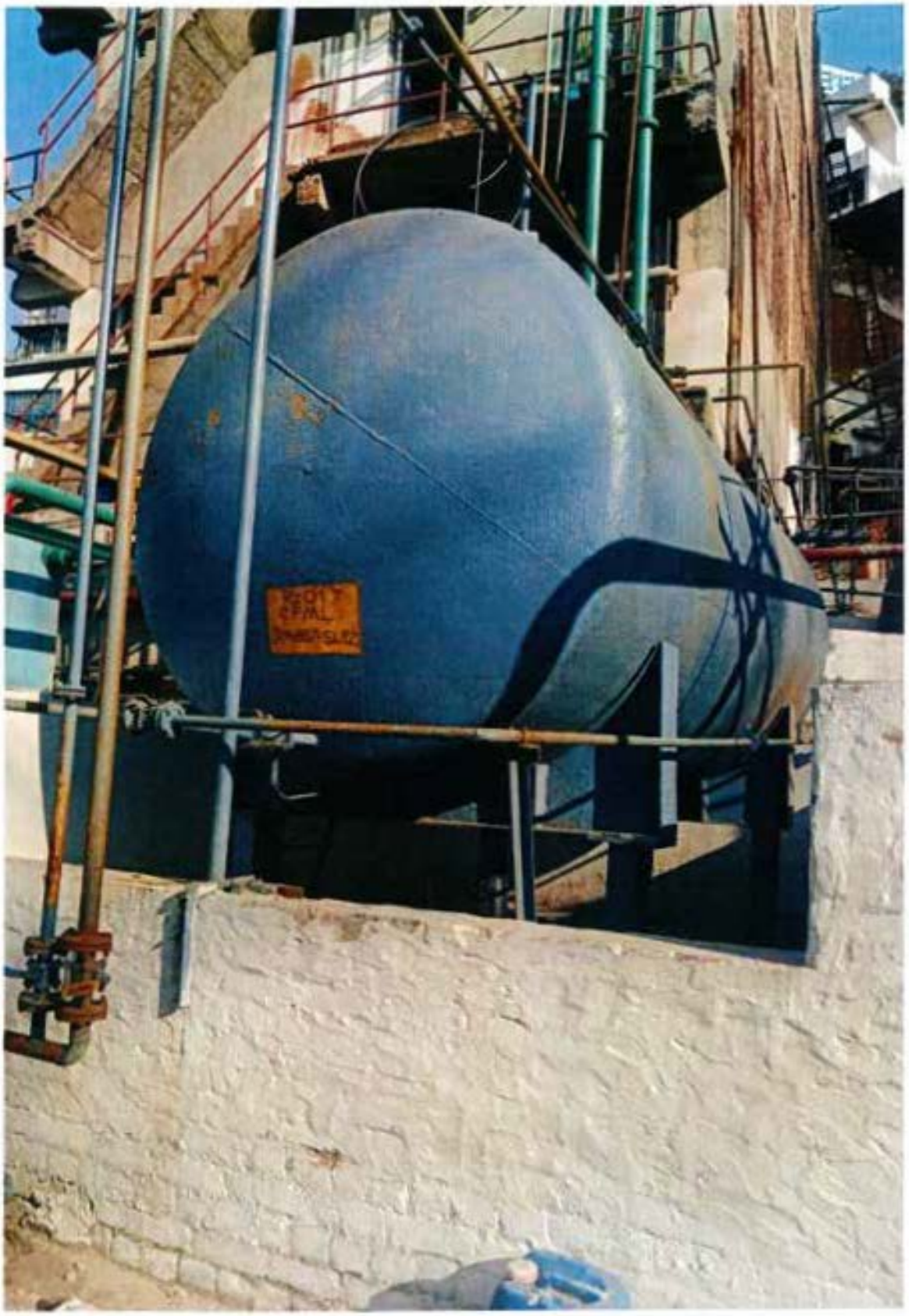
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Storm Line drain Point above Plant

MOREPEN LABORATORIES LTD. NEW DELHI

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Dyke wall

MOREPEN LABORATORIES LTD.
NEW DELHI

Sophisticated Analytical Instruments Laboratories Society *(Registered as Society with Registrar of Firms & Societies, Punjab, Chandigarh)*
Thapar Technology Campus, Bhadson Road, Patiala-147 004 (India)

Report
Assessment of Soil Testing for Transfer Factor and Health Index Study

Site
Morepen Laboratories Limited,
Village Masulkhana, Tehsil Kasauli, District Solan (Himachal Pradesh)
India-173220

Conducted By
Sophisticated Analytical Instruments Laboratories Society
Thapar Technology Campus, Bhadson Road Patiala-147004

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Sophisticated Analytical Instruments Laboratories Society *(Registered as Society with Registrar of Firms & Societies, Punjab, Chandigarh)*
Thapar Technology Campus, Bhadson Road, Patiala-147 004 (India)

Report on the
Assessment of Soil Testing for Transfer Factor and Health Index Study
At the site of Morepen Laboratories Limited
Village Masulkhana, Tehsil Kasauli, District Solan (Himachal Pradesh) India-173220

Morepen Laboratories Limited, Village Masulkhana, Tehsil Kasauli, District Solan, Himachal Pradesh contacted SAI LABS Patiala for above mentioned studies. The industry has the following facilities at the site:

1. Bulk Drugs(API) manufacturing facility
2. R &D center (Recognized by Govt. of India) with a focus on anti-diabetic, anti-depressant, and anti-coagulant

On an initiation to access the above-mentioned parameters, a team of SAI LABS visited the effluent treatment plant and its process facilities. The team comprised of following members:

1. Professor Raj Kumar Gupta
   Department of Chemical Engineering
   Thapar Institute of Engineering and Technology Patiala

2. Mr. Mukesh Agarwal
   Technical Manager (SAI LABS)
   Thapar Institute campus, Bhadson Road Patiala

The objective of the visit was to the impact of industrial activity on

1. The soil quality
2. The Crop for heavy metals transfer factor and soil health index

It is decided that the quality of soil and crop at the industry site would be compared with the soil and crop quality of nearby areas.

Therefore, the soil and crop samples were taken from the nearby industry site on 13 December 2023. Two samples of soil and three samples of tuber crops were taken from the downstream site of the industry and one sample of crop and soil each was taken from the upstream site for comparison.

The samples were collected as per the sampling procedure and protocol for the soil and crop samples (Annexure-I) and analyzed in SAI LABS the laboratory analysis report for soil and crop samples is attached herewith against this report. (Annexure-II)

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Thapar Technology Campus, Bhadson Road, Patiala-147 004 (India)

The following observations are made from the analysis reports:

The analysis reports of the soil samples show that there is no adverse impact on the soil and crop quality at the downstream site vis-a-vis the soil and crop quality of the upstream site for transfer factor and soil health index.

Dr. Raj Kumar Gupta
Department of Chemical Engineering
Thapar Institute of Engineering and Technology
Patiala

Mukesh Chand Agarwal
Technical Manager (SAI LABS)
Thapar Institute campus
Patiala

Dr. Manmohan Chhibber 8/1/2024
Professor in-Charge SAI LABS
Thapar Institute Campus Patiala

Sophisticated Analytical Instruments Laboratories
Society (Registered as Society with Registrar of Firms & Societies, Punjab, Chandigarh)
Thapar Technology Campus, Bhadson Road, Patiala-147 004 (India)

ANNEXURE-I

Sophisticated Analytical Instruments Laboratories Society (Registered as Society with Registrar of Firms & Societies, Punjab, Chandigarh)
Thapar Technology Campus, Bhadson Road, Patiala-147 004 (India)

Soil and Crop sampling

Principle

The samples collected must be a true representative of the area being sampled. In General, sampling is done at the rate of one sample for every two-hectare area. However, at least one sample should be collected for a maximum area of five hectares. For soil survey work, samples are collected from a soil profile representative of the soil of the surrounding area. For soil quality work for industries, at least two samples should be collected from nearby industry premises. In Hilly Area, if there is no soil found in the factory premises, at least three samples should be collected from nearby industry, here in the case of Morepen Laboratories Limited, Three samples were collected from nearby industry premises.

Materials Required

1. Spade or Auger (screw or tube or post hole type)
2. Khurpi
3. Core Sampler
4. Sampling Bags
5. Plastic tray or bucket if needed
6. Consideration points while soil sampling
7. Collect the soil samples during fallow period
8. In the standing crop, collect samples between rows
9. Sampling at several locations in a zigzag pattern ensures homogeneity
10. Collect separate samples from fields that differ in color, slope, drainage, past management practices like liming, gypsum application, fertilization, cropping system etc.
11. Avoid sampling in dead furrows, wet spots, areas near main bund, and manure heaps and irrigation channels.
12. For shallow rooted crops, collect samples up to 15 cm depth, for deep rooted crops, collect samples up to 30 cm depth, for tree crops, collect profile samples.
13. Always collect the soil sample in the presence of the farm owner who knows the farm better
14. For soil quality monitoring of the industry, collect the samples up to 6 inch depth of the soil

Procedure

1. Divide the field into different homogenous units based on the visual observation and farmers experience.
2. Remove the surface litter at the sampling spot
3. Drive the auger to a plough depth of 15 cm and draw the soil sample.
4. Collect at least 10 to 15 samples from each sampling unit and place in a bucket or tray.

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Thapar Technology Campus, Bhadson Road, Patiala-147 004 (India)

In the laboratory procedure for receiving samples

1. Mix the samples thoroughly and remove foreign materials like roots, stones, pebbles and gravel
2. Reduce the bulk to about half to one kilogram by quartering or compartmentalization
3. Quartering is done by dividing the thoroughly mixed sample into four equal parts. The two opposite quarters are discarded and the remaining two quarters are remixed and the process is repeated until the desired sample size is obtained.
4. Compartmentalization is done by uniformly spreading the soil over a clean hard surface and dividing it into smaller compartments by drawing lines along and across the length and breadth. From each compartment, a pinch of soil is collected. This process is repeated until the desired quantity of sample is obtained.
5. Collect the sample in a clean cloth or polythene bag
6. Label the bag with information like the name of the farmer, location of the farm, survey number, previous crop grown, present crop, crop to be grown in the next season, date of collection, name of the sampler, etc.

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Sophisticated Analytical Instruments Laboratories Society *(Registered as Society with Registrar of Firms & Societies, Punjab, Chandigarh)*
Thapar Technology Campus, Bhadson Road, Patiala-147 004 (India)

Sophisticated Analytical Instruments Laboratories Society Patiala

Tour/Visit Report

Name: Mukesh Chand Agarwal and Mr. Amit Kumar
Designation : Senior Research Scientist and Senior Technical Assistant
Division: SAI Labs
Date of Visit: 13.12.2023
Place of Visit: Morepen Laboratories Limited village Masulkahana, Tehsil Kasauli, District Solan, Himachal Pradesh India-173220

Purpose of Visit: For quality parameter studies of soil, Transfer factor study of crop, and collection of representative samples.

I, Mukesh Chand Agarwal, and Mr. Amit Kumar started the visit on 13-12-2023 in the morning at 8.00 o'clock to Morepen Laboratories Limited village Masulkahana, Tehsil Kasauli, District Solan, Himachal Pradesh India-173220, for site assessment and collection of Soil and Crop samples for soil quality studies and crop transfer factor studies for soil health index. My Self and Mr. Amit Kumar met with Dr. Vikas Thakur and Mr. Naresh Sharma (Vice President) at the industry site. Collections of the samples were done in front of industry representatives. Three samples were collected for soil quality studies and another four Crops samples were collected for transfer factor studies along with soil samples.

Below are the details of collected samples: For soil and crop quality

Sample No.	Location for Soil Samples (Shalu Khurd and Masulkhana) nearby industry	Sample No.	Location for Crop Sample (Shalu Khurd and Masulkhana) nearby industry
1	Latitude/Longitude (Downstream Site) 30.8687/76.9438	1	Latitude/Longitude(Reddish) (Downstream Site) 30.8687/76.9438
		2	Latitude/Longitude (Potato) (Downstream Site) 30.8687/76.9438
2	Latitude/Longitude (Downstream Site) 30.8669/76.9504	3	Latitude/Longitude (Garlic) (Downstream Site) 30.8680/76.9495
3	Latitude/Longitude Soil reference (Upstream Site) 30.8669/76.9525(Reference)	4	Latitude/Longitude(potato) Reference (Upstream Site) 30.8669/76.9525(Reference)

For soil quality monitoring of the nearby industry, the samples were collected at 10-15 cm depth. For shallow-rooted crop samples, crop and soil samples were collected as per the procedure.

Mr. Amit Kumar and I reached Patiala at 5.00 PM on 13-12-2023. The visit was very interactive and satisfactory

Mukesh Chand Agarwal

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Sophisticated Analytical Instruments Laboratories
Society (Registered as Society with Registrar of Firms & Societies, Punjab, Chandigarh)
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ANNEXURE-II

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Sophisticated Analytical Instruments Laboratories Society

(Registered as Society with Registrar of Firms & Societies, Punjab, Chandigarh)

Thapar Technology Campus, Bhadson Road, Patiala-147 004 (India)

TEST REPORT

Test Report No.:	NN(D)/23-24/586	Date:	20.12.2023
Service No.	NN(D)/23-24/586 (01-03)	Customer's Ref.	Sample Collected by Mr. Mukesh Agarwal on dtd 13.12.2023

Customer's name and address:

M/s Morepen Laboratories Limited
Village Masulkhana,Tehsil Kasuli ,
Distt. Solan, (HP) India-173220
Kind Attn.: Dr. Vikas Thakur

Sample Description	Soil Located near by Industry (Shalu Khurd)
Condition of the sample received	O.K.
Customer's sample identification No. (if any)	Latitude Longitude 01 – 30.8687 76.9438 02 – 30.8680 76.9495 03 – 30.8669 76.9525 (reference)
Quantity/number of samples	100 – 200 gm each / 3
Sampling Procedure (if any)/ Standard/Specification	IS:3025 (Part-I) 1987 , Reaffirmed 2003, SAI/SOP/03/47
Mode of Sampling/ Environmental Condition during transport	Grab Drawn
Test parameters	pH, EC, Moisture, Texture (Sand, Silt, Clay), Water Holding Capacity, Porosity, Bulk Density, TOC, N, P, N, CEC, Zn, Ni, Pb, Cu, As, Cr, Cd, Hg
Method followed	As mentioned below
Deviations (if any)	--
Documents constituting this report (if any)	--

Date of Receipt of Job	Date of Completion of Job	Total Number of Pages
14.12.2023	19.12.2023	2

M. Agarwal
Technical Manager
(Authorized Signatory)

Note:
1. The results listed refer only to the tested samples and applicable parameters. Endorsement of products is neither inferred nor implied
2. Samples will be destroyed after one month (except water, wastewater) from the date of issue of the test report unless otherwise specified
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4. In case any reconfirmation of contents of the test report is required, please contact the authorized signatory of the test report within 15 days of the issue of test report

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Sophisticated Analytical Instruments Laboratories Society

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Thapar Technology Campus, Bhadson Road, Patiala-147 004 (India)

Test Report No.	NN(D)/23-24/586	Date	20.12.2023
Service No.	NN(D)/23-24/586 (01-03)	Customer's Ref.	Sample Collected by Mr. Mukesh Agarwal on dtd 13.12.2023
Customer's sample identification No. (if any)		Latitude / Longitude	
		01 – 30.8687	76.9438
		02 – 30.8680	76.9495
		03 – 30.8669	76.9525 (reference)

TEST RESULTS

S. No.	Parameters	Test Method	Unit	Results		
				01	02	03
1	pH (1:2.5 Solution) @ 25°C (ARB)	Standard method of Soil Analysis, C.A. Black Wisconsin, USA	–	8.3	7.8	8.3
2	Electrical conductivity @ 25°C (1:2.5 Solution) (ARB)	Standard method of Soil Analysis, C.A. Black Wisconsin, USA	ds/m	0.163	0.079	0.117
3	Moisture @108°C (ARB)	Standard method of Soil Analysis, C.A. Black Wisconsin, USA	%	11.9	6.64	6.96
4	Texture (ODB)	Standard method of Soil Analysis, C.A. Black Wisconsin, USA	–	Sandy Loam	Sandy Loam	Sandy Loam
a	Sand (ODB)		%	69.3	71.5	73.3
b	Silt (ODB)		%	24.0	21.8	20.0
c	Clay (ODB)		%	6.72	6.66	6.72
5	Water Holding Capacity(ODB)	Standard method of Soil Analysis, C.A. Black Wisconsin, USA	%	53.8	55.8	63.9
6	Porosity(ARB)	Standard method of Soil Analysis, C.A. Black Wisconsin, USA	%	11.0	28.8	21.9
7	Bulk Density(ARB)	Standard method of Soil Analysis, C.A. Black Wisconsin, USA	gm/cc	1.4516	1.4813	1.4874
8	Total Organic Carbon(ODB)	Standard method of Soil Analysis, C.A. Black Wisconsin, USA	%	0.61	0.84	1.27
9	Available Nitrogen as N(ARB)	Standard method of Soil Analysis, C.A. Black Wisconsin, USA	Kg/ha	281	269	495
10	Phosphorous as P(ARB)	Standard method of Soil Analysis, C.A. Black Wisconsin, USA	Kg/ha	215	262	361
11	Cation Exchange Capacity(ODB)	Standard method of Soil Analysis, C.A. Black Wisconsin, USA	meq/100g	19.1	19.7	20.1
12	Zinc as Zn(ODB)	Digestion Followed By MP-AES	mg/kg	73.5	106	77.0
13	Nickel as Ni(ODB)	Digestion Followed By MP-AES	mg/kg	26.6	19.6	26.0
14	Lead as Pb(ODB)	Digestion Followed By MP-AES	mg/kg	19.6	17.6	19.2
15	Copper as Cu(ODB)	Digestion Followed By MP-AES	mg/kg	17.8	13.4	18.2
16	Arsenic as As(ODB)	Digestion Followed By MP-AES	mg/kg	0.99	0.93	1.65
17	Total Chromium as Cr(ODB)	Digestion Followed By MP-AES	mg/kg	27.6	27.7	15.1
18	Cadmium as Cd(ODB)	Digestion Followed By MP-AES	mg/kg	N.D	N.D	N.D
19	Mercury as Hg(ODB)	Digestion Followed By Mercury Analyzer	mg/kg	N.D	N.D	N.D

Note : N.D (Not Detected)

.....End of the report.....

M. Agarwal
Technical Manager
(Authorized Signatory)

Note:
1. The results listed refer only to the tested samples and applicable parameters. Endorsement of products is neither inferred nor implied.
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Sophisticated Analytical Instruments Laboratories

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Thapar Technology Campus, Bhadson Road, Patiala-147 004 (India)

TEST REPORT

Test Report No.:	NN(D)/23-24/585	Date:	20.12.2023
Service No.	NN(D)/23-24/585 (01-04)	Customer's Ref.	Sample Collected by Mr. Mukesh Agarwal on dtd 13.12.2023

Customer's name and address:

M/s Morepen Laboratories Limited
Village Masulkhana,Tehsil Kasuli ,
Distt. Solan, (HP) India-173220
Kind Attn.: Dr. Vikas Thakur

Sample Description	Crop Located near by Industry (Shalu Khurd)
Condition of the sample received	O.K.
Customer's sample identification No. (if any)	Latitude / Longitude / Type 01 – 30.8687 / 76.9438 / Reddish 02 – 30.8687 / 76.9438 / Potato 03 – 30.8680 / 76.9495 / Garlic 04 – 30.8669 / 76.9525 / Potato (reference)
Quantity/number of samples	100 – 200 gm each / 4
Sampling Procedure (if any)/ Standard/Specification	IS:3025 (Part-I) 1987 , Reaffirmed 2003, SAI/SOP/03/47
Mode of Sampling/ Environmental Condition during transport	Grab Drawn
Test parameters	Zn, Ni, Pb, Cu, Cr, As, Cd, Hg
Method followed	As mentioned below
Deviations (if any)	--
Documents constituting this report (if any)	--

Date of Receipt of Job	Date of Completion of Job	Total Number of Pages
14.12.2023	19.12.2023	1

TEST RESULTS

S. No.	Parameter	Test Method	Unit	Results (Oven Dried basis)			
				01	02	03	04
1	Zinc as Zn	Digestion followed by MP-AES	mg/kg	33.0	17.6	21.3	23.3
2	Nickel as Ni	Digestion followed by MP-AES	mg/kg	2.95	3.13	3.41	2.77
3	Lead as Pb	Digestion followed by MP-AES	mg/kg	6.89	4.94	5.84	7.34
4	Copper as Cu	Digestion followed by MP-AES	mg/kg	2.30	5.44	2.43	4.89
5	Total Chromium as Cr	Digestion followed by MP-AES	mg/kg	2.46	N.D	3.89	N.D
6	Arsenic as As	Digestion followed by MP-AES	mg/kg	N.D	N.D	N.D	N.D
7	Cadmium as Cd	Digestion followed by MP-AES	mg/kg	N.D	N.D	N.D	N.D
8	Mercury as Hg	Digestion followed by Mercury Analyser	mg/kg	N.D	N.D	N.D	N.D

Note : N.D (Not Detected)

.....End of the report.....

M. Agarwal
Technical Manager
(Authorized Signatory)

Note:
1. The results listed refer only to the tested samples and applicable parameters. Endorsement of products is neither inferred nor implied.
2. Samples will be destroyed after one month (except water, wastewater) from the date of issue of the test report unless otherwise specified.
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4. In case any reconfirmation of contents of the test report is required, please contact the undersigned signatory of the test report within 15 days of the issue of test report.

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Sophisticated Analytical Instruments Laboratories Society (Registered as Society with Registrar of Firms & Societies, Punjab, Chandigarh)
Thapar Technology Campus, Bhadson Road, Patiala-147 004 (India)

Interpretation of test report of soil sample collected from Morepen Laboratories Limited Village Masulkhana, Tehsil Kasauli, District Solan, HP, India-173220 as per report no. NN (D)/22-23/586(01-03) dated 20-12-2023

Sr. No	Parameters	01 (Downstream)	02(Downstream)	03 (Upstream)
1	pH(1:2.5) @25 degree C	Moderately Alkaline (8.4-9.0)	Moderately Alkaline (7.6-8.3)	Moderately Alkaline (7.6-8.3)
2	EC(1:2.5) @25 degree C(dS/m)	Good Soil (0-1)	Good Soil (0-1)	Good soil (0-1)
3	Moisture %	11.20	6.64	6.96
4	Texture	Sandy Loam	Sandy Loam	Sandy Loam
5	Water Holding Capacity	It shows the upper limit of plant-available soil moisture		
6	Bulk density (gm/cc)	Loam (1.4)	Silt Loam (1.3)	Silt Loam (1.3)
7	Total Organic Carbon (%)	Moderately high (0.61-0.80)	High (0.81 -1.0)	Very High (>1.0)
8	Nitrogen as N (Kg/ha)	Medium (281-420)	Low (140-280)	Moderately High (421-560)
9	Phosphorous as P (Kg/ha))	Very High (>35)	Very High (>35)	Very High (>35)
10	Cation Exchange Capacity (meq/100g)	Medium (10-25)	Medium (10-25)	Medium (10-25)

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Sophisticated Analytical Instruments Laboratories Society (Registered as Society with Registrar of Firms & Societies, Punjab, Chandigarh)
Thapar Technology Campus, Bhadson Road, Patiala-147 004 (India)

Interpretation of test report of Soil and Crop samples collected from Morepen Laboratories Limited Village Masulkhana, Tehsil Kasuli, District Solan, HP, India-173220 as per report no. NN (D)/22-23/586(01-03) and NN (D)/22-23/585(01-04) dated 20-12-2023 for calculating the Transfer factor and the health risk index.

Elements/maximum permissible limit as per WHO)	Sample Number 1 Transfer factor (Reddish)	Sample Number 2 Transfer Factor (Potato)	Sample number 3 Transfer Factor (Garlic)	Sample Number 4 Transfer Factor Potato (reference)
or Zinc 50 mg/kg maximum	(33.0/73.5) = 0.45	(17.6/73.5) = 0.24	(21.3/106) = 0.20	(23.3/77) = 0.30
For Nickel 35 mg/kg maximum	(2.95/28.6) = 0.10	(3.13/28.6) = 0.11	(3.41/19.6) = 0.17	(2.77/26) = 0.106
For Lead 85 mg/kg maximum	(6.89/19.6) = 0.35	(4.94/19.6) = 0.25	(5.84/17.6) = 0.33	(7.34/19.2) = 0.38
For Copper 36 mg /kg maximum	(2.30/17.8) = 0.13	(5.44/17.8) = 0.31	(2.43/13.4) = 0.18	(4.89/18.2) = 0.27
For Arsenic 6 mg/kg maximum	(Nil/0.99) = 0.0	(Nil/0.99) = 0.0	(Nil/0.93) = 0.0	(Nil/1.05) = 0.0
For Chromium 100 mg /kg maximum	(2.46/27.6) = 0.09	(Nil/27.6) = 0.0	(3.89/27.7) = 0.14	(Nil/15.1) = 0.0
For Cadmium 0.8 mg/kg maximum	(Nil/NIL) = 0.0	(Nil/NIL) = 0.0	(Nil/NIL) = 0.0	(Nil/NIL) = 0.0
For Mercury 0.02 to 0.06 mg/kg	(Nil/NIL) = 0.0	(Nil/NIL) = 0.0	(Nil/NIL) = 0.0	(Nil/NIL) = 0.0

The health risk index indicates a transfer of heavy metals from soil to crop. Only tuber crops with shallow roots were found near the industry both upstream and downstream. Both tubers and soil were analyzed for transfer factor and health index. Mainly Zinc, Nickel, Lead, Copper, Arsenic, Chromium, Cadmium, and Mercury were studied to determine the health risk index and transfer factor.

Note:

1. The crops grown on metal-contaminated soils have the hazard of uptaking metal contaminants thereby entering our food chain.

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2. A seasonal Nala flows along the industrial site from North(Upstream) to South(Downstream)

3. Collected soil and crop samples were dried at 60 degrees centigrade, digested in nitric acid and hydrogen peroxide, and the filtration part was used for the instrumental analysis.

4. A transfer factor of less than one is considered safe. Transfer Factor=[metal in crops/metal in soil]

5. Nickel, Lead, Cadmium Arsenic, and Mercury are toxic to the human body.

6. Both the parameters were evaluated for the Transfer Factor.

Estimated daily intake of metals is associated with the concentration of metal in vegetables, conversion factor for fresh green vegetable weight to dry weight, daily intake of vegetable kg/person/day, and average body weight.

Here we are taking a conversion factor of 0.085 for fresh green vegetable weight to dry weight and daily intake of vegetables 0.250 kg/person/day and average body weight of 58 kg.

Table 1

Elements	Sample Number 1 Estimated daily intake of metals (Reddish) (mg/kg)	Sample Number 2 Estimated daily intake of metals (Potato) (mg/kg)	Sample number 3 Estimated daily intake of metals (Garlic) (mg/kg)	Sample Number 4 Estimated daily intake of metals Potato (Reference) (mg/kg)
For Zinc	0.012	0.006	0.008	0.009
For Nickel	0.001	0.001	0.001	0.001
For Lead	0.003	0.002	0.001	0.003
For Copper	0.0008	0.002	0.0009	0.002
For Arsenic	0.0	0.0	0.0	0.0
For Chromium	0.0008	0.0	0.0	0.0
For Cadmium	0.0	0.0	0.0	0.0
For Mercury	0.0	0.0	0.0	0.0

Table 1 shows the estimated daily intake of metals in the human body. It has been assumed that a person of 58 kg consumes 250 gm of the vegetables grown on the above-mentioned site. It has been assumed that 1 gm of vegetable consumed has a dry weight of 0.085 gm.

The health risk index is estimated by the ratio of the estimated daily intake of metals and the reference dose of the metals. Reference doses are taken from the food safety and standards (Contaminants, Toxins, and residues) regulations 2011.

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For sample No.1 Downstream side (Reddish)

Elements	Estimated daily intake of metals Sample no.1 (Downstream side) (mg/kg)	Reference dose as per food safety and standards(Contaminants, Toxins, and residues) regulations2011 (mg/kg)	Health Risk Index of Metals (Reddish)
Zinc	0.012	50.0	0.00024
Nickel	0.001	1.0	0.001
Lead	0.003	2.5	0.0012
Copper	0.0008	30	0.00003
Arsenic	0.0	1.1	0.0
Chromium	0.0008	1.0	0.0008
Cadmium	0.0	1.5	0.0
Mercury	0.0	1.0	0.0

For sample No.2 Downstream side (Potato)

Elements	Estimated daily intake of metals Sample no.2 (Downstream side) (mg/kg)	Reference dose as per food safety and standards(Contaminants, Toxins, and residues) regulations2011 (mg/kg)	Health Risk Index of Metals (Potato)
Zinc	0.006	50	0.00012
Nickel	0.001	1.0	0.001
Lead	0.002	2.5	0.0008
Copper	0.002	30	0.00007
Arsenic	0.0	1.1	0.0
Chromium	0.0	1.0	0.0
Cadmium	0.0	1.5	0.0
Mercury	0.0	1.0	0.0

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For sample No.3 Downstream side (Garlic)

Elements	Estimated daily intake of metals Sample no.3 (Downstream side) (mg/kg)	Reference dose as per food safety and standards(Contaminants, Toxins, and residues) regulations2011 (mg/kg)	Health Risk Index of Metals (Garlic)
Zinc	0.008	50	0.00016
Nickel	0.001	1.0	0.001
Lead	0.001	2.5	0.0004
Copper	0.0009	30	0.00003
Arsenic	0.0	1.1	0.0
Chromium	0.0	1.0	0.0
Cadmium	0.0	1.5	0.0
Mercury	0.0	1.0	0.0

For sample No.4 Upstream side (Potato)

Elements	Estimated daily intake of metals Sample no.4 (Upstream side) (mg/kg)	Reference dose as per food safety and standards(Contaminants, Toxins, and residues) regulations2011 (mg/kg)	Health Risk Index of Metals Reference (Potato)
Zinc	0.009	50	0.00018
Nickel	0.001	1.0	0.001
Lead	0.003	2.5	0.0012
Copper	0.002	30	0.00007
Arsenic	0.0	1.1	0.0
Chromium	0.0	1.0	0.0
Cadmium	0.0	1.5	0.0
Mercury	0.0	1.0	0.0

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Thapar Technology Campus, Bhadson Road, Patiala-147 004 (India)

Summary of the Study Report

Elements	(Reddish) Sample no.1 (Downstream side)		Potato Sample no.2 (Downstream side)		Garlic Sample no.3 (Downstream side)		Potato Reference Sample no.4 (Upstream side)	
	Transfer Factor	Health Risk Index	Transfer Factor	Health Risk Index	Transfer Factor	Health Risk Index	Transfer Factor	Health Risk Index
Zinc	0.45	0.00024	0.24	0.00012	0.20	0.00016	0.30	0.00018
Nickel	0.10	0.001	0.11	0.001	0.17	0.001	0.10	0.001
Lead	0.35	0.0012	0.25	0.0008	0.33	0.0004	0.38	0.0012
Copper	0.13	0.00003	0.31	0.00007	0.18	0.00003	0.27	0.00007
Arsenic	0.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0
Chromium	0.09	0.0008	0.0	0.0	0.14	0.0	0.0	0.0
Cadmium	0.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0
Mercury	0.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0

The analysis of soil and crop samples for heavy metals transfer factor and health risk index shows no adverse impact for the industrial site (Morepen Laboratories Limited Village Masulkhana, Tehsil Kasauli, District Solan, HP, India-173220) in this report.

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HIMACHAL PRADESH STATE ELECTRICITY BOARD LIMITED (A State Govt. Undertaking)

Electricity Bill January-24
Sub-Division: - KASAULI
SUB-DIVISION
Sub-Division code: - 1224

HPSEBL Helpline No. : 18001808060 or 1912
CGRF: B [illegible] Complex,Kamapti Shimla-9.crgrf@hpseb.in 0177-2626104
Electricity Ombudsman: First Floor, Sharma Sadan, Khalini Shimla-2
ombudsmanelectricity@gmail.com, 0177-2624525

ANNEXURE - 10

Consumer Info

Name	M/S MOREPEN T2-3	Consumer Id	**100004012911**	Bill No.	100000789325
Address	MASULKHANA KASAULI	Legacy A/c	**1122406789**	Issue Date	29.01.2024
	1224 173201 K	Installation No.	**5008689073**	Last Reading Date	21.12.2023
		Std.Supply Voltage(KV)	0.40	Current Reading Date	21.01.2024
		Availed Supply Vol(KV)	0.40	Cash/Draft Due Date	31.01.2024
		Metering Voltage(KV)		Chq. Clrnce. Due Date	29.01.2024
		Tariff Category	CS-Single Part	Billing Days	31
		Connected Load(kW)	7.29		
		Meter Reading Unit	B1224TD		

Meter Reading

	Meter No.	New Reading	Old Reading	Difference	Multiplier	Adjustment/ Estimated units	Consumption
Total kWh Energy	**2626039**	324906.000	324906.00	0	1.0	0	0
Normal kWh Energy		324906.000	324906.00	0.000	1.0	0	0
Peak kWh Energy					1.0	0	0
Off-Peak kWh Energy					1.0	0	0
Total kVAh Energy					1.0		
Max.Rec.Demand (kVA)					1.0		
Power Factor							0.000

Bill Particulars

Particulars	Base Value	Rate	Amount (Rs.)
Energy Charge (Normal + Night)	0.000 kWh	5.52 (Rs./kWh)	0.00
Peak Load Energy Charge			
Disturbing Load Penalty			
GoHP Subsidy			
Meter Rent	31 Days	0.00 (Rs./Month)	0.00
Fixed Charge	31 Days	145.00 (Rs./Month)	147.78
Power Factor Surcharge	0.00 (Rs.)	10%	0.00
Net Current SOP			**147.78**
Electricity Duty			
MC Tax	0.000 kWh	0.00 (Paisa/unit)	**0**

Payment Info

Security Deposit (Cash)	Rs.6450.00
Security Deposit (BG)	
BG Expiry Date	
Last Bill Paid Amount	Rs.145.00
Last Bill Paid Date	19.01.2024

	SOP(Rs.)	ED(Rs.)	M.Tax(Rs.)	Others/Adv	Total (Rs.)
Current Charges	147.78		0		147.78
Sundry					0
Normal Arrear #	0.10	245.53	0.00		245.63
Disputed Arrears $	0.00	0.00	0.00		0
Othrs/Adv/Int (Cr/Dr)				0.00	0.00
TCS / TDS amount	0				
Total Amount payable	147.88	245.53	0	0.00	393.00
Late Payment Surch.	2.22				
Total Amount Payable	150.10	245.53	0	0.00	396.00

1 : ED Arrear Rs.245.53 /- charged on a/c of Revised ED Rate.
2 Normal Meter Reading
3 Electricity Duty calculated on Energy Charge adjusted with Rebate

ANNEXURE- II

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No JSV-Member Secy HPGWA-cum-SE-P&I-II- 2021-22 2060-63
Government of Himachal Pradesh
Jal Shakti Vibhag
Dated: Shimla 17-12-2021

To

M/S Moropen Laboratories Ltd.
Vill & PO Masulkhana
Tehsil Kasauli, Distt. Solan (HP)

Subject:- Request for increase of ground Water Drawl

Kindly refer to your letter dt. 17.02.2021 vide which you have requested for increase in water drawl of 60,000 liters/day from borewell already registered with Himachal Pradesh Ground Water Authority vide Permit No. **HPGWA-NU/99** dated 23.09.2011 for water withdrawl of **40,000** liters/day.

In this connection it is intimated that your case has been considered by the sub-committee in its 37th meeting held on 16.09.2021 and allowed to extract the water to the limit of **maximum 1,00,000** liters/day from existing bore well. The permission for drawl of ground water under the Himachal Pradesh Ground Water (Regulation & control of development and Management) Act, 2005 is granted subject to the following conditions:

1. The firm shall construct another artificial recharge structure or enhance the capacity of already constructed artificial recharge structure so that the withdrawl should not exceed 50% of the recharge quantity.
2. Mandatory the applicant shall install a water meter/bore meter on the ground water extractionpipe so as to check the water drawl at any time and will maintain its log book.
3. Mandatory construction of observation well(s) (Piezometer(s)) within the premises and installation of appropriate water level monitoring mechanism for drawing water more than 10m3/day.
4. All industries extracting ground water requires to adopt latest water efficient technologies.
5. All industries extracting ground water in excess of 100m3/day shall have to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors.
6. All industries extracting ground water in excess of 100m3/day requires to reduce their ground water use by at least 20% over the next three years through appropriate means.
7. The applicant shall construct a rainwater harvesting structure for the conservation and re-charge of ground water in his/her/their premises as per section-15 of the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Act, 2005 within six months of issuance of this CERTIFICATE OF REGISTRATION and intimation will be given to the EXECUTIVE ENGINEER, **JSV Division Solan** on its completion.
8. The applicant shall have to pay royalty based on the quantum of ground water extraction through EXECUTIVE ENGINEER, **JSV Division Solan** for the use of ground water to the MEMBER SECRETARY, HIMACHAL PRADESH GROUND WATER AUTHORITY as per the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Rules 2007 or the rules which may, subsequently be made applicable by the State of H.P.
9. In case of industrial connection, the firm shall not use waste water of the industry for

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recharging of Ground Water.

10. That the permission/sanction can be withdrawn or the quantity of water to be extracted can be restricted in case the ground water in the area is adversely affected in terms of quantity and/or quality.
11. Actual water requirement be computed taking into account recycling/reuse of treated water for flushing etc.
12. Certificate regarding non/partial availability of water supply from the public water supply agency.
13. The firm/applicant shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
14. The firm/applicant drawing water more than 10m 3 /day of ground water shall construct piezometer equipped with DWLR of latest version within six months in consultation with the Sr. Hydrogeologist, GWO, JSV, Una (HP) and monthly water level data shall be submitted to the Ground Water Organization and Himachal Pradesh Ground Water Authority.

This is for your kind information.

Member- Secretary, HPGWA-cum-
Superintending Engineer,
P&I-II Unit, Jal Shakti Vibhag,
Jal Shakti Bhawan, Shimla-5

Copy to Chairman, HPGWA-cum-Engineer-in-Chief, Jal Shakti Vibhag, Jal Shakti Bhawan Shimla-5 for information please.

Copy to Executive Engineer, JSV Division, Solan for information & necessary action.

Copy to the Sr. Hydrogeologist, GWO, Jal Shakti Vibhag, Una for information and necessary action, the concerned STA may be directed to give report about the installation of piezometer and he should also monitor the same for any decline in the water table.

Member- Secretary, HPGWA-cum-
Superintending Engineer,
P&I-II Unit, Jal Shakti Vibhag,
Jal Shakti Bhawan, Shimla-5

SEAL

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No. IPH-SE-P&I-II-E E (M)-GWA/2011 - 1673-75
Himachal Pradesh
I&PH Department
Dated : Shimla the 22September, 2011.

To

M/S Morepen Laboritories Ltd.,
Vill. & P.O. Masulkhana,
Tehsil Kasauli Distt. Solan (H.P.).

Subject:- **Permit for sinking/drillling of Energized Handpump under Section 7 of the H.P. Ground Water (Regulation and Control of Development and Management) Act, 2005.**

Sir,

Enclosed please find herewith permit No. HPGWA-NU/99 on prescribed form-3 for extraction of ground water for Industrial Purpose. You are requested to abide by the instruction conveyed in the permit. The permit shall commence from the date of the issuance of the grant of permit.

DA:- As above.

Your's faithfully,

Member Secretary HPGWA-cum-
Superintending Engineer,
P&I-II, I&PH Deptt., Jal Bhawan,
Kasumpti Shimla-9.

Copy following to:-

1. Executive Engineer, I&PH Division, Solan for information. He is requested to examine the following instruction conveyed to the applicant in the grant of permit issued and send a report to the authority.
   (a) The applicant is allowed to extract maximum 40000 ltrs/day ground water from above well.
   (b) The applicant shall construct a rainwater harvesting structure for conservation and ground water re-charge in the premises as per section-15 of the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Act, 2005.
   (c) The applicant shall have to pay royalty for use of ground water to the Member Secretary, Himachal Pradesh Ground Water Authority as per the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Rules 2007.
   (d) The applicant shall install a water meter on the ground water extraction pipe so as to check the water drawl at any time.
   (e) The drilling of the tube well/bore well shall be got done from a drilling firm duly registered by the Himachal Pradesh Ground water Authority.
2. The Secretary, Gram Panchayat, Masulkhana, Tehsil Kasauli Distt. Solan (H.P.) for information.

Member Secretary HPGWA-cum-
Superintending Engineer,
P&I-II, I&PH Deptt., Jal Bhawan,
Kasumpti Shimla-9.

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FORM-3

(See Rule 19 (3)

PERMIT FOR EXTRACTION AND AUGMENTATION OF THE GROUND WATER SOURCE

THE HIMACHAL PRADESH GROUND WATER AUTHORITY SHIMLA

Permit No. HPGWA-NU/99. **Dated:-23.09.2011.**

The Himachal Pradesh Ground Water Authority Shimla exercising the powers vested in it under Sub-section (3) of Section 7 of the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Act, 2005 (Act No 31 of 2005) hereby grants a permit to **M/S. Morepen Laboritories Ltd., Vill. & P.O. Masulkhana, Tehsil Kasauli, Distt. Solan (H.P.)** to drill **1 No. Tube well** located at Latitude N 30° 51'46.8" and Longitude E 76° 47'23.6" in the area **Khasra No. 828** of Mauza/ **Vill. & P.O. Masulkhana, Tehsil Kasauli, Distt. Solan (H.P.)** for the use of ground water for **Industrial use** subject to terms and conditions given hereunder:

(a) The applicant is allowed to extract maximum 40000 ltrs/day ground water from above well.
(b) The applicant shall construct a rainwater harvesting structure for conservation and ground water re-charge in the premises as per section-15 of the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Act, 2005.
(c) The applicant shall have to pay royalty for use of ground water to the Member Secretary, Himachal Pradesh Ground Water Authority as per the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Rules 2007.
(d) The applicant shall install a water meter on the ground water extraction pipe so as to check the water drawl at any time.
(e) The drilling of the tube well/bore well shall be got done from a drilling firm duly registered by the Himachal Pradesh Ground water Authority.

The permit holder should bound to develop and maintain the aforementioned source in an efficient, coordinated and economical manner and to use the water for the purpose for which permit has been given as well as all other provisions contained in the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Act- 2005 (Act No. 31 of 2005) and the rules framed there under; and the conditions of the permit issued or specified by this Authority.

Failing which the Authority shall have the full powers to withdraw the permit and the amount deposited as permit fee and royalty charges shall be forfeited.

Given under the seal of Himachal Pradesh Ground Water Authority.

Himachal Pradesh SEAL Ground Water Authority

Place : Shimla
Dated : 23.09.2011.

Member Secretary
Member Secretary
H.P. Ground Water Authority Shimla-9





Unloading of Water tanker - Supply from 3rd party

MOREPEN LABORATORIES LTD. NEW DELHI





Unloading of Water tanker - Supply from 3rd party

MOREPEN LABORATORIES LTD.
NEW DELHI





Borewell - Electro magnetometer Flowmeter installed on Borewell line

TREPEN LABORATORIES LTD. NEW DELHI

113

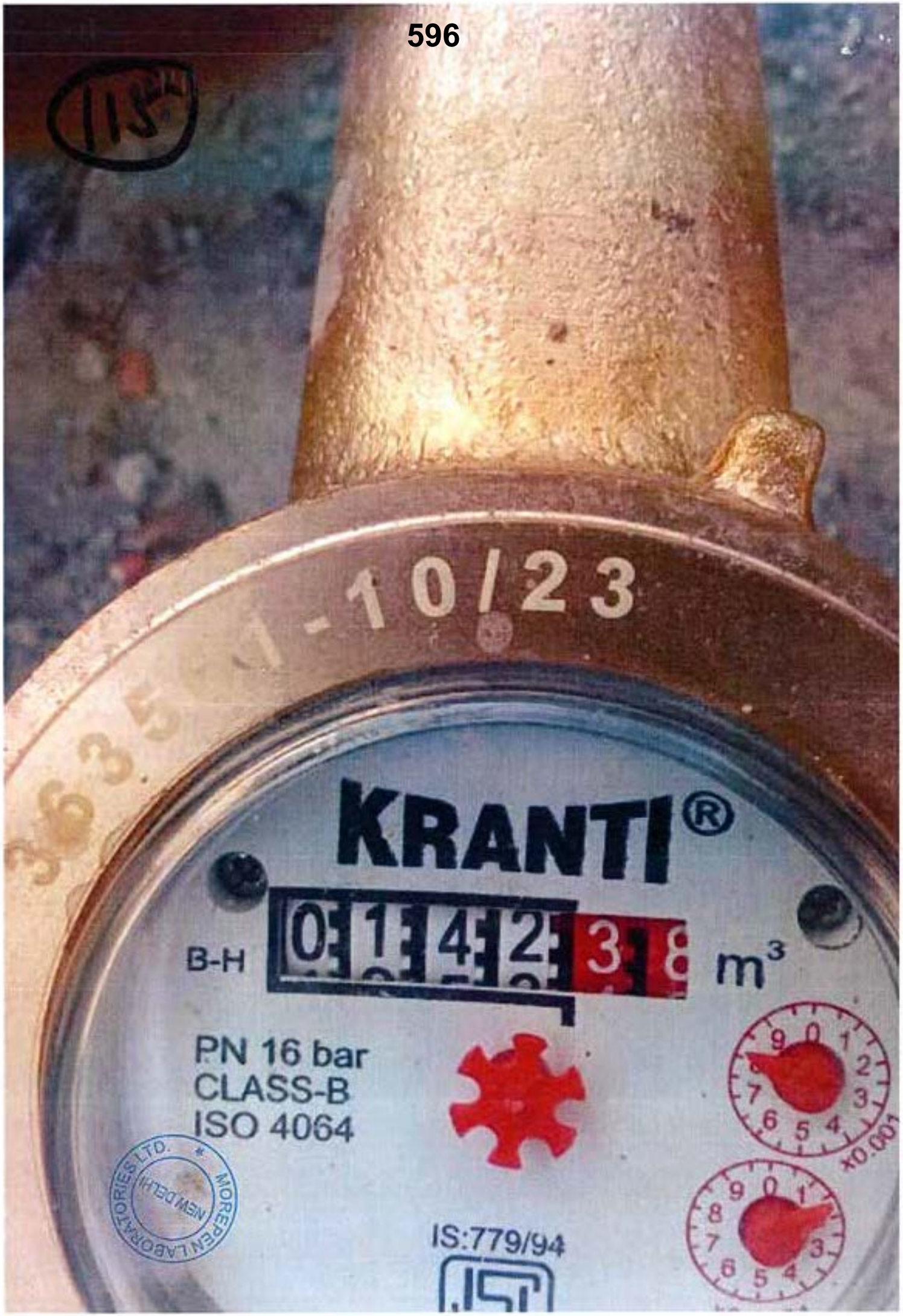




Water Collection Tank of Capacity 60 KL

MOREPEN LABORATORIES LTD. NEW DELHI


KRANTI
m³
PN 16 bar
CLASS-B
ISO 4064
IS:779/94
CMRL-1298460


KRANTI®
B-H
m³
PN 16 bar
CLASS-B
ISO 4064
IS:779/94


KRANTI
m³
D-H
PN 16 bar
CLASS-B
ISO 4064
IS:779/94
CML-1288/00

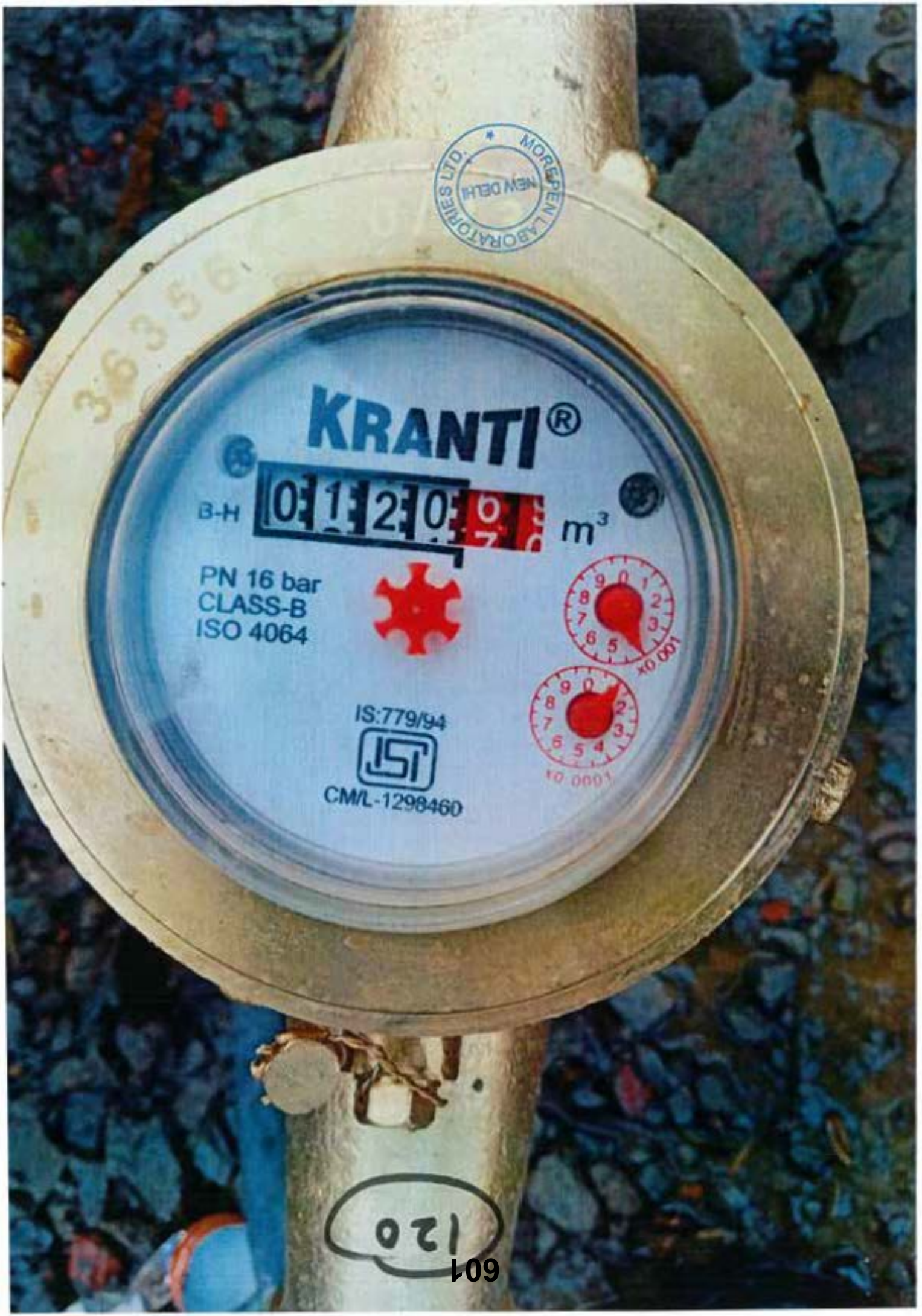

CM/L-1298460
IS:779/94
ISO 4064
CLASS-B
PN 16 bar
m³
B-H
ANTI
LABORATORIES LTD.
NEW DELHI

599

KRANTI
m³
e-H
PN 16 bar
CLASS-B
ISO 4064
IS:779/94
CML-1298400
MOREPEN LABORATORIES LTD.
NEW DELHI


MOREPEN LABORATORIES LTD.
NEW DELHI
KRANTI®
B-H
m³
PN 16 bar
CLASS-B
ISO 4064
IS:779/94
CM/L-1298460

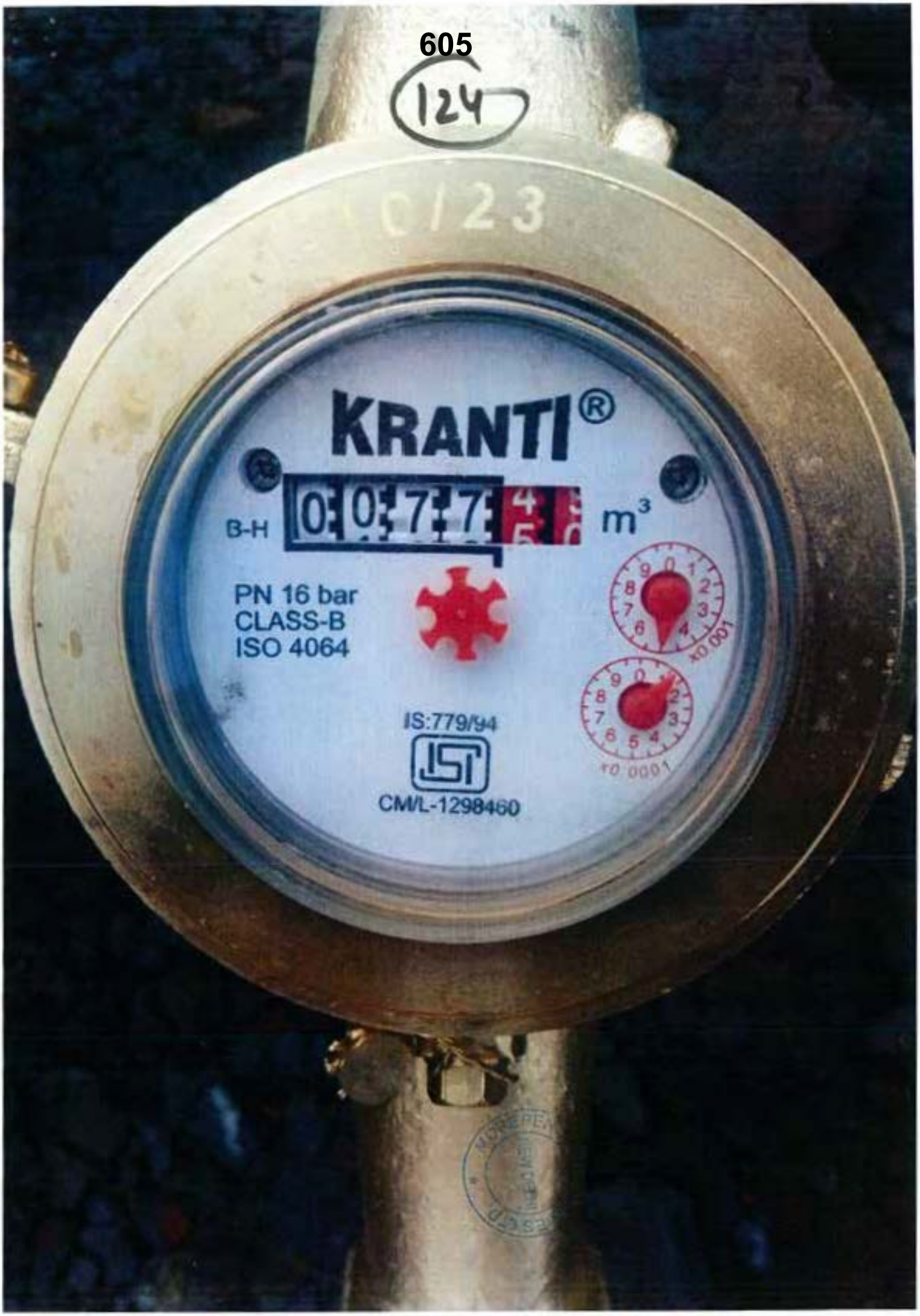
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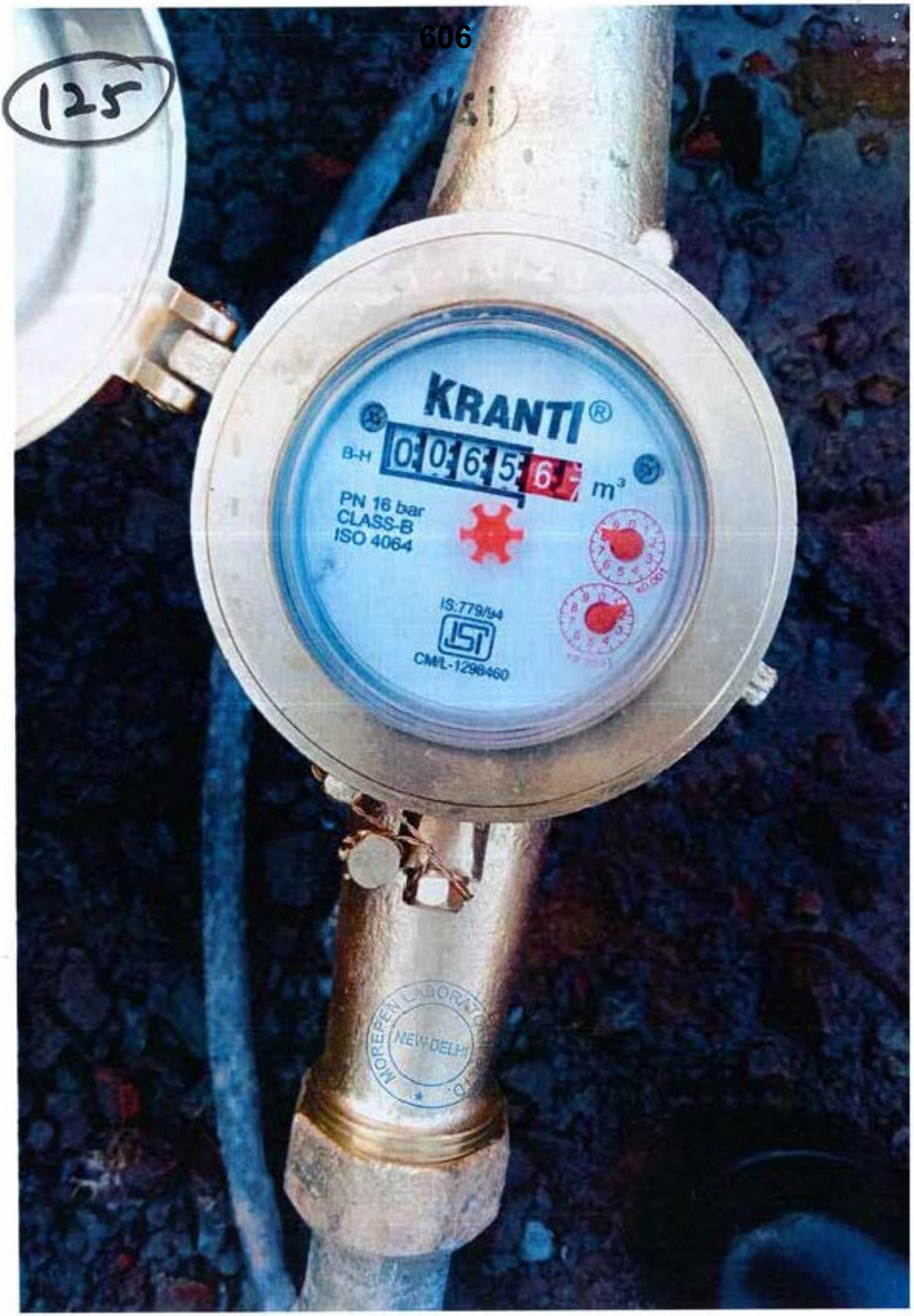

KRANTI®
B-H
m³
PN 16 bar
CLASS-B
ISO 4064
IS:779/94
CM/L-1298460
MORE PEN LABORATORIES LTD.
NEW DELHI
120

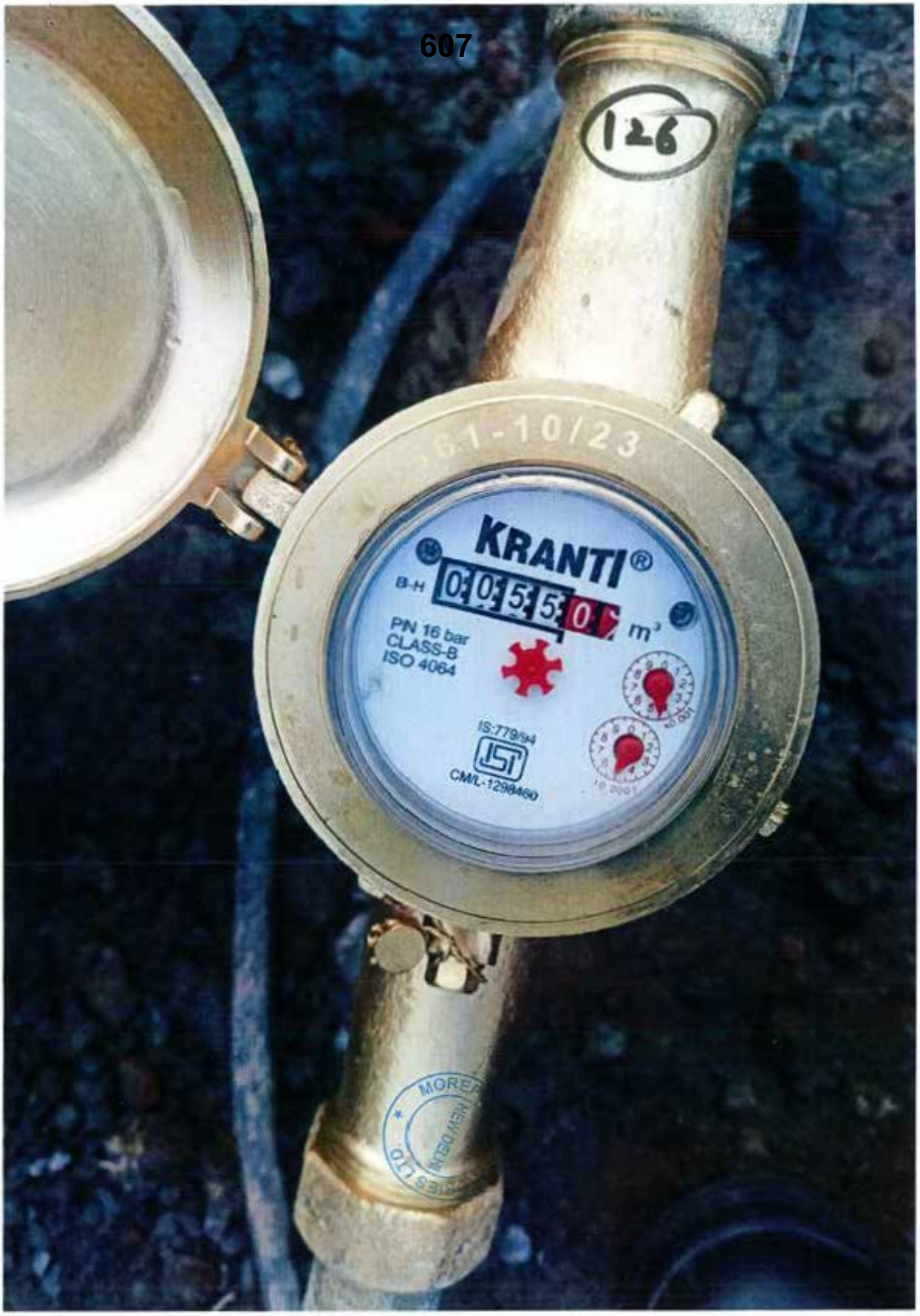

121
KRANTI
MOREPEN LABORATORIES LTD.
NEW DELHI

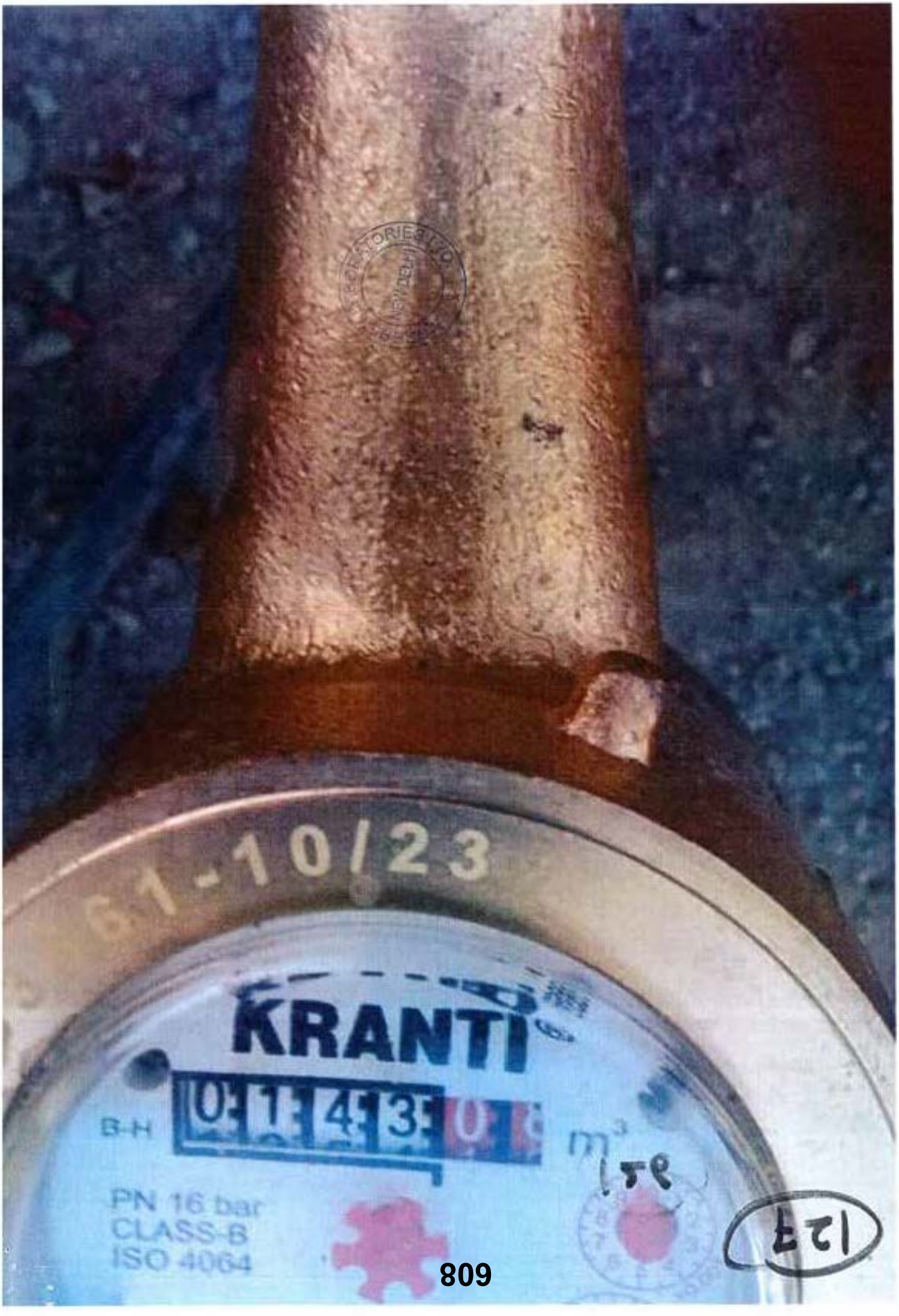

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KRANTI
PN 16 bar
CLASS-B
ISO 4064
IS:779/94
CML-1295460
MOREPEN LABORATORIES LTD.
NEW DELHI


23
KRANTI
PN 16 bar
CLASS-B
ISO 4064
IS:779/94
CM/L-1296400
MORE LABORATORIES LTD.
NEW DELHI


605
124
KRANTI®
B-H
m³
PN 16 bar
CLASS-B
ISO 4064
IS:779/94
CM/L-1298460


125
KRANTI®
B-H
00165
m³
PN 16 bar
CLASS-B
ISO 4064
IS:779/94
CM/L-1298460
NEW DELHI


126
G1-10/23
KRANTI®
B-H
PN 16 bar
CLASS-B
ISO 4064
m³
IS:779/94
CM/L-1298460


G1-10/23
KRANTI
B-H
PN 16 bar
CLASS-B
ISO 4064

609

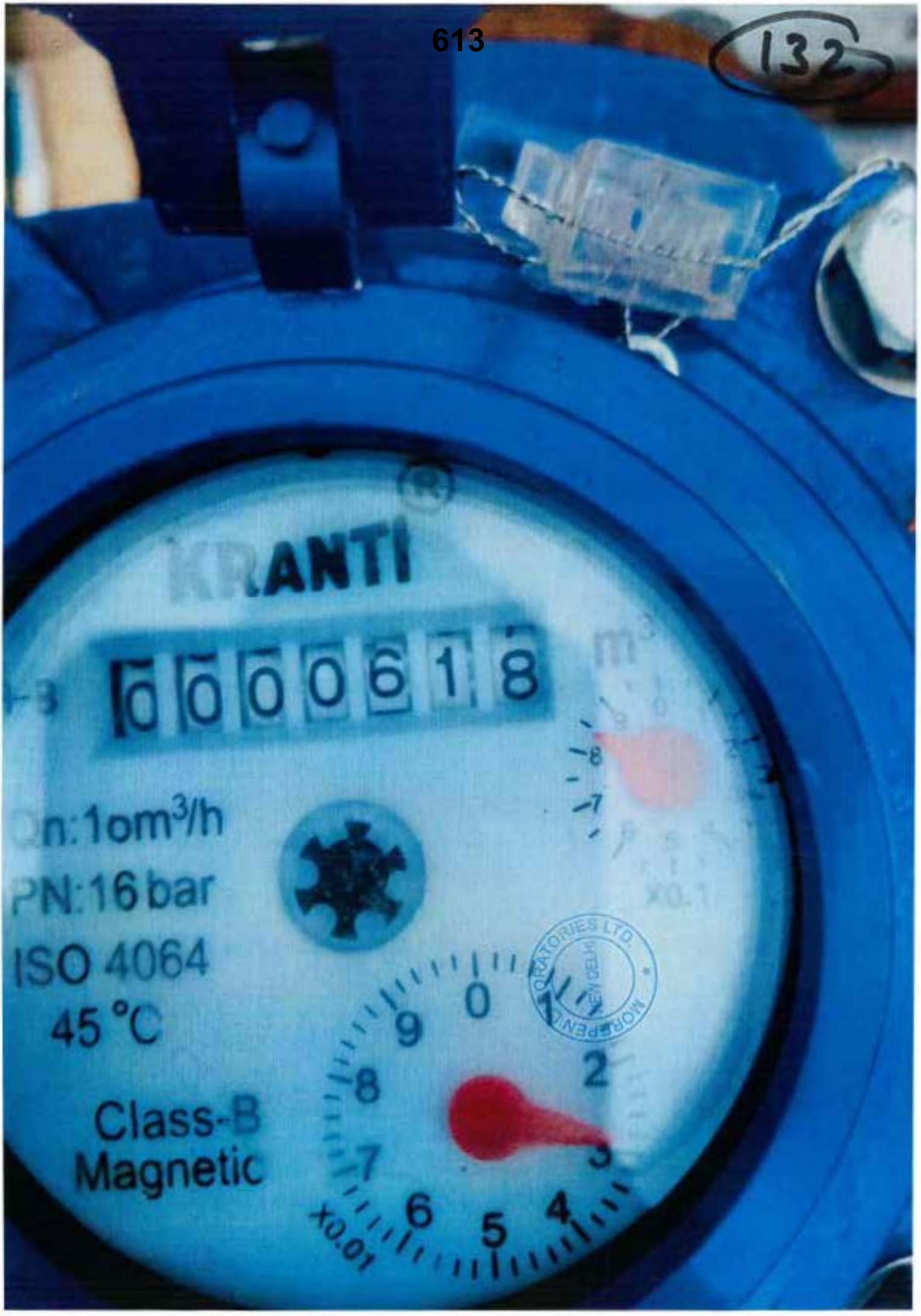


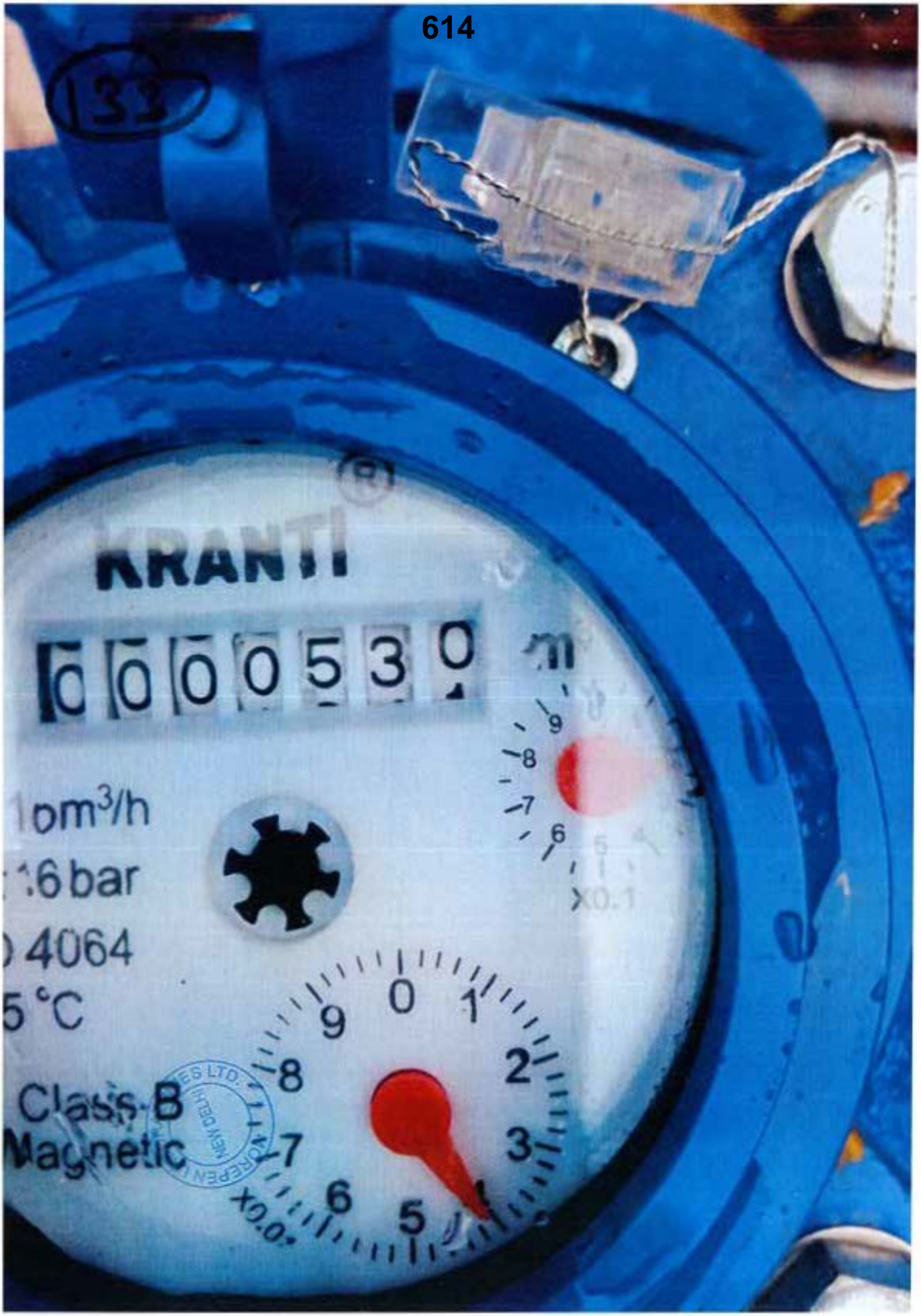
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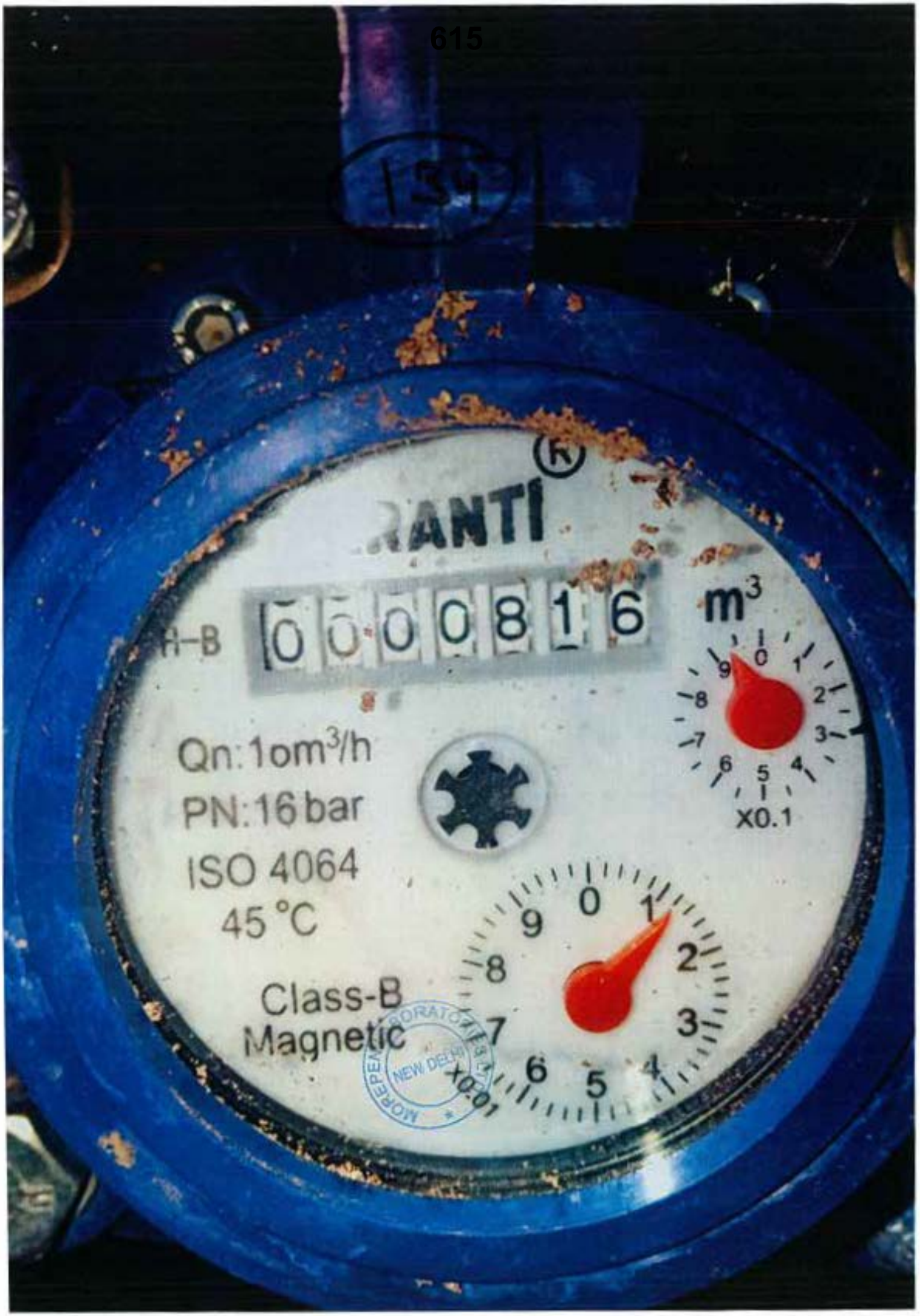



130
KRANTI
000413
:1om³/h
:16 bar
O 4064
45 °C
MOREPEN LABORATORIES LTD.
NEW DELHI

KRANTI
131
Class-B
Magnetic
45°C
10m³/h
16bar
4064
KRANTI
MORE PEN LABORATORIES (P) LTD. NEW DELHI


132
KRANTI
000618
Qn:1om³/h
PN:16 bar
ISO 4064
45 °C
Class-B
Magnetic
x0.01
MORPEN LABORATORIES LTD.
NEW DELHI


133
KRANTI
000530
m³/h
6 bar
4064
5 °C
Class B
Magnetic


RANTI
A-B
000816
m3
Qn:1om3/h
PN:16 bar
ISO 4064
45 °C
Class-B
Magnetic
X0.1
X0.01


135
KRANTI
m³/h
bar
064
C
lass-B


136
KRANTI
H-B
00011
Qn:1om³/h
PN:16 bar
ISO 4064
45 °C
Class-B
Magnetic
MOREPEN LABORATORIES LTD
NEW DELHI


137
KRANTI
000092
m³
Qn:1om³/h
PN:16 bar
ISO 4064
45 °C
Class-B
Magnetic
x0.1
x0.01


KRANTI
138
KRANTI
Class-B
Magnetic
45°C
ISO 4064
PN 16bar
Qn 10m³/h

139
KRANTI
Class-B
Magnetic
ISO 4064
45°C
PN:16bar
Qn:1.0m³/h
00021
MOREPEN LABORATORIES LTD.
NEW DELHI


KRANTI
WATER METERS
Class-B
Magnetic
45°C
ISO 4064
PN-16 bar
KRANTI
MOREPEN
1.5.2024


141
KRANTI
Qn:1om³/h
PN:16 bar
ISO 4064
45 °C
Class-B
Magnetic
IMPEPEN LABORATORIES LTD.
NEW DELHI


142
KRANTI
000126
m³
Qn:1om³/h
PN:16 bar
ISO 4064
45 °C
Class-B
Magnetic
9
8
7
6
X0.01
X0.1
MOREPEN LABORATORIES LTD
NEW DELHI

ANNEXURE — 16

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MOREPEN LABORATORIES LIMITED

Village & PO Masulkhana, Parwanoo, ,Distt. Solan
Himachal Pradesh , 173220 , Contact No. : 01792-233283-88
DL No.: MB/93/6 , MNB/93/5

GSTIN No. : 02AABCM1083B1ZA PAN No.: AABCM1083B

PURCHASE ORDER

Capex : Capacity Enhancement of Existing ETP Masulkhana

Vendor Detail	Billing Address
Name : LMW ENGINEERS	**PO No** : MSL/2023-24/10210
Address : #82-A, Shanti Nagar,Near CMT College, Opp Urban Estate,Phase-2 ,PATIALA	**PO Date** : 26/02/24
State : Punjab	**Billing Add:** MOREPEN LABORATORIES LIMITED, Village & PO Masulkhana, Parwanoo, Distt. Solan, Himachal Pradesh - 173220
Country : INDIA	**Contact No.** : 01792-233283-88
Contact :	
GSTIN : 03DQGPK8624F1ZX	
PAN No : DQGPK8624F	
Email :	
State Code : 03	State Code : 02

S-No	Item Name	UOM	Qty	Price	HSN	Discount %	Discount Value	Taxable Value	SGST %	SGST Amt	CGST %	CGST Amt	IGST %	IGST Amt
1	Ground Water Level Recorder Piezometer (Battery Ty) With Telemetric Along with data Server & Connectiv Make LMW Model LMW-GWLR-ST-405	Nos	1	70000	9987			70000.00	0	0	0	0	18	12600.00
Total										0		0		12600.00

Transaction Value	70,000
Less: Discount @ 0 %	0
Other Charges	0
Add : SGST	0
Add: CGST	0
Add: IGST	12600.00
Total Amount :GST	12600
Grand Total :	82600.00

Payment Terms : Advance

Delivery : 1 week

Freight : F.O.R.

Delivery Through : BY ROAD

Special Instruction : (Invoice,Transporter copy & Eway bill should be as per our PO Address)

Morepen Laboratories Limited

Authorised Signatory

MOREPEN LABORATORIES LTD

625

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Morepen Laboratories Limited

Village & PO Masulkhana, Parwanoo, ,Distt. Solan ,173220
Himachal Pradesh , Contact No. : 91- 01792 - 233283-89
DL No.: MB/93/6 , MB/93/6

GSTIN No.: 02AABCM1083B1ZA PAN No.: AABCM1083B

PURCHASE ORDER

Vendor Detail		Billing / Delivery Address	
Name	ACCUMAX INSTRUMENTS PRIVATE LIMITED	PO No	MSL/2023-24/6446
Address	B-95 Electronics Estate,G.I.D.C.Sector-25, Gandhinagar-382024 ,GANDHINAGAR	PO Date	08-02-24
State	Gujarat	Delivery At : Morepen Laboratories Limited , Village & PO Masulkhana, Parwanoo, , Distt. Solan , 173220	
Country	INDIA		
Contact	, 9033520529	Himachal Pradesh , Contact No. 91- 01792 - 233283-89	
GSTIN	24AAACQ0274F1ZU		
PAN No.	AAACQ0274F		
Email	accumaxinstruments@gmail.com	State Code : 02	
State Code :	24		

S-No	No	Item Name	UOM	Qty.	Price	HSN	Taxable Value	SGST %	SGST Amount	CGST %	CGST Amount	IGST %	IGST Amount
1	CN111941	Electromagnetic flow meter 1" Liner material -PTFE Flow Range 6.05-121 m3/11 Make -ACCUMAX Telemetry App & SIM Charges 1 Nos = 3000/- NABL Certificate-EFM Charges 1 Nos = 3500/-	Nos	1	35000	9026	41500.00	0	0	0	0	18	7470.00
Total									0		0		7470.00

Indent No.

Transaction Value	35,000
Less: Discount @ 0 %	0
Other Charges	6500
Add : SGST	0
Add: CGST	0
Add: IGST	7470.00
Total Amount :GST	7470
Grand Total :	48970.00

Payment Terms : Advance
Delivery :
Freight : TO PAY
Delivery Through : BY ROAD
Special Instruction : (Invoice & Transporter copy in favour of our factory Address)

Morepen Laboratories Limited

Authorised Signatory

TERMS AND CONDITIONS OF PURCHASE

1. ACCEPTANCE : If no formal acceptance received with in 10 days from date of order, the same shall be deemed accepted
2. SPECIFICATION : Specifications stipulated must be adhered to otherwise we reserve the right to cancel whole/ part order.
3. INSPECTION : Company will not be liable for non performance, either in whole or in part of any contract, or any delay in performance there of, as a consequence of occurances beyond the control of the company.
4. VALIDITY : Delivery must be as per given schedule. Failing which, we reserve the right to cancel order, whole/part. We shall be compensated for losses for non compliance of order. Our assessment of losses shall be final.
5. INVOICE : All invoices shall be made as per prevailing Goods & Services Tax rules so that GST can be availed of.
6. FORCE MAJURE : Company will not be liable for non performance, either in whole or in part of any contract, or any delay in performance there of, as a consequences of occurances beyond the control of the company.
7. JURISDISCTION : All disputes arising out of this contract shall lie within the Solan Jurisdiction only.
8. Do not charge TCS on your invoices, We will deduct TDS as per section 194 Q, if applicable on you

ANNEXURE - 17

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Tin no. :- 02020700578
Regd.No. :- HPGWA-DA/73

Mobile - 98162-02163, 82197 66500
Tel. - 01792-275463

SHANKAR BOREWELLS & ENGINEERS

Deals in : Govt. & Pvt. Boring , Geological Survey & Submersible Pumps

QUOTATION

NO : 250/2024

DATED : 27 Feb 2024

Name : **Morepen Laboratories Ltd. Parwanoo**

Drilling of Borewell and lowering of MSERW Casing Pipe
175 mm Dia along with Transportation Developments of
Borewell Complete in all respects.

70 mtr. @ 6800.00 per mtr.	= 4,76,000.00
Casing Shoe 7"	= 8,000.00
	= 4,84,000.00
GST 18 %	= 87,120.00
TOTAL AMOUNT	= **5,71,120.00**

(Five Lakh Seventy One Thousand One Hundred Twenty Only.)

BANK DETAILS :
SHANKAR BOREWELLS AND ENGINEERS
STATE BANK OF INDIA , SUBATHU
A/C NO : 37615010611
IFS CODE : SBIN0002466

TERMS & CONDITIONS:

1. We have no gaurantee of water discharge.
2. 50 % payment will require advance along with work order.
3. Balance payment will require within 7 days after completion of work.
4. All disputes well be settled in solan jurisdiction.
5. In case any dry bore drilling charges ₹500/- per mtr. will be charged. (Four thousand five hundred)

M/S Shankar Borewell & Engineers

Partner.

Partner

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CHECKLIST AND COMPLIANCE STATUS OF THE TERMS AND CONDITIONS OF THE CONSENT TO OPERATE

CTO No: CTO/BOTH/RENEW/RO/2022/4535120

Sr No.	PARTICULARS	COMPLIANCE STATUS	JUSTIFICATION (With proof/document)
SPECIFIC CONDITIONS			
1	The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.	**Complied**	The consent is valid up to 31.03.2025. Renewal shall be applied 90 days before expiry date. **A copy of RCTO is attached as Annexure – 1**
2	The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).	**Complied**	**HW authorization permit No-SOL-PWN-162 is attached as Annexure - 2** **All categories of HW waste are scientifically handled, stored in a designated area as per HW rule. Hazardous waste is being sent to TSDF and authorized recycler for further treatment and disposal.** **Copies of agreements with TSDF and authorized recycler are attached as Annexure - 3** **Copies of Manifests (HW and spent solvent) are also attached as Annexure - 4** One copy remains with PCB. **Images of Hazardous waste storage area is attached as Annexure - 5** **Manifest of E-waste attached as Annexure - 6** **Annual return (Form-4) attached as Annexure - 7** All Hazards chemicals are being handled as per MSIHC Rule 1989.

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3	The unit shall made provisions for the compliance of Solid Waste Management Rules, 2016 and provisions made thereunder, and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.	**Complied**	**Solid waste is being collected, stored, and scientifically disposed of as per Solid Waste Management Rules, 2016 and provisions made thereunder.**
4	The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.	**Complied**	Water, Air, Boiler monitoring is being done by PCB and third party. Emissions are well within the limits. **Third party and PCB reports are attached as Annexure - 8** Online emission data is aligned for boiler as well as for water emission. **Copy of OCEMS data for Jan-Feb 2024 attached as Annexure – 9**
5	Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.	**Complied Need to be checked as per norms for Noise level**	**Purchase order for measuring Noise, Ambient Air Quality and for testing Soil parameters is attached as Annexure – 10** **Testing reports for Noise, Ambient Air Quality and Soil are attached as Annexure - 11** **Copy of pleadings and documents filed in matter titled Lekh Singh vs Morepen Laboratories Limited listed before LD. SCJ, Kasauli District Court HP** (The documents clearly show that the noise levels are well within the prescribed limit for an industrial zone) – **Annexure – 12**
	The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.	**Complied ZLD**	The Industrial effluent is not sent to CETP and is being recycled and utilized within the plant. The domestic effluent conforms to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from

			time to time. **STP and ETP sampling reports conducted by PCB and third party are attached as Annexure - 13**
7	Sewage and sludge generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).	**Complied**	Sewage and sludge generated from the unit is being treated in the STP and used in plantation / gardening. **Images of Sludge Treatment Plant Machinery Annexure – 14**
8	The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re- circulation system installed shall be the entire responsibility of the unit.	**Complied**	As a part of ETP Adequacy study, the sampling and testing of the grab as well as composed samples has been started w.e.f. 24th February 2024. **Email dated 21.02.2024 regarding ETP Adequacy study Annexure - 15** The samples were collected from all stages of the ETP and were taken to PU Chandigarh and IIT Ropar for further testing and analysis. Plant is ZLD, comprising of Stripper, MEE, ATFD, ASP, RO, boiler, and process scrubber.
9	The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain logbook for the monthly reading / record.	**Complied**	Separate Energy meter is provided for running pollution control devices and data is maintained for monthly reading/ records. **Energy meter record is attached as Annexure - 16**
CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.			
1	The unit shall maintain the record regarding the daily water	**Complied**	Water consumption record is being maintained on daily basis. **Monthly water consumption**

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	consumption as per flow meter installed.		**sheet and water balance flow chart attached as Annexure - 17**
2	The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.	**Complied**	We don't have terminal manhole (s) as we have enough space at each collection tank and upstream of final outlet for taking the samples and measuring the flow.
3	The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized outlet (s) for discharging effluents from its premises.	**Complied**	Since we were sending the effluent to CETP, Baddi. Now the unit has attained ZLD, and we are in process of assessing that how could be interlock the pollution control devices with the manufacturing process. The authorized outlet and mode of disposal is not changed without the prior written permission of the Board. Unit does not use any unauthorized outlet(s) for discharging effluents from its premises.
4	Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed of in scientific manner.	**Complied**	RO reject, backwashes of MGFs are recycled back for its treatment. ETP Sludge is sent to TSDF for further treatment and disposal as per agreements attached.
CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.			
1	The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications	**Complied**	**Images of boiler, DG set and process scrubber annexed as Annexure - 18** Port-holes with platforms are provided with Boiler stack and process stack for collecting samples of emissions
2	The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.	**Complied**	Yes, the discharge of air emissions is through a stack of minimum height which is 30 meter as specified in 'Consent to Establish' and we also follow the standards laid down from time to time. The State PCB monitors the same on a regular basis.

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3	For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.	**Not applicable**	**NA**
4	Unit shall ensure Stack height for diesel generating sets as per specification.	**Complied**	Stack height for DG sets is provided as per the norms.
5	The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.	**Complied**	Canopy is provided around all noise generating DG sets and Utility compressor units to control the noise. **Copy of maintenance report and SOP for DG set is annexed as Annexure - 19**
6	The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.	**Complied**	TSDF is authorized party and Boiler is running using LSHS as a fuel, so unit is generating minimum ash which is disposed of through TSDF. We are in process of installing LPG fired Boiler. If we do so, the ash generation will be eliminated.
7	The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation, and processing of raw material & product of the industry.	**Complied**	Preventive maintenance of all the related machineries is being done as per schedule. **Annual inspection and maintenance of boiler is done by approved outside agency (Relevant PO and reports of Annual inspection and maintenance of boiler attached Annexure - 20).** **Apart from this, minor equipment & machinery are covered under in house maintenance schedule (In house maintenance schedule reports attached Annexure - 21).**
8	The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the	**Not Complied**	On-site emergency plan for the unit is in place. Application is already submitted with concerned authority to further

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	Chief Inspector of Factories, Himachal Pradesh (If applicable).		approve it from the Chief Inspector of Factories, Himachal Pradesh Shimla. **Copy of letter receipt for On-site emergency plan is attached as Annexure – 22**
9	The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).	**Complied**	CMC is provided to the outside competent agency for regular operation and maintenance of real time online monitoring equipment and un-interrupted transfer of data is streamlined as per guidelines of CPCB (if applicable).
10	The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.	**Complied**	All the safety systems and SOPs are in place for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. **Safety audit report is attached Annexure - 23** **SOP for spill prevention and On-site Emergency Response Plan Annexure - 24**, is in place for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution. Secondary containment facility is also in place.
11	The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.	**Not applicable**	The unit was established in 1984 before the EIA notification 1994 which again amended in 2006. Therefore, EC is not applicable on the Project Proponent. We have been given grant for expansion and will comply to all the EC conditions as soon as project expansion activities starts. However, as of now CTO terms and conditions are applicable upon us and we are complying with the same.
12	The unit shall not cause any nuisance/traffic hazard in vicinity of the area.	**Complied**	We have a dedicated offloading zone and parking area. No traffic nuisance or traffic hazard is

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			caused. Roads are not very wide, and every time we take steps to ensure that there is no traffic hazard.
13	The unit shall ensure that there will not be significant visible dust emissions beyond the property line.	**Complied**	No dust emissions. The unit lies in the clean and green area contributes to insignificant dust emission due to its topographical situation.
14	The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.	**Complied**	**Insurance documents attached as Annexure – 25**
15	Unit shall submit all the annual/quarterly returns, as per timeline.	**Complied**	**Annual return copy submitted.**
16	The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.	**Complied**	**Yes, we had applied for CTE expansion.**
17	The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.	**Complied**	We are maintaining the record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment. **POs of chemicals used, electric meter records for ETP operation is attached as Annexure - 26**

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BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH

ORIGINAL APPLICATION NO. 619/2022

IN THE MATTER OF:

MAST RAM & ANR.

...APPLICANT

VERSUS

STATE OF HIMACHAL PRADESH AND ORS

...RESPONDENT

LIST OF DOCUMENTS FOR CTO

S. NO.	PARTICULARS	PAGE NOS.
1	Copy of RCTO is attached as **Annexure – 1**	156 - 175.
2	Copy of HW authorization permit No-SOL-PWN-162 is attached as **Annexure - 2**	176 - 182.
3	Copies of agreements with TSDF and authorized recycler are attached as **Annexure - 3**	183 - 257.
4	Copies of Manifests (HW and spent solvent) **Annexure – 4**	258 - 295.
5	Images of Hazardous waste storage area is attached as **Annexure – 5**	296 - 297.
6	Copies of Manifest of E-waste attached as **Annexure – 6**	298.
7	Copy of Annual return (Form-4) attached as **Annexure - 7**	299 - 301.
8	Copies of Third party and PCB reports are attached as **Annexure – 8**	302 - 315.
9	Copy of OCEMS data for Jan-Feb 2024 attached as **Annexure – 9**	316 - 324.

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10	Copy of Purchase order for measuring Noise, Ambient Air Quality and for testing Soil parameters **Annexure – 10**	325.
11	Copies of Testing reports for Noise, Ambient Air Quality and Soil **Annexure – 11**	326 – 349.
12	Copy of matter titled Lekh Singh vs Morepen Laboratories Limited – Suit for Permanent Injunction 64/2023 · Civil Judge Senior Division, Tc Kasauli, Solan, Himachal Pradesh **Annexure- 12**	350 – 543.
13	Copies of STP and ETP sampling reports conducted by PCB and third party **Annexure – 13**	544 – 553.
14	Images of Sludge Treatment Plant Machinery **Annexure - 14**	554.
15	Copy of Email dated 21.02.2024 regarding ETP Adequacy study - **Annexure – 15**	555 – 568.
16	Copy of Energy meter record is attached as **Annexure – 16**	569.
17	Monthly water consumption sheet and water balance flow chart - **Annexure – 17**	570 – 576.
18	Images of boiler, DG set and process scrubber **Annexure – 18**	577 – 579.
19	Copy of maintenance report and SOP for DG set- **Annexure -19**	580 – 588.
20	Relevant PO and reports of Annual inspection and maintenance of boiler- **Annexure -20**	589 – 591.
21	Copy of In house maintenance schedule reports - **Annexure -21**	592 – 595.
22	Copy of letter receipt for On-site emergency plan - **Annexure -22**	596 – 658.
23	Copy of Safety audit report - **Annexure -23**	659 – 697.
24	Copy of SOP for spill prevention and On-site Emergency Response Plan **Annexure -24**	698 – 701.
25	Copy of Insurance documents - **Annexure - 25**	702 – 744.
26	Copy of POs of chemicals used, electric meter records for ETP operation - **Annexure -26**	745 – 752.

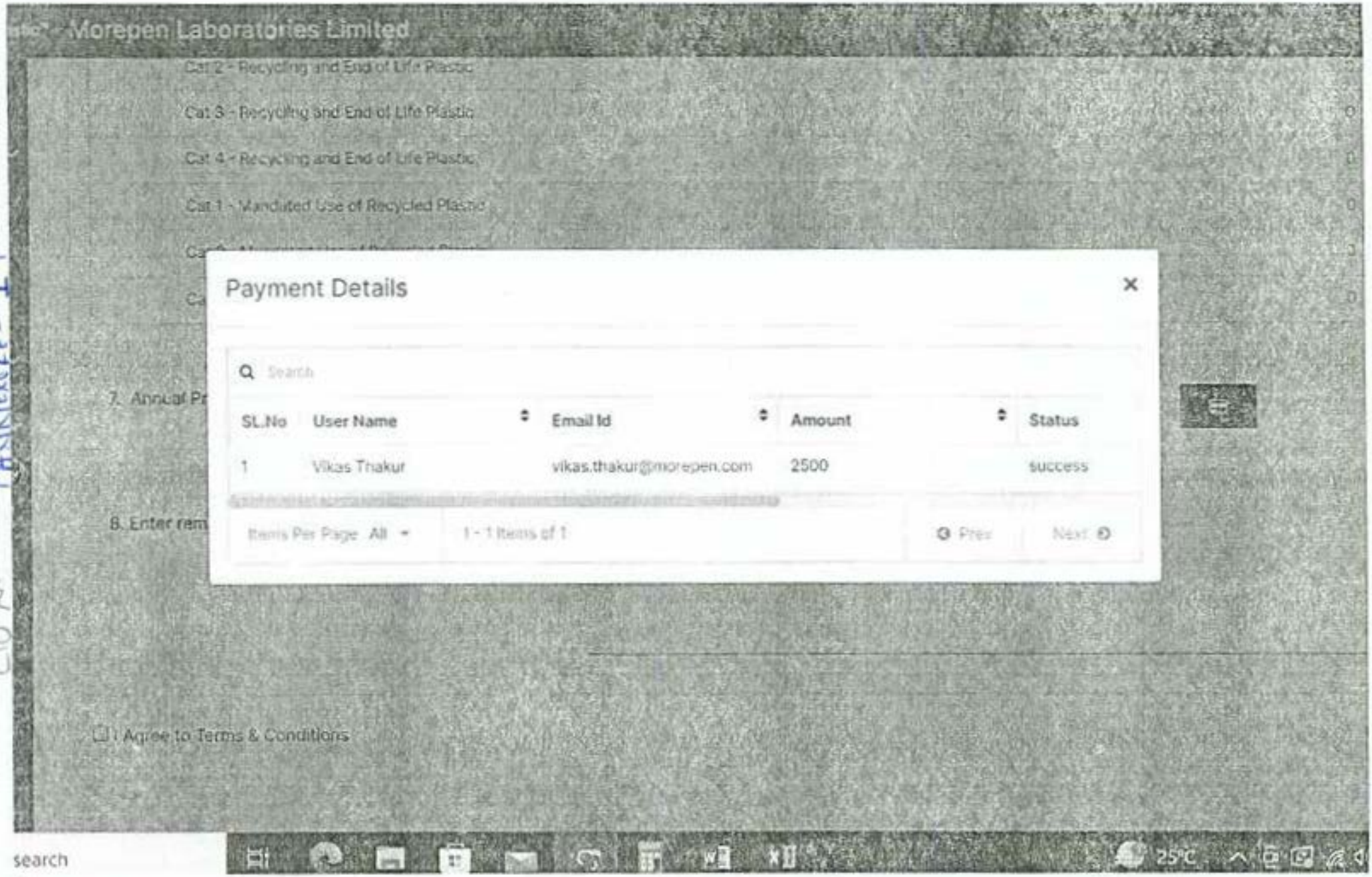
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COUNSEL FOR THE PROJECT PROPONENT
Office- 406, 4th Floor Antriksh Bhawan,
22, K.G. Marg, New Delhi- 110001
Email- officeofsrijantiwari@gmail.com
Mobile:9899966225

PLACE: NEW DELHI
DATE: .2024

Annexure-1

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Form-I

[See Rule 27]

Application for Consent to Establish/Operate/Renewal the Industry under section-21 of the Air (Prevention & Control of Pollution) Act, 1981

From

Morepen Laboratories Limited, Masulkhana, Kasauli Road Parwanoo
District Solan, H.P.Masoolkhana
City:Parwanoo
Block:Arki
District:Solan Parwanoo

Date:06/10/2023
Industry ID: 10026
Application No.: 10834781

To
The Member Secretary,
Himachal Pradesh Pollution Control Board,
Him Parivesh, Phase-III, New Shimla,
Shimla- 171009, HP.

Sir,

I/We hereby apply for Consent/Renewal of Consent under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to Establish/Operate the Industry owned by Morepen Laboratories Limited to be located at

The relevant details are as under:

1.	Full name of the Industry	Morepen Laboratories Limited
2.	Full address with PIN Code of the Industry with telephone numbers (Give Revenue/City Survey No. for which application is made, 1 stating District, Taluka/Village).	AddressVillage Masulkhana Via Parwanoo, District Solan Himachal Pradesh Pin :173220 Telephone No. :8875028463
3.	Names of full time directors/partners/ owners with addresses and telephone numbers. (Use separate sheet if space provided is not sufficient)	Name: Mr. Sanjay Suri Designation : Director Address : V.P.O. Masulkhana Teh. Kasuali Distt. Solan (H.P) Telephone -01792-233283
4.	Total capital cost of the project (Rs. In Lakhs).	2889.0
	Expansion Cost.	3497

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5.	Specify scale	Medium
6	State whether the proposed Industry. is proposed to be located in the prohibited area. If yes, state the name of the authority and furnish the certified copy of the order under which the area has been declared prohibited.Yes/No	no
7.	Date of commission of Industry or proposed date of Establishment/operation :	
a	Approximate date of proposed Establishment of HCF/CBWTF . :	Month :April Year :1984
b	Expected date of commencement of date of Operation :	Month :November Year :1984
8.	Total number of employee expected to be Employed	: 300
9	List of raw materials with monthly consumption rate (MT/month)	

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Raw Materials	Quantiry	Unit
Acetic Acid	18.7	M.T./Year
Acetone	325	M.T./Year
Acetonitrile	1271.55	M.T./Year
BF3 Gas	31	M.T./Year
Calcium Chloride	10.15	M.T./Year
Carbon	11.65	M.T./Year
Caustic	111.55	M.T./Year
Cyclohexane	89	M.T./Year
Di-isopropyl Ethyl Amine	21	M.T./Year
Dicyclo Hexyl Amine	30	M.T./Year
DMF	71.5	M.T./Year
Ethyl Acetate	1073.5	M.T./Year
Ethyl Chloro Formate	31	M.T./Year
HCL	31.2	M.T./Year
Hexane	262.5	M.T./Year
MDC	41.5	M.T./Year
KOH	193.5	M.T./Year
Isopropyl Ether	650	M.T./Year
Tartaric Acid	133.5	M.T./Year
API Intermediates	1200	M.T./Year
N,N Di-Isopropyl Ethylamine	4.5	M.T./Year
Methylene CXhloride	278	M.T./Year
MTBE	150.9	M.T./Year
Potassium Carbonate	6	M.T./Year
Sodium Bicarbonate	52	M.T./Year
THF	134	M.T./Year
DMA	210	M.T./Year
Hyflo	165.2	M.T./Year

10	List of products with monthly production rate (MT/month)

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Name of Products	Quantity	Unit	Intermediate Product	Principal Use
LORATADINE (EXISTING)	180	M.T./Year	-	Anti-Histamine
LORATADINE & It's INTERMEDIATE (PROPOSED)	50	M.T./Year	-	Anti-Histamine
MONTELUKAST (EXISTING)	72	M.T./Year	-	Anti-Inflammatory
MONTELUKAST (PROPOSED)	50	M.T./Year	-	Anti-Inflammatory
DESLORATADINE (EXISTING)	24	M.T./Year	-	Anti-Histamine
DESLORATADINE (PROPOSED)	25	M.T./Year	-	Anti-Histamine
OLMESARTAN (PROPOSED)	50	M.T./Year	-	Anti-Hypertension
ROSUVASTATIN (PROPOSED)	50	M.T./Year	-	Anti-Cholestrol
CANDESARTAN (PROPOSED)	25	M.T./Year	-	Anti-Hypertension

11 List of By Product Details

Name of By Products	Unit	Installed Capacity	Average Production

12. Brief description of the manufacturing process together with a flow diagram and layout plan showing location o all vents, stacks and any other emission points.

13. Capacity Details of boilers/heaters/ furnaces/ DG sets

(a) Boilers

Boiler No.	Type of Boiler	Capacity	Type of fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
1	Boiler	1.5 TPH (Existing)	HSD	0.12 KL/hr
1	Boiler	2.5 TPH (Existing)	HSD	0.18 KL/hr
1	Boiler	5TPH (Proposed)	LPG/Diesel	0.2 MT/hr

(b) Heaters/Evaporators.

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	Heater No.	Type of Heater	Capacity	Fuel	Fuel consumption rate in MT/hour or KL/hour M3 hour.
(c)	Incinerator				
	Incinerator No.	**Type of Incinerator**	**Capacity**	**Fuel**	**Fuel consumption rate in MT/hour or KL/hour M3 hour.**
(d)	DG Sets				
	DG Sets No.	**Type of DG Sets**	**Capacity**	**Fuel**	**Fuel consumption rate in MT/hour or KL/hour M3 hour.**
	1	DG Set	500 KVA (Existing)	HSD	0.12 KL/hr
	1	DG Set	1000 KVA (Proposed)	HSD	0.18 KL/hr
	1	DG Set	750 KVA (Proposed)	HSD	0.18 KL/hr
(e)	Others				
	No.	**Type**	**Capacity**	**Fuel**	**Fuel consumption rate in MT/hour or KL/hour M3 hour.**

14 Emission details: Emission from boilers/heaters/furnaces and other processes involving fuel combustion

Emission Details	Stack Identification	Concentration of pollutants	Rate of emission in Kg/hr.	Height of stack from ground level.
Boilers	S-6	PM-800mg/Nm3, SOx-600mg/Nm3, NOx-300mg/Nm3	PM-6.35, SOx-4.76, NOx-2.38	30m
DG Sets	S-9	PM-0.2g/kW-hr, NOx-4g/kW-hr, CO-3.5g/kW-hr	PM-0.16, NOx-32,CO-2.8	30m

(b) Process emissions

Name and location of the process vessel to which the stack/vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO 2 , NOX, H 2 S, Cl, HCl etc. in mg/NM 3	Height of Vent/outlet/stack from ground level in meters
Reactor	PM-0.3	PM-150 mg/Nm3	30

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15	Details of air Pollution control equipment for the control of pollution resulting from emission of pollutants from process plant and combustion equipment.

(a) Boilers

Name of equipment	Attached to	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Boiler	Cyclone seperator with wet scrubber	Sun Jan 15 00:01:00 IST 1984	99	PM-800mg/Nm3,SOx-600mg/Nm3, NOx-300mg/Nm3
Boiler	Cyclone seperator with wet scrubber	Tue Jan 30 00:01:00 IST 2024	99	PM-800mg/Nm3,SOx-600mg/Nm3, NOx-300mg/Nm3

(b) Heaters/Evaporators

Name of equipment	Attached to	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted

(c) Incinerator

Name of equipment	Attached to	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted

(d) DG Sets

Name of equipment	Attached to	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
DG Set	Stack at adequate height	Fri Jan 03 00:01:00 IST 2020	99	PM-0.2g/kW-hr, NOx-4g/kW-hr, CO-3.5g/kW=hr

(e) Others

Name of equipment	Attached to	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted

16 Declaration:

(i)I/We hereby submit that in case of any change relating to manufacturing process/product, fuel, emission rate, pollution control equipment, capacity of the plant etc., fresh application for consent shall be made until such Consent is granted, no change will be implemented.

(ii)I/We hereby agree to submit to the Board, application for renewal of Consent at least one month prior to the date expiry of the present consent period.

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	(iii)/We further declare that information furnished through this application is correct to the best of my/our knowledge.
	(iv)I/We undertake to furnish any other information within one month of such intimation received from the Board.
	I/we, enclose herewith Bank Draft No. null Date null for Rs 0.0 (Rupees) in favour of the Environmental Engineer/ Assistant Environmental Engineer / Regional Member Secretary/Pr. Scientific Officer/Sr. Scientific Officer/Scientific Officer , Himachal Pradesh State Pollution Control Board,..... payable at under section-25 of the Act as per the Fee Schedule attached.

Yours faithfully,
Signature :

Name of the application :
Designation :
Address :

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Himachal Pradesh State Pollution Control Board

'Him Parivesh', Phase –III, New Shimla-171009, HP.

Form-XIII

(See Rule 22)

Application for Consent to Industry /Operate/Renewal the industrial plant/plants under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 .

Application for Consent to Establish or take any step to establish any Industry , operation processes or any treatment and disposal system for discharge,under Section-25 or continuation or discharge under Section -26 of the Water (Prevention and Control of Pollution) Act, 1974.

From

Morepen Laboratories Limited, Masulkhana, Kasauli Road Parwanoo
District Solan, H.P.Masoolkhana
City:Parwanoo
Block:Arki
District:Solan Parwanoo

Date:06/10/2023
Industry ID: 10026
Application No.: 10834781

To
The Member Secretary,
Himachal Pradesh Pollution Control Board,
Him Parivesh, Phase-III, New Shimla,
Shimla- 171009, HP.

Sir,

I / we hereby apply for Consent/ Renewal of Consent under Section-25 of Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) to establish or take any step to establish any Health Care Facility/CBWTF/Research Lab or operation or process or a treatment and disposal system or any extension or addition to bring into use any new altered outlet for discharge of sewage / trade effluent*
to continue to discharge sewage /trade effluent * from land/ premises owned by Morepen Laboratories Limited

The other relevant details are below:

1.	Full name of the Industry	Morepen Laboratories Limited
2.	Nationality of the applicant	Indian

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3.	Type of Industry	Public Limited Company
4.	Full Address of the Industry with PIN Code:	Name of applicant: SANJAY SURI Address:Village Masulkhana Via Parwanoo, District Solan Himachal Pradesh District:Solan Block:Dhampur
5.	Details of Establishment etc.:	
	(a)Approximate date of proposed Establishment. :	Month :April Year :1984
	(b)Expected date of commencement of date of Operation :	Month :November Year :1984
6.	Total number of employee expected to be Employed	: 300
7.	Details of license/registrations, if any obtained under the provisions of Industrial Development Regulation Act, 1951.	Registration No. : L&E(FAC)9-2014857-502 Registration Add. : Registration Date : 1984
8.	Name of the person authorised to sign this form (the original authorization except in the case of individual proprietor concern is to be enclosed)	Dr.Vikas Thakur
9	List of raw materials with monthly consumption rate (MT/month)	

Raw Materials	Quantity	Unit
Acetic Acid	18.7	M.T./Year
Acetone	325	M.T./Year
Acetonitrile	1271.55	M.T./Year
BF3 Gas	31	M.T./Year
Calcium Chloride	10.15	M.T./Year
Carbon	11.65	M.T./Year
Caustic	111.55	M.T./Year
Cyclohexane	89	M.T./Year
Di-isopropyl Ethyl Amine	21	M.T./Year
Dicyclo Hexyl Amine	30	M.T./Year
DMF	71.5	M.T./Year
Ethyl Acetate	1073.5	M.T./Year
Ethyl Chloro Formate	31	M.T./Year
HCL	31.2	M.T./Year
Hexane	262.5	M.T./Year
MDC	41.5	M.T./Year
KOH	193.5	M.T./Year
Isopropyl Ether	650	M.T./Year
Tartaric Acid	133.5	M.T./Year
API Intermediates	1200	M.T./Year
N,N Di-Isopropyl Ethylamine	4.5	M.T./Year
Methylene CXhloride	278	M.T./Year
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Potassium Carbonate	6	M.T./Year
Sodium Bicarbonate	52	M.T./Year
THF	134	M.T./Year
DMA	210	M.T./Year
Hyflo	165.2	M.T./Year

10	List of products with monthly production rate (MT/month)

(167)

Name of Products	Quantity	Unit	Intermediate Product	Principal Use
LORATADINE (EXISTING)	180	M.T./Year	-	Anti-Histamine
LORATADINE & It's INTERMEDIATE (PROPOSED)	50	M.T./Year	-	Anti-Histamine
MONTELUKAST (EXISTING)	72	M.T./Year	-	Anti-Inflammatory
MONTELUKAST (PROPOSED)	50	M.T./Year	-	Anti-Inflammatory
DESLORATADINE (EXISTING)	24	M.T./Year	-	Anti-Histamine
DESLORATADINE (PROPOSED)	25	M.T./Year	-	Anti-Histamine
OLMESARTAN (PROPOSED)	50	M.T./Year	-	Anti-Hypertension
ROSUVASTATIN (PROPOSED)	50	M.T./Year	-	Anti-Cholestrol
CANDESARTAN (PROPOSED)	25	M.T./Year	-	Anti-Hypertension

11 List of By Product Details

Name of By Products	Unit	Installed Capacity	Average Production

(c)License/Registration of Annual Capacity of the Industry, Operation or process etc. :	2889.0
Expansion Cost	3497

12. Source of Water and Consumption Detail :

Usage	Average Production
Domestic	17.5 (Proposed)
Domestic	7.5(Existing)
Industrial Process	61.5 (Existing)
Industrial Process	77.05 (Proposed)
Boiler/Cooling	5.7 (Existing)
Boiler/Cooling	9.15 (Proposed)

13.	Whether permission for water abstraction has been taken from the Competent Authority (enclose copy).	Yes

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14	(a)Effluent Currently Discharged or Expected		
	Type of Effluent	**Capacity(KLD)**	**Quantity(KLD)**
	Domestic		7.5 (Existing)
	Domestic		17.5 (Proposed)
	Industrial Process		61.5 (Existing)
	Industrial Process		77.05 (Proposed)
	Boiler Cooling		5.7 (Existing)
	Boiler Cooling		9.15 (Proposed)
	(c)What monitoring arrangement is currently existing or proposed to be created?		
15.	Process of treatment (if industry has any treatment plant for industrial, domestic or combined effluent).		
	Description	**Quantity(in KLD)**	**Method of Treatment**	**Method of Disposal**
	Industrial Process	139	ETP	Recycle
	Domestic	25	STP	Gardening
16.	Water Emission Discharge			
	Installed	**Capacity**	Gardening	**Unit**
	ETP	77.05 (Proposed)	1	KLD
	ETP	61.5 (Existing)	1	KLD
	STP	7.5 (Existing)	1	KLD
	STP	17.5 (Proposed)	1	KLD
17	Please indicate whether storm water drains are kept separate from industrial/domestic effluent drains.		
18	Please indicate expected composition of the effluent. In case of operational Industry actual composition of the effluent is to be indicated and latest analysis report to be attached.		
19	(a)Are facilities available with the applicant for carrying out the test of waste water		
	Test of Waste Water	**Existing**	**Proposed**
20.	I/we further declare that the information furnished above is correct to the best of my/ our knowledge.		
	I/we hereby submit that in case of change either of the point of discharge or the quantity of discharge or its quantity, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be brought into use.		
	I/we hereby agree to submit to the Himachal Pradesh State Pollution Control Board an application for Renewal of Consent one month in advance of the date of expiry of the consented period for outlet/ discharge if, to be continued thereafter.		
	I / we undertake to furnish any other information within one month of its being called for by the Himachal Pradesh State Pollution Control Board.		

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	I/we, enclose herewith Bank Draft No. null Date null for Rs 0.0 (Rupees) in favour of the Environmental Engineer/ Assistant Environmental Engineer / Regional Officer , Himachal Pradesh State Pollution Control Board,..... payable at under section-25 of the Act as per the Fee Schedule attached.

Yours faithfully,
Signature :

Name of the application :
Designation :
Address :

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HIMACHAL STATE POLLUTION CONTROL BOARD

FORM V

(See Rule 14) financial Year: 2022-2023

Environmental Statement for the financial year ending on 31st March on or before 30th of September every year.

Name and address of the unit / HCF : Morepen Laboratories Limited, Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Solan Parwanoo

PART A

(i) Name and address of the owner/ occupier of the industry operation or process : SANJAY SURI

(ii) Industry category Primary-(STC Code) Secondary-(STC Code) : RED, Basic drugs and Pharmaceuticals

(iii) Production capacity

Product Name	Quantity	Unit
Loratadine	180	M.T./Year
Montelukast	72	M.T./Year
Desloratadine	24	M.T./Year

(iv) Year of establishment : 1984

(v) Date of the last environment statement submitted :

Attach File : N/A

PART B

1. Water consumption m3/ d

Process : 41

Cooling : 31

Domestic : 8

Name of products	Process water consumption per unit of product output	
	During the previous financial year	During the current financial year
LORATADINE	24.87 KL/MT	20.3 Kl/MT
MONTELUKAST SODIUM	70.5 KL/MT	57.67 KL/MT
DESLORATADINE	36.27 KL/MT	29.64 KL/MT

2. Raw material consumption

Name of raw materials	Name of products	Consumption of raw material per unit

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File attach : Raw material data.pdf

*Industry may use codes if disclosing details of raw materials would violate contractual obligations, otherwise all industries have to name the raw material used.

PART C

Pollution discharged to environment/ unit of output.

Pollution	Quantity of pollutants discharged(mass/day)	Concentration of pollutants in discharges(mass/volume)	Percentage of variation from prescribed standards with reasons
(a) Water		pH-7.09 , COD-109 , BOD-12, TSS-14	100% Compliance
(a) Air		PM=41.62 , SO2 = BDL , NO2= 64.2, CO=0.2	100% Compliance

File attach : N/A

PART D
Hazardous Wastes

(as specified under Hazardous Wastes (Management and Handling) Rules, 1989)

Hazardous Wastes	Total Quantity (Kg)	
	During the previous financial year	During the current financial year
(a) From process	Process residue waste= 20430 Kg ,SpentCarbon =14805 kg. Liner=450 kg , Oil soaked cloth= 50 kg , Used Oil = 150 Ltrs.	Process residue waste= 71585 Kg ,SpentCarbon =16005 kg. Liner=321 kg , Oil soaked cloth= 50 kg , Used Oil = 200 Ltrs. Spent Solvent = 319 KL
(b) From pollution control facilities	ETP sludge = 1400 Kg & Incinerator ash= 5360 Kg	ETP sludge = 1550 Kg , Incinerator ash= 1080 Kg

File attach : N/A

PART E
Solid Wastes

	Total Quantity	
	During the previous financial year	During the current financial year
(a) From process		
(b) From pollution control facility		
(c)(1) Quantity recycled or re-utilised within the unit		
(2) Sold		
(3) Disposed		

File attach : N/A

PART F

Please specify the characterization (in terms of composition and quantum) of hazardous as well as solid

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collected ,stored and disposed through authorized vendor i.e. Shivalik Solid Waste Mgmt.Ltd. and .
File attach : N/A

PART G

Impact of the pollution abatement measures taken on conservation of natural resources and on the cost of production There is full fledged ETP comprising of primary, secondary and tertiary treatment. The Boiler is provided with proper stack.The solvent is treated through SRP and the good quality id re-used and rest is sent to the authorized vendor .
File attach : N/A

PART H

Additional measures/ investment proposal for environmental protection abatement of pollution, prevention of pollution Accoustics is provided to D.G Set , Recovery of solvent by SRP and hazardous waste sent to M/S Shivalik Solid Waste Mgmt Ltd and authorized vendors .
File attach : N/A

PART I

Any other particulars for improving the quality of the environment
The trees are planted in the vicinity from time to time to make environment greener. .
File attach : N/A

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Himachal Pradesh Pollution Control Board
Paryavaran Bhawan, Phase-III, Below BCS,
New Shimla – 171 009, Himachal Pradesh

Regn. No .
IM-03-HIM-07-AABCM1083B-23

Date:
03-07-2023 04:17 PM

REGISTRATION CERTIFICATE FOR IMPORTER

(Under Rule-13(2) of the Plastic Waste Management Rules, 2016, as amended)

To,
Morepen Laboratories Limited(Legal Name)
(Trade Name: MOREPEN LABORATORIES LIMITED),
Morepen Village,Baddi-Nalagarh Road,Baddi

With reference to the application dated **28-04-2023** regarding registration as a **Importer** Himachal Pradesh Pollution Control Board is pleased to grant the registration in favour of **Morepen Laboratories Limited**, **Morepen Village,Baddi-Nalagarh Road,Baddi**, as a Importer, for disposal of Plastic waste generated due to plastic packaging introduced by you in the market as per EPR Action Plan given below:

Sl. No	Financial Year	2023-24			
	State/UT	Cat-I	Cat-II	Cat-III	Cat-IV
1	HIMACHAL PRADESH	85.78	0.0	0.0	0.0
TOTAL		85.78	0.0	0.0	0.0
Grand Total		**85.78**			

The Registration is granted under the PWM Rules, 2016 (as amended) subject to the following terms & conditions: -

1. Registration granted for PIBOs under the PWM Rules, 2016 (as amended), does not require renewal and shall be changed only on the request of Producers, Importers & Brand owners, under the existing Extended Producer Responsibility registration.

2. The Importer shall fulfil the EPR Targets for the year 2022-23 as specified in the above table. For the subsequent years, EPR Target shall be auto-generated based on the information provided in the Annual report, the format of which shall be specified by CPCB and displayed on the EPR Portal.

3. The Importer shall provide EPR certificates of the same category of plastic waste only from registered plastic waste processors for fulfilling their EPR obligation.

4. Exchange of EPR credit between PIBOs and Plastic Waste Processors (PWP) to be done as per mechanism provided by CPCB.

5. The Importer shall not deal with any entity not registered through on-line centralized portal developed by Central Pollution Control Board.

6. The Importer shall not engage in manufacture, stocking, distribution, selling of banned SUP items as listed in Amendment to PWM Rules dated August 12, 2021.

7. In case, it is found or determined that any PIBO registered on the on-line portal has provided false information or has willfully concealed information or there is any irregularity or deviation from the conditions stipulated while obtaining registration under Extended Producer Responsibility guidelines, then the registration of such an entity would be revoked for a one - year period after giving an opportunity to be heard. The entities whose registration has been revoked shall not be able to register afresh for the period of revocation.

8. The Importer should ensure compliance with provisions of the PWM Rules, 2016, as amended. Action, as deemed fit, including revocation of registration, closure of unit, levying Environmental Compensation charges, shall be taken against violators of PWM Rules.

9. CPCB/SPCB/PCC reserves the right to take such action as deemed fit under Environment (Protection) Act, 1986 for violation of PWM Rules, 2016, as amended, if any, by the concerned PIBO for the period prior to grant of registration.

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Terms and Conditions :- The shall work within the capacities permitted.

Environmental Engineer

CTA A2 ANNEXURE-2 176

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H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009.
Ph. No. 0177-2673766,2673276, Fax No. 2673018

HPSPCB/HWMR/10026 **Date : 25/07/2023**

To, **M/s**
Morepen Laboratories Limited
Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana
Arki,Distt.Solan Parwanoo(HP)

Subject: **Renewal of Authorization for operating a facility for generation, storage and disposal of Hazardous Wastes.**

1. (a) Number of authorization : SOL-PWN-162
(b) Period of Authorization : 5 years
(c) Valid from : 01/04/2023
(d) Date of Expiry : 31/03/2028

Details Of Authorization

S.No.	Categories/ Waste Streams of Hazardous Waste	Type of Hazardous Waste	Quantity of Hazardous Waste	Mode of Disposal/ recycling/ utilization/ co-processing etc.
1	5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.1 Used or spent oil	1700 Ltr/year	SSWML TSDF, Dabhota
2	35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's)	35.1 Exhaust Air or Gas cleaning residue	500 Kg/year	SSWML TSDF, Dabhota

3	28. Production/formulation of drugs/pharmaceutical and health care product	28.3 Spent carbon	34 MT/year	SSWML TSDF, Dabhota
4	28. Production/formulation of drugs/pharmaceutical and health care product	28.1 Process Residue and Wastes	40 MT/year	SSWML TSDF, Dabhota
5	35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's)	35.3 Chemical sludge from waste water treatment	8 MT/year	SSWML TSDF, Dabhota
6	28. Production/formulation of drugs/pharmaceutical and health care product	28.5 Date-expired products	0.5 MT/year	SSWML TSDF, Dabhota
7	5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.2 Wastes or residues containing oil	100 Kg/year	SSWML TSDF, Dabhota
8	33. Handling of hazardous chemicals and wastes	33.2 Contaminated cotton rags or other cleaning materials	5.5 MT/year	SSWML TSDF, Dabhota
9	33. Handling of hazardous chemicals and wastes	33.1 Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	350 Numbers/year	SSWML TSDF, Dabhota
10	37. Hazardous waste treatment processes, e.g. pre-processing, incineration and concentration	37.3 Concentration or evaporation residues	500 MT/year	SSWML TSDF, Dabhota

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11	28. Production/formulation of drugs/pharmaceutical and health care product	28.6 Spent solvents	600 KL/year	Triveni, Cloudchem and Japji

Recyclable hazardous wastes procured per annum

S.No.	Hazardous Wastes Type	Passbook Type	Quantity	Source (Domestic/Imported)

Schedule	Name of Process	Name of Process Waste	Passbook Type	Quantity	Mode Of Disposal	Source of generation of waste)

2. The Authorization/ Renewal of Authorization shall be in force for a period up to 31, March 2028 subject to concurrent validity of the Consent/ Renewal of Consent under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 or any other authorization required from the State Board.

3. Morepen Laboratories Limited, is hereby granted authorization/ renewal of authorization under Rule 6 of the Hazardous andOther Wastes (Management and Transboundary Movement) Rules, 2016 of Environment (Protection) Act, 1986 to operate a facility for generation and storage of hazardous waste in the premises situated at above mentioned address.

4. The authorization/ renewal of authorization is subjected to the terms & conditions as given in over leaf. You shall maintain the records of hazardous waste handled by you in Form-3 and submit;
i) Annual return in Form-4 on or before the 30th day of June of every year.
ii) Apply for the renewal of authorization on prescribed Form-1 through concerned Regional Office before the expiry of this authorization.
iii) The unit shall submit manifest in Form-10 to the concerned Regional Office regularly for the disposal of hazardous waste to the authorized facility.

5. This authorization/ renewal of authorization is without prejudice to any action, which may be due against the unit for violation of any other Environmental Act/ Rule.

6. The occupier, importer/ exporter and operator of TSDF shall be liable for all damages caused to the environment & shall be liable to payfinancial penalities as levied by HP State Pollution Control Board & CPCB for violation of provisions of Hazardous and Other Wastes(Management & Transboundary Movement) Rules, 2016 as per Rule 23 (1) & (2).

7. The industry shall send its waste i.e. Used/ Spent Oil to the authorized recycler through authorized transporter on regular basis along with contaminated containers to the facilities authorized by State Board for its treatment and disposal and shall submit manifest in Form-10regularly to the concerned Regional Office of the State Board.

8. There exists a Common Treatment Storage & Disposal Facility (TSDF) at Village Majra, PO Dhabota, Tehsil Nalagarh, Distt. Solan (HP).The industry shall comply with the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules,2016 w.r.t. management and handling of hazardous wastes in letter and spirit.

9. The unit shall not store the hazardous waste at their premises for more than the period prescribed as per office order No. HPSPCB/ 63rdBoard Meeting/ Notification/ 11-9907-50 dated 02.08.2011 available in the State Board Websitehttp://hppcb.nic.in/Notification/HWM/HWM_Notification.pdf.

10. The utilization of hazardous and other wastes as a resource or after pre-processing either for co-processing or for any other use, including within the premises of the generator, shall be carried out only after obtaining authorization from the State Pollution Control Board inrespect of waste on the basis of standard operating procedures or guidelines provided by the central Pollution Control Board.

11. Unit shall comply with the provisions of Rule 20(2) of the Hazardous and Other Wastes (Management and Transboundary Movement)Rules, 2016, failing which authorization granted to the unit, shall stand cancelled.

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Approved By
Member Secretary
(H. P. State Pollution Control Board)

Copy to:

1. The Consent Branch, Head Office for information please.
2. Case File.
3. The Regional Officer, HP State Pollution Control Board, Parwanoo, Distt. Solan for information in reference to case recommended by you and you are directed to ensure the compliance of conditions of Authorization and assess the quantum of hazardous waste generated by the unit and submit report thereof to this office.
4. M/s Shivalik Solid Waste Management Ltd., Village Majra, P.O. Dhabota, Tehsil Nalagarh Distt. Solan (H.P.) for information and necessary action.

ANIL JOSHI

Digitally signed by ANIL JOSHI
Date: 2023.08.01 15:46:28 +05'30'

Anil Joshi, IFS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

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TERMS AND CONDITIONS OF AUTHORISATION

1. The authorized person shall comply with the provisions of the Environment (Protection) Act 1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the H.P. State Pollution Control Board.
3. The pers on authorized shall not rent, lend, sell, dispose, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Board.
4. Any unauthorized change in personnel, equipment and working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
6. An application for the Renewal of Authorization shall be made as per Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement)Rules, 2016 i.e. in Form-I before expiry of authorization.
7. The occupier authorized for generation, handling, collection, reception, treatment, transport, storage, recycling, reprocessing, recovery, reuse and disposal of hazardous wastes and shall maintain records of such operations along with data on environmental surveillance in Form-3 and shall submit Annual Returnsto the Board in Form-4 by on or before the 30th day of June of every year.
8. The authorized person shall report about the accident which occurs at the hazardous waste storage site immediately to HPSPCB
9. Before transferring ownership or operation of a facility/unit during its operating life or of a disposal facility during the post closure period, the owner/ operator of the unit must seek prior permission of the State Board and must notify the near occupier or operator in writing of the requirements of this authorization. An occupier or operator of the requirements of this authorization in no way relieves the new occupier or operator of his obligation to comply with all applicable requirements.
10. Before the hazardous waste is stored or dumped in the facility, he (she) must conduct a detailed physical and chemical analysis of hazardous waste sample collected from the site and to report to the State Board.
11. An occupier/ generator shall not store hazardous wastes in open ground. It must be stored in an isolated site away from plant operational area.
12. The storage tank/container of the hazardous waste should be in good condition and made of (or lined with) an appropriate material which does not react with the waste contained in it and can with-stand the physical and environmental conditions during storage and handling.
13. The occupier generating hazardous waste shall mark each container holding hazardous waste with the marking "HAZARDOUS WASTE" both in English and Hindi.
14. The storage area should be fenced properly and a SIGN/ NOTICE Board indicating "DANGER" and "HAZARDOUS WASTE" sign & nature of the waste with quantum of storage, generation shall be placed at storage site.
15. The occupier generating hazardous waste shall provide the required safety devices like safety mask, goggles, hand-gloves, gumboots etc. to the workers for handling the hazardous waste. The occupier shall impart training to the personnel/ workers for handling and storage of hazardous waste.
16. Non-compatible hazardous waste and material shall not be mixed in the same storage container.
17. The industry shall store the hazardous waste in lined pits provided within the industry premises for the period as prescribed by the State Board. The pit(s) should be covered from the top. The storage area shall be demarcated by a barbed fencing with a "DANGER" and "HAZARDOUS WASTE" sign. The unit shalltransfer the hazardous waste to TSDF at Village Majra, PO Dhabota, Tehsil Nalagarh, Distt. Solan (HP).
18. There should be sufficient & efficient provisions to avoid under ground water contamination due to waste storage and disposal. The quality of ground water where the waste has been stored shall be monitored by the industry.
19. The occupier shall be responsible for any damage of life/or property during storage of his waste and will obtain Public Liability Insurance, wherever applicable.
20. The industry shall take steps wherever feasible, for reduction in hazardous waste generated or recycled or reused and submit the report along with application for renewal of authorization.
21. The occupier who is generating hazardous waste shall draw an Emergency Plan for meeting any emergency due to On Site Storage of Hazardous Waste inside its premises.

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22. The occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board of both the States in case of transport of hazardous wastes for finaldisposal to a facility for treatment, storage and disposal existing in a State other than the State where the hazardous waste is generated. The occupier shallintimate the concerned State Pollution Control Boards before he hands over the hazardous wastes to the transporter in case of transportation of hazardous wastes through a State other than the State of origin or destination

23. The hazardous waste should be transported through a transporter having valid authorization of the HPSPCB.

24. No transportation of hazardous wastes shall be under taken unless it is accompanied by five copies of the manifest (Form-10) as per the color codes. Thetransporter shall give a copy of the manifest duly signed with date to the occupier and retain the remaining four copies to be used as prescribed in condition no. 26

25. The occupier shall provide the transporter with six copies of the manifest in Form 10 as per the color codes indicated below:

Copy 1 (White) To be forwarded by the sender to the State Pollution Control Board after signing all the seven copies.

Copy 2 (Yellow) To be retained by the sender after taking signature on it from the transporter and rest of the five signed copies to be carried by the transporter.

Copy 3 (Pink) To be retained by the receiver (actual user or treatment storage and disposal facility operator) after receiving the waste and the remaining four copies are to be duly signed by the receiver.

Copy 4 (Orange) To be handed over to the transporter by the receiver after accepting waste.

Copy 5 (Green) To be sent by the receiver to the State Pollution Control Board.

Copy 6 (Blue) To be sent by the receiver to the sender.

Copy 7 (Grey) To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.

26. The occupier shall provide the transporter with relevant information in Form-9, regarding the hazardous nature of the wastes and measures to be taken in case ofan emergency and shall label the hazardous and other wastes containers as per Form-8.

27. The industry shall get registered with MoEF under Battery (M&H) Rules, 2001 along with authorization from HPSPCB under Hazardous and Other Wastes(Management and Transboundary Movement) Rules, 2016 for recycling/ reprocessing the battery scrap, lead dross etc., if applicable.

28. The industry shall ensure that E-waste generate if any, by them is channelized to authorized collection centre/ registered dismantler or recycler or is returned tothe pickup or take back services provided by the producer

29. The occupier generating hazardous waste specified in Schedule-IV may sell it only to recycler having a valid authorization from State Pollution Control Board for recycling or reprocessing.

30. Bulk Consumer & Auctioneer of used lead acid batteries shall file return in Form-VIII & IX respectively of Batteries (M&H) Rules 2001.

31. The unit shall required to display quantum, storage of hazardous wastes on a Sign Board of size 6'x4' at main gate;

32. The occupier, importer, transporter and operator of the facility shall be liable for all the damages caused to the environment or third party due to improper handling of hazardous wastes or disposal of hazardous wastes.

33. The utilization of hazardous and other wastes as a resource or after pre-processing either for co-processing or for any other use, including within the premises of the generator, shall be carried out only after obtaining authorization from the State Pollution Control Board in respect of waste on the basis of standard operatingprocedures or guidelines provided by the central Pollution Control Board.

34. RO rejects, if generated by the industries shall be disposed off to in MEE or to TSDF.

35. Utilization of hazardous waste as a supplementary resource or for energy recovery or after processing shall be carried out by the units only after obtaining approval from CPCB if applicable.

36. Import of hazardous wastes shall be made in accordance to the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

37. The firm shall get the sample of sludge/ slag / or process solid waste, if any, analysed for Hazardous Waste constituents/ leachate properties and inform this office accordingly.

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38. The authorization is subjected to the conditions mentioned above and also to such conditions as may be specified in the rules from time to time in force under the Environment (Protection) Act 1986.

By Order

Member Secretary
(H. P. State Pollution Control Board)

CTO A3 ANNEXURE-3 (183)



हिमाचल प्रदेश HIMACHAL PRADESH B 299007

THIS AGREEMENT is entered at Nalagarh on this 8th Day of the month of May 2012

Between

M/s. SHIVALIK SOLID WASTE MANAGEMENT LIMITED having its registered office at Village Majra Nalagarh (H.P), a company registered under the Companies Act, 1956 and currently represented by its CEO Shri Ashok Sharma. Age about 58 years residing at Zirakpur (PB) hereinafter referred to as "SSWML", which expression shall where context so requires or admits of, be deemed to include its successors or assignees) of on one part

AND

M/s. Morepen Laboratories Limited, public Ltd. company registered under the company Act having its registered office/factory at Village Masulkhana, Parwanoo-173220, District Solan, (H.P.), and currently represented by its Authorized Signatory Shri Pramod Chandra Age about 63 years, residing H.No. 501, Tower No. 18, Royale Estate –II, Peermuchala, Zirakhpur, Distt. Mohali (Hereinafter referred to as MEMBER which expression shall where the context so requires or admits of, be deemed to include its successors or assignee) of the other part.

(184)

AND WHEREAS, the foremost and sole objective of SSWML is to prevent Environmental Pollution Hazards and to observe the existing laws on Environmental and Pollution Control.

AND WHEREAS the MEMBER desires to send its hazardous solid (hereinafter referred to as 'SOLID WASTE') to the SSWML as per the norms of Himachal Pradesh Pollution Control Board (hereinafter referred to as "HPPCB") and the SSWML having requisite facilities in this behalf, agrees to receive the Solid Waste sent by the MEMBER on the terms and conditions stated hereunder, which have been mutually agreed to by and between SSWML and the MEMBER.

AND WHEREAS the parties hereto have decided to execute a DEED OF AGREEMENT :

NOW THIS AGREEMENT WITNESSES and it is hereby, mutually agreed by and between the parties hereto as follows :

1. DEFINITIONS AND INTERPRETATIONS :

1.1 'TIME' shall be stated in 'Hours' and shall mean Indian Standard Time.

1.2 'DAY" means a period of Twelve (12) consecutive hours beginning at 08.00 hours and ending at 20.00 hours.

1.3 WEEK' means a period of seven (7) consecutive days beginning from a day.

1.4 'MONTH' means a period beginning at 0800 hours on the first day of calendar month and ending at 0800 hours on the first day of succeeding calendar month.

1.5 'YEAR' means a period of three hundred and sixty five (365) consecutive days or three hundred and sixty six (366) consecutive days when such period includes a twenty ninth (29th) day of February, beginning at 0800 hours from a day.

1.6 'FINANCIAL YEAR' means a period of three hundred and sixty five (365) consecutive days or three hundred and sixty six (366) consecutive days when such period includes a twenty ninth (29th) day of February, beginning at 0800 hours from a day.

1.7 The headings of or titles to the clauses in this AGREEMENT shall not be deemed to be part thereof or be taken into consideration in the interpretation or construction thereof or of the AGREEMENT.

1.8 Words imparting the singular only also include the plural and vice versa, where the context so requires.

1.9 The present agreement is entered in to by SSWML for collection and disposal of Hazardous waste of its members.

2. PERIOD OF AGREEMENT :

2.1 This agreement shall came in force, effective from the date of signing of this agreement and shall remain effective till any amendment / change is made in this agreement.

3.1 Both the parties hereto agree that the present Agreement shall automatically come to an end in any of the following eventualities

I) On expiry of Authorization granted to the Member and the same having not been renewed or the same having been not granted by HPPCB

II) On expiry of the present Agreement, where no fresh agreement is signed

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iii) On Authorization to SSWML being cancelled, refused or not granted by HPPCB.

3.2 Both the parties hereto further agree that in case of the present Agreement coming to an end owing to any of the aforesaid eventuality, it will be the sole responsibility of the Member to handle and treat its solid waste in accordance with the relevant provisions of law and that SSWML will not be responsible in any manner whatsoever in respect of the solid waste of the Members.

4. OBLIGATION OF THE MEMBERS:

4.1 While entering into the present Agreement with SSWML, MEMBER shall submit the categories of Solid Waste and its desire to dispose off the same and that the said categories of Solid Waste shall be as per those specified in the Schedule to Hazardous Waste (Management and Handling) Rules 1989. The Member shall also give true and correct information related to the description, amount, nature and toxicity of the said Solid Waste as and when called upon by SSWML or State or HPPCB as any Committee notified and the provisions of Law.

4.2 The MEMBER shall get the Authorisation from HPPCB permitting the Member to send its solid waste to SSWML for disposal and that it shall be the responsibility of the Member to get the same renewed from time to time, failing which SSWML reserves its right to repudiate the present Agreement.

4.3 The MEMBER declare that the MEMBER shall make all primary disposal arrangement at its premises for the removal of toxic like Haxavalent Chromium, Heavy Metals, Phenols, Cyanides or any other toxic material that may be notified by SSWML or HPPCB or any other Authorized prescribed under the relevant provisions of law in this behalf for the time being in force, before disposing its Solid Waste to SSWML.

4.4 The MEMBER shall make all the proper and adequate arrangements for keeping accurate records of production and shall keep accurate records of production of each of its products and Solid Waste generated thereof and send the compiled records to SSWML on the fifth (5) day of the succeeding MONTH, whereupon the SSWML shall send the same to HPPCB.

4.5. MEMBER shall be required to maintain the record of Hazardous waste to be disposed off in SSWML site. The said records so maintained shall be open for inspection by SSWML or any officer of HPPCB or any authority of State (Ministry of Environment and Forests) or any officer appointed by them.

4.6. The MEMBER shall make adequate and necessary arrangements as approved by and to the satisfaction of the SSWML, HPPCB or other prescribed Authority under Law for collection and storage of its Solid Waste in its premises and shall give access to the Dumpers/Tractors of SSWML to its storage facility during day time.

4.7. For the facility of Members SSWML will be making an arrangement for lifting the Solid Waste , Still its discretion of the Member in case want to have his own arrangement with the Designated Trucks as per Guidelines of CPCB.

4.8. Before the Solid Waste is delivered at SSWML site, the Member shall ensure that the said Solid Waste is packed and transported in a manner suitable for transportation and that the Member should see that the said waste withstands physical and climatic conditions.

4.9 Till the time Waste accepted by SSWML as per the Norms specified, responsibility lies with the Member only.

For Macropus Chemicals Limited

Authorised Signatory

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4.10 During wet period of monsoon season, the Solid waste will not be accepted. The Member shall create the storage facility which would include licheate facility or any other facility as provided or approved under the provisions of law.

4.11 The MEMBER is obliged to store a minimum of **three months** of its generation of waste or its solid waste, whichever is higher.

4.13 Member will contact SSWML once the truck load of Waste is collected at his site for sending to SSWML for the disposal.

4.14 The MEMBER is obliged to maintain Disposal limits relating to heavy metals and toxic chemicals as may be intimated by the SSWML and as specified in this AGREEMENT.

4.15 The MEMBER is obliged to pay in advance the bills raised by SSWML in cheque (local account) or demand draft.

4.16 SSWML may by a notice served on the Member require him to provide such additional information as may be specified in the notice and the member shall send the information to SSWML within 15 days from the receipt of the said notice.

4.17 The MEMBER alone shall be liable for any action initiated against the MEMBER under Hazardous Wastes (Management and Handling) Rules, 1989 or any other Pollution Laws or any other relevant provisions of Law for the time being in force, by HPPCB or any other Authority.

4.18 The MEMBER shall comply with the provisions of Environment (Protection) Act, 1986 and the Rules made there under as also with the conditions of present agreement and that any breach committed there under shall render the Member not eligible for disposing of Solid waste in SSWML.

4.19 The member shall not become member of such other similar facility without prior written consent of SSWML in case, the member is found to have availed membership of such other facility, SSWML has the right to terminate the membership without offering any reason whatsoever.

5.<u>QUANTITY & QUALITY</u>

5.1 The Solid Waste to be sent by the MEMBER to the SSWML shall be as per the categories specified in the schedule to Hazardous waste (Management and Handling) Rules, 1989 or as per any new amendment or rules under the above Act.

Only five categories of Solid Waste i.e. ETP Waste, Gypsum waste, Iron Waste, Incineration ash & Brine Waste will be received for disposal at site.

5.2 The MEMBER shall not send in any case any Solid Waste containing Hexavalent Chromium, heavy metals, phenols, cyanides or any other toxic materials in concentration as specified in the Clause 5.3 or that may be notified by SSWML from time to time.

5.3 The following listed wastes will not be accepted by SSWML

i) Waste which is fluid, slurry, paste or acidic.

ii) Waste which has an obnoxious odour.

iii) Waste which reacts with moisture to produce considerable amount of heat or gases.

iv) Waste which is inflammable.

v) Waste which contains shock sensitive substances.

For Idarapur Laboratories Limited

Authorised Signatory

vi) Waste which contains volatile substances of significant toxicity.

vii) Waste which contains more than 10 mg/kg chromate in the original sample.

Viii) Waste which contains more than 10mg/Kg. of water soluble Arsenic in a 1/10 eluate.

5.4 All toxic wastes from pesticide industries shall be incinerated before sending to SSWML site. The waste shall not contain any acidity. If it is violated knowingly or unknowingly, **Neutralisation cost** only will be charged and decisions of SSWML will be final.

5.5 M/s. SSWML may reject the Solid Waste in total, if the Member's above mentioned Solid Waste is found not to be in accordance with the conditions mentioned in clause -5 of this AGREEMENT and the decision of SSWML in rejecting the Solid Waste of the member for non-compliance of the provisions of the present clause of this Agreement will be final and it will not be called in question and the MEMBER shall have to pay the extra amount which shall be charged by SSWML for expenditure incurred in analyzing, transporting and returning of the rejected Solid waste.

6. TRANSPORTATION

6.1 Transport of Solid waste shall be in accordance with the provisions of Rules issued by the Central Government under Motor Vehicle Act, 1988 and other guidelines issued from time to time and/or subject to the provisions of law for the time being in force.

7. BILLING AND PAYMENT OF DISPOSAL CHARGES.

7.1 The sample of the Solid Waste will be drawn from the supply and will be got analysed from laboratory approved by M/s. SSWML and that the counter sample of the same will be sent to HPPCB, Shimla. The analysis charges for the same will be borne by the respective MEMBER only.

7.2 The MEMBER shall pay to SSWML the charges for disposing of its Solid Waste as may be notified by SSWML by cheque or Demand Draft in advance.

7.3 SSWML shall charge the MEMBER on the basis of weighment to be done at disposal site. If the Weigh bridge at disposal site is not working, it will be weighed at outside weigh Bridge approved by SSWML.

7.4 The MEMBER shall be bound by the analysis results/reports of SSWML for disposal charges and in case of any dispute can be refer to Reputed Test House agreed by SSWML.

8. DEFAULT

8.1 If the MEMBER fails and/or defaults in the discharge of any of his obligations under the present Agreement, the SSWML shall have discretion to (i) refuse to accept the Solid waste of the MEMBER for disposal without assigning any reason, (ii) notify to the HPPCB the name of the Member informing about such default
and that its Solid waste would not be taken for disposal by SSWML on account of such default, (iii) inform the Member that its Solid Waste would be deemed to cause pollution and that the Member be liable as polluter under the Pollution Laws, and/or

8.2 SSWML reserves its right to accept or refuse membership. In event of MEMBER committing any breach/violation of the conditions of
the present Agreement or any provisions of Law/Act/Rules for the time being in force, SSWML reserves its right to suspend/cancel the membership for such period as it deems fit without giving any reasons or prior notice.

SOLID WASTE MANAG

For Moreparn Laminates Limited

8.3 Where an offense under the Environment Protection Act has been committed by the Member or is attributable to any neglect on the part of the Member which shall include its Director, Manager, Secretary, Officer, Partner, etc. and if such Member is guilty of the offense or is liable to be prosecuted against and punished against and punished accordingly no suit, prosecution or legal proceeding(s) shall lie against SSWML for the offense committed by its Member.

8.4 SSWML reserves its right to issue a show cause notice to the Member if it is of the opinion that the Member has contravened the provisions of law/conditions of the present Agreement, requiring the Member to remedy the contravention or as the cause may be, within a specific period of time. The said notice served shall specify the measures to be taken by the Member in remedying the said contravention.

8.5 SSWML shall inform the Himachal Pollution Control Board/HPIDC of the suspension of any MEMBER.

8.6 The suspension/termination shall be revoked only at sole discretion of SSWML after it is satisfied that its conditions have been met.

9. **TRANSFER OF RIGHTS**

9.1 **As per Agreement with the BBNIA, Not without permission From Govt./Shareholders in line to companies Act.**

10. **INDEMNITIES :**

10.1 The MEMBER shall be deemed to be in exclusive possession and control of the said Solid Waste and shall be fully liable and responsible for its arrangements, apprutences and properties till the time it reaches SSWML. Accordingly the MEMBER hereby covenants and agrees to fully protect, indemnify and hold the
SSWML, its employees, agents & successors and assignees harmless against any and all claims, demands, actions, suits, proceedings and judgments and any and all liabilities, costs, expenses, damages or losses arising out of or resulting from or incidental to or in connection therewith, which may be made out against the SSWML, whether by the MEMBER its employees, agents or successors and assignees or by third parties on account of damages or injury to property or loss of life resulting from or arising out of the installation, presence, maintenance or operation or the intake arrangements, appurtences and properties of the MEMBER. **Till the matrial reaches at sswml site, Member will be responsible.**

11. **FORCE MAJEURE**

11.1 In case of any force majeure, SSWML shall not be saddled with any liability - contingent or otherwise but in that case, it shall be the sole liability **to share with the MEMBER.**

11.2 Both the parties hereto agree that due to change in any laws related to pollution or due to any directive of any Court or Authority, if SSWML is to incur any additional financial burden consequent upon any alteration and/or modification in the site, then, in that case the MEMBER shall be liable to contribute for the same proportionate to its disposal of Solid waste quantity in SSWML site.

For Merapon Laboratories Limited

Authorised Signatory

SOLID WASTE MANAGE

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11.3 Both the parties hereto agree that in any event of there being Order in form of any injunction, stay or otherwise from any Court, HPPCB or any other Authority stopping the functioning of the Site or otherwise whereby SSWML becomes unable to accept the Solid Waste of the MEMBER, SSWML shall not be responsible or made responsible and/or be liable in any manner in that regard and that in such an eventuality, it shall be the responsibility of the MEMBER to get the needful done in respect of disposal of its Solid Waste.

12 PREVIOUS CORRESPONDENCE :

12.1 All discussions and meetings held and correspondence exchanged between SSWML and the MEMBER in respect of the AGREEMENT and any decisions arrived at therein in the past and before the coming into force of the present AGREEMENT are herein superseded by the present AGREEMENT and no reference of such discussions or meetings or past correspondence shall be entertained by either SSWML or the MEMBER for interpreting the present AGREEMENT or otherwise.

13 LAWS GOVERNING THE AGREEMENT

13.1 The present Agreement shall be subject to Indian Laws, rules and regulations and notifications etc. issued under such laws.

14 AMENDMENTS :

14.1 SSWML may at any point of time make suitable changes in the present Agreement after serving a notice to the MEMBER.

15. TERMINATION OF AGREEMENT

15.1 M/s. SSWML has the unrestricted right to terminate this AGREEMENT by a written notice of **90 days** and deduct its all Pending claims from the MEMBER.

15.2 This AGREEMENT can be terminated by either party after giving a written notice of **at least 90 days** to the other party. If the Cancellation is requested by the MEMBER,

16 JURISDICTION

16.1 The present Agreement, M/s. SSWML and the MEMBER mutually agree that the Civil Court at Nalagarh only shall have jurisdiction for all the disputes/differences arising out of this agreement.

17 MINIMUM CHARGES

17.1 The Board had decided to impose minimum user charges to those member industries who had not availed the facility from the date of Registration.

18. The address of the parties hereto unless changed by written notification to be given at least 15 days in advance by registered letter prior to proposed date of change, shall be as follows :

For Morepen Laboratories Limited

Authorised Signatory

SOLID WASTE MANAGEMENT NALAGARH

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ADDRESSES OF PARTIES :

M/S.SHIVALIK SOLID WASTE MANAGEMENT LTD.
VILLAGE MAJRA
NALAGARH (H.P.)

THE MEMBER:

IN WITNESS WHERE OF the parties hereto acting through their properly constituted representatives has set their hands to cause this AGREEMENT signed and executed in their respective names and on their behalf.

For and on behalf of the

SHIVALIK SOLID WASTE MANAGEMENT LTD.

SOLID WASTE MANAGEMENT LTD. NALAGARH

Name: Shri Ashok Sharma
Designation: CEO
Address: SCO NO.20-21 Kalka SHIMLA HIGHWAY NEAR DOLPHIN HOTEL, BALTAN ZIRAKPUR (PUNJAB)

For and on behalf of the

MOREPEN LABORATORIES LTD.,

For Morepen Laboratories Limited

Authorised Signatory

Name : PRAMOD CHANDRA
Designation : AUTHORISED SIGNATORY
Address : H.No, 501, Tower No. 18, Royale Estate –II, Peermuchala, Zirakhpur, Distt. Mohali

Witness

1. _____

Name: Jitender Sharma

Address: SCO 20-21, Kalka Shimla Highway, Near Dolphin Hotel, Baltana, Zirakpur (PB)

2. _____

Name: Pawan Kumar

Address: SCO 20-21, Kalka Shimla Highway, Near Dolphin Hotel, Baltana, Zirakpur (PB)

Witness

1. _____

Name: Vivek Sharma

Address: 1125/1, Friends Colony Kalka 133302

2. _____

Name: Sanjay Thakur

Address: Vill: Tarwali, (Tiron) P.O. Majhaj Tehsil- Kasauli, Distt- Solan (H.P.) 173220

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INDIA NON JUDICIAL

Government of Punjab

e-Stamp

Certificate No.	:	IN-PB18412660437167U
Certificate Issued Date	:	24-Aug-2022 01:26 PM
Certificate Issued By	:	pbvinayju
Account Reference	:	NEWIMPACC (SV)/ pb7041804/ DERABASSI/ PB-SN
Unique Doc. Reference	:	SUBIN-PBPB70418043745748941922SU
Purchased by	:	VISHAL JOSHI
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Area of Property	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	JAPJI SOLVENTS AND CHEMICALS
Second Party	:	Not Applicable
Stamp Duty Paid By	:	JAPJI SOLVENTS AND CHEMICALS
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

SPENT SOLVENT SALE AGREEMENT

This Spent Solvent Sale Agreement ("Agreement") is made on this 1st of June 2023 by and between:

Morepen Laboratories Ltd, a company incorporated under the laws of India and having its registered office at Village Malkumajra (Morepen Village), Baddi-Nalagarh Road, Baddi, District-Solan Himachal Pradesh-173205 India (hereinafter referred to as which expression shall, unless repugnant to the context thereof, mean and include its successors and permitted assigns); and

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JAPJI SOLVENTS And CHEMICALS - a DIRECTOR incorporated under the laws of India and having its registered office at. Village Nimbuan Kuranwala Road Derabassi, Distt. SAS Nagar, Derabassi SAS Nagar (Punjab)- 140507 (hereinafter "Recycler", which expression shall, unless repugnant to the context thereof, mean and include its successors and permitted assigns).

Each of Morepen Laboratories Ltd and Recycler shall hereinafter be referred to as "Party",

WHEREAS:

I) Morepen Laboratories Ltd is a part of a worldwide group of companies engaged inter alia in the business of manufacturing, distribution, and sale of API & Related products (Defined hereafter).

II) The Recycler has represented to India that it is a firm having necessary expertise and statutory permissions to handle Spent Solvent involving processing, package, transportation, use, destruction, conversion, collection, transport, storage, treatment and disposal of Spent Solvent in accordance to the Motor Vehicles Act, 1988, Spent Solvent (Management, Handling and Transboundary Movement) Rules, 2016 and the guidelines issued by the Central as well as State (Punjab) Pollution Control Board from time to time in this regard.

III) Based on the representations made by the Recycler, Morepen Laboratories Ltd. wishes to sell spent solvent as may be generated and collected by Morepen Laboratories Ltd. At the collection site and Site to the Recycler as per the Terms of this Agreement

NOW, THEREFORE, THE PARTIES AGREE AS FOLLOWS:

1) DEFINITIONS:

In this Agreement, unless repugnant to the context, capitalized terms shall have the meaning given to them in this Section 1.

i) **Agreement means** this supply agreement and shall include any annexures that may be annexed to this agreement now or at a later date and any amendments made to this agreement by the parties in writing.'

ii) **API and related products** mean active pharmaceuticals ingredients.

iii) **Collection Site** - means the site or sites from which the Spent Solvent is to be collected by the Recycler, the particulars of which are set out in **Annexure-B** to this Agreement.

iv) **Effective date** - The date this Agreement comes into effect shall mean the date as specified under Clause 3 in this Agreement.

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v) **Equipment**- means each and every item of waste disposal equipment provided by Recycler, including but not limited to the containers to store Spent Solvent.

vi) **Agreement Documents:** This Agreement comprises the following sections which shall form one document, including any documents incorporated by reference thereto or amended in accordance there with, and which in case of contradictions shall be given precedence in the order listed:

ANNEXURE A - SPENT SOLVENT
ANNEXURE B - COLLECTION SITE
ANNEXURE C- PRICE AND PAYMENT TERMS
ANNEXURE D- Life Saving Rules, Safety, Health, Environment and Security

Supplier Code of Conduct

vii) **Force Majeure** is an event that prevents Parties from performing their contractual obligations when certain circumstances beyond their control arise, like act of God, hurricane and other natural disasters, war, riots, and so on, thereby making performance inadvisable, illegal, or impossible.

viii) **Headings Schedules and Recitals**. Headings in the Agreement are included for ease of reference only and have no legal effect. The Schedules/ Annexures and Recitals form part of this Agreement and will have effect as is set out in full in the body of this Agreement and any reference to this Agreement includes the Schedules and Recitals.

ix) **Price**- means the price of Spent Solvent as may be agreed between the parties from time to time. The Recycler will raise a request for the purchase of Spent Solvent.

x) **Relevant Legislation**- means any statute, rules, regulations, or the requirements issued by government department, local authority or other public or competent authority related to existing Environmental Laws for the waste disposal industry and which are relevant to the party's obligations under the Agreement.

xi) **Spent Solvent** - means any waste which is regulated or defined under the Relevant Legislation as "Spent Solvent" of the type or description specified in the Agreement or otherwise as may be agreed by Recycler and the during the Term of the Agreement. The term Spent Solvent also includes any waste that is, after the Effective Date of this Agreement, deemed hazardous by Relevant Legislation or any judicial or governmental entity, body or agency having jurisdiction to make that determination.

2) GENERAL:

2.1 The conditions mentioned in this Agreement apply to the purchase of Spent Solvent by Recycler and supersede any previous terms and conditions. No additions or

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modifications to or terms inconsistent with the conditions mentioned in this Agreement shall be binding upon both the Parties unless specifically agreed by an instrument in writing signed by authorized representatives of the Parties hereto.

2.2 Subject to the provisions of this Agreement, Morepen laboratories Ltd shall sell, and Recycler shall purchase, collect and manage the Hazardous Waste as per hazardous and other waste (management and transboundary rules 2016.

3) TERM AND TERMINATION:

3.1 This Agreement shall commence from 01st March 2023 (the "commencement date") and shall be in operation for a period of twelve (2 years) from the Commencement Date. Renewal of this Agreement is solely at the discretion of the Morepen Laboratories Ltd.

3.2 Morepen Laboratories Ltd. shall, in the event of the Recycler committing any breach of Any the terms and conditions of this Agreement or if the Recycler's performance provided by the Recycler is considered to be unsatisfactory by the be entitled to terminate this Agreement. Without any notice and the Recycler shall not be entitled to any Compensation.

In case of such termination and any dues payable by the Recycler shall become immediately payable by the Recycler. In other cases, this Agreement may be terminated by giving one (1) month notice by either Party.

3.3 Notwithstanding of anything contained in the clause3.2, this Agreement may be terminated by Morepen Laboratories Ltd immediately by a written notice to Recycler upon breach of Clause 10 (Compliance with laws) of this Agreement.

3.4 Upon any termination or expiration of this Agreement, all outstanding rights and obligations between the Parties arising from or in connection with this Agreement shall immediately terminate, except (i) any obligation that matured prior to the effective date of the termination or expiration; (ii) the confidentiality obligations set forth in Section 12; and (iii) any other provision which, by its terms, is understood to survive the termination or expiration of this Agreement. Termination of this Agreement shall be without prejudice to any claim or right of action of either Party against the other Party for any prior breach of this Agreement.

4. PRICE AND PAYMENT TERMS:

4.1 The price of the Spent Solvent shall be the Price which shall be Exclusive of the cost of delivery and disposal of Spent Solvent and the costs of taxes, duties, packaging, insurance and carriage of the Spent Solvent, unless otherwise agreed in writing by the Recycler. The detailed payment terms and payment module shall be as specified under ANNEXURE C of this Agreement.

4.2 Unless otherwise stated in the Agreement, all payments for the collection and disposal of Spent Solvent shall be paid in advance by Recycler. However, that the obligations of the Recycler to pay the accounts payable hereunder shall be unconditional and absolute and the Recycler shall nonetheless timely pay each invoice, including any disputed amount. Within

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thirty (30) days after the Morepen Laboratories Ltd receipt of the dispute notice, Morepen Laboratories Ltd shall examine the matter and determine the appropriate credit, if any. The Parties reserve all legal rights and remedies in the event that a dispute cannot be amicably resolved. In the event that Recycler fails to timely pay any outstanding amount, Morepen Laboratories Ltd may, in addition to any other remedies available to Morepen Laboratories Ltd suspend Recycler's activities pursuant to this Agreement and/or terminate this Agreement, by giving fifteen (15) days written notice to Recycler.

5. REPRESENTATIONS AND WARRANTIES

5.1 Morepen Laboratories Ltd shall identify the Spent Solvent as belonging to Recycler and shall store the Spent Solvent separately from other materials; and

5.2 Morepen Laboratories Ltd. shall allow the Recycler, its agents and its employees to enter the premises where the Spent Solvent is stored in order to inspect or to take possession of the Spent Solvents and shall provide the Recycler with such information as may be determined by the State Pollution Control Board or any other relevant authority for the time being in force.

5.3 The Spent Solvent is being sold on an 'as is where is' basis and Morepen Laboratories Ltd responsibility ceases as soon as the material is loaded on to the recycler's Vehicle. If Recycler wishes to inspect the Hazardous Waste, the inspection should be carried out before the material is loaded in Vehicle or kept in Equipment. The Recycler further represents that the recycler shall dispose Spent Solvent through disposal facility authorized by State/ Central authority.

5.4 Recycler will ensure that all the Spent Solvent items lifted by the Recycler are handled in environment friendly manner and recycled/disposed of strictly in accordance with all applicable laws.

5.5 Recycler shall use necessary safety equipment including but not limited to safety helmet, safety goggles and safety shoes, hand gloves, safety apron and nose mask etc. while handling Spent Solvent.

5.6 Each Party Represents and Warrants to the other Party that:

a) it has the power, capacity and authority to enter into, deliver and perform its obligations under this Agreement and no approvals/governmental authorizations are required for the same under applicable law or under any agreement to which it is a Party;

b) this Agreement has been duly authorized and executed by it and constitutes its valid and legally binding obligations, enforceable in accordance with its terms;

c) the execution, delivery and performance of its obligations under this Agreement, do not and will not: (i) conflict with or result in a breach of any of the terms, conditions or provisions of, or constitute a default or require any consent under, any agreement

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or other instrument or arrangement to which it is a Party or by which it is bound; or (ii) contravene or result in a violation of any authorization, judgment, decree, order, statute, law, rule or regulation applicable to it;

d) there is no action, claim, suit, proceeding or investigation pending or threatened against it that would invalidate this Agreement or its ability to enter into this Agreement, or perform its obligations hereunder;

e) It is not insolvent nor is the subject matter of any adverse court judgment which substantially compromises its solvency.

5.8 Each Party agrees to indemnify and hold harmless the other Party, its Affiliates, directors, employees and agents (each an Indemnified Party) from and against any actions, proceedings, claims, demands, fees, expenses, costs, damages, third party actions or liabilities (including any losses, interest, penalties and legal and other reasonable professional costs and expenses) directly suffered or incurred by the Indemnified Party, arising out of or in connection with the breach of any representation or warranty given by a Party under Section 5.7 of this Agreement.

6. DELIVERY ACCESS AND LOADING

6.1 Recycler will lift the Spent Solvent from the Collection Site generated during the term of the Agreement as and when required by Morepen Laboratories Ltd.

6.2 It is agreed between the parties that Recycler will collect the Spent Solvent from the Collection Site in the following manner:

(a) Spent Solvent to be lifted on as and when asked by the from the Collection Site.
(b) The Spent Solvent items will be pretreated by Recyclers' representatives as per legal requirement.
(c) Recycler will ensure that Spent Solvent lifted by Recycler are handled in environment friendly manner as per local rules and regulations by Relevant Legislation and recycled properly;

6.3 Title to Spent Solvent: Title to Spent Solvent shall pass to the Recycler when placed in Recycler's Vehicle.

7. PERFORMANCE DATES:

Recycler will use reasonable endeavors to meet the dates for collection set out in the Clause 6.1 of this Agreement and shall be liable for late performance or delay in collection and delays shall not entitle the Morepen Laboratories Ltd to rescind the Agreement.

8. RISK:

Risk of any loss (including but not limited to theft) or damage by the Spent Solvent shall remain with Morepen Laboratories Ltd until such time as it is collected by

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Recycler. After it is collected by Recycler, loss or damage by the Spent Solvent shall remain with Recycler.

9. LIABILITY, INDEMNIFICATION:

9.1 Recycler accepts liability for any other direct loss or damage (but not any indirect or consequential loss, including (but not limited to) loss of profits, production, business or reputation or any loss caused to a third party) in relation to items belonging to the Morepen Laboratories Ltd, its employees (including personal effects) to the extent that it results

(A) A breach by recycler of any of the express provisions of the agreement; or

(B) The negligence of Recycler, its employees or agents, and does not result from (and to the extent that it is not contributed to by) the act, omission or negligence of Morepen Laboratories Ltd, its employees or agents.

9.2 Recycler shall indemnify Morepen laboratories Ltd against any claim, loss, damage occurred or caused to the due to willful acts or omission or carelessness or negligence of the personnel employed by the recycler or by recycler's non-performance of its obligations under this agreement.

9.3 Recycler will defend, indemnify and hold Morepen Laboratories Ltd its Affiliates, directors, employees and agents harmless from any third-party claims (hereinafter "Third Party Claims") for damages, costs, losses, penalties, fines, judgments and expenses, including reasonable attorneys' fees, arising or alleged to arise from:

A. Recycler's failure to handle the Spent Solvent with reasonable care after its delivery by Morepen Laboratories Ltd to Recycler and any such obligations here under;
B. Recycler's non-compliance with any of mutually agreed instruction given by Morepen laboratories Ltd and Recycler in connection with the Spent Solvent;
C. Recycler's violation of any third party intellectual property rights.

Except to the extent that such Third-party Claims result from gross negligence or willful misconduct of Morepen laboratories Ltd

In the event of any such third-party claim Morepen Laboratories Ltd shall:

a. Promptly notify Recycler in writing of such Third Party Claim, specifying in reasonable detail the circumstances leading to, and the amount of, such Third party claim
b. Reasonably cooperate with Recycler in the defense of the Third Party Claim; and
c. Except as required under applicable law, not make any admission as to liability or agree to any settlement of the Third Party Claim without first having consulted with Recycler.

9.4 Subject to prior consultations with Morepen Laboratories Ltd Recycler shall fully manage and control the defense and any settlement of Third-party Claims. Provided that Morepen Laboratories Ltd shall have a right to appear and be represented through a counsel of its choice.

9.5 Notwithstanding the foregoing but subject to clause below, in no event shall either Recycler or Morepen Laboratories Ltd have any liability for any remote or indirect loss or damages against the other Party, including loss of profit, loss of goodwill, loss of production and/or business interruption.

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9.6 The limitations of liability hereunder shall not apply in the event that damage is by willful misconduct or gross negligence.

9.7 Notwithstanding anything herein contained to the contrary, Morepen laboratories Ltd liability under this Agreement shall under no circumstances exceed the sum of Recycler's payments for the Spent Solvent that are the subject of the claim.

10 COMPLIANCE WITH LAWS

10.1 Recycler will be responsible for compliance with relevant legislation applicable to its area of work Morepen Laboratories Ltd in no manner will be liable for any consequences arising out of non-compliance on the part of Recycler.

10.2 Recycler agrees and undertakes that Recycler will handle the Spent Solvent to the entire satisfaction of the Morepen Laboratories Ltd in accordance with all the statutory norms.

10.3 Recycler will obtain license, if any required under the local or central laws for purchasing, processing, package, transportation, use, destruction, conversion, collection, transport, storage, treatment and disposal of Spent Solvent.

10.4 Recycler will obtain all the necessary consent /license etc. from the PCB as per hazardous and other waste (managed &. transboundary rules 2016).

10.5 Recycler represents and undertakes to Morepen laboratories Ltd that:

a. It shall refrain from offering, giving, demanding or accepting any gift, payment or favor, whether directly or through any other person or entity, private or public, that is intended to (i) induce the recipient to perform a function or activity improperly, or (ii) secure any improper advantage for Morepen Laboratories Ltd and/or Recycler; it shall keep transparent and accurate books and records (including Accounting records) with regard to its performance under this Agreement;

b. It shall have, maintain and enforce throughout the term of this Agreement its own anti-bribery and corruption policies and procedures in compliance with applicable laws and regulations;

c. It has not been convicted of any offence involving bribery and corruption and, to the best of its knowledge, neither have been nor are the subject of any investigation, inquiry or enforcement proceedings by any governmental or regulatory authority under any applicable anti-bribery and anti-corruption laws and regulations;

d. It shall not contact, or otherwise meet with any government official with respect to any transactions required under this Agreement, without the prior written approval of Morepen laboratories Ltd and, when requested by Morepen Laboratories Ltd only in the presence of Morepen Laboratories Ltd designated representative.

e. Except as disclosed in writing: (a) it does not have any interest which directly or indirectly conflicts with its proper and ethical performance of this Agreement; and (b) it shall maintain arms' length relations with all third parties (including government officials) with which Recycler deals for or on behalf of Morepen laboratories Ltd, (or in performance of this Agreement);

f. It shall promptly report to Morepen Laboratories Ltd in writing any explicit or implicit request or demand for any undue financial or other favor or advantage of any kind offered to or received by the Recycler in connection with the performance of this Agreement.

g. It shall in all other respects comply with all applicable anti-bribery and anticorruption laws and regulations; and

h. It shall at all times comply and not get into any kind of activities which are against the provisions under this Agreement and against Morepen laboratories Ltd Business Associates Code of Conduct attached hereto as Annexure E.

i. The Recycler shall ensure that any and all persons, such as, but not limited to, vendors, distributors, contractors, representatives, intermediaries or any other associated persons, who perform services for or act on behalf of the Recycler in connection with this Agreement (hereinafter jointly 'Persons') do so only on the basis of a written contract with terms and conditions no less strict than those imposed on the Recycler under clause c above. The Recycler shall be responsible for the compliance by such Persons with any applicable anti-bribery and anticorruption laws and regulations and Morepen Laboratories Ltd Business Associates Code of Conduct and shall be directly liable to Morepen Laboratories Ltd for any breach by such Persons thereof.

j. Any breach of clauses above by the Recycler, its Affiliates and representatives or any of the Persons shall be deemed a material breach of this Agreement and, without prejudice to other remedies available to it, including but not limited to the right to demand specific performance, Morepen laboratories Ltd shall have the right to immediately suspend performance or terminate this Agreement in written notice without incurring any liability to the Recycler for any loss or damage resulting from such suspension or termination.

k. The Recycler shall fully indemnify, protect, defend and hold harmless Morepen laboratories Ltd its affiliates and its representatives from and against any and all claims, losses, fines and liabilities directly or indirectly resulting from such breach

l. The Recycler agrees that Morepen Laboratories Ltd may make full disclosure of information relating to a possible violation of the terms of

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Business Associates Code of Conduct and the provisions of this clause at any time and for any reason to any competent government bodies and its agencies, and to whomsoever Morepen Laboratories Ltd determines in good faith has a legitimate need to know.

m. Morepen Laboratories Ltd shall have the right to audit the conduct of Recycler under this Agreement.

11. FORCE MAJEURE:

Subject to the conditions contained in this Agreement, neither Party shall be liable in any way for any damage, loss, cost or expense arising out of or in connection with any delay, restriction, interference or failure in performing any obligation towards the other party caused by any Force Majeure event.

12. CONFIDENTIALITY:

12.1 Recycler shall observe strict secrecy in respect of any and all Confidential Information, technical , commercial and economic data and information received From Morepen Laboratories Ltd Recycler agrees not to use any and all such data and information received from Morepen Laboratories Ltd for any other purpose than the implementation of this Agreement and shall, upon termination or expiration of this Agreement, return any and all such information, technical know - how , trade secrets and other technical, commercial and economic data and information still in its possession to Morepen Laboratories Ltd. The obligation of Recycler under this Clause shall survive the expiration or termination of this Agreement.

12.2 The Recycler acknowledges and agrees that any disclosure of confidential information shall result in an irreparable injury to Morepen Laboratories Ltd and Morepen Laboratories Ltd shall have the right to seek injunction or other equitable relief as may be necessary or appropriate to prevent any use or disclosure of any of such information. The Recycler therefore undertakes to indemnify and keep Morepen Laboratories Ltd - indemnified from and against any and all loss, liability, claim and expense, including all court costs, expenses and legal fees, which Morepen Laboratories Ltd might suffer/incur as a result of disclosure of any of such confidential information.

12.3 Recycler's obligations set forth hereunder shall not extend to any Confidential Information:

a) which at the time of disclosure is in the public domain;
b) which after disclosure becomes part of the public domain other than through breach of this Agreement by Recycler;
c) which, as Recycler can establish by competent proof, was in its possession at the time of disclosure by Morepen Laboratories Ltd and had not been received directly or indirectly from
d) which Recycler received from a third party who is not in breach of an obligation of confidentiality to Morepen Laboratories Ltd, and
e) Which is developed by Recycler independently from the Confidential Information received.

12.4 Nothing in this clause shall prevent the disclosure of those parts of the Confidential Information which are required to be disclosed by law or court order; provided however that if Recycler is so required, it shall provide Morepen laboratories Ltd with a prompt written notice of such requirement, so that Morepen laboratories Ltd may seek a protective order or other appropriate remedy to prevent or limit such disclosure.

12.5 Recycler undertakes that it will disclose the Confidential Information only to those of its employees who need to know the Confidential Information for the purpose of this Agreement and who are bound by a secrecy and non-use obligation no less strict than the present one.

12.6 Nothing herein shall be construed as granting Recycler a license or any other rights under any patent, patent application, trademark, know-how or under any other proprietary rights which may now or hereafter be owned by

12.7 After termination or expiry of this Agreement, Recycler will return to Morepen Laboratories Ltd or at Morepen Laboratories Ltd option, will destroy any Confidential Information provided by as well as all copies thereof and documents containing extracts therefrom.

12.8 The obligations under this clause will survive termination or expiration of this Agreement for a time period of two (2) years.

13. NOTICES:

Any notices given pursuant to this Agreement shall be deemed to be duly given when in writing and delivered personally, mailed by registered mail, courier service or sent by telefax (provided that such telefax shall be confirmed by registered mail or courier service) to the Party to whom notice is to be given, at the address specified below or such other address or addresses of which such Party shall have given notice not less than 7 (seven) days before the notice is dispatched,

If to Recycler:
Attention: Japji Solvents and Chemicals
Village Nimbuan Kuranwala Road Derabassi, Distt. SAS Nagar,
Derabassi SAS Nagar (Punjab)- 140507

IF to attention: - Morepen Laboratories Ltd
Village Malkumajra (Morepen Village), Baddi-Nalagarh Road,
Tehsil Baddi, District-Solan Himachal Pradesh-173205 India

14. MISCELLANEOUS

14.1 This Agreement represents the entire agreement and understanding between the Parties relating to the subject matter hereof and supersedes all documents or verbal consents or understandings (if any) given or made between the Parties prior to the date

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hereof. None of the terms hereof may be amended or modified except by an instrument in writing signed by authorized representatives of the Parties hereto. The enclosures and recitals form part of this Agreement and will have effect as if set out in full in the body of this Agreement and any reference to this Agreement includes the recitals and annexures attached herein.

14.2 Should one or more of the provisions of this Agreement become void or unenforceable as a matter of law, then this Agreement shall be construed as if such provision were not contained therein and the remainder of such Agreement shall be in full force and effect, and the Parties will use their best efforts to substitute for the invalid or unenforceable provision a valid and enforceable provision which conforms as nearly as possible with the original intent of the Parties.

14.3 Nothing contained in this Agreement shall be deemed to constitute a partnership, joint venture, or legal entity of any type between Morepen Laboratories Ltd and Recycler, or to constitute one as the agent of the other. Both Parties shall act solely as Independent contractors, and nothing in this Agreement shall be construed to give either Party the power or authority to act for, bind, or commit the other Party.

14.4 The Recycler shall not use Morepen Laboratories Ltd name, trademark, logo or other markings without expressed written consent of Morepen Laboratories Ltd.

14.5 Audit: Recycler shall ensure that Morepen laboratories Ltd. and its representatives have the opportunity to inspect all of Recycler's sites and/or any place where the handling of Spent Solvent or parts thereof are being carried out. Recycler will fully cooperate to the execution of such an audit.

14.6 Except as otherwise stated in this Agreement, each Party shall bear its own costs and expenses incurred in connection with the preparation, negotiation and implementation of this Agreement.

14.7 This Agreement will be executed in counterparts, each of which shall be deemed an original, but all of which together shall constitute one and the same instrument.

15. JURISDICTION:

15.1 The construction validity and performance of this Agreement shall be governed in all respects by laws of India and each party irrevocably and unconditionally submit to the exclusive jurisdiction of the courts at Nalagarh/Solan, Himachal Pradesh, India.

15.2 If any dispute(s) or difference(s) shall arise between the Parties hereto in connection with or arising out of this Agreement (and, when applicable, whether before or after the breach or the termination of this Agreement), the Parties hereto shall promptly and in good faith negotiate with a view to its amicable resolution and settlement.

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15.3 In the event no amicable resolution or settlement is reached within a period of thirty (30) Days from the date on which the notice of dispute(s) or difference(s) is given (30) Days from the date on which the notice of dispute(s) or difference(s) is given by a Party, it shall be finally settled by arbitration as per the provisions of the Arbitration and Conciliation Act, 1996, by reference to an arbitrator to be appointed by Morepen Laboratories Ltd.

15.4 The arbitration shall be conducted in accordance with the Arbitration and Conciliate Act, 1996 and/or any statutory re-enactment or modification thereof. The place of arbitration shall be Morepen Ltd Malkumajra, Baddi, Himachal Pradesh the language of Arbitration shall be English. The cost/fee of the arbitration shall be borne equally by the Parties. The arbitrators shall give a written and reasoned award. The decision or award of the arbitration shall be final and binding upon the Parties.

15.5 If any dispute occurs and is under arbitration, except for the matters under dispute, the Parties shall continue to exercise their remaining rights, and perform their remaining obligations, under this Agreement.

15.6 Interim Relief: Notwithstanding anything contained herein, the Parties shall have a right to institute legal proceedings to prevent any continuing breach of the provisions of this Agreement to seek an injunctive or any other specific relief.

[Signature Page follows]

In WITNESS HERE OF BOTH THE PARTIES SIGN THIS AGREMENT ON THE AS MENTIONED IN THE BEGINNING

Morepen Laboratories Limited

Name: Dr. Vikas Thakur
Designation: Factory Manager

Signature

Date 14/06/23

Morepen Laboratories Ltd. Authorised Signatory BADDI

Witness:

Name: R.K. Gupta
Designation: Company Consultant

Signature 14/06/23

Japji Solvents and Chemicals

Name: RAJ K. SHARMA
Designation: Head (Operations)

Signature

Date 12/6/23

JAPJI SOLVENT & CHEMICALS Auth. Sign.

Name: MR. Arvind Dixit
Designation Factory Manager

Signature A Dixit

12/6/23

JAPJI SOLVENT & CHEMICALS Auth. Sign.

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Date

Date

ANNEXURE A: SPENT SOLVENT:

List of SPENT SOLVENT:

Spent Organic Solvent, Category 28.6 under Schedule of Spent Solvent (Management handling and Transboundary Movement) rules 2016.

ANNEXURE B: COLLECTION SITE

Recycler shall collect the Hazardous Waste from the area designated by Morepen Laboratories Ltd as collection site at Malkumajra Unit.

ANNEXURE C: PRICE AND PAYMENT TERMS

1. These rates are on "as is where basis is & excluded all taxes if applicable.

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2. Recycler will make 100% payment for lifting Spent Solvent through in form of RTGS /NEFT /IMPS in favour of Morepen Laboratories Ltd along with all taxes/ duties amount in full (as per invoice raised) shall be submitted to Morepen Laboratories Ltd.
3. Payment by Recycler will be made within One day in advance from the receipt of invoice from Morepen Laboratories Ltd.
4. Loading of all material will be as per Morepen Laboratories Ltd requirement. All safety measures and best industry practices to be followed during loading.
5. Transportation will be arranged by Recycler & Freight Charges up to the desired destination will be in Recycler's scope.
6. All safety compliances shall be as per SHE Plan/ Manual issued along with the tender/ enquiry stage.
7. The statutory compliance towards CAR Policy, Third Party Insurance, Workmen Compensation, and PF shall be taken care by Recycler as per prevailing laws. The owner has no liability for the same.

ANNEXURE D

Life Saving Rules
Safety, Health, Environment and Security

Safety, Health, Environment and Security are essential to activities. Supplier, including its Sub-Service Providers as defined in the Agreement, external staff and other parties, are required to comply with and act in accordance with all applicable requirements, as agreed upon in Clause 3 of the Agreement as well as, but not limited to, the following requirements:

a. General:

Supplier must have a certified management system, including:

- A management review at least once a year, based on audits, inspections and incidents;
- Active support, communication and checks by senior management;
- Certification, systems, norms and SHE-support (also based on specific aspects of the Goods purchased packaging, transport and documentation);
- Availability of sufficient qualified, experienced and trained personnel;
- Availability, access and actualization of documentation including but not limited to the use of tools, equipment and chemicals.
- A clear communication structure will be organized (internally, with and its affiliates, Sub-Service Providers and third parties) to assure:
- Availability of agreed performance indicators;

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- Timely and adequate response regarding incidents and management of change;
- Possibility to communicate on all cooperating levels in local languages of and/or English (unless another language has been agreed upon);
- Reporting, communication, investigation and follow-up (including participation of) of all incidents, including all non-conformities reported by authorities and publication in press;
- Organizing periodical contract review meetings in which SHE aspects like performance, incidents and improvement plans are discussed;
- Issuing documents and information to, other parties involved in the supply chain, authorities and eventually other stakeholders; dry-runs, tests and or analysis should be discussed on initiative of and can be agreed upon during issuing a purchase order.

b) Stewardship and Risk-assessment:

a) With regard to activities executed in cooperation between two or more of the parties, an additional risk assessment will be executed at request of one of the parties;
b) Product risk-assessment and suitable risk control methods have to made available by Supplier regarding the complete lifecycle of the product:
   - Based on accepted methods and norms and executed by trained and experienced staff;
   - In time and completely documented including assessment, boundaries for safe use and controls.

c. Operational aspects:

a) Tools, (transport) equipment, packaging and chemicals used by Supplier on the site of (or its affiliates) have to comply with all legislation, contractual agreements and the outcomes of the risk-assessment;
b) Full cooperation to prepare and execute emergency plans;
c) Sub-Service Providers, third parties and all involved staff will be informed actively by Supplier regarding the site requirements, site-access requirements, SHE rules, including but not limited to the instructions and training, work permits and the use of chemicals.

d. Management of change:

Changes in specifications, methods of implementation or construction, related SHE legislations and -norms, new SHE experiences (including internal and external casuistic) will be actively communicated by Supplier, followed by an update of the risk assessments and documentation.

Morepen Laboratories Limited

Name: Vikas Thakur

Designation: Factory Manager

Morepen Laboratories Ltd. Authorised Signatory BADDI

Japji Solvents And Chemicals

Name: Sharma

Designation: Head (Operations)

JAPJI SOLVENT & CHEMICALS

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Signature

Date 14/06/2023

Signature

Date 12/6/23

Witness:

Name: R.K. Gupta

Designation: Company Consultant

Name: Arvind Dixit

Designation Factory Manager.

Signature

Date 14/06/23

Signature

Date 12/6/23

JAPJI SOLVENT & CHEMICALS
Auth. Sign.

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INDIA NON JUDICIAL

Government of Punjab

e-Stamp

Certificate No.	:	IN-PB18412860437167U
Certificate Issued Date	:	24-Aug-2022 01:26 PM
Certificate Issued By	:	pbvinayju
Account Reference	:	NEWIMPACC (SV)/ pb7041804/ DERABASSI/ PB-SN
Unique Doc. Reference	:	SUBIN-PBPB70418043745748941922SU
Purchased by	:	VISHAL JOSHI
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Area of Property	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	JAPJI SOLVENTS AND CHEMICALS
Second Party	:	Not Applicable
Stamp Duty Paid By	:	JAPJI SOLVENTS AND CHEMICALS
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

SPENT SOLVENT SALE AGREEMENT

This Spent Solvent Sale Agreement ("Agreement") is made on this 1st of June 2023 by and between:

Morepen Laboratories Ltd, a company incorporated under the laws of India and having its registered office at Village Malkumajra (Morepen Village), Baddi-Nalagarh Road, Baddi, District-Solan Himachal Pradesh-173205 India (hereinafter referred to as which expression shall, unless repugnant to the context thereof, mean and include its successors and permitted assigns); and

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JAPJI SOLVENTS And CHEMICALS - a DIRECTOR incorporated under the laws of India and having its registered office at. Village Nimbuan Kuranwala Road Derabassi, Distt. SAS Nagar, Derabassi SAS Nagar (Punjab)- 140507 (hereinafter "Recycler", which expression shall, unless repugnant to the context thereof, mean and include its successors and permitted assigns).

Each of Morepen Laboratories Ltd and Recycler shall hereinafter be referred to as "Party",

WHEREAS:

I) Morepen Laboratories Ltd is a part of a worldwide group of companies engaged inter alia in the business of manufacturing, distribution, and sale of API & Related products (Defined hereafter).

II) The Recycler has represented to India that it is a firm having necessary expertise and statutory permissions to handle Spent Solvent involving processing, package, transportation, use, destruction, conversion, collection, transport, storage, treatment and disposal of Spent Solvent in accordance to the Motor Vehicles Act, 1988, Spent Solvent (Management, Handling and Transboundary Movement) Rules, 2016 and the guidelines issued by the Central as well as State (Punjab) Pollution Control Board from time to time in this regard.

III) Based on the representations made by the Recycler, Morepen Laboratories Ltd. wishes to sell spent solvent as may be generated and collected by Morepen Laboratories Ltd. At the collection site and Site to the Recycler as per the Terms of this Agreement

NOW, THEREFORE, THE PARTIES AGREE AS FOLLOWS:

1) DEFINITIONS:

In this Agreement, unless repugnant to the context, capitalized terms shall have the meaning given to them in this Section 1.

i) **Agreement** means this supply agreement and shall include any annexures that may be annexed to this agreement now or at a later date and any amendments made to this agreement by the parties in writing.'

ii) **API and related products** mean active pharmaceuticals ingredients.

iii) **Collection Site** - means the site or sites from which the Spent Solvent is to be collected by the Recycler, the particulars of which are set out in **Annexure-B** to this Agreement.

iv) **Effective date** - The date this Agreement comes into effect shall mean the date as specified under Clause 3 in this Agreement.

v) Equipment- means each and every item of waste disposal equipment provided by Recycler, including but not limited to the containers to store Spent Solvent.

vi) Agreement Documents: This Agreement comprises the following sections which shall form one document, including any documents incorporated by reference thereto or amended in accordance there with, and which in case of contradictions shall be given precedence in the order listed:

ANNEXURE A - SPENT SOLVENT
ANNEXURE B - COLLECTION SITE
ANNEXURE C- PRICE AND PAYMENT TERMS
ANNEXURE D- Life Saving Rules, Safety, Health, Environment and Security

Supplier Code of Conduct

vii) Force Majeure is an event that prevents Parties from performing their contractual obligations when certain circumstances beyond their control arise, like act of God, hurricane and other natural disasters, war, riots, and so on, thereby making performance inadvisable, illegal, or impossible.

viii) Headings Schedules and Recitals. Headings in the Agreement are included for ease of reference only and have no legal effect. The Schedules/ Annexures and Recitals form part of this Agreement and will have effect as is set out in full in the body of this Agreement and any reference to this Agreement includes the Schedules and Recitals.

ix) Price- means the price of Spent Solvent as may be agreed between the parties from time to time. The Recycler will raise a request for the purchase of Spent Solvent.

x) Relevant Legislation- means any statute, rules, regulations, or the requirements issued by government department, local authority or other public or competent authority related to existing Environmental Laws for the waste disposal industry and which are relevant to the party's obligations under the Agreement.

xi) Spent Solvent - means any waste which is regulated or defined under the Relevant Legislation as "Spent Solvent" of the type or description specified in the Agreement or otherwise as may be agreed by Recycler and the during the Term of the Agreement. The term Spent Solvent also includes any waste that is, after the Effective Date of this Agreement, deemed hazardous by Relevant Legislation or any judicial or governmental entity, body or agency having jurisdiction to make that determination.

2) GENERAL:

2.1 The conditions mentioned in this Agreement apply to the purchase of Spent Solvent by Recycler and supersede any previous terms and conditions. No additions or

modifications to or terms inconsistent with the conditions mentioned in this Agreement shall be binding upon both the Parties unless specifically agreed by an instrument in writing signed by authorized representatives of the Parties hereto.

2.2 Subject to the provisions of this Agreement, Morepen laboratories Ltd shall sell, and Recycler shall purchase, collect and manage the Hazardous Waste as per hazardous and other waste (management and transboundary rules 2016.

3) TERM AND TERMINATION:

3.1 This Agreement shall commence from 01st March 2023 (the "commencement date") and shall be in operation for a period of twelve (2 years) from the Commencement Date. Renewal of this Agreement is solely at the discretion of the Morepen Laboratories Ltd.

3.2 Morepen Laboratories Ltd. shall, in the event of the Recycler committing any breach of Any the terms and conditions of this Agreement or if the Recycler's performance provided by the Recycler is considered to be unsatisfactory by the be entitled to terminate this Agreement. Without any notice and the Recycler shall not be entitled to any Compensation.

In case of such termination and any dues payable by the Recycler shall become immediately payable by the Recycler. In other cases, this Agreement may be terminated by giving one (1) month notice by either Party.

3.3 Notwithstanding of anything contained in the clause3.2, this Agreement may be terminated by Morepen Laboratories Ltd immediately by a written notice to Recycler upon breach of Clause 10 (Compliance with laws) of this Agreement.

3.4 Upon any termination or expiration of this Agreement, all outstanding rights and obligations between the Parties arising from or in connection with this Agreement shall immediately terminate, except (i) any obligation that matured prior to the effective date of the termination or expiration; (ii) the confidentiality obligations set forth in Section 12; and (iii) any other provision which, by its terms, is understood to survive the termination or expiration of this Agreement. Termination of this Agreement shall be without prejudice to any claim or right of action of either Party against the other Party for any prior breach of this Agreement.

4. PRICE AND PAYMENT TERMS.

4.1 The price of the Spent Solvent shall be the Price which shall be Exclusive of the cost of delivery and disposal of Spent Solvent and the costs of taxes, duties, packaging, insurance and carriage of the Spent Solvent, unless otherwise agreed in writing by the Recycler. The detailed payment terms and payment module shall be as specified under ANNEXURE C of this Agreement.

4.2 Unless otherwise stated in the Agreement, all payments for the collection and disposal of Spent Solvent shall be paid in advance by Recycler. However, that the obligations of the Recycler to pay the accounts payable hereunder shall be unconditional and absolute and the Recycler shall nonetheless timely pay each invoice, including any disputed amount. Within

thirty (30) days after the Morepen Laboratories Ltd receipt of the dispute notice, Morepen Laboratories Ltd shall examine the matter and determine the appropriate credit, if any. The Parties reserve all legal rights and remedies in the event that a dispute cannot be amicably resolved. In the event that Recycler fails to timely pay any outstanding amount, Morepen Laboratories Ltd may, in addition to any other remedies available to Morepen Laboratories Ltd suspend Recycler's activities pursuant to this Agreement and/or terminate this Agreement, by giving fifteen (15) days written notice to Recycler.

5. REPRESENTATIONS AND WARRANTIES

5.1 Morepen Laboratories Ltd shall identify the Spent Solvent as belonging to Recycler and shall store the Spent Solvent separately from other materials; and

5.2 Morepen Laboratories Ltd. shall allow the Recycler, its agents and its employees to enter the premises where the Spent Solvent is stored in order to inspect or to take possession of the Spent Solvents and shall provide the Recycler with such information as may be determined by the State Pollution Control Board or any other relevant authority for the time being in force.

5.3 The Spent Solvent is being sold on an 'as is where is' basis and Morepen Laboratories Ltd responsibility ceases as soon as the material is loaded on to the recycler's Vehicle. If Recycler wishes to inspect the Hazardous Waste, the inspection should be carried out before the material is loaded in Vehicle or kept in Equipment. The Recycler further represents that the recycler shall dispose Spent Solvent through disposal facility authorized by State/ Central authority.

5.4 Recycler will ensure that all the Spent Solvent items lifted by the Recycler are handled in environment friendly manner and recycled/disposed of strictly in accordance with all applicable laws.

5.5 Recycler shall use necessary safety equipment including but not limited to safety helmet, safety goggles and safety shoes, hand gloves, safety apron and nose mask etc. while handling Spent Solvent.

5.6 Each Party Represents and Warrants to the other Party that:

a) it has the power, capacity and authority to enter into, deliver and perform its obligations under this Agreement and no approvals/governmental authorizations are required for the same under applicable law or under any agreement to which it is a Party;

b) this Agreement has been duly authorized and executed by it and constitutes its valid and legally binding obligations, enforceable in accordance with its terms;

c) the execution, delivery and performance of its obligations under this Agreement, do not and will not: (i) conflict with or result in a breach of any of the terms, conditions or provisions of, or constitute a default or require any consent under, any agreement

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or other instrument or arrangement to which it is a Party or by which it is bound; or (ii) contravene or result in a violation of any authorization, judgment, decree, order, statute, law, rule or regulation applicable to it;

d) there is no action, claim, suit, proceeding or investigation pending or threatened against it that would invalidate this Agreement or its ability to enter into this Agreement, or perform its obligations hereunder;

e) It is not insolvent nor is the subject matter of any adverse court judgment which substantially compromises its solvency.

5.8 Each Party agrees to indemnify and hold harmless the other Party, its Affiliates, directors, employees and agents (each an Indemnified Party) from and against any actions, proceedings, claims, demands, fees, expenses, costs, damages, third party actions or liabilities (including any losses, interest, penalties and legal and other reasonable professional costs and expenses) directly suffered or incurred by the Indemnified Party, arising out of or in connection with the breach of any representation or warranty given by a Party under Section 5.7 of this Agreement.

6. DELIVERY ACCESS AND LOADING

6.1 Recycler will lift the Spent Solvent from the Collection Site generated during the term of the Agreement as and when required by Morepen Laboratories Ltd.

6.2 It is agreed between the parties that Recycler will collect the Spent Solvent from the Collection Site in the following manner:

(a) Spent Solvent to be lifted on as and when asked by the from the Collection Site.
(b) The Spent Solvent items will be pretreated by Recyclers' representatives as per legal requirement.
(c) Recycler will ensure that Spent Solvent lifted by Recycler are handled in environment friendly manner as per local rules and regulations by Relevant Legislation and recycled properly;

6.3 Title to Spent Solvent: Title to Spent Solvent shall pass to the Recycler when placed in Recycler's Vehicle.

7. PERFORMANCE DATES:

Recycler will use reasonable endeavors to meet the dates for collection set out in the Clause 6.1 of this Agreement and shall be liable for late performance or delay in collection and delays shall not entitle the Morepen Laboratories Ltd to rescind the Agreement.

8. RISK:

Risk of any loss (including but not limited to theft) or damage by the Spent Solvent shall remain with Morepen Laboratories Ltd until such time as it is collected by

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Recycler. After it is collected by Recycler, loss or damage by the Spent Solvent shall remain with Recycler.

9. LIABILITY, INDEMNIFICATION:

9.1 Recycler accepts liability for any other direct loss or damage (but not any indirect or consequential loss, including (but not limited to) loss of profits, production, business or reputation or any loss caused to a third party) in relation to items belonging to the Morepen Laboratories Ltd, its employees (including personal effects) to the extent that it results

(A) A breach by recycler of any of the express provisions of the agreement; or

(B) The negligence of Recycler, its employees or agents, and does not result from (and to the extent that it is not contributed to by) the act, omission or negligence of Morepen Laboratories Ltd, its employees or agents.

9.2 Recycler shall indemnify Morepen laboratories Ltd against any claim, loss, damage occurred or caused to the due to willful acts or omission or carelessness or negligence of the personnel employed by the recycler or by recycler's non-performance of its obligations under this agreement.

9.3 Recycler will defend, indemnify and hold Morepen Laboratories Ltd its Affiliates, directors, employees and agents harmless from any third-party claims (hereinafter "Third Party Claims") for damages, costs, losses, penalties, fines, judgments and expenses, including reasonable attorneys' fees, arising or alleged to arise from:

A. Recycler's failure to handle the Spent Solvent with reasonable care after its delivery by Morepen Laboratories Ltd to Recycler and any such obligations here under;
B. Recycler's non-compliance with any of mutually agreed instruction given by Morepen laboratories Ltd and Recycler in connection with the Spent Solvent;
C. Recycler's violation of any third party intellectual property rights.

Except to the extent that such Third-party Claims result from gross negligence or willful misconduct of Morepen laboratories Ltd

In the event of any such third-party claim Morepen Laboratories Ltd shall:

a. Promptly notify Recycler in writing of such Third Party Claim, specifying in reasonable detail the circumstances leading to, and the amount of, such Third party claim
b. Reasonably cooperate with Recycler in the defense of the Third Party Claim; and
c. Except as required under applicable law, not make any admission as to liability or agree to any settlement of the Third Party Claim without first having consulted with Recycler.

9.4 Subject to prior consultations with Morepen Laboratories Ltd Recycler shall fully manage and control the defense and any settlement of Third-party Claims. Provided that Morepen Laboratories Ltd shall have a right to appear and be represented through a counsel of its choice.

9.5 Notwithstanding the foregoing but subject to clause below, in no event shall either Recycler or Morepen Laboratories Ltd have any liability for any remote or indirect loss or damages against the other Party, including loss of profit, loss of goodwill, loss of production and/or business interruption.

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9.6 The limitations of liability hereunder shall not apply in the event that damage is by willful misconduct or gross negligence.

9.7 Notwithstanding anything herein contained to the contrary, Morepen laboratories Ltd liability under this Agreement shall under no circumstances exceed the sum of Recycler's payments for the Spent Solvent that are the subject of the claim.

10 COMPLIANCE WITH LAWS

10.1 Recycler will be responsible for compliance with relevant legislation applicable to its area of work Morepen Laboratories Ltd in no manner will be liable for any consequences arising out of non-compliance on the part of Recycler.

10.2 Recycler agrees and undertakes that Recycler will handle the Spent Solvent to the entire satisfaction of the Morepen Laboratories Ltd in accordance with all the statutory norms.

10.3 Recycler will obtain license, if any required under the local or central laws for purchasing, processing, package, transportation, use, destruction, conversion, collection, transport, storage, treatment and disposal of Spent Solvent.

10.4 Recycler will obtain all the necessary consent /license etc. from the PCB as per hazardous and other waste (managed &. transboundary rules 2016).

10.5 Recycler represents and undertakes to Morepen laboratories Ltd that:

a. It shall refrain from offering, giving, demanding or accepting any gift, payment or favor, whether directly or through any other person or entity, private or public, that is intended to (i) induce the recipient to perform a function or activity improperly, or (ii) secure any improper advantage for Morepen Laboratories Ltd and/or Recycler; it shall keep transparent and accurate books and records (including Accounting records) with regard to its performance under this Agreement;

b. It shall have, maintain and enforce throughout the term of this Agreement its own anti-bribery and corruption policies and procedures in compliance with applicable laws and regulations;

c. It has not been convicted of any offence involving bribery and corruption and, to the best of its knowledge, neither have been nor are the subject of any investigation, inquiry or enforcement proceedings by any governmental or regulatory authority under any applicable anti-bribery and anti-corruption laws and regulations;

d. It shall not contact, or otherwise meet with any government official with respect to any transactions required under this Agreement, without the prior written approval of Morepen laboratories Ltd and, when requested by Morepen Laboratories Ltd only in the presence of Morepen Laboratories Ltd designated representative.

e. Except as disclosed in writing: (a) it does not have any interest which directly or indirectly conflicts with its proper and ethical performance of this Agreement; and (b) it shall maintain arms' length relations with all third parties (including government officials) with which Recycler deals for or on behalf of Morepen laboratories Ltd, (or in performance of this Agreement);

f. It shall promptly report to Morepen Laboratories Ltd in writing any explicit or implicit request or demand for any undue financial or other favor or advantage of any kind offered to or received by the Recycler in connection with the performance of this Agreement.

g. It shall in all other respects comply with all applicable anti-bribery and anticorruption laws and regulations; and

h. It shall at all times comply and not get into any kind of activities which are against the provisions under this Agreement and against Morepen laboratories Ltd Business Associates Code of Conduct attached hereto as Annexure E.

i. The Recycler shall ensure that any and all persons, such as, but not limited to, vendors, distributors, contractors, representatives, intermediaries or any other associated persons, who perform services for or act on behalf of the Recycler in connection with this Agreement (hereinafter jointly 'Persons') do so only on the basis of a written contract with terms and conditions no less strict than those imposed on the Recycler under clause c above. The Recycler shall be responsible for the compliance by such Persons with any applicable anti-bribery and anticorruption laws and regulations and Morepen Laboratories Ltd Business Associates Code of Conduct and shall be directly liable to Morepen Laboratories Ltd for any breach by such Persons thereof.

j. Any breach of clauses above by the Recycler, its Affiliates and representatives or any of the Persons shall be deemed a material breach of this Agreement and, without prejudice to other remedies available to it, including but not limited to the right to demand specific performance, Morepen laboratories Ltd shall have the right to immediately suspend performance or terminate this Agreement in written notice without incurring any liability to the Recycler for any loss or damage resulting from such suspension or termination.

k. The Recycler shall fully indemnify, protect, defend and hold harmless Morepen laboratories Ltd its affiliates and its representatives from and against any and all claims, losses, fines and liabilities directly or indirectly resulting from such breach

l. The Recycler agrees that Morepen Laboratories Ltd may make full disclosure of information relating to a possible violation of the terms of

Business Associates Code of Conduct and the provisions of this clause at any time and for any reason to any competent government bodies and its agencies, and to whomsoever Morepen Laboratories Ltd determines in good faith has a legitimate need to know.

m. Morepen Laboratories Ltd shall have the right to audit the conduct of Recycler under this Agreement.

11. FORCE MAJEURE:

Subject to the conditions contained in this Agreement, neither Party shall be liable in any way for any damage, loss, cost or expense arising out of or in connection with any delay, restriction, interference or failure in performing any obligation towards the other party caused by any Force Majeure event.

12. CONFIDENTIALITY:

12.1 Recycler shall observe strict secrecy in respect of any and all Confidential Information, technical , commercial and economic data and information received From Morepen Laboratories Ltd Recycler agrees not to use any and all such data and information received from Morepen Laboratories Ltd for any other purpose than the implementation of this Agreement and shall, upon termination or expiration of this Agreement, return any and all such information, technical know - how , trade secrets and other technical, commercial and economic data and information still in its possession to Morepen Laboratories Ltd. The obligation of Recycler under this Clause shall survive the expiration or termination of this Agreement.

12.2 The Recycler acknowledges and agrees that any disclosure of confidential information shall result in an irreparable injury to Morepen Laboratories Ltd and Morepen Laboratories Ltd shall have the right to seek injunction or other equitable relief as may be necessary or appropriate to prevent any use or disclosure of any of such information. The Recycler therefore undertakes to indemnify and keep Morepen Laboratories Ltd - indemnified from and against any and all loss, liability, claim and expense, including all court costs, expenses and legal fees, which Morepen Laboratories Ltd might suffer/incur as a result of disclosure of any of such confidential information.

12.3 Recycler's obligations set forth hereunder shall not extend to any Confidential Information:

a) which at the time of disclosure is in the public domain;
b) which after disclosure becomes part of the public domain other than through breach of this Agreement by Recycler;
c) which, as Recycler can establish by competent proof, was in its possession at the time of disclosure by Morepen Laboratories Ltd and had not been received directly or indirectly from
d) which Recycler received from a third party who is not in breach of an obligation of confidentiality to Morepen Laboratories Ltd, and
e) Which is developed by Recycler independently from the Confidential Information received.

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12.4 Nothing in this clause shall prevent the disclosure of those parts of the Confidential Information which are required to be disclosed by law or court order; provided however that if Recycler is so required, it shall provide Morepen laboratories Ltd with a prompt written notice of such requirement, so that Morepen laboratories Ltd may seek a protective order or other appropriate remedy to prevent or limit such disclosure.

12.5 Recycler undertakes that it will disclose the Confidential Information only to those of its employees who need to know the Confidential Information for the purpose of this Agreement and who are bound by a secrecy and non-use obligation no less strict than the present one.

12.6 Nothing herein shall be construed as granting Recycler a license or any other rights under any patent, patent application, trademark, know-how or under any other proprietary rights which may now or hereafter be owned by

12.7 After termination or expiry of this Agreement, Recycler will return to Morepen Laboratories Ltd or at Morepen Laboratories Ltd option, will destroy any Confidential Information provided by as well as all copies thereof and documents containing extracts therefrom.

12.8 The obligations under this clause will survive termination or expiration of this Agreement for a time period of two (2) years.

13. NOTICES:

Any notices given pursuant to this Agreement shall be deemed to be duly given when in writing and delivered personally, mailed by registered mail, courier service or sent by telefax (provided that such telefax shall be confirmed by registered mail or courier service) to the Party to whom notice is to be given, at the address specified below or such other address or addresses of which such Party shall have given notice not less than 7 (seven) days before the notice is dispatched,

If to Recycler:
Attention: Japji Solvents and Chemicals
Village Nimbuan Kuranwala Road Derabassi, Distt. SAS Nagar,
Derabassi SAS Nagar (Punjab)- 140507

IF to attention: - Morepen Laboratories Ltd
Village Malkumajra (Morepen Village), Baddi-Nalagarh Road,
Tehsil Baddi, District-Solan Himachal Pradesh-173205 India

14. MISCELLANEOUS

14.1 This Agreement represents the entire agreement and understanding between the Parties relating to the subject matter hereof and supersedes all documents or verbal consents or understandings (if any) given or made between the Parties prior to the date

hereof. None of the terms hereof may be amended or modified except by an instrument in writing signed by authorized representatives of the Parties hereto. The enclosures and recitals form part of this Agreement and will have effect as if set out in full in the body of this Agreement and any reference to this Agreement includes the recitals and annexures attached herein.

14.2 Should one or more of the provisions of this Agreement become void or unenforceable as a matter of law, then this Agreement shall be construed as if such provision were not contained therein and the remainder of such Agreement shall be in full force and effect, and the Parties will use their best efforts to substitute for the invalid or unenforceable provision a valid and enforceable provision which conforms as nearly as possible with the original intent of the Parties.

14.3 Nothing contained in this Agreement shall be deemed to constitute a partnership, joint venture, or legal entity of any type between Morepen Laboratories Ltd and Recycler, or to constitute one as the agent of the other. Both Parties shall act solely as Independent contractors, and nothing in this Agreement shall be construed to give either Party the power or authority to act for, bind, or commit the other Party.

14.4 The Recycler shall not use Morepen Laboratories Ltd name, trademark, logo or other markings without expressed written consent of Morepen Laboratories Ltd.

14.5 Audit: Recycler shall ensure that Morepen laboratories Ltd and its representatives have the opportunity to inspect all of Recycler's sites and/or any place where the handling of Spent Solvent or parts thereof are being carried out. Recycler will fully cooperate to the execution of such an audit.

14.6 Except as otherwise stated in this Agreement, each Party shall bear its own costs and expenses incurred in connection with the preparation, negotiation and implementation of this Agreement.

14.7 This Agreement will be executed in counterparts, each of which shall be deemed an original, but all of which together shall constitute one and the same instrument.

15. JURISDICTION:

15.1 The construction validity and performance of this Agreement shall be governed in all respects by laws of India and each party irrevocably and unconditionally submit to the exclusive jurisdiction of the courts at Nalagarh/Solan, Himachal Pradesh, India.

15.2 If any dispute(s) or difference(s) shall arise between the Parties hereto in connection with or arising out of this Agreement (and, when applicable, whether before or after the breach or the termination of this Agreement), the Parties hereto shall promptly and in good faith negotiate with a view to its amicable resolution and settlement.

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15.3 In the event no amicable resolution or settlement is reached within a period of thirty (30) Days from the date on which the notice of dispute(s) or difference(s) is given (30) Days from the date on which the notice of dispute(s) or difference(s) is given by a Party, it shall be finally settled by arbitration as per the provisions of the Arbitration and Conciliation Act, 1996, by reference to an arbitrator to be appointed by Morepen Laboratories Ltd.

15.4 The arbitration shall be conducted in accordance with the Arbitration and Conciliate Act, 1996 and/or any statutory re-enactment or modification thereof. The place of arbitration shall be Morepen Ltd Malkumajra, Baddi, Himachal Pradesh the language of Arbitration shall be English. The cost/fee of the arbitration shall be borne equally by the Parties. The arbitrators shall give a written and reasoned award. The decision or award of the arbitration shall be final and binding upon the Parties.

15.5 If any dispute occurs and is under arbitration, except for the matters under dispute, the Parties shall continue to exercise their remaining rights, and perform their remaining obligations, under this Agreement.

15.6 Interim Relief: Notwithstanding anything contained herein, the Parties shall have a right to institute legal proceedings to prevent any continuing breach of the provisions of this Agreement to seek an injunctive or any other specific relief.

[Signature Page follows]

In WITNESS HERE OF BOTH THE PARTIES SIGN THIS AGREMENT ON THE AS MENTIONED IN THE BEGINNING

Morepen Laboratories Limited

Name: Dr. Vikas Thakur
Designation: Factory Manager

Signature

Morepen Laboratories Ltd. Authorised Signatory BADDI

Date 14/06/23

Witness:

Name: R.K. Gupta
Designation: Company Consultant

Signature 14/06/23

Japji Solvents and Chemicals

Name: RAJ K. SHARMA
Designation: Head (Operations)

Signature

JAPJI SOLVENT & CHEMICALS Auth. Sign.

Date 12/6/23

Name: MR. Arvind Dixit
Designation Factory Manager

Signature A Dixit

JAPJI SOLVENT & CHEMICALS Auth. Sign.

12/6/23

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Date

Date

ANNEXURE A: SPENT SOLVENT:

List of SPENT SOLVENT:

. Spent Organic Solvent, Category 28.6 under Schedule of Spent Solvent (Management handling and Transboundary Movement) rules 2016.

ANNEXURE B: COLLECTION SITE

Recycler shall collect the Hazardous Waste from the area designated by Morepen Laboratories Ltd as collection site at Malkumajra Unit.

ANNEXURE C: PRICE AND PAYMENT TERMS

1. These rates are on "as is where basis is & excluded all taxes if applicable.

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2. Recycler will make 100% payment for lifting Spent Solvent through in form of RTGS /NEFT /IMPS in favour of Morepen Laboratories Ltd along with all taxes/ duties amount in full (as per invoice raised) shall be submitted to Morepen Laboratories Ltd.
3. Payment by Recycler will be made within One day in advance from the receipt of invoice from Morepen Laboratories Ltd.
4. Loading of all material will be as per Morepen Laboratories Ltd requirement. All safety measures and best industry practices to be followed during loading.
5. Transportation will be arranged by Recycler & Freight Charges up to the desired destination will be in Recycler's scope.
6. All safety compliances shall be as per SHE Plan/ Manual issued along with the tender/ enquiry stage.
7. The statutory compliance towards CAR Policy, Third Party Insurance, Workmen Compensation, and PF shall be taken care by Recycler as per prevailing laws. The owner has no liability for the same.

ANNEXURE D

Life Saving Rules
Safety, Health, Environment and Security

Safety, Health, Environment and Security are essential to activities. Supplier, including its Sub-Service Providers as defined in the Agreement, external staff and other parties, are required to comply with and act in accordance with all applicable requirements, as agreed upon in Clause 3 of the Agreement as well as, but not limited to, the following requirements:

a. General:

Supplier must have a certified management system, including:

- A management review at least once a year, based on audits, inspections and incidents;
- Active support, communication and checks by senior management;
- Certification, systems, norms and SHE-support (also based on specific aspects of the Goods purchased packaging, transport and documentation);
- Availability of sufficient qualified, experienced and trained personnel;
- Availability, access and actualization of documentation including but not limited to the use of tools, equipment and chemicals.
- A clear communication structure will be organized (internally, with and its affiliates, Sub-Service Providers and third parties) to assure:
- Availability of agreed performance indicators;

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- Timely and adequate response regarding incidents and management of change;
- Possibility to communicate on all cooperating levels in local languages of and/or English (unless another language has been agreed upon);
- Reporting, communication, investigation and follow-up (including participation of) of all incidents, including all non-conformities reported by authorities and publication in press;
- Organizing periodical contract review meetings in which SHE aspects like performance, incidents and improvement plans are discussed;
- Issuing documents and information to, other parties involved in the supply chain, authorities and eventually other stakeholders; dry-runs, tests and or analysis should be discussed on initiative of and can be agreed upon during issuing a purchase order.

b) Stewardship and Risk-assessment:

a) With regard to activities executed in cooperation between two or more of the parties, an additional risk assessment will be executed at request of one of the parties.
b) Product risk-assessment and suitable risk control methods have to made available by Supplier regarding the complete lifecycle of the product:
   - Based on accepted methods and norms and executed by trained and experienced staff;
   - In time and completely documented including assessment, boundaries for safe use and controls.

c. Operational aspects:

a) Tools, (transport) equipment, packaging and chemicals used by Supplier on the site of (or its affiliates) have to comply with all legislation, contractual agreements and the outcomes of the risk-assessment;
b) Full cooperation to prepare and execute emergency plans;
c) Sub-Service Providers, third parties and all involved staff will be informed actively by Supplier regarding the site requirements, site-access requirements, SHE rules, including but not limited to the instructions and training, work permits and the use of chemicals.

d. Management of change:

Changes in specifications, methods of implementation or construction, related SHE legislations and -norms, new SHE experiences (including internal and external casuistic) will be actively communicated by Supplier, followed by an update of the risk assessments and documentation.

Morepen Laboratories Limited

Name: Vikas Thakur

Designation: Factory Manager

Morepen Laboratories Ltd. Authorised Signatory BADDI

Japji Solvents And Chemicals

Name:

Designation: Head (Operations)

JAPJI SOLVENT & CHEMICALS

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Signature

Date 14/06/2023

Signature

Date 12/6/23

Witness:

Name: R.K. Gupta

Designation: Company Consultant

Name: Arvind Dixit

Designation Factory Manager.

Signature

Date 14/06/23

Signature

Date 12/6/23

JAPJI SOLVENT & CHEMICALS
Auth. Sign.

CTO A3

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INDIA NON JUDICIAL

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Government of Himachal Pradesh

e-Stamp

Certificate No.	:	IN-HP06338456465092V
Certificate Issued Date	:	03-Mar-2023 03:09 PM
Account Reference	:	SELFPRINT (PU)/ hp-self/ BADDI/ HP-SL
Unique Doc. Reference	:	SUBIN-HPHP-SELF10729588679894V
Purchased by	:	MANISH SHARMA
Description of Document	:	Article 5 Agreement or Memorandum of an Agreement
Property Description	:	AGREEMENT
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	MOREPEN LABORATORIES LTD
Second Party	:	CLOUD CHEM LLP
Stamp Duty Paid By	:	MOREPEN LABORATORIES LTD
Stamp Duty Amount(Rs.)	:	50 (Fifty only)

SELF PRINTED CERTIFICATE TO BE VERIFIED BY THE RECIPIENT AT WWW.SHCILESTAMP.COM

IN-HP06338456465092V

Please write or type below this line

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SPENT SOLVENT SALE AGREEMENT

This Spent Solvent Sale Agreement ("Agreement") is made on this 1st of March 2023 by and between:

Morepen Laboratories Ltd, a company incorporated under the laws of India and having its registered office at Village Malkumajra (Morepen Village), Baddi-Nalagarh Road, Baddi, District-Solan Himachal Pradesh-173205 India (hereinafter referred to as which expression shall, unless repugnant to the context thereof, mean and include its successors and permitted assigns); and

CLOUD CHEM LLP - a DIRECTOR incorporated under the laws of India and having its registered office at. Village Chachrouli, P.O-Jeoli, Teh.-Derabassi Distt. SAS Nagar, Mohali (Punjab)- 140501 (hereinafter "Recycler", which expression shall, unless repugnant to the context thereof, mean and include its successors and permitted assigns).

Each of Morepen Laboratories Ltd and Recycler shall hereinafter be referred to as "Party",

WHEREAS:

I) Morepen Laboratories Ltd is a part of a worldwide group of companies engaged inter alia in the business of manufacturing, distribution, and sale of API & Related products (Defined hereafter).

II) The Recycler has represented to India that it is a firm having necessary expertise and statutory permissions to handle Spent Solvent involving processing, package, transportation, use, destruction, conversion, collection, transport, storage, treatment and disposal of Spent Solvent in accordance to the Motor Vehicles Act, 1988, Spent Solvent (Management, Handling and Transboundary Movement) Rules, 2016 and the guidelines issued by the Central as well as State (Punjab) Pollution Control Board from time to time in this regard.

III) Based on the representations made by the Recycler, Morepen Laboratories Ltd. wishes to sell spent solvent as may be generated and collected by Morepen Laboratories Ltd. At the collection site and Site to the Recycler as per the Terms of this Agreement

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NOW, THEREFORE, THE PARTIES AGREE AS FOLLOWS:

1) DEFINITIONS:

In this Agreement, unless repugnant to the context, capitalized terms shall have the meaning given to them in this Section 1.

i) **Agreement means** this supply agreement and shall include any annexures that may be annexed to this agreement now or at a later date and any amendments made to this agreement by the parties in writing.'

ii) **API and related products** mean active pharmaceuticals ingredients.

iii) **Collection Site** - means the site or sites from which the Spent Solvent is to be collected by the Recycler, the particulars of which are set out in **Annexure-B** to this Agreement.

iv) **Effective date** - The date this Agreement comes into effect shall mean the date as specified under Clause 3 in this Agreement.

v) **Equipment**- means each and every item of waste disposal equipment provided by Recycler, including but not limited to the containers to store Spent Solvent.

vi) **Agreement Documents**: This Agreement comprises the following sections which shall form one document, including any documents incorporated by reference thereto or amended in accordance there with, and which in case of contradictions shall be given precedence in the order listed:

ANNEXURE A - SPENT SOLVENT
ANNEXURE B - COLLECTION SITE
ANNEXURE C- PRICE AND PAYMENT TERMS
ANNEXURE D- Life Saving Rules, Safety, Health, Environment and Security

Supplier Code of Conduct

vii) **Force Majeure** is an event that prevents Parties from performing their contractual obligations when certain circumstances beyond their control arise, like act of God, hurricane and other natural disasters, war, riots, and so on, thereby making performance inadvisable, illegal, or impossible.

viii) **Headings Schedules and Recitals**. Headings in the Agreement are included for ease of reference only and have no legal effect. The Schedules/ Annexures and Recitals form part of this Agreement and will have effect as is set out in full in the body of this Agreement and any reference to this Agreement includes the Schedules and Recitals.

ix) **Price**- means the price of Spent Solvent as may be agreed between the parties from time to time. The Recycler will raise a request for the purchase of Spent Solvent.

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x) **Relevant Legislation**- means any statute, rules, regulations, or the requirements issued by government department, local authority or other public or competent authority related to existing Environmental Laws for the waste disposal industry and which are relevant to the party's obligations under the Agreement.

xi) **Spent Solvent** - means any waste which is regulated or defined under the Relevant Legislation as "Spent Solvent" of the type or description specified in the Agreement or otherwise as may be agreed by Recycler and the during the Term of the Agreement. The term Spent Solvent also includes any waste that is, after the Effective Date of this Agreement, deemed hazardous by Relevant Legislation or any judicial or governmental entity, body or agency having jurisdiction to make that determination.

2) GENERAL:

2.1 The conditions mentioned in this Agreement apply to the purchase of Spent Solvent by Recycler and supersede any previous terms and conditions. No additions or modifications to or terms inconsistent with the conditions mentioned in this Agreement shall be binding upon both the Parties unless specifically agreed by an instrument in writing signed by authorized representatives of the Parties hereto.

2.2 Subject to the provisions of this Agreement, Morepen laboratories Ltd shall sell, and Recycler shall purchase, collect and manage the Hazardous Waste as per hazardous and other waste (management and transboundary rules 2016.

3) TERM AND TERMINATION:

3.1 This Agreement shall commence from 01st March 2023 (the "commencement date") and shall be in operation for a period of twelve (2 years) from the Commencement Date. Renewal of this Agreement is solely at the discretion of the Morepen Laboratories Ltd.

3.2 Morepen Laboratories Ltd. shall, in the event of the Recycler committing any breach of Any the terms and conditions of this Agreement or if the Recycler's performance provided by the Recycler is considered to be unsatisfactory by the be entitled to terminate this Agreement. Without any notice and the Recycler shall not be entitled to any Compensation.

In case of such termination and any dues payable by the Recycler shall become immediately payable by the Recycler. In other cases, this Agreement may be terminated by giving one (1) month notice by either Party.

3.3 Notwithstanding of anything contained in the clause3.2, this Agreement may be terminated by Morepen Laboratories Ltd immediately by a written notice to Recycler upon breach of Clause 10 (Compliance with laws) of this Agreement.

obligations between the Parties arising from or in connection with this Agreement shall immediately terminate, except (i) any obligation that matured prior to the effective date of the termination or expiration; (ii) the confidentiality obligations set forth in Section 12; and (iii) any other provision which, by its terms, is understood to survive the termination or expiration of this Agreement. Termination of this Agreement shall be without prejudice to any claim or right of action of either Party against the other Party for any prior breach of this Agreement.

4. PRICE AND PAYMENT TERMS:

4.1 The price of the Spent Solvent shall be the Price which shall be Exclusive of the cost of delivery and disposal of Spent Solvent and the costs of taxes, duties, packaging, insurance and carriage of the Spent Solvent, unless otherwise agreed in writing by the Recycler. The detailed payment terms and payment module shall be as specified under ANNEXURE C of this Agreement.

4.2 Unless otherwise stated in the Agreement, all payments for the collection and disposal of Spent Solvent shall be paid in advance by Recycler. However, that the obligations of the Recycler to pay the accounts payable hereunder shall be unconditional and absolute and the Recycler shall nonetheless timely pay each invoice, including any disputed amount. Within thirty (30) days after the Morepen Laboratories Ltd receipt of the dispute notice, Morepen Laboratories Ltd shall examine the matter and determine the appropriate credit, if any. The Parties reserve all legal rights and remedies in the event that a dispute cannot be amicably resolved. In the event that Recycler fails to timely pay any outstanding amount, Morepen Laboratories Ltd may, in addition to any other remedies available to Morepen Laboratories Ltd suspend Recycler's activities pursuant to this Agreement and/or terminate this Agreement, by giving fifteen (15) days written notice to Recycler.

5. REPRESENTATIONS AND WARRANTIES

5.1 Morepen Laboratories Ltd shall identify the Spent Solvent as belonging to Recycler and shall store the Spent Solvent separately from other materials; and

5.2 Morepen Laboratories Ltd. shall allow the Recycler, its agents and its employees to enter the premises where the Spent Solvent is stored in order to inspect or to take possession of the Spent Solvents and shall provide the Recycler with such information as may be determined by the State Pollution Control Board or any other relevant authority for the time being in force.

5.3 The Spent Solvent is being sold on an 'as is where is' basis and Morepen Laboratories Ltd responsibility ceases as soon as the material is loaded on to the recycler's Vehicle. If Recycler wishes to inspect the Hazardous Waste, the inspection should be carried out before the material is loaded in Vehicle or kept in Equipment. The Recycler further represents that the recycler shall dispose Spent Solvent through disposal facility authorized by State/ Central authority.

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environment friendly manner and recycled/disposed of strictly in accordance with all applicable laws.

5.5 Recycler shall use necessary safety equipment including but not limited to safety helmet, safety goggles and safety shoes, hand gloves, safety apron and nose mask etc. while handling Spent Solvent.

5.6 Each Party Represents and Warrants to the other Party that:

a) it has the power, capacity and authority to enter into, deliver and perform its obligations under this Agreement and no approvals/governmental authorizations are required for the same under applicable law or under any agreement to which it is a Party;

b) this Agreement has been duly authorized and executed by it and constitutes its valid and legally binding obligations, enforceable in accordance with its terms;

c) the execution, delivery and performance of its obligations under this Agreement, do not and will not: (i) conflict with or result in a breach of any of the terms, conditions or provisions of, or constitute a default or require any consent under, any agreement or other instrument or arrangement to which it is a Party or by which it is bound; or (ii) contravene or result in a violation of any authorization, judgment, decree, order, statute, law, rule or regulation applicable to it;

d) there is no action, claim, suit, proceeding or investigation pending or threatened against it that would invalidate this Agreement or its ability to enter into this Agreement, or perform its obligations hereunder;

e) It is not insolvent nor is the subject matter of any adverse court judgment which substantially compromises its solvency.

5.8 Each Party agrees to indemnify and hold harmless the other Party, its Affiliates, directors, employees and agents (each an Indemnified Party) from and against any actions, proceedings, claims, demands, fees, expenses, costs, damages, third party actions or liabilities (including any losses, interest, penalties and legal and other reasonable professional costs and expenses) directly suffered or incurred by the Indemnified Party, arising out of or in connection with the breach of any representation or warranty given by a Party under Section 5.7 of this Agreement.

6. DELIVERY ACCESS AND LOADING

6.1 Recycler will lift the Spent Solvent from the Collection Site generated during the term of the Agreement as and when required by Morepen Laboratories Ltd.

6.2 It is agreed between the parties that Recycler will collect the Spent Solvent from the Collection Site in the following manner:

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Site.

(b) The Spent Solvent items will be pretreated by Recyclers' representatives as per legal requirement.

(c) Recycler will ensure that Spent Solvent lifted by Recycler are handled in environment friendly manner as per local rules and regulations by Relevant Legislation and recycled properly;

6.3 Title to Spent Solvent: Title to Spent Solvent shall pass to the Recycler when placed in Recycler's Vehicle.

7. PERFORMANCE DATES:

Recycler will use reasonable endeavors to meet the dates for collection set out in the Clause 6.1 of this Agreement and shall be liable for late performance or delay in collection and delays shall not entitle the Morepen Laboratories Ltd to rescind the Agreement.

8. RISK:

Risk of any loss (including but not limited to theft) or damage by the Spent Solvent shall remain with Morepen Laboratories Ltd until such time as it is collected by Recycler. After it is collected by Recycler, loss or damage by the Spent Solvent shall remain with Recycler.

9. LIABILITY, INDEMNIFICATION:

9.1 Recycler accepts liability for any other direct loss or damage (but not any indirect or consequential loss, including (but not limited to) loss of profits, production, business or reputation or any loss caused to a third party) in relation to items belonging to the Morepen Laboratories Ltd, its employees (including personal effects) to the extent that it results

(A) A breach by recycler of any of the express provisions of the agreement; or

(B) The negligence of Recycler, its employees or agents, and does not result from (and to the extent that it is not contributed to by) the act, omission or negligence of Morepen Laboratories Ltd, its employees or agents.

9.2 Recycler shall indemnify Morepen laboratories Ltd against any claim, loss, damage occurred or caused to the due to willful acts or omission or carelessness or negligence of the personnel employed by the recycler or by recycler's non-performance of its obligations under this agreement.

9.3 Recycler will defend, indemnify and hold Morepen Laboratories Ltd its Affiliates, directors, employees and agents harmless from any third-party claims (hereinafter "Third Party Claims") for damages, costs, losses, penalties, fines, judgments and expenses, including reasonable attorneys' fees, arising or alleged to arise from:

A. Recycler's failure to handle the Spent Solvent with reasonable care after its delivery by Morepen Laboratories Ltd to Recycler and any such obligations here under;

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laboratories Ltd and Recycler in connection with the Spent Solvent;

C. Recycler's violation of any third party intellectual property rights.

Except to the extent that such Third-party Claims result from gross negligence or willful misconduct of Morepen laboratories Ltd

In the event of any such third-party claim Morepen Laboratories Ltd shall:

a. Promptly notify Recycler in writing of such Third Party Claim, specifying in reasonable detail the circumstances leading to, and the amount of, such Third party claim
b. Reasonably cooperate with Recycler in the defense of the Third Party Claim; and
c. Except as required under applicable law, not make any admission as to liability or agree to any settlement of the Third Party Claim without first having consulted with Recycler.

9.4 Subject to prior consultations with Morepen Laboratories Ltd Recycler shall fully manage and control the defense and any settlement of Third-party Claims. Provided that Morepen Laboratories Ltd shall have a right to appear and be represented through a counsel of its choice.

9.5 Notwithstanding the foregoing but subject to clause below, in no event shall either Recycler or Morepen Laboratories Ltd have any liability for any remote or indirect loss or damages against the other Party, including loss of profit, loss of goodwill, loss of production and/or business interruption.

9.6 The limitations of liability hereunder shall not apply in the event that damage is by willful misconduct or gross negligence.

9.7 Notwithstanding anything herein contained to the contrary, Morepen laboratories Ltd liability under this Agreement shall under no circumstances exceed the sum of Recycler's payments for the Spent Solvent that are the subject of the claim.

10 COMPLIANCE WITH LAWS

10.1 Recycler will be responsible for compliance with relevant legislation applicable to its area of work Morepen Laboratories Ltd in no manner will be liable for any consequences arising out of non-compliance on the part of Recycler.

10.2 Recycler agrees and undertakes that Recycler will handle the Spent Solvent to the entire satisfaction of the Morepen Laboratories Ltd in accordance with all the statutory norms.

10.3 Recycler will obtain license, if any required under the local or central laws for purchasing, processing, package, transportation, use, destruction, conversion, collection, transport, storage, treatment and disposal of Spent Solvent.

10.4 Recycler will obtain all the necessary consent /license etc. from the PCB as per hazardous and other waste (managed &. transboundary rules 2016).

10.5 Recycler represents and undertakes to Morepen laboratories Ltd that:

payment or favor, whether directly or through any other person or entity, private or public, that is intended to (i) induce the recipient to perform a function or activity improperly, or (ii) secure any improper advantage for Morepen Laboratories Ltd and/or Recycler; it shall keep transparent and accurate books and records (including Accounting records) with regard to its performance under this Agreement;

b. It shall have, maintain and enforce throughout the term of this Agreement its own anti-bribery and corruption policies and procedures in compliance with applicable laws and regulations;

c. It has not been convicted of any offence involving bribery and corruption and, to the best of its knowledge, neither have been nor are the subject of any investigation, inquiry or enforcement proceedings by any governmental or regulatory authority under any applicable anti-bribery and anti-corruption laws and regulations;

d. It shall not contact, or otherwise meet with any government official with respect to any transactions required under this Agreement, without the prior written approval of Morepen laboratories Ltd and, when requested by Morepen Laboratories Ltd only in the presence of Morepen Laboratories Ltd designated representative.

e. Except as disclosed in writing: (a) it does not have any interest which directly or indirectly conflicts with its proper and ethical performance of this Agreement; and (b) it shall maintain arms' length relations with all third parties (including government officials) with which Recycler deals for or on behalf of Morepen laboratories Ltd, (or in performance of this Agreement);

f. It shall promptly report to Morepen Laboratories Ltd in writing any explicit or implicit request or demand for any undue financial or other favor or advantage of any kind offered to or received by the Recycler in connection with the performance of this Agreement.

g. It shall in all other respects comply with all applicable anti-bribery and anticorruption laws and regulations; and

h. It shall at all times comply and not get into any kind of activities which are against the provisions under this Agreement and against Morepen laboratories Ltd Business Associates Code of Conduct attached hereto as Annexure E.

i. The Recycler shall ensure that any and all persons, such as, but not limited to, vendors, distributors, contractors, representatives, intermediaries or any other associated persons, who perform services for or act on behalf

'Persons') do so only on the basis of a written contract with terms and conditions no less strict than those imposed on the Recycler under clause c above. The Recycler shall be responsible for the compliance by such Persons with any applicable anti-bribery and anticorruption laws and regulations and Morepen Laboratories Ltd Business Associates Code of Conduct and shall be directly liable to Morepen Laboratories Ltd for any breach by such Persons thereof.

j. Any breach of clauses above by the Recycler, its Affiliates and representatives or any of the Persons shall be deemed a material breach of this Agreement and, without prejudice to other remedies available to it, including but not limited to the right to demand specific performance, Morepen laboratories Ltd shall have the right to immediately suspend performance or terminate this Agreement in written notice without incurring any liability to the Recycler for any loss or damage resulting from such suspension or termination.

k. The Recycler shall fully indemnify, protect, defend and hold harmless Morepen laboratories Ltd its affiliates and its representatives from and against any and all claims, losses, fines and liabilities directly or indirectly resulting from such breach

l. The Recycler agrees that Morepen Laboratories Ltd may make full disclosure of information relating to a possible violation of the terms of Business Associates Code of Conduct and the provisions of this clause at any time and for any reason to any competent government bodies and its agencies, and to whomsoever Morepen Laboratories Ltd determines in good faith has a legitimate need to know.

m. Morepen Laboratories Ltd shall have the right to audit the conduct of Recycler under this Agreement.

11. FORCE MAJEURE:

Subject to the conditions contained in this Agreement, neither Party shall be liable in any way for any damage, loss, cost or expense arising out of or in connection with any delay, restriction, interference or failure in performing any obligation towards the other party caused by any Force Majeure event.

12. CONFIDENTIALITY:

12.1 Recycler shall observe strict secrecy in respect of any and all Confidential Information, technical , commercial and economic data and information received From Morepen Laboratories Ltd Recycler agrees not to use any and all such data and information received from Morepen Laboratories Ltd for any other purpose than the implementation of this Agreement and shall, upon termination or expiration of this Agreement, return any and all such information, technical know - how , trade secrets and other technical, commercial and economic data and information still in its possession to Morepen Laboratories Ltd. The

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Agreement.

12.2 The Recycler acknowledges and agrees that any disclosure of confidential information shall result in an irreparable injury to Morepen Laboratories Ltd and Morepen Laboratories Ltd shall have the right to seek injunction or other equitable relief as may be necessary or appropriate to prevent any use or disclosure of any of such information. The Recycler therefore undertakes to indemnify and keep Morepen Laboratories Ltd - indemnified from and against any and all loss, liability, claim and expense, including all court costs, expenses and legal fees, which Morepen Laboratories Ltd might suffer/incur as a result of disclosure of any of such confidential information.

12.3 Recycler's obligations set forth hereunder shall not extend to any Confidential Information:

a) which at the time of disclosure is in the public domain;
b) which after disclosure becomes part of the public domain other than through breach of this Agreement by Recycler;
c) which, as Recycler can establish by competent proof, was in its possession at the time of disclosure by Morepen Laboratories Ltd and had not been received directly or indirectly from
d) which Recycler received from a third party who is not in breach of an obligation of confidentiality to Morepen Laboratories Ltd, and
e) Which is developed by Recycler independently from the Confidential Information received.

12.4 Nothing in this clause shall prevent the disclosure of those parts of the Confidential Information which are required to be disclosed by law or court order; provided however that if Recycler is so required, it shall provide Morepen laboratories Ltd with a prompt written notice of such requirement, so that Morepen laboratories Ltd may seek a protective order or other appropriate remedy to prevent or limit such disclosure.

12.5 Recycler undertakes that it will disclose the Confidential Information only to those of its employees who need to know the Confidential Information for the purpose of this Agreement and who are bound by a secrecy and non-use obligation no less strict than the present one.

12.6 Nothing herein shall be construed as granting Recycler a license or any other rights under any patent, patent application, trademark, know-how or under any other proprietary rights which may now or hereafter be owned by

12.7 After termination or expiry of this Agreement, Recycler will return to Morepen Laboratories Ltd or at Morepen Laboratories Ltd option, will destroy any Confidential Information provided by as well as all copies thereof and documents containing extracts therefrom.

12.8 The obligations under this clause will survive termination or expiration of this Agreement for a time period of two (2) years.

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Any notices given pursuant to this Agreement shall be deemed to be duly given when in writing and delivered personally, mailed by registered mail, courier service or sent by telefax (provided that such telefax shall be confirmed by registered mail or courier service) to the Party to whom notice is to be given, at the address specified below or such other address or addresses of which such Party shall have given notice not less than 7 (seven) days before the notice is dispatched,

If to Recycler:
Attention: CLOUD CHEM LLP
Village Chachrouli , P.O-Jeoli,
The.-Derabassi 140501
Distt. SAS Nagar, Mohali, Punjab

IF to attention: - Morepen Laboratories Ltd
Village Malkumajra (Morepen Village), Baddi-Nalagarh Road,
Tehsil Baddi, District-Solan Himachal Pradesh-173205 India

14. MISCELLANEOUS

14.1 This Agreement represents the entire agreement and understanding between the Parties relating to the subject matter hereof and supersedes all documents or verbal consents or understandings (if any) given or made between the Parties prior to the date hereof. None of the terms hereof may be amended or modified except by an instrument in writing signed by authorized representatives of the Parties hereto. The enclosures and recitals form part of this Agreement and will have effect as if set out in full in the body of this Agreement and any reference to this Agreement includes the recitals and annexures attached herein.

14.2 Should one or more of the provisions of this Agreement become void or unenforceable as a matter of law, then this Agreement shall be construed as if such provision were not contained therein and the remainder of such Agreement shall be in full force and effect, and the Parties will use their best efforts to substitute for the invalid or unenforceable provision a valid and enforceable provision which conforms as nearly as possible with the original intent of the Parties.

14.3 Nothing contained in this Agreement shall be deemed to constitute a partnership, joint venture, or legal entity of any type between Morepen Laboratories Ltd and Recycler, or to constitute one as the agent of the other. Both Parties shall act solely as Independent contractors, and nothing in this Agreement shall be construed to give either Party the power or authority to act for, bind, or commit the other Party.

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other markings without expressed written consent of Morepen Laboratories Ltd.

14.5 Audit: Recycler shall ensure that Morepen laboratories Ltd and its representatives have the opportunity to inspect all of Recycler's sites and/or any place where the handling of Spent Solvent or parts thereof are being carried out. Recycler will fully cooperate to the execution of such an audit.

14.6 Except as otherwise stated in this Agreement, each Party shall bear its own costs and expenses incurred in connection with the preparation, negotiation and implementation of this Agreement.

14.7 This Agreement will be executed in counterparts, each of which shall be deemed an original, but all of which together shall constitute one and the same instrument.

15. JURISDICTION:

15.1 The construction validity and performance of this Agreement shall be governed in all respects by laws of India and each party irrevocably and unconditionally submit to the exclusive jurisdiction of the courts at Nalagarh/Solan, Himachal Pradesh, India.

15.2 If any dispute(s) or difference(s) shall arise between the Parties hereto in connection with or arising out of this Agreement (and, when applicable, whether before or after the breach or the termination of this Agreement), the Parties hereto shall promptly and in good faith negotiate with a view to its amicable resolution and settlement.

15.3 In the event no amicable resolution or settlement is reached within a period of thirty (30) Days from the date on which the notice of dispute(s) or difference(s) is given (30) Days from the date on which the notice of dispute(s) or difference(s) is given by a Party, it shall be finally settled by arbitration as per the provisions of the Arbitration and Conciliation Act, 1996, by reference to an arbitrator to be appointed by Morepen Laboratories Ltd.

15.4 The arbitration shall be conducted in accordance with the Arbitration and Conciliate Act, 1996 and/or any statutory re-enactment or modification thereof. The place of arbitration shall be Morepen Ltd Malkumajra, Baddi, Himachal Pradesh the language of Arbitration shall be English. The cost/fee of the arbitration shall be borne equally by the Parties. The arbitrators shall give a written and reasoned award. The decision or award of the arbitration shall be final and binding upon the Parties.

15.5 If any dispute occurs and is under arbitration, except for the matters under dispute, the Parties shall continue to exercise their remaining rights, and perform their remaining obligations, under this Agreement.

15.6 Interim Relief: Notwithstanding anything contained herein, the Parties shall have a right to institute legal proceedings to prevent any continuing breach of the provisions of this Agreement to seek an injunctive or any other specific relief.

[Signature Page follows]

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In WITNESS HERE OF BOTH THE PARTIES SIGN THIS AGREMENT ON THE AS MENTIONED IN THE BEGINNING

Morepen Laboratories Limited

Name: Dr. Vikas Thakur
Designation: Factory Manager

For Morepen Laboratories Ltd.

Authorised Signatory

Signature

Date 01-03-2023

Witness:

Name: R.K. Gupta
Designation: Company Consultant

Signature

Date 01-03-2023

For Morepen Laboratories Ltd.

Authorised Signatory

CLOUD CHEM LLP

Name:
Designation: Himmat Parkash Sr Director

Signature

Date 01-03-2023

Name: Ajay Kumar
Designation Tech. Director

Signature

Date 01/03/2023

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ANNEXURE A: SPENT SOLVENT:

List of SPENT SOLVENT:

. Spent Organic Solvent, Category 28.6 under Schedule of Spent Solvent (Management handling and Transboundary Movement) rules 2016.

ANNEXURE B: COLLECTION SITE

Recycler shall collect the Hazardous Waste from the area designated by Morepen Laboratories Ltd as collection site at Masulkhana Unit.

ANNEXURE C: PRICE AND PAYMENT TERMS

1. These rates are on "as is where basis is & excluded all taxes if applicable.
2. Recycler will make 100% payment for lifting Spent Solvent through in form of RTGS /NEFT /IMPS in favour of Morepen Laboratories Ltd along with all taxes/ duties amount in full (as per invoice raised) shall be submitted to Morepen Laboratories Ltd.
3. Payment by Recycler will be made within One day in advance from the receipt of invoice from Morepen Laboratories Ltd.
4. Loading of all material will be as per Morepen Laboratories Ltd requirement. All safety measures and best industry practices to be followed during loading.
5. Transportation will be arranged by Recycler & Freight Charges up to the desired destination will be in Recycler's scope.
6. All safety compliances shall be as per SHE Plan/ Manual issued along with the tender/ enquiry stage.
7. The statutory compliance towards CAR Policy, Third Party Insurance, Workmen Compensation, and PF shall be taken care by Recycler as per prevailing laws. The owner has no liability for the same.

ANNEXURE D

Life Saving Rules

Safety, Health, Environment and Security

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Service Providers as defined in the Agreement, external staff and other parties, are required to comply with and act in accordance with all applicable requirements, as agreed upon in Clause 3 of the Agreement as well as, but not limited to, the following requirements:

a. General:

Supplier must have a certified management system, including:

- A management review at least once a year, based on audits, inspections and incidents;
- Active support, communication and checks by senior management;
- Certification, systems, norms and SHE-support (also based on specific aspects of the Goods purchased packaging, transport and documentation);
- Availability of sufficient qualified, experienced and trained personnel;
- Availability, access and actualization of documentation including but not limited to the use of tools, equipment and chemicals.
- A clear communication structure will be organized (internally, with and its affiliates, Sub-Service Providers and third parties) to assure:
- Availability of agreed performance indicators;
- Timely and adequate response regarding incidents and management of change;
- Possibility to communicate on all cooperating levels in local languages of and/or English (unless another language has been agreed upon);
- Reporting, communication, investigation and follow-up (including participation of) of all incidents, including all non-conformities reported by authorities and publication in press;
- Organizing periodical contract review meetings in which SHE aspects like performance, incidents and improvement plans are discussed;
- Issuing documents and information to, other parties involved in the supply chain, authorities and eventually other stakeholders: dry-runs, tests and or analysis should be discussed on initiative of and can be agreed upon during issuing a purchase order.

b) Stewardship and Risk-assessment:

a) With regard to activities executed in cooperation between two or more of the parties, an additional risk assessment will be executed at request of one of the parties;
b) Product risk-assessment and suitable risk control methods have to made available by Supplier regarding the complete lifecycle of the product:

- Based on accepted methods and norms and executed by trained and experienced staff;
- In time and completely documented including assessment, boundaries for safe use and controls.

c. Operational aspects:

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its affiliates) have to comply with all legislation, contractual agreements and the outcomes of the risk-assessment;

b) Full cooperation to prepare and execute emergency plans;

c) Sub-Service Providers, third parties and all involved staff will be informed actively by Supplier regarding the site requirements, site-access requirements, SHE rules, including but not limited to the instructions and training, work permits and the use of chemicals.

d. Management of change:

Changes in specifications, methods of implementation or construction, related SHE legislations and -norms, new SHE experiences (including internal and external casuistic) will be actively communicated by Supplier, followed by an update of the risk assessments and documentation.

Morepen Laboratories Limited

Name: Vikas Thakur

Designation: Factory Manager

For Morepen Laboratories Ltd.

Authorised Signatory

Signature

Date 01.03.2023

CLOUD CHEM LLP

Name: Himmat Parkash Singh

Designation: Director

Signature

Date 01/03/2023

Witness:

Name: R.K. Gupta

Designation: Company Consultant

Signature

Date 01-03-2023

For Morepen Laboratories Ltd.

Authorised Signatory

Name: Ajay Kumar

Designation Tech. Director

Signature

Date 01/03/2023

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INDIA NON JUDICIAL

Government of Himachal Pradesh

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Certificate No.	:	IN-HP05998250062928U
Certificate Issued Date	:	21-Dec-2022 02:39 PM
Account Reference	:	SELFPRINT (PU)/ hp-self/ BADDI/ HP-SL
Unique Doc. Reference	:	SUBIN-HPHP-SELF10180914640641U
Purchased by	:	MANISH SHARMA
Description of Document	:	Article 5 Agreement or Memorandum of an Agreement
Property Description	:	AGREEMENT OR MEMORANDUM OF AN AGREEMENT
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	VIKASH THAKUR
Second Party	:	TRIVENI MEDICHEM PVT LTD
Stamp Duty Paid By	:	VIKASH THAKUR
Stamp Duty Amount(Rs.)	:	50 (Fifty only)

SELF PRINTED CERTIFICATE TO BE VERIFIED BY THE RECIPIENT AT WWW.SHCILESTAMP.COM

Please write or type below this line

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SPENT SOLVENT SALE AGREEMENT

This Spent Solvent Sale Agreement ("Agreement") is made on this 1st of December, 2022 by and between:

Morepen Laboratories Ltd, a company incorporated under the laws of India and having its registered office at Vill. Malkumajra (Morepen Village), Baddi-Nalagarh Road, Baddi, District-Solan Himachal Pradesh-173205 India (hereinafter referred to as which expression shall, unless repugnant to the context thereof, mean and include its successors and permitted assigns); and

TRIVENI MEDICHEM PVT LTD a DIRECTOR incorporated under the laws of India and having its registered office at BG -6 280 A PASCHIM VIHART NEW DELHI. (hereinafter "Recycler", which expression shall, unless repugnant to the context thereof, mean and include its successors and permitted assigns).

Each of Morepen Laboratories Ltd and Recycler shall hereinafter be referred to as "Party",

WHEREAS;

I) Morepen Laboratories Ltd is a part of a worldwide group of companies engaged inter alia in the business of manufacturing, distribution, and sale of API & Related products (Defined hereafter).

II) The Recycler has represented to India that it is a firm having necessary expertise and statutory permissions to handle Spent Solvent involving processing, package, transportation, use, destruction, conversion, collection, transport, storage, treatment and disposal of Spent Solvent in accordance to the Motor Vehicles Act, 1988, Spent Solvent (Management, Handling and Transboundary Movement) Rules, 2016and the guidelines issued by the Central as well as State (Punjab) Pollution Control Board from time to time in this regard.

III) Based on the representations made by the Recycler, Morepen Laboratories Ltd. wishes to sell spent solvent as may be generated and collected by Morepen Laboratories Ltd. At the collection site and Site to the Recycler as per the Terms of this Agreement

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NOW, THEREFORE, THE PARTIES AGREE AS FOLLOWS:

1) DEFINITIONS:

In this Agreement, unless repugnant to the context, capitalized terms shall have the meaning given to them in this Section 1.

i) Agreement means this supply agreement and shall include any annexures that may be annexed to this agreement now or at a later date and any amendments made to this agreement by the parties in writing.'

ii) API and related products mean active pharmaceuticals ingredients.

iii) Collection Site - means the site or sites from which the Spent Solvent is to be collected by the Recycler, the particulars of which are set out in Annexure B to this Agreement.

iv) Effective date - The date this Agreement comes into effect shall mean the date as specified under Clause 3 in this Agreement.

v) Equipment- means each and every item of waste disposal equipment provided by Recycler, including but not limited to the containers to store Spent Solvent.

vi) Agreement Documents: This Agreement comprises the following sections which shall form one document, including any documents incorporated by reference thereto or amended in accordance there with, and which in case of contradictions shall be given precedence in the order listed:

ANNEXURE A - SPENT SOLVENT
ANNEXURE B - COLLECTION SITE
ANNEXURE C- PRICE AND PAYMENT TERMS
ANNEXURE D- Life Saving Rules, Safety, Health, Environment and Security

Supplier Code of Conduct

vii) Force Majeure is an event that prevents Parties from performing their contractual obligations when certain circumstances beyond their control arise, like act of God, hurricane and other natural disasters, war, riots, and so on, thereby making performance inadvisable, illegal, or impossible.

viii) Headings Schedules and Recitals. Headings in the Agreement are included for ease of reference only and have no legal effect. The Schedules/ Annexures and Recitals form part of this Agreement and will have effect as is set out in full in the body of this Agreement and any reference to this Agreement includes the Schedules and Recitals.

ix) Price- means the price of Spent Solvent as may be agreed between the parties from time to time. The Recycler will raise a request for the purchase of Spent Solvent.

x) Relevant Legislation- means any statute, rules, regulations, or the requirements issued by government department, local authority or other public or competent

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authority related to existing Environmental Laws for the waste disposal industry and which are relevant to the party's obligations under the Agreement.

xi) Spent Solvent - means any waste which is regulated or defined under the Relevant Legislation as "Spent Solvent" of the type or description specified in the Agreement or otherwise as may be agreed by Recycler and the during the Term of the Agreement. The term Spent Solvent also includes any waste that is, after the Effective Date of this Agreement, deemed hazardous by Relevant Legislation or any judicial or governmental entity, body or agency having jurisdiction to make that determination.

2) GENERAL:

2.1 The conditions mentioned in this Agreement apply to the purchase of Spent Solvent by Recycler and supersede any previous terms and conditions. No additions or modifications to or terms inconsistent with the conditions mentioned in this Agreement shall be binding upon both the Parties unless specifically agreed by an instrument in writing signed by authorized representatives of the Parties hereto.

2.2 Subject to the provisions of this Agreement, Morepen laboratories Ltd shall sell, and Recycler shall purchase, collect and manage the Hazardous Waste as per hazardous and other waste (management and transboundary rules 2016.

3) TERM AND TERMINATION:

3.1 This Agreement shall commence from 01st Dec 2022 (the "commencement date") and shall be in operation for a period of twelve (2 years) from the Commencement Date. Renewal of this Agreement is solely at the discretion of the Morepen Laboratories Ltd.

3.2 Morepen Laboratories Ltd. shall, in the event of the Recycler committing any breach of Any the terms and conditions of this Agreement or if the Recycler's performance provided by the Recycler is considered to be unsatisfactory by the be entitled to terminate this Agreement. Without any notice and the Recycler shall not be entitled to any Compensation.

In case of such termination and any dues payable by the Recycler shall become immediately payable by the Recycler. In other cases, this Agreement may be terminated by giving one (1) month notice by either Party.

3.3 Notwithstanding of anything contained in the clause3.2, this Agreement may be terminated by Morepen Laboratories Ltd immediately by a written notice to Recycler upon breach of Clause 10 (Compliance with laws) of this Agreement.

3.4 Upon any termination or expiration of this Agreement, all outstanding rights and obligations between the Parties arising from or in connection with this Agreement shall immediately terminate, except (i) any obligation that matured prior to the effective date of the termination or expiration; (ii) the confidentiality obligations set forth in Section 12; and (iii) any other provision which, by its terms, is understood to survive the termination or expiration of this Agreement. Termination of this Agreement shall be without prejudice

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to any claim or right of action of either Party against the other Party for any prior breach of this Agreement.

4. PRICE AND PAYMENT TERMS:

4.1 The price of the Spent Solvent shall be the Price which shall be Exclusive of the cost of delivery and disposal of Spent Solvent and the costs of taxes, duties, packaging, insurance and carriage of the Spent Solvent, unless otherwise agreed in writing by the Recycler. The detailed payment terms and payment module shall be as specified under ANNEXURE C of this Agreement.

4.2 Unless otherwise stated in the Agreement, all payments for the collection and disposal of Spent Solvent shall be paid in advance by Recycler. However, that the obligations of the Recycler to pay the accounts payable hereunder shall be unconditional and absolute and the Recycler shall nonetheless timely pay each invoice, including any disputed amount. Within thirty (30) days after the Morepen Laboratories Ltd receipt of the dispute notice, Morepen Laboratories Ltd shall examine the matter and determine the appropriate credit, if any. The Parties reserve all legal rights and remedies in the event that a dispute cannot be amicably resolved. In the event that Recycler fails to timely pay any outstanding amount, Morepen Laboratories Ltd may, in addition to any other remedies available to Morepen Laboratories Ltd suspend Recycler's activities pursuant to this Agreement and/or terminate this Agreement, by giving fifteen (15) days written notice to Recycler.

5. REPRESENTATIONS AND WARRANTIES

5.1 Morepen Laboratories Ltd shall identify the Spent Solvent as belonging to Recycler and shall store the Spent Solvent separately from other materials; and

5.2 Morepen Laboratories Ltd. shall allow the Recycler, its agents and its employees to enter the premises where the Spent Solvent is stored in order to inspect or to take possession of the Spent Solvents and shall provide the Recycler with such information as may be determined by the State Pollution Control Board or any other relevant authority for the time being in force

5.3 The Spent Solvent is being sold on an 'as is where is' basis and Morepen laboratories Ltd responsibility ceases as soon as the material is loaded on to the recycler's Vehicle. If Recycler wishes to inspect the Hazardous Waste, the inspection should be carried out before the material is loaded in Vehicle or kept in Equipment. The Recycler further represents that the recycler shall dispose Spent Solvent through disposal facility authorized by State/ Central authority.

5.4 Recycler will ensure that all the Spent Solvent items lifted by the Recycler are handled in environment friendly manner and recycled/disposed of strictly in accordance with all applicable laws.

5.5 Recycler shall use necessary safety equipment including but not limited to safety helmet, safety goggles and safety shoes, hand gloves, safety apron and nose mask etc. while handling Spent Solvent.

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5.6 Each Party Represents and Warrants to the other Party that:

a) it has the power, capacity and authority to enter into, deliver and perform its obligations under this Agreement and no approvals/governmental authorizations are required for the same under applicable law or under any agreement to which it is a Party;

b) this Agreement has been duly authorized and executed by it and constitutes its valid and legally binding obligations, enforceable in accordance with its terms;

c) the execution, delivery and performance of its obligations under this Agreement, do not and will not: (i) conflict with or result in a breach of any of the terms, conditions or provisions of, or constitute a default or require any consent under, any agreement or other instrument or arrangement to which it is a Party or by which it is bound; or (ii) contravene or result in a violation of any authorization, judgment, decree, order, statute, law, rule or regulation applicable to it;

d) there is no action, claim, suit, proceeding or investigation pending or threatened against it that would invalidate this Agreement or its ability to enter into this Agreement, or perform its obligations hereunder;

e) It is not insolvent nor is the subject matter of any adverse court judgment which substantially compromises its solvency.

5.8 Each Party agrees to indemnify and hold harmless the other Party, its Affiliates, directors, employees and agents (each an Indemnified Party) from and against any actions, proceedings, claims, demands, fees, expenses, costs, damages, third party actions or liabilities (including any losses, interest, penalties and legal and other reasonable professional costs and expenses) directly suffered or incurred by the Indemnified Party, arising out of or in connection with the breach of any representation or warranty given by a Party under Section 5.7 of this Agreement.

6. DELIVERY ACCESS AND LOADING

6.1 Recycler will lift the Spent Solvent from the Collection Site generated during the term of the Agreement as and when required by Morepen Laboratories Ltd.

6.2 It is agreed between the parties that Recycler will collect the Spent Solvent from the Collection Site in the following manner:

(a) Spent Solvent to be lifted on as and when asked by the from the Collection Site.
(b) The Spent Solvent items will be pretreated by Recyclers' representatives as per legal requirement.
(c) Recycler will ensure that Spent Solvent lifted by Recycler are handled in environment friendly manner as per local rules and regulations by Relevant Legislation and recycled properly;

6.3 Title to Spent Solvent: Title to Spent Solvent shall pass to the Recycler when placed in Recycler's Vehicle.

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7. PERFORMANCE DATES:

Recycler will use reasonable endeavors to meet the dates for collection set out in the Clause 6.1 of this Agreement and shall be liable for late performance or delay in collection and delays shall not entitle the Morepen Laboratories Ltd to rescind the Agreement.

8. RISK:

Risk of any loss (including but not limited to theft) or damage by the Spent Solvent shall remain with Morepen Laboratories Ltd until such time as it is collected by Recycler. After it is collected by Recycler, loss or damage by the Spent Solvent shall remain with Recycler.

9. LIABILITY, INDEMNIFICATION:

9.1 Recycler accepts liability for any other direct loss or damage (but not any indirect or consequential loss, including (but not limited to) loss of profits, production, business or reputation or any loss caused to a third party) in relation to items belonging to the Morepen Laboratories Ltd, its employees (including personal effects) to the extent that it results

(A) A breach by recycler of any of the express provisions of the agreement; or

(B) The negligence of Recycler, its employees or agents, and does not result from (and to the extent that it is not contributed to by) the act, omission or negligence of Morepen Laboratories Ltd, its employees or agents.

9.2 Recycler shall indemnify Morepen laboratories Ltd against any claim, loss, damage occurred or caused to the due to willful acts or omission or carelessness or negligence of the personnel employed by the recycler or by recycler's non-performance of its obligations under this agreement.

9.3 Recycler will defend, indemnify and hold Morepen Laboratories Ltd its Affiliates, directors, employees and agents harmless from any third-party claims (hereinafter "Third Party Claims") for damages, costs, losses, penalties, fines, judgments and expenses, including reasonable attorneys' fees, arising or alleged to arise from:

A. Recycler's failure to handle the Spent Solvent with reasonable care after its delivery by Morepen Laboratories Ltd to Recycler and any such obligations here under;
B. Recycler's non-compliance with any of mutually agreed instruction given by Morepen laboratories Ltd and Recycler in connection with the Spent Solvent;
C. Recycler's violation of any third party intellectual property rights.

Except to the extent that such Third-party Claims result from gross negligence or willful misconduct of Morepen laboratories Ltd

In the event of any such third-party claim Morepen Laboratories Ltd shall:

a. Promptly notify Recycler in writing of such Third Party Claim, specifying in reasonable detail the circumstances leading to, and the amount of, such Third party claim
b. Reasonably cooperate with Recycler in the defense of the Third Party Claim; and
c. Except as required under applicable law, not make any admission as to liability or agree to any settlement of the Third Party Claim without first having consulted with Recycler.

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9.4 Subject to prior consultations with Morepen Laboratories Ltd Recycler shall fully manage and control the defense and any settlement of Third-party Claims. Provided that Morepen Laboratories Ltd shall have a right to appear and be represented through a counsel of its choice.

9.5 Notwithstanding the foregoing but subject to clause below, in no event shall either Recycler or Morepen Laboratories Ltd have any liability for any remote or indirect loss or damages against the other Party, including loss of profit, loss of goodwill, loss of production and/or business interruption.

9.6 The limitations of liability hereunder shall not apply in the event that damage is by willful misconduct or gross negligence.

9.7 Notwithstanding anything herein contained to the contrary, Morepen laboratories Ltd liability under this Agreement shall under no circumstances exceed the sum of Recycler's payments for the Spent Solvent that are the subject of the claim.

10 COMPLIANCE WITH LAWS

10.1 Recycler will be responsible for compliance with relevant legislation applicable to its area of work Morepen Laboratories Ltd in no manner will be liable for any consequences arising out of non-compliance on the part of Recycler.

10.2 Recycler agrees and undertakes that Recycler will handle the Spent Solvent to the entire satisfaction of the Morepen Laboratories Ltd in accordance with all the statutory norms.

10.3 Recycler will obtain license, if any required under the local or central laws for purchasing, processing, package, transportation, use, destruction, conversion, collection, transport, storage, treatment and disposal of Spent Solvent.

10.4 Recycler will obtain all the necessary consent /license etc. from the PCB as per hazardous and other waste (managed &. transboundary rules 2016).

10.5 Recycler represents and undertakes to Morepen laboratories Ltd that:

a. It shall refrain from offering, giving, demanding or accepting any gift, payment or favor, whether directly or through any other person or entity, private or public, that is intended to (i) induce the recipient to perform a function or activity improperly, or (ii) secure any improper advantage for Morepen Laboratories Ltd and/or Recycler; it shall keep transparent and accurate books and records (including Accounting records) with regard to its performance under this Agreement;

b. It shall have, maintain and enforce throughout the term of this Agreement its own anti-bribery and corruption policies and procedures in compliance with applicable laws and regulations;

c. It has not been convicted of any offence involving bribery and corruption and, to the best of its knowledge, neither have been nor are the subject of

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any investigation, inquiry or enforcement proceedings by any governmental or regulatory authority under any applicable anti-bribery and anti-corruption laws and regulations;

d. It shall not contact, or otherwise meet with any government official with respect to any transactions required under this Agreement, without the prior written approval of Morepen laboratories Ltd and, when requested by Morepen Laboratories Ltd only in the presence of Morepen Laboratories Ltd designated representative.

e. Except as disclosed in writing: (a) it does not have any interest which directly or indirectly conflicts with its proper and ethical performance of this Agreement; and (b) it shall maintain arms' length relations with all third parties (including government officials) with which Recycler deals for or on behalf of Morepen laboratories Ltd, (or in performance of this Agreement);

f. It shall promptly report to Morepen Laboratories Ltd in writing any explicit or implicit request or demand for any undue financial or other favor or advantage of any kind offered to or received by the Recycler in connection with the performance of this Agreement.

g. It shall in all other respects comply with all applicable anti-bribery and anticorruption laws and regulations; and

h. It shall at all times comply and not get into any kind of activities which are against the provisions under this Agreement and against Morepen laboratories Ltd Business Associates Code of Conduct attached hereto as Annexure E.

i. The Recycler shall ensure that any and all persons, such as, but not limited to, vendors, distributors, contractors, representatives, intermediaries or any other associated persons, who perform services for or act on behalf of the Recycler in connection with this Agreement (hereinafter jointly 'Persons') do so only on the basis of a written contract with terms and conditions no less strict than those imposed on the Recycler under clause c above. The Recycler shall be responsible for the compliance by such Persons with any applicable anti-bribery and anticorruption laws and regulations and Morepen Laboratories Ltd Business Associates Code of Conduct and shall be directly liable to Morepen Laboratories Ltd for any breach by such Persons thereof.

j. Any breach of clauses above by the Recycler, its Affiliates and representatives or any of the Persons shall be deemed a material breach of this Agreement and, without prejudice to other remedies available to it, including but not limited to the right to demand specific performance, Morepen laboratories Ltd shall have the right to immediately suspend performance or terminate this Agreement in written notice without incurring any liability to the Recycler for any loss or damage resulting from such suspension or termination.

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k. The Recycler shall fully indemnify, protect, defend and hold harmless Morepen laboratories Ltd its affiliates and its representatives from and against any and all claims, losses, fines and liabilities directly or indirectly resulting from such breach

l. The Recycler agrees that Morepen Laboratories Ltd may make full disclosure of information relating to a possible violation of the terms of Business Associates Code of Conduct and the provisions of this clause at any time and for any reason to any competent government bodies and its agencies, and to whomsoever Morepen Laboratories Ltd determines in good faith has a legitimate need to know.

m. Morepen Laboratories Ltd shall have the right to audit the conduct of Recycler under this Agreement.

11. FORCE MAJEURE:

Subject to the conditions contained in this Agreement, neither Party shall be liable in any way for any damage, loss, cost or expense arising out of or in connection with any delay, restriction, interference or failure in performing any obligation towards the other party caused by any Force Majeure event.

12. CONFIDENTIALITY:

12.1 Recycler shall observe strict secrecy in respect of any and all Confidential Information, technical , commercial and economic data and information received From Morepen Laboratories Ltd Recycler agrees not to use any and all such data and information received from Morepen Laboratories Ltd for any other purpose than the implementation of this Agreement and shall, upon termination or expiration of this Agreement, return any and all such information, technical know - how , trade secrets and other technical, commercial and economic data and information still in its possession to Morepen Laboratories Ltd. The obligation of Recycler under this Clause shall survive the expiration or termination of this Agreement.

12.2 The Recycler acknowledges and agrees that any disclosure of confidential information shall result in an irreparable injury to Morepen Laboratories Ltd and Morepen Laboratories Ltd shall have the right to seek injunction or other equitable relief as may be necessary or appropriate to prevent any use or disclosure of any of such information. The Recycler therefore undertakes to indemnify and keep Morepen Laboratories Ltd - indemnified from and against any and all loss, liability, claim and expense, including all court costs, expenses and legal fees, which Morepen Laboratories Ltd might suffer/incur as a result of disclosure of any of such confidential information.

12.3 Recycler's obligations set forth hereunder shall not extend to any Confidential Information:

a) which at the time of disclosure is in the public domain;
b) which after disclosure becomes part of the public domain other than through breach of this Agreement by Recycler;

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c) which, as Recycler can establish by competent proof, was in its possession at the time of disclosure by Morepen Laboratories Ltd and had not been received directly or indirectly from .
d) which Recycler received from a third party who is not in breach of an obligation of confidentiality to Morepen Laboratories Ltd, and
e) Which is developed by Recycler independently from the Confidential Information received.

12.4 Nothing in this clause shall prevent the disclosure of those parts of the Confidential Information which are required to be disclosed by law or court order; provided however that if Recycler is so required, it shall provide Morepen laboratories Ltd with a prompt written notice of such requirement, so that Morepen laboratories Ltd may seek a protective order or other appropriate remedy to prevent or limit such disclosure.

12.5 Recycler undertakes that it will disclose the Confidential Information only to those of its employees who need to know the Confidential Information for the purpose of this Agreement and who are bound by a secrecy and non-use obligation no less strict than the present one.

12.6 Nothing herein shall be construed as granting Recycler a license or any other rights under any patent, patent application, trademark, know-how or under any other proprietary rights which may now or hereafter be owned by

12.7 After termination or expiry of this Agreement, Recycler will return to Morepen Laboratories Ltd or at Morepen Laboratories Ltd option, will destroy any Confidential Information provided by as well as all copies thereof and documents containing extracts therefrom

12.8 The obligations under this clause will survive termination or expiration of this Agreement for a time period of two (2) years.

13. NOTICES:

Any notices given pursuant to this Agreement shall be deemed to be duly given when in writing and delivered personally, mailed by registered mail, courier service or sent by telefax (provided that such telefax shall be confirmed by registered mail or courier service) to the Party to whom notice is to be given, at the address specified below or such other address or addresses of which such Party shall have given notice not less than 7 (seven) days before the notice is dispatched,

If to Recycler:
Attention: TRIVENI MEDICHEM PVT LTD
B-12 M.G ROAD UPSIDC PHASE-1 INDUSTRIAL
AREA HAPUR -2011015

IF to attention: - **Morepen Laboratories Ltd**
Village Malkumajra (Morepen Village), Baddi-Nalagarh Road,
Tehsil Baddi, District-Solan Himachal Pradesh-173205 India

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14. MISCELLANEOUS

14.1 This Agreement represents the entire agreement and understanding between the Parties relating to the subject matter hereof, and supersedes all documents or verbal consents or understandings (if any) given or made between the Parties prior to the date hereof. None of the terms hereof may be amended or modified except by an instrument in writing signed by authorized representatives of the Parties hereto. The enclosures and recitals form part of this Agreement and will have effect as if set out in full in the body of this Agreement and any reference to this Agreement includes the recitals and annexures attached herein.

14.2 Should one or more of the provisions of this Agreement become void or unenforceable as a matter of law, then this Agreement shall be construed as if such provision were not contained therein and the remainder of such Agreement shall be in full force and effect, and the Parties will use their best efforts to substitute for the invalid or unenforceable provision a valid and enforceable provision which conforms as nearly as possible with the original intent of the Parties.

14.3 Nothing contained in this Agreement shall be deemed to constitute a partnership, joint venture, or legal entity of any type between Morepen Laboratories Ltd and Recycler, or to constitute one as the agent of the other. Both Parties shall act solely as Independent contractors, and nothing in this Agreement shall be construed to give either Party the power or authority to act for, bind, or commit the other Party.

14.4 The Recycler shall not use Morepen Laboratories Ltd name, trademark, logo or other markings without expressed written consent of Morepen Laboratories Ltd.

14.5 Audit: Recycler shall ensure that Morepen laboratories Ltd and its representatives have the opportunity to inspect all of Recycler's sites and/or any place where the handling of Spent Solvent or parts thereof are being carried out. Recycler will fully cooperate to the execution of such an audit.

14.6 Except as otherwise stated in this Agreement, each Party shall bear its own costs and expenses incurred in connection with the preparation, negotiation and implementation of this Agreement.

14.7 This Agreement will be executed in counterparts, each of which shall be deemed an original, but all of which together shall constitute one and the same instrument.

15. JURISDICTION:

15.1 The construction validity and performance of this Agreement shall be governed in all respects by laws of India and each party irrevocably and unconditionally submit to the exclusive jurisdiction of the courts at Nalagarh/Solan, Himachal Pradesh, India.

15.2 If any dispute(s) or difference(s) shall arise between the Parties hereto in connection with or arising out of this Agreement (and, when applicable, whether before or after the breach or the termination of this Agreement), the Parties hereto shall promptly and in good faith negotiate with a view to its amicable resolution and settlement.

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15.3 In the event no amicable resolution or settlement is reached within a period of thirty (30) Days from the date on which the notice of dispute(s) or difference(s) is given (30) Days from the date on which the notice of dispute(s) or difference(s) is given by a Party, it shall be finally settled by arbitration as per the provisions of the Arbitration and Conciliation Act, 1996, by reference to an arbitrator to be appointed by Morepen Laboratories Ltd.

15.4 The arbitration shall be conducted in accordance with the Arbitration and Conciliate Act, 1996 and/or any statutory re-enactment or modification thereof. The place of arbitration shall be Morepen Itd Malkumajra, Baddi, Himachal Pradesh the language of Arbitration shall be English. The cost/fee of the arbitration shall be borne equally by the Parties. The arbitrators shall give a written and reasoned award. The decision or award of the arbitration shall be final and binding upon the Parties.

15.5 If any dispute occurs and is under arbitration, except for the matters under dispute, the Parties shall continue to exercise their remaining rights, and perform their remaining obligations, under this Agreement.

15.6 Interim Relief: Notwithstanding anything contained herein, the Parties shall have a right to institute legal proceedings to prevent any continuing breach of the provisions of this Agreement to seek an injunctive or any other specific relief.

[Signature Page follows]

In WITNESS HERE OF BOTH THE PARTIES SIGN THIS AGREMENT ON THE AS MENTIONED IN THE BEGINNING

Morepen Laboratories Limited	TRIVENI MEDICHEM PVT LTD
Name: Vikas Thakur	Name: Ghanshyam Agarwal
Designation: Factory Manager	Designation: Director
Signature For Morepen Laboratories Ltd.	Signature
Date 21.12.2022	Date 24/12/2022
Witness: Dr. Vikas Thakur Factory Manager	
Name: R.K. Gupta	Name: Dinesh Goyal
Designation: Company Consultant	Designation Manager
Signature	Signature
Date 31-12-2022	Date 24/12/2022

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ANNEXURE A

SPENT SOLVENT:

List of SPENT SOLVENT:

. Spent Organic Solvent, Category 28.6 under Schedule of Spent Solvent (Management handling and Transboundary Movement) rules 2016.

ANNEXURE B:

COLLECTION SITE

Recycler shall collect the Hazardous Waste from the area designated by Morepen Laboratories Ltd as collection site at Masulkhana Unit.

ANNEXURE C:

PRICE AND PAYMENT TERMS

1. These rates are on "as is where basis is" & excluded all taxes if applicable.
2. Recycler will make 100% payment for lifting Spent Solvent through in form of RTGS /NEFT /IMPS in favour of Morepen Laboratories Ltd along with all taxes/ duties amount in full (as per invoice raised) shall be submitted to Morepen Laboratories Ltd.
3. Payment by Recycler will be made within One day in advance from the receipt of invoice from Morepen Laboratories Ltd.
4. Loading of all material will be as per Morepen Laboratories Ltd requirement. All safety measures and best industry practices to be followed during loading.
5. Transportation will be arranged by Recycler & Freight Charges up to the desired destination will be in Recycler's scope
6. All safety compliances shall be as per SHE Plan/ Manual issued along with the tender/ enquiry stage,
7. The statutory compliance towards CAR Policy, Third Party Insurance, Workmen Compensation, and PF shall be taken care by Recycler as per prevailing laws. The owner has no liability for the same.

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ANNEXURE D

Life Saving Rules

Safety, Health, Environment and Security

Safety, Health, Environment and Security are essential to activities. Supplier, including its Sub-Service Providers as defined in the Agreement, external staff and other parties, are required to comply with and act in accordance with all applicable requirements, as agreed upon in Clause 3 of the Agreement as well as, but not limited to, the following requirements:

a. General:

Supplier must have a certified management system, including:

- A management review at least once a year, based on audits, inspections and incidents;
- Active support, communication and checks by senior management;
- Certification, systems, norms and SHE-support (also based on specific aspects of the Goods purchased packaging, transport and documentation);
- Availability of sufficient qualified, experienced and trained personnel;
- Availability, access and actualization of documentation including but not limited to the use of tools, equipment and chemicals.
- a clear communication structure will be organized (internally, with and its affiliates, Sub-Service Providers and third parties) to assure:
- Availability of agreed performance indicators;
- Timely and adequate response regarding incidents and management of change;
- Possibility to communicate on all cooperating levels in local languages of and/or English (unless another language has been agreed upon);
- Reporting, communication, investigation and follow-up (including participation of) of all incidents, including all non-conformities reported by authorities and publication in press;
- Organizing periodical contract review meetings in which SHE aspects like performance, incidents and improvement plans are discussed;
- Issuing documents and information to, other parties involved in the supply chain, authorities and eventually other stakeholders; dry-runs, tests and or analysis should be discussed on initiative of and can be agreed upon during issuing a purchase order.

b) Stewardship and Risk-assessment:

a) With regard to activities executed in cooperation between two or more of the parties, an additional risk assessment will be executed at request of one of the parties:

b) Product risk-assessment and suitable risk control methods have to made available by Supplier regarding the complete lifecycle of the product:

- Based on accepted methods and norms and executed by trained and experienced staff;

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- In time and completely documented including assessment, boundaries for safe use and controls.

c. Operational aspects:

a) Tools, (transport) equipment, packaging and chemicals used by Supplier on the site of (or its affiliates) have to comply with all legislation, contractual agreements and the outcomes of the risk-assessment;
b) Full cooperation to prepare and execute emergency plans;
c) Sub-Service Providers, third parties and all involved staff will be informed actively by Supplier regarding the site requirements, site-access requirements, SHE rules, including but not limited to the instructions and training, work permits and the use of chemicals.

d. Management of change:

Changes in specifications, methods of implementation or construction, related SHE legislations and -norms, new SHE experiences (including internal and external casuistic) will be actively communicated by Supplier, followed by an update of the risk assessments and documentation.

Morepen Laboratories Limited

Name: Vikas Thakur

Designation: Factory Manager

Signature

Date

For Morepen Laboratories Ltd.
Dr. Vikas Thakur
Factory Manager

TRIVENI MEDICHEM PVT LTD

Name: Ghanshyam Agarwal

Designation: Director

Signature

Date 24/12/2022

TRIVENI MEDICHEM PVT LTD

Witness:

Name: R.K. Gupta

Designation: Company Consultant

Signature

Date 21-12-22

Morepen Laboratories Ltd. BADDI

Name: Dinesh Goyal

Designation Manager

Signature

Date 24/12/2022

TRIVENI MEDICHEM PVT LTD

CTO 84 ANNEXURE-4

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SSWML

SHIVALIK SOLID WASTE MANAGEMENT LTD.

CIN : U33130HP2005PLC028806
GSTIN : 02AAJCS7647D1ZE

Member Seal with sign.

FORM 10 [See Rule 19(1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's Name and mailing address (including Phone No. and e-mail) GSTIN 02AAACM1082E1ZP	:	M/s Morepen Labs Ltd Village Bhatoli Kalan Majhitha. Teh. Kasauli Distt. Solan H.P. Phone No. 01792-[illegible] e-mail : [illegible]
2.	Sender's Authorization No.	:	Sol-Pan-162 61570
3.	Manifest Document No.	:	
4.	Transporter's name and address (including Phone No. and e-mail)	:	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.)
5.	Type of vehicle	:	(Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	:	
7.	Vehicle registration No.	:	HP12C0842
8.	Receiver's name and mailing address (including Phone No. and e-mail)	:	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.) Ph. : 01795-260427
9.	Receiver's authorization No.	:	
10.	Waste description	:	Process Salt (28.1)
11.	Total quantity No. of Containers	:	7.315 MT .....m3 or MT 8784 .....Nos.
12.	Physical form	:	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information	:	Avoid Heavy Breakage while Lifting
14.	Sender's Certificate Name & Stamp: [illegible] Signature:	:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations. Day Month Year 2 4
15.	Transporter acknowledgement of receipt of Wastes Name & Stamp: M/s. Shivalik Solid Waste Management Ltd. Vill. Majra (Dabhota) Teh. Nalagarh Distt. Solan (H.P.) Signature:	:	Day Month Year 2 4
16.	Receiver's certification for receipt of hazardous and other waste Name & Stamp: Signature:	:	Day Month Year 2 4

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SHIVALIK SOLID WASTE MANAGEMENT LTD.

CIN : U33130HP2005PLC028806
GSTIN : 02AAJCS7647D1ZE

Member Seal with sign.

FORM 10 (See Rule 19(1))

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's Name and mailing address (including Phone No. and e-mail) GSTIN 02AABCM1083B1ZA	:	M/s Malwa Power Ltd. Vill. village & Post office Majulkhera. Teh. Kasauli Distt. Solan (H.P.) Phone No. : 01792-233281, 87 e-mail : plantmalwa@rediffmail.com
2.	Sender's Authorization No.	:	Sol. Pollu-162
3.	Manifest Document No.	:	61568
4.	Transporter's name and address (including Phone No. and e-mail)	:	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.)
5.	Type of vehicle	:	(Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	:	NAL-206
7.	Vehicle registration No.	:	HP12C0842
8.	Receiver's name and mailing address (including Phone No. and e-mail)	:	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.) Ph. : 01795-260427
9.	Receiver's authorization No.	:	NAL-206
10.	Waste description	:	Spent catbm (28-3) 52754
11.	Total quantity No. of Containers	:	250 bag m3 or MT ..... Nos.
12.	Physical form	:	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information	:	Avoid spillage & contact with eye
14.	Sender's Certificate	:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name & Stamp: Kamal Kumar Signature:		Day 06 Month 01 Year 24
15.	Transporter acknowledgement of receipt of Wastes	:	
	M/s. Shivalik Solid Waste Management Ltd. Name & Stamp Vill. Majra (Dabhota) Teh. Nalagarh Distt. Solan (HP) Pin 174 101 Signature		Day 06 Month 01 Year 24
16.	Receiver's certification for receipt of hazardous and other waste	:	
	Name & Stamp: Signature:		Day Month Year

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SHIVALIK SOLID WASTE MANAGEMENT LTD.

CIN : U33130HP2005PLC028806
GSTIN : 02AAJCS7647D1ZE

SSWML

Member Seal with sign.

FORM 10 [See Rule 19(1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's Name and mailing address (including Phone No. and e-mail)	:	M/s Morepen Labs. Ltd. Village Majra Tehsil Nalagarh Distt Solan (HP) Phone No. : 01795-244282-84 e-mail : plant@morepen.com
	GSTIN 02AABCM1083B1ZA		
2.	Sender's Authorization No.	:	SPCB/HWM-162
3.	Manifest Document No.	:	63494
4.	Transporter's name and address (including Phone No. and e-mail)	:	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.)
5.	Type of vehicle	:	(Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	:	HAL-203
7.	Vehicle registration No.	:	HP 12N 0185
8.	Receiver's name and mailing address (including Phone No. and e-mail)	:	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.) Ph. : 01795-260427
9.	Receiver's authorization No.	:	HAL-203
10.	Waste description	:	Process Sol (28-1)
11.	Total quantity No. of Containers	:	5535 Kg ..... m3 or MT 3069 ..... Nos.
12.	Physical form	:	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information	:	Avoid Spillage & contamination
14.	Sender's Certificate	:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name & Stamp: Parikha	Signature:	Day 08 Month 12 Year 2023
15.	Transporter acknowledgement of receipt of Wastes	:	
	Name & Stamp: M/s Shivalik Solid Waste Management Ltd. Village Majra (Dabhota) Tehsil Nalagarh Distt. Solan (HP) Pin-174 101	Signature:	Day 08 Month 12 Year 2023
16.	Receiver's certification for receipt of hazardous and other waste	:	
	Name & Stamp:	Signature: Surakhan	Day 08 Month 12 Year 2023

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SHIVALIK SOLID WASTE MANAGEMENT LTD.

CIN : U33130HP2005PLC028806
GSTIN : 02AAJCS7647D1ZE

SSWML

Member Seal with sign.

FORM 10 (See Rule 19(1))

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's Name and mailing address (including Phone No. and e-mail) GSTIN 02AABCM1083B12A	:	M/s Mesupen Laboratories Limited Village & P.O. Moulafhora Distt - Solan (H.P.) Phone No. : 01792 - 233283 - 88 e-mail : -
2.	Sender's Authorization No.	:	SoL - PWn - 162
3.	Manifest Document No.	:	60363
4.	Transporter's name and address (including Phone No. and e-mail)	:	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.)
5.	Type of vehicle	:	(Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	:	NAL-205
7.	Vehicle registration No.	:	HP12N0184
8.	Receiver's name and mailing address (including Phone No. and e-mail)	:	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.) Ph. : 01795-260427
9.	Receiver's authorization No.	:	NAL-206
10.	Waste description	:	Process salt (28.1)
11.	Total quantity No. of Containers	:	8925 .....m3 or MT 203 bags .....Nos.
12.	Physical form	:	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information	:	Avoid skin & Eye contact
14.	Sender's Certificate	:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name & Stamp: Deepak Kumar Signature:		Day 07 Month 12 Year 2023
15.	Transporter acknowledgement of receipt of Wastes	:	
	M/s. Shivalik Solid Waste Management Village Majra (Dabhota) Teh. Nalagarh Distt. Solan (HP) Pin-174 101 Name & Stamp Signature		Day 07 Month 12 Year 2023
16.	Receiver's certification for receipt of hazardous and other waste	:	
	Name & Stamp: Signature:		Day 07 Month 12 Year 2023

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SHIVALIK SOLID WASTE MANAGEMENT LTD.

CIN : U33130HP2005PLC028806
GSTIN : 02AAJCS7647D1ZE

FORM 10 (See Rule 19(1))

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's Name and mailing address (including Phone No. and e-mail) GSTIN 02AACCM1082B2ZC	:	M/s Modern Labs Ltd Village & P.O. Majra Teh. Kasauli Distt. Solan, H.P. Phone No. : 01792-213488 e-mail : [illegible]
2.	Sender's Authorization No.	:	Sol Pollu-162
3.	Manifest Document No.	:	60072
4.	Transporter's name and address (including Phone No. and e-mail)	:	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.)
5.	Type of vehicle	:	(Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	:	NAL-206
7.	Vehicle registration No.	:	HP93D443
8.	Receiver's name and mailing address (including Phone No. and e-mail)	:	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.) Ph. : 01795-260427
9.	Receiver's authorization No.	:	NAL-206
10.	Waste description	:	Spent carbon (28.3)
11.	Total quantity No. of Containers	:	35MT .....m3 or MT 1859 .....Nos.
12.	Physical form	:	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information	:	Avoid spillage & contact with fire
14.	Sender's Certificate	:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name & Stamp: Signature:		Day 25 Month 11 Year 2023
15.	Transporter acknowledgement of receipt of Wastes	:	
	Name & Stamp: M/s Shivalik Solid Waste Management Ltd. Village Majra (Dabhota) Tehsil Nalagarh Distt. Solan (HP) Pin 174101 Signature:		Day 25 Month 11 Year 2023
16.	Receiver's certification for receipt of hazardous and other waste	:	
	Name & Stamp: Signature:		Day 25 Month 11 Year 2023

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SHIVALIK SOLID WASTE MANAGEMENT LTD.

CIN : U33130HP2005PLC028806
GSTIN : 02AAJCS7647D1ZE

Member Seal with sign.

FORM 10 [See Rule 19(1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's Name and mailing address (including Phone No. and e-mail) GSTIN 02AACCM1082L1ZA	:	M/s Morepen Labs Ltd Village Sirsi Office Markhola Teh. Kasauli Distt Solan H.P Phone No. : 01792 232288 e-mail : plant@morepen.com
2.	Sender's Authorization No.	:	Sol. Pan. 162
3.	Manifest Document No.	:	60071
4.	Transporter's name and address (including Phone No. and e-mail)	:	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.)
5.	Type of vehicle	:	(Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	:	NAL-209
7.	Vehicle registration No.	:	HP93043
8.	Receiver's name and mailing address (including Phone No. and e-mail)	:	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.) Ph. : 01795-260427
9.	Receiver's authorization No.	:	NAL-203
10.	Waste description	:	Process salt (28.1)
11.	Total quantity No. of Containers	:	30 Mt 1.70 Mt.....m3 or MT .....Nos.
12.	Physical form	:	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information	:	Avoid skin & eye contact
14.	Sender's Certificate		I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name & Stamp: Signature:		Day 25 — Month 11 — Year 2023
15.	Transporter acknowledgement of receipt of Wastes	:	
	Name & Stamp: M/s Shivalik Solid Waste Management Ltd. Vill. Majra (Dabhota) Teh. Nalagarh Distt. Solan (HP) Pin 174 101 Signature		Day 25 — Month 11 — Year 2023
16.	Receiver's certification for receipt of hazardous and other waste	:	
	Name & Stamp: Signature:		Day 25 — Month 11 — Year 2023

SHIVALIK SOLID WASTE MANAGEMENT LTD.

CIN : U33130HP2005PLC028806
GSTIN : 02AAJCS7647D1ZE

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Member Seal with sign.

FORM 10 [See Rule 19(1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's Name and mailing address (including Phone No. and e-mail)	:	M/s More pen Labs. Ltd village & P.O. Office Masli Khera Teh. Kasauli Distt Solan (H.P.)
	GSTIN 02AAACM1082B1ZO		Phone No. : 01792 252251088
			e-mail : plant@morepen.com
2.	Sender's Authorization No.	:	Sol. Pollu. 161
3.	Manifest Document No.	:	59561
4.	Transporter's name and address (including Phone No. and e-mail)	:	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.)
5.	Type of vehicle	:	(Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	:	NAL-206
7.	Vehicle registration No.	:	HP93 0443
8.	Receiver's name and mailing address (including Phone No. and e-mail)	:	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.) Ph. : 01795-260427
9.	Receiver's authorization No.	:	NAL-206
10.	Waste description	:	Process sell (28.1)
11.	Total quantity No. of Containers	:	7.745 MT .....m3 or MT 2 Tabag .....Nos.
12.	Physical form	:	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information	:	Protect from rain & moisture while storage
14.	Sender's Certificate	:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name & Stamp: Pavil Kumar	Signature:	Day 31 Month 10 Year 2023
15.	Transporter acknowledgement of receipt of Wastes	:	M/s. Shivalik Solid Waste Management Ltd Village Majra (Dabhota) Teh. Nalagarh Distt. Solan (HP) Pin-174101
	Name & Stamp	Signature	Day 31 Month 10 Year 2023
16.	Receiver's certification for receipt of hazardous and other waste	:	
	Name & Stamp:	Signature:	Day 31 Month 10 Year 2023

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SHIVALIK SOLID WASTE MANAGEMENT LTD.

CIN : U33130HP2005PLC028806
GSTIN : 02AAJCS7647D1ZE

Member Seal with sign.

FORM 10 (See Rule 19(1))

MANIFEST FOR HAZARDOUS AND OTHER WASTE

	1.	Sender's Name and mailing address (including Phone No. and e-mail) : GSTIN 02AABCM1013J1ZA	M/s Moserpen Labs. Ltd Village & Post Office Masulkhana Teh. Kasauli Distt. Solan H.P. Phone No. : 01792-233283-84 e-mail : hlad@moserpen.com
		Sender's Authorization No. :	Sol. Pwin 16L
		Manifest Document No. :	59592
		Transporter's name and address (including Phone No. and e-mail) :	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.)
		Type of vehicle :	(Truck/Tanker/Special Vehicle)
		Transporter's registration No. :	NAL-209
		Vehicle registration No. :	HP12N0184
	8.	Receiver's name and mailing address (including Phone No. and e-mail) :	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.) Ph. : 01795-260427
	9.	Receiver's authorization No. :	NAL-209
	10.	Waste description :	Process Salt (28.1)
	11.	Total quantity No. of Containers :	6795kg Bags .....m3 or MT 2 Bags .....Nos.
	12.	Physical form :	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
	13.	Special handling instructions and additional information :	Avoid spillage & contact with eye
	14.	Sender's Certificate :	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
		Name & Stamp: Signature:	Day 30 — Month 10 — Year 2023
	15.	Transporter acknowledgement of receipt of Wastes :	M/s. Shivalik Solid Waste Management Ltd. Village Majra (Dabhota) Teh. Nalagarh Distt. Solan (HP) Pin 174 101
		Name & Stamp Signature	Day 30 — Month 10 — Year 2023
	16.	Receiver's certification for receipt of hazardous and other waste :	
		Name & Stamp: Signature:	Day 30 — Month 10 — Year 2023

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SHIVALIK SOLID WASTE MANAGEMENT LTD.

CIN : U33130HP2005PLC028806
GSTIN : 02AAJCS7647D1ZE

SSWML

Member Seal with sign.

FORM 10 [See Rule 19(1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's Name and mailing address (including Phone No. and e-mail) GSTIN 02AACCM1083B1ZA	M/S Mahaveer Labs 212 village Bhatoli Majra Kalan Teh. Kasauli Dist. Solan (H.P.) Phone No. 01792-233183-84 e-mail : plant@mahaveer.com
2.	Sender's Authorization No.	Sol. Pharm 166
3.	Manifest Document No.	58590
4.	Transporter's name and address (including Phone No. and e-mail)	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.)
5.	Type of vehicle	(Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	NAL206
7.	Vehicle registration No.	HP 12 D 0185
8.	Receiver's name and mailing address (including Phone No. and e-mail)	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.) Ph. : 01795-260427
9.	Receiver's authorization No.	NAL206
10.	Waste description	Process Salt (28.1) 3345
11.	Total quantity No. of Containers	15.645 m3 or MT ✓ Nos.
12.	Physical form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information	Avoid spillage & contact with eye
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name & Stamp: Signature:	Day 28 Month 09 Year 2015
15.	Transporter acknowledgement of receipt of Wastes	
	Name & Stamp: M/s. Shivalik Solid Waste Management Ltd. Village Majra (Dabhota) Distt. Solan (HP) Signature	Day 28 Month 09 Year 2015
16.	Receiver's certification for receipt of hazardous and other waste	
	Name & Stamp: Signature:	Day 29 Month 09 Year 2015

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SHIVALIK SOLID WASTE MANAGEMENT LTD.

CIN : U33130HP2005PLC028806
GSTIN : 02AAJCS7647D1ZE

SSWML

Member Seal with sign.

FORM 10 (See Rule 19(1))

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's Name and mailing address (including Phone No. and e-mail) GSTIN 02AAFCM1083 R1ZP	M/s Mahajan Labs. Ltd village & P.O Jaujhkalan Teh. Kasauli Distt Solan H.P. Phone No. : 01792-233248 e-mail : hod@mahajanlabs.com
2.	Sender's Authorization No.	SPCB-Parwanoo-162
3.	Manifest Document No.	50454
4.	Transporter's name and address (including Phone No. and e-mail)	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.)
5.	Type of vehicle	(Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	NAL206
7.	Vehicle registration No.	HP12N0185
8.	Receiver's name and mailing address (including Phone No. and e-mail)	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.) Ph. : 01795-260427
9.	Receiver's authorization No.	NAL206
10.	Waste description	Spent carbon 28.31
11.	Total quantity No. of Containers	1.0 MT .....m3 or MT 1 Nos. .....Nos.
12.	Physical form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information	Avoid spillage & contact with eye
14.	Sender's Certificate Name & Stamp: Signature:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations. Day 28 — Month 09 — Year 2023
15.	Transporter acknowledgement of receipt of Wastes Name & Stamp: M/s. Shivalik Solid Waste Management Ltd. Village Majra (Dabhota) Teh. Nalagarh Distt. Solan (HP) Pin 174 101 Signature	Day 28 — Month 09 — Year 2023
16.	Receiver's certification for receipt of hazardous and other waste Name & Stamp: Signature:	Day 28 — Month 09 — Year 2023

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Tax Invoice (DUPLICATE FOR SUPPLIER)

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SHIVALIK SOLID WASTE MANAGEMENT LTD.

CIN : U33130HP2005PLC028806
GSTIN : 02AAJCS7647D1ZE

Member Seal with sign.

FORM 10 [See Rule 19(1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's Name and mailing address (including Phone No. and e-mail) 02AAFEM 1083 B1ZA GSTIN	M/s Himalayan Detergents Village Majra Teh. Kasauli Distt. Solan H.P. Phone No. : 01792-233241-49 e-mail :
2.	Sender's Authorization No.	Sol. Pollu-162
3.	Manifest Document No.	57039
4.	Transporter's name and address (including Phone No. and e-mail)	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.)
5.	Type of vehicle	(Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	NAL 206
7.	Vehicle registration No.	HP12F7920
8.	Receiver's name and mailing address (including Phone No. and e-mail)	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.) Ph. : 01795-260427
9.	Receiver's authorization No.	NAL 206
10.	Waste description	Spent Lubes (28.3) 16KH
11.	Total quantity No. of Containers	1x0.2kg m3 or MT 1 Nos.
12.	Physical form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid) Oily Sludge & Contaminated Wiperge
13.	Special handling instructions and additional information	
14.	Sender's Certificate Name & Stamp: Parvind Kumar Signature:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations. Day 10 Month 08 Year 23
15.	Transporter acknowledgement of receipt of Wastes Name & Stamp: M/s Shivalik Solid Waste Management Ltd. Village Majra (Dabhota) Teh. Nalagarh Distt. Solan (HP) Pin 174 101 Signature	Day 10 Month 08 Year 23
16.	Receiver's certification for receipt of hazardous and other waste Name & Stamp: Signature:	Day 10 Month 08 Year 23

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SHIVALIK SOLID WASTE MANAGEMENT LTD.

CIN : U33130HP2005PLC028806
GSTIN : 02AAJCS7647D1ZE

Member Seal with sign.

FORM 10 [See Rule 19(1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's Name and mailing address (including Phone No. and e-mail)	:	M/s Morepen Labs. Ltd. Village & Post office Majholi. Teh. Kasauli. Distt. Solan (HP) 01792 223285-89
	GSTIN		02AAECM1031B1A
			Phone No. :
			e-mail :
2.	Sender's Authorization No.	:	Sol-PWM-162
3.	Manifest Document No.	:	57038
4.	Transporter's name and address (including Phone No. and e-mail)	:	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.)
5.	Type of vehicle	:	(Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	:	NAL 206
7.	Vehicle registration No.	:	HP12E7920
8.	Receiver's name and mailing address (including Phone No. and e-mail)	:	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.) Ph. : 01795-260427
9.	Receiver's authorization No.	:	NAL 206
10.	Waste description	:	Process Salt (28.1)
11.	Total quantity No. of Containers	:	2 MT 2 MT ....m3 or MT 1 ....Nos.
12.	Physical form	:	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information	:	Avoid Village & contact with eye.
14.	Sender's Certificate	:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name & Stamp: Vipul Kumar Signature:		Day 10 — Month 08 — Year 2023
15.	Transporter acknowledgement of receipt of Wastes	:	
	Name & Stamp: M/s. Shivalik Solid Waste Management Ltd. Village Majra (Dabhota) Teh. Nalagarh Distt. Solan (HP) Pin 174 101 Signature		Day 10 — Month 08 — Year 2023
16.	Receiver's certification for receipt of hazardous and other waste	:	
	Name & Stamp: Signature:		Day 10 — Month 08 — Year 2023

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SHIVALIK SOLID WASTE MANAGEMENT LTD.

CIN : U33130HP2005PLC028806
GSTIN : 02AAJCS7647D1ZE

SSWML

Member Seal with sign.

FORM 10 [See Rule 19(1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

	Sender's Name and mailing address (including Phone No. and e-mail)	Phone No. : 01792-232283-89
	GSTIN	e-mail :
	Sender's Authorization No.	
	Manifest Document No.	56443
	Transporter's name and address (including Phone No. and e-mail)	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.)
5.	Type of vehicle	(Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	
7.	Vehicle registration No.	HP12N 0185
8.	Receiver's name and mailing address (including Phone No. and e-mail)	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.) Ph. : 01795-260427
9.	Receiver's authorization No.	
10.	Waste description	Spent Carbon (28.3)
11.	Total quantity No. of Containers	10 bags .....m3 or MT .....Nos.
12.	Physical form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information	Avoid sludge & water with it.
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name & Stamp: Signature:	Day 2 8 — Month 0 3 — Year 2 0 2 3
15.	Transporter acknowledgement of receipt of Wastes M/s. Shivalik Solid Waste Management Ltd Village Majra (Dabhota) Teh. Nalagarh Distt. Solan (HP) Pin-174 101	
	Name & Stamp Signature	Day 2 8 — Month 0 3 — Year 2 0 2 3
16.	Receiver's certification for receipt of hazardous and other waste	
	Name & Stamp: Signature:	Day 2 8 — Month 0 3 — Year 2 0 2 3

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Tax Invoice (DUPLICATE FOR SUPPLIER) 271

SHIVALIK SOLID WASTE MANAGEMENT LTD.

CIN : U33130HP2005PLC028806
GSTIN : 02AAJCS7647D1ZE

Member Seal with sign.

FORM 10 [See Rule 19(1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

Sender's Name and mailing address (including Phone No. and e-mail)	:	M/s Himalayan Labs Ltd. Village Alathoo Maswillana Teh. Nalagarh Distt. Solan (H.P.) 01792-232285-89
GSTIN		Phone No. : 02AAECH1082 B1ZA
		e-mail : [illegible]
Sender's Authorization No.	:	
Manifest Document No.	:	56444
Transporter's name and address (including Phone No. and e-mail)	:	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.)
Type of vehicle	:	(Truck/Tanker/Special Vehicle)
Transporter's registration No.	:	
Vehicle registration No.	:	HP12N0185
Receiver's name and mailing address (including Phone No. and e-mail)	:	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.) Ph. : 01795-260427
Receiver's authorization No.	:	
Waste description	:	Process Salt (28.1)
Total quantity No. of Containers	:	1.50 bag .....m3 or MT ✓ .....Nos.
Physical form	:	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
Special handling instructions and additional information	:	Avoid Spillage & contact with eye
Sender's Certificate	:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
Name & Stamp: Sanjeev Kumar Signature:		Day 0 8 Month 0 4 Year 2 0 2 3
Transporter acknowledgement of receipt of Wastes	:	
M/s. Shivalik Solid Waste Management Ltd Village Majra (Dabhota) Teh. Nalagarh Distt. Solan (HP) Pin 174 101 Name & Stamp Signature		Day 0 8 Month 0 4 Year 2 0 2 3
Receiver's certification for receipt of hazardous and other waste		Sashi Pal
Name & Stamp: Signature:		Day 0 8 Month 0 4 Year 2 0 2 3

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SHIVALIK SOLID WASTE MANAGEMENT LTD.

CIN:U33130HP2005PLC028806
GSTIN: 02AAJCS7647D1ZE

FORM 10 [See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

Member Seal with Sign.

1.	Sender's Name and mailing address (including Phone No. and e-mail)	:	M/s Merlepin Labs Ltd Village & Post office Masulkhana Teh. Kasauli Distt. Solan (H.P.) Phone No. : 01792-233282-89 GSTIN 02AABCM1082B1ZP e-mail :
2.	Sender's Authorization No.	:	Pwm-162
3.	Manifest Document No.	:	54306
4.	Transporter's name and address (including Phone No. and e-mail)	:	Shivalik Solid Waste Management Ltd. Vill. Majra, P.O. Dabhota, Teh. Nalagarh, Distt. Solan (H.P.)
5.	Type of Vehicle	:	(Truck / Tanker/ Special Vehicle)
6.	Transporter's registration no.	:	NAL-206
7.	Vehicle registration no.	:	HP 12e 0842
8.	Receiver's Name and mailing address (including Phone No. and e-mail)	:	Shivalik Solid Waste Management Ltd. Vill. Majra, P.O. Dabhota, Teh. Nalagarh, Distt. Solan (H.P.) Ph. No.: 01795-260427, e-mail:
9.	Receiver's Authorization No.	:	NAL-206
10.	Waste Description	:	Mercury Salt (28.1)
11.	Total quantity No. of containers	:	2550 kg ..... m3 or MT 150 bag ..... Nos.
12.	Physical Form	:	(Solid/Semi- Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information	:	Avoid spillage & contact with eye
14.	Sender's Certificate	:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and stamp : Parmal Kumar	Signature :	Day 17 - Month 05 - Year 2023
15.	Transporter acknowledgement of receipt of Wastes	:	
	Name and stamp : M/S. Shivalik Solid Waste Management Ltd. Village Majra (Dabhota) Teh. Nalagarh Distt. Solan (HP) Pin 174 101	Signature :	Day 17 - Month 05 - Year 2023
16.	Receiver's certification for receipt of hazardous and other waste	:	
	Name and stamp :	Signature:	Day 17 - Month 05 - Year 2023

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SHIVALIK SOLID WASTE MANAGEMENT LTD.

CIN:U33130HP2005PLC028806
GSTIN: 02AAJCS7647D1ZE

Member Seal with Sign.

FORM 10 [See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's Name and mailing address (including Phone No. and e-mail)	:	M/S Milkfood Ltd. Village & P.O. Ghaggar Mazra Teh. Kasauli Distt Solan (H.P.)
			Phone No. : 01792-233283-87
	GSTIN 02AABCM1083B1ZA		e-mail :
2.	Sender's Authorization No.	:	HPWMC/L
3.	Manifest Document No.	:	54926
4.	Transporter's name and address (including Phone No. and e-mail)	:	Shivalik Solid Waste Management Ltd. Vill. Majra, P.O. Dabhota, Teh. Nalagarh, Distt. Solan (H.P.)
5.	Type of Vehicle	:	(Truck / Tanker/ Special Vehicle)
6.	Transporter's registration no.	:	NAL-206
7.	Vehicle registration no.	:	HP 12N 0185
8.	Receiver's Name and mailing address (including Phone No. and e-mail)	:	Shivalik Solid Waste Management Ltd. Vill. Majra, P.O. Dabhota, Teh. Nalagarh, Distt. Solan (H.P.) Ph. No.: 01795-260427, e-mail:
9.	Receiver's Authorization No.	:	NAL-206
10.	Waste Description	:	Process Sall (28.1)
11.	Total quantity No. of containers	:	5220 kg m3 or MT 300 kg Nos.
12.	Physical Form	:	(Solid/Semi- Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information	:	Avoid spillage & contact with eye.
14.	Sender's Certificate		I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations
	Name and stamp : Signature :		Day 23 Month 05 Year 2023
15.	Transporter acknowledgement of receipt of Wastes	:	
	Name and stamp : Signature: Shivalik Solid Waste Management Ltd. Village Majra (Dabhota) Teh. Nalagarh Distt. Solan (HP) Pin 174 101		Day 23 Month 05 Year 2023
16.	Receiver's certification for receipt of hazardous and other waste	:	
	Name and stamp : Signature:		Day 23 Month 05 Year 2023

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23-05-2023

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SHIVALIK SOLID WASTE MANAGEMENT LTD.

CIN:U33130HP2005PLC028806
GSTIN: 02AAJCS7647D1ZE

Member Seal with Sign.

FORM 10 [See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Generator's Name and mailing address (including Phone No. and e-mail)	:	M/S Micro Labs. Ltd Village & Post office Majra Tehsil Kasauli Distt. Solan (H.P.) Phone No. : 01792 283283-89 e-mail :
	GSTIN 02AABCM1081C1ZD		
2.	Sender's Authorization No.	:	HIM-162
3.	Manifest Document No.	:	53748
4.	Transporter's name and address (including Phone No. and e-mail)	:	Shivalik Solid Waste Management Ltd. Vill. Majra, P.O. Dabhota, Teh. Nalagarh, Distt. Solan (H.P.)
5.	Type of Vehicle	:	(Truck / Tanker/ Special Vehicle)
6.	Transporter's registration no.	:	NAL-206
7.	Vehicle registration no.	:	HP12F7900
8.	Receiver's Name and mailing address (including Phone No. and e-mail)	:	Shivalik Solid Waste Management Ltd. Vill. Majra, P.O. Dabhota, Teh. Nalagarh, Distt. Solan (H.P.) Ph. No.: 01795-260427, e-mail.
9.	Receiver's Authorization No.	:	NAL-206
10.	Waste Description	:	Process Salt (28.1)
11.	Total quantity No. of containers	:	6480 Kg ..... m3 or MT 240 bg ..... Nos.
12.	Physical Form	:	(Solid/Semi- Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information	:	Avoid Village & contact village.
14.	Sender's Certificate	:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and stamp : Rajni Kumar Signature :		Day 12 - Month 04 - Year 2023
15.	Transporter acknowledgement of receipt of Wastes	:	
	Name and stamp : M/S. Shivalik Solid Waste Management Ltd. Village Majra (Dabhota) Teh. Nalagarh Distt. Solan (HP) Pin 174 101 Signature:		Day 12 - Month 04 - Year 2023
16.	Receiver's certification for receipt of hazardous and other waste	:	
	Name and stamp : Signature:		Day 12 - Month 04 - Year 2023

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Tax Invoice (ORIGINAL FOR RECIPIENT) e-Invoice

SHIVALIK SOLID WASTE MANAGEMENT LTD.

CIN:U33130HP2005PLC028806
GSTIN: 02AAJCS7647D1ZE
FORM 10 [See Rule 19 (1)]
MANIFEST FOR HAZARDOUS AND OTHER WASTE

Member Seal with Sign.

Sender's Name and mailing address (including Phone No. and e-mail)	:	M/s Molepen Labs. Ltd. Village & Post office Masulkhana Teh. Kasauli Distt Solan (H.P. Phone No. :01792-211282-89
GSTIN 02AABCM1083B2A		e-mail :
Sender's Authorization No.	:	PWM-16L
Manifest Document No.	:	53864
Transporter's name and address (including Phone No. and e-mail)	:	Shivalik Solid Waste Management Ltd. Vill. Majra, P.O. Dabhota, Teh. Nalagarh, Distt. Solan (H.P.)
Type of Vehicle	:	(Truck / Tanker/ Special Vehicle)
Transporter's registration no.	:	NAL 206
Vehicle registration no.	:	HP12F7920
Receiver's Name and mailing address (including Phone No. and e-mail)	:	Shivalik Solid Waste Management Ltd. Vill. Majra, P.O. Dabhota, Teh. Nalagarh, Distt. Solan (H.P.) Ph. No.: 01795-260427, e-mail:
Receiver's Authorization No.	:	NAL-206
Waste Description	:	Process Salt (28.1)
Total quantity No. of containers	:	4260kg ..... m3 or MT 2 Bag ..... Nos.
Physical Form	:	(Solid/Semi- Solid/Sludge/Oily/Tarry/Slurry/Liquid)
Special handling instructions and additional information	:	Avoid spillage & contact with eye
Sender's Certificate	:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
Name and stamp : Pawan Kumar	Signature :	Day 08 Month 04 Year 2023
Transporter acknowledgement of receipt of Wastes	:	
Name and stamp : Shivalik Solid Waste Management Ltd. Village Majra (Dabhota) Teh. Nalagarh Distt. Solan (HP) Pin 174 101	Signature:	Day 08 Month 04 Year 2023
Receiver's certification for receipt of hazardous and other waste	:	
Name and stamp :	Signature:	Day Month Year

276

FORM 10

[See rule 19 (1)]

MANIFEST For HAZARDOUS AND OTHER WASTE

Copy 2 (Yellow) To be retained by the sender after taking signature on it from the transporter and the rest of the five signed copies to be carried by the transporter.

1.	Sender's name and mailing address (including Phone No. and e-mail):	Morepen Laboratories Ltd Village & P.O. Masulkhana District Solan (H.P.)
2.	Sender's Authorization No. :	SOL-PWN-162
3.	Manifest Document No. :	062
4.	Transporter's name and address (including Phone No. and e-mail):	[illegible]
5.	Type of Vehicle :	(Truck/Tanker/Special Vehicle)
6.	Transporter's Registration No. :	02 AAYPT 2060 R 12X
7.	Vehicle Registration No. :	HR 63 B 1177
8.	Receiver's name and mailing address (including Phone No. and e-mail):	**JAPJI SOLVENTS & CHEMICALS** Vill. Nimbuan, Nimbuan Kuranwala Road, Derabassi, S.A.S. Nagar, Mohali. (Pb.) Mob. : 98152 25034 Email : japji.solvent.chemicals@gmail.com
9.	Receiver's Authorization No. :	PPCB/ZP-I/2022/AVC/F-26 Dated : 7/11/2022
10.	Waste Description :	Solvent-waste (22.6)
11.	Total Quantity : No. of Containers :	5150.00kg m³ or MT 35 Nos.
12.	Physical Form :	(Solid /Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information :	In case of leakage/spillage, use washing soap at the point of leakage to prevent it. All material should be properly packed in spillage proof containers. Do not throw any material from vehicle.
14.	Sender's Certificate Morepen Laboratories Ltd Village & P.O. Masulkhana District Solan (H.P.)	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in prorper conditions for transport by road according to applicable national government regulations.
	Name and stamp: Signature: Rakesh Sood	Month Day Year 01 11 24
15.	Transporter acknowledgment of receipt of Wastes	
	Name and stamp: Signature:	Month Day Year 01 11 24
16.	Receiver's certification for receipt of hazardous and other waste	
	Name and stamp: Signature:	Month Day Year 01 11 24

JAPJI SOLVENT & CHEMICALS

758

277

FORM 10

[See rule 19 (1)]

MANIFEST For HAZARDOUS AND OTHER WASTE

Copy 2 (Yellow) To be retained by the sender after taking signature on it from the transporter and the rest of the five signed copies to be carried by the transporter.

1.	Sender's name and mailing address (including Phone No. and e-mail):	Morepen Laboratories Ltd Village & P.O. Mastukhana District Solan (H.P.)
2.	Sender's Authorization No. :	SOL-PWOV-162
3.	Manifest Document No. :	063
4.	Transporter's name and address (including Phone No. and e-mail):	Indian Road Carriers, Mudhar Pinjaur near Shell Pump Nadir Road Parwanoo Solan (H.P.) Mob- 9816497095
5.	Type of Vehicle :	~~(Truck/Tanker/Special Vehicle)~~
6.	Transporter's Registration No. :	02 AAYPT 2060R1ZX
7.	Vehicle Registration No. :	PB13AA 8593
8.	Receiver's name and mailing address (including Phone No. and e-mail):	**JAPJI SOLVENTS & CHEMICALS** Vill. Nimbuan, Nimbuan Kuranwala Road, Derabassi, S.A.S. Nagar, Mohali. (Pb.) Mob. : 98152 25034 Email : japji.solvent.chemicals@gmail.com
9.	Receiver's Authorization No. :	**PPCB/ZP-I/2022/AVC/F-26** **Dated : 7/11/2022**
10.	Waste Description :	Solvent waste (28.6)
11.	Total Quantity : No. of Containers :	950.00 kg ~~m or MT~~ 35 Nos.
12.	Physical Form :	(Solid /Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid) ✓
13.	Special handling instructions and additional information :	In case of leakage/spillage, use washing soap at the point of leakage to prevent it. All material should be properly packed in spillage proof containers. Do not throw any material from vehicle.
14.	Sender's Certificate Morepen Laboratories Ltd Village & P.O. Mastukhana District Solan (H.P.)	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations."
	Name and stamp: Signature:	Month Day Year 01 12 24
15.	Transporter acknowledgment of receipt of Wastes	
	Name and stamp: Signature:	Month Day Year 01 12 24
16.	Receiver's certification for receipt of hazardous and other waste	
	Name and stamp: Signature:	Month Day Year 01 12 24

JAPJI SOLVENTS & CHEMICALS

108 (278)

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing address (including Phone No. and e-mail)	:	Morepen Laboratories Ltd. Village & P.O. Masulkhana. District Solan (H.P.)
2.	Sender's authorisation No.	:	PWM - 162
3.	Manifest Document No.	:	108
4.	Transporter's name and address: (including Phone No. and e-mail)		[illegible]
5.	Type of vehicle	:	(Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	:	02AAVPT2060P1ZX
7.	Vehicle registration No.	:	HP 68 B 1127
8.	Receiver's name and mailing address (including Phone No. and e-mail)	:	CLOUD CHEM LLP Vill Chhachhroli, P.O. Jeouli Derabassi, Distt. S.A.S. Nagar
9.	Receiver's authorization No.	:	HWM/Fresh/SAS/2021/17198856
10.	Waste description	:	Solvent waste (28.6)
11.	Total quantity No. of Containers		5.950 MT or m^3 35 Nos.
12.	Physical form		(Solid/Semi Solid/Sludge/Oily/Tarry/ Slurry/Liquid)
13.	Special handling instructions and additional information		use Nose mask Disposible mask and hand gloves
14.	Sender's Certificate Morepen Laboratories Ltd. Village & P.O. Masulkhana District Solan (H.P.) R.Kush Sood		I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and stamp: Signature:		Month 12 Day 23 Year 2023
15.	Transporter acknowledgement of receipt of Wastes		
	Name and stamp: Signature:		Month 12 Day 23 Year 2023

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FORM 10
[See rule 19(1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

	Sender's name and mailing address (Including Phone No. and e-mail)	Morepen Laboratories Ltd. Village & P.O. Masulkhana District Solan (H.P.)
	Sender's authorisation No.	PWN-162
3.	Manifest Document No.	006
4.	Transporter's name and address: (including Phone No. and e-mail)	Indraj Road Carrier, c/o Thakur Bhawan near 32 KM main market VPO-02 Jharmajri Solan (H.P.) Mob- 9316413195, 9816092095
5.	Type of vehicle	(Truck/Tanker/~~Special Vehicle~~)
6.	Transporter's registration No.	02AAYPT2060R1ZX
7.	Vehicle registration No.	HP29B 7488
8.	Receiver's name and mailing address (including Phone No. and e-mail)	TRIVENI MEDICHEM PVT. LTD. B-12,MG Road UPSIDC Phase-1Ind, Area, Hapur (U.P.) Mob.: 9312892270 E-mail : triveni medichem2014@gmail.com
9.	Receiver's authorisation No.	2031/UPPCB/Circle 1(UPPCBHO)/HWM/HAPUR/2018
0.	Waste description	Solvent - waste (28.6)
	Total quantity No. of Containers	5950.00kg ~~or MT~~ 35 Nos.
	Physical form	(~~Solid~~/Semi-Solid/~~Sludge~~/~~oily~~/~~Terry~~/~~Slurry~~/ Liquid)
	Special handling instruction and additional information	Use nose mask Disposable mask and hand gloves
	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categories, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.

Morepen Laboratories Ltd. Village & P.O. Masulkhana District Solan (H.P.)

Name and stamp: Parmesh Sood	Signature:	Month 12 Day 06 Year 2023
Transporter acknowledgment of receipt of Waste		
Name and stamp: [illegible]	Signature: [illegible]	Month 12 Day 06 Year 2023
Receiver's certification for receipt of hazardous and other waste		
Name and stamp:	Signature:	Month 12 Day 06 Year 2023

Authorised Signatory

12 20 23

761

072 (280)

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing address (including Phone No. and e-mail)	: Morepen Laboratories Ltd. Village & P.O. Masulkhana, District Solan (H.P.)
2.	Sender's authorisation No.	: PWN-162
3.	Manifest Document No.	: 072
4.	Transporter's name and address (including Phone No. and e-mail)	: [illegible]
5.	Type of vehicle	: (Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	: O2AAY[illegible]20C0R12X
7.	Vehicle registration No.	: HR[illegible]
8.	Receiver's name and mailing address (including Phone No. and e-mail)	: CLOUD CHEM LLP Vill. Chhachhroli, P.O. Jaouli Derabassi, Distt. S.A.S. Nagar
9.	Receiver's authorisation No.	: HWM/Fresh/SAS/2021/17198856
10.	Waste description	: Solvent waste (C28.6)
11.	Total quantity No. of Containers	: 5150.00 kg ~~m³ or MT~~ 35 Nos.
12.	Physical form	(Solid/Semi-Solid/Sludge/Oily/Tarry/ Slurry/Liquid)
13.	Special handling instructions and additional information	Use nose mask, impervible mask and hand gloves
14.	Sender's Certificate Morepen Laboratories Ltd. Village & P.O. Masulkhana, District Solan (H.P.)	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and stamp: Rakesh Goel Signature:	Month 11 Day 09 Year 2023
15.	Transporter acknowledgement of receipt of Wastes	
	Name and stamp: [illegible] Signature:	Month 11 Day 09 Year 2023

762

FORM 10

[See rule 19 (1)]

MANIFEST For HAZARDOUS AND OTHER WASTE

281

Copy 2 (Yellow) To be retained by the sender after taking signature on it from the transporter and the rest of the five signed copies to be carried by the transporter.

1.	Sender's name and mailing address (including Phone No. and e-mail):	Morepen Laboratories Ltd. Village & P.O. Nalagarh District Solan (H.P.)
2.	Sender's Authorization No. :	PWN-162
3.	Manifest Document No. :	048
4.	Transporter's name and address (including Phone No. and e-mail):	[illegible] Mob. 9741315, 9160775
5.	Type of Vehicle :	(Truck/Tanker/Special Vehicle)
6.	Transporter's Registration No. :	02 AAY 7200 R12X
7.	Vehicle Registration No. :	HR68C 5215
8.	Receiver's name and mailing address (including Phone No. and e-mail):	**JAPJI SOLVENTS & CHEMICALS** Vill. Nimbuan, Nimbuan Kuranwala Road, Derabassi, S.A.S. Nagar, Mohali. (Pb.) Mob. : 98152 25034 Email : japji.solvent.chemicals@gmail.com
9.	Receiver's Authorization No. :	PPCB/ZP-I/2022/AVC/F-26 **Dated : 7/11/2022**
10.	Waste Description :	Solvent waste (28 6)
11.	Total Quantity : No. of Containers :	~ 950.00 kg m³ or MT 35 Nos.
12.	Physical Form :	(Solid /Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information :	In case of leakage/spillage, use washing soap at the point of leakage to prevent it. All material should be properly packed in spillage proof containers. Do not throw any material from vehicle.
14.	Sender's Certificate Morepen Laboratories Ltd. Village & P.O. Nalagarh District Solan (H.P.)	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and stamp: Rakesh Sood Signature:	Month 11 Day 07 Year 23
15.	Transporter acknowledgment of receipt of Wastes	
	Name and stamp: Signature:	Month 11 Day 07 Year 23
16.	Receiver's certification for receipt of hazardous and other waste	
	Name and stamp: Signature:	Month 11 Day 07 Year 23

JAPJI SOLVENTS & CHEMICALS

063 (282)

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing address (including Phone No. and e-mail)	: Morepen Laboratories Ltd. Village & P.O. Nalagarh, District Solan (H.P.)
2.	Sender's authorisation No.	: IWN-162
3.	Manifest Document No.	: 063
4.	Transporter's name and address (including Phone No. and e-mail)	: [illegible]
5.	Type of vehicle	: (Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	: 02AQYP1206PIZX
7.	Vehicle registration No.	: HR68A2961
8.	Receiver's name and mailing address (including Phone No. and e-mail)	: CLOUD CHEM LLP Vill. Chhachhroli, P.O. Jeouli Derabassi, Distt. S.A.S. Nagar
9.	Receiver's authorization No.	: HWM/Fresh/SAS/2021/17198856
10.	Waste description	: Solid waste (28.6)
11.	Total quantity No. of Containers	5.950 cu.kg ..... m^3 or MT 35 ..... Nos.
12.	Physical form	(Solid/Semi Solid/Sludge/Oily/Tarry/ Slurry/Liquid)
13.	Special handling instructions and additional information	use face mask, Disposible mask and hand gloves
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and stamp: Signature:	Month Day Year: 10 05 2023
15.	Transporter acknowledgement of receipt of Wastes	
	Name and stamp: Signature:	Month Day Year: [illegible]

066

283

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing address (including Phone No. and e-mail)	: Morepen Laboratories Ltd. Village & P.O. Maculchaud District Solan (H.P.)
2.	Sender's authorisation No.	: TWN - 162
3.	Manifest Document No.	: 066
4.	Transporter's name and address: (including Phone No. and e-mail)	: Tajan and Carrier, Mr Jasbir Khanna Near Shimla motor, Sec-02 Parwanoo Haryana mob- 9216413135, 9216919045
5.	Type of vehicle	: (Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	: 02 AAYPT 2060 R1ZX
7.	Vehicle registration No.	: HR66C 1173
8.	Receiver's name and mailing address (including Phone No. and e-mail)	: CLOUD CHEM LLP Vill. Chhachhroli, P.O. Jeouli Derabassi, Distt. S.A.S. Nagar
9.	Receiver's authorization No.	: HWM/Fresh/SAS/2021/17198856
10.	Waste description	: Solvent waste (28.6)
11.	Total quantity No. of Containers	5950.00 kg ~~m³ or MT~~ 35 Nos.
12.	Physical form	(Solid/Semi Solid/Sludge/Oily/Tarry/ Slurry/~~Liquid~~)
13.	Special handling instructions and additional information	Use nose mask, Disposable mask and hand gloves
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and stamp: Signature:	Month Day Year 10 21 2023
15.	Transporter acknowledgement of receipt of Wastes	
	Name and stamp: Signature:	Month Day Year

052

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FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing address (including Phone No. and e-mail)	: Morepen Laboratories Ltd. Village & P.O. Masulkhana. District Solan (H.P.)
2.	Sender's authorisation No.	: PWN-162
3.	Manifest Document No.	: 052
4.	Transporter's name and address: (including Phone No. and e-mail)	: Indian Road Carriers H.O. Thakur Bhawan Near Shimla Main Market Sec-02 Parwanoo Solan (H.P.) Mob 9816013195, 9816092095
5.	Type of vehicle	: (Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	: 02AAYPT2060R1ZX
7.	Vehicle registration No.	: HR68C 1177
8.	Receiver's name and mailing address (including Phone No. and e-mail)	: CLOUD CHEM LLP Vill. Chhachhroli, P.O. Jeoli Derabassi, Distt. S.A.S. Nagar
9.	Receiver's authorization No.	: HWM/Fresh/SAS/2021/17198856
10.	Waste description	: Solvent waste (28.6)
11.	Total quantity No. of Containers	5950.00 kg ..... m^3 or MT 35 ..... Nos.
12.	Physical form	(Solid/Semi Solid/Sludge/Oily/Tarry/ Slurry/Liquid)
13.	Special handling instructions and additional information	Use Nose mask Disposible mask and hand Gloves
14.	Sender's Certificate Morepen Laboratories Ltd. Village & P.O. Masulkhana. District Solan (H.P.)	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and stamp: Rakesh Sood Signature:	Month 09 Day 06 Year 2023
15.	Transporter acknowledgement of receipt of Wastes	
	Name and stamp: Signature:	Month Day Year

056

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FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

	Sender's name and mailing address (including Phone No. and e-mail)	: Morepen Laboratories Ltd. Village & P.O. Masulkhana District Solan (H.P.)
2.	Sender's authorisation No.	: PWN - 162
3.	Manifest Document No.	: 056
4.	Transporter's name and address: (including Phone No. and e-mail)	: Jaiden road carrier, no. 3 patur Bhawan near cloth mata mandir, sector parwanoo Solan (HP) Mob 9816913115, 9816992095
5.	Type of vehicle	: (Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	: 02AAYFT2060R12X
7.	Vehicle registration No.	: HR68A5695
8.	Receiver's name and mailing address (including Phone No. and e-mail)	: CLOUD CHEM LLP Vill. Chhachhroli, P.O. Jeouli Derabassi, Distt. S.A.S. Nagar
9.	Receiver's authorization No.	: HWM/Fresh/SAS/2021/17136556
10.	Waste description	: Solvent waste (28.6)
11.	Total quantity No. of Containers	: .5950 cubic meter or MT 35 Nos.
12.	Physical form	(Solid/Semi Solid/Sludge/Oily/Tarry/ Slurry/Liquid)
13.	Special handling instructions and additional information	use nose mask, Impervible mask and hand gloves
14.	Sender's Certificate Morepen Laboratories Ltd. Village & P.O. Masulkhana District Solan (H.P.)	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and stamp: Rakesh Sood Signature:	Month 09 Day 20 Year 2022
15.	Transporter acknowledgement of receipt of Wastes	
	Name and stamp: Signature:	Month Day Year

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FORM 10

[See rule 19 (1)]

MANIFEST For HAZARDOUS AND OTHER WASTE

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Copy 2 (Yellow)

To be retained by the sender after taking signature on it from the transporter and the rest of the five signed copies to be carried by the transporter.

1.	Sender's name and mailing address (including Phone No. and e-mail):	Morepen Laboratories Ltd Village & P.O. Masuldiana District Solan (H.P.)
2.	Sender's Authorization No. :	PWH - 162
3.	Manifest Document No. :	027
4.	Transporter's name and address (including Phone No. and e-mail):	Indian Road Carrier, H.O Thakur Bhawan Near Shilla mata Mandir, Sec-03 Parwanoo Solan (H.P) Mob- 9816413195, 9816030015
5.	Type of Vehicle :	(Truck/Tanker/Special Vehicle)
6.	Transporter's Registration No. :	02 AAY PT 2060 R 1Z X
7.	Vehicle Registration No. :	HR 67 B 1177
8.	Receiver's name and mailing address (including Phone No. and e-mail):	**JAPJI SOLVENTS & CHEMICALS** Vill. Nimbuan, Nimbuan Kuranwala Road, Derabassi, S.A.S. Nagar, Mohali. (Pb.) Mob. : 98152 25034 Email : japji.solvent.chemicals@gmail.com
9.	Receiver's Authorization No. :	**PPCB/ZP-I/2022/AVC/F-26** **Dated : 7/11/2022**
10.	Waste Description :	Solvent waste (28.6)
11.	Total Quantity : No. of Containers :	5950.00 kg. ~~m³~~ or ~~MT~~ 35 Nos.
12.	Physical Form :	(Solid /Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information :	**In case of leakage/spillage, use washing soap at the point of leakage to prevent it. All material should be properly packed in spillage proof containers. Do not throw any material from vehicle.**
14.	Sender's Certificate Morepen Laboratories Ltd Village & P.O. Masuldiana District Solan (H.P.)	**I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.**
	Name and stamp: Prakash Sood Signature:	Month Day Year: 08 / 22 / 23
15.	Transporter acknowledgment of receipt of Wastes	
	Name and stamp: राकेश कुमार Signature: राकेश कुमार	Month Day Year: 08 / 22 / 23
16.	Receiving certification for receipt of hazardous and other waste	
	Name and stamp: JAPJI SOLVENTS & CHEMICALS Signature:	Month Day Year: 08 / 22 / 23

287

FORM 10

[See rule 19 (1)]

MANIFEST For HAZARDOUS AND OTHER WASTE

Copy 2 (Yellow) To be retained by the sender after taking signature on it from the transporter and the rest of the five signed copies to be carried by the transporter.

1.	Sender's name and mailing address (including Phone No. and e-mail):	Morepen Laboratories Ltd. Village & P.O. Masulkhana, District Solan (H.P.)
2.	Sender's Authorization No. :	PWM-162
3.	Manifest Document No. :	026
4.	Transporter's name and address (including Phone No. and e-mail):	Indian Road Carrier H.O Thakur Bhawan Near Shiva mata mandir. Sec-02 Parwanoo Solan (H.P.) Mob-9816413195, 9816092095
5.	Type of Vehicle :	(~~Truck~~/Tanker/Special Vehicle)
6.	Transporter's Registration No. :	02 AAYPT2060 R1ZX
7.	Vehicle Registration No. :	HR69B0935
8.	Receiver's name and mailing address (including Phone No. and e-mail):	**JAPJI SOLVENTS & CHEMICALS** Vill. Nimbuan, Nimbuan Kuranwala Road, Derabassi, S.A.S. Nagar, Mohali. (Pb.) Mob. : 98152 25034 Email : japji.solvent.chemicals@gmail.com
9.	Receiver's Authorization No. :	PPCB/ZP-I/2022/AVC/F-26 Dated : 7/11/2022
10.	Waste Description :	Solvent waste (28.6)
11.	Total Quantity : No. of Containers :	.....595.00kg.....~~m3~~ or ~~MT~~ .....35.....Nos.
12.	Physical Form :	(~~Solid~~/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information :	In case of leakage/spillage, use washing soap at the point of leakage to prevent it. All material should be properly packed in spillage proof containers. Do not throw any material from vehicle.
14.	Sender's Certificate Morepen Laboratories Ltd. Village & P.O. Masulkhana, District Solan (H.P.)	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in prorper conditions for transport by road according to applicable national government regulations.
	Name and stamp: Rakesh Goel Signature:	Month 08 Day 23 Year 23
15.	Transporter acknowledgment of receipt of Wastes	
	Name and stamp: Signature:	Month 08 Day 23 Year 23
16.	Receiver's certification for receipt of hazardous and other waste	
	Name and Address Signature:	Month Day Year

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FORM 10

[See rule 19(1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

	Sender's name and mailing address (Including Phone No. and e-mail)	Morepen Laboratories Ltd. Village & P.O. Masuibhanz, District Solan (H.P.)
	Sender's authorisation No.	PWN- 162.
	Manifest Document No.	002
	Transporter's name and address: (including Phone No. and e-mail)	Indian Road Carrier, H.O. Jhakan Bhawan Near Sidh Mata mandir, Sec-03 Parwanoo Solan (H.P.) Mob. 9816413205, 9816092095
	Type of vehicle	(Truck/Tanker/Special Vehicle)
	Transporter's registration No.	O2 AA YPT2060 B12X HR38AD 0827
	Vehicle registration No.	
8.	Receiver's name and mailing address (including Phone No. and e-mail)	TRIVENI MEDICHEM PVT. LTD. B-12,MG Road UPSIDC Phase-1Ind, Area, Hapur (U.P.) Mob.: 9312892270 E-mail : trivenimedichem2014@gmail.com
9.	Receiver's authorisation No.	2031/UPPCB/Circle 1(UPPCBHO)/HWM/HAPUR/2018
10.	Waste description	Solvent waste (28.6)
11.	Total quantity No. of Containers	5950.00 kgs ..... mor MT 35 ..... Nos.
12.	Physical form	(Solid /Semi Solid/Sludge/oily/Terry/Slurry/ Liquid)
13.	Special handling instruction and additional information	Use nose mask, disposable mask and hand gloves
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categories, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and stamp: Rahul Sood Morepen Laboratories Ltd. Village & P.O. Masuibhanz, District Solan (H.P.)	Signature: Month 07 Day 09 Year 2023
15.	Transporter acknowledgment of receipt of Waste	
	Name and stamp: Tarsem Singh	Signature: Tarsem Singh Month 07 Day 09 Year 2023
	Receiver's certification for receipt of hazardous and other waste	
16.	Name and stamp: For Triveni Medichem Pvt. Ltd. Director	Signature: Month 07 Day 09 Year 2023

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FORM 10
[See rule 19(1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing address (Including Phone No. and e-mail)	Morepen Laboratories Ltd. Village & P.O. Masulkhana, District Solan (H.P.)
2.	Sender's authorisation No.	PWN- 162
3.	Manifest Document No.	003
4.	Transporter's name and address: (including Phone No. and e-mail)	Sachin Road Carrier, H.O. Shed no. Khasra near Sitla Mata mandir, Tehsil Parwanoo Solan (HP) Mob- 9816431395, 9816094915
5.	Type of vehicle	(Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	02 AA YPT 2060 R12X
7.	Vehicle registration No.	HR 67 B 4677
8.	Receiver's name and mailing address (including Phone No. and e-mail)	TRIVENI MEDICHEM PVT. LTD. B-12,MG Road UPSIDC Phase-1Ind, Area, Hapur (U.P.) Mob.: 9312892270 E-mail : trivenimedichem2014@gmail.com
9.	Receiver's authorisation No.	2031/UPPCB/Circle 1(UPPCSHO)/HWM/HAPUR/2018
10	Waste description	Solvent - waste (28.C)
11.	Total quantity No. of Containers	5950.00 kgs ...or MT 35 Nos.
12.	Physical form	(~~Solid/Semi-Solid/Sludge/oily/Terry/Slurry/~~ Liquid) ✓
13.	Special handling instruction and additional information	Use nose mask and Disposible mask. and hand Gloves
14.	Sender's Certificate Morepen Laboratories Ltd. Village & P.O. Masulkhana, District Solan (H.P.)	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categories, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and stamp: Rakesh Sood Signature:	Month 07 Day 19 Year 2023
15.	Transporter acknowledgment of receipt of Waste	
	Name and stamp: Vicky Signature: For Triveni Medichem Pvt. Ltd.	Month 07 Day 19 Year 2023
16.	Receiver's certification for receipt of hazardous and other waste	
	Name and stamp: Signature: Director	Month 07 Day 19 Year 2023

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FORM 10

[See rule 19 (1)]

MANIFEST For HAZARDOUS AND OTHER WASTE

Copy 2 (Yellow)

To be retained by the sender after taking signature on it from the transporter and the rest of the five signed copies to be carried by the transporter.

1.	Sender's name and mailing address (including Phone No. and e-mail):	Morepen Laboratories Ltd Village & P.O. Masulkhana. District Solan (H.P.)
2.	Sender's Authorization No. :	PWN-162
3.	Manifest Document No. :	006
4.	Transporter's name and address (including Phone No. and e-mail):	Jadon road carrier. H.O. Thakur Bhawan near chitta mata mandir sec-03 faridabad (H.P.) Mob 9416413195, 9560922095
5.	Type of Vehicle :	(Truck/~~Tanker/Special Vehicle~~)
6.	Transporter's Registration No. :	02AAYPT2060R1ZX
7.	Vehicle Registration No. :	HR 38A 1177
8.	Receiver's name and mailing address (including Phone No. and e-mail):	**JAPJI SOLVENTS & CHEMICALS** Vill. Nimbuan, Nimbuan Kuranwala Road, Derabassi, S.A.S. Nagar, Mohali. (Pb.) Mob. : 98152 25034 Email : japji.solvent.chemicals@gmail.com
9.	Receiver's Authorization No. :	**PPCB/ZP-I/2022/AVC/F-26** **Dated : 7/11/2022**
10.	Waste Description :	Solvent waste (23.6)
11.	Total Quantity : No. of Containers :	5950.00 kg ~~m³ or MT~~ 35 Nos.
12.	Physical Form :	(Solid /Semi-Solid/Sludge/Oily/~~Terry/Slurry~~/Liquid)
13.	Special handling instructions and additional information :	**In case of leakage/spillage, use washing soap at the point of leakage to prevent it. All material should be properly packed in spillage proof containers. Do not throw any material from vehicle.**
14.	Sender's Certificate Morepen Laboratories Ltd. Village & P.O. Masulkhana District Solan (H.P.)	**I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.**
	Name and stamp: Rakesh Jaad Signature:	Month 06 Day 10 Year 23
15.	Transporter acknowledgment of receipt of Wastes	
	Name and stamp: Signature:	Month 06 Day 10 Year 23
16.	Receiver's certification of receipt of hazardous and other waste	
	Name and stamp: JAPJI SOLVENTS & CHEMICALS Auth. Sign. Signature:	Month 06 Day 10 Year 23

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FORM 10

[See rule 19 (1)]

MANIFEST For HAZARDOUS AND OTHER WASTE

Copy 2 (Yellow) To be retained by the sender after taking signature on it from the transporter and the rest of the five signed copies to be carried by the transporter.

1.	Sender's name and mailing address (including Phone No. and e-mail):	Morepen Laboratories Ltd. Village & P.O. ...ulkhana, District Solan (H.P.)
2.	Sender's Authorization No. :	TWN- 162
3.	Manifest Document No. :	013
4.	Transporter's name and address (including Phone No. and e-mail):	Indian road carrier, No. Jaskar Bhawan Near Hello mata mandir, sector 6, parwanoo Solan (H.P.) Mob. 98164 31145, 98162 72095
5.	Type of Vehicle :	(Truck/Tanker/Special Vehicle)
6.	Transporter's Registration No. :	02AAYFI2060R12X
7.	Vehicle Registration No. :	HR68C 1177
8.	Receiver's name and mailing address (including Phone No. and e-mail):	**JAPJI SOLVENTS & CHEMICALS** Vill. Nimbuan, Nimbuan Kuranwala Road, Derabassi, S.A.S. Nagar, Mohali. (Pb.) Mob. : 98152 25034 Email : japji.solvent.chemicals@gmail.com
9.	Receiver's Authorization No. :	**PPCB/ZP-I/2022/AVC/F-26** **Dated : 7/11/2022**
10.	Waste Description :	Solvent waste (28.6)
11.	Total Quantity : No. of Containers :	5950.00 kg ....m or MT 35 ....Nos.
12.	Physical Form :	(Solid /Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information :	**In case of leakage/spillage, use washing soap at the point of leakage to prevent it. All material should be properly packed in spillage proof containers. Do not throw any material from vehicle.**
14.	Sender's Certificate Morepen Laboratories Ltd. Village & ...ulkhana, District Solan (H.P.)	**I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in prorper conditions for transport by road according to applicable national government regulations.**
	Name and stamp: Signature: Kamlesh Kumar	Month Day Year 06 28 23
15.	Transporter acknowledgment of receipt of Wastes	
	Name and stamp: Signature:	Month Day Year 06 28 23
16.	Receiver's certification for receipt of hazardous and other waste	
	Name and stamp: Signature:	Month Day Year 06 28 23

JAPJI SOLVENTS & CHEMICALS

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FORM 10

[See rule 19 (1)]

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MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing address (including Phone No. and e-mail)	:	Morepen Laboratories Ltd. Village & P.O. Masulkhana. District Solan (H.P.)
2.	Sender's authorisation No.	:	PWN - 162
3.	Manifest Document No.	:	017
4.	Transporter's name and address: (including Phone No. and e-mail)		Indian Road Carrier H. Thakur Bhawan Near Shiva Mata Mandir Sec-2 Parwanoo Solan (H.P.) Mob:- 9816413195, 9816092095
5.	Type of vehicle		(Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	:	02 AAYPT 2060 R1ZX
7.	Vehicle registration No.	:	HR38A 1177
8.	Receiver's name and mailing address (including Phone No. and e-mail)	:	CLOUD CHEM LLP Vill. Chhachhroli, P.O. Jeouli ~~Derabassi, Distt. S A S Nagar~~
9.	Receiver's authorization No.		HWM/Fresh/SAS/2021/17198856
10.	Waste description	:	Solvent-Waste (28.6)
11.	Total quantity No. of Containers		5950.00 kg ..... m^3 or MT 35 ..... Nos
12.	Physical form		(Solid/Semi Solid/Sludge/Oily/Tarry/Slurry/~~Liquid~~)
13.	Special handling instructions and additional information		use nose mask Dispersible mask and hand gloves
14.	Sender's Certificate Morepen Laboratories Ltd. Village & P.O. Masulkhana. District Solan (H.P.)		I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and stamp: Rakesh Sood	Signature:	Month 05 Day 29 Year 2023
15.	Transporter acknowledgement of receipt of Wastes		
	Name and stamp: हस्ताक्षर	Signature: हस्ताक्षर	Month 05 Day 29 Year 2023
16.	Receiver's certification for receipt of hazardous and other waste		

[See rule 19 (1)]

MANIFEST For HAZARDOUS AND OTHER WASTE

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Copy 2 (Yellow)

To be retained by the sender after taking signature on it from the transporter and the rest of the five signed copies to be carried by the transporter.

1.	Sender's name and mailing address (including Phone No. and e-mail):	Morepen Laboratories Ltd. Village & P.O. Masulkhana. District Solan (H.P.)
2.	Sender's Authorization No. :	PWN- 162
3.	Manifest Document No. :	00031 M
4.	Transporter's name and address (including Phone No. and e-mail):	Indian road Carrier, Mo Jhakan Bhawan near chilla mudranadir, Sector Parwanoo Solan (H.P.) Mob - 9816413195, 9816032095
5.	Type of Vehicle :	(Truck/Tanker/~~Special Vehicle~~)
6.	Transporter's Registration No. :	0214YPT2060R1ZX
7.	Vehicle Registration No. :	HR 68 B 0935
8.	Receiver's name and mailing address (including Phone No. and e-mail):	JAPJI SOLVENTS & CHEMICALS Vill. Nimbuan, Nimbuan Kuranwala Road, Derabassi, S.A.S. Nagar, Mohali. (Pb.) Mob. : 98152 25034 Email : japji.solvent.chemicals@gmail.com
9.	Receiver's Authorization No. :	PPCB/ZP-I/2022/AVC/F-26 Dated : 7/11/2022
10.	Waste Description :	Solvent waste (28.6)
11.	Total Quantity : No. of Containers :	5950.00kg ~~in or MT~~ 35 Nos.
12.	Physical Form :	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information :	In case of leakage/spillage, use washing soap at the point of leakage to prevent it. All material should be properly packed in spillage proof containers. Do not throw any material from vehicle.
14.	Sender's Certificate Morepen Laboratories Ltd Village & P.O. Masulkhana District Solan (H.P.)	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and stamp: Rakesh Sood Signature:	Month Day Year 05 / 07 / 2023
15.	Transporter acknowledgment of receipt of Wastes	
	Name and stamp: Kuldeep Signature: Kuldeep	Month Day Year 05 / 07 / 2023
16.	Receiver's certification for receipt of hazardous and other waste	
	Name and stamp: Signature: JAPJI SOLVENTS & CHEMICALS Auth. Sign.	Month Day Year 05 / 07 / 2023

[See rule 19 (1)]

MANIFEST For HAZARDOUS AND OTHER WASTE

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Copy 2 (Yellow)

To be retained by the sender after taking signature on it from the transporter and the rest of the five signed copies to be carried by the transporter.

1.	Sender's name and mailing address (including Phone No. and e-mail):	Morepen Laboratories Ltd. Village & P.O. Masulkhana, District Solan (H.P.)
2.	Sender's Authorization No. :	PWN- 162
3.	Manifest Document No. :	0003M
4.	Transporter's name and address (including Phone No. and e-mail):	Indian Road Carrier, Mo Jhakan Khowa near chille Mandir, Solan (HP) Mob- 9816413195, 9816032095
5.	Type of Vehicle :	(Truck/~~Tanker/Special Vehicle~~)
6.	Transporter's Registration No. :	02AAYPT2060R1ZX
7.	Vehicle Registration No. :	HR68 B0935
8.	Receiver's name and mailing address (including Phone No. and e-mail):	**JAPJI SOLVENTS & CHEMICALS** Vill. Nimbuan, Nimbuan Kuranwala Road, Derabassi, S.A.S. Nagar, Mohali. (Pb.) Mob. : 98152 25034 Email : japji.solvent.chemicals@gmail.com
9.	Receiver's Authorization No. :	**PPCB/ZP-I/2022/AVC/F-26** **Dated : 7/11/2022**
10.	Waste Description :	Solvent waste (28.6)
11.	Total Quantity : No. of Containers :	5950.00kg ~~in or MT~~ 35 Nos.
12.	Physical Form :	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information :	**In case of leakage/spillage, use washing soap at the point of leakage to prevent it. All material should be properly packed in spillage proof containers. Do not throw any material from vehicle.**
14.	Sender's Certificate Morepen Laboratories Ltd. Village & P.O. Masulkhana District Solan (H.P.)	**I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.**
	Name and stamp: Rakesh Sood Signature:	Month Day Year 05 27 2023
15.	Transporter acknowledgment of receipt of Wastes	
	Name and stamp: Kuldeep Signature: Kuldeep	Month Day Year 05 27 2023
16.	Receiver's certification for receipt of hazardous and other waste	
	Name and stamp: JAPJI SOLVENTS & CHEMICALS Auth. Sign. Signature:	Month Day Year 05 27 2023

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FORM 10

[See rule 19 (1)]

o/o

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing address (including Phone No. and e-mail)	: Morepen Laboratories Ltd. Village & P.O. Masulkhana, District Solan (H.P.)
2.	Sender's authorisation No.	: PWM-162
3.	Manifest Document No.	: 010
4.	Transporter's name and address: (including Phone No. and e-mail)	: [illegible]
5.	Type of vehicle	: (Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	: 020AY1T2020R12X
7.	Vehicle registration No.	: HP 37A 1177
8.	Receiver's name and mailing address (including Phone No. and e-mail)	: CLOUD CHEM LLP Vill. Chhachhroli, P.O. Jeouli Derabassi, Distt. S.A.S. Nagar
9.	Receiver's authorization No.	: HWM/Fresh/SAS/2021/17198856
10.	Waste description	: Solvent waste
11.	Total quantity No. of Containers	: 5250 kg ..... m^3 or MT 35 ..... Nos.
12.	Physical form	(Solid/Semi Solid/Sludge/Oily/Tarry/ Slurry/Liquid)
13.	Special handling instructions and additional information	use nose mask disposable mask and hand gloves
14.	Sender's Certificate Morepen Laboratories Ltd. Village & P.O. Masulkhana, District Solan (H.P.)	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and stamp: Rakesh Sood	Signature: Month 04 Day 27 Year 2023
15.	Transporter acknowledgement of receipt of Wastes	
	Name and stamp: [illegible]	Signature: [illegible] Month 04 Day 27 Year [illegible]

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FORM 10

[See rule 19 (1)]

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MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing address (including Phone No. and e-mail)	: Morepen Laboratories Ltd. Village & P.O. Masulkhana District Solan (H.P.)
2.	Sender's authorisation No.	: PWM-162
3.	Manifest Document No.	: 011
4.	Transporter's name and address: (including Phone No. and e-mail)	: Tarlok singh Contractor, H.No. Thakur Bhawan Near Shitla mata mandir, sec-2 Parwanoo Teh. (H.P.) Mob. 9816413185, 9816092695
5.	Type of vehicle	: (Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	: 02AAYPT2060R1ZX
7.	Vehicle registration No.	: HR55 X 1488
8.	Receiver's name and mailing address (including Phone No. and e-mail)	: CLOUD CHEM LLP Vill. Chhachhroli, P.O. Jeouli ~~Derabassi, Distt. S.A.S. Nagar~~
9.	Receiver's authorization No.	: HWM/Fresh/SAS/2021/17198856
10.	Waste description	: Solvent waste (28.6)
11.	Total quantity No. of Containers	5950.00kg ...m³ or MT 35 ...Nos.
12.	Physical form	(Solid/Semi Solid/Sludge/Oily/Tarry/ Slurry/Liquid)
13.	Special handling instructions and additional information	Use nose mask, impervious suit and hand gloves
14	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations

Morepen Laboratories Ltd.
Village & P.O. Masulkhana
District Solan (H.P.)

Name and stamp:	Signature:	Month	Day	Year
Rakesh Sood		04	27	2023

15. Transporter acknowledgement of receipt of Wastes

Name and stamp:	Signature:	Month	Day	Year
		04	27	2023

... and other waste

(ANNEXURE-5)

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Designated Hazardous Waste Storage facility

MOREPEN LABORATORIES LTD. NEW DELHI

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Designated Hazardous Waste Storage facility

MOREPEN LABORATORIES LTD. NEW DELHI

ANNEXURE - 6

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Form-6

[See rule 19]

E-WASTE MANIFEST

1.	Sender's name and mailing address (including Phone No.) :	M/s Monsoon Labs Ltd. Village & Post Office Masulkhana Tehsil Kasauli Distt. Solan (H.P.) 01792-233281-87
2.	Sender's authorisation No, if applicable. :	NA.
3.	Manifest Document No. :	SR/2019/M-693.
4.	Transporter's Name and Address (including Phone No.) :	Spreco Recycling, Ludhiana.
5.	Type of vehicle :	(Truck or Tanker or Special Vehicle) —
6.	Transporter/s registration No. :	—
7.	Vehicle Registration No.:	PB 65 BB 2158.
8.	Receiver's Name & Address :	SPRECO RECYCLING, D-45, Indus. Focal Point, Raikot, Ludhiana
9.	Receiver's authorisation No, if applicable. :	018 LDH 4741082.
10.	Description of E-Waste (Item, Weight/ Numbers) :	E-waste 70kg.
11.	Name and stamp of Sender* (Manufacturer or Producer or Bulk Consumer or Collection Centre or Refurbisher or Dismantler): Signature:	Month: 03 Day: 01 Year: 2023
12.	Transporter acknowledgement of receipt of E-Wastes	Spreco Recycling, Ludhiana.
	Name and stamp: Signature: Year	Month: 03 Day: 01 Year: 2023
13.	Receiver* (Collection Centre or Refurbisher or Dismantler or Recycler) certification of receipt of E-waste	SPRECO RECYCLING, D-45, Indus. Focal Point, Raikot, Ludhiana
	Name and stamp: Signature: Year	Month: 03 Day: 01 Year: 2023

* As applicable

CTO 47 ANNEXURE-7

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FORM 4

[See rules 6(5), 13(8), 16(6) and 20 (2)]

Annual Return

under

Hazardous & Other Wastes(Management & Transboundary Movement) Rules, 2016

Transboundary Movement) Rules, 2016

To be submitted to State Pollution Control Board by 30th day of June of every year for the preceding period April to March

Return No : *9544397* **Period :** *2022-23*

1. Name of facility/Industry **Industry Address of facility/Industry**	*Morepen Laboratories Limited* *Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana*
2. UID	*10026*
3.Authorisation No **Date of issue:** **Date of Expiry**	*SOL-PWN-162* *23/01/2023* *31/03/2023*
4. (i) Name of the authorised person & Designation	*Vikas Thakur* *DGM - E&S*
(ii) Correspondence Address	*Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana*
(iii) Mobile No	*7807806700*
(iv) Land Line No (with area code)	
(iv) Fax number (with area code)	
(vi) e-mail	*vikas.thakur@morepen.com*

5. Production during the year (product wise), wherever applicable

Sr.no	Product Name	Quantity	Unit
1	*Montelukast*	*54*	*M.T./Year*
2	*Loratadine*	*77*	*M.T./Year*
3	*Desloratadine*	*8*	*M.T./Year*

Part A. To be filled by hazardous waste generators

Sr.no	Category	Unit	Quantity in stock at the beginning of the year	Total quantity of waste generated	Quantity dispatched to disposal facility	Quantity dispatched to recycler or co-processors or pre-processor	Quantity dispatched to others	Quantity utilised in house	Quantity in storage at the end of the year
1	*Schedule I - 35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's) - 35.3 Chemical sludge from waste water treatment*	*Metric Ton*	*0 K.G./Year*	*1875 K.G./Year*	*1550 K.G./Year*	*0 K.G./Year*	*0 K.G./Year*	*0 K.G./Year*	*325 K.G./Year*

300

2	Schedule I - 37. Hazardous waste treatment processes, e.g. pre-processing, incineration and concentration - 37.2 Ash from incinerator and flue gas cleaning residue	Metric Ton	0 K.G./Month	1080 K.G./Year	1080 K.G./Year	0 K.G./Year	0 K.G./Year	0 K.G./Year	0 K.G./Year
3	Schedule I - 33. Handling of hazardous chemicals and wastes - 33.2 Contaminated cotton rags or other cleaning materials	Metric Ton	0 K.G./Year	50 K.G./Year	50 K.G./Year	0 K.G./Year	0 K.G./Year	0 K.G./Year	0 K.G./Year
4	Schedule I - 5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications - 5.1 Used or spent oil	Metric Ton	10 Liter/Year	190 Liter/Year	0 Liter/Year	200 Liter/Year	0 Liter/Year	0 Liter/Year	0 Liter/Month
5	Schedule I - 33. Handling of hazardous chemicals and wastes - 33.1 Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	Metric Ton	236 K.G./Year	352 K.G./Year	321 K.G./Year	0 K.G./Year	0 K.G./Year	0 K.G./Year	267 K.G./Year
6	Schedule I - 28. Production/formulation of drugs/pharmaceutical and health care product - 28.3 Spent carbon	Metric Ton	2582 K.G./Year	17651 K.G./Year	16005 K.G./Year	0 K.G./Year	0 K.G./Year	0 K.G./Year	4228 K.G./Year
7	Schedule I - 28. Production/formulation of drugs/pharmaceutical and health care product - 28.1 Process Residue and Wastes	Metric Ton	896 K.G./Year	84527 K.G./Year	71585 K.G./Year	0 K.G./Year	0 K.G./Year	0 K.G./Year	13838 K.G./Year
8	Schedule I - 28. Production/formulation of drugs/pharmaceutical and health care product - 28.6 Spent solvents	Metric Ton	0 K.L./Year	319 K.L./Year	74 K.L./Year	245 K.L./Year	0 K.L./Year	0 K.L./Year	0 K.L./Year

Part B. To be filled by Treatment, storage and disposal facility operators									
Sr.no	Category	Unit	Quantity in stock at the beginning of the year	Total quantity received	Quantity treated	Quantity disposed in landfills as such and after treatment	Quantity incinerated (If applicable)	Quantity processed other than specified above	Quantity in storage at the end of the year

Part C. To be filled by recyclers or co-processors or other users

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Sr. no	Category	Unit	Quantity in stock at the beginning of the year	Quantity of waste received during the year from Domestic sources	Quantity of waste received during the year Imported	Quantity recycled or co-processed or used	Quantity of waste generated	Quantity of waste disposed	Quantity re-exported (wherever applicable)	Quantity in storage at the end of the year

Quantity of products dispatched (wherever applicable)			
Sr.no	Product dispatched	Quantity	Unit

Date : *17/05/2023*

Place : *Solan Parwanoo*

SANJAY SURI

Name of the Occupier or Operator of the disposal facility

CTO A8 ANNEXURE-8 (362)

H.P.STATE POLLUTION CONTROL BOARD
FORM X
REPORT BY STATE BOARD ANALYST
(See Rule 26)

Report No: 88334/W-11011 **24/01/2024**

I hereby certify that I **Rama Kant Awasthi , SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **29/12/2023** from **Punesh Kumar , JEE**, HP State Pollution Control Board **RO Parwanoo** a **Grab** sample of **Final Outlet of ETP (without R.O.)** of **Morepen Laboratories Limited, 1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki** Distt. **Solan Parwanoo**, H.P. **173220** on dated **29/12/2023** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **29/12/2023** to **24/01/2024** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 23rd edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	**Parameter Name**	**Results**	**Units**	**Permissible Limit**	**Remark/Result Analysis**
1	TSS	23.0	mg/L	100	Within Permissible Limit
2	Oil and Grease	0.8	mg/L	10	Within Permissible Limit
3	pH	8.21		6.8-8.5	Within Permissible Limit
4	COD	64.0	mg/L	250	Within Permissible Limit
5	Bio-assay Test	100	%	90-100	Within Permissible Limit
6	Sulphide	0.0	mg/L	2	Within Permissible Limit
7	BOD	7.0	mg/L	30	Within Permissible Limit
8	Phenolic Compounds(as C6H5OH)	0.0	mg/L	1.0	Within Permissible Limit
9	Ammonical Nitrogen	12.88	mg/L	NA	NA
10	Total Phosphate	0.07	mg/L	5	Within Permissible Limit

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11	Arsenic	0.0	mg/L	0.20	Within Permissible Limit
12	Total Chromium	0.0	mg/L	NA	NA
13	Lead	0.0	mg/L	0.10	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as **HPPCB268**

Signed this on **24/01/2024**

Remarks of Lab Head:

-

Rama Kant Awasthi , SO
(State Board Analyst)
CL Parwanoo

From:

H.P. STATE POLLUTION CONTROL BOARD,
CL Parwanoo

To:

Morepen Laboratories Limited
1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki, Distt.Solan Parwanoo, H.P.173220

304

H.P.STATE POLLUTION CONTROL BOARD
FORM X
REPORT BY STATE BOARD ANALYST
(See Rule 26)

Report No: 56172/W-10826 **12/01/2024**

I hereby certify that I **Rama Kant Awasthi , SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **29/12/2023** from **Punesh Kumar , JEE**, HP State Pollution Control Board **RO Parwanoo** a **Grab** sample of **Final Outlet of STP** of **Morepen Laboratories Limited, 1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki** Distt. **Solan Parwanoo**, H.P. **173220** on dated **29/12/2023** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **29/12/2023** to **12/01/2024** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 23rd edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	**Parameter Name**	**Results**	**Units**	**Permissible Limit**	**Remark/Result Analysis**
1	Fecal Coliform	26	MPN/100ml	999	Within Permissible Limit
2	BOD	2.0	mg/L	30	Within Permissible Limit
3	Total Coliform	540	MPN/100ml	NA	NA
4	TSS	14.0	mg/L	99	Within Permissible Limit
5	Oil and Grease	0.0	mg/L	10	Within Permissible Limit
6	pH	7.78		6.5-9.0	Within Permissible Limit
7	COD	16.0	mg/L	250	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as **HPPCB268**

Signed this on **12/01/2024**

Remarks of Lab Head:

-

305

Rama Kant Awasthi , SO
(State Board Analyst)
CL Parwanoo

From:
H.P. STATE POLLUTION CONTROL BOARD,
CL Parwanoo

To:
Morepen Laboratories Limited
1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki, Distt.Solan Parwanoo, H.P.173220

306

H.P.STATE POLLUTION CONTROL BOARD
FORM X
REPORT BY STATE BOARD ANALYST
(See Rule 26)

Report No: 64336/W-11248 **19/02/2024**

I hereby certify that I **Rama Kant Awasthi , SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **30/01/2024** from **Punesh Kumar , JEE**, HP State Pollution Control Board **RO Parwanoo** a **Grab** sample of **Final Outlet of ETP** of **Morepen Laboratories Limited, 1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki** Distt. **Solan Parwanoo**, H.P. **173220** on dated **29/01/2024** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **30/01/2024** to **19/02/2024** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 23rd edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	**Parameter Name**	**Results**	**Units**	**Permissible Limit**	**Remark/Result Analysis**
1	pH	7.79		6.8-8.5	Within Permissible Limit
2	COD	48.0	mg/L	250	Within Permissible Limit
3	TSS	22.0	mg/L	100	Within Permissible Limit
4	Ammonical Nitrogen	4.48	mg/L	NA	NA
5	Total Phosphate	0.04	mg/L	5	Within Permissible Limit
6	Zinc	0.563	mg/L	NA	NA
7	Total Chromium	0.0	mg/L	NA	NA
8	BOD	5.6	mg/L	30	Within Permissible Limit
9	Oil and Grease	0.0	mg/L	10	Within Permissible Limit
10	Lead	0.0	mg/L	0.10	Within Permissible Limit
11	Phenolic Compounds(as C6H5OH)	0.0	mg/L	1.0	Within Permissible Limit

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12	Sulphide	0.0	mg/L	2	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as **HPPCB268**
Signed this on **19/02/2024**

Remarks of Lab Head:

-

Rama Kant Awasthi , SO
(State Board Analyst)
CL Parwanoo

From:
H.P. STATE POLLUTION CONTROL BOARD,
CL Parwanoo

To:
Morepen Laboratories Limited
1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki, Distt.Solan Parwanoo, H.P.173220

308

H.P.STATE POLLUTION CONTROL BOARD
FORM X
REPORT BY STATE BOARD ANALYST
(See Rule 26)

Report No: 22389/W-11181 **14/02/2024**

I hereby certify that I **Rama Kant Awasthi , SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **30/01/2024** from **Punesh Kumar , JEE**, HP State Pollution Control Board **RO Parwanoo** a **Grab** sample of **Final Outlet of STP** of **Morepen Laboratories Limited, 1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki** Distt. **Solan Parwanoo**, H.P. **173220** on dated **29/01/2024** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **30/01/2024** to **14/02/2024** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 23rd edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	**Parameter Name**	**Results**	**Units**	**Permissible Limit**	**Remark/Result Analysis**
1	pH	7.67		6.5-9.0	Within Permissible Limit
2	COD	12.0	mg/L	250	Within Permissible Limit
3	BOD	1.8	mg/L	30	Within Permissible Limit
4	Oil and Grease	0.0	mg/L	10	Within Permissible Limit
5	TSS	16.0	mg/L	99	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as **HPPCB268**

Signed this on **14/02/2024**

Remarks of Lab Head:

-

Rama Kant Awasthi , SO
(State Board Analyst)
CL Parwanoo

309

From:
H.P. STATE POLLUTION CONTROL BOARD,
CL Parwanoo

To:
Morepen Laboratories Limited
1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki, Distt.Solan Parwanoo, H.P.173220

Interstellar Testing Centre Pvt. Ltd.

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Test Report

Report No. : ICE-2401120017

ULR No. : TC592624000000217F

ORIGINAL

Issued To :

Morepen Laboratories Ltd.
Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan
Parwanoo, 173220
Himachal Pradesh, India

Sample Registration No.	: E01-2401020003		
Sample Name	: ETP Final Outlet Water	Received On	: 02-01-2024
Sample Condition	: Good	Commenced On	: 02-01-2024
Sample Details (if any)		Completed On	: 11-01-2024
Sample Quantity	: 1 Ltr	Date of Report	: 12-01-2024
Packaging Mode	: Packed in Bottle		
Batch No./QR Code	: NA	Grade	: NA
Date of Manufacture	: NA	Date of Expiry	: NA
Official Seal	: Not Applicable	Official Signature	: Not Applicable
Sample Submission Type	: Sampled by Customer		
Customer Reference	: TRF		
Any Other Information	: NA		
Test Report as per	: EPA-1986, PCLS/02/2021		

Description: ETP Final Outlet Water

S. No.	Parameter	Measuring Unit	Method	Result	Requirements
	Discipline : Chemical				
	Group : Pollution & Environment				
(I)	**General Parameters**				
1	Chemical Oxygen Demand	mg/l	IS: 3025 (P-58): 2006 (RA 2022)	72	Max. 250
2	Total Suspended Solids	mg/l	IS: 3025 (P-17): 2022	14	-
3	Bio-chemical Oxygen Demand,(3 days at 27°C)	mg/l	IS 3025 (Part 44) : 2019	21	Max. 30
4	pH Value	NA	IS: 3025 (Part 11): 2017	8.01	5.0 - 9.0

NOTE : NA- Not Applicable. Sample Submitted by Customer

REMARKS : See Note

*****End of Report*****

12/01/2024
Vikrant Saini
Verified by

12/01/2024
Prem Kumar
Authorised by

Disclaimer:
1. The report is only for the sample tested.

Interstellar Testing Centre Pvt. Ltd.

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TC-8329

Test Report

Report No. : ICE-2401120018

ULR No. : TC592624000000218F

ORIGINAL
Page 1 of 1

Issued To :

Morepen Laboratories Ltd.
Village: Maculkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan
Parwanoo, 173220
Himachal Pradesh, India

Sample Registration No.	: E01-2401020004		
Sample Name	: STP Final Outlet Water	Received On	: 02-01-2024
Sample Condition	: Good	Commenced On	: 02-01-2024
Sample Details (if any)		Completed On	: 11-01-2024
Sample Quantity	: 1 Ltr	Date of Report	: 12-01-2024
Packaging Mode	: Packed in Bottle		
Batch No./QR Code	: NA	Grade	: NA
Date of Manufacture	: NA	Date of Expiry	: NA
Official Seal	: Not Applicable	Official Signature	: Not Applicable
Sample Submission Type	: Sampled by Customer		
Customer Reference	: TRF		
Any Other Information	: NA		
Test Report as per	: EPA-1986, PCLS/02/2021		

Description: STP Final Outlet Water

S. No.	Parameter	Measuring Unit	Method	Result	Requirements
	Discipline : Chemical				
	Group : Pollution & Environment				
(I)	**General Parameters**				
1	Total Suspended Solids	mg/l	IS: 3025 (P-17): 2022	10	-
2	pH Value	NA	IS: 3025 (Part 11): 2017	7.80	-
3	Chemical Oxygen Demand	mg/l	IS: 3025 (P-58): 2006 (RA 2022)	64	Not Specified
4	Bio-chemical Oxygen Demand,(3 days at 27°C)	mg/l	IS 3025 (Part 44) : 2019	23	Max. 30

NOTE : NA- Not Applicable. Sample Submitted by Customer

REMARKS : See Note

*******End of Report*******

12/01/2024
Vikrant Saini
Verified by

12/01/2024
Prem Kumar
Authorised by

Disclaimer:
1. The report is only for the sample tested.
2. Total liability of ITC Labs is limited to invoiced amount.

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Interstellar Testing Centre Pvt. Ltd.

Test Report

Document QF : 2501

Issued To	Sample Reg. No. :E01-2312190661 Sample Reg. Date :19-12-2023 Report Date :21-12-2023 Report No. :ICE-2312210632 NABL ULR No. :TC592623000014250F Customer Ref. No.:PO Letter Dated :08.12.2023
Morepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	

Test Report as per :	: EPA-1986, PCLS/02/2021
Sampling Information :	
Date of Monitoring	: 15-12-2023
Time of Monitoring	: 16:20 to 17:11 hrs
Name of the emission source monitored	: Stack Emission of Boiler
Rated Capacity	: 1.5 Ton
Capacity on sampling day	: -do-
Type of fuel used & its consumption	: LSHS & 60 ltr/hr
Normal operating schedule	: 24 hrs
Stack Identification	: Stack attached to Boiler (1.5 Ton)
Type of Stack/Duct	: Metal
Stack Height from Ground Level(m)	: 30
Diameter of the Stack(cm)	: 60
Sampling Duration(minutes)	: 51
Purpose of Monitoring	: To assess the pollution load
Air Pollution control measure	: Wet Scrubber
Status	: Working
Recovery of Material	: -
Fugitive Emission,if any	: Nil
Observations :	

Vikrant
21-12-2023
Reviewer

21-12-2023
PremKumar
[Authorized Signatory]

Interstellar Testing Centre Pvt. Ltd.
86, Industrial Area, Phase-I,
Panchkula-134109 (Haryana)
Phone : (0)-0172-2561543, 2565825,
E-mail : customerwg@interstellarlabs.com
Visit us: www.stellabs.com

Disclaimer:
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3. The test report shall not be reproduced except in full without the written approval of the laboratory.
4. If samples not consumed during analysis, it will be stored & return as per company policy.
5. Samples not drawn by us unless otherwise stated.
6. Test report in full or parts shall not be used for promotional or publicity purposes.
7. Legal disputes are subject to [illegible]

Interstellar Testing Centre Pvt. Ltd.

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Test Report

Document QF : 2501

Issued To	Sample Reg. No. :E01-2312190661 Sample Reg. Date :19-12-2023 Report Date :21-12-2023 Report No. :ICE-2312210632 NABL ULR No. :TC592623000014250F Customer Ref. No.:PO Letter Dated :08.12.2023
Moreper Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	

Flue Gas Temperature, °C,Avg.	: 108
Flue Gas Velocity(m/s),Avg.	: 13.15
Volumetric Flow Rate(Nm^3/hr.)	: 10037.04
Ambient Air Temperature, °C	: 19

S.No.	Parameters	Instrument	Method	Specification	Result
	Discipline : Chemical				
	Group : Atmospheric Pollution				
1.	**General Parameters**				
a.	Particulate Matter, mg/Nm^3 (Corrected to 3% O_2 on dry basis)	Gravimetric	IS:11255(P-1)	Max. 500	46.79
b.	Sulphur Dioxide (SO_2), mg/Nm^3 (Corrected to 3% O_2 on dry basis)	Titration	IS:11255(P-2)	Max. 600	BLQ(LOQ:2.0)
c.	Oxides of Nitrogen (NO_x), mg/Nm^3 (Corrected to 3% O_2 on dry basis)	UV-Spectrophotometer	IS:11255(P-7)	Max. 300	70.63
d.	Carbon Monoxide(CO),% v/v	Orsat Apparatus	IS:13270	Max. 1.0	0.2

'#' represents Customer Defined Fields

NOTE : NA- Not Applicable, Requirements as per EPA Act 1986/PCLS/02/2021, Sample collected by lab rep. on dated 15-12-2023, Sampling Procedure - SOP/ITC/EW/056

REMARKS :N/A

*******End Of Report*******

Vikrant
21-12-2023
Reviewer

21-12-2023
PremKumar
[Authorized Signatory]

Interstellar Testing Centre Pvt. Ltd.
86, Industrial Area, Phase-I,
Panchkula-134109 (Haryana)
Phone : (O) 0172-2561543, 2565825,
E-mail : customersupport@itclabs.com
Visit us: www.itclabs.com

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4. If samples not consumed during analysis, it will be stored & retain as per company policy.
5. Samples not drawn by us unless otherwise stated.
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7. Legal disputes are subjected to Panchkula Jurisdiction only.

Interstellar Testing Centre Pvt. Ltd.

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Test Report

Document QF : 2501

Issued To	Sample Reg. No. :E01-2312190662 Sample Reg. Date :19-12-2023 Report Date :21-12-2023 Report No. :ICE-2312210633 NABL ULR No. :TC592623000014251F Customer Ref. No. :PO Letter Dated :08.12.2023
Morepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil. Kasauli, Distt. Solan Parwanoo	

Test Report as per :	: EPA-1986, PCLS/02/2021
Sampling Information :	
Date of Monitoring	: 15-12-2023
Time of Monitoring	: 15:20 to 16:08 hrs
Name of the emission source monitored	: Stack Emission of Boiler
Rated Capacity	: 2.5 Ton
Capacity on sampling day	: -do-
Type of fuel used & its consumption	: LSHS & 83 ltr/hr
Normal operating schedule	: 24 hrs
Stack Identification	: Stack attached to Boiler (2.5 Ton)
Type of Stack/Duct	: Metal
Stack Height from Ground Level(m)	: 30
Diameter of the Stack(cm)	: 60
Sampling Duration(minutes)	: 48
Purpose of Monitoring	: To assess the pollution load
Air Pollution control measure	: Wet Scrubber
Status	: Working
Recovery of Material	: -
Fugitive Emission,if any	: Nil
Observations :	

Ravinder Kumar
21-12-2023
Reviewer

21-12-2023
PremKumar
[Authorized Signatory]

Interstellar Testing Centre Pvt. Ltd.
86, Industrial Area, Phase-I,
Panchkula-134109 (Haryana)
Phone : (O) 0172-2561543, 2565825,
E-mail : customersupport@icilabs.com
Visit us: www.icilabs.com

Disclaimer:
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3. The test report shall not be reproduced except in full without the written approval of the laboratory.
4. If samples not consumed during analysis, it will be stored & return as per company policy.
5. Samples not drawn by us unless otherwise stated.
6. Test report in full or parts shall not be used for promotional or publicity purposes.
7. Legal disputes are subjected to Panchkula Jurisdiction only.

Interstellar Testing Centre Pvt. Ltd.

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Test Report

Issued To	Sample Reg. No. :E01-2312190662 Sample Reg. Date :19-12-2023 Report Date :21-12-2023 Report No. :ICE-2312210633 NABL ULR No. :TC592623000142511F Customer Ref. No.:PO Letter Dated :08.12.2023
Moreper Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	

Flue Gas Temperature, °C,Avg.	: 125
Flue Gas Velocity(m/s),Avg.	: 14.00
Volumetric Flow Rate(Nm^3/hr.)	: 10229.39
Ambient Air Temperature, °C	: 19

S.No.	Parameters	Instrument	Method	Specification	Result
	Discipline : Chemical				
	Group : Atmospheric Pollution				
1.	**General Parameters**				
a.	Particulate Matter, mg/Nm^3 (Corrected to 3% O_2 on dry basis)	Gravimetric	IS:11255(P-1)	Max. 150	37.17
b.	Sulphur Dioxide (SO_2), mg/Nm^3 (Corrected to 3% O_2 on dry basis)	Titration	IS:11255(P-2)	Max. 600	BLQ(LOQ 2.0)
c.	Oxides of Nitrogen (NO_x), mg/Nm^3 (Corrected to 3% O_2 on dry basis)	UV-Spectrophotometer	IS:11255(P-7)	Max. 300	66.66
d.	Carbon Monoxide(CO),% v/v	Orsat Apparatus	IS:13270	Max. 1.0	0.2

'#' represents Customer Defined Fields

NOTE : NA- Not Applicable, Requirements as per EPA Act 1986/PCLS/02/2021, Sample collected by lab rep. on dated 15-12-2023, Sampling Procedure - SOP/ITC/EW/056

REMARKS :N/A

*******End Of Report*******

Ravinder Kumar
21-12-2023
Reviewer

21-12-2023
PremKumar
[Authorized Signatory]

Interstellar Testing Centre Pvt. Ltd.
86, Industrial Area, Phase-I,
Panchkula-134109 (Haryana)
Phone : (O) 0172-2561543, 2565825,
E-mail : customersupport@itclabs.com
Visit us: www.itclabs.com

Disclaimer:
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4. If samples not consumed during analysis, it will be stored & return as per company policy.
5. Samples not drawn by us unless otherwise stated.
6. Test report in full or parts shall not be used for promotional or publicity purposes.
7. Legal disputes are subjected to Panchkula Jurisdiction only.

ANNEXURE - 9

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Parameter Report

Morepen Laboratory Limited

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Generated On	2024-03-05 16:51:51	**Generated By**	rupendra.bhatt@morepen.com
Period	2024-02-01 00:00:00 - 2024-02-29 23:59:59	**Station Type**	CEMS
Stations	Stack	**Parameters**	HCL,NOX,CO2,CO,PM,SOX

S.No.	Time	Stack CO (%)(avg)	Stack CO2 (%)(avg)	Stack HCL (mg/nm³)(avg)	Stack NOX (mg/nm³)(avg)	Stack PM (mg/nm³)(avg)	Stack SOX (mg/nm³)(avg)
1	2024-02-01 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.9
2	2024-02-02 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.9
3	2024-02-03 00:00:00:000	0.0	0.0	0.0	7.34	30.0	39.9
4	2024-02-04 00:00:00:000	0.0	0.0	0.0	7.66	30.0	39.9
5	2024-02-05 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.9
6	2024-02-06 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.9
7	2024-02-07 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.9
8	2024-02-08 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.9
9	2024-02-09 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.9
10	2024-02-10 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.9
11	2024-02-11 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.9
12	2024-02-12 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.9
13	2024-02-13 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.94

S.No.	Time	Stack CO (%)(avg)	Stack CO2 (%)(avg)	Stack HCL (mg/nm³)(avg)	Stack NOX (mg/nm³)(avg)	Stack PM (mg/nm³)(avg)	Stack SOX (mg/nm³)(avg)
14	2024-02-14 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.9
15	2024-02-15 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.9
16	2024-02-16 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.9
17	2024-02-17 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.9
18	2024-02-18 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.9
19	2024-02-19 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.9
20	2024-02-20 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.92
21	2024-02-21 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.92
22	2024-02-22 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.96
23	2024-02-23 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.9
24	2024-02-24 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.9
25	2024-02-25 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.9
26	2024-02-26 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.9
27	2024-02-27 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.9
28	2024-02-28 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.9
29	2024-02-29 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.9

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Parameter Report

Morepen Laboratory Limited

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Generated On	2024-03-05 16:54:38	**Generated By**	rupendra.bhatt@morepen.com
Period	2024-01-01 00:00:00 - 2024-01-31 23:59:00	**Station Type**	CEMS
Stations	Stack	**Parameters**	HCL,NOX,CO2,CO,PM,SOX

S.No.	Time	Stack CO (%)(avg)	Stack CO2 (%)(avg)	Stack HCL (mg/nm³)(avg)	Stack NOX (mg/nm³)(avg)	Stack PM (mg/nm³)(avg)	Stack SOX (mg/nm³)(avg)
1	2024-01-01 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.9
2	2024-01-02 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.9
3	2024-01-03 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.9
4	2024-01-04 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.9
5	2024-01-05 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.9
6	2024-01-06 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.9
7	2024-01-07 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.9
8	2024-01-08 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.9
9	2024-01-09 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.9
10	2024-01-10 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.9
11	2024-01-11 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.9
12	2024-01-12 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.92
13	2024-01-13 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.9

S.No.	Time	Stack CO (%)(avg)	Stack CO2 (%)(avg)	Stack HCL (mg/nm³)(avg)	Stack NOX (mg/nm³)(avg)	Stack PM (mg/nm³)(avg)	Stack SOX (mg/nm³)(avg)
14	2024-01-14 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.9
15	2024-01-15 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.9
16	2024-01-16 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.9
17	2024-01-17 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.9
18	2024-01-18 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.9
19	2024-01-19 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.9
20	2024-01-20 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.9
21	2024-01-21 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.9
22	2024-01-22 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.9
23	2024-01-23 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.9
24	2024-01-24 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.9
25	2024-01-25 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.9
26	2024-01-26 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.9
27	2024-01-27 00:00:00:000	0.0	0.0	0.0	7.11	30.0	39.9
28	2024-01-28 00:00:00:000	0.0	0.0	0.0	7.32	30.0	39.9
29	2024-01-29 00:00:00:000	0.0	0.0	0.0	7.21	30.0	39.9
30	2024-01-30 00:00:00:000	0.0	0.0	0.0	7.2	30.0	39.9

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S.No.	Time	Stack CO (%)(avg)	Stack CO2 (%)(avg)	Stack HCL (mg/nm³)(avg)	Stack NOX (mg/nm³)(avg)	Stack PM (mg/nm³)(avg)	Stack SOX (mg/nm³)(avg)
31	2024-01-31 00:00:00:000	0.0	0.0	0.0	7.1	30.0	39.9

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Real Time Data Acquisition And Monitoring

Site Name: Morepen Laboratory Limited

Report: Average Report

From Date: 01-01-2024T00:15:50Z To Date: 01-02-2024T23:40:57Z

Description	ETP_OUTLET-BOD(mg/l)	ETP_OUTLET-COD(mg/l)	ETP_OUTLET-Flow(m3/hr)	ETP_OUTLET-TSS(mg/l)	ETP_OUTLET-Totalizer Flow(m3/Day)	ETP_OUTLET-pH(pH)
Prescribed Standards	0 - 30	0 - 250	0 -	0 - 100	0 - 72	6.5 - 8.5
Maximum Data	11.54	146.47	0.69	11.54	8.36	7.86
Minimum Data	5.68	91.79	0.29	11.54	1.82	7.17
Geometric Mean	6.93	115.49	0.57	11.54	6.85	7.68
Median	6.01	113.63	0.64	11.54	7.68	7.78
Standard Deviation	2.11	8.65	0.12	0.0	1.74	0.23
Maximum Value At Time	2024-01-27 00:00:00	2024-01-28 00:00:00	2024-01-02 00:00:00	2024-01-01 00:00:00	2024-01-09 00:00:00	2024-01-07 00:00:00
Minimum Value At Time	2024-01-04 00:00:00	2024-01-31 00:00:00	2024-01-14 00:00:00	2024-01-01 00:00:00	2024-01-01 00:00:00	2024-01-31 00:00:00
Valid Data Points	31	31	31	31	31	31
Total Data Points	31	31	31	31	31	31
Data Availability %	100.0%	100.0%	100.0%	100.0%	100.0%	100.0%

Sl No.	Time	ETP_OUTLET-BOD(mg/l)	ETP_OUTLET-COD(mg/l)	ETP_OUTLET-Flow(m3/hr)	ETP_OUTLET-TSS(mg/l)	ETP_OUTLET-Totalizer Flow(m3/Day)	ETP_OUTLET-pH(pH)
1	2024-01-01 00:00:00	6.07	114.33	0.32	11.54	1.82	7.79
2	2024-01-02 00:00:00	6.14	114.39	0.69	11.54	8.32	7.79
3	2024-01-03 00:00:00	5.72	116.10	0.67	11.54	8.19	7.81
4	2024-01-04 00:00:00	5.68	115.04	0.68	11.54	8.26	7.79
5	2024-01-05 00:00:00	5.94	118.91	0.36	11.54	6.34	7.83
6	2024-01-06 00:00:00	5.68	118.32	0.50	11.54	4.34	7.85
7	2024-01-07 00:00:00	5.75	113.64	0.68	11.54	8.20	7.86
8	2024-01-08 00:00:00	5.81	112.90	0.60	11.54	7.50	7.84

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Sl No.	Time	ETP_OUTLET-BOD(mg/l)	ETP_OUTLET-COD(mg/l)	ETP_OUTLET-Flow(m3/hr)	ETP_OUTLET-TSS(mg/l)	ETP_OUTLET-Totalizer Flow(m3/Day)	ETP_OUTLET-pH(pH)
9	2024-01-09 00:00:00	5.75	112.37	0.69	11.54	8.36	7.78
10	2024-01-10 00:00:00	5.81	111.62	0.51	11.54	7.26	7.76
11	2024-01-11 00:00:00	5.70	114.33	0.51	11.54	6.57	7.83
12	2024-01-12 00:00:00	5.68	113.07	0.64	11.54	7.75	7.76
13	2024-01-13 00:00:00	6.04	112.55	0.65	11.54	7.81	7.73
14	2024-01-14 00:00:00	6.43	114.72	0.29	11.54	5.42	7.80
15	2024-01-15 00:00:00	6.21	114.00	0.40	11.54	2.86	7.78
16	2024-01-16 00:00:00	5.86	113.43	0.66	11.54	7.68	7.79
17	2024-01-17 00:00:00	6.31	113.63	0.39	11.54	4.93	7.83
18	2024-01-18 00:00:00	6.14	113.36	0.66	11.54	7.90	7.81
19	2024-01-19 00:00:00	6.01	113.09	0.66	11.54	8.05	7.80
20	2024-01-20 00:00:00	5.92	112.73	0.65	11.54	7.84	7.78
21	2024-01-21 00:00:00	5.83	112.22	0.55	11.54	6.75	7.77
22	2024-01-22 00:00:00	5.78	111.19	0.51	11.54	7.63	7.76
23	2024-01-23 00:00:00	6.02	112.35	0.47	11.54	4.02	7.79
24	2024-01-24 00:00:00	5.81	108.90	0.66	11.54	8.04	7.76
25	2024-01-25 00:00:00	6.03	109.31	0.67	11.54	8.07	7.74
26	2024-01-26 00:00:00	10.37	129.93	0.67	11.54	8.13	7.26
27	2024-01-27 00:00:00	11.54	126.34	0.67	11.54	8.11	7.30
28	2024-01-28 00:00:00	11.54	146.47	0.56	11.54	6.97	7.22
29	2024-01-29 00:00:00	11.54	122.37	0.42	11.54	5.21	7.22
30	2024-01-30 00:00:00	11.54	126.85	0.68	11.54	8.22	7.23
31	2024-01-31 00:00:00	10.21	91.79	0.51	11.54	5.67	7.17

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Real Time Data Acquisition And Monitoring

Site Name: Morepen Laboratory Limited

Report: Average Report

From Date: 01-02-2024T00:23:10Z To Date: 26-02-2024T23:30:15Z

Description	ETP_OUTLET-BOD(mg/l)	ETP_OUTLET-COD(mg/l)	ETP_OUTLET-Flow(m3/hr)	ETP_OUTLET-TSS(mg/l)	ETP_OUTLET-Totalizer Flow(m3/Day)	ETP_OUTLET-pH(pH)
Prescribed Standards	0 - 30	0 - 250	0 -	0 - 100	0 - 72	6.5 - 8.5
Maximum Data	26.43	101.1	0.74	41.15	9.08	7.5
Minimum Data	5.32	44.15	0.44	11.3	5.27	7.15
Geometric Mean	8.15	56.77	0.63	12.71	7.61	7.32
Median	7.69	50.87	0.69	11.54	8.13	7.3
Standard Deviation	3.86	14.38	0.1	5.93	1.24	0.12
Maximum Value At Time	2024-02-15 00:00:00	2024-02-15 00:00:00	2024-02-11 00:00:00	2024-02-15 00:00:00	2024-02-12 00:00:00	2024-02-24 00:00:00
Minimum Value At Time	2024-02-20 00:00:00	2024-02-01 00:00:00	2024-02-25 00:00:00	2024-02-18 00:00:00	2024-02-25 00:00:00	2024-02-08 00:00:00
Valid Data Points	25	25	25	25	25	25
Total Data Points	25	25	25	25	25	25
Data Availability %	100.0%	100.0%	100.0%	100.0%	100.0%	100.0%

Sl No.	Time	ETP_OUTLET-BOD(mg/l)	ETP_OUTLET-COD(mg/l)	ETP_OUTLET-Flow(m3/hr)	ETP_OUTLET-TSS(mg/l)	ETP_OUTLET-Totalizer Flow(m3/Day)	ETP_OUTLET-pH(pH)
1	2024-02-01 00:00:00	7.69	44.15	0.65	11.54	7.71	7.22
2	2024-02-02 00:00:00	7.69	51.57	0.67	11.54	7.90	7.25
3	2024-02-03 00:00:00	7.69	52.07	0.69	11.54	8.29	7.19
4	2024-02-04 00:00:00	7.69	51.28	0.45	11.54	5.78	7.21
5	2024-02-05 00:00:00	7.69	49.17	0.72	11.54	8.79	7.31
6	2024-02-06 00:00:00	7.69	50.84	0.71	11.54	8.64	7.20
7	2024-02-07 00:00:00	7.69	50.14	0.71	11.54	8.59	7.18
8	2024-02-08 00:00:00	7.69	48.49	0.69	11.54	8.12	7.15

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Sl No.	Time	ETP_OUTLET-BOD(mg/l)	ETP_OUTLET-COD(mg/l)	ETP_OUTLET-Flow(m3/hr)	ETP_OUTLET-TSS(mg/l)	ETP_OUTLET-Totalizer Flow(m3/Day)	ETP_OUTLET-pH(pH)
9	2024-02-09 00:00:00	7.69	57.51	0.72	11.54	8.72	7.28
10	2024-02-10 00:00:00	7.69	69.14	0.73	11.54	8.80	7.18
11	2024-02-11 00:00:00	7.69	74.17	0.74	11.54	8.91	7.19
12	2024-02-12 00:00:00	7.69	73.81	0.74	11.54	9.08	7.24
13	2024-02-13 00:00:00	7.69	93.00	0.68	11.54	8.13	7.27
14	2024-02-14 00:00:00	7.69	45.39	0.69	11.54	8.36	7.30
15	2024-02-15 00:00:00	26.43	101.10	0.69	41.15	8.29	7.40
16	2024-02-16 00:00:00	6.57	50.64	0.69	11.35	8.37	7.44
17	2024-02-17 00:00:00	6.76	50.71	0.69	11.34	8.40	7.43
18	2024-02-18 00:00:00	6.70	50.82	0.70	11.30	6.77	7.46
19	2024-02-19 00:00:00	6.15	51.01	0.62	11.54	7.67	7.47
20	2024-02-20 00:00:00	5.32	50.49	0.50	11.54	6.09	7.43
21	2024-02-21 00:00:00	7.68	50.03	0.51	11.54	6.28	7.42
22	2024-02-22 00:00:00	7.46	51.15	0.48	11.35	5.75	7.45
23	2024-02-23 00:00:00	7.65	50.75	0.48	11.73	5.81	7.46
24	2024-02-24 00:00:00	7.65	50.87	0.47	11.68	5.74	7.50
25	2024-02-25 00:00:00	7.67	50.96	0.44	11.73	5.27	7.43

Report Details: MLL_Parwanoo | 2024-02-27 11:53:39 | Average Report

CTO 10 ANNEXURE – 10

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Morepen Laboratories Limited

Village & PO Masulkhana, Parwanoo, ,Distt. Solan ,173220
Himachal Pradesh , Contact No. : 91- 01792 - 233283-89
DL No.: MB/93/6 , MB/93/6

GSTIN No.: 02AABCM1083B1ZA PAN No.: AABCM1083B

PURCHASE ORDER

Vendor Detail		Billing / Delivery Address	
Name	: INTERSTELLAR TESTING CENTRE PVT LTD	PO No	: MSL/2023-24/6135
Address	: 86, INDUSTRIAL AREA , PHASE-1,, PANCHKULA-134109 ,PANCHKULA	PO Date	: 08-12-23
State	: Haryana	Delivery At : Morepen Laboratories Limited , Village & PO Masulkhana, Parwanoo, , Distt. Solan , 173220	
Country	: INDIA		
Contact	: , 0172-2561543	Himachal Pradesh , Contact No. 91- 01792 - 233283-89	
GSTIN	: 06AAECI0497E1ZP		
PAN No.	: AAECI0497E		
Email	:	State Code : 02	
State Code : 06			

S-No	No	Item Name	UOM	Qty.	Price	HSN	Taxable Value	SGST %	SGST Amount	CGST %	CGST Amount	IGST %	IGST Amount
	X-0806-00-000000-002	Soil Testing (Parameter as Per List)	Nos	1	3500	999411	3500.00	0	0	0	0	18	630.00
	X-0806-00-000000-002	DG Set Noise Monitoring	Nos	2	500	999411	1000.00	0	0	0	0	18	180.00
	X-0806-00-000000-002	Air Ambient Testing(12 Nos.Parameter Total)	Nos	3	7800	999411	23400.00	0	0	0	0	18	4212.00
	X-0806-00-000000-002	Ambient Noise Monitoring Day & Night	Nos	3	1200	999411	3600.00	0	0	0	0	18	648.00
	X-0806-00-000000-002	Stacks Monitoring of Boiler	Nos	2	2500	999411	5000.00	0	0	0	0	18	900.00
	X-0806-00-000000-002	Stacks Monitoring of DG Set	Nos	2	2500	999411	5000.00	0	0	0	0	18	900.00
	X-0806-00-000000-002	Scruber Stack Monitoring (Sulphur Dioxide & HCL)	Nos	1	3000	999411	3000.00	0	0	0	0	18	540.00
	X-0806-00-000000-002	Scruber Stack Monitoring (PM & HF)	Nos	1	3000	999411	3000.00	0	0	0	0	18	540.00
	X-0806-00-000000-002	Collection & Conveyance Charges	LOT	1	2000	999411	2000.00	0	0	0	0	18	360.00
		Total							0		0		8910.00

Indent No.

Transaction Value	49,500
Less: Discount @ 0 %	0
Other Charges	0
Add : SGST	0
Add: CGST	0
Add: IGST	8910.00
Total Amount :GST	8910
Grand Total :	58410.00

Payment Terms : CREDIT
Delivery :
Freight : F.O.R.
Delivery Through : BY ROAD
Special Instruction : (Invoice & Transporter copy in favour of our factory Address)

Morepen Laboratories Limited

Authorised Signatory

TERMS AND CONDITIONS OF PURCHASE

MOREPEN LABORATORIES LTD. NEW DELHI

Interstellar Testing Centre Pvt. Ltd.

Document QF : 2501
Page 1 of 2

Test Report

Issued To Morepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	**Sample Reg. No.** :E01-2312190671 **Sample Reg. Date** :19-12-2023 **Report Date** :26-12-2023 **Report No.** :ICE-2312260857 **NABL ULR No.** :TC592623000014497F **Customer Ref. No.**:PO **Letter Dated** :08.12.2023

Test Report as per :	: NAAQS 2009
Sampling Information :	
Location of Sampling Point	: ETP Near Boiler Area
Date of Monitoring	: 15-12-2023
Time of Monitoring	: 11:35 hrs
Purpose of Monitoring	: To assess the pollution level
Duration of Monitoring,minutes	: 1440
Avg. Flow Rate of Sampling,m3/min	: 1.27
Volume of air sampled,m3	: 1828.80
Avg. Ambient Temperature,°C	: 18

Description	
Description	Ambient Air Quality Monitoring

S.No.	Parameters	Instrument	Method	Specification	Result
1.	**Ambient Air Quality Parameters(Time weighted Avg- 24 Hours)**				
a.	Sulphur Dioxide(SO2),µg/m3	UV-Spectrophotometer	IS: 5182 (P-2): 2017	80 Max	12.22
b.	Nitrogen Dioxide(NO_2),µg/m^3	UV-Spectrophotometer	IS: 5182 (P-6): 2017	80 Max	27.00
c.	Particulate Matter (PM10),µg/m3	Gravimetric	IS: 5182 (P-23): 2017	100 Max	94.21
d.	Particulate matter (PM 2.5),µg/m3	Gravimetric	IS: 5182 (P-24)-2019	60 Max	51.35

Ravinder Kumar
26-12-2023
Reviewer

26-12-2023
PremKumar
[Authorized Signatory]

Disclaimer:
1. The report is only for the sample tested.

Interstellar Testing Centre Pvt. Ltd.

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Test Report

Issued To	Sample Reg. No. :E01-2312190671 Sample Reg. Date :19-12-2023 Report Date :26-12-2023 Report No. :ICE-2312260857 NABL ULR No. :TC592623000014497F Customer Ref. No. :PO Letter Dated :08.12.2023
Morepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	

e.	Ammonia(NH3),µg/m^3	UV-Spectrophotometer	IS: 5182 (P-25):2018	400 Max	34.37
f.	Lead(As Pb),µg/m3	ICPOES	STP/ITC/EW/002	1.0 Max	BLQ (LOQ:0.1)
2.	**Ambient Air Quality Parameters(Time weighted Avg- 8 Hours)**				
a.	Ozone(O3),µg/m3	UV-Spectrophotometer	IS: 5182 (P-9): 2019	100 Max.	22.44
b.	Carbon Monoxide(CO),mg/m3	GC	IS: 5182 (P-10): 2019	2 Max.	1.2
3.	**Ambient Air Quality Parameters(Time weighted Avg- Annual*)**				
a.	Benzene(C6H6),µg/m3	GC	IS: 5182 (P-11): 2017	5 Max	BLQ(LOQ:1.0)
b.	Benzo(a) Pyrene Particulate Phase only,ng/m3	GCMSMS	IS: 5182 (P-12): 2019	1 Max	BLQ(LOQ:0.5)
c.	Arsenic(as As),ng/m3	ICPOES	STP/ITC/EW/002	6 Max.	BLQ (LOQ:1.0)
d.	Nickel(As Ni),ng/m3	ICPOES	STP/ITC/EW/002	20 Max.	BLQ (LOQ:1.0)

'#' represents Customer Defined Fields

NOTE : NA- Not Applicable, BLQ- Below limit of Quantification, LOQ- Limit of Quantification, Requirement as per NAQQS 2009. Sampling Procedure: SOP/ITC/EW/056.

REMARKS : *Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals

*****End Of Report*****

Ravinder Kumar
26-12-2023
Reviewer

26-12-2023
PremKumar
[Authorized Signatory]

Disclaimer:

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Test Report

Document QF : 2501
Page 1 of 2

Issued To	Sample Reg. No. :E01-2312190668 Sample Reg. Date :19-12-2023 Report Date :26-12-2023 Report No. :ICE-2312260855 NABL ULR No. :TC592623000014496F Customer Ref. No.:PO Letter Dated :08.12.2023
Morepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	

Test Report as per :	: NAAQS 2009
Sampling Information :	
Location of Sampling Point	: Near ETP Area
Date of Monitoring	: 15-12-2023
Time of Monitoring	: 11:25 hrs
Purpose of Monitoring	: To assess the pollution level
Duration of Monitoring,minutes	: 1440
Avg. Flow Rate of Sampling,m3/min	: 1.26
Volume of air sampled,m3	: 1814.40
Avg. Ambient Temperature,°C	: 18

Description

Description	Ambient Air Quality Monitoring

S.No.	Parameters	Instrument	Method	Specification	Result
1.	**Ambient Air Quality Parameters(Time weighted Avg- 24 Hours)**				
a.	Sulphur Dioxide(SO2),µg/m3	UV-Spectrophotometer	IS: 5182 (P-2): 2017	80 Max	11.18
b.	Nitrogen Dioxide(NO2),µg/m^3	UV-Spectrophotometer	IS: 5182 (P-6): 2017	80 Max	26.26
c.	Particulate Matter (PM10),µg/m3	Gravimetric	IS: 5182 (P-23): 2017	100 Max	96.12
d.	Particulate matter (PM 2.5),µg/m3	Gravimetric	IS: 5182 (P-24)-2019	60 Max	52.19

Ravinder Kumar
26-12-2023
Reviewer

26-12-2023
PremKumar
[Authorized Signatory]

Disclaimer:
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Test Report

Issued To	Sample Reg. No. :E01-2312190668 Sample Reg. Date :19-12-2023 Report Date :26-12-2023 Report No. :ICE-2312260855 NABL ULR No. :TC592623000014496F Customer Ref. No.:PO Letter Dated :08.12.2023
Morepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	

e.	Ammonia(NH3),µg/m^3	UV-Spectrophotometer	IS: 5182 (P-25):2018	400 Max	34.22
f.	Lead(As Pb),µg/m3	ICPOES	STP/ITC/EW/002	1.0 Max	BLQ (LOQ:0.1)
2.	**Ambient Air Quality Parameters(Time weighted Avg- 8 Hours)**				
a.	Ozone(O3),µg/m3	UV-Spectrophotometer	IS: 5182 (P-9): 2019	100 Max.	24.11
b.	Carbon Monoxide(CO),mg/m3	GC	IS: 5182 (P-10): 2019	2 Max.	1.3
3.	**Ambient Air Quality Parameters(Time weighted Avg- Annual*)**				
a.	Benzene(C6H6),µg/m3	GC	IS: 5182 (P-11): 2017	5 Max	BLQ(LOQ:1.0)
b.	Benzo(a) Pyrene Particulate Phase only,ng/m3	GCMSMS	IS: 5182 (P-12): 2019	1 Max	BLQ(LOQ:0.5)
c.	Arsenic(as As),ng/m3	ICPOES	STP/ITC/EW/002	6 Max.	BLQ (LOQ:1.0)
d.	Nickel(As Ni),ng/m3	ICPOES	STP/ITC/EW/002	20 Max.	BLQ (LOQ:1.0)

'#' represents Customer Defined Fields

NOTE : NA- Not Applicable, BLQ- Below limit of Quantification, LOQ- Limit of Quantification, Requirement as per NAQQS 2009. Sampling Procedure: SOP/ITC/EW/056.

REMARKS :*Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals

*******End Of Report*******

Ravinder Kumar
26-12-2023
Reviewer

26-12-2023
PremKumar
[Authorized Signatory]

Disclaimer:
1. The report is only for the sample tested.

Interstellar Testing Centre Pvt. Ltd.

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Test Report

Issued To Morepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	**Sample Reg. No.** :E01-2312190669 **Sample Reg. Date** :19-12-2023 **Report Date** :26-12-2023 **Report No.** :ICE-2312260856 **NABL ULR No.** :TC592623000014491F **Customer Ref. No.** :PO **Letter Dated** :08.12.2023

Test Report as per :	: NAAQS 2009
Sampling Information :	
Location of Sampling Point	: QC Roof Area (Near Main Gate)
Date of Monitoring	: 15-12-2023
Time of Monitoring	: 10:25 hrs
Purpose of Monitoring	: To assess the pollution level
Duration of Monitoring,minutes	: 1440
Avg. Flow Rate of Sampling,m3/min	: 1.27
Volume of air sampled,m3	: 1828.80
Avg. Ambient Temperature,°C	: 18

Description	
Description	Ambient Air Quality Monitoring

S.No.	Parameters	Instrument	Method	Specification	Result
1.	**Ambient Air Quality Parameters(Time weighted Avg- 24 Hours)**				
a.	Sulphur Dioxide(SO2),µg/m3	UV-Spectrophotometer	IS: 5182 (P-2): 2017	80 Max	17.26
b.	Nitrogen Dioxide(NO2),µg/m^3	UV-Spectrophotometer	IS: 5182 (P-6): 2017	80 Max	29.49
c.	Particulate Matter (PM10),µg/m3	Gravimetric	IS: 5182 (P-23): 2017	100 Max	98.24
d.	Particulate matter (PM 2.5),µg/m3	Gravimetric	IS: 5182 (P-24)-2019	60 Max	54.29

Ravinder Kumar
26-12-2023
Reviewer

26-12-2023
PremKumar
[Authorized Signatory]

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Test Report

Document QF : 2501

Issued To	Sample Reg. No. :E01-2312190669 Sample Reg. Date :19-12-2023 Report Date :26-12-2023 Report No. :ICE-2312260856 NABL ULR No. :TC592623000014491F Customer Ref. No. :PO Letter Dated :08.12.2023
Moreper Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	

e.	Ammonia(NH3),µg/m^3	UV-Spectrophotometer	IS: 5182 (P-25):2018	400 Max	37.41
f.	Lead(As Pb),µg/m3	ICPOES	STP/ITC/EW/002	1.0 Max	BLQ (LOQ:0.1)
2.	**Ambient Air Quality Parameters(Time weighted Avg- 8 Hours)**				
a.	Ozone(O3),µg/m3	UV-Spectrophotometer	IS: 5182 (P-9): 2019	100 Max.	24.11
b.	Carbon Monoxide(CO),mg/m3	GC	IS: 5182 (P-10): 2019	2 Max.	1.4
3.	**Ambient Air Quality Parameters(Time weighted Avg- Annual*)**				
a.	Benzene(C6H6),µg/m3	GC	IS: 5182 (P-11): 2017	5 Max	BLQ(LOQ:1.0)
b.	Benzo(a) Pyrene Particulate Phase only,ng/m3	GCMSMS	IS: 5182 (P-12): 2019	1 Max	BLQ(LOQ:0.5)
c.	Arsenic(as As),ng/m3	ICPOES	STP/ITC/EW/002	6 Max.	BLQ (LOQ:1.0)
d.	Nickel(As Ni),ng/m3	ICPOES	STP/ITC/EW/002	20 Max.	BLQ (LOQ:1.0)

'#' represents Customer Defined Fields

NOTE : NA- Not Applicable, BLQ- Below limit of Quantification, LOQ- Limit of Quantification, Requirement as per NAQQS 2009. Sampling Procedure: SOP/ITC/EW/056.

REMARKS :*Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals

*******End Of Report*******

Ravinder Kumar
26-12-2023
Reviewer

26-12-2023
PremKumar
[Authorized Signatory]

Disclaimer:
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Document QF : 2501
Page 1 of 2

Test Report

Issued To Morepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	**Sample Reg. No.** :E01-2312190669 **Sample Reg. Date** :19-12-2023 **Report Date** :26-12-2023 **Report No.** :ICE-2312260856 **NABL ULR No.** :TC592623000014491F **Customer Ref. No.** :PO **Letter Dated** :08.12.2023

Test Report as per :	: NAAQS 2009
Sampling Information :	
Location of Sampling Point	: QC Roof Area (Near Main Gate)
Date of Monitoring	: 15-12-2023
Time of Monitoring	: 10:25 hrs
Purpose of Monitoring	: To assess the pollution level
Duration of Monitoring,minutes	: 1440
Avg. Flow Rate of Sampling,m3/min	: 1.27
Volume of air sampled,m3	: 1828.80
Avg. Ambient Temperature,°C	: 18

Description	
Description	Ambient Air Quality Monitoring

S.No.	Parameters	Instrument	Method	Specification	Result
1.	**Ambient Air Quality Parameters(Time weighted Avg- 24 Hours)**				
a.	Sulphur Dioxide(SO2),µg/m3	UV-Spectrophotometer	IS: 5182 (P-2): 2017	80 Max	17.26
b.	Nitrogen Dioxide(NO2),µg/m^3	UV-Spectrophotometer	IS: 5182 (P-6): 2017	80 Max	29.49
c.	Particulate Matter (PM10),µg/m3	Gravimetric	IS: 5182 (P-23): 2017	100 Max	98.24
d.	Particulate matter (PM 2.5),µg/m3	Gravimetric	IS: 5182 (P-24)-2019	60 Max	54.29

Ravinder Kumar
26-12-2023
Reviewer

26-12-2023
PremKumar
[Authorized Signatory]

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Test Report

Issued To	Sample Reg. No. :E01-2312190669 Sample Reg. Date :19-12-2023 Report Date :26-12-2023 Report No. :ICE-2312260856 NABL ULR No. :TC592623000014491F Customer Ref. No.:PO Letter Dated :08.12.2023
Morepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	

e.	Ammonia(NH3),µg/m^3	UV-Spectrophotometer	IS: 5182 (P-25):2018	400 Max	37.41
f.	Lead(As Pb),µg/m3	ICPOES	STP/ITC/EW/002	1.0 Max	BLQ (LOQ:0.1)
2.	**Ambient Air Quality Parameters(Time weighted Avg- 8 Hours)**				
a.	Ozone(O3),µg/m3	UV-Spectrophotometer	IS: 5182 (P-9): 2019	100 Max.	24.11
b.	Carbon Monoxide(CO),mg/m3	GC	IS: 5182 (P-10): 2019	2 Max.	1.4
3.	**Ambient Air Quality Parameters(Time weighted Avg- Annual*)**				
a.	Benzene(C6H6),µg/m3	GC	IS: 5182 (P-11): 2017	5 Max	BLQ(LOQ:1.0)
b.	Benzo(a) Pyrene Particulate Phase only,ng/m3	GCMSMS	IS: 5182 (P-12): 2019	1 Max	BLQ(LOQ:0.5)
c.	Arsenic(as As),ng/m3	ICPOES	STP/ITC/EW/002	6 Max.	BLQ (LOQ:1.0)
d.	Nickel(As Ni),ng/m3	ICPOES	STP/ITC/EW/002	20 Max.	BLQ (LOQ:1.0)

'#' represents Customer Defined Fields

NOTE : NA- Not Applicable, BLQ- Below limit of Quantification, LOQ- Limit of Quantification, Requirement as per NAQQS 2009. Sampling Procedure: SOP/ITC/EW/056.

REMARKS : *Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals

*******End Of Report*******

Ravinder Kumar
26-12-2023
Reviewer

26-12-2023
PremKumar
[Authorized Signatory]

Disclaimer:
1. The report is only for the sample tested

Interstellar Testing Centre Pvt. Ltd.

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Test Report

Issued To	Sample Reg. No. :IE01-2312190662 Sample Reg. Date :19-12-2023 Report Date :21-12-2023 Report No. :ICE-2312210633 NABL ULR No. :TC592623000014251F Customer Ref. No. :PO Letter Dated :08.12.2023
Morepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	

Test Report as per :	: EPA-1986, PCLS/02/2021
Sampling Information :	
Date of Monitoring	: 15-12-2023
Time of Monitoring	: 15:20 to 16:08 hrs
Name of the emission source monitored	: Stack Emission of Boiler
Rated Capacity	: 2.5 Ton
Capacity on sampling day	: -do-
Type of fuel used & its consumption	: LSHS & 83 ltr/hr
Normal operating schedule	: 24 hrs
Stack Identification	: Stack attached to Boiler (2.5 Ton)
Type of Stack/Duct	: Metal
Stack Height from Ground Level(m)	: 30
Diameter of the Stack(cm)	: 60
Sampling Duration(minutes)	: 48
Purpose of Monitoring	: To assess the pollution load
Air Pollution control measure	: Wet Scrubber
Status	: Working
Recovery of Material	: -
Fugitive Emission,if any	: Nil
Observations :	

Ravinder Kumar
21-12-2023
Reviewer

21-12-2023
PremKumar
[Authorized Signatory]

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Test Report

Issued To	Sample Reg. No. :E01-2312190662 Sample Reg. Date :19-12-2023 Report Date :21-12-2023 Report No. :ICE-2312210633 NABL ULR No. :TC592623000014251F Customer Ref. No. :PO Letter Dated :08.12.2023
Morepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	

Flue Gas Temperature, °C,Avg.	: 125
Flue Gas Velocity(m/s),Avg.	: 14.00
Volumetric Flow Rate(Nm^3/hr.)	: 10229.39
Ambient Air Temperature, °C	: 19

S.No.	Parameters	Instrument	Method	Specification	Result
	Discipline : Chemical				
	Group : Atmospheric Pollution				
1.	General Parameters				
a.	Particulate Matter, mg/Nm^3 (Corrected to 3% O_2 on dry basis)	Gravimetric	IS:11255(P-1)	Max. 150	37.17
b.	Sulphur Dioxide (SO_2), mg/Nm^3 (Corrected to 3% O_2 on dry basis)	Titration	IS:11255(P-2)	Max. 600	BLQ(LOQ:2.0)
c.	Oxides of Nitrogen (NO_x), mg/Nm^3 (Corrected to 3% O_2 on dry basis)	UV-Spectrophotometer	IS:11255(P-7)	Max. 300	66.66
d.	Carbon Monoxide(CO),% v/v	Orsat Apparatus	IS:13270	Max. 1.0	0.2

'#' represents Customer Defined Fields

NOTE : NA- Not Applicable, Requirements as per EPA Act 1986/PCLS/02/2021. Sample collected by lab rep. on dated 15-12-2023, Sampling Procedure - SOP/ITC/EW/056

REMARKS :N/A

*****End Of Report*****

Ravinder Kumar
21-12-2023
Reviewer

21-12-2023
PremKumar
[Authorized Signatory]

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Test Report

Document QF : 2501

Issued To	
Morepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	**Sample Reg. No.** :E01-2312190661 **Sample Reg. Date** :19-12-2023 **Report Date** :21-12-2023 **Report No.** :ICE-2312210632 **NABL ULR No.** :TC592623000014250F **Customer Ref. No.** :PO **Letter Dated** :08.12.2023

Test Report as per :	: EPA-1986, PCI.S/02/2021
Sampling Information :	
Date of Monitoring	: 15-12-2023
Time of Monitoring	: 16:20 to 17:11 hrs
Name of the emission source monitored	: Stack Emission of Boiler
Rated Capacity	: 1.5 Ton
Capacity on sampling day	: -do-
Type of fuel used & its consumption	: LSHS & 60 ltr/hr
Normal operating schedule	: 24 hrs
Stack Identification	: Stack attached to Boiler (1.5 Ton)
Type of Stack/Duct	: Metal
Stack Height from Ground Level(m)	: 30
Diameter of the Stack(cm)	: 60
Sampling Duration(minutes)	: 51
Purpose of Monitoring	: To assess the pollution load
Air Pollution control measure	: Wet Scrubber
Status	: Working
Recovery of Material	: -
Fugitive Emission,if any	: Nil
Observations :	

Vikrant
21-12-2023
Reviewer

21-12-2023
PremKumar
[Authorized Signatory]

Interstellar Testing Centre Pvt. Ltd.

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Test Report

Document QF : 2501

Issued To	Sample Reg. No. :E01-2312190661 Sample Reg. Date :19-12-2023 Report Date :21-12-2023 Report No. :ICE-2312210632 NABL ULR No. :TC592623000014250F Customer Ref. No. :PO Letter Dated :08.12.2023
Morepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	

Flue Gas Temperature, °C,Avg.	: 108
Flue Gas Velocity(m/s),Avg.	: 13.15
Volumetric Flow Rate(Nm^3/hr.)	: 10037.04
Ambient Air Temperature, °C	: 19

S.No.	Parameters	Instrument	Method	Specification	Result
	Discipline : Chemical				
	Group : Atmospheric Pollution				
I.	**General Parameters**				
a.	Particulate Matter, mg/Nm^3 (Corrected to 3% O_2 on dry basis)	Gravimetric	IS:11255(P-1)	Max. 500	46.79
b.	Sulphur Dioxide (SO_2), mg/Nm^3 (Corrected to 3% O_2 on dry basis)	Titration	IS:11255(P-2)	Max. 600	BLQ(LOQ:2.0)
c.	Oxides of Nitrogen (NO_x), mg/Nm^3 (Corrected to 3% O_2 on dry basis)	UV-Spectrophotometer	IS:11255(P-7)	Max. 300	70.63
d.	Carbon Monoxide(CO),% v/v	Orsat Apparatus	IS:13270	Max. 1.0	0.2

'#' represents Customer Defined Fields

NOTE : NA- Not Applicable, Requirements as per EPA Act 1986/PCLS/02/2021, Sample collected by lab rep. on dated 15-12-2023, Sampling Procedure - SOP/ITC/EW/056

REMARKS :N/A

*****End Of Report*****

Vikrant
21-12-2023
Reviewer

21-12-2023
PremKumar
[Authorized Signatory]

Disclaimer:

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Interstellar Testing Centre Pvt. Ltd.

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Test Report

ssued To Morepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	**Sample Reg. No.** :E01-2401200047 **Sample Reg. Date** :20-01-2024 **Report Date** :14-02-2024 **Report No.** :ICE-2402140001 **Customer Ref. No.**:Mail **Letter Dated** :20.01.2024

est Report as per IS:NA	**With Amendment No.(s):**

ART A : PARTICULARS OF SAMPLE SUBMITTED

a)	Nature of Sample*	Soil Sample
b)	Sample Condition	Good
c)	Grade / Variety / Type / Class / Size etc.	NA
d)	Brand Name	NA
e)	Declared Values,if any	NA
f)	Code No.	
g)	Batch Number*	NA
h)	D.O.M*	NA
i)	Date of Expiry*	NA
j)	Sample Quantity*	200gm
c)	Batch Size/Location*	NA
l)	Mode of Packing	Packed in poly pack
n)	Date of Receipt	20-01-2024
ı)	Date of Start	23-01-2024
ı)	Date of Completion	23-01-2024
ı)	Seal (Intact/Not Intact/Unsealed)	NA
ı)	IO'S Signature (Signed/Unsigned)	Unsigned
)	Any Other Information	NA
)	Test Request Submitted By	Morepen Laboratories Ltd.-Parwanoo (Himachal Pradesh)

V Saini
Vikrant
14-02-2024
Reviewer

16-02-2024
PremKumar
[Authorized Signatory]

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ITC Labs

Interstellar Testing Centre Pvt. Ltd.

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Test Report

ssued To	
Aorepen Laboratories Ltd. 'illage: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan arwanoo	**Sample Reg. No.** :E01-2401200047 **Sample Reg. Date** :20-01-2024 **Report Date** :14-02-2024 **Report No.** :ICE-2402140001 **Customer Ref. No.** :Mail **Letter Dated** :20.01.2024

t)	Manufactured By*	NA
u)	Supplied By*	NA

ART B : SUPPLIMENTARY INFORMATIONS

a.	Reference to sampling procedure, whenever applicable	: N/A
b.	Supporting documents for the measurement taken and results derived like graphs, tables, sketches and / or photographs as appropriate to test reports, if any	: N/A
c.	Deviation from the test methods as prescribed in relevant ISS/WORK Instruments, if any	: N/A

escription

escription	Soil Sample

.No.	Parameters	Instrument	Method	Specification	Result
	Discipline : Chemical				
	Group : Pollution & Environment				
1.	**General Parameters**				
a.	Lead(as Pb)(mg/kg)	ICPOES	STP/ITC/EW-07		13.13
b.	Iron(as $Fe2O_3$)(% by mass)	ICPOES	STP/ITC/EW-07		0.46%
c.	Zinc(as Zn)(mg/kg)	ICPOES	STP/ITC/EW-07		110.28
d.	Nickel(as Ni)(mg/kg)	ICPOES	STP/ITC/EW-07		5.90
e.	Total Chromium(as Cr)(mg/kg)	ICPOES	STP/ITC/EW-07		6.72
f.	Mercury(as Hg)(mg/kg)	ICPOES	STP/ITC/EW-07		BLQ(LOQ:1.0)
g.	Cadmium(as Cd)(mg/kg)	ICPOES	STP/ITC/EW-07		BLQ(LOQ:1.0)
h.	Arsenic(as As)(mg/kg)	ICPOES	STP/ITC/EW-07		BLQ(LOQ:1.0)

' represents Customer Defined Fields

Vikrant
14-02-2024
Reviewer

16-02-2024
PremKumar
[Authorized Signatory]

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ITC Labs

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Test Report

ssued To lorepen Laboratories Ltd. 'illage: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan arwanoo	**Sample Reg. No.** :E01-2401200047 **Sample Reg. Date** :20-01-2024 **Report Date** :14-02-2024 **Report No.** :ICE-2402140001 **Customer Ref. No.** :Mail **Letter Dated** :20.01.2024

OTE : NA- Not Applicable, LOQ- Limit of Quantification, BLQ- Below limit of Quantification. Sample Submitted by Customer.

EMARKS :N/A

*****End Of Report*****

Vikram
14-02-2024
Reviewer

16-02-2024
PremKumar
[Authorized Signatory]

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Test Report

Document QF : 2501
Page 1 of 2

Issued To Morepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	**Sample Reg. No.** :E01-2312190663 **Sample Reg. Date** :19-12-2023 **Report Date** :25-12-2023 **Report No.** :ICE-2312250796 **NABL ULR No.** :TC592623000014415F **Customer Ref. No.** :PO **Letter Dated** :08.12.2023

Test Report as per :	: EPA Act 1986/PCLS/2010,G.S.R 281(E),Dated- 07.03.2016
Sampling Information :	
Date of Monitoring	: 15-12-2023
Time of Monitoring	: 12:30 to 13:22 hrs
Name of the emission source monitored	: Stack Emission of DG Set
Rated Capacity	: 500 kVA
Capacity on sampling day	: 86%
Type of fuel used & its consumption	: HSD & 151 ltr/hr
Normal operating schedule	: As Required
Stack Identification	: Stack attached to DG Set (500 kVA) Engine No. 25273333
Type of Stack/Duct	: Metal
Stack Height from Ground Level(m)	: 8
Diameter of the Stack(cm)	: 15
Sampling Duration(minutes)	: 52
Purpose of Monitoring	: To assess the pollution load
Air Pollution control measure	: Not Applicable
Status	: -
Recovery of Material	: -
Fugitive Emission,if any	: Nil
Observations :	

Ravinder Kumar
25-12-2023
Reviewer

25-12-2023
PremKumar
[Authorized Signatory]

Disclaimer:
1. The report is only for the sample tested.

Interstellar Testing Centre Pvt. Ltd.

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Test Report

Issued To	Sample Reg. No. :E01-2312190663 Sample Reg. Date :19-12-2023 Report Date :25-12-2023 Report No. :ICE-2312250796 NABL ULR No. :TC592623000014415F Customer Ref. No. :PO Letter Dated :08.12.2023
Morepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	

Flue Gas Temperature, °C,Avg.	: 196
Flue Gas Velocity(m/s),Avg.	: 15.89
Volumetric Flow Rate(Nm^3/hr.)	: 615.79
Ambient Air Temperature, °C	: 19

S.No.	Parameters	Instrument	Method	Specification	Result
	Discipline : Chemical				
	Group : Atmospheric Pollution				
1.	**General Parameters**				
a.	Particulate Matter,g/kw-hr	Gravimetric	IS:11255(P-1)	Max. 0.2	0.10
b.	Sulphur Dioxide(SO_2),mg/Nm3	Titration	IS:11255(P-2)	Not Specified	13.36
c.	Oxides of Nitrogen(NO2),g/kw-hr + hydrocarbon,g/kw-hr	UV-Spectrophotometer	IS:11255(P-7)	Max. 4.0	1.4
d.	Carbon Monoxide(CO),g/kw-hr	GC	IS:13270	Max. 3.5	1.3

'#' represents Customer Defined Fields

NOTE : NA- Not Applicable, Requirements as per EPA ACT 1986/PCLS/2010,G.S.R 281(E),DATED- 07.03.2016, Sample Collected by lab rep. on Dated 15-12-2023, Sampling Procedure : SOP/ITC/EW/056.

REMARKS :N/A

*******End Of Report*******

Ravinder Kumar
25-12-2023
Reviewer

25-12-2023
PremKumar
[Authorized Signatory]

Interstellar Testing Centre Pvt. Ltd.

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Test Report

Issued To Morepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	**Sample Reg. No.** :E01-2312190664 **Sample Reg. Date** :19-12-2023 **Report Date** :25-12-2023 **Report No.** :ICE-2312250797 **NABL ULR No.** :TC592623000014417F **Customer Ref. No.** :PO **Letter Dated** :08.12.2023

Test Report as per :	: EPA Act 1986/PCLS/2010,G.S.R 281(E),Dated- 07.03.2016
Sampling Information :	
Date of Monitoring	: 15-12-2023
Time of Monitoring	: 14:20 to 15:14 hrs
Name of the emission source monitored	: Stack Emission of DG Set
Rated Capacity	: 750 kVA
Capacity on sampling day	: 85%
Type of fuel used & its consumption	: HSD & 171 ltr/hr
Normal operating schedule	: As Required
Stack Identification	: Stack attached to DG Set (750 kVA) Engine No. 25455046
Type of Stack/Duct	: Metal
Stack Height from Ground Level(m)	: 8
Diameter of the Stack(cm)	: 21
Sampling Duration(minutes)	: 54
Purpose of Monitoring	: To assess the pollution load
Air Pollution control measure	: Not Applicable
Status	: -
Recovery of Material	: -
Fugitive Emission,if any	: Nil
Observations :	

Ravinder Kumar
25-12-2023
Reviewer

25-12-2023
PremKumar
[Authorized Signatory]

Disclaimer:

Interstellar Testing Centre Pvt. Ltd.

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Test Report

Issued To	Sample Reg. No. :E01-2312190664 Sample Reg. Date :19-12-2023 Report Date :25-12-2023 Report No. :ICE-2312250797 NABL ULR No. :TC592623000014417F Customer Ref. No.:PO Letter Dated :08.12.2023
Morepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	

Flue Gas Temperature, °C,Avg.	: 245
Flue Gas Velocity(m/s),Avg.	: 16.80
Volumetric Flow Rate(Nm^3/hr.)	: 1155.37
Ambient Air Temperature, °C	: 19

S.No.	Parameters	Instrument	Method	Specification	Result
	Discipline : Chemical				
	Group : Atmospheric Pollution				
1.	**General Parameters**				
a.	Particulate Matter,g/kw-hr	Gravimetric	IS:11255(P-1)	Max. 0.2	0.12
b.	Sulphur Dioxide(SO_2),mg/Nm3	Titration	IS:11255(P-2)	Not Specified	14.70
c.	Oxides of Nitrogen(NO2),g/kw-hr + hydrocarbon,g/kw-hr	UV-Spectrophotometer	IS:11255(P-7)	Max. 4.0	1.5
d.	Carbon Monoxide(CO),g/kw-hr	GC	IS:13270	Max. 3.5	1.4

'#' represents Customer Defined Fields

NOTE : NA- Not Applicable, Requirements as per EPA ACT 1986/PCLS/2010,G.S.R 281(E),DATED- 07.03.2016, Sample Collected by lab rep. on Dated 15-12-2023, Sampling Procedure : SOP/ITC/EW/056.

REMARKS :N/A

*******End Of Report*******

Ravinder Kumar
25-12-2023
Reviewer

25-12-2023
PremKumar
[Authorized Signatory]

Disclaimer:

Interstellar Testing Centre Pvt. Ltd.

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Document QF : 2501

Test Report

Issued To	Sample Reg. No. :E01-2312190660 Sample Reg. Date :19-12-2023 Report Date :21-12-2023 Report No. :ICE-2312210629 NABL ULR No. :TC592623000014249F Customer Ref. No. :PO Letter Dated :08.12.2023
Morepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	

Flue Gas Temperature, °C,Avg.	: 27
Flue Gas Velocity(m/s),Avg.	: 12.73
Volumetric Flow Rate(Nm^3/hr.)	: 771.24
Ambient Air Temperature, °C	: 19

S.No.	Parameters	Instrument	Method	Specification	Result
	Discipline : Chemical				
	Group : Atmospheric Pollution				
1.	**General Parameters**				
a.	Sulphur Dioxide(SO_2),mg/Nm3	Titration	IS:11255(P-2)	Not Specified	BLQ(LOQ:2.0)
b.	Acid Mist as HCl, mg/Nm^3	Titration	Method of Air sampling & Analysis	50 Max.	BLQ(LOQ:1.0)

'#' represents Customer Defined Fields

NOTE : NA- Not Applicable, BLQ- Below limit of Quantification, LOQ- Limit of Quantification, Requirements as per EPA Act 1986/PCLS/02/2021, Sample collected by lab rep. on dated 15-12-2023, Sampling Procedure - SOP/ITC/EW/056

REMARKS :N/A

*****End Of Report*****

Ravinder Kumar
21-12-2023
Reviewer

21-12-2023
PremKumar
[Authorized Signatory]

Disclaimer:
1. The report is only for the sample tested.

Interstellar Testing Centre PVT. LTD.

ITC Labs

TC-5926

Test Report

Report No. : ICE-2401310764 (1)

ULR No. : TC592624000001418F

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ORIGINAL

ssued To :

lorepen Laboratories Ltd.
'illage: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan
arwanoo, 173220
imachal Pradesh, India

ample Registration No.	: E01-2401240825		
ample Name	: Stack Emission	Received On	: 24-01-2024
ample Condition	: Good	Commenced On	: 24-01-2024
ample Details (if any)		Completed On	: 31-01-2024
ample Quantity	: 1 Thimble	Date of Report	: 31-01-2024
ackaging Mode	: Packed in vial		
atch No./QR Code	: Date of Sampling: 23.01.2024, Process Stack of Wet Scrubber-2	Grade	:
ate of Manufacture	: NA	Date of Expiry	: NA
fficial Seal	: Not Applicable	Official Signature	: Not Applicable
ample Submission Type	: Sampled by ITC		
ustomer Reference	: PO/08-12-2023		
ny Other Information	: Date of Sampling: 23.01.2024, Process Stack of Wet Scrubber-2		
est Report as per	: EPA-1986, PCLS/02/2021		

ampling Information :

ame of the emission source monitored	: Stack Emission of Process Stack
ated Capacity	: -
apacity on sampling day	: -
ype of fuel used & its consumption	: Electricity
ormal operating schedule	: 24 hrs
ack Identification	: Stack attached to Process Stack (Stack of Wet Scrubber-2)
ype of Stack/Duct	: FRP
ack Height from Ground Level	: 6.1
iameter of the Stack	: 20.30
ampling Duration	: 38
urpose of Monitoring	: To assess the pollution load
ir Pollution control measure	: Wet Scrubber
atus	: Working
scovery of Material	: -
igitive Emission, if any	: Nil
ate of Monitoring	: 23-01-2024
me of Monitoring	: 16:35 to 17:13 hrs

bservations :

ue Gas Temperature	: 28

31/01/2024
Vikrant Saini
Verified by

31/01/2024
Prem Kumar
Authorised by

Disclaimer :
- The report is only for the sample tested.
- Total liability of ITC Labs is limited to the invoiced amount

ITC Labs

Interstellar Testing Centre PVT. LTD.

TC-5928

Test Report

Report No. : ICE-2401310764 (1)

ULR No. : TC592624000001418F

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ORIGINAL

lue Gas Velocity : 13.82

'olumetric Flow Rate : 1543.07

.mbient Air Temperature : 17

S. No.	Parameter	Measuring Unit	Instrument	Method	Result	Requirements
	Discipline : Chemical					
	Group : Atmospheric Pollution					
(I)	**General Parameters**					
1	Particulate Matter	mg/Nm3	Gravimetric	IS:11255(P-1)	23.9	150 Max.

OTE : NA- Not Applicable. Requirement as per EPA-1986, PCLS/02/2021. Sampling Procedure: SOP/ITC/EW/056. Sample Collected by lab ep. on 23-01-2024.

EMARKS : See Note

*******End of Report*******

31/01/2024
Vikrant Saini
Verified by

31/01/2024
Prem Kumar
Authorised by

Disclaimer :

- The report is only for the sample tested.
- Total liability of ITC Labs is limited to the received amount

Interstellar Testing Centre PVT. LTD.

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Test Report

Report No. : ICE-2401310764 (2)

ORIGINAL

ssued To :

Aorepen Laboratories Ltd.
/illage: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan
'arwanoo, 173220
limachal Pradesh, India

ample Registration No.	: E01-2401240825		
ample Name	: Stack Emission	Received On	: 24-01-2024
ample Condition	: Good	Commenced On	: 24-01-2024
ample Details (if any)		Completed On	: 31-01-2024
ample Quantity	: 1 Thimble	Date of Report	: 31-01-2024
ackaging Mode	: Packed in vial		
atch No./QR Code	: Date of Sampling: 23.01.2024, Process Stack of Wet Scrubber-2	Grade	:
ate of Manufacture	: NA	Date of Expiry	: NA
fficial Seal	: Not Applicable	Official Signature	: Not Applicable
ımple Submission Type	: Sampled by ITC		
ustomer Reference	: PO/08-12-2023		
ny Other Information	: Date of Sampling: 23.01.2024, Process Stack of Wet Scrubber-2		
est Report as per	: EPA-1986, PCLS/02/2021		

ımpling Information :

ame of the emission source monitored	: Stack Emission of Process Stack
ted Capacity	: -
pacity on sampling day	: -
pe of fuel used & its consumption	: Electricity
rmal operating schedule	: 24 hrs
ck Identification	: Stack attached to Process Stack (Stack of Wet Scrubber-2)
pe of Stack/Duct	: FRP
ck Height from Ground Level	: 6.1
ameter of the Stack	: 20.30
mpling Duration	: 38
rpose of Monitoring	: To assess the pollution load
r Pollution control measure	: Wet Scrubber
tus	: Working
covery of Material	: -
gitive Emission, if any	: Nil
te of Monitoring	: 23-01-2024
ne of Monitoring	: 16:35 to 17:13 hrs

servations :

e Gas Temperature	: 28

31/01/2024
Vikrant Saini
Verified by

31/01/2024
Prem Kumar
Authorised by

Disclaimer :
- The report is only for the sample tested.
- Total liability of ITC Ltd. is limited to the invoiced amount.

Interstellar Testing Centre PVT. LTD.

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Test Report

Report No. : ICE-2401310764 (2)

ORIGINAL

Flue Gas Velocity : 13.82
Volumetric Flow Rate : 1543.07
Ambient Air Temperature : 17

S. No.	Parameter	Measuring Unit	Instrument	Method	Result	Requirements
	Discipline : Chemical					
	Group : Atmospheric Pollution					
(I)	**General Parameters**					
1	Hydrogen Fluoride	mg/Nm3	UV-Spectrophotometer	Method of Air Sampling & Analysis	BLQ(LOQ: 1.0)	Not Specified

NOTE : NA- Not Applicable. Requirement as per EPA-1986, PCLS/02/2021. Sampling Procedure: SOP/ITC/EW/056. Sample Collected by lab rep. on 23-01-2024.

REMARKS : See Note

*******End of Report*******

31/01/2024
Vikrant Saini
Verified by

31/01/2024
Prem Kumar
Authorised by

Disclaimer :
• The report is only for the sample tested.
• Total liability of ITC Labs is limited to the invoiced amount.

ANNEXURE – 12

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No. 134
(Form No. 4 App. H. C. P. C.)

इत्तलानामा

न अदालत श्री
अपील दीवानी
126-1/2023
नम्बर सन् 20 दिग्गराजी हुक्म साहिब
निगरानी फौजदारी
गात (2) Manager Assistant Eye Surgeon
Laboratories Pvt. Ltd. Kasauli
बनाम
अपीलाण्ट Eli Lilly Asia Pvt. Ltd. Solan रिस्पोंडेंट
सायल फरीकसानी
U/P
मिति
बनाम

हरगाह कि मजकूर बाला ने इस अदालत में दरख्वास्त निगरानी/अपील पेश की है कि लिहाजा आपको इस तहरीर की रू से अगाह किया जाता है कि आप ब्याह असालतन ब्याह मार्फत वकील के जो मामला से करार ब्राकई वाकिफ किया गया हो बतारीख माह सन् 20 बवक्त बजे दिन के इस अदालत में हाजिर आकर दरख्वास्त के खिलाफ वजह जाहिर करो कि यदि आप हाजिर न आओगे तो दरख्वास्त की समायत व तजवीज के पाबन्दी कानून यक तरफा अमल आवेगी।

आज बतारीख 15 माह 06 सन् 20 23 हमारे दस्तखत व मोहर अदालत से जारी किया गया।

Case Pending
and attended

मुद्रा

SENIOR SHERISTEDAR
Senior Civil Judge
Kasauli, District Solan HP
जज।

राजकीय मुद्रणालय, हि० प्र० शिमला—1272-एच.एच.सी./2021-24-12-2021—7,80,000

351

IN THE COURT OF HON'BLE CIVIL JUDGE (SENIOR DIVISION) KASAULI, DISRICT SOLAN (H.P.)

Lekh Singh son of Late Sh. Amar Singh and resident of village Tiron Tehsil Kasauli District. Solan, H.P.age about 58 years Mobile No.9518278476

....Plaintiff

Versus.

1.M/S.Morepen Laboratories Ltd. V.P.O. Masul-khana, Tehsil Kasauli Solan, H.P. through its Managing Director

2.Managing Director M/S. Morepen Laboratories Ltd.V.P.O Masul-khana,Tehsil Kasauli District Solan H.P.Solan, H.P.

3. The Collector, District, Solan H.P.District, Solan, H.P.

4. State of Himachal Pradesh, through Secretary, Industries, Shimla.

5. H.P. State Pollution Control Board, Shimla through its member secretary .

6.The Environment Engineer,H.P. Pollution Control Board, Sector-4, Parwanoo,tehsil Kasauli, district, Solan,H.P.

7.Executive Engineer, H.P.S.E.B.L Division, Parwanoo, Tehsil Kasauli, District Solan H.P.

8. Executive Engineer I.P.H. Department Sub-division, Parwanoo , Tehsil Kasauli, District Solan H.P.

.....Defendants.

Suit for Permanent prohibitory injunction and mandatory injunction under Specific Relief Act, 1963.

(352)

Respectfully showeth: -

1. That plaintiff is co-owner in possession of land comprised in khata Khatoni no. 16/45 khasra no. 790,798,993,485,689,683 kita 6 total measuring 3917 sq. mts. situated in mauja Tiro, Tehsil Kasauli District Solan H.P. to the extent of his respective share as mentioned in the revenue record appended with this plaint for the year 2016-2017. Alongwith said land there is natural Gair Mumkin Khad , Gair Mumkin Hauz/Khal, Gair Mumkn Khul depicted by Khata Khatoni no.105/274 khasra no. 801, 829,830,831 situated in mauja Tiro ,Tehsil Kasauli District Solan H.P. in which plaintiff has irrigation rights for his above stated landed property as such both said land mentioned as Kha, Hauz and Kuhal and land of plaintiff mentioned above are hereafter referred as suit property.

2. That adjoining to suit land , there is a property of defendant no.1 and 2 who under the name and style of M/S. Morepen Laboratory Ltd. are running a factory of manufacturing drugs and medicines and this factory carries on working day and night. Initially the said factory was just a small scale industry, but with the passage of time , the size of the factory expended and more than 500 workers are working on three shifts day and night and that on account of this working much vibrations, noise and water and air pollution is taking place and the living of plaintiff and others has become very difficult.

3. That the houses of plaintiff are situated in village Tiron which is just opposite to above factory at a distance of about 40 meters. It is pertinent to mention here that on account of day and night

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running of factory it is causing noise, water as well as air pollution.

(A1) Noise Pollution :

To keep the constant electricity supply in factory Respondent No.2 have installed Generator Sets. These Generator Sets when switched on cause tremendous noise which is to the extent that it is difficult to do any thing inside the house of Plaintiffs even if doors are closed.On account of frequent power failures and power cut during the peak hours between 6 A.M. to 8 A.M. and 6 P.M. to 9 P.M. no normal house hold activity can be performed by the family members of Plaintiff . Children are not able to study and ill persons cannot rest peacefully. The noise pollution caused in this manner exceeds all the limits prescribed by the Pollution Control Board. Further installation of Heavy Machinery and Boilers, which runs for 24 hours, also cause tremendous noise pollution.In the event of burst of any one of such Boilers there would be total damage of the house of Plaintiff causing loss to the property and also danger to the life of the family members of Plainuff ,however it is submitted that the steps taken by defendant no.1 and 2 to minimize noise pollution are not at all adequate inasmuch at the level of noise is very much on the higher side which can be noticed by any one by standing near the factory. The authorities concerned with the control of noise pollution are not taking effective steps despite repeated requests made by the villagers of the surrounding villages.The copies of complaint so submitted with the defendants are appended with this plaint for the kind perusal of this Hon'ble Court.

(A2)Water Pollution:

(354)

Since defendant no.1 and 2 are dealing with the manufacturing of different kinds of drugs and medicines for which various concentrated acids such as Potassium Cyanide, Sulfuric Acid, Nitric Acid etc. Alkalis and other formulations are also being used by them .However, in the process the residue left is allowed to drain down the "Nullah" along with water and to in the Khal mentioned above. There are instances that on account of mixing of some poisonous material in the down flowing water, the crops of the plaintiff and the villagers have been damaged for which compensation was claimed and given. The record of said damages are appended with this plaint. No human being can afford to drink any water from the down flowing water below defendant's factory or even from any water source below the factory of defendant no.1 and 2. The plaintiff got one effluent sample tested on 25.2.2002 from Composite Testing Lab Kandaghat. The result of said sample is annexed herewith as Annexure P-2. The expert bodies like Pollution Control Boards can very well point out the pollutants available in the water as the sample referred above also contain industrial effluent. That on account of draining of poisonous material in the water, it is affecting the bio-diversity as the living beings prevalent in water are totally missing in the area concerned and the plant growth around water channel is also affected. The extent of pollution can be seen from the fact that even the colour of the soil and stones around the nullah have changed their original colours. That there is soil degradation to the extent that with the pace of pollutants addition in the water and environment it would be very difficult to

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bring back the soil to its natural form. The agricultural production has tremendously reduced.

(A3) Air Pollution:

There is emission of gases in the air from the factory of defendant no.1 and 2 which spreads foul smell in the entire atmosphere surrounding factory and over the surrounding villages. The gases like Sulphur Dioxide, Oxide of Nitrogen and Benzene and other aromatic gases are causing tremendous air pollution, which require immediate check. The smoke emission is another problem being faced by the plaintiff. No steps are taken by defendant no.1 and 2 to minimize such emission and to make the emitted gases Eco-friendly. That the plaintiff as well as other villagers represented to defendant no.1 and 2 many times orally as well as in writing about the above mentioned pollutions but Defendant no.1 and 2 ignored it or at times defendant no.1 and 2 gave assurances not intended to be fulfilled. That a representation was also sent with regard to the pollution to the Deputy Commissioner/Defendant no.3 with a copy there of to the defendant no.5/Environment Engineer, Pollution Control Board, Sector- 4, Parwanoo. Some of the Pollution Control Board Officers also visited the factory site for checking the level of pollution, but ultimately the level of pollution remained at the earlier level.That it may also be pointed out here that defendant no.1 and 2 is un-authorisedly using water for their factory which is meant for irrigation for village Tiron. Pumps have been installed by defendants for lifting the water for factory unauthorisedly and without the consent of the inhabitants of village Tiron. As a result of above, no water is left for the villagers for their own use as well

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as for irrigating their lands. The Khal/suit property has been drained out which has adversely affected the crops of the villagers and at times there is no yield. It is pertinent to mention here that the factory of the defendant is situated within a village that has not been notified for the purpose of setting up of the Factory of the dimension and magnitude as has been established by defendants, Thus, it appears that the factory has been established without taking care of the consequential problems that would be caused to the inhabitants of the village and of the surrounding villages. That the statutory authorities responsible to maintain the pollution free environment either did not bother to take timely and effective steps or have given permission in most casual and mechanical manner. Extra care and precaution has to be taken with regard to the standards of pollution when the factory in question is not situated in an identified Industrial area and in fact is situated in the midst of the village.That the authorities responsible for the maintenance of the standards of pollution-free environment are abdicating its duties. As a result the plaintiff and villagers are suffering. There is violation of Article 14 and 21 of the Constitution of India.

4. That plaintiff for all above mentioned misact and conducts on the part of defendant no.1 and 2 including others defendants filed one writ petition before the Hon'ble High Court of H.P. registered as CWP No.530/of 2002 decided on 08-04-2003 where in specific directions were issued to the defendant no.5 and 6 to keep regular and periodically monitoring to the functioning and activities of defendant no.1 and 2 to ensure that the unit does not cause any industrial pollution, any environmental pollution or

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any noise pollution.The said wrong and unlawfull activities remained continued as defendant fail to comply in terms of order passed by the Hon'ble High Court of H.P.That under compelling circumstance plaintiff was forced to right various letter to pollution controlling agencies but all in vain and at last cause served upon one legal notice requesting the defendants to curtail there unfull acts as mentioned above.

5. That now defendant no.1 and 2 has started digging activities abutting said Khal /suit property and are throwing malba /debris in said Khal where they were discharging the chemical and pollutants and have raised ninety degree straight cemented wall abutting said Khal. It is worth to mention here that all the debris /discharge of chemicals now have been thrown in the said Khal and are continuously doing so. When the plaintiff objected the same then defendant no 1 and 2 threatened the plaintiff with dire consequances and stated that no one can stop them by doing so as they great administrative and political nexus. Throwing of debris shall not only disturb the natural flow of water in the said Khal but shall cause great loss to the land/suit property of plaintiff and flow of water shall cause erosion of land and will wash away the same fertile land of plaintiff with it. On the other side defendant no.1 and 2 have protected their land by raising big cemented wall as mentioned above. The plaintiff has written many application to the other defendants being law enforcing agencies but all in vain . In such circumstances a need has arisen qua the indulgence of this Hon'ble Court to check the illegal act and threats of the defendant no.1 and 2 by passing a order of perpetual injunction not to throw debris , discharge

chemical ,pollutants in the said Khal /suit property which will ultimately effect the plaintiff in all respect as detailed above. further defendant no.1 are 2 are required to stop noise pollution ,air pollution and water pollution as detailed abvove ,a need has further arisen to issued direction to the defendant no.3 to 8 to check the said illegal activities of the plaintiff no.1 and 2 and cause disconnection of power and electricity connection and withdrawal of N.O.C. given for running said factory by way passing a order of mandatory injunction. The acts and conducts of the defendant no.1 and 2 in connivance of other defendants have caused financial loss, mental harassment ,pain ,agony ,health weakness and bad environment to live there. The plaintiff has been suffering from medical ailment due to his accident which occurred about 10 years and now continuous wrong act of defendant no.1 and 2 as detailed above are acting as catalyst to deteriorate the health condition of plaintiff. The plaintiff is suffering a lot because of misact , misconducts on the part of defendants for which plaintiff is entitled for monetary damages from the defendants which are presently assessed to the tune of Rs.5,00,000/-.

6. The defendants no.1 and 2 indulging in giving threats which are illegal, unlawful and arbitrary and if defendant no.1 and 2 did not resist from their above illegal acts then in that eventuality applicant will suffer irreparable loss and injury which can not compensated in terms of money as filling of Khal with debris shall take away the suit land to the gaurage for all time to come by errosing the land. On the other side other defendants being law enforcing agencies are not acting in any way to stop the said

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illegal acts of the defendants no.1 and 2, hence seems direct connivance as plaintiff is having great garages against the other defendants too apart from defendant no.1 and 2.

7. That the case of the plaintiff is prima-facie good and there is every likelihood for the plaintiff to succeed in the same. The balance of convenience also lies in favour of the plaintiff and against the defendants as plaintiff is directly connected with suit property and is having every right to protect the same from strangers.

8. That there is no other suit is pending between the same parties upon the same cause of action nor has been decided in any court of law till date, however one writ petition was filed earlier as detailed above but no compliance has been done so far by either of the defendants hence upon recent development as detailed above the present suit has been filed.

9. That the cause of action to file the present suit in favor of plaintiff and against the defendants firstly arose about 4 months ago when defendant no. 1 and 2 start raising the said cemented wall by excavating the land for it and thereafter on about month ago when they start throwing the said debris in the abutting Khal /suit property despite objection on the side of plaintiff. The cause of recently arose 06-06-2023 when defendant 1 and 2 threatened the plaintiff with dire consequences if any objection raised to their misact by filing any complaint to authorities .The cause of action is still continued one as defendant no.1 and 2 are still continuing with above stated detailed illegal acts and other defendant are not taking any action against them despite written and oral complaints to them from the side of the plaintiff.

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10. That the suit is valued for the purpose of court fee and for the relief of permanent prohibitory injunction and for mandatory injunction for Rs.123 and Rs.146 upon which consolidated fee of Rs.46 has been affixed.The court fee for damages has been assessed for Rs. Five lakh upon which court fee of Rs._____has been affixed . The other co-owners have not been made parties as plaintiff is not having any adverse against them.

11. That the suit property in question is situated at village Tiro , Tehsil Kasauli, District Solan (HP) a place situated within the territorial jurisdiction of this Hon'ble Court, hence, this Hon'ble Court has got the jurisdiction to try and decide the present suit.

It is therefore, prayed that suit of the plaintiff be decree thereby :-

A) decree of permanent prohibitory injunction may please be passed in favour of the plaintiff and against the defendants no.1 and 2 thereby restraining the defendant no.1 and 2 from throwing debirs,chemical,Malba in the suit property i.e. Gair Mumkin Khad,Gair Mumkin Hauz/Khal,GairMumkn Khul depicted by Khata Khatoni no.105/274 khasra no.801,829,830,831 situated in mauja Tiro ,Tehsil Kasauli District Solan H.P. denoted by natural Khal/Nala and damaging in either way the land depicted by khata Khatoni no.16/45 khasra no.790,798,993 ,485,689,683kita 6 total measuring 3917 sq.mts.situated in mauja Tiro,Tehsil Kasauli District Solan H.P.to the extent of his respective share as mentioned in the revenue record.And further causing noise pollution ,water pollution and air pollution in a manner detailed above either by themselves or through their agents, subordinates, servants, assignees, workers ,

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labourers or any other person working under them, in any manner whatsoever, in the interest of justice.

b) A decree of mandatory injunction may also please be passed in favour of the plaintiff and against the defendant no.1 and 2 to restore the suit property by lifting the thrown debris /malab in said Khal to some other suitable places to prevent damages to the suit property at the time of the natural flow of water to its original position. That other defendant be directed to check the pollution spreading activities of the defendant no.1 and 2 by withdrawing power and water supply to the factory of defendant no.1 and 2 and further withdrawing the N.O.C. for running the said factory in wrong and illegal way as detailed above.

c) A decree of damages by directing the defendants to pay damage of Rs. 5,00,000/- alongwith interest @ 18% p.a. from the date of suit till its realization.

Any other relief to which this Hon'ble Court may deem fit and just may also be passed in favour of the applicant and against the defendants under the facts and circumstances of the case, in the interest of justice.

Plaintiff

Through Counsel:

Verification :

I that above named plaintiff do here by verified that the contents of para ___to __ are true and correct to the best of

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my knowledge and contents of para ___ to ___ are true and correct on the basis of legal information so received. No part of its false and nothing has been concealed therefrom.

Verified at Kasauli

Plaintiff

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IN THE COURT OF HON'BLE CIVIL JUDGE (SENIOR DIVISION) KASAULI, DISRICT SOLAN (H.P.)

Lekh Singh son of Late Sh. Amar Singh and resident of village Tiron Tehsil Kasauli District, Solan, H.P.age about 58 years Mobile No.9518278476

....Applicant .

Versus.

1.M/S.Morepen Laboratories Ltd, V.P.O. Masul-khana, Tehsil Kasauli Solan, H.P. through its Managing Director.

2.Managing Director M/S. Morepen Laboratories Ltd,V.P.O. Masul-khana,Tehsil Kasauli District Solan H.P.Solan, H.P.

3. The Collector, District, Solan,H.P.District, Solan, H.P.

4. State of Himachal Pradesh, through Secretary, Industries, Shimla.

5. H.P. State Pollution Control Board, Shimla through its member secretary .

6.The Environment Engineer,H.P. Pollution Control Board, Sector-4, Parwanoo,tehsil Kasauli, district, Solan,H.P.

7.Executive Engineer, H.P.S.E.B.L Division, Parwanoo, Tehsil Kasauli, District Solan H.P.

8. Executive Engineer I.P.H. Department Sub-division, Parwanoo , Tehsil Kasauli, District Solan H.P.

.....Respondents.

Application under order 39 rule 1 and 2 read with section 151 CPC.

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Respectfully showeth: -

1. That the applicant has filed a suit for permanent prohibitory injunction and mandatory injunction before this Hon'ble Court against the respondents which is pending before this Hon'ble Court. The contents of the plaint may very kindly be read as part and parcel of this application while deciding the matter of interim injunction.

2. That applicant is co-owner in possession of land comprised in khata Khatoni no. 16/45 khasra no. 790, 798, 993, 485, 689,683 kita 6 total measuring 3917 sq. mts situated in mauja Tiro, Tehsil Kasauli District Solan H.P. to the extent of his respective share as mentioned in the revenue record appended with this plaint for the year 2016-2017. Alongwith said land there is natural Gair Mumkin Khad , Gair Mumkin Hauz/Khal, Gair Mumkn Khul depicted by Khata Khatoni no.105/274 khasra no. 829,830,831 situated in mauja Tiro ,Tehsil Kasauli District Solan H.P. in which applicant has irrigation rights for his above stated landed property as such both said land mentioned as Kha. Hauz and Kuhal and land of plaintiff mentioned above are hereafter refereed as suit property)

3. That adjoining to suit land , there is a property of respondent no.1 and 2 who under the name and style of M/S. Morepen Laboratory Ltd are running a factory of manufacturing drugs and medicines and this factory carries on working day and night. Initially the said factory was just a small scale industry, but with the passage of time , the size of the factory expended and more than 500 workers are

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working on three shifts day and night and that on account of this working much vibrations, noise and water and air pollution is taking place and the living of plaintiff and others has become very difficult.

4. That the houses of applicant is situated in village Tiron which is just opposite to above factory at a distance of about 40 meters. It is pertinent to mention here that on account of day and night running of factory it is causing noise, water as well as air pollution. That the enlarged effect of above pollution has been fully explained in the plaint ,thus contents of the same may kindly be read as part and parcel of this application while adjudicating the same.

5. That applicant for all above mentioned misact and conducts on the part of respondent no.1 and 2 including others respondents filed one writ petition before the Hon'ble High Court of H.P. registered as CWP No.530/of 2002 decided on 08-04-2003 where in specific directions were issued to the respondent no.5 and 6 to keep regular and periodically monitoring to the functioning and activities of respondent no.1 and 2 to ensure that the unit does not cause any industrial pollution, any environmental pollution or any noise pollution. The said wrong and unlawfuli activities remained continued as respondents fail to comply in terms of order passed by the Hon'ble High Court of H.P. That under compelling circumstance applicant was forced to right various letter to pollution controlling agencies but all in vain and at last cause served upon one legal notice

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requesting the respondents to curtail there unful acts as mentioned above.

6. That now respondent no.1 and 2 has started digging activities abutting said Khal /suit property and are throwing malba /debris in said Khal where they were discharging the chemical and pollutants and have raised ninety degree straight cemented wall abutting said Khal. It is worth to mention here that all the debris /discharge of chemicals now have been thrown in the said Khal and are continuously doing so. When the applicant objected the same then respondent no.1 and 2 threatened the applicant with dire consequences and stated that no one can stop them by doing so as they great administrative and political nexus. Throwing of debris shall not only disturb the natural flow of water in the said Khal but shall cause great loss to the land/suit property of applicant and flow of water shall cause erosion of land and will wash away the same fertile land of applicant with it. On the other side respondent no.1 and 2 have protected their land by raising big cemented wall as mentioned above. The applicant has written many applications to the other respondents being law enforcing agencies but all in vain . In such circumstances a need has arisen qua the indulgence of this Hon'ble Court to check the illegal act and threats of the respondent no.1 and 2 by passing a order of perpetual injunction not to throw debris , discharge chemical ,pollutants in the said Khal /suit property which will ultimately effect the applicant in all respect as detailed above, further respondent no.1 are 2 are

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required to stop noise pollution ,air pollution and water pollution as detailed above ,a need has further arisen to issued direction to the respondent no.3 to 8 to check the said illegal activities of the applicant no.1 and 2 and cause disconnection of power and electricity connection and withdrawal of N.O.C. given for running said factory by way passing a order of mandatory injunction. The acts and conducts of the respondent no.1 and 2 in connivance of other respondents have caused financial loss, mental harassment ,pain ,agony ,health weakness and bad environment to live there. The applicant has been suffering from medical ailment due to his accident which occurred about 10 years and now continuous wrong act of respondentno.1 and 2 as detailed above are acting as catalyst to deteriorate further health condition of applicant .

7. The respondent no.1 and 2 indulging in giving threats which are illegal, unlawful and arbitrary to the applicant and if respondents no.1 and 2 did not resist from their above illegal acts then in that eventuality applicant will suffer irreparable loss and injury which can not compensated in terms of money as filling of Khal with debris shall take away the suit land to the gorge for all time to come by erroring the land.

8. That the case of the applicant is prima-facie good and there is every likelihood for the applicant to succeed in the same. The balance of convenience also lies in favour of the applicant and against the respondent as applicant is directly connected with suit property and is having every

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right to protect the same from strangers. Respondents no.1 and 2 are purely stranger to the suit property and are damaging the same in a manner mentioned above.

It is, therefore, prayed that an ex-parte ad-interim injunction order may kindly be passed in favour of the applicant and against the respondents restraining the respondents no.1 and 2 from throwing debris,chemical ,Malba in the suit property, blocking natural water channel i.e. in natural Gair Mumkin Khad,Gair Mumkin Hauz/Khal, Gair Mumkn Khul depicted by Khata Khatoni no.105/274 khasra no. 801, 829,830,831 situated in mauja Tiro Tehsil Kasauli District Solan H.P. and to damage the property denoted by khata Khatoni no. 15/15 khasra no. 790, 798, 993, 485, 689, 683 kita 6 total measuring 3917 sq. mts. situated in mauja Tiro, Tehsil Kasauli District Solan H.P. to the extent of his respective share as mentioned in the revenue record appended with this plaint for the year 2016-2017 respondents be further causing noise pollution ,water pollution and air pollution in a manner detailed above either by themselves or through their agents, subordinates, servants, assignees, workers , labourers or any other person working under them, in any manner whatsoever, in the interest of justice.

Applicant

Through Counsel

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IN THE COURT OF HON'BLE CIVIL JUDGE (SENIOR DIVISION) KASAULI, DISRICT SOLAN (H.P.)

SUIT FOR PERMANENT INJUNCTION/64/2023

IN THE MATTER OF:

LEKH SINGH

...PLAINTIFF

VERSUS

MOREPEN LABORATORIES LIMITED AND ORS

...DEFENDANT

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FILED THROUGH

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COUNSEL FOR THE DEFENDANT NO. 1 AND DEFENDANT NO. 2

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PLACE: KASAULI
DATE: .2023

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IN THE COURT OF HON'BLE CIVIL JUDGE (SENIOR DIVISION) KASAULI, DISRICT SOLAN (H.P.)

SUIT FOR PERMANENT INJUNCTION/64/2023

IN THE MATTER OF:

LEKH SINGH

...PLAINTIFF

VERSUS

MOREPEN LABORATORIES LIMITED AND ORS

...DEFENDANT

WRITTEN STATEMENT ON BEHALF OF THE DEFENDANT NO 1 AND DEFENDANT NO 2

Above-named Defendants

MOST RESPECTFULLY SUBMITS AS UNDER:

PRELIMINARY OBJECTIONS AND SUBMISSIONS:

1. That Defendant No. 1, namely Morepen Laboratories Ltd., is an Indian company incorporated under the provisions of the Companies Act, 1956, a

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pharmaceutical company engaged in the manufacturing of various medicines and active pharmaceutical ingredients, having its registered office at Morepen Village, Malkumajra, Nalagarh Road, Baddi, Distt. Solan (H.P.) 173205, India.

2. The Defendant No. 2 is the Managing Director of Defendant No. 1. Mr. Tarachand is the duly authorized representative of the Defendant No. 1, and is duly authorized to sign, verify and plead the present Written Statement vide resolution dated 05.05.2022. **The copy of the board resolution dated 05.05.2022 is attached herewith as Annexure – 1.**

3. That Defendant No. 1 is a 37-year-old pharmaceutical company and with a strong global presence, engaged in the manufacturing and marketing of various Active Pharmaceutical Ingredients (APIs) and exporting its products to more than 80 countries worldwide. That the Defendant No.1 site located at Village Masulkhana, P.O. Parwanoo, Solan, Himachal Pradesh, 173220 has is an integral part of the local village community since the year 1985.

4. That at the outset the Defendant No 1 and Defendant No 2 (hereinafter referred to as the Defendants)

explicitly deny the claims and allegations of the Plaintiff in its entirety and calls upon the Plaintiff to produce strict proof thereof. The Plaintiff has relied upon documents that are more than two decades old and the same should not be considered by this Hon'ble Court as there have been change in circumstances since then, technologies have improved and the plant of the Defendants has gone through innumerable inspections since then. The regulatory authorities regularly conduct inspections and have found the plant fulfilling all the regulatory requirements due to which the business of the Defendants has never been halted for non-compliance. The Defendants regularly comply with the recommendations and requirements of the authorities from time to time and leave no stone unturned in that respect.

5. That it is pertinent to mention here that the Plaintiff has not described the correct facts and circumstances of the matter and has deliberately concealed the true nature of the facts, which had resulted in the filing of this false and frivolous suit causing severe prejudice to the Defendants.

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6. That at the outset it is pertinent to mention that the Defendants are operating a lawful business in an industrial area. The Masulkhana village is where the plant of the Defendants is located has been duly notified as an industrial area as it falls in the Industrial Area Parwanoo, Dharampur Development Block.

a. **The Notification dated 07.02.2009 published by the Department of Industries, Government of Himachal Pradesh showing that the plant is located in an Industrial Area is part of the list of documents.**

b. **The certificate dated 16.06.1992 by provided by gram panchayat for Defendants industrial usage is part of the list of documents.**

c. **The No Objection Certificated dated 09.04.1992 provided by Himachal Pradesh Public Works Department for use of industrial land is part of the list of documents.**

d. **The certificate dated 15.03.1995 provided by General Manager, District Industries Centre, Solan showing the registration of the Defendants and certifying that the industry is set up in an**

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Industrially Backward Area is part of the list of documents.

e. **The Inspection report jointly provided by the Additional District Magistrate, Solan, Sub Divisional Officer, Solan, General Manager, District Industries Centre, Solan and Deputy Director of Agriculture showing that the land is suitable for Industrial usage and transfer of land to the Defendants for industrial usage is part of the list of documents. The five aforementioned documents showing that the site of the Defendants is located in an industrial zone are attached herewith as Annexure – 2 (COLLY).**

7. That the Defendants have been granted various accreditations from the reputed agencies like United States Food and Drug Administration (USFDA), Japan Pharmaceuticals and Medical Devices Agency (PMDA), ANVISA Brazil, TGA Australia, EDQM Europe, EU-GMP, WHO GMP for its quality systems and quality products. **The copies of the quality accreditations are attached herewith as Annexure - 3.**

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8. That at the outset, it is stated that the Defendant No. 1 is a law-abiding company and is fully aware and compliant of all the applicable rules and regulations. It is further stated that the Suit filed by the Plaintiff is patently vexatious, preposterous and contrary to the true facts and circumstances of the present case.

9. That Defendant No. 1 stands as a beacon of Corporate Social Responsibility (CSR), leading the charge in making a meaningful impact on the communities it serves. At the heart of its commitment lies its unwavering dedication to uplifting the village that surround its factory. Through strategic and sustainable initiatives, Defendant No. 1 has transformed the landscape, not just in the field of medicine but in fostering economic and infrastructural development as well.

10. From the inception of Defendant No. 1's factory, it has recognized the responsibility it has towards the local community. Understanding that a thriving village would be the foundation of its success, Defendant No. 1 undertook extensive groundwork to uplift the area. The initiatives began with the construction of vital infrastructure like roads, schools, and healthcare

centers. By investing in these essential facilities, Defendant No. 1 empowered the residents with the tools to lead healthier and more prosperous lives.

11. In parallel with infrastructure development, Defendant No. 1 took on an ambitious mission to bolster the economy of the village. By providing employment opportunities to the local populace, Defendant No. 1 not only empowered families but also created a ripple effect of economic growth. As the factory flourished, so did local businesses, as our demand led to increased commerce in the area.

12. Additionally, Defendant No. 1 understood that education is the cornerstone of progress. Hence, it established scholarship programs, ensuring that talented and aspiring students could access quality education. As a result, a new generation of professionals emerged, fostering innovation and contributing to the betterment of the society.

13. The CSR initiatives of Defendant No. 1 extend far beyond the boundaries of the factory, as it firmly believes in giving back to the community that has welcomed it with open arms. Defendant No. 1 actively participates in environmental conservation projects,

working hand in hand with locals to protect the natural beauty of the region. **The images of corporate social responsibility activities are attached herewith as Annexure – 4.**

14. In summary, Defendant No. 1 has woven the principles of Corporate Social Responsibility into the fabric of its operations. Through its relentless dedication to empowering the village where its factory is located, Defendant No. 1 has established a harmonious relationship that benefits all. By fostering infrastructure, promoting economic growth, and investing in education and sustainability, Defendant No. 1 strives to be a catalyst for positive change. Defendant No. 1 remains committed to creating a lasting impact and serving as a beacon of responsible corporate citizenship for the entire pharmaceutical industry.

15. The credibility of the Plaintiff in this case is highly questionable and appears to be motivated by a clear pattern of attempting to extort money from Defendant No. 1 through false claims and threats. That Defendant No. 1 has consistently refused to give in to such tactics,

demonstrating its steadfast commitment to integrity and ethical business practices.

16. That Defendant No. 1's track record speaks for itself – with 431 on-roll employees and 58 contractual employees, all hailing from the village or nearby villages, not a single case of health issues related to the factory premises has ever been reported. None of the employees have raised any complaints, and Defendant No. 1 has taken every measure to adhere to environmental regulations and protect the community from noise, air, or water pollution.

17. That it is evident that the Plaintiff was fully aware of the factory's existence in the valley when constructing his house after the year 2002 and the factory has been operational for the past 37 years without any issues. The Plaintiff's attempt to attribute any inconveniences to the factory now is clearly a dishonest ploy to extort money from the Defendant No. 1. Furthermore, the Plaintiff was a contractor of the Defendants in its early years. That the business relation between the Defendants and the Plaintiff ended at the time due to the abusive language and constant threats levied by the Plaintiff towards the staff of the Defendants. That the

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Plaintiff used to threaten the Defendant that he would extort money by filing false cases against the Defendants if the Defendants do not pay him an amount on regular basis. The Defendants have not given into his illegal demands of extortion.

18. Drawing a parallel, many people willingly reside near railway tracks where loud trains pass regularly, knowing well the associated noise. Similarly, the Plaintiff knowingly chose to live in the village with full knowledge of the factory's presence. It is clear that the Plaintiff's claims lack credibility and are merely an attempt to harass and exploit Defendant No. 1.

19. Furthermore, the Defendant No. 1's impartial treatment of the Plaintiff's own relatives, who are among its valued employees, underscores its commitment to fair and equitable practices. None of the Plaintiff's relatives have ever complained or raised any issues, clearly indicating that the Plaintiff's grievances are likely baseless and borne out of a habit of causing trouble. A **declaration from the Human Resource Department of the Defendants listing the family members of the Plaintiff and affirming that no complaint regarding**

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noise pollution has ever been received from them is attached herewith as Annexure – 5.

20. Given the circumstances, it is reasonable to speculate that the Plaintiff's actions may be driven by personal frustrations and potentially even he is of an unstable mind. Nevertheless, the Defendant No. 1 has responsibly maintained a distance from the Plaintiff, seeking to maintain harmonious relations with the villagers and upholding its reputation as a responsible corporate entity.

21. In conclusion, the Defendant No. 1's longstanding commitment to the welfare of its employees and the community, coupled with the lack of any valid complaints or evidence supporting the Plaintiff's claims, strongly suggests that the case lacks merit and credibility and is bound to be rejected in terms of Order 7 Rule 11 of the Code of Civil Procedure, 1908. The Defendant No. 1 will continue to prioritize ethical practices, standing firm against any attempts to undermine its reputation or extort unjust gains. That it is pertinent to mention here that as per the prescribed Noise Standards of the State Pollution Control Board the limits for DB for an Industrial category of

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Area/Zone in day time is 75 units and at night are 70 units therefore the Defendant's noise levels at Plaintiff's house are well within the prescribed levels and therefore it can be said that the Defendants are operating within legal limits, therefore the Plaintiff has no locus standi to plead the present suit. The Defendants place reliance on the Notification dated 07.02.2009, by which it is established that the Defendants are situated in an Industrial Area and are in compliance of the applicable law.

22. That on the other hand the Plaintiff has filed this false and frivolous suit as a form of personal vendetta thereby wasting judicial time. This kind of practise must be nipped in the bud as the present Plaintiff is simply trying to extort money from the Defendants. That it is pertinent to reiterate here that the environmental standard compliance is regularly monitored and has been found satisfactory by the State Authorities from time to time.

23. Therefore the present suit must be rejected and severe cost must be imposed upon the Plaintiff.

PARAGRAPH WISE REPLY TO THE SUIT:

That at the outset the Defendants explicitly deny all the claims of the Plaintiff in its entirety and calls upon the Plaintiff to produce strict proof thereof.

1. That the contents of paragraph no. 1 are the matters of record and the Plaintiff is subject to strict proof of the same.

2. That the contents of paragraph no. 2 are incorrect and misconstrued, the same are hereby denied. That it is strictly denied that on account of the working of the Defendants any vibrations, noise and water and air pollution is taking place or that the living of Plaintiff and others has become very difficult. The Defendant No. 1 has the required permissions and environmental clearance for running its operations. The Plaintiff is subject to strict proof of the same. That it is pertinent to submit here that the noise levels are well below the permitted levels as per law and the Defendants are taking all precautionary measures to ensure the same. That it is further pertinent to submit here that there are no instances of vibration or discharge in the area or khal.

3. That the contents of paragraph no. 3 are false and baseless, the same are hereby denied. That it is denied that that the houses of Plaintiff are situated just opposite to above factory at a distance of about 40 meters and the Defendant is subject to strict proof of the same. That it is strictly denied that on account of the running of the factory of the Defendants any noise, water or air pollution is occurring. That it is pertinent to submit here that the industry is working as per governing rules and is strictly in compliance to permitted timings and permitted noise level as per the law. It is strictly denied that there is any form of noise pollution whatsoever from the manufacturing of drugs and medicines. That this Hon'ble Court must take into consideration the fact that if the Defendant was violating the law it would have been severely penalised by the regulatory authorities and would have to shut their plant, but the fact that the plant is operational is in fact a testament to the high standards of compliance. Further, the Defendants are a part of the village community and have been co-existing in harmony and no complaint of this nature has ever been received by the Defendants from any of the other villagers.

Reply to (A1) Noise Pollution: That it is denied that in order to keep the constant electricity supply in factory Defendants have installed generator sets that may cause disturbance to the Plaintiff. To counter such noise the Defendants have installed canopies and other safety measures like silencers, etc. as per industrial norms. That it is vehemently denied that these generator sets when switched on cause tremendous noise. The Generator is provided with proper acoustic enclosures so it doesn't create noise. The generator is used only in case of power failure. That it is further denied that it is difficult to do anything inside the house of Plaintiff even if doors are closed. It is further denied that on account of frequent power failures and power cut during the peak hours between 6 A.M. to 8.A.M. and 6 P.M. to 9 PM, no normal house hold activity can be performed by the family members of Plaintiff. It is pertinent to mention that there is no such thing as peak hours in industry. That it is denied that the children are not able to study and that ill persons cannot rest peacefully. That it is denied that there is any instance of noise pollution or that the same exceeds all the limits prescribed by the Pollution

Control Board. That it is denied that the heavy machinery and boilers cause any noise pollution as boilers are built in a way that they do not emit any noise. That it is denied that any event of burst of any one of such Boilers there would be total damage of the house of Plaintiff causing loss to the property and also danger to the life of the family members of Plaintiff. **The logs for last 3 months showing the running of the Generators are attached herewith as Annexure - 6.**

The boilers are regularly monitored by the in house team of the Defendant and also the Chief Inspector of Boiler on an annual basis. That the Plaintiff must be barred from relying on hypothetical assumptions to support his case. Such conduct must be nipped in the bud. That it is submitted that the Plaintiff regularly conducts checks and inspections due to which the machinery at the plant of the Defendants is well-maintained and the same is upgraded on a regular basis. That it is denied, that the steps taken by the Defendants to minimize noise pollution are not at all adequate or that the level of noise is on the higher side which can be noticed by any one by standing near the factory. That it

is denied that the authorities concerned with the control of noise pollution are not taking effective steps despite repeated requests made by the villagers of the surrounding villages.

That it is pertinent to submit here that the Defendants have taken all the requisite measures to curb and avoid noise pollution. The diesel generator has a proper enclosure and industry grade silencers have been installed at relevant places. The area having high load work has been completely enclosed. The noise level is monitored regularly and maintained as per the rules and is within the required limits. The industry's noise monitoring, stack monitoring etc. are conducted on regular basis and no such breach has been found. The regular in-house noise monitoring is done by the team of the Defendants with sound level meter, third party monitoring and monitoring by Pollution Control Board (PCB) is also done on regular basis. Similarly in case of air monitoring PCB and a third party conducts sampling on regular intervals. The Defendants have made changes in their plant to reduce noise levels and the Defendants are upgrading their equipment on regular basis. **The images of noise control measures**

and equipment are attached herewith as Annexure – 7. The copy of noise monitoring data at boundary wall along with the limits are attached herewith as Annexure – 8.

Reply to (A2) Water Pollution: That it is vehemently and strictly denied that any effluent generated during the manufacturing of different kinds of drugs and medicines and other formulations is in any manner whatsoever allowed to drain down the "Nullah" along with water and to in the Khal. That it is further denied that there are any instances such as mixing of some poisonous material in the down flowing water, it is further denied that the crops of the Plaintiff and the other villagers have been damaged due to the functioning of the plant of the Defendants. The compensation paid to the villagers was done 2 decades ago on account of good will of the Defendants due to occurrence of a natural calamity at the time and the practice still continues till date on an annual basis. The said compensation was given to support the villagers and help was given to villagers who were not even engaged in agricultural activities. The Plaintiff is simply trying to distort the true facts and circumstances.

That it is denied that no human being can afford to drink any water from the down flowing water below the Defendant's factory or by even from any water source below the factory of the Defendant no 1 and 2. That the 2 decade old effluent / sample tested on 25.2.2002 from Composite Testing Lab Kandaghat cannot be relied upon as the same is out dated. Further the authenticity of the document filed by the Plaintiff is questionable. That it is denied that there is any draining of poisonous material in the water, or that the bio-diversity is being affected in any manner. That it is denied that the living beings prevalent in water are totally missing in the area concerned and the plant growth around water channel is also affected. That it is denied that the extent of pollution can be seen from the fact that even the colour of the soil and stones around the nullah have changed their original colours. That it is strictly denied that there is soil degradation to the extent that with the pace of pollutants addition in the water and environment it would be very difficult to bring back the soil to its natural form. That it is pertinent to submit here that there is no possibility of water pollution as the Defendants are working on upgradation of the ETP and

for the time being the effluent is being sent to Central Effluent treatment Plant (CETP) at Baddi for its treatment and disposal purposes. That the Dependents have executed agreements for the said purpose have been executed CETP Baddi. The Defendants have been furnishing an amount of Rs. 60-80 lacs per month to CETP Baddi for the last 04 years, for the treatment of its effluent. **The copy of the agreement executed CETP Baddi is attached herewith as ANNEXURE – 9. The details of effluent volumes sent to CETP BADDI are attached herewith as ANNEXURE – 10. The images of ETP, Air Scrubbing Systems are attached herewith as ANNEXURE – 11. The river water monitoring report for the sampling done by PCB are attached herewith as ANNEXURE – 12.**

Reply to (A3) Air Pollution: That it is denied that there is emission of gases in the air from the factory of the Defendant no.1 and 2 that spreads a foul smell in the entire atmosphere surrounding factory and over the surrounding villages. That it is denied that gases like Sulphur Dioxide, Oxide of Nitrogen and Benzene and other aromatic gases are causing tremendous air pollution. That it is denied that smoke

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emphasize that they have not violated any regulations or guidelines prescribed by the concerned authorities as there is no need of any such permission for surface water extraction. That it must be appreciated that the Defendants had done their due diligence on the issue and after discussions with the personnel of the Irrigation and Public Health Department, HP it was assured that there is no law applicable on surface water extraction. Further, the Department informed the Defendants in case of ground water extraction, permission is required. On the other hand, the Defendants had lawfully received a No Objection Certificate (NOC) from the Panchayat in 1995, granting it the required permissions. Therefore the claim of the Plaintiff is concocted. That the Defendants only use the share of water allotted to their land and the villagers are free to use the water connection at any time as the farmers are given priority. The Defendants rely on water tanker service to cater to their excess water needs that may be required from time to time without disrupting any domestic or agricultural water requirements of the village Tiron. **A copy of the NOC is attached herewith as Annexure - 13.**

That it is denied that there are pumps that have been installed by the Defendants for lifting the water in any unauthorized manner. That it is denied that the Khal/suit property has been drained out which has adversely affected the crops of the villagers and at times there is no yield. That it is denied that the factory of the Defendants is situated within a village that has not been notified for the purpose of setting up of the Factory of the dimension and magnitude as has been established by Defendants. That it is denied and absolutely bogus to even consider that the factory has been established without taking care of the consequential problems that would be caused to the inhabitants of the village and of the surrounding villages. On the other hand the Defendants consider themselves as an integral part of their village and ensure to provide priority access to the villagers to all the natural resources. That it is vehemently denied the statutory authorities responsible to maintain the pollution free environment either did not bother to take timely and effective steps or have given permission in most casual and mechanical manner. That these kind of defamatory statements are uncalled for and show the

emission is a problem being faced by the Plaintiff. That it is denied that no steps are taken by Defendant no. 1 and 2 to minimize its emissions and to make the same eco-friendly. That it is denied that the Plaintiff as well as any other villagers represented to Defendant no.1 and Defendant no.2 many times orally as well as in writing about the above mentioned pollutions to the Defendants or the Defendants ignored the same at any time. That it is denied that the Defendants gave false assurances and the Plaintiff is subject to strict proof of his tall and baseless claims. That the Defendants cannot comment on a representation sent the pollution to the Deputy Commissioner/Defendant no.3 with a copy there of to the defendant no.5/Environment Engineer. Pollution Control Board, Sector-4. Parwanoo. That it is denied that some of the Pollution Control Board Officers visited the factory site for checking the level of pollution, but ultimately, the level of pollution remained at the earlier level. That it is denied that the Defendants are in any manner whatsoever in an unauthorized manner using water for their factory which is meant for irrigation for village Tiron. That regarding surface water extraction, the Defendants

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casual personal beliefs of the Plaintiff who has based the entire suit on personal assumptions without any concrete documentary proof, scientific data, or expert testimony. The Plaintiff is simply pulling all stops without bothering to verify his claims. That it is denied that the factory of the Defendants does not have the necessary permits and requirements to operate at its location. That it is denied that the authorities responsible for the maintenance of the standards of pollution free environment are abdicating its duties. That it is denied that the Plaintiff and villagers are suffering. That it is denied that there is any violation of Article 14 and 21 of the Constitution of India. The proper scrubbers are provided at each and every point. The scrubber is the equipment through which gas passes before being released in atmosphere. It neutralizes gas and particulate matter is removed if present.

4. That the contents of paragraph no. 4 are absolutely denied. The Plaintiff has deliberately raised false allegations of non-compliance/contempt of a judgment of the Hon'ble High Court of Himachal Pradesh in CWP No. 530 of 2002 decided on 08.04.2003 at this

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stage to support his suit knowing very well that the concerned Defendants have complied with the Court order. The Plaintiff deliberately has hidden the fact that he has waived off his right to file a contempt petition in the said matter as the same would not be non-maintainable on account of no non-compliance. This sufficiently shows the forum shopping attitude of the Plaintiff looking for luxury litigation and riding the coat-tails of others. The plant is regularly monitored by the concerned authorities and no wastewater is being discharged. Further the effluent is being sent to CETP as the plant ETP is being upgraded. Therefore, it is suffice to say that the plaint of the Defendants is not causing any kind of environmental pollution.

5. That the contents of paragraph no. 5 are denied. The debris generated due to excavation of land was reused in construction activity of the wall of the Defendant's premises, which implies it was not thrown in the khad. There was no threatening statement given to Plaintiff, and at the time of constructing the wall, the land of industry about 2 ft was left vacant for ease of movement of local people. The company is doing work in it's premise or in the area of land only without any

interference to the Plaintiff. The wall was constructed in own land to safeguard the Defendant's premises during the heavy rainfall. That it is denied that the Defendants have started digging activities abutting said Khal /suit property and are throwing malba /debris in said Khal where they were discharging the chemical and pollutants and have raised ninety degree straight cemented wall abutting said Khal.

That it is denied that all the debris/discharge of chemicals now have been thrown in the said Khal and are continuously doing so. That it is denied that the plaintiff objected to the same or that the Defendants threatened the Plaintiff with dire consequences in any manner whatsoever and stated that no one can stop them by doing so as they great administrative and political nexus. The Plaintiff has failed to show cause as to why he has not approached any law enforcement agencies with his grievance. That it is denied that the Defendants have thrown any debris which disturb the natural flow of water in the said Khalor that it caused great loss to the land/suit property of Plaintiff. That it is denied that the flow of water shall cause erosion of land

and will wash away the same fertile land of Plaintiff with it. That it is pertinent to submit that the natural water in the area has not been affected due to the responsible measures taken by the Defendants. **Images showing healthy crops between the premises of the Plaintiff and the Defendants are attached herewith as Annexure – 14.**

The statement of the Plaintiff shows that the same are all hypothetical assumptions which are no cause for action. That it is denied that the Defendants have protected their land by big cemented wall that in any manner violates the rights of the Plaintiff. That the Defendants have the right to protect their property and premises from theft so it is reasonable to create a boundary. That it is denied that the Plaintiff has written many applications to the other Defendants being law enforcing agencies but all in vain. That it is denied that such circumstances have arisen whereby the indulgence of this Hon'ble Court has to check the alleged illegal acts and fabricated threats of the Defendants by passing an order of perpetual injunction not to throw debris, discharge chemical pollutants in the said Khal /suit

property which will ultimately effect the Plaintiff. That it is denied that the Defendants are required to stop noise pollution air pollution and water pollution as the same is without any scientific or documentary proof. That it is denied that there should be any disconnection of power and electricity connection and withdrawal of N.O.C. given for running said factory by way passing an order of mandatory injunction, as the Defendants are running a legitimate business while maintaining all regulatory requirements. That it is strictly and vehemently denied that the acts and conducts of the Defendants are in connivance of the other Defendants due to which there is any form of financial loss, mental harassment, pain, agony health weakness and bad environment to live for the Plaintiff. That the Defendants cannot comment of the submission of the Plaintiff that he has been suffering from medical ailment due to his accident which occurred about 10 years. That it is strictly denied the plant of the Defendants is acting as a catalyst to deteriorate the health condition of Plaintiff. That it is denied that the Plaintiff is suffering a lot because of the alleged misact, misconducts on the part of Defendants and therefore it

is denied that the Plaintiff is entitled for monetary damages from the Defendants which are presently assessed to the tune of Rs.5,00,000/-. The Defendant has failed to quantify the claim for damages knowing very well that he has no justification for such a claim.

6. That the contents of paragraph no. 6 of the suit are vehemently denied. That it is denied that the Defendants indulging in giving threats which are illegal, unlawful and arbitrary and it is further denied the Plaintiff will suffer irreparable loss and injury which cannot compensated in terms of money as filling of Khal with debris shall take away the suit land to the gaurage for all time to come by eroding the land. That it is vehemently denied that other Defendants being law enforcing agencies are not acting in any way and it is denied that there is any connivance among the Defendants.

7. That it is denied that the case of the Plaintiff is prima-facie good or there is every likelihood for the Plaintiff to succeed in the same as the Plaintiff has approached a court which does not have jurisdiction to try the matter. That it is denied that the balance of convenience also

lies in favour of the Plaintiff and against the Defendants.

8. The contents of para 8 are denied. The aforementioned paras may be read in context to this paragraph.

9. That it is denied that the cause of action to file the present suit in favor of Plaintiff and against the Defendants firstly arose about 4 months ago when defendant no and start using the said cemented wall by excavating the land for it and thereafter on about month when they start throwing the said debris in the abutting Khai /suit property despite objection on the side of Plaintiff. That it is denied the cause of recently arose 06-06-2023 when defendant 1 and 2 threatened the Plaintiff with dire consequences if any objection raised to their misact by filing any complaint to authorities. That it is denied that the cause of action is still continued one as defendant no.1 and 2 are still continuing with above stated detailed illegal acts and other defendant are not taking any action against them despite written and oral complaints to them from the side of the Plaintiff.

10. That it is denied that the suit is valued correctly for the purpose of court fee and that it is denied that this

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Hon'ble Court has got the jurisdiction to try and decide the present suit for the reasons mentioned in the present Written Statement. The rest of the contents of this para are denied.

11. That all the prayer clauses are strictly denied in toto. It is pertinent to mention here that, periodic inspection and sampling of the unit is being conducted regularly by the Pollution Control Board and it is found that the unit is complying with all the prescribed standards. In conclusion it is pertinent to mention here that the industry is located in an industrial area the noise levels generated by the industry are complying with the standards prescribed by applicable law.

PRAYER

The Defendants prays to this Hon'ble Court that if the suit at hand is not dismissed it would lead to grave injustice towards the Defendants.

In the facts and circumstances as stated herein above, the Defendants prays that this Hon'ble Court may graciously be pleased to:-

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a. pass an order dismissing the plaint as the Defendants are complying with all laws and regulations and no cause of action has arisen; or

b. pass an order dismissing the plaint along with severe cost; or

c. pass such other and further orders as this Hon'ble Court may fit and proper in the facts and circumstances of the present case.

DEFENDANT

FILED THROUGH

COUNSEL FOR THE DEFENDANT NO. 1 AND DEFENDANT NO. 2
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officeofsrijantiwari@gmail.com
Mobile: 9899966225

PLACE: KASAULI
DATE: .2023

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IN THE COURT OF HON'BLE CIVIL JUDGE (SENIOR DIVISION) KASAULI, DISRICT SOLAN (H.P.)

SUIT FOR PERMANENT INJUNCTION/64/2023

IN THE MATTER OF:

LEKH SINGH

...PLAINTIFF

VERSUS

MOREPEN LABORATORIES LIMITED AND ORS

...DEFENDANT

AFFIDAVIT

I, Tara Chand, S/o Late Sh. Inder Singh, aged about 57 years, authorized representative of the Plaintiff Company, having its registered office at Morepen Village, Malkumajra, Nalagarh Road, Baddi, and also at, Old Kasauli Road, Sector – 2 Parwanoo Tehsil, Kasauli District Solan, Himachal Pradesh, do hereby solemnly affirm and state as under:

1. That I am the Authorized Representative of the Defendant no. 1 and Defendant no. 2 and am well conversant with the facts and circumstances of the present case as such am also fully competent to swear and affirm the present affidavit.

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2. That I have read the accompanying written statement on behalf of the Defendant no. 1 and Defendant no. 2, the contents of which are not being repeated herein for the sake of brevity. The Written Statement has been drafted under my instructions.

3. That the contents thereof are believed to be true upon my knowledge. The legal advice received by me is believed by me to be true. I say nothing material is concealed therefrom.

DEPONENT

VERIFICATION

Verified at Kasauli on this ___ day of _____, 2023 that the contents of the above affidavit are true upon my knowledge and that nothing material has been concealed there from.

DEPONENT

5/12/23 21/11/23

deponent.

Adv. Vinayak Rev.

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IN THE COURT OF HON'BLE CIVIL JUDGE (SENIOR DIVISION) KASAULI, DISRICT SOLAN (H.P.)

MISC APP NO. OF 2023

IN

SUIT FOR PERMANENT INJUNCTION/64/2023

IN THE MATTER OF:

LEKH SINGH

...PLAINTIFF

VERSUS

MOREPEN LABORATORIES LIMITED AND ORS

...DEFENDANT

REPLY ON BEHALF OF DEFENDANT NO. 1 AND DEFENDANT NO. 2 TO THE APPLICATION UNDER ORDER 39 RULE 1 AND 2 READ WITH SECTION 151 CPC

MOST RESPECTFULLY SHOWETH

PRELIMINARY SUBMISSIONS AND OBJECTIONS

1. That at the outset the Respondent No. 1 and Respondent No. 2 (hereinafter referred to as the Respondents) explicitly deny the claims and allegations of the Applicant

in its entirety and calls upon the Applicant to produce strict proof thereof. The Applicant has relied upon documents that are more than two decades old and the same should not be considered by this Hon'ble Court as there have been change in circumstances since then, technologies have improved and the plant of the Respondents has gone through innumerable inspections since then. The regulatory authorities regularly conduct inspections and have found the plant fulfilling all the regulatory requirements due to which the business of the Respondents has never been halted for non-compliance. The Respondents regularly comply with the recommendations and requirements of the authorities from time to time and leave no stone unturned in that respect.

2. That it is pertinent to mention here that the Applicant has not described the correct facts and circumstances of the matter and has deliberately concealed the true nature of the facts, which had resulted in the filing of this false and frivolous suit and accompanying application causing severe prejudice to the Respondents.

3. That at the outset, it is stated that the Respondent No. 1 is a law-abiding company and is fully aware and compliant of all the applicable rules and regulations. It is further stated

that the Application filed by the Applicant is patently vexatious, preposterous and contrary to the true facts and circumstances of the present case and cannot be considered or allowed.

4. That at the outset it is pertinent to mention that the Defendants are operating a lawful business in an industrial area. The Masulkhana village is where the plant of the Defendants is located has been duly notified as an industrial area as it falls in the Industrial Area Parwanoo, Dharampur Development Block.

5. That Respondent No. 1 stands as a beacon of Corporate Social Responsibility (CSR), leading the charge in making a meaningful impact on the communities it serves. At the heart of its commitment lies its unwavering dedication to uplifting the village that surround its factory. Through strategic and sustainable initiatives, Respondent No. 1 has transformed the landscape, not just in the field of medicine but in fostering economic and infrastructural development as well.

6. From the inception of Respondent No. 1's factory, it has recognized the responsibility it has towards the local community. Understanding that a thriving village would be the foundation of its success, Respondent No. 1 undertook

extensive groundwork to uplift the area. The initiatives began with the construction of vital infrastructure like roads, schools, and healthcare centres. By investing in these essential facilities, Respondent No. 1 empowered the residents with the tools to lead healthier and more prosperous lives.

7. In parallel with infrastructure development, Respondent No. 1 took on an ambitious mission to bolster the economy of the village. By providing employment opportunities to the local populace, Respondent No. 1 not only empowered families but also created a ripple effect of economic growth. As the factory flourished, so did local businesses, as our demand led to increased commerce in the area.

8. Additionally, Respondent No. 1 understood that education is the cornerstone of progress. Hence, it established scholarship programs, ensuring that talented and aspiring students could access quality education. As a result, a new generation of professionals emerged, fostering innovation and contributing to the betterment of the society.

9. The CSR initiatives of Respondent No. 1 extend far beyond the boundaries of the factory, as it firmly believes in giving back to the community that has welcomed it with open arms. Respondent No. 1 actively participates in

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environmental conservation projects, working hand in hand with locals to protect the natural beauty of the region.

10. In summary, Respondent No. 1 has woven the principles of Corporate Social Responsibility into the fabric of its operations. Through its relentless dedication to empowering the village where its factory is located, Respondent No. 1 has established a harmonious relationship that benefits all. By fostering infrastructure, promoting economic growth, and investing in education and sustainability, Respondent No. 1 strives to be a catalyst for positive change. Respondent No. 1 remains committed to creating a lasting impact and serving as a beacon of responsible corporate citizenship for the entire pharmaceutical industry.

11. The credibility of the Applicant in this case is highly questionable and appears to be motivated by a clear pattern of attempting to extort money from Respondent No. 1 through false claims and threats. That Respondent No. 1 has consistently refused to give in to such tactics, demonstrating its steadfast commitment to integrity and ethical business practices.

12. That Respondent No. 1's track record speaks for itself – with 431 on-roll employees and 58 contractual employees,

all hailing from the village or nearby villages, not a single case of health issues related to the factory premises has ever been reported. None of the employees have raised any complaints, and Respondent No. 1 has taken every measure to adhere to environmental regulations and protect the community from noise, air, or water pollution.

13. That it is evident that the Applicant was fully aware of the factory's existence in the valley when constructing his house, as the factory has been operational for the past 37 years without any issues. The Applicant's attempt to attribute any inconveniences to the factory now is clearly a dishonest ploy to extort money from the Respondent No. 1.

14. Drawing a parallel, many people willingly reside near railway tracks where loud trains pass regularly, knowing well the associated noise. Similarly, the Applicant knowingly chose to live in the village with full knowledge of the factory's presence. It is clear that the Applicant's claims lack credibility and are merely an attempt to harass and exploit Respondent No. 1.

15. Furthermore, the Respondent No. 1's impartial treatment of the Applicant's own relatives, who are among its valued employees, underscores its commitment to fair and equitable practices. None of the Applicant's relatives have

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ever raised any complaint or grievance regarding environmental pollution, indicating that the Applicant's grievances are likely baseless and borne out of a habit of causing trouble.

16. Given the circumstances, it is reasonable to speculate that the Applicant's actions may be driven by personal frustrations and potentially he is even of an unstable mind. Nevertheless, the Respondent No. 1 has responsibly maintained a distance from the Applicant, seeking to maintain harmonious relations with the villagers and upholding its reputation as a responsible corporate entity.

17. In conclusion, the Respondent No. 1's longstanding commitment to the welfare of its employees and the community, coupled with the lack of any valid complaints or evidence supporting the Applicant's claims, strongly suggests that the case lacks merit and credibility. The Respondent No. 1 will continue to prioritize ethical practices, standing firm against any attempts to undermine its reputation or extort unjust gains.

18. That the Applicant has filed this false, frivolous and unmaintainable Application as a form of personal vendetta thereby wasting judicial time and knowing very well that the Hon'ble Court cannot allow the same. This kind of

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practise must be nipped in the bud as the present Applicant is simply trying to extort money from the Defendants and cause wrongful loss to the Respondents. That it is pertinent to reiterate here that the environmental standard compliance is regularly monitored and has been found satisfactory by the State Authorities from time to time.

19. That the Applicant does not have any locus standi and there has been no cause of action due to which it is eminent that the suit will be dismissed. That as all the activities of the Respondents are legal and within regulatory requirements as per applicable law, therefore the application filed by the Applicant must be dismissed with cost due to lack of cause of action. That if the said application is allowed severe prejudice will be caused to the Respondents as well the populace of the entire village, who are co-dependent on each other for their livelihood.

PARAGRAPH WISE REPLY

1. That the contents of the paragraph no. 1 are denied. That it is denied that the present application for interim injunction filed by the Applicant is maintainable in any manner or that the contents of the suit filed by the Applicant can be

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relied upon due to filing of the same before the wrong forum.

2. That the contents of paragraph no. 2 are the matters of record and the Applicant is subject to strict proof of the same.

3. That the contents of paragraph no. 3 are incorrect and misconstrued, the same are hereby denied. That it is strictly denied that on account of the working of the Respondents any vibrations, noise and water and air pollution is taking place or that the living of the Applicant and others has become very difficult. The Respondent No. 1 has the required permissions and environmental clearance for running its operations. The Applicant is subject to strict proof of the same. That it is pertinent to submit here that the noise levels are well below the permitted levels as per law and the Respondents are taking all precautionary measures to ensure the same. That it is further pertinent to submit here that there are no instances of vibration or discharge in the area or khal.

4. That the contents of paragraph no. 4 are false and baseless, the same are hereby denied. That it is denied that the houses of Applicant are situated just opposite to above factory at a distance of about 40 meters and the Applicant

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is subject to strict proof of the same. That it is strictly denied that on account of the running of the factory of the Respondents any noise, water or air pollution is occurring. That it is pertinent to submit here that the industry is working as per governing rules and is strictly in compliance to permitted timings and permitted noise level as per the law. It is strictly denied that there is any form of noise pollution whatsoever from the manufacturing of drugs and medicines. That this Hon'ble Court must take into consideration the fact that if the Respondent No. 1 was violating the law it would have been severely penalised by the regulatory authorities and would have to shut their plant, but the fact that the plant is operational is in fact a testament to the high standards of compliance. Further, the Respondents are a part of the village community and have been co-existing in harmony and no complaint of this nature has ever been received by the Respondents from any of the other villagers. The contents of the Written Statement must be relied upon wherein the Respondents have provided a befitting reply to the false allegations and submissions of the Applicant.

5. That all the contents of paragraph no. 5 are absolutely denied. The Applicant has deliberately raised false

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allegations of non-compliance/contempt of a judgment of the Hon'ble High Court of Himachal Pradesh in CWP No. 530 of 2002 decided on 08.04.2003 at this stage to support his suit knowing very well that the concerned Respondents have complied with the Court order. The Applicant deliberately has hidden the fact that he has waived off his right to file a contempt petition in the said matter as the same would not be non-maintainable on account of no non-compliance. This sufficiently shows the forum shopping attitude of the Applicant looking for luxury litigation and riding the coat-tails of others. The plant is regularly monitored by the concerned authorities and no wastewater is being discharged. Further the effluent is being sent to Central Effluent Treatment Plant (CETP) as the plant Effluent Treatment Plant (ETP) is being upgraded. Therefore, it is suffice to say that the plant of the Respondents is not causing any kind of environmental pollution.

6. That the contents of paragraph no. 6 are denied. The debris generated due to excavation of land was reused in construction activity of the wall of the Applicant's premises, which implies it was not thrown in the khad. There was no threatening statement given to Applicant,

and at the time of constructing the wall, the land of industry about 2 ft was left vacant for ease of movement of local people. The Respondents are doing work in their own premises or in the area of land only without any interference to the Applicant. The wall was constructed in own land to safeguard the Respondent's premises during the heavy rainfall. That it is denied that the Respondents have started digging activities abutting said Khal /suit property and are throwing malba /debris in said Khal where they were discharging the chemical and pollutants and have raised ninety degree straight cemented wall abutting said Khal. That it is denied that all the debris/discharge of chemicals now have been thrown in the said Khal and are continuously doing so. That it is denied that the Respondents objected to the same or that the Respondents threatened the Applicant with dire consequences in any manner whatsoever and stated that no one can stop them by doing so as they great administrative and political nexus. The Applicant has failed to show cause as to why he has not approached any law enforcement agencies with his grievance. That it is denied that the Respondents have thrown any debris which disturb the natural flow of water in the said Khal or that it caused

great loss to the land/suit property of Applicant. That it is denied that the flow of water shall cause erosion of land and will wash away the same fertile land of Applicant with it. The statement of the Applicant itself shows that the same are all hypothetical assumptions which are no cause for action. That it is denied that the Respondents have protected their land by big cemented wall that in any manner violates the rights of the Applicant. That the Respondents have the right to protect their property and premises from theft so it is reasonable to create a boundary. That it is denied that the Applicant has written many applications to the other Respondents being law enforcing agencies but all in vain. That it is denied that such circumstances have arisen whereby the indulgence of this Hon'ble Court has to check the alleged illegal acts and fabricated threats of the Respondents by passing an order of perpetual injunction not to throw debris, discharge chemical pollutants in the said Khal /suit property which will ultimately effect the Applicant. That it is denied that the Respondents are required to stop noise pollution air pollution and water pollution as the same is without any scientific or documentary proof. That it is denied that there should be any disconnection of power and electricity

connection and withdrawal of N.O.C. given for running said factory by way passing an order of mandatory injunction, as the Respondents are running a legitimate business while maintaining all regulatory requirements. That it is strictly and vehemently denied that the acts and conducts of the Respondents are in connivance of the other Respondents due to which there is any form of financial loss, mental harassment, pain, agony health weakness and bad environment to live for the Applicant. That the Respondents cannot comment of the submission of the Applicant that he has been suffering from medical ailment due to his accident which occurred about 10 years. That it is strictly denied the plant of the Respondents is acting as a catalyst to deteriorate the health condition of Applicant.

7. That the contents of paragraph no 7 are vehemently denied. That it is denied that the Respondents indulging in giving threats which are illegal, unlawful and arbitrary and it is further denied the Applicant will suffer irreparable loss and injury which cannot compensated in terms of money as filling of Khal with debris shall take away the suit land to the gorge for all time to come by eroding the land.

8. That the contents of paragraph no 8 are vehemently denied. That it is denied that the case of the Applicant is prima-facie good or there is every likelihood for the Applicant to succeed in the same as the Applicant has approached a court which does not have jurisdiction to try the matter. That it is denied that the balance of convenience also lies in favour of the Applicant and against the Respondents.

That in conclusion it is pertinent to submit that that the Respondents are operating a lawful business in an industrial area. The Masulkhana village is where the plant of the Defendants is located has been duly notified as an industrial area as it falls in the Industrial Area Parwanoo, Dharampur Development Block and the noise generated due to the operation of the plant are well within the prescribed limits due to which no harm is being done to the Applicant or any other person in the village.

That due to the aforementioned submissions of the Respondents, the Respondents have established sufficient grounds of the rejection of the Application. Severe prejudice would be caused to the Respondents if the Application of the Applicant is allowed.

PRAYER

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In the facts and circumstances as stated herein above, the Respondents prays that this Hon'ble Court may graciously be pleased to:-

a. pass an order dismissing the Application as the Defendants are complying with all the law and regulations along with cost; or

b. pass such other and further orders as this Hon'ble Court may fit and proper in the facts and circumstances of the present case.

DEFENDANT/RESPONDENT

FILED THROUGH

COUNSEL FOR THE DEFENDANT NO. 1 AND DEFENDANT NO. 2
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Mobile: 9899966225

PLACE: KASAULI
DATE: .2023

(421)

IN THE COURT OF HON'BLE CIVIL JUDGE (SENIOR DIVISION) KASAULI, DISRICT SOLAN (H.P.)

MISC APP NO. OF 2023

IN

SUIT FOR PERMANENT INJUNCTION/64/2023

IN THE MATTER OF:

LEKH SINGH

...PLAINTIFF

VERSUS

MOREPEN LABORATORIES LIMITED AND ORS

...DEFENDANT

AFFIDAVIT

I, Tara Chand, S/o Late Sh. Inder Singh, aged about 57 years, authorized representative of the Plaintiff Company, having its registered office at Morepen Village, Malkumajra, Nalagarh Road, Baddi, and also at, Old Kasauli Road, Sector – 2 Parwanoo Tehsil, Kasauli District Solan, Himachal Pradesh, do hereby solemnly affirm and state as under:

1. That I am the Authorized Representative of the Applicants and am well conversant with the facts and

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circumstances of the present case as such am also fully competent to swear and affirm the present affidavit.

2. That I have read the accompanying reply on behalf of Defendant no. 1 and Defendant No. 2 to the Application under Order 39 Rule 1 and 2 read with Section 151 CPC seeking rejection of the plaint, the contents of which are not being repeated herein for the sake of brevity. The Application has been drafted under my instructions.
3. That the contents thereof are believed to be true upon my knowledge. The legal advice received by me is believed by me to be true. I say nothing material is concealed therefrom.

573/23

DEPONENT

VERIFICATION

Verified at Kasauli on this ___ day of _____, 2023 that the contents of the above affidavit are true upon my knowledge and that nothing material has been concealed there from.

573/23 21/11/23

deponent **DEPONENT**

Adv. Nimal Rev.

(423)

IN THE COURT OF HON'BLE CIVIL JUDGE (SENIOR DIVISION) KASAULI, DISRICT SOLAN (H.P.)

SUIT FOR PERMANENT INJUNCTION/64/2023

IN THE MATTER OF:

LEKH SINGH

...PLAINTIFF

VERSUS

MOREPEN LABORATORIES LIMITED AND ORS

...DEFENDANT

LIST OF DOCUMENTS

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1	COPY OF BOARD RESOLUTION DATED 05.05.2022	1	
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FILED THROUGH

COUNSEL FOR THE DEFENDANT NO. 1 AND DEFENDANT NO. 2

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PLACE: KASAULI
DATE: .2023

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ANNEXURE – 1

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE MEETING OF THE BOARD OF DIRECTORS (MLL/BM/01/2022-23) MOREPEN LABORATORIES LIMITED HELD ON THURSDAY, 5TH MAY 2022 AT 10.00 A.M. AT 2ND FLOOR, TOWER C, DLF CYBER PARK, UDYOG VIHAR-III, SECTOR 20, GURUGRAM, HARYANA – 122 016

"**RESOLVED THAT** pursuant to applicable provision of the Companies Act, 2013 including any statutory modification or re-enactments thereof, or any other law, for time being in force, the below mentioned officials of the Company be and are hereby severally authorized and empowered to do all such acts, deeds and things as may be necessary to institute, defend, pursue any legal or arbitral proceeding in all courts/tribunals or other judicial or quasi-judicial authorities in India including appellate courts and consumer redressal forum/commissions on behalf of the Company; to sign, verify, institute and present plaints, petitions, complaints, applications, appeals, revisions, reviews, representations, etc.; to engage and appoint lawyers/advocate(s), sign vakalatnamas and power of attorney in their favour; to sign, affirm and declare affidavits; to appear, represent and defend the interest of the Company and to do all acts and deeds as may be necessary and incidental to any legal or arbitral proceedings in India initiated by or against the Company and also take all necessary steps to do or cause to be done all acts, deeds and things, excluding the withdrawal of the legal matters, for the due implementation/execution of the legal orders:

1. Mr. Rajiv Jain
2. Mr. Manoj Sharma
3. Mr. Sumit Bhatnagar
4. Mr. Deepak Talwar
5. Mr. Vikas Verma
6. Mr. Gaurav Pandey
7. Mr. Satish Pandey
8. Mr. Tara Chand
9. Mrs. Roshni Raghuvanshi
10. Mr. Jayendra Singh
11. Mr. Vijay Jha

RESOLVED FURTHER THAT the above mentioned officials of the Company be and are also hereby severally authorized to file modify, alter and withdraw documents, pertaining to any legal matter, in and from the Courts and/or from any other authority and also to deposit, draw and receive money, cheque, cash and grant receipts thereof and do all other acts and things which may be necessary to be done for the progress and in course of prosecution of all the legal cases between the Company and other parties;

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FURTHER RESOLVED THAT the above-mentioned officials of the Company be and are hereby severally appointed as the Authorized Representative of the Company to represent Company in terms of Sec. 305 Cr. P.C. before the Court where the Company has been sued and summoned as accused.

RESOLVED FURTHER THAT Mr. Sushil Suri, Chairman and Managing Director and Mr. Sanjay Suri, Whole-Time Director, be and are hereby severally authorized to nominate and / or authorize any person(s) by way of power of Attorney or letter of authority on their behalf, who shall perform various functions as the Authorised Representative of the Company, as mentioned in the aforesaid paragraphs and delegated to them by way of this resolution.

FURTHER RESOLVED THAT Mr. Sushil Suri, Chairman and Managing Director, Mr. Sanjay Suri, Whole-Time Director and Mr. Ajay Kumar Sharma, Chief Financial Officer of the Company be and are hereby severally authorized and empowered to do all such acts, deeds and things as may be necessary to institute, defend, pursue any legal or arbitral proceeding in all courts/tribunals or other judicial or quasi-judicial authorities in India including appellate courts and consumer redressal forum/ commissions on behalf of the Company; to sign, verify, institute and present plaints, petitions, complaints, applications, appeals, revisions, reviews, representations, etc.; to engage and appoint lawyers/ advocate(s), sign vakalatnamas and power of attorney in their favour; to sign, affirm and declare affidavits; to appear, represent and defend the interest of the Company and to do all acts and deeds as may be necessary and incidental to any legal or arbitral proceedings in India initiated by or against the Company and also take all necessary steps to do or cause to be done all acts, deeds and things, including the withdrawal of the legal matters, for the due implementation/ execution of the legal orders.

RESOLVED FURTHER THAT the Company do hereby undertake to ratify all the lawful acts, deeds or things done by the above-mentioned officials, within the powers delegated to them, for and on behalf of the Company."

For Morepen Laboratories Limited

Vipul Kumar Srivastava
Company Secretary
Membership no.: F-12148

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ANNEXURE-2

Government of Himachal Pradesh
Department of Industries

No. Ind. A(F)6-3/2008 Dated:-7-2-09

NOTIFICATION

In partial modification of this Department notifications No. Ind. A(F)6-7/2004 dated 30th December, 2004 notifying Industrial Policy 2004, Rules Regarding Grant of Incentives, Concessions and Facilities to Industrial Units in Himachal Pradesh, 2004 and Himachal Pradesh Industrial Renewal and Revival Scheme, 2004 and subsequent amendments in the Rules Regarding Grant of Incentives, Concessions and Facilities to Industrial Units in Himachal Pradesh, 2004 notified vide Notification No. Ind. A(F)6-7/2004 dated 24th June, 2005, No. Ind-(F)6-7/2004-II dated 31st March 2008 and No. Ind. A(F)8-2/2008 dated 19th September, 2008 the Governor, Himachal Pradesh is pleased to substitute the Rule 2, 3, 6, 7, 8, 11,12, 13, 14, 15, 18, 21,22 and Annexure-I & II of the Rules Regarding Grant of Incentives, Concessions and Facilities to Industrial Units in Himachal Pradesh, 2004 as appended herewith.

By order

Pr. Secretary (Industries) to the
Government of Himachal Pradesh.

Endst. No. Ind. A(F)6-7/2004 Dated Shimla the 7-2-09

Copy forwarded to:-

1 All the Administrative Secretaries to the Government of Himachal Pradesh.
2 The Accountant General, Himachal Pradesh, Shimla-3.
3 The Sr. Deputy Accountant General, Himachal Pradesh, Shimla-3.
4 The Principal Secretary to the Chief Minister, Himachal Pradesh, Shimla-2.
5 The Special Secretary cum Principal Private Secretary to the Chief Secretary, Himachal Pradesh, Shimla-2.
6 Managing Director, H.P. State Industrial Development Corporation, Shimla-1.
7 The Director of Industries, Himachal Pradesh, Shimla-1.
8 The Chief Executive Officer, HIMUDA, Shimla-2.
9 The Director of Environment, Science and Technology, Shimla.
10 The Deputy Director of Industries, Single Window Clearance System, Baddi, District Solan.
11 All General Managers, District Industries Centre in Himachal Pradesh.
12 All Member Secretaries, Single Window Clearance System in Himachal Pradesh.
13 The Presidents of all Industrial Associations in H.P.
14 The Controller, Printing & Stationery, Himachal Pradesh, Shimla-5 with request to publish the notification in the Extra Ordinary Gazette and kindly provide 200 spare copies at an early date.

Under Secretary (Industries) to the
Government of Himachal Pradesh.

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2. OBJECTIVES :

The objectives of the incentives, concessions and facilities being provided under these Rules are: -

i) To achieve the aims and objectives announced by the Government in the Industrial Policy Guidelines from time to time.

ii) To spell out the extent to which the State Government proposes to provide benefits, incentives, concessions and facilities to industrial enterprises to be set up in the State, on or after the appointed day.

iii) To supplement and support the Special Package of Incentives and Concessions announced by the Government of India on 7th of January,2003 for industrial enterprises to be set up in Himachal Pradesh.

iv) To encourage investment and optimum utilisation of the resources of the State namely power, land, capital, manpower and raw material in terms of revenue generation and generation of employment opportunities for local populace within the physical and environmental carrying capacities of the State .

v) To facilitate the ease of doing business by simplifying the Rules and to promote transparency of procedures governing the establishment of Industrial Enterprises in the State.

vi) To encourage the maximum gainful employment of bonafide Himachalis in the Industrial Enterprises set up in the State.

3. DEFINITIONS :

Under these Rules, unless the context otherwise requires: -

(a) An "allottee" means an Industrial Enterprise in whose favour an allotment of a land/ plot/ industrial shed/ shop etc. has been made under these Rules.

(b) 'Bonafide Himachali' means a resident of the State of Himachal Pradesh as defined by the Government from time to time.

(c) "Commencement of commercial production" means the date on which the Industrial Enterprise actually commences commercial production as certified by the Director /Deputy Director of Industries/ General Manager, District Industries Centre/ Member Secretary, Single Window Clearance Agency or any other officer authorized by the Director to do so.

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(d) "Department" means Department of Industries, Government of Himachal Pradesh.

(e) "Director" means Director of Industries, Government of Himachal Pradesh and will also include Commissioner of Industries, Government of Himachal Pradesh, as the case may be.

(f) "Electricity Duty" means the electricity duty levied by the Government from time to time, on the consumption of power by Industrial Enterprises set up in the State.

(g) "Existing Industrial Enterprise" means an Industrial Enterprise, which have been set up in the State and is duly registered or acknowledged by the Department as Tiny, Micro, Small Scale, Medium or Large Scale Industrial units or Industrial enterprises in accordance with the procedure prescribed, and has commenced commercial production before the appointed day.

(h) "Export Oriented Unit' or 'Export Oriented Enterprise'(EOU) means an Industrial Enterprise set up for the purpose of exporting its produce as defined in the Import/ Export policy of the Government of India, from time to time, and duly approved /registered/ acknowledged as such by the competent authority.

(i) "100% EOU" means Enterprise (s) defined as such by the Government of India from time to time.

(j) "Feasibility Report" means a report on the economic and technical feasibility of an industrial project prepared by an approved Consultant or an Agency approved/recognised by the Director.

(k) "Financial Institution" means all scheduled commercial banks, Himachal Pradesh Financial Corporation (HPFC); Himachal Pradesh State Industrial Development Corporation (HPSIDC), I.C.I.C.I, I.D.B.I, S.I.D.B.I, NABARD, Co-operative Bank(s) in the State of H.P, State KVIB, KVIC or any other institution declared to be a "financial institution" by the Government of India under the relevant statute. It will also include corporation(s)/institution(s) set up by the State /Central Government specifically to assist and extend loan assistance to specific categories of entrepreneurs such as women, SCs/STs, ex-servicemen, physically handicapped, backward classes etc..

(l) "Fixed Capital Investment," (FCI) means the actual investment made in land, building, plant and machinery by an Industrial Enterprise.

(m) "Government" means the Government of Himachal Pradesh.

(n) "Industrial Area" means an area developed/earmarked by the Government or any of its Agencies like Himachal Pradesh State Industrial Development Corporation Ltd. (HPSIDC), Himachal Pradesh Housing & Urban Development Agency (HIMUDA), Himachal Pradesh State Electronics Development Corporation Ltd. (HPSEDC) etc. itself or in participation with private entrepreneur(s) for the establishment of Industrial Enterprises.

(o) "Industrial Estate " means an area comprising sheds constructed by the Government or any of its agencies like HPSIDC, HIMUDA, HPSEDC etc. itself or in participation with private entrepreneur(s) for the establishment of Industrial enterprises.

(p) "Industrial Enterprise" will include Micro, Small, and Medium Enterprise as defined under Section 7(1) (a) or Section 7 (1)(b) of the 'Micro, Small and Medium Enterprises Development Act, 2006' [MSME Act 2006 No. 27 of 2006] or any such "Specified Category of Activities" so declared by the Government under these Rules or "Small Scale Service Business Establishment (SSSBE)", "Tiny", "Small", "Ancillary", "Medium and Large units" which are located within the State and have been registered/ taken on record by the Department.

(q) "Large Industrial Enterprise" shall mean those enterprises engaged in the manufacture or production of goods pertaining to any industry specified in the First Schedule to the Industries (Development and Regulation) Act, 1951 set up in the State in which the investment in plant and machinery exceeds Rs 10 Crores or exceeds such investment level as may be prescribed under Section 7 (1) (a) (iii) of the 'Micro, Small and Medium Enterprises Development Act, 2006'(No. 27 of 2006)' [MSME Act 2006 No. 27 of 2006] by the Government of India, from time to time.

(r) "Negative List" includes the Industrial Enterprises mentioned in Annexure III of these Rules.

(s) "New Industrial Enterprise" means Industrial Enterprise registered/ acknowledged/ taken on record by the Department, located within the State of Himachal Pradesh which commences commercial production on or after the appointed day.

(t) "Person(s) with Disabilities" means person(s) determined as such under clause 2 (t) of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995.

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(u) "Power Tariff" means, only the basic rate of electricity per unit charged for the consumption of power, as specified from time to time under the relevant schedule of tariff by H.P. State Electricity Board (HPSEB) and shall not include electricity duty, surcharge, peak load exemption charge, winter charge, fuel adjustment charge, service charge or any other charge under any name in the Tariff Schedule as may be levied by the competent authority, under its Schedule of Tariffs.

(v) "Rural Area" means an area as defined in clause 46 of Section 2 of the H.P. Panchayati Raj Act, 1994.

(w) "State" means the State of Himachal Pradesh.

(x) "State Level Single Window Clearance and Monitoring Authority" means the Authority as constituted vide notification No. Ind. A (F) 2-1/2000 dated 22-01-04 of the State Industries Department, as amended from time to time.

(y) "Specified Category of Activities" means the activities as specified in Annexure-IV of these Rules.

(z) "Special Category of Entrepreneurs" means entrepreneurs belonging to the Scheduled Caste, Schedule Tribe, Women, Ex-serviceman, Physically Handicapped person (with the level of disability as notified by the Government from time to time), Below Poverty Line category who set up Industrial Enterprise(s) themselves.

(aa) 'Substantial Expansion' means the industrial enterprises existing before 7.1.2003, but which have undertaken substantial expansion by way of increase in installed capacity of the existing enterprises by not less than 25% of the capacity, which should be the result of installation of additional plant and machinery and which comes into commercial production from such expanded capacity not later than 31.3.2007 with further fulfillment of following condition:

It will be obligatory for the Industrial enterprises undergoing substantial expansion to employ at least 70% bonafide Himachalis on regular/contractual/sub-contractual/ daily basis or any other mode of employment against the additional manpower which may be generated as a result of substantial expansion.

(bb) 'Tax Free Zone" means all Tribal areas notified by the competent authority of the State Government and include all Tribal Development Blocks and

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Development Blocks mentioned under this category in these Rules. It will also include all Backward Panchayats categorized as C category areas under these Rules which may be located in Blocks categorized under the 'A' and 'B' Category Area of these Rules.

(cc) "Thrust Enterprises" means the Industrial Enterprises as specified in Annexure-II of these Rules.

(dd) "Tribal areas" means the Tribal area as notified by the Government from time to time.

(ee) "Village Enterprise" means any micro enterprise, located in "rural area" which produces any goods or renders any service with or without the use of power and in which the fixed capital investment per head of a full time artisan or worker i.e. capital expenditure on workshop/ work shed, machinery and furniture divided by full time employment created by the enterprise does not exceed Rs. 1, 50,000/-.

6. ALLOTMENT AND TRANSFER OF LAND IN INDUSTRIAL AREAS :

6.1 Need based land in Industrial Areas /Estates and in other areas wherever available with the Department for the establishment of Industrial Enterprise(s), Public Utilities, Social Infrastructure and such other purposes as are deemed fit by the Govt. will be allotted on leasehold basis for a period of 95 years.

6.2 The premium for the allotment of land in Industrial Areas/Estates and Government Land in other areas for setting up of Industrial Enterprise(s) will be fixed on a year-to-year basis and made effective from 1st of April every year. The rate of premium will be fixed by the Committee consisting of the Secretary (Industries) to the Government, Director and the Managing Director, HPSIDC Ltd.

6.3 The Government Land available with the Department may also be allotted, for the development & setting up of public utilities such as shops, commercial complexes, recreational facilities, etc. on lease hold basis by inviting bids from the public, over and above the reserve price, to be fixed by the Committee as constituted under Rule 6.2.

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6.4 The Government Land available with the Department may be allotted for the development of social infrastructure like banks, post offices, educational institutions, medical institutions, captive housing facilities etc. on lease hold basis at the premium to be fixed by the Committee as constituted under Rule 6.2.

6.5 Developed/ undeveloped Land for setting up of industries and other activities as mentioned in Rule 6.1, 6.3 & 6.4 above subject to a maximum area of 10,000 sq. meters in industrial areas or wherever available with the Department shall be allotted on lease hold basis by the Director or any other officer authorized by him. Developed/ undeveloped Land exceeding 10,000 sq. meters in industrial areas/estates or wherever available with the Deptt. of Industries shall be allotted on lease hold basis with the prior approval of the Secretary (Industries) to the Government.

6.6 The application for allotment of plot(s)/ land shall be made to the concerned Deputy Director of Industries(DDI)/ General Manager, District Industries Centre(GM,DIC)/ Member Secretary, Single Window Clearance Agency (MS,SWCA), as the case may be, on a prescribed form alongwith other requisite documents and earnest money in the shape of a bank draft. The earnest money shall be equivalent to 10% of the premium of land, prevalent at the time of making the application, which shall be adjusted initially in the premium in the event of allotment of land/plot or refunded in the event of non-allotment of plot. Applications received without earnest money payable and incomplete documents will not be considered.

6.7

a) Plot(s)/ land shall be allotted by the Director or any other officer authorized by him on the recommendation of a Committee constituted for the purpose on first come first serve basis, unless the Committee decides otherwise for reasons to be recorded in writing. However, plot/land may be allotted on out of turn basis to eligible categories for which such a provision has been specifically made under these Rules.

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b) In case any land/ plot is available for allotment consequent upon its having been resumed after execution of lease deed or has been surrendered by the allottee himself, it shall only be re-allotted through open auction/inviting bids from general public. In such cases the minimum reserve price will be fixed by the Committee as constituted under Rule 6.2.

c) The land/ plot will be provisionally allotted for a period of two years and possession will be handed over to the allottee after entering into an agreement to lease. The allottee shall commence commercial production within 2 years from the date of handing over of the possession. The Director may, however extend the period of the provisional allotment for one year at a time on the merits of each case, subject to the total period (including the original period of 2 years) not exceeding 5 years from the date of handing over of possession. Such cases for grant of each extension will only be considered if the premium due to the Department till the time of making the application for extension of time period has been fully paid and there is no default in the payments due to the Department. Extension fee equivalent to 10%, 20% and 30% of the total premium assessed at the time of provisional allotment of the plot will be charged for extension sought for the 1st, 2nd and 3rd year respectively, which will not be refundable/adjustable in the premium of the plot.

d) A regular lease deed can be entered into between the Department and the allottee after the fulfillment of the following conditions by the allottee:-

i) Proof of obtaining all necessary approvals/registration of the different Departments/ Agencies of State Government and Central Government as applicable to the enterprise.

ii) Proof of obtaining the sanction of the loan for the approved enterprise from the financial institution(s), if any.

iii) In case the Industrial Enterprise is self-financed, proof of placement of firm orders of at least 50% of the estimated cost of plant and

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machinery and incurred at least 50% expenditure on building as per the project report.

e) A regular lease deed would be entered into between the Department through the DDI; GM,DIC's; MS,SWCA's, as the case may be and the allottee at the rates prevalent at the time of provisional allotment of the plot/ land.

f) 30% of the premium of land (the earnest money deposited at the time of application will be adjusted against the amount so payable) shall be payable at the time of entering into an agreement to lease and balance in 5 equal annual instalments. No interest will be charged on the balance instalments. However interest will be charged on delayed payment @12% P.A. or as may be fixed by the Government from time to time. However, 10% rebate on total premium of land will be given in case the allottee makes the entire payment of premium in lump sum at the time of execution of agreement to lease/ lease deed as against 5 annual instalments of 70% balance premium of land/plot.

g) The lessee may mortgage/ hypothecate the lease hold rights to the concerned financial institution with the prior permission of the Director or any officer authorized by him.

6.8 In case an allottee fails to execute regular lease deed or violate any term and condition of lease deed and not bring the enterprise in commercial production within the stipulated period including period of extension if any, the allotment shall be cancelled by the DDI; GM,DIC's; MS,SWCA's, as the case may be, and the possession of the plot shall be resumed. The earnest money along with premium and extension fee paid by the allottee shall be forfeited.

6.9 (a) In case an allottee who has been offered allotment of land/plot of the size less than applied for or in excess of land/plot applied for and therefore refuses to take the possession of such provisionally allotted land/plot, such an offer for allotment of the land/plot will be deemed withdrawn and the

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entire earnest money deposited by the allottee will be refunded without interest.

(b) In case an allottee fails/refuses to take the possession of allotted land/plot on any ground other than that mentioned in Sub-Rule (a) above and does not enter into agreement to lease within the stipulated period the provisional allotment shall be cancelled and the amount of Rs.10, 000/- will be deducted from the earnest money as processing fee and the balance earnest money deposited by the allottee will be refunded without interest.

6.10 In case, an allottee surrenders the possession of the land/plot provisionally allotted to him within a period of two years from the date of allotment the provisional allotment would be deemed cancelled and 10% of the premium paid or Rs. 10000/-, whichever is higher will be deducted and the balance amount of premium deposited by the allottee would be refunded.

6.11 In case, an allottee is refused extension of time for setting up of the enterprise as provided under Rule 6.7(c) or otherwise violates any provision of these Rules or any condition of allotment or terms of registration /acknowledgement of Entrepreneur Memorandum–I (EM-I) & Entrepreneur Memorandum –II (EM-II), the allotment will be cancelled and the premium and extension fee, if any paid by the allottee will be forfeited. The possession shall be resumed by the Department after giving notice to the allottee to vacate the plot and surrender the possession free of all encumbrances peacefully within 2 months failing which the provisions of the H.P. Public Premises & Land (Eviction and Rent Recovery) Act, 1971 and other legal remedies will be invoked to resume the plot.

6.12 In the following situation(s) change in the ownership/ constitution of an allottee any time after provisional allotment shall be taken on record by charging a processing fee as under:-

a) 5% of the differential cost (i.e difference in the premium of plot as at the time of allotment and the prevalent allotment rate) or Rs. 10,000 , whichever is higher in the event of: -

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i) the original allottee proprietary firm is converting in to partnership firm provided the original allottee continues to hold the majority (minimum 51 %) share in the newly constituted/registered partnership firm.

ii) the original allottee partnership firm is introducing new partner(s) or becoming a new partnership firm provided the original allottee partners of the firm continues to hold the majority (minimum 51 %) share amongst themselves in the newly constituted/registered firm.

iii) the original allottee proprietary/partnership firm is becoming a Pvt. Ltd. Company provided the original allottee(s) proprietary /partners of firm continues to hold the majority (minimum 51 %) share/ paid up capital amongst themselves in the Company.

iv) merger of Companies and in the event when the original allottee Pvt. Ltd. Company becomes a Public Ltd. Company or vice versa and if such change is allowed by the Registrar of Companies, provided that at least 51% shareholding in the new entity continue to remain with the original allottee(s) shareholders/ subscriber of the Company in whose name the plot has been allotted.

b) 2% of the differential cost (i.e difference in the premium of plot as at the time of allotment and the prevalent allotment rate) or Rs. 5,000 , whichever is higher will be charged in the event of: -

i) the original allottee proprietor/ or partners of partnership firm/ or a promoter of the Pvt./Public Ltd. Company transfers his share to any of his legally recognized Class-I heir(s) as recognized under Section 8 of Indian Succession Act 1956 or other by laws applicable to him.

ii) a mere change in the manufacturing activity or name of the enterprise without any change in the constitution/ ownership and shareholding.

6.13

a) In the following situation(s), transfer of the lease hold rights of the plot(s) or a portion thereof where the lease deed has been executed will be permitted by the Director subject to payment of balance premium due in addition to an unearned increase in premium (i.e. difference between the rates applicable at the time of transfer and allotment) as under:-

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i) In the event an Industrial Enterprise has not been set up or has not commenced commercial production, 50% of the unearned increase in premium shall be realized, provided that a rebate of 10% will be allowed if the permission for such transfer is obtained from the Department on or before 30-09-2009 and the unearned increase in premium and balance premium due is deposited within 3 months of the date of such permission.

ii) In the event an Industrial Enterprise has been in commercial production for a minimum period of five years, the unearned increase in premium shall be realized at the rate of 20%, provided that a rebate of 5% will be allowed if the permission for such transfer is obtained from the Department on or before 30-09-2009 and the unearned increase in premium and balance premium due is deposited within 3 months of the date of such permission.

iii) In the event an Industrial Enterprise has been in commercial production for a period less than five years, the unearned increase in premium shall be realized at the rate of 30%, provided, the transferor Industrial Enterprise has either not availed of any incentive or has returned the incentives availed which were conditional upon running the Industrial Enterprise for a specified minimum period, provided further that a rebate of 5% will be allowed if the permission for such transfer is obtained from the Department on or before 30-09-2009 and the unearned increase in premium and balance premium due is deposited within 3 months of the date of such permission.

b) In the event of the transfer of the plot to a new Industrial Enterprise/promoter on account of the Industrial Enterprise being taken over and sold under Section 29 of the State Financial Corporations (SFCs) Act, 1951 by Himachal Pradesh Finance Corporation Ltd. or Himachal Pradesh State Industrial Development Corporation Ltd. or under orders of Board of Industrial Finance and Reconstruction and the new promoter revives/continues with the same Industrial Enterprise as existed prior to take over by HPFC/HPSIDC or sets up a new Industrial Enterprise, instead

of charging unearned premium only a processing fee as indicated in para 6.12 (a) above will be charged.

6.14 An allottee may be allowed to set up one or more separately identifiable Industrial Enterprise(s) on the land/plot allotted to him without charging any processing fee to manufacture new item(s) (other than those being manufactured in the existing Enterprise of the allottee) under the original name/ style and constitution, without any corresponding change in the lease deed. However, if the new Industrial enterprise is set up under a new name, style or constitution in which the allottee has majority share (minimum 51 %), processing fee as per the provisions of Rule 6.12(a) will be charged and the new enterprise will abide by all the terms and conditions of the lease deed executed with the original allottee and the original allottee will be liable to bear all the liabilities and consequences of actions of its new enterprise.

6.15 An allottee, after commencement of commercial production may be allowed by the Director or any other officer authorized by him to rent out not more than 49% of approved built up area of land/plot which is surplus to his own requirement, for setting up of Industrial Enterprise(s) after charging one time processing fee equivalent to 10% of unearned increase in premium (i.e. difference between the rates applicable at the time of allotment and according permission), subject to maximum of Rs. 50,000/-, Rs. 20,000/- and Rs. 10,000/- in 'A', 'B' and 'C' category Areas respectively in each case and in addition an allottee will also pay monthly rental @ Rs. 2.00 per Sq. Feet on built up rented area in 'A' category area and Municipal area and @ Rs. 1.00 per Sq. feet on built up rented area in 'B' and 'C' category area excluding Municipal Area. Such permission will be given only for setting up of not more than two Industrial Enterprise in the rented premises for manufacturing the new item(s) (other than those being manufactured in the existing Enterprise). The existing Industrial Enterprise of the allottee should be in production for at least one year and also have no objection certificate from the Financial Institution(s) having any charge on land/plot and assets of the Industrial Enterprise of the allottee. Permission to rent out premises shall be given initially for a period not exceeding 10 years at a time, which

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may be renewed by charging processing fee applicable at the time of renewal. Such permission will be deemed to have been withdrawn in case the original allottee or the hirer of the allottee closes down its Industrial Enterprise for a period lasting for more than 12 months continuously.

6.16 The revenue on account of processing fee, extension fee and unearned increase in premium realised by the Department under the provisions of these Rules, shall be deposited into the account of respective Industrial Area Development Agency (IADA), which will be corpus for maintenance and development of industrial areas/infrastructure and the same will be utilized as per by laws of the IADA.

7. ALLOTMENT OF INDUSTRIAL SHEDS AND SHOPS IN INDUSTRIAL AREAS/ ESTATES:

7.1 For Industrial sheds allotted after the appointed day:-

(a) Industrial Shed(s) built up by the Department shall be allotted by the Director or any officer authorized by him on leasehold basis for a period of 45 years by charging the premium as under:-

a	Actual cost of construction of shed.
b	Cost of land as determined by the Committee constituted under Rule 6.2 of these Rules.
Total Premium	a+ b

(b) The application for allotment of industrial shed(s) for industrial purposes shall be made to the concerned DDI/GM, DIC/ MS,SWCA, as the case may be, on the prescribed form alongwith other requisite documents and earnest money of Rs.10,000 in the shape of bank draft. 30% of the premium of shed (the earnest money deposited at the time of application will be adjusted against the amount so payable) shall be payable at the time of entering into an agreement to lease and balance in 5 equal annual instalments. No interest will be chargeable on the balance instalments. However the interest would be chargeable on delayed payments @12% P.A. or as fixed by the Government from time to time. However, 10% rebate on total premium of shed will be given in case the allottee makes the entire payment of premium in lump sum at the time of execution of

agreement to lease/lease deed as against 5 annual instalments of 70% balance premium of shed.

(c) An allottee after execution of lease deed may be allowed to carry out major repairs, additions and alterations or construction of additional storey at his own cost for which prior approval of the Director shall be required, which will be given wherever feasible and otherwise allowed under the applicable planning regulations of the area. In case of additional construction, an additional premium equivalent to 25% of cost of entire leased area prevalent at the time of execution of initial agreement to lease will be charged and the supplementary lease deed for the balance period indicating the additional built up area will be entered into between the Department and the allottee. In case the allottee has constructed additional floor area or an additional storey after prior approval, he may be allowed by the Director to set up one separately identifiable Industrial Enterprise therein to manufacture new item(s) (other than those being manufactured in the existing Enterprise of the allottee). If this additional Industrial Enterprise is established under the original name/ style and constitution, without any corresponding change in the lease deed, no processing fee will be charged. However, if the additional Industrial enterprise is set up under a new name, style or constitution in which the allottee has majority share (minimum 51 %), one time processing fee of Rs. 10,000/- will be charged. The new enterprise will abide by all the terms and conditions of the lease deed executed with the original allottee and the original allottee will be liable to bear all the liabilities and consequences of actions of its new enterprise.

(d) Industrial shed shall be allotted by the Director or any other officer authorized by him on the recommendation of the Committee constituted for the purpose on first come first serve basis, unless the Committee decides otherwise for the reasons to be recorded in writing. However, the sheds may be allotted out of turn to the eligible categories for which such a provision has been specifically made under these Rules. In case the shed is available for allotment upon its resumption after cancellation of allotment or has been surrendered by the allottee himself, it shall be re-allotted only

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through open auction/inviting bids from general public. In such cases the minimum reserve price will be fixed as per the provisions of Rule 7.1.

(e) The industrial shed will be provisionally allotted for a period of one year and possession will be handed over to the allottee after entering into an agreement to lease. The allottee shall commence commercial production within 1 year from the date of handing over of the possession. The Director may, however extend the period of the provisional allotment by one more year on the merits of each case, subject to the total period (including the original period of 1 year) not exceeding 2 years from the date of handing over of the possession. However, in exceptional circumstances where the allottee has taken effective steps for the setting up of the Industrial Enterprise in the Shed, Director may, if satisfied extend the period of the provisional allotment up to 3 years, from the date of handing over of the possession, on the merits of each case. Such an extension will only be given subject to realization of extension fee equivalent to 10% of the total premium assessed at the time of provisional allotment, which will not be refundable/adjustable in the premium of the Industrial Shed.

(f) A regular lease deed can be entered into between the Department and the allottee after the fulfillment of the following conditions by the allottee:-

iii) Proof of all necessary approvals/registration of the different Departments/ Agencies of State Government and Central Government as applicable to the Project.

iv) Proof of sanction of the loan for the approved project from the financial institution(s), if any.

v) In case the Industrial Enterprise is self-financed, proof of placement of firm orders of at least 50% of the estimated cost of plant and machinery as per the project report.

(g) The lessee may mortgage/ hypothecate the lease hold rights with the prior permission of the Director or any officer authorized by him.

(h) In case an allottee fails to bring the Industrial Enterprise in commercial production within the stipulated period including period of extension if any,

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the allotment shall be cancelled by the DDI/ GM,DIC/ MS,SWCA, as the case may be, and the possession of the shed shall be resumed. In such cases, 10% of the premium paid or Rs. 10,000/-, whichever is higher will be forfeited and the balance amount deposited by the allottee in lieu of the premium of shed would be refunded.

(i) Change in the ownership/constitution of the allottee after provisional allotment will be permitted as provided for under Rule 6.12.

(j) i) Transfer of the lease hold rights of shed will be permitted by charging unearned increase in premium (i.e. difference between cost of land on which industrial shed is constructed as on the date of execution of lease deed and transfer of lease deed) as provided for under Rule 6.13(a) (i to iii).

ii) In the event, a shed is transferred to a new Industrial Enterprise on account it being taken over and sold under Section 29 of the State Financial Corporations (SFCs) Act, 1951 by HPFC or HPSIDC or under orders of BIFR, processing fee equivalent to 5% of the differential cost (i.e. difference between cost of land on which industrial shed is constructed as on the date of execution of lease deed and transfer of lease deed) or Rs. 10,000 , whichever is higher will be charged. Such a shed will be transferred to the buyer on 45 years lease hold basis for the establishment of Industrial Enterprise(s) on the same terms and conditions as applicable under Rule 7.1 and the revised lease deed will be executed accordingly.

7.2 FOR INDUSTRIAL SHEDS ALLOTTED BEFORE APPOINTED DAY.

7.2.1 The allottees who were allotted industrial shed(s) upto appointed day i.e. 31-12-2004 on rental may exercise their option either to:-

a) continue to be in the occupation of sheds on rental basis subject to the condition that the Enterprise is in operation. In such cases, the revised rental agreement between the allottee and the Department will provide for increase in rental by 10% w.e.f. 1-1-2005. The rental would be revised @ 10% and a fresh rent deed signed after every three years, provided the entire outstanding rental due to Department by the allottee

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has been settled. In case of violation of any of the conditions of allotment or any other condition imposed by the Director from time to time, the allotment of shed will be cancelled and the dues outstanding, if any, will be recovered as arrears of Land Revenue by the Department. The possession shall be resumed by the Department after giving notice to the allottee to vacate the shed and surrender the possession of the shed free of all encumbrances peacefully within a period of 2 months failing which the provisions of the H.P. Public Premises & Land (Eviction and Rent Recovery) Act, 1971 will be invoked to resume the possession of the industrial shed.

or

(b) convert their existing rental agreements to lease hold basis for a further period of 45 years from the date of agreement to lease. In such cases, a regular lease deed will be signed after realizing the full premium of the shed to be calculated as follows:-

a	Cost of shed	Actual cost of construction + 10% simple rate of interest per annum upto the date of execution of Agreement to lease.
b	Cost of land	Cost of land as determined by the Committee constituted under Rule 6.2.
c	Rent paid	(i) Rent paid upto the date of execution of lease deed would be deducted from the premium of shed (ii) however unpaid interest/penal interest would be added in the premium of the shed.
d	Premium of shed.	a + b+ c(ii) - c(i)

Provided that the sheds which were allotted on rent basis and subsequently proposal was evolved prior to 31-12-1998 for allotment of such sheds on hire purchase basis, such sheds may be allotted on lease basis as per option of the allottee. In such cases, determination of the premium of the shed will be done as follows:-

a	Cost of shed	Actual cost of construction + 10% simple rate of interest per annum upto the date of execution of Agreement to lease.
b	Cost of land	Cost of land as on 31-03-1998 + 10% interest upto the date of execution of Lease Agreement.
c	Rent paid	(i) Rent paid upto the date of execution of lease deed would be deducted from the premium of shed

		(ii) however unpaid interest/penal interest would be added in the premium of the shed.
d	Premium of shed.	a + b+ c(ii) - c(i)

The regular lease deed will be executed only after receipt of 100% of the premium of shed. 50% of the premium will be realised at the time of agreement to lease and the balance 50% will be recovered in 3 equal annual instalments. The interest chargeable on delayed payment would be 12%P.A. or as fixed by the Government from time to time.

Provided further that for such allottees also, after execution of regular lease deed, the conditions of Rule 7.1(c), (g), (i) & (j) will be applicable.

7.2.2 In the event, a shed is transferred to a new Industrial Enterprise on account it being taken over and sold under Section 29 of the State Financial Corporations (SFCs) Act, 1951 by HPFC or HPSIDC or under orders of BIFR the provisions of Rule 7.1 (i) will be applicable.

7.3 The existing allottes whose subsisting lease deed with the Department are for a period of 20 years may enter into a supplementary lease deeds for a period of 45 years from the date of signing of initial agreement to lease. For such allottees also the conditions of Rule 7.1(c), (g), (i) & (j) will be applicable.

7.4 Shops in the Industrial Areas/ Estates will be allotted on lease hold basis by inviting sealed bids/open auction for a period of 45 years. The allottees who were allotted shops prior to the appointed day on rental basis may either continue to occupy the shops for the remaining period of rent on rental basis as per the terms and conditions of allotment or opt for converting their existing rental agreements into an agreement for allotment of such shop on a lease hold basis for a period of 45 years calculated from the date of entering into agreement to lease. In such cases regular lease deed will be signed after realizing all outstanding dues and full premium of the shop to be calculated as follows:-

a Actual cost of construction of shop.

b Cost of land as on the date of execution of lease deed as determined by a Committee constituted

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under Rule 6.2 of these Rules.

Total Cost	a+ b

The existing allottes whose subsisting lease deeds with the Department are for a period of 20 years may enter into a supplementary lease deed for a period of 45 years from the date of signing of initial agreement to lease.

Wherever feasible and otherwise allowed under the applicable planning regulations of the area, an allottee after execution of lease deed may be allowed to construct one additional floor over the existing shop at his own cost. Prior approval of the Director in such cases shall be required, which will be considered on the merits of each case after charging additional premium equivalent to 50% of cost of land under shop, as determined by the committee constituted under Rule 6.2 of these Rules and applicable at the time of according such permission. The supplementary lease deed for the remaining period of the lease deed indicating the additional built up area also will be entered into between the Department and an allottee in such case.

8 **SUBSIDY TOWARDS THE COST OF PREPARATION OF FEASIBILITY REPORT:**

(a) New Industrial Enterprise will be eligible for the reimbursement of 50% expenditure incurred towards the cost of preparation of feasibility report or Rs.10,000/- for Micro Enterprise, Rs.40,000/- for Small Enterprise and Rs. 1 lakh for Medium, Large, Thrust Enterprise and Specified Category of Activities, whichever is less.

(b) The New Industrial Enterprise may apply to the concerned DDI/GM,DIC/MS,SWCA within a period of one year from the date of commencement of commercial production alongwith proof of the payment made to an approved Consultant or Agency.

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11 **ADDITIONAL INCENTIVES TO SPECIAL CATEGORY OF ENTREPRENEURS FOR SETTING UP OF NEW INDUSTRIAL ENTERPRISE(S) IN MICRO AND SMALL SECTORS:**

a) Reimbursement of 90% expenditure incurred towards the cost of preparation of feasibility report with a ceiling of Rs.25, 000/- in each case.

b) 100% subsidy on the carriage and installation cost of the plant and machinery.

c) Special Investment Subsidy @ 10% on Fixed Capital Investment (FCI) subject to a maximum of Rs. 1,00,000/-.

d) Interest subsidy @ 5 % on term loan availed from the Financial Institution(s) as per original repayment schedule with a ceiling of Rs. 50,000 p.a. for a period of 3 years. This interest subsidy will be made available for "Specified Category of Activities" (as listed in Annexure-IV) with FCI upto Rs. 25 lakhs. No interest subsidy will be paid on defaulted installments and the period of default will be counted for determining the ceiling of 3 years viz. interest subsidy will be admissible for the first 3 years of the original repayment schedule finalized by the Financial Institution at the time of sanctioning of loan.

11.1 **PREFERENTIAL ALLOTMENT OF LAND AT CONCESSIONAL RATES FOR ESTABLISHMENT OF INDUSTRIAL ENTERPRISES BY PERSON(S) WITH DISABILITIES:-**

a) 3% of the industrial plots/ industrial sheds available for allotment for the first time shall be allotted to Industrial Enterprises to be set up/promoted by Person(s) with Disability either individually or collectively. 3% reservation of plots/ sheds shall be done in the same manner reservation as to the posts in employment to such persons is being provided, wherein preferential roster point is assigned e.g. if there are only 2 plots/industrial sheds, one plot/industrial shed will go to the person(s) with disability.

(b) Industrial plots/ sheds will be allotted to Person(s) with Disability at 90% of the premium/ rates fixed by the Government from time to time.

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(c) The procedure for allotment of plots/industrial sheds & condition of allotment will be the same as contained in Rule 6 & 7 of the these Rules.

12 **ADDITIONAL INCENTIVES FOR PROMOTION OF EXPORT:**

(a) Reimbursement of cost incurred for shipment of export samples by Micro & Small EOUs from the nearest port/container depot to the port of destination with a ceiling of Rs. 15000/- per consignment, subject to a maximum Rs. 50,000/- per Enterprise during its period of operation.

(b) **Market development assistance to Micro & Small EOUs:**

i) Reimbursement of 50% of the cost incurred on publishing export marketing brochures and product literature with a ceiling of Rs.15,000/- per Enterprise during a financial year.

ii) Reimbursement of 50% of the cost of participating in the relevant overseas trade fairs approved by the Trade Fair Authority of India/State Government with a ceiling of Rs.25, 000/- per enterprise during a financial year.

(c) 100% EOUs shall be eligible for grant of "Public Utility" status under the Industrial Disputes Act, 1947.

(d) Wherever available the Department may allot land/built up area to recognized Trading Houses and Export Promotion Council(s) set up in the State and engaged in the export of produce of State in accordance with the provisions made in Rule 6.

(e) The Department may allot land at concessional rates for the setting up of Inland Container Depot to facilitate the transportation of export items to Cargo Complexes/ Ports.

13. **STATE AWARD SCHEME FOR EXPORTS, PRODUCTIVITY, QUALITY AND OUTSTANDING PERFORMANCE IN HANDICRAFT AND HANDLOOM SECTOR TO MICRO AND SMALL ENTRPRISES:**

Sl. No.	Name of the Category	No. and description of awards for each category
1	Outstanding performance	1st award comprising of a trophy, certificate and cash award of Rs.

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	in Exports.	25,000/-
2	Excellence in Productivity, Quality and Performance.	2nd award comprising trophy, certificate and cash award of Rs. 10,000/-
3	Outstanding performance by Micro & Small Scale Industrial Enterprises in Handicraft/Handloom sector.	3rd award consisting of commendation certificate and cash award of Rs. 5000/-

These awards will be given each year on the basis of selection made by a Committee headed by the Director.

14. INCENTIVES FOR QUALITY, TECHNOLOGY UPGRADATION AND INSTALLATION OF NEW POLLUTION CONTROL DEVICES:-

14.1 Incentives for setting up of Testing Centres:-

One time grant of Rs. 5 lacs or 30% of the cost of testing equipment and machinery installed, whichever is lower will be given to each Testing Center set up in the area of testing of raw material/components and finished products. This grant will be in addition to the grant/ financial assistance, if any, provided by any other Agency or Govt. of India for setting up of such Testing Centre. Such Testing Centers may be set up by an Industrial Association, Non Government Organisation (NGO), Society (acknowledged/ registered under Societies Registration Act, 1860 or any other statute), Public Sector undertakings which has obtained ISO Series certification related to setting up of such Testing Centre. The sanction and release of grant will be subject to following specific conditions:-

i) A Governing Council having representation from the concerned office of DDI/GM, DIC, as the case may be, and Department of Environment and Scientific Technologies of the Government will be constituted by the applying Agency.

ii) The applying Agency will submit a detailed project proposal (DPP) indicating the cost of Testing Centre, means of finance and sustainability of the proposal.

iii) The applying Agency will utilize the grant and furnish the utilization certificate duly audited by a Chartered Accountant and countersigned

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by the DDI/GM, DIC, as the case may be, within a period of one year of disbursement of grant.

iv) In case the Testing Centre stops functioning within a period 5 years of operation the entire grant disbursed will be recovered, if need be as arrear of Land Revenue.

v) The applying Agency will not dispose off any of the assets created out of grant without the prior permission of the Director.

14.2 Incentives for Technology Upgradation:-

a) Reimbursement of Rs. 10.00 lacs or 50% of the costs incurred on development of prototype patent, whichever is lower, for any technology innovation/ R&D by an Industrial Enterprise for which a patent has been obtained.

b) One time grant of Rs. 5 lacs or 25% of the cost incurred, whichever is lower, on setting up of Technology Transfer unit by NGO's/ Societies duly registered with the competent Authority. This grant will be provided only after the Technology Transfer unit has assisted in technology transfer to a minimum of 10 Industrial Enterprises of the State.

14.3 Incentives on installation of new pollution control devices:-

One time grant of Rs. 5 lakhs or 20% of cost of installation of modern pollution control devices, whichever is lower, will be payable to Industrial Enterprises set up in 'B' and 'C' category areas subject to following conditions:-

i) Certificate from the H.P. State Pollution Control Board to the effect that such pollution control devices has actually purchased/ installed for the first time and are functioning successfully in the Industrial Enterprises continuously for the last one year.

ii) Replacement of an existing pollution control device will not be reimbursed.

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15 INCENTIVES TO THRUST INDUSTRIAL ENTERPRISES (ANNEXURE-II) (EXCLUDING SUCH INDUSTRIAL ENTRPRISES LISTED IN ANNEXURE-III)

15.1 New Thrust Industrial Enterprises listed in Annexure II (excluding Industrial Enterprises listed in Annexure-III) and located in "B" and "C" category areas will be eligible for: -

i) Out of turn allotment of land/plot/ industrial sheds.

ii) Allotment of land/plot/ industrial sheds @50% of the normally applicable premium as may be determined by the Government from time to time for the general category of industries.

15.2 Exemption from the payment of State Excise Duty for a period of 7 years to New Thrust Industrial Enterprises set up as Micro and Small Scale Enterprises which are manufacturing wine/cider by using locally produced fruits and located in "B" and "C" areas.

15.3 New Thrust Industrial Enterprises based on Horticulture/Vegetable /Maize/ herbal produce enterprises and located in 'B' and 'C' category areas shall be entitled for the following additional incentives:

a) Total exemption from the payment of Electricity Duty for a period of 10 years from the date of commencement of production.

b) Interest subsidy @5 % p.a. on term loan, with a ceiling of Rs. 2 lakhs p.a. for a period of 3 years.

15.4 Biotechnology related Thrust Enterprise(s) covered under Sl. No. 27 of Annexure –II of these Rules will be governed by:-

a) the procedure of the Department, as applicable to other Industrial Enterprises with regard to approval/acknowledgment, processing of applications for the purchase of private land, allotment and transfer of industrial plots/land/sheds in the Industrial Areas/ Estate including Biotechnology Parks/ Estates etc. of the State, release of electricity & water connections and other infrastructural requirements. The Department of Environment, Science and Technology of the State Government will be the Nodal Department for receiving, processing and recommending the applications of such Thrust Enterprise(s) to

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concerned Departments/ Boards/ Corporations of the State and Central Government, as the case may be, wherever required.

b) the Scheme of Incentives, Concessions and Facilities under these Rules as provided to other Industrial Enterprises. Such New Thrust Enterprise(s) located in 'B' and 'C' category area shall be eligible for the following additional incentives:-

i) Out of turn allotment of land/plot/ industrial sheds.

ii) Allotment of land/plot/ industrial sheds @50% of the normally applicable premium as may be determined by the Government from time to time for the general category of industries.

iii) Interest subsidy @5 % p.a. on term loan, with a ceiling of Rs. 2 lakhs p.a. for a period of 3 years.

18. SCHEME FOR REGISTRATION AND GRANT OF INCENTIVES TO 'SPECIFIED CATEGORY OF ACTIVITIES'(ANNEXURE-IV):

18.1 The Department will register certain activities as 'Specified Category of Activities' listed in Annexure-IV promoted by bonafide Himachalis and certified as such by the concerned Government Department(s).

18.2 The applicant Enterprise shall apply to the Director/ DDI/ GM,DIC/ MS,SWCA, as the case may be, on the application form being used for the acknowledgement Micro, Small & Medium Enterprises and application form for Large Scale Enterprises, depending upon the proposed level of investment in Plant and Machinery/Equipments. The Department will forward the said application to the concerned Department (Departments of Agriculture/ Horticulture/ Animal Husbandry/ Fisheries etc. as the case may be) for certifying that the project is covered under the definition of 'Specified Category of Activities'. The Department will register these projects on provisional basis and maintain registration record of such activities separately. Such 'Specified Category of Activities' will be permanently registered after commencement of commercial production and will be issued Eligibility Certificate giving detail of commencement of commercial production and incentives and concessions as applicable.

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18.3 In case any activity included in 'Specified Category of Activities' is also acknowledged as an Industrial Enterprise under the provisions of the MSME Act 2006 it will be only entitled to avail of those incentives and concessions which are provided to New Industrial Enterprises under these Rules.

18.4 The following incentives and concessions will be available to such New Enterprises registered on permanent basis as a Specified Category of Activities:

i) Concessional rate of Electricity Duty @ 10 Paise per unit for a period of 5 years from the date of commencement of commercial production.

ii) Interest subsidy @5 % p.a. on term loan and working capital with a ceiling of Rs. 1 lakhs p.a. for a period of 3 years.

iii) Fixed Capital Investment Subsidy @ 15% subject to a maximum of Rs. 5 lakhs on cost of structure, building, plant and machinery.

iv) Sanction of water and electricity connection on priority.

v) Exemption from the payment of Luxury Tax and Entertainment Tax (as applicable) for a period of 5 years from the date of commencement of commercial production.

21 **MANPOWER DEVELOPMENT:**

a)

i) Private Recruitment Agencies obtaining a No Objection Certificate from the Labour Commissioner- cum- Director of Employment, H.P. will be eligible for the allotment of land/plot/ built up space in the Industrial Areas/Estates in accordance with the provisions made under Rule 6&7.

ii) Industrial Enterprises which organize recruitment camps outside the District of their location or conduct campus interviews in the Colleges, Universities, Technical Training Institutes of the State will be eligible for incentive of Rs.500/- per bonafide Himachali candidate so recruited by it on regular basis subject to the condition that the recruitment so made is verified by the concerned District Employment Officer and by the DDI/GM, DIC/MS, SWCA, as the case may be. This incentive may also be availed

by the Placement Cells of Colleges, Universities, Technical Training Institutes of the State.

iii) Industrial Enterprises will be reimbursed 50% of the actual cost of training or Rs. 5000/- per trainee, whichever is less to its workers belonging to Below Poverty Line /Schedule Caste /Schedule Tribe families for upgrading of their skills in Government recognized institutions or recognized/licensed units located outside the State, subject to a ceiling of Rs. 25,000/- per Enterprise per year. This subsidy will be subject to the condition that all such trained workers will continue to be employed for at least a period of 3 years by the Enterprise.

b) **Award Scheme for Employment:**

Industrial Enterprises will be awarded following prizes on annual basis for employing maximum number of bonafide Himachalis:

Name of the Award	Description of Award
1st Prize.	Trophy, Certificate and cash Award of Rs. 25,000/-
2nd Prize	Trophy, Certificate and cash Award of Rs. 10,000/-
3rd Prize	A commendation Certificate and a cash award of Rs. 5,000/-

22. **INCENTIVES FOR SETTING UP OF STATE OF THE ART COMPUTERIZED AUCTION HOUSES AND QUALITY CERTIFYING AGENCIES:**

22.1 Entrepreneurs in private sector setting up modern auction houses, marts and infrastructure for physical handling, storing, marketing and facilitating on line auction of agriculture/ horticulture/ sericulture/ floriculture/ animal husbandry produce/ pisciculture produce in the State or for setting up modern offices for use by buyers/sellers and facilities for producers, setting up recognized quality certifying agencies (recognized by the concerned Department of the State Government) will be eligible for the following incentives:

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i) 25% subsidy on cost of computers and related peripherals, cost of testing and quality control equipment, subject to a ceiling of Rs. 2 lakhs per project.

ii) Concessional rate of Electricity Duty @ 10 Paise per unit for a period of 5 years from the date of commencement of operation.

iii) The Government may by a Notification in the official Gazette under Section 40 (1) of the Industrial Disputes Act, 1947 may include such establishments to the 1st schedule.

iv) The Government by exercising its powers under Section 65(2) of the Factories Act may grant exemption to such establishments from the provisions of Section 51, 52, 54 and 56 of the Act. This will enable such establishments to increase their working hours from 60 per week (Section 51) to 11 per day (Section 54) and spread over to 13 hours per day (Section 56).

v) The Governments may exercise its power to facilitate two-shift operation with women workers to enable them to work between 5.00 am to 10.00 pm also and beyond the prescribed working hours between 6.00 am to 7.00 pm under Section 66 (1) (b) of the Factories Act. This will however be done on the condition that the management will make adequate transport, safety and security arrangements for the women workers.

vi) Contract Labour from amongst bonafide Himachalis will be permitted Under Section 10 of the Contract Labour (Regulation & Abolition) Act, 1970 in such establishments for non-core activities like cleaning, security, gardening, loading/unloading etc. subject to the condition that minimum wages will be applicable to such contractual labour.

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ANNEXURE-I

CATEGORIES OF AREAS FOR THE PURPOSE OF INCENTIVES

	District	Category "A" Areas (excludes Backward Panchayats)	Category "B" Areas (Entire area under the following Development Blocks including left out areas of the Development Blocks indicated under Category 'A' Areas and excludes any Backward Panchayat)	Category "C" Area (Tax Free Zones) (includes all Tribal Blocks and Development Blocks mentioned under this category and includes all Backward Panchayats located in Blocks under the 'A' and 'B' Category Area)
1	Bilaspur	-	Bilaspur Sadar Ghumarwin Jhandutla	
2.	Chamba	-	Bhattiyat Chamba	Bharmaur Pangi Tissa Salooni Mehla
3.	Hamirpur	-	Hamirpur Bijhari Nadaun Bhoranj Sujanpur-Tihra Bamsan	
4.	Kangra	-	Kangra Rait Nagrota Bagwan Panchrukhi Fatehpur Lamba Gaon Baijnath Nagrota Surian Dehra Bhawarna Paragpur Indora Nurpur Sulah Dharamshala	

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5.	Kinnaur	-		Kalpa Pooh Nichar
6.	Kullu	-	Kullu Naggar-Katrain	Anni Nirmand Banjar
7.	Lahaul & Spiti	-		Lahaul (Keylong) Spiti (Kaza)
8.	Mandi	-	Mandi Sadar Sundernagar Balh Gopalpur Darang Chauntra Dharampur	Seraj Karsog Gohar
9.	Shimla	-	Theog Mashobra Jubbal Narkanda Basantpur	Rohru Chopal Chhohara Rampur Nankhari
10.	Sirmaur	1) All areas included in Qanungo circles of Majra and Paonta Sahib including Industrial Area Paonta Sahib in Paonta Sahib Development Block 2) All areas included in Qanungo circles of Nahan including Industrial Area Kala Amb in Nahan Development Block		Pacchad Shillai Sangrah

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			Rajgarh All Left out Areas (i.e excluding Areas indicated in Category 'A' list) of Dharampur, Nalagarh, Paonta Sahib, and Nahan Development Blocks
11.	Solan	1) All Areas included in kanungo circles of Kasauli including Industrial Area Parwanoo in Dharampur Development Block 2) All Areas included in kanungo circles of Nalagarh and Doon, including Industrial Area/s Baddi, Barotiwala, EPIP etc. in Nalagarh Block	Kandaghat Kunihar Solan
12.	Una		Amb Gagret Dhundla Una Haroli

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ANNEXURE -II

THRUST INDUSTRIAL ENTERPRISES

(AS REFERRED TO IN RULE 15 OF THESE RULES)

(This list will not apply in respect of Industrial Enterprises which may also fall under the category of Industrial Enterprise listed in Annexure –III)

1. Enterprises based directly on horticulture produce including hops and tea.
2. Mineral water bottling.
3. Automobile manufacturing Enterprises including assembly Enterprises which have a minimum of 5 ancillary Enterprises substantially dependant on it.
4. Cold storage Enterprises /chain.
5. Fruit/vegetable/herbs/ honey/spices based wineries.
6. Production of Ciders/ale/ liqueurs.
7. Sericulture /Handlooms/Khadi industry related manufacturing industrial activities.
8. Electronic Enterprises including computer software and information technology except assembling Enterprises where value addition is less than 15%.
9. Floriculture
10. Medicinal herbs and aromatic herbs etc. processing.
11. Horticulture, Maize based industries, herbal based industries and Agro Based Industries excluding those included in the negative list.
12. Food Processing Industry excluding those included in the negative list.
13. Sugar and its by-products.
14. Silk and silk products.
15. Wool and wool products
16. Woven fabrics (Excisable garments)
17. Sports goods and articles and equipment for general physical exercise and equipment for adventure sports/activities, tourism.
18. Paper & paper products excluding those in negative list (as per excise classification)
19. Pharma products.
20. Information & Communication Technology Industry, Computer hardware, Call Centres, I.T. Software and services.
21. Eco-tourism- Hotels, resorts in locations other than those located in the Municipal limits/NAC /Nagar Panchayats/Special Area Development Authority limits, as the case may be of Shimla, Dalhousie, Macleodganj and Manali
22. Spa, entertainment/amusement parks ropeways etc.
23. Industrial gases (based on atmospheric fraction).
24. Handicrafts
25. Non-timber forest product based industries.
26. Precision Industries
27. Enterprises to manufacture industrial products by any biotechnology process and Processing Laboratories or Research & Development activity related to processing, scale-up, other innovations and products in the field of Biotechnology, as approved by State Level Single Window Clearance and Monitoring Authority on the recommendation of the Department of Environment, Science and Technology of the State Government.

Note: Products listed from Serial No. 9 to 24 are as reflected in Government of India, Ministry of Industry and Commerce O.M. dated 7/01/03 and as defined by Government of India from time to time.

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TO WHOMSOEVER IT MAY CONCERN

It is hereby certified that M/s. Morepen Laboratories Limited Vill. Tiron (Masulkhana),Teh. Kasauli,Distt. Solan(HP), situated at Old Kalka to Kasauli Road, under panchayat Jangasu, has sufficiant quantity of water for the existing and proposed Industrial and drinking water activity. There is no shortage of water in this area.

Pardan

Gram Panchayat,Jangasu

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HIMACHAL PRADESH
PUBLIC WORKS DEPARTMENT.

NO.KSLI/W.NOC/92- 945-46 Dated:- 9-4-92

To

M/S Morepen Laboratories Pvt.Ltd.
Masoolkhana Tehsil Kasauli Distt.Solan.
Himachal Pradesh.

Subject:- Permission for N.O.C. for purchase of land for Industrial purpose in respect of M/S Morepen Laboratries Pvt.Ltd.Masoolkhana.

References- Your letter No.276 Dated 4/3/92.

Dear Sir,

This Department has got No objection for Transfer of land only in Khasra No.907/429,908/429,428,426 and 427 located at village & P.O.Masoolkhana for existing Industry land use to purpose/Industry by M/S Morepen Laboratries Pvt.Ltd Masoolkhana. For carring out any site development/Building construction permission shall have to be applied separately to this office.

Executive Engineer,
Kasauli Division,
Hp.PWD., Kasauli.

Copy to the Superintending Engineer, II I Circle, Hp.PWD., Solan with reference to his letter No.197 Dated 7/4/92.

Executive Engineer,
Kasauli Division,
Hp.PWD., Kasauli.

-.-.-.-

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TO WHOM IT MAY CONCERN

M/S Morepen Laboratories Pvt. Ltd, Nasulkhana, Parwanu, Distt. Solan has been registered with this office on provisional basis vide No. 06/07/01522/Prov./LSI, dated 20.10.84 for the manufacture of Ampicillin Try Hydrate.

It is further certified that the above unit is to set up in Solan Distt. which is declared Industerialy backward area.

General Manager,
Distt. Industries Centre,
Solan.

Endst. No. IS(Dev)(Unit)/- 715-3 Dated:- 15-3-85

Copy to M/S Morepen Laboratories, Pvt. Ltd., Shop No. 7, Shopping Complex Sector-I, Parwanu Distt. Sol.

General Manager,
Distt. Industries Centre,
Solan.

....

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घटनास्थल निरीक्षण रिपोर्ट

श्रीमत: मोरेवेन लेबोटरीज प्राईवेट लिमिटिड तहसील कसौली को निदेशक उद्योग हिमाचल प्रदेश ने भूमि खसरा नम्बर 428, 908/429, 426, 42 तथा 907/429 किते 5 क्षेत्रफल 3-17 बीघा वाका मौजा तीड़ो परगना भोग तहसील कसौली का आवश्यकता प्रमाण पत्र जारी किया है । यह भूमि परवाणू कसौली बाया जुब्बड़ सड़क पर स्थित है तथा औद्योगिक केन्द्र परवाणू के समीप है यह भूमि उद्योग निर्माण के लिए उपयुक्त है । उपरोक्त कार्य के लिए हस्तान्तरण करने के अनाज के उत्पादन में कोई कमी नहीं आएगी इसलिए समिति इस भूमि उपरोक्त उद्योग की स्थापना के लिए हस्तान्तरण की सिफारिश करती है ।

अतिरिक्त जिला दण्डाधिकारी
सोलन

उपमण्डलाधिकारी (ना.)
सोलन

महा प्रबन्धक,
जिला उद्योग केन्द्र सोलन

उप निदेशक (कृषि)
सोलन

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ANNEXURE – 3

TGA Certificate

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Australian Government
Department of Health
Therapeutic Goods Administration

2015/010471

R.K. Jain
VP - API
Morepen Laboratories Ltd
Village Masulkhana, Parwanoo District, Solan
Himachal Pradesh 173220
India

Dear R.K. Jain,

Subject: Issue of GMP certificate MI-2014-CE-02981-1

Please find enclosed the GMP certificate for your manufacturing premises.

You may note its changed layout with new security provisions: blue and grey curved dotted lines at the bottom half of each page. These provisions are intended to prevent unauthorised copying as part of a process to introduce issuing certificates electronically in the near future. This will also include using electronic signatures only.

The certificate remains valid only if re-inspections are conducted when scheduled by the Therapeutic Goods Administration. The inspection frequency is not a reflection of the expiry date shown on the certificate but is consistent with the re-inspection frequency applicable to Australian manufacturers of the same class of products.

The Therapeutic Goods Administration will contact the relevant sponsor/s to arrange the re-inspection of your facility.

Yours sincerely,

Robert Prestridge
Manufacturing Quality Branch

18 August 2015

Contact: David Rowbury Phone: + 61 2 6221 6857 E-mail: david.rowbury@tga.gov.au

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Australian Government

Department of Health
Therapeutic Goods Administration

Certificate of GMP Compliance of a Manufacturer

of Active Pharmaceutical Ingredients (APIs)

Certificate Number:

MI-2014-CE-02981-1

Issued to:

Morepen Laboratories Ltd

Manufacturing Site Address:

Village Masulkhana, Parwanoo District, Solan
Himachal Pradesh 173220 India

The Therapeutic Goods Administration, the Competent Authority of Australia, confirms that this manufacturer of Active Pharmaceutical Ingredients (APIs) has been inspected following section/s 25(1)(g), 26(1)(g) and/or 26A(3) of the *Therapeutic Goods Act 1989* in connection with marketing authorisation/s listing API manufacturers located outside Australia.

From the knowledge gained during inspection of this manufacturer, the latest of which was conducted on 13, 14, 16 and 17 April 2015, it is considered that the manufacturer complies with the Good Manufacturing Practice requirements of the PIC/S Guide to Good Manufacturing Practice for Medicinal Products – 15 January 2009.

This certificate reflects the status of the manufacturing site at the time of the inspection noted above. This certificate remains valid until the expiry date provided that re-inspections are conducted as determined by the Therapeutic Goods Administration as the issuing Authority. This certificate should not be relied upon to reflect the compliance status after the expiry date.

EXPIRY DATE: 17 October 2017

ISSUE DATE: 18 August 2015

Name and signature of an authorised person of the Competent Authority of Australia:

Signed: .....

Robert Prestridge
Manufacturing Quality Branch

This certificate is valid only if the security provisions (blue and grey curved dotted lines on the bottom half of each page) are visible.
This certificate remains valid only if re-inspections are conducted when scheduled by the Therapeutic Goods Administration.
The authenticity of this certificate may be verified with the Therapeutic Goods Administration as the issuing Authority.

PO Box 100 Woden ACT 2606 ABN 40 939 406 804
Phone: 02 6232 8444 Fax: 02 6232 8605 Email: info@tga.gov.au www.tga.gov.au

TGA Health Safety Regulation

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Australian Government

Department of Health
Therapeutic Goods Administration

Certificate of GMP Compliance of a Manufacturer

of Active Pharmaceutical Ingredients (APIs)

Certificate Number:

MI-2014-CE-02981-1

MANUFACTURING OPERATIONS

This certificate covers the following steps in the manufacture of APIs as therapeutic goods at the manufacturing site address specified above.

Manufacturing Type	Sterility	Dosage Form	Product Category	Manufacturing Step
Active Pharmaceutical Ingredient manufacture	Non Sterile	API - Not Defined	Registered Therapeutic Good	Active material manufacture

The following limitations are applicable to these manufacturing operations:

No further limitations are applied.

ACTIVE SUBSTANCES MANUFACTURED

Loratadine.

Name and signature of an authorised person of the Competent Authority of Australia:

Signed:

Robert Prestridge
Manufacturing Quality Branch

This certificate is valid only if the security provisions (blue and grey covered dotted lines on the bottom half of each page) are visible.
This certificate remains valid only if re-inspections are conducted when scheduled by the Therapeutic Goods Administration.
The authenticity of this certificate may be verified with the Therapeutic Goods Administration as the issuing authority.

PO Box 100 Woden ACT 2606 ABN 40 039 408 604
Phone: 02 6232 8444 Fax: 02 6232 8605 Email: info@tga.gov.au www.tga.gov.au

TGA Health Safety Regulation

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USFDA Certificate

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U.S. FOOD & DRUG ADMINISTRATION

www.fda.gov

Via UPS
Return Receipt Requested
06/22/2018
Mr. Sanjay Suri, CEO - Technical
Morepen Laboratories Ltd.
Manulikhana Plant
Village Manulikhana
Parwanoo, Solan District
Himachal Pradesh 173 220 IN

Dear Mr. Suri:

The U.S. Food and Drug Administration (FDA) conducted an inspection at Morepen Laboratories Ltd., FEI:3002807612, located at Village Manulikhana, Parwanoo, Solan, 173220 IN from 04/16/2018 - 04/19/2018. FDA has determined that the inspection classification of this facility is "no action indicated" (NAI)[1]. Based on this inspection, this facility is considered to be in an acceptable state of compliance with regards to current good manufacturing practice (CGMP).

This letter is not intended as an endorsement or certification of the facility. It remains your responsibility to ensure continued compliance with CGMP.

An inspection classification of NAI for CGMP compliance will not directly negatively impact FDA's assessment of any pending marketing application referencing this facility. Please note, however, that application approval will depend on a product- and application-specific facility assessment conducted by CDER's Office of Pharmaceutical Quality. This letter does not address or reflect FDA's decision making with respect to any potential non-CGMP compliance issues.

FDA has concluded that this inspection is "closed" under 21 CFR 20.64(d)(3), and we are enclosing a copy of the narrative portion of the Establishment Inspection Report (EIR). It may reflect redactions made by FDA in accordance with the Freedom of Information Act (FOIA) and 21 CFR part 20. This, however, does not preclude you from requesting additional information under FOIA.

If you have any questions regarding this letter, you may contact John Diehl via telephone at 214-253-5288 or email at john.diehl@FDA.HHS.GOV.

Sincerely,

Vincent M. Williams
GDUFA Supervisory Investigator
PHARMACEUTICAL QUALITY
INVESTIGATION BRANCH

[1] See Inspection Classification Definitions, at https://www.fda.gov/ICECI/Inspections/ucm222331.htm.

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WHO-GMP Certificate

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Health and Family Welfare Department
Himachal Pradesh
Baddi, Distt. Solan

Certificate of Good Manufacturing Practices

This one page certificate conforms to the format recommended by the World Health Organization [General instructions and Explanatory Notes attached].

Certificate No. : HFW- H (Drugs) 93/91

On the basis of the inspection carried out on 10th & 11th March 2022. We certify that the site indicates on this certificate complies with good Manufacturing Practices for the dosage forms, categories and activities listed in Table I:

1. Name and Address of Site: **M/s MOREPEN LABORATORIES LIMITED**
Village Masulkhana, Parwanoo,
Distt. Solan [H.P.] INDIA

2. Manufacturer's License No : **MNB/ 93-05 & MB/ 93-06**
Valid upto 31.12.2027

3. Table-I :

Pharmaceutical product[s] / Starting Material [s]	Category [ies]	Activity [ies]
Montelukast Sodium USP/EP/BP/IP/JP	Antiasthmatics	Synthesis, Purifications, Packing, Labeling
Desloratadine USP/EP/BP	Antihistaminic	Synthesis, Purifications, Packing, Labeling
Loratadine USP/EP/BP/IP	Antihistaminic	Synthesis, Purifications, Packing, Labeling

The responsibility for the quality of the individual batches of the pharmaceutical products manufactured through this process lies with the manufacturer.

This certificate now remains valid until **11-05-2025.** It becomes invalid if the activities and /or categories certified herewith are changed or if the site is no longer considered to be in compliance with GMP.

Address of Certifying Authority: **State Drugs Controller**
Controlling cum Licensing Authority
Baddi,Distt.Solan, H.P.-173205
01795-244288, sdchp@gmail.com

Name & Function of Responsible person : **Navneet Marwaha**
State Drugs Controller
Controlling Cum Licensing Authority

Telephone / Fax No: 01795-244288
Date :

Signature:
Stamp:

5-1-23

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Written Confirmation (EU)

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GOVERNMENT OF INDIA
MINISTRY OF HEALTH & FAMILY WELFARE
Central Drugs Standard Control Organization

CERTIFICATE NO. : WC-0060

Written confirmation for active substances imported into the European Union (EU) for medicinal products for human use, in accordance with Article 46b(2)(b) of Directive 2001/83/EC

1. Name and address of site: M/s Morepen Laboratories Ltd.
Vill. Masulkhana, Parwanoo
Distt. Solan, HP, India

2. Manufacturer's licence number: MNB/93-05 & MB/93-06

Regarding the manufacturing plant under (1) of the following Active substance(s) exported to the EU for medicinal products for human use

List of API(s):

Sr. No.	Active substance (s)	Activity(ies)
1.	Loratadine USP/BP/EP	Manufacturing & Packing
2.	Montelukast Sodium USP/BP/EP	Manufacturing & Packing
3.	Desloratadine USP/BP/EP	Manufacturing & Packing

The issuing Regulatory Authority hereby confirms that:

The standards of good manufacturing practice applicable to this manufacturing plant are at least equivalent to those laid down in the EU (= GMP of WHO/ICH Q7);

The manufacturing plant is subject to regular, strict and transparent controls and to the effective enforcement of good manufacturing practice, including repeated and unannounced inspections, so as to ensure a protection of public health at least equivalent to that in the EU; and

In the event of findings relating to non-compliance, information on such findings is supplied by the exporting third country without delay to the EU.

Date of Inspection of the plant: 10.03.2022 & 11.03.2022

The Written Confirmation remains valid until: 02.07.2025

The authenticity of this written confirmation may be verified with the issuing regulatory authority.

This written confirmation is without prejudice to the responsibilities of the manufacturer to ensure the quality of the medicinal product in accordance with Directive 2001/83/EC.

Address of the issuing regulatory authority: **Central Drugs Standard Control Organisation**
FDA Bhawan, Kotla Road,
New Delhi- 110 002, India

Name and function of responsible person: Dr. V. G. Somani,
Drugs Controller General (India)

E-mail: dci@nic.in,
Telephone no.: +91-11-23236965
Fax no.: +91-11-2323697

Stamp of the authority and date

Signature

03 JUN 2022

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EU-GMP Certificate

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jazmp

Agency for medicinal products and medical devices of the Republic of Slovenia

CERTIFICATE NUMBER: *458-5/2014-2*

CERTIFICATE OF GMP COMPLIANCE OF A MANUFACTURER [1]

Part 1

Issued following an inspection in accordance with
Art. 111(5) of Directive 2001/83/EC as amended
Art. 80(5) of Directive 2001/82/EC as amended

The competent authority of Slovenia confirms the following:
The manufacturer: ***Morepen Laboratories Limited***
Site address: ***Village Masulkhana, Distt. Solan, Parwanoo, Himachal Pradesh, 173220, India***

Is an active substance manufacturer that has been inspected in accordance with Art. 111(1) of Directive 2001/83/EC and Art. 80(1) of Directive 2001/82/EC

From the knowledge gained during inspection of this manufacturer, the latest of which was conducted on ***2013-10-01*** , it is considered that it complies with :

- The principles of GMP for active substances [2] referred to in Article 47 of Directive 2001/83/EC and Article 51 of Directive 2001/82/EC

This certificate reflects the status of the manufacturing site at the time of the inspection noted above and should not be relied upon to reflect the compliance status if more than three years have elapsed since the date of that inspection. However, this period of validity may be reduced or extended using regulatory risk management principles by an entry in the Restrictions or Clarifying remarks field. This certificate is valid only when presented with all pages and both Parts 1 and 2. The authenticity of this certificate may be verified in EudraGMDP. If it does not appear, please contact the issuing authority.

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[1] *The authorisation referred to in paragraph 3(f)(i) of Directive 2001/83/EC and 44(1) of Directive 2001/82/EC as amended, shall also be required for imports coming from third countries into a Member State.*

[2] *Guidance on the interpretation of this template can be found in the Help menu of EudraGMDP database*

[3] *The Competent Authority is responsible for appropriate linking of the authorisation with the manufacturer's application (Art. 42(3) of Directive 2001/83/EC and Art. 46(3) of Directive 2001/82/EC as amended)*

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Part 2

Manufacture of active substance. Names of substances subject to inspection

LORATADINE(en)

3. MANUFACTURING OPERATIONS - ACTIVE SUBSTANCES	
Active Substance : LORATADINE	
3.1	Manufacture of Active Substance by Chemical Synthesis
	3.1.1 Manufacture of active substance intermediates 3.1.2 Manufacture of crude active substance 3.1.3 Salt formation / Purification steps : crystallization
3.5	General Finishing Steps
	3.5.1 Physical processing steps : milling, micronization, blending 3.5.2 Primary Packaging (enclosing / sealing the active substance within a packaging material which is in direct contact with the substance) 3.5.3 Secondary Packaging (placing the sealed primary package within an outer packaging material or container. This also includes any labelling of the material which could be used for identification or traceability (lot numbering) of the active substance)
3.6	Quality Control Testing
	3.6.1 Physical / Chemical testing 3.6.2 Microbiological testing excluding sterility testing

2014-03-05

Name and signature of the authorised person of the Competent Authority of Slovenia

Mr Teofil Žižek
Agency for medicinal products and medical devices of the Republic of Slovenia
Tel: *+386 8 2000500*
Fax: *+386 8 2000510*

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認定番号 AG12300219
Number of accreditation

医薬品 外国製造業者認定証
Accreditation certificate of foreign drug manufacturer

氏名又は名称 Name (Name of corporation)	Morepen Laboratories Limited
製造所の名称 Name of the manufacturing establishment	Morepen Laboratories Limited
製造所の所在地 Location of the manufacturing establishment	Village Masulkhana, Parwanoo, Distt. :Solan-173220(H.P.), India
認定の区分 Accreditation categories	医薬品 一般(Non-sterile Drugs)

医薬品、医療機器等の品質、有効性及び安全性の確保等に関する法律第13条の3の規定により認定された医薬品外国製造業者であることを証明する。

It is certified that the above manufacturer is certificated foreign drug manufacturer pursuant to Article 13-3 of the Act on Securing Quality, Efficacy and Safety of Pharmaceuticals,Medical Devices, Regenerative and Cellular Therapy Products, Gene Therapy Products, and Cosmetics.

令和 4 年 8 月 1 日
2022 Year Month Day

厚生労働大臣 後藤 茂之
Minister of Health, Labour and Welfare Goto Shigeyuki

有効期間 Valid period
From 令和 4 年 8 月 6 日 から
2022 Year Month Day
until 令和 9 年 8 月 5 日 まで
2027 Year Month Day

5130408017926

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医薬品外国製造業者認定更新申請書

【様式】
　【様式の別を示す記号】　:C11（医薬品外国製造業者認定更新申請書）
【提出先】
　【提出先の別】　:1（厚生労働省）
【提出年月日】　:3040625（令和04年06月25日）
【届出者】
　【識別コード】　:790233000
　【管理番号】　:001
　【住所】　:2nd Floor, Tower C, DLF Cyber Park, Udyog Vihar, Sector-20, Gurugram-Haryana, 122016, India
　【法人名】　:Morepen Laboratories Limited
　【法人名ふりがな】　:もれぺん らぼらとりーず りみてっど
　【代表者氏名】　:Director-Technical Sanjay Suri
　【代表者氏名ふりがな】　:とりしまりやくけんぎじゅつせきにんしゃ さんじぇい すり

【担当者】
　【郵便番号】　:101-0052
　【住所】　:東京都千代田区神田小川町３－４　錦名館本店ビル５階
　【氏名１】　:富岡　貴文
　【氏名１ふりがな】　:とうおか　たかふみ
　【氏名２】　:宇留賀　麻香
　【氏名２ふりがな】　:うるが　まなり
　【連絡先】
　　【所属部課名等】　:室町ケミカル株式会社　品質保証２部　医薬品質保証課
　　【電話番号】　:03-3526-4794
　　【ＦＡＸ番号】　:03-3526-4807
　　【メールアドレス】　:raqa@muro-chem.co.jp
【再提出情報】
　【再提出状況を示す記号】　:1（新規提出）
【手数料】
　【手数料コード】　:918（医薬品外国製造業者認定更新（書面））
【添付ファイル情報】
　【添付資料ファイル名】　:C11-000036.pdf
【申請の別】
　【医薬品、医療部外品】　:1（医薬品）
　【認定又は登録】　:2（認定）
【認定番号または登録番号及び年月日】
　【認定番号または登録番号】　:AG12300319
　【認定年月日または登録年月日】　:220606（平成29年06月06日）
【製造所の名称】
　【識別コード】　:790233001
　【名称】　:Morepen Laboratories Limited
　【ふりがな】　:もれぺん らぼらとりーず りみてっど
【製造所の所在地】
　【国名コード】　:123（インド）
　【所在地】　:Village Masulkhana, Purwanoo, Distt.: Solan-173220 (H.P.), India
【認定の区分】　:011（医薬品　一般）
【製造所の構造設備の概要】
　別紙のとおり
【製造所の責任者】
　【氏名】　:Director-Technical Sanjay Suri
　【氏名ふりがな】　:とりしまりやくけんぎじゅつせきにんしゃ さんじぇい すり
　【住所】　:2nd Floor, Tower C, DLF Cyber Park, Udyog Vihar, Sector-20, Gurugram-Haryana, 122016, India
【薬事に関する業務に責任を有する役員】
　【氏名】　:Director-Technical Sanjay Suri

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【氏名ふりがな】　:とりしまりやくけんさいこうぎじゅつせきにんしゃ　さんじょい　すり

【申請者の欠格条項】
【（1）法第７５条の４第１項】　:なし
【（2）法第７５条の５第１項】　:なし
【（3）禁錮以上の刑】　:なし
【（4）暴歩に関する違反】　:なし
【（5）麻薬等の中毒者】　:なし
【（6）認知、判断及び意思疎通ができない】　:なし
【（7）知識及び経験を有しない】　:なし

【備考】
【その他備考】
令和04年05月11日変更届（製造所の構造設備の概要）提出済。
令和04年05月20日変更届（申請者、製造所の構造設備の概要、製造所の責任者、製事に関する業務に責任を有する役員）提出。

【添付資料の内容】
1. 構造設備の概要一覧表　様式(2)-1
2. 他の試験検査機関等の利用概要　様式(2)-2
3. 関係製造販売業者が代行できない理由書
4. 委任状(和訳付き)

※医薬品外国製造業者認定証(原本)につきましては、外国製造業者での紛失のため添付しておりません。
製造外国製造業者認定証再交付申請書を提出しております。

【外国製造業者認定の履歴】
1. 平成24年08月06日　システム受付番号：5122407022436 新規認定申請
2. 平成29年06月27日　システム受付番号：5122906025072 認定更新申請
3. 令和04年05月11日　システム受付番号：5130408016146 変更届
4. 令和04年05月20日　システム受付番号：5130408017508 変更届

【申請者の代理人】
富町ケミカル株式会社
福岡県大牟田市新勝立町１丁目３８番５
代表取締役社長　背木淳一
TEL　0944-41-2131
FAX　0944-41-2133

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Certification of Substances Department

Certificate of suitability
No. R1-CEP 2014-302-Rev 00

Name of the substance:
DESLORATADINE
Milled, micronised

Name of holder:
MOREPEN LABORATORIES LIMITED
416-418, 4th Floor, Antriksh Bhawan
22 Kasturba Gandhi Marg
India-110 001 New Delhi

Site(s) of production:
SEE ANNEX 1

THIS CERTIFICATE SUPERSEDES THE PREVIOUS CERTIFICATE
R0-CEP 2014-302-REV 02

After examination of the information provided on the manufacturing method and subsequent processes (including purification) for this substance on the site(s) of production listed in annex, we certify that the quality of the substance is suitably controlled by the current version of the monograph **DESLORATADINE** no. 2570 of the European Pharmacopoeia, current edition including supplements, only if it is supplemented by the test(s) mentioned below, based on the analytical procedure(s) given in annex.

- Test for residual solvents by gas chromatography (Annex 2)
  - Methanol: not more than 1500 ppm
  - Diisopropyl ether: not more than 1500 ppm

  In the last steps of the synthesis water is used as solvent.

  A risk management summary for elemental impurities has been provided. (Annex 3)

- Test for particle size by laser diffraction (Annex 4)
  - Milled grade:
    - d_{90}: not more than 250 µm
    - d_{50}: not more than 100 µm
  - Micronised grade:
    - d_{90}: not more than 60 µm
    - d_{90}: not more than 25 µm
    - d_{50}: not more than 10 µm

Address: 7 Allée Kastner, CS 30026
F-67081 Strasbourg (France)
Tel: +33 (0) 3 88 41 30 30 – Fax: +33 (0) 3 88 41 27 71 - e-mail: cep@edqm.eu
Internet: http://www.edqm.eu

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The substance is packed in double polyethylene bags in aluminium foil bags, placed in polyethylene drums.

The holder of the certificate has declared the absence of use of material of human or animal origin in the manufacture of the substance.

The submitted dossier must be updated after any significant change that may alter the quality, safety or efficacy of the substance.

Manufacture of the substance shall take place in accordance with the Good Manufacturing Practice and in accordance with the dossier submitted.

Failure to comply with these provisions will render this certificate void.

This certificate is renewed from **3 November 2020** according to the provisions of Resolution AP-CSP (07) 1, and of Directive 2001/83/EC and Directive 2001/82/EC and any subsequent amendment, and the related guidelines.

This certificate has four annexes, the first of 1 page, the second of 2 pages, the third and the fourth of 1 page each.

This certificate has:

lines.

On behalf of the
Director of EDQM

Strasbourg, 19 October 2020

DECLARATION OF ACCESS *(to be filled in by the certificate holder under their own responsibility)*

MOREPEN LABORATORIES LIMITED, as holder of the certificate of suitability

R1-CEP 2014-302-Rev 00 for Desloratadine

hereby authorises .....

(name of the pharmaceutical company),

to use the above-mentioned certificate of suitability in support of their application(s) for the following Marketing Authorisation(s): *(name of product(s) and marketing number(s), if known)*

The holder also certifies that no significant changes to the operations as described in the CEP dossier have been made since the granting of this version of the certificate.

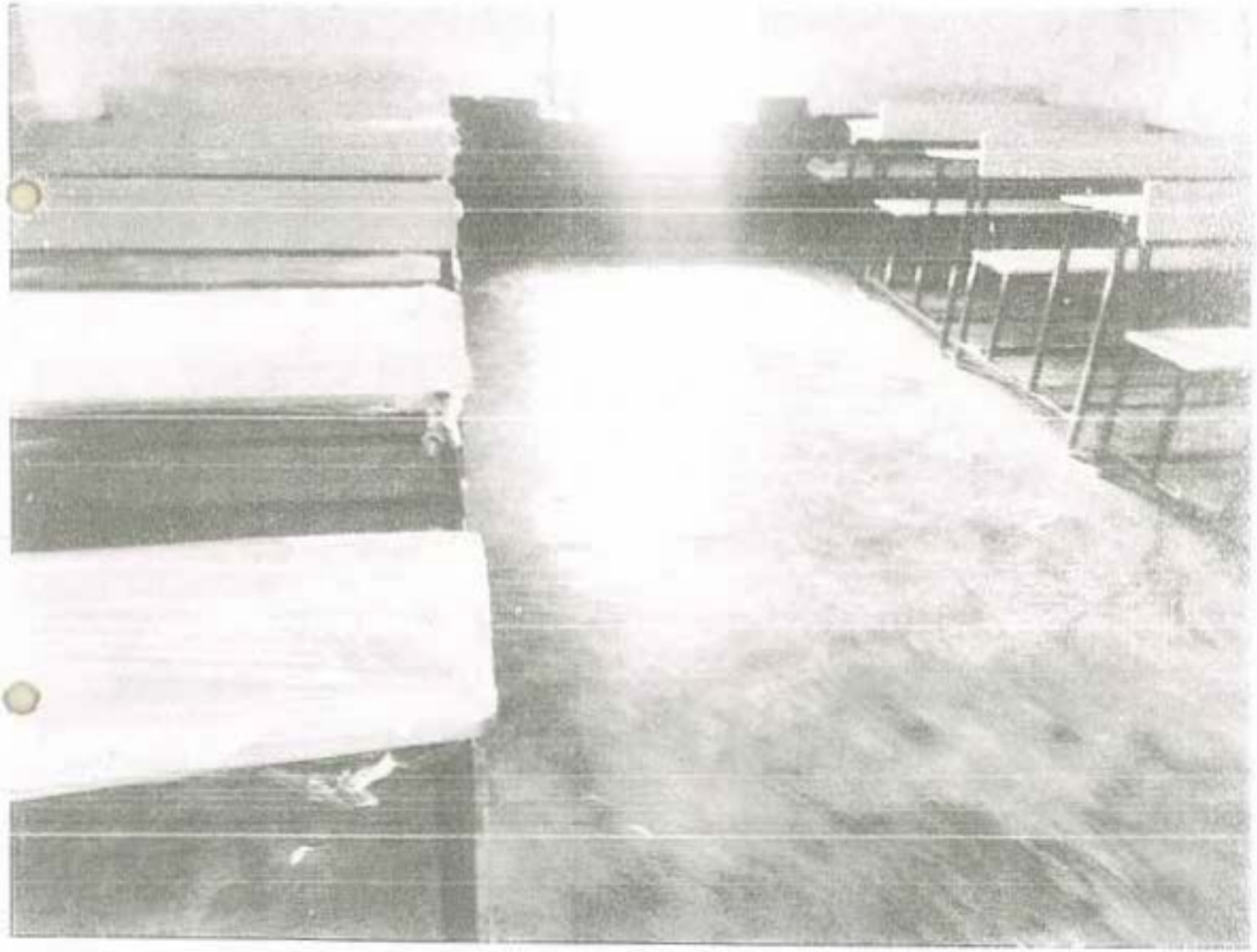
Date and Signature *(of the CEP holder)*:

Address: 7 Allée Kastner, CS 30026
F-67081 Strasbourg (France)
Tel. +33 (0) 3 88 41 30 30 – Fax +33 (0) 3 88 41 27 71 – e-mail: cep@edqm.eu
Internet: http://www.edqm.eu

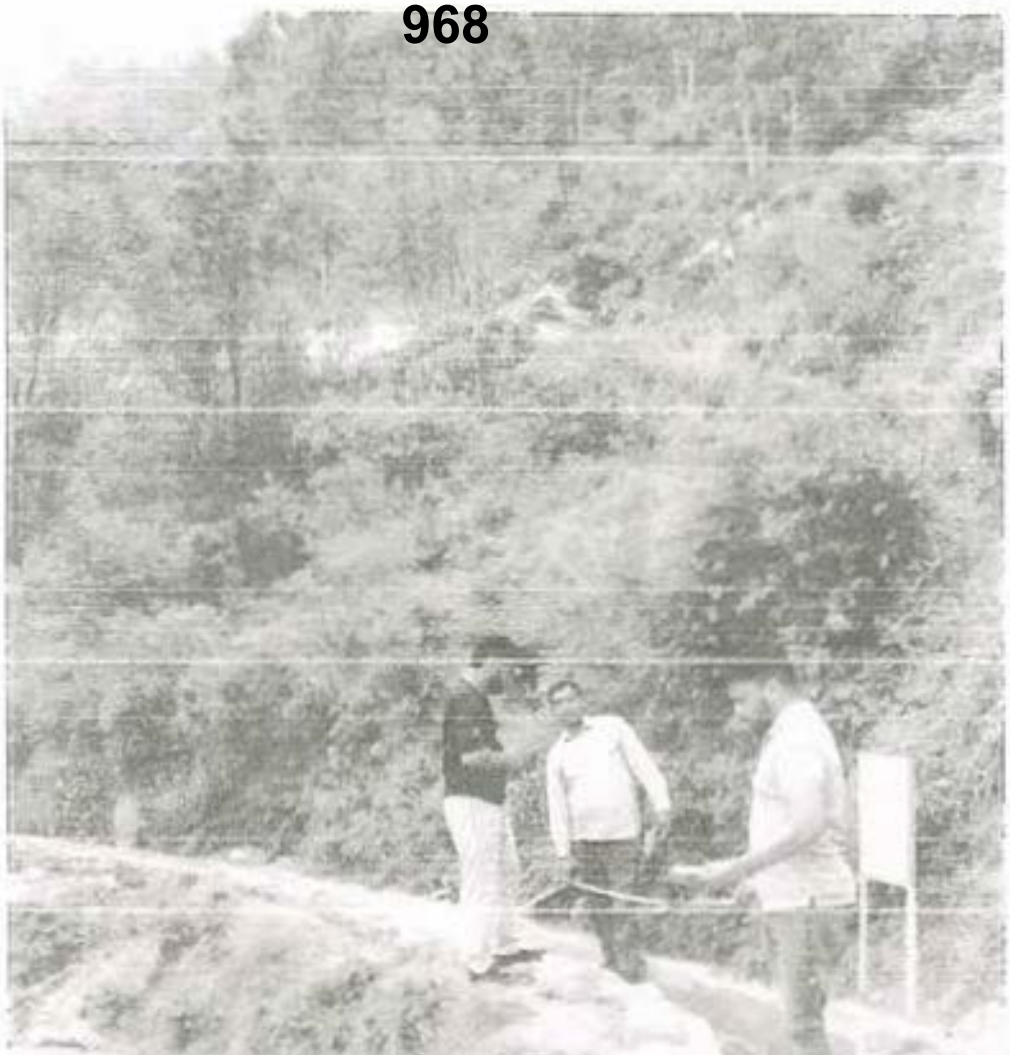
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ANNEXURE-4

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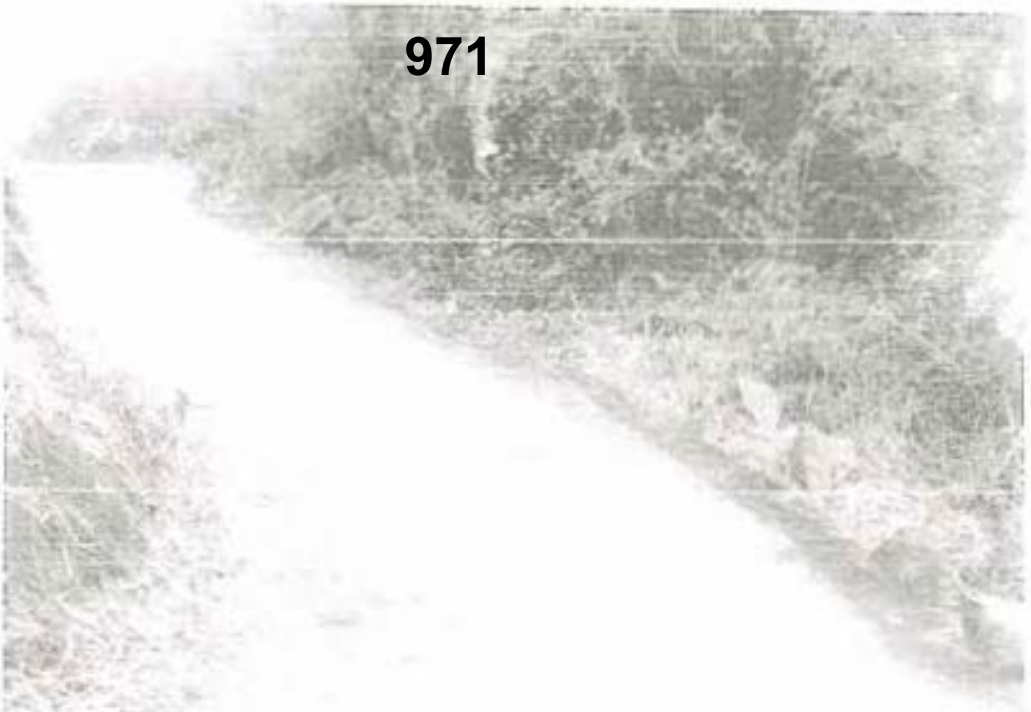
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ANNEXURE - 5

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19.09.2023

TO WHOM IT MAY CONCERN

Subject: Affirmation of No Complaints Regarding Noise Pollution by Relatives of Mr. Lekh Singh.

The Human Resource Department of Morepen Laboratories Limited hereby affirms the following:

1. Mr. Lekh Singh is a local inhabitant of Masulkhana Village and as on the date of this affirmation, Mr. Lekh Singh has several relatives employed within the company. These relatives include:

Sr. no.	Code	Employee Name	Department	Location	Category	Sex	Relation with Lekh Singh
1	767098	Arun Kumar	Human Resource	Masulkhana	Staff	Male	Son
2	765088	Kali Charan	Pilot Plant	Masulkhana	Staff	Male	Brother
3	765516	Raj Kumar	DM Water	Masulkhana	Worker	Male	Nephew
4	767366	Dharam Pal	Stores	Masulkhana	Worker	Male	Nephew
5	768364	Kanchan Thakur	Human Resource	Parwanoo-12B	Staff	Female	Nephew's Wife
6	766607	Meena Kumari	Production	Parwanoo-12B	Worker	Female	Nephew's Wife
7	NA	Vishal	Production	Masulkhana	Contractual	Male	Nephew

2. We have conducted a thorough review of our records and communication logs and can confirm that none of the aforementioned relatives of Mr. Lekh Singh working at Masulkhana plant have ever lodged any grievances or expressed any concerns pertaining to environmental pollution by the company.

This affirmation is provided in good faith and to the best of our knowledge as of the date mentioned above.

Sincerely,

HR Head
Morepen Laboratories Limited
Masulkhana Village

Morepen Laboratories Limited
Plant : Village Masulkhana, Parwanoo, Distt. Solan, (H.P.) India173 220
Tel.: +91-1792-233283-88, Fax : +91-1792-232606, E-mail : plants@morepen.com

Regd. Off.: Vill. Malkumajra (Morepen Village), Baddi-Nalagarh Road,
Baddi, Distt. Solan, (Himachal Pradesh) India 173 205
Tel.: +91-1795-276201-03, Fax: +91-1795-276204, E-mail: plants@morepen.com
CIN No. : L24231HP1984PLC006026

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Doc. No. : QLB 17.1.2 (Version 01)

DG Set Running Log Book ANNEXURE -6

MOREPEN

300013

Equipment ID : D.G - II

Location : UNIT-II

Date	Start Time	Stop Time	Total Time	Diesel Level Start (Ltrs)	Diesel Level Stop (Ltrs)	Diesel Consumption (Ltrs)	Water Temp (°C)	Oil Pressure (Kg/cm²)	Voltage (V)	Load (Amperes)	Frequency (Hz)	Sign	Remarks
08-Jul-23	21:09	21:09	–	–	–	–	–	–	–	–	–	Ravi	Short Trip
08-Jul-23	21:15	21:39	00:24	910	900	10	74°C	3.6	415	290	50HZ	Ravi	Power Failure
08-Jul-23	21:41	21:45	00:04	900	895	05	73°C	3.6	415	280	50HZ	Ravi	Power Failure
08-Jul-23	22:05	22:05	–	–	–	–	–	–	–	–	–	Ravi	Short Trip
08-Jul-23	22:10	22:10	–	–	–	–	–	–	–	–	–	Manoj	Running 19 Hours
09-Jul-23	00:03	00:28	00:25	595	555	10	73°C	3.6	415	320	50HZ	Manoj	Power Failure
09-Jul-23	03:33	–	–	555	450	435	77°C	3.6	415	400	50HZ	Manoj	Power Failure
09-Jul-23	–	12:01	05:25	1000	600	400	77°C	3.6	415	390	50HZ	Manoj	Power Failure
09-Jul-23	13:22	13:28	00:06	600	595	05	77°C	3.6	415	370	50HZ	Manoj	Power Failure
09-Jul-23	16:46	16:01	00:15	1000	990	10	73°C	3.6	415	340	50HZ	Ravi	Power Failure
09-Jul-23	18:34	18:42	00:08	990	985	05	70°C	3.6	415	240	50HZ	Ravi	Power Failure
10-Jul-23	9:10	9:10	00:10	955	970	15	72°C	3.9	415	380	50HZ	TK	Power Failure
10-Jul-23	10:47	11:28	00:41	970	940	30	74°C	3.9	415	400	50HZ	TK	Power Failure
10-Jul-23	12:48	–	–	940	600	340	73°C	3.9	415	320	50HZ	Ravi	Power Failure

MOREPEN

DG Set Running Log Book

300014

Doc. No. : QLB 17.1.2 (Version 01)

Equipment ID : D.G - II

Location : UNIT-II

Date	Start Time	Stop Time	Total Time	Diesel Level Start (Ltrs)	Diesel Level Stop (Ltrs)	Diesel Consumption (Ltrs)	Water Temp (°C)	Oil Pressure (Kg/cm²)	Voltage (V)	Load (Amperes)	Frequency (Hz)	Sign	Remarks
10-Jul-23	–	–	–	1000	600	400	74°C	3.9	415	330	50HZ	Manoj	Power Failure
11-Jul-23	–	13:17	–	1000	375	625	–	–	–	–	–	–	
11-Jul-23	13:17	13:45	–	–	–	–	–	–	–	–	–		Power Failure & Switched off
11-Jul-23	13:45	19:16	30:28	800	470	330	75°C	3.9	415	340	50HZ	Ravi	Power Failure
12-Jul-23	05:40	–	–	1000	450	550	76°C	3.8	415	400	50HZ	TK	Power Failure
12-Jul-23	–	12:57	08:17	1000	950	50	77°C	3.7	415	410	50HZ	TK	Power Failure
13-Jul-23	2:32	–	–	950	530	420	75°C	3.7	415	350	50HZ	Ravi	Power Failure
13-Jul-23	–	13:57	11:25	1000	670	330	77°C	3.2	415	360	50HZ	Ravi	Power Failure
15-Jul-23	14:57	15:02	00:05	1000	995	05	74°C	3.9	415	250	50HZ	TK	Power Failure
15-Jul-23	16:07	19:53	03:46	995	660	335	77°C	3.9	415	418	50HZ	Manoj	Power Failure
16-Jul-23	5:01	5:05	00:04	660	655	05	55°C	3.9	415	240	50HZ	AK	Power Failure
16-Jul-23	12:47	13:11	00:24	1000	985	15	72°C	3.9	415	320	50HZ	Ravi	Power Failure
16-Jul-23	18:39	18:45	00:06	985	980	05	72°C	3.9	415	540	50HZ	Manoj	Power Failure
17-Jul-23	13:47	13:51	00:04	980	975	05	60°C	3.9	415	220	50HZ	Ravi	Power Failure

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MOREPEN

DG Set Running Log Book

Doc. No. : QLB 17.1.2 (Version 01)

300015

Equipment ID : DG-II

Location : UNIT-II

Date	Start Time	Stop Time	Total Time	Diesel Level Start (Ltrs)	Diesel Level Stop (Ltrs)	Diesel Consumption (Ltrs)	Water Temp (°C)	Oil Pressure (Kg/cm²)	Voltage (V)	Load (Amperes)	Frequency (Hz)	Sign	Remarks
21-Jul-23	16:43	16:51	00:08	975	970	05	62°c	3.9	415	290	50Hz		Power failed
23-Jul-23	02:24	02:24	-	-	-	-	-	-	-	-	-		Short Trip
23-Jul-23	02:52	02:52	-	-	-	-	-	-	-	-	-		Short Trip
25-Jul-23	8:55	9:01	00:06	970	965	05	60°c	3.9	415	250	50Hz		Power failed
26-Jul-23	18:04	20:55	2:51	965	790	245	77°c	3.9	415	455	50Hz		Power failed
27-Jul-23	10:34	-	-	720	400	320	77°c	3.9	415	350	50Hz		Power failed
27-Jul-23	-	17:09	06:35	1000	900	100	77°c	3.9	415	350	50Hz		Power failed
27-Jul-23	18:05	20:15	02:10	900	710	190	76°c	3.9	415	380	50Hz		POWER failed
28-Jul-23	02:23	02:34	00:11	710	705	05	74°c	3.7	415	340	50Hz		Power failed
28 Jul 23	23:15	23:15	—	1000	-	—	-	-	-	-	-		Power failed
31-Jul-23	08:07	08:11	00:03	1000	995	05	70°	3.7	415	210	50Hz		Power Failed
31-Jul-23	08:15	08:52	00:37	995	970	25	70°	3.7	415	360	50Hz		Power failed
05-Aug-23	22:28	23:36	01:08	970	800	170	76°c	3.9	415	380	50Hz		Power failed
06-Aug-23	12:03	12:08	00:05	800	795	05	76°c	3.9	415	280	50Hz		Power Failed

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DG Set Running Log Book

Doc. No. : QLB 17.1.2 (Version 01)

300016

Equipment ID : DG-II

Location : Unit II

Date	Start Time	Stop Time	Total Time	Diesel Level Start (Ltrs)	Diesel Level Stop (Ltrs)	Diesel Consumption (Ltrs)	Water Temp (°C)	Oil Pressure (Kg/cm²)	Voltage (V)	Load (Amperes)	Frequency (Hz)	Sign	Remarks
06-Aug-23	16:35	16:50	00:15	795	790	05	70°	3.7	415	270	50Hz		Power failed
09-Aug-23	13:28	15:19	1:51	790	670	120	77°c	3.9	415	460	50Hz		Power failed
10-Aug-23	10:15	10:15	—	1000	-	-	-	-	-	-	-		Short Trip
11-Aug-23	16:49	16:53	00:04	1000	995	05	70°c	3.7	415	380	50Hz		Power Failed
12-Aug-23	18:27	21:00	02:33	995	780	215	78°c	3.7	415	420	50Hz		Power failed
13-Aug-23	06:08	08:11	02:03	780	625	155	78°	3.5	415	420	50Hz		Power Failed
13-Aug-23	09:39	09:45	00:06	625	620	05	76°	3.5	415	410	50Hz		Power Failed
13-Aug-23	16:52	16:52	-	1000	-	-	-	-	-	-	-		Short Trip
14-Aug-23	02:15	02:26	00:11	1000	990	10	73°c	3.5	415	370	50Hz		Power failed
14-Aug-23	02:35	02:35	—	-	-	-	-	-	-	-	-		Power failed
14-Aug-23	11:46	14:20	02:34	990	750	240	77°c	3.5	415	430	50Hz		Power failed
15-Aug-23	17:06	17:10	00:04	1000	995	05	60°	3.5	415	325	50Hz		Power failed
16-Aug-23	13:02	13:07	00:05	995	990	05	69°c	3.7	415	270	50Hz		Power failed
14-Aug-23	08:52	10:04	01:12	990	950	40	69	3.7	415	490	50Hz		Power failed

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MOREPEN

DG Set Running Log Book

300017

Doc. No. : QLB 17.1.2 (Version 01)

Equipment ID : D.G - II

Location : UNIT - II

Date	Start Time	Stop Time	Total Time	Diesel Level Start (Ltrs)	Diesel Level Stop (Ltrs)	Diesel Consumption (Ltrs)	Water Temp (°C)	Oil Pressure (Kg/cm²)	Voltage (V)	Load (Amperes)	Frequency (Hz)	Sign	Remarks
20-Aug-23	06:00	07:00	01:00	950	850	100	77°C	3.7	415	500	50HZ	Paul	Power Failure
20-Aug-23	15:45	16:09	00:24	850	780	70	77°C	3.7	415	380	50 Hz	Anil	Power Failure
21 Aug 23	11:29	11:45	00:16	780	760	20 Ltr	76°C	3.6	415	410	50Hz	Raj	Power Failure
21 Aug 23	12:51	13:05	00:14	760	745	15	75°C	3.4	415	510	50HZ	Raj	Power failure
22-Aug-23	17:52	18:10	00:18	745	730	15	75°C	3.4	415	380	50HZ	Paul	Power Failure
23-Aug-23	3:07	5:27	2:34	730	580	150	77°C	3.7	415	390	50 Hz	Anil	Power failure
23/Aug/23	14:31	14:31	—	—	—	—	—	—	—	—	—	Manish	Power 47.7 Hz
24-Aug-23	06:22	—	-	580	350	230	77°C	3.7	415	490	50HZ	Paul	Power failure
24-Aug-23	—	12:18	05:56	1000	750	250	78°C	3.7	415	470	50 HZ	Paul	Power failure
25/Aug/23	11:50	13:56	00:06	750	745	05	78°C	3.7	415	370	50HZ	Manish	Power Failure
25-Aug-23	1:05	1:08	00:03	745	740	05	58°C	3.6	415	210	50 Hz	Anil	Power Failure
25-Aug-23	05:57	05-57	—	—	—	—	—	—	—	—	—	Raj	Short trip
25-Aug-23	10:16	10:57	00:37	740	700	40	78°C	3.6	415	400	50HZ	Raj	Power Failure
29-Aug-23	09:07	—	—	700	300	400	77°C	3.6	415	397	50HZ	Manish	Power Failure

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DG Set Running Log Book

300018

Doc. No. : QLB 17.1.2 (Version 01)

Equipment ID : D.G - II

Location : UNIT - II

Date	Start Time	Stop Time	Total Time	Diesel Level Start (Ltrs)	Diesel Level Stop (Ltrs)	Diesel Consumption (Ltrs)	Water Temp (°C)	Oil Pressure (Kg/cm²)	Voltage (V)	Load (Amperes)	Frequency (Hz)	Sign	Remarks
29-Aug-23	—	-	—	1000	550	450	78°C	3.5	415	480	50HZ	Raj	Power Failure
29-Aug-23	—	1930	10:23	1000	950	50	78°C	3.4	415	465	50 HZ	Raj	Power Failure
30/Aug/23	07:37	08:15	00:38	950	900	50	77°C	3.5	415	409	50HZ	Manish	Power Failure
30/Aug/23	12:01	15:20	3:19	900	580 320	320	78°C	3.6	415	420	50 Hz	Anil	Power Failure
03-Sep-23	09:14	09:23	00:09	1000	995	05	73°C	3.9	415	405	50HZ	Manish	Power Failure
04-Sep-23	07:42	07:42	—	—	—	-	—	-	—	—	—	Manish	Power Failure
06-Sep-23	06:45	07:13	00:28	995	945	50	75°C	3.6	415	490	50Hz	Anil	Power Failure
06-Sep-23	07:23	07:55	00:32	945	895	50	75°C	3.6	415	440	50Hz	Anil	Power Failure
06-Sep-23	11:35	11:55	00:20	595	575	20	74°C	3.9	415	450	50HZ	TS	Power Failure
10-Sep-23	18:38	18:57	00:19	875	855	20	77°C	3.9	415	450	50 HZ	Raj	Power Failure
10-Sep-23	19:07	19:12	00:05	855	850	05	76°C	3.9	415	390	50 HZ	Raj	Power Failure
11-Sep-23	10:52	12:36	01:44	856	630	220	79°C	3.9	415	430	50Hz	Manish	Power Failure
11-Sep-23	12:49	18:57	00:09	630	620	10	72°C	3.9	415	380	50Hz	Anil	Power Failure
13-Sep-23	10:39	10:43	00:04	1000	995	05	70°C	4.0	415	300	50 HZ	TS	Power Failure

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MOREPEN

300013

DG Set Running Log Book

Doc. No. : QLB 17.1.2 (Version 01)

Equipment ID : D.G. - II

Location : UNIT - II

Date	Start Time	Stop Time	Total Time	Diesel Level Start (Ltrs)	Diesel Level Stop (Ltrs)	Diesel Consumption (Ltrs)	Water Temp (°C)	Oil Pressure (Kg/cm²)	Voltage (V)	Load (Amperes)	Frequency (Hz)	Sign	Remarks
13-Sep-23	17:56	18:00	00:04	995	990	05	69°C	4.1	415	310	50Hz		Power failure
14-Sep-23	08:40	08:45	00:05	990	985	05	68°C	4.1	415	320	50Hz		Power failure
15-Sep-23	07:43	08:27	00:44	985	935	50	78°C	4.1	415	500	50Hz		Power failure
15-Sep-23	10:37	10:54	00:17	935	915	20	76°C	4.2	415	510	50Hz		Power failure
15-Sep-23	11:03	11:07	00:04	915	910	05	69°C	4.1	415	410	50Hz		Power failure
15-Sep-23	11:37	12:05	00:25	910	870	40	79°C	3.4	415	510	50Hz		Power failure
16-Sep-23	14:30	16:37	02:07	1000	830	170	82°C	2.9	415	530	50Hz		Power failure
18-Sep-23	16:45	16:50	00:02	530	828	02	68°C	4.1	415	307	50Hz		Power failure
18-Sep-23	18:30	18:41	00:11	828	823	05	68°C	4.1	415	301	50Hz		Power failure

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MOREPEN

DG Set Running Log Book

300119

Doc No. : QLB 17.1.2 (Version 01)

Equipment ID : D.G. III

Location : UNIT-I

Date	Start Time	Stop Time	Total Time	Diesel Level Start (Ltrs)	Diesel Level Stop (Ltrs)	Diesel Consumption (Ltrs)	Water Temp (°C)	Oil Pressure (Kg/cm²)	Voltage (V)	Load (Amperes)	Frequency (Hz)	Sign	Remarks
08-Jul-23	16:18	16:44	00:26	845	805	40	78°C	6.9	415	540	50HZ	Parag	Power Failure
08-Jul-23	19:51	19:51	–	–	–	–	–	–	–	–	–	Parag	Power Tripping
08-Jul-23	21:09	21:09	–	–	–	–	–	–	–	–	–	Parag	Short Tripping
08-Jul-23	21:15	21:39	00:24	805	775	30	78°C	6.9	415	520	50 HZ	Parag	Power Failure
08-Jul-23	21:41	21:45	00:04	775	770	05	77°C	6.9	415	480	50 HZ	Parag	Power Failure
08-Jul-23	22:05	22:05	–	–	–	–	–	–	–	–	–	Parag	Short Tripping
08-Jul-23	22:10	22:10	–	–	–	–	–	–	–	–	–	Manik	Power Tripping
09-Jul-23	00:03	00:28	00:25	770	750	20	77°C	6.9	415	460	50 HZ	Manik	Power Failure
09-Jul-23	03:33	–	–	750	350	400	77°C	6.9	415	430	50 HZ	Manik	Power Failure
09-Jul-23	–	12:01	8:28	950	500	450	74°C	6.9	415	560	50HZ	Manik	Power Failure
09-Jul-23	13:22	13:28	00:06	500	490	10	79°C	6.9	415	480	50HZ	Manik	Power Failure
09-Jul-23	15:46	16:01	00:15	950	935	15	77°C	6.9	415	510	50HZ	Parag	Power Failure
09-Jul-23	18:34	18:42	00:08	935	930	05	71°C	6.9	415	320	50 HZ	Parag	Power Failure
10-Jul-23	9:20	9:40	00:20	930	910	20	76°C	7.1	415	480	50HZ	TS	Power Fail.

MOREPEN

DG Set Running Log Book

300120

Doc No. : QLB 17.1.2 (Version 01)

Equipment ID : DG-III

Location : Unit-I

Date	Start Time	Stop Time	Total Time	Diesel Level Start (Ltrs)	Diesel Level Stop (Ltrs)	Diesel Consumption (Ltrs)	Water Temp (°C)	Oil Pressure (Kg/cm²)	Voltage (V)	Load (Amperes)	Frequency (Hz)	Sign	Remarks
10-Jul-23	10:47	11:28	00:41	910	870	40	76°C	7.2	415	450	50HZ	TS	Power Failure
10-Jul-23	12:48	–	–	870	400	470	78°C	7.2	415	380	50HZ	Parag	Power Failure
10-Jul-23	–	–	–	950	350	600	78°C	7.2	415	415	50HZ	Manik	Power Failure
11-Jul-23	–	–	–	950	350	600	78°C		415	420	50HZ	Abhi	Power Failure
11-Jul-23	–	13:17	13:17 (Error)	950	400	–	–	–	–	–	–		
11-Jul-23	13:17	13:45	–	–	–	–	–						
11-Jul-23	13:45	19:16	30:28	950	500	450	78°C	7.2	415	450	50HZ	Parag	Power Failure
12-Jul-23	05:40	–	–	950	350	600	79°C	7.1	415	510	50HZ	TS	Power Failure
12-Jul-23	–	13:57	08:17	950	900	50	78°C	7.1	415	520	50HZ	TS	Power Fail.
13-Jul-23	2:32	–	–	900	350	550	78°C	7.1	415	480	50 HZ	Parag	Power Failure
12-Jul-23	–	19:57	11:25	950 (1900-950)	500	450	80°C	7.2	415	500	50 HZ	Parag	Power Failure
15-Jul-23	14:57	15:02	00:05	950	945	05	70°C	7.1	415	400	50HZ	TS	Power Failure
15-Jul-23	16:07	19:58	03:46	945	510 (Error)	435	78°C	7.2	415	560	50HZ	Manik	Power Fail.

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MOREPEN

300121

DG Set Running Log Book

Doc No. : QLB 17.1.2 (Version 01)

Location : UNIT-I

Equipment ID : DG-III

Date	Start Time	Stop Time	Total Time	Diesel Level Start (Ltrs)	Diesel Level Stop (Ltrs)	Diesel Consumption (Ltrs)	Water Temp (°C)	Oil Pressure (Kg/cm²)	Voltage (V)	Load (Amperes)	Frequency (Hz)	Sign	Remarks
-Jul-23	12:47	13:11	00:24	950	920	30	75°C	7.1	415	510	50HZ	Raj	Power failure
-Jul-23	15:39	15:45	00:06	920	910	10	75°C	7.1	415	430	50HZ	Ankit	Power failure
-Jul-23	13:07	15:51	00:04	910	905	05	76°C	7.1	415	320	50HZ	Ankit	Power failure
-Jul-23	16:43	16:51	00:08	905	900	05	60°C	7.1	415	300	50Hz	Ankit	Power failure
-Jul-23	02:24	02:24	-	-	-	-	-	-	-	-	-	Raj	Short Trippy
-Jul-23	02:52	02:52	-	-	-	-	-	-	-	-	-	Raj	Short Trippy
-Jul-23	8:55	9:01	00:06	900	895	05	61°C	7.1	415	320	50Hz	Ankit	Power failure
-Jul-23	18:04	19:50	1:46	895	750	145	78°C	7.1	415	650	50Hz	Ankit	Power failure
-Jul-23	10:34	-	-	750	350	400	78°C	7.1	415	510	50HZ	Ankit	HSD Filter failure
-Jul-23	-	17:09	06:35	950	750	200	78°C	7.1	415	510	50HZ	Ankit	Power failure
-Jul-23	18:05	20:15	02:10	750	550	200	77°C	7.1	415	500	50HR	Raj	Power failure
-Jul-23	22:28	22:39	00:11	550	540	10	74°C	7.1	415	370	50HZ	Ankit	Power failure
-Jul-23	23:15	23:15	-	950	-	-	-	-	-	-	-	Ankit	Power failure
-Jul-23	08:07	08:11	00:04	950	945	05	60°	7.1	415	350	50HZ	Ankit	Power failure

MOREPEN

DG Set Running Log Book

300122

Doc No. : QLB 17.1.2 (Version 01)

Equipment ID : DG III

Location : Unit I

Date	Start Time	Stop Time	Total Time	Diesel Level Start (Ltrs)	Diesel Level Stop (Ltrs)	Diesel Consumption (Ltrs)	Water Temp (°C)	Oil Pressure (Kg/cm²)	Voltage (V)	Load (Amperes)	Frequency (Hz)	Sign	Remarks
-Jul-23	08:15	08:52	00:37	945	905	40	78°C	7.1	415	520	50Hz	Ankit	Power failure
-Aug-23	22:28	23:36	01:08	905	740	165	78°C	7.1	415	580	50Hz	Ankit	Power failure
-Aug-23	12:03	12:08	00:05	740	735	05	71°C	7.1	415	480	50HZ	Raj	Power failure
-Aug-23	16:35	16:50	00:15	735	720	15	74°C	7.1	415	450	50HZ	Manish	Power failure
-Aug-23	13:28	15:19	1:51	720	500	220	78°C	7.1	415	650	50Hz	Ankit	Power failure
-Aug-23	10:15	10:15	-	950	-	-	-	-	-	-	-	Raj	Power failure
-Aug-23	16:49	16:53	00:04	950	940	10	70°C	7.1	415	425	50Hz	Ankit	Power failure
-Aug-23	18:27	21:00	02:33	940	700	240	79°C	6.9	415	610	50Hz	Raj	Power failure
-Aug-23	06:08	08:11	02:03	700	500	200	74°C	6.9	415	430	50HZ	Manish	Power failure
-Aug-23	09:34	09:45	00:06	500	495	05	74°C	6.9	415	430	50HZ	Manish	Power failure
-Aug-23	16:52	16:52	-	950	-	-	-	-	-	-	-	Ankit	Short Trippy
-Aug-23	02:15	02:26	00:11	950	935	15	74°C	6.1	415	520	50Hz	Raj	Power failure
-Aug-23	02:35	02:35	-	-	-	-	-	-	-	-	-	Raj	Short trippin
-Aug-23	11:46	14:20	02:34	935	660	275	-	-	-	-	-	-	-

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MOREPEN

DG Set Running Log Book

300123

Doc No. : QLB 17.1.3 (Version 01)

Equipment ID : DG-III

Location : Unit-I

Date	Start Time	Stop Time	Total Time	Diesel Level Start (Ltrs)	Diesel Level Stop (Ltrs)	Diesel Consumption (Ltrs)	Water Temp (°C)	Oil Pressure (Kg/cm²)	Voltage (V)	Load (Amperes)	Frequency (Hz)	Sign	Remarks
15-Aug-23	17:06	17:10	00:04	950	945	05	50°C	7.5	415	315	50Hz	[illegible]	Power failure
16-Aug-23	13:02	13:07	00:05	945	940	05	68°C	7.4	415	300	50Hz	[illegible]	Power failure
19-Aug-23	08:52	10:04	01:12	940	860	80	78°C	7.4	415	590	50Hz	[illegible]	Power failure
20-Aug-23	06:00	07:00	01:00	860	700	160	78°C	7.4	415	580	50Hz	[illegible]	Power failure
20-Aug-23	15:45	16:08	00:23	700	650	50	78°C	7.4	415	590	50Hz	[illegible]	Power failure
21-Aug-23	11:29	11:45	00:16	650	620	30	79°C	7.2	415	560	50Hz	[illegible]	Power failure
21-Aug-23	12:52	1305	00:14	620	595	25	78°C	6.9	415	590	50Hz	[illegible]	Power failure
22-Aug-23	17:52	18:10	00:18	595	565	30	77°C	6.9	415	570	50Hz	[illegible]	Power failure
23-Aug-23	3:07	5:27	2:34	950	650	300	78°C	7.4	415	550	50Hz	[illegible]	Power failure
23-Aug-23	14:31	14:31	—	—	—	—	—	—	—	—	—	[illegible]	Power failure
24-Aug-23	06:22	07:12	00:50	660	560	100	78°C	7.4	415	570	50Hz	[illegible]	Power failure
24-Aug-23	10:22	10:25	00:03	950	947	3	60°C	7.4	415	360	50Hz	[illegible]	Power failure
24-Aug-23	11:48	12:18	00:30	947	900	47	79°C	7.4	415	580	50Hz	[illegible]	Power failure
25-Aug-23	18:50	18:56	00:06	900	890	10	78°C	7.4	415	560	50Hz	[illegible]	Power failure

MOREPEN

DG Set Running Log Book

300124

Doc No. : QLB 17.1.2 (Version 01)

Equipment ID : DG-III

Location : Unit-I

Date	Start Time	Stop Time	Total Time	Diesel Level Start (Ltrs)	Diesel Level Stop (Ltrs)	Diesel Consumption (Ltrs)	Water Temp (°C)	Oil Pressure (Kg/cm²)	Voltage (V)	Load (Amperes)	Frequency (Hz)	Sign	Remarks
25-Aug-23	1:05	1:08	00:03	890	885	05	60°C	7.4	415	250	50Hz	[illegible]	Power failure
25-Aug-23	05:57	05:57	—	—	—	—	—	—	—	—	—	[illegible]	Short Tripping
28-Aug-23	10:20	10:57	00:37	885	800	85	78°C	7.4	415	590	50Hz	[illegible]	Power failure
29-Aug-23	09:07	—	—	800	300	500	78°C	7.4	415	610	50Hz	[illegible]	Power failure
29-Aug-23	—	—	—	950	350	600	75°C	7.2	415	630	50Hz	[illegible]	Power failure
30-Aug-23	—	19:30	10:23	950	880	70	75°C	6.9	415	670	50Hz	[illegible]	Power failure
30-Aug-23	07:37	—	—	880	300	580	78°C	6.9	415	630	50Hz	[illegible]	Power failure
31-Aug-23	—	15:20	7:43	950	650	300	78°C	7.2	415	650	50Hz	[illegible]	Power failure
3-Sep-23	09:14	09:23	00:09	950	940	10	74°C	7.1	415	530	50Hz	[illegible]	Power failure
4-Sep-23	07:42	07:42	—	—	—	—	—	—	—	—	—	[illegible]	Power failure
06-Sep-23	06:45	07:13	00:28	940	900	40	78°C	6.9	415	550	50Hz	[illegible]	Power failure
06-Sep-23	07:23	07:55	00:32	900	850	50	79°C	6.9	415	490	50Hz	[illegible]	Power failure
06-Sep-23	11:30	11:55	00:20	850	820	30	77°C	6.8	415	510	50Hz	[illegible]	Power failure
07-Sep-23	18:38	18:57	00:19	820	790	30	78°C	6.8	415	600	50Hz	[illegible]	Power failure

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MOREPEN

DG Set Running Log Book

300125

Doc No. : QLB 17.1.2 (Version 01)

Equipment ID : D.G - III

Location : UNIT-I

Date	Start Time	Stop Time	Total Time	Diesel Level Start (Ltrs)	Diesel Level Stop (Ltrs)	Diesel Consumption (Ltrs)	Water Temp (°C)	Oil Pressure (Kg/cm²)	Voltage (V)	Load (Amperes)	Frequency (Hz)	Sign	Remarks
10-Sept23	19:07	19:12	00:05	790	785	05	77°C	6.8	415	490	50 HZ		Power Failure
11-Sept23	10:52	12:36	01:44	785	540	245	78°C	6.8	415	690	50HZ		Power Failure
12-Sept23	12:48	12:57	00:09	540	530	10	76°C	6.8	415	640	50HZ		Power Failure
13-Sept23	10:39	10:43	00:04	950	945	05	70°C	6.9	415	48	50HZ		Power Failure
13-Sept23	17:56	18:00	00:04	945	940	05	68°C	7.2	415	510	50HZ		Power Failure
14-Sept23	08:40	08:45	00:05	940	935	05	68°C	7.2	415	390	50HZ		Power Failure
15-Sept23	07:43	08:27	00:44	935	875	60	78°C	7.2	415	600	50HZ		Power Failure
15-Sept23	10:37	10:54	01:17	875	850	25	78°C	7.4	415	580	50HZ		Power Failure
15-Sept23	11:03	11:07	00:04	850	845	05	71C	7.4	415	310	50HZ		Power Failure
15-Sept23	11:37	12:05	00:28	845	790	55	79°C	6.8	415	650	50HZ		Power Failure
16-Sept23	14:30	16:37	02:07	950	710	240	82°C	4.9	415	710	50HZ		Power Failure
18-Sept23	16:49	16:50	00:02	710	708	02	70°C	4.1	415	310	50HZ		Power Failure
18-Sept23	18:30	18:41	00:11	708	700	8	70°C	4.1	415	320	50HZ		Power Failure

MOREPEN

DG Set Running Log Book

300126

Doc No. : QLB 17.1.2 (Version 01)

Equipment ID : .....

Location : .....

Date	Start Time	Stop Time	Total Time	Diesel Level Start (Ltrs)	Diesel Level Stop (Ltrs)	Diesel Consumption (Ltrs)	Water Temp (°C)	Oil Pressure (Kg/cm²)	Voltage (V)	Load (Amperes)	Frequency (Hz)	Sign	Remarks

ANNEXURE – 1

(53)

Silencer at LN2 Before and after

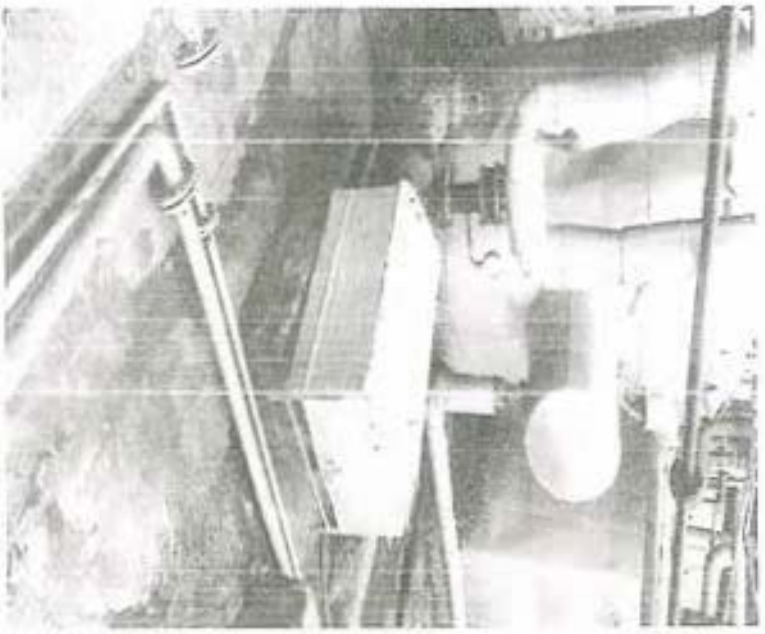
982

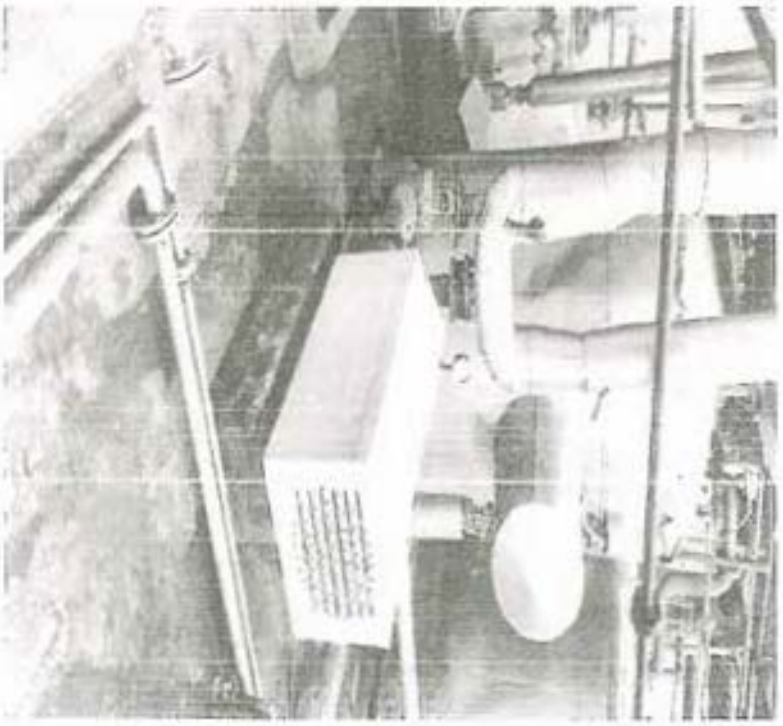




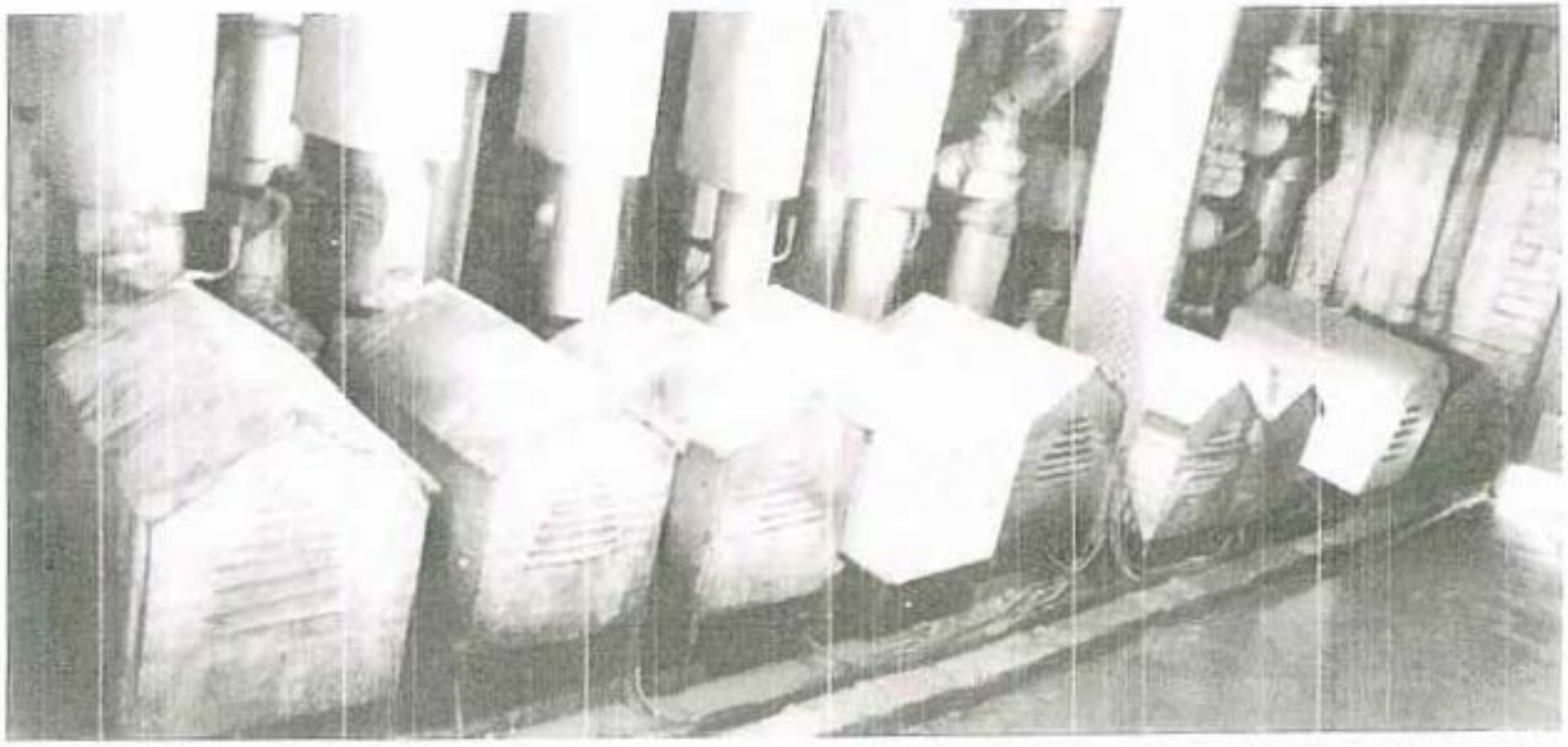
501

Motors Enclosure



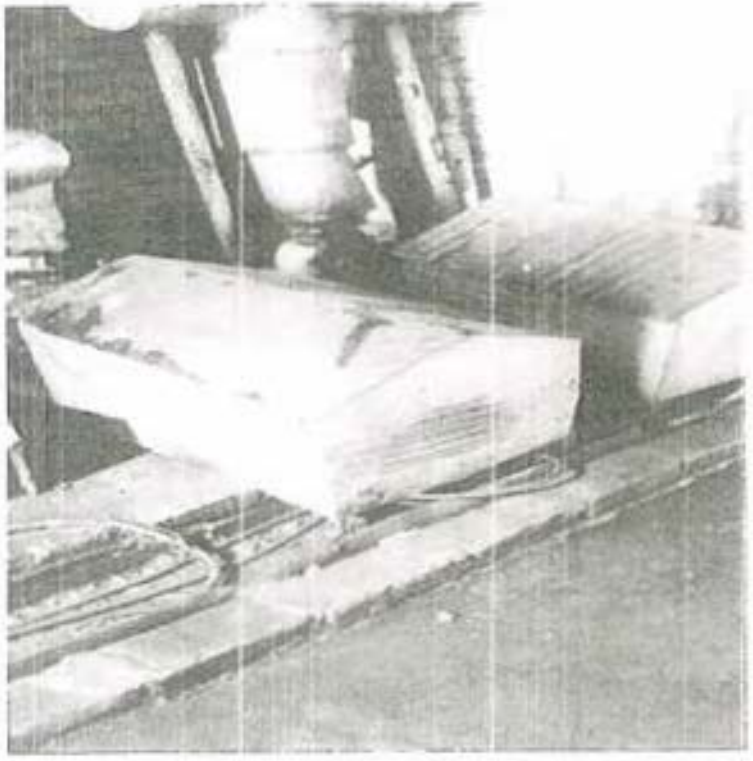


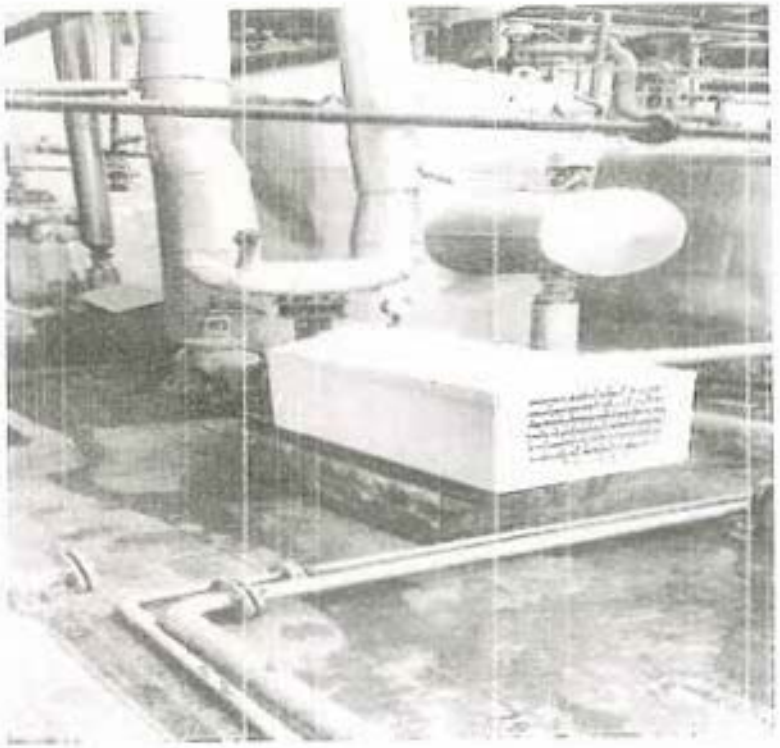
Enclosures



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Enclosures





985

ANNEXURE-9

504

SCHEDULE

see rule 3(1) and 4(1)

Ambient Air Quality Standards in respect of Noise

Area Code	Category of Area/Zone	Limits in dB(A) Leq*	
		Day Time	Night Time
(A)	Industrial area	75	70
(B)	Commercial area	65	55
(C)	Residential area	55	45
(D)	Silence Zone	50	40

Note:- 1. Day time shall mean from 6.00 a.m. to 10.00 p.m.

2. Night time shall mean from 10.00 p.m. to 6.00 a.m.

[1][3. Silence zone is an area comprising not less than 100 metres around hospitals, educational institutions, courts, religious places or any other area which is declared as such by the competent authority].

4. Mixed categories of areas may be declared as one of the four above mentioned categories by the competent authority.

*dB(A) Leq denotes the time weighted average of the level of sound in decibels on scale A which is relatable to human hearing.

A "decibel" is a unit in which noise is measured.

"A", in dB(A) Leq, denotes the frequency weighting in the measurement of noise and corresponds to frequency response characteristics of the human ear.

Leq: It is an energy mean of the noise level over a specific period.

Note: The principal rules were published in the Gazette of India vide number, S.O.123(E), dated 14th February, 2000 and subsequently amended vide S.O.1046(E), dated 22nd November, 2000, S.O. 1088(E), dated 11th October, 2002, S.O. 1569(E), dated the 19th September, 2006 and S.O.50(E), dated 11th January, 2010.

[1]Substituted by Rules 4 of the Noise Pollution (Regulation and Control) (Amendment) Rules, 2000 notified vide S.O. 1046 (E), dated 22.11.2000

Noise level Report of peripheral area at Morepen Labs. Ltd , Masulkhana for 2023

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Date	Time	Areas			
		Near F.O tanks (boundary)(db)	Near LN2 tanks (db)	Near unit-I gate (db)	Near water sample pit (bounadry)(db)
First time noise level (27-May-23)	11:00 to 11:30	70	52	55	58
07-Jun-23	12:00 to 12:30	69	51	54	57
	Remark				
17-Jun-23	14:30- 15:00	69	50	54	58
	Remark				
26-Jun-23	15:30 -16:00	67	51	53	57
	Remark	Enclosure provided to boiler house area			
27-Jun-23	10:00-10:30	67	50	53	58
	Remark				
28-Jun-23	16:00-16:30	67	52	54	57
	Remark				
29-Jun-23	11:30-12:00	67	51	54	58
	Remark				
30-Jun-23	14:00-14:30	67	51	53	57
	Remark				
01-Jul-23	16:30-17:00	66	51	53	57
	Remark				
03-Jul-23	10:00-10:30	67	52	54	57
	Remark				
04-Jul-23	16:00-16:30	66	52	54	57
	Remark				
05-Jul-23	11:00-11:30	67	52	53	57
	Remark				
06-Jul-23	16:30-17:00	67	52	54	57
	Remark				
07-Jul-23	11:30-12:00	68	52	54	57
	Remark				
08-Jul-23	11:00-11:30	67	52	53	58
	Remark				
10-Jul-23	16:30-16:30	74	60	56	68
	Remark	Due to nallh water sound	Due to nallh water sound		Due to nallh wa sound
11-Jul-23					
11-Jul-23					

Noise Level Report of Peripheral Areas for August ,2023 at Morepen Laboratories Ltd , Masulkhana

Sr. No	Locations	Shift	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31
1	Main security gate unit-I	A	54	55	54	54	54	55	54	54	54	54	54	54	55	54	54	55	55	54	55	54	54	55	54	55	54
		B	-	54	55	53	52	54	51	52	53	53	53	52	53	53	53	53	53	54	53	53	54	54	53	53	53
		C	-	53	54	53	55	54	52	54	52	53	52	53	53	52	53	53	52	53	52	53	52	54	53	53	53
	Remark		-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
2	Main security gate	A	53	54	53	53	54	53	54	53	53	53	54	53	54	53	53	54	54	54	53	54	53	53	54	54	54
		B	-	52	53	53	52	52	52	52	52	52	53	51	52	53	51	50	52	53	53	52	52	51	52	52	53
		C	-	53	49	51	49	50	50	52	53	53	53	49	51	53	50	50	50	51	51	51	50	50	51	51	52
	Remark		-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
3	Near LN2 storage tanks	A	54	55	55	54	55	54	53	54	53	54	53	54	54	53	54	54	55	55	54	54	55	55	54	55	54
		B	-	54	55	51	51	52	52	53	52	53	53	52	52	52	53	53	54	54	53	53	53	54	54	54	54
		C	-	53	50	51	52	52	52	52	53	52	54	53	52	53	53	53	52	52	53	53	52	54	53	54	53
	Remark		-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
4	Near Vacuum pumps room (Near HF & BF3	A	67	69	68	68	62	68	65	69	69	64	67	68	68	67	67	68	67	68	67	68	68	67	68	67	68
		B	-	69	69	66	64	68	69	68	70	68	68	68	67	67	67	69	67	67	66	67	66	66	67	67	67
		C	-	68	69	67	65	69	69	68	68	69	68	68	68	67	68	68	67	67	67	67	66	67	66	66	67
	Remark		-	Water vacuum	Water vacuum	-	Water vacuum	Due to nala water	Due to nala water	Due to nala water	-	Pump not runnin	-	Due to nala water	-	-	-	-	-	-	-	-	-	-	-	-	-
5	On roof of incinerator	A	69	68	68	67	66	67	67	67	67	66	67	67	67	68	68	68	68	68	69	68	69	69	68	69	68
		B	-	69	67	67	66	67	66	66	66	65	67	68	67	67	67	67	67	68	67	66	67	68	68	68	67
		C	-	68	66	66	65	67	67	68	67	66	68	68	68	67	66	66	67	68	67	66	67	67	67	68	67
	Remark		-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-

6	Near LSHS storage tanks (Boundary)	A	69	65	65	68	68	69	69	67	69	69	68	70	69	69	68	69	69	68	68	69	68	69	68	69	68
		B	-	65	68	66	69	67	66	69	68	68	69	68	68	68	69	69	68	68	67	67	68	68	67	68	68
		C	-	64	67	66	68	65	66	68	68	68	67	68	67	67	68	68	67	67	67	67	67	68	68	68	68
	Remark		2.5 T boiler running	1.5 T boiler running	-	2.0 T boil	Due to nala water	Due to nala	Due to nala water	Due to nala water	-	-	Due to nala	Due to nala water	-	-	-	-	-	-	-	-	-	-	-	-	-
7	Near Electrical panel room of SRP	A	65	64	64	64	66	66	65	67	64	65	64	65	64	64	64	64	65	64	64	65	64	63	63	64	63
		B	-	64	64	64	65	65	64	65	64	64	65	63	63	63	64	64	63	64	63	64	64	63	62	62	62
		C	-	63	63	64	65	65	64	64	63	63	66	63	64	64	63	64	63	63	63	64	63	62	62	62	62
	Remark		-	-	-	-	Due to nala	Due to	Due to nala	Due to nala	Due to	Due to nala	Due to	Due to nala	-	-	-	-	-	-	-	-	-	-	-	-	-
8	Near water sample pit (Boundary)	A	60	59	59	58	63	64	63	64	63	60	60	61	59	59	59	59	59	59	60	60	60	59	58	58	58
		B	-	60	58	58	62	63	62	63	62	59	59	59	58	58	58	58	58	58	59	58	58	58	58	57	57
		C	-	61	59	58	63	64	63	63	62	59	61	59	58	58	59	58	58	58	58	57	59	58	57	57	57
	Remark		-	-	-	-	Due to nala water	Due to nala	Due to nala water	Due to nala water	Due to nala	Due to nala water	Due to nala	Due to nala water	-	-	-	-	-	-	-	-	-	-	-	-	
9	Back side SRP (south block)	A	59	59	59	59	58	59	59	59	60	60	60	59	60	59	59	60	60	59	59	60	59	59	58	59	58
		B	-	58	58	56	57	57	58	60	59	59	59	58	59	58	58	59	58	58	59	59	57	58	57	58	58
		C	-	56	59	59	58	58	59	58	60	59	59	58	58	59	59	59	57	58	58	57	58	58	57	58	58
	Remark		-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-

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Noise Level Report of Peripheral Areas for September,2023 at Morepen Laboratories Ltd , Masulkhana

Sr. No	Locations	Shift	Date 1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18
			Noise level in db																	
1	Main security gate unit-I	A	54	55	54	55	54	54	55	54	55	55	54	55						
		B	53	54	53	54	53	53	54	53	54	54	54							
		C	53	53	53	53	53	53	53	53	53	54	53							
	Remark	-	-	-	-	-	-	-	-	-	-	-	-							
2	Main security gate	A	53	54	54	53	54	54	53	54	54	54	54	55						
		B	52	53	52	52	52	52	52	53	53	53	53							
		C	50	51	52	50	51	51	50	51	51	50	52							
	Remark	-	-	-	-	-	-	-	-	-	-	-	-							
3	Near LN2 storage tanks	A	55	55	54	55	55	54	55	54	54	55	55	55						
		B	54	54	53	55	54	54	54	53	53	54	54							
		C	53	53	53	54	54	54	53	53	52	54	54							
	Remark	-	-	-	-	-	-	-	-	-	-	-	-							
4	Near Vacuum pumps room (Near HF & BF3	A	68	67	67	68	67	68	68	67	67	68	69	69						
		B	67	67	66	67	67	66	67	67	66	67	68							
		C	66	67	67	66	66	66	67	66	66	67	67							
	Remark	-	-	-	-	-	-	-	-	-	-	-	-							
5	On roof of incinerator	A	68	69	68	67	68	69	69	69	68	69	69	69						
		B	67	68	68	67	68	69	68	69	68	68	68							
		C	67	67	67	67	67	68	68	68	67	69	68							
	Remark	-	-	-	-	-	-	-	-	-	-	-	-							

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6	Near LSHS storage tanks (Boundary)	A	69	68	69	68	68	68	69	69	68	69	68	69						
		B	67	67	68	67	68	68	68	68	68	68	67							
		C	67	67	67	66	67	68	67	67	67	68	67							
	Remark		-	-	-	-	-	-	-	-	-	-	-	-						
7	Near Electrical panel room of SRP	A	63	62	63	63	62	62	62	63	63	62	62	62						
		B	62	62	61	62	61	62	61	62	62	61	61							
		C	61	61	60	61	61	62	61	62	62	61	61							
	Remark		-	-	-	-	-	-	-	-	-	-	-	-						
8	Near water sample pit (Boundary)	A	59	58	58	59	58	59	59	58	59	59	59	59						
		B	57	57	58	57	58	58	58	57	57	58	58							
		C	56	56	56	57	57	57	57	57	57	58	58							
	Remark		-	-	-	-	-	-	-	-	-	-	-	-						
9	Back side SRP (south block)	A	60	59	58	58	58	59	58	58	58	60	60	61						
		B	58	57	58	57	58	58	58	57	57	59	60							
		C	57	58	58	57	58	57	58	57	7	59	59							
	Remark		-	-	-	-	-	-	-	-	-	-	-	-						

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ANNEXURE - 9

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INDIA NON JUDICIAL

Government of Himachal Pradesh

e-Stamp

सत्यमेव जयते

Certificate No.	:	IN-HP03543456043803S
Certificate Issued Date	:	28-Oct-2020 09:23 AM
Account Reference	:	SELFPRINT (PUY hp-self) SHIMLA/ HP-SM
Unique Doc. Reference	:	SUBIN-HPHP-SELF08480306870054S
Purchased by	:	AJAY RANA
Description of Document	:	Article 5 Agreement or Memorandum of an Agreement
Property Description	:	AGREEMENT OR MEMORANDUM OF AN AGREEMENT
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	BADDI INFRASTRUCTURE AND OTHERS
Second Party	:	MOREPEN LABORATORIES LTD
Stamp Duty Paid By	:	MOREPEN LABORATORIES LTD
Stamp Duty Amount(Rs.)	:	50 (Fifty only)

SELF PRINTED CERTIFICATE
TO BE VERIFIED BY THE RECIPIENT

Please write or type below this line

AGREEMENT

THIS Agreement for CETP Baddi is made this 9th Day of 1/11/2020 at Baddi

Among

M/s BADDI INFRASTRUCTURE, a Company incorporated under section 25 of the Companies Act, 1956 and having its registered office at # 0 EPIP Phase -1,Jharmajri,Tehsil-Baddi, Dist. Solan H.P. State (hereinafter referred to as the "BI") which term or expression unless excluded by or repugnant to the context or the meaning thereof, shall be deemed to include its successors and permitted assigns, OF THE ONE PART,

Baddi Infrastructure

(511)

(56)

AND

M/s. BEIL Infrastructure Limited, a Company incorporated under the Companies Act, 1956 and having its registered office at Plot no.9701/16,GIDC Estate,Ankleshwar 393002,District Bharuch,Gujarat State ( )which term or expression unless contrary, excluded by or repugnant to the context or the meaning thereof, shall be deemed to mean and include its successors and permitted assigns, **OF THE SECOND PART,**

AND

M/s. Morepen Laboratory Ltd. company incorporated under the Companies Act, 1956/ a Partnership Firm within the meaning of Indian Partnership Act, 1932/ a proprietary concern/ any other form of business entity, having its office and works at **Kh./Plot/Village–Musulkhana, PO- Parwanoo ,Tehsil-Kasouli,Distt. - Solan (HP) ,** (hereinafter referred to as the "Member Industry" or "MI") which term or expression unless excluded by or repugnant to the context or the meaning thereof, shall be deemed to include its successors, partners, directors and permitted assigns, **OF THE THIRD.**

AND WHEREAs

i) In consideration of the industrial development in Baddi and Barotiwala and Nalagarh, and necessity to treat and dispose off the effluent and also reclaim water, the BI invited bid for work comprising the following –

(a) Designing/Engineering, procuring, providing, constructing, installing and commissioning (EPC) and conducting 3 months successful trial run and acceptance of **Common Effluent Treatment Plant of 25 MLD capacity** (5 categories of effluent streams) comprising of physico chemical, Activated sludge process with diffused aeration system for Baddi & Barotiwala area along with all related Mechanical and Electrical equipment and accessories, Instrumentation including miscellaneous works etc.

(b) Effluent conveyance system consisting of both piping network and tankers

(c) Providing **miscellaneous works** like approach road, central control room building, staff quarters, internal roads, walkways, street lights, water and sanitary arrangements, gates, etc. as required complete.

(d) Providing **operation and maintenance services** for the above entire CETP works in this campus and effluent conveyance system, as specified, **for Thirty Years,** after commissioning the entire common effluent treatment plant and conveyance system.

ii) BEIL Infrastructure Limited has agreed to undertake the above work, as more particularly defined under Contract No. BIL/Contract/2011-12/03 dated 19.09.2011 and its addendum agreement dated 3rd May 2017.

iii) BI is sole agency nominated by the Government of Himachal Pradesh to collect, deposit, process and dispose sewerage, municipal and industrial effluent in the prescribed manner on payment of disposal fees.

iv) BEIL Infrastructure Limited by virtue of Agreement dated 19.09.2011and its addendum dated 03.05.2017, is acting as a Concessionaire for the performance of the scope as more particularly defined in the said Agreement.

v) That as per the mandate issued by the Government of Himachal Pradesh vide Letter dated 27.10.2010 issued by the Additional Chief Secretary (Industries) to the Government of Himachal Pradesh, each MI shall have to obtain membership of the

Baddi Infrastructure

Chief Executive Officer

For ... Laboratories Limited.

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CETP plant of Baddi Infrastructure Limited by M/s ... and ... BEIL Infrastructure Limited.

vi) M/s has a setup / proposes to set up its manufacturing unit in the Baddi & Barotiwala Industrial Areas/Growth Centre and is engaged in the manufacture /Services of Bulk Drugs, the manufacture of which is licensed by the Government of Himachal Pradesh Excise. These records as per the terms and conditions agreed between the parties and as Detailed more particularly hereinafter.

NOW IT IS HEREBY AGREED as follows:

A. OBLIGATIONS OF MI

1. MI shall install one Bar and Coarse screen, one Settler and one Storage tank as per Design approved by BEIL Infrastructure Limited. In case MI has already installed the said installations in their plant, MI shall obtain the approval of BEIL Infrastructure Limited for the same. MI shall forthwith implement any modifications/suggestions made by BEIL Infrastructure Limited , failing which the permission granted for conveying the effluents (Sewage) to CETP shall be withdrawn till such time MI complies with the modifications/suggestions made by BEIL Infrastructure Limited .
2. All Effluent generated by MI in their premises shall be sent on exclusive basis to the CETP. MI shall intimate to BEIL Infrastructure Limited , at least 3 (Three) months in advance of any proposed increase or decrease in quantity of effluent resulting due to expansion or otherwise.
3. MI shall declare the effluent load with characterization of the effluent generated by it in the prescribed "Declaration Form" annexed herewith as Annexure A. MI shall submit such Form to BEIL Infrastructure Limited on execution of *these presents*. MI undertakes to pay charges for treatment of effluent as per formula at 1.a) below.
4. MI shall give one month prior notice of any change in load with all supporting documents to BEIL Infrastructure Limited. BEIL Infrastructure Limited may monitor such activity.
5. MI at their own cost shall construct storage tank of adequate capacity for storage and transfer of effluent from their plant to CETP. MI shall ensure that all discharges like factory sewage, trade effluent, washings, Boiler blow down etc. are channelized through the storage tank for sending their effluent to CETP.
6. MI shall in the event of requirement of segregation of effluent, construct two separate storage tanks as per the design approved by BEIL Infrastructure Limited.
7. MI shall furnish all relevant details to BEIL Infrastructure Limited concerning any pretreatment of effluent carried out by it. MI shall furnish to BEIL Infrastructure Limited all relevant details including the capacities of various units and characteristics of the final effluent to be sent for treatment to CETP. BEIL Infrastructure Limited shall have the right to collect the samples of the effluents from the MI units for verification.
8. MI shall obtain written consents from both, BI and BEIL Infrastructure Limited for establishing a new ETP or any modification of the existing ETP.
9. MI shall provide a single point discharge for conveyance of Effluent to the Effluent Conveyance System.
10. MI shall provide a pumping station of suitable capacity at their own cost for pumping all effluent excluding storm water into the Effluent Conveyance System of BEIL Infrastructure Limited, after obtaining approval for the design, scheme and the location of the pumping station from BEIL Infrastructure Limited.
11. MI shall install "Electro-mechanical flow meter" of 'Rosemount' make or any equivalent make, which shall either be supplied by BEIL Infrastructure Limited

Baddi Infrastructure

Chief Executive Officer

For Morepen Laboratories Limited.

Auth. Signatory

BADDI

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against payment or MI shall obtain the same as per the specifications given by BEIL Infrastructure Limited.

12. MI shall house such flow meter in a separate secured shed and the meter shall be used for measurement of the flow quantity and for monitoring the quality of the effluent. MI shall ensure that the shed containing the flow meter should be locked and the flow meter is sealed and protected from tampering at all times.

13. MI at all times, shall ensure proper functioning of flow meter including calibration at regular intervals, periodical cleaning of sensors and taking required preventive measures for maintenance, to the satisfaction of BEIL Infrastructure Limited.

14. In the event of the flow meter being found tampered, or not functioning properly MI shall attract penalty/termination as more particularly defined herein below:-

i.) In the first instance of an event as specified herein above, MI shall pay treatment charges for 100% of the quantity of effluent, as stated by PCB in their consent letter.

ii.) In the second instance of an event as specified herein above, MI shall pay treatment charges for 150% as stated by PCB in their consent letter of the quantity.

iii.) In case of third instance of such an event, MI's connection to the Effluent Conveyance System shall be disconnected forthwith and the matter shall be referred to Monitoring & Dispute Redressal Committee (herein after known as "Committee" for the sake of brevity) for consideration. Decision of the Committee shall be final and binding.

15. Any tampering of the conveyance system or with the discharge characteristics by MI shall attract penalty or termination as per the decision of the Committee. The Committee may at its discretion, restore the connection of the MI on the MI complying with its directions.

16. MI shall give unrestricted entry in its premises to the inspector nominated by BEIL Infrastructure Limited, who shall have access to entire plant area as also the records required for verification of the quantity and quality of effluent.

17. MI shall abide by the policy/ies and decision/s of the Committee to ensure smooth operation.
18. MI shall pay the tanker charges for transportation of effluent.

B. *Consideration and Financial Statements:*

1. a) MI shall pay the charges for treatment of the effluent, as levied by BEIL Infrastructure Limited, calculated on the basis of the formula given herein below:

Treatment Charges =
[0.02*So+0.03*(C-2.5*So) + 0.005*CSS+0.01*(C1- 2100)] x 1.10*[1 + R/100]^y, Rs /KL

Where, So = BOD of sample, mgs/L
C = COD of sample, mgs/L
Css = Suspended solids of sample, mgs/L
C1 = TDS of sample, mgs/L
R = Appreciation in each year.
y = no. of years from immediate preceding year.

Any negative value in (C-2.5*So) and/or (C1-2100) shall be ignored.

The above treatment charges shall be levied only for stream I,II & III, as described in the DPR of CETP. For steam IV i.e. concentrated Dye effluent of Textile sector & stream V i.e. electroplating effluent, treatment charges shall be higher than raw effluent being treated under stream I, II & III.

Baddi Infrastructure

For Himachal Infrastructures Limited.

Chief Executive Officer

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ANNEXURE-10

	Month	Quantity	No.of tankers	Cost
	Jul-19	120	6	153637
	Aug-19	200	10	249013
	Sep-19	240	12	297947
	Oct-19	240	12	296828
	Nov-19	140	7	213171
	Dec-19	260	13	345775
Total		1200	60	1556371

		Quantity	No.of tankers	Cost
	Jan-20	520	26	747442
	Feb-20	440	22	643458
	Mar-20			
	Apr-20	Lock Down , No tanker sent		
	May-20	520	26	640935
	Jun-20	580	29	819872
	Jul-20	460	23	614500
	Aug-20	560	28	667284
	Sep-20	1540	77	1525316
	Oct-29	1440	72	1769404
	Nov-20	1420	71	2004348
	Dec-20	1880	94	2629104
Total		9360	420	12061663

	Month	Quantity	No.of tankers	Cost
	Jan-21	1560	78	2372491
	Feb-21	1420	71	2669381
	Mar-21	1480	74	2132832
	Apr-21	1160	58	1136190
	May-21	1116	56	867898
	Jun-21	1100	55	962413
	Jul-21	1140	57	1057055
	Aug-21	1116	56	1455123
	Sep-21	1080	54	1588007
	Oct-21	1080	54	1500975
	Nov-21	1140	57	1709602
	Dec-21	1116	56	2423695
Total		14508	726	19875662

Month	Quantity	No.of tankers	Cost
Jan-22	1120	56	1418702
Feb-22	1040	52	1618557
Mar-22	1120	56	1832470

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	Apr-22	1300	65	2413010
	May-22	1380	69	2804880
	Jun-22	1380	69	3109719
	Jul-22	1380	69	2688484
	Aug-22	1116	55.8	1642295
	Sep-22	1280	64	2464970
	Oct-22	1780	89	3350685
	Nov-22	2120	106	4754020
	Dec-22	3140	157	7716325
Total		18156	907.8	35814117

	Month	Quantity	No.of tankers	Cost
	Jan-23	3240	162	7371914
	Feb-23	2040	102	4791079
	Mar-23	1580	79	3393409
	Apr-23	1520	76	3107031
	May-23	1616	81	3889719
	Jun-23	1560	78	3264099
Total		11556	578	25817251

ANNEXURE -II

(516)

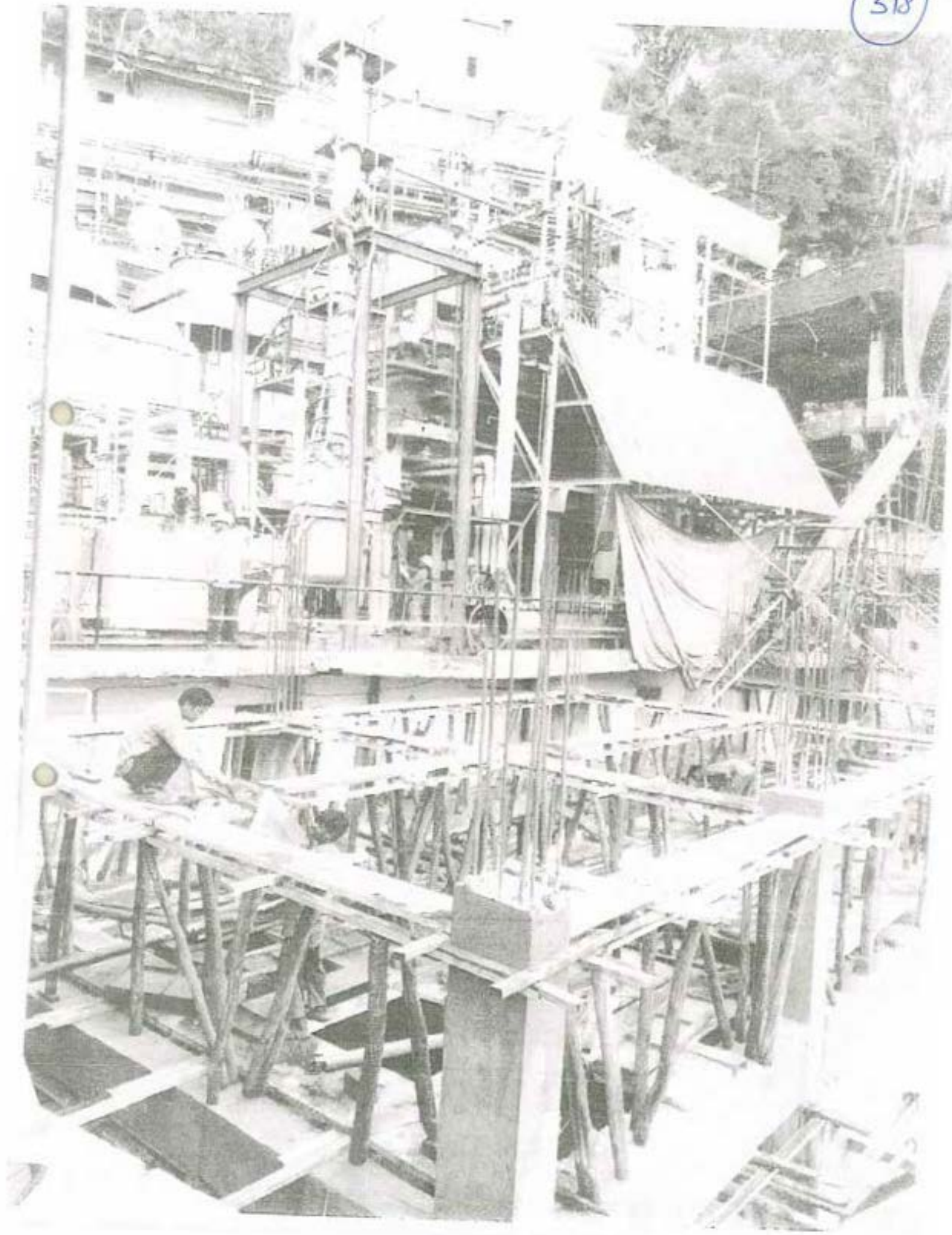


S17



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ANNEXURE-12

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H.P.STATE POLLUTION CONTROL BOARD

FORM X

REPORT BY STATE BOARD ANALYST

(See Rule 26)

Report No: 7499070/W-5190 **23/11/2022**

I hereby certify that I **Rama Kant Awasthi , SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **02/11/2022** from **Pradeep Moudgil, AEE**, HP State Pollution Control Board **RO Parwanoo** a **Grab** sample of **River U/s of the unit** of **Morepen Laboratories Limited, 1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki** Distt. **Solan Parwanoo**, H.P. **173220** on dated **31/10/2022** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **02/11/2022** to **23/11/2022** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 22th edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	**Parameter Name**	**Results**	**Units**	**Permissible Limit**	**Remark/Result Analysis**
1	pH	8.02		NA	NA
2	COD	4.0	mg/L	NA	NA
3	Fecal Coliform	110.0	MPN/100ml	NA	NA
4	TSS	3.0	mg/L	NA	NA
5	Total Phosphate	0.026	mg/L	NA	NA
6	Hexavalent Chromium	0.0	mg/L	NA	NA
7	Iron	0.664	mg/L	NA	NA
8	Nickel	0.0	mg/L	NA	NA
9	Zinc	0.0	mg/L	NA	NA
10	Total Chromium	0.0	mg/L	NA	NA
11	Lead	0.0	mg/L	NA	NA
12	BOD	0.2	mg/L	NA	NA
13	Oil and Grease	0.0	mg/L	NA	NA
14	Phenolic Compounds(as C6H5OH)	0.0	mg/L	NA	NA
15	Sulphide	0.0	mg/L	NA	NA
16	Total Coliform	280.0	MPN/100ml	NA	NA

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The condition of the seals, fastening and container on receipt was as: sealed as **PCB**
Signed this on **23/11/2022**

Remarks of Lab Head:

-

Rama Kant Awasthi , SO
(State Board Analyst)
CL Parwanoo

From:
P. STATE POLLUTION CONTROL BOARD,
CL Parwanoo

To:
Morepen Laboratories Limited
1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki, Distt.Solan Parwanoo, H.P.173220

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H.P.STATE POLLUTION CONTROL BOARD
FORM X
REPORT BY STATE BOARD ANALYST
(See Rule 26)

Report No: 7499054/W-5191 **23/11/2022**

I hereby certify that I **Rama Kant Awasthi , SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **02/11/2022** from **Pradeep Moudgil, AEE**, HP State Pollution Control Board **RO Parwanoo** a **Grab** sample of **River D/S of the unit** of **Morepen Laboratories Limited, 1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki** Distt. **Solan Parwanoo**, H.P. **173220** on dated **31/10/2022** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **02/11/2022** to **23/11/2022** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 22th edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	**Parameter Name**	**Results**	**Units**	**Permissible Limit**	**Remark/Result Analysis**
1	pH	8.03		NA	NA
2	COD	20.0	mg/L	NA	NA
3	Fecal Coliform	350.0	MPN/100ml	NA	NA
4	BOD	2.5	mg/L	NA	NA
5	Total Coliform	920.0	MPN/100ml	NA	NA
6	Oil and Grease	0.0	mg/L	NA	NA
7	Phenolic Compounds(as C6H5OH)	0.0	mg/L	NA	NA
8	Sulphide	0.0	mg/L	NA	NA
9	TSS	3.0	mg/L	NA	NA
10	Total Phosphate	0.010	mg/L	NA	NA
11	Hexavalent Chromium	0.0	mg/L	NA	NA
12	Iron	0.0	mg/L	NA	NA
13	Nickel	0.0	mg/L	NA	NA
14	Zinc	0.0	mg/L	NA	NA
15	Total Chromium	0.0	mg/L	NA	NA
16	Lead	0.0	mg/L	NA	NA

S23

The condition of the seals, fastening and container on receipt was as: sealed as **PCB**
Signed this on **23/11/2022**

Remarks of Lab Head:
-

Rama Kant Awasthi , SO
(State Board Analyst)
CL Parwanoo

From:
H.P. STATE POLLUTION CONTROL BOARD,
CL Parwanoo

To:
Morepen Laboratories Limited
1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki, Distt.Solan Parwanoo, H.P.173220

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ANNEXURE-13

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कार्यालय ग्राम पंचायत जंगेशु

तहसील कसौली, जिला सोलन (हि० प्र०)

पत्र सं. ..... दिनांक .....

P.P.O

(192)

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कार्यालय ग्राम पंचायत जंगेशु

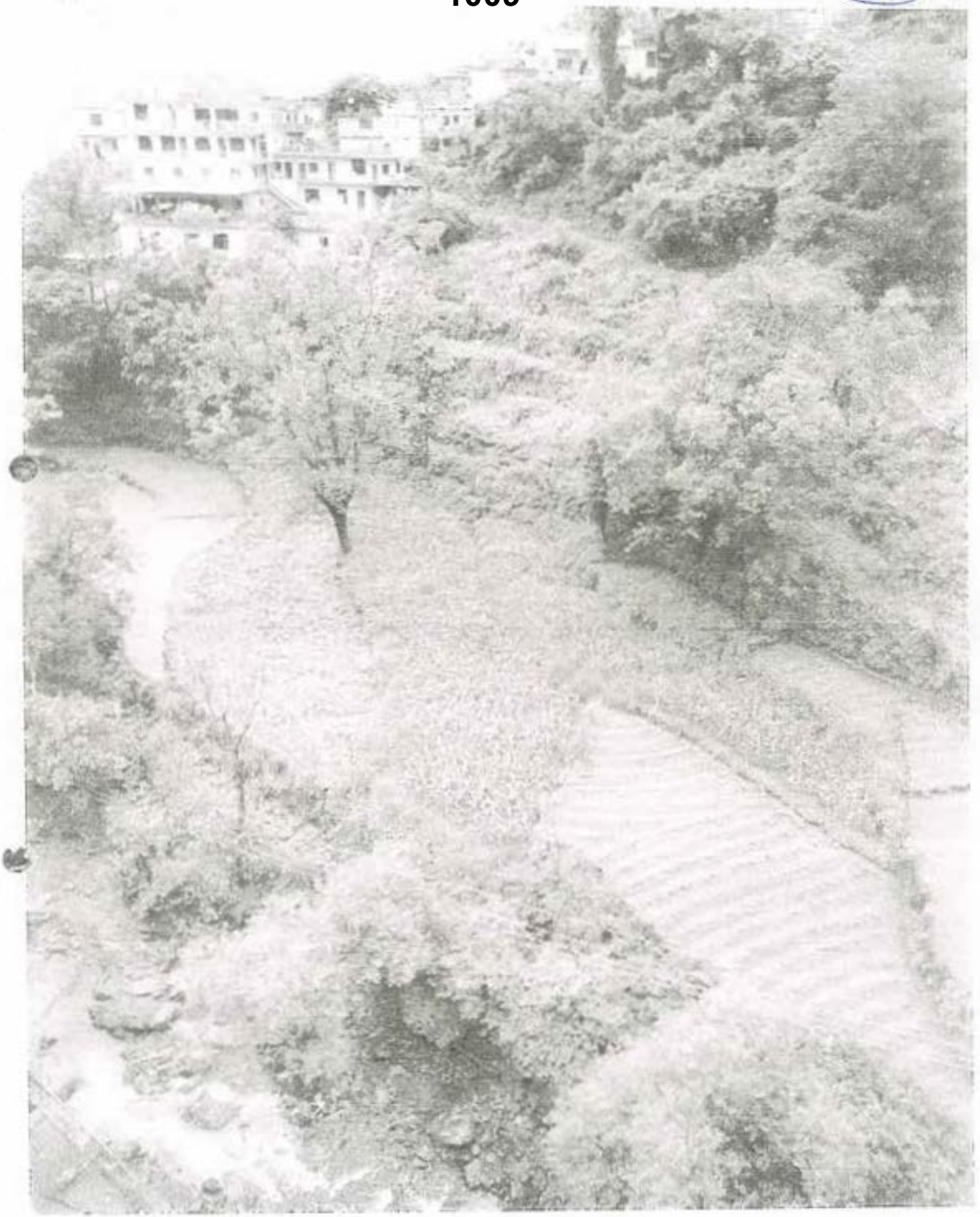
तहसील कसौली, जिला सोलन (हि० प्र०)

संदर्भ.....

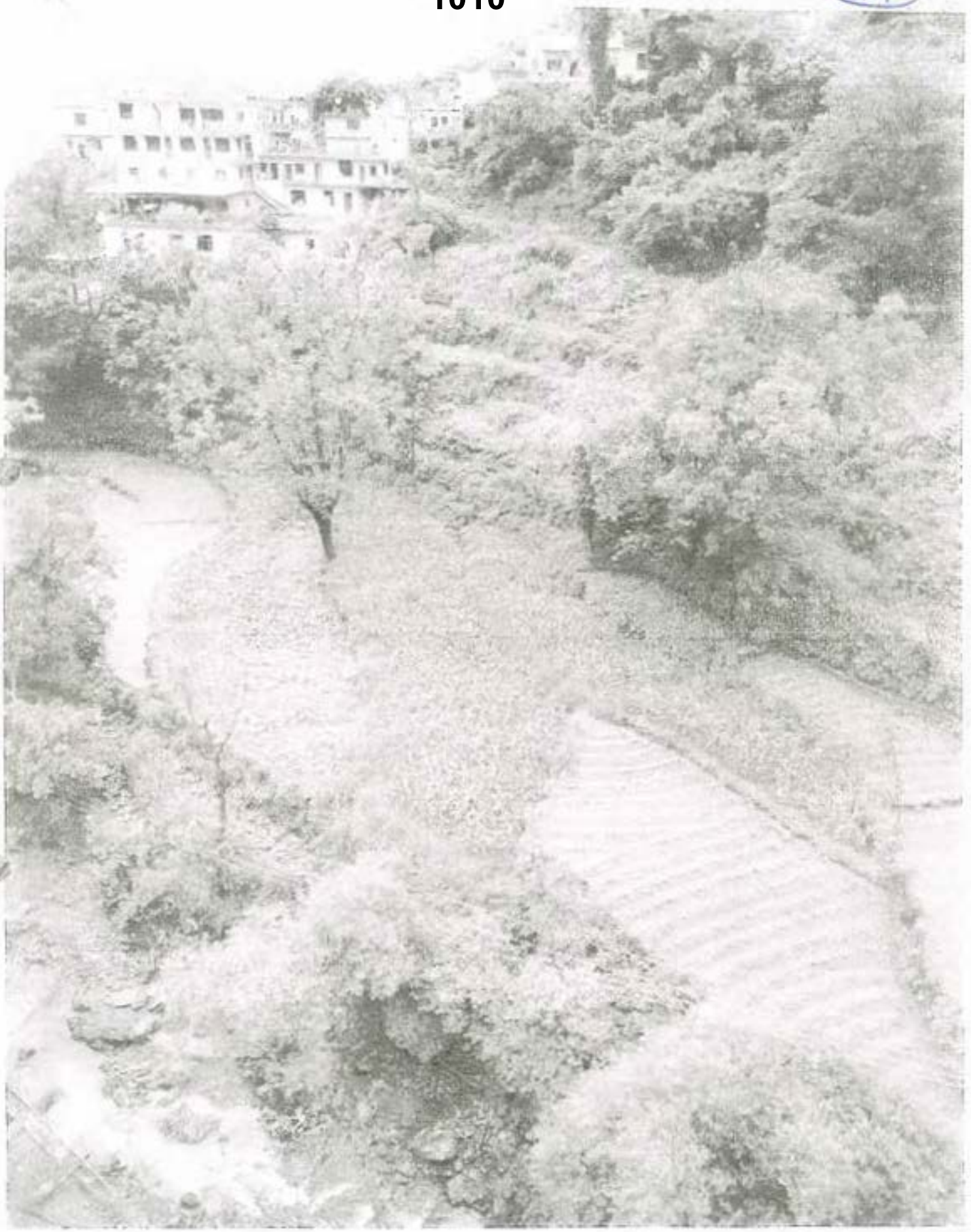
दिनांक.....



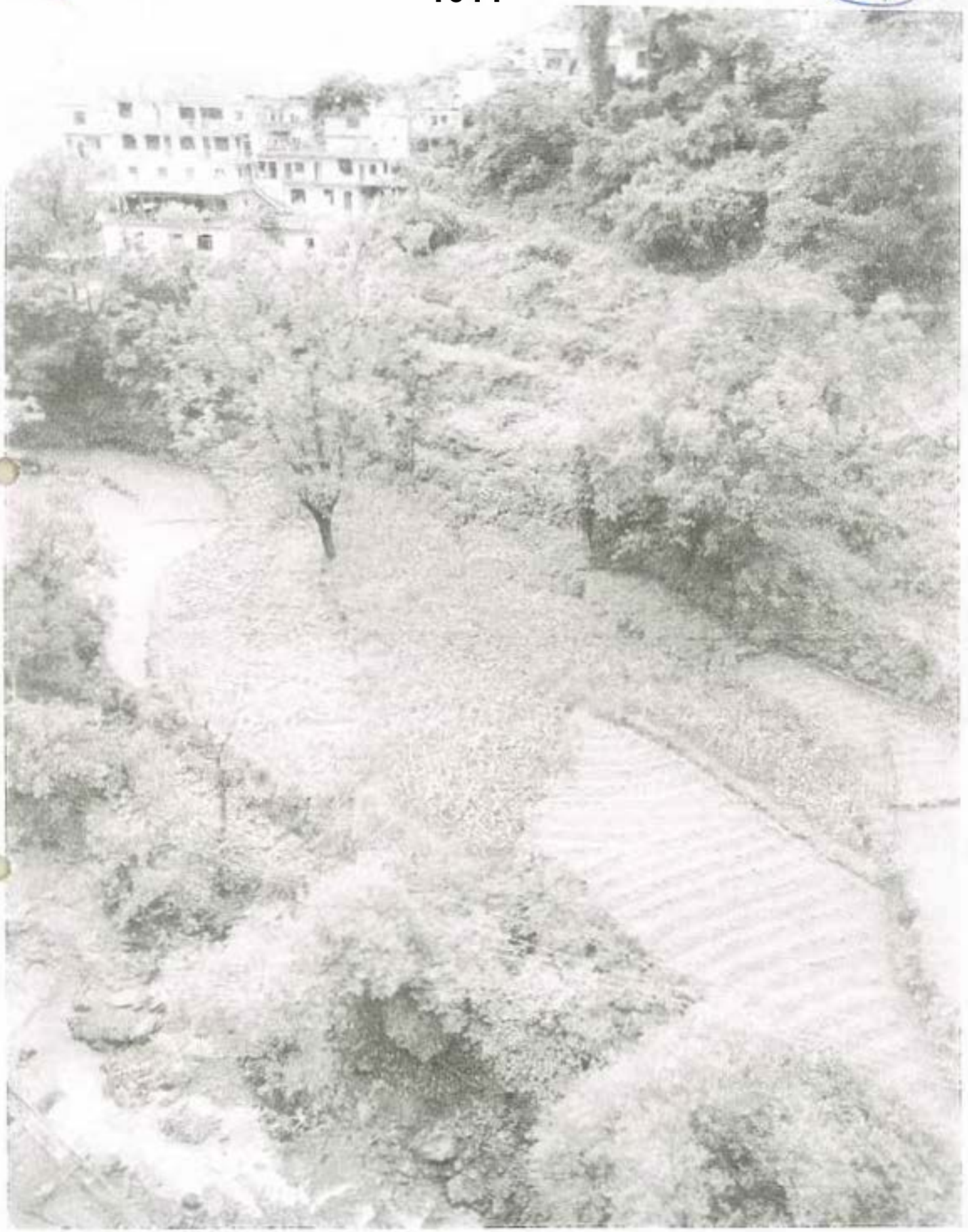
527



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IN THE COURT OF LD. SENIOR CIVIL JUDGE KASAULI

DISTRICT- SOLAN (H.P.)

IN RE

Lekh Singh Versus M/s Morepen Lab and others

REPLICATION TO THE WRITTEN STATEMENT FILED BY DEFENDANT NO.1 AND 2

Respectfully Showeth:

REJOINDER TO PRELIMINARY SUBMISSION AND OBJECTIONS:

That all the preliminary objections has been taken in vague and cyclostyle manner without any cogent and reasonable explanation hence the contents of all preliminary objections are wrong hence denied in strict sense.So far as preliminary submission are concerned same are denied for want of knowledge. The replying defendants have wrongly pleaded that the present suit has been filed to extort money from the defendants in one way and other . As admitted that for more last two decades there is considerable change in the affairs of running industry as industry developed many folds from small industry to large industry but method to curtail the pollutions as detailed in the plaint to the standards were not upgraded accordingly by the defendant no.1 and 2 in compliance of pollution standards. In such scenario the contents of para 1 to 23 of preliminary submission and objections are denied being wrong, false and concocted one in the light of averment mentioned in the plaint whose contents are reasserted and reaffirmed to counter the contention so alleged by defendants. The plaintiff acquired

acquaintance through the reply submitted by defendant no.5 that matter of violation pertains to the pollution norms in connection with defendant no.1 and 2 is pending adjudication before National Green Tribunal and complaint has been lodged by the villagers and residents of the area against the running of industrial unit against the prescribed norms of pollution standards. It is pertinent to mention here that defendant no.1 and 2 are big manufacturer and have great nexus with various departments as such possibility to manipulate the things in accordance of their own convenience can not be ruled out. By using the influence and power , defendants are acting otherwise and are not bothering the health safety and environmental condition of the area concerned as detailed in the plaint. Under the garb of raising economic growth of the area one can not be permitted to play with the health and environmental standard because if human species came under danger to survive under industrial growth then what is the use of said growth.Apart from this defendants are not caring even the direction of this Hon'ble Court as they are continued to raise retaining wall alongwiththe suit property i.e. Khal which is apparent danger to the suit property qua its drain down. The chemical waste were /are thrown in the said Khal and report in this regard has been reported to the local police who have verified the fact after spot visit that defendant are raising construction of retaining wall in 90 degree angle against the settled norms of construction. In the entirely the alleged version of defendant no.1 and 2 in preliminary submission and objection are manipulative and has been pleaded in a manner to hide the wrong which they have

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REJOINDER TO THE PARES OF WRITTEN STATEMENT ON MERITS:-

1. That the contents of para no.1 of the written statement need no replication as the relevant contents of the plaint are not disputed.
2. That the contents of para2 and 3 of the written statement are wrong. So far as entire observation for noise pollution are referred in para 3 of the written statement filed by defendant no.5 and 6 ,it categorically revealed that there exist noise pollution under exceed values against prescribed ambient noise standards for residential area. So violation towards noise pollution has been suggested as pleaded in the plaint as such contents of relevant para of the plaint are reaffirmed and reasserted on this basis too for the adjudication of matter against the defendants no.1 and 2 .

   So far as water pollution is concerned , the averment of the replying defendants are wrong that there was no discharge in the nallah as alleged. The defendants no.5 and 6 have admitted that samples of soil and crops collected on dated 31.10.2022 tested the presence of Zinc in much higher concentration both in plaint and in the edible part of crop both upstream and downstream of the industry, so possibility of water pollution at the instance of defendant no.1 and 2 on the basis of averments mentioned in the plaint can not be ignored rather same is

strengthened through the chemical examination of soil of the area as detailed in the written statement as such contents of the plaint are reasserted and reaffirmed. The defendant no.1 and 2 have thrown chemical waste in open in the said nallah /khal causing water pollution used for the irrigation. Air pollution is too finding its place in the surrounding area of said industry pertains to defendant no.1 and 2 and foul smell was even observed in the adjacent area during inspection by the concerned department as pleaded in the written statement . So over all defendant no.1 and 2 are involved in causing noise pollution , water pollution and air pollution as pleaded in the plaint, hence contents of the same are again reasserted and reaffirmed. So far as contention with regard to limit of pollution same are not proper and seems that same has been done with ulterior motive, hence other averments of the relevant para of the written statement are wrong hence denied in strict sence.The concerned department is required to check the status and monitor the on going pollution affairs under strict norms as pleaded in the plaint as well under the direction of the Hon'ble High Court of H.P.Rest of the contents of this para are wrong hence denied in strict sense.

3. That the contents of para 4 of the written statement are matter of record but it denied that proper measure has been taken to check the pollution levels pertains to ongoing industrial activities of the defendant no.1 and 2

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in violation of the prescribed norms.The contents of the relevant para of the plaint are reasserted and reaffirmed.

4. That the contents of para 5 of written statement are wrong hence not admitted and that of the contents of the relevant paras of the plaint are reasserted and reaffirmed.It is very humbly submitted that one can not be permitted to raise wall in violation of the law of construction under the garb of alleged safety of its premises if same is endangering the adjoining property of the neighboring inhabitants. The defendant no.1 and 2 are exactly doing the same thing at the spot for which plaintiff was compelled to file the present suit for his relief and redressal.

5. That the contents of para6 of written statement are wrong hence not admitted and that of the contents of the relevant paras of the plaint are reasserted and reaffirmed.

6. That the contents of para 7 of written statement are wrong hence not admitted and that of the contents of the relevant paras of the plaint are reasserted and reaffirmed.

7. That the contents of para8 to 11 of written statement are wrong hence not admitted and that of the contents of the relevant paras of the plaint are reasserted and reaffirmed.

It is, therefore, respectfully prayed that the suit of the plaintiff may kindly be decreed as prayed for in the interest of justice

Plaintiff

Through Counsel

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IN THE COURT OF LD. SENIOR CIVIL JUDGE KASAULI

DISTRICT- SOLAN (H.P.)

IN RE

Lekh Singh Versus M/s Morepen Lab and others

REPLICATION TO THE WRITTEN STATEMENT FILED BY DEFENDANT NO. 5 AND 6

Respectfully Showeth:

PRELIMINARY SUBMISSION:

That all the preliminary objections has been taken in vague and cyclostyle manner without any cogent and reasonable explanation hence the contents of all preliminary objections are wrong hence denied in strict sense.

REJOINDER TO THE PARES OF WRITTEN STATEMENT ON MERITS:-

1. That the contents of para no.1and 2 of the written statement need no replication as the relevant contents of the plaint are not disputed.
2. That the contents of para 3 of the written statement wrong to the extent that the exact distance of the house of the plaintiff can not be stated as alleged , the plaintiff has specifically evered the distance in the relevant para of the plaint hence contents of the same para are reaffirmed and reasserted. So far as entire observation for noise pollution are referred in para 3 of the written statement ,it categorically revealed that there exist noise pollution under exceed values against prescribed ambient noise standards

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for residential area. So violation towards noise pollution has been suggested as pleaded in the plaint as such contents of relevant para of the plaint are reaffirmed and reasserted on this basis too for the adjudication of matter against the defendants no.1 and 2 .

So far as water pollution is concerned , the averment of the replying defendants are wrong that there was no discharge in the nallah as alleged. The defendants have admitted that samples of soil and crops collected on dated 31.10.2022 tested the presence of Zinc in much higher concentration both in plaint and in the edible part of crop both upstream and downstream of the industry son possibility of water pollution at the instance of defendant no.1 and 2 on the basis of averments mentioned in the plaint can not be ignored rather same is strengthened through the chemical examination of soil of the area as detailed in the written statement as such contents of the plaint are reasserted and reaffirmed. The defendant no.1 and 2 have thrown chemical waste in open in the said nallah /khal causing water pollution used for the irrigation. Air pollution is too finding its place in the surrounding area of said industry pertains to defendant no.1 and 2 and foul smell was even observed in the adjacent area during inspection by the concerned department as pleaded in the written statement . So over all defendant no.1 and 2 are involved in causing noise pollution , water pollution and air pollution as pleaded in the plaint hence contents of the same are again

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reasserted and reaffirmed. So far as contention with regard to limit of pollution same are not proper and seems that same has been done with ulterior motive hence other averments of the relevant para of the written statement are wrong hence denied in strict sence.The concerned department is required to check the status and monitor the on going pollution affairs under strict norms as pleaded in the plaint as well under the direction of the Hon'ble High Court of H.P.Rest of the contents of this para are wrong hence denied in strict sense.

3. That the contents of para 4 of the written statement are matter of record but it denied that proper measure has been taken to check the pollution levels pertains to ongoing industrial activities of the defendant no.1 and 2 in violation of the prescribed norms.The contents of the relevant para of the plaint are reasserted and reaffirmed.
4. That the contents of para 5 of written statement are wrong hence not admitted and that of the contents of the relevant paras of the plaint are reasserted and reaffirmed.
5. That the contents of para 6 of written statement are wrong hence not admitted and that of the contents of the relevant paras of the plaint are reasserted and reaffirmed.
6. That the contents of para 7 of written statement are wrong hence not admitted and that of the contents of the relevant paras of the plaint are reasserted and reaffirmed.
7. That the contents of para 8 to 11 of written statement need no rejoinder ,however , the contents of the relevant paras of the plaint are reasserted and reaffirmed.

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It is, therefore, respectfully prayed that the suit of the plaintiff may kindly be decreed as prayed for in the interest of justice

Plaintiff

Through Counsel

(VivekKalia&Lalit Sharma) Advocates

Code- 120 & 121

538

IN THE COURT OF SENIOR CIVIL JUDGE KASAULI DISTT. SOLAN
DISTT. SOLAN HP

Sh. Lekh Singh.

Vs

M/s Morpen Laboratories Ltd. and other

Written statement on behalf of the defendant no. 7.

Respectfully showeth-

PRELIMINARY OBJECTIONS: -

1. That the suit of the plaintiff is neither maintainable in law nor on facts hence deserves to be dismissed on this ground alone.

2. That the plaintiff has not come to this Hon'ble Court with clean hands and has concealed and suppressed the material facts from the Hon'ble Court, hence, the plaintiff is not entitled for any discretionary relief of injunction from the Hon'ble court.

3. That the plaintiff has no cause of action to file and maintain the present suit against the replying defendant.

4. That the plaintiff is estopped from filing the present suit due to its own act, conduct and acquiescence.

ON MERITS: -

1. That the content of para no. 1 of the plaint need no reply being matter of record.
2. That the content of para no. 2 of the plaint need no reply being matter of record.
3. That the content of para no. 3 of the plaint need no reply being matter of record.

Sr. Executive Engineer
Electrical Division
HPSEB Ltd. PARWANOO (HP)

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4. That the content of para no. 4 of the plaint need no reply being matter of record.
5. That the content of para no. 5 of the plaint need no reply being matter of record. Hence, the defendant no. 1 and 2 fulfilled the condition as per our department after that we have issued the electricity connection as per terms and condition.
6. That the content of para no. 6 of the plaint are wrong hence denied for want of knowledge.
7. That the content of para no. 7 of the plaint are wrong hence denied.
8. That the content of para no. 8 of the plaint need no reply being matter of record.
9. That the content of para no. 9 of the plaint need no reply being matter of record.
10. That the content of para no. 10 and 11 of the plaint are legal in nature and do not call for any reply.

It is, therefore, prayed that the suit may kindly be dismissed with heavy costs, in the interest of justice.

Defendant No. 7

Through Counsel:

(K.S. Panwar) Adv.

Verification: -

I, the above named defendant no. 7, do hereby verify that the contents of para no. 1 to 10 on merit of written statement are true and correct to the best of my personal knowledge and those of para no. 1 to 4 of preliminary objections are believed to be true and correct. No part of it is false and nothing has been concealed therefrom.

Verified at Kasauli on _____

Defendant No. 7

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540

IN THE COURT OF SENIOR CIVIL JUDGE KASAULI DISTT. SOLAN
DISTT. SOLAN HP

Sh. Lekh Singh.

Vs

M/s Morpen Laboratories Ltd. and other

AFFIDAVIT IN SUPPORT OF REPLY

I, Er. Vikas Gupta S/O Sh. Vasu Dev Gupta presently posted as Sr. Executive Engineer, Electrical Division, HPSEBL, Parwanoo, Distt Solan, aged about 45 years do hereby solemnly affirm and declare on oath as under:-

1. That the contents of my accompanied reply have been prepared and drafted at my instance and under my instructions.
2. That the contents of the Para No. 1 to 10 of the reply are true and correct to the best of my knowledge and belief based on the legal advice received and also as per information derived from the official record and the contents of
3. I do hereby further solemnly affirm and declare on oath that the contents of this affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therein.

Verified on this ___day of_____ 2023 at Kasauli, HP.

Deponent.

Sr. Executive Engineer
Electrical Division
HPSEB Ltd. PARWANOO (HP)

4

591

IN THE COURT OF SENIOR CIVIL JUDGE KASAULI DISTT. SOLAN

DISTT. SOLAN HP

Sh. Lekh Singh.

Vs

M/s Morpen Laboratories Ltd. and other

Reply on behalf of respondent no. 7 to the application under order 39 Rule 1 and 2 CPC read with Section 151 CPC.

Respectfully showeth-

1. That the content of para no. 1 of the application need no reply being matter of record.
2. That the content of para no. 2 of the application need no reply being matter of record.
3. That the content of para no. 3 of the application need no reply being matter of record.
4. That the content of para no. 4 of the application need no reply being matter of record.
5. That the content of para no. 5 of the application need no reply being matter of record.
6. That the content of para no. 6 of the application need no reply being matter of record. Hence, the respondent no. 1 and 2 fulfilled the condition as per our department after that we have issued the electricity connection as per terms and condition.

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7. That the content of para no. 7 of the application are wrong hence denied for want of knowledge.

8. That the content of para no. 8 of the application are wrong hence denied.

It is, therefore, prayed that the application may kindly be dismissed with heavy costs, in the interest of justice.

Respondent No. 7

Through Counsel:

(K.S. Panwar) Adv.

Sr. Executive Engineer
Electrical Division
HPSEB Ltd. PARWANOO (HP)

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543

IN THE COURT OF SENIOR CIVIL JUDGE KASAULI DISTT. SOLAN
DISTT. SOLAN HP

Sh. Lekh Singh.

Vs

M/s Morpen Laboratories Ltd. and other

AFFIDAVIT IN SUPPORT OF REPLY

I, Er. Vikas Gupta S/O Sh. Vasu Dev Gupta presently posted as Sr. Executive Engineer, Electrical Division, HPSEBL, Parwanoo, Distt Solan, aged about 45 years do hereby solemnly affirm and declare on oath as under:-

1. That the contents of my accompanied reply have been prepared and drafted at my instance and under my instructions.
2. That the contents of the Para No. 1 to 8 of the reply are true and correct to the best of my knowledge and belief based on the legal advice received and also as per information derived from the official record and the contents of
3. I do hereby further solemnly affirm and declare on oath that the contents of this affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therein.

Verified on this ___day of_____ 2023 at Kasauli, HP.

Deponent

Sr. Executive Engineer
Electrical Division
HPSEB Ltd. PARWANOO (HP)

ANNEXURE – 13

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H.P.STATE POLLUTION CONTROL BOARD
FORM X
REPORT BY STATE BOARD ANALYST
(See Rule 26)

Report No: 56172/W-10826 **12/01/2024**

I hereby certify that I **Rama Kant Awasthi , SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **29/12/2023** from **Punesh Kumar , JEE**, HP State Pollution Control Board **RO Parwanoo** a **Grab** sample of **Final Outlet of STP** of **Morepen Laboratories Limited, 1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki** Distt. **Solan Parwanoo**, H.P. **173220** on dated **29/12/2023** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **29/12/2023** to **12/01/2024** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 23rd edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	**Parameter Name**	**Results**	**Units**	**Permissible Limit**	**Remark/Result Analysis**
1	Fecal Coliform	26	MPN/100ml	999	Within Permissible Limit
2	BOD	2.0	mg/L	30	Within Permissible Limit
3	Total Coliform	540	MPN/100ml	NA	NA
4	TSS	14.0	mg/L	99	Within Permissible Limit
5	Oil and Grease	0.0	mg/L	10	Within Permissible Limit
6	pH	7.78		6.5-9.0	Within Permissible Limit
7	COD	16.0	mg/L	250	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as **HPPCB268**

Signed this on **12/01/2024**

Remarks of Lab Head:

-

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Rama Kant Awasthi , SO
(State Board Analyst)
CL Parwanoo

From:
H.P. STATE POLLUTION CONTROL BOARD,
CL Parwanoo

To:
Morepen Laboratories Limited
1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki, Distt.Solan Parwanoo, H.P.173220

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H.P.STATE POLLUTION CONTROL BOARD
FORM X
REPORT BY STATE BOARD ANALYST
(See Rule 26)

Report No: 88334/W-11011 **24/01/2024**

I hereby certify that I **Rama Kant Awasthi , SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **29/12/2023** from **Punesh Kumar , JEE**, HP State Pollution Control Board **RO Parwanoo** a **Grab** sample of **Final Outlet of ETP (without R.O.)** of **Morepen Laboratories Limited, 1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki** Distt. **Solan Parwanoo**, H.P. **173220** on dated **29/12/2023** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **29/12/2023** to **24/01/2024** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 23rd edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	**Parameter Name**	**Results**	**Units**	**Permissible Limit**	**Remark/Result Analysis**
1	TSS	23.0	mg/L	100	Within Permissible Limit
2	Oil and Grease	0.8	mg/L	10	Within Permissible Limit
3	pH	8.21		6.8-8.5	Within Permissible Limit
4	COD	64.0	mg/L	250	Within Permissible Limit
5	Bio-assay Test	100	%	90-100	Within Permissible Limit
6	Sulphide	0.0	mg/L	2	Within Permissible Limit
7	BOD	7.0	mg/L	30	Within Permissible Limit
8	Phenolic Compounds(as C6H5OH)	0.0	mg/L	1.0	Within Permissible Limit
9	Ammonical Nitrogen	12.88	mg/L	NA	NA
10	Total Phosphate	0.07	mg/L	5	Within Permissible Limit

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H.P.STATE POLLUTION CONTROL BOARD
FORM X
REPORT BY STATE BOARD ANALYST
(See Rule 26)

Report No: 88334/W-11011 **24/01/2024**

I hereby certify that I **Rama Kant Awasthi , SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **29/12/2023** from **Punesh Kumar , JEE**, HP State Pollution Control Board **RO Parwanoo** a **Grab** sample of **Final Outlet of ETP (without R.O.)** of **Morepen Laboratories Limited, 1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki** Distt. **Solan Parwanoo**, H.P. **173220** on dated **29/12/2023** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **29/12/2023** to **24/01/2024** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 23rd edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	**Parameter Name**	**Results**	**Units**	**Permissible Limit**	**Remark/Result Analysis**
1	TSS	23.0	mg/L	100	Within Permissible Limit
2	Oil and Grease	0.8	mg/L	10	Within Permissible Limit
3	pH	8.21		6.8-8.5	Within Permissible Limit
4	COD	64.0	mg/L	250	Within Permissible Limit
5	Bio-assay Test	100	%	90-100	Within Permissible Limit
6	Sulphide	0.0	mg/L	2	Within Permissible Limit
7	BOD	7.0	mg/L	30	Within Permissible Limit
8	Phenolic Compounds(as C6H5OH)	0.0	mg/L	1.0	Within Permissible Limit
9	Ammonical Nitrogen	12.88	mg/L	NA	NA
10	Total Phosphate	0.07	mg/L	5	Within Permissible Limit

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11	Arsenic	0.0	mg/L	0.20	Within Permissible Limit
12	Total Chromium	0.0	mg/L	NA	NA
13	Lead	0.0	mg/L	0.10	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as **HPPCB268**
Signed this on **24/01/2024**

Remarks of Lab Head:

-

Rama Kant Awasthi , SO
(State Board Analyst)
CL Parwanoo

From:
H.P. STATE POLLUTION CONTROL BOARD,
CL Parwanoo

To:
Morepen Laboratories Limited
1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki, Distt.Solan Parwanoo, H.P.173220

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H.P.STATE POLLUTION CONTROL BOARD
FORM X
REPORT BY STATE BOARD ANALYST
(See Rule 26)

Report No: 22389/W-11181 **14/02/2024**

I hereby certify that I **Rama Kant Awasthi , SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **30/01/2024** from **Punesh Kumar , JEE**, HP State Pollution Control Board **RO Parwanoo** a **Grab** sample of **Final Outlet of STP** of **Morepen Laboratories Limited, 1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki** Distt. **Solan Parwanoo**, H.P. **173220** on dated **29/01/2024** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **30/01/2024** to **14/02/2024** and declare the result of analysis is to be as follows :-

Method of analysis
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 23rd edition prepared and published jointly by:-
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation

SAMPLING PARAMETERS

Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	pH	7.67		6.5-9.0	Within Permissible Limit
2	COD	12.0	mg/L	250	Within Permissible Limit
3	BOD	1.8	mg/L	30	Within Permissible Limit
4	Oil and Grease	0.0	mg/L	10	Within Permissible Limit
5	TSS	16.0	mg/L	99	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as **HPPCB268**

Signed this on **14/02/2024**

Remarks of Lab Head:

-

Rama Kant Awasthi , SO
(State Board Analyst)
CL Parwanoo

549

From:
H.P. STATE POLLUTION CONTROL BOARD,
CL Parwanoo

To:
Morepen Laboratories Limited
1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki, Distt.Solan Parwanoo, H.P.173220

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H.P.STATE POLLUTION CONTROL BOARD
FORM X
REPORT BY STATE BOARD ANALYST
(See Rule 26)

Report No: 64336/W-11248 **19/02/2024**

I hereby certify that I **Rama Kant Awasthi , SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **30/01/2024** from **Punesh Kumar , JEE**, HP State Pollution Control Board **RO Parwanoo** a **Grab** sample of **Final Outlet of ETP** of **Morepen Laboratories Limited, 1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki** Distt. **Solan Parwanoo**, H.P. **173220** on dated **29/01/2024** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **30/01/2024** to **19/02/2024** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 23rd edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	**Parameter Name**	**Results**	**Units**	**Permissible Limit**	**Remark/Result Analysis**
1	pH	7.79		6.8-8.5	Within Permissible Limit
2	COD	48.0	mg/L	250	Within Permissible Limit
3	TSS	22.0	mg/L	100	Within Permissible Limit
4	Ammonical Nitrogen	4.48	mg/L	NA	NA
5	Total Phosphate	0.04	mg/L	5	Within Permissible Limit
6	Zinc	0.563	mg/L	NA	NA
7	Total Chromium	0.0	mg/L	NA	NA
8	BOD	5.6	mg/L	30	Within Permissible Limit
9	Oil and Grease	0.0	mg/L	10	Within Permissible Limit
10	Lead	0.0	mg/L	0.10	Within Permissible Limit
11	Phenolic Compounds(as C6H5OH)	0.0	mg/L	1.0	Within Permissible Limit

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12	Sulphide	0.0	mg/L	2	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as **HPPCB268**
Signed this on **19/02/2024**

Remarks of Lab Head:

-

Rama Kant Awasthi , SO
(State Board Analyst)
CL Parwanoo

From:
H.P. STATE POLLUTION CONTROL BOARD,
CL Parwanoo

To:
Morepen Laboratories Limited
1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki, Distt.Solan Parwanoo, H.P.173220

Interstellar Testing Centre Pvt. Ltd.

SS2

TC-6808

Test Report

Report No. : ICE-2401120018

ULR No. : TC592624000000218F

ORIGINAL
Page 1 of 1

Issued To :

Morepen Laboratories Ltd.
Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan
Parwanoo, 173220
Himachal Pradesh, India

Sample Registration No.	: E01-2401020004		
Sample Name	: STP Final Outlet Water	Received On	: 02-01-2024
Sample Condition	: Good	Commenced On	: 02-01-2024
Sample Details (if any)		Completed On	: 11-01-2024
Sample Quantity	: 1 Ltr	Date of Report	: 12-01-2024
Packaging Mode	: Packed in Bottle		
Batch No. QR Code	: NA	Grade	: NA
Date of Manufacture	: NA	Date of Expiry	: NA
Official Seal	: Not Applicable	Official Signature	: Not Applicable
Sample Submission Type	: Sampled by Customer		
Customer Reference	: TRF		
Any Other Information	: NA		
Test Report as per	: EPA-1986, PCLS/02/2021		

Description: STP Final Outlet Water

S. No.	Parameter	Measuring Unit	Method	Result	Requirements
	Discipline : Chemical				
	Group : Pollution & Environment				
(I)	**General Parameters**				
1	Total Suspended Solids	mg/l	IS: 3025 (P-17): 2022	10	-
2	pH Value	NA	IS: 3025 (Part 11): 2017	7.80	-
3	Chemical Oxygen Demand	mg/l	IS: 3025 (P-58): 2006 (RA 2022)	64	Not Specified
4	Bio-chemical Oxygen Demand,(3 days at 27°C)	mg/l	IS 3025 (Part 44) : 2019	23	Max. 30

NOTE : NA- Not Applicable. Sample Submitted by Customer

REMARKS : See Note

*******End of Report*******

12/01/2024
Vikrant Saini
Verified by

12/01/2024
Prem Kumar
Authorised by

Interstellar Testing Centre Pvt. Ltd.
86, Industrial Area, Phase-I,
Panchkula-134109 (Haryana)
Phone : (O) 0172-2561543, 2565825,
E-mail : customersupport@itclabs.com
Visit at: www.itclabs.com

Disclaimer:
1. The report is only for the sample tested.
2. Total liability of ITC Labs is limited to invoiced amount.
3. The test report shall not be reproduced except in full without the written approval of the laboratory.
4. If samples not consumed during analysis, it will be stored & return as per company policy.
5. Samples not drawn by us unless otherwise stated.
6. Test report in full or parts shall not be used for promotional or publicity purposes.
7. Legal disputes are subjected to Panchkula's jurisdiction only.

Interstellar Testing Centre Pvt. Ltd.

553

Since 1988

TC-8828

Test Report

Report No. : ICE-2401120017

ULR No. : TC592624000000217F

ORIGINAL

Issued To :

Morepen Laboratories Ltd.
Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan
Parwanoo, 173220
Himachal Pradesh, India

Sample Registration No.	: E01-2401020003		
Sample Name	: ETP Final Outlet Water	Received On	: 02-01-2024
Sample Condition	: Good	Commenced On	: 02-01-2024
Sample Details (if any)		Completed On	: 11-01-2024
Sample Quantity	: 1 Ltr	Date of Report	: 12-01-2024
Packaging Mode	: Packed in Bottle		
Batch No /QR Code	: NA	Grade	: NA
Date of Manufacture	: NA	Date of Expiry	: NA
Official Seal	: Not Applicable	Official Signature	: Not Applicable
Sample Submission Type	: Sampled by Customer		
Customer Reference	: TRF		
Any Other Information	: NA		
Test Report as per	: EPA-1986, PCLS/02/2021		

Description: ETP Final Outlet Water

S. No.	Parameter	Measuring Unit	Method	Result	Requirements
	Discipline : Chemical				
	Group : Pollution & Environment				
(I)	**General Parameters**				
1	Chemical Oxygen Demand	mg/l	IS: 3025 (P-58): 2006 (RA 2022)	72	Max. 250
2	Total Suspended Solids	mg/l	IS: 3025 (P-17): 2022	14	-
3	Bio-chemical Oxygen Demand(3 days at 27°C)	mg/l	IS 3025 (Part 44) : 2019	21	Max. 30
4	pH Value	NA	IS: 3025 (Part 11): 2017	8.01	5.0 - 9.0

NOTE : NA- Not Applicable. Sample Submitted by Customer

REMARKS : See Note

*******End of Report*******

12/01/2024
Vikrant Saini
Verified by

12/01/2024
Prem Kumar
Authorised by

Interstellar Testing Centre Pvt. Ltd.
86, Industrial Area, Phase-I,
Panchkula-134109 (Haryana)
Phone : (+91) 0172-2561543, 2563825
E-mail : customersupport@itclabs.com
Visit us: www.itclabs.com

Disclaimer:
1. The report is only for the sample tested.
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3. The test report shall not be reproduced except in full without the written approval of the laboratory.
4. If samples not consumed during analysis, it will be stored & retain as per company policy.
5. Samples not drawn by us unless otherwise stated.
6. Test report in full or parts shall not be used for promotional or publicity purposes.
7. Legal disputes are subjected to Panchkula Jurisdiction only.

ANNEXURE - 14

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Activated Sludge Process (ASPs)- Capacity 140 KL

MOREPEN LABORATORIES LTD. NEW DELHI

ANNEXURE – 15

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Dear Mr. Vikas,

I am writing to inform you that our visit to your plant has been scheduled for tomorrow, **Saturday, 24th February 2024.** This visit will be a follow-up to our initial meeting held on 16th January.

During this visit, we will commence the ETP (Effluent Treatment Plant) adequacy study, which will encompass a capacity and efficiency audit. This study is crucial for assessing the effectiveness and sufficiency of the ETP systems in place.

To facilitate our visit, we kindly request you to arrange two vehicles: **one Innova from Punjab University and one Sedan Vehicle from IIT Ropar.**

Additionally, we will require **60 plastic bottles, each with a capacity of 1 liter, for sampling purposes.** These samples are essential for our analysis and evaluation.

If you need any clarification regarding the requirements during the visit and transportation routes, you can contact **Dr. Sahil: 9876006683**

Your cooperation in organizing these arrangements would be greatly appreciated and will ensure the smooth progress of our visit and study.

Looking forward to our meeting tomorrow and further fruitful discussions.

Best regards,

Thanks & Regards

Dr. Ajay Sharma
Manager Technology
Technology Enabling Centre (TEC) – Panjab University
1st Floor, GTB Building, Panjab University,
Chandigarh - 160014, India.
Mob: 8699992418
official manager@pu.ac.in

On 2024-02-21 13:40, vikas.thakur@morepen.com wrote:

> Dear Sir,
>
> We are ready to start the adequacy study of ETP as per scope and agreement signed off between us which was postponed due to farmer's protest/Bharat Band.
>
> Requesting please to share your final schedule, however, we can start it anytime this week as per your availability.

556

Looking forward for your confirmation please.

Thanks

Dr. Vikas Thakur

From: vikas.thakur@morepen.com <vikas.thakur@morepen.com>
Sent: Thursday, February 15, 2024 5:08 PM
To: 'Dr. Ajay Sharma' <official_manager@pu.ac.in>; 'Narinder Singh' <nsingh@iitrpr.ac.in>
Cc: Dr.ajaysharma9183@gmail.com; agawri@pu.ac.in; grc22@pu.ac.in; 'Sanjay Suri' <sanjay.suri@morepen.com>; 'naresh sharma' <naresh1.sharma@morepen.com>; 'Vivan Prashar' <vivan.prashar@morepen.com>
Subject: RE: ETP adequacy study at Masulkhana

Dear Sir,

Since adequacy study work needs to be started from 16th Feb 2024 for effective and efficient performance audit of ETP at Masulkhana.

But due to Bharat Band and apprehended commuting problem, your visit scheduled for tomorrow is being postponed to next week and date will be communicated shortly.

Looking forward for your cooperation please.

Thanks

From: vikas.thakur@morepen.com <vikas.thakur@morepen.com>
Sent: Monday, January 22, 2024 11:55 AM
To: 'Dr. Ajay Sharma' <official_manager@pu.ac.in>; 'Narinder Singh' <nsingh@iitrpr.ac.in>
Cc: Dr.ajaysharma9183@gmail.com; agawri@pu.ac.in; grc22@pu.ac.in; 'Sanjay Suri' <sanjay.suri@morepen.com>; 'naresh sharma' <naresh1.sharma@morepen.com>; 'Vivan

557

Prashar' <vivan.prashar@morepen.com>
Subject: RE: ETP adequacy study at Masulkhana

Dear Ajay & Narinder Sir,

This is with reference to the site visit and meeting held at our plant in Masulkhana for conducting the "ETP Adequacy Study".

We would like to inform you that our ETP operations are running successfully and will be streamlined on or before Feb 15th, 2024.

We request both the institutes to start the sampling /adequacy study w.e.f. 15th Feb 2024 for effective and efficient performance audit of the ETP.

Looking forward to your reply on the same.

Thanks

Dr. Vikas Thakur

From: Dr. Ajay Sharma <official_manager@pu.ac.in>
Sent: Monday, January 15, 2024 4:23 PM
To: vikas.thakur@morepen.com
Cc: Dr.ajaysharma9183@gmail.com; agawri@pu.ac.in; grc22@pu.ac.in; 'Narinder Singh' <nsingh@iitrpr.ac.in>; 'Sanjay Suri' <sanjay.suri@morepen.com>; 'naresh sharma' <naresh1.sharma@morepen.com>
Subject: Re: Quote for Soil testing & ETP adequacy study

Thank you for invitation to the kick-off meeting for the "ETP Adequacy Study" at your plant site in Masulkhana, Parwanoo. Our team will attend the discussions during the meeting on 16.01.2024 at 10:30 AM.

Additionally, I would like to request assistance with transportation for a group of five people from Panjab University to the meeting venue.

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Please find the Performa Invoice for the full amount as required by your accounts dept remaining. I also request you to release the pending amount.

Thanks & Regards

Dr. Ajay Sharma
Manager Technology
Technology Enabling Centre (TEC) - Panjab University
1st Floor, GTB Building, Panjab University,
Chandigarh - 160014, India.
Mob: 8699992418
official manager@pu.ac.in

On 2024-01-11 14:47, vikas.thakur@morepen.com wrote:

Dear Sir/s,

We invite you all for conducting the kick of meeting on "ETP adequacy study" at our plant site located at Masulkhana, Parwanoo.

The meeting will be held on 16.01.2024 (Tuesday) and the time of meeting would be 10.30 am.

We look forward to seeing you all.

Thanks

Dr. Vikas Thakur

From: vikas.thakur@morepen.com <vikas.thakur@morepen.com>
Sent: Thursday, January 11, 2024 12:51 PM
To: 'Dr. Ajay Sharma' <official_manager@pu.ac.in>
Cc: 'Narinder Singh' <nsingh@iitrpr.ac.in>; Dr.ajaysharma9183@gmail.com; 'Sanjay Suri' <sanjay.suri@morepen.com>; 'naresh sharma' <naresh1.sharma@morepen.com>; 'Ankush' <agawri@pu.ac.in>; grc22@pu.ac.in
Subject: RE: Quote for Soil testing & ETP adequacy study

554

Dear Sir,

As discussed, please share the Performa Invoice for the full amount (as required by accounts dept) so that remaining amount could be released.

Also share with us the date of kick of meeting at site for starting the work as per scope.

Looking forward.

Thanks

Dr. Vikas Thakur

From: vikas.thakur@morepen.com <vikas.thakur@morepen.com>
Sent: Wednesday, January 10, 2024 5:07 PM
To: 'Dr. Ajay Sharma' <official_manager@pu.ac.in>
Cc: 'Narinder Singh' <nsingh@iitrpr.ac.in>; Dr.ajaysharma9183@gmail.com; 'Sanjay Suri' <sanjay.suri@morepen.com>; 'naresh sharma' <naresh1.sharma@morepen.com>; 'Ankush' <agawri@pu.ac.in>; grc22@pu.ac.in
Subject: RE: Quote for Soil testing & ETP adequacy study

Dear Ajay Sir,

We have done some payment based on the Performa Invoice already raised. The detail of the same is as below.

R/INDBR32024011000540917/SBIN/CENTRE FOR INDU	750000
R/INDBR32024011000540985/SBIN/IIT ROPAR R&D A	750000

We request you please share the Performa Invoice for the full amount (as required by accounts dept) so that remaining amount could be released.

Thanks

560

Dr. Vikas Thakur

From: Dr. Ajay Sharma <official_manager@pu.ac.in>
Sent: Monday, January 8, 2024 4:05 PM
To: vikas.thakur@morepen.com
Cc: 'Narinder Singh' <nsingh@iitrpr.ac.in>; Dr.ajaysharma9183@gmail.com; 'Sanjay Suri' <sanjay.suri@morepen.com>; 'naresh sharma' <naresh1.sharma@morepen.com>; 'Ankush' <agawri@pu.ac.in>; grc22@pu.ac.in
Subject: Re: Quote for Soil testing & ETP adequacy study

Sir

Greetings for the day

Kindly find the attached signed proposal for the project "EVALUATION OF ADEQUACY OF ETP OF MOREPEN LABORATORIES LIMITED AT MASULKHANA (PARWANOO) TO MAKE THE FACILITY ZLD"

Now, You are requested to transfer the funds As per the table below:

Institute	Project Cost (If TDS will be deducted @10%)	Total Amount
PU Chandigarh	Rs. [8.68 Lakhs + Institute Overhead] + GST	Rs. 11,28,400+ GST
IIT Ropar	Rs. [8.72 Lakhs + Institute Overhead] + GST	Rs. 11,33,600+ GST

The Over head for the each institute is 30%.

The account details of the IIT Ropar are enclosed and copy of cancelled cheque is attached along.

A/C Name: IIT Ropar R&D A/C

A/C number: 32325870435

IFSC code: SBIN0013181

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Additionally, the account details for Panjab University are enclosed in the email along with a copy of the cancelled cheque

A/C Name: Centre for industry institute partnership Programme

A/C number: 10444978967

IFSC code: SBIN0000742

Thanks & Regards

Dr. Ajay Sharma
Manager Technology
Technology Enabling Centre (TEC) - Panjab University
1st Floor, GTB Building, Panjab University,
Chandigarh - 160014, India.
Mob: 8699992418
official_manager@pu.ac.in

On 2024-01-08 13:35, vikas.thakur@morepen.com wrote:

Dear Ajay Sir,

We have confirmed from our accounts department, and we will deduct the TDS.

Thanks

From: Dr. Ajay Sharma <official_manager@pu.ac.in>
Sent: Monday, January 8, 2024 12:07 PM
To: vikas.thakur@morepen.com
Cc: 'Narinder Singh' <nsingh@iitrpr.ac.in>; Dr.ajaysharma9183@gmail.com; 'Sanjay Suri' <sanjay.suri@morepen.com>; 'naresh sharma' <naresh1.sharma@morepen.com>; 'Ankush' <agawri@pu.ac.in>; grc22@pu.ac.in
Subject: Re: Quote for Soil testing & ETP adequacy study

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Dear Vikas Ji,

Kindly find the attached copy of GST of both the institutes for the purpose of vendor registration and payment.

Thanks & Regards

Dr. Ajay Sharma
Manager Technology
Technology Enabling Centre (TEC) - Panjab University
1st Floor, GTB Building, Panjab University,
Chandigarh - 160014, India.
Mob: 8699992418
official manager@pu.ac.in

On 2024-01-08 10:58, vikas.thakur@morepen.com wrote:

Dear Sir,

We acknowledge your proposal.

Please change the title of the study as highlighted as red and share the signed off copy of the proposal for further processes.

Please do share GST of both the institutes for the purpose of vendor registration and payment.

Looking forward.

Thanks

Dr. Vikas Thakur

From: Narinder Singh <nsingh@iitrpr.ac.in>
Sent: Saturday, January 6, 2024 6:59 PM
To: vikas.thakur@morepen.com

563

Cc: Dr. Ajay Sharma <official_manager@pu.ac.in>; Sanjay Suri <sanjay.suri@morepen.com>; naresh sharma <naresh1.sharma@morepen.com>; Ankush <agawri@pu.ac.in>; grc22@pu.ac.in
Subject: Re: Quote for Soil testing & ETP adequacy study

Dear Dr Ajay Sharma

The revised version of the project is attached.

Best wishes

Dr N Singh

On Sat, Jan 6, 2024 at 3:57 PM <vikas.thakur@morepen.com> wrote:

> Dear Ajay Sir,
>
> As agreed on the below points during today's zoom meeting, please send us the revised project quote with amendments suggested below in the trail mail.
>
> We are ready on 70-30 payment schedule, 70% before start of the project work and 30% before publishing the first study report.
>
> Looking forward for your cooperation always!
>
> Thanks
>
> Dr. Vikas Thakur

From: vikas.thakur@morepen.com <vikas.thakur@morepen.com>
Sent: Friday, January 5, 2024 4:58 PM
To: 'Dr. Ajay Sharma' <official_manager@pu.ac.in>
Cc: 'naresh sharma' <naresh1.sharma@morepen.com>; 'Ankush' <agawri@pu.ac.in>; grc22@pu.ac.in; nsingh@iitrpr.ac.in
Subject: RE: Quote for Soil testing & ETP adequacy study

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Dear Ajay Sir,

Thanks for your prompt reply!!

We need few amendments in the quote, it clearly needs to mention in the scope the following:

PART 1:

Adequacy Study of an Effluent Treatment Plant (ETP) comprises of **a) Capacity Audit and b) Performance Audit** which typically involves comprehensive assessment of.....

Under Part 1:

Please clarify that under heading Influent and Effluent Analysis, the scope includes **testing of requisite parameters of all stages** viz. MEE, ATFD, ASP, Clarifiers, Filtration system, RO etc. etc. from project starting to the end.

Also clarify the **payment terms and conditions**.

Regards

Dr. Vikas Thakur

From: Dr. Ajay Sharma <official_manager@pu.ac.in>
Sent: Friday, January 5, 2024 11:09 AM
To: vikas.thakur@morepen.com
Cc: 'naresh sharma' <naresh1.sharma@morepen.com>; Ankush <agawri@pu.ac.in>; grc22@pu.ac.in; nsingh@iitrpr.ac.in
Subject: Re: Quote for Soil testing & ETP adequacy study

Dear Dr. Vikas Thakur,

Kindly find the Attached file for the revised proposal

The Over head for the each institute is 30% and if TDS will be deducted by Morepen then accordingly the total amount of project will be increased as explained below:

565

Institute	Project Cost (If TDS will not be deducted)	Project Cost (If TDS will be deducted @10%)
PU Chandigarh	Rs. [7.81 Lakhs + Institute Overhead] + GST	Rs. [8.68 Lakhs + Institute Overhead] + GST
IIT Ropar	Rs. [7.85 Lakhs + Institute Overhead] + GST	Rs. [8.72 Lakhs + Institute Overhead] + GST

For any further discussion feel free to contact / email me.

...

Thanks & Regards

Dr. Ajay Sharma
Manager Technology
Technology Enabling Centre (TEC) - Panjab University
1st Floor, GTB Building, Panjab University,
Chandigarh - 160014, India.
Mob: 8699992418
official manager@pu.ac.in

On 2023-11-24 16:30, Dr. Ajay Sharma wrote:

Dear Dr. Vikas Thakur,

Kindly find attached file of the proposal titled

Requesting please to provide the quote for the below items as per above mentioned scope;

1. Soil and crops testing
2. ETP Adequacy study (with water, mass, and energy balance)

Overhead of each institute is 30%. and if TDS will be deducted by Morepen then accordingly the total amount of project will be increased as explained below:

Institute	Project Cost (If TDS will not be deducted)	Project Cost (If TDS will be deducted @10%)
PU Chandigarh	Rs. [8.94 Lakhs + Institute Overhead] + GST	Rs. [9.94 Lakhs + Institute Overhead] + GST
IIT Ropar	Rs. [8.97 Lakhs + Institute Overhead] + GST	Rs. [9.97 Lakhs + Institute Overhead] + GST

For any further discussion feel free to contact / email me.

E66

Thanks & Regards

Dr. Ajay Sharma
Manager Technology
Technology Enabling Centre (TEC) - Panjab University
1st Floor, GTB Building, Panjab University,
Chandigarh - 160014, India.
Mob: 8699992418
official_manager@pu.ac.in

On 2023-11-23 16:40, vikas.thakur@morepen.com wrote:

Dear Sir,

The soil and crops testing needs to be conducted for the attached parameters. The comprehensive soil testing study report is also required.

Note: Transfer factor needs to be calculated for the toxic metals.

Requesting please to provide the quote for the below items as per above mentioned scope;

1. Soil and crops testing
2. Comprehensive soil testing study report
3. ETP Adequacy study (with water, mass, and energy balance).

Thanks

Dr. Vikas Thakur

From: vikas.thakur@morepen.com <vikas.thakur@morepen.com>
Sent: Saturday, November 18, 2023 1:42 PM
To: official_manager@pu.ac.in

567

Cc: 'naresh sharma' <naresh1.sharma@morepen.com>
Subject: RE: Quote for Soil testing & ETP adequacy study

Dear Sir,

Please Ignore the first mail.....

As per your discussion with Mr Naresh Sharma, we have the following requirements for fulfilling the compliance at our Masulkhana plant.

1. Soil testing study with respect to transfer factor / Health Risk Index Study report (to meet the NGT requirements)

2. ETP Adequacy study along with water, mass, and energy balance

You are requested please to provide us the quotation for the same.

Thanks

Dr. Vikas Thakur

From: Vikas Thakur <vikas.thakur@morepen.com>
Sent: Saturday, November 18, 2023 1:07 PM
To: official_manager@pu.ac.in
Cc: naresh sharma <naresh1.sharma@morepen.com>
Subject: Quote for Soil testing & ETP adequacy study

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****

डॉ. नरिंदर सिंह / **Dr. Narinder Singh**

प्रोफेसर / **Professor**

रसायन विज्ञान विभाग / **Department of Chemistry**

भा.प्रौ.सं.रोपड़ / **IIT Ropar**

Web Site: https://supralab6.wixsite.com/supralab6/home-1

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ETP Meter Reading

ANNEXURE – 16

ENERGY METER RECORD FOR ETP OPERATION

1054

S69

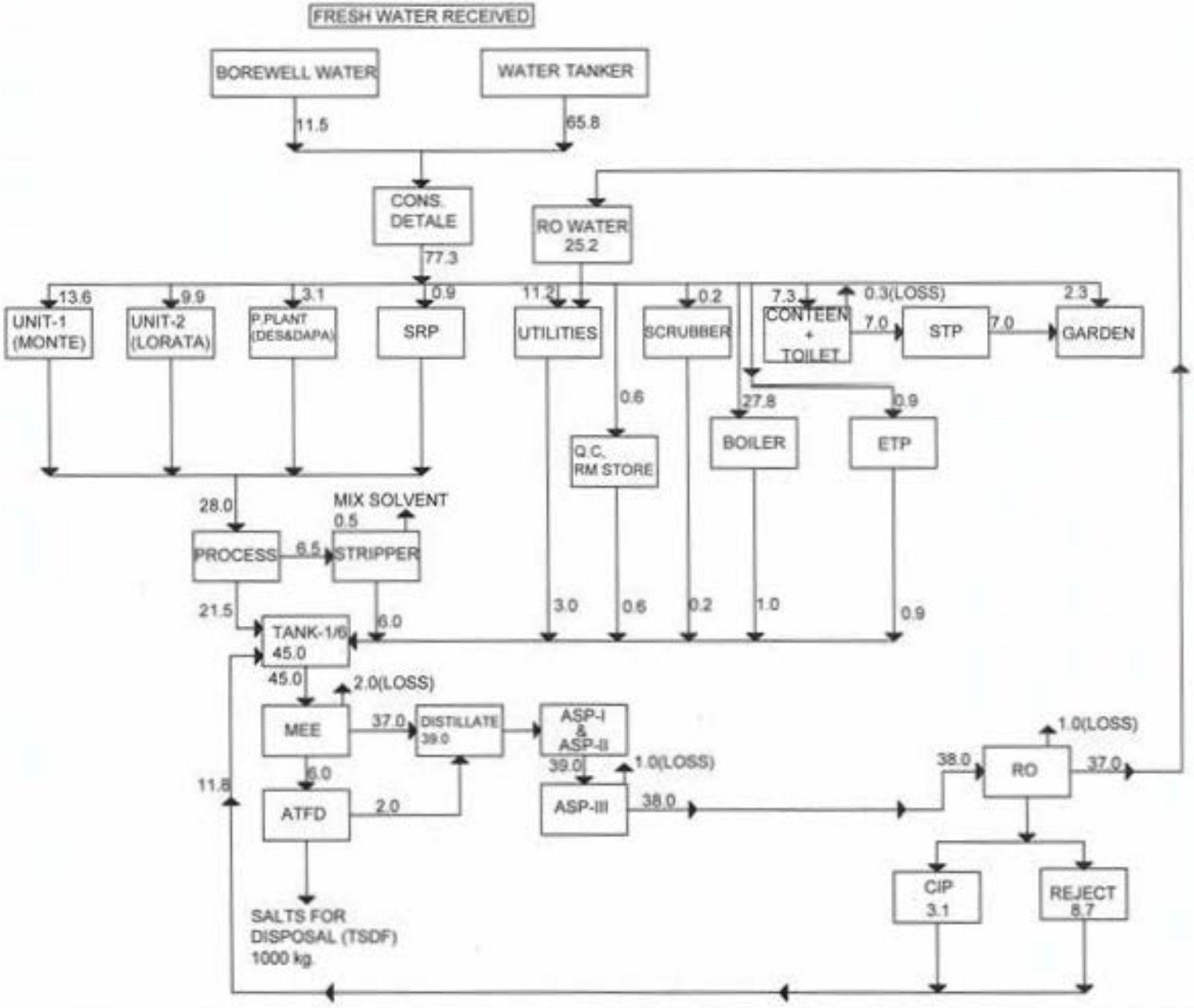
Date	Morning Reading	Old Meter Reading	Difference	Sign
1-Dec-23	287637	287276	361	
2-Dec-23	288010	287637	373	
3-Dec-23	288330	288010	320	
4-Dec-23	288630	288330	300	
5-Dec-23	288970	288630	340	
6-Dec-23	289280	288970	310	
7-Dec-23	289443	289280	163	
8-Dec-23	289842	289443	399	
9-Dec-23	290316	289842	474	
10-Dec-23	290716	290316	400	
11-Dec-23	291027	290706	321	
12-Dec-23	291327	291027	300	
13-Dec-23	291627	291327	300	
14-Dec-23	292063	291627	436	
15-Dec-23	292383	292063	320	
16-Dec-23	292860	292383	477	
17-Dec-23	293255	292860	395	
18-Dec-23	293615	293255	360	
19-Dec-23	293915	293615	300	
20-Dec-23	294265	293915	350	
21-Dec-23	294575	294265	310	
22-Dec-23	294895	294575	320	
23-Dec-23	295205	294895	310	
24-Dec-23	295530	295205	325	
25-Dec-23	295840	295530	310	
26-Dec-23	296140	295840	300	
27-Dec-23	296465	296140	325	
28-Dec-23	296785	296465	320	
29-Dec-23	297193	296785	408	
30-Dec-23	297593	297193	400	
31-Dec-23	297976	297593	383	

Date	Morning Reading	Evening Reading	Difference	Sign
1-Dec-23	298916	298476	440	
2-Dec-23	299436	298936	500	
3-Dec-23	299916	299436	480	
4-Dec-23	299741	299416	325	
5-Dec-23	300041	299741	300	
6-Dec-23	300376	300041	335	
7-Dec-23	300861	300376	485	
8-Dec-23	301217	300861	356	
9-Dec-23	301698	301228	470	
10-Dec-23	302141	301698	443	
11-Dec-23	302583	302141	442	
12-Dec-23	303027	302583	444	
13-Dec-23	303427	303027	400	
14-Dec-23	303931	303427	504	
15-Dec-23	304432	303931	501	
16-Dec-23	304852	304432	420	
17-Dec-23	305260	304852	408	
18-Dec-23	305794	305260	534	
19-Dec-23	306314	305794	520	
20-Dec-23	306774	306314	460	
21-Dec-23	307189	306774	415	
22-Dec-23	307579	307189	390	
23-Dec-23	307979	307579	400	
24-Dec-23	308374	307979	395	
25-Dec-23	308774	308374	400	
26-Dec-23	309024	308774	250	
27-Dec-23	309524	309027	497	
28-Dec-23	309814	309524	490	

ETP/ANNEXURE-16

ETP LABORATORIES PVT. LTD. NEW DELHI

WATER BALANCE OF MSL SITE



Daily Status of Water Consumption

1056

571

MOREPEN

Doc No. : QLB/ETP/03 (Version 01)

400001

Date	Boiler Qty (Ltrs)	Hot water tank (Ltrs)	Cooling tower tank (Ltrs)	Chilled water tank (Ltrs)	D.G./ Ejector Cooling Tower (Ltrs)	Unit-I Prodn. (Ltrs)	Unit-II Prodn. (Ltrs)	Office toilet Unit-II canteen & R&D Unit-I (Ltrs)	Incinerator (Ltrs)	ETP (Ltrs)	Garden (Ltrs)

QC, Office & RM store (Ltrs)	Pilot Plant (Ltrs)	Solvent Recovery Unit (Ltrs)	Toilet & Ejector Unit-I (Ltrs)	D.I. Water (Ltrs)	Total Consumption of Water (Ltrs)	Opening Stock		Addition		Closing Stock (Ltrs)	Sign. / Date
						Tank-I (Ltrs)	Tank-II (Ltrs)	Borewell (Ltrs)	Outside Tanker (Ltrs)		

Daily Status of Water Consumption

1057

572

MOREPEN

Doc No. : QLB/ETP/03 (Version 01)

400003

Date	Boiler Qty (Ltrs)	Hot water tank (Ltrs)	Cooling tower tank (Ltrs)	Chilled water tank (Ltrs)	D.G./ Ejector Cooling Tower (Ltrs)	Unit-I Prodn. (Ltrs)	Unit-II Prodn. (Ltrs)	Office toilet Unit-II canteen & R&D Unit-I (Ltrs)	Incinerator (Ltrs)	ETP (Ltrs)	Garden (Ltrs)

QC, Office & IBM store (Ltrs)	Pilot Plant (Ltrs)	Solvent Recovery Unit (Ltrs)	Toilet & Ejector Unit-I (Ltrs)	D.I. Water (Ltrs)	Total Consumption of Water (Ltrs)	Opening Stock Tank-I (Ltrs)	Opening Stock Tank-II (Ltrs)	Addition Borewell (Ltrs)	Addition Outside Tanker (Ltrs)	Closing Stock (Ltrs)	Sign. / Date

Daily Status of Water Consumption

1058

(573)

MOREPEN

400004

Doc.No. : QLB/ETP/03 (Version 01)

Date	Boiler Qty. (Ltrs)	Hot water tank (Ltrs)	Cooling tower tank (Ltrs)	Chilled water tank (Ltrs)	D.G Ejector Cooling Tower (Ltrs)	Unit-I Prodn. (Ltrs)	Unit-II Prodn. (Ltrs)	Office toilet Unit-II canteen & R&D Unit-I (Ltrs)	Incinerator (Ltrs)	ETP (Ltrs)	Garden (Ltrs)

Daily Status of Water Consumption

1059

574

MOREPEN

Doc.No. : QLB/ETP/03 (Version 01)

400005

Date	Boiler Qty (Ltrs)	Hot water tank (Ltrs)	Cooling tower tank (Ltrs)	Chilled water tank (Ltrs)	D.G/ Ejector Cooling Tower (Ltrs)	Unit-I Prodn. (Ltrs)	Unit-II Prodn. (Ltrs)	Office toilet Unit-II canteen & R&D Unit-I (Ltrs)	Incinerator (Ltrs)	ETP (Ltrs)	Garden (Ltrs)

Doc.No. : QLB/ETP/03 (Version 01)

Date	Boiler Qty. (Ltrs)	Hot water tank (Ltrs)	Cooling tower tank (Ltrs)	Chilled water tank (Ltrs)	D.G/ Ejector Cooling Tower (Ltrs)	Unit-I Prodn. (Ltrs)	Unit-II Prodn. (Ltrs)	Office toilet Unit-II canteen & R&D Unit-I (Ltrs)	Incinerator (Ltrs)	ETP (Ltrs)	Garden (Ltrs)

Daily Status of Water Consumption

1061

MOREPEN 576

400007

Doc No. : QLB/ETP/03 (Version 01)

Date	Boiler Qty. (Ltrs)	Hot water tank (Ltrs)	Cooling tower tank (Ltrs)	Chilled water tank (Ltrs)	D.G/ Ejector Cooling Tower (Ltrs)	Unit-I Prodn. (Ltrs)	Unit-II Prodn. (Ltrs)	Office toilet Unit-II canteen & R&D Unit-I (Ltrs)	Incinerator (Ltrs)	ETP (Ltrs)	Garden (Ltrs)

ANNEXURE - 18

1062

577



Process Scrubber with Stack and Sampling port

MOREPEN LABORATORIES LTD. NEW DELHI

578





Boiler stack - Depicting Stack Sampling Port and CEMS Sampling Probe

MOREPEN LABORATORIES LTD. NEW DELHI





DG Set – with canopy and stack

MOREPEN LABORATORIES LTD.
NEW DELHI

ANNEXURE-17

1065

S80

MOREPEN

Title	:	Preventive Maintenance of D.G. Set	Doc. No.	SOP 17.3.23
Department		Maintenance / Electrical	Version	06

STANDARD OPERATING PROCEDURE

	Name	Designation	Signature	Date
Prepared by	: Ramesh Kumar Sr. Exec.			16-Aug-21
Checked by	: Rajnish Ojha	Manager		17-Aug-21
Approved By	Rishwant Sharma	Sr. Mgr-QA		25-8-21

Date of issue	Last update	Effective date
01-Sep-14	24 Jul 19	1 Sep-14

Purpose : To lay down general procedures for preventive maintenance of "D.G. Set".

Scope : This SOP is applicable for preventive maintenance of "D.G. Set" at bulk drug plants.

Responsibility : Incharge or Designee Electrical is responsible for conducting the timely preventive maintenance of D.G. set and approval of the report.

Accountability : Head or Designee Electrical.

Procedure : The following procedures are followed.

- Before starting the preventive maintenance, D.G. set is disconnected from the battery side.
- Fuel filters, Lub-oil filters and air-filters are checked (if these are slightly choked then these are cleaned and if these are damaged or completely choked then these are replaced).
- Fan belt is checked (If it is damaged or loose then it is replaced).
- Oil level and Coolant level is checked (maintained as per requirement).
- All nuts and bolts of alternator and engine sides are checked (If found loose, then these are tightened).
- Alternator electrical cable connections and earthing thimbles are checked.
- Batteries are checked and reconnected.

MOREPEN LABORATORIES LTD. NEW DELHI

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Issued To: Fitness
Issued By: U.A
Signature:
Date: 02.07.21

MOREPEN

Title	: Preventive Maintenance of D.G. Set	Doc. No.	SOP 17.2.22
Department	Maintenance / Electrical	Version	06

- *After completion of all the above operations, finally performance status of D.G. set is observed in the presence of Electrical Incharge. If there is any abnormality, it is rectified.*
- *The details of preventive maintenance are documented in quality format (QFT 17.2.22).*
- *The report of preventive maintenance is kept in Quality file QFL 17.2.22.*

***Frequency of Preventive Maintenance** : Half Yearly*

List of applicable related documents

Doc. No.	*Title*
QFT 17.2.22	*Preventive Maintenance Report of D.G. Set*
QFL 17.2.22	*Preventive Maintenance Record of D.G. Set*

Attachment

QFT 17.2.22	*Preventive Maintenance Report of D.G. Set*

MOREPEN LABORATORIES LTD. NEW DELHI

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MOREPEN

Title	: Preventive Maintenance of D.G. Set	Doc. No.	: SOP 17.2.22
Department	: Maintenance / Electrical	Version	: 06

Revision History

Sr. No.	Version No.	Effective date	Details of change	Reason of change
1	01	29-Apr-99	New SOP for "Preventive Maintenance of D.G. Set" was introduced.	New document
2	02	26-Sep-05	- Responsibilities were defined. - Some typographical errors were rectified. - Signature column on first page was revised. - Effective date column on first page was introduced.	General changes (Quality Manual Revision-2005).
3	03	01-Oct-07	- Next review column was deleted & revision history was introduced. - Scope and accountability were introduced. - List of applicable related documents was introduced.	General changes (Quality Manual Revision- 2007).
4	04	15-Jun-08	Doc. Nos. QFT 17.2.1 & QFL 17.2.1 were replaced with QFT 17.2.22 & QFL 17.2.22 along with their title of QFT/ QFL from "Preventive Maintenance Report" to "Preventive Maintenance Report of D.G. Set" and "Preventive Maintenance Record" to "Preventive Maintenance Record of D.G. Set" respectively	For betterment (Reference Change Control No. CMQMD-8007).

Prepared By	Checked By	Approved By
16-Aug-11	16 Aug 11	25-Aug

MOREPEN LABORATORIES LTD. NEW DELHI

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MOREPEN

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Maintenance Department
Preventive Maintenance Report of D.G. Set

Doc. No. : QFT 17.2.22 (Version 02)

Equipment No. :	Date :
Department :	Maintenance Frequency :
Location :	Next Due Date :

Details of Job	Status	Remarks
Disconnection from battery side		
Fuel Filter		
Lube oil Filter		
Air filter		
Fan Belt		
Oil Level & Coolant level		
Nut & Bolts of Alternator & Engine sides		
Electrical Cable Connections		
Earthing Intensity		
Battery disconnection and performance status		

Remarks, if any :

Done By	Checked By	Approved By
Name:	Name:	Name:
Designation :	Designation :	Designation :
Signature:	Signature:	Signature:
Date:	Date:	Date:

MOREPEN LABORATORIES LTD. NEW DELHI

Prepared By	Checked By	Approved By

Distribution Business Unit

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Sales and Service India — Cummins Field Service Report

SINGLE POINT CONTACT ONLINE CALL REGISTRATION
Mr. Pravesh Kumar 8750311222
Mr. Dilbag K. Singh 9334723503
Mr. Sudhir Mehra 9958514152
Email epc.delhi@shivam.com

PAL SVAM POWER SOLUTIONS PVT. LTD.
SCO 13, Block-A, M1Plaza Jhamapri Bada Dist Sonipat (HR) INDIA 131001

Date: 29/9/23

*Customer Name: M/S MOKEETA ENGINEERS
Address: Vill Mussiabad, Rathdhana Kalan Sonipat
Person Contacted: MR. ANIL VERMA
E-mail id: Anil.verma@mokeeta.com
Type of Service: Installation / Inspection
ESN: 95456546
*GSN:
Eng Model: K9133-G2
DG Set: AMF / Manual
Genset Model: HCI634J101
Engine Sr No: M110420761
CCM: PCC Shelter
Controller Type: PCC 3320

Engine Performance Parameters

Low Idle RPM	—	Lube Oil Pressure	— kg/cm²
High Idle RPM	1500	Lube Oil Pressure	3.9 kg/cm²
Full Idle RPM	1532	Lube Oil Pressure	3.5 kg/cm²
Coolant Temp	77 °C	Lube Oil Sump Temp	72 °C
Battery Make	Cummins	Battery Voltage	26.13 VDC

Parameters for Generator Set		Parameters for Other Applications	
Voltage (AC)	416 Volts	Cranking Speed	
Current (AC)	425 Amp	Stall Speed	
Frequency	50 Hz	Gear Speed	
Load	320 kW		
Power Factor	0.99		

Failure Date and Time: 29/9/23 11:30 AM
Complaint Received on: 29/9/23 11:30 AM
Service Required date & Time: 29/9/23 5:30 PM
Service Representative Deputed on: 29/9/23 5:30 PM
Service Representative Reached at Site: 29/9/23 6:00 PM
Diagnosis Completed on: 29/9/23 8:00 PM
Required Material Received on:
Commissioning Date & Time: 29/9/23 8:30 PM

Problem Pertains to: Intake/Exhaust/Fuel / Cooling / Electrical / Lube Oil / Others

Customer Complaints: Engine Not Starting problem

Inspection/Observation & Work Done in Brief: Attended the Engine for above said Job Carried Out the A Check As Per Cummins Schedule they checked the back Card to Display Card board, they checked the battery voltage, battery charging & checked the back Card, Connector, J20-9&10, J20 & 28 voltage & they checked the ALX 1046 105 Card they changed the New the Back Card 3300 Display HMI 320 Card SPO they Cleaned the radiator with & Clibrate the back Card 3320 they checked the Coil Harness Condition

Problem Resolution/Solution: they checked the Start the DG and Checked the Frequency battery Put-on load DG Running Load Me on Load & Voltage Load Ok

Recommendation/Suggestion (Use Overleaf format for complaint requirements and any other Discrepancies Observed): AMC Quotation Required need to be Send the AMC for

Service Representative's Name: Shawlal & Shubham
*ID No: 15744762 / EMP
*Pro ID No: 1009962
Date: 29/9/23 Signature:

Problem Status: Open / Close
Responsibility (If Status is Open): Customer / Customer Relation
Customer's Remarks (For escalation use hierarchy given overleaf)

Customer's Experience: ☐ Delighted ☑ Satisfied ☐ Average ☐ Dis Satisfied

Customer's Name: Anil Verma
Signature:
Date: 29-Sep-23

*marked field are mandatory

F : 8004 : 10002.02
Distribution : Customer / AO / Dealer

Our Goal: Zero Engine Down

SR SERVICE MANAGER — Customer Support — Total Service Need

Customer's Name: Anil Verma
Signature:
Date: 04-Sep-23

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Sales and Service India — Cummins Field Service Report

SINGLE POINT CONTACT ONLINE CALL REGISTRATION
Mr. Pravesh Kumar : 8894611222
Mr. Dileep K. Singh : 8894789003
Mr. Sudhir Mishra : 9988514152
Email:spc.baddi@palsvam.com

PAL SVAM POWER SOLUTIONS PVT. LTD.
SCO 13, Block-A, M1Plaza, Jharmajri, Baddi, Dist. Solan (HP) INDIA-173205

*FSR: KE/609/22 | Date: 23/9/22

*Customer Name: M/S Morepen Labs Ltd.		Address: Masulkhana Parwanoo Distt Solan	
Person Contacted: Mr. Amit Verma		Designation: Maint Head (Electrical)	
E-mail id:	Mobile No: 98160-70240	S. R. No: SRCSDD2223	
Type of Service: Installation / Inspection; NEPI/NGPI Warranty / Conversion / Upgrade; Courtesy / Paid Service	Campaign/TRP; OEM Service; Policy Warranty; Others	ANC / SPSC / O&M; BIS	
ESN: 25456046	Gen/Equp Model: HF6315D1	Failed at Hours:	Cumulative Hours: 482 Hrs
*GSN: 750 KVA	Equp Sr No: N19K041567	Avg. Monthly Running Hrs:	Last B Check done at HMR:
Eng. Model: V-TA-28-G5	OEM: CCL	*Fault Code (s):	MTTR Failure Code:
DG Set: AMF / Manual	*Controller Type: PCC 3.3	Brand and Grade of Lube Oil Used: Valvoline V. Blue	
		Type of Coolant Used: DCA2 / DCA4 / EG / PG / OTHER; Coolant Concentration Level: 6%	Coolant pH: ok

Engine Performance Parameters

Low Idle RPM		Lube Oil Pressure	2.1 kg/cm²	Customer's Complaint / Input	Date (dd/mm/yy)	Time
High Idel RPM	1500	Lube Oil Pressure	4.9 kg/cm²	Failure Date and Time	22/9/22	
Full idel RPM		Lube Oil Pressure	kg/cm²	Complaint Received on	23/9/22	
Coolant Temp	HT 60 °C; LT °C	Lube Oil Pressure	°C	Service Required date & Time	23/9/22	
Battery Make: Exide		Battery Voltage	26.1 VDC	Service Representative Deputed on	24/9/22	
Parameters for Generator Set		Parameters for Other Applications		Service Representative Reached at Site	23/9/22	
Voltage (AC)	419 Volts	drilling Speed		Diagnosis Completed on	23/9/22	
Current (AC)	Amp	Stall Speed		Required Material Received on		
Frequency	50.1 Hz	Gear Speed		Commissioning Date & Time	23/9/22	
Load	kW	Problem Pertains To: Intake/Exhaust/Fuel / Cooling / Electrical / Lube Oil / Others				
Power Factor						

Customer Complaints: B check Maintenance (NEPI B check Maintenance)

Inspection/Observation & Work Done in Brief:
Attended the above said engine carried out the necessary check-up. After that change the main lube oil filters 4 nos, By pass lube oil filters 2 nos, Diesel filters 2 nos, Air filter filter with cleaned both sides. Drain the lube oil. fill up the new lube oil valvoline V-Blue. Top up the coolant. Change the coolant filters 4 nos, At last start the genset running ok with all. to above parameters.

Problem Resolution/Solution:
Battery cross its two years must to be change as NP.
All coolant must to be change DCA4 recomended.

Recommendation/Suggestion (Use Overleaf format for component requirements and any other Discrepancies Observed): Final carried out the necessary Check-up b/fore Starting the DG set.

Service Representative's Name: Ravi Thakur & Sawan Kumar	Problem Status: Open / Close	Responsibility (If Status is Open): Customer / Cummins Network
	Customer's Remarks (For escalation use hierarchy given overleaf)	
*ID No: 15211026 TH	Customer's Experience: ☐ Delighted ☐ Satisfied ☐ Average ☐ Dis-Satisfied	
*Pro ID No: 1525491	Customer's Name: Ankit Chauhan	Signature: [signature] Date: 23-Sep-22
Date: 23/9/22 Signature: [signature]		*marketed field are mandatory

F-EOA-10002.02 Distribution: Customer / AO / Dealer — Our Goal: Zero Engine Down

NUMBER	8894611222	Customer Support	Channel Service Manager	9417213729
SERVICE ADVISOR	9875427005	Customer Support	Area Service Manager	9417303743
		Customer Support	Zonal Service Head	9711001976

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Sales and Service India — Distribution Business Unit

PMC & CMC CHECKLIST / PREVENTIVE / BREAK DOWN / SCHEDULED MAINTENANCE

Dealership Name	Tal Swan Power Solution Pvt. Ltd.			Date	13/2/2024
Customer Name & Postal Address of Site	M/s Marfeo Lab LTD. (Panvel)			Site INCIDENT ID	BTS Army
Contact Person Name	Mr. Anil Verma	Designation	Head	Mobile No.	9167077
ESN	25455016 OEM Cummins	KVA Rating Application	760	Job ID Check Done (Date & Hours)	
Engine Model	KTA-38-G12 Date in Service	Cumulative Hrs	8795		

Customer Complaint: Army visit - Anil Verma @ Marfeo.com.

Customer's Complaint Logged	Date	Time
Technician Assigned Date & Time	13/2/24	9:00
Service Engineer Reached Site Date & Time	13/2/24	11:00
Service Engineer Left Site Date & Time	13/2/24	12:00

CHECK POINTS (IF NOT OK, PLEASE MENTION IN REMARKS COLUMN. (POINTS RELATED TO B & C CHECK TO BE DONE IN RESPECTIVE CHECKS ONLY)

		REMARKS / ACTION TO BE TAKEN
Air System		
Vacuum Indicator	1. Check for Red Band 2. Condition of Vacuum Indicator 3. Check mounting conditions of Vacuum Indicator 4. Check the Availability of Vacuum Indicator 5. Check for wing Nut Condition & Tightness	OK
Air Cleaner Housing	1. Sealing locations on the housing 2. Stud conditions 3. Condition of dust cup 4. Hood for element and cleanliness	OK
Air Filter Elements	1. Condition of Air Filter Seal 2. Condition of Pleats 3. Damages on the Air Cleaner	OK
Hoses & Pipes and Clamps	1. Condition of Clamps & Tightness 2. Cracks / Bulging on Hoses 3. Any leakage in Air system 4. Heat shield condition	OK
Turbocharger	1. Check & Record Radial & Axial Play @ every 'C' Check 2. Check for Dust ingression on Turbo Compressor wheel @ every 'C' check 3. Check for cuts on compressor @every 'C' check 4. Check for the any Oil Traces in areas over @ every 'C' check 5. Check the Oil supply & drain losses condition	OK
Charge Air Cooler (CAC)	1. Check condition & tightness of hose/ clamps in the CAC 2. Check for air leak from CAC 3. Check external Condition (cracking) of CAC	OK
Air Filter during B Check	1. Condition of Air filter elements 2. Air filter element cleaning with blower or compressed air less than 30psi	OK
Cooling System		
Coolant used	1. Coolant level 2. Condition of coolant (HT & LT Radiators 3. Complete EG for Aluminium & CAC for Copper Radiators 5. Check for Coolant concentration wit test kit 6 Ph: ____ Concentration value: ____ 7. Coolant CAC/Complete EG quantity added in KT ____ Ltrs ____ Ltrs in radiators during B-Check	OK
Radiator	1. Condition of Radiator Cap 2. External Condition of Radiator Core 3. Check for leaks in core & Radiator gasket joints 4. Hot Air Circulation 5. Check Stray voltage (Should be <0.100 VDC)	OK
Cooling System Hoses	1. Check for Condition of Clamps & Tightness 2. Check for Cracks / bulging in Hoses 3. Check for Routing & condition of Vent lines hoses 4. Any leakage in Cooling system 5. Check for coolant pipes/ hoses alignment 6. Check and ensure fouling of coolant pipes & hoses with base rail or any other parts	OK
Fan Assembly	1. Condition of fan blades for damages/cracks/rubbing with shroud 2. Check for Greasing requirement Pillow block, to be greased @ every 1500 hours, as applicable 3. Check for belt conditions, alignment with respect to Pulley and tightness and condition 4. Check for Fan Hub condition 5. Check for seal leakage 6. Check fan & belt guards in place	OK
Water pump & LTA Pump condition	1. Coolant leakage from Water Pump weep hole 2. Check for Coolant leakage from LTA Water Pump Seal	OK
Fuel System		
Fuel Pump & Water Separator	1. Fuel leakage from Fuel pump wiring harness 2. Check leakage & condition of Water Separator 3. Drain water from water separator	OK
Fuel System Hoses	1. Condition of Clamps & Tightness 2. Cracks/Bulging On Hoses 3. Any leakage in fuel system 4. Condition of Non Return Valves 5. Fuel Tank Breather 6. Check for Fuel Strainer cleanliness and replace in every B check maintenance 7. Drain sediments/water from fuel tank drain 8. Check for possibility of rain water ingress in the fuel tank	OK
Fuel Filter during B check	1. Replacement of fuel filter & Tightness 2. Replacement bolt seal ring 3. Fuel pump screen filter cleaning @ every C-check	OK
Fuel Consumption	N/A — Ltrs/hr	Record fuel consumption as per log book, if abnormal, then suggest corrective actions	OK
Lubricating System		
Lubricating Oil	1. Check for recommended Oil being used CH4, CI4 2. Check & ensure Oil level for 'H' Mark on dipstick 3. Wear metal analysis @ every C Check (at customer's scope) 4. Clean breather assembly	OK
Lubricating Hoses	1. Check and rectify leakage in lube system 2. Check for cracks/bulging on hoses 3. Check for tightness of all the connections	OK
Oil & Filters during B Check	1. Run the engine before B check for 5 min 2. Replacement of Oil filters 3. Replacement of super bypass filter 4. Cut open paper filters and check for metal particles 5. Note particles noticed (Yes/No) 6. Tighten the filters after fixing the gl 7. Old lube oil flushed with new oil 8. Lubricant quality refilled during B-checks 9. Run the engine after B-check for 5 min & Test the engine on maximum available load	—
Oil Consumption	N/A — Ltrs/hr	Record the oil consumption as per log book. If abnormal, then suggest corrective actions.	—

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	Dt Siam Tower Selection Tuticorin
	M/S Marelon Lab Ltd (Jayaram)
	Mr. Anil Verma
25455 Hrs	Sandvik
10-5-17 12	

AMC Visit -

Verma@marelon.com.

	Date	Time
Service Engineer Starts & Turns	21/2	7:15
Service Engineer reached at Site	21/2	11:30
Diagnosis Completed on	21/2/17	12:45
Required Material Received on		
Commissioning Date & Time	21/2/17	12:45

MENTION IN REMARKS COLUMN. (POINTS RELATED TO B & C CHECKS BE DONE IN RESPECTIVE CHECKS ONLY).	REMARKS / ACTION TO BE TAKEN
Red Band 2. Condition of Vacuum Indicator 3. Check mounting conditions of Vacuum 1. Check the Availability of Vacuum Indicator 5. Check for wing Nut Condition & Tightness	OK-
tions in the housing 2. Stud conditions 3. Condition of dust cap 4. Hood for fitment s	OK-
Air Filter Seal 2. Condition of Pleats 3. Damages on the Air Cleaner	OK-
Clamps & Tightness 2. Cracks / Bulging on Hoses 3. Any leakage 1. Heat sheild condition	OK-
adial & Axial Play @ every "C" Check 2. Check for Dust impression on Turbo every "C" check 3. Check for cuts on compressor @every "C" check 4. Check in cross over @ every "C" check 5. Check the Oil supply & drain losses condition	OK-
& tightness of hose/ clamps in the CAC 2. Check for air leak from rnal Condition (choking) of CAC	OK-
elements 2. Air filter element cleaning with blower or compressed	OK-
f coolant (HT & LT Radiators 3. Complete EG for Aluminium 4. CAC for Copper concentration wit test kit 6. (PH: ..... Concentration value : .....) ntity added in HT ..... & LT ..... Litres in radiators during B-Check	OK-
External Condition of Radiator Core 3. Check for leaks in core & irculation 5. Check Stray voltage (Should be <0.100 VDC)	OK-
htness 2. Check for Cracks / bulging in Hoses 3. Check for 4. Any leakage in Cooling system 5. Check for coolant pipes/ fouling of coolant pipes & hoses with base rial or any other parts	OK-
cks/rubbing with shroud 2. Check for Greasing requirement Pillow block, cable 3. Check for belt conditions, alignment with respect to Puliey and Hub condition 5. Check for seal leakage 6. Check fan & belt	OK-
2. Check for Coolant leakage from LTA Water Pump Seal.	OK

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Sales and Service India | Distribution Business Unit | Site SB-PS-BD-2824 | Date 21/02/24

AMC & CAMC CHECKLIST - PREVENTIVE / BREAK-DOWN / SCHEDULED B & C CHECK MAINTENANCE

Dealership Name	Tal Super Power Solution Pvt. Ltd.			SR Report No	SUB/83/2024
Customer Name & Postal Address of Site	M/S Morefen Lab Ltd (Panwel)			Site MCN☐/ IS ☐ / BTS ☐	AMC
Contact Person Name	Mr. Anil Verma	Designation	Asst. Manager	Mobile No.	9816702440
ESN	25455046	OEM Sudhir	KVA Rating/ Application	750	Last 'B' Check done (Date & Hours)
Engine Model	KTA-38-G5	Date in Service	Cumulative Hrs	895	Customer's Complaint / Report: Failure Date and Time 21/2/24 9:15
Customer Complaint	AMC Visit. Anil. Verma@morefen.com.				Received on 21/2/2024 9:20 Service Required Date & Time 21/2/2024 Service Representative Deputed on : Service Representative Reached at Site : 11:50 Diagnosis Completed on 21/2/24 12:05 Required Material Received on Commissioning Date & Time 21/2/24 12:55

CHECK POINTS IF NOT OK, PLEASE MENTION IN REMARKS COLUMN. (POINTS RELATED TO B & C CHECKS ARE DONE AS PER SPECIFIC CHECKS ONLY)	REMARKS / ACTION TO BE TAKEN
Air System	
Vacuum Indicator: 1. Check for Red Band ☐ 2. Condition of Vacuum Indicator ☐ 3. Check mounting conditions of Vacuum Indicator ☐ 4. Check the Availability of Vacuum Indicator ☐ 5. Check for wing Nut Condition & Tightness ☐	OK
Air Cleaner Housing: 1. Sealing locations in the housing ☐ 2. Stud conditions ☐ 3. Condition of dust cup ☐ 4. Hood for element and cleanliness ☐	OK
Air filter Elements: 1. Condition of Air Filter Seal ☐ 2. Condition of Pleats ☐ 3. Damages on the Air Cleaner ☐	OK
Hoses & Pipes and Clamps: 1. Condition of Clamps & Tightness ☐ 2. Cracks / Bulging on Hoses ☐ 3. Any leakage in Air system ☐ 4. Heat shield condition	OK
Turbocharger: 1.Check & Record Radial & Axial Play @ every 'C' Check ☐ 2. Check for Dust impression on Turbo Compressor wheel @ every 'C' check ☐ 3. Check for cuts on compressor @every 'C' check ☐ 4. Check for the any Oil Traces in cross over @ every 'C' check ☐ 5. Check the Oil supply & drain losses condition ☐	OK
Charge Air Cooler (CAC): 1. Check condition & tightness of hose/ clamps in the CAC ☐ 2. Check for air leak from CAC ☐ 3. Check external Condition (choking) of CAC ☐	OK
Air Filter during B Check: 1. Condition of Air filter elements ☐ 2. Air filter element cleaning with blower or compressed air less than 30psi ☐	OK
Cooling System	
Coolant used: 1. Coolant level ☐ 2. Condition of exterior (HT & LT Radiator) ☐ 3. Complete EQ for Aluminum ☐ 4. CAC for Copper Radiator ☐ 5. Check for Coolant concentration wit test kit ☐ 6. PH: ____ Concentration value: ____ 7. Coolant CAC/Complete EQ quantity added in HT ____ LT ____ Litres in radiators during B-Check	OK
Radiator: 1. Condition of Radiator Core ☐ 2. External Condition of Radiator Core ☐ 3. Check for leaks in core & Radiator gasket joints ☐ 4. Hot Air Circulation ☐ 5. Check Body voltage (Should be <0.100 VDC) ☐	OK
Cooling System Hoses: 1. Check for Condition of Clamps & Tightness ☐ 2. Check for Cracks / bulging in Hoses ☐ 3. Check for Rubbing & condition of Weld lines hoses ☐ 4. Any leakage in Cooling system ☐ 5. Check for coolant pipes/ hoses alignment ☐ 6. Check and ensure fouling of coolant pipes & hoses with base rail or any other parts ☐	OK
Fan Assembly: 1. Condition of fan blades/tip damages/cracks/rubbing with shroud ☐ 2. Check for Greasing requirement Pillow block, to be greased @ every 1500 hours, as applicable ☐ 3. Check for belt conditions, alignment with respect to Pulley and tightness and condition ☐ 4. Check for Fan Hub condition ☐ 5. Check for seal leakage ☐ 6. Check fan & belt guards in place ☐	OK
Water pump & LTA Pump condition: 1. Coolant leakage from Water Pump weep hole ☐ 2. Check for Coolant leakage from LTA Water Pump Seal ☐	OK
Fuel System	
Fuel Pump & Water Separator: 1. Fuel leakage from Fuel pump weep hole ☐ 2. Check leakage & condition of Water Separator ☐ 3. Drain water from water separator ☐	OK
Fuel System Hoses: 1. Condition of Clamps & Tightness ☐ 2. Cracks/Bulging On Hoses ☐ 3. Any leakage in fuel system ☐ 4. Condition of Non Return Valves ☐ 5. Fuel Tank Breather ☐ 6. Check for Fuel Strainer cleanliness and replace in every B check maintenance ☐ 7. Drain sediments/water from fuel tank drain ☐ 8. Check for possibility of rain water ingress in the fuel tank ☐	OK
Fuel Filter during B check: 1. Replacement of fuel filter & Tightness ☐ 2. Replacement bolt seal ring ☐ 3. Fuel pump screen filter cleaning @ every C-check ☐	OK
Fuel Consumption: N/A — Litres/hr	Record fuel consumption as per log book, if abnormal, then suggest corrective actions	OK
Lubricating System	
Lubricating Oil: 1. Check for recommended Oil being used ON, OH ☐ 2. Check & ensure Oil level by 'H' Mark on dipstick ☐ 3. Wear metal analysis @ every C-Check (at customer's scope) ☐ 4. Clean breather assembly	OK
Lubricating Hoses: 1. Check and rectify leakage in lube system ☐ 2. Check for cracks/bulging on hoses ☐ 3. Check for tightness of all the connections ☐	OK
Oil & Filters during B Check: 1. Run the engine before B check for 5 min ☐ 2. Replacement of Oil filters ☐ 3. Replacement of cupur bypass filter ☐ 4. Cut open paper filters and check for metal particles ☐ 5. Metal particles noticed (Yes/No) ☐ 6. Tighten the filters after filling the oil ☐ 7. Old lube oil flushed with new oil ☐ 8. Same oil quality refilled during B-checks ☐ 9. Run the engine after B check for 5 min & Test the engine on maximum available load ☐	—
Oil Consumption: N/A — Litres/hr	Record the oil consumption as per log book. If abnormal, then suggest corrective actions	—

ANNEXURE - 20

MOREPEN LABORATORIES LIMITED

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DRAFT PURCHASE ORDER

PO No.	MSL/2023-24/6514
PO Date	20-02-24

Name	SUPER MAX BOILER ENGINEERS
Address	PLOT NO 16 HPSIDC INDUSTRIAL AREA, DAVNI TAHSIL NALAGARH ,BADDI
State	Himachal Pradesh
Country	
Contact	,

S-No	Item Name	UOM	Qty	Price	HSN	Discount %	Discount Value	Taxable Value	SGST %	SGST Amt	CGST %	CGST Amt	IGST %	IGST Amt
1	Labour Charges for Dismantling of Boiler all Mounting,mesh.Cleaning & Furnace,Smok tube, Mounting ,Overhauling ,Fitting,Hy.Testing & getting Certificate from Chief Inspector of Boiler HP, during Annual Inspection Time	LOT	1	95000	995462			95000.00	9.00	8550.00	9.00	8550.00	0	0
Total										8550.00		8550.00		0

Transaction Value	95,000
Less: Discount @ 0 %	0
Other Charges	0
Add : SGST	8550.00
Add: CGST	8550.00
Add: IGST	0
Total Amount :GST	17100
Grand Total :	112100.00

Payment Terms :Advance
Delivery :As per Schedule
Freight :F.O.R.
Delivery Through :BY ROAD
Special Instruction : (Invoice,Transporter copy & Eway bill should be as per our PO Address)

MOREPEN LABORATORIES LTD. NEW DELHI

MOREPEN LABORATORIES LIMITED

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SF10

DRAFT PURCHASE ORDER

PO No.	MSL/2022-23/6267
PO Date	18-01-23

Name	Drexel Enviro
Address	Plot 442,JLPL,Industrial Area Sector-82 Mohali, Punjab-160055 ,MOHALI
State	Punjab
Country	INDIA
Contact	, 7710105553, 9316660099

S-No	Item Name	UOM	Delivery Schedule	Qty	Price	HSN	Discount %	Discount Value	Taxable Value	SGST %	SGST Amt	CGST %	CGST Amt	IGST %	IGST Amt
1	CMC of Online Boiler Stack Monitering System Parameters. CO,Co2,HCL,SOX,NOX,SPM Engineers visit: 05, Annually 01 Emergency visit, Online Support Monday To Friday 09:00am to 05:00pm		18-01-2023	1	105000.0000	995462			105000.00	0	0	0	0	18	18900.00
2	Annual CPCB Connectivity 01/02/2023 To 31/01/2024 CMC Period From:-01/02/2023 To 31/01/2024		18-01-2023	1	40000.0000	995462			40000.00	0	0	0	0	18	7200.00
	Total										0		0		26100.00

Transaction Value	145,000
Less: Discount @ 0 %	0
Other Charges	0
Add : SGST	0
Add: CGST	0
Add: IGST	26100.00
Total Amount :GST	26100
Grand Total :	171100.00

Payment Terms :30 DAYS
Delivery :ASAP
Freight :F.O.R.
Delivery Through :BY ROAD
Special Instruction : (Invoice,Transporter copy & Eway bill should be as per our PO Address)

MOREPEN LABORATORIES LTD. NEW DELHI

Morepen Laboratories Limited

Village & PO Masulkhana, [illegible], Distt. Solan ,173220
Himachal Pradesh , Contact No. : 91- 01792 - 233283-89
DL No.: MB/93/6 , MB/93/6

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GSTIN No.: 02AABCM1083B1ZA PAN No.: AABCM1083B

PURCHASE ORDER

Vendor Detail		Billing / Delivery Address
Name	Dreel Electronics and Engineering Product	PO No. [illegible]
Address	Ind Area Plot No 442 Sector 82 [illegible] Nagar Mohali Punjab-160055	PO Date [illegible]
State	Punjab	Delivery At : Morepen Laboratories Limited , Village & PO Masulkhana Parwanoo , Distt. Solan , 173220
Country	INDIA	
Contact	9316650098	Himachal Pradesh , Contact No. 91- 01792 - 233283-89
GSTIN	03AAECD5047M2ZM	
PAN No	AAECD5047M	
Email	sandhu@dreel.in,sales@dreel.in	State Code : 02
State Code :	03	

S-No	No	Item Name	UOM	Qty.	Price	HSN	Taxable Value	SGST %	SGST Amount	CGST %	CGST Amount	IGST %	IGST Amount
	X-080K-00-0000-002	Annual Online Server Renewal Charges Parameters :- CO,CO2,SOx,NOx,SPM,HCL Contract Period From :01/02/24 To 31/01/25		1	40000	9984[illegible]	[illegible]	[illegible]	0	0	0	18	7200.00
		Total							0		0		7200.00

Indent No.

[illegible] Value	40,000
[illegible] Discount @ 0 %	0
Other Charges	0
Add : SGST	0
Add: CGST	0
Add: IGST	7200.00
Total Amount GST	7200
Grand Total	47200.00

Payment Terms : Advance

Delivery

Freight : F.O.R

Delivery Through : BY ROAD

Special Instruction : (Invoice & Transporter copy in favour of our factory Address)

Morepen Laboratories Limited

Authorised Signatory

TERMS AND CONDITIONS OF PURCHASE

1. ACCEPTANCE : If no formal acceptance received with in 10 days from date of order, the same shall be deemed accepted.

2. SPECIFICATION : Specifications stipulated must be adhered to otherwise we reserve the right to cancel whole/ part order.

3. INSPECTION : Company will not be liable for non performance, either in whole or in part of any contract, or any delay in performance there of, as a consequence of occurances beyond the control of the company.

4. VALIDITY : Delivery must be as per given schedule. Failing which, we reserve the right to cancel order, whole/part. We shall be compensated for losses for non compliance of order. Our assessment of losses shall be final.

5. INVOICE : All invoices shall be made as per prevailing Goods & Services Tax rules so that GST can be availed of.

6. FORCE MAJURE : Company will not be liable for non performance, either in whole or in part of any contract, or any delay in performance there of, as a consequences of occurances beyond the control of the company.

7. JURISDICTION : All disputes arising out of this contract shall be within the Solan Jurisdiction only.

8.Do not charge TCS on your invoices. We will deduct TDS as per section 194 Q, if applicable on you.

MOREPEN LABORATORIES LTD. NEW DELHI

Annexure – 21

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ENVIROZONE®
PRIVATE LIMITED
E-Mail: envirozonehrd@gmail.com
service@envirozoneindia.com

Clover, Ajnara Grand Heritage, Tower 7, Panchsheel Primrose,
Opp. Govindpuram, Ghaziabad (U.P)-201013, INDIA
Mobile No. : +91 85279 51880 | +91 76830 96073

FORTUNEXIS
E-Mail: service@fortunexis.in

Ref. No._____ Date: 17.12.2023

Customer	M/S Moreplan Laboratory Ltd.				
Address	Masulkhana, Parwanoo, H.P.				
Contact Person	Mr. Parmil Kumar	Designation		Contact No.	7018582838
Instruments	SQMS-ETP	Model	Systea UMAC	Sr. No.	MC/151210/1553
Device id	glens_VX1975	P.O. No. & Date			

Installation & Commissioning ( ) CMC (V) AMC ( ) Under Warranty( ) Out Of Warranty ( )

1. General Maintenance of SQMS has been done. During maintenance following points were observed :
   a. All tubes & flow cell of COD, BOD & TSS found chocked by scaling, due to that pump is creating pressure on SOV connector and pipe was repeatedly disconnecting itself.
   b. pH cavity also found chocked and scaling observed near pH sensor.
   c. Sample inlet and Outlet tubes found completed chocked and needed to replace.
   d. Pump rotor rollers found rusted and rubbing the pump tube badly.
   e. Data of flow was not uploading on server.
2. Following actions taken to resolve the above observed issues.
   a. All the chocked tubes firstly cleaned by HCL cleaning solution and some were replaced by new one. Now Flow is properly circulating in all tubes and flow cells. And also pipe at SOV points are not disconnecting, observed till EOD.
   b. pH cavity has been manually cleaned and removed all the scaling over the sensor.
   c. Sample inlet & Outlet Tubes has been replaced by new one.
   d. Pump rotor and rollers has been manually cleaned and applied some lubrication oil on rollers. Also replaced the pump tube.
   e. After rebooting the Online device, data of Flow started to upload on server.
3. Analyzer has been zero caliberated by DI water. Now Analyzer is working fine.

Customer's Remark: Satisfied by the checking & Scaling Calibration done and data updated on IV Server.

Engineer : —	Customer's Signature: 17 Dec 23
Name: Ashwin Daniel (8976712778)	Name & Designation:
	Stamp:

ENVIROZONE® PRIVATE LIMITED
Environment Instruments & Equipments Pvt. Ltd.
E-Mail: envirozonehelp@gmail.com
service@envirozoneindia.com

Corres. & Regd. Office: 104, Tower-7, Panchsheel Primrose,
Opp. Govindpuram, Ghaziabad (U.P)-201013, INDIA
Mobile No.: +91 85959 51880 | +91 76830 96973

FORTUNEXIS
E-Mail: service@fortunexis.in

593

Ref. No. _____ Date: 15/Nov/2023

Customer	M/s Morepen Laboratory Ltd				
Address	Masalkhana, Ramsanoo, H.P.				
Contact Person	Mr. Parmil Kumar	Designation		Contact No.	7018582838
Instruments	EQMS	Model	System(Linear)	Sr. No.	MC/5720/1553
Device Id	glens-VX1975	P.O. No. & Date			

Installation & Commissioning ( ) CMC (✓) AMC ( ) Under Warranty( ) Out Of Warranty ( )

1. Water Analyzer has been checked properly and found scaling inside the tubing and flow cell.
2. All tubing and flow cell have been cleaned using acidic solution.
3. pH electrode also cleaned manually.
4. Pump tube found damaged so it has been replaced by new tube.
5. Rotor has been cleaned manually.
6. Now Analyzer is ok. and showing all parameters
7. Data are also uploading on Server.

Customer's Remark: Replaced the Peristaltic pump tube. Now System checked and ok

Engineer Signature: Mukesh 15/11/2023

Name: Mukesh Gautam

Customer's Signature:

Name & Designation:

Stamp:

ENVIROZONE®
Regd. Office: 701, Tower-7, Panchsheel Primrose, Opp. Govindpuram,
Ghaziabad (U.P)-201013, INDIA
Regional Offices: Ahmedabad | Chandigarh | Lucknow
E-Mail: salesenvirozone@gmail.com | sales@enviruzoneindia.com

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Analyzer Calibration Report

Analyzer type:	Site name/Sr. No.	Parameter
SYSTEA	M/s. Merepen Laboratory Limited-Village Masulkhana, Post Office Panwanoo Sr. No.- MIC/151210/1553	COD, BOD, TSS, pH

Cal. Date – 17.12.2023

A. DI WATER TEST RUN

Method	Sample	Result
COD	D-I Water	0.0 PPM
BOD	D-I Water	0.0 PPM
TSS	D-I Water	0.0 PPM
pH	D-I Water	7.11 pH

B. FINAL ACTUAL SAMPLE RUN

Method	Sample	Result
COD	ETP OUTLET	136.18 PPM
BOD	ETP OUTLET	10.36 PPM
TSS	ETP OUTLET	11.54 PPM
pH	ETP OUTLET	7.04pH

REMARKS

Envirozone Personal
Name
Contact No - 8595951880

Signature
Date

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TAX INVOICE (ORIGINAL FOR RECIPIENT)

595

FORTUNEXIS AUTOMATION PRIVATE LIMITED 704, TOWER NO. 7, PANCHSHEEL PRIMROSE, GOVINDPURAM, GHAZIABAD GSTIN/UIN: 09AADCF6695N1ZM State Name : Uttar Pradesh, Code : 09 E-Mail : d.verma2004@gmail.com	Invoice No. **FAPL/111/2023-24** Dated **4-Nov-23**
Consignee (Ship to) **MOREPEN LABORATORIES LIMITED** VILLAGE & PO MASULKHANA, PARWANOO, DISTT. SOLAN HIMACHAL PRADESH-173220 CONTACT-01792-233283-88 GSTIN/UIN : 02AABCM1083B1ZA State Name : Himachal Pradesh, Code : 02	Delivery Note Mode/Terms of Payment Reference No. & Date. FAPL/111/2023-24 dt. 4-Nov-23 Other References Buyer's Order No. **MSL/2023-24/6903** Dated **16-Oct-23** Dispatch Doc No Delivery Note Date Dispatched through Destination Terms of Delivery
Buyer (Bill to) **MOREPEN LABORATORIES LIMITED** VILLAGE & PO MASULKHANA, PARWANOO, DISTT. SOLAN HIMACHAL PRADESH-173220 CONTACT-01792-233283-88 GSTIN/UIN : 02AABCM1083B1ZA State Name : Himachal Pradesh, Code : 02	

Sl No.	Particulars	HSN/SAC	Quantity	Rate	per	Amount
1	**MAINTENANCE / AMC /CMC - SERVICE IGST** *CMC FOR EFFLUENT MONITORING SYSTEM* *WEF 01-11-2023 TO 31-10-2024*	998719				**1,65,000.00**
	OUTPUT IGST @18%			18	%	**29,700.00**
	Total					₹ 1,94,700.00

Amount Chargeable (in words) E. & O.E

INR One Lakh Ninety Four Thousand Seven Hundred Only

HSN/SAC	Taxable Value	Integrated Tax Rate	Integrated Tax Amount	Total Tax Amount
998719	1,65,000.00	18%	29,700.00	29,700.00
Total	1,65,000.00		29,700.00	29,700.00

Tax Amount (in words) **INR Twenty Nine Thousand Seven Hundred Only**

Company's Bank Details
A/c Holder's Name : **FORTUNEXIS AUTOMATION PRIVATE LIMITED**
Bank Name : **AXIS BANK LTD.**
A/c No. : **922020055376178**
Branch & IFS Code : **UTIB0004930**

for FORTUNEXIS AUTOMATION PRIVATE LIMITED

Company's PAN : **AADCF6695N**

Authorised Signatory

SUBJECT TO GHAZIABAD JURISDICTION

This is a Computer Generated Invoice

ANNEXURE - 22

1081

p/c 596



MOREPEN

Date: 24.02.2024

To

Assistant Director of Factories,
Solan Zone, Distt. Solan (H.P.)

Subject: Approval of "On-site Emergency Plan" and submission of "Safety Audit Report" of Masulkhana plant.

Dear Sir,

Please find enclosed herewith the "Onsite Emergency Plan" as well as "Safety Audit Report" of our API plant situated at Masulkhana, Parwanoo in Solan District of Himachal Pradesh for your kind approval.

Looking forward to your support always.

Thanking You.

For Morepen Laboratories Ltd.

Morepen Laboratories Ltd. Authorised Signatory Masulkhana

Authorized Signatory

Assistant Director of Factories
Solan Zone
H.P.

26/2/2024
Received

Enclosures:

1. **3 sets of On-site Emergency Plan.**
2. **3 sets of Safety Audit Report.**

MOREPEN LABORATORIES LTD. NEW DELHI

Morepen Laboratories Limited
Plant : Village Masulkhana, Parwanoo, Distt. Solan, (H.P) India173 220
Tel.: +91-1792-233233-48, Fax : +91-1792-232509, E-mail : plants@morepen.com

OSEP/ MSL/EHS/001-R10

S17

ON SITE EMERGENCY PLAN



MOREPEN LABORATORIES LIMITED

V.P.O. MASULKHANA,
TEHSIL KASSUALI DISTT. SOLAN (H.P.) PIN -173220
Phone: 01792-233283

MOREPEN LABORATORIES LTD. NEW DELHI

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MOREPEN LABORATORIES LTD. NEW DELHI

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MOREPEN LABORATORIES LTD. NEW DELHI

(VERIFICATION)

The information furnished in On Site Emergency Plan for Morepen Laboratories Ltd (Page No 1 to 61) has been verified by me and is submitted seeking modification / suggestion from your office to make the documents viable. I also assure that I will immediately review and amend the document and seek your consent before any changes in the plant, machinery, building, structure, substances, storages and manufacturing process is intended or otherwise after at least every period of twenty- four months from this date 01-Feb-24 until the factory, (for any reason), is not closed for ever. In later case it will be our, s liability to informclosure of the factory to your office and dispose of all the hazardous substances / material of the factory in such a manner rendering those safe for life and environment.

Occupier (Mr. Sanjay Suri)

Name of the Factory: **M/s Morepen Laboratories Ltd , Masulkhana**

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THE FACILITY

Morepen Laboratories Ltd is the large scale industry specialty generics company in the world. It has operations in 3 locations and a significant platform of specialty and generic products marketed.

INTRODUCTION TO MASULKHANA LOCATION

The site is engaged in the manufacture of Active Pharmaceutical Ingredients (APIs) & API Intermediates. It is a multi-product manufacturing site engaged in manufacturing of anti- allergic and anti –asthmatic These products are manufactured in campaigns through multi-step organic synthesis using batch processes.

The site has modern state-of–the-art plants facilitating minimal manual intervention and consistent reproduction of processes, on an ongoing basis, and these are built to GMP standards and USFDA approved plant.
Morepen Laboratories ltd is involved in the manufacture of Bulk intermediates & API's.

Name and Address of the Factory
Morepen Laboratories Ltd
V.P.O. Masulkhana The. Kassuali
Distt. Solan (H.P)-173220
Phones: 01792233283

Address of Registered Office
Morepen Laboratories Ltd
Village Malkumajra near Baddi
Distt. Solan (H.P)-173205
E-mail- plant@morepen.com

Name & Address of the Occupier
Mr. Sanjay Suri
78 Sector-4, Parwanoo
Distt. Solan (H.P.)-173220
E-mail- sanjay.suri@morepen.com

Name & Address of Factory Manager
Mr. Kamlesh Kumar
1152 Dream World Colony, Pinjore
Distt. Panchkula (H.R)-134102
E-mail – kamlesh.kumar@morepen.com
Mobile: +91- 9816678912

MOREPEN LABORATORIES LTD. NEW DELHI

DEFINITIONS

Some definitions relevant to the emergency planning are given below:

Accident: An accident is an unplanned event, which has a probability of causing personal injury or property damage or both. It may result in physical harm (injury or diseases) to person(s), damage to property and loss, a near miss or any combination of these effects.

A **major accident** is a sudden, unexpected, unplanned event, resulting from uncontrolled developments during an industrial activity, which causes, or has the potential to cause -i. Serious adverse effect immediate or delayed (death, injuries, poisoning or hospitalization.) to a number of people inside the installation and /or to persons outside the establishment, OR ii. Significant damage to crops, plants or animals, or significant contamination of land, water, or air, OR iii. An emergency intervention outside the establishment (e.g.: evacuation of local population, stopping of local traffic), OR iv. Significant changes in the process operating conditions, such as stoppage or suspension of normal work in a concerned plant for a significant period of time, OR Any combination of above.

An Emergency: It could be defined as any situation, which presents a threat to safety of person's or/and property. It may require outside help also.

Local Emergency: A situation of emergency on a small scale, confined to a small area which can be adequately handled by the emergency crew of the plant without affecting the neighborhood.

Major Emergency: A situation which affects several departments within it and or may cause serious injuries, loss of life, extensive damage to property or serious disruption outside the works. It will require the use of outside resources (Fire Brigade, Hospital, and Police & Local Administration) to handle it effectively. Usually the result of malfunction of the normal operating procedures, it may also be precipitated by the intervention of an outside agency, such as severe lightening, flooding, crashed air craft or deliberate acts of arson or sabotage. Emergency due to operating conditions (uncontrolled reactions, small fire, small gas leak, spill, failure of power, water, air, steam, cooling media, scrubbing media, etc.) is not considered as a major emergency. Operating instructions in the safety manual shall cover this area, though the OSEP will also be helpful.

Disaster is a catastrophic situation, in which the day-to-day patterns of the life are, in many instances, suddenly disrupted and people are plunged in to helplessness and suffering and as a result need protection, clothing, shelter, medical and social care and other necessities of life, such as –

i) Disaster resulting from natural phenomena likes earthquake, storm, surges, cyclones, tropical storms, floods and massive insect infestation. Also in this group, severe draught that will cause a creepingdisaster leading to famine, disease, and death must be included.

ii) Second group includes disastrous events which are man-made, or by man's impact on environment, such as armed conflict, industrial accidents, factory fires, explosions and escape of toxic gases or chemical substances, river pollution, mining or other structural collapses; air, sea, rail and transport accidents, air crafts crashes, collisions of vehicles carrying inflammable liquids, oil spills at sea, and dam failure.

Environment as defined u/s 2(a) of the Environment Protection Act includes water, air, and land and the inter relationship which exists among and between water, air and land and human beings, other living creatures, plants, micro-organisms and property.

Environmental pollutant is defined by the same Act as any solid, liquid or any gaseous substance present in such concentration as may be or tend to be injurious to environment.

Hazard is a physical situation, which may cause human injury, damage to property or the environment or some combination of these criteria.

Chemical hazard is a hazard due to chemical (including its storage, Process, handling etc.) and it is realized by fire, explosion, toxicity, Corrosive, radiation, etc.

Risk is the likelihood of an undesired event (i.e. accident, injury or death) occurring within a specific period or under specified circumstances. It may be either a frequency or a probability depending on the circumstances.

Individual risk is the frequency at which an individual may be expected to sustain a given level of harm from the realization of specific hazards.

Social risk is a measure of the chances of a number of people being affected by a single event or set of events and is often presented graphically i.e. frequency v/s number of people affected.

On-Site Emergency Plan (OSEP) deals with measures to prevent and control emergency within thefactory and not affecting outside public or environment.

Off-Site Emergency Plan will deal with measures to prevent and control emergencies affecting public and the environment outside the premises. The manufacturer should provide the necessary information on the nature, extent and likely effects of such incidents.

Medical Emergency is an emergency due to acute health injury or illness that poses an immediate risk to the person's life or long term health.

INTRODUCTION OF EMERGENCY ACTION PLAN

1.0 This Emergency Action Plan has been developed for the company to comply with **The Factory Act-1948**. It will be used in all emergency situations which may occur in this facility. Generally, this plan will cover emergencies such as fires, medical emergencies, accidents, catastrophes, toxic releases and other emergency situations requiring the orderly evacuation of this facility and/or activation of our plant Rescue team.

This plan does not apply to small leaks and mishaps which can be successfully covered under the plant's written EHS SOP,s.

The key points of EHS SOP are that partial or total plant evacuation is not necessary and employees in the immediate work area of the spill or mishap can safely handle the situation. The written EHS SOP and employee training are very clear and trained all employees to recognize when a spill or mishap requires emergency response versus local response under the EHS SOP.

1.1 This plan will be reviewed once in Two Years and updated as necessary.

1.2 A full evacuation drill covering all facility employees will be held once in six months on different scenario as per The Statutory.

1.3 The Location Head is responsible for the update, implementation, and drill/incident critique of this plan.

1.4 All new employees will be thoroughly trained in this plan before they begin their initial work assignments and told where the plan will be kept. An up-to date copy of the plan is kept in a place that is easily accessible to all employees.

THE OBJECTIVES OF ON-SITE EMERGENCY ACTION PLAN (OSEP)

1. To control, localize and eliminate the hazard in minimum time.
2. To minimize damage to property and environment.
3. To render medical treatment to the injured.
4. To speed up the rescue and head count operation.
5. To safeguard others by timely evacuation.
6. To inform and assist relatives of the affected persons.
7. To inform press media and statutory authorities.
8. To preserve records and organize investigation.
9. To see the welfare of persons managing disaster.
10. To take steps to prevent recurrence.
11. To restore normalcy.

OSEP has been designed based on the range, scales and effects of emerging hazards and loss of containment scenarios and their impact. The OSEP addresses the range of impacts of the major hazards so that potential harm to people on-site and off-site, plant and environment can be reduced to apracticable minimum.

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IDENTIFICATION OF EMERGENCY SITUATIONS

An Emergency is any uncontrolled situation, which presents threat to personal safety and /or Environment and/ or company property and needs immediate corrective action to bring it under control. It may also require help from external agencies like Fire Brigade, Police, Civic Authorities and Hospitals. HAZOP study is carried out earlier and situations having emergency potential are identified.
Following are the worst case emergency scenarios at Masulkhana site:

A. Fire / Explosion

1) Fire in Centrifuge during operation.
2) Fire in dryer area and in PP area
3) Fire in flammable chemicals storage tank during handling or transfer.
4) Fire in reactor during operation of batch.
5) Fire in MCC panel.

B. Loss of Containment

1) Release of solvent from storage tank in tank farm area/ Day tank area

C. Asphyxiation

1) Release of Liquid nitrogen in plant
2) Release of Nitrogen gas in PP room
3) Release of Nitrogen gas in GC Lab.

D. Natural Disaster

1) Earth quake resulting collapse of building
2) Flood

E. Medical Emergency

1) Chest pain (Heart attack)
2) Internal injury due to any accident.
3) Poisoning
4) Fire burn
5) Electrocution
6) Splash of chemical in eyes of person.

F. Accidental Release of toxic vapours / Gas

1) Under the Workplace Hazardous Materials Information System (WHMIS), toxic materials are part of Hazard Class D - Poisonous and Infectious Materials. Since toxic materials can cause acute (short-term) health effects as well as chronic (long-term) health effects, WHMIS has a division for each. It is possible for a toxic material to be classified in both categories.

DEFINITION OF EMERGENCY

It could be defined as any situation, which presents a threat to safety of person's or/and property.

Local Emergency:-
A situation of emergency on a small scale, confined to a small area which can be adequately handled by the Emergency Crew of the plant without affecting the neighborhood.

Major Emergency:-
A situation which affects several parts of the factory with considerable damage, which may affect the neighborhood, require assistance from outside agencies like Fire Brigade, Hospital, Police, Local Administration etc.

DEFINITION OF MEDICAL EMERGENCY

Medical Emergency is an emergency due to acute health injury or illness that poses an immediate risk to the person's life or long term health. Medical emergencies are those emergencies which require assistance from another person, as it cannot be dealt with by the victim themselves.

Any person having illness or any injury and having any of the symptoms as given below to be consider as the sign of medical emergencies.

Following situation which are considered as medical emergency:

1. Bleeding that will not stop.
2. Breathing problems (difficulty breathing, shortness of breath).
   a. Choking (due to drowning, exposure to toxic gas fumes or dust).
   b. Asthma
3. Change in mental status (such as unusual behavior, confusion, difficulty arousing)
4. Coughing up or vomiting blood
5. Fainting or loss of consciousness
6. Feeling of committing suicide or murder thus swallowing a poisonous substance
7. Internal head or spine injury (which is not visible)
8. Severe or persistent vomiting (can be due to food poisoning, head injury).
9. Sudden injury due to any accident, burns or smoke inhalation, near drowning, deep or large wound, etc.
10. Sudden, severe pain anywhere in the body
    a. Chest pain (can be symptom of Heart attack, Brain hemorrhage or brain attack)
    b. Upper abdominal pain or pressure (can be due to food poisoning, an intestinal or gall bladder obstruction, an infection or inflammation).
    c. Back Pain (can be due to accidents, muscle strains, sports injuries; acquired nerve, neck or muscle disorders; mechanical problems involving the spine; and infections and tumors).
11. Sudden dizziness, weakness, or change in vision (can be due to illness, fever or exposure to any chemical)

DECIDING ABOUT EMERGENCY

Declaration of a Local Emergency

The Security supervisor/guard will exercise his own judgment about the raising of Local Emergency based on actual situation or information received by him from authentic source.

Declaration of a Major Emergency

When the situation apparently looks like a major emergency, the Main Site Controller may exercise his own judgment and shall give instructions to the Security office to declare. He may preferably obtain the permission of the Plant Head if he thinks necessary before doing so.

EMERGENCY ALARM SIGNAL

Local emergency alarm

The fire siren would be sounded (3 times for 10 seconds duration, with an interval of 4 seconds.) using fixed electrical siren/Mega Phone. This is meant for communicating Local Emergency to the ERT members and the Key personnel.

Major emergency alarm

The fire siren would be sounded (3 time for 10 seconds duration, with an interval of 4 seconds.) using fixed electrical siren/ Mega Phone. This will attract the attention of surrounding community.

ALL CLEAR SIREN PROCEDURE

All clear siren is defined that the emergency is over. The main site controller declares that thesituation is under control and incident site is safe. To declare the emergency is over main site controllersend the message to all site personals that the activities may function normally.

The following are the steps to be followed in case of all clear sirens.

2. **Main site controller decides that emergency is over and communicates it to the security office through messenger.**
3. **Messenger reaches the security office to pass the massage.**

a. **After conformation, site security in-charge takes action and activates main electrical siren by sounding of all clear sirens (30 seconds).**

4. **Sounding of all clear sirens for 30 Seconds using main electrical siren/ Mega Phone communicates the massage to the site that all activities may function normally right now.**

EMERGENCY CONTROL CENTER (ECC)

As soon as possible when the emergency has occurred a Security Cum Emergency Control Centre is required for co-ordination and for controlling all operations incidental to handling of emergency.

Security Cum Emergency Control Center is located at main gate.

Security Cum Emergency Control Center has provided with External & Internal telephone connections for the purposeof communication during the emergencies.

ECC is facilitates with the following things

1.0 Layout of Plant with Fire Hydrant System.

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2.0 List of Key Persons with Contact numbers

3.0 List of External Agencies & contact Nos.

4.0 List of Chemicals

5.0 Material Safety Data Sheets of chemicals (MSDS)

6.0 List of Fire Fighting Equipment of the locations

7.0 A copy of On-site Emergency plan

8.0 Stationary (white papers, pencils, erasers etc)

9.0 White board with duster & marker pen

INTERNAL COMMUNICATION

The person at Emergency Control Centre will inform the following persons when instructed by Shift In-charge: -

- Mr. Naresh Sharma -- VP-Operation
- Mr. Kamlesh Kumar -- Factory Manager
- Mr. Yatendra Pal Rathi -- EHS Head.
- Mr. Ashwani Sharma -- QA/QC Head
- Mr. Ashwani Dogra -- Engineering head
- Mr. Ram Pal -- Assistant Manager-EHS

EXTERNAL COMMUNICATION

For Major Emergency inform Fire brigade station

Any statement to be made to Government / Press will be duly discussed and approval will be obtained from VP Operations.

The HR Head / Executive will inform the Director of Factories.

HR Head / Executive will inform any other Government Agencies as required.

EMERGENCY PLAN ORGANIZATION

(Organizational set-up to deal with any emergency situation.)

Chief Emergency Co-Ordinator	**G M Production & in his absence Safety Head**
Emergency Co-Ordinator	**Incharge -Safety**
Main Site controller	**Shift In charge**
Site controller-	**Area Executive/ supervisor**
Key Persons Co-Ordination	**To provide necessary guidance/ resources to the Emergency Co-Coordinator**
Trained persons in firefighting, rescue and first aid	**To assist the Main Site Controller/ Site Controller.**

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KEY PERSONS AND THEIR RESPONSIBILITIES & DUTIES

The key emergency team members are

Chief Emergency Coordinator (CEC)

- DGM Production

Emergency Coordinator (EC)

- Safety in-charge

Main Site Controllers

- Shift In charge on Duty

Site Controllers

- Area Executive/ Supervisor

Key Persons co- ordinations

- Production Head / Managers
- HR Head
- Liaison Head
- Security Head
- EHS Head

Site Key Persons

- ERT Members
- Electrician
- Maintenance foreman
- Boiler Attendant
- Utility technician
- Drivers
- Security Group.

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ACTION BY SECURITY PERSON AT THE MAIN GATE:

a. On receiving confirmed information about an emergency on phone (759) or by intercom (not through MCP)

b. One person to switch-on the local emergency siren as per direction of incident site in-charge and carry out his other specified duties.

c. Inform Shift In charge and Safety Department through phone/ Running caller.

d. Communicate Location Head, Production Managers, Engineering Head, HR Head, Security Head & EHS Head, through Phone on receiving instructions from Main Site Controller.

e. One security guard carrying Mega Phone will rush to the affected site along with keys if it is an unmanned & locked area. Find out the further details of the fire / emergency.

f. Security guard will assist the site controller for carrying out any job pertaining to security gate. Security supervisor at the main gate will stay at control room to receive phone calls & control unauthorized persons from going inside the plant.

DUTIES OF CHIEF EMERGENCY COORDINATOR / EMERGENCY COORDINATOR:

a. Rush to the affected site after hearing emergency siren / receiving the emergency information by security supervisor.

b. Obtain assessment of the situation & give consent, whether to declare a major Emergency to Main Site controller.

c. In case Major emergency is declared he will move to the Emergency Control Center and operate from there.

d. Guide key persons engaged in emergency control operations and provide additional support, if required.

e. Guide on preservation of records and evidences as may be necessary later on for enquiry.

f. Advise to carry out preliminary investigation of the accident and keep all the necessary details ready.

g. Obtain head count data from HR Head / Security Head and advise the co-ordination with outside agencies for help and rescue operations.

h. Advise the Liaison Department on the specific statements to be made for public/press to ensure no rumor-mongering and imaginary speculations.

Duties of Main Site Controller: Shift In-charge on Duty

b. Rush to the affected site on hearing the Emergency Siren

c. Immediately take over the charge of the affected site from the Site Controller (Area Supervisor) and instruct him to carry out other duties.

d. Direct for plant shut-down operations (if needed) to control the emergency.

e. Mobilize all resources available including man, equipment, information etc. to control the situation and prevent it from further aggravating.

f. Instruct the ERT members & site key persons at the site to carry out various tasks.

g. Most important of all, arrange for rescue of any injured / affected / trapped persons and prompt medical aid.

h. Control the spread of fire / further enhancement of situation –

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- Stopping power to the area.
- By preventing air flow.
- By cooling the area around the site by spraying water.
- By removing the material around the fire site.

i. Call for more supply of firefighting equipment / emergency equipment.

j. Prevent unauthorized crowding of persons at the affected site.

k. Ensure control of other operations including isolation from the affected area

l. Guide the ERT members in their actions for firefighting & rescue Operation / combatingthe toxic gas release and keep a close watch.

m. Arrange for Stretcher, First Aid and if required, arrange for Ambulance, Doctor for medical aid.

n. Maintain contact with the Emergency Control Room through the security guard at site and one more person stationed as messenger.

o. If he feels the situation can turn into a major Emergency, he will contact the Chief Emergency Coordinator & with his consents instruct Main Gate Security for the Major Emergency alarm & also announced through Megaphone.

p. Inform Fire Brigade, Hospital etc. as per requirement through ECC.

q. When emergency is over, inform Main gate security and authorize the sounding of all clear sirens (30 seconds).

Duties of ERT Members

a. Rush to the affected site on hearing the Emergency Siren and understand the situation.

b. Make yourself noticeable and available to the Main Site Controller.

c. ERT members may be required to carry out the following duties.

- Rescue of injured person.
- Deporting of injured/ affected person to the Ambulance/ First aid room/Hospital.
- Preventing spread of Fire by cooling with the help of water spray.
- Bring fire-fighting materials Sand Bucket, Fire Extinguisher, Foam Trolleys etc. to the affected site.
- Removing away combustible/ flammable materials/ containers from the site & isolating vulnerable equipment's, material, and containers etc.
- Help in maintaining communication with control room.
- Extinguish the fire from all sides.
- After emergency is over & all clear siren (30 seconds) is sounded the ERT Members will return back to their job.

Duties of HR Head:

a. Rush to the Emergency control center and assess the emergency situation with other coordinators.

b. Obtain head count information in consultation with Time Office & Security Department and pass it on to the Emergency Coordinator (Plant Head).

c. Arrange for transportation of persons like fire fighting persons, plant operating persons, security persons and causalities /affected persons inside or outside the factory premises.

d. Arrange to communicate adequately with the Police station, Fire brigade and other Authorities as directed by Emergency Coordinator. Attend to all telephone calls from Press/ Govt. agencies.

e. Arrange for canteen facilities for persons on duty as well as in the affected area. Ensure that Medical aid is rendered.

f. In case of a need, inform the neighboring industries and residents of nearby village about the state of emergency and action required to be taken by them.

g. Maintain constant contact with the Emergency Coordinator and Main Site Controller and be available for instructions.

Duties of Security Head:

a. Rush to Main Gate, ensure only the right people are allowed to enter the premises.

b. Make sure that persons actually required to control the Emergency situation should only be present there. No unwanted persons should crowd around the affected area.

c. Inform the crowed gathered at assembly point about the emergency, ensure discipline and control nuisance.

d. Keep in touch with the HR Head to assist in assessment of law and order situation.

e. Ensure security and safety of plant property during the period of emergency. Keep a watch on outsider / insider to avoid further loss of property / material.

f. Assist HR Department in obtaining information for Head Count.

g. Maintain vigilance at the site of emergency for at least one hour after emergency is brought under control.

h. Maintain constant contact with the Emergency control center and Main Site Controller and be available for instructions.

i. Movement Control of persons and vehicle.

Duties of Engineering Head:

a. Rush to the site & assess the gravity of the situation with a view to rendering all maintenance help as may be necessary for isolation of vulnerable equipment.

b. Ensure starting and un-interrupted running of Fire Water pump. Provide services of Mechanic & Electrician at site.

c. Isolate power supply to the affected area, if required.

d. In the event of a power failure at the time of emergency, ensure running of D.G. Sets and un-interrupted supply to the fire water pump.

e. Provide for emergency lighting, if required.

f. Co-ordinate any civil jobs required to be done by contractor's labour, if necessary.

g. Maintain constant contact with the ECC and Main Site Controller and be available for instructions.

Duties of EHS Head:

a. Rush to the affected site after hearing emergency siren / receiving the emergency information by security supervisor.

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b. Assess the situation with regard to fire fighting and safety and extend help to Main Site Controller and ERT Members.

c. Assess the situation from environmental aspects point of view.

d. Arrange for supply of suitable additional safety / emergency and firefighting equipment as may be required.

e. Keep in touch with other "Key persons" and render advice / assistance as required.

f. Organize formal investigation of the accident and assist in filing reports for statutory requirements.

g. Maintain contact with the Emergency Control Centre and be available for instructions.

Duties of Production Managers:

a. Rush to the site of emergency

b. Assess the situation and likely effect on his area of operation.

c. Take necessary corrective / preventive action in his area, in consultation with Location Head / Chief Emergency Co-ordinator.

d. Maintain contact with the Emergency Control Centre and be available for instructions.

Duties of Liaison Head:

a. Rush to the affected site and understand the emergency situation and prepare himself with required information to be delivered to the external agencies.

b. In co-ordination with the Emergency Co-coordinator prepare a written statement, which would only be shared with the external agencies like Press, Police, other govt. agencies etc.

c. Manage the media and statements given to the external agencies. Share with all Key Persons co-ordination about the public communications.

d. Maintain contact with the Emergency Control Centre and be available for instructions.

Duties of Site Key Persons:

Duties of Electrician: Rush to the affected site & report to main site controller (Shift Manager) and isolate the power supply to the affected area, if required.

Duties of Maintenance Foreman: Rush to the affected site of emergency along with available mechanic & tool kit and carry out any isolation job, if required.

Duties of Boiler Attendant: Remain available at the boiler house and cut off flame in the boiler, if required.

Duties of Utility Technician: Rush to the fire pump house after hearing the emergency siren & act as fire pump attendant and divert all the available water sources to the underground fire water storages tank.

Duties of Drivers: Report to the Main gate office & remain available with vehicles.

Duties of employees trained in handling gas leakage:

Rush to the affected site & under the instruction of Main Site Controller, Module Manager/Officers/Supervisors carry out the leak arrest operation with safety equipment.

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CHAIN OF COMMAND DURING EMERGENCY

CHIEF EMERGENCY CO-ORDINATOR
(DGM Production & in his absence Engg. Head).

↓

EMERGENCY CO-ORDINATOR
(Safety In-charge)

↓

MAIN SITE CONTROLLER
(Shift In charge)

↓

SITE CONTROLLERS
(Area Executive/ Supervisor)

↓

ERT MEMBERS
(Trained Firefighting persons)

↓

COMPANY EMPLOYEES / CONTRACT EMPLOYEES / VISITORS
(Trained Firefighting persons)

ACTIVITIES DURING EMERGENCY

General

If you witness any emergency involving fire, toxic release, injury due to accident or health issues then :

- Shout "Fire-Fire..." and activate the nearest fire alarm, alert others nearby you and notify the area In-charge.
- If possible remove the person in case of injury or health issues from emergency site.
- If possible restrict the emergency to limited area by isolating the area or remove the hazardous material from the area.
- If you are not able to do anything evacuate the area rush the information to the Main Gate Security by shouting "Fire-Fire..."

If you are trained Emergency Response Team member:

- Act as per the On Site Emergency Plan and report to the concern authority about the emergency.
- If you encounter fire then inform other for necessary actions and if possible fight fire by ensuring escape through nearest emergency exits route is possible.
- If you encounter any victim of injury or ill health and if you are trained First Aider then assist victim till he is rushed to nearest hospital or he attain by doctor.

If you are designated Emergency Coordinator, then:

- Follow the instruction of Chief Emergency Controller and provide government authorities necessary information regarding the emergency.
- Ensure your department role as per On Site emergency plan is followed. All necessary equipment is isolated and utilities disconnected which can make the emergency more dangerous.
- Perform an accurate head count of the personal reported to the designated area.
- Report and assist to the emergency Chief Emergency Controller.
    - Site Controller - Area Executive / Supervisor start the fire fighting /emergency rescue operation.
    - Main Site Controller - Shift Incharge rushes to the site and takes the charge from Site controller.
    - ERT members rush to the affected site of emergency.
    - Site Key persons start their action as per their responsibility.

REMEDIAL ACTION IN CASE OF FIRE/ EXPLOSION:

- Approach the Fire/ Explosion from upwind direction.
- Keep the safe distance while combating the Fire / Explosion.
- Use of Fire Proximity Suit along with SCBA is a must to enter any smoke filled area / fire, get close to carry out rescue operation.
- Attempt to extinguish fire with the help of appropriate Fire extinguishers and sand.
- All pipeline and tank valves should be closed and all the operations inside the Plant should be stopped. Isolate the fuel from the site of fire.
- Isolate the electrical supply, if required.
- In case of large fire, use fire hydrant system and spray water with Triple purpose nozzle after ensuring complete isolation of electric circuit in case of electrical fire.
- In case of flammable liquid fire use appropriate foam compound (AFFF or Alcohol Resistant Foam)
- Keep the surrounding tanks / vessels /containers etc. in cool condition by using water spray system.
- Shut the outlet valves of the storm water drains going out of the Plant
- The Fire Water collected in the storm water drains to be pumped in to the ETP drains.

REMEDIAL ACTION INCASE OF ACCIDENTAL RELEASE OF TOXIC GASES/VAPOURS

- Shut off the supply of the source of gas / vapour by isolating valve or using emergency kit as per requirement.
- While attending mitigation of Toxic Gas / Vapour release always use respiratory protection (Self Contained Breathing Apparatus / Airline Respirator)
- Use protective clothing and suitable Personal Protective Equipment.
- Always remain in the upwind direction.
- To avoid inhalation of gas, use wet handkerchief for covering the nose, mouth & face.
- Remove the affected persons to safe area.
- In case of leakage in a closed area / room, ventilate the area and gear up for evacuation.

REMEDIAL ACTION IN CASE OF LOSS OF CONTAINMENT

- Contain the Leakage well within the dyke.
- Use appropriate PPE.
- Try to arrest the leakage by any means (plugging / isolation if possible)
- Transfer the material from secondary containment to suitable containers / drums with the help of portable mobile pump.
- Shift the containers / drums to a safe location.
- Use spill control kit & spill sorbs to soak the spilled material. If required use sand / Lime / soda ash on the spilled material. In case of flammable material leak, beware to avoid any source of ignition.
- Collect the soaked absorbent in a container and dispose the same to hazardous waste storage yard for further treatment.
- Clean the affected area with water and divert the same to ETP for treatment.

REMEDIAL ACTION IN CASE OF FOOD POISONING

Symptoms: sudden discomfort, affecting the digestive system shortly after the consumption of water, tea or food.

Remedial Action

- Person observing the symptoms should inform the OHC/Main Site Controller.
- Main Site Controller to give the necessary instructions to concerned person/s.
- Employees trained in first aid who are not victims, should render first aid assistance to the affected person/s.
- Security guard at gate should allow entry/exit of rescue vehicle/ambulances.

REMEDIAL ACTIONS IN CASE OF NATURAL DISASTERS

Earthquake

- Safety factor accounting for earthquake has been considered for the design of civil foundations for the plant.

- To reduce earthquake risk, unit has been examined for its strengths and weaknesses.
- As soon as indication of earthquake starts all the moving parts inside Plant should be stopped.
- Plant persons should not stand near or below the tanks & should try to reach at open space & wait for next instruction from Main Site Controller.

Flood

- All pipeline & tank valves should be closed & all the operations inside Plant should be stopped once the weather department announces possibility of storm or cyclone.
- All the filled tank trucks should be evacuated to safer places.
- Emergency coordinator / Main site Controller should contact district authorities such as Collector & Police immediately for necessary help.
- Persons inside the Plant should be evacuated as soon as possible & it is also important to access at higher elevation during flood.

REMEDIAL ACTION TO BE TAKEN IN THE CASE OF MEDICAL EMERGENCY

(Refer **Aannexure-16** also)

- If you feel of being sick or feel of any pain in any body part or you find any person with such symptoms, then alert your nearby person / supervisor / Shift In-charge.
- Use emergency phone numbers 759 posted on phone and inform about your condition or the condition of other if in serious situation.
- In extreme case raise the emergency alarm.
- If you find someone in a semiconscious or unconscious conditions, ensure he is put recovery position until the ambulance arrives. DO NOT move the person, however, if there has been or may have been a neck injury.
- On hearing the emergency alarm Security guard shall take the ambulance at the main gate of security.
- In the meantime, ERT member/ first aiders shall take the stretcher at the site of emergency.
- First aiders shall start CPR (cardiopulmonary resuscitation) or rescue breathing, if necessary.
- Take the victim to main gate on stretcher and the victim's condition must be immediately evaluated.

ACTIONS BY PERSONS WORKING IN UNAFFECTED AREAS, OFFICE

- Be alert on hearing the siren Check the area around you for any unsafe condition.
- If instructed shut off operations in your work area systematically after consulting the supervisor.
- In the event of a major disaster (sounding of main siren), evacuate in an orderly manner to assembly point when the announcement for the same is made.
- Do not rush to the site of emergency. Wait for instructions from the Site controllers or your supervisor.
- Provide necessary assistance when asked for.
- Follow the General Rules given in the manual.

ACTIONS BY PERSONNEL WORKING IN ADMINISTRATIVE BLOCK

- Continue to work at the respective place of work.
- Do not rush to the site of emergency unless you are a ERT member.
- If required, on the instructions of Main Site Controller, evacuate from the area in an orderly manner.

GENERAL RULES

- Do not be panicky and follow sense of discipline.
- Do not rush and endanger your personal safety.
- Do not block passages which can hinder emergency control operations.
- When evacuating in case of major disaster, assemble at identified places.
- Evacuate from your work area in an orderly manner.
- Follow a conscious approach in case there is need for communication with an outsider.
- In case you happen to be outside the factory premises, guide your neighboring people properly after confirming the nature of emergency in the plant.
- Pass on complete information about the nature of incident to key persons so that the affected people could be treated properly.
- Always look up for the wind direction. Do not rush to move in the same directions the wind.
- In the event of a toxic gas release keeping a wet cloth on your face can help in protecting you in most situations.
- If there is smoke in your area it is safer to crawl on the floor rather than run to come out of the area.

COMMUNICATION FOR OUTSIDE COMMUNITY IN THE EVENT OF A MAJOR DISASTER

- In case of a major emergency in the plant, it may become necessary to warn and evacuate people living in the neighboring areas.
- The Personnel officer will advise the Chief Emergency/ Emergency Co-ordinator on overall activity of necessary communication and arrange for required help.
- Inform the nearest Police Station and Fire Brigade and seek assistance for evacuating people.
- Seek assistance from neighboring industries if required.
- Send one Security Guard with a megaphone device to the affected neighboring area. He will announce on the megaphone the necessary instructions for protection and evacuation.
- Inform the nearby hospital, dispensary / nursing homes to put the medical staff on the alert giving them the exact information about the disaster.

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MEDICAL AID & SERVICES AVAILABLE

FIRST AID CENTRE

- Safety office and Security gate.
- First aid facilities provided inside the factory are sufficient in case of emergency.
- Transport facility is available round the clock.
- Many of our employees are trained in administrating first aid. A list of such persons is available in first aid room and main security gate.
- Himachal Pradesh Govt. Primary Health Centre is situated near our plant about 300-400 meters.
- We have near ESI hospital at Parwanoo for admitting seriously injured persons.

EVACUATION ASSEMBLY POINTS

- If evacuation is required, the Main Site Controller will announce the necessary instructions to this effect.
- Head count of employees in the shift will be carried out at the assembly point by the Main Site Controller with the help of HR /security and any ERT member.
- Main Site Controller may decide specific Assembly point site as required.
- He will arrange for announcement through megaphone. (Considering wind direction, other hazard, etc.).
- Evacuation to be done in an orderly manner.

Note: - If there is smoke in the passage way it is safer to crawl on the floor instead of running. You may be affected by toxic smoke and fumes. You may keep a wet cloth / handkerchief on yournose to protect from gas / vapour / fumes.

IN CASE OF EVACUATION FOLLOWING ASSEMBLY POINTS TO BE USED

The location has been marked on the Plot Plan Sketch attached.

Affected Area	Location Code (Assembly Point
Near Temple	A (Near the Security office)
Near ETP area	B (Open Space Adjacent Near electrical panel (SRP).

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MSDS: Material safety data sheets of all the chemicals available and kept at: Production, Warehouse, EHS Office, Security Cum Emergency Control room, Quality Assurance.

GOOD ENGINEERING PRACTICES:

- Plant & equipment are being maintained as per good engineering practices.
- Periodic checking & calibrations are carried out as per schedule.
- Regular preventive maintenance and shutdown maintenance of plant equipment & systems being carried out.
- Standard operating procedures are available for operation, maintenance and repair of plant equipment.
- Interlocking of system is in place wherever required to provide safe operations

EFFECT OF STRESS & STRAIN DURING NORMAL OPERATIONS:

- We are operating in healthy working conditions and atmosphere.
- Plant is run as per the GMP guidelines and we have approved procedure for each activity.
- Each activity is done under the supervision of second competent person.

These are minimizing unnecessary confusion, stress and strain, & reduce the chances of mistake.

STORAGE HAZARDS & CONTROLS

Hazardous chemicals are stored in areas termed as Tank Farm Area, Solvent Drum Store & Ware house & Hazardous waste storage area.

Refer **Annexure 2 for** list of Chemicals are used in manufacturing process.

Masulkhana plant has valid license for storage of petroleum product Class "A", liquid nitrogen & factory license. These chemicals are Toluene and Methanol. etc.

- Safety instructions for loading & unloading of hazardous chemicals are displayed near Tank farm area.
- Loading & unloading of these chemicals is carried out in presence of trained Store operator.
- Due care is taken to avoid any hazard i.e. to deposit materials like matchbox, Cigarettes, etc. at security gate.
- Vehicle entry is governed by Security & Store Departments through a proper checking.

- There are above ground and underground storage tanks.
- Secondary containment for storage tanks has been provided through proper dyke walls.
- Drums for collection of chemical in the emergency situations are maintained at dedicated area for avoiding delays.
- To control any hazard that may eventually occur, appropriate precautionary measures are also taken in storage areas. These measures include
    a. Emergency spill control kits, sand, spill absorbent, sodium-bi carbonate. etc.
    b. Different types of firefighting equipment such as fire buckets, fire extinguishers (CO_2 type, DCP type, mechanical foam type and ABC type), Fire modular (automatic), fire hoses, branch pipes, sand, drums.
    c. Self-contained breathing apparatus (SCBA)
    d. Fixed fire-fighting systems (hydrant system, Hose reels and water spray system), etc.
    e. Eye washers & Safety showers are provided to overcome problem due to eye or skin contact with hazardous chemicals.

PLANT HAZARDS & CONTROLS

- All reaction vessels, centrifuges, dryers are provided with Nitrogen blanketing / inertisation facility to eliminate chance for fire hazard.
- All storage tanks are provided with proper Flame arrestors.
- All equipment including reactors, storage tanks, filters, dryers, pumps, vessels, sifters, milling equipment and blenders are provided with earthing.
- Earth Continuity is being tested at periodical intervals. Earth pits are maintained as per the prescribed standards.
- Fitness tests for pressure vessels are carried out by competent person as per State Factory Rules.
- All buildings and structures are provided with lightning arrestors.
- A well-defined work permit system is in place to carry out hot works, confined space jobs and other critical jobs.
- All storage tanks are provided with Dyke walls of appropriate capacity for proper containment in the event of leakage.
- Safety surveillance is being carried out. They observe & report unsafe conditions & acts. Necessary actions are taken to address them.
- Shift officer also over sees the safety of entire plant.
- Dedicated full-time Firemen are available who checks & maintain the firefighting system.
- Fire Fighting Drills and Mock Drills are conducted from time to time.
- New recruits are trained for Fire & Safety awareness by giving Employee SafetyTraining .

- Refresher training is conducted as per the training calendar covering all employees. Basic Fire fighting, First-aid, SCBA, Fire drills, Material safety data sheets, and Process safety is part of safety training.
- Planned Safety inspections are conducted at Monthly interval and observations are attended without any delay.
- Security guards are available to all gates of plant and have through vigil on movement.
- All contractor persons are also provided with safety training at the time of joining.
- Full-fledged Effluent Recycle Plant is available. ETP consists of Primary treatment, Secondary (biological) treatment, Multi effect evaporator, ATFD, stripper and Reverse Osmosis (R.O.) Plant. Treated effluent is recycled in cooling tower and boiler
- Dedicated vehicle is stationed at main gate for any emergency.
- Refer to **Annexure 3**, for detailed First Aid Firefighting equipments, **Annexure 4** - Fire hydrant details (Fire Hydrant system, Hose reel) **Annexure 5** - PPE's & Emergency equipments details (Fire Proximity suits, Self-Contained Breathing Apparatus, etc)

SAFETY FUNCTION

- Full-fledged EHS Department exists in Morepen Laboratories Ltd , Masulkhana.
- The department is headed by Assistant General Manager EHS who functionally report to Plant VP (Operation).
- Safety Officer, ETP Executive, ETP Supervisor extends support to Assistant Manager & Deputy Manger -EHS.
- EHS Organization Chart for Masulkhana plant is furnished in **Annexure-12**.
- Training on EHS aspects is imparted to all employees at regular intervals.
- Safety manual is prepared which addresses safety philosophy, Safety objectives, safety goals, safe-handling procedures for plant and storages etc.
- The Safety Audit is conducted regularly and observations arising out of audit are addressed with a due care.
- The safety committee meetings are conducted regularly where safety issues such as training, accident/ incident review, status of emergency control equipment, issue of permits etc. are discussed.
- Environmental Health & Safety Policy is displayed at strategic locations.
- Safety posters, warning sings & information boards are displayed at various locations within the plant.
- Adequate Personal Protective Equipment (PPE) is available in the plant.

ENVIRONMENTAL IMPACT ASSESSMENT

Plant, services and activities are critically examined for likely hood of associated environmental aspects and which have a direct / indirect bearing on surrounding environment are evaluated for significance through a defined method.

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Objectives and Targets are set for significant aspects.

RISK ASSESSMENT (HAZOP – Hazard and Operability)

A detailed risk assessment carried out and a separate document HAZOP Study is available.

Identification of Hazards

The major hazards identified within the plant are:

a. Fire / explosion in any area inside the plant.
b. Accidental release of toxic gases & vapours
c. Major Loss of Containment (chemical leakage / spillage).
d. Serious Injury to person/s due to collapse of structure /building apart from above

Fire may be pool fire, jet fire or flash of flammable vapours that may have drifted a considerable distance before getting ignited.

Explosions may be inside vessels (confined explosions) or outside following a large loss of flammable material (vapour cloud explosions).

A release of toxic chemicals may give rise to acute toxic effects (instant fatality) and chronic toxic effects. Severity of the effects depends on the concentration and duration of exposure and on the toxic properties of the material.

Serious injuries to person are those, which are possible due to fire / explosion / release of toxic substances / collapse of structure /building etc.

Properties of Hazardous Chemicals Stored/ Handled

As per the applicable Indian Environmental Legislation, the 'hazardous 'chemicals in context of Risk Analysis Study and Disaster Management Plan have been identified using the specific and generic criteria of Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and subsequent amendments.

The properties of Hazardous chemicals handled within the plant are given in **Annexure – 6.**

Failure Scenarios and Loss of Containments

Storage tank failures and pipeline failures are considered for the loss of containment. The emergencies arising due to handling of hazardous chemicals may lead to fire, damage due to over pressure and / or toxic effects on land, water, air and human being. The facilities provided for firefighting, evacuation of persons, medical aid, controlling emergencies etc. as mitigation measures are discussed in this report.

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EMERGENCY SAFE SHUT DOWN PROCEDURE

During emergency, Main Incident Controller (Shift Incharge) will direct the safe close down of plant in consultation with Chief Emergency Coordinator, if necessary. So as to activate safe close down of plant, certain steps are to be implemented, which are presented below tables:

A SAFE SHUT DOWN OF RECOVERIES

Sr. No.	Safe Shut Down Steps
1	Stop feed by closing valve.
2	Stop the steam supply line valve.
3	Close the Recovery line valve.
4	If possible empty out the column.
5	If possible fill the column with water.

B SAFE SHUT DOWN OF EVAPORATOR

Sr. No.	Safe Shut down Steps
1	Stop incoming flow of steam.
2	Stop feed pumps.
3	Stop all pumps except condensate pump.
4	Stop condensate pump after 15-20 min.
5	Restrict men movement in the area by barricading.
6	And cool the surrounding area by using water spray.

C SAFE SHUT DOWN OF BOILER

Sr. No.	Safe Shut down Steps
1	Stop the Main valve in the delivery line.
2	Switch off the Boiler.
3	Close the fuel supply valve.
4	Remove the fuel to safe location or cover it with metal sheet / tarpaulin.
5	Ensure boiler is always filled with water.

D SAFE SHUT DOWN OF AIR COMPRESSOR

Sr. No.	Safe Shut down Steps
1	Switch off the Compressor.
2	Release the pressure manually from main receiver.

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E SAFE SHUT DOWN OF BRINE COMPRESSOR

Sr. No.	Safe Shut down Steps
1	Switch off the compressor.
2	Switch of primary and or secondary pumps.
3	Switch off Chillers.

F SAFE SHUT DOWN OF VACUUM TRAY DRIER

Sr. No.	Safe Shut down Steps
1	Stop vacuum.
2	Stop Hot water supply.
3	Release the vacuum by applying Nitrogen.

G SAFE SHUT DOWN OF REACTOR

Sr. No.	Safe Shut down Steps
1	Stop feed if it is in progress.
2	Stop heating.

H SAFE SHUT DOWN OF CENTRIFUGE/ANF

Sr. No.	Safe Shut down Steps
1	Stop feed if it is in progress.
2	Stop rotation of the centrifuge/ANF Electrically.

TRAINING, REHEARSAL (MOCK DRILL) AND RECORDS

Environment, Health & Safety related training are planned and organized by EHS Department and Training is being imparted to ERT Members, which is on-going exercise.

On Site Emergency Plan for its validity, refinement and updating with reference to it rehearsal or Mock drills are planed & organized once in six months.

Objectives of Mock Drill are given below:

- To familiarize emergency response personnel with their roles and duties to be performed
- To ensure efficiency of the emergency response mechanism.
- To check coordination of reactions and response of emergency services.
- To gain experience and confidence.

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EMERGENCY SITUATIONS AND PREVENTIVE STEPS:

S/No.	EMERGENCY SITUATIONS	PROBABLE REASONS	PREVENTIVE STEPS
1	**Fire / Explosion**	Static charge generation.	a) All equipments are grounded and pipelines have earth continuity which is checked periodically. b) Antistatic gloves/shoes /overall. Conductive flooring, Firefighting equipment are in place. c) Only antistatic polythene bags are used. d) Use of earthed metal containers & tools/scoop etc. e) Use of plastic bucket, jug, and rubber pipe is prohibited.
		Storage with incompatible material	a) Materials are stored as per the conditions prescribed in MSDS. b) Incompatibility charts for the chemicals are displayed in areas. c) Use of rubber pipe, containers for flammable materials is not allowed.
		Air ingress and formation of explosive mixture.	a) Charging is preferred in closed systems. For solids charging, use appropriate funnel. b) Splash filling is avoided. The charging pipe provided tangentially towards the wall of the vessel/reactor. c) Inertization with nitrogen is in place to reduce oxygen content. d) Equipments have flame arrestors. e) Vacuum breaking with N2.
		Hot work like welding cutting etc. in area	a) Work to permit system is in place and procedure is followed. b) Trained fire watchman with necessary firefighting equipments present all the time during hot work.
		Overheating/ Over pressurization.	a) Have temperature control arrangements, pressure gauge and temperature gauge on reactors & columns b) Utility failure alarm is in place. c) Proper training of personnel about the characteristics of the reaction. d) Safety margins in terms of volume is ensured. e) Pressure relieving devices provided. f) Firefighting equipment and respiratory as well as non-respiratory PPE in place. viz airline respirator, half face pieces and full face pieces, body overall, gloves, face shield, safety shoes etc. g) Operators know the correct usage. Training provided. h) Explosion vent provided in dryer.
		Sparks in the joints, damaged cables can be a source of ignition.	a) No temporary wiring / connection allowed. b) No joints without junction box. c) Use of ISI mark fixtures, cables, flame proof equipment & fixtures only in ZONE -1 area where flammable vapours are expected to be present at times.
2	**Accidental release of toxic gases & vapours**	Storage of chemicals in improper condition e.g. open to sunlight, moisture etc.	a) Chemicals are stored in shaded, cool, well ventilated and dry area. This will avoid degradation of the chemical. b) Storage done as advised in the MSDS.

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S/No.	EMERGENCY SITUATIONS	PROBABLE REASONS	PREVENTIVE STEPS
		Leakage/ spillage/ degradation/decomposition of material/ bursting of containers.	a) Appropriate, spill absorbent material, tools and containers, Firefighting equipment and respiratory as well as non-respiratory PPE in place. b) Operators know how to use them.
		Exothermicity & Emissions during reaction	a) We have provided pressure gauge ardtemperature gauge on reactors. b) Utility failure alarm is placed. c) Proper training of personnel about the characteristics of the reaction. d) Firefighting equipment and respiratory as well as non-respiratory PPE in place.
		Emissions from solvent tanks	a) Breather valves with flame arrestors provided on solvent tanks
3	**Loss of Containment**	Tank Leakage/Pipe Line leakage/Spillage	a) Arrest of leakage by plugging , isolation etc. b) Use of PPE. c) Secondary containment (Dyke), bund wall, with sand etc. d) Transfer of the material from secondary containment to suitable containers / drums with the help of portable mobile pump. e) Shifting of the containers / drums to a safe location. f) Use of spill control kit & spill sorbs to soak the spilled material. g) As per requirement use of sand / Lime / soda ash on the spilled material. In case of flammable material leak, care is taken for source of ignition. h) Soaked absorbent shall be collected in a container and disposed to hazardous waste storage yard for further treatment. i) Cleaning of the affected area with water which is to be diverted to ETP for treatment.
		Release of Hazardous waste in Environment like used oil, distillation residues, waste etc.	**For liquid material:** a) Use of spill control kit & spill sorbs to soak the spilled material. b) Use of PPEs, c) Care shall be taken for source of ignition. d) Soaked absorbent shall be collected in a container and disposed to hazardous waste storage yard for further treatment. e) Cleaning of the affected area with water which is to be diverted to ETP for treatment. **For Solid Material:** a) Use of PPEs b) Collection of material in to containers/polybags and transfer

S/No.	EMERGENCY SITUATIONS	PROBABLE REASONS	PREVENTIVE STEPS
			to Hazardous waste storage area. c) Cleaning of the affected area with water which is to be diverted to ETP for treatment
4	**Serious Injury**	Incident/ Accident	a) First aid facility with all initial requirements. b) A group of employees are trained in administrating first aid. A list of such persons is available at Main Gate. c) We have dedicated vehicle for injured person movement. d) Affiliation with a private Nursing Home at Baddi for admitting seriously injured persons. e) Medical facilities provided inside the factory are sufficient in case of emergency.
5	**Natural Disaster**	Earth quake	a) While designing the building safety factors taken in to consideration. b) Building has been examined for its strength and weakness c) As soon as indication of earthquake starts all the moving parts inside Plant shall be stopped. d) Plant persons shall not stand near or below the tanks & shall try to reach at open space & wait for next instruction from Main Site Controller.
		Flood	a) All pipeline & tank valves should be closed & all the operations inside plant shall be stopped. b) Once the weather department announces possibility of storm or cyclone. c) All the filled tank trucks shall be unloaded at a safer place. d) Emergency coordinator / Main site Controller shall contact district authorities such as Collector & Police immediately for necessary help. e) Persons inside the plant shall be evacuated as soon as possible & it is also important to access at higher elevation during flood.
6	**Electrocution**	Damaged cables, Exposed electrical parts, Damaged tools & equipment can be a source of Hazard.	a) Use proper PPE for electrical hazards. b) Inspect tools and cords completely before using. c) Workers must ensure electricity is off and "lock-out & tag out done" before work is performed. d) Never use tools or extension cords with damaged insulation.

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MANUFACTURING PROCESS DETAILS

The manufacturing process flow diagram is given in **Figure 1-1.**

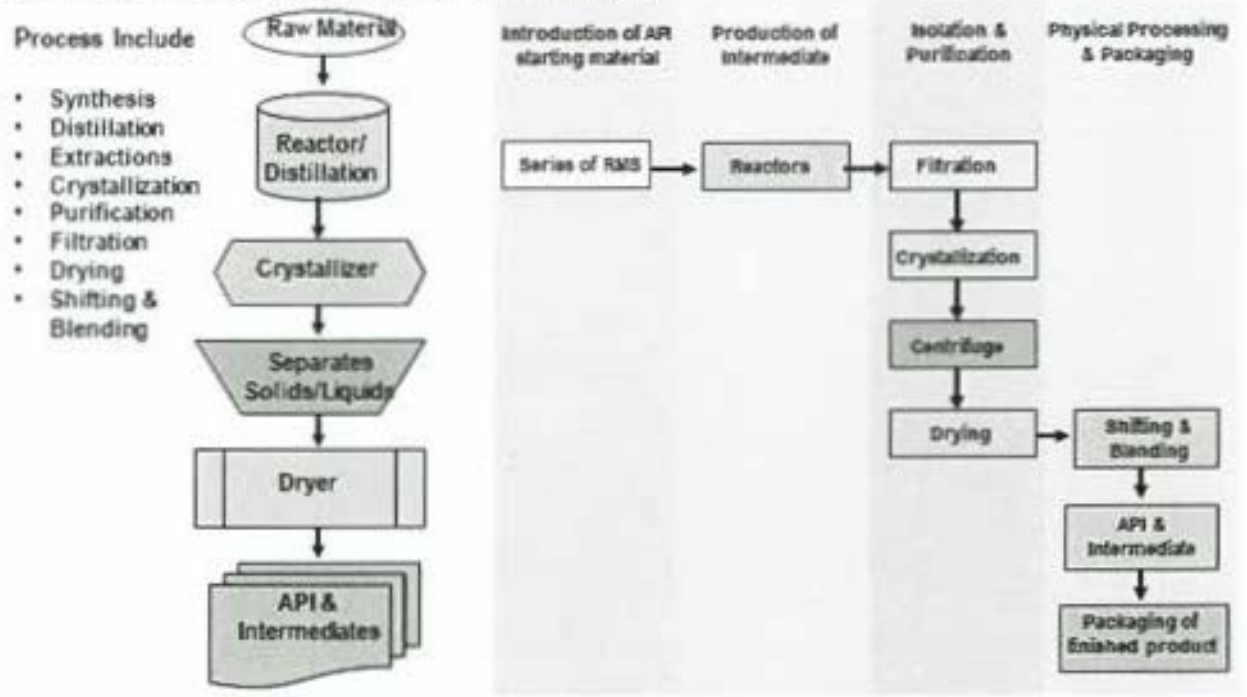


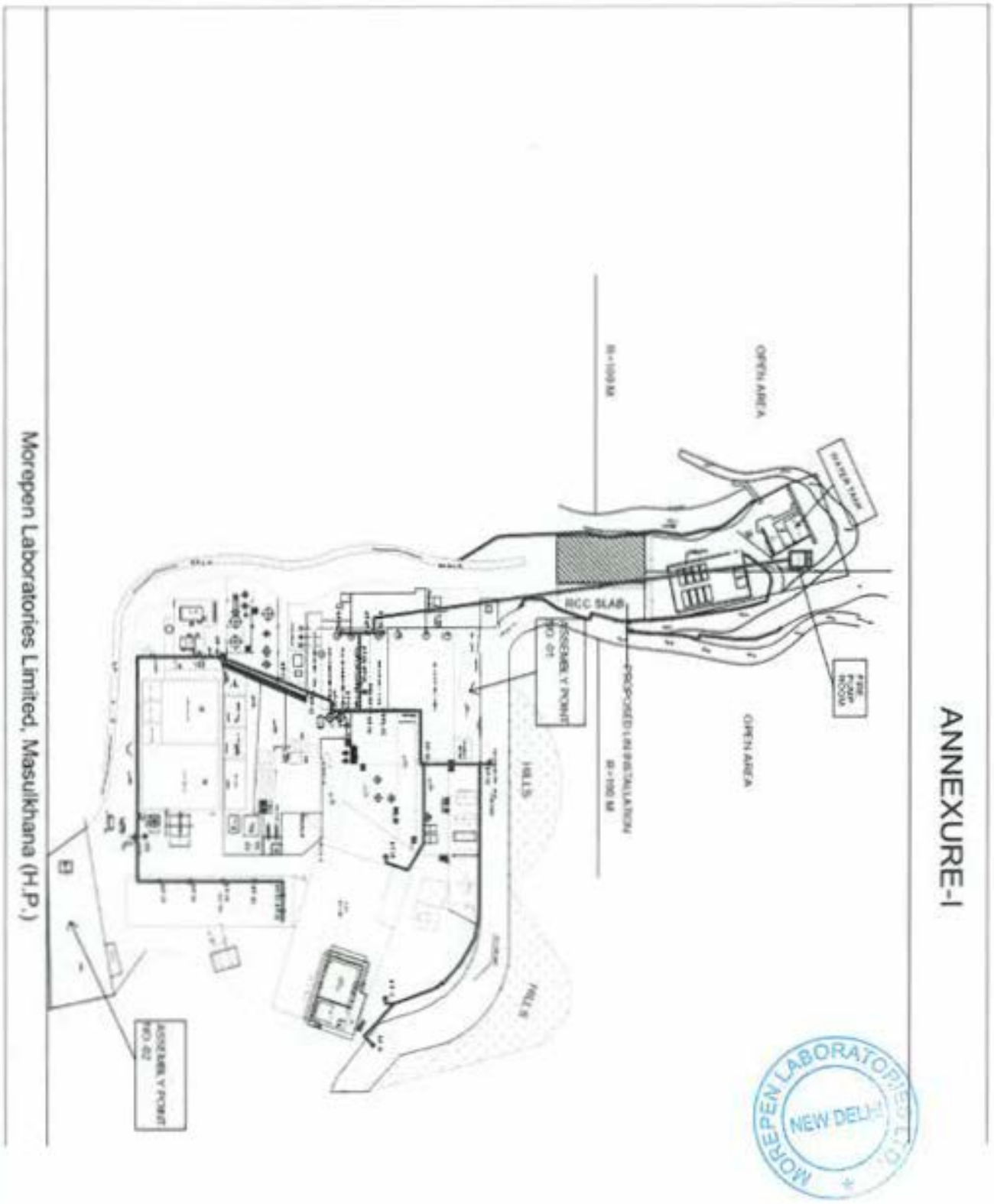
Figure: 1-1: Process Flow Diagram

Source: M/s Morepen Laboratories Ltd

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Annexure-1 (PLANT LAY OUT)



Annexure-2

LIST OF RAW MATERIALS / CHEMICALS /SOLVENTS ALONG WITH STORAGE CAPACITY

A) TANK FARM AREA:

S.NO.	Storage Tank	Max .Storage (kl)	Mode of Storage
1	Methanol	20 KL	Underground Tank
2	Toluene	20 KL	Underground Tank
3	Ethyl Acetate	20 KL	Above ground Tank
4	Hexane	20 KL	Above ground Tank
5	Methylene Di- Chloride (MDC)	20 KL	Above ground Tank
6	Caustic Lye	12 KL	Above ground Tank
7	Hydrochloride acid (HCl)	12 KL	Above ground Tank
8	Low Sulphur Heavy Stock (LSHS)	40 KL	Above ground Tank
9	Liquid Nitrogen (LN_2)	11526 Kgs (liquid gas)	Cryogenic tanks

- Maximum storage quantity is the maximum inventory of a particular chemical that can be stored during production.

B) LIQUID & POWDER RAW MATERIAL DRUM STORE:

S.NO.	Storage name	Max. Storage Qty.	Mode of Storage
10	Tetrahydrofuran (THF)	80	MS Drums
11	Dimethyl Formamide (DMF)	30	MS Drums
12	Acetonitrile	80	MS drums
13	N, N Diisopropylethylamine	15	HDPE drums
14	Isoprpyl either (IPE)	80	MS drums
15	Isoprpyl Alcohal (IPA)	15	MS Drums
16	Thionyl Chloride	10	GI drums
17	Dicyclohexylamine	50	MS drums
18	Acetone	05	MS drums
19	Acetic Acid	15	HDPE Can
20	Methanesulfonyl Chloride	30 Cans	HDPE Cans (30 kg)

21	Cyclohexane	40	MS Drums
22	Ethyl Chloroformate (ECF)	40	MS drum
23	Sulphuric Acid (H_2SO_4)	200	Plastic cans (10 kgs)
24	Hyflow	10 bags	Bags (23 kgs each)
25	Pottassiun Hydroxide (KOH)	400 bags	Bags(50 kgs)
26	Tartaric acid	150bags	Bags (25 Kg)
27	Sodium Bi Carbonate	50 Bags	Bags (50 Kg)
28	Caustic Prill	120 Bags	Bags (25 Kgs)
29	Caustic LR grade	10	HDPE Carboy (50 Kgs)
30	Carbon	30 kgs	HDPE carboys
31	MT8	200	Fiber drums (25 Kgs)
32	Magnesium metal	30	HDPE carboy
33	DP04	60 carboy	Fiber drum (15 kgs)
34	LN8	50	Carboy (30 Kgs)
35	L6	40	Carboy (30 Kgs)
36	Caustic Flex	100 bags	Bags

- Maximum storage quantity is the maximum inventory of a particular chemical that can be stored during production.

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C) WAREHOUSE, COLD ROOM

S.NO.	Storage Name	Max. Storage Quantity	Mode of Storage
37	LH10	20	Carboy (20 kgs)
38	MTS4	100 containers	Fiber drums

- Maximum storage quantity is the maximum inventory of a particular chemical that can be stored during production.

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D) CYLINDER STORAGE AREA

S.NO.	Cylinder Name	Max. Storage Quantity	Mode of Storage
39	Hydrogen gas	10	Cylinder
40	Ammonia gas	02	Cylinder
41	Boron Trifluoride (BF3) Gas	60	Cylinder
42	Nitrogen Gas	10	Cylinder
43	Zero air	10	Cylinder
44	Oxygen	05	Cylinder
45	Hydrogen Fluoride (HF) acid	06	Cylinder (1 Ton)

Annexure – 3

Detail of First Aid Fire Fighting Extinguishers

Type	Capacity (Kgs)	Qty.
DCP (Cartridge bases) Type	25	02

Type	Capacity (Kgs)	Qty.
DCP (Stored Pressure) Type	4	03
	9	21

Type	Capacity (Ltr)	Qty.
Mechanical Foam (Cartridge bases)	50	07

Type	Capacity (Ltr)	Qty.
Mechanical Foam (Stored Pressure)	60	05
	9	08

Type	Capacity (Kgs)	Qty.
ABC Type	6	05
	9	36
	10	06
	25	02

Type	Capacity (Kg)	Qty.
CO_2 Type	2	06
	4.5	10

Type	Capacity (Kgs)	Qty.
Fire Modulars (Automatic)	5	25
	10	79

10 % extra extinguishers are kept as a reserve stock for training as well emergency purpose.

Fire extinguishers are checked and maintained periodically as per schedule.

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Annexure – 4

Detail Of Fixed Fire Fighting Systems

Fire Hydrant System	
Pump & Fire water reservoir - Details	
	Capacity (M3/Hr)
Jockey pump	10.8
Electrical pump	136.8
Engine pump	136.8
Fire hydrant Reservoir Capacity	200 m3

Fire Hydrant Points & Monitors - Details

Fire Hydrant Points	22 Nos
Hose reels	02 Nos
Fixed Monitor (Water cum Foam)	01 No

Fire Fighting Nozzles & Foam - Details

Name	Qty.
Short Branch	18
Triple purpose nozzles	02
Fog nozzle	01
Curtain nozzle	01
Revolving branch	01
FB5X	06
FB10X	01
FOAM Compounds	35 nos (20 lits carboys)
Hose Box	28 nos (with 15 mtr hose)
Extra Hose	06 Nos
Hose Reel (30m)	02 Nos

10 Extra hoses are available for training as well emergency purpose. The diameter of hydrant line is 6", 4" & 3". System is pressurized 24x7 with 7kg/Cm2 pressure.

Annexure – 5

Personal Protective & Emergency Equipments Details	
	Qty
Supplied Airline respirators	02 (minimum stock)
Cartridge Mask (acid, corrosive, vapour Mask & Multi gas)	10 (minimum stock)
Helmets	25 (minimum stock)
Hand gloves (different types)	20 (minimum stock)
Goggles	20 (minimum stock)
Face Shield	05 (minimum stock)
PVC Apron	05 (minimum stock)
Ear (plugs & Muffs)	15 (minimum stock)
Details of Emergency Equipments	
	Qty.
SCBA sets	03 (Each having 35 minutes duration)
Fire suit (fire proximity suit)	01
Safety Harness	15
Safety Shower	08
Mega phone	01
Details of Measuring devices	
	Qty.
Explosive Meter (Multi gas Detector)	02
Oxygen Responder	01
Noise level meter	02
Lux Meter	01
Fixed HF & BF3 gas detector	02 (Each)

All measuring device are calibrated & maintained periodically as per schedule.

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Annexure – 6

CHEMICAL HAZARD DETAILS

Definitions:

TWA: Time Weighted Average is the concentration for a normal 8-hour working day (40 hours/week) to which workers may be exposed without anticipated adverse effect.

STEL: Represented as STEL or TLV-STEL, this is the maximum concentration to which workers can be exposed for a short period of time (15 minutes) for only four times throughout the day with at least one hour between exposures

IDLH: Maximum Concentration from which one could escape within 30 minutes without any escape-impairing symptoms or any irreversible health effects.

LD 50: The quantity of material that when ingested, injected, or applied to the skin as a single dose, will cause death of 50% of the test animals. The test conditions should be specified, the value is expressed in g/kg or mg/kg of body weight.

LC 50: The quantity of material that when inhaled as a single dose, will cause death of 50% of the test animals. The test conditions should be specified, the value is expressed in g/kg or mg/kg of body weight.

Flash point: The minimum temperature at which a liquid gives off a vapor in sufficient concentration to ignite.

Boiling point: The temperature at which the vapor pressure of a liquid is equivalent to the surrounding atmospheric pressure and the liquid rapidly becomes a vapor. Flammable substances possessing low boiling points are considered fire hazards.

LEL : Lowest concentration (percentage) of a gas or vapor in air capable of producing a flash of fire in presence of an ignition source (arc, flame, heat). Concentrations lower than LEL are 'too lean' to burn. Also called lower flammable limit (LFL)

UEL : Highest concentration (percentage) of a gas or vapor in air capable of producing a flash of fire in presence of an ignition source (arch, flame, heat). Concentrations higher than UEL are 'too rich' to burn. Also called upper flammable limit (UFL).



A compiled data of chemicals which are commonly used in the manufacturing of APIs/ Intermediated is tabulated below.

S. No.	Chemical Name	Hazard Class	TWA (PPM)	STEL (PPM)	IDLH (mg / m3)	LD50 (mg / kg) oral	LD50 (mg / kg) Dermal	LC50 (mg / kg) Inhalation	Flash Point (deg C)	Boiling Point (deg C)	LEL (%)	UEL (%)
1	Acetonitrile	Flammable/ Toxic	40	60	137 PPM	269	1250	7551	6	81.6	4.4	16
2	Acetic acid	Flammable/ corrosive	10	15	50	3310	3530	5620	40	118	5.4	16
3	Acetone	Flammable	500	700	2500 PPM	5800	20000	50100	-18	56	2	12.8
4	Aluminum Chloride	Health / corrosive	2 mg/m3	NA	NA	3470	2	NA	NA	NA	NA	NA
5	Boron Tri Fluoride	Corrosive/ Toxic	1	NA	25	NA	NA	1180	NA	-99.9	NA	NA
6	Charcoal	Flammable	4	10 mg/m3	500	NA	NA	NA	NA	NA	NA	NA
7	Cyclopropaneacetic Acid (MTS4)	Health	NA	NA	NA	NA	NA	NA	>110	NA	NA	NA
8	Caustic Soda Lye	Corrosive/ Toxic	2	5	50	500	NA	NA	NA	140	NA	NA
9	Dicyclohexylamine	Corrosive/ Toxic	NA	NA	NA	200	300	1.4	96	120	NA	NA
10	Ethyl Acetate	Flammable	200	400	2000 PPM	5620	NA	45000	-4.4	77	2.0	11.5
11	Ethyl Chloroform ate (ECF)	Flammable / corrosive/ toxic	0.02	NA	NA	270	7120	72.5	16	94		
12	Hexane	Flammable	500	1000	1100	25	NA	48000	-25	NA	1	7
13	Hydrogen Fluoride	Corrosive/ Toxic	3	6	30	NA	NA	1300	NA	19.4	NA	NA
14	Hyflo	Health	0.05	NA	25	2000	2000	5	NA	NA	NA	NA
15	Hydro Chloric Acid (HCl)	Corrosive/ Toxic	5	NA	NA	240	NA	3124	NA	108.6	NA	NA
16	Isopropyl Alcohol (IPA)	Flammable	200	500	2000 PPM	5000	12800	NA	12	82	2	12
17	Isopropyl Ether(IPE)	Flammable	250	310	1400	11610	20000	NA	-28	69	1.4	21
18	Methylene Chloride (MDC)	Toxic	500	2000	2300	2000	2000	53		39	13	23

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S. No.	Chemical Name	Hazard Class	TWA (PPM)	STEL (PPM)	IDLH (mg / m3)	LD50 (mg / kg) oral	LD50 (mg /kg) Dermal	LC50 (mg / kg) Inhalation	Flash Point (deg C)	Boiling Point (deg C)	LEL (%)	UEL (%)
19	Magnesium metal	Flammable metal	NA	NA	NA	NA	NA	NA	NA	1100	NA	NA
20	Methanol	Flammable	200	250	6000 PPM	5628	15800	64000	12	64.5	6	36
21	Methanesulfonyl Chloride	Corrosive/ Toxic	NA	NA	NA	250	200-2000	0.117	110	161	NA	NA
22	N-Di-isopropyl ethyl amine	Flammable & Toxic / corrosive	5	25	200	317	>10000	2.63	10	127	6	42.8
23	Sulphuric Acid	Corrosive/ Toxic	1	3	15	2140	NA	510	NA	340	NA	NA
24	Sodium Bi-carbonate	Health	5 mg/m3	NA	NA	1000	NA	2630	NA	NA	NA	NA
25	Thionyl Chloride	Corrosive/ Toxic	1	NA	NA	270	NA	2.72	NA	79	NA	NA
26	Toluene	Flammable	50	150	500	636	14100	49000	4	110	1.1	7.1
27	THF	Flammable	5	250	2000	1650	2000	2100	-17	65	1.1	11.8
28	Ammonia gas	Flammable / toxic	25	25	300 PPM	0.15 ml/kg (human)	NA	5000 ppm /5min	NA	-33.4	16	25
29	Hydrogen	Flammable gas	NA	NA	NA	NA	NA	NA	NA	-252.8	4.1	75
30	N-N dimethylformamide (DMF)	Flammable / toxic	NA	100	200	2800	1400	3800	58	153	2.2	15.2
31	Cyclohexane	Flammable	350	1050	1300	12705	NA	NA	-18.3	81	1.3	8.4
32	Liquid nitrogen	Non-flammable & nontoxic gas	60000	145000	280000	NA	NA	NA	NA	-195.5	NA	NA

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Annexure –7

LIST AND PHONE NOS. OF KEY PERSONS

Sr. No	Name	Department	Mobile no
1.	Mr. Naresh Sharma	VP-API	8091993700
2.	Mr. Kamlesh Kumar	Production	9816678912
3.	Mr. Arun Bali	HR	9805056559
4.	Mr. Ashwani Dogra	Engineering	9805658252
5.	Mr. Ashwani Sharma	QA/ QC	9896404151
6.	Dr. G.C. Verma	R&D	8295295416
7.	Mr. Rakesh Sood	SRP	9816027931
8.	Mr. Yatendra Pal Rathi	EHS	9981817021
9.	Mr. Ram Pal	EHS	9805289404

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Annexure –8

EMERGENCY CONTACT (PUBLIC / GOVT. AGENCIES)

1. Medical Centre

Government Medical College Chandigarh	------	01722601023, 9646121591 (Dr Sudhir Garg)
ESI Hospital , Parwanoo		01792-234534
Ambulance	------	108
		01792-220656

2. Civil Administration

Assistant Commissioner (Parwanoo)	------	01892-233165,9315455874
Collector (Solan)	------	01792-220656

3. Police Department

Police Station- Parwanoo	------	01792-233124, 7650995011, 100
S.P. Solan	------	01792-220567, 7650995001
DSP, Parwanoo	------	01792-232507, 7650995005

3. Fire Station

Fire station (Parwanoo)	------	01792-233223, 9805022503, 101
Fire Station (Solan)	------	01892-223888, 7018929556

4. Assistant Director of Factories , Shimla ------ 01975-2240950

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Annexure –8

IMPORTANT INTERNAL TELEPHONE NOS.

Sr. No	Names	Department	Intercom no	Mobile No
1.	Mr. Kamlesh Kumar	Factory Manager	736	9816678912
2.	Mr. Naresh Sharma	VP-API Operation	718	8091993700
3.	Dr. M.P. Tanwar	Consultant-R&D	720	9816610201
4.	Mr. Harminder Kalsi	Consultant-Production	736	9816085347
5.	Mr. Arun Bali	Dy. Manager -HR	776	9805056559
6.	Mr. Yatendra Pal Rathi	AGM-EHS	740	9981817021
7.	Mr. Ram Pal	Asst. Manager –EHS	740	9805289404
8.	Mr. Ashwani Dogra	Sr. Manager – Engineering	777	9805658252
9.	Mr. Ashwani Sharma	AGM-QA	728	9896404151
10.	Mr. Bhagwan Singh	Dy. Manager-QC	742	9816559486
11.	Mr. N.K. Singh	Manager –Production-II	732	9805787066
12.	Mr. G.D. Sharma	Manager –RM Store	730	9816010012
13.	Mr. Narinder Singh	Jr. Executive Security	739	9816676612
14.	Mr. Satendra Singh	Manager –Pilot Plant-I	744	9817293577
15.	Mr. Parmil Kumar	DY. Manager -ETP	765	7018582838
16.	Mr. Tahindra Singh	Asst. Manager –Pilot Plant	733	9996252720
17.	Mr. Naresh Kumar	Asst. Manager-HR	726	9816270502
18.	Mr. Dharminder Sharma	Dy. Manager –Pilot Plant	731	9896892287
19.	Mr. Rakesh Sood	Sr. Manger –SRP	782	9816027931

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Annexure –9

LIST OF EMERGENCY RESPONSE TEAM (ERT) (Fire Fighters & rescue operation)

Sr. No	NAME	DEPARTMENT	Sr. No	NAME	DEPARTMENT
1	Mr. Pawan Kumar-1	PRODUCTION	31	Mr. Manoj Kumar	ENGINEERING
2	Mr. Dhani Ram		32	Mr. Rajinder Prashad	
3	Mr. Rinkit Kumar		33	Mr. Parveen Kumar	
4	Mr. Shyam Lal		34	Mr. Narinder Singh	
5	Mr. Het Ram				
6	Mr. Navneet Kumar				
7	Mr. Kamal Kumar		35	Mr. Prakash Chand	WAREHOUSE
8	Mr. Khem Chand		36	Mr. Virender Singh	
9	Mr. Purshottam				
10	Mr. M.S. Negi		37	Mr. Ajay Kumar	QA/QC
11	Mr. Gian Chand Sharma		38	Mr. Jagbir Singh	
12	Mr. M.P. Singh		39	Mr. Narottom Kumar	SRP
13	Mr. H.K. Chauhan		40	Mr. Keshav Kaushal	
14	Mr. Dinesh Kumar –II		41	Mr. Hemesh Chand	ETP
15	Mr. Gainda Ram		42	Mr. Narinder Singh	SECURITY
16	Mr. Naresh Kumar		43	Mr. Sourabh Gupta	Level-III
17	Mr.Naresh Chand		44	Mr. Suraj Kumar	
18	Mr. Vidya Sagar		45	Mr. Shyam Lal	R&D
19	Mr. Amit Kumar		46	Mr. Hem Ram	Utility
20	Mr. Nitin Kumar		47	Mr. Joginder Singh	Safety
21	Mr. Ravindra Kumar		48	Mr. R.P. Sharma	
22	Mr. Parul Kumar		49	Mr. Sumit Kumar	
23	Mr. Arpit Kumar		50	Mr. Amritpal Singh	
24	Mr. Yashwant Singh				
25	Mr. Amar Singh				
26	Mr. Rajeev Kumar				
27	Mr. Nardev Singh				
28	Mr. Jai Prakash Singh				
29	Mr. Mohit Kumar				
30	Mr. Gurbachan				

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Annexure -10

List of First Aiders.

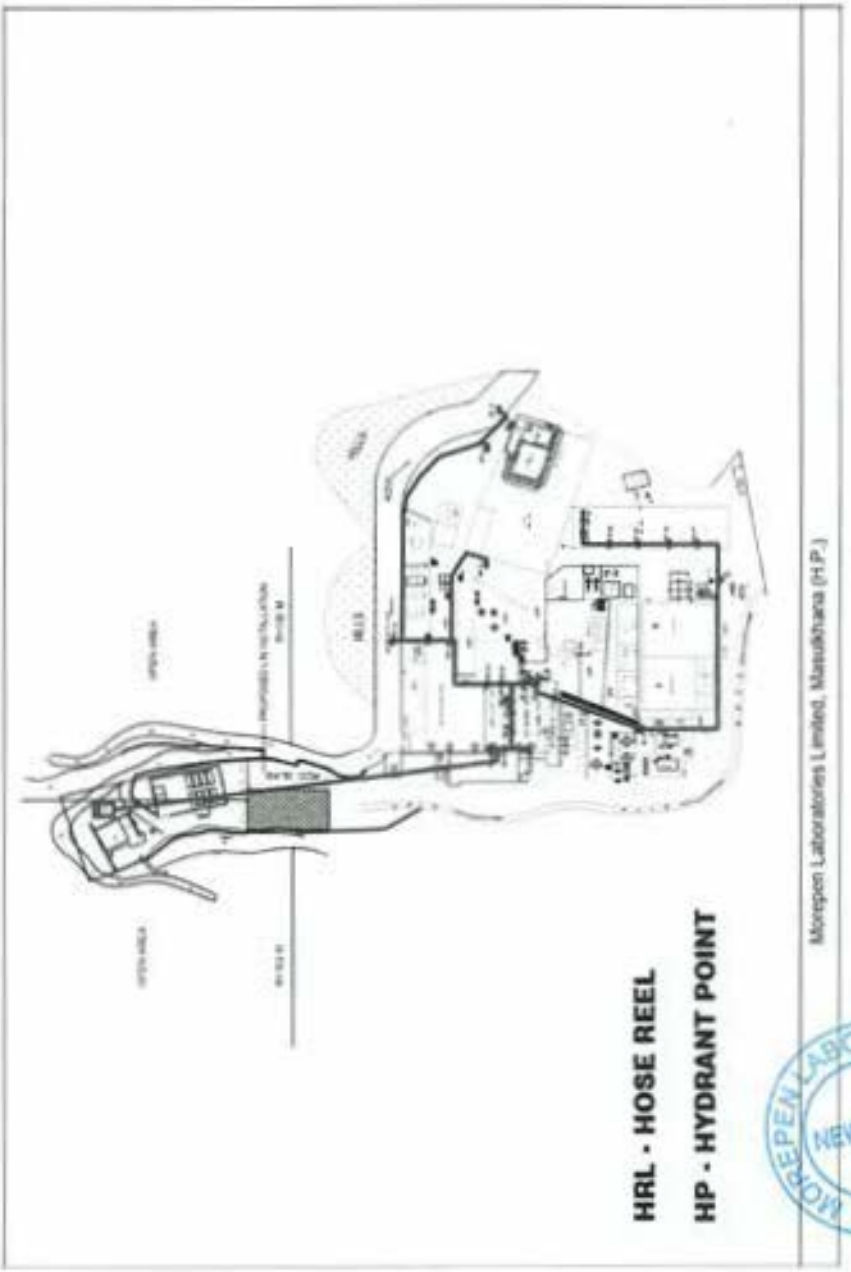
S/No.	Name	Department
1	Mr. Upandra Kumar Chauhan	QC
2	Mr. Dhananjay Kumar Chaurasia	Pilot Plant
3	Mr. Mohit Kumar	ETP
4	Mr. Aashish Gupta	HR
5	Mr. Meg Nath	Security
6	Mr. Sumit Kumar	Safety
7	Mr. Ankur Kumar	Production
8	Mr. Navneet Singh	Production
9	Mr. Jay Prakash Singh	Pilot Plant
10	Mr. Ravi Kumar	Pilot Plant
11	Mr. Nivendra Singh	Pilot Plant
12	Mr. Manjeet Singh	SRP
13	Mr. Pintu Saini	SRP
14	Mr. Suresh Kumar	R&D
15	Mr. Karam Chand	Engineering
16	Mr. Gurcharan Singh	Engineering
17	Mr. Ram Pal	EHS
18	Mr. Ajay Kumar	RM Store
19	Mr. Sandeep Kumar	Production
20	Mr. Chetan Singh	Pilot Plant
21	Mr. Rajeev Kumar	Pilot Plant
22	Mr. Amritpal Singh	Safety
23	Mr. Shiv Gopal	SRP
24	Mr. Suraj Kumar	Production
25	Mr. Amit Kumar	ETP

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Annexure -11 (Fire Hydrant Layout)

FIRE HYDRANT AND HOSE REEL LAYOUT



Annexure-12

EHS ORGANIZATION : MASULKHANA



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Annexure-13

LIST OF PRODUCTS

1. Loratadine
2. Montelukast Sodium
3. Des-Loratadine

Annexure-14

DETAIL OF FIRE ALARM AND DETECTION SYSTEM

a) Details of Locations have smoke sensors / heat sensor installed which are covering all the areas.

Sr. no	Detector / MCP	Location	ID
1	Smoke detector	QA record room	1
2	Smoke detector	QA record room	2
3	Smoke detector	QA record room	3
4	Smoke detector	QA record room	4
5	Smoke detector	QA record room	5
6	Smoke detector	QA record room	6
7	Smoke detector	Server room	7
8	Heat detector	Server room	8
9	Heat detector	Server room	9
10	Smoke detector	Admin office	10
11	Smoke detector	Admin office	11
12	Smoke detector	Admin office	12
13	Smoke detector	Admin office	13
14	Smoke detector	Near reception	14
15	Smoke detector	Near reception	15

b) Details of Locations have Manual call points installed at strategic location

16	Manual Call Point (MCP)	Reception	116
17	Manual Call Point (MCP)	QA/QC	118
18	Manual Call Point (MCP)	Pilot Plant	120
19	Manual Call Point (MCP)	Production-II	122
20	Manual Call Point (MCP)	Utility area	124
21	Manual Call Point (MCP)	Incinerator roof	126
22	Manual Call Point (MCP)	HR Office	128
23	Manual Call Point (MCP)	Near dryer (Production-I)	130
24	Manual Call Point (MCP)	Entry gate (Production -I)	132
25	Manual Call Point (MCP)	SRP (South block)	134

c) Total 10 nos Hooters are installed in areas of site.

d) 3 nos Main sirens are installed at site and all are operating from 1 switch at Security gate.

e) Common display panel for all area is installed at security gate.

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Annexure-15

PURITY DATA OF CHEMICALS

S.NO.	CHEMICAL NAME	Purity/ Assay in % Not less than(NLT)
1	Acetonitrile	NLT 99
2	Acetic acid	NLT 99.5
3	Acetone	NLT 99
4	Aluminum Chloride	NLT 99.5
5	Boron Tri Fluoride	NLT 99.7
6	Charcoal	NLT 100
7	Cyclopropaneacetic Acid (MTS4)	NLT 99.5
8	Caustic Soda Lye	NLT 97
9	Dicyclohexylamine	NLT 99
10	Ethyl Acetate	100
11	Ethyl Chloroform ate (ECF)	NLT 99.5
12	Hexane	NLT 99
13	Hydrogen Fluoride	NLT 99.5
14	Hyflo	NLT 85
15	Hydro Chloric Acid (HCl)	NLT 30
16	Isopropyl Alcohol (IPA)	NLT 99
17	Isopropyl Either(IPE)	NLT 99
18	Methylene Chloride (MDC)	NLT 99.5
19	Magnesium metal	NLT 99.5
20	Methanol	NLT 99.5
21	Methanesulfonyl Chloride	NLT 99.7
22	N-Di-isopropyl ethyl amine	NLT 99.5
23	Sulphuric Acid	NLT 90
24	Sodium Bi-carbonate	NLT 98.5
25	Thionyl Chloride	NLT 99.5
26	Toluene	NLT 99.5
27	THF	NLT 99
28	LSHS	NLT 90
29	High Speed Diesel (HSD)	NLT 60
30	Liquid Nitrogen	NLT 99.9

ANNEXURE-16
(Medical Emergencies)

Victims symptoms must be identified, if victim is having a symptom of heart attack then a tablet of aspirin shall be kept below his tongue and he must be rushed to nearest hospital. Refer below instruction for First aid on Heart Attack)

Symptoms of Heart attack - First Aid Instructions

दिल के दौरे के लक्षण; प्रथमोपचार - क्या करे ? क्या न करे ?



- हृदयाघात /हार्ट अटैक जिसे हम सामान्य भाषा में दिल का दौरा भी कहते है एक बहुत बड़ी समस्या है। जब हृदय की मांसपेशीयों को रक्त के साथ ऑक्सीजन पहुचानेवाली कोई रक्त वाहिका किसी कारण से अवरुद्ध /ब्लॉक हो जाती है और हृदय के किसी हिस्से में रक्त प्रवाह बंद हो जाता है तब दिल का दौरा पड़ता है।
Heart attack occurs due to imvbalance b/w the oxygen supply and demand .This is mainly due to the plaque formation in the vessels which prevent the flow of blood to the vital organs.

- **दिल के दौरे के लक्षणों की जानकारी निचे दी गयी है:**
- **सांस लेने में तकलीफ/** Difficulty in breathing : दिल का दौरा पड़ने पर दिल पर अतिरिक्त दबाव पड़ने के कारण सांस लेने में तकलीफ होती है। यदि बिना किसी कारण अक्सर थकान होती है या हमेशा थका थका महसूस हो तो डॉक्टर को दिखाना चाहिए। / Due to heart attack there is difficulty in breathing.
- **साइन में दर्द / Chest pain :** यह दिल के दौरे का सबसे सामान्य लक्षण है। छाती के बिच में बेचैनी, दबाव, दर्द, जकड़न और भारीपन अनुभव करने पर तुरंत डॉक्टर से संपर्क करे। कुछ लोगो में जैसे की मधुमेह से पीड़ित व्यक्ति में दिल के दौरे के समय छाती कहि भीने में दर्द का अनुभव नहीं होता है।/ it is the most common symptom of heart attack. Immediately contact your doctor if you feel heaviness in chest .in some cases like diabetic patients sometimes they are unable to feel any chest pain.
- **अधिक पसीना आना / Profuse sweating :** बिना किसी काम और व्यायाम के सामान्य से ज्यादा पसीना आना हृदय की समस्या की पूर्व चेतावनी का संकेत है। रक्त धमनियों में अवरोध होने के कारण रक्त को दिल तक पहुचाने के लिए बहुत प्रयास करना पड़ता है। इस कारण अतिरिक्त तनाव में शरीर का तापमान को निचा बनाये रखने के लिए अधिक पसीना आता है। अगर आपको हमेशा अन्य व्यक्ति जो के तुलना में अकारण अधिक पसीना आता रहता है और चिपचिपी त्वचा का अनुभव होता है तो डॉक्टर का परामर्श लेना चाहिए। / Excessive sweating without any reason can be a sign of heart attack. Due to block in vessels the blood has to handle more load to reach the heart due to this to maintain the body temperature the body starts sweating.
- **बदन दर्द / Bodyache :** दिल के दौरे के समय शरीर के अन्य हिस्सों में भी दर्द हो सकता है। बाहों, कमर, गर्दन और जबड़े में दर्द , जकड़न और भारीपन महसूस होता है। कभी - कभी यह दर्द शरीर के किसी भी हिस्से में शुरू होकर सीने तक पहुचता है। इन लक्षणों को दुर्लक्ष नहीं करना चाहिए और इनकी जाँच की जानी चाहिए।/ due to heart attack there is body pain in the whole body. Sometimes this pain radiates from the various parts of the body and reaches the heart. Such symptoms should not be ignored and should be thoroughly investigated.
- **तेज धड़कन /Fast Heart beat :** तेज और अनियमित रूप से पल्स और धड़कन का धावन यह दिल के दौरे का लक्षण हो सकता है। यदि यह समस्या अचानक आ जाती है तो डॉक्टर को दिखाना चाहिए ।/ fast heart beat and pulse is an indication of heart attack.
- **जी मचलाना और उलटी / Nausea & Vomiting :** कई बार दिल के दौरे के समय अपचन और एसिडिटी के लक्षण नजर आते है। इन्हे पेट से जुड़ी समस्या समझकर दिल को अनदेखा करने से गंभीर दिल का दौरा पड़ सकता है। सामान्य रूप से पेट में

MOREPEN LABORATORIES LTD. NEW DELHI

दर्द , अपचन , सीने में जलन या उल्टी की समस्या होने दिल का दौरा पड़ने का संकेत हो सकता है | ऐसे में डॉक्टर से जाँच करा लेना बेहतर होता है |/ sometimes pain in abdomen, acidity is misdiagnosed as a GIT problem but actually it can be a case of heart attack. So immediately go for ECG to rule out the heart problem.

- चिंता/ Anxiety :लगातार होनेवाली चिंता और घबराहट को जीवन में होने वाले विशिष्ट तनाव से जोड़कर नहीं देखा जाना चाहिए| रात में सोने में कठनाई होना या घबराहट होना और अचानक उठ जाना यह दिल का दौरा पड़ने से पहले दिखने वाले लक्षण हो सकते है |/ it is the most common precipitating factor for the heart attack. Continuous stress on mind can be a cause of heart attack.
- कई बार दिल के दौरा को लंबे समय तक स्नायु का दर्द या पाचन और गैस से जुड़ी समस्या समझ कर अनदेखी करने पर इलाज में देरी से हृदय को गंभीर क्षति पहुच सकती है | दिल के दौरे के लक्षण नजर आने पर डॉक्टर का परामर्श लेना चाहिए और उनकी सलाह अनुसार आवश्यक जाँच करनी चाहिए|

दिल का दौरा पड़ने पर क्या करे ?

- सेक्युरटी विभाग में कांटेक्ट कर एम्बुलेंस और नर्सिंग स्टाफ / ट्रेड फर्स्ट एइर को एरिया में बुलाइए |
- प्रभावित व्यक्ति को पूर्णत: आराम दीजिए |
- प्रभावित व्यक्ति के जीभ के निचे एस्पिन की गोली रखे या / आधी डिस्पिन गोली खाने को दीजिए |
- हार्ट अटैक से हार्ट बंद हो सकता है|इसलिएप्रभावित व्यक्ति को सी. पी. आर. देने की जरुरत पड़ सकती है उसके लिए तैयार रहे जिसमे २ मिनिट के अंदर ३० बार हार्ट पर दबाव और २ बार श्वसन प्रक्रिया दी जानी होती है |

what to do in case of heart attack?

- contact security to call ambulance and trained nursing staff /First Aider
- give rest to the victim.
- Give sublingual asprin or disprin.
- Be ready to give CPR to the victim with ratio of 30:2

ध्यान रहे की सी. पि. आर. सिर्फ ऐसे व्यक्ति को दी जाए जो बेहोश हो गया हो और उसका पल्स रेट बिलकुल नहीं हो या सांस भी नही चल रही हो |

NOTE: CPR Should be given only when respiration and pulse is not felt and victim is unconcious.

दिल का दौरा पड़ने पर क्या न करे ?

- उसे हलचल नहीं करने दे|
- एस्पिन की गोली पानी में घोल कर नहीं दे |
- उसे खाने या पीने के लिए कुछ न दे |

what should not be done in case of heart attack?

- dont let the victim move .
- dont give asprin by dissolving in water.
- dont give any etable to the victim.

If the victim has encountered electrocution then according to the injury of the victim he must be given first aid treatment as below:

इलेक्ट्रिक शॉक लगने पर प्राथमिक चिकित्सा
First Aid on Electrocutions



इलेक्ट्रिक शॉक के लगने पर खतरा करेंट के वोल्टेज के हिसाब से होता है। इलेक्ट्रिक शॉक इतना खतरनाक हो सकता है कि इसमें अंदरूनी शारीर जल भी सकता है। यह पूरी तरीके से जानलेवा है। / severity of the electric shock is determined by the voltage .electric shock can be so dangerous that it can burn the internal organs also

इलेक्ट्रिक शॉक लगने पर इस प्रकार के लक्षण आप देख सकते हैं / clinical features of electric shock :–

अत्यधिक शरीर का जलना / body burns

- उलझन में पड़ना / confusion
- सांस लेने में मुश्किल / dyspnoea
- हार्ट अटेक / heart attack
- मांसपेशियों में दर्द / myalgia
- दौरा पड़ना / fits
- बेहोश हो जाना / unconciousness

इलेक्ट्रिक शॉक लगने पर प्राथमिक चिकित्सा के स्टेप्स / steps to be carried out in case of electric shock–

- सबसे पहले बिजली के स्त्रोत को बंद करें। अगर ना हो सके तो किसी सूखी लकड़ी, प्लास्टिक या कार्ड बोर्ड से बिजली के स्त्रोत को घायल व्यक्ति से दूर कर दें।/ cut off the electric supply.if not possible then make the victim away from the electric source with dry wood , plastic or card board.
- अगर आदमी होश में ना हो तो ABC रूल फॉलो करें।/ follow ABC rule is the victim is unconcious.
- चोट लगे हुए स्थान पर बैंडेज लगायें और जले हुए स्थानों को साफ कपड़े से ढक दें। apply bandage over the injured parts and cover the burnt areas with the clean cloth.
- जल्द से जल्द मरीज को नजदीकी अस्पताल पहुंचायें।/ take the victim to the hospital as soon as possible.

- **If the victim is of snake bite then he must be given first aid refer below instructions:**

MOREPEN LABORATORIES LTD. NEW DELHI

सांप काटने का प्रथमोपचार / First Aid for Snake Bite



बहुत सारे सांप जहरीले नही होते उनके काटने पर घाव को साफ करने और दवाई लगाने से ठीक हो जाता है। लेकिन जहरिले सांप के काटने पर जल्द से जल्द फर्स्ट ऐड की आवश्यकता होती है। / Many of the snakes are not poisonous and hence are not at all dangerous. some snakes like viper ,cobra are highly poisonous and immediate first aid is required in such cases.

सांप के काटने से त्वचा पर दो लाल बिंदु जैसे निशान आते है। नीचे दिए गए चित्र को देखें - following picture shows case of snake bite showing the bite marks.–



जहरीले सांप के काटने पर लक्षण सांप की प्रजाति के अनुसार होता है। **कोबरा** या **क्रेट** प्रजाति के सांप के काटने पर न्यूरोलॉजिकल/मस्तिष्क सम्बन्धी लक्षण दीखते है जबकि **वाईपर** के काटने पर रक्त वाहिकाएं नस्ट हो जाती हैं।

सांप के काटने पर इलाज के लिए सही एंटी टॉक्सिन या सांप के सीरम को चुनने के लिए सांप की पहचान करना बहुत आवश्यक है। symptoms of snake bite depend on the species of the snake. in case of cobra/krait bite the effect will be neurotoxic and will cause brain damage but in case of viper effect will be haemotoxic. it is very necessary to know about the species of the snake before choosing the anti-toxin or serum.

सांप काटने पर लक्षण / symptoms in case of snake bite.–

- सांप के काटने का निशान bite marks of the snake
- दर्द या सुन्न हो जाना सांप काटने के जगह पर / pain at the site of bite
- लाल पड़ जाना / redness
- काटे हुए स्थान पर गर्म लगना और सुजन आना / feeling warm or swelling at the site of bite.
- सांप के काटे हुए निशान के पास के ग्रंथियों में सुजन / swelling at the site of bite
- आँखों में धुंधलापन / blurring of vision
- सांस और बात करने में मुश्किल होना / dyspnoea & difficulty in speaking
- लार बहार निकलना / drooling of saliva from mouth
- बेहोश या कोमा में चले जाना / unconciousness or coma

सांप के काटने पर प्राथमिक चिकित्सा के स्टेप्स –

1. पेशेंट को आराम दें / Give rest to the patient.
2. शांत और आश्वस्त रहें / give assurance to be calm.
3. सांप के काटे हुए स्थान को साबुन से ज्यादा पानी में अच्छे से धोयें / Wash the wound with soap and water.
4. सांप के काटे हुए स्थान को हमेशा दिल से नीचे रखें / keep the place of snake bite below heart level.
5. काटे हुए स्थान और उसके आस-पास बर्फ पैक लगायें ताकि इससे जहर(venom) का फैलना कम हो जाये / Apply ice packs on wound and nearby areas so as to prevent the spread of venom.
6. पेशेंट को सोने ना दें और हर पल नजर रखें / Dont let the patient fall asleep.
7. होश ना आने पर ABC (Airway, Breathing and Circulation) रूल अपनाएं / Follow ABC rule in case of unconcious patient.
8. जितना जल्दी हो सके मरीज को अस्पताल पहुंचाएं / Refer the patient to the nearest hospital for further treatment.

- **If the victim is unconscious and out of breathing CPR must be given refer below:**

MOREPEN LABORATORIES LTD. NEW DELHI

Cardiopulmonary Resuscitation (CPR)

मूर्छित व्यक्ति के दिल और फेफड़ो को पुनः होश में लाने की संजीवनी क्रिया

Cardiopulmonary Resuscitation या CPR प्राथमिक चिकित्सा के उस विधि का नाम है जिसमे किसी बेहोश या मूर्छित व्यक्ति के दिल (Heart) और फेफड़ो (Lungs) को पुनः होश में लाया जाता है। CPR करने से आप किसी के जान बचा सकते है। Cardiopulmonary Resuscitation या CPR संबंधी अधिक जानकारी निचे दी गयी है

Cardiopulmonary Resuscitation या CPR क्या है ?

Cardiopulmonary Resuscitation या CPR जिसे हिंदी में **संजीवन क्रिया** भी कहते है एक ऐसी क्रिया है जो उस समय प्रयोग में लाई जाती है जब कोई दुर्घटनाग्रस्त व्यक्ति बेहोश होता है, साँस नहीं ले पा रहा होता है और उसके शरीर में खून का संचार भी नहीं हो रहा होता है। CPR का उद्देश्य डॉक्टरी सहायता मिलने तक पीड़ित दुर्घटनाग्रस्त व्यक्ति को जीवित रखना होता है।

CPR में दो कार्य किये जाते है :

१) मुह द्वारा साँस भरना : Mouth to Mouth Respiration
२) छाती को दबाना : Chest Compression

Cardiopulmonary Resuscitation या CPR कैसे करते है ?

Cardiopulmonary Resuscitation या CPR करने कि प्रक्रिया निचे दी गयी है।

१) निरिक्षण

- CPR क्रिया को शुरु करने से पहले घटनास्थल का जायजा ले और यह निश्चित कर ले कि पीड़ित और उसके पास खड़े लोग खतरे में तो नही है। इसके बाद ही आगे की कार्यवाही करें।

सिक्युरिटी गेट पर 6640 या 6600 पर फोन करके ट्रेड नर्सिंग एम्बुलेन्स , स्टाफ / फर्स्ट एडर को बुलायें

यदि पीड़ित बेहोश होने लगे तो उससे कुछ प्रश्न करे जैसे की तुम्हारा है ? अपनी आँखे खोलो इत्यादि ! इसके बाद पीड़ित की पीठ थपथपाएं ! इससे वह होश में आ सकता है.

- **If in case the numbers of victims are more than one then victims with life threatening conditions will be treated first.**

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Annexure- 17

- Factory License
- License : Petroleum Class A

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ANNEXURE - 23

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SAFETY AUDIT REPORT



MOREPEN LABORATORIES LTD., MASULKHANA, KASAULI ROAD, PARWANOO, DIST. SOLAN (H.P.) - 173220

(Year 2024)

Prepared By:

Expert Envirosafe

#1230/10, Shiv Colony, Pinjore, Kalka,
Dist. Panchkula (Haryana) PIN: 134102
E. mail: expert.envirosafe@gmail.com

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MOREPEN LABORATORIES LTD. NEW DELHI

Safety Audit Report

Name of the Plant & Address: Morepen Laboratories Limited, Masulkhana, Kasauli Road, Parwanoo, District: Solan (H.P.) - 173220

Name of Auditee: Mr. Yatendra Pal Rathi, Mr. Rampal Thakur

Name of Auditor: Mr. Satpal Singh

Audit Date: 20.02.2024.

1. INTRODUCTION ABOUT THE FACTORY:

Morepen Laboratories Limited (MLL) is an Indian pharmaceutical company with its corporate office in Gurgaon, India. Morepen was established in 1984 and went public in 1993. The company manufactures and sells Active Pharmaceutical Ingredients (APIs), Home Diagnostics and Finished Formulations to 50-plus countries. Its subsidiaries include Dr. Morepen Limited, Total Care Limited and Morepen Inc. USA.

Morepen's key product areas include:

Active Pharmaceutical Ingredients (APIs) Manufacture and export of complex, high margin molecules (APIs/ Intermediates) to regulated markets (USA, Europe, Russia, Canada etc.) and non-regulated markets.
Domestic Formulations Markets over 100 branded formulations in 8 major therapeutic segments.
Diagnostics Markets under its own brand name Clinical & Home Health devices.
OTC Markets brands like Burnol, Lemolate, Sat-Isabgol, Option -72, Head-X, Fever-X and others Over the Counter (OTC) products

Morepen's Manufacturing Facility:

Morepen's state-of-the-art manufacturing facility in the picturesque environs of Masulkhana comprises a scientifically integrated complex of 10 plants, each with a specific product profile. The company's extensive R&D facilities and factories are manned by a dedicated team of professionals who ensure stringent quality standards. Today Morepen is exporting products to several countries round the globe. Morepen is world's largest generic player of Loratadine with 80% US generic market share.

MOREPEN LABORATORIES LTD. NEW DELHI

Morepen Laboratories Ltd. operates in Active Pharmaceutical Ingredients (APIs), Home Diagnostics and Finished Formulations. All these segments are growing substantially. Morepen has a marketing presence through fully owned subsidiaries and marketing channels partners in US, several countries in Europe, Asia, Africa, Middle East, Latin America & Japan.

Products which are in the range of API are group of Anti-Histaminic, Anti-Asthmatic, Anti- Lipemic, Anti-hypertensive, Anti-Diabetic, Anti-Coagulant, Anti-Gout, Treatment of Primary Biliary Cirrhosis & Anti- Cancer. Morepen intends to make headway in these segments with strong R& D. Morepen has filed 50 patents in the form API segment alone.

2. GOALS & OBJECTIVES OF AUDIT:

- To find out whether Morepen Laboratories Limited, Masulkhana, Parwanoo is conforming to the systems, procedures & standards as prescribed under Indian Safety Standard IS 14489:2018 and Himachal Pradesh Factory Rules.
- To provide the Auditee with an opportunity to assess its own safety systems against standards.
- To find out area for improvement.
- To meet regulatory requirements.

3. AUDIT METHODOLOGY:

- Sampling
- Interview, interaction with various employees.
- Verification of Documents related to Occupational Health & Safety
- Round of various sections of the Plant
- Interaction with Plant representatives

4. PROCESS DESCRIPTION:

Manufacturing process of bulk drugs consists of chemical synthesis extending to stages of processing involving different types of chemical reactions. The generalized flow chart for Bulk Drug manufacturing is depicted below:

MOREPEN LABORATORIES LTD. NEW DELHI

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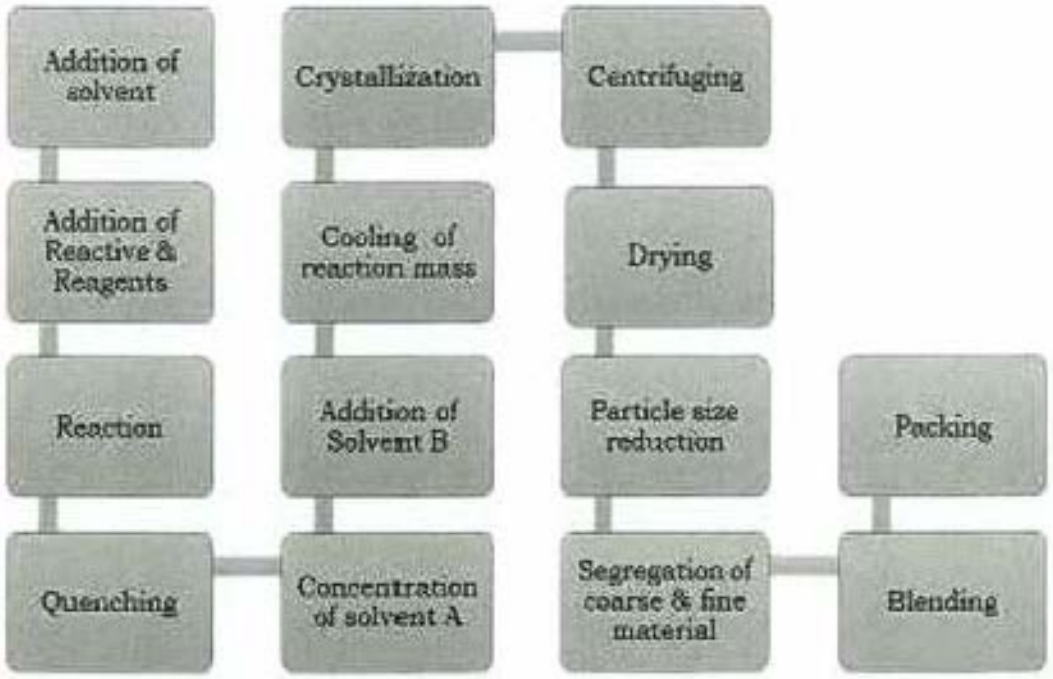


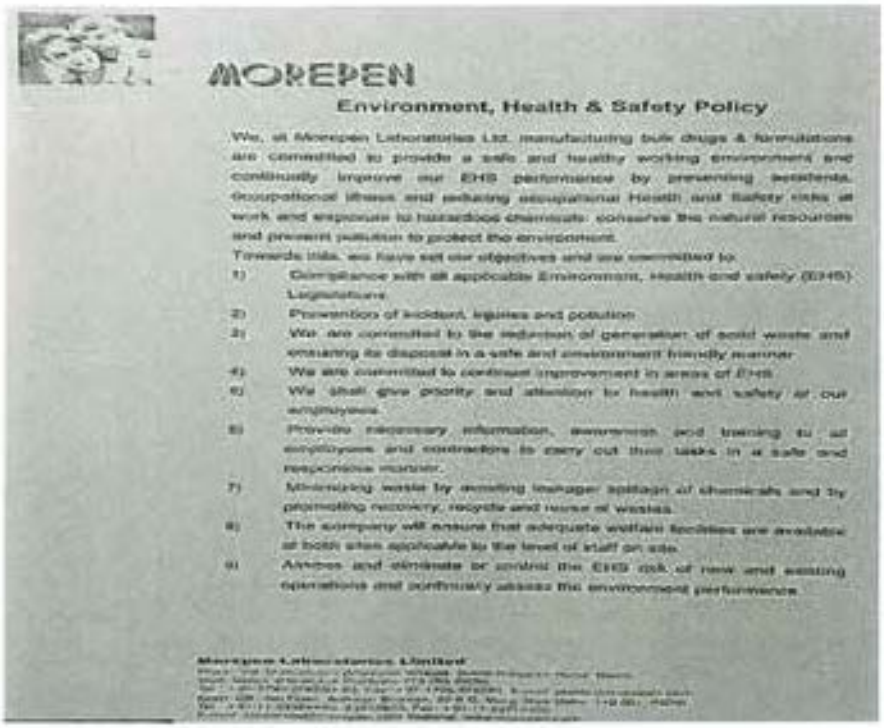
Figure: Generalized Process Flow Chart

5. DOCUMENTS PERSUED:

01. OH & S Policy:

The company has a well-defined EHS Policy. It is signed by Company Director Mr. Sanjay Suri. Last time it was revised on dated 02.01.2023.

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MOREPEN

Environment, Health & Safety Policy

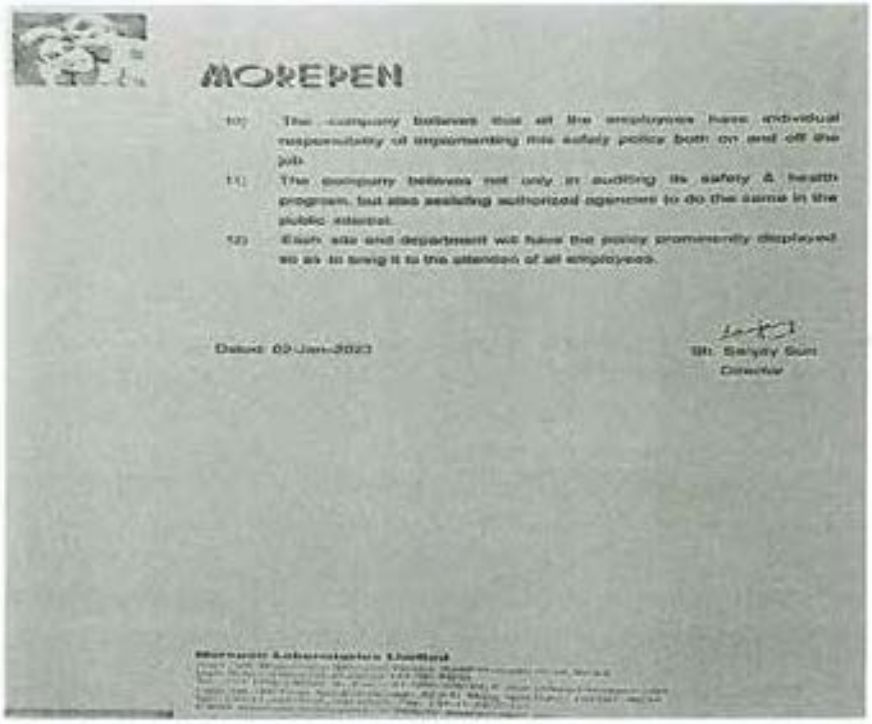
We, at Morepen Laboratories Ltd. manufacturing bulk drugs & formulations are committed to provide a safe and healthy working environment and continually improve our EHS performance by preventing accidents, occupational illness and reducing occupational Health and Safety risks at work and exposure to hazardous chemicals conserve the natural resources and prevent pollution to protect the environment.

Towards this, we have set our objectives and are committed to:

1) Compliance with all applicable Environment, Health and safety (EHS) Legislations.
2) Prevention of incident, injuries and pollution.
3) We are committed to the reduction of generation of solid waste and ensuring its disposal in a safe and environment friendly manner.
4) We are committed to continual improvement in areas of EHS.
5) We shall give priority and attention to health and safety of our employees.
6) Provide necessary information, awareness and training to all employees and contractors to carry out their tasks in a safe and responsible manner.
7) Minimizing waste by avoiding leakage/ spillage of chemicals and by promoting recovery, recycle and reuse of wastes.
8) The company will ensure that adequate welfare facilities are available at both sites applicable to the level of staff on site.
9) Assess and eliminate or control the EHS risk of new and existing operations and continually assess the environment performance.

Morepen Laboratories Limited

Figure: EHS Policy Page No. 01



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10) The company believes that all the employees have individual responsibility of implementing this safety policy both on and off the job.
11) The company believes not only in auditing its safety & health program, but also assisting authorized agencies to do the same in the public interest.
12) Each site and department will have the policy prominently displayed so as to bring it to the attention of all employees.

Dated: 02-Jan-2023

Sh. Sanjay Suri
Director

Morepen Laboratories Limited

Figure: EHS Policy Page No. 02

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02. Safety Budget:

- For the current year, Rs. 18 Lakhs has been considered for Opex
- Capex is considered as per requirement.

03. Safety promotional & motivational measures:

- National Safety Week celebration
- Safety Trainings as per schedule
- On job trainings as per job requirement
- PPEs are issued individually in every department.
- Safety Signages displayed all over the plant.
- Safety instructions displayed in the plant at many places.
- Safety Posters displayed in many places in the plant.
- Mock Drills are being conducted on a quarterly basis.

04. Training records on safety, fire and first-aid:

Trainings on Fire Fighting & First Aid are being provided as per schedule.



Figure: Firefighting Training Photo



Figure: First Aid Training Certificate

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SAFETY, HEALTH & ENVIRONMENT TRAINING LOG BOOK

Sr. No.	Date	Name of Participant	Deptt.	Design.
01	03-Feb-24	[illegible]	Production-2	Chemist
02	05-Feb-24	Nijendra Singh	Production-2	Chemist
03	05-Feb-24	Shyam Lal	Production-2	Sr. Operator
04	05 Feb 24	Ravindra Kumar	Production	Chemist
05	05 Feb-24	Dharmendra Kumar	Production-1	Sr Chemist
06	05-Feb-24	Bhoem Singh	Production-1	Helpher
07	05-Feb-24	Kailash Nagar	Production-1	Chemist
08	05 Feb 24	Vidya Sagar Sharma	Prod-1	Asstt Manager
01	16 Feb 24	Mr Megh Raj	P. Plant Plant	Sr. operator
02	16 Feb 24	Mr Gendalal	P Plant Plant	Sr operator
03	16 Feb 24	Mr Bir Ram	Production	Sr. operator
04	16 Feb 24	Vinay Kumar	Mind	
05	16 Feb 24	Kabir mehra	R M Store	
06	16 Feb 24	Gajanand Singh	R&D	Sr Chemist
07	16 Feb 24	Balbir Singh	R.M Store	Sr Operator
08	16 Feb 24	Ajaypal Singh	Recovery	Sr Executive
09	16 Feb 24	Aman Rana	R&D	Tr. chemist
10	16 Feb 24	Kuldeep Panwar	Recovery	Tr. Chemist
11	16 Feb 24	Gagandeep Singh	Production	Chemist
12	16 Feb 24	Amit Thanvi	Mech	JR Engg
13	16 Feb 24	Ankita Sharma	RA	Intern
14	16 Feb 24	Manish Thakur	R&D	Chemist
15	16 Feb 24	Dr S K Mishra	R&D	Dy. Mgr
16	16 Feb 24	Mr Jitender Singh	P Plant	AM
17	16 Feb 24	Gurmeet Singh	P. Plant	Sr. Chemist
18	16 Feb 24	Dharam Pal	R.M. Store	Helper
19	16 Feb 24	PEMPAL SINGH	P. Plant	Chemist
20	16 Feb 24	Manukant	P. Plant	Sr. Chemist

Figure: Safety Training Records being maintained

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05. Accidents occurrences – statistics and analysis:

Accidents are reported, investigated & appropriate CAPA is being taken.



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ACCIDENT ANALYSIS REPORT

1	Name of the person involved in accident	
2	Date & time of accident	
3	Exact location of accident with plant name	
4	Machine name & no.	
5	How did accident happen?	
6	What went wrong? How should it have been done?	
7	Who was the person involved in accident?	
8	Was first relieve the accident?	
9	What was the injury, was disabled? If yes, give details of injury	
10	Any first aid given and name of person who gave first aid	
11	After was the time period first after the accident?	
12	Was anybody hospitalized & for how much time	

Figure: Accident Analysis Report Page no. 01



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13	Who was the supervisor and what was he at the time of accident?	
14	Action initiated to avoid date & time	
15	Recommendation to future accident prevention	
16	Comments by safety department	
17	Signature of supervisor and in charge & HOD	

Figure: Accident Analysis Report Page no. 02

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06. Record of tests and examinations of equipment and structures as per statutes:

Last time Pressure Vessels testing was done on 05.01.2024. Next testing is due on 04.07.2024. The testing is being done by Competent Person & the party is Aspire Engineers.

Certificate No: 01

ASPIRE ENGINEERS

Flat No. 103 Block B-9, Hill View Apartments Near College Palmeiras, Jharmajri, Baddi, Distt. Solan (H.P.). **Phone No.:** 9816184856,
E-mail: [illegible] http://www.aeindia.in

Competent Person Approved by Chief Inspector of Factories, Himachal Pradesh, Chartered Engineers and Safety Consultants

Form No.8 (Prescribed under Rule 50)
Report of Examination of Pressure Vessel/Plant

1)	Name of Occupier (of factory)	Mr. Sanjay Suri
2)	Situation and address of factory	M/s Morepen Laboratories Limited VPO Manalhaun, Parwanoo, Distt. Solan (H.P.)
3)	Name, description and distinctive number of pressure vessel/Plant	SS Cone, Reactor with MS Jacket, Capa: 3 KL., No.: R-201, Location: Production-II
4)	Nature and address of manufacturer	M/s Chemtron India, New Delhi
5)	Nature of process in which in used	Used in process
6)	Particulars of vessel	
	a) Date of construction	1987
	b) Thickness of walls	Shell: 8 mm, Jacket: 8 mm, Dish: 6.3 mm, Bottom: 9 mm
	c) Date on which the vessel was first taken into use	1987
	d) Safe working pressure recommended by the manufacturer	4 Kg/cm²
	e) The history should be briefly given & examiner should state whether he has seen the last previous report	Last time tested by us on 5.7.2023
7)	Date of last hydraulic test (if any) and pressure applied	Hyd. Test at 6 Kg/cm2 by us on 5.7.2023
8)	Is the vessel in open, or otherwise exposed to weather or to damp ?	Under roof
9)	What parts (if any) were inaccessible?	Jacket outside
10)	When examination and test were made ? (Specify pressure if hydraulic test was carried out)	Through visual examination, ultrasonic thickness test & checking of safeties.
11)	Condition of vessel (State any defect materially affecting the safe working pressure or the safe working of the vessel)	External OK Internal Inaccessible
12)	Are the required fittings and appliances provided in accordance with the rules for pressure vessel ?	Yes
13)	Are all fitting and appliances properly maintained and in good condition ?	Yes
14)	Repairs (if any) required and period within which they should be executed and any other conditions which the person making the examination thinks it necessary to specify for securing safe working	Nil
15)	Safe working pressure, calculated from dimensions and from the thickness and other data ascertained by the present examination, due allowance being made for conditions of working, if normal or exceptionally severe (state minimum thickness of walls measured during the examination).	4 Kg/cm² Shell: 7.9 mm, Jacket: 7.8 mm Dish: 6 mm, Bottom: 8.9 mm
16)	Where repairs affecting the safe working pressure are required, state the working pressure :-	-
	a) Before expiration of the period specified in (14)	-
	b) After expiration of such period if required repairs have not been completed.	-
	c) After completion of the required repairs.	
17)	Other observations	Nil.

I certify that on 04.07.2024 pressure plant/vessel described above was thoroughly viewed and (so far its construction permits) made accessible for thorough examination and for such tests as were necessary, for thorough examination and that on the said date, thoroughly examined this pressure plant/vessel including its fittings, and that the above is a true report of the examination.

Next testing due on: 4.7.2024

Dr. Rishi Bhargava
Competent Person & Chartered Engineer

Rishi Bhargava

Figure: Report of examination of Pressure Vessels

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07. Safe operating procedures for various operations:

All the work is being done as per Standard Operating Procedures. SOPs have been controlled by the QA department.

08. Record of work permits:

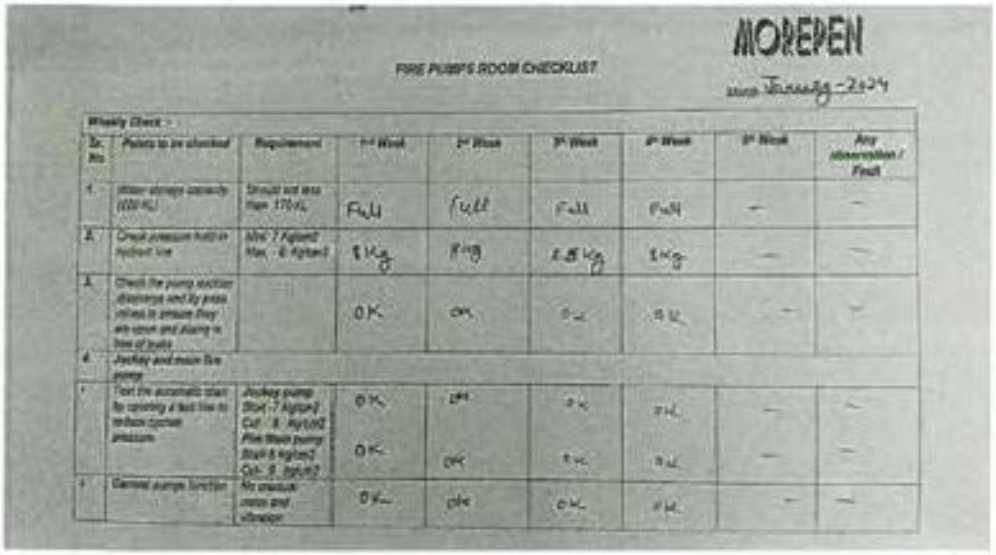
A total of 03 types of work permits are implemented in the plant. Hot work permit, Height work permit & Vessel entry permit. Work on additional permits is going on.

09. Record of monitoring of toxic and flammable and other substances at workplace:

Work zone monitoring is done annually from a third party. Last time monitoring was done by ITC Lab Panchkula on 31.03.2023.

10. Maintenance and testing records of the Fire detection and firefighting equipment:

The Fire Hydrant System is being checked monthly & Pump room is checked weekly internally. Automatic fire extinguishers are being checked internally on a quarterly basis.



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FIRE PUMPS ROOM CHECKLIST

Weekly Check :

Sr. No.	Points to be checked	Requirement	1st Week	2nd Week	3rd Week	4th Week	5th Week	Any observation / Fault
1.	Water storage capacity (220 KL)	Should not less than 170 KL	Full	Full	Full	Full	–	–
2.	Check pressure hold in hydrant line	Min. 7 Kg/cm2 Max. 8 Kg/cm2	8 Kg	8 Kg	8 Kg	8 Kg	–	–
3.	Check the pump suction, discharge and by pass valves to ensure they are open and sealing is free of leaks		OK	OK	OK	OK	–	–
4.	Jockey and main fire pumps							
a	Test the automatic start by opening a test line to reduce system pressure	Jockey pump Start - 7 Kg/cm2 Cut - 8 Kg/cm2 Fire Main pump Start 6 Kg/cm2 Cut- 5 Kg/cm2	OK OK	OK OK	OK OK	OK OK	– –	– –
b	General pumps function	No unusual noise and vibration	OK	OK	OK	OK	–	–

Figure: Fire pump Room Checklist

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FIRE HYDRANT SYSTEM CHECKLIST

Monthly check

Date: 25-Jan-24

Checked by: Mr. Sumit Kumar Sign: EHS incharge / HOD sign :

Sr. No	Hydrant point no.	Location	General condition	Access to hydrant point	Hose box key	Hose pipe and nozzle / FB Sr. nozzle & mechanical foam drum	Any leakage	Pressure held in hydrant line	Test the automatic starter by opening landing valve to reduce the system pressure	Any observation /Fault	Action required	Fault rectified on dated
1	HP-01	Production unit-I near entrance gate	Good	Yes	Yes	Yes	No	Yes	OK	No	No	-
2	HP-02	Production unit-II near entrance gate of sewerage floor	Good	Yes	Yes	Yes	No	Yes	OK	No	No	-
3	HP-03	Unit-II near entrance monitor floor	Good	Yes	Yes	Yes	No	Yes	OK	No	No	-
4	HP-04	Pilot Plant main gate	Good	Yes	Yes	Yes	No	Yes	OK	No	No	-
5	HP-05	Back side Pilot Plant	Good	Yes	Yes	Yes	No	Yes	OK	No	No	-

Figure: Fire Hydrant System Checklist

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Sr. No	Type of fire extinguisher	Location	Code No	Capacity	Physical condition	Pressure held in manometer (Psi)	Servicing done date	Servicing due date	Servicing done by (sign)	Checked by (Sign)	Remark
28	Automatic fire extinguisher	Level-II (Extrusion)	AFE-28	10 Kg	Good	15	06-Dec-23	05-Mar-24			-
29	Automatic fire extinguisher	Level-II (Extrusion)	AFE-29	10 Kg	Good	15	06-Dec-23	05-Mar-24			-
30	Automatic fire extinguisher	Level-III (Main lobby)	AFE-30	5 Kg	Good	15	06-Dec-23	05-Mar-24			-
31	Automatic fire extinguisher	Level-III (Main lobby)	AFE-31	5 Kg	Good	15	06-Dec-23	05-Mar-24			-
32	Automatic fire extinguisher	Level-III (Main lobby)	AFE-32	5 Kg	Good	15	06-Dec-23	05-Mar-24			-
33	Automatic fire extinguisher	Level-III (Washing area Main lobby)	AFE-33	5 Kg	Good	15	06-Dec-23	05-Mar-24			-
34	Automatic fire extinguisher	Level-III (Dichloromethane)	AFE-34	5 Kg	Good	15	06-Dec-23	05-Mar-24			-
35	Automatic fire extinguisher	Level-II (Dichloromethane)	AFE-35	10 Kg	Good	15	06-Dec-23	05-Mar-24			-
36	Automatic fire extinguisher	Level-II (Washing area Dichloromethane)	AFE-36	5 Kg	Good	15	06-Dec-23	05-Mar-24			-
37	Automatic fire extinguisher	Packing area	AFE-37	5 Kg	Good	15	06-Dec-23	05-Mar-24			-
38	Automatic fire extinguisher	Level-III near charge room	AFE-38	5 Kg	Good	15	06-Dec-23	05-Mar-24			-
39	Automatic fire extinguisher	Production-II (Reactor floor)	AFE-39	10 Kg	Good	15	06-Dec-23	05-Mar-24			-
40	Automatic fire extinguisher	Production-II (Reactor floor)	AFE-40	10 Kg	Good	15	06-Dec-23	05-Mar-24			-

Figure: Fire Extinguishers inspection records

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11. Medical records of employees:

Employees are being medically checked on a yearly basis. But persons working in powder processing area are being checked half yearly by MBBS Doctor.

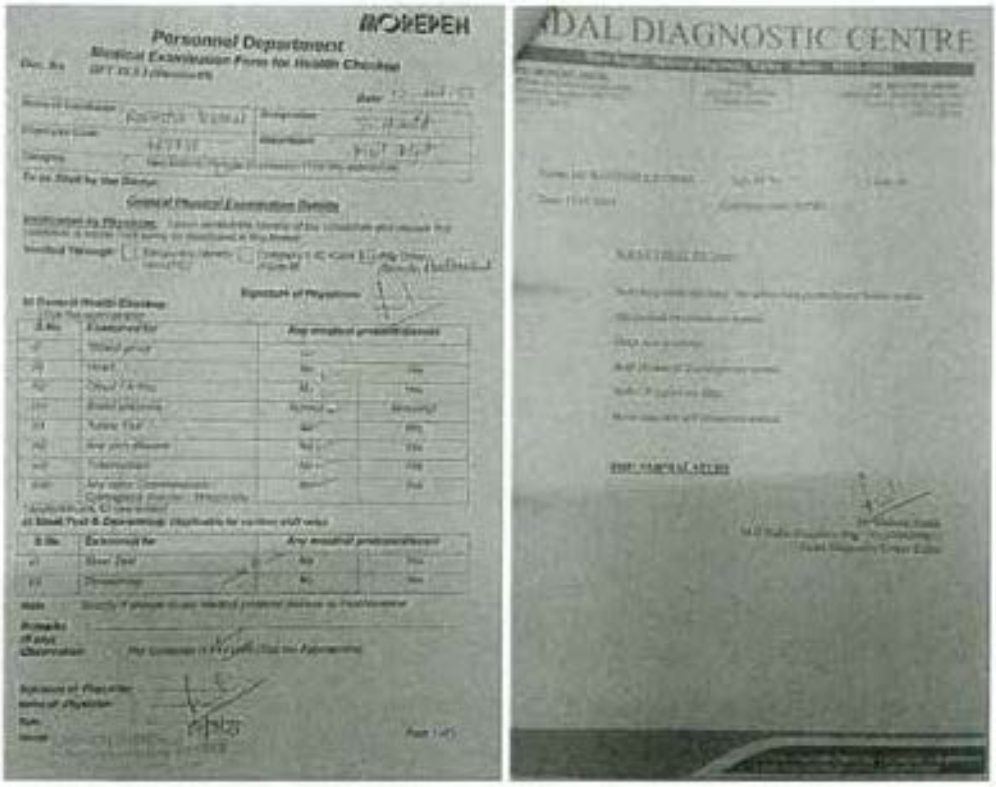


Figure: Medical Examination of Employees

12. Records of industrial hygiene surveys:

- **Noise:** It is being checked 06 monthly by external agency
- **Ventilation:** It is being checked internally by Quality department
- **Illumination levels:** It is being checked internally by Engineering.
- **Airborne substances:** QC is checked on a quarterly basis.
- **Explosive gases:** It is being checked on a yearly basis by external party.

13. Material safety data sheets:

MSDS are being maintained in EHS, QA, WH, and Production department.

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14. Emergency Communication Systems adopted in the unit:

Fire Alarm systems, Megaphones, Electrical Siren system etc. are available in the plant for communication at the time of emergency.



Figure: Emergency Door

15. Records of waste disposal:

Whatever hazardous Waste is generated, is being disposed to Government approved treatment, storage & disposal facility through manifest system. Manifests are being maintained.

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16. Minutes of safety committee meetings:

Safety Committee Meetings are being conducted on a quarterly basis. Vice President-Operations is the Chairman of Safety Committee. Head EHS is the Secretary of the committee. Attendance records and MOM are being maintained.

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Minutes of meeting
Held on 23-Jan-24

This meeting of EHS committee was held in the conference hall. The members of EHS committee were welcomed by Mr. Ram Pal, co-ordinator of the committee.

Members Present

1.Mr. N.K. Singh	Production
2.Mr. Yatendra Pal Rathi	EHS
3.Mr. Ram Pal	EHS
4.Mr. Sumit Kumar	Safety
5.Mr. H.K Chauhan	Production
6.Mr. Gulabi Ram	Pilot Plant
7.Mr. Rakesh Saini	SRP
8.Dr. S.K. Mishra	R&D
9.Mr. K.C. Sharma	Maintenance
10.Mr.Anil Verma	Electrical
11.Mr Parmil Kumar	ETP
12.Mr. Bikram Singh	HR
13.Mr. Bhagwan Singh	QC
14.Mr. Babu Ram	Civil
15.Mr. Digvijay	SRP

Members Absent

1.Mr.Kamlesh Kumar	Factory Manager / Production
2.Mr. Mohan Dutt	Production
3.Mr. R.P. Sharma	Safety
4.Mr. Tajinder Singh	Pilot Plant
5.Mr. Naresh Kumar	Pilot Plant
6.Mr. Ashwani Dogra	Maintenance
7.Mr. Satendra Kumar	Pilot Plant
8.Mr. O.D. Sharma	RM Store
9.Mr. Narinder Singh	Security
10.Mr. Partap Chander	Level-III

Agenda: 1. Accident, if any, happened during the period after the last EHS committee meeting was held.
2. Review of minutes of meeting of last safety committee meeting.
3. Any other safety related points.

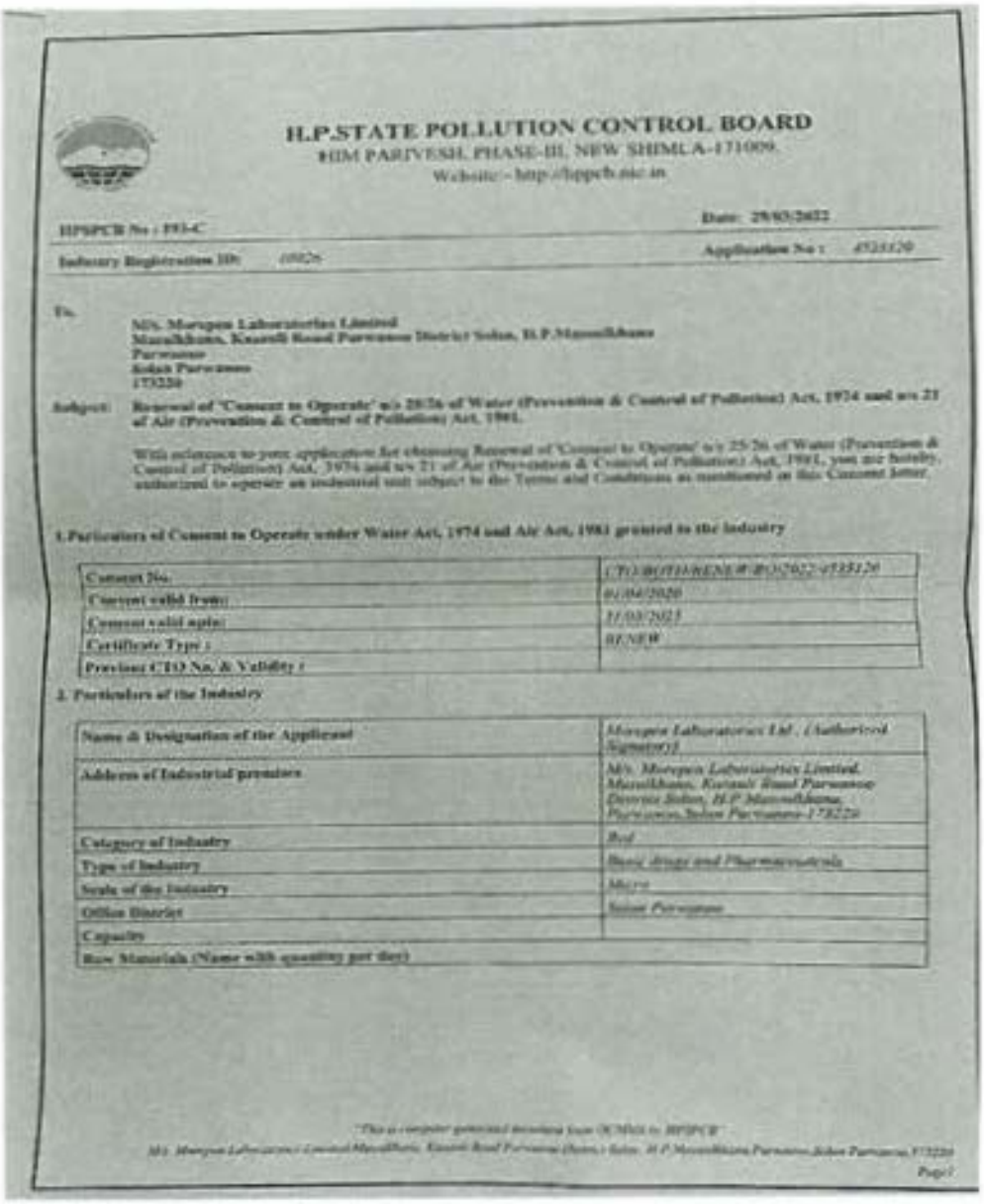
Figure: Safety Committee MOM

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17. Approvals from statutory authorities:

- **Consent To Operate**: Valid up to 31.03.2025.
- **Hazardous Waste Authorization**: Valid up to 31.03.2028
- **Biomedical Waste Authorization**: NA
- **Factory License**: Valid up to 31.12.2024
- **Fire NOC**: Valid up to 29.07.2024.



H.P.STATE POLLUTION CONTROL BOARD
HIM PARIVESH, PHASE-III, NEW SHIMLA-171009.
Website :- http://hppcb.nic.in

HPSPCB No : 193-C — Date: 29/03/2022
Industry Registration ID: 10026 — Application No : 4535520

To,
M/s. Morepen Laboratories Limited
Maxalkhana, Kunauli Road Parwanoo District Solan, H.P.Maxalkhana
Parwanoo
Solan Parwanoo
173220

Subject: Renewal of 'Consent to Operate' w/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and w/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' w/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and w/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/ROTO/RENEW/B/3/2022/4535120
Consent valid from:	01/04/2020
Consent valid upto:	31/03/2025
Certificate Type :	RENEW
Previous CTO No. & Validity :	

2. Particulars of the Industry

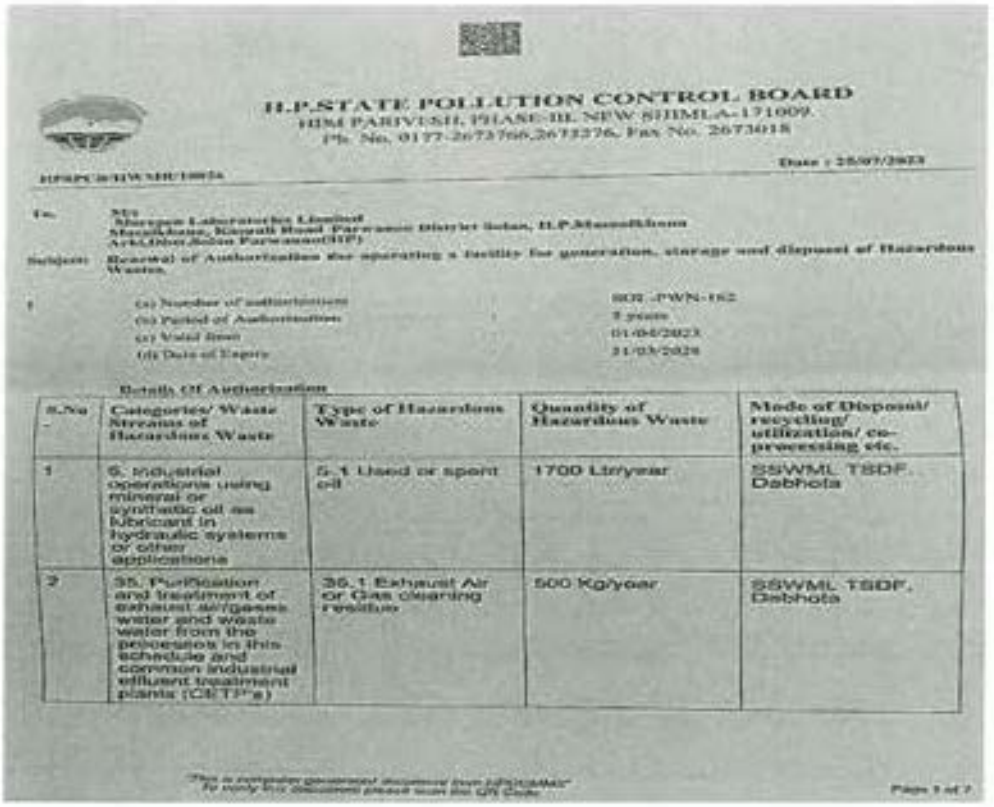
Name & Designation of the Applicant	Morepen Laboratories Ltd . (Authorized Signatory)
Address of Industrial premises	M/s. Morepen Laboratories Limited, Maxalkhana, Kunauli Road Parwanoo District Solan, H.P. Maxalkhana, Parwanoo,Solan Parwanoo-173220
Category of Industry	Red
Type of Industry	Basic drugs and Pharmaceuticals
Scale of the Industry	Micro
Office District	Solan Parwanoo
Capacity	
Raw Materials (Name with quantity per day)	

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M/s. Morepen Laboratories Limited,Maxalkhana, Kunauli Road Parwanoo,Distt.- Solan, H.P.Maxalkhana,Parwanoo,Solan Parwanoo,173220
Page 1

Figure: Consent to Operate

MOREPEN LABORATORIES LTD. NEW DELHI

(674)



H.P.STATE POLLUTION CONTROL BOARD
HIMPARIVESH, PHASE-III, NEW SHIMLA-171009.
Ph. No. 0177-2673766,2673276, Fax No. 2673018

HPSPCB/HW/SHC/18826 Date : 25/07/2023

To, M/S Morepen Laboratories Limited Machhiana, Nalagarh Road Parwanoo District Solan, H.P.Machhiana Ark(Himachalon Parwanoo(HP)

Subject: Renewal of Authorization for operating a facility for generation, storage and disposal of Hazardous Wastes.

1	(a) Number of authorization	802 -PWN-162
	(b) Period of Authorization	5 years
	(c) Valid from	01/04/2023
	(d) Date of Expiry	31/03/2028

Details Of Authorization

S.No.	Categories/ Waste Streams of Hazardous Waste	Type of Hazardous Waste	Quantity of Hazardous Waste	Mode of Disposal/ recycling/ utilization/ co-processing etc.
1	5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.1 Used or spent oil	1700 Ltr/year	SSWML TSDF, Dabhota
2	35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's)	35.1 Exhaust Air or Gas cleaning residues	500 Kg/year	SSWML TSDF, Dabhota

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Page 1 of 2

Figure: Hazardous Waste Authorization



Figure: Factory License

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Single Window Clearance System

DIRECTORATE OF FIRE SERVICES HIMACHAL PRADESH SHIMLA-2

NO OBJECTION CERTIFICATE

TO WHOM IT MAY CONCERN

That the premises of **MOREPEN LABORATORIES LTD VILL MASULKHANA PARWANOO,DISTT SOLAN(H.P)** was inspected on 2022-07-29 with reference to his application No. App/05/06/22/8/506 dated 2022-05-06 10:45:37 by the exchange Fire Station FS Parwanoo with regard to measures adopted for protection against fire and it has been reported/recommended

That the First Aid Fire Fighting measures adopted by the above applicant at his premises were found satisfactory at the time of inspection. Hence, No Objection Certificate is issued/ renewed for two years w.e.f. **30/07/2022 to 29/07/2024** subject to fulfilment of the following conditions:-

1. That each individual working on the above premises must be trained to handle/operate fire fighting equipment/system installed therein.
2. That it shall be the responsibility of the above named applicant to maintain the fire fighting equipment/system in perfect running condition, failing which this certificate shall be treated as cancelled.
3. Mock Drill shall be conducted in accordance with fire safety plan atleast once in every three months and written record shall be kept in the premises for the inspection of Fire services.
4. Good House keeping must be maintained within the premises.

Remarks: Adequate Fire precautionary measures be adopted in consultation with local Fire Officer during annual day function or any other function where temporary structures and Pendals are to be erected.

[Digitally Signed 30-07-2022 15:51:48]
Chief Fire Officer,
Himachal Pradesh Shimla-2

Place: Shimla
Dated: 2022-07-30

Figure: Fire NOC

18. Records of any modifications carried out in plant or process:

Modifications / changes are taken care of with the Change Control system. It is monitored by the Quality Assurance department.

19. Maintenance procedure records:

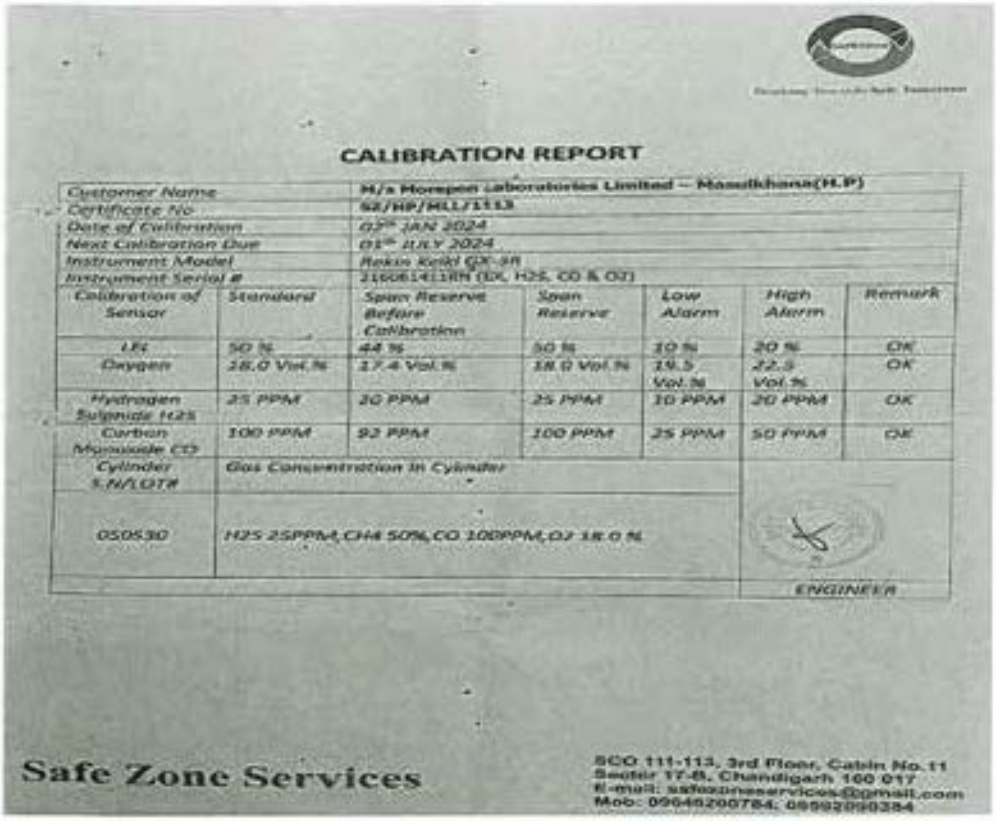
The Quality Assurance manual is there. Maintenances procedure frequency has been defined in this manual.

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20. Calibration and testing records:

Mostly Calibration and testing is being done by external agency on yearly basis or half yearly basis as per the equipment.



CALIBRATION REPORT

Customer Name	M/s Morepen Laboratories Limited – Nasulkhana(H.P)					
Certificate No.	SZ/HP/MLL/1113					
Date of Calibration	03rd JAN 2024					
Next Calibration Due	01st JULY 2024					
Instrument Model	Rekin Kgld GX-3R					
Instrument Serial #	210081411RN (LEL, H2S, CO & O2)					
Calibration of Sensor	Standard	Span Reserve Before Calibration	Span Reserve	Low Alarm	High Alarm	Remark
LEL	50 %	44 %	50 %	10 %	20 %	OK
Oxygen	18.0 Vol.%	17.4 Vol.%	18.0 Vol.%	19.5 Vol.%	22.5 Vol.%	OK
Hydrogen Sulphide H2S	25 PPM	20 PPM	25 PPM	10 PPM	20 PPM	OK
Carbon Monoxide CO	100 PPM	92 PPM	100 PPM	25 PPM	50 PPM	OK
Cylinder S.N/LOT#	Gas Concentration in Cylinder					
050530	H2S 25PPM,CH4 50%,CO 100PPM,O2 18.0 %					
						ENGINEER

Safe Zone Services

SCO 111-113, 3rd Floor, Cabin No.11
Sector 17-B, Chandigarh 160 017
E-mail: safezoneservices@gmail.com
Mob: 09646200784, 09592090384

Figure: Calibration Report of Multi Gas Detector

21. Shut down and maintenance procedures:

It is being taken care of as per the change control system. SOPs are there for the maintenance procedures.

22. In service inspection manuals:

It is there and comes under the scope of the Quality Assurance department.

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23. Records of previous audits:

Last time, the Safety audit was done was in the year 2023. It was done by Merck. All the observations are closed.

24. HAZOP Study Reports:

Hazop study of Loratadine was done on 01.03.2018. Records are maintained.

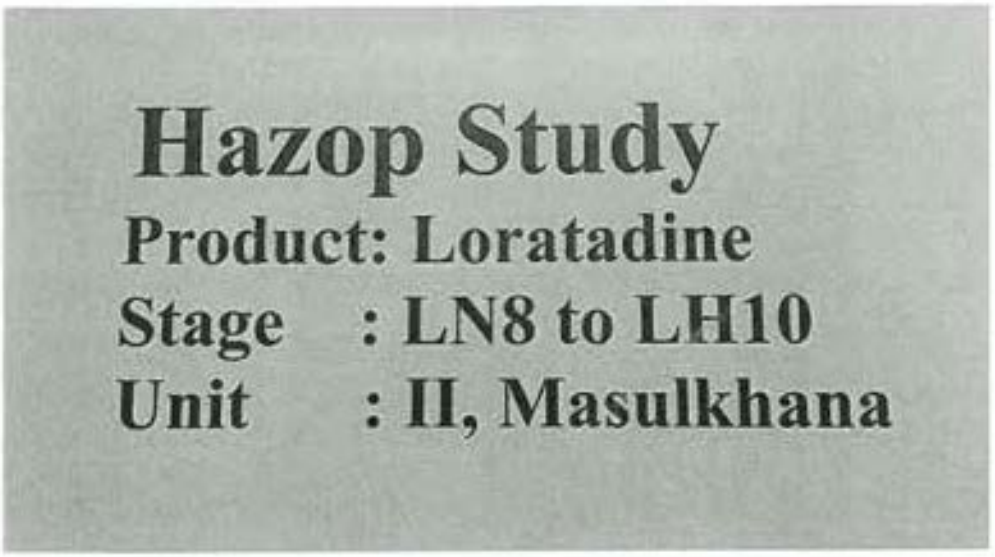


Figure: Hazop Study report of product Loratadine

25. Safety in transportation of hazardous substances:

Inside the plant there is no transportation of hazardous substances. Outside the plant, hazardous waste is transported in Government approved vehicles by Government approved agency.

26. Pressure Vessels, Pipes and Fittings:

Last time Pressure Vessels testing was done on 05.01.2024. Next testing is due on 04.07.2024. The testing is being done by Competent Person & the party is Aspire Engineers.

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27. Lifting Machines and Tackles:

Last time Lifting machines and tackles testing was done on 05.01.2024. Next testing is due on 04.07.2024. The testing is being done by Competent Person & the party is Aspire Engineers.

28. Mobile Equipment and Vehicular Traffic:

Battery operated stackers are there in the Warehouse department. No other vehicles are there in the plant.

29. Tank Storage Area Vessel-Details:

There are many tanks in the plant for storage of chemicals. As per plant authorities, these will be shifted away from the plant in the next few days.

30. Emergency doors located in all departments:

These are in all departments.

31. Emergency doors kept un-obstructed:

Yes. All emergency doors were found unobstructed.

32. Onsite Gas Cylinder Storage Area-Details:

a) **Are gas cylinders stored in an isolated area?**

Yes

b) **Do gas cylinder storage sheds have roofing to protect from direct sunlight and have adequate ventilation?**

Yes

c) **Are gas cylinders stored in exit / egress routes?**

No

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d) **Is gas cylinders storage area close to any inflammable chemicals / fuel storage area / source of combustion activities / open flames / steam pipes?**

No

e) **Are full & empty cylinders stored separately?**

Yes

f) **Are incompatible gas cylinders stored at least at a gap of 3 meters?**

Yes

g) **Other than notified gas cylinders, no other material of any kind stored inside the area.**

Yes

h) **Are gas cylinders kept in upright position with chaining to prevent accidental fall?**

Yes

i) **Are gas cylinders capped when not in use?**

Yes

j) **The gas cylinder storage area does not have any loose electrical cables, wires, or lines in the vicinity.**

Yes. No loose cable, wires or lines were found in the gas cylinders storage area.

k) **Are warning signs / labeling / no smoking caution / safety instructions displayed in the gas cylinder storage area in legible manner?**

Yes

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l) **Is MSDS (of stored Gases) displayed in local language & English nearby?**

No

m) **Are oxygen and Fuel cylinders kept separately?**

NA

n) **Is entry restricted to gas cylinders storage area only for trained persons?**

NA

o) **Do gas cylinders storage area have adequate lighting?**

Yes

p) **Are cylinders stored on uneven surfaces?**

No

q) **Are explosive gases like hydrogen stored in separate sheds with proper fencing?**

Yes

r) **Are magnets used for lifting cylinders?**

No

s) **Are valves on gas cylinders closed when a system is not in use?**

Yes. As stated by Plant authorities, valves of gas cylinders are kept closed when these are not in use.

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33. EOT Cranes: NA

a) Is the name plate containing Safe Working Load, Manufacturer Name & Year of Manufacturing provided on both outer of the bridge girders?

NA

b) Is inspection date board containing Last date of inspection, Due date of inspection & done by – (Due date: After 1 year) provided on Outer side hand railing of one of the girders:

NA

c) Is caution board containing a) Unauthorized persons are not allowed on the crane gantry b) Use Safety Helmet, Safety shoe, Safety goggles, safety jackets, Safety belt and other required PPEs while going to crane gantry provided on Crane gantry approach staircase hand railing:

NA

d) Is a Do's & Don'ts board provided for crane operators inside the operator cabin?

NA

e) Are important telephone numbers e.g. Fire Brigade, Ambulance, Security, Shift Safety Control room of that area, Line managers of that area, Head of that area displayed in crane operator's cabin:

NA

f) Is information e.g. Name of the crane, Capacity, Make, Nature of job, Specification etc. displayed at the entrance of the crane or any other suitable place?

NA

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g) Is Anti-collision system provided to detect the other crane in the same track which in-turn shall slow and stop the crane along with Audio-Visual alarm in the operator 's cabin.

NA

h) Is Portable CO2 fire extinguisher of 4.5 Kg is kept in the crane operator 's cabin:

NA

i) Is Emergency switch provided inside the crane operator 's cabin to put OFF the power of complete crane:

NA

j) Is Emergency light provided in the Crane operator 's cabin and Electrical control room:

NA

k) Are records of Crane Inspection & Testing maintained properly?

NA

6. AREAS COVERED UNDER AUDIT:

01. Organization Setup:

Full-fledged safety department is there with One CEHS Head, One Site EHS Head & a team of 04 persons are there in Safety department.

02. Employees participation in OS & H:

Employees participate in OS & H in following events:

- Safety Committee Meetings
- Safety Trainings

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- Safety Posters, Safety Slogans, Safety Lectures, Safety Quiz completion during Safety week celebration
- Reporting of unsafe acts and unsafe conditions
- Participation in road safety week celebration
- Mock Drills

03. Safety Manual & Rules:

A well-defined EHS manual is there in the plant.



Figure: EHS Manual

04. New equipment review / inspection:

URS is prepared initially. Then it is sent to the Safety department for their recommendations. After that, it is sent to the Quality department for input. Then, that equipment is procured. On receiving, it is inspected by Quality, user, Engineering & Safety department.



05. Hazard identification & Risk assessment:

HIRA system is not implemented in the plant.

06. Plant safety inspections:

The safety department is doing the inspections. On a weekly basis a particular department is inspected as per schedule to cover all departments in a month.

07. Health and safety improvements plans / targets:

- Solvent tanks are being shifted to petroleum class A & B storage area away from the main plant.
- New Diesel engine pumps shall be procured.
- ISO 45001 standard to be adopted.
- PA system shall be installed.

08. First aid facilities – Occupational Health Centre:

First Aid boxes have been installed in all the departments including security. OHC is proposed to be established. Presently tie up with the nearby hospital is done. Ambulance is also proposed to be procured.

09. Personal protective equipment:

The inventory of PPEs is being maintained by the WH department. Sufficient inventory of PPEs is maintained. PPEs are issued by EHS department to users. Usage of PPEs is supervised by the Safety department.

10. Housekeeping status:

The housekeeping was found to be satisfactory.

11. Machine and general area guarding:

Machines guarding was found satisfactory

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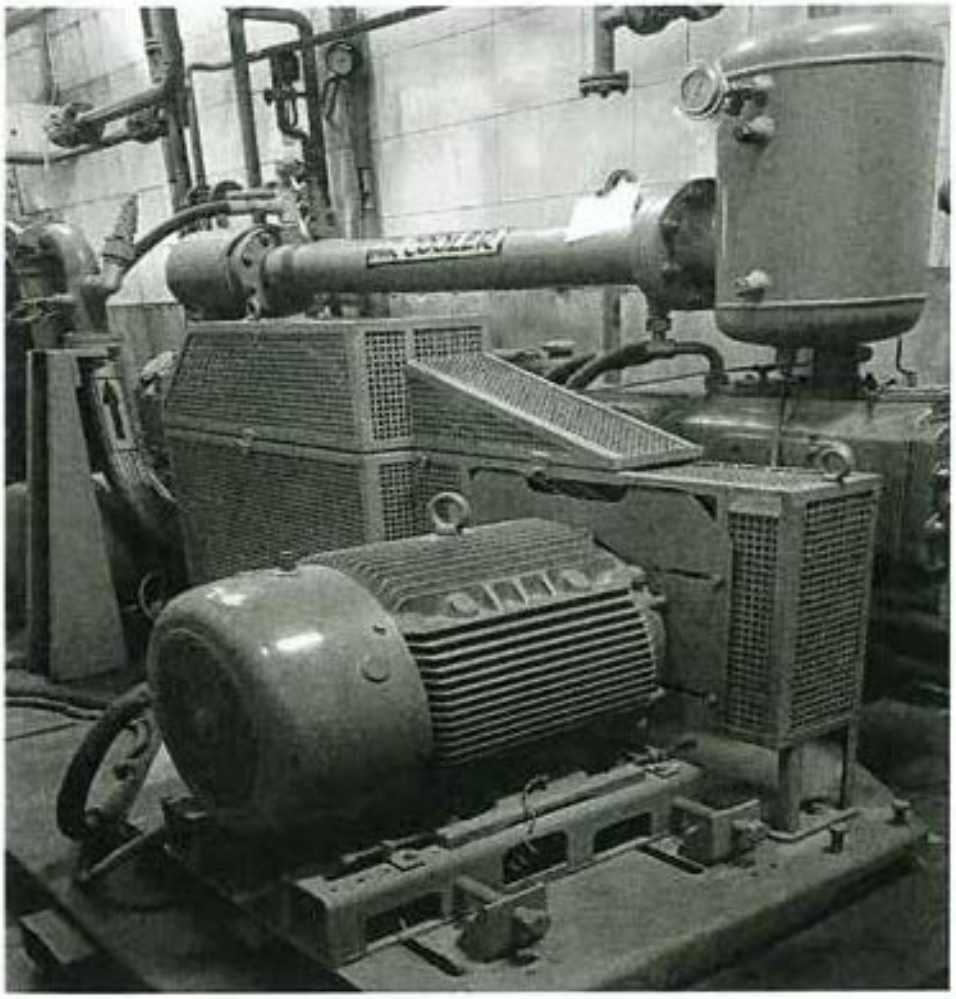


Figure: 360 guarding of machines

12. **Electrical and personal safeguarding:**

All the equipments in the production area are flame-proof as per hazardous area classification. Earthing is provided to all the equipment in the production area. Resistance of earthing are being checked internally on an annual basis and it is also being checked externally by third party on yearly basis. Insulated rescue hook is available in the panel room.

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REW

RAJEEV ELECTRICAL WORKS

ELECTRICAL ENGINEERS, CONSULTANTS & CONTRACTORS
SPL. HT & LT INSTALLATION & SUB-STATION ERECTION UPTO 132 KV
"A" CLASS GOVERNMENT APPROVED ELECTRICAL CONTRACTOR
SCO 19, Ground Floor, Green Estate, Barwala Road, Dera Bassi, Mohali - 140507 (Pb.)
Mob. : 97815-96339, 98157-11339

No. REW/DBP/21 Dated 24/11/2021

Details of Earth pit value (ohms) Unit-II

Sr.no	Pit no	Value (ohms)	Location
1	E-1	1.01	Earth-II
2	E-2	1.04	Earth-II
3	E-3	1.35	Transformer-II
4	E-4	1.85	Transformer-II
5	E-5	1.00	Transformer-II
6	E-6	1.02	Transformer-II
7	E-7	1.00	DG & Server room
8	E-8	1.02	DG & Server room
9	E-9	1.33	LA/DG/TP
10	E-10	1.20	Server Tank Area
11	E-11	1.04	Server Tank Area
12	E-12	1.05	Panel-V
13	E-13	1.48	Panel-V
14	E-14	1.02	Panel-I
15	E-15	1.33	Panel-I
16	E-16	1.28	LT-II
17	E-17	1.01	LT-II
18	E-18	1.40	LT-II
19	E-19	1.41	LT-II

Figure: Earth Pits Resistance Checking by third party



Figure: Earth Pit Resistance checking internally

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Figure: Insulated rescue hook available in Panel room

13. Ventilation, illumination, and noise:

Ventilation was found satisfactory. Illumination & Noise testing are being carried out from a third party.

14. Fire prevention, protection and fighting system:

Following systems have been provided for fire prevention, protection and fighting:

Fire Hydrant system: 200 KL water reservoir
Hose Reels: 02 nos.
Water cum foam monitors: 01 nos.
Hydrant posts: 22 nos.
Fire Extinguishers (ABC type): 49 nos.
Fire Extinguishers (AFFF type): 20 nos.
Fire Extinguishers (CO_2 type): 16 nos.
Fire Extinguishers (DCP type): 26 nos.
Automatic Fire Modular (10 kgs.): 107 nos.
Fire Alarm system: 02 nos. (Conventional & addressable)
Manual call points: 11 nos.
Smoke & Heat Detectors: 30 nos.

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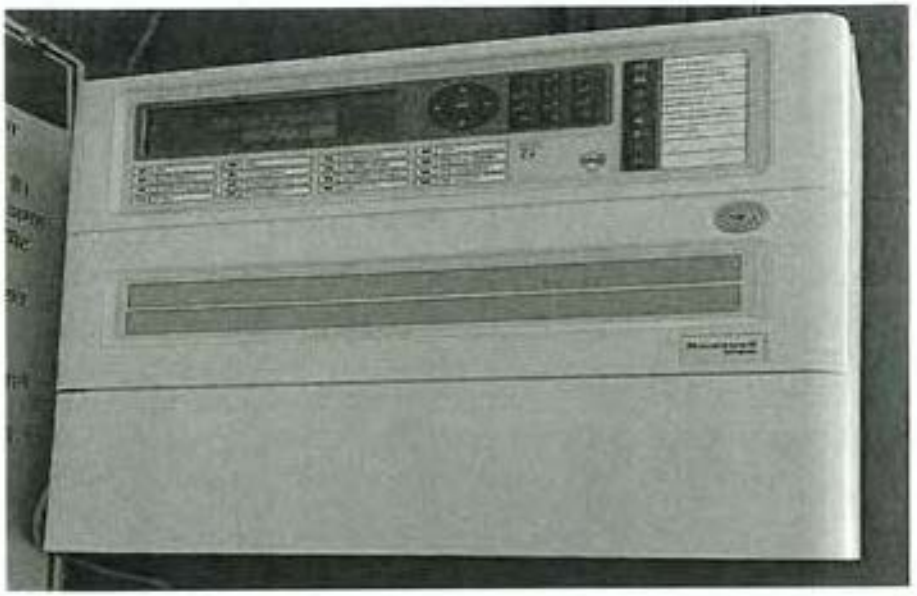


Figure: Fire Detection System Panel near Security



Figure: Static Charge Dissipative Plate installed outside RM Store

15. On Site Emergency Plan:

It is there in place.

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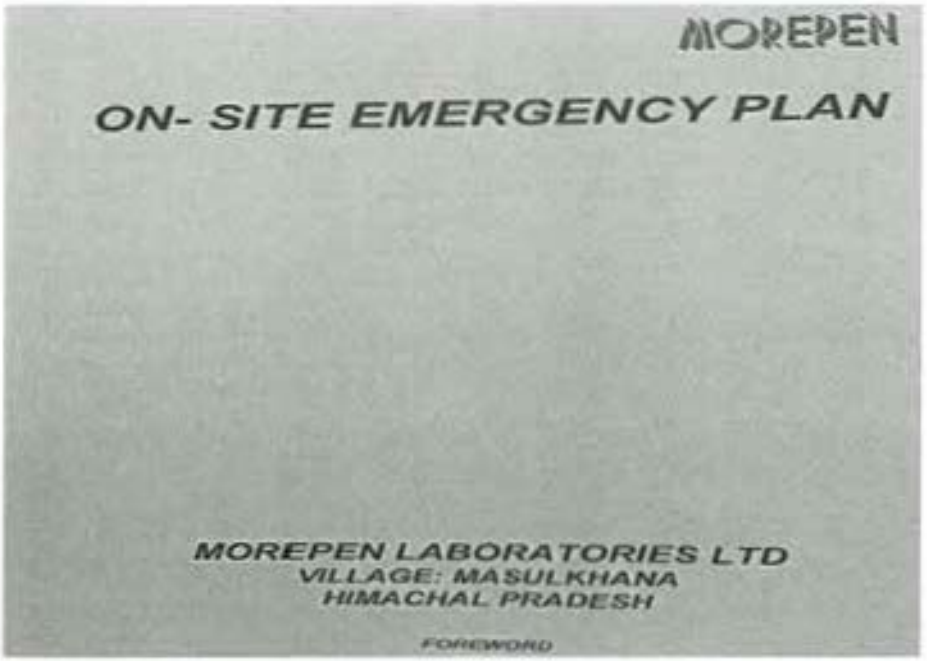


Figure: On Site Emergency Plan

16. Hazardous waste storage and disposal:

A separate area is there for the storage of hazardous waste. It is being disposed of with Government approved treatment, storage & disposal facility which is located at Nalagarh area of Himachal Pradesh.

17. Safety in storage and warehousing:

Following safety systems are there in warehouse:

- Smoke Detectors have been installed.
- Fire Extinguishers are there.
- Fire Modulars are installed.
- Chemicals are stored as per compatibility.
- Safety Shoes provided to people.
- Chemical spill kits available

18. Contractor safety system:

All the Safety systems are same for employees as well as contract workers.

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19. Boilers, and Utilities:

Boilers are checked by Boiler inspector once in a year. Utilities are maintained as per defined SOPs.

7. RISK RELATED TO NATURAL PERILS (FLOOD, CYCLONE & EARTHQUAKE):

All such risks have been considered in On Site Emergency Plan. E.g. for following types of emergencies:

1. Lightening
2. Flood
3. Earthquake

8. UTILITIES IN THE PLANT:

Following Utilities are available in the plant:

Boilers: 02 nos.
Cooling Towers: 06 nos.
Compressors.
Water system: 01 nos.
DG: 02 nos.

9. SAFETY POLICY:

Type of Policy: Integrated
Signed by: COO
Signed On: 02.01.2023
Awareness on Policy: OK

10. SAFETY ORGANIZATION:

Head of EHS: Mr. Yatendra Pal Rathi.
EHS Head Reporting to: VP (Operations)
Functions under EHS Head : Environment, Health & Safety.
Experience of Head EHS: 29
Team: 05 nos.

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11. SAFETY COMMUNICATION, MOTIVATION & TRAINING:

Celebrations: Safety Week, Road Safety Week etc.
Employee Trainings: Being done as per schedule & Planner
Contractual Trainings: Being done as per schedule.
Drivers Trainings: Being provided
Trainings on OSEP: Being provided.

12. SAFETY COMMITTEE:

Chairman: Vice President (Operations)
Secretary: EHS Head
Members: HODs, Staff & Workers

13. CHEMICAL SAFETY:

a. **Are explosive chemicals isolated from other types of chemicals?**

The proposed explosive licensed area is being developed & the same shall be in line within 15 days.

b. **Are flammable & oxidizing chemicals stored separately.**

NA

c. **Are toxic chemicals kept separate from flammable chemicals?**

Yes HF & BF3 chemicals have been kept separate from other chemicals.

d. **Are strong concentrated acids & bases stored separately?**

Yes

e. **Are corrosive chemicals kept separate from combustible materials?**

Yes

f. **Are minimum no. of chemicals stored inside the building?**

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Many chemicals have been stored in RM inside the main building.

g. **Are highly toxic materials stored in a dedicated fume hood.**

NA

h. **Are chemical containers unbreakable?**

Yes

i. **Is secondary containment available for chemicals?**

At some area, secondary containment is provided. In some other areas, improvement is required.

j. **Are water reactive chemicals stored away from all water sources?**

Yes

k. **Are thermally unstable chemicals stored in approved refrigerators.**

NA

l. **Is entry restricted to chemical storage area?**

Yes

m. **Are gases stored separate from solid & liquid chemicals?**

Yes

n. **Are flammable gases like Hydrogen & Acetylene stored away from air cylinders?**

No

o. **Are Acetylene & Hydrogen cylinders stored away from each other?**

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NA

p. **Do chemical bottles have labels on them?**

Yes

q. **Are poisonous & explosive chemicals separate under lock & key.**

NA

r. **Are antidotes available for poisonous chemicals.**

Yes

s. **PPEs available for chemical handling**

Yes

t. **Are chemicals stored above eye level.**

Yes

u. **Are chemicals stored away from the source of heat or electrical fixtures.**

Yes

v. **Is the chemical storage area well ventilated?**

Yes

w. **Spill control kit available for chemicals.**

Yes

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Figure: Spill control kit

x. **Bulk quantity of chemicals stored away from main building?**

It is proposed to store these away within 15 days.

14. DOCUMENTS VERIFIED:

Safety Valves Testing:

Testing is being done half yearly by competent party.

Lifts:

Testing is being done half yearly by competent party.

Safety Week Celebrations:

Being done

Transformer approval from Electricity Dept.:

Yes

Testing of Boilers by Boiler Inspector:

Yes

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PM records of some critical equipment:

Yes

Mock Drill Records:

Available. Being done on quarterly basis

Hydro-test records of Fire Extinguishers:

Available

Building Stability Certificates:

It was taken initially only

Earth Pits Testing records:

OK

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Recommendations (Area of improvement):

- **Structural stability testing of buildings:**
  It was found that Structural Stability Testing of the Building was done only initially. It is recommended to get the Structural Stability Testing of the building done a minimum of once in 5 years and immediately after any modification.

- **Additional SCBA required:**
  Only 03 no SCBAs are available in the plant. Looking at the no. of employees, storage of chemicals & nature of operations, it is recommended to have an additional 3 nos. of SCBAs in the plant.

- **Containment for chemical Storage:**
  Diesel storage tank is there in DG room. It is recommended to provide containment for this tank. Except, recovered solvent storage tanks (in Old SRP) also need containment. Containment is also required for diesel tanks in fire hydrant pump house.

- **Safe Assembly Area:**
  It was observed that 02 nos. safe assembly areas are there. But these may not cater to all the employees as well as contractual workers. Hence it is recommended to look for an additional area to cater for all the persons in case of emergency. This area should be away from the main building, trees, and electrical pole etc.

- **Hydrogen and Oxygen gas detectors required in GC room:**
  Hydrogen and Nitrogen gases are being used in GC room in QC area. As hydrogen is a flammable gas and Nitrogen may replace oxygen & lead to asphyxiation. Hence detectors for hydrogen and oxygen are recommended for this area.

- **Public Address System:**
  It is recommended to have a PA system in the plant to communicate with everyone in case of emergency.

- **Earthing Resistance checking:**
  Earthing resistance is checked internally by the engineering department once in a year. It is recommended to check it at least once in six months and records to be maintained.

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➢ **General recommendations:**

- HRL-02 valve (hose reel) is at height outside RM store. Its height needs to be decreased for easy operation.
- Some people in RM Store found themselves without Safety Shoes. PPEs usage needs to be made strict.
- Railing required for stairs in DI water unit.
- 360 guarding is required for air compressor-III in DI water unit.
- Antiskid tape needs to be applied to Unit-2 Stairs and night-glow tape should be applied on railing.
- Use of mobile phones in Production area is to be avoided.
- Electrical rubber mats required for Central Electrical Panel. Rubber mats should be placed all around the panels.
- CO_2 type Fire Extinguishers are to be kept in the Central Electrical Panel Room for electrical fire.
- Lux level in Utility area was observed to be low. Need to be checked & CAPA to be taken.
- Electrical mats required for panels in utility area.
- Level Indicator of Diesel tank in DG room was opaque & level of diesel was not visible. It needs to be replaced.
- Railings in whole plant are to be provided with nightglow tapes.
- Guard required for chemical bottles kept on slabs in QC to avoid fall of bottles.
- Hot surface signage is recommended for Muffle Furnace in QC
- The walking platform (MS checkered plate) from admin to HR office was found corroded at some places. Recommended to replace.
- Rubber mat required for Fire Hydrant pump house panel.
- Railing is recommended for Fire Hydrant Pump House stairs.
- Accidents are being reported, investigated and CAPA is also being taken but the root cause of accidents is not being recorded. Need to be implemented.
- Lot of Beedis & tobacco pouches were found in toilet. It is a serious concern. Lot of flammable chemicals are there in the plant & beedis & match boxes are also taken inside the plant by some persons. It may lead to fire. Hence appropriate CAPA must be taken to stop it.

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ANNEXURE - 24

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MOREPEN

Title	: SOP for Spill Prevention & Response Plan	Doc. No	: EHS SOP-09 (Revision:01)
Department	: EHS / All department	Page	: 1 of 4

Standard Operating Procedure

1. Purpose and Scope:

Morepen Laboratories Ltd is committed to providing a safe and healthy work environment and to protect the environment in the work place. The company ultimate goal of preventing or reducing pollutant runoff from plant operation and to promote good housekeeping practices in work place. Even with the best preventive efforts, spills may occur. When they do, it is up to facility personnel to respond quickly and effectively to clean up the spilled material or notify someone who can. This Spill Prevention and Response Plan is designed as a template for chemical plant.

2. Responsibilities:

- EHS department has primary responsibility for coordinating the response to emergencies and chemical spills.
- All employees should follow these procedures in the event of chemical spill.

3. Emergency contact numbers:

The following emergency telephone numbers:-

Fire department, Parwanoo – 01792-233223

Ambulance number ESI - 108

Police station number, Parwanoo: - 01792-233124

EHS department, Masulkhana : - 740

Pollution Control Board, Parwanoo – 01792-234081

4. Clean-up procedures:

Spilled chemicals should be effectively and quickly contained and cleaned up. Employees should clean up spills themselves **only if properly trained and protected.** Employees who are not trained in spill cleanup procedures should be report the spill to the responsible persons / department , warn other employees and leave the area.

Prepared By 16-Sep-21	Checked By 16-Sep-21	Approved By 22-Sep-21

MOREPEN LABORATORIES LTD. NEW DELHI

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Title : SOP for Spill Prevention & Response Plan	Doc. No : EHS SOP-09 (Revision:01)
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The following general guidelines should be followed for evacuation, spill control, notification of proper authorities, and general emergency procedures in the event of a chemical incident in which there is potential for a significant release of hazardous materials.

1. **Evacuation:** *Person in the immediate vicinity of a spill should immediately evacuate the premises if the material poses an immediate health hazard. If the spill is of "medium " or "large " size or if the spill seems hazardous , immediately notify emergency response personnel / EHS department.*

2. **Spill control Techniques:** *Once a spill has occurred, the employees needs to decide whether the spill is small enough to handle without outside assistance. Only employees with training in spill response should attempt to contain or clean up a spill.*

   Note: *If you are cleaning up a spill yourself, make sure you are aware of the hazards associated with the materials spilled, have adequate ventilation and proper personal protective equipment. Treat all residual chemical and cleanup materials as hazardous waste.*

   Spill control kit should be located wherever significant quantities of hazardous materials are received or stored. MSDSs , absorbents over pack containers, spill dam , floor dry, acid / base neutralizers and caution keep out sign etc.

3. **Spill Response and Clean-up**

   Chemical spill are divided into three categories: Small, medium and large. Response and clean-up procedures vary depending on the size of the spill.

   Small spills (Less than 10 L): *Any spill where the major dimension is less than 18 inches in diameter. Small spills are generally handled by internal personnel and usually do not require an emergency response by police or fire department.*

   - *Quickly control the spill by stopping or securing the spill source. The could be a simple as up righting a container and using floor dry or absorbent pads to soak up spilled material. Wear gloves and protective clothing.*
   - *Put spill material and absorbents in secure containers.*
   - *Consult with the EHS department and the MSDS for spill.*
   - *In some instances, the area of the spill should not be washed with water. Use DRY cleanup methods and never wash spills down the drain, into a storm drain.*

Prepared By 16-Sep-21	Checked By 16-Sep-21	Approved By 22-Sep-21.

MOREPEN LABORATORIES LTD. NEW DELHI

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MOREPEN

Title	: SOP for Spill Prevention & Response Plan	Doc. No	: EHS SOP-09 (Revision:01)
Department	: EHS / All department	Page	: 3 of 4

- Both the spilled material and the absorbent may be considered hazardous waste and must be disposed of in compliance with environmental regulations.

Medium spill : (10-100 Liters) Spill where the major dimension exceeds 18 inches , but is less than 6 feet.

- Check for hazards (flammable material, noxious fumes, cause of spill) If flammable liquid , turn off engines and nearby electrical equipment.
- Stop the source of the spill.
- Call co- worker and supervisor for assistance and to make them aware of the spill and potential dangers.
- If possible stop spill from entering any drain (Use absorbent or other material as necessary, close valve to drain, cover or plug drain.)
- Stop spill from spreading.
- If spilled material has entered the sanitary sewer : check catch basin.
- Clean up spilled material / absorbent (do not flush area with water) if outside clean up services is required, phone your emergency team.
- Disposal of cleaning material / absorbent into secure container for disposal as hazardous waste.
- Make sure cleaned area is not slippery (If slippery put down no slip material or mark area with a slippery when wet sign.

Large spills (More than 100 liters)

- Check for hazards (flammable material, noxious fumes, cause of spill) If flammable liquid , turn off engines and nearby electrical equipment. If serious hazard are present leave the area and emergency team.
- Stop the source of the spill.
- Call co- worker and supervisor for assistance and to make them aware of the spill and potential dangers.
- If possible stop spill from entering any drain (Use absorbent or other material as necessary, close valve to drain, cover or plug drain.)
- Stop spill from spreading.
- If spilled material has entered the sanitary sewer : check catch basin
- Clean up spilled material / absorbent (do not flush area with water) if outside clean up services is required, phone your emergency team.
- Disposal of cleaning material / absorbent into secure container for disposal as hazardous waste.

Prepared By 16-Sep-21	Checked By 16-Sep-21	Approved By 22-Sep-21

MOREPEN LABORATORIES LTD. NEW DELHI

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MOREPEN

Title : SOP for Spill Prevention & Response Plan	Doc. No : EHS SOP-09 (Revision:01)
Department : EHS / All department	Page : 4 of 4

- Make sure cleaned area is not slippery (If slippery put down no slip material or mark area with a slippery when wet sign.

Reporting spills:

All chemical spills, regardless of size, should be reported as soon as possible to the facility responsible person. The Facility response person will determine whether the spill has the potential to affect the environment outside of the facility and must be reported to emergency control team.

Spill kits: Spill kit is necessary to all department where solvents, chemicals , corrosive and toxic chemical are handled Like RM store , Production and pilot plant.

Spill Kit Inventory:

List all response equipment that will be maintained in each spill control kit location (Refer to MSDSs to determined recommended cleanup methods and PPE and the following equimpents should be kept in spill control kit.

1. Absorbents
2. Containment boom
3. Waste container
4. Gloves
5. Googles
6. Face mask.

Periodic program review: Spill Prevention and Response plan will be reviewed after three years by EHS department.

Prepared By 16-Sep-21	Checked By 16-Sep-21	Approved By 22-Sep-21

MOREPEN LABORATORIES LTD. NEW DELHI

ANNEXURE - 25

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RAHEJA QBE

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COMBINED GENERAL LIABILITY POLICY

RAHEJA QBE

Servicing Branch office Address:
Raheja QBE General Insurance Co. Ltd.
4th Floor, Plot No. D-6, Unit No. 421, Wave Silver Tower, Sector -18, Noida, Gautam Buddha Nagar, Uttar Pradesh, 201301

Raheja QBE General Insurance Company Limited
Corporate Office: Fulcrum, 501 & 502, A wing, 5th Floor, International Airport Project Road, Sahar, Andheri East, Mumbai - 400059
Toll Free No.: 1800-102-7723 (9 am to 8 pm, Monday to Saturday)
Website: www.rahejaqbe.com Email: customercare@rahejaqbe.com
Corporate Identity Number: U66030MH2007PLC173129 IRDA Reg. No. 141
GSTIN - 09AADCR7145R1ZL (Noida Branch) GST Service Code – 997139

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RAHEJA QBE

COMBINED GENERAL LIABILITY POLICY

POLICY SCHEDULE

New Business

Date of issue: 16/02/2024

Policy No.:
010L000348000000

Period of Insurance:
24/01/2024 To 23/01/2025
(Both dates inclusive)

Branch office: Noida - RQBE
Corporate Office: Fulcrum, 501 & 502,
A wing, 5th Floor, International Airport project road,
Sahar, Andheri East, Mumbai 400059
Toll Free number – 1800 102 7723

INSURED'S NAME: MOREPEN LABORATORIES LTD (**GSTIN:** 02AABCM1083B1ZA)

MAILING ADDRESS: 0, Morepen Laboratories Limited, Morepen Village, Malkumajra / Baddi, Solan, Himachal Pradesh, 173205

This Policy is issued based on the information disclosed by the Insured to the Company. In case of any material changes during the Period of Insurance mentioned above, the Insured must inform the Company.

Insured:	MOREPEN LABORATORIES LTD
Policy Form:	Combined General Liability
Business:	Manufacturer of API and Pharma
Territorial Limits:	Premises Liability: Worldwide Product Liability: Worldwide
Jurisdictional Limits:	Worldwide
Limit of Liability:	Limit any one Occurrence - (INR) 800,000,000 Limit any one Period of Insurance - (INR) 800,000,000 Personal & Advertising Injury Cover - Any one Occurrence & in the aggregate (INR) 800,000,000
Estimated turnover:	INR 16,000,000,000
Deductible:	Premise - INR 100,000 each and every loss Product - Domestic - INR 500,000 each and every loss Rest Of World: INR 1,000,000 each and every loss Product Recall - INR 2,500,000 for each and every claim
Retroactive date:	24th January 2024

Standard Exclusions:

(1) Employment Liability
(2) Property In Custody or Control
(3) Product Defect
(4) Loss of Use
(5) Product Recall
(6) Aircraft, Aircraft Products, Watercraft and Hovercraft
(7) Vehicles
(8) Contractual Liability
(9) Professional Liability
(10) Libel & Slander
(11) War & Terrorism
(12) Radioactivity
(13) Pollution
(14) Absolute Asbestos Exclusion
(15) Faulty Workmanship
(16) Fines, Penalties
(17) Punitive Damages
(18) Information Technology Hazards, Computer Data, Program & Storage Media Exclusions

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RAHEJA QBE

Intermediary's Name: Bharat Reinsurance Brokers Pvt. Ltd.

Intermediary's Code: 01000463

Intermediary's Contact No: (044) 24357021 (044) 24357060

Other Terms, Conditions & Endorsements:

- Defense Costs are included within the Limit of Liability.
- Duty to Defend Wordings – as per form
- Claims Series Clause – as per form
- Designated Premises endorsement-
  - Designated Premises– Office, Manufacturing & Warehouse location in India - List to be provided
  - locations outside India– List to be provided
  - For other countries: Policy to provide cover in all non-admitted countries and admitted countries and policy will respond in excess of local policy limit or USD 1 MN whichever is higher. The cover is being extended at an option of Insured and is not a substitute for compliance with admitted regulations in any country. It is for the insured to maintain compliance in any of the admitted and Non Admitted territories
- Designated Product Endorsement- Loratadine, Desloratadine, Fexofenadine, Montelukast our Exclusion under Annexure A & Annexure B will remain
- Fexofenadine, Montelukast.
- Completed Operation Endorsement
- Personal Injury & Advertisement Liability
- Medical expenses – INR 100,000 per person
- Fire Damage Expenses – INR 1,500,000 per accident
- Product Recall- INR 50,000,000 in aggregate
- 72 hours Sudden & Accidental Pollution cover (T & J – India only)
- Contractor / Sub – Contractor Cover - Included
- Traveling of executive`s for non-manual work - worldwide extension
- Liability arising out of AOG Perils, Food and Beverages, Lift & Escalators, Cross liability, Incidental Medical Malpractice – Covered as per form
- Non-Owned & Hired Auto Liability coverage as per endorsement where such transportation has been arranged either by the Insured or by the Insured through Car Rental Agency subject to following:
  - Sub limited to 50% of LOI in the aggregate
  - For India Jurisdiction it is always a condition precedent to liability that a valid motor vehicle insurance under the MV Act be maintained and this extension will operate in excess of such statutory cover
  - Coverage Territory and Coverage Jurisdiction- India
- Property under Care, Custody & Control Extension - sublimited to INR 1 crs in the aggregate
- Valet Parking – sub limited to INR 1 crs in the aggregate subject to
  - Maximum 3 losses a year
  - Valet Parking by duly licensed drivers
  - Parking done within the designated premises only
  - Warranted that in case of Theft, Insured must lodge a police complaint with the authorities
  - T&J - India
- War, Sabotage and Terrorism Exclusion with crave back for terrorism legal liability – sub limited to 50% of LOI in the aggregate (T&J – India)
- Additional Insured Certificate / Certificate of Insurance where required by contract- M/s Perrigo
- Waiver of Subrogation - where required by written contract
- ERP – 90 days
- Non-Cancellation Clause
- Control Group Clause
- Discharge of effluents – up to 5 kms (T&J – India)

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- Minor Repair / Renovation of premises
  - Sub limited to INR 10,000,000 in the aggregate
  - No cover for Damage to property being worked upon by the insured and / or their Contractors and / or their sub-contractors
  - No cover for Property Damage to Surrounding property belonging to the Principal(s) and /or Contractor(s) and / or their Subcontractor(s)
  - No cover for Bodily Injury to workmen of Principal(s) and /or their Contractor(s) and / or their Subcontractor(s)
  - Project value to be not more than INR 60 crs
  - Coverage Territory/ Coverage Jurisdiction- India
- Coverage for Third Party Liability for Bodily Injury / Property Damage arising out of or attributable to regular promotional events or employee training events in the ordinary course of business held by the Insured subject to the following:
  - Sub limited to INR 1 crs in the aggregate
  - Third party footfall not to exceed 250 at any given point of time in a single location
  - No cover for liability arising out of Property damage to property belonging to the organizers and co exhibitors
  - No cover for property being worked upon by the Insured or their Contactors and/or their Sub-Contractor
  - No cover for the bodily injury to the employees of their Contractors and/or their Sub-Contractors
  - No cover for liability arising out of Dangerous sports and or pyrotechnics
  - Aviation Liability exclusion
  - Marine Liability exclusion
  - Territory & Jurisdiction – India

Exclusion:

- Product Defect / inefficacy / Warranty / Guarantee & Financial Loss Exclusion
- Absolute Professional Liability Exclusion
- Pure financial loss exclusion
- Absolute Lead exclusion
- Absolute asbestos & silicosis exclusion
- Absolute Cyber loss Exclusion
- Mold, mildew and fungus exclusion
- IT Hazards Exclusion
- Fines, Penalties, Punitive and Exemplary Damages Exclusion
- Vehicle exclusion
- Sanction limitation and Exclusion clause
- Manufacturing of aircrafts and any of the aircraft components exclusion
- Pharma Exclusion List as per annexure A
- Implantable medical devices Product Liability exclusion
- Manufactures of electronic medical equipment Exclusion
- Products Manufactured outside India Exclusion
- Chemicals Product Exclusion List as per annexure B
- Product contamination
- Critical auto components & safety helmet exclusion – As per annexure C
- Manufactures of electronic medical equipment exclusion
- Ownership/ operation or use of any products or component used in railways , aircraft , vessel used in navigation
- Underground and underwater mines and collieries and all underground services in connection therewith, quarries, tunnelling
- Manufacture and/ or production of fireworks & other toxic substances and waste
- Mining risk exclusion
- Patent and Trade Secret Infringement
- Electric, Gas & Water Utilities where Brownout/Blackout failure to supply exclusion
- Cryptocurrency exclusion

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RAHEJA QBE

- War and terrorism Exclusion
- Radioactivity Exclusion
- Faulty workmanship Exclusion
- Offshore gas and oil platforms
- No cover for JVs, Associates and Parent Company domiciled outside India
- No cover for liability arising out of or attributable to or based upon, Offshore location, Dam or any similar hydel structure, Mines and collieries (whether above ground or underground), Any underground risk, Tailing storage facilities or similar premises, Tunnels and bridges
- Electromagnetic Radiation / Electromagnetic Field Exclusion
- Specific Product Recall exclusions
  - When such decision is forced upon the Assured by any Government or Public Authority and which the Assured would not have made but for the intervention of the said Government or Public Authority
  - Solely as a result of having been mis-delivered by or on behalf of the Assured.
  - As a result of Assured's liability to pay any import duties or Customs or Excise Charges or Value Added Tax incurred before the delivery of the products to the Assured.
  - For liquidated damages and penalties incurred by reason of any contract entered by the Assured.
  - Known Carcinogen.
  - Goods not delivered to customer, which remains in custody of insured and/or in custody of group company and/or parent company
  - Gradual deterioration
  - Duties of any kind
  - Injury
  - Damages other than to products and/or works
  - Liquidated Damages

Net Premium	**(INR)**	**3,640,000.00**
IGST @ 18%	**(INR)**	**655,200.00**
Total Premium*:	**(INR)**	**4,295,200.00**

*I/We hereby declare that though our aggregate turnover in any preceding financial year from 2017-18 onwards is more than the aggregate turnover notified under sub-rule (4) of rule 48, we are not required to prepare an invoice in terms of the provisions of the said sub-rule.

"The Company has in place an 'Anti-Fraud, Bribery & Corruption Policy' and that the same is available on the website of the Company at https://www.rahejaqbe.com/compliance

Signed for and on behalf of the Company

Authorized Signatory

Raheja QBE General Insurance Co. Ltd.

This document is digitally signed; hence counter signature is not required.
The contract will be cancelled ab intio in case: the consideration under the policy is not realized.
Consolidated Stamp Duty Paid by General Stamp Office Mumbai Under letter of Authorization Number:
LOA/CSD/130/2023/3948 Dated – 27th September 2023
UIN: IRDAN141P0014V01200910

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1. COVERAGE

1.1. **LIABILITY**

The Company will pay to or on behalf of the Insured all sums which the Insured becomes legally liable to pay by way of compensation and all costs awarded against the Insured in respect of Personal Injury or Property Damage or Advertising Liability happening during the Period of Insurance caused by an Occurrence within the Territorial Limits in connection with the Business of the Insured.

1.2. **DEFENCE COSTS AND EXPENSES**

With respect to the indemnity afforded by this Policy, the Company will:

1.2.1. defend in the name of and on behalf of the Insured any suit against the Insured alleging such Personal Injury, Property Damage or Advertising Liability and seeking damages on account thereof even if such suit is groundless, false or fraudulent, and the Company may make such investigation, negotiation and settlement of any claim or suit as the Company may deem expedient;

1.2.2. pay all expenses incurred by the Company, all costs taxed or awarded against the Insured in any suit and all interest accruing after entry of judgment until the Company has paid, tendered or deposited in court such part of such judgment as does not exceed the limit of the Company's liability as specified in the Schedule;

1.2.3. reimburse the Insured for all reasonable expenses, other than loss of earnings, incurred with the consent of the Company;

Provided that:

(i) the Company shall not be obliged to pay any claim or judgment or to defend any suit after the Limit of Liability has been exhausted by payment of judgments or settlements or the costs of investigating or defending a claim;

(ii) if a payment exceeding the Limit of Liability has to be made to dispose of a claim, the Company's liability to pay any defence costs and expenses in connection therewith shall be limited to such proportion of the defence costs and expenses as the Limit of Liability bears to the amount needed to be paid to dispose of the claim.

The amounts thus incurred, except payments in settlement of claims, suits and all costs awarded against the Insured, are payable by the Company in addition to the Limit of Liability specified in the Schedule.

2. LIMIT OF LIABILITY

2.1. The maximum liability of the Company in respect of any claim or any series of claims for **Personal** Injury and/or Property Damage and/or Advertising Liability caused by or arising out of one Occurrence will not exceed the Limit of Liability specified in the Schedule. All Personal Injury and Property Damage and

Advertising Liability arising out of continuous or repeated exposure to substantially the same general conditions will be construed as arising out of one Occurrence.

2.2. The total aggregate liability of the Company during any one Period of Insurance for all claims arising out of the Insured's Products shall not exceed the Limit of Liability specified in the Schedule.

3. DEDUCTIBLE

When specified in the Schedule, each Occurrence arising under this Policy is subject to the deductible shown and such deductible is to apply to defence costs and expenses. If more than one deductible is payable under this Policy for any claim, or series of claims arising from the one event:

- the Insured must pay the highest deductible, but
- only one deductible applies.

4. EXCLUSIONS

This Policy does not cover liability in respect of:

4.1. **EMPLOYMENT LIABILITY**

4.1.1. Personal Injury to any employees of the Insured arising directly or indirectly out of or in the course of their employment in the Business of the Insured;

4.1.2. any liability the Insured may have in respect of Personal Injury sustained to any person who is, pursuant to any legislation relating to Workers' Compensation, deemed or defined to be an employee of the Insured;

4.1.3. any liability in respect of which the Insured is entitled to seek indemnity under any policy of insurance required to be taken out pursuant to any legislation relating to Workers' Compensation including any legislation of any State, Territory or Province and whether or not the Insured is party to such contract of insurance;

4.1.4. any liability imposed by the provisions of any Workers' Compensation legislation or any industrial award or agreement or determination.

4.1.5. any liability for and in respect of any Employment Practices.

"Employment Practices" means any wrongful or unfair dismissal, denial of natural justice, defamation, misleading representation or advertising, harassment or discrimination directly or indirectly related to employment or prospective employment of any person or persons by the Insured.

4.2. **PROPERTY IN CUSTODY OR CONTROL**

Property Damage to:

4.2.1. property owned by or leased or rented to the Insured,

4.2.2. property in the physical or legal control of the Insured.

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But this exclusion will not apply to liability for Property Damage to:

4.2.3. premises (including landlord's fixtures and fittings) which are leased or rented by the Insured;

4.2.4. premises (and the contents thereof) not owned, leased or rented by the Insured but temporarily occupied by the Insured for work therein but no indemnity is granted for damage to that part of the property on which the Insured is working and which arises out of such work;

4.2.5. vehicles (not belonging to or used by or on behalf of the Insured) in the physical or legal control of the Insured where such Property Damage occurs whilst any such vehicles are in a car park owned or operated by the Insured provided that such car park is incidental to the Business of the Insured;

4.2.6. the property of an employee of the Insured;

4.2.7. any other property temporarily in the Insured's physical or legal control provided no indemnity is granted for liability in respect of physical damage to or destruction of that part of any property upon which the Insured is or have been working. The Company's limit under this clause 4.2.7 does not exceed **INR as per schedule** for any one Occurrence and in the aggregate for any one Period of Insurance.

4.3. **PRODUCT DEFECT**

Property Damage to the Insured's Products if such damage is attributable to any defect therein or the harmful nature or unsuitability thereof.

4.4. **LOSS OF USE**

Loss of use of tangible property which has not been physically injured or destroyed resulting from:

4.4.1. a delay in or lack of performance by or on behalf of the Insured of any contract or agreement;

4.4.2. the failure of the Insured's Products to meet the level of performance, quality, fitness or durability expressly or impliedly warranted or represented by the Insured, but this exclusion does not apply to the loss of use of other tangible property resulting from the sudden and accidental physical damage to or loss or destruction of the Insured's Products after such products have been put to use by any person or organisation other than the Insured.

4.5. **PRODUCT RECALL**

Claims arising out of or resulting from any loss, cost or expense incurred by the Insured for the loss of use, withdrawal, recall, inspection, repair, replacement, adjustment, removal or disposal of the Insured's Products or of any property of which they form a part, if such products or property are withdrawn from the market or from use because of any known or suspected defect, deficiency, inadequacy or dangerous condition in them.

4.6. **AIRCRAFT, AIRCRAFT PRODUCTS, WATERCRAFT AND HOVERCRAFT**

Claims arising out of

4.6.1. ownership, maintenance, operation or use by the Insured or on the Insured's behalf of any aircraft, or

4.6.2. the ownership, operation or use by the Insured or on the Insured's behalf of any watercraft exceeding 20 metres in length, or hovercraft.

4.6.3. the Insured's Products that are aircraft component parts used for maintaining an aircraft in flight or moving upon the ground or used in the construction of an aircraft hull or machinery which to the Insured's knowledge are incorporated in an aircraft.

4.7. **VEHICLES**

Personal Injury or Property Damage arising out of the ownership, possession, operation or use by the Insured of any vehicle:

4.7.1. which is registered or is required under any legislation to be registered;

4.7.2. in respect of which insurance is required to be effected by or on behalf of the Insured by or under any legislation of any State, Territory or Province whether or not such insurance is effected.

Exclusions 4.7.1 and 4.7.2 above do not apply to Personal Injury or Property Damage:

4.7.3. caused by the loading or unloading of vehicles, but only where there is no other valid and collectible insurance available to the Insured

4.7.4. caused by the use of a registered vehicle on building sites while being used as a tool of trade on such site and where no other valid and collectible insurance is available.

4.8. **CONTRACTUAL LIABILITY**

Any obligation assumed by the Insured under any agreement or contract except to the extent that:

4.8.1. the liability would have been implied by law

4.8.2. the liability arises from a provision in a contract for lease of real or personal property other than a provision which obliges the Insured to effect insurance in respect of the subject matter of that contract

4.8.3. the liability is assumed by the Insured under a warranty of fitness or quality as regards to the Insured's Products.

4.9. **PROFESSIONAL LIABILITY**

The rendering of or failure to render professional advice or service by the Insured or any error or omission connected therewith but this exclusion does not apply to:

4.9.1. the rendering of or failure to render professional medical advice by Medical Persons employed by the Insured to provide first aid and other medical services on the Insured's premises; or

4.9.2. Personal Injury or Property Damage arising from such rendering of or failure to render professional advice or service, providing such professional advice or service is not given for a fee.

4.10. **LIBEL AND SLANDER**

Liability arising out of the publication or utterance of a libel or slander:

4.10.1. made prior to the commencement of this Period of Insurance; or

4.10.2. made by or at the direction of the Insured with the knowledge of the falsity thereof.

4.11. **WAR AND TERRORISM**

Loss, damage, destruction, death, injury, illness, liability, cost or expense of any nature directly or indirectly caused by, contributed to by, resulting from, arising out of or in connection with any of the following, regardless of any other cause or event contributing concurrently or in any other sequence to the loss:

4.11.1. war, invasion, acts of foreign enemies, hostilities or war-like operations (whether war be declared or not), civil war, rebellion, revolution, insurrection, civil commotion assuming the proportions of or amounting to an uprising, military or usurped power, confiscation or nationalization or requisition or destruction or damage to property by or under the order of any government or public or local authority, or

4.11.2. any act(s) of terrorism

For the purpose of this exclusion, an act of terrorism includes any act, or preparation in respect of action, or threat of action designed to influence the government de jure or de facto of any nation or any political division thereof, or in pursuit of political, religious, ideological or similar purposes to intimidate the public or a section of the public of any nation by any person or group(s) of persons whether acting alone or on behalf of or in connection with any organisation(s) or government(s) de jure or de facto, and which:

- involves violence against one or more persons, or
- involves damage to property, or
- endangers life other than that of the person committing the action, or
- creates a risk to health or safety of the public or a section of the public, or
- is designed to interfere with or to disrupt an electronic system.

This Policy also excludes any loss, destruction, damage, death, injury, illness, liability, cost or expense of any nature directly or indirectly caused by, contributed to by, resulting from or arising out of or in connection with any action taken in controlling, preventing, suppressing, retaliating against, or responding to or in any way relating to 4.11.1 or 4.11.2 above.

4.12. **RADIOACTIVITY**

Personal Injury or Property Damage directly or indirectly caused by, contributed to or arising from:

4.12.1. ionising radiations or contamination by radioactivity from nuclear fuel or from any nuclear waste from the combustion of nuclear fuel. For the purpose of this exclusion 4.12.1 combustion shall include any self-sustaining process of nuclear fission; or

4.12.2. nuclear weapons material

4.13. **POLLUTION**

4.13.1. Personal Injury or Property Damage caused by or arising out of the discharge, dispersal, release or escape of pollutants into or upon land, the atmosphere, or any water course or body of water. Provided this exclusion 4.13.1 does not apply if such discharge, dispersal, release or escape is sudden, identifiable, unexpected and unintended and takes place in its entirety at a specific time and place.

4.13.2. Any costs and expenses incurred in the prevention, removing, nullifying or clean-up of such contamination or pollution. Provided this exclusion 4.13.2 does not apply to clean-up, removal or nullifying expenses only, which are consequent upon a sudden, identifiable, unexpected, unintended happening taking place in its entirety at a specific time and place which results in Personal Injury or Property Damage.

4.13.3. The actual, alleged or threatened discharge, dispersal, release, seepage, migration or escape of pollutants caused by any product that has been discarded, dumped, abandoned or thrown away by others.

4.13.4. The actual alleged or threatened discharge, dispersal, release, seepage, migration or escape of pollutants in the United States of America or Canada or in any country to which the laws of the United States of America or Canada apply.

Our liability under clauses 4.13.1 and 4.13.2 above in respect of any one discharge, dispersal, release, seepage, migration or escape and for all discharges, dispersals, releases, and escape of pollutants during any one Period of Insurance will not exceed the Limit of Liability.

4.14. **TERRITORIAL AND JURISDICTIONAL LIMITS**

4.14.1. Claims made and actions instituted within the United States of America or the Dominion of Canada or any other territory coming within the jurisdiction of the courts of the United States of America or the Dominion of Canada.

4.14.2. Claims and actions to which the laws of the United States of America or the Dominion of Canada apply

Provided that this exclusion shall not apply to claims and actions arising from the presence outside the country in which this Policy was issued, of any person who is normally resident in such country and who is not a manual worker or supervisor of work.

In respect of any non-manual worker or supervisor of work travelling in the United States of America or the Dominion of Canada, all Law Costs and Expenses shown in Coverage Section 1.2 are paid by the Company within the Limit of Liability shown in the Schedule, not in addition to it.

4.15. **EXPORTS TO U.S.A., CANADA**

Claims in respect of Personal Injury or Property Damage or Advertising Liability caused by or arising out of the Insured's Products knowingly exported by the Insured, their agents or servants to the United States of America or the Dominion of Canada.

4.16. **ABSOLUTE ASBESTOS EXCLUSION**

Any actual or alleged liability whatsoever for any claim or claims in respect of losses directly or indirectly arising out of, resulting from, in consequence of, contributed to or aggravated by asbestos in whatever form or quantity.

4.17. **FAULTY WORKMANSHIP**

The cost of performing, completing, correcting or improving any work undertaken by the Insured.

4.18. **FINES, PENALTIES**

Fines, penalties or liquidated damages.

4.19. **PUNITIVE DAMAGES**

Punitive damages and/or exemplary damages and/or aggravated damages and/or any additional damages resulting from the multiplication of compensatory damages.

4.20. **OFFSHORE GAS AND OIL PLATFORMS**

Work performed on offshore gas and oil platforms.

4.21. **PHARMACEUTICAL MANUFACTURERS AND IMPORTERS**

Personal Injury or Property Damage or Advertising Liability arising from the sale or distribution of pharmaceuticals imported or manufactured by the Insured. Provided that this exclusion does not apply to those vitamins available without a prescription.

4.22. **INFORMATION TECHNOLOGY HAZARDS, COMPUTER DATA, PROGRAM AND STORAGE MEDIA EXCLUSION**

4.22.1. Personal Injury or Property Damage or Advertising Liability arising, directly or indirectly, out of, or in any way involving the Insured's "Internet Operations".

This exclusion does not apply to Personal Injury or Property Damage arising out of any material which is already in print by the manufacturer in support of its product, including but not limited to product use and safety instructions or warnings, and which is also reproduced on its site.

"Internet Operations" means the following:

(a) use of electronic mail systems by the Insured or the Insured's employees, including part-time and temporary staff, contractors and others within the Insured's organization;

(b) access through the Insured's network to the world wide web or a public internet site by the Insured's employees, including part-time and temporary staff, contractors and others within the Insured's organization;

(c) access to the Insured's intranet (meaning internal company information and computing resources) which is made available through the world wide web for customers of the Insured or others outside the Insured's organization; and

(d) the operation and maintenance of the Insured's web site.

Nothing in this exclusion will be construed to extend coverage under this Policy to any liability which would not have been covered in the absence of this exclusion.

4.22.2. Property Damage to computer data or programs and their storage media arising directly or indirectly out of or caused by, through or in connection with:

(a) the use of any computer hardware or software;

(b) the provision of computer or telecommunication services by the Insured or on the Insured's behalf;

(c) the use of computer hardware or software belonging to any third party, whether authorized or unauthorized including damage caused by any computer virus.

5. DEFINITIONS

5.1. **"INSURED"** each of the following is deemed to be an Insured under this Policy to the extent set forth:

5.1.1. the named Insured specified in the Schedule;

5.1.2. all the subsidiary companies (now or hereafter constituted) of the named Insured if their places of incorporation are within the country of Policy issue;

5.1.3. every Director, Executive Officer, Employee, Partner or Shareholder of the Insured or of a company designated in paragraph 5.1.2 above but only whilst acting within the scope of their duties in such capacity;

5.1.4. every principal, in respect of the liability of such principal arising out of the performance by the Insured or by a company designated in paragraph 5.1.2 above, of any contract or agreement for the performance of work for such principal, to the extent required by such contract or agreement, but limited in all to the extent of coverage and Limit of Liability as provided for in this Policy;

For the purposes of this Clause, 'principal' means a person who engages the Insured as an independent contractor.

5.1.5. every office bearer or member of social and sporting clubs, canteen and welfare organisations and first aid, fire and ambulance services formed with the consent of the Insured (other than an Insured designated in paragraph 5.1.4 or 5.1.6) in respect of claims arising from their duties connected with the activities of any such club, organisation or service;

5.1.6. each partner, joint venturer, co-venturer or joint lessee of the named Insured but only:

(a) with respect to liability incurred as the partnership, joint venture, co-venture, joint lessee and

(b) provided the partnership, joint venture, co-venture, joint lessee has been notified to the Company within 60 days of formation and has been endorsed on the Schedule hereto;

5.1.7. any director or senior executive of the Insured or one of the parties shown in 5.1.2 in respect of private work undertaken by the Insured's employees for such director or senior executive.

"Insured" does not include the interest of any other person other than as described in 5.1.1 to 5.1.7 above.

5.2. **"PERSONAL INJURY"** means:

5.2.1. bodily injury (which expression includes death and illness), disability, shock, fright, mental anguish or mental injury;

5.2.2. the effects of false arrest, wrongful detention, false imprisonment or malicious prosecution;

5.2.3. the effects of wrongful entry or eviction;

5.2.4. the effects of a publication or utterance of a libel or slander or other defamatory or disparaging material;

5.2.5. the effects of assault and battery not committed by the Insured or at the Insured's direction unless reasonably committed for the purpose of preventing or eliminating danger to person or property.

5.3. **"PROPERTY DAMAGE"** means:

5.3.1. physical damage to or loss or destruction of tangible property including the loss of use thereof at any time resulting therefrom; or

5.3.2. loss of use of tangible property which has not been physically damaged or destroyed provided such loss of use is caused by an Occurrence.

5.4. **"OCCURRENCE"** means:

an event, including continuous or repeated exposure to substantially the same general conditions which results in Personal Injury or Property Damage or Advertising Liability neither expected nor intended from the standpoint of the Insured.

5.5. **"MEDICAL PERSONS"** means:

legally qualified medical practitioner, legally qualified registered nurse, dentists and first aid attendants.

5.6. **"INSURED'S PRODUCTS"** means:

any goods, products or property after they have ceased to be in the possession or under the control of the Insured, manufactured, constructed, erected, installed, repaired, serviced, treated, grown, extracted, produced, processed, assembled, sold, supplied, distributed by the Insured (including any container thereof other than a vehicle).

5.7. **"VEHICLE"** means:

any type of machine on wheels or on 'self laid tracks' made or intended to be propelled by other than manual or animal power and any trailer or other attachment made or intended to be drawn by any such machine.

5.8. **"WATERCRAFT"** means:

any vessel, craft or thing made or intended to float on or in or travel on or through or under water.

5.9. **"AIRCRAFT"** means:

any vessel, craft or aerial device made or intended to fly or move in or through the atmosphere or space.

5.10. **"POLLUTANTS"** means:

any solid, liquid, gaseous or thermal irritant or contaminant, including but not limited to smoke, vapour, soot, fumes, acids, alkalis, chemicals and waste. Waste includes material to be recycled, reconditioned or reclaimed.

5.11. **"POLICY"** means:

this document and each endorsement issued by the Company and attached, or intended to be attached, to it, the Insured's statements in the Proposal Form and the policy schedule (as the same may be amended from time to time).

5.12. **"PROPOSAL FORM"** means:

the proposal submitted for this insurance and any ancillary documentation or information provided in respect of any Insured.

5.13. **"BUSINESS"** shall include:

the provision and management of canteens, social, sports and welfare organisations for the benefit of the Insured's employees and first aid, fire and ambulance services and maintenance of the Insured's premises.

5.14. **"DEDUCTIBLE"** is:

the amount the Insured first bears in relation to each Occurrence.

5.15. **"EMPLOYEE"** is:

any person engaged under a contract of service or apprenticeship with the Insured, but does not include any person employed under such contract who is excluded from the definition of 'worker' under any workers' compensation legislation.

5.16. **"HOVERCRAFT"** means:

any vessel, craft or thing made or intended to float on or in or travel on or through the atmosphere or water.

5.17. **"PERIOD OF INSURANCE"** means:

the period shown in the Policy Schedule.

5.18. **"ADVERTISING LIABILITY"** means: liability for damages because of:

5.18.1. unintentional libel, slander or defamation;

5.18.2. infringement of copyright of or passing off of title or slogan;

5.18.3. piracy or unfair competition or idea misappropriation contrary to an implied contract;

5.18.4. invasion of the right of privacy;

committed or alleged to have been committed during the Period of Insurance in any advertisement, public article, broadcast or telecast arising out of any advertising activities conducted by or on behalf of the Insured, in the course of advertising the Insured's Products, goods or services.

However the Company will not indemnify the Insured in respect of claims made against the Insured:

5.18.5. arising out of advertising activities prior to the commencement date of this Policy;

5.18.6. for breach of contract, other than misappropriation of advertising contrary to an implied contract;

5.18.7. for infringement or passing off a trade-mark, service mark or trade name on any products, goods or services sold, offered for sale or advertised. This does not apply to infringement of titles or slogans;

5.18.8. for incorrect description of any article or commodity;

5.18.9. for mistake in advertised prices;

5.18.10. for statements made at the direction of the Insured with the knowledge of the illegality or falsity thereof;

for any Insured whose Business is advertising, broadcasting, publishing or telecasting.

5.19. **"CLAIM"** means:

5.19.1. the receipt by the Insured of any written or verbal notice of demand for compensation made by a third party against the Insured; or

5.19.2. any writ, statement of Claim, summons, application or other originating legal or arbitral process, cross-Claim, counter-Claim or third or similar party notice served upon the Insured.

5.20. **"TERRITORIAL LIMITS" means:**

Worldwide unless otherwise specified in the Schedule subject to the provisions of Exclusion 4.14.

6. CONDITIONS

6.1. **JOINT INSUREDS**

Where more than one party comprises the Insured, each of the parties shall be considered as a separate and distinct unit and the word Insured will be considered as applying to each party in the same manner as if a separate Policy had been issued to each of the said parties provided that nothing in this clause will result in an increase of the Company's Limit of Liability in respect of any Occurrence or Period of Insurance.

6.2. **NOTICES**

It is a condition precedent to the Company's liability hereunder that the Insured shall immediately and in any event within 15 days give the Company written notice of any Claim made against the Insured :

The Insured may give written notice to the Company of every circumstance which may reasonably be expected to result in a Claim under this Policy, whether or not the Insured believes any claim amount might fall below any deductible stated in the Schedule. Any subsequent Claim arising out of such circumstances made against the Insured which is the subject of the written notice will be deemed to have been made at the time written notice was first given to the Company.

6.2.1. It is a condition precedent to the Company's liability that written notice of every change materially varying any of the facts or circumstances existing at the commencement of this Policy that shall come to the knowledge of the Insured must be given to the Company immediately and in any event within 15 days.

Service of Notice

6.2.2. any notice sent in writing by the Company to the first named Insured in the Schedule shall be deemed to be notice given to each of the parties comprising "the Insured".

6.2.3. service of notice by the Company shall be effective immediately on receipt by the first named Insured of a personal delivery or facsimile transmission sent from the Company or in the case of notices by post, three business days after having been posted by the Company.

6.3. **OTHER INSURANCE**

6.3.1. As soon as is reasonably practical but within 15 days after entering into any other contract of insurance, the Insured shall notify the Company in writing of, and shall give the Company full details of, any such other insurance which provides indemnity, in full or in part, for any of the liabilities insured hereunder.

6.3.2. To the extent that the Insured has any other insurance in force in respect of the liabilities insured hereunder, the Company shall only be liable under this Policy for the excess beyond any amount insured by such other insurance in respect of that liability, whether or not such insurance is valid or collectible.

6.4. **SUBROGATION**

In the event of a payment under this Policy to or on behalf of the Insured, the Company shall be subrogated to all the Insured's rights of recovery against all persons and organisations and the Insured shall execute and deliver instruments and papers and do all that is necessary to assist the Company in the exercise of such rights. If the Insured has agreed not to seek compensation from another person who is liable to compensate the Insured for any loss, damage or liability which is covered by this Policy, the Company will not cover the Insured under this Policy for that loss, damage or liability.

6.5. **CLAIMS**

6.5.1. The Insured shall not without the prior consent in writing of the Company make any admission, offer, promise or payment in connection with any Occurrence or claim and the Company if it so desires, shall be entitled to take over and conduct in the name of the Insured the defence or settlement of any claim.

6.5.2. The Insured shall use its best endeavours to preserve all property, products, appliances and plant and all other things which may assist in the investigation or defence of a claim or in the exercise of rights of subrogation and so far as may be reasonably practicable no alteration or repair shall be effected without the consent of the Company until the Company shall have had an opportunity of inspection, however the Insured agrees to take all reasonable precautions to prevent further loss or damage.

6.5.3. The Company shall be entitled to prosecute in the name of the Insured at its own expense and for its own benefit any claim for indemnity or damages or otherwise.

6.5.4. The Company shall have full discretion in the conduct of any proceedings in connection with any claim and the Insured shall give all information, co-operation and assistance as the Company may require in the prosecution, defense or settlement of any claim.

6.5.5. If any claim is in any manner dishonest or fraudulent, or is supported by any dishonest or fraudulent means or devices, whether by any Insured or anyone acting on behalf of an Insured or with the Insured's knowledge, then this Policy shall be void and all benefits paid or potentially payable under it shall be forfeited.

6.6. **DISCHARGE OF LIABILITIES**

The Company may at any time pay to the Insured in respect of all claims against the Insured arising directly or indirectly from one source or original cause the amount of the Limit of Liability or such other limit specified in respect thereof (after deduction of any sum or sums already paid as compensation in respect thereof), or any lesser sum for which the claim or claims can be settled and upon such payment the Company shall relinquish conduct or control of and be under no further liability under the Policy in connection with such claims except for costs, charges and expenses:

6.6.1. recoverable from the Insured for all or part of the period prior to the date of such payment;

6.6.2. incurred by the Company;

6.6.3. incurred by the Insured with the written consent of the Company prior to the date of such payment.

6.7. **REASONABLE CARE**

The Insured must:

6.7.1. exercise reasonable care that only competent employees are employed and take reasonable measures to maintain all premises, fittings and plant in sound condition and;

6.7.2. take all reasonable precautions to

(a) prevent Personal Injury and Property Damage and

(b) prevent the manufacture, sale or supply of defective products and

(c) comply and ensure that its employees, servants and agents comply with all statutory obligations, by-laws or regulations imposed by all relevant public authorities for the:

(i) safety of persons or property

(ii) disposal of waste products

(iii) handling, storage or use of flammable liquids or substances, gases or toxic chemicals.

6.7.3. at its own expense take reasonable action to trace recall or modify any Insured's Products containing any defect or deficiency of which the Insured has knowledge or has reason to suspect, including (but not limited to) any Insured's Products subject to governmental or statutory ban.

6.8. **INSPECTION OF PROPERTY**

6.8.1. The Company will be permitted but not obligated to inspect the Insured's property and operations at any time.

6.8.2. Neither the Company's right to inspect nor its failure to inspect, nor the making of any inspection nor any report of an inspection may be used by the Insured or others in any action or proceeding involving the Company.

6.8.3. The Company may examine and audit the Insured's books and records at any time during the Period of Insurance and within three years thereafter but that examination and audit will be restricted to matters which in the opinion of the Company are relevant to the Policy.

6.9. **ADJUSTMENT OF PREMIUM**

6.9.1. If the first or renewal premium for the Policy or any part thereof shall have been calculated on estimates furnished by the Insured, the Insured shall within 30 days after the expiry of each Period of Insurance furnish the Company such matters, particulars and information relevant to the Policy as the Company may reasonably require. The premium for the said period shall thereupon be adjusted and any difference paid by or allowed to the Insured as the case may be. Provided that the adjusted premium shall not be less than the minimum premium charged by the Company.

6.9.2. The Insured will keep a record of all matters, particulars and information requested by the Company and must on reasonable notice, allow the Company or its nominee to inspect and make copies of such records.

6.10. **CANCELLATION**

6.10.1. This insurance may be cancelled at any time by the Insured giving written notice of cancellation to the Company, in which case the Company will retain the customary short period rate for the time the Policy has been in force. This insurance may also be terminated at the option of the Company on the notice to that effect being sent to the Insured at least 15 days before cancellation, in which case the Company will be liable to repay on demand a rateable proportion of the premium for the unexpired term from the date of cancellation, provided that the Company will be entitled to retain the agreed minimum premium.

6.10.2. When the premium is subject to adjustment, cancellation will not affect the obligation of the Insured to supply to the Company such information as is necessary to permit the premium adjustment to be calculated and to pay the amount of the adjustment applicable up to the date of cancellation.

6.11. **DISPUTES**

All disputes arising out of or under this Policy, except for disputes on quantum which is dealt under clause 6.15 (Arbitration), shall be determined by any court of competent jurisdiction within the country in which this Policy was issued according to the law applicable to that jurisdiction.

6.12. **WORDS - GENDER**

6.12.1. Words importing persons shall include corporations and other legal entities.

6.12.2. The singular includes references to the plural and vice versa and any gender includes reference to all other genders.

6.13. **DUE OBSERVANCE**

The fulfilment of the terms and conditions of this Policy insofar as they relate to anything to be done or complied with by the Insured shall be conditions precedent to the Company's liability.

6.14. **STATUTORY REQUIREMENTS**

This Policy does not cover liability in respect of claims made or actions instituted within any country state or territory outside India that require insurance to be insured or secured with an insurer or organization licensed in that country state or territory to grant such insurance.

6.15. **ARBITRATION**

If any dispute or difference shall arise as to the quantum to be paid under this Policy (liability being otherwise admitted) such difference shall independently of all other questions be referred to the decision of a sole arbitrator to be appointed in writing by the parties thereto or if they cannot agree upon a single arbitrator within 30 days of any party invoking arbitration, the same shall be referred to a panel of three arbitrators, comprising of two arbitrators, one to be appointed by each of the parties to the dispute/difference and the third arbitrator to be appointed by such two arbitrators and arbitration shall be conducted under and in accordance with the provisions of the Indian Arbitration and Conciliation Act, 1996.

It is clearly agreed and understood that no dispute or difference shall be referable to arbitration as herein before provided, if the Company has disputed or not accepted liability under or in respect of this policy.

It is hereby expressly stipulated and declared that it shall be a condition precedent to any right of action or suit upon this Policy that the award by such arbitrator/arbitrators of the amount of the loss or damage shall be first obtained.

What to do in the event of a claim?

- Initiate Loss minimization measures.
- Call Raheja QBE Call Centre on Toll Free No: 1800-102-7723 OR
- Report claim on Raheja QBE's Website www.rahejaqbe.com OR
- Send Letter or Fax to Raheja QBE office

- Please provide necessary assistance to surveyor or company officials for finalization of loss.
- Ensure first-aid/medical help for the injured persons.
- Inform incident to Public Authorities.
- Notify loss by email to claims@rahejaqbe.com OR
- Raheja QBE will depute an IRDA licensed surveyor to attend to the loss
- Please furnish required documents and any clarifications that may be sought.

What you must not do in the event of a claim?

You must not:

1. admit liability if an incident occurs which is likely to result in someone claiming against you
2. make any admission of guilt or promise or offer of payment in connection with any such claim, unless we first agree in writing. This applies to you or any other person making a claim under this Policy.

Dispute Resolution and Grievance Redressal:

Raheja QBE will take all steps to meet your expectations from this policy. However it is possible, that there could be a complaint relating to any of the following:

- Any partial or total repudiation of claims by the insurance companies
- Dispute on the legal construction of the policy wordings in case such dispute relates to claims
- Delay in settlement of claims
- Non-issuance of any insurance document to customers after receipt of premium
- Dispute with regard to premium paid or payable in terms of the policy

For resolution of such complaints RQBE has developed a Grievance Redressal mechanism.

At your request, the Dispute will be considered afresh by the Grievance Redressal Committee of RQBE. If you are not satisfied with the decision of the Grievance Redressal Committee you may refer your case to the Insurance Ombudsman*.

* The Insurance Ombudsman is empowered to receive and consider complaints in respect of personal lines of insurance from any person who has any grievance against an insurer.

Short Term Scale:

The Insured would be entitled to a return of premium at Raheja QBE's short period scales as mentioned in the table below, for the period the Policy had been in force.

For a period not	15 days	Full Annual Premium

exceeding		
-do-	1 month	85% of the Annual Premium
-do-	2 months	80% of the Annual Premium
-do-	3 months	75% of the Annual Premium
-do-	4 months	70% of the Annual Premium
-do-	5 months	60% of the Annual Premium
-do-	6 months	50% of the Annual Premium
-do-	7 months	40% of the Annual Premium
-do-	8 months	20% of the Annual Premium
For a period exceeding	8 months	Nil

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COMBINED GENERAL LIABILITY INSURANCE POLICY

CLAUSES & ENDORSEMENT

- **Defence Costs Inclusive Endorsement**

Notwithstanding anything to the contrary mentioned in the Policy, it is hereby understood and agreed that, all Defence Costs and Expenses the Insurer incur or all Defence Costs and Expenses incurred by the Insured at the Insurer's request to assist the Insurer in the investigation or defence of the Claim or 'suit' shall serve to reduce the Limits of Liability of this Policy as stated in the Schedule.

Subject otherwise to the **Coverage**, **Conditions** and **Exclusions** of this **Policy.**

- **Limitation to Designated Premises**

Notwithstanding anything contained herein to the contrary, it is hereby declared and agreed that this insurance only applies to Personal Injury or Property Damage, resulting from the ownership, maintenance or use of the premises or project shown in the Schedule of Premises or Project below, including property thereon and operations on such Premises or Project that are necessary and incidental to the ownership, maintenance or use of the premises or project.

- Designated Premises– Undesignated premises with India
- locations outside India–

Given below is the list of overseas locations –

1.Morepen Bio Inc Suite # 215 666, Plainsboro Road Plainsboro NJ 08536 (USA) Phone : +1 609 716 6300 Mail : sneh.sabharwal@morepeninc.com Contact Person : Mrs Sneh Sabharwal	2. Qugen Inc Suite # 215 666, Plainsboro Road Plainsboro NJ 08536 (USA) Phone : +1 609 716 6300 Mail : sales.qugeninc@gmail.com Contact Person : Mrs Sneh Sabharwal

- For other countries: Policy to provide cover in all non-admitted countries and admitted countries and policy will respond in excess of local policy limit or USD 1 MN whichever is higher. The cover is being extended at an option of Insured and is not a substitute for compliance with admitted regulations in any country. It is for the insured to maintain compliance in any of the admitted and Non-Admitted territories

Subject otherwise to the **Coverage**, **Conditions** and **Exclusions** of this **Policy.**

- **Territorial & Jurisdictional Limits (Worldwide including USA/Canada)**

It is hereby agreed and declared that Exclusions 4.14, Territorial & Jurisdictional Limits is deleted and replaced as follows:

G. Indemnity is granted by this Policy for any claim made against the Insured and notified to the Company during the Period of Insurance in respect of Personal Injury or Property Damage (notwithstanding any provisions to the contrary in this Policy) arising out of and caused by the nature, condition or quality of the Insured's products exported to the USA or Canada.

However, should the Insured give notice in accordance with the Policy conditions during the Period of Insurance of any Occurrence, fact or circumstance which may subsequently give rise to a claim being made against the Insured, then such claim shall be deemed to have been made during the Period of Insurance. This endorsement does not apply to any such claims made against the Insured where the date of Personal Injury or Property Damage is prior to the Retroactive date shown in the schedule.

H. The Limit of Liability is inclusive of all costs, expenses and interests as set out in this Policy.

I. Nothing contained in this endorsement will increase the Limit of Liability in the aggregate during the Period of Insurance in respect of all claims arising out of the Insured's Products.

J. This Policy does not cover liability in respect of:

(1) Personal Injury or Property Damage caused by or arising out of discharge, dispersal, release or escape of Pollutants into or upon land, the atmosphere or any watercourse or body of water.

(2) Any costs or expenses incurred in prevention, removing nullifying or cleanup of such contamination or pollution.

K. This Policy does not cover liability in respect of Personal Injury or Property Damage arising from the operation by the Insured of any premises or plant for the manufacturing, processing, treating, distribution and/or storage of the Insured's Products which are within or administered from the United States of America or Canada or any other territory coming within the jurisdiction of the courts of USA or Canada.

L. This endorsement is subject to a Deductible as specified in the Schedule.

(c) It is further agreed and declared that : Exclusions (a) and (b) above do not apply to claims and actions:

(iii) arising from the presence outside the country in which this policy was issued, of any person who is normally resident in such country and who is not a manual worker or supervisor of work

(iv) arising out of the operations in India;

(d) In respect of coverage provided under paragraph (c), all Law Costs and Expenses shown in Coverage Section 1.2 are paid by the Company within the Limit of Liability shown in the Schedule, not in addition to it.

Subject otherwise to the **Coverage**, **Conditions** and **Exclusions** of this **Policy**.

- **Medical Expenses**

It is hereby declared and agreed that Company will pay medical expenses as described below for bodily injury caused by an accident on premises owned or rented by the Insured; on ways next to premises owned or rented by the Insured; or because of Insured's operations.

Provided that the accident takes place in the coverage territory and during the Policy period.

The expenses are incurred and reported to the Company within thirty days of the date of the accident; and the injured person submits to examination, at the Company's expense, by physicians of the Company's choice as often as the Company reasonably requires. The Company will make these payments regardless of fault. These payments will not exceed **INR as per Schedule** per person.

The Company will pay reasonable expenses for first aid administered at the time of an accident; necessary medical, surgical, x-ray and dental services, including prosthetic devices; and necessary ambulance, hospital charges and professional nursing charges.

Subject otherwise to the **Coverage**, **Conditions** and **Exclusions** of this Policy.

- **Fire Damage - Sub Limit**

It is hereby declared and agreed that Company will pay for Property Damage to structures or portions thereof rented to or leased to the Insured, including fixtures permanently attached thereto, if Property Damage arises out of fire subject to a limit of **INR as per Schedule** any one occurrence.

This shall be excess insurance over any valid and collectible property insurance (including any deductible portion thereof), available to the Insured.

Subject otherwise to the **Coverage**, **Conditions** and **Exclusions** of this **Policy.**

- **72 Hours Sudden & Accidental Pollution Extension**

It is hereby agreed and declared that Exclusion 4.13 is amended and replaced as under

1. Personal Injury or Property Damage caused by or arising out of the discharge, dispersal, release or escape of pollutants into or upon land, the atmosphere, or any water course or body of water. Provided this exclusion 1 does not apply if such discharge, dispersal, release or escape is sudden, identifiable, unexpected and unintended and takes place in its entirety at a specific time and place and was first evident to the Insured within 72 hours of such commencement.
2. Any costs and expenses incurred in the prevention, removing, nullifying or clean-up of such contamination or pollution. Provided this exclusion 2 does not apply to clean-up, removal or nullifying expenses only, which are consequent upon a sudden, identifiable, unexpected, unintended happening taking place in its entirety at a specific time and place which results in Personal Injury or Property Damage which ensues within 72 hours of such happening.
3. The actual, alleged or threatened discharge, dispersal, release, seepage, migration or escape of pollutants caused by any product that has been discarded, dumped, abandoned or thrown away by others.

4. The actual alleged or threatened discharge, dispersal, release, seepage, migration or escape of pollutants in the United States of America or Canada or in any country to which the laws of the United States of America or Canada apply.

Our liability under clauses 1 and 2 above in respect of any one discharge, dispersal, release, seepage, migration or escape and for all discharges, dispersals, releases, and escape of pollutants during any one Period of Insurance will not exceed the Limit of Liability.

Subject otherwise to the Coverage, Conditions and Exclusions of this Policy.

- **Additional Insured Endorsement (Where required by written contract)**

It is hereby agreed and declared that notwithstanding 5.1.4 in the policy, named entities will be included as additional insured under the policy.

Further, 5.1.4 shall be amended as below

Named principal declared to the Company, in respect of the liability of such named principal arising out of the performance by **"MOREPEN LABORATORIES LTD"**, of any contract or agreement for the performance of work for such named principal, to the extent required by such contract or agreement, but limited in all to the extent of coverage and Limit of Liability as provided for in this Policy;

- **By contract- M/s Perrigo**

For the purposes of this Clause, 'principal' means a person who engages the Insured as an independent contractor.

Subject otherwise to the **Coverage**, **Conditions** and **Exclusions** of this **Policy.**

- **Specific Matter Endorsement**

This **Policy** is extended to cover Liability arising out of AOG Perils, Food and Beverages, Lift & Escalators, Cross liability, Incidental Medical Malpractice

Subject otherwise to the **Coverage**, **Conditions** and **Exclusions** of this **Policy.**

- **Terrorism Legal Liability Endorsement**

1] The Company will pay those sums that the **Insured** becomes legally obligated to pay as Damages because of
(i) **Personal Injury** and/or
(ii) **Property Damage**

that is caused by **Terrorism** and to which this insurance applies. The Company will have the right and duty to defend the **Insured** against any suit seeking those damages. However, The Company will have no duty to defend the **Insured** against any suit seeking damages for **bodily injury** or **property damage** to which this insurance does not apply. The Company may, at it's discretion, investigate any occurrence and settle any **Claim** or suit that may result. But:

(1) The amount The Company will pay for damages pursuant to coverage provided under this endorsement is limited in the aggregate to the lesser of the General Aggregate Limit shown in the Declarations or

INR as per Schedule For the avoidance of doubt, the Limit applicable to Coverage D is a component of, and payments made there under shall erode, the General Aggregate Limit of the **Policy**.

(2) The Company defense obligation pursuant to coverage provided under this endorsement is limited to **INR as per Schedule** in the aggregate. This Limit is a component of, and shall erode, the Limit applicable to the General Aggregate Limit, above.

(3) The Company's duty to defend applies only to those countries in the **Territory** where legal circumstances permit The Company to defend. In those countries in the Territory where legal circumstances do not permit The Company to defend, The Company will reimburse the **Insured** for defense costs, subject to The Company's prior authorization as well as paragraph (2) above.

This insurance applies to **Personal Injury** and **Property Damage** only if:

(1) The **Personal Injury** and/or **Property Damage** is caused by an occurrence that involves **Terrorism** and that takes place in the coverage **territory**;
(2) The **Personal Injury** and/or **Property Damage** occurs during the **Policy period**; and
(3) Any claim or suit is made or brought in the Coverage **Territory**.

2] Medical Payments Extension **INR as per schedule** per injured person.

a. The Company will pay medical expenses as described below for bodily injury caused by **Terrorism** on premises the **Insured** own or rent or on ways next to premises the **Insured** own or rent, provided that:
(1) The event takes place in the Coverage **Territory** and during the **Policy Period**;
(2) The expenses are incurred and reported to the Company within one year of the date of the accident; and
(3) The **injured person** submits to examination, at the The Company's expense, by physicians of choice as often as the Company reasonably requires.

b. The Company will make these payments regardless of fault. These payments will not exceed **INR as per schedule** per injured person. The Limit applicable to the Medical Payments Extension to coverage provided under this endorsement is a component of, and payments made there under shall erode, the **General Aggregate** Limit of the Policy. We will pay reasonable expenses for:
(1) First aid administered at the time of an event;
(2) Necessary medical, surgical, x-ray and dental services, including prosthetic devices; and
(3) Necessary ambulance, hospital, professional nursing and funeral services.

This extension is applicable only for **Claims** arising within India & will be subject to India Jurisdiction only.

Subject otherwise to the **Coverage**, **Conditions** and **Exclusions** of this **Policy**.

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- **Non-Cancellation Clause**

It is hereby agreed and declared that SECTION 6. CONDITIONS, 6.10 Cancellation is deleted in its entirety and replaced with the following:

6.10.1 The Insured may cancel this Policy at any time by notifying the Company in writing and the Company will provide a refund of Premium for the unexpired Period of Cover with the short-period rate but if claims have been notified or payments have been made under this Policy then the premium shall be deemed to be fully earned and no refund of premium will be due.

6.10.2 The Company agrees to waive any rights it may have to cancel this Policy, except on the grounds of non-payment of Premium and misrepresentation of the material facts by the Insured.

Subject otherwise to the **Coverage**, **Conditions** and **Exclusions** of this **Policy.**

- **Garage Keeper Liability Extension – (Valet Parking)**

I. **COVERAGE AGREEMENTS**

1. The Company will pay on behalf of the Insured all sums which the insured shall become legally obligated to pay as damages because of:

Loss to an automobile caused by:
(a) fire or explosion; or
(b) theft or larceny; or
(c) malicious mischief or vandalism.

COLLISION COVERAGE-loss to an automobile in the care or custody of a garage caused by collision.

Occurring while such automobile or other property is in the custody of the insured for safekeeping or storage service at a location stated in the Schedule

and the Company shall have the right and duty to defend any suit against the insured seeking damages on account of such loss, even if any of the allegations of the suit are groundless, false or fraudulent, and may make such investigation and settlement of any claim or suit as it deems expedient, but the Company shall not be obligated to pay any claim or judgment or to defend any suit after the applicable limit of the Company's liability has been exhausted by payment of judgments or settlements.

2. **Supplementary Payments**

The supplementary payments provisions of the policy are applicable to the insurance afforded by this endorsement, except the provision with respect to the cost of bail bonds.

Exclusions

This insurance does not apply:

(a) to liability of the Insured under any agreement to be responsible for loss;

(b) to an automobile or other property

(1) owned by or rented to:

(i) the named insured or a partner therein or a member thereof, or the spouse of any one of them if a resident of the same household,

(ii) an employee of the named insured or his spouse if a resident of the same household, unless the automobile or other property is in the custody of the named insured under an agreement for which a specific pecuniary charge has been made, or

(2) in the custody of the named insured for demonstration or sale;

(c) to loss by theft due to any fraudulent, dishonest or criminal act by the named insured, a partner therein, a member thereof or employee, trustee or authorized representative thereof whether working or otherwise and whether acting alone or in collusion with others;

(d) to loss arising out of the use of any elevator, or any automobile servicing hoist designed to raise an entire automobile;

(e) to defective parts, accessories or materials furnished or to faulty work performed on an automobile, out of which loss arises;

(f) to an automobile or other property while the automobile is being used in any prearranged or organized racing, speed, demolition contest or in any stunting activity or in practice or preparation for any such contest or activity;

(g) to loss due to war, whether or not declared, civil war, insurrection, rebellion or revolution, or any act or condition incident to any of the foregoing;

(h) to loss due to radioactive contamination;

(i) To damages for loss of use of an automobile resulting from fire, explosion or malicious mischief or vandalism, or collision;

II. **PERSONS INSURED**

Each of the following is an Insured under this endorsement to the extent set forth below:

(a) the named insured;

(b) if the named insured is designated in the declarations as an individual, the person so designated but only with respect to the conduct of a business of which he is the sole proprietor, and the spouse of the named insured with respect to the conduct of such a business;

(c) any employee, director or stockholder of the named insured, while acting within the scope of his duties as such; and

(d) if the named insured is designated in the declarations as a partnership or joint venture, any partner or member of such partnership but only with respect to his liability as such.

III. **LIMIT OF LIABILITY**

Regardless of the number of (1) Insureds under this endorsement, (2) persons or organizations who sustain loss, (3) claims made or suits brought on account of loss or (4) automobiles to which this endorsement applies, the Company's liability for all losses in the aggregate during the policy period is limited as follows:

(a) **Loss to Automobiles**

The limit of the Company's liability for all loss at all locations is the limit stated in the schedule less the applicable deductible stated in the schedule for loss caused by collision, theft, malicious mischief or vandalism. The maximum deductible stated in the schedule is the most that will be deducted for loss caused by theft, malicious mischief or vandalism.

If, however, at the time of loss, at the location where the loss occurred there were more automobiles than the maximum number stated in the schedule for such location, the Company shall not be liable for a greater proportion of the amount for which it otherwise would be liable than the maximum number of such automobiles stated for such location bears to the number of automobiles at such location at the time the loss occurred.

(b) All of the terms of this endorsement apply irrespective of the application of any deductible amount and the Company may pay any part or all of the deductible amount to effect settlement of any claim or suit and, upon notification of the action taken, the Insured shall promptly reimburse the Company for such part of the deductible amount as has been paid by the Company.

(c) Repairs by the named insured shall be adjusted at actual cost to him of labor and materials.

IV. **DEFINITIONS**

The following additional definitions shall also apply to this insurance:

"automobile" means a land motor vehicle or trailer, other land equipment capable of moving under its own power, equipment for use therewith;

"garage" means an automobile storage garage or parking place;

"loss" means direct and accidental loss of or damage to property;

"premises" means premises where the named insured conducts garage operations, but does not include any portion of any premises, upon which business operations are conducted by any other person or organization;

"trailer" includes semi-trailer.

V. **CONDITIONS**

This endorsement replaces any other provisions of the policy that afford Garagekeeper's Legal Liability Insurance. The insurance provided by this endorsement is subject to all of the policy conditions. This insurance shall also be subject to the following Additional Conditions:

1. **Insured's Duties in Event of Loss**

The insured's duties in event of loss under this endorsement shall be as stated in the "Duties in the Event of **Occurrence**, Offense, Claim or **Suit**" Condition of the policy. In the event of theft the insured shall also promptly notify the police.

2. **Declarations**

By acceptance of this endorsement, the named insured agrees that the statements in the policy declarations and the Schedule of this endorsement are his agreements and representations, that this endorsement is issued in reliance upon the truth of such representations and that this endorsement embodies all agreements existing between himself and the Company of any of its agents relating to this insurance.

- Maximum 3 losses a year
- Valet Parking by duly licensed drivers
- Parking done within the designated premises only
- Warranted that in case of Theft, Insured must lodge a police complaint with the authorities
- T&J - India

Subject otherwise to the **Coverage**, **Conditions** and **Exclusions** of this **Policy**.

- **Control Group Clause.**

It is hereby agreed and declared that 6. CONDITIONS, 6.2 NOTICES is deleted in its entirety and replaced with the following:

The Covers provided under this policy are granted solely with respect to **Claims** first made against or by an **Insured** during the **Policy Period**, or applicable **Extended Reporting Period**, or accepted as such in accordance with Section 6 CONDITIONS, 6.2 Notices only if such **Claims** have been reported to the **RQBE** as soon as practicable, after the **Company's** Risk Manager or General Counsel (or equivalent position) first becomes aware of such **Claim**, but in all events no later than either:

(i) during the **Policy Period** or applicable **Extended Reporting Period**; or

(ii) within 60 days after the end of the **Policy Period** or the applicable **Extended Reporting Period**, as long as notice is given to the **Insurer** within 60 days after such **Claim** was first made against an **Insured**. Any **Insured Person** may, during the **Policy Period** or applicable **Extended Reporting Period**, notify the **RQBE** of any circumstance reasonably expected to give rise to a **Claim**. The notice must include the reasons for anticipating that **Claim**, and full relevant particulars with respect to dates, the **Wrongful Act** (if applicable) and the potential **Insured** and claimant concerned.

Subject otherwise to the **Coverage**, **Conditions** and **Exclusions** of this **Policy.**

- **EMF Exclusion (Electro Magnetic Field)**

This Policy excludes claims in respect of Personal Injury or Property Damage arising directly or indirectly from electro magnetic Fields or Electro magnetic Interference.

Subject otherwise to the Coverage, Conditions and Exclusions of this Policy.

- **Efficacy Exclusion**

This Policy does not cover liability in respect of Personal Injury or Property Damage resulting from the failure of the Insured's Products, or work completed by or for the Insured, to perform the function or serve the purpose intended by the Insured.

Subject otherwise to the Coverage, Conditions and Exclusions of this Policy.

- **Specific Matter Claims made Endorsement (Extended Reporting Period)**

This is a claims made policy – No claim can be made against this policy after the expiry date stated in the Schedule.

The terms and conditions of this **Policy** provide that:

i) a **Claim** (as defined) must be made against the **Insured** during the **Period of Insurance** for the **Policy** to apply: and

ii) the **Insured** must immediately notify the Company in writing of such **Claim**(s). Such notification must be given to the Company during the **Period of Insurance** for the **Policy** to apply.

iii) The Company agrees to provide the **Insured** with an additional notification period for claims which are first made against the Insured during the **Period of Insurance** provided that such claim is notified to the Company within the **Extended Reporting Period** of 90 days.

If any circumstances or facts come to the attention of the **Insured** during the **Period of Insurance** which are likely to cause a **Claim (s)** to be made against the **Insured** or which the **Insured** should reasonably expect to cause a **Claim (s)** to be made against the **Insured,** the terms and conditions of this **Policy** provide the **Insured** with an option as to whether or not to notify the Company. However, failure to notify may affect Policy Indemnity, i.e. all or part of any subsequent **Claim** may not be covered. Assuming the option to notify the Company is chosen, such notification must be given in writing during the **Period of Insurance** for the **Policy** to apply.

The time happening of the occurrence which gives rise to a **Claim** (s) or a possible **Claim** (s), is not of relevance provided they occurred after the Retroactive Date specified in the Schedule.

Upon expiry of **Period of Insurance**, no further **Claims** can be made under the Policy and, therefore, the maintenance of insurance provided by this **Policy** is essential.

DEFINITIONS:

(1) "Retroactive Date" means the date after which coverage in respect of any **Personal Injury** or **Property Damage** or **Advertising Liability** may be granted.

(2) **Extended Reporting Period – Shall mean the period of time after the end of the Period of Insurance for reporting Claims which have taken place prior to the end of the Period of Insurance but which the Insured became aware of after the Period of Insurance.**

Clause 1.1 of the **Policy** is hereby deleted and replaced by the following:

1.1 **LIABILITY**

The company will pay to or on behalf of the **Insured** all sums which the **Insured** becomes legally liable to pay by way of compensation and all costs awarded against the **Insured** in respect of **Personal Injury** or **Property Damage or Advertising Liability** arising out of any **claim** first made in writing against the **Insured** during the **Period of Insurance** as a result of an Occurrence in connection with the business of the **Insured** within the **Territorial Limits** and happening after the Retroactive Date shown in the Schedule.

Subject otherwise to the **Coverage**, **Conditions** and **Exclusions** of this **Policy.**

- **Travelling of Executives - Worldwide coverage**

  It is hereby declared and agreed that this Policy is extended to cover the Insured's legal liability arising out of travelling of its executives, anywhere in the world, while on Business on behalf of the Insured.

  Subject otherwise to the Coverage, Conditions and Exclusions of this Policy.

- **Absolute Financial Loss Exclusion**

  This Policy does not cover any liability arising from direct or indirect financial loss to the Insured.

  Subject otherwise to the **Coverage**, **Conditions** and **Exclusions** of this **Policy**.

- **Absolute Lead Exclusion**

  This Policy does not cover any liability for Personal Injury or Property Damage or any other loss, cost or expense arising directly or indirectly from or caused by, contributed to by or arising from the presence, ingestion, inhalation or absorption of or exposure to lead in any form or products containing lead.

  Subject otherwise to the Coverage, Conditions and Exclusions of this Policy.

- **Waiver of Subrogation (where required by written contract)**

  It is hereby declared and agreed that in the event of any payment under this Policy, the Company waives its rights of recovery against any principal where such waiver has been included as part of a contractual undertaking by the named Insured, but this waiver shall apply only in respect to the specific contract entered into prior to the date of loss, existing between the named Insured and such principal, and shall not be construed to be a waiver in respect to other operations of such principal in which the named Insured has no contractual interest.

  Subject otherwise to the **Coverage**, **Conditions** and **Exclusions** of this **Policy**.

- **Property In Custody Or Control Alternative Limit**

  Exclusion 4.2.7 is deleted & replaced by:

  4.2.7 any other property temporarily in the Insured's physical or legal control provided no indemnity is granted for liability in respect of physical damage to or destruction of that part of any property upon which the Insured is or have been working. The Company's limit under this clause 4.2.7 does not exceed **INR as per Schedule** for any one Occurrence and in the aggregate for any one Period of Insurance.

  Subject otherwise to the **Coverage**, **Conditions** and **Exclusions** of this **Policy**.

- **Professional Indemnity Exclusion (Total)**

  It is hereby agreed and declared that Exclusion 4.9 is deleted and replaced by the following,

(a) The rendering of or failure to render professional advice or service by the Insured or any error or omission connected therewith

(b) Personal Injury or Property Damage arising directly or indirectly out of or caused by the Insured's advice, design, formula or specification.

Subject otherwise to the Coverage, Conditions and Exclusions of this Policy.

- **Pharmaceutical Products Exclusion**

Annexure A

Pharmaceutical Products Exclusion

It is understood and agreed that this policy does not cover the following substances sold or manufactured by the insured:

a) diethylstilbestrol ("DES");
b) any product containing Phenylpropanolamine (PPA) or any of its salts in racemic or pure enantiomeric form, regardless of whether or not the product is used for its intended purpose, either alone or in combination with any product;
c) Fenfluramine, Dexfenfluramine and Phentermine alone or in combination with other active substances which induce an increase in serotin levels;
d) any product containing Fluoxetine or any of its salt in racemic or pure enantiomeric form, regardless of whether or not the product is used for its intended purpose, either alone or in combination with any other product;
e) any product containing Methylphenidate (MPH) or any of its salts in racemic or pure enantiomeric form, regardless of whether or not the product is used for its intended purpose, either alone or in combination with any other product;
f) any product containing (S)-Thalidomide, regardless of whether or not the product is used for its intended purpose, either alone or in combination with any other product
g) any product containing Thiomersal (Thimerosal) or organomercurials or mercury or any of its salts which causes or allegedly causes directly or indirectly neurotoxic effects or any form of harm to the central nervous system of humans
h) Personal Injury resulting from errors in production or manufacturing, or as respects vaccines produced solely for use in animals
i) AIDS vaccines, irrespective of their method of manufacture.
j) Products designed for use in human medicine and manufactured using human or animal organic materials which cause or allegedly cause directly or indirectly infection with any form of infectious agent (e.g. HIV virus or AIDS or early stages of AIDS, any other virus, bacteria, funghi, prions etc.) including but not limited to human or animal blood, sperm, organs, bodily fluids or excreta; provided , however, that this exclusion shall not apply as respects products (other than vaccines) which have been tested for the absence or presence of an infectious agent using State-Of-The-Art methods and in which the infectious agent has been rendered inactive
k) Any product containing silicone which is in any form implanted or injected in the body;

This policy shall also exclude claims due to the insured's manufacturing or sales of following products:

- Amphetamines
- Alosetron
- Cisapride
- Lymerix
- Paroxetine
- Troglitazone
- Amiodarone
- Apomorphine
- Astemizol
- Bromfenac
- Bromocriptin
- Bupropion
- Butorphanol
- Canthaxanthin
- COX -2 Inhibitors
- Dicyclomine
- Dorbandex (Danthron)
- Encainide
- Ephedrines/Pseudoephedrines
- Estrogenes /Progestrogenes
- Ethisterone
- Flosequinan

- Germanium
- Glitazone
- Grepafloxacin
- Hormone Replacement Therapy Products
- Hydroquinone
- 8-Hydroxyquinolones
- Itraconazol
- Kava-Kava
- Leflunomide
- Levonorgestrel
- Mibrefradil
- Nefazodone
- Norethisterone acetate
- Oral Contraceptives
- Retinoic acid
- Rapacuronium
- Remoxiprid
- Sibutramin
- Sildenafil, Vardenafil, Tadalafil
- Sumatriptan
- Temafloxacin
- Terbinafine
- Terfenadine
- Theophyllin
- TNF-Blocker
- Trovafloxacin/Alatrofloxacin
- L-Tryptophan

Subject otherwise to the **Coverage**, **Conditions** and **Exclusions** of this **Policy**.

- **Chemicals Product Exclusion**

Annexure B

It is understood and agreed that this policy does not cover claims due to insureds manufacturing or sales of the following products:

- 2, 3, 7, 8-TCDD (2, 3, 7; 8-tetrachlorodibenzo-p-dioxin);
- Persistent Organic Pollutants such as Aldrin, Chlordan, DDT, Dioxin, Endrin, Furan, Heptachlor, Hexachlorbenzen, Mirex, PCBs, Toxaphen, or any materials containing any of the mentioned substances in whatever form or quantity.
- Formaldehyde
- Urea Formaldehyde
- MTBE (methyl tertiary-butyl ether)
- Personal injury caused by the inhalation of crystalline silicon dioxide (SiO_2)
- Lead/Lead paint
- Mercury
- Phthalates
- Agent Orange
- Benlate (benomyl)
- Organotin compounds like: Monobutyl Tin (MBT), Dibutyl Tin (DBT), Trbutyl Tin (TBT)
- Fire retardants such as : Tetrabromebiphenol-A (TBBA), Brominated Diphenyl Ethers (BPE), Polybrominated Diphenyl Ethers (PBPE), Decabrom Biphenyloxide
- Chlorinated Fluorocarbons (CFC)
- Chromated Copper Arsenate (CCA)

- Bis-phenol A
- Biocides such as: Triclosan, Pyrethoide, Dichlofluanid, Tebuconazol, Propiconazol, Lindan, Kathon
- Chrome VI
- Sulfonyl urea
- Perchlorethylene/Tetrachloroethylene
- Trichloroethylene
- Atrazine
- Short-Chain-Chlorinated-Paraffins (SCCPs)
- Beryllium
- Bensole

Subject otherwise to the Coverage, Conditions and Exclusions of this Policy.

- **Fungus, Moulds and Mildew exclusion**

This Policy does not cover loss or damage caused directly or indirectly by the presence, growth, proliferation, spread or any activity of Fungus, Wet or dry Rot, Bacteria, Mold, Mildew or Mycotoxin. Such loss or damage is excluded regardless of any other cause or event that contributes concurrently or in any sequence to the loss.

Subject otherwise to the **Coverage**, **Conditions** and **Exclusions** of this **Policy.**

- **Specific Matter Endorsement - Minor Repair / Renovation of Premises**

Notwithstanding anything herein contained to the contrary, it is hereby agreed and declared that this Policy will cover Renovation of existing property / interior alteration / new addition to existing building / repair / refurbishment, **subject to following:**

- Sub limited to **INR As per schedule** in the aggregate
- No cover for Damage to property being worked upon by the insured and / or their Contractors and / or their sub-contractors
- No cover for Property Damage to Surrounding property belonging to the Principal(s) and /or Contractor(s) and / or their Subcontractor(s)
- No cover for Bodily Injury to workmen of Principal(s) and /or their Contractor(s) and / or their Subcontractor(s)
- Project value to be not more than **INR As per schedule**
- Coverage Territory/ Coverage Jurisdiction- India

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- **Specific Matter Endorsement**

Coverage for Third Party Liability for Bodily Injury / Property Damage arising out of or attributable to regular promotional events or employee training events in the ordinary course of business held by the Insured subject to the following:

- Sub limited to **INR As per schedule** in the aggregate
- Third party footfall not to exceed 250 at any given point of time in a single location
- No cover for liability arising out of Property damage to property belonging to the organizers and co exhibitors
- No cover for property being worked upon by the Insured or their Contactors and/or their Sub-Contractor
- No cover for the bodily injury to the employees of their Contractors and/or their Sub-Contractors
- No cover for liability arising out of Dangerous sports and or pyrotechnics
- Aviation Liability exclusion
- Marine Liability exclusion
- Territory & Jurisdiction – India

Subject otherwise to the **Coverage**, **Conditions** and **Exclusions** of this **Policy.**

- **Completed Operations Liability Endorsement**

It is agreed that this Policy is extended to include Completed Operations Liability. This coverage is not in addition to the Limit of Indemnity mentioned in the schedule.

Completed Operations Liability means:

Personal Injury and Property Damage arising out of operations or reliance upon a representation or warranty made at any time with respect thereto, but only if the Personal Injury or Property Damage occurs after such operations have been completed or abandoned and occurs away from premises owned by or rented to the Insured. Operations include materials, parts or equipment furnished in connection therewith. Operations shall be deemed completed at the earliest of the following times:

(a) when all operations to be performed by or on behalf of the Insured under the contract have been completed;
(b) when all operations to be performed by or on behalf of the Insured at the site of the operations have been completed, or
(c) when the portion of the work out of which the injury or damage arises has been put to its intended use by any person or organisation other than another contractor or subcontractor engaged in performing operations for a principal as part of the same project.

Operations which may require further service or maintenance work or correction, repair or replacement because of any defect or deficiency, but which are otherwise complete, shall be deemed completed. The completed operations liability does not include Personal Injury or Property Damage arising out of:

(a) operations in connection with the transportation of property, unless the Personal Injury or Property Damage arises out of a condition in or on a vehicle created by the loading or unloading thereof,
(b) the existence of tools, uninstalled equipment or abandoned or unused materials.

Subject otherwise to the **Coverage**, **Conditions** and **Exclusions** of this **Policy.**

- **Specific Matter endorsement – Absolute mining and / or offshore exclusion**

  Notwithstanding anything as herein contained to the contrary, it is hereby declared and agreed that RQBE shall not be liable for any Claim or Claims made against any Insured in any form arising out of Mining and / or Offshore or any related activities.

  No cover for liability arising out of or attributable to or based upon, Offshore location, Dam or any similar hydel structure, Mines and collieries (whether above ground or underground), Any underground risk, Tailing storage facilities or similar premises, Tunnels and bridges

  Subject otherwise to the Coverage, Conditions and Exclusions of this Policy.

- **Designated Products Endorsement**

  This Policy is limited to cover Personal Injury, Property Damage and Advertising Liability arising out of the Insured's Products as declared and designated below.

  - Loratadine, Desloratadine, Fexofenadine, Montelukast our Exclusion under Annexure A & Annexure B will remain.

  Subject otherwise to the **Coverage**, **Conditions** and **Exclusions** of this **Policy**.

- **Carriage of Effluent (outside the premises) Extension**

  Notwithstanding anything to the contrary contained herein it is hereby agreed & declared the this policy is extended to cover legal liability of the Insured for accidents causing injury or damage arising out of treated effluents whilst being carried by pipeline upto 5 km outside the premises of the insured .

  It is expressly agreed and declared eand understood that the cover granted under the endorsement shall not include pollution or contamination risk, howsoever caused unless specifically covered elsewhere in the policy. The territory & Jurisdiction for this endorsement shall be India only.

  Provided always that the statutory provisions as may be in force from time to time for treatment & discharge of effluents are complied with.

  Subject otherwise to the Coverage, Conditions and Exclusions of this Policy.

- **Failure to Supply Water Exclusion**

  It is hereby declared and agreed that coverage provided by this Policy does not apply to any liability arising out of or contributed to by any complete or partial failure to supply water or uninterrupted water or maintain a stable water level.

  Subject otherwise to the Cover, Conditions and Exclusions of this Policy.

- **Non-Owned/Hired Vehicles Liability Endorsement**

  It is agreed that this Policy is extended to cover the Insured's legal liability in respect of Personal Injury or Property Damage arising out of the use of any non-owned and/or hired motor vehicle on behalf of the Insured whilst being used for the sole purpose of conducting the Business of the Insured within India Territory Subject to a sublimit of **INR as per Schedule** over & above the statutory limit imposed by the Indian Motor Vehicles Act 1988.

  This extension is subject to the following conditions

- Sub limited to 50% of LOI in the aggregate
- For India Jurisdiction it is always a condition precedent to liability that a valid motor vehicle insurance under the MV Act be maintained and this extension will operate in excess of such statutory cover
- Coverage Territory and Coverage Jurisdiction- India

Provided that this extension shall not apply to:

(a) Property Damage to any such vehicle or to property conveyed therein;

(b) Liability which is insured or would but for the existence of this Policy be insured under any other policy or policies;

(c) Personal Injury and/or Property Damage arising in North America.

Subject otherwise to the **Coverage**, **Conditions** and **Exclusions** of this **Policy**.

- **Specific Matter Endorsement – No cover for JV's & Associates registered/ domiciled outside India**

Notwithstanding anything contained herein to the contrary, it is hereby declared and agreed that the policy shall not cover any liability arising directly or indirectly out of or attributable to Insured's Joint Ventures & Associate companies registered/ domiciled outside India.

Subject otherwise to the **Coverage**, **Conditions** and **Exclusions** of this **Policy**.

- **Specific Matter Endorsement – Cyber Loss Absolute exclusion clause**

Notwithstanding any provision to the contrary within this contract, this contract excludes any **Cyber Loss**.

1. **Cyber Loss** means any loss, damage, liability, expense, fines or penalties or any other amount directly or indirectly caused by:

1.1 the use or operation of any **Computer System** or **Computer Network**.

1.2 the reduction in or loss of ability to use or operate any **Computer System, Computer Network** or **Data**;

1.3 access to, processing, transmission, storage or use of any **Data**.

1.4 inability to access, process, transmit, store or use any **Data**.

1.5 any threat of or any hoax relating to 2.1 to 2.4 above.

1.6 any error or omission or accident in respect of any **Computer System**, **Computer Network** or **Data**.

2. **Computer System** means any computer, hardware, software, application, process, code, programme, information technology, communications system or electronic device owned or operated by the Insured or any other party. This includes any similar system and any associated input, output or data storage device or system, networking equipment or back up facility.

3. **Computer Network** means a group of Computer Systems and other electronic devices or network facilities connected via a form of communications technology, including the internet, intranet and virtual private networks (VPN), allowing the networked computing devices to exchange Data.

4. **Data** means information used, accessed, processed, transmitted or stored by a Computer System.

Subject otherwise to the Coverage, **Conditions** and **Exclusions** of this **Policy**

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- **Specific Matter Endorsement – Patents & Trade secrets exclusion**

Notwithstanding anything contained herein to the contrary, it is hereby declared and agreed that any liability arising directly or indirectly out of or attributable to Patents & Trade Secrets is excluded under this policy.

Subject otherwise to the Coverage, **Conditions** and **Exclusions** of this **Policy**.

- **Specific Product Recall exclusions**
  - When such decision is forced upon the Assured by any Government or Public Authority and which the Assured would not have made but for the intervention of the said Government or Public Authority
  - Solely as a result of having been mis-delivered by or on behalf of the Assured.
  - As a result of Assured's liability to pay any import duties or Customs or Excise Charges or Value Added Tax incurred before the delivery of the products to the Assured.
  - For liquidated damages and penalties incurred by reason of any contract entered by the Assured.
  - Known Carcinogen.
  - Goods not delivered to customer, which remains in custody of insured and/or in custody of group company and/or parent company
  - Gradual deterioration
  - Duties of any kind
  - Injury
  - Damages other than to products and/or works
  - Liquidated Damages

Subject otherwise to the **Coverage**, **Conditions** and **Exclusions** of this **Policy**

- **Primary and Non-Contributory**

It is hereby noted and agreed that, if the Insured or any other party at interest in any loss covered by this policy has any bond, indemnity or insurance which would cover such loss in whole or in part in the absence of this policy, then this policy shall operate as the primary policy; wherever required by written contract and the Company shall not seek any contribution from the underwriter of such other policies to the extent that the loss is covered under this policy.

Subject otherwise to the **Cover**, **Conditions** and **Exclusions** of this **Policy.**

- **Absolute Contamination Exclusion**

Notwithstanding anything as herein contained to the contrary, it is hereby declared and agreed that **RQBE** shall not be liable for any **Claim** or **Claims** made against any **Insured / Insured person** in any form arising out of deliberate product contamination or alleged deliberate product contamination and any inherent defect of the product.

Subject otherwise to the **Coverage**, **Conditions** and **Exclusions** of this **Policy**

RAHEJA QBE

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- **Critical auto components & safety helmet exclusion**

As per annexure C

All parts and components that are knowingly manufactured, distributed or supplied that comprise any of the following:

a) Tires
b) Belt Tensioner
c) Brake drum/disc
d) Brake line
e) Crash control system
f) Crash sense system
g) Power steering pump
h) Power steering unit (hydraulic and electronic)
i) Steering column
j) Steering wheel
k) Fuel filler tube
l) Fuel filter
m) Fuel pump
n) Fuel tank
o) Wiring unit
p) Complete engine set, other than small parts used in engine not mentioned in this definition
q) Battery
r) Airbags.
s) Seatbelts
t) Ignition switches
u) Wheels and Wheel Frames
v) Electrical & electronic systems and/or components, including but not limited:

• Wi-Fi, Entertainment Systems, onboard computers, control unit ECU's sensors, software, Digital/satellite radio, MP3, GPS, RFID car keys.
• All electrical system and electronic components manufactured for use in AV's/EV's, Hybrid, Plug-in vehicles or any other variant by another name
• Electronic engine control system for fuel/exhaust emissions, power window switches, electric coolant pumps

This does not apply to the following electrical system and electronics parts with regards to conventional petrol, diesel and other fuels conventional vehicles, namely:
Alternators, solenoids, battery cables, fuses, electrical wiring, harness components, connectors, terminals, light bulbs, ignition coil (not switch)

Subject otherwise to the **Coverage**, **Conditions** and **Exclusions** of this **Policy.**

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- **Sanctions Limitation And Exclusion Clause**

The Company shall not be deemed to provide cover and shall not be liable to pay any claim or provide any benefit hereunder to the extent that the provisions of such cover, payment of such claim or provision of such benefit would expose the Company to any sanction, prohibition or restriction under United Nations resolutions or the trade or economic sanctions, laws or regulations of the European Union, United Kingdom or United States of America or any other applicable national economic or trade sanction law or regulations.

Subject otherwise to the **Coverage**, **Conditions** and **Exclusions** of this **Policy**.

Original For Recipient 744

Raheja QBE General Insurance Company Limited

Corporate Office: Fulcrum, 501 and 502, A wing, 5th Floor, International Airport project road,
Sahar, Andheri East, Mumbai 400059
Toll Free No: 1800-102-7723 (9am to 8pm, Monday to Saturday)
Website :www.rahejaqbe.com Email: customercare@rahejaqbe.com
Corporate Identity Number: U66030MH2007PLC173129 IRDA Reg. No. 141

TAX INVOICE

Date : 16 February, 2024
Invoice No : 010L000348000000

GSTIN - 09AADCR7145R1ZL
GST Service Code - 997139
Address: Raheja QBE General Insurance Co. Ltd.
Unit no. 421 , Fourth Floor, Wave Silver Tower, Sector 18, Gautam Buddh Nagar,
Noida, 201301
Pan No: AADCR7145R
Location Of Supply : Uttar Pradesh (09)

Client GSTIN : 02AABCM1083B1ZA
MOREPEN LABORATORIES LTD.
0, MOREPEN LABORATORIES LIMITED, MOREPEN VILLAGE,
MALKUMAJRA / BADDI, Solan, Himachal Pradesh 173205.
Place Of Supply : Himachal Pradesh (02)

We are pleased to present our invoice towards our policy no.**010L000348000000** - COMBINE GENERAL LIABILITY INSURANCE POLICY for **'MOREPEN LABORATORIES LTD.'**. The premium is as stated below.

Details	Currency	Amount
Premium Amount	INR	3,640,000.00/-
IGST @18%	INR	655,200.00/-
Total Premium	INR	4,295,200.00/-
Total Premium in words		Rupees Fourty Two Lakh Ninety Five Thousand Two Hundred Only

whether GST Payable on reverse charge basis : No

For Raheja QBE General Insurance Company Limited

Authorized Signatory

Morepen Laboratories Limited

1230

Village & PO Masulkhana, Parwanoo, ,Distt. Solan ,173220
Himachal Pradesh , Contact No. : 91- 01792 - 233283-89
DL No.: MB/93/6 , MB/93/6

GSTIN No.: 02AABCM1083B1ZA PAN No.: AABCM1083B

PURCHASE ORDER

Vendor Detail		Billing / Delivery Address	
Name	PERMIONICS MEMBRANES PRIVATE LIMITED	PO No	MSL/2023-24/6324
Address	3/29,4/19,B.I.D.C., Gorwa Estate,Vadodara-390016 ,VADODARA	PO Date	12-01-24
State	Gujarat	Delivery At : Morepen Laboratories Limited , Village & PO Masulkhana, Parwanoo, , Distt. Solan , 173220	
Country	INDIA	Himachal Pradesh , Contact No. 91- 01792 - 233283-89	
Contact			
GSTIN	24AACCP9167E1ZD		
PAN No.	AACCP9167E		
Email			
State Code :	24	State Code :	02

S-No	No	Item Name	UOM	Qty.	Price	HSN	Taxable Value	SGST %	SGST Amount	CGST %	CGST Amount	IGST %	IGST Amount
1	CN124070	Perma Antiscalant	KGS	25	425	2833	10625.00	0	0	0	0	18	1912.50
2	N124071	Perma Clean ACP 115	KGS	40	405	2833	16200.00	0	0	0	0	18	2916.00
Total									0		0		4828.50

Indent No.

Transaction Value	26,825
Less: Discount @ 0 %	0
Other Charges	0
Add : SGST	0
Add: CGST	0
Add: IGST	4828.50
Total Amount :GST	4828.5
Grand Total :	31653.50

Payment Terms : 40% Advance Balance 60% against Delivery

Delivery :

Freight : TO PAY

Delivery Through : BY ROAD

Special Instruction : (Invoice & Transporter copy in favour of our factory Address)

Morepen Laboratories Limited

Authorised Signatory

TERMS AND CONDITIONS OF PURCHASE

1. ACCEPTANCE : If no formal acceptance received with in 10 days from date of order, the same shall be deemed accepted
2. SPECIFICATION : Specifications stipulated must be adhered to otherwise we reserve the right to cancel whole/ part order.
3. INSPECTION : Company will not be liable for non performance, either in whole or in part of any contract, or any delay in performance there of, as a consequence of occurances beyond the control of the company.
4. VALIDITY : Delivery must be as per given schedule. Failing which, we reserve the right to cancel order, whole/part. We shall be compensated for losses for non compliance of order. Our assessment of losses shall be final.
5. INVOICE : All invoices shall be made as per prevailing Goods & Services Tax rules so that GST can be avaied of.
6. FORCE MAJURE : Company will not be liable for non performance, either in whole or in part of any contract, or any delay in performance there of, as a consequences of occurances beyond the control of the company.
7. JURISDISCTION : All disputes arising out of this contract shall lie within the Solan Jurisdiction only.
8. Do not charge TCS on your invoices, We will deduct TDS as per section 194 Q, if applicable on you

MOREPEN LABORATORIES LTD. NEW DELHI

MOREPEN

Morepen Laboratories Limited

Village & PO Masulkhana, Parwanoo, ,Distt. Solan ,173220
Himachal Pradesh , Contact No. : 91- 01792 - 233283-89
DL No.: MB/93/6 , MB/93/6

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GSTIN No.: 02AABCM1083B1ZA PAN No.: AABCM1083B

PURCHASE ORDER

Vendor Detail	Billing / Delivery Address
Name : AMBA TRADERS (CHANDIGARH)	PO No : MSL/2023-24/6252
Address : INDUSTRIAL AREA PHASE-1, ,CHANDIGARH	PO Date : 01-01-24
State : Chandigarh	Delivery At : Morepen Laboratories Limited , Village & PO Masulkhana, Parwanoo, , Distt. Solan , 173220
Country : INDIA	Himachal Pradesh , Contact No. 91- 01792 - 233283-89
Contact : ,	State Code : 02
GSTIN : 04ADWPG8686R1ZA	
PAN No. : ADWPG8686R	
Email :	
State Code : 04	

S-No	No	Item Name	UOM	Qty.	Price	HSN	Taxable Value	SGST %	SGST Amount	CGST %	CGST Amount	IGST %	IGST Amount
1	CN100230	Alum(Fatkari) (Ferric Alum)	KGS	100	11	2833	1100.00	0	0	0	0	18	198.00
Total									0		0		198.00

Indent No.

Transaction Value	1,100
Less: Discount @ 0 %	0
Other Charges	0
Add : SGST	0
Add: CGST	0
Add: IGST	198.00
Total Amount :GST	198
Grand Total :	1298.00

Payment Terms : 90 DAYS
Delivery :
Freight : TO PAY
Delivery Through : BY ROAD
Special Instruction : (Invoice & Transporter copy in favour of our factory Address)

Morepen Laboratories Limited

Authorised Signatory

TERMS AND CONDITIONS OF PURCHASE

1. ACCEPTANCE : If no formal acceptance received with in 10 days from date of order, the same shall be deemed accepted
2. SPECIFICATION : Specifications stipulated must be adhered to otherwise we reserve the right to cancel whole/ part order.
3. INSPECTION : Company will not be liable for non performance, either in whole or in part of any contract, or any delay in performance there of, as a consequence of occurances beyond the control of the company.
4. VALIDITY : Delivery must be as per given schedule. Failing which, we reserve the right to cancel order, whole/part. We shall be compensated for losses for non compliance of order. Our assessment of losses shall be final.
5. INVOICE : All invoices shall be made as per prevailing Goods & Services Tax rules so that GST can be availed of.
6. FORCE MAJURE : Company will not be liable for non performance, either in whole or in part of any contract, or any delay in performance there of, as a consequences of occurances beyond the control of the company.
7. JURISDISCTION : All disputes arising out of this contract shall lie within the Solan Jurisdiction only.
8. Do not charge TCS on your invoices, We will deduct TDS as per section 194 Q, if applicable on you

MOREPEN LABORATORIES LTD. NEW DELHI

MOREPEN

Morepen Laboratories Limited

1232

Village & PO Masulkhana, Parwanoo, ,Distt. Solan ,173220
Himachal Pradesh , Contact No. : 91- 01792 - 233283-89
DL No.: MB/93/6 , MB/93/6

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GSTIN No.: 02AABCM1083B1ZA PAN No.: AABCM1083B

PURCHASE ORDER

Vendor Detail	Billing / Delivery Address
Name : ONUS WATER SOLUTION	PO No : MSL/2023-24/6138
Address : 1088/B-2, NEAR NOBLE HIGH SCHOOL, PINJORE, TEHSIL KALKA, PANCHKULA HARYANA-134102 ,PINJORE	PO Date : 08-12-23
State : Haryana	Delivery At : Morepen Laboratories Limited , Village & PO Masulkhana, Parwanoo, , Distt. Solan , 173220
Country : INDIA	Himachal Pradesh , Contact No. 91- 01792 - 233283-89
Contact : , 7015099077,9896834279	
GSTIN : 06AAGFO7457F1Z3	
PAN No. : AAGFO7457F	
Email :	
State Code : 06	State Code : 02

S-No	No	Item Name	UOM	Qty.	Price	HSN	Taxable Value	SGST %	SGST Amount	CGST %	CGST Amount	IGST %	IGST Amount
1	CN124143	DEFORMAER	KGS	200	188	3824	35720.00	0	0	0	0	18	6429.60
2	CN124144	POLY ALUMINIUM CHLORIDE	KGS	300	31	2827	8835.00	0	0	0	0	18	1590.30
3	CN124151	PP Wound Cartridge filter with high Efficiency	Nos	10	240	8421	2280.00	0	0	0	0	18	410.40
4	CN117553	SMBS Sodium metabisulphate S9000	KGS	50	62	2904	2945.00	0	0	0	0	18	530.10
5	CN124408	PP housing with filter 20x4"	SET	2	1960	8481	3724.00	0	0	0	0	18	670.32
6	CN124409	JUMBO CARTRAGE FILTER WITH PP HOUSING Size 20X4.5,20um DOE wound type	SET	6	1960	8481	11172.00	0	0	0	0	18	2010.96
		Total							0		0		11641.68

Indent No.

Transaction Value	68,080
Less: Discount @ 5 %	3404
Other Charges	0
Add : SGST	0
Add: CGST	0
Add: IGST	11641.68
Total Amount :GST	11641.68
Grand Total :	76317.68

Payment Terms : 30 DAYS
Delivery :
Freight : TO PAY
Delivery Through : BY ROAD
Special Instruction : (Invoice & Transporter copy in favour of our factory Address)

Morepen Laboratories Limited

Authorised Signatory

TERMS AND CONDITIONS OF PURCHASE

1. ACCEPTANCE : If no formal acceptance received with in 10 days from date of order, the same shall be deemed accepted
2. SPECIFICATION : Specifications stipulated must be adhered to otherwise we reserve the right to cancel whole/ part order.
3. INSPECTION : Company will not be liable for non performance, either in whole or in part of any contract, or any delay in performance there of, as a consequence of occurances beyond the control of the company.
4. VALIDITY : Delivery must be as per given schedule. Failing which, we reserve the right to cancel order, whole/part. We shall be compensated for losses for non compliance of order. Our assessment of losses shall be final.
5. INVOICE : All invoices shall be made as per prevailing Goods & Services Tax rules so that GST can be availed of.
6. FORCE MAJURE : Company will not be liable for non performance, either in whole or in part of any contract, or any delay in performance there of, as a consequences of occurances beyond the control of the company.
7. JURISDISCTION : All disputes arising out of this contract shall lie within the Solan Jurisdiction only.
8. Do not charge TCS on your invoices, We will deduct TDS as per section 194 Q, if applicable on you

MOREPEN LABORATORIES LTD. NEW DELHI

Morepen Laboratories Limited

Village & PO Masulkhana, Parwanoo, ,Distt. Solan ,173220
Himachal Pradesh , Contact No. : 91- 01792 - 233283-89
DL No.: MB/93/5 , MB/93/6

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GSTIN No.: 02AABCM1083B1ZA PAN No.: AABCM1083B

PURCHASE ORDER

Vendor Detail		Billing / Delivery Address	
Name	JAIN SCIENTIFIC AGENCIES (NEW)	PO No	MSL/2023-24/6049
Address	THAKUR BUILDING SECTOR 2, PARWANOO PARWANOO	PO Date	17-11-23
State	Himachal Pradesh	Delivery At : Morepen Laboratories Limited , Village & PO Masulkhana, Parwanoo, , Distt. Solan , 173220	
Country	INDIA	Himachal Pradesh , Contact No. 91- 01792 - 233283-89	
Contact			
GSTIN	02AAOPJ5278K1ZD		
PAN No.	AAOPJ5278K		
Email			
State Code :	02	State Code :	02

S-No	No	Item Name	UOM	Qty.	Price	HSN	Taxable Value	SGST %	SGST Amount	CGST %	CGST Amount	IGST %	IGST Amount
1	CN110045	Perchloric Acid 0.1 make-Merck [500ml]	Nos	6	1960	28111990	7488.00	9.00	673.92	9.00	673.92	0	0
2	CN124234	iodine solution 0.1 merck	Nos	4	2440	3822	6246.40	9.00	562.18	9.00	562.18	0	0
3	CN122623	Phenolphthaline indicator solution 125ml[Moly]	Nos	1	263	7017	168.32	9.00	15.15	9.00	15.15	0	0
4	CN102634	Formaldehyde Solution AR Grade Make-merck [500ml]	Nos	2	750	2833	960.00	9.00	86.40	9.00	86.40	0	0
5	CN124235	Gram"s crystal violet solution merck 125ML	Nos	2	320	3204	409.60	9.00	36.86	9.00	36.86	0	0
6	CN100868	Bromophenol Blue make merck [125Ml]	Nos	2	284	29349900	363.52	9.00	32.72	9.00	32.72	0	0
7	CN107190	Sodium Carbonate Merck 500gm	Nos	2	636	28362090	814.08	9.00	73.27	9.00	73.27	0	0
8	CN124236	Iodine flask with I/C stopper Size 250ML Borosil	Nos	20	390	7017	5460.00	9.00	491.40	9.00	491.40	0	0
9	CN120423	DMSO HSGC Grade Spectrochem Make	LITRE	20	3650	2930	49640.00	9.00	4467.60	9.00	4467.60	0	0
		Total							6439.50		6439.50		0

Indent No.

Transaction Value	106.503
Less: Discount @ 36 %	34953.08
Other Charges	0
Add : SGST	6439.50
Add: CGST	6439.50
Add: IGST	0
Total Amount :GST	12879.00
Grand Total :	84428.92

Payment Terms : 60 DAYS
Delivery :
Freight : F.O.R
Delivery Through : BY ROAD
Special Instruction : (Invoice & Transporter copy in favour of our factory Address)

Morepen Laboratories Limited

Authorised Signatory

TERMS AND CONDITIONS OF PURCHASE

MOREPEN LABORATORIES LTD. NEW DELHI

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Morepen Laboratories Limited

Village & PO Masulkhana, Parwanoo, ,Distt. Solan ,173220
Himachal Pradesh , Contact No. : 91- 01792 - 233283-89
DL No.: MB/93/6 , MB/93/6

GSTIN No.: 02AABCM1083B1ZA PAN No.: AABCM1083B

PURCHASE ORDER

Vendor Detail	Billing / Delivery Address
Name JAIN SCIENTIFIC AGENCIES (NEW)	PO No MSL/2023-24/5899
Address THAKUR BUILDING SECTOR 2, PARWANOO PARWANOO	PO Date 16-10-23
State Himachal Pradesh	Delivery At : Morepen Laboratories Limited , Village & PO Masulkhana, Parwanoo, , Distt. Solan , 173220
Country INDIA	Himachal Pradesh , Contact No. 91- 01792 - 233283-89
Contact	
GSTIN 02AAOPJ5278K1ZD	
PAN No. AAOPJ5278K	
Email	
State Code : 02	State Code : 02

S-No	No	Item Name	UOM	Qty.	Price	HSN	Taxable Value	SGST %	SGST Amount	CGST %	CGST Amount	IGST %	IGST Amount
1	CN122442	Ferrous sulphate commercial grade	KGS	50	24	2833	1200.00	9.00	108.00	9.00	108.00	0	0
2	CN119726	Ferric chloride Commercial grade	KGS	50	40	2827	2000.00	9.00	180.00	9.00	180.00	0	0
3	CN118786	Ammonium solution AR Grade Commercial grade	LITRE	100	70	2814	7000.00	9.00	630.00	9.00	630.00	0	0
4	CN103866	Lime stone Powder	KGS	500	10.5	2521	5250.00	2.50	131.25	2.50	131.25	0	0
5	CN100230	Alum(Fatkari)	KGS	500	14	2833	7000.00	9.00	630.00	9.00	630.00	0	0
6	CN110315	Polyelectrolite Powder	Nos	25	235	3824	5875.00	9.00	528.75	9.00	528.75	0	0
Total									2208.00		2208.00		0

Indent No.

Transaction Value	28325
Less: Discount @ 0 %	0
Other Charges	0
Add : SGST	2208.00
Add: CGST	2208.00
Add: IGST	0
Total Amount :GST	4416.0
Grand Total :	32741.00

Payment Terms : 60 DAYS
Delivery :
Freight : TO PAY
Delivery Through : BY ROAD
Special Instruction : (Invoice & Transporter copy in favour of our factory Address)

Morepen Laboratories Limited

Authorised Signatory

TERMS AND CONDITIONS OF PURCHASE

1. ACCEPTANCE : If no formal acceptance received with in 10 days from date of order, the same shall be deemed accepted.
2. SPECIFICATION : Specifications stipulated must be adhered to otherwise we reserve the right to cancel whole/ part order.
3. INSPECTION : Company will not be liable for non performance, either in whole or in part of any contract, or any delay in performance there of, as a consequence of occurances beyond the control of the company.
4. VALIDITY : Delivery must be as per given schedule. Failing which, we reserve the right to cancel order, whole/part. We shall be compensated for losses for non compliance of order. Our assessment of losses shall be final.
5. INVOICE : All invoices shall be made as per prevailing Goods & Services Tax rules so that GST can be availed of.
6. FORCE MAJURE : Company will not be liable for non performance, either in whole or in part of any contract, or any delay in performance there of, as a consequences of occurances beyond the control of the company.
7. JURISDISCTION : All disputes arising out of this contract shall lie within the Solan Jurisdiction only.
8. Do not charge TCS on your invoices, We will deduct TDS as per section 194 Q, if applicable on you

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Morepen Laboratories Limited

Village & PO Masulkhana, Parwanoo, ,Distt. Solan ,173220
Himachal Pradesh , Contact No. : 91- 01792 - 233283-89
DL No.: MB/93/6 , MB/93/6

GSTIN No.: 02AABCM1083B1ZA PAN No.: AABCM1083B

PURCHASE ORDER

Vendor Detail	Billing / Delivery Address
Name: ONUS WATER SOLUTION	PO No: MSL/2023-24/6493
Address: 1068/B-2, NEAR NOBLE HIGH SCHOOL, PINJORE, TEHSIL KALKA, PANCHKULA HARYANA-134102 ,PINJORE	PO Date: 14-02-24
State: Haryana	Delivery At : Morepen Laboratories Limited , Village & PO Masulkhana, Parwanoo, , Distt. Solan , 173220
Country: INDIA	Himachal Pradesh , Contact No. 91- 01792 - 233283-89
Contact: 7015099077,9896834279	State Code : 02
GSTIN: 06AAGFO7457F1Z3	
PAN No: AAGFO7457F	
Email:	
State Code : 06	

S-No	No	Item Name	UOM	Qty.	Price	HSN	Taxable Value	SGST %	SGST Amount	CGST %	CGST Amount	IGST %	IGST Amount
1	CN124144	POLY ALUMINIUM CHLORIDE	KGS	1,000	32	2827	32000.00	0	0	0	0	18	5760.00
Total									0		0		5760.00

Indent No.

Transaction Value	32,000
Less: Discount @ 0 %	0
Other Charges	0
Add : SGST	0
Add: CGST	0
Add: IGST	5760.00
Total Amount :GST	5760
Grand Total :	37760.00

Payment Terms : 30 DAYS

Delivery :

Freight : F.O.R.

Delivery Through : BY ROAD

Special Instruction : (Invoice & Transporter copy in favour of our factory Address)

Morepen Laboratories Limited

Authorised Signatory

TERMS AND CONDITIONS OF PURCHASE

1. ACCEPTANCE : If no formal acceptance received with in 10 days from date of order, the same shall be deemed accepted

2. SPECIFICATION : Specifications stipulated must be adhered to otherwise we reserve the right to cancel whole/ part order.

3. INSPECTION : Company will not be liable for non performance, either in whole or in part of any contract, or any delay in performance there of, as a consequence of occurances beyond the control of the company.

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MOREPEN LABORATORIES LTD. NEW DELHI

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Village & PO Masulkhana, Parwanoo, ,Distt. Solan ,173220
Himachal Pradesh , Contact No. : 91- 01792 - 233283-89
DL No.: MB/93/6 , MB/93/6

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GSTIN No.: 02AABCM1083B1ZA PAN No.: AABCM1083B

PURCHASE ORDER

Vendor Detail	Billing / Delivery Address
Name : ONUS WATER SOLUTION	PO No : MSL/2023-24/6448
Address : 1088/B-2, NEAR NOBLE HIGH SCHOOL, PINJORE, TEHSIL KALKA, PANCHKULA HARYANA-134102 ,PINJORE	PO Date : 08-02-24
State : Haryana	Delivery At : Morepen Laboratories Limited , Village & PO Masulkhana, Parwanoo, , Distt. Solan , 173220
Country : INDIA	Himachal Pradesh , Contact No. 91- 01792 - 233283-89
Contact : 7015099077,9896834279	State Code : 02
GSTIN : 06AAGFO7457F1Z3	
PAN No. : AAGFO7457F	
Email	
State Code : 06	

S-No	No	Item Name	UOM	Qty.	Price	HSN	Taxable Value	SGST %	SGST Amount	CGST %	CGST Amount	IGST %	IGST Amount
1	CN124862	RO Cleaning Chemical Penntreat-1507	KGS	25	430	3821	9890.00	0	0	0	0	18	1780.20
2	CN124863	RO Cleaning Chemical Penntreat-1509	KGS	25	440	3821	10120.00	0	0	0	0	18	1821.60
Total									0		0		3601.80

Indent No

Transaction Value	21750
Less: Discount @ 8 %	1740
Other Charges	0
Add : SGST	0
Add: CGST	0
Add: IGST	3601.80
Total Amount :GST	3601.8
Grand Total :	23611.80

Payment Terms : 30 DAYS
Delivery :
Freight : F.O.R.
Delivery Through : BY ROAD
Special Instruction : (Invoice & Transporter copy in favour of our factory Address)

Morepen Laboratories Limited

Authorised Signatory

TERMS AND CONDITIONS OF PURCHASE

1. ACCEPTANCE : If no formal acceptance received with in 10 day s from date of order, the same shall be deemed accepted
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MOREPEN LABORATORIES LTD. NEW DELHI

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Morepen Laboratories Limited

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Village & PO Masulkhana, Parwanoo, ,Distt. Solan ,173220
Himachal Pradesh , Contact No. : 91- 01792 - 233283-89
DL No.: MB/93/6 , MB/93/6

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GSTIN No.: 02AABCM1083B1ZA PAN No. AABCM1083B

PURCHASE ORDER

Vendor Detail	Billing / Delivery Address
Name : ONUS WATER SOLUTION	PO No : MSL/2023-24/6361
Address : 1068/B-2, NEAR NOBLE HIGH SCHOOL PINJORE, TEHSIL KALKA, PANCHKULA HARYANA-134102 ,PINJORE	PO Date : 22-01-24
State : Haryana	Delivery At : Morepen Laboratories Limited , Village & PO Masulkhana, Parwanoo, , Distt. Solan , 173220
Country : INDIA	Himachal Pradesh , Contact No. 91- 01792 - 233283-89
Contact : 7015099077,9896834279	
GSTIN : 06AAGFO7457F1Z3	
PAN No. : AAGFO7457F	
Email :	
State Code : 06	State Code : 02

S-No	No	Item Name	UOM	Qty.	Price	HSN	Taxable Value	SGST %	SGST Amount	CGST %	CGST Amount	IGST %	IGST Amount
1	CN121383	Poly Anionic Poly U-990	KGS	50	336	3906	16800.00	0	0	0	0	18	3024.00
2	CN124143	DEFORMAER	KGS	400	188	3824	75200.00	0	0	0	0	18	13536.00
Total									0		0		16560.00

Indent No.

Transaction Value	92,000
Less: Discount @ 0 %	0
Other Charges	0
Add : SGST	0
Add: CGST	0
Add: IGST	16560.00
Total Amount :GST	16560
Grand Total :	108560.00

Payment Terms : 30 DAYS
Delivery :
Freight : TO PAY
Delivery Through : BY ROAD
Special Instruction : (Invoice & Transporter copy in favour of our factory Address)

Morepen Laboratories Limited

Authorised Signatory

TERMS AND CONDITIONS OF PURCHASE

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MOREPEN LABORATORIES LTD. NEW DELHI

STATUTORY COMPLIANCE

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CHECKLIST AND COMPLIANCE STATUS OF THE TERMS AND CONDITIONS OF THE ENVIRONMENT CLEARANCE			
SR.No	**PARTICULARS**	**COMPLIANCE STATUS**	**JUSTIFICATION**
1	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.	Not Applicable	The project proponent will not use any forest land for its expansion activities.
2	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable	Not Applicable	NA
3	The project proponent shall prepare a Site-Specific conservation plan & wildlife Management plan and approved by the chief wildlife warden. The recommendations of the approved site-Specific conservatin plan/wildlife Management Plan shall be implemented in consultation with the state Forest Department. The implementatign report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule-1 species in the study area)	Not Applicable	NA
4	The project proponent shall obtain Consent to Establish / operate under the provisions of Air (prevention & Control of Pollution) Act, 1981 and the water (Prevention & control of Pollution) Act, 1974 from the concerned state pollution Control Board/ Committee,	Applied	The project proponent has applied Consent to Establishment for the proposed expansion. Copy of the Application for CTE is attached. **ANNEXURE - 1**
5	The project proponent shall obtain authorization under the Hazardous and other waste Management Rules, 2016 as amended from time to time.	As we have not obtained CTO for expansion activities/project therefore as of now we have not taken any step in this regard. Altough we have obtained the HW authorization for the existing set up.	Copy of HW authorization is attached. **ANNEXURE - 2**

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6	The company shall strictly comply with the rules and guidelines under Manufacture, storage and Import of Hazardous chemicals (MSIHC) Rules, 1989 as amended time to time. All transportation of Harardous chemicals shall be as per the Motor Vehicte Act (MVA), 1989.	Complied	We are complying with the rules and guidelines under MSIHC Rule-1989. All transportation of Hazardous chemicals are being handled as per Motor Vehicle Act (MVA), 1989

AIR QUALITY MONITORING

755

CHECKLIST AND COMPLIANCE STATUS OF THE TERMS AND CONDITIONS OF THE ENVIRONMENT CLEARANCE			
SR.No	**PARTICULARS**	**COMPLIANCE STATUS**	**JUSTIFICATION**
1	The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (protection) Rules 1986 and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognlzed under Environment (Protection) Act, 1986 or NABL accredited laboratories.	Complied	Copy of Calibration report of stack AND OCEMS data attached - **Annexure - 3**
2	The project proponent shalL monitor fugitive emissions in the plant premises at least once in every quarter throrgh labs recognized under Environment (protection) Act, 1986.	Complied	Yes, Half yearly monitoring is conducted. Copy of Monitoring reports are attached. **Annexure** - 4
3	The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM10 and PM2.5, In reference to PM emission, and SO2, and NOx, in reference to SO2 and NOx, emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of I20"each), covering upwind and down wind direction	Complied	Copy of Ambient Air Quality Report atached. **Annexure - 5**
4	To control source and the fugitive emissions, suitable pollution control devices shall be installed to meet the prescribed norms and/or the NAAQS. Sulphur content shouJd not exceed 0.5% in the coal for use in coal fired boilers to control particulate emissions within permissible limits (as applicabie). The gaseous emissions shall be dispersed through stack of adequate height as per cpcB/spcB guiderine	Complied	Suitable pollution control devices are installed for fugitive emission. Fugitive emisssion reports are attached as - **Annexure - 6**
5	Storage of raw materials, coal etc, shall be either stored in silos or in covered areas to prevent dust pollution and other fugitive emissions	Complied	Photographs of raw material storage area. **Annexure - 7**

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6	National Emission standards for organic chemicals Manufacturing Industry issued by the Ministry vide G.S.R. 608(E) dated 21st July 2010 and amended from time to time shall be followed.	Complies	All stack hights are provided as per National Emission Standard for organic Chemicals manufacturing Industry.
7	The National Ambient Air Quality Emission standards issued by the Ministry vide G.S.R, No. 826(E) dated 156 November 2009 shall be complied with.	Complied	Ambient Air quality report atached. **Annexure - 8**

WATER QUALITY MONITORING

757

CHECKLIST AND COMPLIANCE STATUS OF THE TERMS AND CONDITIONS OF THE ENVIRONMENT CLEARANCE			
SR.No	**PARTICULARS**	**COMPLIANCE STATUS**	**JUSTIFICATION**
1	The project proponent shall provide online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises (applicable in case of the projects achieving ZLD)	Complied	Night vision camera and flowmeter are at place for the existing ETP
2	As already committed by the project proponent, Zero Liquid Discharge shall be ensured, and no waste/treated water shall be discharged outside the premises (applicable in case ofthe projects achieving the ZLD).	Complied with ZLD	The existing ETP is ZLD and we will maintain the status for expansion as well.
3	The effluent discharge shall conform to the standards prescribed under the Environment (Protection) Rules, 1986, or as specified by the state Pollution control Board while granting consent under the Air/water Act, whichever is more stringent.	Complied	We shall comply as per PCB norms for expansion as well
4	Total freshwater requirement shall not exceed the proposed quantity or as specified by the Committee. Prior permission shall be obtained from the concerned regulatory authority/CGWA in this regard	Complied	Total freshwater requirement is 100 KLD. **Water balance flowchart is attached - Annexure - 9**
5	Process effluent/any wastewater shall not be allowed to mix with storm water. The storm water from the premises shall be collected and discharged through a separate conveyance system	Complied	**Storm water drain layout is provided, is attached - Annexure - 10**
6	The Company shall harvest rainwater from the roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial operations within the plant.	In process	Company is voluteer
7	The DG sets shall be equipped with suitable pollution control devices and the adequate stack height so that the emissions are in conformity with the extant regulations and the guidelines in this regard.	Complied	**Photographs of DG sets along with canopy and stack Annexure- 11**

NOISE MONITORING AND PREVENTION

CHECKLIST AND COMPLIANCE STATUS OF THE TERMS AND CONDITIONS OF THE ENVIRONMENT CLEARANCE			
SR. No	**PARTICULARS**	**COMPLIANCE STATUS**	**JUSTIFICATION**
1	Acoustic enclosure shall be provided to DG set for controlling the noise pollution.	Complied	**Photographs of DG sets Annexure - 12**
2	The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation.	Complied	**Photographs of silencers Annexure - 13**
3	The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during daytime and 70 dB(A) during night im e	Complied	**Third party Noise monitoring reports - Annexure - 14**

ENERGY CONSERVATION MEASURES

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CHECKLIST AND COMPLIANCE STATUS OF THE TERMS AND CONDITIONS OF THE ENVIRONMENT CLEARANCE			
SR. No	**PARTICULARS**	**COMPLIANCE STATUS**	**JUSTIFICATION**
1	The energy sources for lighting purposes shall preferably be LED based.	Complied	**LED Lights are provided in all office working area. Images of LED Lights are attached as Annexure - 15**

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WASTE MANAGEMENT

CHECKLIST AND COMPLIANCE STATUS OF THE TERMS AND CONDITIONS OF THE ENVIRONMENT CLEARANCE			
SR.No	**PARTICULARS**	**COMPLIANCE STATUS**	**JUSTIFICATION**
1	Hazardous chemicals shall be stored in tanks, tank farms, drums, carboys etc. Flame arresters shall be provided on tank farm and the solvent transfer through pumps.	Complied	Solvent Storage Tank with pump and flame arrester photographs - **Annexure 16**
2	Process organic residue and spent carbon, if any, shall be sent to cement industries. ETP sludge, process inorganic & evaporation salt shall be disposed of to the TSDF.	Complied	Manifest for TSDF and authorized recycler **Annexure - 17**
3	The project proponent shall sign agreement with undersigned Shivalik Solid Waste Company at Nalagarh for disposal of Hazardous Waste as per SPCB norms	Complied	Agreement executed with Shivalik attached, **Annexure - 18**
4	The company shall undertake waste minimization measures as below: -Metering and control of quantities of active ingredients to minimize waste. Reuse of by-products from the process as raw materials or as raw material substitutes in other Process. Use of automated filiing to minimize spillage. Use of Close Feed system into batch reactors. Venting equipment through vapour recovery system. Use of high-pressure hoses for equipment clearing to reduce waste water generation	Complied	Proper metering and measurement to control minimize waste is in place Solvents and other by products are being resued. Secondary containment and spill control system is in place which governed by SOP. Closed loop charging system is in place into batch reactors. Hazards gas vent system is connected with process stack. High pressure pump is available to reduce waste water generation

GREEN BELT

7

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CHECKLIST AND COMPLIANCE STATUS OF THE TERMS AND CONDITIONS OF THE ENVIRONMENT CLEARANCE			
SR.No	**PARTICULARS**	**COMPLIANCE STATUS**	**JUSTIFICATION**
1	The green belt of 10-20 m width shall be developed in more than 33% of the total project area, mainly along the plant periphery, in downward wind direction, and along roadsides etc. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department.	Complied	All green space is utilized by project proponent for plantation of suitable tree/plant species. Further, Community plantation is also done. Further, we will identify the land and carryout plantation on panchayat land and on private land at Naryal. Photographs of plantation on panchayat land are attached. **Annexure - 19**

SAFETY HEALTH

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CHECKLIST AND COMPLIANCE STATUS OF THE TERMS AND CONDITIONS OF THE ENVIRONMENT CLEARANCE			
SR. No	**PARTICULARS**	**COMPLIANCE STATUS**	**JUSTIFICATION**
1	Emergency preparedness plan based on the Hazard identification and Risk Assessment (HI RA) and Disaster Management Plan shall be implemented	Complied with submitted for approval	Onsite emergency plan is in place based on disaster management plan and submitted in the office of approving authority. Approval from Additional Director of Factories in a week time. Copy of Onsite emergency plan approval application is attached as **Annexure - 20**
2	The unit shall make the arrangement for protection of possible lire hazards during manufacturing process in material handling. Firefightingsystem shall be as per the norms.	Complied	Closed loop system is in place to charge all hazards chemicals. Firefighting system is in place as per approved Fire NOC. Fire NOC is annexed as - **Annexure - 21**
3	The PP shall provide Personal Protection Equipment (PPE) as per the norms of Factory Act	Complied	Images of personnel wearing PPE at shop floor **Annexure - 22**
4	Training shall be imparted to all employees on safety and health aspects of chemicalshandiing. Pre employment and routine periodical medical examinations for all employees shall be undertaken on regular basis. Training to all employees on handling of chemicals shall be imparted.	Complied	Safety training record and health checkup reports are attached. **Annexure - 23**
5	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobileSTP, safe drinking water, medical health care, crecheetc. The housing may be in theform of temporary structures to be removed after the completion of the project	Not complied yet will do as steps fpr expansion are taken if applicable	Proper toilets along with designed STP Plant for treating domestic effluent, drinking water facility and medical health care system is in place at plant level.
6	Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act	Complied	Scheduled Occupational health surveillance of workers on regular basis is in place.
7	There shall be adequate space inside the plant premises earmarked for parking of vehicles for raw materials and finished products, and no parking to be allowed outside on public places	Complied	Adequate space inside the plant premises earmarked for parking of vehicles for raw materials and finished products is provided.

CORPORATE ENVIRONMENT

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CHECKLIST AND COMPLIANCE STATUS OF THE TERMS AND CONDITIONS OF THE ENVIRONMENT CLEARANCE			
SR.No	**PARTICULARS**	**COMPLIANCE STATUS**	**JUSTIFICATION**
1	The Project proponent shall comply with the provisions contained in this Ministry's OM vide F.No' 22-65/20 17-1A.lll dated 1" May 2018, as applicable, regarding Corporate Environment Responsibility	Complied	Letter submitted to authority on progress of CER and PO of Solar lights and Compactor Shredder are attached. **Annexure - 24**
2	The company shall have a well laid down environmental policy duly approve by the Board of Directors, The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation /violation of the environmental / forest /wildlife norms/ conditions. The company shall have de fined system of reporting infringements / deviation / violation of the environrnental / forest / wildlife norns / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report	Presently not applicable will do as steps for expansion shall be taken up	
3	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.	Not complied. Cell will be setup as steps for expansion shall be taken up	
4	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report	Steps have been initiated in theis regard	Will do as steps for expansion shall be taken up
5	Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.	Non Applicable	

MISCELLANEOUS

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CHECKLIST AND COMPLIANCE STATUS OF THE TERMS AND CONDITIONS OF THE ENVIRONMENT CLEARANCE			
SR.No	**PARTICULARS**	**COMPLIANCE STATUS**	**JUSTIFICATION**
1	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by rominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.	Complied	Copy of Newspaper publication dated 11 August 2021 in Himachal Dastak and Divya Himachal is **Annexure - 25**
2	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in additionto the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.	Complied	Copy supplied by State Level Environment Impact Assessment Authority to the relevant bodies
3	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly	Not Applicable	
4	The project proponent shall monitor the criteria pollutants level namely; PM10, SO2, NOx, (ambient levels as well as stack emissions) or critical sectoral parameters,indicated forthe projects and display the same at a convenient location for disclosure to the public and put on the website of the company.	Complied	CEMS data as well as images of display board - **Annexure - 26**
5	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental -conditions on the website of the ministry of Environment, Forest, and Climate Change at environment clearance portal.	Not complied	We shall sart complying once project expansion plans are confirmed.
6	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Ru1es, 1986, as amended subsequently and put on the website of the company.	Complied as it is part of CTO terms and conditions and it is a part of the existing plant.	Copy of environmental statement - **Annexure - 27**
7	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project bythe concerned authorities, commencing the land development work and start of production operation by the project.	We will comply	we shall start complying once project expansion plans are confirmed.

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8	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.	Complying as per norms	
9	The project proponent shall abide by all the commitments and recommendations madein the EIA/EMP report, commitment made durlng Public Hearing and that during their presentation to the Expert Appraisal Committee.	Complying as per norms	
10	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).	Complying as per norms	
11	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (protection) Act, 1986.	No concealment	
12	The Ministry may revoke or suspend the clearance, if implementation of any of theabove conditions is not satisfactory.	No concealment	
13	The Ministry reserves the right to stipulate additional conditions if found necessary. The company in a time bound manner shall implement these conditions.	Will comply	
14	The Regional office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional office by furnishing the requisite data / information/monitorirrg reports.	We will be Complied	We are cooperating in providing all data for their monitoring purpose.
15	The above conditions shall be enforced, inter-alia under the provisions of the Water (prevention & control of Pollution) Act, 1974, the Air (Prevention & control of poliution) Act, 1974, the Environment (Protection) Act, 1986, Hazardous and other Wastes (Management and Transboundary Movement) Rules, 201 6 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High courts and any other court of Law relating to the subject matter	We will be Complied	We will be Complied

16	Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 0f the National GreenTribunal Act,2010	EC given on 02.07.2021 and newspaper publication is on 11.08.2021	Nothing so far

ADDITIONAL CONDITIONS

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CHECKLIST AND COMPLIANCE STATUS OF THE TERMS AND CONDITIONS OF THE ENVIRONMENT CLEARANCE			
SR.No	**PARTICULARS**	**COMPLIANCE STATUS**	**JUSTIFICATION**
1	Parliculate matter level from stack shall not exceed 30ug/ Nm3	Complied	Third party monitoring reports attached **Annexure - 28**
2	Treated effluent from the plant shall be reused and recycled.	Complied	ZLD
3	Green belt with 3500 trees per ha shall be created by the proponent.	Non Complied	All green space is utilized by project proponent for plantation of suitable tree/plant species. Further, Community plantation is also done. Further, we will identify the land and carryout plantation on panchayat land and on private land at Naryal. Photograph of plantation are attached as **Annexure - 29**
4	The project proponent shall install stripper for recovery of solvent (VOC) from HTDS effluent before MEE followed by ATFD.	Complied	Images of MEE and ATFD attached - **Annexure - 30**
5	To treat the domestic wastewater separately and make the provision of 25 KLD STP of adequate capacity for the treatment of domestic wastewater after expansion	Complied	Curruntly, we have STP of 20 KLD capacity. 25 KLD STP installation work is under progress and it will be completed within a week time. Image of Existing STP is attached as **Annexure - 31**. Copy of Work order for new STP attached as **Annexure - 32**.
6	The PP currently uses and propose to use ground water, the project proponent shall switch over to use of surface water sources in phased manner	Complied	Currently,Poroject Proponent is withrawing 10-15 KLD ground water from its own borewell. In addition, water tankers supply is of 60-65KLD. (daily 80 - 85 - 70(plant) 15 domestic use) **Bills and images of trucks attached as - Annexure - 33**
7	The project proponent shall not discharge or use the ETP treated water for horticulture activities and shall use RW to recharge and horticulture activities that too from admin block as per standard norms.	Complied	We are ZLD. Water is recycled and used in plant utilities and nothing is discharged.

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8	Roads shall be maintained and properly concreted to reduce fugitive emission.	Complied	No fugitive. **Copy of Emissions report are attached. Annexure - 34**
9	Adequate parking space shall be provided to avoid parking on the roads and additional.	Complied	Adequate parking provided
10	The project proponent shall provide three plastic waste shredders, three compactors & three plastic waste bailing machines to the concerned ULBs/ PRIs through Department of Environment, science & Technology, GoHP	Order placed	PO copy of shredder attached - **Annexure - 35**
11	The Project Proponent shall provide 20 solar lights under the CER.	Complied	PO copy for Solar Lights attached - **Annexure - 36**
12	The project proponent shall maintain its green cover with evergreen tree species plantation	Complied	Community plantation and images - **Annexure - 37**

Question 1254

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Sr. No	Question	ANSWER
1	What is the status of the project expantion after receiving the EC subject to the compliances 3 years ago?	We have already applied the CTE expansion and are fulfilling the EC conditions.

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BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL

BENCH

ORIGINAL APPLICATION NO. 619/2022

IN THE MATTER OF:

MAST RAM & ANR.

...APPLICANT

VERSUS

STATE OF HIMACHAL PRADESH AND ORS

...RESPONDENT

LIST OF DOCUMENTS FOR EC

S. NO.	PARTICULARS	PAGE NOS.
	STATUTORY COMPLIANCE	
1	Copy of the Application for CTE – **Annexure - 1**	772 - 784.
2	Copy of HW authorization - **Annexure - 2**	785 - 791.
	AIR QUALITY MONITORING	
3	Copy of Calibration report of stack AND OCEMS data – **Annexure - 3**	792 - 803.
4	Copy of Monitoring reports – **Annexure – 4**	804 - 805.
5	Copy of Ambient Air Quality Report – **Annexure – 5**	806 - 811.
6	Copy of emission reports – **Annexure - 6**	812 - 825.
7	Photographs of raw material storage area – **Annexure - 7**	826.
8	Copy of Ambient Air quality report - **Annexure – 8**	827 - 832.
	WATER QUALITY MONITORING	
9	Water balance flowchart is attached – **Annexure – 9**	833.

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10	Storm water drain layout – **Annexure - 10**	834.
11	Photographs of DG sets along with canopy and stack – **Annexure - 11**	835 - 836.
	NOISE MONITORING AND PREVENTION	
12	Photographs of DG sets – **Annexure - 12**	837 - 838.
13	Photographs of silencers – **Annexure - 13**	839.
14	Third party Noise monitoring reports – **Annexure - 14**	840 - 852.
	ENERGY CONSERVATON MEASURES	
15	Images of LED Lights – **Annexure – 15**	853 - 854.
	WASTE MANAGEMENT	
16	Solvent Storage Tank with pump and flame arrester photographs – **Annexure - 16**	855.
17	Manifest for TSDF and authorized recycler **Annexure - 17**	856 - 894.
18	Agreement executed with Shivalik – **Annexure - 18**	895 - 902.
	GREEN BELT	
19	Photographs of plantation on panchayat land are attached. **Annexure - 19**	903.
20	Copy of Onsite emergency plan approval application is attached as **Annexure - 20**	904. 966.
21	Copy of Fire NOC is annexed as – **Annexure - 21**	967.
22	Images of personnel wearing PPE- **Annexure - 22**	968.
23	Safety training record and health checkup reports- **Annexure - 23**	968 A - 984.
	CORPORATE ENVIRONMENT	
24	Copy of Letter submitted to authority on progress of CER and PO of Solar lights and Compactor Shredder- **Annexure - 24**	985 - 988.
25	Copy of Newspaper publication dated 11 August 2021 in Himachal Dastak and Divya Himachal – **Annexure - 25**	989 - 992.
26	CEMS data as well as images of display board – **Annexure - 26**	993.

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27	Copy of environmental statement – **Annexure - 27**	994 – 996.
	ADDITIONAL CONDITIONS	
28	Copy of Third-party monitoring reports – **Annexure - 28**	997 – 1010.
29	Photograph of plantation – **Annexure - 29**	1011.
30	Images of MEE and ATFD- **Annexure - 30**	1012 – 1013.
31	Image of Existing STP - **Annexure - 31**	1014.
32	Copy of Work order for new STP - **Annexure - 32**	1015.
33	Copy bills and images of trucks - **Annexure - 33**	1016 – 1025.
34	Copy of Emissions report- **Annexure - 34**	1026 - 1039.
35	PO copy - **Annexure - 35**	1040.
36	PO copy for Solar Lights - **Annexure - 36**	1041.
37	Community plantation and images - **Annexure - 37**	1042.

D.3923/24

COUNSEL FOR THE PROJECT PROPONENT
Office- 406, 4th Floor Antriksh Bhawan,
22, K.G. Marg, New Delhi- 110001
Email- officeofsrijantiwari@gmail.com
Mobile:9899966225

PLACE: NEW DELHI
DATE: 12.03. **.2024**

(ANNEXURE - I)

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Form-I

[See Rule 27]

Application for Consent to Establish/Operate/Renewal the Industry under section-21 of the Air (Prevention & Control of Pollution) Act, 1981

From

Morepen Laboratories Limited, Masulkhana, Kasauli Road Parwanoo
District Solan, H.P.Masoolkhana
City:Parwanoo
Block:Arki
District:Solan Parwanoo

Date:06/10/2023
Industry ID: 10026
Application No.: 10834781

To
The Member Secretary,
Himachal Pradesh Pollution Control Board,
Him Parivesh, Phase-III, New Shimla,
Shimla- 171009, HP.

Sir,

I/We hereby apply for Consent/Renewal of Consent under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to Establish/Operate the Industry owned by Morepen Laboratories Limited to be located at

The relevant details are as under:

1.	Full name of the Industry	Morepen Laboratories Limited
2.	Full address with PIN Code of the Industry with telephone numbers (Give Revenue/City Survey No. for which application is made, I stating District, Taluka/Village).	AddressVillage Masulkhana Via Parwanoo, District Solan Himachal Pradesh Pin :173220 Telephone No. :8875028463
3.	Names of full time directors/partners/ owners with addresses and telephone numbers. (Use separate sheet if space provided is not sufficient)	Name: Mr. Sanjay Suri Designation : Director Address : V.P.O. Masulkhana Teh. Kasuali Distt. Solan (H.P) Telephone -01792-233283
4.	Total capital cost of the project (Rs. In Lakhs).	2889.0
	Expansion Cost.	3497

5.	Specify scale	Medium
6	State whether the proposed Industry. is proposed to be located in the prohibited area. If yes, state the name of the authority and furnish the certified copy of the order under which the area has been declared prohibited.Yes/No	no
7.	Date of commission of Industry or proposed date of Establishment/operation :	
a	Approximate date of proposed Establishment of HCF/CBWTF . :	Month :April Year :1984
b	Expected date of commencement of date of Operation :	Month :November Year :1984
8.	Total number of employee expected to be Employed	: 300
9	List of raw materials with monthly consumption rate (MT/month)	

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Raw Materials	Quantiry	Unit
Acetic Acid	18.7	M.T./Year
Acetone	325	M.T./Year
Acetonitrile	1271.55	M.T./Year
BF3 Gas	31	M.T./Year
Calcium Chloride	10.15	M.T./Year
Carbon	11.65	M.T./Year
Caustic	111.55	M.T./Year
Cyclohexane	89	M.T./Year
Di-isopropyl Ethyl Amine	21	M.T./Year
Dicyclo Hexyl Amine	30	M.T./Year
DMF	71.5	M.T./Year
Ethyl Acetate	1073.5	M.T./Year
Ethyl Chloro Formate	31	M.T./Year
HCL	31.2	M.T./Year
Hexane	262.5	M.T./Year
MDC	41.5	M.T./Year
KOH	193.5	M.T./Year
Isopropyl Ether	650	M.T./Year
Tartaric Acid	133.5	M.T./Year
API Intermediates	1200	M.T./Year
N,N Di-Isopropyl Ethylamine	4.5	M.T./Year
Methylene CXhloride	278	M.T./Year
MTBE	150.9	M.T./Year
Potassium Carbonate	6	M.T./Year
Sodium Bicarbonate	52	M.T./Year
THF	134	M.T./Year
DMA	210	M.T./Year
Hyflo	165.2	M.T./Year

10	List of products with monthly production rate (MT/month)

Name of Products	Quantity	Unit	Intermediate Product	Principal Use
LORATADINE (EXISTING)	180	M.T./Year	-	Anti-Histamine
LORATADINE & It's INTERMEDIATE (PROPOSED)	50	M.T./Year	-	Anti-Histamine
MONTELUKAST (EXISTING)	72	M.T./Year	-	Anti-Inflammatory
MONTELUKAST (PROPOSED)	50	M.T./Year	-	Anti-Inflammatory
DESLORATADINE (EXISTING)	24	M.T./Year	-	Anti-Histamine
DESLORATADINE (PROPOSED)	25	M.T./Year	-	Anti-Histamine
OLMESARTAN (PROPOSED)	50	M.T./Year	-	Anti-Hypertension
ROSUVASTATIN (PROPOSED)	50	M.T./Year	-	Anti-Cholestrol
CANDESARTAN (PROPOSED)	25	M.T./Year	-	Anti-Hypertension

11 List of By Product Details

Name of By Products	Unit	Installed Capacity	Average Production

12. Brief description of the manufacturing process together with a flow diagram and layout plan showing location o all vents, stacks and any other emission points.

13. Capacity Details of boilers/heaters/ furnaces/ DG sets

(a) Boilers

Boiler No.	Type of Boiler	Capacity	Type of fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
1	Boiler	1.5 TPH (Existing)	HSD	0.12 KL/hr
1	Boiler	2.5 TPH (Existing)	HSD	0.18 KL/hr
1	Boiler	5TPH (Proposed)	LPG/Diesel	0.2 MT/hr

(b) Heaters/Evaporators.

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	Heater No.	Type of Heater	Capacity	Fuel	Fuel consumption rate in MT/hour or KL/hour M3 hour.

(c) Incinerator

Incinerator No.	Type of Incinerator	Capacity	Fuel	Fuel consumption rate in MT/hour or KL/hour M3 hour.

(d) DG Sets

DG Sets No.	Type of DG Sets	Capacity	Fuel	Fuel consumption rate in MT/hour or KL/hour M3 hour.
1	DG Set	500 KVA (Existing)	HSD	0.12 KL/hr
1	DG Set	1000 KVA (Proposed)	HSD	0.18 KL/hr
1	DG Set	750 KVA (Proposed)	HSD	0.18 KL/hr

(e) Others

No.	Type	Capacity	Fuel	Fuel consumption rate in MT/hour or KL/hour M3 hour.

14 Emission details: Emission from boilers/heaters/furnaces and other processes involving fuel combustion

Emission Details	Stack Identification	Concentration of pollutants	Rate of emission in Kg/hr.	Height of stack from ground level.
Boilers	S-6	PM-800mg/Nm3, SOx-600mg/Nm3, NOx-300mg/Nm3	PM-6.35, SOx-4.76, NOx-2.38	30m
DG Sets	S-9	PM-0.2g/kW-hr, NOx-4g/kW-hr, CO-3.5g/kW-hr	PM-0.16, NOx-32,CO-2.8	30m

(b) Process emissions

Name and location of the process vessel to which the stack/vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO 2 , NOX, H 2 S, Cl, HCl etc. in mg/NM 3	Height of Vent/outlet/stack from ground level in meters
Reactor	PM-0.3	PM-150 mg/Nm3	30

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15 Details of air Pollution control equipment for the control of pollution resulting from emission of pollutants from process plant and combustion equipment.

(a) Boilers

Name of equipment	Attached to	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Boiler	Cyclone seperator with wet scrubber	Sun Jan 15 00:01:00 IST 1984	99	PM-800mg/Nm3,SOx-600mg/Nm3, NOx-300mg/Nm3
Boiler	Cyclone seperator with wet scrubber	Tue Jan 30 00:01:00 IST 2024	99	PM-800mg/Nm3,SOx-600mg/Nm3, NOx-300mg/Nm3

(b) Heaters/Evaporators

Name of equipment	Attached to	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted

(c) Incinerator

Name of equipment	Attached to	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted

(d) DG Sets

Name of equipment	Attached to	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
DG Set	Stack at adequate height	Fri Jan 03 00:01:00 IST 2020	99	PM-0.2g/kW-hr, NOx-4g/kW-hr, CO-3.5g/kW=hr

(e) Others

Name of equipment	Attached to	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted

16 Declaration:

(i)I/We hereby submit that in case of any change relating to manufacturing process/product, fuel, emission rate, pollution control equipment, capacity of the plant etc., fresh application for consent shall be made until such Consent is granted, no change will be implemented.

(ii)I/We hereby agree to submit to the Board, application for renewal of Consent at least one month prior to the date expiry of the present consent period.

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	(iii)/We further declare that information furnished through this application is correct to the best of my/our knowledge.
	(iv)I/We undertake to furnish any other information within one month of such intimation received from the Board.
	I/we, enclose herewith Bank Draft No. null Date null for Rs 0.0 (Rupees) in favour of the Environmental Engineer/ Assistant Environmental Engineer / Regional Member Secretary/Pr. Scientific Officer/Sr. Scientific Officer/Scientific Officer , Himachal Pradesh State Pollution Control Board,..... payable at under section-25 of the Act as per the Fee Schedule attached.

Yours faithfully,
Signature :

Name of the application :
Designation :
Address :

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Himachal Pradesh State Pollution Control Board

'Him Parivesh', Phase –III, New Shimla-171009, HP.

Form-XIII

(See Rule 22)

Application for Consent to Industry /Operate/Renewal the industrial plant/plants under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 .

Application for Consent to Establish or take any step to establish any Industry , operation processes or any treatment and disposal system for discharge,under Section-25 or continuation or discharge under Section -26 of the Water (Prevention and Control of Pollution) Act, 1974.

From

Morepen Laboratories Limited, Masulkhana, Kasauli Road Parwanoo
District Solan, H.P.Masoolkhana
City:Parwanoo
Block:Arki
District:Solan Parwanoo

Date:06/10/2023
Industry ID: 10026
Application No.: 10834781

To
The Member Secretary,
Himachal Pradesh Pollution Control Board,
Him Parivesh, Phase-III, New Shimla,
Shimla- 171009, HP.

Sir,

I / we hereby apply for Consent/ Renewal of Consent under Section-25 of Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) to establish or take any step to establish any Health Care Facility/CBWTF/Research Lab or operation or process or a treatment and disposal system or any extension or addition to bring into use any new altered outlet for discharge of sewage / trade effluent*
to continue to discharge sewage /trade effluent * from land/ premises owned by Morepen Laboratories Limited

The other relevant details are below:

1.	Full name of the Industry	Morepen Laboratories Limited
2.	Nationality of the applicant	Indian

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3.	Type of Industry	Public Limited Company
4.	Full Address of the Industry with PIN Code:	Name of applicant: SANJAY SURI Address:Village Masulkhana Via Parwanoo, District Solan Himachal Pradesh District:Solan Block:Dhampur
5.	Details of Establishment etc.:	
	(a)Approximate date of proposed Establishment. :	Month :April Year :1984
	(b)Expected date of commencement of date of Operation :	Month :November Year :1984
6.	Total number of employee expected to be Employed	: 300
7.	Details of license/registrations, if any obtained under the provisions of Industrial Development Regulation Act, 1951.	Registration No. : L&E(FAC)9-2014857-502 Registration Add. : Registration Date : 1984
8.	Name of the person authorised to sign this form (the original authorization except in the case of individual proprietor concern is to be enclosed)	Dr.Vikas Thakur
9	List of raw materials with monthly consumption rate (MT/month)	

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Raw Materials	Quantity	Unit
Acetic Acid	18.7	M.T./Year
Acetone	325	M.T./Year
Acetonitrile	1271.55	M.T./Year
BF3 Gas	31	M.T./Year
Calcium Chloride	10.15	M.T./Year
Carbon	11.65	M.T./Year
Caustic	111.55	M.T./Year
Cyclohexane	89	M.T./Year
Di-isopropyl Ethyl Amine	21	M.T./Year
Dicyclo Hexyl Amine	30	M.T./Year
DMF	71.5	M.T./Year
Ethyl Acetate	1073.5	M.T./Year
Ethyl Chloro Formate	31	M.T./Year
HCL	31.2	M.T./Year
Hexane	262.5	M.T./Year
MDC	41.5	M.T./Year
KOH	193.5	M.T./Year
Isopropyl Ether	650	M.T./Year
Tartaric Acid	133.5	M.T./Year
API Intermediates	1200	M.T./Year
N,N Di-Isopropyl Ethylamine	4.5	M.T./Year
Methylene CXhloride	278	M.T./Year
MTBE	150.9	M.T./Year
Potassium Carbonate	6	M.T./Year
Sodium Bicarbonate	52	M.T./Year
THF	134	M.T./Year
DMA	210	M.T./Year
Hyflo	165.2	M.T./Year

10	List of products with monthly production rate (MT/month)

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Name of Products	Quantity	Unit	Intermediate Product	Principal Use
LORATADINE (EXISTING)	180	M.T./Year	-	Anti-Histamine
LORATADINE & It's INTERMEDIATE (PROPOSED)	50	M.T./Year	-	Anti-Histamine
MONTELUKAST (EXISTING)	72	M.T./Year	-	Anti-Inflammatory
MONTELUKAST (PROPOSED)	50	M.T./Year	-	Anti-Inflammatory
DESLORATADINE (EXISTING)	24	M.T./Year	-	Anti-Histamine
DESLORATADINE (PROPOSED)	25	M.T./Year	-	Anti-Histamine
OLMESARTAN (PROPOSED)	50	M.T./Year	-	Anti-Hypertension
ROSUVASTATIN (PROPOSED)	50	M.T./Year	-	Anti-Cholestrol
CANDESARTAN (PROPOSED)	25	M.T./Year	-	Anti-Hypertension

11 List of By Product Details

Name of By Products	Unit	Installed Capacity	Average Production

(e)License/Registration of Annual Capacity of the Industry, Operation or process etc. :	2889.0
Expansion Cost	3497

12. Source of Water and Consumption Detail :

Usage	Average Production
Domestic	17.5 (Proposed)
Domestic	7.5(Existing)
Industrial Process	61.5 (Existing)
Industrial Process	77.05 (Proposed)
Boiler/Cooling	5.7 (Existing)
Boiler/Cooling	9.15 (Proposed)

13.	Whether permission for water abstraction has been taken from the Competent Authority (enclose copy).	Yes

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14 (a)Effluent Currently Discharged or Expected

Type of Effluent	Capacity(KLD)	Quantity(KLD)
Domestic		7.5 (Existing)
Domestic		17.5 (Proposed)
Industrial Process		61.5 (Existing)
Industrial Process		77.05 (Proposed)
Boiler Cooling		5.7 (Existing)
Boiler Cooling		9.15 (Proposed)

(c)What monitoring arrangement is currently existing or proposed to be created?

15. Process of treatment (if industry has any treatment plant for industrial, domestic or combined effluent).

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Industrial Process	139	ETP	Recycle
Domestic	25	STP	Gardening

16. Water Emission Discharge

Installed	Capacity	Gardening	Unit
ETP	77.05 (Proposed)	1	KLD
ETP	61.5 (Existing)	1	KLD
STP	7.5 (Existing)	1	KLD
STP	17.5 (Proposed)	1	KLD

17 Please indicate whether storm water drains are kept separate from industrial/domestic effluent drains.

18 Please indicate expected composition of the effluent. In case of operational Industry actual composition of the effluent is to be indicated and latest analysis report to be attached.

19 (a)Are facilities available with the applicant for carrying out the test of waste water

Test of Waste Water	Existing	Proposed

20. I/we further declare that the information furnished above is correct to the best of my/ our knowledge.

I/we hereby submit that in case of change either of the point of discharge or the quantity of discharge or its quantity, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be brought into use.

I/we hereby agree to submit to the Himachal Pradesh State Pollution Control Board an application for Renewal of Consent one month in advance of the date of expiry of the consented period for outlet/ discharge if, to be continued thereafter.

I / we undertake to furnish any other information within one month of its being called for by the Himachal Pradesh State Pollution Control Board.

	I/we, enclose herewith Bank Draft No. null Date null for Rs 0.0 (Rupees) in favour of the Environmental Engineer/ Assistant Environmental Engineer / Regional Officer , Himachal Pradesh State Pollution Control Board,..... payable at under section-25 of the Act as per the Fee Schedule attached.

Yours faithfully,
Signature :

Name of the application :
Designation :
Address :

ANNEXURE - 2

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H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009.
Ph. No. 0177-2673766,2673276, Fax No. 2673018

HPSPCB/HWMR/10026 **Date : 25/07/2023**

To, **M/s**
Morepen Laboratories Limited
Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana
Arki,Distt.Solan Parwanoo(HP)

Subject: **Renewal of Authorization for operating a facility for generation, storage and disposal of Hazardous Wastes.**

1. (a) Number of authorization : SOL-PWN-162
   (b) Period of Authorization : 5 years
   (c) Valid from : 01/04/2023
   (d) Date of Expiry : 31/03/2028

Details Of Authorization

S.No.	Categories/ Waste Streams of Hazardous Waste	Type of Hazardous Waste	Quantity of Hazardous Waste	Mode of Disposal/ recycling/ utilization/ co-processing etc.
1	5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.1 Used or spent oil	1700 Ltr/year	SSWML TSDF, Dabhota
2	35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's)	35.1 Exhaust Air or Gas cleaning residue	500 Kg/year	SSWML TSDF, Dabhota

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3	28. Production/formulation of drugs/pharmaceutical and health care product	28.3 Spent carbon	34 MT/year	SSWML TSDF, Dabhota
4	28. Production/formulation of drugs/pharmaceutical and health care product	28.1 Process Residue and Wastes	40 MT/year	SSWML TSDF, Dabhota
5	35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's)	35.3 Chemical sludge from waste water treatment	8 MT/year	SSWML TSDF, Dabhota
6	28. Production/formulation of drugs/pharmaceutical and health care product	28.5 Date-expired products	0.5 MT/year	SSWML TSDF, Dabhota
7	5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.2 Wastes or residues containing oil	100 Kg/year	SSWML TSDF, Dabhota
8	33. Handling of hazardous chemicals and wastes	33.2 Contaminated cotton rags or other cleaning materials	5.5 MT/year	SSWML TSDF, Dabhota
9	33. Handling of hazardous chemicals and wastes	33.1 Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	350 Numbers/year	SSWML TSDF, Dabhota
10	37. Hazardous waste treatment processes, e.g. pre-processing, incineration and concentration	37.3 Concentration or evaporation residues	500 MT/year	SSWML TSDF, Dabhota

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11	28. Production/formulation of drugs/pharmaceutical and health care product	28.6 Spent solvents	600 KL/year	Triveni, Cloudchem and Japji

Recyclable hazardous wastes procured per annum

S.No.	Hazardous Wastes Type	Passbook Type	Quantity	Source (Domestic/Imported)

Schedule	Name of Process	Name of Process Waste	Passbook Type	Quantity	Mode Of Disposal	Source of generation of waste)

2. The Authorization/ Renewal of Authorization shall be in force for a period up to 31, March 2028 subject to concurrent validity of the Consent/ Renewal of Consent under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 or any other authorization required from the State Board.

3. Morepen Laboratories Limited, is hereby granted authorization/ renewal of authorization under Rule 6 of the Hazardous andOther Wastes (Management and Transboundary Movement) Rules, 2016 of Environment (Protection) Act, 1986 to operate a facility for generation and storage of hazardous waste in the premises situated at above mentioned address.

4. The authorization/ renewal of authorization is subjected to the terms & conditions as given in over leaf. You shall maintain the records of hazardous waste handled by you in Form-3 and submit;
i) Annual return in Form-4 on or before the 30th day of June of every year.
ii) Apply for the renewal of authorization on prescribed Form-I through concerned Regional Office before the expiry of this authorization.
iii) The unit shall submit manifest in Form-10 to the concerned Regional Office regularly for the disposal of hazardous waste to the authorized facility.

5. This authorization/ renewal of authorization is without prejudice to any action, which may be due against the unit for violation of any other Environmental Act/ Rule.

6. The occupier, importer/ exporter and operator of TSDF shall be liable for all damages caused to the environment & shall be liable to payfinancial penalities as levied by HP State Pollution Control Board & CPCB for violation of provisions of Hazardous and Other Wastes(Management & Transboundary Movement) Rules, 2016 as per Rule 23 (1) & (2).

7. The industry shall send its waste i.e. Used/ Spent Oil to the authorized recycler through authorized transporter on regular basis along with contaminated containers to the facilities authorized by State Board for its treatment and disposal and shall submit manifest in Form-10regularly to the concerned Regional Office of the State Board.

8. There exists a Common Treatment Storage & Disposal Facility (TSDF) at Village Majra, PO Dhabota, Tehsil Nalagarh, Distt. Solan (HP).The industry shall comply with the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules,2016 w.r.t. management and handling of hazardous wastes in letter and spirit.

9. The unit shall not store the hazardous waste at their premises for more than the period prescribed as per office order No. HPSPCB/ 63rdBoard Meeting/ Notification/ 11-9907-50 dated 02.08.2011 available in the State Board Websitehttp://hppcb.nic.in/Notification/HWM/HWM_Notification.pdf.

10. The utilization of hazardous and other wastes as a resource or after pre-processing either for co-processing or for any other use, including within the premises of the generator, shall be carried out only after obtaining authorization from the State Pollution Control Board inrespect of waste on the basis of standard operating procedures or guidelines provided by the central Pollution Control Board.

11. Unit shall comply with the provisions of Rule 20(2) of the Hazardous and Other Wastes (Management and Transboundary Movement)Rules, 2016, failing which authorization granted to the unit, shall stand cancelled.

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Approved By
Member Secretary
(H. P. State Pollution Control Board)

Copy to:

1. The Consent Branch, Head Office for information please.
2. Case File.
3. The Regional Officer, HP State Pollution Control Board, Parwanoo, Distt. Solan for information in reference to case recommended by you and you are directed to ensure the compliance of conditions of Authorization and assess the quantum of hazardous waste generated by the unit and submit report thereof to this office.
4. M/s Shivalik Solid Waste Management Ltd., Village Majra, P.O. Dhabota, Tehsil Nalagarh Distt. Solan (H.P.) for information and necessary action.

ANIL JOSHI

Digitally signed by ANIL JOSHI
Date: 2023.08.01 15:46:28 +05'30'

Anil Joshi, IFS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

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TERMS AND CONDITIONS OF AUTHORISATION

1. The authorized person shall comply with the provisions of the Environment (Protection) Act 1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the H.P. State Pollution Control Board.
3. The pers on authorized shall not rent, lend, sell, dispose, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Board.
4. Any unauthorized change in personnel, equipment and working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
6. An application for the Renewal of Authorization shall be made as per Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement)Rules, 2016 i.e. in Form-I before expiry of authorization.
7. The occupier authorized for generation, handling, collection, reception, treatment, transport, storage, recycling, reprocessing, recovery, reuse and disposal of hazardous wastes and shall maintain records of such operations along with data on environmental surveillance in Form-3 and shall submit Annual Returnsto the Board in Form-4 by on or before the 30th day of June of every year.
8. The authorized person shall report about the accident which occurs at the hazardous waste storage site immediately to HPSPCB
9. Before transferring ownership or operation of a facility/unit during its operating life or of a disposal facility during the post closure period, the owner/ operator of the unit must seek prior permission of the State Board and must notify the near occupier or operator in writing of the requirements of this authorization. An occupier or operator of the requirements of this authorization in no way relieves the new occupier or operator of his obligation to comply with all applicable requirements.
10. Before the hazardous waste is stored or dumped in the facility, he (she) must conduct a detailed physical and chemical analysis of hazardous waste sample collected from the site and to report to the State Board.
11. An occupier/ generator shall not store hazardous wastes in open ground. It must be stored in an isolated site away from plant operational area.
12. The storage tank/container of the hazardous waste should be in good condition and made of (or lined with) an appropriate material which does not react with the waste contained in it and can with-stand the physical and environmental conditions during storage and handling.
13. The occupier generating hazardous waste shall mark each container holding hazardous waste with the marking "HAZARDOUS WASTE" both in English and Hindi.
14. The storage area should be fenced properly and a SIGN/ NOTICE Board indicating "DANGER" and "HAZARDOUS WASTE" sign & nature of the waste with quantum of storage, generation shall be placed at storage site.
15. The occupier generating hazardous waste shall provide the required safety devices like safety mask, goggles, hand-gloves, gumboots etc. to the workers for handling the hazardous waste. The occupier shall impart training to the personnel/ workers for handling and storage of hazardous waste.
16. Non-compatible hazardous waste and material shall not be mixed in the same storage container.
17. The industry shall store the hazardous waste in lined pits provided within the industry premises for the period as prescribed by the State Board. The pit(s) should be covered from the top. The storage area shall be demarcated by a barbed fencing with a "DANGER" and "HAZARDOUS WASTE" sign. The unit shalltransfer the hazardous waste to TSDF at Village Majra, PO Dhabota, Tehsil Nalagarh, Distt. Solan (HP).
18. There should be sufficient & efficient provisions to avoid under ground water contamination due to waste storage and disposal. The quality of ground water where the waste has been stored shall be monitored by the industry.
19. The occupier shall be responsible for any damage of life/or property during storage of his waste and will obtain Public Liability Insurance, wherever applicable.
20. The industry shall take steps wherever feasible, for reduction in hazardous waste generated or recycled or reused and submit the report along with application for renewal of authorization.
21. The occupier who is generating hazardous waste shall draw an Emergency Plan for meeting any emergency due to On Site Storage of Hazardous Waste inside its premises.

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22. The occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board of both the States in case of transport of hazardous wastes for finaldisposal to a facility for treatment, storage and disposal existing in a State other than the State where the hazardous waste is generated. The occupier shallintimate the concerned State Pollution Control Boards before he hands over the hazardous wastes to the transporter in case of transportation of hazardous wastes through a State other than the State of origin or destination

23. The hazardous waste should be transported through a transporter having valid authorization of the HPSPCB.

24. No transportation of hazardous wastes shall be under taken unless it is accompanied by five copies of the manifest (Form-10) as per the color codes. Thetransporter shall give a copy of the manifest duly signed with date to the occupier and retain the remaining four copies to be used as prescribed in condition no. 26

25. The occupier shall provide the transporter with six copies of the manifest in Form 10 as per the color codes indicated below:

Copy 1 (White) To be forwarded by the sender to the State Pollution Control Board after signing all the seven copies.

Copy 2 (Yellow) To be retained by the sender after taking signature on it from the transporter and rest of the five signed copies to be carried by the transporter.

Copy 3 (Pink) To be retained by the receiver (actual user or treatment storage and disposal facility operator) after receiving the waste and the remaining four copies are to be duly signed by the receiver.

Copy 4 (Orange) To be handed over to the transporter by the receiver after accepting waste.

Copy 5 (Green) To be sent by the receiver to the State Pollution Control Board.

Copy 6 (Blue) To be sent by the receiver to the sender.

Copy 7 (Grey) To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.

26. The occupier shall provide the transporter with relevant information in Form-9, regarding the hazardous nature of the wastes and measures to be taken in case ofan emergency and shall label the hazardous and other wastes containers as per Form-8.

27. The industry shall get registered with MoEF under Battery (M&H) Rules, 2001 along with authorization from HPSPCB under Hazardous and Other Wastes(Management and Transboundary Movement) Rules, 2016 for recycling/ reprocessing the battery scrap, lead dross etc., if applicable.

28. The industry shall ensure that E-waste generate if any, by them is channelized to authorized collection centre/ registered dismantler or recycler or is returned tothe pickup or take back services provided by the producer

29. The occupier generating hazardous waste specified in Schedule-IV may sell it only to recycler having a valid authorization from State Pollution Control Board for recycling or reprocessing.

30. Bulk Consumer & Auctioneer of used lead acid batteries shall file return in Form-VIII & IX respectively of Batteries (M&H) Rules 2001.

31. The unit shall required to display quantum, storage of hazardous wastes on a Sign Board of size 6'x4' at main gate;

32. The occupier, importer, transporter and operator of the facility shall be liable for all the damages caused to the environment or third party due to improper handling of hazardous wastes or disposal of hazardous wastes.

33. The utilization of hazardous and other wastes as a resource or after pre-processing either for co-processing or for any other use, including within the premises of the generator, shall be carried out only after obtaining authorization from the State Pollution Control Board in respect of waste on the basis of standard operatingprocedures or guidelines provided by the central Pollution Control Board.

34. RO rejects, if generated by the industries shall be disposed off to in MEE or to TSDF.

35. Utilization of hazardous waste as a supplementary resource or for energy recovery or after processing shall be carried out by the units only after obtaining approval from CPCB if applicable.

36. Import of hazardous wastes shall be made in accordance to the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

37. The firm shall get the sample of sludge/ slag / or process solid waste, if any, analysed for Hazardous Waste constituents/ leachate properties and inform this office accordingly.

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38. The authorization is subjected to the conditions mentioned above and also to such conditions as may be specified in the rules from time to time in force under the Environment (Protection) Act 1986.

By Order

Member Secretary
(H. P. State Pollution Control Board)

ANNEXURE - 3

Interstellar Testing Centre Pvt. Ltd.

1278

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Test Report

Document QF : 2501

Issued To	Sample Reg. No. :E01-2312190660 Sample Reg. Date :19-12-2023 Report Date :21-12-2023 Report No. :ICE-2312210629 NABL ULR No. :TC592623000014249F Customer Ref. No. :PO Letter Dated :08.12.2023
Morepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	

Test Report as per :	: EPA-1986, PCLS/02/2021
Sampling Information :	
Date of Monitoring	: 15-12-2023
Time of Monitoring	: 11:40 to 12:22 hrs
Name of the emission source monitored	: Stack Emission of Process Stack
Rated Capacity	: -
Capacity on sampling day	: -
Type of fuel used & its consumption	: Electricity
Normal operating schedule	: 24 hrs
Stack Identification	: Stack attached to Process Stack of Scrubber-1
Type of Stack/Duct	: Metal
Stack Height from Ground Level(m)	: 16
Diameter of the Stack(cm)	: 15
Sampling Duration(minutes)	: 42
Purpose of Monitoring	: To assess the pollution load
Air Pollution control measure	: Wet Scrubber
Status	: Working
Recovery of Material	: -
Fugitive Emission,if any	: Nil
Observations :	

Ravinder Kumar
21-12-2023
Reviewer

21-12-2023
PremKumar
[Authorized Signatory]

Interstellar Testing Centre Pvt. Ltd.
86, Industrial Area, Phase-I,
Panchkula-134109 (Haryana)
Phone : (0)0172-2561543, 2565825,
E-mail : customersupport@itclabs.com
Visit us: www.itclabs.com

Disclaimer:

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2. Total liability of ITC Labs is limited to invoiced amount.
3. The test report shall not be reproduced except in full without the written approval of the laboratory.
4. If samples not consumed during analysis, it will be stored & retain as per company policy.
5. Samples not drawn by us unless otherwise stated.
6. Test report in full or parts shall not be used for promotional or publicity purposes.
7. Legal disputes are subjected to Panchkula Jurisdiction only.

Interstellar Testing Centre Pvt. Ltd.

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Test Report

Issued To	
Morepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	Sample Reg. No. :E01-2312190660 Sample Reg. Date :19-12-2023 Report Date :21-12-2023 Report No. :ICE-2312210629 NABL ULR No. :TC592623000014249F Customer Ref. No. :PO Letter Dated :08.12.2023

Flue Gas Temperature, °C,Avg.	: 27
Flue Gas Velocity(m/s),Avg.	: 12.73
Volumetric Flow Rate(Nm^3/hr.)	: 771.24
Ambient Air Temperature, °C	: 19

S.No.	Parameters	Instrument	Method	Specification	Result
	Discipline : Chemical				
	Group : Atmospheric Pollution				
1.	**General Parameters**				
a.	Sulphur Dioxide(SO_2),mg/Nm3	Titration	(S: 11255(P-2)	Not Specified	BLQ(LOQ:2.0)
b.	Acid Mist as HCl, mg/Nm^3	Titration	Method of Air sampling & Analysis	50 Max.	BLQ(LOQ:1.0)

* represents Customer Defined Fields

NOTE : NA- Not Applicable, BLQ- Below limit of Quantification, LOQ- Limit of Quantification, Requirements as per EPA Act 1986/PCI.S/02/2021, Sample collected by lab rep. on dated 15-12-2023, Sampling Procedure - SOP/ITC/EW/056

REMARKS :N/A

*******End Of Report*******

Ravinder Kumar
21-12-2023
Reviewer

21-12-2023
PremKumar
[Authorized Signatory]

Interstellar Testing Centre Pvt. Ltd.
86, Industrial Area, Phase-I,
Panchkula -134109 (Haryana)
Phone: +91-0172-2561543, 2565825,
E-mail : customersupport@itclabs.com
Visit us: www.itclabs.com

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ITC Labs

Interstellar Testing Centre PVT. LTD.

Test Report

Report No. : ICE-2401310764 (1)

ULR No. : TC592624000001418F

TC-0026

ORIGINAL

494

Issued To :

Morepen Laboratories Ltd.
Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan
Parwanoo, 173220
Himachal Pradesh, India

Sample Registration No.	: E01-2401240825		
Sample Name	: Stack Emission	Received On	: 24-01-2024
Sample Condition	: Good	Commenced On	: 24-01-2024
Sample Details (if any)		Completed On	: 31-01-2024
Sample Quantity	: 1 Thimble	Date of Report	: 31-01-2024
Packaging Mode	: Packed in vial		
Batch No./QR Code	: Date of Sampling: 23.01.2024, Process Stack of Wet Scrubber-2	Grade	:
Date of Manufacture	: NA	Date of Expiry	: NA
Official Seal	: Not Applicable	Official Signature	: Not Applicable
Sample Submission Type	: Sampled by ITC		
Customer Reference	: PO/08-12-2023		
Any Other Information	: Date of Sampling: 23.01.2024, Process Stack of Wet Scrubber-2		
Test Report as per	: EPA-1986, PCLS/02/2021		

Sampling Information :

Name of the emission source monitored	: Stack Emission of Process Stack
Rated Capacity	: -
Capacity on sampling day	: -
Type of fuel used & its consumption	: Electricity
Normal operating schedule	: 24 hrs
Stack Identification	: Stack attached to Process Stack (Stack of Wet Scrubber-2)
Type of Stack/Duct	: FRP
Stack Height from Ground Level	: 6.1
Diameter of the Stack	: 20.30
Sampling Duration	: 38
Purpose of Monitoring	: To assess the pollution load
Air Pollution control measure	: Wet Scrubber
Status	: Working
Recovery of Material	: -
Fugitive Emission, if any	: Nil
Date of Monitoring	: 23-01-2024
Time of Monitoring	: 16:35 to 17:13 hrs

Observations :

Flue Gas Temperature	: 28

31/01/2024
Vikrant Saini
Verified by

31/01/2024
Prem Kumar
Authorised by

Interstellar Testing Centre PVT. LTD.
86, Industrial Area, Phase-1, Panchkula-134109 (Haryana)
Panchkula-134109 (Haryana)
Phone : (0) 0172-2561543, 2565825
Email : customersupport@itclabs.com
Visit us :www.itclabs.com

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- If samples not consumed during analysis, it will be stored and retain as per company policy.
- Samples not drawn by us unless otherwise stated.
- Legal disputes are subjected to Panchkula Jurisdiction only.
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ITC Labs

Interstellar Testing Centre PVT. LTD.

TC-8928

Test Report

Report No. : ICE-2401310764 (1)

ULR No. : TC592624000001418F

ORIGINAL

795

Flue Gas Velocity : 13.82

Volumetric Flow Rate : 1543.07

Ambient Air Temperature : 17

S. No.	Parameter	Measuring Unit	Instrument	Method	Result	Requirements
	Discipline : Chemical					
	Group : Atmospheric Pollution					
(I)	**General Parameters**					
1	Particulate Matter	mg/Nm3	Gravimetric	IS:11255(P-1)	23.9	150 Max.

NOTE : NA- Not Applicable. Requirement as per EPA-1986, PCLS/02/2021. Sampling Procedure: SOP/ITC/EW/056. Sample Collected by lab rep. on 23-01-2024.

REMARKS : See Note

*******End of Report*******

31/01/2024
Vikrant Saini
Verified by

31/01/2024
Prem Kumar
Authorised by

Interstellar Testing Centre PVT. LTD.
86, Industrial Area, Phase-I, Panchkula-134109 (Haryana)
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- Test report in full or parts shall not be used for promotional or publicity purposes.

ITC Labs

Interstellar Testing Centre PVT. LTD.

Test Report

Report No. : ICE-2401310764 (2)

796

ORIGINAL

Issued To :

Morepen Laboratories Ltd.
Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan
Parwanoo, 173220
Himachal Pradesh, India

Sample Registration No.	: E01-2401240825		
Sample Name	: Stack Emission	Received On	: 24-01-2024
Sample Condition	: Good	Commenced On	: 24-01-2024
Sample Details (if any)		Completed On	: 31-01-2024
Sample Quantity	: 1 Thimble	Date of Report	: 31-01-2024
Packaging Mode	: Packed in vial		
Batch No./QR Code	: Date of Sampling: 23.01.2024, Process Stack of Wet Scrubber-2	Grade	:
Date of Manufacture	: NA	Date of Expiry	: NA
Official Seal	: Not Applicable	Official Signature	: Not Applicable
Sample Submission Type	: Sampled by ITC		
Customer Reference	: PO/08-12-2023		
Any Other Information	: Date of Sampling: 23.01.2024, Process Stack of Wet Scrubber-2		
Test Report as per	: EPA-1986, PCLS/02/2021		

Sampling Information :

Name of the emission source monitored	: Stack Emission of Process Stack
Rated Capacity	: -
Capacity on sampling day	: -
Type of fuel used & its consumption	: Electricity
Normal operating schedule	: 24 hrs
Stack Identification	: Stack attached to Process Stack (Stack of Wet Scrubber-2)
Type of Stack/Duct	: FRP
Stack Height from Ground Level	: 6.1
Diameter of the Stack	: 20.30
Sampling Duration	: 38
Purpose of Monitoring	: To assess the pollution load
Air Pollution control measure	: Wet Scrubber
Status	: Working
Recovery of Material	: -
Fugitive Emission, if any	: Nil
Date of Monitoring	: 23-01-2024
Time of Monitoring	: 16:35 to 17:13 hrs

Observations :

Flue Gas Temperature	: 28

31/01/2024
Vikrant Saini
Verified by

31/01/2024
Prem Kumar
Authorised by

Interstellar Testing Centre PVT. LTD.
86, Industrial Area, Phase-1, Panchkula-134109 (Haryana)
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Phone : (0) 0172-2561543, 2565825
Email : customersupport@itclabs.com
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ITC Labs

Interstellar Testing Centre PVT. LTD.

Test Report

Report No. : ICE-2401310764 (2)

197

ORIGINAL

Flue Gas Velocity : 13.82
Volumetric Flow Rate : 1543.07
Ambient Air Temperature : 17

S. No.	Parameter	Measuring Unit	Instrument	Method	Result	Requirements
	Discipline : Chemical					
	Group : Atmospheric Pollution					
(I)	**General Parameters**					
1	Hydrogen Fluoride	mg/Nm3	UV-Spectrophotometer	Method of Air Sampling & Analysis	BLQ(LOQ: 1.0)	Not Specified

NOTE : NA- Not Applicable. Requirement as per EPA-1986, PCLS/02/2021. Sampling Procedure: SOP/ITC/EW/056. Sample Collected by lab rep. on 23-01-2024.

REMARKS : See Note

*****End of Report*****

31/01/2024
Vikrant Saini
Verified by

31/01/2024
Prem Kumar
Authorised by

Interstellar Testing Centre PVT. LTD.
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Panchkula-134109 (Haryana)
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Interstellar Testing Centre Pvt. Ltd.

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Test Report

Issued To Moreper Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	**Sample Reg. No.** :E01-2312190664 **Sample Reg. Date** :19-12-2023 **Report Date** :25-12-2023 **Report No.** :ICE-2312250797 **NABL ULR No.** :TC592623000014417F **Customer Ref. No.** :PO **Letter Dated** :08.12.2023

Test Report as per :	: EPA Act 1986/PCLS/2010,G.S.R 281(E),Dated- 07.03.2016
Sampling Information :	
Date of Monitoring	: 15-12-2023
Time of Monitoring	: 14:20 to 15:14 hrs
Name of the emission source monitored	: Stack Emission of DG Set
Rated Capacity	: 750 kVA
Capacity on sampling day	: 85%
Type of fuel used & its consumption	: HSD & 171 ltr/hr
Normal operating schedule	: As Required
Stack Identification	: Stack attached to DG Set (750 kVA) Engine No. 25455046
Type of Stack/Duct	: Metal
Stack Height from Ground Level(m)	: 8
Diameter of the Stack(cm)	: 21
Sampling Duration(minutes)	: 54
Purpose of Monitoring	: To assess the pollution load
Air Pollution control measure	: Not Applicable
Status	: -
Recovery of Material	: -
Fugitive Emission,if any	: Nil
Observations :	

Ravinder Kumar
25-12-2023
Reviewer

25-12-2023
PremKumar
[Authorized Signatory]

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Interstellar Testing Centre Pvt. Ltd.

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Test Report

Issued To	
Morepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	Sample Reg. No. :E01-2312190664 Sample Reg. Date :19-12-2023 Report Date :25-12-2023 Report No. :ICE-2312250797 NABL ULR No. :TC592623000014417F Customer Ref. No. :PO Letter Dated :08.12.2023

Flue Gas Temperature, °C,Avg.	: 245
Flue Gas Velocity(m/s),Avg.	: 16.80
Volumetric Flow Rate(Nm^3/hr.)	: 1155.37
Ambient Air Temperature, °C	: 19

S.No.	Parameters	Instrument	Method	Specification	Result
	Discipline : Chemical				
	Group : Atmospheric Pollution				
1.	**General Parameters**				
a.	Particulate Matter,g/kw-hr	Gravimetric	IS:11255(P-1)	Max. 0.2	0.12
b.	Sulphur Dioxide(SO_2),mg/Nm3	Titration	IS:11255(P-2)	Not Specified	14.70
c.	Oxides of Nitrogen(NO2),g/kw-hr + hydrocarbon,g/kw-hr	UV-Spectrophotometer	IS:11255(P-7)	Max. 4.0	1.5
d.	Carbon Monoxide(CO),g/kw-hr	GC	IS:13270	Max. 3.5	1.4

'#' represents Customer Defined Fields

NOTE : NA- Not Applicable, Requirements as per EPA ACT 1986/PCLS/2010,G.S.R 281(E),DATED- 07.03.2016, Sample Collected by lab rep. on Dated 15-12-2023. Sampling Procedure : SOP/ITC/EW/056.

REMARKS : N/A

*****End Of Report*****

Ravinder Kumar
25-12-2023
Reviewer

25-12-2023
PremKumar
[Authorized Signatory]

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Interstellar Testing Centre Pvt. Ltd.

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Document QF : 2501

Test Report

Issued To	
Morepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	**Sample Reg. No.** :E01-2312190663 **Sample Reg. Date** :19-12-2023 **Report Date** :25-12-2023 **Report No.** :ICE-2312250796 **NABL ULR No.** :TC592623000014415F **Customer Ref. No.** :PO **Letter Dated** :08.12.2023

Test Report as per :	: EPA Act 1986/PCLS/2010,G.S.R 281(E),Dated- 07.03.2016
Sampling Information :	
Date of Monitoring	: 15-12-2023
Time of Monitoring	: 12:30 to 13:22 hrs
Name of the emission source monitored	: Stack Emission of DG Set
Rated Capacity	: 500 kVA
Capacity on sampling day	: 86%
Type of fuel used & its consumption	: HSD & 151 ltr/hr
Normal operating schedule	: As Required
Stack Identification	: Stack attached to DG Set (500 kVA) Engine No. 25273333
Type of Stack/Duct	: Metal
Stack Height from Ground Level(m)	: 8
Diameter of the Stack(cm)	: 15
Sampling Duration(minutes)	: 52
Purpose of Monitoring	: To assess the pollution load
Air Pollution control measure	: Not Applicable
Status	: -
Recovery of Material	: -
Fugitive Emission,if any	: Nil
Observations :	

Ravinder Kumar
25-12-2023
Reviewer

25-12-2023
PremKumar
[Authorized Signatory]

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Test Report

Issued To	
Moetpen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	Sample Reg. No. :E01-2312190663 Sample Reg. Date :19-12-2023 Report Date :25-12-2023 Report No. :ICE-2312250796 NABL ULR No. :TC592623000014415F Customer Ref. No. :PO Letter Dated :08.12.2023

Flue Gas Temperature, °C,Avg.	: 196
Flue Gas Velocity(m/s),Avg.	: 15.89
Volumetric Flow Rate(Nm^3/hr.)	: 615.79
Ambient Air Temperature, °C	: 19

S.No.	Parameters	Instrument	Method	Specification	Result
	Discipline : Chemical				
	Group : Atmospheric Pollution				
1.	**General Parameters**				
a.	Particulate Matter,g/kw-hr	Gravimetric	IS:11255(P-1)	Max. 0.2	0.10
b.	Sulphur Dioxide(SO_2),mg/Nm3	Titration	IS:11255(P-2)	Not Specified	13.36
c.	Oxides of Nitrogen(NO2),g/kw-hr + hydrocarbon,g/kw-hr	UV-Spectrophotometer	IS:11255(P-7)	Max. 4.0	1.4
d.	Carbon Monoxide(CO),g/kw-hr	GC	IS:13270	Max. 3.5	1.3

'#' represents Customer Defined Fields

NOTE : NA- Not Applicable, Requirements as per EPA ACT 1986/PCLS/2010,G.S.R 281(E),DATED- 07.03.2016, Sample Collected by lab rep. on Dated 15-12-2023, Sampling Procedure : SOP/ITC/EW/056.

REMARKS :N/A

*******End Of Report*******

Ravinder Kumar
25-12-2023
Reviewer

25-12-2023
PremKumar
[Authorized Signatory]

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Page 1 of 2

Test Report

Issued To	
Monepon Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	**Sample Reg. No.** :E01-2312190661 **Sample Reg. Date** :19-12-2023 **Report Date** :21-12-2023 **Report No.** :ICE-2312210632 **NABL ULR No.** :TC592623000014250F **Customer Ref. No.** :PO **Letter Dated** :08.12.2023

Test Report as per :	: EPA-1986, PCLS/02/2021
Sampling Information :	
Date of Monitoring	: 15-12-2023
Time of Monitoring	: 16:20 to 17:11 hrs
Name of the emission source monitored	: Stack Emission of Boiler
Rated Capacity	: 1.5 Ton
Capacity on sampling day	: -do-
Type of fuel used & its consumption	: LSHS & 60 ltr/hr
Normal operating schedule	: 24 hrs
Stack Identification	: Stack attached to Boiler (1.5 Ton)
Type of Stack/Duct	: Metal
Stack Height from Ground Level(m)	: 30
Diameter of the Stack(cm)	: 60
Sampling Duration(minutes)	: 51
Purpose of Monitoring	: To assess the pollution load
Air Pollution control measure	: Wet Scrubber
Status	: Working
Recovery of Material	: -
Fugitive Emission,if any	: Nil
Observations :	

Vikram
21-12-2023
Reviewer

21-12-2023
Prem Kumar
(Authorized Signatory)

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Interstellar Testing Centre Pvt. Ltd.

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Test Report

Issued To Morepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	**Sample Reg. No.** :E01-2312190661 **Sample Reg. Date** :19-12-2023 **Report Date** :21-12-2023 **Report No.** :ICE-2312210632 **NABL ULR No.** :TC592623000014250F **Customer Ref. No.**:PO **Letter Dated** :08.12.2023

Flue Gas Temperature, °C,Avg.	: 108
Flue Gas Velocity(m/s),Avg.	: 13.15
Volumetric Flow Rate(Nm^3/hr.)	: 10037.04
Ambient Air Temperature, °C	: 19

S.No.	Parameters	Instrument	Method	Specification	Result
	Discipline : Chemical				
	Group : Atmospheric Pollution				
1.	**General Parameters**				
a.	Particulate Matter, mg/Nm^3 (Corrected to 3% O_2 on dry basis)	Gravimetric	IS:11255(P-1)	Max. 500	46.79
b.	Sulphur Dioxide (SO_2), mg/Nm^3 (Corrected to 3% O_2 on dry basis)	Titration	IS:11255(P-2)	Max. 600	BLQ(LOQ:2.0)
c.	Oxides of Nitrogen (NO_x), mg/Nm^3 (Corrected to 3% O_2 on dry basis)	UV-Spectrophotometer	IS:11255(P-7)	Max. 300	70.63
d.	Carbon Monoxide(CO),% v/v	Orsat Apparatus	IS:13270	Max. 1.0	0.2

'#' represents Customer Defined Fields

NOTE : NA- Not Applicable, Requirements as per EPA Act 1986/PCLS/02/2021, Sample collected by lab rep. on dated 15-12-2023, Sampling Procedure - SOP/ITC/EW/056

REMARKS :N/A

*******End Of Report*******

Vikram
21-12-2023
Reviewer

21-12-2023
PremKumar
[Authorized Signatory]

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(ANNEXURE-4)

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Test Report

Document QF : 2501

Issued To Morepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	**Sample Reg. No.** :E01-2312190662 **Sample Reg. Date** :19-12-2023 **Report Date** :21-12-2023 **Report No.** :ICE-2312210633 **NABL ULR No.** :TC592623000014251F **Customer Ref. No.**:PO **Letter Dated** :08.12.2023

Test Report as per :	: EPA-1986, PCLS/02/2021
Sampling Information :	
Date of Monitoring	: 15-12-2023
Time of Monitoring	: 15:20 to 16:08 hrs
Name of the emission source monitored	: Stack Emission of Boiler
Rated Capacity	: 2.5 Ton
Capacity on sampling day	: -do-
Type of fuel used & its consumption	: LSHS & 83 ltr/hr
Normal operating schedule	: 24 hrs
Stack Identification	: Stack attached to Boiler (2.5 Ton)
Type of Stack/Duct	: Metal
Stack Height from Ground Level(m)	: 30
Diameter of the Stack(cm)	: 60
Sampling Duration(minutes)	: 48
Purpose of Monitoring	: To assess the pollution load
Air Pollution control measure	: Wet Scrubber
Status	: Working
Recovery of Material	: -
Fugitive Emission,if any	: Nil
Observations :	

Ravinder Kumar
21-12-2023
Reviewer

21-12-2023
PremKumar
(Authorized Signatory)

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Interstellar Testing Centre Pvt. Ltd.

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Test Report

Issued To	Sample Reg. No. :E01-2312190662 Sample Reg. Date :19-12-2023 Report Date :21-12-2023 Report No. :ICE-2312210633 NABL ULR No. :TC592623000014251F Customer Ref. No. :PO Letter Dated :08.12.2023
Moreper Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	

Flue Gas Temperature, °C,Avg.	: 125
Flue Gas Velocity(m/s),Avg.	: 14.00
Volumetric Flow Rate(Nm^3/hr,)	: 10229.39
Ambient Air Temperature, °C	: 19

S.No.	Parameters	Instrument	Method	Specification	Result
	Discipline : Chemical				
	Group : Atmospheric Pollution				
1.	**General Parameters**				
a.	Particulate Matter, mg/Nm^3 (Corrected to 3% O_2 on dry basis)	Gravimetric	IS:11255(P-1)	Max. 150	37.17
b.	Sulphur Dioxide (SO_2), mg/Nm^3 (Corrected to 3% O_2 on dry basis)	Titration	IS:11255(P-2)	Max. 600	BLQ(LOQ:2.0)
c.	Oxides of Nitrogen (NO_x), mg/Nm^3 (Corrected to 3% O_2 on dry basis)	UV-Spectrophotometer	IS:11255(P-7)	Max. 300	66.66
d.	Carbon Monoxide(CO),% v/v	Orsat Apparatus	IS:13270	Max. 1.0	0.2

'#' represents Customer Defined Fields

NOTE : NA- Not Applicable, Requirements as per EPA Act 1986/PCLS/02/2021, Sample collected by lab rep. on dated 15-12-2023, Sampling Procedure - SOP/ITC/EW/056

REMARKS :N/A

*******End Of Report*******

Ravinder Kumar
21-12-2023
Reviewer

21-12-2023
PremKumar
[Authorized Signatory]

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ANNEXURE - 5

Interstellar Testing Centre Pvt. Ltd.

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Document QF : 2501

Page 1 of 2

Test Report

Issued To Moreper Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	**Sample Reg. No.** :E01-2312190671 **Sample Reg. Date** :19-12-2023 **Report Date** :26-12-2023 **Report No.** :ICE-2312260857 **NABL ULR No.** :TC592623000014497F **Customer Ref. No.** :PO **Letter Dated** :08.12.2023

Test Report as per :	: NAAQS 2009
Sampling Information :	
Location of Sampling Point	: ETP Near Boiler Area
Date of Monitoring	: 15-12-2023
Time of Monitoring	: 11:35 hrs
Purpose of Monitoring	: To assess the pollution level
Duration of Monitoring,minutes	: 1440
Avg. Flow Rate of Sampling,m3/min	: 1.27
Volume of air sampled,m3	: 1828.80
Avg. Ambient Temperature,°C	: 18

Description	
Description	Ambient Air Quality Monitoring

S.No.	Parameters	Instrument	Method	Specification	Result
1.	**Ambient Air Quality Parameters(Time weighted Avg- 24 Hours)**				
a.	Sulphur Dioxide(SO2),µg/m3	UV-Spectrophotometer	IS: 5182 (P-2): 2017	80 Max	12.22
b.	Nitrogen Dioxide(NO2),µg/m^3	UV-Spectrophotometer	IS: 5182 (P-6): 2017	80 Max	27.00
c.	Particulate Matter (PM10),µg/m3	Gravimetric	IS: 5182 (P-23): 2017	100 Max	94.21
d.	Particulate matter (PM 2.5),µg/m3	Gravimetric	IS: 5182 (P-24)-2019	60 Max	51.35

Ravinder Kumar
26-12-2023
Reviewer

26-12-2023
PremKumar
[Authorized Signatory]

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Interstellar Testing Centre Pvt. Ltd.

Test Report

Issued To	Sample Reg. No. :E01-2312190671 Sample Reg. Date :19-12-2023 Report Date :26-12-2023 Report No. :ICE-2312260857 NABL ULR No. :TC592623000014497F Customer Ref. No.:PO Letter Dated :08.12.2023
Morepen Laboratories Ltd. Village: Masalkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	

e	Ammonia(NH3),µg/m^3	UV-Spectrophotometer	IS: 5182 (P-25):2018	400 Max	34.37
f.	Lead(As Pb),µg/m3	ICPOES	STP/ITC/EW/002	1.0 Max	BLQ (LOQ:0.1)
2.	**Ambient Air Quality Parameters(Time weighted Avg- 8 Hours)**				
a.	Ozone(O3),µg/m3	UV-Spectrophotometer	IS: 5182 (P-9): 2019	100 Max.	22.44
b.	Carbon Monoxide(CO),mg/m3	GC	IS: 5182 (P-10): 2019	2 Max.	1.2
3.	**Ambient Air Quality Parameters(Time weighted Avg- Annual*)**				
a.	Benzene(C6H6),µg/m3	GC	IS: 5182 (P-11): 2017	5 Max	BLQ(LOQ:1.0)
b.	Benzo(a) Pyrene Particulate Phase only,ng/m3	GCMSMS	IS: 5182 (P-12): 2019	1 Max	BLQ(LOQ:0.5)
c.	Arsenic(as As),ng/m3	ICPOES	STP/ITC/EW/002	6 Max.	BLQ (LOQ:1.0)
d	Nickel(As Ni),ng/m3	ICPOES	STP/ITC/EW/002	20 Max.	BLQ (LOQ:1.0)

'#' represents Customer Defined Fields

NOTE : NA- Not Applicable, BLQ- Below limit of Quantification, LOQ- Limit of Quantification, Requirement as per NAQQS 2009. Sampling Procedure: SOP/ITC/EW/056.

REMARKS :*Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals

*****End Of Report*****

Ravinder Kumar
26-12-2023
Reviewer

26-12-2023
PremKumar
[Authorized Signatory]

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Interstellar Testing Centre Pvt. Ltd.

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Document QF : 2501

Test Report

Issued To Morepen Laboratories Ltd. Village: Mewalkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	**Sample Reg. No.** :E01-2312190668 **Sample Reg. Date** :19-12-2023 **Report Date** :26-12-2023 **Report No.** :ICE-2312260855 **NABL ULR No.** :TC592623000014496F **Customer Ref. No.**:PO **Letter Dated** :08.12.2023

Test Report as per :	: NAAQS 2009
Sampling Information :	
Location of Sampling Point	: Near ETP Area
Date of Monitoring	: 15-12-2023
Time of Monitoring	: 11:25 hrs
Purpose of Monitoring	: To assess the pollution level
Duration of Monitoring,minutes	: 1440
Avg. Flow Rate of Sampling,m3/min	: 1.26
Volume of air sampled,m3	: 1814.40
Avg. Ambient Temperature,°C	: 18

Description	
Description	Ambient Air Quality Monitoring

S.No.	Parameters	Instrument	Method	Specification	Result
1.	**Ambient Air Quality Parameters(Time weighted Avg- 24 Hours)**				
a.	Sulphur Dioxide(SO2),µg/m3	UV-Spectrophotometer	IS: 5182 (P-2): 2017	80 Max	11.18
b.	Nitrogen Dioxide(NO2),µg/m^3	UV-Spectrophotometer	IS: 5182 (P-6): 2017	80 Max	26.26
c.	Particulate Matter (PM10),µg/m3	Gravimetric	IS: 5182 (P-23): 2017	100 Max	96.12
d.	Particulate matter (PM 2.5),µg/m3	Gravimetric	IS: 5182 (P-24)-2019	60 Max	52.19

Ravinder Kumar
26-12-2023
Reviewer

26-12-2023
PremKumar
[Authorized Signatory]

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Document QF : 2501

Test Report

Issued To	Sample Reg. No. :E01-2312190668 Sample Reg. Date :19-12-2023 Report Date :26-12-2023 Report No. :ICE-2312260855 NABL ULR No. :TC592623000014496F Customer Ref. No. :PO Letter Dated :08.12.2023

e	Ammonia(NH3),µg/m^3	UV-Spectrophotometer	IS: 5182 (P-25):2018	400 Max	34.22
f.	Lead(As Pb),µg/m3	ICPOES	STP/ITC/EW/002	1.0 Max	BLQ (LOQ:0.1)
2.	**Ambient Air Quality Parameters(Time weighted Avg- 8 Hours)**				
a.	Ozone(O3),µg/m3	UV-Spectrophotometer	IS: 5182 (P-9): 2019	100 Max.	24.11
b.	Carbon Monoxide(CO),mg/m3	GC	IS: 5182 (P-10): 2019	2 Max.	1.3
3.	**Ambient Air Quality Parameters(Time weighted Avg- Annual*)**				
a.	Benzene(C6H6),µg/m3	GC	IS: 5182 (P-11): 2017	5 Max	BLQ(LOQ:1.0)
b.	Benzo(a) Pyrene Particulate Phase only,ng/m3	GCMSMS	IS: 5182 (P-12): 2019	1 Max	BLQ(LOQ:0.5)
c.	Arsenic(as As),ng/m3	ICPOES	STP/ITC/EW/002	6 Max.	BLQ (LOQ:1.0)
d.	Nickel(As Ni),ng/m3	ICPOES	STP/ITC/EW/002	20 Max.	BLQ (LOQ:1.0)

* represents Customer Defined Fields

NOTE : NA- Not Applicable, BLQ- Below limit of Quantification, LOQ- Limit of Quantification, Requirement as per NAQQS 2009. Sampling Procedure: SOP/ITC/EW/056.

REMARKS :*Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals

*****End Of Report*****

Ravinder Kumar
26-12-2023
Reviewer

26-12-2023
PremKumar
[Authorized Signatory]

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Test Report

Issued To Manpac Laboratories Ltd. Village: Mauldhara, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	**Sample Reg. No.** :E01-2312190669 **Sample Reg. Date** :19-12-2023 **Report Date** :26-12-2023 **Report No.** :ICE-2312260856 **NABL ULR No.** :TC592623000014491F **Customer Ref. No.**:PO **Letter Dated** :08.12.2023

Test Report as per :	: NAAQS 2009
Sampling Information :	
Location of Sampling Point	: QC Roof Area (Near Main Gate)
Date of Monitoring	: 15-12-2023
Time of Monitoring	: 10:25 hrs
Purpose of Monitoring	: To assess the pollution level
Duration of Monitoring,minutes	: 1440
Avg. Flow Rate of Sampling,m3/min	: 1.27
Volume of air sampled,m3	: 1828.80
Avg. Ambient Temperature,°C	: 18

Description	
Description	Ambient Air Quality Monitoring

S.No.	Parameters	Instrument	Method	Specification	Result
I.	**Ambient Air Quality Parameters(Time weighted Avg- 24 Hours)**				
a.	Sulphur Dioxide(SO2),µg/m3	UV-Spectrophotometer	IS: 5182 (P-2): 2017	80 Max	17.26
b.	Nitrogen Dioxide(NO2),µg/m^3	UV-Spectrophotometer	IS: 5182 (P-6): 2017	80 Max	29.49
c.	Particulate Matter (PM10),µg/m3	Gravimetric	IS: 5182 (P-23): 2017	100 Max	98.24
d.	Particulate matter (PM 2.5),µg/m3	Gravimetric	IS: 5182 (P-24)-2019	60 Max	54.29

Ravinder Kumar
26-12-2023
Reviewer

26-12-2023
PremKumar
[Authorized Signatory]

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Interstellar Testing Centre Pvt. Ltd.

811

Test Report

Document QF : 2501

Issued To	Sample Reg. No. :E01-2312190669 Sample Reg. Date :19-12-2023 Report Date :26-12-2023 Report No. :ICE-2312260856 NABL ULR No. :TC592623000014491F Customer Ref. No. :PO Letter Dated :08.12.2023

	Ammonia(NH3),µg/m^3	UV-Spectrophotometer	IS: 5182 (P-25):2018	400 Max	37.41
	Lead(As Pb),µg/m3	ICPOES	STP/ITC/EW/002	1.0 Max	BLQ (LOQ:0.1)
2.	**Ambient Air Quality Parameters(Time weighted Avg- 8 Hours)**				
a	Ozone(O3),µg/m3	UV-Spectrophotometer	IS: 5182 (P-9): 2019	100 Max.	24.11
b	Carbon Monoxide(CO),mg/m3	GC	IS: 5182 (P-10): 2019	2 Max.	1.4
3.	**Ambient Air Quality Parameters(Time weighted Avg- Annual*)**				
a	Benzene(C6H6),µg/m3	GC	IS: 5182 (P-11): 2017	5 Max	BLQ(LOQ:1.0)
b	Benzo(a) Pyrene Particulate Phase only,ng/m3	GCMSMS	IS: 5182 (P-12): 2019	1 Max	BLQ(LOQ:0.5)
c	Arsenic(as As),ng/m3	ICPOES	STP/ITC/EW/002	6 Max.	BLQ (LOQ:1.0)
d	Nickel(As Ni),ng/m3	ICPOES	STP/ITC/EW/002	20 Max.	BLQ (LOQ:1.0)

'#' represents Customer Defined Fields

NOTE : NA- Not Applicable, BLQ- Below limit of Quantification, LOQ- Limit of Quantification, Requirement as per NAQQS 2009. Sampling Procedure: SOP/ITC/EW/056.

REMARKS :*Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals

*******End Of Report*******

Ravinder Kumar
26-12-2023
Reviewer

26-12-2023
PremKumar
[Authorized Signatory]

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ANNEXURE-6

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Interstellar Testing Centre Pvt. Ltd.

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Test Report

Document QF : 2501

Issued To Morepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	**Sample Reg. No.** :E01-2312190662 **Sample Reg. Date** :19-12-2023 **Report Date** :21-12-2023 **Report No.** :ICE-2312210633 **NABL ULR No.** :TC592623000014251F **Customer Ref. No.**:PO **Letter Dated** :08.12.2023

Test Report as per :	EPA-1986, PCLS/02/2021
Sampling Information :	
Date of Monitoring	15-12-2023
Time of Monitoring	15:20 to 16:08 hrs
Name of the emission source monitored	Stack Emission of Boiler
Rated Capacity	2.5 Ton
Capacity on sampling day	-do-
Type of fuel used & its consumption	LSHS & 83 ltr/hr
Normal operating schedule	24 hrs
Stack Identification	Stack attached to Boiler (2.5 Ton)
Type of Stack/Duct	Metal
Stack Height from Ground Level(m)	30
Diameter of the Stack(cm)	60
Sampling Duration(minutes)	48
Purpose of Monitoring	To assess the pollution load
Air Pollution control measure	Wet Scrubber
Status	Working
Recovery of Material	-
Fugitive Emission,if any	Nil
Observations :	

Ravinder Kumar
21-12-2023
Reviewer

21-12-2023
PremKumar
[Authorized Signatory]

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Interstellar Testing Centre Pvt. Ltd.

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Test Report

Issued To Morepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	**Sample Reg. No.** :E01-2312190662 **Sample Reg. Date** :19-12-2023 **Report Date** :21-12-2023 **Report No.** :ICE-2312210633 **NABL ULR No.** :TC592623000014251F **Customer Ref. No.** :PO **Letter Dated** :08.12.2023

Flue Gas Temperature, °C,Avg.	: 125
Flue Gas Velocity(m/s),Avg.	: 14.00
Volumetric Flow Rate(Nm^3/hr.)	: 10229.39
Ambient Air Temperature, °C	: 19

S.No.	Parameters	Instrument	Method	Specification	Result
	Discipline : Chemical				
	Group : Atmospheric Pollution				
1.	**General Parameters**				
a.	Particulate Matter, mg/Nm^3 (Corrected to 3% O_2 on dry basis)	Gravimetric	IS:11255(P-1)	Max. 150	37.17
b.	Sulphur Dioxide (SO_2), mg/Nm^3 (Corrected to 3% O_2 on dry basis)	Titration	IS:11255(P-2)	Max. 600	BLQ(LOQ 2.0)
c.	Oxides of Nitrogen (NO_x), mg/Nm^3 (Corrected to 3% O_2 on dry basis)	UV-Spectrophotometer	IS:11255(P-7)	Max. 300	66.66
d.	Carbon Monoxide(CO),% v/v	Orsat Apparatus	IS:13270	Max. 1.0	0.2

W :represents Customer Defined Fields

NOTE : NA- Not Applicable, Requirements as per EPA Act 1986/PCLS/02/2021, Sample collected by lab rep. on dated 15-12-2023, Sampling Procedure - SOP/ITC/EW/056

REMARKS :N/A

*******End Of Report*******

Ravinder Kumar
21-12-2023
Reviewer

21-12-2023
PremKumar
[Authorized Signatory]

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Interstellar Testing Centre Pvt. Ltd.

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Test Report

Document QF : 2501

Issued To Morepen Laboratories Ltd. Village: Mauzkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	**Sample Reg. No.** :E01-2312190661 **Sample Reg. Date** :19-12-2023 **Report Date** :21-12-2023 **Report No.** :ICE-2312210632 **NABL ULR No.** :TC592623000014250F **Customer Ref. No.**:PO **Letter Dated** :08.12.2023

Test Report as per :	: EPA-1986, PCLS/02/2021
Sampling Information :	
Date of Monitoring	: 15-12-2023
Time of Monitoring	: 16:20 to 17:11 hrs
Name of the emission source monitored	: Stack Emission of Boiler
Rated Capacity	: 1.5 Ton
Capacity on sampling day	: -do-
Type of fuel used & its consumption	: LSHS & 60 ltr/hr
Normal operating schedule	: 24 hrs
Stack Identification	: Stack attached to Boiler (1.5 Ton)
Type of Stack/Duct	: Metal
Stack Height from Ground Level(m)	: 30
Diameter of the Stack(cm)	: 60
Sampling Duration(minutes)	: 51
Purpose of Monitoring	: To assess the pollution load
Air Pollution control measure	: Wet Scrubber
Status	: Working
Recovery of Material	: -
Fugitive Emission if any	: Nil
Observations :	

Vikrant
21-12-2023
Reviewer

21-12-2023
PremKumar
[Authorized Signatory]

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Interstellar Testing Centre Pvt. Ltd.

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Test Report

Issued To	Sample Reg. No. :E01-2312190661 Sample Reg. Date :19-12-2023 Report Date :21-12-2023 Report No. :ICE-2312210632 NABL ULR No. :TC592623000014250F Customer Ref. No. :PO Letter Dated :08.12.2023
Moreper Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	

Flue Gas Temperature, °C,Avg.	: 108
Flue Gas Velocity(m/s),Avg.	: 13.15
Volumetric Flow Rate(Nm^3/hr.)	: 10037.04
Ambient Air Temperature, °C	: 19

S.No.	Parameters	Instrument	Method	Specification	Result
	Discipline : Chemical				
	Group : Atmospheric Pollution				
1.	**General Parameters**				
a.	Particulate Matter, mg/Nm^3 (Corrected to 3% O_2 on dry basis)	Gravimetric	IS:11255(P-1)	Max. 500	46.79
b.	Sulphur Dioxide (SO_2), mg/Nm^3 (Corrected to 3% O_2 on dry basis)	Titration	IS:11255(P-2)	Max. 600	BLQ(LOQ:2.0)
c.	Oxides of Nitrogen (NO_x), mg/Nm^3 (Corrected to 3% O_2 on dry basis)	UV-Spectrophotometer	IS:11255(P-7)	Max. 300	70.63
d.	Carbon Monoxide(CO),% v/v	Orsat Apparatus	IS:13270	Max. 1.0	0.2

'#' represents Customer Defined Fields

NOTE : NA- Not Applicable, Requirements as per EPA Act 1986/PCLS/02/2021, Sample collected by lab rep. on dated 15-12-2023, Sampling Procedure - SOP/ITC/EW/056

REMARKS :N/A

*******End Of Report*******

Vikrant
21-12-2023
Reviewer

21-12-2023
PremKumar
[Authorized Signatory]

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Document QF : 2501

Test Report

Issued To	Sample Reg. No. :E01-2312190663 Sample Reg. Date :19-12-2023 Report Date :25-12-2023 Report No. :ICE-2312250790 NABL ULR No. :TC592623000014415F Customer Ref. No. :PO Letter Dated :08.12.2023
Morepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	

Test Report as per :	: EPA Act 1986/PCLS/2010,G.S.R 281(E),Dated- 07.03.2016
Sampling Information :	
Date of Monitoring	: 15-12-2023
Time of Monitoring	: 12:30 to 13:22 hrs
Name of the emission source monitored	: Stack Emission of DG Set
Rated Capacity	: 500 kVA
Capacity on sampling day	: 86%
Type of fuel used & its consumption	: HSD & 151 ltr/hr
Normal operating schedule	: As Required
Stack Identification	: Stack attached to DG Set (500 kVA) Engine No. 25273333
Type of Stack/Duct	: Metal
Stack Height from Ground Level(m)	: 8
Diameter of the Stack(cm)	: 15
Sampling Duration(minutes)	: 52
Purpose of Monitoring	: To assess the pollution load
Air Pollution control measure	: Not Applicable
Status	: -
Recovery of Material	: -
Fugitive Emission,if any	: Nil
Observations :	

Ravinder Kumar
25-12-2023
Reviewer

25-12-2023
PremKumar
[Authorized Signatory]

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Interstellar Testing Centre Pvt. Ltd.

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Test Report

Issued To	
Morepen Laboratories Ltd. Village: Masulkhasa, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	**Sample Reg. No.** :E01-2312190663 **Sample Reg. Date** :19-12-2023 **Report Date** :25-12-2023 **Report No.** :ICE-2312250796 **NABL ULR No.** :TC592623000014415F **Customer Ref. No.**:PO **Letter Dated** :08.12.2023

Flue Gas Temperature, °C,Avg.	: 196
Flue Gas Velocity(m/s),Avg.	: 15.89
Volumetric Flow Rate(Nm^3/hr.)	: 615.79
Ambient Air Temperature, °C	: 19

S.No.	Parameters	Instrument	Method	Specification	Result
	Discipline : Chemical				
	Group : Atmospheric Pollution				
1.	**General Parameters**				
a.	Particulate Matter,g/kw-hr	Gravimetric	IS:11255(P-1)	Max. 0.2	0.10
b.	Sulphur Dioxide(SO_2),mg/Nm3	Titration	IS:11255(P-2)	Not Specified	13.36
c.	Oxides of Nitrogen(NO2),g/kw-hr + hydrocarbon,g/kw-hr	UV-Spectrophotometer	IS:11255(P-7)	Max. 4.0	1.4
d.	Carbon Monoxide(CO),g/kw-hr	GC	IS:13270	Max. 3.5	1.3

'#' represents Customer Defined Fields

NOTE : NA- Not Applicable, Requirements as per EPA ACT 1986/PCLS/2010,G.S.R 281(E),DATED- 07.03.2016, Sample Collected by lab rep. on Dated 15-12-2023, Sampling Procedure : SOP/ITC/EW/056.

REMARKS :N/A

*******End Of Report*******

Ravinder Kumar
25-12-2023
Reviewer

25-12-2023
PremKumar
[Authorized Signatory]

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Test Report

Issued To Morepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	**Sample Reg. No.** :E01-2312190664 **Sample Reg. Date** :19-12-2023 **Report Date** :25-12-2023 **Report No.** :ICE-2312250797 **NABL ULR No.** :TC592623000014417F **Customer Ref. No.** :PO **Letter Dated** :08.12.2023

Test Report as per :	: EPA Act 1986/PCI.S/2010,G.S.R 281(E),Dated- 07.03.2016
Sampling Information :	
Date of Monitoring	: 15-12-2023
Time of Monitoring	: 14:20 to 15:14 hrs
Name of the emission source monitored	: Stack Emission of DG Set
Rated Capacity	: 750 kVA
Capacity on sampling day	: 85%
Type of fuel used & its consumption	: HSD & 171 ltr/hr
Normal operating schedule	: As Required
Stack Identification	: Stack attached to DG Set (750 kVA) Engine No. 25455046
Type of Stack/Duct	: Metal
Stack Height from Ground Level(m)	: 8
Diameter of the Stack(cm)	: 21
Sampling Duration(minutes)	: 54
Purpose of Monitoring	: To assess the pollution load
Air Pollution control measure	: Not Applicable
Status	: -
Recovery of Material	: -
Fugitive Emission,if any	: Nil
Observations :	

Ravinder Kumar
25-12-2023
Reviewer

25-12-2023
PremKumar
[Authorized Signatory]

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819

Test Report

Issued To	Sample Reg. No. :E01-2312190664 Sample Reg. Date :19-12-2023 Report Date :25-12-2023 Report No. :ICE-2312250797 NABL ULR No. :TC592623000014417F Customer Ref. No. :PO Letter Dated :08.12.2023
Morepen Laboratories Ltd. Village: Masalkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	

Flue Gas Temperature, °C,Avg.	: 245
Flue Gas Velocity(m/s),Avg.	: 16.80
Volumetric Flow Rate($Nm^3/hr.$)	: 1155.37
Ambient Air Temperature, °C	: 19

S.No.	Parameters	Instrument	Method	Specification	Result
	Discipline : Chemical				
	Group : Atmospheric Pollution				
1.	**General Parameters**				
a.	Particulate Matter,g/kw-hr	Gravimetric	IS:11255(P-1)	Max. 0.2	0.12
b.	Sulphur Dioxide(SO_2),mg/Nm3	Titration	IS:11255(P-2)	Not Specified	14.70
c.	Oxides of Nitrogen(NO2),g/kw-hr + hydrocarbon,g/kw-hr	UV-Spectrophotometer	IS:11255(P-7)	Max. 4.0	1.5
d.	Carbon Monoxide(CO),g/kw-hr	GC	IS:13270	Max. 3.5	1.4

'#' represents Customer Defined Fields

NOTE : NA- Not Applicable, Requirements as per EPA ACT 1986/PCLS/2010,G.S.R 281(E),DATED- 07.03.2016, Sample Collected by lab rep. on Dated 15-12-2023, Sampling Procedure : SOP/ITC/EW/056.

REMARKS :N/A

*******End Of Report*******

Ravinder Kumar
25-12-2023
Reviewer

25-12-2023
PremKumar
[Authorized Signatory]

Interstellar Testing Centre Pvt. Ltd.
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Interstellar Testing Centre PVT. LTD.

ITC Labs

TC-8928

Test Report

Report No. : ICE-2401310764 (1)

ULR No. : TC592624000001418F

ORIGINAL

820

Issued To :

Morepen Laboratories Ltd.
Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan
Parwanoo, 173220
Himachal Pradesh, India

Sample Registration No.	: E01-2401240825		
Sample Name	: Stack Emission	Received On	: 24-01-2024
Sample Condition	: Good	Commenced On	: 24-01-2024
Sample Details (if any)		Completed On	: 31-01-2024
Sample Quantity	: 1 Thimble	Date of Report	: 31-01-2024
Packaging Mode	: Packed in vial		
Batch No./QR Code	: Date of Sampling: 23.01.2024, Process Stack of Wet Scrubber-2	Grade	:
Date of Manufacture	: NA	Date of Expiry	: NA
Official Seal	: Not Applicable	Official Signature	: Not Applicable
Sample Submission Type	: Sampled by ITC		
Customer Reference	: PO/08-12-2023		
Any Other Information	: Date of Sampling: 23.01.2024, Process Stack of Wet Scrubber-2		
Test Report as per	: EPA-1986, PCLS/02/2021		

Sampling Information :

Name of the emission source monitored	: Stack Emission of Process Stack
Rated Capacity	: -
Capacity on sampling day	: -
Type of fuel used & its consumption	: Electricity
Normal operating schedule	: 24 hrs
Stack Identification	: Stack attached to Process Stack (Stack of Wet Scrubber-2)
Type of Stack/Duct	: FRP
Stack Height from Ground Level	: 6.1
Diameter of the Stack	: 20.30
Sampling Duration	: 38
Purpose of Monitoring	: To assess the pollution load
Air Pollution control measure	: Wet Scrubber
Status	: Working
Recovery of Material	: -
Fugitive Emission, if any	: Nil
Date of Monitoring	: 23-01-2024
Time of Monitoring	: 16:35 to 17:13 hrs

Observations :

Flue Gas Temperature	: 28

31/01/2024
Vikrant Saini
Verified by

31/01/2024
Prem Kumar
Authorised by

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Panchkula-134109 (Haryana)
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ITC Labs

Interstellar Testing Centre PVT. LTD.

TC-5926

Test Report

Report No. : ICE-2401310764 (1)

ULR No. : TC592624000001418F

871

Flue Gas Velocity : 13.82

Volumetric Flow Rate : 1543.07

Ambient Air Temperature : 17

S. No.	Parameter	Measuring Unit	Instrument	Method	Result	Requirements
	Discipline : Chemical					
	Group : Atmospheric Pollution					
(I)	**General Parameters**					
1	Particulate Matter	mg/Nm3	Gravimetric	IS:11255(P-1)	23.9	150 Max.

NOTE : NA- Not Applicable. Requirement as per EPA-1986, PCLS/02/2021. Sampling Procedure: SOP/ITC/EW/056. Sample Collected by lab rep. on 23-01-2024.

REMARKS : See Note

*******End of Report*******

31/01/2024
Vikraant Saini
Verified by

31/01/2024
Prem Kumar
Authorised by

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1308

Interstellar Testing Centre PVT. LTD.

Test Report

Report No. : ICE-2401310764 (2)

822

ORIGINAL

Issued To :

Morepen Laboratories Ltd.
Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan
Parwanoo, 173220
Himachal Pradesh, India

Sample Registration No.	: E01-2401240825		
Sample Name	: Stack Emission	Received On	: 24-01-2024
Sample Condition	: Good	Commenced On	: 24-01-2024
Sample Details (if any)		Completed On	: 31-01-2024
Sample Quantity	: 1 Thimble	Date of Report	: 31-01-2024
Packaging Mode	: Packed in vial		
Batch No./QR Code	: Date of Sampling: 23.01.2024, Process Stack of Wet Scrubber-2	Grade	:
Date of Manufacture	: NA	Date of Expiry	: NA
Official Seal	: Not Applicable	Official Signature	: Not Applicable
Sample Submission Type	: Sampled by ITC		
Customer Reference	: PO/08-12-2023		
Any Other Information	: Date of Sampling: 23.01.2024, Process Stack of Wet Scrubber-2		
Test Report as per	: EPA-1986, PCLS/02/2021		

Sampling Information :

Name of the emission source monitored	: Stack Emission of Process Stack
Rated Capacity	: -
Capacity on sampling day	: -
Type of fuel used & its consumption	: Electricity
Normal operating schedule	: 24 hrs
Stack Identification	: Stack attached to Process Stack (Stack of Wet Scrubber-2)
Type of Stack/Duct	: FRP
Stack Height from Ground Level	: 6.1
Diameter of the Stack	: 20.30
Sampling Duration	: 38
Purpose of Monitoring	: To assess the pollution load
Air Pollution control measure	: Wet Scrubber
Status	: Working
Recovery of Material	: -
Fugitive Emission, if any	: Nil
Date of Monitoring	: 23-01-2024
Time of Monitoring	: 16:35 to 17:13 hrs

Observations :

Flue Gas Temperature	: 28

31/01/2024
Vikrant Saini
Verified by

31/01/2024
Prem Kumar
Authorised by

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1309

Interstellar Testing Centre PVT. LTD.

Test Report

Report No. : ICE-2401310764 (2)

823

Flue Gas Velocity : 13.82

Volumetric Flow Rate : 1543.07

Ambient Air Temperature : 17

S. No.	Parameter	Measuring Unit	Instrument	Method	Result	Requirements
	Discipline : Chemical					
	Group : Atmospheric Pollution					
(I)	**General Parameters**					
1	Hydrogen Fluoride	mg/Nm3	UV-Spectrophotometer	Method of Air Sampling & Analysis	BLQ(LOQ: 1.0)	Not Specified

NOTE : NA- Not Applicable. Requirement as per EPA-1986, PCLS/02/2021. Sampling Procedure: SOP/ITC/EW/056. Sample Collected by lab rep. on 23-01-2024.

REMARKS : See Note

*****End of Report*****

31/01/2024
Vikrant Saini
Verified by

31/01/2024
Prem Kumar
Authorised by

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Interstellar Testing Centre Pvt. Ltd.

824

Test Report

Document QF : 2501

Issued To Morepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	**Sample Reg. No.** :E01-2312190660 **Sample Reg. Date** :19-12-2023 **Report Date** :21-12-2023 **Report No.** :ICE-2312210629 **NABL ULR No.** :TC592623000014249F **Customer Ref. No.** :PO **Letter Dated** :08.12.2023

Test Report as per :	: EPA-1986, PCLS/02/2021
Sampling Information :	
Date of Monitoring	: 15-12-2023
Time of Monitoring	: 11:40 to 12:22 hrs
Name of the emission source monitored	: Stack Emission of Process Stack
Rated Capacity	: -
Capacity on sampling day	: -
Type of fuel used & its consumption	: Electricity
Normal operating schedule	: 24 hrs
Stack Identification	: Stack attached to Process Stack of Scrubber-1
Type of Stack/Duct	: Metal
Stack Height from Ground Level(m)	: 16
Diameter of the Stack(cm)	: 15
Sampling Duration(minutes)	: 42
Purpose of Monitoring	: To assess the pollution load
Air Pollution control measure	: Wet Scrubber
Status	: Working
Recovery of Material	: -
Fugitive Emission,if any	: Nil
Observations :	

Ravinder Kumar
21-12-2023
Reviewer

21-12-2023
PremKumar
[Authorized Signatory]

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Interstellar Testing Centre Pvt. Ltd.

825

Test Report

Issued To	Sample Reg. No. :E01-2312190660 Sample Reg. Date :19-12-2023 Report Date :21-12-2023 Report No. :ICE-2312210629 NABL ULR No. :TC592623000014249F Customer Ref. No.:PO Letter Dated :08.12.2023
Morepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	

Flue Gas Temperature, °C,Avg.	: 27
Flue Gas Velocity(m/s),Avg.	: 12.73
Volumetric Flow Rate(Nm^3/hr.)	: 771.24
Ambient Air Temperature, °C	: 19

S.No.	Parameters	Instrument	Method	Specification	Result
	Discipline : Chemical				
	Group : Atmospheric Pollution				
1.	**General Parameters**				
a.	Sulphur Dioxide(SO_2),mg/Nm3	Titration	IS:11255(P-2)	Not Specified	BLQ(LOQ:2.0)
b.	Acid Mist as HCl, mg/Nm^3	Titration	Method of Air sampling & Analysis	50 Max.	BLQ(LOQ:1.0)

'#' represents Customer Defined Fields

NOTE : NA- Not Applicable, BLQ- Below limit of Quantification, LOQ- Limit of Quantification, Requirements as per EPA Act 1986/PCLS/02/2021, Sample collected by lab rep. on dated 15-12-2023, Sampling Procedure - SOP/ITC/EW/056

REMARKS :N/A

*******End Of Report*******

Ravinder Kumar
21-12-2023
Reviewer

21-12-2023
PremKumar
[Authorized Signatory]

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ANNEXURE - 7

1312

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Raw Material Storage area

MOREPEN LABORATORIES LTD. NEW DELHI

ANNEXURE - 8

1313

Interstellar Testing Centre Pvt. Ltd.

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Test Report

Document QF : 2501

Issued To Morepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	**Sample Reg. No.** :E01-2312190669 **Sample Reg. Date** :19-12-2023 **Report Date** :26-12-2023 **Report No.** :ICF-2312260856 **NABL ULR No.** :TC592623000014491F **Customer Ref. No.** :PO **Letter Dated** :08.12.2023

Test Report as per :	: NAAQS 2009
Sampling Information :	
Location of Sampling Point	: QC Roof Area (Near Main Gate)
Date of Monitoring	: 15-12-2023
Time of Monitoring	: 10:25 hrs
Purpose of Monitoring	: To assess the pollution level
Duration of Monitoring,minutes	: 1440
Avg. Flow Rate of Sampling,m3/min	: 1.27
Volume of air sampled,m3	: 1828.80
Avg. Ambient Temperature,°C	: 18

Description	
Description	Ambient Air Quality Monitoring

S.No.	Parameters	Instrument	Method	Specification	Result
I.	**Ambient Air Quality Parameters(Time weighted Avg- 24 Hours)**				
a.	Sulphur Dioxide(SO_2),µg/m3	UV-Spectrophotometer	IS: 5182 (P-2): 2017	80 Max	17.26
b.	Nitrogen Dioxide(NO_2),µg/m^3	UV-Spectrophotometer	IS: 5182 (P-6): 2017	80 Max	29.49
c.	Particulate Matter (PM10),µg/m3	Gravimetric	IS: 5182 (P-23): 2017	100 Max	98.24
d.	Particulate matter (PM 2.5),µg/m3	Gravimetric	IS: 5182 (P-24)-2019	60 Max	54.29

Ravinder Kumar
26-12-2023
Reviewer

26-12-2023
PremKumar
[Authorized Signatory]

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Interstellar Testing Centre Pvt. Ltd.

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Test Report

Issued To	Sample Reg. No. :E01-2312190669 Sample Reg. Date :19-12-2023 Report Date :26-12-2023 Report No. :ICE-2312260856 NABL ULR No. :TC592623000144911F Customer Ref. No. :PO Letter Dated :08.12.2023
Moreper Laboratories Ltd. Village: Mauzkhanz, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	

e.	Ammonia(NH3),µg/m^3	UV-Spectrophotometer	IS: 5182 (P-25):2018	400 Max	37.41
f.	Lead(As Pb),µg/m3	ICPOES	STP/ITC/EW/002	1.0 Max	BLQ (LOQ:0.1)
2.	**Ambient Air Quality Parameters(Time weighted Avg- 8 Hours)**				
a.	Ozone(O3),µg/m^3	UV-Spectrophotometer	IS: 5182 (P-9): 2019	100 Max.	24.11
b.	Carbon Monoxide(CO),mg/m3	GC	IS: 5182 (P-10): 2019	2 Max.	1.4
3.	**Ambient Air Quality Parameters(Time weighted Avg- Annual*)**				
a.	Benzene(C6H6),µg/m3	GC	IS: 5182 (P-11): 2017	5 Max	BLQ(LOQ:1.0)
b.	Benzo(a) Pyrene Particulate Phase only,ng/m3	GCMSMS	IS: 5182 (P-12): 2019	1 Max	BLQ(LOQ:0.5)
c.	Arsenic(as As),ng/m3	ICPOES	STP/ITC/EW/002	6 Max.	BLQ (LOQ:1.0)
d.	Nickel(As Ni),ng/m3	ICPOES	STP/ITC/EW/002	20 Max.	BLQ (LOQ:1.0)

W represents Customer Defined Fields

NOTE : NA- Not Applicable, BLQ- Below limit of Quantification, LOQ- Limit of Quantification, Requirement as per NAQQS 2009. Sampling Procedure: SOP/ITC/EW/056

REMARKS : *Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals

*******End Of Report*******

Ravinder Kumar
26-12-2023
Reviewer

26-12-2023
PremKumar
[Authorized Signatory]

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829

Document QF : 2501

Test Report

Issued To Morepen Laboratories Ltd. Village: Mastikhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	**Sample Reg. No.** :E01-2312190671 **Sample Reg. Date** :19-12-2023 **Report Date** :26-12-2023 **Report No.** :ICE-2312260857 **NABL ULR No.** :TC592623000014497F **Customer Ref. No.** :PO **Letter Dated** :08.12.2023

Test Report as per :	: NAAQS 2009
Sampling Information :	
Location of Sampling Point	: ETP Near Boiler Area
Date of Monitoring	: 15-12-2023
Time of Monitoring	: 11:35 hrs
Purpose of Monitoring	: To assess the pollution level
Duration of Monitoring,minutes	: 1440
Avg. Flow Rate of Sampling,m3/min	: 1.27
Volume of air sampled,m3	: 1828.80
Avg. Ambient Temperature,°C	: 18

Description	
Description	Ambient Air Quality Monitoring

S.No.	Parameters	Instrument	Method	Specification	Result
1.	**Ambient Air Quality Parameters(Time weighted Avg- 24 Hours)**				
a.	Sulphur Dioxide(SO2),µg/m3	UV-Spectrophotometer	IS: 5182 (P-2): 2017	80 Max	12.22
b.	Nitrogen Dioxide(NO2),µg/m^3	UV-Spectrophotometer	IS: 5182 (P-6): 2017	80 Max	27.00
c.	Particulate Matter (PM10),µg/m3	Gravimetric	IS: 5182 (P-23): 2017	100 Max	94.21
d.	Particulate matter (PM 2.5),µg/m3	Gravimetric	IS: 5182 (P-24)-2019	60 Max	51.35

Ravinder Kumar
26-12-2023
Reviewer

26-12-2023
PremKumar
[Authorized Signatory]

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Interstellar Testing Centre Pvt. Ltd.

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Test Report

Issued To	Sample Reg. No. :E01-2312190671 Sample Reg. Date :19-12-2023 Report Date :26-12-2023 Report No. :ICE-2312260857 NABL ULR No. :TC592623000014497F Customer Ref. No. :PO Letter Dated :08.12.2023
Morepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil. Kasauli, Distt. Solan Parwanoo	

e.	Ammonia(NH3),µg/m^3	UV-Spectrophotometer	IS: 5182 (P-25):2018	400 Max	34.37
f.	Lead(As Pb),µg/m3	ICPOES	STP/ITC/EW/002	1.0 Max	BLQ (LOQ:0.1)
2.	**Ambient Air Quality Parameters(Time weighted Avg- 8 Hours)**				
a.	Ozone(O3),µg/m3	UV-Spectrophotometer	IS: 5182 (P-9): 2019	100 Max.	22.44
b.	Carbon Monoxide(CO),mg/m3	GC	IS: 5182 (P-10): 2019	2 Max.	1.2
3.	**Ambient Air Quality Parameters(Time weighted Avg- Annual*)**				
a.	Benzene(C6H6),µg/m3	GC	IS: 5182 (P-11): 2017	5 Max	BLQ(LOQ:1.0)
b.	Benzo(a) Pyrene Particulate Phase only,ng/m3	GC/MSMS	IS: 5182 (P-12): 2019	1 Max	BLQ(LOQ:0.5)
c.	Arsenic(as As),ng/m3	ICPOES	STP/ITC/EW/002	6 Max.	BLQ (LOQ:1.0)
d.	Nickel(As Ni),ng/m3	ICPOES	STP/ITC/EW/002	20 Max.	BLQ (LOQ:1.0)

'#' represents Customer Defined Fields

NOTE : NA- Not Applicable, BLQ- Below limit of Quantification, LOQ- Limit of Quantification, Requirement as per NAQQS 2009. Sampling Procedure: SOP/ITC/EW/056.

REMARKS : *Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

*******End Of Report*******

Ravinder Kumar
26-12-2023
Reviewer

26-12-2023
PremKumar
[Authorized Signatory]

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Interstellar Testing Centre Pvt. Ltd.

831

Document QF : 2501

Test Report

Issued To Morepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	**Sample Reg. No.** :E01-2312190668 **Sample Reg. Date** :19-12-2023 **Report Date** :26-12-2023 **Report No.** :ICE-2312260855 **NABL ULR No.** :TC592623000014496F **Customer Ref. No.** :PO **Letter Dated** :08.12.2023

Test Report as per :	: NAAQS 2009
Sampling Information :	
Location of Sampling Point	: Near ETP Area
Date of Monitoring	: 15-12-2023
Time of Monitoring	: 11:25 hrs
Purpose of Monitoring	: To assess the pollution level
Duration of Monitoring,minutes	: 1440
Avg. Flow Rate of Sampling,m3/min	: 1.26
Volume of air sampled,m3	: 1814.40
Avg. Ambient Temperature,°C	: 18

Description

Description	Ambient Air Quality Monitoring

S.No.	Parameters	Instrument	Method	Specification	Result
1.	**Ambient Air Quality Parameters(Time weighted Avg- 24 Hours)**				
a.	Sulphur Dioxide(SO2),µg/m3	UV-Spectrophotometer	IS: 5182 (P-2): 2017	80 Max	11.18
b.	Nitrogen Dioxide(NO2),µg/m3	UV-Spectrophotometer	IS: 5182 (P-6): 2017	80 Max	26.26
c.	Particulate Matter (PM10),µg/m3	Gravimetric	IS: 5182 (P-23): 2017	100 Max	96.12
d.	Particulate matter (PM 2.5),µg/m3	Gravimetric	IS: 5182 (P-24)-2019	60 Max	52.19

Ravinder Kumar
26-12-2023
Reviewer

26-12-2023
PremKumar
[Authorized Signatory]

Interstellar Testing Centre Pvt. Ltd.
86, Industrial Area, Phase-I,
Panchkula-134109 (Haryana)
Phone : (O) 0172-2561543, 2565825,
E-mail : customersupport@icclabs.com
Visit us: www.icclabs.com

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Interstellar Testing Centre Pvt. Ltd.

832

Test Report

Issued To	Sample Reg. No. :E01-2312190668 Sample Reg. Date :19-12-2023 Report Date :26-12-2023 Report No. :ICE-2312260855 NABL ULR No. :TC592623000144961F Customer Ref. No.:PO Letter Dated :08.12.2023
Morepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	

e.	Ammonia(NH3),µg/m³	UV-Spectrophotometer	IS: 5182 (P-25):2018	400 Max	34.22
f.	Lead(As Pb),µg/m3	ICPOES	STP/ITC/EW/002	1.0 Max	BLQ (LOQ:0.1)
2.	**Ambient Air Quality Parameters(Time weighted Avg- 8 Hours)**				
a.	Ozone(O3),µg/m3	UV-Spectrophotometer	IS: 5182 (P-9): 2019	100 Max.	24.11
b.	Carbon Monoxide(CO),mg/m3	GC	IS: 5182 (P-10): 2019	2 Max.	1.3
3.	**Ambient Air Quality Parameters(Time weighted Avg- Annual*)**				
a.	Benzene(C6H6),µg/m3	GC	IS: 5182 (P-11): 2017	5 Max	BLQ(LOQ:1.0)
b.	Benzo(a) Pyrene Particulate Phase only,ng/m3	GCMSMS	IS: 5182 (P-12): 2019	1 Max	BLQ(LOQ 0.5)
c.	Arsenic(as As),ng/m3	ICPOES	STP/ITC/EW/002	6 Max.	BLQ (LOQ:1.0)
d.	Nickel(As Ni),ng/m3	ICPOES	STP/ITC/EW/002	20 Max.	BLQ (LOQ:1.0)

'#' represents Customer Defined Fields

NOTE : NA- Not Applicable, BLQ- Below limit of Quantification, LOQ- Limit of Quantification, Requirement as per NAQQS 2009.
Sampling Procedure: SOP/ITC/EW/056

REMARKS :*Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals

*******End Of Report*******

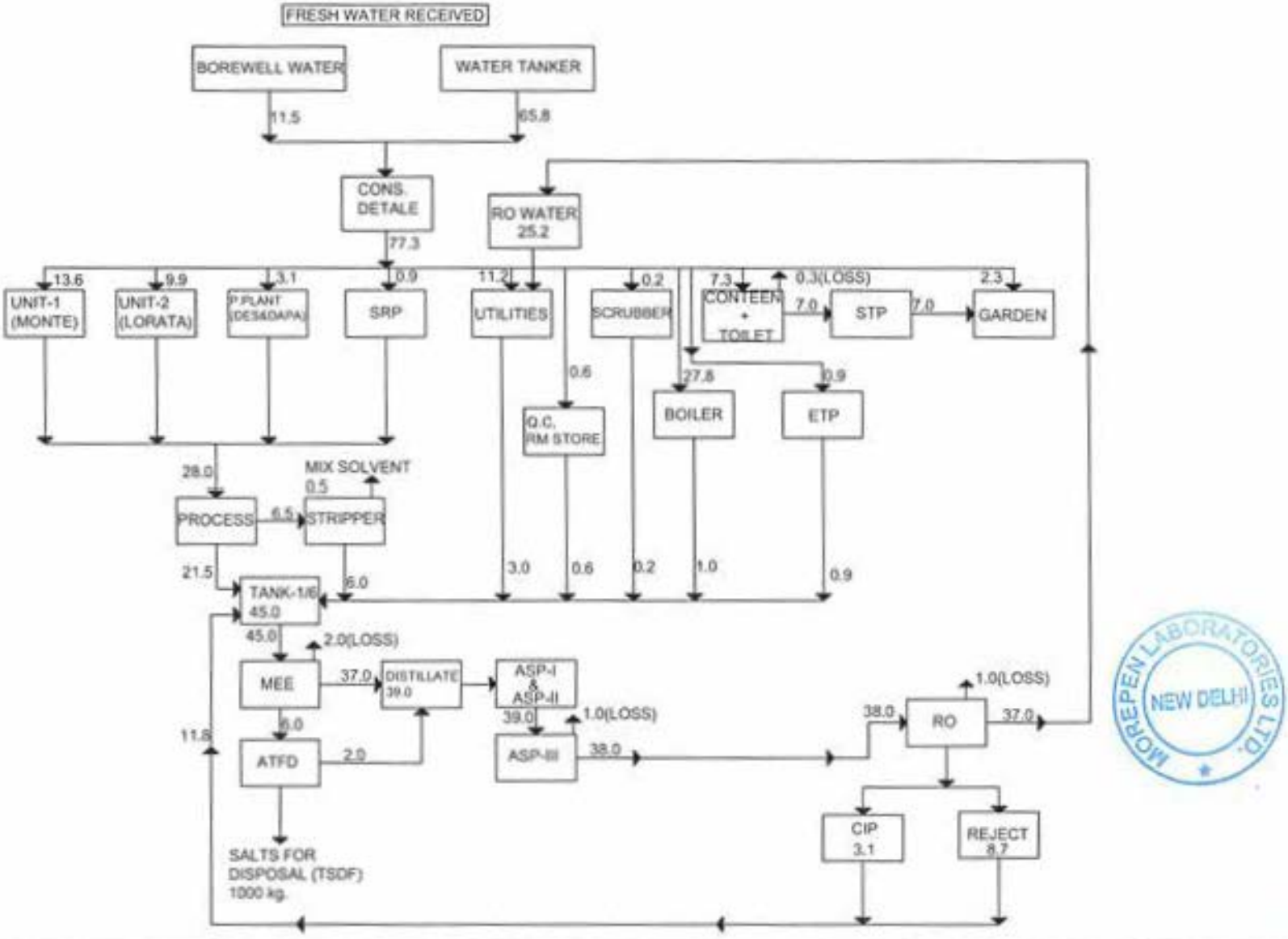
Ravinder Kumar
26-12-2023
Reviewer

26-12-2023
PremKumar
(Authorized Signatory)

Interstellar Testing Centre Pvt. Ltd.
66, Industrial Area, Phase-I,
Panchkula-134109 (Haryana)
Phone : (O) 0172-2561343, 2561825,
E-mail : customersupport@itclabs.com
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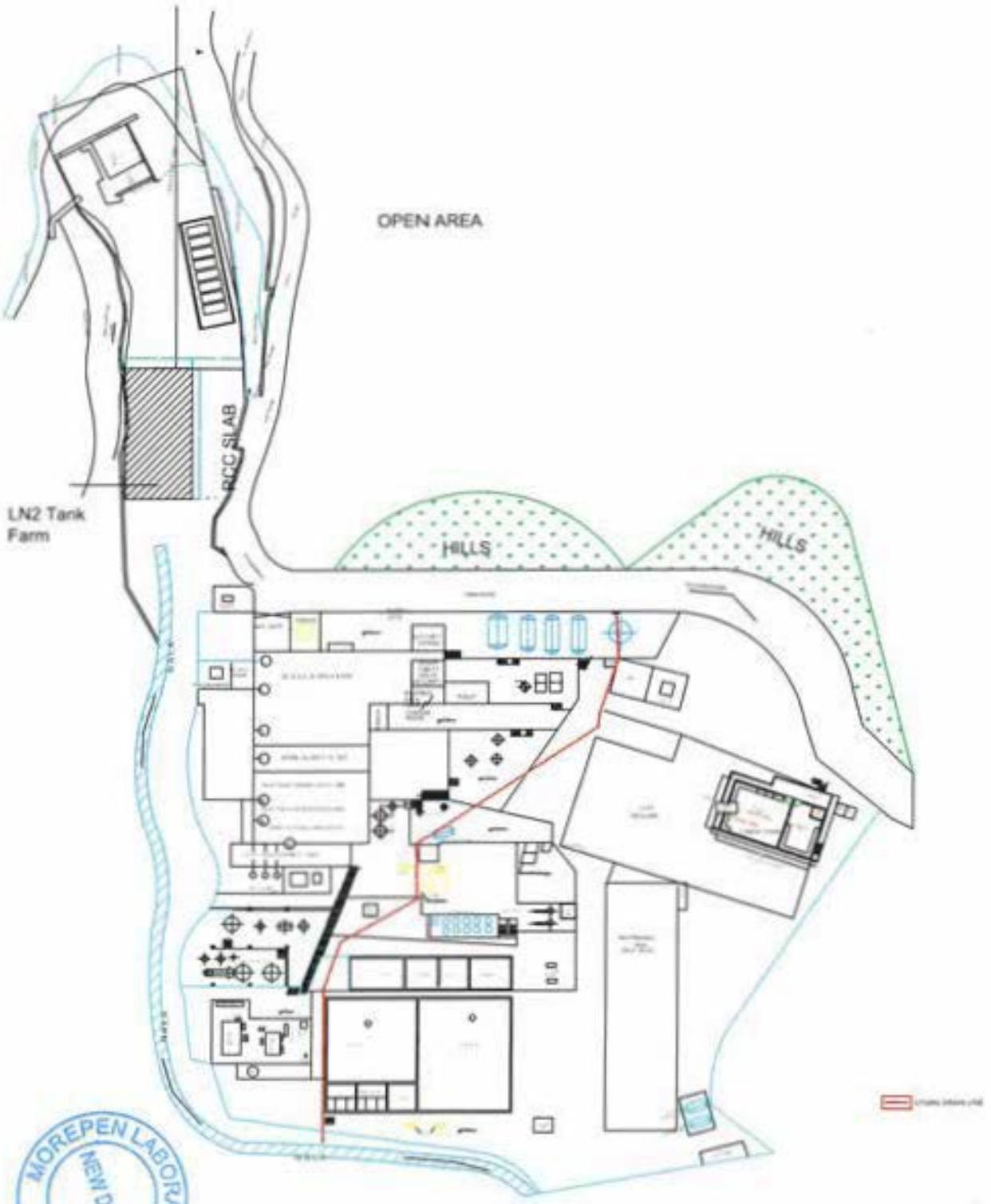
WATER BALANCE OF MSL SITE



ANNEXURE - 10

834

STORM WATER DRAIN ROUTE OF MSL



MOREPEN LABORATORIES LTD. NEW DELHI

Annexure - II

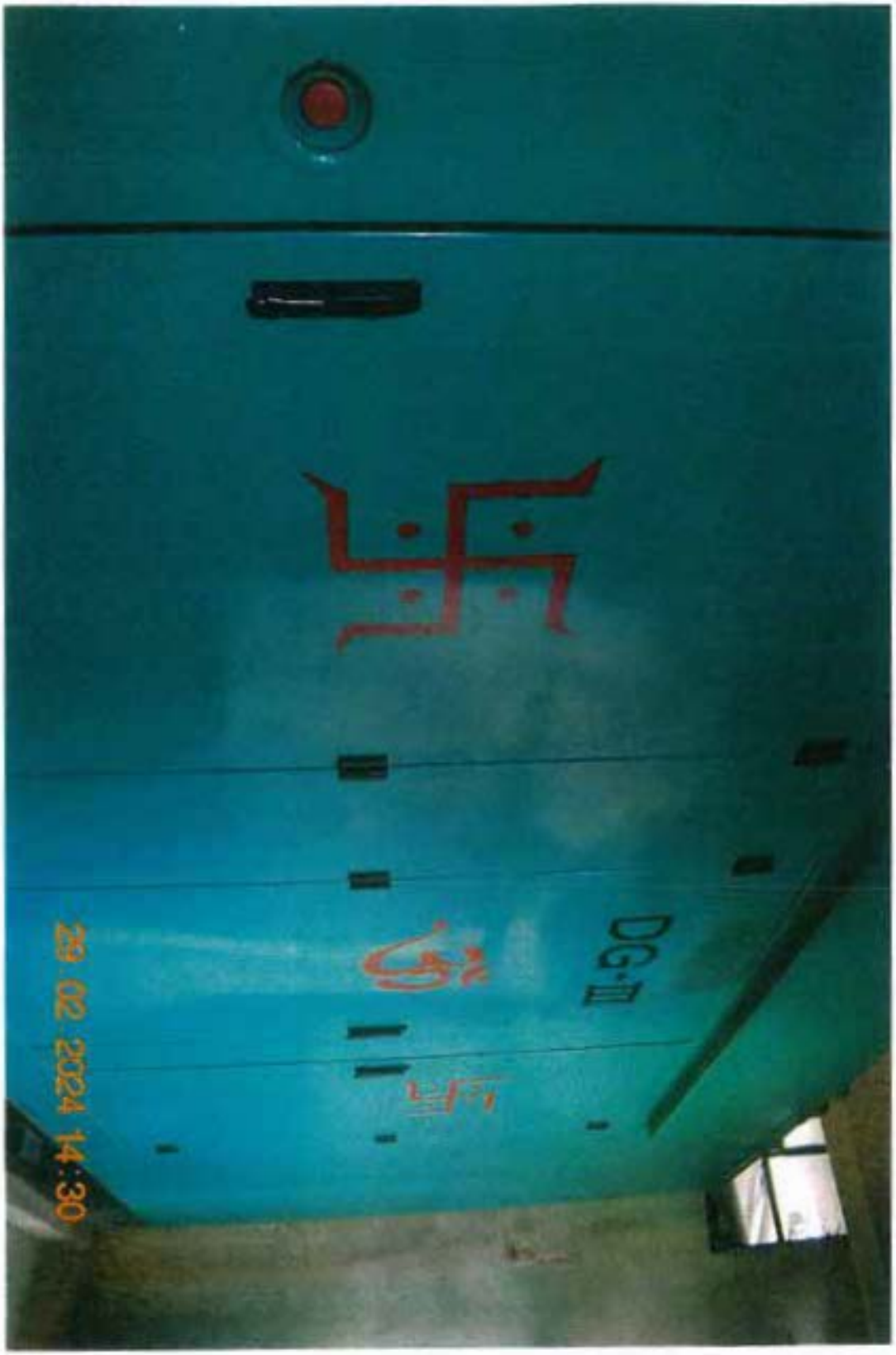
835



DG Set – with canopy and stack

MOREPEN LABORATORIES LTD. NEW DELHI

836



MOREPEN LABORATORIES LTD. NEW DELHI

Annexure - 12

837



DG Set – with canopy and stack

MOREPEN LABORATORIES LTD. MEDICAL SYSTEM

838



MOREPEN LABORATORIES LTD.
NEW DELHI

Annexure - 13

839



LN2- Vent silencers

MOREPEN LABORATORIES LTD. NEW DELHI

ANNEXURE - 14

Interstellar Testing Centre Pvt. Ltd.

1326

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Test Report

Document QF : 2501
Page 1 of 2

Issued To Meeprot Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	**Sample Reg. No.** :E01-2312190676 **Sample Reg. Date** :19-12-2023 **Report Date** :20-12-2023 **Report No.** :ICE-2312200594 **NABL ULR No.** :TC592623000014223F **Customer Ref. No.**:PO **Letter Dated** :08.12.2023

Test Report as per :	: EPA-1986, PCLS/02/2021
Sampling Information :	
Name of Sample	: Ambient Noise
Date of Monitoring	: 15-12-2023
Time of Monitoring	: 11:55 hrs
Nature of Industry	: Pharmaceutical
Purpose of Monitoring	: To assess the noise level

Description					
Description		Noise Monitoring			
S.No.	Parameters	Instrument	Method	Specification	Result
	Discipline : Chemical				
	Group : Atmospheric Pollution				
1	**Location Name**				
a	ETP Near Boiler Area (Day Time), Leq dB (A)	Noise Meter	IS:9989(RA 2014)	Max. 75.0	73.5
b	ETP Near Boiler Area (Night Time), Leq dB (A)	Noise Meter	IS:9989(RA 2014)	Max. 70.0	66.6

* Indicates Customer Defined Fields

NOTE : NA- Not Applicable, Requirements as per EPA Act 1986/PCLS/02/2021, Sampling Procedure : SOP/ITC/EW/056. Day Time - 06 :00 Hrs To 22 :00 Hrs, Night Time - 22 :00 Hrs To 06 :00 Hrs

REMARKS :N/A

Ravinder Kumar
20-12-2023
Reviewer

20-12-2023
PremKumar
(Authorized Signatory)

Interstellar Testing Centre Pvt. Ltd.
Industrial Area, Phase-I,
134109 (Haryana)
+91-172-256 1543, 2565525
www.itclabs.com

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Interstellar Testing Centre Pvt. Ltd.

841

Test Report

Issued To		
Manager Laboratories Ltd. Village Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	Sample Reg. No.	:E01-2312190676
	Sample Reg. Date	:19-12-2023
	Report Date	:20-12-2023
	Report No.	:ICE-2312200594
	NABL ULR No.	:TC592623000014223F
	Customer Ref. No.	:PO
	Letter Dated	:08.12.2023

*****End Of Report*****

Ravinder Kumar
20-12-2023
Reviewer

20-12-2023
PremKumar
[Authorized Signatory]

Interstellar Testing Centre Pvt. Ltd.
Industrial Area, Phase-I,
134109 (Haryana)
Phone: (0172-2561543, 2565825,
Email: customersupport@itclabs.com
Website: www.itclabs.com

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Interstellar Testing Centre Pvt. Ltd.

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Test Report

Issued To Manpac Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	**Sample Reg. No.** :E01-2401060032 **Sample Reg. Date** :06-01-2024 **Report Date** :09-01-2024 **Report No.** :ICE-2401090180 **NABL ULR No.** :TC592624000000201F **Customer Ref. No.** :- **Letter Dated** :-

Test Report as per :	EPA-1986, PCLS/02/2021
Sampling Information :	
Name of Sample	: Ambient Noise
Date of Monitoring	: 15-12-2023
Time of Monitoring	: Day & Night
Nature of Industry	: Pharmaceutical
Purpose of Measuring	: To assess the noise level

Description	
Description	Noise Monitoring

S.No.	Parameters	Instrument	Method	Specification	Result
	Discipline : Chemical				
	Group : Atmospheric Pollution				
1.	**Location Name**				
a	QC Roof Area (Near Main Gate (Day Time), Leq dB (A)	Noise Meter	IS:9989(RA 2014)	Max. 75.0	72.3
b	QC Roof Area (Near Main Gate (Night Time), Leq dB (A)	Noise Meter	IS:9989(RA 2014)	Max. 70.0	68.7

User Defined Fields

NOTE : NA- Not Applicable, Requirements as per EPA Act 1986/PCLS/02/2021, Sampling Procedure : SOP/ITC/EW/056, Day Time - 06 00 Hrs To 22 :00 Hrs, Night Time - 22 :00 Hrs To 06 :00 Hrs

Ravinder Kumar
09-01-2024
Reviewer

09-01-2024
PremKumar
[Authorized Signatory]

Interstellar Testing Centre Pvt. Ltd.
Industrial Area, Phase-I,
(H.P.)-174109 (Haryana)
Tel: 01772-256543, 256823,
customersupport@itclabs.com
www.itclabs.com

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Interstellar Testing Centre Pvt. Ltd.

843

Test Report

Document QF : 2501

Issued To Laboratories Ltd. Moolkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan	Sample Reg. No. :E01-2401060032 Sample Reg. Date :06-01-2024 Report Date :09-01-2024 Report No. :ICE-2401090180 NABL ULR No. :TC592624000000201F Customer Ref. No.:- Letter Dated :-

*****End Of Report*****

Ravinder Kumar
09-01-2024
Reviewer

09-01-2024
PremKumar
[Authorized Signatory]

lar Testing Centre Pvt. Ltd.
Phase-I,
136109 (Haryana)
72-2561545, 2565825,
www.itclabs.com

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Interstellar Testing Centre Pvt. Ltd.

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Document QF : 2501

Test Report

Issued To Morepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	**Sample Reg. No.** :E01-2312190675 **Sample Reg. Date** :19-12-2023 **Report Date** :20-12-2023 **Report No.** :ICE-2312200595 **NABL ULR No.** :TC592623000014228F **Customer Ref. No.** :PO **Letter Dated** :08.12.2023

Test **Report as per** :	: EPA-1986, PCLS/02/2021
Sampling Information :	
Name of Sample	: Ambient Noise
Date of Monitoring	: 15-12-2023
Time of Monitoring	: Day & Night
Nature of Industry	: Pharmaceutical
Purpose of Monitoring	: To assess the noise level

Description	
Description	Noise Monitoring

S.No.	Parameters	Instrument	Method	Specification	Result
	Discipline : Chemical				
	Group : Atmospheric Pollution				
1.	**Location Name**				
4	Near Solvent Storage Tank South Block (Day Time), Leq dB (A)	Noise Meter	IS:9989(RA 2014)	Max. 75.0	73.1
5	Near Solvent Storage Tank South Block (Night Time), Leq dB (A)	Noise Meter	IS:9989(RA 2014)	Max. 70.0	65.3

* represents Customer Defined Fields

NOTE : NA- Not Applicable, Requirements as per EPA Act 1986/PCLS/02/2021, Sampling Procedure : SOP/ITC/EW/056. Day Time - 06 :00 Hrs To 22 :00 Hrs, Night Time - 22 :00 Hrs To 06 :00 Hrs

Ravinder Kumar
20-12-2023
Reviewer

20-12-2023
PremKumar
[Authorized Signatory]

Interstellar Testing Centre Pvt. Ltd.
Industrial Area, Phase-I,
-134109 (Haryana)
01672-256154\3, 256582\5,
www.itclabs.com

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Interstellar Testing Centre Pvt. Ltd.

845

Document QF : 2501

Test Report

Issued To Manager Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	**Sample Reg. No.** :E01-2312190675 **Sample Reg. Date** :19-12-2023 **Report Date** :20-12-2023 **Report No.** :ICE-2312200595 **NABL ULR No.** :TC592623000014228F **Customer Ref. No.** :PO **Letter Dated** :08.12.2023

REMARKS :N/A

*****End Of Report*****

Ravinder Kumar
20-12-2023
Reviewer

20-12-2023
PremKumar
[Authorised Signatory]

Interstellar **Testing Centre Pvt. Ltd.**
Area, Phase-I,
(Haryana)
72-2561543, 2565825
its3ahs.com

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Interstellar Testing Centre PVT. LTD.

Test Report

Report No. : ICE-2402260764

ULR No. : TC592624000002898E

TC-5926

ORIGINAL

Page 1 of 1

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Issued To :

Morepen Laboratories Ltd.
Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan
Parwanoo, 173220
Himachal Pradesh, India

Sample Registration No.	: E01-2402241308	Received On	: 24-02-2024
Sample Name	: Noise Monitoring	Commenced On	: 24-02-2024
Sample Condition	: Good	Completed On	: 26-02-2024
Sample Details (if any)		Date of Report	: 26-02-2024
Sample Quantity	: NA		
Packaging Mode	: NA		
Batch No./QR Code	: NA		
Date of Manufacture	: NA	Date of Expiry	: NA
Sample Submission Type	: Sampled by ITC /Ram Gopal		
Date of Sampling	: 23.02.2024		
Environment Condition	: Good		
Customer Reference	: NA		
Any Other Information	: Date of sampling: 23.02.2024		
Test Report as per	: EPA-1986, PCLS/02/2021		

S. No.	**Sampling Information:**	
(a)	Name of Sample	: Ambient Noise
(b)	Date of Monitoring	: 23-02-2024
(c)	Time of Monitoring	: Day & Night
(d)	Nature of Industry	: Pharmaceutical
(e)	Purpose of Monitoring	: To assess the noise level

Description: Noise Monitoring

S. No.	Parameter	Measuring Unit	Instrument	Method	Result	Specification
	Discipline : Chemical					
	Group : Atmospheric Pollution					
(1)	**Location Name**					
1	ETP Near Boiler Area(Day)	Leq dB (A)	Noise Meter	IS:9989(RA 2014)	72.7	Max. 75.0
2	ETP Near Boiler Area(Night)	Leq dB (A)	Noise Meter	IS:9989(RA 2014)	67.8	Max. 70.0

NOTE : NA- Not Applicable, Requirements as per EPA ACT 1986/PCLS/02/2021, Sampling Procedure : SOP/ITC/EW/056.Sample Collected by Mr. ram on 23-02--2024. Day Time - 06 :00 Hrs To 22 :00 Hrs, Night Time - 22 :00 Hrs To 06 :00 Hrs.

REMARKS : See Note

*******End of Report*******

26/02/2024
Vikrant Saini
Verified by

26/02/2024
Prem Kumar
Authorised by

Interstellar Testing Centre PVT. LTD.
86, Industrial Area, Phase-I, Panchkula-134109 (Haryana)
Panchkula-134109 (Haryana)
Phone : (+91) 0172-2561543, 2565825
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1333

Interstellar Testing Centre PVT. LTD.

ITC Labs

Test Report

Report No. : ICE-2402260765

ULR No. : TC592624000002899F

TC-8828

ORIGINAL

Page 1 of 1

847

Issued To :

Morepen Laboratories Ltd.
Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan
Parwanoo, 173220
Himachal Pradesh, India

Sample Registration No.	: E01-2402241310	Received On	: 24-02-2024
Sample Name	: Noise Monitoring	Commenced On	: 24-02-2024
Sample Condition	: Good	Completed On	: 26-02-2024
Sample Details (if any)		Date of Report	: 26-02-2024
Sample Quantity	: NA		
Packaging Mode	: NA		
Batch No/ QR Code	: NA		
Date of Manufacture	: NA	Date of Expiry	: NA
Sample Submission Type	: Sampled by ITC /Ram Gopal		
Customer Reference	: NA		
Any Other Information	: Date of sampling: 23.02.2024		
Test Report as per	: EPA-1986, PCLS/02/2021		

S. No. Sampling Information:

(a)	Name of Sample	: Ambient Noise
(b)	Date of Monitoring	: 23-02-024
(c)	Time of Monitoring	: Day & Night
(d)	Nature of Industry	: Pharmaceutical
(e)	Purpose of Monitoring	: To assess the noise level

Description: Noise Monitoring

S. No.	Parameter	Measuring Unit	Instrument	Method	Result	Specification
	Discipline : Chemical					
	Group : **Atmospheric Pollution**					
(1)	**Location Name**					
1	Near Main Gate Security Room(Day)	Leq dB (A)	Noise Meter	IS:9989(RA 2014)	53.3	Max. 75.0
2	Near Main Gate Security Room(Night)	Leq dB (A)	Noise Meter	IS:9989(RA 2014)	51.2	Max. 70.0

NOTE : NA- Not Applicable, Requirements as per EPA ACT 1986/PCLS/02/2021, Sampling Procedure : SOP/ITC/EW/056.Sample Collected by lab rep. on 23-02-2024. Day Time - 06 :00 Hrs To 22 :00 Hrs, Night Time - 22 :00 Hrs To 06 :00 Hrs.

REMARKS : See Note

*******End of Report*******

26/02/2024
Vikrant Saini
Verified by

26/02/2024
Prem Kumar
Authorised by

Interstellar Testing Centre PVT. LTD.
86, Industrial Area, Phase-I, Panchkula-134109 (Haryana)
Panchkula-134109 (Haryana)
Phone : (0)0172-2563543, 2565825
Email : customersupport@itclabs.com
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Interstellar Testing Centre PVT. LTD.

ITC Labs

Test Report

Report No. : ICE-2402260766

ULR No. : TC592624000002900F

TC-5926

ORIGINAL

848

Issued To :

Morepen Laboratories Ltd.
Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan
Parwanoo, 173220
Himachal Pradesh, India

Sample Registration No.	: E01-2402241309	Received On	: 24-02-2024
Sample Name	: Noise Monitoring	Commenced On	: 24-02-2024
Sample Condition	: Good	Completed On	: 26-02-2024
Sample Details (if any)		Date of Report	: 26-02-2024
Sample Quantity	: NA		
Packaging Mode	: NA		
Batch No./QR Code	: NA		
Date of Manufacture	: NA	Date of Expiry	: NA
Sample Submission Type	: Sampled by ITC /Ram Gopal		
Customer Reference	: NA		
Any Other Information	: Date of sampling: 23.02.2024		
Test Report as per	: EPA-1986, PCLS/02/2021		

S. No.	**Sampling Information**:	
(a)	Name of Sample	: Ambient Noise
(b)	Date of Monitoring	: 23-02-2024
(c)	Time of Monitoring	: Day & Night
(d)	Nature of Industry	: Pharmaceutical
(e)	Purpose of Monitoring	: To assess the noise level

Description: Noise Monitoring

S. No.	Parameter	Measuring Unit	Instrument	Method	Result	Specification
	Discipline : Chemical					
	Group : Atmospheric Pollution					
(I)	**Location Name**					
1	Near Solvent Storage Tank(South Block)(Day)	Leq dB (A)	Noise Meter	IS:9989(RA 2014)	64.4	Max. 75.0
2	Near Solvent Storage Tank(South Block)(Night)	Leq dB (A)	Noise Meter	IS:9989(RA 2014)	60.9	Max. 70.0

NOTE : NA- Not Applicable, Requirements as per EPA ACT 1986/PCLS/02/2021, Sampling Procedure : SOP/ITC/EW/056.Sample Collected by lab rep. on 23-02-2024. Day Time - 06 :00 Hrs To 22 :00 Hrs, Night Time - 22 :00 Hrs To 06 :00 Hrs.

REMARKS : See Note

*******End of Report*******

26/02/2024
Vikrant Saini
Verified by

26/02/2024
Prem Kumar
Authorised by

Interstellar Testing Centre PVT. LTD.
86, Industrial Area, Phase-I, Panchkula-134109 (Haryana)
Panchkula-134109 (Haryana)
Phone : (0) 0172-2561543, 2565825
Email : customersupport@itclabs.com
Visit us : www.itclabs.com

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Interstellar Testing Centre Pvt. Ltd.

849

Document QF : 2501

Test Report

Issued To Morepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	**Sample Reg. No.** :E01-2312190665 **Sample Reg. Date** :19-12-2023 **Report Date** :21-12-2023 **Report No.** :ICE-2312210631 **NABL ULR No.** :TC592623000014252F **Customer Ref. No.** :PO **Letter Dated** :08.12.2023

Test Report as per :	: EPA Act 1986/PCLS/2010,G.S.R 281(E),Dated- 07.03.2016
Sampling Information :	
Date of Monitoring	: 15-12-2023
Time of Monitoring	: 14:12 hrs
Purpose of Monitoring	: To assess the noise level
Source of Noise Pollution Monitored	: DG Set (500 kVA)
Engine No.	: 25273333
Make	: Cummins
Date of mfg of DG Set	: 27-08-2001
Date of Installation	: Not Provided by party
Type approval No.	: Not Provided by party
Pollution Control Device (if any)	: Acoustic Enclosure
Stack Height from Ground level to Top,m	: 8
Stack Height from Roof level,m	: -
Location of noise Generating Source	: Ground Floor

Description	
Description	Noise DG Set (500 kVA) Monitoring

S.No.	Parameters	Instrument	Method	Specification	Result
	Discipline : Chemical				

Ravinder Kumar
21-12-2023
Reviewer

21-12-2023
PremKumar
(Authorized Signatory)

Interstellar Testing Centre Pvt. Ltd.
Industrial Area, Phase-I,
[illegible] 134109 (Haryana)
Phone: +91-0172-2561543, 2565825,
E-mail: customersupport@itclabs.com
Website: www.itclabs.com

Disclaimer:
1. The report is only for the sample tested.
2. Total liability of ITC Labs is limited to invoiced amount.
3. The test report shall not be reproduced except in full without the written approval of the laboratory.
4. If samples not consumed during analysis, it will be stored & return as per company policy.
5. Samples not drawn by us unless otherwise stated.
6. Test report in full or parts shall not be used for promotional or publicity purposes.
7. Legal disputes are subjected to Panchkula Jurisdiction only.

Interstellar Testing Centre Pvt. Ltd.

850

Test Report

Issued To	
M/s per Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	**Sample Reg. No.** :E01-2312190665 **Sample Reg. Date** :19-12-2023 **Report Date** :21-12-2023 **Report No.** :ICE-2312210631 **NABL ULR No.** :TC592623000014252F **Customer Ref. No.**:PO **Letter Dated** :08.12.2023

	Group : Atmospheric Pollution				
1	**General Parameters**				
a	Open Door at 0.5 meter away from Acoustic Enclosure, dB (A)	Noise Meter	CPCB Guidelines	–	97.2
b	Closed Door at 0.5 meter away from Acoustic Enclosure, dB (A)	Noise Meter	CPCB Guidelines	Max. 75.0	72.0
c	Insertion Loss	-	CPCB Guidelines	Min. 25.0	25.2

* represents Customer Defined Fields

NOTE : NA- Not Applicable, Requirements as per EPA ACT 1986/PCLS/2010,G.S.R 281(E),DATED- 07.03.2016, Sampling Procedure : SOP/ITC/EW/056.

REMARKS :N/A

*****End Of Report*****

Ravinder Kumar
21-12-2023
Reviewer

21-12-2023
PremKumar
[Authorized Signatory]

Interstellar Testing Centre Pvt. Ltd.
Ind. Industrial Area, Phase-I,
Dist.Kaithal-136109 (Haryana)
Phone: +91-0172-2561543, 2563825,
E-mail: customersupport@itclabs.com
Web: www.itclabs.com

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4. If samples not consumed during analysis, it will be stored & return as per company policy.
5. Samples were drawn by us unless otherwise stated.
6. Test report in full or parts shall not be used for promotional or publicity purposes.
7. Legal disputes are subjected to Panchkula Jurisdiction only.

Interstellar Testing Centre Pvt. Ltd.

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Test Report

Document QF : 2501

Issued To	
Maryon Laboratories Ltd. Village Mauzkhana, Parwanoo, Tehsil Kasauli, Distt. Solan Parwanoo	**Sample Reg. No.** :E01-2312190666 **Sample Reg. Date** :19-12-2023 **Report Date** :20-12-2023 **Report No.** :ICE-2312200597 **NABL ULR No.** :TC592623000014230F **Customer Ref. No.** :PO **Letter Dated** :08.12.2023

Test Report as per :	: EPA Act 1986/PCLS/2010,G.S.R. 281(E),Dated- 07.03.2016
Sampling Information :	
Date of Monitoring	: 15-12-2023
Time of Monitoring	: 12:10 hrs
Purpose of Monitoring	: To assess the noise level
Source of Noise Pollution Monitored	: DG Set (750 kVA)
Engine No.	: 25455046
Make	: Cummins
Date of mfg of DG Set	: 11-03-2020
Date of Installation	: Not Provided by party
Type approval No.	: ARAI/MOEF/DGTA/CILP-54/2015-2C
Pollution Control Device (if any)	: Acoustic Enclosure
Stack Height from Ground level to Top,m	: 8
Stack Height from Roof level,m	: -
Location of noise Generating Source	: Ground Floor

Description	
Description	Noise DG Set (750 kVA) Monitoring

S.No.	Parameters	Instrument	Method	Specification	Result
	Discipline : Chemical				

Ravinder Kumar
20-12-2023
Reviewer

20-12-2023
PremKumar
[Authorized Signatory]

Interstellar Testing Centre Pvt. Ltd.
No. Industrial Area, Phase-I,
Pin Code-134109 (Haryana)
Phone: 01732-256154S, 256825,
E-mail : customersupport@itclabs.com
Website : www.itclabs.com

Disclaimer:
1. The report is only for the sample tested.
2. Total liability of ITC Labs is limited to invoiced amount.
3. The test report shall not be reproduced except in full without the written approval of the laboratory.
4. If samples not consumed during analysis, it will be stored & return as per company policy.
5. Samples not drawn by us unless otherwise stated.
6. Test report in full or parts shall not be used for promotional or publicity purposes.
7. Legal disputes are subjected to Panchkula Jurisdiction only.

Interstellar Testing Centre Pvt. Ltd.

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Test Report

Issued To :
Sharpan Laboratories Ltd.
Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan
Parwanoo

Sample Reg. No.	:E01-2312190666
Sample Reg. Date	:19-12-2023
Report Date	:20-12-2023
Report No.	:ICE-2312200597
NABL ULR No.	:TC592623000014230F
Customer Ref. No.	:PO
Letter Dated	:08.12.2023

	Group : Atmospheric Pollution				
1	**General Parameters**				
1	Leq away from Acoustic Enclosure, dB (A)	Noise Meter	CPCB Guidelines	Max. 75.0	71.3

* Customer Defined Fields

NOTE : NA= Not Applicable, Requirements as per EPA ACT 1986/PCLS/2010,G.S.R 28(E),DATED- 07.03.2016, Sampling Procedure : ICE/FW/056

REMARKS :N/A

*****End Of Report*****

Ravinder Kumar
20-12-2023
Reviewer

20-12-2023
PremKumar
(Authorized Signatory)

Interstellar Testing Centre Pvt. Ltd.
Industrial Area, Phase-I,
Panchkula (Haryana)
Phone: 0172-2561543, 2561825,
www.interstellarlabs.com
info@interstellarlabs.com

Disclaimer:
1. The report is only for the sample tested.
2. Total liability of ITC Labs is limited to invoiced amount.
3. The test report shall not be reproduced except in full without the written approval of the laboratory.
4. If samples are consumed during analysis, it will be stored as retain as per company policy.
5. Samples not drawn by us unless otherwise stated.
6. Test report in full or parts shall not be used for promotional or publicity purposes.
7. Legal disputes are subjected to Panchkula Jurisdiction only.



Plant Area



Admin Office

MOREPEN LABORATORIES LTD.
NEW DELHI

854



Conference Room



Warehouse for raw materials.

MOREPEN LABORATORIES LTD. NEW DELHI

ANNEXURE - 16

855



Solvent Storage Tank with pump and flame arrester

MOREPEN LABORATORIES LTD. NEW DELHI (HRD)

ANNEXURE - 17

1342

856

SHIVALIK SOLID WASTE MANAGEMENT LTD.

CIN : U33130HP2005PLC028806

GSTIN : 02AAJCS7647D1ZE

SSWML

Member Seal with sign.

FORM 10 [See Rule 19(1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's Name and mailing address (including Phone No. and e-mail) : GSTIN 02AABCM1082 G2R	:	M/s Morepen Labs Ltd Village & P.O. Dabhota Majra Teh. Nalagarh Distt. Solan H.P. Phone No. 01795-233185-99 e-mail ~~bbdc morepen com~~
2.	Sender's Authorization No.	:	Sol-Pan-162
3.	Manifest Document No.	:	61570
4.	Transporter's name and address (including Phone No. and e-mail)	:	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.)
5.	Type of vehicle	:	(Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	:	
7.	Vehicle registration No.	:	HP12C0842
8.	Receiver's name and mailing address (including Phone No. and e-mail)	:	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.) Ph. : 01795-260427
9.	Receiver's authorization No.	:	
10.	Waste description	:	Process Sale (28.1)
11.	Total quantity No. of Containers	:	7.315 2.7864 .....m3 or MT .....Nos.
12.	Physical form	:	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information	:	Avoid Heating & Contact with eye
14.	Sender's Certificate	:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name & Stamp: Pawan Kumar Signature:		Day 2 Month Year 2 4
15.	Transporter acknowledgement of receipt of Wastes	:	
	Name & Stamp: M/s. Shivalik Solid Waste Management Ltd. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.) Signature:		Day Month Year 2 4
16.	Receiver's certification for receipt of hazardous and other waste	:	
	Name & Stamp: Signature:		Day Month Year 2 4

Yellow Copy

Tel: 91-11-23324463, 23712225, Fax: 91-11-23726422
E-mail: corporate@morepen.com Website: www.morepen.com

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SHIVALIK SOLID WASTE MANAGEMENT LTD.

CIN : U33130HP2005PLC028806
GSTIN : 02AAJCS7647D1ZE

Member Seal with sign.

FORM 10 [See Rule 19(1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's Name and mailing address (including Phone No. and e-mail) GSTIN 02 AAECM 1013 B1ZA	:	M/s Mineplex Labs Ltd village & P.O Jaffarpur Masulkhana Teh. Kasauli Distt Solan (H.P.) Phone No. : 01792 233283, 84 e-mail : helpdesk@mineplex.com
2.	Sender's Authorization No.	:	Sol. Pollu-162
3.	Manifest Document No.	:	61568
4.	Transporter's name and address (including Phone No. and e-mail)	:	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.)
5.	Type of vehicle	:	(Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	:	NAL-205
7.	Vehicle registration No.	:	HP12C0842
8.	Receiver's name and mailing address (including Phone No. and e-mail)	:	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.) Ph. : 01795-260427
9.	Receiver's authorization No.	:	NAL-205
10.	Waste description	:	Steel rebm (28.3) 52754
11.	Total quantity No. of Containers	:	250 bag .....m3 or MT .....Nos.
12.	Physical form	:	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information	:	Avoid spillage & contact with skin
14.	Sender's Certificate	:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name & Stamp: Kamal Kumar Signature:		Day 06 — Month 01 — Year 2024
15.	Transporter acknowledgement of receipt of Wastes	:	
	Name & Stamp: M/s. Shivalik Solid Waste Management Ltd. Vill. Majra (Dabhota) Teh. Nalagarh Distt. Solan (HP) Pin 174 101 Signature		Day 06 — Month 01 — Year 2024
16.	Receiver's certification for receipt of hazardous and other waste	:	
	Name & Stamp: Signature:		Day 06 — Month 01 — Year 2024

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Tel.: 91-11-26924442, 63719200, Fax: 91-11-23723422
E-mail: corporate@mineplex.com Website: www.mineplex.com

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SHIVALIK SOLID WASTE MANAGEMENT LTD.

CIN : U33130HP2005PLC028806
GSTIN : 02AAJCS7647D1ZE

SSWML

Member Seal with sign.

FORM 10 [See Rule 19(1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's Name and mailing address (including Phone No. and e-mail) GSTIN 02AABCM1085B1ZA	:	M/S Morepen Labs Ltd. Village & Post office Majathlone Teh Kasauli Distt Solan (HP) Phone No. : 01792 233188-89 e-mail : plant@morepen.com
2.	Sender's Authorization No.	:	SOL Plant-16
3.	Manifest Document No.	:	67494
4.	Transporter's name and address (including Phone No. and e-mail)	:	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.)
5.	Type of vehicle	:	(Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	:	NAL-208
7.	Vehicle registration No.	:	HP12N0185
8.	Receiver's name and mailing address (including Phone No. and e-mail)	:	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.) Ph. : 01795-260427
9.	Receiver's authorization No.	:	NAL-208
10.	Waste description	:	Process Sell (28.1)
11.	Total quantity No. of Containers	:	15.35 MT 300 kg .....m3 or MT .....Nos.
12.	Physical form	:	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information	:	Avoid spillage & contamination
14.	Sender's Certificate	:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name & Stamp: Parikshan Signature:		Day 08 Month 12 Year 2013
15.	Transporter acknowledgement of receipt of Wastes	:	
	Name & Stamp: M/s. Shivalik Solid Waste Management Ltd. Village Majra (Dabhota) Nalagarh Distt. Solan (H.P.) Signature:		Day 08 Month 12 Year 2013
16.	Receiver's certification for receipt of hazardous and other waste	:	
	Name & Stamp: Signature: Surakhan		Day 08 Month 12 Year 2013

Yellow Copy

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SHIVALIK SOLID WASTE MANAGEMENT LTD.

CIN : U33130HP2005PLC028806
GSTIN : 02AAJCS7647D1ZE

SSWML

Member Seal with sign

FORM 10 [See Rule 19(1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's Name and mailing address (including Phone No. and e-mail) GSTIN 02AABCM1083B1ZA	:	M/s Mewapen Laboratories Limited Village & P.O. Mosulfarm Distt. Solan (H.P.) Phone No. : 01792 - 233283 - 86 e-mail : -
2.	Sender's Authorization No.	:	SOL - PWM - 162
3.	Manifest Document No.	:	60363
4.	Transporter's name and address (including Phone No. and e-mail)	:	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.)
5.	Type of vehicle	:	(Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	:	NAL-206
7.	Vehicle registration No.	:	HP 12N 0184
8.	Receiver's name and mailing address (including Phone No. and e-mail)	:	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.) Ph. : 01795-260427
9.	Receiver's authorization No.	:	NAL-206
10.	Waste description	:	Brorine salt (28.1)
11.	Total quantity No. of Containers	:	8925 .....m3 or MT 203 bags .....Nos.
12.	Physical form	:	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information	:	Avoid skin & Eye contact
14.	Sender's Certificate	:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations
	Name & Stamp: Deepak Kumar Signature:		Day 07 Month 12 Year 2023
15.	Transporter acknowledgement of receipt of Wastes M/s Shivalik Solid Waste Management Ltd. Village Majra (Dabhota) Teh. Nalagarh Distt. Solan (HP) Pin-174 101	:	
	Name & Stamp Signature		Day 07 Month 12 Year 2023
16.	Receiver's certification for receipt of hazardous and other waste	:	
	Name & Stamp: Signature:		Day 07 Month 12 Year 2023

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SHIVALIK SOLID WASTE MANAGEMENT LTD.

CIN : U33130HP2005PLC028806
GSTIN : 02AAJCS7647D1ZE

Member Seal with sign.

FORM 10 [See Rule 19(1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's Name and mailing address (including Phone No. and e-mail) GSTIN 02AACCM1083B2D1	M/S Morepen Labs Ltd Village & Post Office Majra Tehsil Kasauli Distt Solan (H.P) Phone No. : 01792-245188 e-mail : hsd@morepen.com
2.	Sender's Authorization No.	Sol Form-16L
3.	Manifest Document No.	60072
4.	Transporter's name and address (including Phone No. and e-mail)	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.)
5.	Type of vehicle	(Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	NAL-206
7.	Vehicle registration No.	HP93 0443
8.	Receiver's name and mailing address (including Phone No. and e-mail)	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.) Ph. : 01795-260427
9.	Receiver's authorization No.	NAL-206
10.	Waste description	Steel carbon (28.3)
11.	Total quantity No. of Containers	35MT .....m3 or MT 180 69 .....Nos.
12.	Physical form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information	Wear gloves & contact with PI
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name & Stamp: Sandhu Signature:	Day 25 Month 11 Year 2023
15.	Transporter acknowledgement of receipt of Wastes	
	Name & Stamp: M/s Shivalik Solid Waste Management Ltd. Village Majra (Dabhota) Tehsil Nalagarh Distt. Solan (HP) Pin 174 101 Signature:	Day 25 Month 11 Year 2023
16.	Receiver's certification for receipt of hazardous and other waste	
	Name & Stamp: Signature:	Day 25 Month 11 Year 2023

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MOREPEN

(86)

SHIVALIK SOLID WASTE MANAGEMENT LTD.

CIN : U33130HP2005PLC028806
GSTIN : 02AAJCS7647D1ZE

Member Seal with sign.

FORM 10 [See Rule 19(1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's Name and mailing address (including Phone No. and e-mail) GSTIN 02AACCM1081B1ZP	:	M/s Morepen Labs Ltd Village Majra Majra Kalan Teh. Nalagarh Distt Solan H.P. Phone No. 01792-232281 e-mail : plant@morepen.com
2.	Sender's Authorization No.	:	SOL/HW/16
3.	Manifest Document No.	:	60071
4.	Transporter's name and address (including Phone No. and e-mail)	:	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.)
5.	Type of vehicle	:	(Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	:	NAL-208
7.	Vehicle registration No.	:	HP93043
8.	Receiver's name and mailing address (including Phone No. and e-mail)	:	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.) Ph. : 01795-260427
9.	Receiver's authorization No.	:	NAL-208
10.	Waste description	:	Process Salt (28.1)
11.	Total quantity No. of Containers	:	30757 1.70 Sqy .....m3 or MT .....Nos.
12.	Physical form	:	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information	:	Avoid skin & eye contact
14.	Sender's Certificate		I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name & Stamp: Signature:		Day 25 Month 11 Year 2023
15.	Transporter acknowledgement of receipt of Wastes	:	
	Name & Stamp: M/s Shivalik Solid Waste Management Ltd. Vill. Majra (Dabhota) Teh. Nalagarh Distt. Solan (H.P.) Pin-174 101 Signature		Day 25 Month 11 Year 2023
16.	Receiver's certification for receipt of hazardous and other waste	:	
	Name & Stamp: Signature:		Day 25 Month 11 Year 2023

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SHIVALIK SOLID WASTE MANAGEMENT LTD.

CIN : U33130HP2005PLC028806
GSTIN : 02AAJCS7647D1ZE

FORM 10 [See Rule 19(1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

Member Seal with sign.

1.	Sender's Name and mailing address (including Phone No. and e-mail)	:	M/s More Pen Labs. Ltd Village & P.O. Office Maswakhana Teh. Kasauli Distt. Solan (H.P.)
	GSTIN 02AAFCM1087G1ZD		Phone No. : 01792-232321/1087
			e-mail : plant@morepen.com
2.	Sender's Authorization No.	:	Sol. Pkg.-162
3.	Manifest Document No.	:	59561
4.	Transporter's name and address (including Phone No. and e-mail)	:	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.)
5.	Type of vehicle	:	(Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	:	NAL-206
7.	Vehicle registration No.	:	HP93 0443
8.	Receiver's name and mailing address (including Phone No. and e-mail)	:	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.) Ph. : 01795-260427
9.	Receiver's authorization No.	:	NAL-206
10.	Waste description	:	Process Sell (28.1)
11.	Total quantity No. of Containers	:	7745kg .....m3 or MT 2 bag .....Nos.
12.	Physical form	:	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information	:	Avoid spillage & contact with eye
14.	Sender's Certificate	:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name & Stamp: Pawan Kumar Signature:		Day 31 Month 10 Year 2023
15.	Transporter acknowledgement of receipt of Wastes	:	M/s. Shivalik Solid Waste Management Ltd. Village Majra (Dabhota) Teh. Nalagarh Distt. Solan (HP) Pin-174101
	Name & Stamp Signature		Day 31 Month 10 Year 2023
16.	Receiver's certification for receipt of hazardous and other waste	:	
	Name & Stamp: Signature:		Day 31 Month 10 Year 2023

Yellow Copy

1349

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SHIVALIK SOLID WASTE MANAGEMENT LTD.

CIN : U33130HP2005PLC028606
GSTIN : 02AAJCS7647D1ZE

Member Seal with sign.

FORM 10 [See Rule 19(3)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's Name and mailing address (including Phone No. and e-mail)	:	M/s Smolspan Labs. Ltd Village & Post office Masulkhana Teh-Kasauli Distt. Solan HP Phone No. : 01792 233295-99 e-mail : blank@smolspan.com
	GSTIN 02AABCM1085B2ZP		
2.	Sender's Authorization No.	:	Sol. Plan 16L
3.	Manifest Document No.	:	59592
4.	Transporter's name and address (including Phone No. and e-mail)	:	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.)
5.	Type of vehicle	:	(Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	:	NAL-205
7.	Vehicle registration No.	:	HP12N0184
8.	Receiver's name and mailing address (including Phone No. and e-mail)	:	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.) Ph. : 01795-260427
9.	Receiver's authorization No.	:	NAL-205
10.	Waste description	:	Process Salt (28.1)
11.	Total quantity No. of Containers	:	67954 ~~Bags~~ .....m3 or MT .....Bags.....Nos.
12.	Physical form	:	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information	:	Avoid Village & contact with eye
14.	Sender's Certificate	:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name & Stamp: Signature:		Day 30 Month 10 Year 2023
15.	Transporter acknowledgement of receipt of Wastes M/s. Shivalik Solid Waste Management Ltd. Village Majra (Dabhota) Teh. Nalagarh Distt. Solan (HP) Pin 174 101	:	
	Name & Stamp Signature		Day 30 Month 10 Year 2023
16.	Receiver's certification for receipt of hazardous and other waste	:	
	Name & Stamp: Signature:		Day 30 Month 10 Year 2023

Yellow Copy

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SHIVALIK SOLID WASTE MANAGEMENT LTD.

CIN : U33130HP2005PLC028806
GSTIN : 02AAJCS7647D1ZE

SSWML

Member Seal with sign.

FORM 10 [See Rule 19(1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's Name and mailing address (including Phone No. and e-mail) GSTIN 02AAFCM1083B1ZA	M/S Mahajan Labs 212 village & Post office Majri Khera Teh Kasauli Distt Solan (H.P.) Phone No. 01792-233143-44 e-mail : plant@mahajanlabs.com
2.	Sender's Authorization No.	Sol. Plant 16L
3.	Manifest Document No.	58590
4.	Transporter's name and address (including Phone No. and e-mail)	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.)
5.	Type of vehicle	(Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	NAL206
7.	Vehicle registration No.	HP12H0185
8.	Receiver's name and mailing address (including Phone No. and e-mail)	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.) Ph. : 01795-260427
9.	Receiver's authorization No.	NAL206
10.	Waste description	Process Salt (28.1) 3345
11.	Total quantity No. of Containers	15645 m3 or MT ✓ Nos.
12.	Physical form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information	Avoid spillage & contact with eye
14.	Sender's Certificate Name & Stamp: Signature:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations. Day 28 Month 09 Year 2015
15.	Transporter acknowledgement of receipt of Wastes Name & Stamp: M/s. Shivalik Solid Waste Management Ltd. Village Majra (Dabhota) Distt. Solan (H.P.) Signature	Day 28 Month 09 Year 2015
16.	Receiver's certification for receipt of hazardous and other waste Name & Stamp: Signature:	Day 29 Month 09 Year 2015

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SHIVALIK SOLID WASTE MANAGEMENT LTD.

CIN : U33130HP2005PLC028806
GSTIN : 02AAJCS7647D1ZE

SSWML

Member Seal with sign.

FORM 10 [See Rule 19(1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's Name and mailing address (including Phone No. and e-mail) GSTIN 02AAACM1083B1ZP	M/s Wockhardt Labs. Ltd Village & Post Office Majithlaie Teh. Kasauli Distt. Solan (H.P.) Phone No. : 01792-232241-44 e-mail : ghd@wockhardt.com
2.	Sender's Authorization No.	Sol - Pollu-162
3.	Manifest Document No.	50454
4.	Transporter's name and address (including Phone No. and e-mail)	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.)
5.	Type of vehicle	(Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	NAL206
7.	Vehicle registration No.	HP13N0185
8.	Receiver's name and mailing address (including Phone No. and e-mail)	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.) Ph. : 01795-260427
9.	Receiver's authorization No.	NAL206
10.	Waste description	Spent carbon 28.31
11.	Total quantity No. of Containers	1 MT .....m3 or MT 1 bag .....Nos.
12.	Physical form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information	Avoid spillage & contact with eye
14.	Sender's Certificate Name & Stamp: Signature:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations. Day 28 Month 09 Year 2013
15.	Transporter acknowledgement of receipt of Wastes M/s. Shivalik Solid Waste Management Ltd. Village Majra (Dabhota) Teh. Nalagarh Distt. Solan (HP) Pin 174 101 Name & Stamp Signature	Day 28 Month 09 Year 2013
16.	Receiver's certification for receipt of hazardous and other waste Name & Stamp: Signature:	Day 28 Month 09 Year 2013

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(866)

Tax Invoice

DUPLICATE FOR SUPPLIER

SHIVALIK SOLID WASTE MANAGEMENT LTD.

CIN : U33130HP2005PLC028806

GSTIN : 02AAJCS7647D1ZE

Member Seal with sign.

FORM 10 [See Rule 19(1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's Name and mailing address (including Phone No. and e-mail) 02AAFCM1083B1ZP GSTIN	M/s NMDPL Kabs-HW Village Majra Teh. Kasauli Dist. Solan H.P Phone No. : 01792-232211-19 e-mail :
2.	Sender's Authorization No.	Sol-HW-162
3.	Manifest Document No.	57039
4.	Transporter's name and address (including Phone No. and e-mail)	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.)
5.	Type of vehicle	(Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	NAL 206
7.	Vehicle registration No.	HP12F7920
8.	Receiver's name and mailing address (including Phone No. and e-mail)	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.) Ph. : 01795-260427
9.	Receiver's authorization No.	NAL 206
10.	Waste description	Spent Carbon (28.3) 167.74
11.	Total quantity No. of Containers	1x1bag m3 or MT 1 Nos.
12.	Physical form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid) Dried Sludge in Jumbo bag
13.	Special handling instructions and additional information	
14.	Sender's Certificate Name & Stamp: Parvind Kumar Signature:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations Day 10 Month 08 Year 23
15.	Transporter acknowledgement of receipt of Wastes Name & Stamp: M/s Shivalik Solid Waste Management Ltd Village Majra (Dabheta) Teh. Nalagarh Distt. Solan (HP) Pin 174 101 Signature	Day 10 Month 08 Year 23
16.	Receiver's certification for receipt of hazardous and other waste Name & Stamp: Signature:	Day 10 Month 08 Year 23

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867

SHIVALIK SOLID WASTE MANAGEMENT LTD.

CIN : U33130HP2005PLC028806
GSTIN : 02AAJCS7647D1ZE

Member Seal with sign.

FORM 10 [See Rule 19(1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's Name and mailing address (including Phone No. and e-mail) GSTIN	M/s Morpen Labs Ltd village & Post office Majri Loro Teh-Kasauli Distt Solan (HP) Phone No. : 01792 225282-89 e-mail :
2.	Sender's Authorization No.	Sol-PWM-162
3.	Manifest Document No.	57038
4.	Transporter's name and address (including Phone No. and e-mail)	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.)
5.	Type of vehicle	(Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	NAL 206
7.	Vehicle registration No.	HP12E7920
8.	Receiver's name and mailing address (including Phone No. and e-mail)	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.) Ph. : 01795-260427
9.	Receiver's authorization No.	NAL 206
10.	Waste description	Process Salt (28.1)
11.	Total quantity No. of Containers	2mt 200kg ...m3 or MT ✓ ...Nos.
12.	Physical form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information	Avail Village & contact with ye.
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name & Stamp: Vinod Kumar Signature:	Day 10 — Month 08 — Year 23
15.	Transporter acknowledgement of receipt of Wastes	
	Name & Stamp: M/s. Shivalik Solid Waste Management Ltd. Village Majra (Dabhota) Teh. Nalagarh Distt. Solan (HP) Pin 174 101 Signature	Day 10 — Month 08 — Year 23
16.	Receiver's certification for receipt of hazardous and other waste	
	Name & Stamp: Signature:	Day 10 — Month 08 — Year 23

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This is a Computer Generated Invoice

C.No. 700204 dated 15/8/23

868

SHIVALIK SOLID WASTE MANAGEMENT LTD.

CIN : U33130HP2005PLC028806

GSTIN : 02AAJCS7647D1ZE

Member Seal with sign.

SSWML

FORM 10 [See Rule 19(1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's Name and mailing address (including Phone No. and e-mail) GSTIN	Phone No. : e-mail :
2.	Sender's Authorization No.	
3.	Manifest Document No.	56443
4.	Transporter's name and address (including Phone No. and e-mail)	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.)
5.	Type of vehicle	(Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	
7.	Vehicle registration No.	HP 12 N 0185
8.	Receiver's name and mailing address (including Phone No. and e-mail)	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.) Ph. : 01795-260427
9.	Receiver's authorization No.	
10.	Waste description	Spent Carbon (28.3)
11.	Total quantity No. of Containers	10 bags .....m3 or MT .....Nos.
12.	Physical form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid) Dried Sludge & packed with poly bags
13.	Special handling instructions and additional information	
14.	Sender's Certificate Name & Stamp: Signature:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations. Day 0 8 Month 0 2 Year 2 3
15.	Transporter acknowledgement of receipt of Wastes M/s. Shivalik Solid Waste Management Ltd. Village Majra (Dabhota) Teh. Nalagarh Distt. Solan (HP) Pin-174 101 Name & Stamp Signature	Day Month Year
16.	Receiver's certification for receipt of hazardous and other waste Name & Stamp: Signature:	Day 0 8 Month 0 2 Year 2 3

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This is a Computer Generated Invoice

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1355

Tax Invoice (DUPLICATE FOR SUPPLIER)

819

SHIVALIK SOLID WASTE MANAGEMENT LTD.

CIN : U33130HP2006PLC028806
GSTIN : 02AAJCS7647D1ZE

SSWML

Member Seal with sign.

FORM 10 [See Rule 19(1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's Name and mailing address (including Phone No. and e-mail)	M/s Himalayan Labs. Ltd. Village Alathoo Maswillam Teh. Nalagarh Distt. Solan (H.P.) 01795-232282-89
	GSTIN	02AAECH1083 B1ZP
	Phone No. :	
	e-mail :	[illegible]
2.	Sender's Authorization No.	
3.	Manifest Document No.	56444
4.	Transporter's name and address (including Phone No. and e-mail)	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.)
5.	Type of vehicle	(Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	
7.	Vehicle registration No.	HP12N0185
8.	Receiver's name and mailing address (including Phone No. and e-mail)	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.) Ph. : 01795-260427
9.	Receiver's authorization No.	
10.	Waste description	Process Sol (08-1)
11.	Total quantity No. of Containers	1.5 bag .....m3 or MT ✓ .....Nos.
12.	Physical form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid) Avoid Spillage & contact with fire
	Special handling instructions and additional information	
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name & Stamp: [illegible] Signature:	Day 0 8 — Month 0 7 — Year 2 0 2 3
15.	Transporter acknowledgement of receipt of Wastes M/s. Shivalik Solid Waste Management Ltd Village Majra (Dabhota) Teh. Nalagarh Distt. Solan (HP) Pin-174 101	
	Name & Stamp Signature	Day 0 8 — Month 0 7 — Year 2 0 2 3
16.	Receiver's certification for receipt of hazardous and other waste Sat Pal	
	Name & Stamp: Signature:	Day 0 8 — Month 0 7 — Year 2 0 2 3

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C-No. 51 21 [illegible]

dated 19-07-23

1356

(810)

SHIVALIK SOLID WASTE MANAGEMENT LTD.

CIN:U33130HP2005PLC028806
GSTIN: 02AAJCS7647D1ZE

FORM 10 [See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

Member Seal with Sign.

1.	*Sender's Name and mailing address (including Phone No. and e-mail)	:	M/S Mirzapur Labs. Ltd Village & Post Office Malkhana Teh. Kasauli Distt Solan (H.P.)
			Phone No. 01792-233281-89
	GSTIN 02AABCM1083B1ZA		e-mail
2.	Sender's Authorization No.	:	HWN-16
3.	Manifest Document No.	:	54320
4.	Transporter's name and address (including Phone No. and e-mail)	:	Shivalik Solid Waste Management Ltd. Vill. Majra, P.O. Dabhota, Teh. Nalagarh, Distt. Solan (H.P.)
5.	Type of Vehicle	:	(Truck / Tanker/ Special Vehicle)
6.	Transporter's registration no.	:	NAL-206
7.	Vehicle registration no.	:	HP 12N 0185
8.	Receiver's Name and mailing address (including Phone No. and e-mail)	:	Shivalik Solid Waste Management Ltd. Vill. Majra, P.O. Dabhota, Teh. Nalagarh, Distt. Solan (H.P.) Ph. No.: 01795-260427, e-mail
9.	Receiver's Authorization No.	:	NAL-206
10.	Waste Description	:	Process Salt (28.1)
11.	Total quantity No. of containers	:	5220 kg m3 or MT 350 kg Nos
12.	Physical Form	:	(Solid/Semi- Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information	:	Avoid spillage & contact with eye
14.	Sender's Certificate		I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations
	Name and stamp : Parul Kumar	Signature :	Day 23 Month 05 Year 2023
15.	Transporter acknowledgement of receipt of Wastes	:	
	Name and stamp : Shivalik Solid Waste Management Ltd. Village Majra (Dabhota) Teh. Nalagarh Distt. Solan (HP) Pin 174 101	Signature:	Day 23 Month 05 Year 2023
16.	Receiver's certification for receipt of hazardous and other waste	:	
	Name and stamp :	Signature:	Day 23 Month 05 Year 2023

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SHIVALIK SOLID WASTE MANAGEMENT LTD.

CIN:U33130HP2005PLC028806
GSTIN: 02AAJCS7647D1ZE

Member Seal with Sign.

FORM 10 [See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's Name and mailing address (including Phone No. and e-mail)	:	M/s Merepen Labs Ltd Village & Post office Masalkhana Teh. Kasauli Distt. Solan H.P.
			Phone No. : 01792 213283 89
	GSTIN 02AAGCM1083 B1ZP		e- mail :
2.	Sender's Authorization No.	:	Form-12
3.	Manifest Document No.	:	54306
4.	Transporter's name and address (including Phone No. and e-mail)	:	Shivalik Solid Waste Management Ltd. Vill. Majra, P.O. Dabhota, Teh. Nalagarh, Distt. Solan (H.P.)
5.	Type of Vehicle	:	(Truck / Tanker/ Special Vehicle)
6.	Transporter's registration no.	:	NAL-206
7.	Vehicle registration no.	:	HP 12e 0842
8.	Receiver's Name and mailing address (including Phone No. and e-mail)	:	Shivalik Solid Waste Management Ltd. Vill. Majra, P.O. Dabhota, Teh. Nalagarh, Distt. Solan (H.P.) Ph. No.: 01795-260427, e-mail
9.	Receiver's Authorization No.	:	NAL-206
10.	Waste Description	:	Process Salt (28.1)
11.	Total quantity No. of containers	:	2550 kg m3 or MT 150 bag Nos
12.	Physical Form	:	(Solid/Semi- Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information	:	Avoid spillage & contact with eye
14.	Sender's Certificate	:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and stamp : Rahul Kumar	Signature :	Day 17 Month 05 Year 2023
15.	Transporter acknowledgement of receipt of Wastes	:	
	Name and stamp : M/S. Shivalik Solid Waste Management Ltd. Village Majra (Dabhota) Teh. Nalagarh Distt. Solan (HP) Pin 174 101	Signature:	Day 17 Month 05 Year 2023
16.	Receiver's certification for receipt of hazardous and other waste	:	
	Name and stamp :	Signature:	Day 17 Month 05 Year 2023

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SHIVALIK SOLID WASTE MANAGEMENT LTD.

CIN:U33130HP2005PLC028806
GSTIN: 02AAJCS7647D1ZE

FORM 10 [See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

Member Seal with Sign.

1.	Sender's Name and mailing address (including Phone No. and e-mail)	:	M/s Mizzfer Labs. Ltd Village & Post office Majeetha Teh. kasauli Distt. Solan (H.P.)
	GSTIN 02AABCM1081B1ZA		Phone No : 01792 283289
			e- mail :
2.	Sender's Authorization No.	:	HIM-162
3.	Manifest Document No.	:	53748
4.	Transporter's name and address (including Phone No. and e-mail)	:	Shivalik Solid Waste Management Ltd. Vill. Majra, P.O. Dabhota, Teh. Nalagarh, Distt. Solan (H.P.)
5.	Type of Vehicle	:	(Truck / Tanker/ Special Vehicle)
6.	Transporter's registration no.	:	NAL-206
7.	Vehicle registration no.	:	HP12F7902
8.	Receiver's Name and mailing address (including Phone No. and e-mail)	:	Shivalik Solid Waste Management Ltd. Vill. Majra, P.O. Dabhota, Teh. Nalagarh, Distt. Solan (H.P.) Ph. No.: 01795-260427, e-mail:
9.	Receiver's Authorization No.	:	NAL-206
10.	Waste Description	:	Process Salt (28.1)
11.	Total quantity No. of containers	:	4480 Kg m3 or MT 200 bg Nos.
12.	Physical Form	:	(Solid/Semi- Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information	:	Avoid spillage & contact with eye.
14.	Sender's Certificate	:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and stamp : Ram Kumar	Signature :	Day 12 - Month 04 - Year 2023
15.	Transporter acknowledgement of receipt of Wastes	:	
	Name and stamp : M/S. Shivalik Solid Waste Management Ltd. Village Majra (Debhota) Teh. Nalagarh Distt. Solan (HP) Pin 174 101	Signature:	Day 12 - Month 04 - Year 2023
16.	Receiver's certification for receipt of hazardous and other waste	:	
	Name and stamp : Gurjan	Signature:	Day 12 - Month 04 - Year 2023

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Cont. 46324
CB. 50459 222-2253

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Tax Invoice (ORIGINAL FOR RECIPIENT) e-Invoice

SHIVALIK SOLID WASTE MANAGEMENT LTD.

CIN:U33130HP2005PLC028806
GSTIN: 02AAJCS7647D1ZE

Member Seal with Sign.

FORM 10 [See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's Name and mailing address (including Phone No. and e-mail)	:	M/s Mozepen Labs. Ltd. Village & Post office Nasulkhera Teh. Kasauli Distt Solan (H.P)
			Phone No. :01792-211282-89
	GSTIN 02AABCM1082B2A		e- mail :
2.	Sender's Authorization No.	:	PWM-162
3.	Manifest Document No.	:	53864
4.	Transporter's name and address (including Phone No. and e-mail)	:	Shivalik Solid Waste Management Ltd. Vill. Majra, P.O. Dabhota, Teh. Nalagarh, Distt. Solan (H.P.)
5.	Type of Vehicle	:	(Truck / Tanker/ Special Vehicle)
6.	Transporter's registration no.	:	NAL-236
7.	Vehicle registration no.	:	HP12F7920
8.	Receiver's Name and mailing address (including Phone No. and e-mail)	:	Shivalik Solid Waste Management Ltd. Vill. Majra, P.O. Dabhota, Teh. Nalagarh, Distt. Solan (H.P.) Ph. No.: 01795-260427, e-mail:
9.	Receiver's Authorization No.	:	NAL-206
10.	Waste Description	:	Process Salt (28.1)
11.	Total quantity No. of containers	:	42bag ~~[illegible]~~ m3 or MT 20 bag Nos.
12.	Physical Form	:	(Solid/Semi- Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information	:	Avoid spillage & contact with eye
14.	Sender's Certificate	:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and stamp : Ravi Kumar Signature :		Day 08 Month 04 Year 2023
	Transporter acknowledgement of receipt of Wastes	:	
	Name and stamp : Shivalik Solid Waste Management Ltd. Village Majra (Dabhota) Teh. Nalagarh Distt. Solan (HP) Pin 174 101 Signature:		Day 08 Month 04 Year 2023
	Receiver's certification for receipt of hazardous and other waste	:	
	Name and stamp : Gurdas Signature:		Day 08 Month 04 Year 2023

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FORM 10

[See rule 19 (1)]

MANIFEST For HAZARDOUS AND OTHER WASTE

Copy 2 (Yellow) To be retained by the sender after taking signature on it from the transporter and the rest of the five signed copies to be carried by the transporter.

1.	Sender's name and mailing address (including Phone No. and e-mail):	Morepen Laboratories Ltd. Village & P.O. Masulkhana District Solan (H.P.)
2.	Sender's Authorization No. :	SOL-PWM-162
3.	Manifest Document No. :	062
4.	Transporter's name and address (including Phone No. and e-mail):	[illegible]
5.	Type of Vehicle :	(Truck/Tanker/Special Vehicle)
6.	Transporter's Registration No. :	02 AAYFT2060R12X
7.	Vehicle Registration No. :	HR 38 R 1177
8.	Receiver's name and mailing address (including Phone No. and e-mail):	**JAPJI SOLVENTS & CHEMICALS** Vill. Nimbuan, Nimbuan Kuranwala Road, Derabassi, S.A.S. Nagar, Mohali. (Pb.) Mob. : 98152 25034 Email : japji.solvent.chemicals@gmail.com
9.	Receiver's Authorization No. :	**PPCB/ZP-I/2022/AVC/F-26** **Dated : 7/11/2022**
10.	Waste Description :	Solvent waste (D29.6)
11.	Total Quantity : No. of Containers :	5950.00 kg m³ or MT 35 Nos.
12.	Physical Form :	(Solid /Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information :	**In case of leakage/spillage, use washing soap at the point of leakage to prevent it. All material should be properly packed in spillage proof containers. Do not throw any material from vehicle.**
14.	Sender's Certificate Morepen Laboratories Ltd. Village & P.O. Masulkhana District Solan (H.P.)	**I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in prorper conditions for transport by road according to applicable national government regulations.**
	Name and stamp: Rakesh Sood Signature:	Month 01 Day 11 Year 24
15.	Transporter acknowledgment of receipt of Wastes	
	Name and stamp: Signature:	Month 01 Day 11 Year 24
16.	Receiver's certification for receipt of hazardous and other waste	
	Name and stamp: JAPJI SOLVENT & CHEMICALS Auth. Sign Signature:	Month 01 Day 11 Year 24

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(875)

FORM 10

[See rule 19 (1)]

MANIFEST For HAZARDOUS AND OTHER WASTE

Copy 2 (Yellow) To be retained by the sender after taking signature on it from the transporter and the rest of the five signed copies to be carried by the transporter.

1.	Sender's name and mailing address (including Phone No. and e-mail):	Morepen Laboratories Ltd Village & P.O. Masulkhana District Solan (H.P.)
2.	Sender's Authorization No. :	SOL-PWM-162
3.	Manifest Document No. :	063
4.	Transporter's name and address (including Phone No. and e-mail):	Tadjan Road Carriers, Nr. Jatar Petrol Pump, Shimla Road, Solan (H.P.) Mob- 9816077095
5.	Type of Vehicle :	(~~Truck~~/~~Tanker~~/~~Special Vehicle~~)
6.	Transporter's Registration No. :	02 AAYPT 2060R1ZX
7.	Vehicle Registration No. :	PB13AA 8593
8.	Receiver's name and mailing address (including Phone No. and e-mail):	**JAPJI SOLVENTS & CHEMICALS** Vill. Nimbuan, Nimbuan Kuranwala Road, Derabassi, S.A.S. Nagar, Mohali. (Pb.) Mob. : 98152 25034 Email : japji.solvent.chemicals@gmail.com
9.	Receiver's Authorization No. :	**PPCB/ZP-I/2022/AVC/F-26** **Dated : 7/11/2022**
10.	Waste Description :	Solvent waste (28.6)
11.	Total Quantity : No. of Containers :	5950 only ~~m or MT~~ 35 Nos.
12.	Physical Form :	(Solid /Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid) ✓
13.	Special handling instructions and additional information :	**In case of leakage/spillage, use washing soap at the point of leakage to prevent it. All material should be properly packed in spillage proof containers. Do not throw any material from vehicle.**
14.	Sender's Certificate Morepen Laboratories Ltd Village & P.O. Masulkhana District Solan (H.P.)	**I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.**
	Name and stamp: Tadjan Road	Signature: Month 01 Day 12 Year 24
15.	Transporter acknowledgment of receipt of Wastes	
	Name and stamp:	Signature: Month 01 Day 12 Year 24
16.	Receiver's certification for receipt of hazardous and other waste	
	Name and stamp:	Signature: Month 01 Day 12 Year 24

JAPJI SOLVENT & CHEMICALS

1362

876

108

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing address (including Phone No. and e-mail)	:	Morepen Laboratories Ltd. Village & P.O. Masulkhana. District Solan (H.P.)
2.	Sender's authorisation No.	:	PWM - 162
3.	Manifest Document No.	:	108
4.	Transporter's name and address (including Phone No. and e-mail)	:	Arjun Singh Card No. Indra Bhawan Near Shitla Mandir Media Soc. of Parwanoo Solan (H.P.) Mob. 98[illegible]
5.	Type of vehicle	:	(Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	:	02AAYPT2060P1ZX
7.	Vehicle registration No.	:	HP 68 B 1122
8.	Receiver's name and mailing address (including Phone No. and e-mail)	:	CLOUD CHEM LLP Vill. Chhachhroli, P.O. Jeouli Derabassi, Distt. S.A.S. Nagar
9.	Receiver's authorization No.	:	HWM/Fresh/SAS/2021/17196856
10.	Waste description	:	Solvent waste (28.6)
11.	Total quantity No. of Containers		595.00 kg ..... m^3 or MT 35 ..... Nos.
12.	Physical form		(Solid/Semi Solid/Sludge/Oily/Tarry/ Slurry/Liquid)
13.	Special handling instructions and additional information		use Nose mask Disposible mask and hand gloves
14.	Sender's Certificate Morepen Laboratories Ltd. Village & P.O. Masulkhana District Solan (H.P.) Rakesh Sood		I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and stamp: Signature:		Month 12 Day 23 Year 2023
15.	Transporter acknowledgement of receipt of Wastes		
	Name and stamp: राजेश कुमार Signature: राजेश कुमार		Month 12 Day 23 Year 2023
16.	Receiver's certification for receipt of hazardous and other waste		
	Name and stamp: FOR CLOUD CHEM LLP Signature:		Month 12 Day 23 Year 2023

1363

877

FORM 10

[See rule 19(1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

	Sender's name and mailing address (Including Phone No. and e-mail)	Morepen Laboratories Ltd. Village & P.O. Masulkhana District Solan (H.P.)
	Sender's authorisation No.	PWN-162
3.	Manifest Document No.	006
4.	Transporter's name and address: (including Phone No. and e-mail)	Tirdeo Road Carrier, H/O Jhakar Bhawan Near Shiv Mandir Sector-2 Parwanoo Solan (H.P.) Mob- 9316413915, 9816092095
5.	Type of vehicle	(Truck/Tanker/~~Special Vehicle~~)
6.	Transporter's registration No.	02AAYPT2060R1ZX
7.	Vehicle registration No.	HR38 7428
8.	Receiver's name and mailing address (including Phone No. and e-mail)	TRIVENI MEDICHEM PVT. LTD. B-12,MG Road UPSIDC Phase-1Ind, Area, Hapur (U.P.) Mob.: 9312892270 E-mail : trivenimedichem2014@gmail.com
9.	Receiver's authorisation No.	2031/UPPCB/Circle 1(UPPCBHO)/HWM/HAPUR/2018
10.	Waste description	Solvent waste (28.6)
11.	Total quantity No. of Containers	5950.00kg ~~mor MT~~ 35 Nos.
12.	Physical form	(~~Solid~~ /Semi-Solid/~~Sludge/oily/Terry/Slurry~~/ Liquid) ✓
13.	Special handling instruction and additional information	Use nose mask, Disposable mask and hand gloves
14.	Sender's Certificate Morepen Laboratories Ltd. Village & P.O. Masulkhana District Solan (H.P.)	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categories, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and stamp: Rajesh Sood Signature:	Month 12 Day 06 Year 2023
15.	Transporter acknowledgment of receipt of Waste	
	Name and stamp: अजय कुमार Signature:	Month 12 Day 06 Year 2023
16.	Receiver's certification for receipt of hazardous and other waste	
	Name and stamp: Signature:	Month 12 Day 06 Year 2023

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1364

072 878

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing address (including Phone No. and e-mail)	: Morepen Laboratories Ltd. Village & P.O. Masulkhana, District Solan (H.P.)
2.	Sender's authorisation No.	: PWN-162
3.	Manifest Document No.	: 072
4.	Transporter's name and address (including Phone No. and e-mail)	: [illegible]
5.	Type of vehicle	: (Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	: O2AAY1120COR12X
7.	Vehicle registration No.	: HR68A 5615
8.	Receiver's name and mailing address (including Phone No. and e-mail)	: CLOUD CHEM LLP Vill. Chhachhroli, P.O. Jeouli Derabassi, Distt. S.A.S. Nagar
9.	Receiver's authorization No.	: HWM/Fresh/SAS/2021/17198856
10.	Waste description	: Spent wash (28c)
11.	Total quantity No. of Containers	: 5150.00 kg ~~m³ or MT~~ 35 Nos.
12.	Physical form	(Solid/~~Semi-Solid/Sludge/Oily/Tarry~~/ Slurry/Liquid)
13.	Special handling instructions and additional information	Use nose mask, respirable mask and hand gloves
14.	Sender's Certificate Morepen Laboratories Ltd. Village & P.O. Masulkhana, District Solan (H.P.)	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations
	Name and stamp: Rakesh Sood	Signature: Month 09 Day 11 Year 2023
15.	Transporter acknowledgement of receipt of Wastes	
	Name and stamp: [illegible]	Signature: Month 09 Day 11 Year 2023
16.	Receiver's certification for receipt of hazardous and other waste	
	Name and stamp: for CLOUD CHEM LLP	Signature: Month 09 Day 11 Year 2023

Copy 2 C[illegible] to be retained by the [illegible]

1365

FORM 10

[See rule 19 (1)]

MANIFEST For HAZARDOUS AND OTHER WASTE

Copy 2 (Yellow) To be retained by the sender after taking signature on it from the transporter and the rest of the five signed copies to be carried by the transporter.

1.	Sender's name and mailing address (including Phone No. and e-mail):	Morepen Laboratories Ltd. Village & P.O. Kandhana, District Solan (H.P.)
2.	Sender's Authorization No. :	PWN-162
3.	Manifest Document No. :	048
4.	Transporter's name and address (including Phone No. and e-mail):	[illegible]
5.	Type of Vehicle :	(Truck/~~Tanker~~/Special Vehicle)
6.	Transporter's Registration No. :	02 AAYF 7200 R12X
7.	Vehicle Registration No. :	HR68B 5215
8.	Receiver's name and mailing address (including Phone No. and e-mail):	**JAPJI SOLVENTS & CHEMICALS** Vill. Nimbuan, Nimbuan Kuranwala Road, Derabassi, S.A.S. Nagar, Mohali. (Pb.) Mob. : 98152 25034 Email : japji.solvent.chemicals@gmail.com
9.	Receiver's Authorization No. :	**PPCB/ZP-I/2022/AVC/F-26** **Dated : 7/11/2022**
10.	Waste Description :	Solvent-waste (28.6)
11.	Total Quantity : No. of Containers :	≈ 950.00 kg ~~m³ or MT~~ 35 Nos.
12.	Physical Form :	(Solid /Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information :	**In case of leakage/spillage, use washing soap at the point of leakage to prevent it. All material should be properly packed in spillage proof containers. Do not throw any material from vehicle.**
14.	Sender's Certificate	**I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in prorper conditions for transport by road according to applicable national government regulations.**
	Name and stamp: Rakesh Sood Signature:	Month 11 Day 07 Year 23
15.	Transporter acknowledgment of receipt of Wastes	
	Name and stamp: Signature:	Month 11 Day 07 Year 23
16.	Receiver's certification for receipt of hazardous and other waste	
	Name and stamp: JAPJI SOLVENTS & CHEMICALS Signature:	Month 11 Day 07 Year 23

1366

063 (880)

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing address (including Phone No. and e-mail)	: Morepen Laboratories Ltd. Village & P.O. Nalagarh, District Solan (H.P.)
2.	Sender's authorisation No.	: PWN-162
3.	Manifest Document No.	: 063
4.	Transporter's name and address (including Phone No. and e-mail)	: Jaiswal Road Carrier, H.O. Jhakar chowk Near Shitla mata mandir [illegible] Solan (H.P.) Mob. 9816413135, 7018092095
5.	Type of vehicle	: (Truck/~~Tanker/Special Vehicle~~)
6.	Transporter's registration No.	: 02AQYP1206QP12X
7.	Vehicle registration No.	: HR68A2961
8.	Receiver's name and mailing address (including Phone No. and e-mail)	: CLOUD CHEM LLP Vill. Chhachhroli, P.O. Jeouli Derabassi, Distt. S.A.S. Nagar
9.	Receiver's authorization No.	: HWM/Fresh/SAS/2021/17198856
10.	Waste description	: Solid waste (28.6)
11.	Total quantity No. of Containers	: 5.950 M.T. kg ..... m^3 or MT 35 ..... Nos.
12.	Physical form	: (Solid/Semi Solid/Sludge/Oily/Tarry/ ~~Slurry~~/Liquid)
13.	Special handling instructions and additional information	: use face mask, Disposible mask and hand gloves
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations
	Name and stamp: Rakesh Singh	Signature: [signature] Month: 10 Day: 05 Year: 2023
15.	Transporter acknowledgement of receipt of Wastes	
	Name and stamp: [signature]	Signature: [signature] Month: 10 Day: 05 Year: 2023
16.	Receiver's certification for receipt of hazardous and other waste	
	Name and stamp: For CLOUD CHEM LLP	Signature: [signature] Month: 10 Day: 05 Year: 2023

1367

881

066

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing address (including Phone No. and e-mail)	: Moreplan Laboratories Ltd. Village & P.O. Matauljhana, District Solan (H.P.)
2.	Sender's authorisation No.	: PWN - 162
3.	Manifest Document No.	: 066
4.	Transporter's name and address: (including Phone No. and e-mail)	: Jaiden and Carrier, no. Jaiden Bhawan Near Shimla main... Solan (H.P.) mob- 9116413175, 9216793095
5.	Type of vehicle	: (Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	: 02 AAYFT 2060 R1ZX
7.	Vehicle registration No.	: HR68C 1173
8.	Receiver's name and mailing address (including Phone No. and e-mail)	: CLOUD CHEM LLP Vill. Chhachhroli, P.O. Jeouli Derabassi, Distt. S.A.S. Nagar
9.	Receiver's authorization No.	: HWM/Fresh/SAS/2021/17199856
10.	Waste description	: Solvent waste (28.6)
11.	Total quantity No. of Containers	5950.00 kg ~~m³ or MT~~ 35 Nos.
12.	Physical form	(Solid/Semi Solid/Sludge/Oily/Tarry/ Slurry/~~Liquid~~)
13.	Special handling instructions and additional information	Use nose mask, Disposable mask and hand gloves
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and stamp: Rakesh Sinha Kashyap	Signature: Month 10 Day 21 Year 2023
15.	Transporter acknowledgement of receipt of Wastes	
	Name and stamp:	Signature: Month 10 Day 21 Year 2023
16.	Receiver's certification for receipt of hazardous and other waste	
	Name and stamp: For CLOUD CHEM LLP	Signature: Month 10 Day 21 Year 2023

1368

052 882

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing address (including Phone No. and e-mail)	: Morepen Laboratories Ltd. Village & P.O. Masulkhana, District Solan (H.P.)
2.	Sender's authorisation No.	: PWN-162
3.	Manifest Document No.	: 052
4.	Transporter's name and address: (including Phone No. and e-mail)	: Inder Pal Cartage H.O. Thakur Bhawan Near Shimla Nala Mandir Sec-02 Parwanoo Solan (H.P.) 09816013195, 9816092095
5.	Type of vehicle	: (Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	: 02AAVPT2060R1ZX
7.	Vehicle registration No.	HR68C 1177
8.	Receiver's name and mailing address (including Phone No. and e-mail)	: CLOUD CHEM LLP Vill. Chhachhroli, P.O. Jeguli Derabassi, Distt. S.A.S. Nagar
9.	Receiver's authorization No.	: HWM/Fresh/SAS/2021/17198856
10.	Waste description	: Solvent waste (28.6)
11.	Total quantity No. of Containers	5950.0 kg ..... m^3 or MT 35 ..... Nos.
12.	Physical form	(Solid/Semi Solid/Sludge/Oily/Tarry/ Slurry/Liquid)
13.	Special handling instructions and additional information	Use NBR mask Disposable mask and hand Gloves
14.	Sender's Certificate Morepen Laboratories Ltd. Village & P.O. Masulkhana, District Solan (H.P.)	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and stamp: Rakesh Sood	Signature: Month 09 Day 06 Year 2023
15.	Transporter acknowledgement of receipt of Wastes	
	Name and stamp: Hem Raj	Signature: Month 09 Day 06 Year 2023
16.	Receiver's certification for receipt of hazardous and other waste	
	Name and stamp:	Signature: Month Day Year

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056

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

	Sender's name and mailing address (including Phone No. and e-mail)	: Morepen Laboratories Ltd Village & P.O. Masulkhana District Solan (H.P.)
2.	Sender's authorisation No.	: PWN - 162
3.	Manifest Document No.	: 056
4	Transporter's name and address (including Phone No. and e-mail)	: Solan and Carrier, no. below Bhawan near sirth mata mandir, Sec-2 Parwano Solan (HP) Mob 9816413115, 9816912095
5.	Type of vehicle	: (Truck/~~Tanker~~/~~Special Vehicle~~)
6.	Transporter's registration No.	: 02AAYFT2060R12X
7.	Vehicle registration No.	: HR68A5695
8.	Receiver's name and mailing address (including Phone No. and e-mail)	: CLOUD CHEM LLP Vill. Chhachhroli, P.O. Jeouli Derrabassi, Distt. S.A.S. Nagar
9.	Receiver's authorization No.	: HWM/Fresh/SAS/2021/17196858
10	Waste description	: Solvent waste (28.6)
11.	Total quantity No. of Containers	: 5950 only ~~m³ or MT~~ 35 Nos.
12	Physical form	(Solid/Semi Solid/Sludge/Oily/Tarry/ Slurry/Liquid)
13	Special handling instructions and additional information	Use nose mask, Disposable mask and hand gloves
14.	Sender's Certificate Morepen Laboratories Ltd. Village & P.O. Masulkhana District Solan (H.P.)	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations
	Name and stamp: Rakesh Sood Signature:	Month 0 9 Day 2 0 Year 2 0 2 3
15.	Transporter acknowledgement of receipt of Wastes	
	Name and stamp: Signature:	Month 0 9 Day 2 0 Year 2 0 2 3
16.	Receiver's certification for receipt of hazardous and other waste	
	Name and stamp: for CLOUD CHEM LLP Signature:	Month 0 9 Day 2 0 Year 2 0 2 3

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FORM 10

[*See rule 19 (1)*]

MANIFEST For HAZARDOUS AND OTHER WASTE

Copy 2 (Yellow) To be retained by the sender after taking signature on it from the transporter and the rest of the five signed copies to be carried by the transporter

1.	Sender's name and mailing address (including Phone No. and e-mail):	Morepen Laboratories Ltd. Village & P.O. Nasulkhasa District Solan (H.P.)
2.	Sender's Authorization No. :	PWH - 162
3.	Manifest Document No. :	027
4.	Transporter's name and address (including Phone No. and e-mail):	Indian Road Carrier, H.O Thakur Bhawan Near Shitla mata Mandir, Sec-2 Parwanoo Solan (H.P) Mob. 9816092095
5.	Type of Vehicle :	(Truck/~~Tanker~~/~~Special Vehicle~~)
6.	Transporter's Registration No. :	02 AAY PT 2060 R1ZX
7.	Vehicle Registration No. :	HR 68 B 1177
8.	Receiver's name and mailing address (including Phone No. and e-mail):	**JAPJI SOLVENTS & CHEMICALS** Vill. Nimbuan, Nimbuan Kuranwala Road, Derabassi, S.A.S. Nagar, Mohali. (Pb.) Mob. : 98152 25034 Email : japji.solvent.chemicals@gmail.com
9.	Receiver's Authorization No. :	**PPCB/ZP-I/2022/AVC/F-26** **Dated : 7/11/2022**
10.	Waste Description :	Solvent waste (28.6)
11.	Total Quantity : No. of Containers :	5950.00 kg ~~m³~~ or ~~MT~~ 35 Nos.
12.	Physical Form :	(Solid /Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information :	**In case of leakage/spillage, use washing soap at the point of leakage to prevent it. All material should be properly packed in spillage proof containers. Do not throw any material from vehicle.**
14.	Sender's Certificate Morepen Laboratories Ltd. Village & P.O. Nasulkhasa District Solan (H.P.)	**I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.**
	Name and stamp: Ratesh Sood Signature:	Month 08 Day 22 Year 23
15.	Transporter acknowledgment of receipt of Wastes	
	Name and stamp: राकेश कुमार Signature: राकेश कुमार	Month 08 Day 22 Year 23
16.	Receiver's certification for receipt of hazardous and other waste	
	Name and stamp: Signature:	Month 08 Day 22 Year 23

JAPJI SOLVENTS & CHEMICALS

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FORM 10

[See rule 19 (1)]

MANIFEST For HAZARDOUS AND OTHER WASTE

Copy 2 (Yellow) To be retained by the sender after taking signature on it from the transporter and the rest of the five signed copies to be carried by the transporter.

1.	Sender's name and mailing address (including Phone No. and e-mail):	Morepen Laboratories Ltd. Village & P.O. Masulkhana, District Solan (H.P.)
2.	Sender's Authorization No. :	PWM-162
3.	Manifest Document No. :	026
4.	Transporter's name and address (including Phone No. and e-mail):	Indian Road Carrier H.O Andrus Bhawan Near Shiva Mata Mandir, Sec-02 Parwanoo Solan (H.P.) Mob. 9816413195, 9816042095
5.	Type of Vehicle :	(~~Truck~~/Tanker/Special Vehicle)
6.	Transporter's Registration No. :	02 AA 4PT 2060 P1ZX
7.	Vehicle Registration No. :	HR 69 B 0935
8.	Receiver's name and mailing address (including Phone No. and e-mail):	**JAPJI SOLVENTS & CHEMICALS** Vill. Nimbuan, Nimbuan Kuranwala Road, Derabassi, S.A.S. Nagar, Mohali. (Pb.) Mob. : 98152 25034 Email : japji.solvent.chemicals@gmail.com
9.	Receiver's Authorization No. :	**PPCB/ZP-I/2022/AVC/F-26** **Dated : 7/11/2022**
10.	Waste Description :	Solvent waste (28.6)
11.	Total Quantity : No. of Containers :	5950.00 kg ~~m.t or MT~~ 35 Nos.
12.	Physical Form :	(~~Solid~~/~~Semi-Solid~~/~~Sludge~~/~~Oily~~/~~Tarry~~/~~Slurry~~/Liquid)
13.	Special handling instructions and additional information :	**In case of leakage/spillage, use washing soap at the point of leakage to prevent it. All material should be properly packed in spillage proof containers. Do not throw any material from vehicle.**
14.	Sender's Certificate Morepen Laboratories Ltd. Village & P.O. Masulkhana, District Solan (H.P.)	**I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.**
	Name and stamp: Pritesh Sood Signature:	Month 08 Day 23 Year 23
15.	Transporter acknowledgment of receipt of Wastes	
	Name and stamp: Signature:	Month 08 Day 23 Year 23
16.	Receiver's certification for receipt of hazardous and other waste	
	Name and stamp: Signature:	Month 08 Day 23 Year 23

JAPJI SOLVENTS & CHEMICALS

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FORM 10
[See rule 19(1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing address (Including Phone No. and e-mail)	Morepen Laboratories Ltd. Village & P.O. Masulkhana, District Solan (H.P.)
2.	Sender's authorisation No.	PWM- 162
3.	Manifest Document No.	002
4.	Transporter's name and address: (including Phone No. and e-mail)	Jhelum road carrier, HO station Bhawan Near Shitla Mata mandir, Sector-8 Parwanoo Solan (H.P.) Mob. 9816413205, 9816413206
5.	Type of vehicle	(Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	02AAYPT2060B1ZX
7.	Vehicle registration No.	HR38AD 0827
8.	Receiver's name and mailing address (including Phone No. and e-mail)	TRIVENI MEDICHEM PVT. LTD. B-12,MG Road UPSIDC Phase-1ind, Area, Hapur (U.P.) Mob.: 9312892270 E-mail : triveni medichem2014@gmail.com
9.	Receiver's authorisation No.	2031/UPPCB/Circle 1(UPPCBHO)/HWM/HAPUR/2018
10.	Waste description	Solvent waste (28.6)
11.	Total quantity No. of Containers	5950.00 kgs ..... mor MT 35 ..... Nos.
12.	Physical form	(~~Solid /Semi~~ Solid/Sludge/oily/Terry/Slurry/ Liquid)
13.	Special handling instruction and additional Information	Use respi mask, disposable mask and hand gloves
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categories, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and stamp: Rakesh Sood Signature:	Month 07 Day 08 Year 2023
15.	Transporter acknowledgment of receipt of Waste	
	Name and stamp: Tarsem Singh Signature: Tarsem Singh	Month 07 Day 08 Year 2023
16.	Receiver's certification for receipt of hazardous and other waste	
	Name and stamp: For Triveni Medichem Pvt. Ltd. Director Signature:	Month 07 Day 08 Year 2023

Morepen Laboratories Ltd.
Village & P.O. Masulkhana,
District Solan (H.P.)

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FORM 10
[See rule 19(1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing address (Including Phone No. and e-mail)	Morepen Laboratories Ltd. Village & P.O. Masulkhana, District Solan (H.P.)
2.	Sender's authorisation No.	PWN- 162
3.	Manifest Document No.	003
4.	Transporter's name and address: (including Phone No. and e-mail)	Shalini Road Carriers, H.O. Shalini Bhawan Near 11th Mata Mandir, Sector 8 Parwanoo Solan (H.P.) Mob- 9816413195, 9816090095
5.	Type of vehicle	(Truck/~~Tanker~~/Special Vehicle)
6.	Transporter's registration No.	02 AA YPT 2060 R1X
7.	Vehicle registration No.	HR 67 B 4677
8.	Receiver's name and mailing address (including Phone No. and e-mail)	TRIVENI MEDICHEM PVT. LTD. B-12,MG Road UPSIDC Phase-1Ind, Area, Hapur (U.P.) Mob.: 9312892270 E-mail : triveni medichem2014@gmail.com
9.	Receiver's authorisation No.	2031/UPPCB/Circle 1(UPPCBHO)/HWM/HAPUR/2018
10.	Waste description	Solvent - waste (28.1)
11.	Total quantity No. of Containers	5950.00 kgs ~~/or MT~~ 35 Nos.
12.	Physical form	(~~Solid~~/Semi-Solid/~~Sludge~~/~~oily~~/~~Terry~~/~~Slurry~~/ Liquid) ✓
13.	Special handling instruction and additional information	Use nose mask and Disposable mask, and hand Gloves
14.	Sender's Certificate Morepen Laboratories Ltd. Village & P.O. Masulkhana, District Solan (H.P.)	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categories, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and stamp: Rakesh Sood	Signature: Month 07 Day 19 Year 2023
15.	Transporter acknowledgment of receipt of Waste	
	Name and stamp: Vicky	Signature: For Triveni Medichem Pvt. Ltd. Month 07 Day 19 Year 2023
16.	Receiver's certification for receipt of hazardous and other waste	
	Name and stamp:	Signature: Director Month 07 Day 19 Year 2023

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FORM 10

[See rule 19 (1)]

MANIFEST For HAZARDOUS AND OTHER WASTE

Copy 2 (Yellow)

To be retained by the sender after taking signature on it from the transporter and the rest of the five signed copies to be carried by the transporter.

1.	Sender's name and mailing address (including Phone No. and e-mail):	Morepen Laboratories Ltd Village & P.O. Masulkhana. District Solan (H.P.)
2.	Sender's Authorization No. :	PWN-162
3.	Manifest Document No. :	006
4.	Transporter's name and address (including Phone No. and e-mail):	Jadon road carrier, H.O. Shakti Bhawan near shiv mata mandir sec-03 faridabad (H.P.) Mob 9911413195, 9560992695
5.	Type of Vehicle :	(Truck/~~Tanker/Special Vehicle~~)
6.	Transporter's Registration No. :	02AAYFT2060R1ZX
7.	Vehicle Registration No. :	HR 37A 1177
8.	Receiver's name and mailing address (including Phone No. and e-mail):	**JAPJI SOLVENTS & CHEMICALS** Vill. Nimbuan, Nimbuan Kuranwala Road, Derabassi, S.A.S. Nagar, Mohali (Pb.) Mob. : 98152 25034 Email : japji.solvent.chemicals@gmail.com
9.	Receiver's Authorization No. :	**PPCB/ZP-I/2022/AVC/F-26** **Dated : 7/11/2022**
10.	Waste Description :	Solvent waste (28.6)
11.	Total Quantity : No. of Containers :	5950 kg ~~or MT~~ 35 Nos.
12.	Physical Form :	(Solid /Semi-Solid/Sludge/~~Oily/Tarry/Slurry~~/Liquid)
13.	Special handling instructions and additional information :	**In case of leakage/spillage, use washing soap at the point of leakage to prevent it. All material should be properly packed in spillage proof containers. Do not throw any material from vehicle.**
14.	Sender's Certificate Morepen Laboratories Ltd Village & P.O. Masulkhana District Solan (H.P.)	**I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.**
	Name and stamp: Rakesh Sood Signature:	Month 06 Day 10 Year 23
15.	Transporter acknowledgment of receipt of Wastes	
	Name and stamp: Signature:	Month 06 Day 10 Year 23
16.	Receiver's certification of receipt of hazardous and other waste	
	Name and stamp: Signature: JAPJI SOLVENTS & CHEMICALS Auth. Sign.	Month 06 Day 10 Year 23

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FORM 10

[See rule 19 (1)]

MANIFEST For HAZARDOUS AND OTHER WASTE

Copy 2 (Yellow) To be retained by the sender after taking signature on it from the transporter and the rest of the five signed copies to be carried by the transporter.

1.	Sender's name and mailing address (including Phone No. and e-mail):	Morepen Laboratories Ltd. Village & P.O. ...ulkhana, District Solan (H.P.)
2.	Sender's Authorization No. :	PWN- 162
3.	Manifest Document No. :	013
4.	Transporter's name and address (including Phone No. and e-mail):	Trading road carrier, H.O. Jankur Chowk Near delhi moti mandir, w.no. 6 P.O. NOIDA Sabse confirm 9784313115, 9868792095
5.	Type of Vehicle :	(Truck/Tanker/Special Vehicle)
6.	Transporter's Registration No. :	02AAYFT2060R1ZX
7.	Vehicle Registration No. :	HR61C 1177
8.	Receiver's name and mailing address (including Phone No. and e-mail):	**JAPJI SOLVENTS & CHEMICALS** Vill. Nimbuan, Nimbuan Kuranwala Road, Derabassi, S.A.S. Nagar, Mohali. (Pb.) Mob. : 98152 25034 Email : japji.solvent.chemicals@gmail.com
9.	Receiver's Authorization No. :	**PPCB/ZP-I/2022/AVC/F-26** **Dated : 7/11/2022**
10.	Waste Description :	Solvent waste (29.1)
11.	Total Quantity : No. of Containers :	5950.00kg ....m or MT 35 ....Nos.
12.	Physical Form :	(Solid /Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information :	**In case of leakage/spillage, use washing soap at the point of leakage to prevent it. All material should be properly packed in spillage proof containers. Do not throw any material from vehicle.**
14.	Sender's Certificate Morepen Laboratories Ltd. Village & P.O. ...ulkhana, District Solan (H.P.)	**I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in prorper conditions for transport by road according to applicable national government regulations.**
	Name and stamp: Signature:	Month Day Year 0 6 2 8 2 3
15.	Transporter acknowledgment of receipt of Wastes	
	Name and stamp: Signature:	Month Day Year 0 6 2 8 2 3
16.	Receiver's certification for receipt of hazardous and other waste	
	Name and stamp: Signature:	Month Day Year 0 6 2 8 2 3

JAPJI SOLVENTS & CHEMICALS

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FORM 10

[See rule 19 (1)]

017

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing address (including Phone No. and e-mail)	:	Morepen Laboratories Ltd. Village & P.O. Masulkhana District Solan (H.P.)
2.	Sender's authorisation No.	:	PWN - 162
3.	Manifest Document No.	:	017
4.	Transporter's name and address (including Phone No. and e-mail)	:	Indian Road Carrier H.O. Thakur Bhawan Near Shiva Mata Mandir Sec-2 Parwanoo Solan (H.P.) Ph:- 9816413195, 9816092095
5.	Type of vehicle	:	(Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	:	02AAYPT2060R1ZX
7.	Vehicle registration No.	:	HR37A 1177
8.	Receiver's name and mailing address (including Phone No. and e-mail)	:	CLOUD CHEM LLP Vill. Chhachhroli, P.O. Jeouli ~~Derabassi, Distt. S.A.S. Nagar~~
9.	Receiver's authorization No.	:	HWM/Fresh/SAS/2021/17196856
10.	Waste description	:	Solvent-Waste (28.6)
11.	Total quantity No. of Containers		5950.00 kg ..... m³ or MT 35 ..... Nos.
12.	Physical form		(Solid/Semi Solid/Sludge/Oily/Tarry/ Slurry/~~Liquid~~)
13.	Special handling instructions and additional information		use nose mask dispersible mask and hand gloves
14.	Sender's Certificate		I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and stamp: Morepen Laboratories Ltd. Village & P.O. Masulkhana District Solan (H.P.) Robert Sood	Signature:	Month 05 Day 29 Year 2023
15.	Transporter acknowledgement of receipt of Wastes		
	Name and stamp: इमराण	Signature: इमराण	Month 05 Day 29 Year 2023
16.	Receiver's certification for receipt of hazardous and other waste		
	Name and stamp: For CLOUD CHEM LLP Authorised Signatory	Signature:	Month 05 Day 29 Year 2023

Copy 2 (Yellow) To be retained by the sender after taking Signature on it from the transporter and the rest of the five signed copies to be Carried by the transporter

1377

FORM 10

[*See rule 19 (1)*]

MANIFEST For HAZARDOUS AND OTHER WASTE

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Copy 2 (Yellow)

To be retained by the sender after taking signature on it from the transporter and the rest of the five signed copies to be carried by the transporter.

1.	Sender's name and mailing address (including Phone No. and e-mail):	Morepen Laboratories Ltd. Village & P.O. Masulkhana, District Solan (H.P.)
2.	Sender's Authorization No. :	PWN- 162.
3.	Manifest Document No. :	0003 M
4.	Transporter's name and address (including Phone No. and e-mail):	Indian road Carrier, Mo Thakur Bhawan near shilla Mode mordir, Service, Parwanoo Solan (H.P.) Mob- 9816413195, 9816092095
5.	Type of Vehicle :	(Truck/Tanker/~~Special Vehicle~~)
6.	Transporter's Registration No. :	0214YPT2060R1X
7.	Vehicle Registration No. :	HR68 B0935
8.	Receiver's name and mailing address (including Phone No. and e-mail):	**JAPJI SOLVENTS & CHEMICALS** Vill. Nimbuan, Nimbuan Kuranwala Road, Derabassi, S.A.S. Nagar, Mohali. (Pb.) Mob. : 98152 25034 Email : japji.solvent.chemicals@gmail.com
9.	Receiver's Authorization No. :	**PPCB/ZP-I/2022/AVC/F-26** **Dated : 7/11/2022**
10.	Waste Description :	Solvent waste (28.6)
11.	Total Quantity : No. of Containers :	5950.00kg ~~in or MT~~ 35 Nos.
12.	Physical Form :	(Solid/Semi-Solid/Sludge/Oily/Tarry/~~Slurry~~/Liquid)
13.	Special handling instructions and additional information :	**In case of leakage/spillage, use washing soap at the point of leakage to prevent it. All material should be properly packed in spillage proof containers. Do not throw any material from vehicle.**
14.	Sender's Certificate Morepen Laboratories Ltd. Village & P.O. Masulkhana, District Solan (H.P.)	**I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in prorper conditions for transport by road according to applicable national government regulations.**
	Name and stamp: Rakesh Sood Signature:	Month Day Year 05 27 2023
15.	Transporter acknowledgment of receipt of Wastes	
	Name and stamp: Kuldeep Signature: Kuldeep	Month Day Year 05 27 2023
16.	Receiver's certification for receipt of hazardous and other waste	
	Name and stamp: Signature: JAPJI SOLVENT & CHEMICALS Auth. Sign.	Month Day Year 05 27 2023

Tel: 91-11-23324442, 23710225, Fax: 91-11-23720429
E-mail: corporate@morepen.co.in Website: www.morepen.com

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FORM 10

[See rule 19 (1)]

010

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing address (including Phone No. and e-mail)	: Morepen Laboratories Ltd. Village & P.O. Masulkhana. District Solan (H.P.)
2.	Sender's authorisation No.	: PWM-162
3.	Manifest Document No.	: 010
4.	Transporter's name and address: (including Phone No. and e-mail)	: Jaiden road carrier, no Mobile shown Near chilli mode mandir, [illegible] Solan (HP) Mob- 9[illegible]125, 9[illegible]2095
5.	Type of vehicle	: (Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	: 02AAYIT2060R12X
7.	Vehicle registration No.	: HP 37A 1177
8.	Receiver's name and mailing address (including Phone No. and e-mail)	: CLOUD CHEM LLP Vill. Chhachhroli, P.O. Jeouli Derabassi, Distt. S.A.S. Nagar
9.	Receiver's authorization No.	: HWM/Fresh/SAS/2021/17198856
10.	Waste description	: Solvent waste
11.	Total quantity No. of Containers	: 0.250 mty m³ or MT 35 Nos
12.	Physical form	: (Solid/Semi Solid/Sludge/Oily/Tarry/ Slurry/Liquid)
13.	Special handling instructions and additional information	: use mask, Disposable mask and hand gloves
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations

Morepen Laboratories Ltd. Village & P.O. Masulkhana. District Solan (H.P.)

Name and stamp: Rakesh Kumar Signature: Month 04 Day 27 Year 2023

15.	Transporter acknowledgement of receipt of Wastes	

Name and stamp: [illegible] Signature: [illegible] Month 04 Day 27 Year 2023

16.	Receiver's certification for receipt of hazardous and other waste

Name and stamp: Per CLOUD CHEM LLP [illegible] Signature: Month 04 Day 27 Year 2023

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FORM 10

[See rule 19 (1)]

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MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing address (including Phone No. and e-mail)	: Morepen Laboratories Ltd Village & P.O. Masulkhana District Solan (H.P.)
2.	Sender's authorisation No.	: PWM-162
3.	Manifest Document No.	: 011
4.	Transporter's name and address (including Phone No. and e-mail)	: Tarlok Singh Owner, H.No. Thakur Bhawan Near Shitla mata mandir, VC-2 Parwanoo Soho (H.P.) Mob. 9316413185, 9816092695
5.	Type of vehicle	: (Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	: 02AAYPT2060R1ZX
7.	Vehicle registration No.	: HR55 X 1438
8.	Receiver's name and mailing address (including Phone No. and e-mail)	: CLOUD CHEM LLP Vill. Chhachhroli, P.O. Jeouli Derabassi, Distt. S.A.S. Nagar
9.	Receiver's authorization No.	: HWM/Fresh/SAS/2021/17198856
10.	Waste description	: Solvent waste (21.6)
11.	Total quantity No. of Containers	5950.00kg m or MT 35 Nos.
12.	Physical form	(Solid/Semi Solid/Sludge/Oily/Tarry/ Slurry/Liquid)
13.	Special handling instructions and additional information	Use nose mask, Impervible suit and hand gloves
14.	Sender's Certificate Morepen Laboratories Ltd Village & P.O. Masulkhana District Solan (H.P.)	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and stamp: Rakesh Sood	Signature: Month 04 Day 27 Year 2023
15.	Transporter acknowledgement of receipt of Wastes	
	Name and stamp: Jiyi	Signature: Jiyi Month 04 Day 27 Year 2023
16.	Receiver's certification for receipt of hazardous and other waste	
	Name and stamp: For CLOUD CHEM LLP	Signature: Month 04 Day 27 Year 2023

... by the sender after taking Signature on it from the transporter ... by the transporter

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Form-6

[See rule 19]

E-WASTE MANIFEST

1.	Sender's name and mailing address (including Phone No.) :	M/s Morepen Labs Ltd. Village & Post Office Nalagarh Tehsil Kasauli Distt Solan (H.P.) 01792-233281-87
2.	Sender's authorisation No, if applicable. :	NA.
3.	Manifest Document No. :	SR/2019/M-693.
4.	Transporter's Name and Address (including Phone No.) :	Spreco Recycling, Ludhiana.
5.	Type of vehicle :	(Truck or Tanker or Special Vehicle) —
6.	Transporter/s registration No. :	—
7.	Vehicle Registration No.:	PB 65 BB 2158.
8.	Receiver's Name & Address :	SPRECO RECYCLING, D-45, Indus. Focal Point, Raikot, Ludhiana
9.	Receiver's authorisation No, if applicable. :	018 LDH 4741082.
10.	Description of E-Waste (Item, Weight/ Numbers) :	E-waste 70kg.
11.	Name and stamp of Sender* (Manufacturer or Producer or Bulk Consumer or Collection Centre or Refurbisher or Dismantler): Signature:	Month: 03 Day: 01 Year: 2023
12.	Transporter acknowledgement of receipt of E-Wastes	Spreco Recycling, Ludhiana.
	Name and stamp: Signature: Year	Month: 01 Day: 01 2023
13.	Receiver* (Collection Centre or Refurbisher or Dismantler or Recycler) certification of receipt of E-waste SPRECO RECYCLING, D-45, Indus. Focal Point, Raikot, Ludhiana	
	Name and stamp: Signature: Year	Month: 01 Day: 01 2023

* As applicable

ANNEXURE - 18

(895)



हिमाचल प्रदेश HIMACHAL PRADESH B 299007

THIS AGREEMENT is entered at Nalagarh on this 8th

Day of the month of May 2017

Between

M/s. SHIVALIK SOLID WASTE MANAGEMENT LIMITED having its registered office at Village Majra Nalagarh (H.P), a company registered under the Companies Act, 1956 and currently represented by its CEO Shri Ashok Sharma, age about 58 years residing at Zirakpur (PB) hereinafter referred to as "SSWML", which expression shall where context so requires or admits of, be deemed to include its successors or assignees) of on one part

AND

M/s. Morepen Laboratories Limited, public Ltd. company registered under the company Act having its registered office/factory at Village Masulkhana, Parwanoo-173220, District Solan, (H.P.), and currently represented by its Authorized Signatory Shri Pramod Chandra Age about 63 years, residing H.No. 501, Tower No. 18, Royale Estate –II, Peermuchala, Zirakhpur, Distt. Mohali (Hereinafter referred to as MEMBER which expression shall where the context so requires or admits of, be deemed to include its successors or assignee) of the other part.

For Morepen Laboratories Limited

Authorised Signatory

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AND WHEREAS, the foremost and the sole objective of SSWML is to prevent Environmental Pollution Hazards and to observe the existing laws on Environmental and Pollution Control.

AND WHEREAS the MEMBER desires to send its hazardous solid (hereinafter referred to as 'SOLID WASTE') to the SSWML as per the norms of Himachal Pradesh Pollution Control Board (hereinafter referred to as "HPPCB") and the SSWML having requisite facilities in this behalf, agrees to receive the Solid Waste sent by the MEMBER on the terms and conditions stated hereunder, which have been mutually agreed to by and between SSWML and the MEMBER.

AND WHEREAS the parties hereto have decided to execute a DEED OF AGREEMENT :

NOW THIS AGREEMENT WITNESSES and it is hereby, mutually agreed by and between the parties hereto as follows :

1. DEFINITIONS AND INTERPRETATIONS :

1.1 'TIME' shall be stated in 'Hours' and shall mean Indian Standard Time.

1.2 'DAY' means a period of Twelve (12) consecutive hours beginning at 08.00 hours and ending at 20.00 hours.

1.3 WEEK' means a period of seven (7) consecutive days beginning from a day.

1.4 'MONTH' means a period beginning at 0800 hours on the first day of calendar month and ending at 0800 hours on the first day of succeeding calendar month.

1.5 'YEAR' means a period of three hundred and sixty five (365) consecutive days or three hundred and sixty six (366) consecutive days when such period includes a twenty ninth (29th) day of February, beginning at 0800 hours from a day.

1.6 'FINANCIAL YEAR' means a period of three hundred and sixty five (365) consecutive days or three hundred and sixty six (366) consecutive days when such period includes a twenty ninth (29th) day of February, beginning at 0800 hours from a day.

1.7 The headings of or titles to the clauses in this AGREEMENT shall not be deemed to be part thereof or be taken into consideration in the interpretation or construction thereof or of the AGREEMENT.

1.8 Words imparting the singular only also include the plural and vice versa, where the context so requires.

1.9 The present agreement is entered in to by SSWML for collection and disposal of Hazardous waste of its members.

2. PERIOD OF AGREEMENT :

2.1 This agreement shall came in force, effective from the date of signing of this agreement and shall remain effective till any amendment / change is made in this agreement.

3.1 Both the parties hereto agree that the present Agreement shall automatically come to an end in any of the following eventualities

I) On expiry of Authorization granted to the Member and the same having not been renewed or the same having been not granted by HPPCB

II) On expiry of the present Agreement, where no fresh agreement is signed and executed between parties hereto as mentioned above.

SWARAJ SOLID WASTE MANAGEMENT LTD. NALAGARH

For Monsanto Laboratories Limited

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III) On Authorization to SSWML being cancelled, refused or not granted by HPPCB.

3.2 Both the parties hereto further agree that in case of the present Agreement coming to an end owing to any of the aforesaid eventuality, it will be the sole responsibility of the Member to handle and treat its solid waste in accordance with the relevant provisions of law and that SSWML will not be responsible in any manner whatsoever in respect of the solid waste of the Members.

4. OBLIGATION OF THE MEMBERS:

4.1 While entering into the present Agreement with SSWML, MEMBER shall submit the categories of Solid Waste and its desire to dispose off the same and that the said categories of Solid Waste shall be as per those specified in the Schedule to Hazardous Waste (Management and Handling) Rules 1989. The Member shall also give true and correct information related to the description, amount, nature and toxicity of the said Solid Waste as and when called upon by SSWML or State or HPPCB as any Committee notified and the provisions of Law.

4.2 The MEMBER shall get the Authorisation from HPPCB permitting the Member to send its solid waste to SSWML for disposal and that it shall be the responsibility of the Member to get the same renewed from time to time, failing which SSWML reserves its right to repudiate the present Agreement.

4.3 The MEMBER declare that the MEMBER shall make all primary disposal arrangement at its premises for the removal of toxic like Haxavalent Chromium, Heavy Metals, Phenols, Cyanides or any other toxic material that may be notified by SSWML or HPPCB or any other Authorized prescribed under the relevant provisions of law in this behalf for the time being in force, before disposing its Solid Waste to SSWML.

4.4 The MEMBER shall make all the proper and adequate arrangements for keeping accurate records of production and shall keep accurate records of production of each of its products and Solid Waste generated thereof and send the compiled records to SSWML on the fifth (5) day of the succeeding MONTH, whereupon the SSWML shall send the same to HPPCB.

4.5. MEMBER shall be required to maintain the record of Hazardous waste to be disposed off in SSWML site. The said records so maintained shall be open for inspection by SSWML or any officer of HPPCB or any authority of State (Ministry of Environment and Forests) or any officer appointed by them.

4.6. The MEMBER shall make adequate and necessary arrangements as approved by and to the satisfaction of the SSWML, HPPCB or other prescribed Authority under Law for collection and storage of its Solid Waste in its premises and shall give access to the Dumpers/Tractors of SSWML to its storage facility during day time.

4.7. For the facility of Members SSWML will be making an arrangement for lifting the Solid Waste , Still its discretion of the Member in case want to have his own arrangement with the Designated Trucks as per Guidelines of CPCB.

4.8. Before the Solid Waste is delivered at SSWML site, the Member shall ensure that the said Solid Waste is packed and transported in a manner suitable for transportation and that the Member should see that the said waste withstands physical and climatic conditions.

4.9 Till the time Waste accepted by SSWML as per the Norms specified, responsibility lies with the Member only.

For [illegible]

Authorised Signatory

SUNVALLEY SOLID WASTE MANAGEMENT LTD. BALAGARH

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4.10 During wet period of monsoon season, the Solid waste will not be accepted. The Member shall create the storage facility which would include licheate facility or any other facility as provided or approved under the provisions of law.

4.11 The MEMBER is obliged to store a minimum of **three months** of its generation of waste or its solid waste, whichever is higher.

4.13 Member will contact SSWML once the truck load of Waste is collected at his site for sending to SSWML for the disposal.

4.14 The MEMBER is obliged to maintain Disposal limits relating to heavy metals and toxic chemicals as may be intimated by the SSWML and as specified in this AGREEMENT.

4.15 The MEMBER is obliged to pay in advance the bills raised by SSWML in cheque (local account) or demand draft.

4.16 SSWML may by a notice served on the Member require him to provide such additional information as may be specified in the notice and the member shall send the information to SSWML within 15 days from the receipt of the said notice.

4.17 The MEMBER alone shall be liable for any action initiated against the MEMBER under Hazardous Wastes (Management and Handling) Rules, 1989 or any other Pollution Laws or any other relevant provisions of Law for the time being in force, by HPPCB or any other Authority.

4.18 The MEMBER shall comply with the provisions of Environment (Protection) Act, 1986 and the Rules made there under as also with the conditions of present agreement and that any breach committed there under shall render the Member not eligible for disposing of Solid waste in SSWML.

4.19 The member shall not become member of such other similar facility without prior written consent of SSWML In case, the member is found to have availed membership of such other facility, SSWML has the right to terminate the membership without offering any reason whatsoever.

5.QUANTITY & QUALITY

5.1 The Solid Waste to be sent by the MEMBER to the SSWML shall be as per the categories specified in the schedule to Hazardous waste (Management and Handling) Rules, 1989 or as per any new amendment or rules under the above Act.

Only five categories of Solid Waste i.e. ETP Waste, Gypsum waste, Iron Waste, Incineration ash & Brine Waste will be received for disposal at site.

5.2 The MEMBER shall not send in any case any Solid Waste containing Hexavalent Chromium, heavy metals, phenols, cyanides or any other toxic materials in concentration as specified in the Clause 5.3 or that may be notified by SSWML from time to time.

5.3 The following listed wastes will not be accepted by SSWML.

i) Waste which is fluid, slurry, paste or acidic.

ii) Waste which has an obnoxious odour.

iii) Waste which reacts with moisture to produce considerable amount of heat or gases.

iv) Waste which is inflammable.

v) Waste which contains shock sensitive substances.

SWAYAM SOLID WASTE MANAGEMENT LTD. NALAGARH

For Himgiri Textiles Limited

Authorised Signatory

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vi) Waste which contains volatile substances of significant toxicity.

vii) Waste which contains more than 10 mg/kg chromate in the original sample.

Viii) Waste which contains more than 10mg/Kg of water soluble Arsenic in a 1/10 eluate.

5.4 All toxic wastes from pesticide industries shall be incinerated before sending to SSWML site. The waste shall not contain any acidity. If it is violated knowingly or unknowingly, **Neutralisation cost** only will be charged and decisions of SSWML will be final.

5.5 M/s SSWML may reject the Solid Waste in total, if the Member's above mentioned Solid Waste is found not to be in accordance with the conditions mentioned in clause -5 of this AGREEMENT and the decision of SSWML in rejecting the Solid Waste of the member for non-compliance of the provisions of the present clause of this Agreement will be final and it will not be called in question and the MEMBER shall have to pay the extra amount which shall be charged by SSWML for expenditure incurred in analyzing, transporting and returning of the rejected Solid waste.

6. TRANSPORTATION

6.1 Transport of Solid waste shall be in accordance with the provisions of Rules issued by the Central Government under Motor Vehicle Act, 1988 and other guidelines issued from time to time and/or subject to the provisions of law for the time being in force.

7. BILLING AND PAYMENT OF DISPOSAL CHARGES.

7.1 The sample of the Solid Waste will be drawn from the supply and will be got analysed from laboratory approved by M/s. SSWML and that the counter sample of the same will be sent to HPPCB, Shimla. The analysis charges for the same will be borne by the respective MEMBER only.

7.2 The MEMBER shall pay to SSWML the charges for disposing of its Solid Waste as may be notified by SSWML by cheque or Demand Draft in advance.

7.3 SSWML shall charge the MEMBER on the basis of weighment to be done at disposal site. If the Weigh bridge at disposal site is not working, it will be weighed at outside weigh Bridge approved by SSWML.

7.4 The MEMBER shall be bound by the analysis results/reports of SSWML for disposal charges and in case of any dispute can be refer to Reputed Test House agreed by SSWML.

8. DEFAULT

8.1 If the MEMBER fails and/or defaults in the discharge of any of his obligations under the present Agreement, the SSWML shall have discretion to (i) refuse to accept the Solid waste of the MEMBER for disposal without assigning any reason, (ii) notify to the HPPCB the name of the Member informing about such default and that its Solid waste would not be taken for disposal by SSWML on account of such default, (iii) inform the Member that its Solid Waste would be deemed to cause pollution and that the Member be liable as polluter under the Pollution Laws, and/or

8.2 SSWML reserves its right to accept or refuse membership. In event of MEMBER committing any breach/violation of the conditions of the present Agreement or any provisions of Law/Act/Rules for the time being in force, SSWML reserves its right to suspend/cancel the membership for such period as it deems fit without giving any reasons or prior notice.

SWARAJ SOLID WASTE MANAGEMENT LTD.

Authorised Signatory

8.3 Where an offense under the Environment Protection Act has been committed by the Member or is attributable to any neglect on the part of the Member which shall include its Director, Manager, Secretary, Officer, Partner, etc. and if such Member is guilty of the offense or is liable to be prosecuted against and punished against and punished accordingly no suit, prosecution or legal proceeding(s) shall lie against SSWML for the offense committed by its Member.

8.4 SSWML reserves its right to issue a show cause notice to the Member if it is of the opinion that the Member has contravened the provisions of law/conditions of the present Agreement, requiring the Member to remedy the contravention or as the cause may be, within a specific period of time. The said notice served shall specify the measures to be taken by the Member in remedying the said contravention.

8.5 SSWML shall inform the Himachal Pollution Control Board/HPIDC of the suspension of any MEMBER.

8.6 The suspension/termination shall be revoked only at sole discretion of SSWML after it is satisfied that its conditions have been met.

9. **TRANSFER OF RIGHTS**

9.1 **As per Agreement with the BBNIA, Not without permission From Govt./Shareholders in line to companies Act.**

10. **INDEMNITIES :**

10.1 The MEMBER shall be deemed to be in exclusive possession and control of the said Solid Waste and shall be fully liable and responsible for its arrangements, apprutences and properties till the time it reaches SSWML. Accordingly the MEMBER hereby covenants and agrees to fully protect, indemnify and hold the
SSWML, its employees, agents & successors and assignees harmless against any and all claims, demands, actions, suits, proceedings and judgments and any and all liabilities, costs, expenses, damages or losses arising out of or resulting from or incidental to or in connection therewith, which may be made out against the SSWML, whether by the MEMBER its employees, agents or successors and assignees or by third parties on account of damages or injury to property or loss of life resulting from or arising out of the installation, presence, maintenance or operation or the intake arrangements, appurtences and properties of the MEMBER. **Till the matrial reaches at sswml site, Member will be responsible.**

11. **FORCE MAJEURE**

11.1 In case of any force majeure, SSWML shall not be saddled with any liability - contingent or otherwise but in that case, it shall be the sole liability **to share with the MEMBER.**

11.2 Both the parties hereto agree that due to change in any laws related to pollution or due to any directive of any Court or Authority, if SSWML is to incur any additional financial burden consequent upon any alteration and/or modification in the site, then, in that case the MEMBER shall be liable to contribute for the same proportionate to its disposal of Solid waste quantity in SSWML site.

For Maraton Laboratories Limited

Authorised Signatory

SHIVALIK SOLID WASTE MANAGEMENT LTD.

11.3 Both the parties hereto agree that in any event of there being Order in form of any injunction, stay or otherwise from any Court, HPPCB or any other Authority stopping the functioning of the Site or otherwise whereby SSWML becomes unable to accept the Solid Waste of the MEMBER, SSWML shall not be responsible or made responsible and/or be liable in any manner in that regard and that in such an eventuality, it shall be the responsibility of the MEMBER to get the needful done in respect of disposal of its Solid Waste.

12 PREVIOUS CORRESPONDENCE :

12.1 All discussions and meetings held and correspondence exchanged between SSWML and the MEMBER in respect of the AGREEMENT and any decisions arrived at therein in the past and before the coming into force of the present AGREEMENT are herein superseded by the present AGREEMENT and no reference of such discussions or meetings or past correspondence shall be entertained by either SSWML or the MEMBER for interpreting the present AGREEMENT or otherwise.

13 LAWS GOVERNING THE AGREEMENT

13.1 The present Agreement shall be subject to Indian Laws, rules and regulations and notifications etc. issued under such laws.

14 AMENDMENTS :

14.1 SSWML may at any point of time make suitable changes in the present Agreement after serving a notice to the MEMBER.

15. TERMINATION OF AGREEMENT

15.1 M/s. SSWML has the unrestricted right to terminate this AGREEMENT by a written notice of **90 days** and deduct its all Pending claims from the MEMBER.

15.2 This AGREEMENT can be terminated by either party after giving a written notice of **at least 90 days** to the other party. If the Cancellation is requested by the MEMBER,

16 JURISDICTION

16.1 The present Agreement, M/s. SSWML and the MEMBER mutually agree that the Civil Court at Nalagarh only shall have jurisdiction for all the disputes/differences arising out of this agreement.

17 MINIMUM CHARGES

17.1 The Board had decided to impose minimum user charges to those member industries who had not availed the facility from the date of Registration.

18. The address of the parties hereto unless changed by written notification to be given at least 15 days in advance by registered letter prior to proposed date of change, shall be as follows :

For Morepen Laboratories Limited

Authorised Signatory

SWARAJ SOLID WASTE MANAGEMENT LTD. NALAGARH

902

ADDRESSES OF PARTIES :

M/S.SHIVALIK SOLID WASTE MANAGEMENT LTD.
VILLAGE MAJRA
NALAGARH (H.P.)

THE MEMBER:

IN WITNESS WHERE OF the parties hereto acting through their properly constituted representatives has set their hands to cause this AGREEMENT signed and executed in their respective names and on their behalf.

For and on behalf of the

SHIVALIK SOLID WASTE MANAGEMENT LTD.

Name: Shri Ashok Sharma
Designation: CEO
Address: SCO NO.20-21 Kalka SHIMLA HIGHWAY NEAR DOLPHIN HOTEL, BALTAN ZIRAKPUR (PUNJAB)

Witness

1. _____

Name: Jitender Sharma

Address: SCO 20-21, Kalka Shimla Highway, Near Dolphin Hotel, Baltana, Zirakpur (PB)

2. _____

Name: Pawan Kumar

Address: SCO 20-21, Kalka Shimla Highway, Near Dolphin Hotel, Baltana, Zirakpur (PB)

For and on behalf of the

MOREPEN LABORATORIES LTD.,

For Morepen Laboratories Limited

Name : PRAMOD CHANDRA
Designation : AUTHORISED SIGNATORY
Address : H.No, 501, Tower No. 18, Royale Estate –II, Peermuchala, Zirakhpur, Distt. Mohali

Witness

1. _____

Name: Vivek Sharma

Address: 1125/1, Friends Colony Kedarpur 133302

2. _____

Name: Sanjay Thakur

Address: Vill: Tarwali, (Tiron) P.O. Majhi Tehsil Kasauli, Distt. Solan (H.P.) 173220





Green Belt Plantation

MOREPEN LABORATORIES LTD. NEW DELHI

ANNEXURE - 20

1390

o/c (904)



MOREPEN

Date: 24.02.2024

To

Assistant Director of Factories,
Solan Zone, Distt. Solan (H.P.)

Subject: Approval of "On-site Emergency Plan" and submission of "Safety Audit Report" of Masulkhana plant.

Dear Sir,

Please find enclosed herewith the "Onsite Emergency Plan" as well as "Safety Audit Report" of our API plant situated at Masulkhana, Parwanoo in Solan District of Himachal Pradesh for your kind approval.

Looking forward to your support always.

Thanking You.

For Morepen Laboratories Ltd.

Morepen Laboratories Ltd. Authorised Signatory Masulkhana

Authorized Signatory

Assistant Director of Factories
Solan Zone
H.P.

26/2/2024
Received

Enclosures:

1. **3 sets of On-site Emergency Plan.**
2. **3 sets of Safety Audit Report.**

MOREPEN LABORATORIES LTD. NEW DELHI INTEC

Morepen Laboratories Limited
Plant : Village Masulkhana, Parwanoo, Distt. Solan, (H.P) India173 220
Tel.: +91-1792-233283-88, Fax : +91-1792-232806, E-mail : plants@morepen.com
Regd. Off.: Vill. Malkumajra (Morepen Village), Baddi-Nalagarh Road,
Baddi, Distt. Solan, (Himachal Pradesh) India 173 205
Tel.: +91-1795-276201-03, Fax: +91-1795-276204, E-mail: plants@morepen.com
CIN No. : L24231HP1984PLC006028

ON SITE EMERGENCY PLAN



MOREPEN LABORATORIES LIMITED

V.P.O. MASULKHANA,
TEHSIL KASSUALI DISTT. SOLAN (H.P.) PIN -173220
Phone: 01792-233283

MOREPEN LABORATORIES LTD

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MOREPEN LABORATORIES LTD. NEW DELHI

(909)

(VERIFICATION)

The information furnished in On Site Emergency Plan for Morepen Laboratories Ltd (Page No 1 to 61) has been verified by me and is submitted seeking modification / suggestion from your office to make the documents viable. I also assure that I will immediately review and amend the document and seek your consent before any changes in the plant, machinery, building, structure, substances, storages and manufacturing process is intended or otherwise after at least every period of twenty- four months from this date 01-Feb-24 until the factory, (for any reason), is not closed for ever. In later case it will be our, s liability to informclosure of the factory to your office and dispose of all the hazardous substances / material of the factory in such a manner rendering those safe for life and environment.

Occupier (Mr. Sanjay Suri)

Name of the Factory: **M/s Morepen Laboratories Ltd , Masulkhana**

THE FACILITY

Morepen Laboratories Ltd is the large scale industry specialty generics company in the world. It has operations in 3 locations and a significant platform of specialty and generic products marketed.

INTRODUCTION TO MASULKHANA LOCATION

The site is engaged in the manufacture of Active Pharmaceutical Ingredients (APIs) & API Intermediates. It is a multi-product manufacturing site engaged in manufacturing of anti- allergic and anti –asthmatic These products are manufactured in campaigns through multi-step organic synthesis using batch processes.

The site has modern state-of–the-art plants facilitating minimal manual intervention and consistent reproduction of processes, on an ongoing basis, and these are built to GMP standards and USFDA approved plant.
Morepen Laboratories ltd is involved in the manufacture of Bulk intermediates & API's.

Name and Address of the Factory
Morepen Laboratories Ltd
V.P.O. Masulkhana The. Kassuali
Distt. Solan (H.P)-173220
Phones: 01792233283

Address of Registered Office
Morepen Laboratories Ltd
Village Malkumajra near Baddi
Distt. Solan (H.P)-173205
E-mail- plant@morepen.com

Name & Address of the Occupier
Mr. Sanjay Suri
78 Sector-4, Parwanoo
Distt. Solan (H.P.)-173220
E-mail- sanjay.suri@morepen.com

Name & Address of Factory Manager
Mr. Kamlesh Kumar
1152 Dream World Colony, Pinjore
Distt. Panchkula (H.R)-134102
E-mail – kamlesh.kumar@morepen.com
Mobile: +91- 9816678912

MOREPEN LABORATORIES LTD. NEW DELHI

DEFINITIONS

Some definitions relevant to the emergency planning are given below:

Accident: An accident is an unplanned event, which has a probability of causing personal injury or property damage or both. It may result in physical harm (injury or diseases) to person(s), damage to property and loss, a near miss or any combination of these effects.

A **major accident** is a sudden, unexpected, unplanned event, resulting from uncontrolled developments during an industrial activity, which causes, or has the potential to cause -i. Serious adverse effect immediate or delayed (death, injuries, poisoning or hospitalization.) to a number of people inside the installation and /or to persons outside the establishment, OR ii. Significant damage to crops, plants or animals, or significant contamination of land, water, or air, OR iii. An emergency intervention outside the establishment (e.g.: evacuation of local population, stopping of local traffic), OR iv. Significant changes in the process operating conditions, such as stoppage or suspension of normal work in a concerned plant for a significant period of time, OR Any combination of above.

An Emergency: It could be defined as any situation, which presents a threat to safety of person's or/and property. It may require outside help also.

Local Emergency: A situation of emergency on a small scale, confined to a small area which can be adequately handled by the emergency crew of the plant without affecting the neighborhood.

Major Emergency: A situation which affects several departments within it and or may cause serious injuries, loss of life, extensive damage to property or serious disruption outside the works. It will require the use of outside resources (Fire Brigade, Hospital, and Police & Local Administration) to handle it effectively. Usually the result of malfunction of the normal operating procedures, it may also be precipitated by the intervention of an outside agency, such as severe lightening, flooding, crashed air craft or deliberate acts of arson or sabotage. Emergency due to operating conditions (uncontrolled reactions, small fire, small gas leak, spill, failure of power, water, air, steam, cooling media, scrubbing media, etc.) is not considered as a major emergency. Operating instructions in the safety manual shall cover this area, though the OSEP will also be helpful.

Disaster is a catastrophic situation, in which the day-to-day patterns of the life are, in many instances, suddenly disrupted and people are plunged in to helplessness and suffering and as a result need protection, clothing, shelter, medical and social care and other necessities of life, such as –

i) Disaster resulting from natural phenomena likes earthquake, storm, surges, cyclones, tropical storms, floods and massive insect infestation. Also in this group, severe draught that will cause a creepingdisaster leading to famine, disease, and death must be included.

ii) Second group includes disastrous events which are man-made, or by man's impact on environment, such as armed conflict, industrial accidents, factory fires, explosions and escape of toxic gases or chemical substances, river pollution, mining or other structural collapses; air, sea, rail and transport accidents, air crafts crashes, collisions of vehicles carrying inflammable liquids, oil spills at sea, and dam failure.

Environment as defined u/s 2(a) of the Environment Protection Act includes water, air, and land and the inter relationship which exists among and between water, air and land and human beings, other living creatures, plants, micro-organisms and property.

Environmental pollutant is defined by the same Act as any solid, liquid or any gaseous substance present in such concentration as may be or tend to be injurious to environment.

Hazard is a physical situation, which may cause human injury, damage to property or the environment or some combination of these criteria.

Chemical hazard is a hazard due to chemical (including its storage, Process, handling etc.) and it is realized by fire, explosion, toxicity, Corrosive, radiation, etc.

Risk is the likelihood of an undesired event (i.e. accident, injury or death) occurring within a specific period or under specified circumstances. It may be either a frequency or a probability depending on the circumstances.

Individual risk is the frequency at which an individual may be expected to sustain a given level of harm from the realization of specific hazards.

Social risk is a measure of the chances of a number of people being affected by a single event or set of events and is often presented graphically i.e. frequency v/s number of people affected.

On-Site Emergency Plan (OSEP) deals with measures to prevent and control emergency within thefactory and not affecting outside public or environment.

Off-Site Emergency Plan will deal with measures to prevent and control emergencies affecting public and the environment outside the premises. The manufacturer should provide the necessary information on the nature, extent and likely effects of such incidents.

Medical Emergency is an emergency due to acute health injury or illness that poses an immediate risk to the person's life or long term health.

INTRODUCTION OF EMERGENCY ACTION PLAN

1.0 This Emergency Action Plan has been developed for the company to comply with **The Factory Act-1948**. It will be used in all emergency situations which may occur in this facility. Generally, this plan will cover emergencies such as fires, medical emergencies, accidents, catastrophes, toxic releases and other emergency situations requiring the orderly evacuation of this facility and/or activation of our plant Rescue team.

This plan does not apply to small leaks and mishaps which can be successfully covered under the plant's written EHS SOP,s.

The key points of EHS SOP are that partial or total plant evacuation is not necessary and employees in the immediate work area of the spill or mishap can safely handle the situation. The written EHS SOP and employee training are very clear and trained all employees to recognize when a spill or mishap requires emergency response versus local response under the EHS SOP.

1.1 This plan will be reviewed once in Two Years and updated as necessary.

1.2 A full evacuation drill covering all facility employees will be held once in six months on different scenario as per The Statutory.

1.3 The Location Head is responsible for the update, implementation, and drill/incident critique of this plan.

1.4 All new employees will be thoroughly trained in this plan before they begin their initial work assignments and told where the plan will be kept. An up-to date copy of the plan is kept in a place that is easily accessible to all employees.

THE OBJECTIVES OF ON-SITE EMERGENCY ACTION PLAN (OSEP)

1. To control, localize and eliminate the hazard in minimum time.
2. To minimize damage to property and environment.
3. To render medical treatment to the injured.
4. To speed up the rescue and head count operation.
5. To safeguard others by timely evacuation.
6. To inform and assist relatives of the affected persons.
7. To inform press media and statutory authorities.
8. To preserve records and organize investigation.
9. To see the welfare of persons managing disaster.
10. To take steps to prevent recurrence.
11. To restore normalcy.

OSEP has been designed based on the range, scales and effects of emerging hazards and loss of containment scenarios and their impact. The OSEP addresses the range of impacts of the major hazards so that potential harm to people on-site and off-site, plant and environment can be reduced to apracticable minimum.

MOREPEN LABORATORIES LTD. NEW DELHI

IDENTIFICATION OF EMERGENCY SITUATIONS

An Emergency is any uncontrolled situation, which presents threat to personal safety and /or Environment and/ or company property and needs immediate corrective action to bring it under control. It may also require help from external agencies like Fire Brigade, Police, Civic Authorities and Hospitals. HAZOP study is carried out earlier and situations having emergency potential are identified.
Following are the worst case emergency scenarios at Masulkhana site:

A. Fire / Explosion

1) Fire in Centrifuge during operation.
2) Fire in dryer area and in PP area
3) Fire in flammable chemicals storage tank during handling or transfer.
4) Fire in reactor during operation of batch.
5) Fire in MCC panel.

B. Loss of Containment

1) Release of solvent from storage tank in tank farm area/ Day tank area

C. Asphyxiation

1) Release of Liquid nitrogen in plant
2) Release of Nitrogen gas in PP room
3) Release of Nitrogen gas in GC Lab.

D. Natural Disaster

1) Earth quake resulting collapse of building
2) Flood

E. Medical Emergency

1) Chest pain (Heart attack)
2) Internal injury due to any accident.
3) Poisoning
4) Fire burn
5) Electrocution
6) Splash of chemical in eyes of person.

F. Accidental Release of toxic vapours / Gas

1) Under the Workplace Hazardous Materials Information System (WHMIS), toxic materials are part of Hazard Class D - Poisonous and Infectious Materials. Since toxic materials can cause acute (short-term) health effects as well as chronic (long-term) health effects, WHMIS has a division for each. It is possible for a toxic material to be classified in both categories.

MOREPEN LABORATORIES LTD. NEW DELHI

DEFINITION OF EMERGENCY

It could be defined as any situation, which presents a threat to safety of person's or/and property.

Local Emergency:-
A situation of emergency on a small scale, confined to a small area which can be adequately handled by the Emergency Crew of the plant without affecting the neighborhood.

Major Emergency:-
A situation which affects several parts of the factory with considerable damage, which may affect the neighborhood, require assistance from outside agencies like Fire Brigade, Hospital, Police, Local Administration etc.

DEFINITION OF MEDICAL EMERGENCY

Medical Emergency is an emergency due to acute health injury or illness that poses an immediate risk to the person's life or long term health. Medical emergencies are those emergencies which require assistance from another person, as it cannot be dealt with by the victim themselves.

Any person having illness or any injury and having any of the symptoms as given below to be consider as the sign of medical emergencies.

Following situation which are considered as medical emergency:

1. Bleeding that will not stop.
2. Breathing problems (difficulty breathing, shortness of breath).
   a. Choking (due to drowning, exposure to toxic gas fumes or dust).
   b. Asthma
3. Change in mental status (such as unusual behavior, confusion, difficulty arousing)
4. Coughing up or vomiting blood
5. Fainting or loss of consciousness
6. Feeling of committing suicide or murder thus swallowing a poisonous substance
7. Internal head or spine injury (which is not visible)
8. Severe or persistent vomiting (can be due to food poisoning, head injury).
9. Sudden injury due to any accident, burns or smoke inhalation, near drowning, deep or large wound, etc.
10. Sudden, severe pain anywhere in the body
    a. Chest pain (can be symptom of Heart attack, Brain hemorrhage or brain attack)
    b. Upper abdominal pain or pressure (can be due to food poisoning, an intestinal or gall bladder obstruction, an infection or inflammation).
    c. Back Pain (can be due to accidents, muscle strains, sports injuries; acquired nerve, neck or muscle disorders; mechanical problems involving the spine; and infections and tumors).
11. Sudden dizziness, weakness, or change in vision (can be due to illness, fever or exposure to any chemical)

DECIDING ABOUT EMERGENCY

Declaration of a Local Emergency

The Security supervisor/guard will exercise his own judgment about the raising of Local Emergency based on actual situation or information received by him from authentic source.

Declaration of a Major Emergency

When the situation apparently looks like a major emergency, the Main Site Controller may exercise his own judgment and shall give instructions to the Security office to declare. He may preferably obtain the permission of the Plant Head if he thinks necessary before doing so.

EMERGENCY ALARM SIGNAL

Local emergency alarm

The fire siren would be sounded (3 times for 10 seconds duration, with an interval of 4 seconds.) using fixed electrical siren/Mega Phone. This is meant for communicating Local Emergency to the ERT members and the Key personnel.

Major emergency alarm

The fire siren would be sounded (3 time for 10 seconds duration, with an interval of 4 seconds.) using fixed electrical siren/ Mega Phone. This will attract the attention of surrounding community.

ALL CLEAR SIREN PROCEDURE

All clear siren is defined that the emergency is over. The main site controller declares that thesituation is under control and incident site is safe. To declare the emergency is over main site controllersend the message to all site personals that the activities may function normally.

The following are the steps to be followed in case of all clear sirens.

2. **Main site controller decides that emergency is over and communicates it to the security office through messenger.**
3. **Messenger reaches the security office to pass the massage.**

a. **After conformation, site security in-charge takes action and activates main electrical siren by sounding of all clear sirens (30 seconds).**

4. **Sounding of all clear sirens for 30 Seconds using main electrical siren/ Mega Phone communicates the massage to the site that all activities may function normally right now.**

EMERGENCY CONTROL CENTER (ECC)

As soon as possible when the emergency has occurred a Security Cum Emergency Control Centre is required for co-ordination and for controlling all operations incidental to handling of emergency.

Security Cum Emergency Control Center is located at main gate.

Security Cum Emergency Control Center has provided with External & Internal telephone connections for the purposeof communication during the emergencies.

ECC is facilitates with the following things

1.0 Layout of Plant with Fire Hydrant System.

2.0 List of Key Persons with Contact numbers

3.0 List of External Agencies & contact Nos.

4.0 List of Chemicals

5.0 Material Safety Data Sheets of chemicals (MSDS)

6.0 List of Fire Fighting Equipment of the locations

7.0 A copy of On-site Emergency plan

8.0 Stationary (white papers, pencils, erasers etc)

9.0 White board with duster & marker pen

INTERNAL COMMUNICATION

The person at Emergency Control Centre will inform the following persons when instructed by Shift In-charge: -

- Mr. Naresh Sharma -- VP-Operation
- Mr. Kamlesh Kumar -- Factory Manager
- Mr. Yatendra Pal Rathi -- EHS Head.
- Mr. Ashwani Sharma -- QA/QC Head
- Mr. Ashwani Dogra -- Engineering head
- Mr. Ram Pal -- Assistant Manager-EHS

EXTERNAL COMMUNICATION

For Major Emergency inform Fire brigade station

Any statement to be made to Government / Press will be duly discussed and approval will be obtained from VP Operations.

The HR Head / Executive will inform the Director of Factories.

HR Head / Executive will inform any other Government Agencies as required.

EMERGENCY PLAN ORGANIZATION

(Organizational set-up to deal with any emergency situation.)

Chief Emergency Co-Ordinator	**G M Production & in his absence Safety Head**
Emergency Co-Ordinator	**Incharge -Safety**
Main Site controller	**Shift In charge**
Site controller-	**Area Executive/ supervisor**
Key Persons Co-Ordination	**To provide necessary guidance/ resources to the Emergency Co-Coordinator**
Trained persons in firefighting, rescue and first aid	**To assist the Main Site Controller/ Site Controller.**

KEY PERSONS AND THEIR RESPONSIBILITIES & DUTIES

The key emergency team members are

Chief Emergency Coordinator (CEC)

- DGM Production

Emergency Coordinator (EC)

- Safety in-charge

Main Site Controllers

- Shift In charge on Duty

Site Controllers

- Area Executive/ Supervisor

Key Persons co- ordinations

- Production Head / Managers
- HR Head
- Liaison Head
- Security Head
- EHS Head

Site Key Persons

- ERT Members
- Electrician
- Maintenance foreman
- Boiler Attendant
- Utility technician
- Drivers
- Security Group.

ACTION BY SECURITY PERSON AT THE MAIN GATE:

a. On receiving confirmed information about an emergency on phone (759) or by intercom (not through MCP)

b. One person to switch-on the local emergency siren as per direction of incident site in-charge and carry out his other specified duties.

c. Inform Shift In charge and Safety Department through phone/ Running caller.

d. Communicate Location Head, Production Managers, Engineering Head, HR Head, Security Head & EHS Head, through Phone on receiving instructions from Main Site Controller.

e. One security guard carrying Mega Phone will rush to the affected site along with keys if it is an unmanned & locked area. Find out the further details of the fire / emergency.

f. Security guard will assist the site controller for carrying out any job pertaining to security gate. Security supervisor at the main gate will stay at control room to receive phone calls & control unauthorized persons from going inside the plant.

DUTIES OF CHIEF EMERGENCY COORDINATOR / EMERGENCY COORDINATOR:

a. Rush to the affected site after hearing emergency siren / receiving the emergency information by security supervisor.

b. Obtain assessment of the situation & give consent, whether to declare a major Emergency to Main Site controller.

c. In case Major emergency is declared he will move to the Emergency Control Center and operate from there.

d. Guide key persons engaged in emergency control operations and provide additional support, if required.

e. Guide on preservation of records and evidences as may be necessary later on for enquiry.

f. Advise to carry out preliminary investigation of the accident and keep all the necessary details ready.

g. Obtain head count data from HR Head / Security Head and advise the co-ordination with outside agencies for help and rescue operations.

h. Advise the Liaison Department on the specific statements to be made for public/press to ensure no rumor-mongering and imaginary speculations.

Duties of Main Site Controller: Shift In-charge on Duty

b. Rush to the affected site on hearing the Emergency Siren

c. Immediately take over the charge of the affected site from the Site Controller (Area Supervisor) and instruct him to carry out other duties.

d. Direct for plant shut-down operations (if needed) to control the emergency.

e. Mobilize all resources available including man, equipment, information etc. to control the situation and prevent it from further aggravating.

f. Instruct the ERT members & site key persons at the site to carry out various tasks.

g. Most important of all, arrange for rescue of any injured / affected / trapped persons and prompt medical aid.

h. Control the spread of fire / further enhancement of situation –

- Stopping power to the area.
- By preventing air flow.
- By cooling the area around the site by spraying water.
- By removing the material around the fire site.

i. Call for more supply of firefighting equipment / emergency equipment.

j. Prevent unauthorized crowding of persons at the affected site.

k. Ensure control of other operations including isolation from the affected area

l. Guide the ERT members in their actions for firefighting & rescue Operation / combatingthe toxic gas release and keep a close watch.

m. Arrange for Stretcher, First Aid and if required, arrange for Ambulance, Doctor for medical aid.

n. Maintain contact with the Emergency Control Room through the security guard at site and one more person stationed as messenger.

o. If he feels the situation can turn into a major Emergency, he will contact the Chief Emergency Coordinator & with his consents instruct Main Gate Security for the Major Emergency alarm & also announced through Megaphone.

p. Inform Fire Brigade, Hospital etc. as per requirement through ECC.

q. When emergency is over, inform Main gate security and authorize the sounding of all clear sirens (30 seconds).

Duties of ERT Members

a. Rush to the affected site on hearing the Emergency Siren and understand the situation.

b. Make yourself noticeable and available to the Main Site Controller.

c. ERT members may be required to carry out the following duties.

- Rescue of injured person.
- Deporting of injured/ affected person to the Ambulance/ First aid room/Hospital.
- Preventing spread of Fire by cooling with the help of water spray.
- Bring fire-fighting materials Sand Bucket, Fire Extinguisher, Foam Trolleys etc. to the affected site.
- Removing away combustible/ flammable materials/ containers from the site & isolating vulnerable equipment's, material, and containers etc.
- Help in maintaining communication with control room.
- Extinguish the fire from all sides.
- After emergency is over & all clear siren (30 seconds) is sounded the ERT Members will return back to their job.

Duties of HR Head:

a. Rush to the Emergency control center and assess the emergency situation with other coordinators.

b. Obtain head count information in consultation with Time Office & Security Department and pass it on to the Emergency Coordinator (Plant Head).

c. Arrange for transportation of persons like fire fighting persons, plant operating persons, security persons and causalities /affected persons inside or outside the factory premises.

d. Arrange to communicate adequately with the Police station, Fire brigade and other Authorities as directed by Emergency Coordinator. Attend to all telephone calls from Press/ Govt. agencies.

e. Arrange for canteen facilities for persons on duty as well as in the affected area. Ensure that Medical aid is rendered.

f. In case of a need, inform the neighboring industries and residents of nearby village about the state of emergency and action required to be taken by them.

g. Maintain constant contact with the Emergency Coordinator and Main Site Controller and be available for instructions.

Duties of Security Head:

a. Rush to Main Gate, ensure only the right people are allowed to enter the premises.

b. Make sure that persons actually required to control the Emergency situation should only be present there. No unwanted persons should crowd around the affected area.

c. Inform the crowed gathered at assembly point about the emergency, ensure discipline and control nuisance.

d. Keep in touch with the HR Head to assist in assessment of law and order situation.

e. Ensure security and safety of plant property during the period of emergency. Keep a watch on outsider / insider to avoid further loss of property / material.

f. Assist HR Department in obtaining information for Head Count.

g. Maintain vigilance at the site of emergency for at least one hour after emergency is brought under control.

h. Maintain constant contact with the Emergency control center and Main Site Controller and be available for instructions.

i. Movement Control of persons and vehicle.

Duties of Engineering Head:

a. Rush to the site & assess the gravity of the situation with a view to rendering all maintenance help as may be necessary for isolation of vulnerable equipment.

b. Ensure starting and un-interrupted running of Fire Water pump. Provide services of Mechanic & Electrician at site.

c. Isolate power supply to the affected area, if required.

d. In the event of a power failure at the time of emergency, ensure running of D.G. Sets and un-interrupted supply to the fire water pump.

e. Provide for emergency lighting, if required.

f. Co-ordinate any civil jobs required to be done by contractor's labour, if necessary.

g. Maintain constant contact with the ECC and Main Site Controller and be available for instructions.

Duties of EHS Head:

a. Rush to the affected site after hearing emergency siren / receiving the emergency information by security supervisor.

b. Assess the situation with regard to fire fighting and safety and extend help to Main Site Controller and ERT Members.

c. Assess the situation from environmental aspects point of view.

d. Arrange for supply of suitable additional safety / emergency and firefighting equipment as may be required.

e. Keep in touch with other "Key persons" and render advice / assistance as required.

f. Organize formal investigation of the accident and assist in filing reports for statutory requirements.

g. Maintain contact with the Emergency Control Centre and be available for instructions.

Duties of Production Managers:

a. Rush to the site of emergency

b. Assess the situation and likely effect on his area of operation.

c. Take necessary corrective / preventive action in his area, in consultation with Location Head / Chief Emergency Co-ordinator.

d. Maintain contact with the Emergency Control Centre and be available for instructions.

Duties of Liaison Head:

a. Rush to the affected site and understand the emergency situation and prepare himself with required information to be delivered to the external agencies.

b. In co-ordination with the Emergency Co-coordinator prepare a written statement, which would only be shared with the external agencies like Press, Police, other govt. agencies etc.

c. Manage the media and statements given to the external agencies. Share with all Key Persons co-ordination about the public communications.

d. Maintain contact with the Emergency Control Centre and be available for instructions.

Duties of Site Key Persons:

Duties of Electrician: Rush to the affected site & report to main site controller (Shift Manager) and isolate the power supply to the affected area, if required.

Duties of Maintenance Foreman: Rush to the affected site of emergency along with available mechanic & tool kit and carry out any isolation job, if required.

Duties of Boiler Attendant: Remain available at the boiler house and cut off flame in the boiler, if required.

Duties of Utility Technician: Rush to the fire pump house after hearing the emergency siren & act as fire pump attendant and divert all the available water sources to the underground fire water storages tank.

Duties of Drivers: Report to the Main gate office & remain available with vehicles.

Duties of employees trained in handling gas leakage:

Rush to the affected site & under the instruction of Main Site Controller, Module Manager/Officers/Supervisors carry out the leak arrest operation with safety equipment.

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CHAIN OF COMMAND DURING EMERGENCY

CHIEF EMERGENCY CO-ORDINATOR
(DGM Production & in his absence Engg. Head).

↓

EMERGENCY CO-ORDINATOR
(Safety In-charge)

↓

MAIN SITE CONTROLLER
(Shift In charge)

↓

SITE CONTROLLERS
(Area Executive/ Supervisor)

↓

ERT MEMBERS
(Trained Firefighting persons)

↓

COMPANY EMPLOYEES / CONTRACT EMPLOYEES / VISITORS
(Trained Firefighting persons)

ACTIVITIES DURING EMERGENCY

General

If you witness any emergency involving fire, toxic release, injury due to accident or health issues then :

- Shout "Fire-Fire..." and activate the nearest fire alarm, alert others nearby you and notify the area In-charge.
- If possible remove the person in case of injury or health issues from emergency site.
- If possible restrict the emergency to limited area by isolating the area or remove the hazardous material from the area.
- If you are not able to do anything evacuate the area rush the information to the Main Gate Security by shouting "Fire-Fire..."

If you are trained Emergency Response Team member:

- Act as per the On Site Emergency Plan and report to the concern authority about the emergency.
- If you encounter fire then inform other for necessary actions and if possible fight fire by ensuring escape through nearest emergency exits route is possible.
- If you encounter any victim of injury or ill health and if you are trained First Aider then assist victim till he is rushed to nearest hospital or he attain by doctor.

If you are designated Emergency Coordinator, then:

- Follow the instruction of Chief Emergency Controller and provide government authorities necessary information regarding the emergency.
- Ensure your department role as per On Site emergency plan is followed. All necessary equipment is isolated and utilities disconnected which can make the emergency more dangerous.
- Perform an accurate head count of the personal reported to the designated area.
- Report and assist to the emergency Chief Emergency Controller.
    - Site Controller - Area Executive / Supervisor start the fire fighting /emergency rescue operation.
    - Main Site Controller - Shift Incharge rushes to the site and takes the charge from Site controller.
    - ERT members rush to the affected site of emergency.
    - Site Key persons start their action as per their responsibility.

REMEDIAL ACTION IN CASE OF FIRE/ EXPLOSION:

- Approach the Fire/ Explosion from upwind direction.
- Keep the safe distance while combating the Fire / Explosion.
- Use of Fire Proximity Suit along with SCBA is a must to enter any smoke filled area / fire, get close to carry out rescue operation.
- Attempt to extinguish fire with the help of appropriate Fire extinguishers and sand.
- All pipeline and tank valves should be closed and all the operations inside the Plant should be stopped. Isolate the fuel from the site of fire.
- Isolate the electrical supply, if required.
- In case of large fire, use fire hydrant system and spray water with Triple purpose nozzle after ensuring complete isolation of electric circuit in case of electrical fire.
- In case of flammable liquid fire use appropriate foam compound (AFFF or Alcohol Resistant Foam)
- Keep the surrounding tanks / vessels /containers etc. in cool condition by using water spray system.
- Shut the outlet valves of the storm water drains going out of the Plant
- The Fire Water collected in the storm water drains to be pumped in to the ETP drains.

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REMEDIAL ACTION INCASE OF ACCIDENTAL RELEASE OF TOXIC GASES/VAPOURS

- Shut off the supply of the source of gas / vapour by isolating valve or using emergency kit as per requirement.
- While attending mitigation of Toxic Gas / Vapour release always use respiratory protection (Self Contained Breathing Apparatus / Airline Respirator)
- Use protective clothing and suitable Personal Protective Equipment.
- Always remain in the upwind direction.
- To avoid inhalation of gas, use wet handkerchief for covering the nose, mouth & face.
- Remove the affected persons to safe area.
- In case of leakage in a closed area / room, ventilate the area and gear up for evacuation.

REMEDIAL ACTION IN CASE OF LOSS OF CONTAINMENT

- Contain the Leakage well within the dyke.
- Use appropriate PPE.
- Try to arrest the leakage by any means (plugging / isolation if possible)
- Transfer the material from secondary containment to suitable containers / drums with the help of portable mobile pump.
- Shift the containers / drums to a safe location.
- Use spill control kit & spill sorbs to soak the spilled material. If required use sand / Lime / soda ash on the spilled material. In case of flammable material leak, beware to avoid any source of ignition.
- Collect the soaked absorbent in a container and dispose the same to hazardous waste storage yard for further treatment.
- Clean the affected area with water and divert the same to ETP for treatment.

REMEDIAL ACTION IN CASE OF FOOD POISONING

Symptoms: sudden discomfort, affecting the digestive system shortly after the consumption of water, tea or food.

Remedial Action

- Person observing the symptoms should inform the OHC/Main Site Controller.
- Main Site Controller to give the necessary instructions to concerned person/s.
- Employees trained in first aid who are not victims, should render first aid assistance to the affected person/s.
- Security guard at gate should allow entry/exit of rescue vehicle/ambulances.

REMEDIAL ACTIONS IN CASE OF NATURAL DISASTERS

Earthquake

- Safety factor accounting for earthquake has been considered for the design of civil foundations for the plant.

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- To reduce earthquake risk, unit has been examined for its strengths and weaknesses.
- As soon as indication of earthquake starts all the moving parts inside Plant should be stopped.
- Plant persons should not stand near or below the tanks & should try to reach at open space & wait for next instruction from Main Site Controller.

Flood

- All pipeline & tank valves should be closed & all the operations inside Plant should be stopped once the weather department announces possibility of storm or cyclone.
- All the filled tank trucks should be evacuated to safer places.
- Emergency coordinator / Main site Controller should contact district authorities such as Collector & Police immediately for necessary help.
- Persons inside the Plant should be evacuated as soon as possible & it is also important to access at higher elevation during flood.

REMEDIAL ACTION TO BE TAKEN IN THE CASE OF MEDICAL EMERGENCY

(Refer **Aannexure-16** also)

- If you feel of being sick or feel of any pain in any body part or you find any person with such symptoms, then alert your nearby person / supervisor / Shift In-charge.
- Use emergency phone numbers 759 posted on phone and inform about your condition or the condition of other if in serious situation.
- In extreme case raise the emergency alarm.
- If you find someone in a semiconscious or unconscious conditions, ensure he is put recovery position until the ambulance arrives. DO NOT move the person, however, if there has been or may have been a neck injury.
- On hearing the emergency alarm Security guard shall take the ambulance at the main gate of security.
- In the meantime, ERT member/ first aiders shall take the stretcher at the site of emergency.
- First aiders shall start CPR (cardiopulmonary resuscitation) or rescue breathing, if necessary.
- Take the victim to main gate on stretcher and the victim's condition must be immediately evaluated.

ACTIONS BY PERSONS WORKING IN UNAFFECTED AREAS, OFFICE

- Be alert on hearing the siren Check the area around you for any unsafe condition.
- If instructed shut off operations in your work area systematically after consulting the supervisor.
- In the event of a major disaster (sounding of main siren), evacuate in an orderly manner to assembly point when the announcement for the same is made.
- Do not rush to the site of emergency. Wait for instructions from the Site controllers or your supervisor.
- Provide necessary assistance when asked for.
- Follow the General Rules given in the manual.

ACTIONS BY PERSONNEL WORKING IN ADMINISTRATIVE BLOCK

- Continue to work at the respective place of work.
- Do not rush to the site of emergency unless you are a ERT member.
- If required, on the instructions of Main Site Controller, evacuate from the area in an orderly manner.

GENERAL RULES

- Do not be panicky and follow sense of discipline.
- Do not rush and endanger your personal safety.
- Do not block passages which can hinder emergency control operations.
- When evacuating in case of major disaster, assemble at identified places.
- Evacuate from your work area in an orderly manner.
- Follow a conscious approach in case there is need for communication with an outsider.
- In case you happen to be outside the factory premises, guide your neighboring people properly after confirming the nature of emergency in the plant.
- Pass on complete information about the nature of incident to key persons so that the affected people could be treated properly.
- Always look up for the wind direction. Do not rush to move in the same directions the wind.
- In the event of a toxic gas release keeping a wet cloth on your face can help in protecting you in most situations.
- If there is smoke in your area it is safer to crawl on the floor rather than run to come out of the area.

COMMUNICATION FOR OUTSIDE COMMUNITY IN THE EVENT OF A MAJOR DISASTER

- In case of a major emergency in the plant, it may become necessary to warn and evacuate people living in the neighboring areas.
- The Personnel officer will advise the Chief Emergency/ Emergency Co-ordinator on overall activity of necessary communication and arrange for required help.
- Inform the nearest Police Station and Fire Brigade and seek assistance for evacuating people.
- Seek assistance from neighboring industries if required.
- Send one Security Guard with a megaphone device to the affected neighboring area. He will announce on the megaphone the necessary instructions for protection and evacuation.
- Inform the nearby hospital, dispensary / nursing homes to put the medical staff on the alert giving them the exact information about the disaster.

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MEDICAL AID & SERVICES AVAILABLE

FIRST AID CENTRE

- Safety office and Security gate.
- First aid facilities provided inside the factory are sufficient in case of emergency.
- Transport facility is available round the clock.
- Many of our employees are trained in administrating first aid. A list of such persons is available in first aid room and main security gate.
- Himachal Pradesh Govt. Primary Health Centre is situated near our plant about 300-400 meters.
- We have near ESI hospital at Parwanoo for admitting seriously injuredpersons.

EVACUATION ASSEMBLY POINTS

- If evacuation is required, the Main Site Controller will announce the necessary instructions to this effect.
- Head count of employees in the shift will be carried out at the assembly point by the Main Site Controller with the help of HR /security and any ERT member.
- Main Site Controller may decide specific Assembly point site as required.
- He will arrange for announcement through megaphone. (Considering wind direction, other hazard, etc.).
- Evacuation to be done in an orderly manner.

Note: - If there is smoke in the passage way it is safer to crawl on the floor instead of running. You may be affected by toxic smoke and fumes. You may keep a wet cloth / handkerchief on yournose to protect from gas / vapour / fumes.

IN CASE OF EVACUATION FOLLOWING ASSEMBLY POINTS TO BE USED

The location has been marked on the Plot Plan Sketch attached.

Affected Area	Location Code (Assembly Point
Near Temple	A (Near the Security office)
Near ETP area	B (Open Space Adjacent Near electrical panel (SRP).

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MSDS: Material safety data sheets of all the chemicals available and kept at: Production, Warehouse, EHS Office, Security Cum Emergency Control room, Quality Assurance.

GOOD ENGINEERING PRACTICES:

- Plant & equipment are being maintained as per good engineering practices.
- Periodic checking & calibrations are carried out as per schedule.
- Regular preventive maintenance and shutdown maintenance of plant equipment & systems being carried out.
- Standard operating procedures are available for operation, maintenance and repair of plant equipment.
- Interlocking of system is in place wherever required to provide safe operations

EFFECT OF STRESS & STRAIN DURING NORMAL OPERATIONS:

- We are operating in healthy working conditions and atmosphere.
- Plant is run as per the GMP guidelines and we have approved procedure for each activity.
- Each activity is done under the supervision of second competent person.

These are minimizing unnecessary confusion, stress and strain, & reduce the chances of mistake.

STORAGE HAZARDS & CONTROLS

Hazardous chemicals are stored in areas termed as Tank Farm Area, Solvent Drum Store & Ware house & Hazardous waste storage area.

Refer **Annexure 2** for list of Chemicals are used in manufacturing process.

Masulkhana plant has valid license for storage of petroleum product Class "A", liquid nitrogen & factory license. These chemicals are Toluene and Methanol. etc.

- Safety instructions for loading & unloading of hazardous chemicals are displayed near Tank farm area.
- Loading & unloading of these chemicals is carried out in presence of trained Store operator.
- Due care is taken to avoid any hazard i.e. to deposit materials like matchbox, Cigarettes, etc. at security gate.
- Vehicle entry is governed by Security & Store Departments through a proper checking.

- There are above ground and underground storage tanks.
- Secondary containment for storage tanks has been provided through proper dyke walls.
- Drums for collection of chemical in the emergency situations are maintained at dedicated area for avoiding delays.
- To control any hazard that may eventually occur, appropriate precautionary measures are also taken in storage areas. These measures include

  a. Emergency spill control kits, sand, spill absorbent, sodium-bi carbonate. etc.
  b. Different types of firefighting equipment such as fire buckets, fire extinguishers (CO_2 type, DCP type, mechanical foam type and ABC type), Fire modular (automatic), fire hoses, branch pipes, sand, drums.
  c. Self-contained breathing apparatus (SCBA)
  d. Fixed fire-fighting systems (hydrant system, Hose reels and water spray system), etc.
  e. Eye washers & Safety showers are provided to overcome problem due to eye or skin contact with hazardous chemicals.

PLANT HAZARDS & CONTROLS

- All reaction vessels, centrifuges, dryers are provided with Nitrogen blanketing / inertisation facility to eliminate chance for fire hazard.
- All storage tanks are provided with proper Flame arrestors.
- All equipment including reactors, storage tanks, filters, dryers, pumps, vessels, sifters, milling equipment and blenders are provided with earthing.
- Earth Continuity is being tested at periodical intervals. Earth pits are maintained as per the prescribed standards.
- Fitness tests for pressure vessels are carried out by competent person as per State Factory Rules.
- All buildings and structures are provided with lightning arrestors.
- A well-defined work permit system is in place to carry out hot works, confined space jobs and other critical jobs.
- All storage tanks are provided with Dyke walls of appropriate capacity for proper containment in the event of leakage.
- Safety surveillance is being carried out. They observe & report unsafe conditions & acts. Necessary actions are taken to address them.
- Shift officer also over sees the safety of entire plant.
- Dedicated full-time Firemen are available who checks & maintain the firefighting system.
- Fire Fighting Drills and Mock Drills are conducted from time to time.
- New recruits are trained for Fire & Safety awareness by giving Employee SafetyTraining.

- Refresher training is conducted as per the training calendar covering all employees. Basic Fire fighting, First-aid, SCBA, Fire drills, Material safety data sheets, and Process safety is part of safety training.
- Planned Safety inspections are conducted at Monthly interval and observations are attended without any delay.
- Security guards are available to all gates of plant and have through vigil on movement.
- All contractor persons are also provided with safety training at the time of joining.
- Full-fledged Effluent Recycle Plant is available. ETP consists of Primary treatment, Secondary (biological) treatment, Multi effect evaporator, ATFD, stripper and Reverse Osmosis (R.O.) Plant. Treated effluent is recycled in cooling tower and boiler
- Dedicated vehicle is stationed at main gate for any emergency.
- Refer to **Annexure 3**, for detailed First Aid Firefighting equipments, **Annexure 4** - Fire hydrant details (Fire Hydrant system, Hose reel) **Annexure 5** - PPE's & Emergency equipments details (Fire Proximity suits, Self-Contained Breathing Apparatus, etc)

SAFETY FUNCTION

- Full-fledged EHS Department exists in Morepen Laboratories Ltd , Masulkhana.
- The department is headed by Assistant General Manager EHS who functionally report to Plant VP (Operation).
- Safety Officer, ETP Executive, ETP Supervisor extends support to Assistant Manager & Deputy Manger -EHS
- EHS Organization Chart for Masulkhana plant is furnished in **Annexure-12**.
- Training on EHS aspects is imparted to all employees at regular intervals.
- Safety manual is prepared which addresses safety philosophy, Safety objectives, safety goals, safe-handling procedures for plant and storages etc.
- The Safety Audit is conducted regularly and observations arising out of audit are addressed with a due care.
- The safety committee meetings are conducted regularly where safety issues such as training, accident/ incident review, status of emergency control equipment, issue of permits etc. are discussed.
- Environmental Health & Safety Policy is displayed at strategic locations.
- Safety posters, warning sings & information boards are displayed at various locations within the plant.
- Adequate Personal Protective Equipment (PPE) is available in the plant.

ENVIRONMENTAL IMPACT ASSESSMENT

Plant, services and activities are critically examined for likely hood of associated environmental aspects and which have a direct / indirect bearing on surrounding environment are evaluated for significance through a defined method.

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Objectives and Targets are set for significant aspects.

RISK ASSESSMENT (HAZOP – Hazard and Operability)

A detailed risk assessment carried out and a separate document HAZOP Study is available.

Identification of Hazards

The major hazards identified within the plant are:

a. Fire / explosion in any area inside the plant.
b. Accidental release of toxic gases & vapours
c. Major Loss of Containment (chemical leakage / spillage).
d. Serious Injury to person/s due to collapse of structure /building apart from above

Fire may be pool fire, jet fire or flash of flammable vapours that may have drifted a considerable distance before getting ignited.

Explosions may be inside vessels (confined explosions) or outside following a large loss of flammable material (vapour cloud explosions).

A release of toxic chemicals may give rise to acute toxic effects (instant fatality) and chronic toxic effects. Severity of the effects depends on the concentration and duration of exposure and on the toxic properties of the material.

Serious injuries to person are those, which are possible due to fire / explosion / release of toxic substances / collapse of structure /building etc.

Properties of Hazardous Chemicals Stored/ Handled

As per the applicable Indian Environmental Legislation, the 'hazardous 'chemicals in context of Risk Analysis Study and Disaster Management Plan have been identified using the specific and generic criteria of Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and subsequent amendments.

The properties of Hazardous chemicals handled within the plant are given in **Annexure – 6.**

Failure Scenarios and Loss of Containments

Storage tank failures and pipeline failures are considered for the loss of containment. The emergencies arising due to handling of hazardous chemicals may lead to fire, damage due to over pressure and / or toxic effects on land, water, air and human being. The facilities provided for firefighting, evacuation of persons, medical aid, controlling emergencies etc. as mitigation measures are discussed in this report.

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EMERGENCY SAFE SHUT DOWN PROCEDURE

During emergency, Main Incident Controller (Shift Incharge) will direct the safe close down of plant in consultation with Chief Emergency Coordinator, if necessary. So as to activate safe close down of plant, certain steps are to be implemented, which are presented below tables:

A SAFE SHUT DOWN OF RECOVERIES

Sr. No.	Safe Shut Down Steps
1	Stop feed by closing valve.
2	Stop the steam supply line valve.
3	Close the Recovery line valve.
4	If possible empty out the column.
5	If possible fill the column with water.

B SAFE SHUT DOWN OF EVAPORATOR

Sr. No.	Safe Shut down Steps
1	Stop incoming flow of steam.
2	Stop feed pumps.
3	Stop all pumps except condensate pump.
4	Stop condensate pump after 15-20 min.
5	Restrict men movement in the area by barricading.
6	And cool the surrounding area by using water spray.

C SAFE SHUT DOWN OF BOILER

Sr. No.	Safe Shut down Steps
1	Stop the Main valve in the delivery line.
2	Switch off the Boiler.
3	Close the fuel supply valve.
4	Remove the fuel to safe location or cover it with metal sheet / tarpaulin.
5	Ensure boiler is always filled with water.

D SAFE SHUT DOWN OF AIR COMPRESSOR

Sr. No.	Safe Shut down Steps
1	Switch off the Compressor.
2	Release the pressure manually from main receiver.

E SAFE SHUT DOWN OF BRINE COMPRESSOR

Sr. No.	Safe Shut down Steps
1	Switch off the compressor.
2	Switch of primary and or secondary pumps.
3	Switch off Chillers.

F SAFE SHUT DOWN OF VACUUM TRAY DRIER

Sr. No.	Safe Shut down Steps
1	Stop vacuum.
2	Stop Hot water supply.
3	Release the vacuum by applying Nitrogen.

G SAFE SHUT DOWN OF REACTOR

Sr. No.	Safe Shut down Steps
1	Stop feed if it is in progress.
2	Stop heating.

H SAFE SHUT DOWN OF CENTRIFUGE/ANF

Sr. No.	Safe Shut down Steps
1	Stop feed if it is in progress.
2	Stop rotation of the centrifuge/ANF Electrically.

TRAINING, REHEARSAL (MOCK DRILL) AND RECORDS

Environment, Health & Safety related training are planned and organized by EHS Department and Training is being imparted to ERT Members, which is on-going exercise.

On Site Emergency Plan for its validity, refinement and updating with reference to it rehearsal or Mock drills are planed & organized once in six months.

Objectives of Mock Drill are given below:

- To familiarize emergency response personnel with their roles and duties to be performed
- To ensure efficiency of the emergency response mechanism.
- To check coordination of reactions and response of emergency services.
- To gain experience and confidence.

EMERGENCY SITUATIONS AND PREVENTIVE STEPS:

S/No.	EMERGENCY SITUATIONS	PROBABLE REASONS	PREVENTIVE STEPS
1	**Fire / Explosion**	Static charge generation.	a) All equipments are grounded and pipelines have earth continuity which is checked periodically. b) Antistatic gloves/shoes /overall. Conductive flooring, Firefighting equipment are in place. c) Only antistatic polythene bags are used. d) Use of earthed metal containers & tools/scoop etc. e) Use of plastic bucket, jug, and rubber pipe is prohibited.
		Storage with incompatible material	a) Materials are stored as per the conditions prescribed in MSDS. b) Incompatibility charts for the chemicals are displayed in areas. c) Use of rubber pipe, containers for flammable materials is not allowed.
		Air ingress and formation of explosive mixture.	a) Charging is preferred in closed systems. For solids charging, use appropriate funnel. b) Splash filling is avoided. The charging pipe provided tangentially towards the wall of the vessel/reactor. c) Inertization with nitrogen is in place to reduce oxygen content. d) Equipments have flame arrestors. e) Vacuum breaking with N2.
		Hot work like welding cutting etc. in area	a) Work to permit system is in place and procedure is followed. b) Trained fire watchman with necessary firefighting equipments present all the time during hot work.
		Overheating/ Over pressurization.	a) Have temperature control arrangements, pressure gauge and temperature gauge on reactors & columns b) Utility failure alarm is in place. c) Proper training of personnel about the characteristics of the reaction. d) Safety margins in terms of volume is ensured. e) Pressure relieving devices provided. f) Firefighting equipment and respiratory as well as non-respiratory PPE in place. viz airline respirator, half face pieces and full face pieces, body overall, gloves, face shield, safety shoes etc. g) Operators know the correct usage. Training provided. h) Explosion vent provided in dryer.
		Sparks in the joints, damaged cables can be a source of ignition.	a) No temporary wiring / connection allowed. b) No joints without junction box. c) Use of ISI mark fixtures, cables, flame proof equipment & fixtures only in ZONE -1 area where flammable vapours are expected to be present at times.
2	**Accidental release of toxic gases & vapours**	Storage of chemicals in improper condition e.g. open to sunlight, moisture etc.	a) Chemicals are stored in shaded, cool, well ventilated and dry area. This will avoid degradation of the chemical. b) Storage done as advised in the MSDS.

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S/No.	EMERGENCY SITUATIONS	PROBABLE REASONS	PREVENTIVE STEPS
		Leakage/ spillage/ degradation/deco mposition of material/ bursting of containers.	a) Appropriate, spill absorbent material, tools and containers, Firefighting equipment and respiratory as well as non-respiratory PPE in place. b) Operators know how to use them.
		Exothermicity & Emissions during reaction	a) We have provided pressure gauge andtemperature gauge on reactors. b) Utility failure alarm is placed. c) Proper training of personnel about the characteristics of the reaction. d) Firefighting equipment and respiratory as well as non-respiratory PPE in place.
		Emissions from solvent tanks	a) Breather valves with flame arrestors provided on solvent tanks
3	Loss of Containment	Tank Leakage/Pipe Line leakage/Spillage	a) Arrest of leakage by plugging , isolation etc. b) Use of PPE. c) Secondary containment (Dyke), bund wall, with sand etc. d) Transfer of the material from secondary containment to suitable containers / drums with the help of portable mobile pump. e) Shifting of the containers / drums to a safe location. f) Use of spill control kit & spill sorbs to soak the spilled material. g) As per requirement use of sand / Lime / soda ash on the spilled material. In case of flammable material leak, care is taken for source of ignition. h) Soaked absorbent shall be collected in a container and disposed to hazardous waste storage yard for further treatment. i) Cleaning of the affected area with water which is to be diverted to ETP for treatment.
		Release of Hazardous waste in Environment like used oil, distillation residues, waste etc.	**For liquid material:** a) Use of spill control kit & spill sorbs to soak the spilled material. b) Use of PPEs, c) Care shall be taken for source of ignition. d) Soaked absorbent shall be collected in a container and disposed to hazardous waste storage yard for further treatment. e) Cleaning of the affected area with water which is to be diverted to ETP for treatment. **For Solid Material:** a) Use of PPEs b) Collection of material in to containers/polybags and transfer

S/No.	EMERGENCY SITUATIONS	PROBABLE REASONS	PREVENTIVE STEPS
			to Hazardous waste storage area. c) Cleaning of the affected area with water which is to be diverted to ETP for treatment
4	**Serious Injury**	Incident/ Accident	a) First aid facility with all initial requirements. b) A group of employees are trained in administrating first aid. A list of such persons is available at Main Gate. c) We have dedicated vehicle for injured person movement. d) Affiliation with a private Nursing Home at Baddi for admitting seriously injured persons. e) Medical facilities provided inside the factory are sufficient in case of emergency.
5	**Natural Disaster**	Earth quake	a) While designing the building safety factors taken in to consideration. b) Building has been examined for its strength and weakness c) As soon as indication of earthquake starts all the moving parts inside Plant shall be stopped. d) Plant persons shall not stand near or below the tanks & shall try to reach at open space & wait for next instruction from Main Site Controller.
		Flood	a) All pipeline & tank valves should be closed & all the operations inside plant shall be stopped. b) Once the weather department announces possibility of storm or cyclone. c) All the filled tank trucks shall be unloaded at a safer place. d) Emergency coordinator / Main site Controller shall contact district authorities such as Collector & Police immediately for necessary help. e) Persons inside the plant shall be evacuated as soon as possible & it is also important to access at higher elevation during flood.
6	**Electrocution**	Damaged cables, Exposed electrical parts, Damaged tools & equipment can be a source of Hazard.	a) Use proper PPE for electrical hazards. b) Inspect tools and cords completely before using. c) Workers must ensure electricity is off and "lock-out & tag out done" before work is performed. d) Never use tools or extension cords with damaged insulation.

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MANUFACTURING PROCESS DETAILS

The manufacturing process flow diagram is given in **Figure 1-1.**

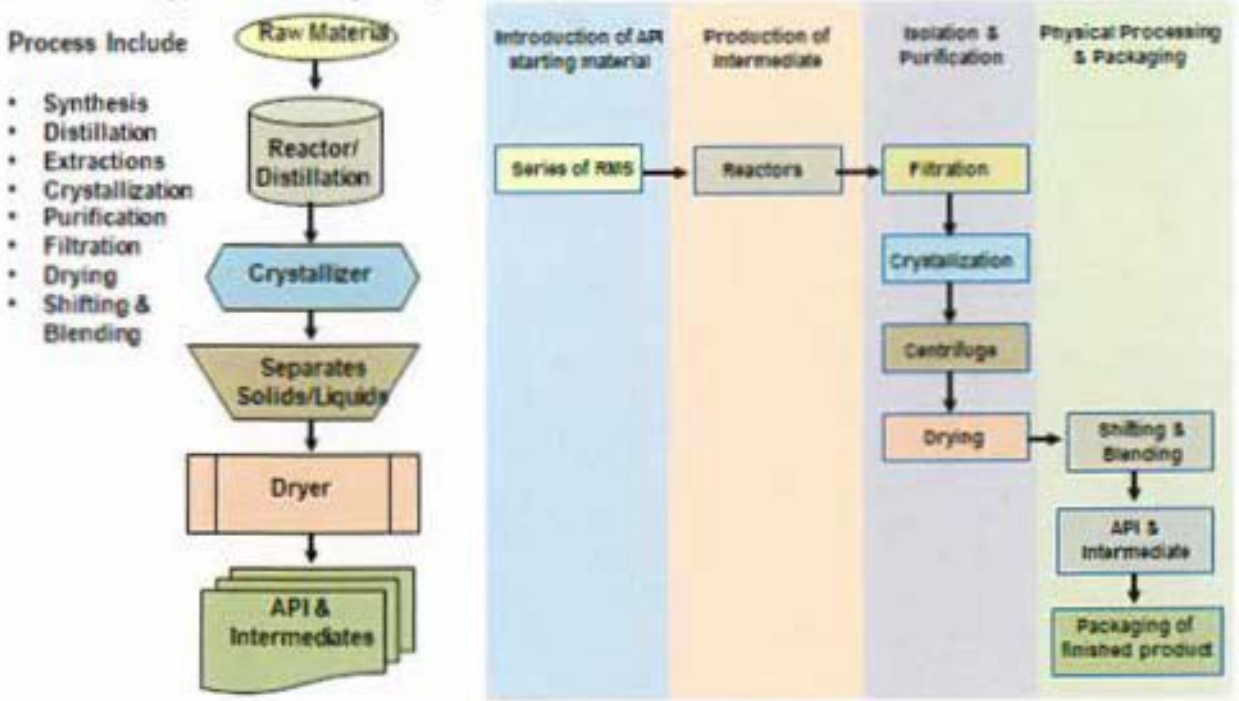


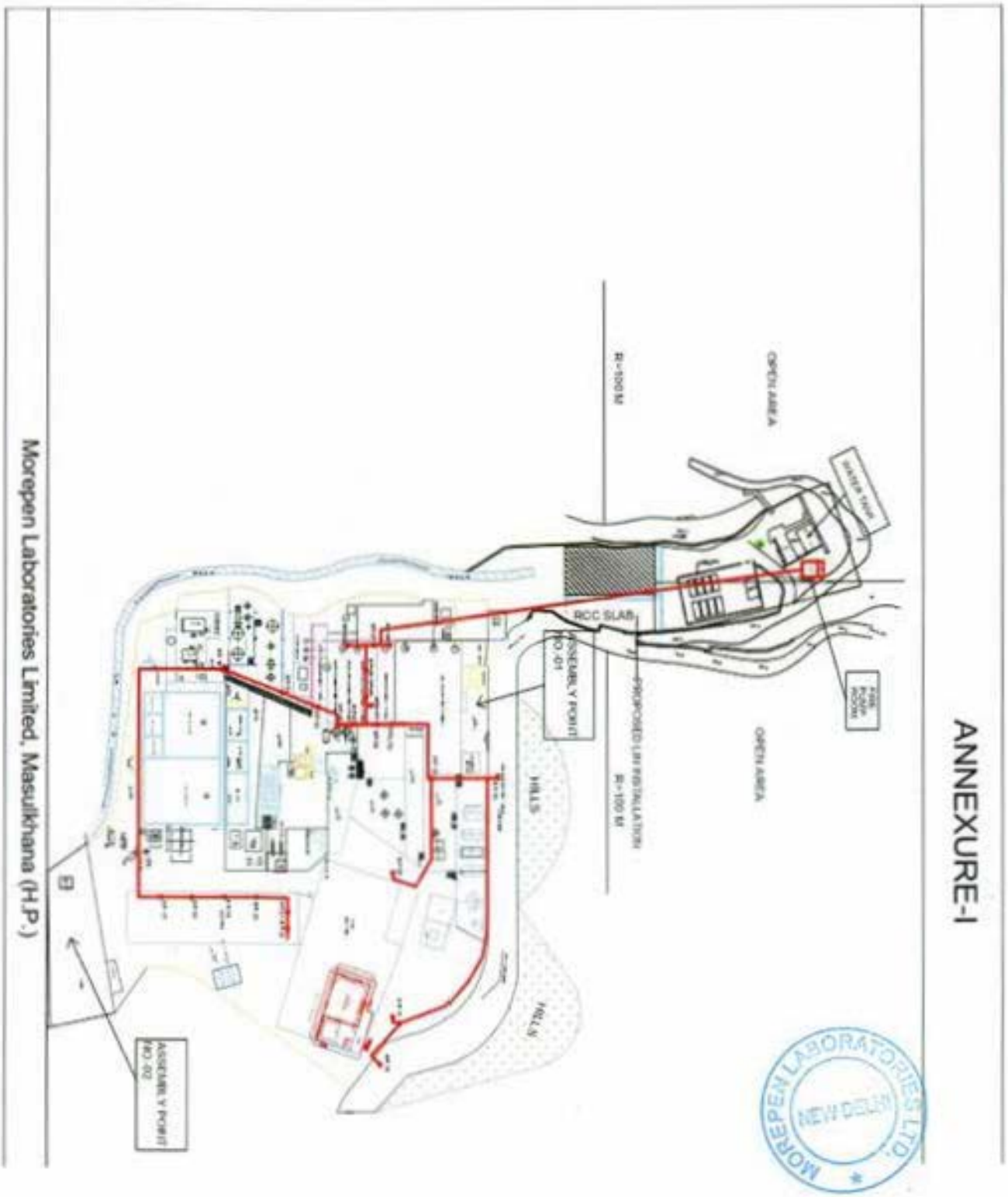
Figure: 1-1: Process Flow Diagram

Source: M/s Morepen Laboratories Ltd

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Annexure-1 (PLANT LAY OUT)



Annexure-2
LIST OF RAW MATERIALS / CHEMICALS /SOLVENTS ALONG WITH STORAGE CAPACITY

A) TANK FARM AREA:

S.NO.	Storage Tank	Max .Storage (kl)	Mode of Storage
1	Methanol	20 KL	Underground Tank
2	Toluene	20 KL	Underground Tank
3	Ethyl Acetate	20 KL	Above ground Tank
4	Hexane	20 KL	Above ground Tank
5	Methylene Di- Chloride (MDC)	20 KL	Above ground Tank
6	Caustic Lye	12 KL	Above ground Tank
7	Hydrochloride acid (HCl)	12 KL	Above ground Tank
8	Low Sulphur Heavy Stock (LSHS)	40 KL	Above ground Tank
9	Liquid Nitrogen (LN_2)	11526 Kgs (liquid gas)	Cryogenic tanks

- Maximum storage quantity is the maximum inventory of a particular chemical that can be stored during production.

B) LIQUID & POWDER RAW MATERIAL DRUM STORE:

S.NO.	Storage name	Max. Storage Qty.	Mode of Storage
10	Tetrahydrofuran (THF)	80	MS Drums
11	Dimethyl Formamide (DMF)	30	MS Drums
12	Acetonitrile	80	MS drums
13	N, N Diisopropylethylamine	15	HDPE drums
14	Isoprpyl either (IPE)	80	MS drums
15	Isoprpyl Alcohal (IPA)	15	MS Drums
16	Thionyl Chloride	10	GI drums
17	Dicyclohexylamine	50	MS drums
18	Acetone	05	MS drums
19	Acetic Acid	15	HDPE Can
20	Methanesulfonyl Chloride	30 Cans	HDPE Cans (30 kg)

21	Cyclohexane	40	MS Drums
22	Ethyl Chloroformate (ECF)	40	MS drum
23	Sulphuric Acid (H_2SO_4)	200	Plastic cans (10 kgs)
24	Hyflow	10 bags	Bags (23 kgs each)
25	Pottassiun Hydroxide (KOH)	400 bags	Bags(50 kgs)
26	Tartaric acid	150bags	Bags (25 Kg)
27	Sodium Bi Carbonate	50 Bags	Bags (50 Kg)
28	Caustic Prill	120 Bags	Bags (25 Kgs)
29	Caustic LR grade	10	HDPE Carboy (50 Kgs)
30	Carbon	30 kgs	HDPE carboys
31	MT8	200	Fiber drums (25 Kgs)
32	Magnesium metal	30	HDPE carboy
33	DP04	60 carboy	Fiber drum (15 kgs)
34	LN8	50	Carboy (30 Kgs)
35	L6	40	Carboy (30 Kgs)
36	Caustic Flex	100 bags	Bags

- Maximum storage quantity is the maximum inventory of a particular chemical that can be stored during production.

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C) WAREHOUSE, COLD ROOM

S.NO.	Storage Name	Max. Storage Quantity	Mode of Storage
37	LH10	20	Carboy (20 kgs)
38	MTS4	100 containers	Fiber drums

- Maximum storage quantity is the maximum inventory of a particular chemical that can be stored during production.

D) CYLINDER STORAGE AREA

S.NO.	Cylinder Name	Max. Storage Quantity	Mode of Storage
39	Hydrogen gas	10	Cylinder
40	Ammonia gas	02	Cylinder
41	Boron Trifluoride (BF3) Gas	60	Cylinder
42	Nitrogen Gas	10	Cylinder
43	Zero air	10	Cylinder
44	Oxygen	05	Cylinder
45	Hydrogen Fluoride (HF) acid	06	Cylinder (1 Ton)

Annexure – 3

Detail of First Aid Fire Fighting Extinguishers

Type	Capacity (Kgs)	Qty.
DCP (Cartridge bases) Type	25	02

Type	Capacity (Kgs)	Qty.
DCP (Stored Pressure) Type	4	03
	9	21

Type	Capacity (Ltr)	Qty.
Mechanical Foam (Cartridge bases)	50	07

Type	Capacity (Ltr)	Qty.
Mechanical Foam (Stored Pressure)	60	05
	9	08

Type	Capacity (Kgs)	Qty.
ABC Type	6	05
	9	36
	10	06
	25	02

Type	Capacity (Kg)	Qty.
CO_2 Type	2	06
	4.5	10

Type	Capacity (Kgs)	Qty.
Fire Modulars (Automatic)	5	25
	10	79

10 % extra extinguishers are kept as a reserve stock for training as well emergency purpose.

Fire extinguishers are checked and maintained periodically as per schedule.

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Annexure – 4

Detail Of Fixed Fire Fighting Systems

Fire Hydrant System	
Pump & Fire water reservoir - Details	
	Capacity (M3/Hr)
Jockey pump	10.8
Electrical pump	136.8
Engine pump	136.8
Fire hydrant Reservoir Capacity	200 m3

Fire Hydrant Points & Monitors - Details

Fire Hydrant Points	22 Nos
Hose reels	02 Nos
Fixed Monitor (Water cum Foam)	01 No

Fire Fighting Nozzles & Foam - Details

Name	Qty.
Short Branch	18
Triple purpose nozzles	02
Fog nozzle	01
Curtain nozzle	01
Revolving branch	01
FB5X	06
FB10X	01
FOAM Compounds	35 nos (20 lits carboys)
Hose Box	28 nos (with 15 mtr hose)
Extra Hose	06 Nos
Hose Reel (30m)	02 Nos

10 Extra hoses are available for training as well emergency purpose. The diameter of hydrant line is 6", 4" & 3". System is pressurized 24x7 with 7kg/Cm2 pressure.

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Annexure – 5

Personal Protective & Emergency Equipments Details	
	Qty
Supplied Airline respirators	02 (minimum stock)
Cartridge Mask (acid, corrosive, vapour Mask & Multi gas)	10 (minimum stock)
Helmets	25 (minimum stock)
Hand gloves (different types)	20 (minimum stock)
Goggles	20 (minimum stock)
Face Shield	05 (minimum stock)
PVC Apron	05 (minimum stock)
Ear (plugs & Muffs)	15 (minimum stock)
Details of Emergency Equipments	
	Qty.
SCBA sets	03 (Each having 35 minutes duration)
Fire suit (fire proximity suit)	01
Safety Harness	15
Safety Shower	08
Mega phone	01
Details of Measuring devices	
	Qty.
Explosive Meter (Multi gas Detector)	02
Oxygen Responder	01
Noise level meter	02
Lux Meter	01
Fixed HF & BF3 gas detector	02 (Each)

All measuring device are calibrated & maintained periodically as per schedule.

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Annexure – 6

CHEMICAL HAZARD DETAILS

Definitions:

TWA: Time Weighted Average is the concentration for a normal 8-hour working day (40 hours/week) to which workers may be exposed without anticipated adverse effect.

STEL: Represented as STEL or TLV-STEL, this is the maximum concentration to which workers can be exposed for a short period of time (15 minutes) for only four times throughout the day with at least one hour between exposures

IDLH: Maximum Concentration from which one could escape within 30 minutes without any escape-impairing symptoms or any irreversible health effects.

LD 50: The quantity of material that when ingested, injected, or applied to the skin as a single dose, will cause death of 50% of the test animals. The test conditions should be specified, the value is expressed in g/kg or mg/kg of body weight.

LC 50: The quantity of material that when inhaled as a single dose, will cause death of 50% of the test animals. The test conditions should be specified, the value is expressed in g/kg or mg/kg of body weight.

Flash point: The minimum temperature at which a liquid gives off a vapor in sufficient concentration to ignite.

Boiling point: The temperature at which the vapor pressure of a liquid is equivalent to the surrounding atmospheric pressure and the liquid rapidly becomes a vapor. Flammable substances possessing low boiling points are considered fire hazards.

LEL : Lowest concentration (percentage) of a gas or vapor in air capable of producing a flash of fire in presence of an ignition source (arc, flame, heat). Concentrations lower than LEL are 'too lean' to burn. Also called lower flammable limit (LFL)

UEL : Highest concentration (percentage) of a gas or vapor in air capable of producing a flash of fire in presence of an ignition source (arch, flame, heat). Concentrations higher than UEL are 'too rich' to burn. Also called upper flammable limit (UFL).

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A compiled data of chemicals which are commonly used in the manufacturing of APIs/ Intermediated is tabulated below.

S. No.	Chemical Name	Hazard Class	TWA (PPM)	STEL (PPM)	IDLH (mg / m3)	LD50 (mg / kg) oral	LD50 (mg / kg) Dermal	LC50 (mg / kg) Inhalation	Flash Point (deg C)	Boiling Point (deg C)	LEL (%)	UEL (%)
1	Acetonitrile	Flammable/ Toxic	40	60	137 PPM	269	1250	7551	6	81.6	4.4	16
2	Acetic acid	Flammable/ corrosive	10	15	50	3310	3530	5620	40	118	5.4	16
3	Acetone	Flammable	500	700	2500 PPM	5800	20000	50100	-18	56	2	12.8
4	Aluminum Chloride	Health / corrosive	2 mg/m3	NA	NA	3470	2	NA	NA	NA	NA	NA
5	Boron Tri Fluoride	Corrosive/ Toxic	1	NA	25	NA	NA	1180	NA	-99.9	NA	NA
6	Charcoal	Flammable	4	10 mg/m3	500	NA	NA	NA	NA	NA	NA	NA
7	Cyclopropaneacetic Acid (MT54)	Health	NA	NA	NA	NA	NA	NA	>110	NA	NA	NA
8	Caustic Soda Lye	Corrosive/ Toxic	2	5	50	500	NA	NA	NA	140	NA	NA
9	Dicyclohexylamine	Corrosive/ Toxic	NA	NA	NA	200	300	1.4	96	120	NA	NA
10	Ethyl Acetate	Flammable	200	400	2000 PPM	5620	NA	45000	-4.4	77	2.0	11.5
11	Ethyl Chloroform ate (ECF)	Flammable / corrosive/ toxic	0.02	NA	NA	270	7120	72.5	16	94		
12	Hexane	Flammable	500	1000	1100	25	NA	48000	-25	NA	1	7
13	Hydrogen Fluoride	Corrosive/ Toxic	3	6	30	NA	NA	1300	NA	19.4	NA	NA
14	Hyflo	Health	0.05	NA	25	2000	2000	5	NA	NA	NA	NA
15	Hydro Chloric Acid (HCl)	Corrosive/ Toxic	5	NA	NA	240	NA	3124	NA	108.6	NA	NA
16	Isopropyl Alcohol (IPA)	Flammable	200	500	2000 PPM	5000	12800	NA	12	82	2	12
17	Isopropyl Ether (IPE)	Flammable	250	310	1400	11610	20000	NA	-28	69	1.4	21
18	Methylene Chloride (MDC)	Toxic	500	2000	2300	2000	2000	53		39	13	23

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S. No.	Chemical Name	Hazard Class	TWA (PPM)	STEL (PPM)	IDLH (mg / m3)	LD50 (mg / kg) oral	LD50 (mg /kg) Dermal	LC50 (mg / kg) Inhalation	Flash Point (deg C)	Boiling Point (deg C)	LEL (%)	UEL (%)
19	Magnesium metal	Flammable metal	NA	NA	NA	NA	NA	NA	NA	1100	NA	NA
20	Methanol	Flammable	200	250	6000 PPM	5628	15800	64000	12	64.5	6	36
21	Methanesulfonyl Chloride	Corrosive/ Toxic	NA	NA	NA	250	200-2000	0.117	110	161	NA	NA
22	N-Di-isopropyl ethyl amine	Flammable & Toxic / corrosive	5	25	200	317	>10000	2.63	10	127	6	42.8
23	Sulphuric Acid	Corrosive/ Toxic	1	3	15	2140	NA	510	NA	340	NA	NA
24	Sodium Bi-carbonate	Health	5 mg/m3	NA	NA	1000	NA	2630	NA	NA	NA	NA
25	Thionyl Chloride	Corrosive/ Toxic	1	NA	NA	270	NA	2.72	NA	79	NA	NA
26	Toluene	Flammable	50	150	500	636	14100	49000	4	110	1.1	7.1
27	THF	Flammable	5	250	2000	1650	2000	2100	-17	65	1.1	11.8
28	Ammonia gas	Flammable / toxic	25	25	300 PPM	0.15 ml/kg (human)	NA	5000 ppm /5min	NA	-33.4	16	25
29	Hydrogen	Flammable gas	NA	NA	NA	NA	NA	NA	NA	-252.8	4.1	75
30	N-N dimethylformamide (DMF)	Flammable / toxic	NA	100	200	2800	1400	3800	58	153	2.2	15.2
31	Cyclohexane	Flammable	350	1050	1300	12705	NA	NA	-18.3	81	1.3	8.4
32	Liquid nitrogen	Non-flammable & nontoxic gas	60000	145000	280000	NA	NA	NA	NA	-195.5	NA	NA

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Annexure –7

LIST AND PHONE NOS. OF KEY PERSONS

Sr. No	Name	Department	Mobile no
1.	Mr. Naresh Sharma	VP-API	8091993700
2.	Mr. Kamlesh Kumar	Production	9816678912
3.	Mr. Arun Bali	HR	9805056559
4.	Mr. Ashwani Dogra	Engineering	9805658252
5.	Mr. Ashwani Sharma	QA/ QC	9896404151
6.	Dr. G.C. Verma	R&D	8295295416
7.	Mr. Rakesh Sood	SRP	9816027931
8.	Mr. Yatendra Pal Rathi	EHS	9981817021
9.	Mr. Ram Pal	EHS	9805289404

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Annexure –8

EMERGENCY CONTACT (PUBLIC / GOVT. AGENCIES)

1. Medical Centre

Government Medical College Chandigarh	------	01722601023, 9646121591 (Dr Sudhir Garg)
ESI Hospital , Parwanoo		01792-234534
Ambulance	------	108
		01792-220656

2. Civil Administration

Assistant Commissioner (Parwanoo)	------	01892-233165,9315455874
Collector (Solan)	------	01792-220656

3. Police Department

Police Station- Parwanoo	------	01792-233124, 7650995011, 100
S.P. Solan	------	01792-220567, 7650995001
DSP, Parwanoo	------	01792-232507, 7650995005

3. Fire Station

Fire station (Parwanoo)	------	01792-233223, 9805022503, 101
Fire Station (Solan)	------	01892-223888, 7018929556

4. Assistant Director of Factories , Shimla ------ 01975-2240950

MOREPEN LABORATORIES LTD. NEW DELHI

Annexure –8

IMPORTANT INTERNAL TELEPHONE NOS.

Sr. No	Names	Department	Intercom no	Mobile No
1.	Mr. Kamlesh Kumar	Factory Manager	736	9816678912
2.	Mr. Naresh Sharma	VP-API Operation	718	8091993700
3.	Dr. M.P. Tanwar	Consultant-R&D	720	9816610201
4.	Mr. Harminder Kalsi	Consultant-Production	736	9816085347
5.	Mr. Arun Bali	Dy. Manager -HR	776	9805056559
6.	Mr. Yatendra Pal Rathi	AGM-EHS	740	9981817021
7.	Mr. Ram Pal	Asst. Manager –EHS	740	9805289404
8.	Mr. Ashwani Dogra	Sr. Manager – Engineering	777	9805658252
9.	Mr. Ashwani Sharma	AGM-QA	728	9896404151
10.	Mr. Bhagwan Singh	Dy. Manager-QC	742	9816559486
11.	Mr. N.K. Singh	Manager –Production-II	732	9805787066
12.	Mr. G.D. Sharma	Manager –RM Store	730	9816010012
13.	Mr. Narinder Singh	Jr. Executive Security	739	9816676612
14.	Mr. Satendra Singh	Manager –Pilot Plant-I	744	9817293577
15.	Mr. Parmil Kumar	DY. Manager -ETP	765	7018582838
16.	Mr. Tahindra Singh	Asst. Manager –Pilot Plant	733	9996252720
17.	Mr. Naresh Kumar	Asst. Manager-HR	726	9816270502
18.	Mr. Dharminder Sharma	Dy. Manager –Pilot Plant	731	9896892287
19.	Mr. Rakesh Sood	Sr. Manger –SRP	782	9816027931

MOREPEN LABORATORIES LTD. NEW DELHI

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Annexure –9

LIST OF EMERGENCY RESPONSE TEAM (ERT) (Fire Fighters & rescue operation)

Sr. No	NAME	DEPARTMENT	Sr. No	NAME	DEPARTMENT
1	Mr. Pawan Kumar-1	PRODUCTION	31	Mr. Manoj Kumar	ENGINEERING
2	Mr. Dhani Ram		32	Mr. Rajinder Prashad	
3	Mr. Rinkit Kumar		33	Mr. Parveen Kumar	
4	Mr. Shyam Lal		34	Mr. Narinder Singh	
5	Mr. Het Ram				
6	Mr. Navneet Kumar				
7	Mr. Kamal Kumar		35	Mr. Prakash Chand	WAREHOUSE
8	Mr. Khem Chand		36	Mr. Virender Singh	
9	Mr. Purshottam				
10	Mr. M.S. Negi		37	Mr. Ajay Kumar	QA/QC
11	Mr. Gian Chand Sharma		38	Mr. Jagbir Singh	
12	Mr. M.P. Singh		39	Mr. Narottom Kumar	SRP
13	Mr. H.K. Chauhan		40	Mr. Keshav Kaushal	
14	Mr. Dinesh Kumar –II		41	Mr. Hemesh Chand	ETP
15	Mr. Gainda Ram		42	Mr. Narinder Singh	SECURITY
16	Mr. Naresh Kumar		43	Mr. Sourabh Gupta	Level-III
17	Mr.Naresh Chand		44	Mr. Suraj Kumar	
18	Mr. Vidya Sagar		45	Mr. Shyam Lal	R&D
19	Mr. Amit Kumar		46	Mr. Hem Ram	Utility
20	Mr. Nitin Kumar		47	Mr. Joginder Singh	Safety
21	Mr. Ravindra Kumar		48	Mr. R.P. Sharma	
22	Mr. Parul Kumar		49	Mr. Sumit Kumar	
23	Mr. Arpit Kumar		50	Mr. Amritpal Singh	
24	Mr. Yashwant Singh				
25	Mr. Amar Singh				
26	Mr. Rajeev Kumar				
27	Mr. Nardev Singh				
28	Mr. Jai Prakash Singh				
29	Mr. Mohit Kumar				
30	Mr. Gurbachan				

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Annexure -10

List of First Aiders.

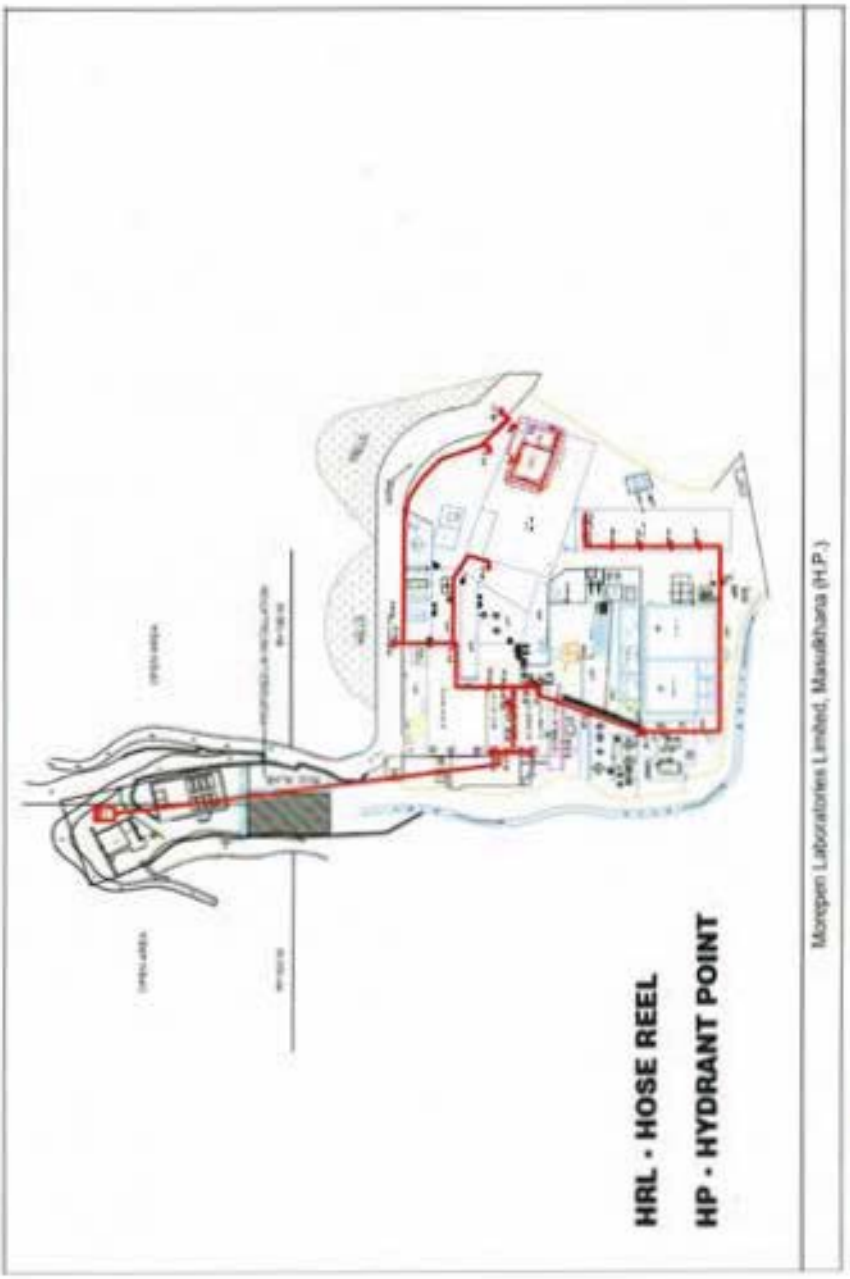
S/No.	Name	Department
1	Mr. Upandra Kumar Chauhan	QC
2	Mr. Dhananjay Kumar Chaurasia	Pilot Plant
3	Mr. Mohit Kumar	ETP
4	Mr. Aashish Gupta	HR
5	Mr. Meg Nath	Security
6	Mr. Sumit Kumar	Safety
7	Mr. Ankur Kumar	Production
8	Mr. Navneet Singh	Production
9	Mr. Jay Prakash Singh	Pilot Plant
10	Mr. Ravi Kumar	Pilot Plant
11	Mr. Nivendra Singh	Pilot Plant
12	Mr. Manjeet Singh	SRP
13	Mr. Pintu Saini	SRP
14	Mr. Suresh Kumar	R&D
15	Mr. Karam Chand	Engineering
16	Mr. Gurcharan Singh	Engineering
17	Mr. Ram Pal	EHS
18	Mr. Ajay Kumar	RM Store
19	Mr. Sandeep Kumar	Production
20	Mr. Chetan Singh	Pilot Plant
21	Mr. Rajeev Kumar	Pilot Plant
22	Mr. Amritpal Singh	Safety
23	Mr. Shiv Gopal	SRP
24	Mr. Suraj Kumar	Production
25	Mr. Amit Kumar	ETP

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Annexure -11 (Fire Hydrant Layout)

FIRE HYDRANT AND HOSE REEL LAYOUT

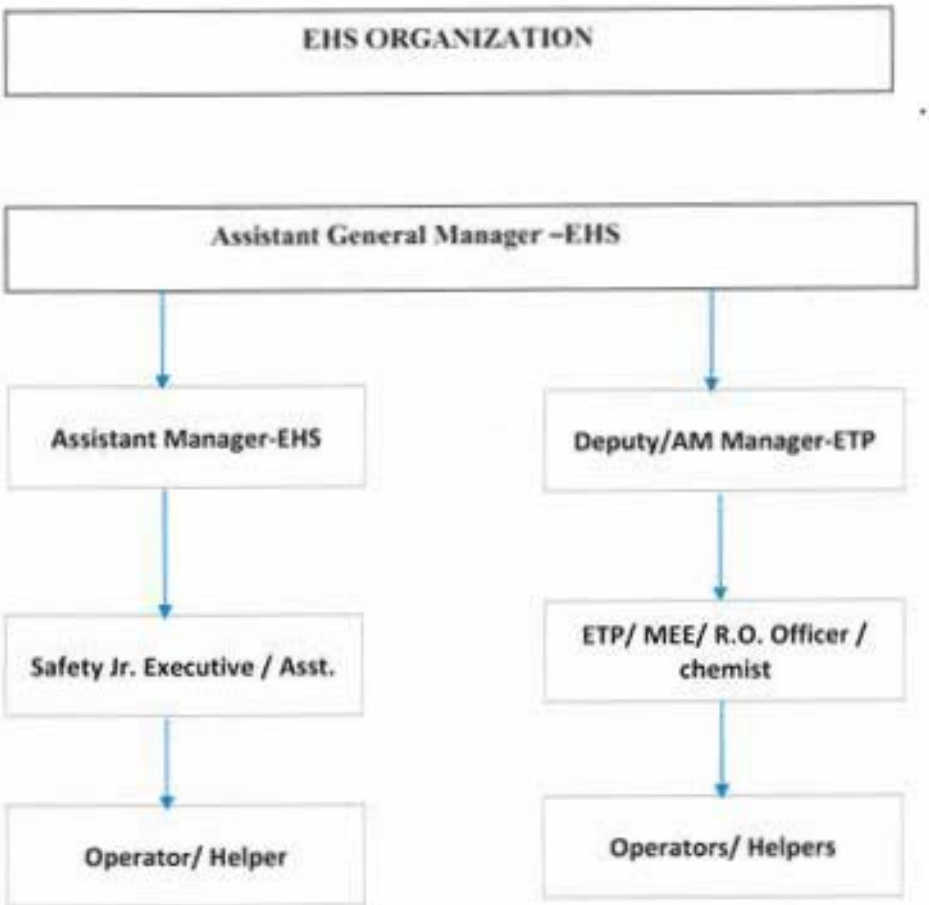


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Annexure-12

EHS ORGANIZATION : MASULKHANA



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Annexure-13

LIST OF PRODUCTS

1. Loratadine
2. Montelukast Sodium
3. Des-Loratadine

MOREPEN LABORATORIES LTD. NEW DELHI

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Annexure-14

DETAIL OF FIRE ALARM AND DETECTION SYSTEM

a) Details of Locations have smoke sensors / heat sensor installed which are covering all the areas.

Sr. no	Detector / MCP	Location	ID
1	Smoke detector	QA record room	1
2	Smoke detector	QA record room	2
3	Smoke detector	QA record room	3
4	Smoke detector	QA record room	4
5	Smoke detector	QA record room	5
6	Smoke detector	QA record room	6
7	Smoke detector	Server room	7
8	Heat detector	Server room	8
9	Heat detector	Server room	9
10	Smoke detector	Admin office	10
11	Smoke detector	Admin office	11
12	Smoke detector	Admin office	12
13	Smoke detector	Admin office	13
14	Smoke detector	Near reception	14
15	Smoke detector	Near reception	15

b) Details of Locations have Manual call points installed at strategic location

16	Manual Call Point (MCP)	Reception	116
17	Manual Call Point (MCP)	QA/QC	118
18	Manual Call Point (MCP)	Pilot Plant	120
19	Manual Call Point (MCP)	Production-II	122
20	Manual Call Point (MCP)	Utility area	124
21	Manual Call Point (MCP)	Incinerator roof	126
22	Manual Call Point (MCP)	HR Office	128
23	Manual Call Point (MCP)	Near dryer (Production-I)	130
24	Manual Call Point (MCP)	Entry gate (Production -I)	132
25	Manual Call Point (MCP)	SRP (South block)	134

c) Total 10 nos Hooters are installed in areas of site.

d) 3 nos Main sirens are installed at site and all are operating from 1 switch at Security gate.

e) Common display panel for all area is installed at security gate.

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Annexure-15

PURITY DATA OF CHEMICALS

S.NO.	CHEMICAL NAME	Purity/ Assay in % Not less than(NLT)
1	Acetonitrile	NLT 99
2	Acetic acid	NLT 99.5
3	Acetone	NLT 99
4	Aluminum Chloride	NLT 99.5
5	Boron Tri Fluoride	NLT 99.7
6	Charcoal	NLT 100
7	Cyclopropaneacetic Acid (MTS4)	NLT 99.5
8	Caustic Soda Lye	NLT 97
9	Dicyclohexylamine	NLT 99
10	Ethyl Acetate	100
11	Ethyl Chloroform ate (ECF)	NLT 99.5
12	Hexane	NLT 99
13	Hydrogen Fluoride	NLT 99.5
14	Hyflo	NLT 85
15	Hydro Chloric Acid (HCl)	NLT 30
16	Isopropyl Alcohol (IPA)	NLT 99
17	Isopropyl Either(IPE)	NLT 99
18	Methylene Chloride (MDC)	NLT 99.5
19	Magnesium metal	NLT 99.5
20	Methanol	NLT 99.5
21	Methanesulfonyl Chloride	NLT 99.7
22	N-Di-isopropyl ethyl amine	NLT 99.5
23	Sulphuric Acid	NLT 90
24	Sodium Bi-carbonate	NLT 98.5
25	Thionyl Chloride	NLT 99.5
26	Toluene	NLT 99.5
27	THF	NLT 99
28	LSHS	NLT 90
29	High Speed Diesel (HSD)	NLT 60
30	Liquid Nitrogen	NLT 99.9

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ANNEXURE-16
(Medical Emergencies)

Victims symptoms must be identified., if victim is having a symptom of heart attack then a tablet of aspirin shall be kept below his tongue and he must be rushed to nearest hospital. Refer below instruction for First aid on Heart Attack)

Symptoms of Heart attack - First Aid Instructions

दिल के दौरे के लक्षण; प्रथमोपचार - क्या करे ? क्या न करे ?



- हृदयाघात /हार्ट अटैक जिसे हम सामान्य भाषा में दिल का दौरा भी कहते है एक बहुत बड़ी समस्या है। जब हृदय की मासपेशीयो को रक्त के साथ ऑक्सीजन पहुचानेवाली कोई रक्त वाहिका किसी कारण से अवरुद्ध /ब्लॉक हो जाती है और हृदय के किसी हिस्से में रक्त प्रवाह बंद हो जाता है तब दिल का दौरा पड़ता है।
Heart attack occurs due to imvbalance b/w the oxygen supply and demand .This is mainly due to the plaque formation in the vessels which prevent the flow of blood to the vital organs.

- **दिल के दौरे के लक्षणों की जानकारी निचे दी गयी है:**
- **सांस लेने में तकलीफ/ Difficulty in breathing** : दिल का दौरा पड़ने पर दिल पर अतिरिक्त दबाव पड़ने के कारण सांस लेने में तकलीफ होती है। यदि बिना किसी कारण अकसर थकान होती है या हमेशा थका थका महसूस हो तो डॉक्टर को दिखाना चाहिए। / Due to heart attack there is difficulty in breathing.
- **साइन में दर्द / Chest pain** :यह दिल के दौरे का सबसे सामान्य लक्षण है। छाती के बिच में बेचैनी, दबाव, दर्द, जकड़न और भारीपन अनुभव करने पर तुरंत डॉक्टर से संपर्क करे। कुछ लोगो में जैसे की मधुमेह से पीड़ित व्यक्ति में दिल के दौरे के समय कभी कहि सीने में दर्द का अनुभव नहीं होता है।/ it is the most common symptom of heart attack. Immediately contact your doctor if you feel heaviness in chest .in some cases like diabetic patients sometimes they are unable to feel any chest pain.
- **अधिक पसीना आना / Profuse sweating** :बिना किसी काम और व्यायाम के सामान्य से ज्यादा पसीना आना हृदय की समस्याओ की पूर्व चेतावनी का संकेत है। रक्त धमनियों में अवरोध होने के कारण रक्त को दिल तक पहुचाने के लिए बहुत परिश्रम करना पड़ता है। इस कारण अतिरिक्त तनाव से शरीर का तापमान को नियंत्रित बनाये रखने के लिए अधिक पसीना आता है। अगर आपको हमेशा अन्य व्यक्ति की तुलना में अकारण अधिक पसीना आता रहता है और चिपचिपी त्वचा का अनुभव होता है तो डॉक्टर का परामर्श लेना चाहिए। / Excessive sweating without any reason can be a sign of heart attack. Due to block in vessels the blood has to handle more load to reach the heart due to this to maintain the body temperature the body starts sweating.
- **बदन दर्द / Bodyache** :दिल के दौरे के समय शरीर के अन्य हिस्सो में भी दर्द हो सकता है। बाहों, कमर, गर्दन और जबड़े में दर्द, जकड़न और भारीपन महसूस होता है। कभी - कभी यह दर्द शरीर के किसी भी हिस्से में शुरू होकर सीने तक पहुचता है। इन लक्षणों को दुर्लक्ष नहीं करना चाहिए और इनकी जाँच की जानी चाहिए।/ due to heart attack there is body pain in the whole body. Sometimes this pain radiates from the various parts of the body and reaches the heart. Such symptoms should not be ignored and should be thoroughly investigated.
- **तेज धड़कन /Fast Heart beat** :तेज और अनियमित रूप से पल्स और धड़कन का धडकन यह दिल के दौरे का लक्षण हो सकता है। यदि यह समस्या अचानक आ जाती है तो डॉक्टर को दिखाना चाहिए // fast heart beat and pulse is an indication of heart attack.
- **जी मचलाना और उलटी / Nausea & Vomiting** :कई बार दिल के दौरे के समय अपचन और एसिडिटी के लक्षण नजर आते है। इन्हे पेट से जुडी समस्या समझकर दिल को अनदेखा करने से गंभीर दिल का दौरा पड़ सकता है। सामान्य रूप से पेट से

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दर्द , अपचन , सीने में जलन या उल्टी की समस्या होने दिल का दौरा पड़ने का संकेत हो सकता है । ऐसे में डॉक्टर से जाँच करा लेना बेहतर होता है |/ sometimes pain in abdomen, acidity is misdiagnosed as a GIT problem but actually it can be a case of heart attack. So immediately go for ECG to rule out the heart problem.

- **चिंता/ Anxiety** :लगातार होनेवाली चिंता और घबराहट को जीवन में होने वाले विशिष्ट तनाव से जोड़कर नहीं देखा जाना चाहिए। रात में सोने में कठिनाई होना या घबराहट होना और अचानक उठ जाना यह दिल का दौरा पड़ने से पहले दिखने वाले लक्षण हो सकते है |/ it is the most common precipitating factor for the heart attack. Continuous stress on mind can be a cause of heart attack.
- कई बार दिल के दौरा को लंबे समय तक स्नायु का दर्द या पाचन और गैस से जुडी समस्या समझ कर अनदेखी करने पर इलाज में देरी से हृदय को गंभीर क्षति पहुच सकती है । दिल के दौरे के लक्षण नजर आने पर डॉक्टर का परामर्श लेना चाहिए और उनकी सलाह अनुसार आवश्यक जाँच करनी चाहिए।

दिल का दौरा पड़ने पर क्या करे ?

- सेक्युरटी विभाग में कांटेक्ट कर एम्बुलेंस और नर्सिंग स्टाफ / ट्रेड फर्स्ट एडर को एरिया में बुलाइए ।
- प्रभावित व्यक्ति को पूर्णतः आराम दीजिए ।
- प्रभावित व्यक्ति के जीभ के निचे एस्पिन की गोली रखे या / आधी डिस्पिन गोली खाने को दीजिए ।
- हार्ट अटैक से हार्ट बंद हो सकता है।इसलिएप्रभावित व्यक्ति को सी. पी. आर. देने की जरुरत पड़ सकती है उसके लिए तैयार रहे जिसमे २ मिनिट के अंदर ३० बार हार्ट पर दबाव और २ बार श्वसन पक्रिया दी जानी होती है ।

what to do in case of heart attack?

- contact security to call ambulance and trained nursing staff /First Aider
- give rest to the victim.
- Give sublingual asprin or disprin.
- Be ready to give CPR to the victim with ratio of 30:2

ध्यान रहे की सी. पि. आर. सिर्फ ऐसे व्यक्ति को दी जाए जो बेहोश हो गया हो और उसका पल्स रेट बिलकुल नहीं हो या सांस भी नहीं चल रही हो ।
NOTE: CPR Should be given only when respiration and pulse is not felt and victim is unconcious.

दिल का दौरा पड़ने पर क्या न करे ?

- उसे हलचल नहीं करने दे।
- एस्पिन की गोली पानी में घोल कर नहीं दे ।
- उसे खाने या पीने के लिए कुछ न दे ।

what should not be done in case of heart attack?

- dont let the victim move .
- dont give asprin by dissolving in water.
- dont give any etable to the victim.

If the victim has encountered electrocution then according to the injury of the victim he must be given first aid treatment as below:

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इलेक्ट्रिक शॉक लगने पर प्राथमिक चिकित्सा
First Aid on Electrocutions



इलेक्ट्रिक शॉक के लगने पर खतरा करेंट के वोल्टेज के हिसाब से होता है। इलेक्ट्रिक शॉक इतना खतरनाक हो सकता है कि इसमें अंदरूनी शरीर जल भी सकता है। यह पूरी तरीके से जानलेवा है। / severity of the electric shock is determined by the voltage .electric shock can be so dangerous that it can burn the internal organs also

इलेक्ट्रिक शॉक लगने पर इस प्रकार के लक्षण आप देख सकते हैं / clinical features of electric shock :–

अत्यधिक शरीर का जलना / body burns

- उलझन में पड़ना / confusion
- सांस लेने में मुश्किल / dyspnoea
- हार्ट अटैक / heart attack
- मांसपेशियों में दर्द / myalgia
- दौरा पड़ना / fits
- बेहोश हो जाना / unconciousness

इलेक्ट्रिक शॉक लगने पर प्राथमिक चिकित्सा के स्टेप्स / steps to be carried out in case of electric shock–

- सबसे पहले बिजली के स्त्रोत को बंद करें। अगर ना हो सके तो किसी सूखी लकड़ी, प्लास्टिक या कार्ड बोर्ड से बिजली के स्त्रोत को घायल व्यक्ति से दूर कर दें।/ cut off the electric supply.if not possible then make the victim away from the electric source with dry wood , plastic or card board.
- अगर आदमी होश में ना हो तो ABC रूल फॉलो करें।/ follow ABC rule is the victim is unconcious.
- चोट लगे हुए स्थान पर बैंडेज लगायें और जले हुए स्थानों को साफ कपड़े से ढक दें। apply bandage over the injured parts and cover the burnt areas with the clean cloth.
- जल्द से जल्द मरीज को नजदीकी अस्पताल पहुंचायें।/ take the victim to the hospital as soon as possible.

- **If the victim is of snake bite then he must be given first aid refer below instructions:**

MOREPEN LABORATORIES LTD. NEW DELHI

सांप काटने का प्रथमोपचार / First Aid for Snake Bite



बहुत सारे सांप जहरीले नहीं होते उनके काटने पर घाव को साफ करने और दवाई लगाने से ठीक हो जाता है। लेकिन जहरीले सांप के काटने पर जल्द से जल्द फर्स्ट ऐड की आवश्यकता होती है। / Many of the snakes are not poisonous and hence are not at all dangerous. some snakes like viper ,cobra are highly poisonous and immediate first aid is required in such cases.

सांप के काटने से त्वचा पर दो लाल बिंदु जैसे निशान आते है। नीचे दिए गए चित्र को देखें – following picture shows case of snake bite showing the bite marks.–



जहरीले सांप के काटने पर लक्षण सांप की प्रजाति के अनुसार होता है। **कोबरा** या **क्रेट** प्रजाति के सांप के काटने पर न्यूरोलॉजिकल/संक्रिय सम्बन्धी लक्षण दीखते हैं जबकि **वाईपर** के काटने पर रक्त वाहिकाएं नस्ट हो जाती हैं।

सांप के काटने पर इलाज के लिए सही एंटी टॉक्सिन या सांप के सीरम को चुनने के लिए सांप की पहचान करना बहुत आवश्यक है। symptoms of snake bite depend on the species of the snake. in case of cobra/krait bite the effect will be neurotoxic and will cause brain damage but in case of viper effect will be haemotoxic. it is very necessary to know about the species of the snake before choosing the anti-toxin or serum.

सांप काटने पर लक्षण / symptoms in case of snake bite.–

- सांप के काटने का निशान bite marks of the snake
- दर्द या सुन्न हो जाना सांप काटने के जगह पर / pain at the site of bite
- लाल पड़ जाना / redness
- काटे हुए स्थान पर गर्म लगना और सुजन आना / feeling warm or swelling at the site of bite
- सांप के काटे हुए निशान के पास के ग्रंथियों में सुजन / swelling at the site of bite
- आँखों में धुंधलापन / blurring of vision
- सांस और बात करने में मुश्किल होना / dyspnoea & difficulty in speaking
- लार बहार निकलना / drooling of saliva from mouth
- बेहोश या कोमा में चले जाना / unconciousness or coma

सांप के काटने पर प्राथमिक चिकित्सा के स्टेप्स –

1 पेशेंट को आराम दें / Give rest to the patient.
2 शांत और आश्वस्त रहें / give assurance to be calm.
3 सांप के काटे हुए स्थान को साबुन से ज्यादा पानी में अच्छे से धोयें / Wash the wound with soap and water.
4 सांप के काटे हुए स्थान को हमेशा दिल से नीचे रखें / keep the place of snake bite below heart level.
5 काटे हुए स्थान और उसके आस-पास बर्फ पैक लगायें ताकि इससे जहर(venom) का फैलना कम हो जाये / Apply ice packs on wound and nearby areas so as to prevent the spread of venom.
6 पेशेंट को सोने ना दें और हर पल नजर रखें / Dont let the patient fall asleep.
7 होश ना आने पर ABC (Airway, Breathing and Circulation) रूल अपनाएं / Follow ABC rule in case of unconcious patient.
8 जितना जल्दी हो सके मरीज को अस्पताल पहुंचाएं / Refer the patient to the nearest hospital for further treatment.

- **If the victim is unconscious and out of breathing CPR must be given refer below:**

FOREPEN LABORATORIES PVT. LTD. NEW DELHI

Cardiopulmonary Resuscitation (CPR)

मूर्छित व्यक्ति के दिल और फेफड़ो को पुनः होश में लाने की संजीवनी क्रिया

Cardiopulmonary Resuscitation या CPR प्राथमिक चिकित्सा के उस विधि का नाम है जिसमे किसी बेहोश या मूर्छित व्यक्ति के दिल (Heart) और फेफड़ो (Lungs) को पुनः होश में लाया जाता है। CPR करने से आप किसी कि जान बचा सकते है। Cardiopulmonary Resuscitation या CPR संबधी अधिक जानकारी निचे दी गयी है :

Cardiopulmonary Resuscitation या CPR क्या है ?

Cardiopulmonary Resuscitation या CPR जिसे हिंदी में संजीवन क्रिया भी कहते है, एक ऐसी क्रिया है जो उस समय प्रयोग में लाई जाती है जब कोई दुर्घटनाग्रस्त व्यक्ति बेहोश होता है, साँस नहीं ले पा रहा होता है और उसके शरीर में खून का बहाव भी नहीं हो रहा होता है। CPR का उद्देश्य डॉक्टरी सहायता मिलने तक पीड़ित दुर्घटनाग्रस्त व्यक्ति को जीवित रखना होता है।

CPR में दो कार्य किये जाते है :

१) मुंह द्वारा साँस भरना : Mouth to Mouth Respiration
२) छाती को दबाना : Chest Compression

Cardiopulmonary Resuscitation या CPR कैसे करते है ?

Cardiopulmonary Resuscitation या CPR करने कि प्रक्रिया निचे दी गयी है।

१) निरिक्षण

- CPR क्रिया को शुरू करने से पहले घटनास्थल का जायजा ले और यह निश्चित कर ले कि पीड़ित और उसके पास खड़े लोग खतरे में तो नहीं है। इसके बाद ही आगे की कार्यवाही करे।

सिक्युरिटी गेट पर 6640 या 6600 पर फोन करके ट्रेड नामिंग एम्बुलेन्स , स्टाफ / फर्स्ट एड को बुलायें

यदि पीड़ित बेहोश होने लगे तो उससे कुछ प्रश्न करे जैसे की तुम्हारा है ? अपनी आँखे खोलो इत्यादि ! इसके बाद पीड़ित की पीठ थपथपाएं ! इससे वह होश में आ सकता है.

- **If in case the numbers of victims are more than one then victims with life threatening conditions will be treated first.**

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Annexure- 17

- Factory License
- License : Petroleum Class A

MOREPEN LABORATORIES LTD. NEW DELHI

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Single Window Clearance System
Directorate of Industries(DOI)
Govt. of Himachal Pradesh

DIRECTORATE OF FIRE SERVICES HIMACHAL PRADESH SHIMLA-2

NO OBJECTION CERTIFICATE

TO WHOM IT MAY CONCERN

That the premises of **MOREPEN LABORATORIES LTD VILL MASULKHANA PARWANOO,DISTT SOLAN(H.P)** was inspected on 2022-07-29 with reference to his application No. App/05/06/22/8/508 dated 2022-05-06 10:45:37 by the incharge Fire Station FS Parwanoo with regard to measures adopted for protection against fire and it has been reported/recommended.

That the First Aid Fire Fighting measures adopted by the above applicant at his premises were found satisfactory at the time of inspection. Hence, No Objection Certificate is issued/ renewed for two years w.e.f. **30/07/2022 to 29/07/2024** subject to fulfilment of the following conditions:-

1. That each individual working on the above premises must be trained to handle/operate fire fighting equipment/system installed therein.
2. That it shall be the responsibility of the above named appicant to maintain the fire fighting equipment/system in perfect running condition, failing which this certificate shall be treated as cancelled.
3. Mock Drill shall be conducted in accordance with fire safety plan atleast once in every three months and written record shall be kept in the premises for the inspection of fire services.
4. Good House keeping must be maintained within the premises.

हिमाचल प्रदेश सरकार

Remarks: **Adequate Fire precautionary measures be adopted in consultation with local Fire Officer during annual day function or any other function where temporary structures and Pandals are to be erected.**

A Sharma

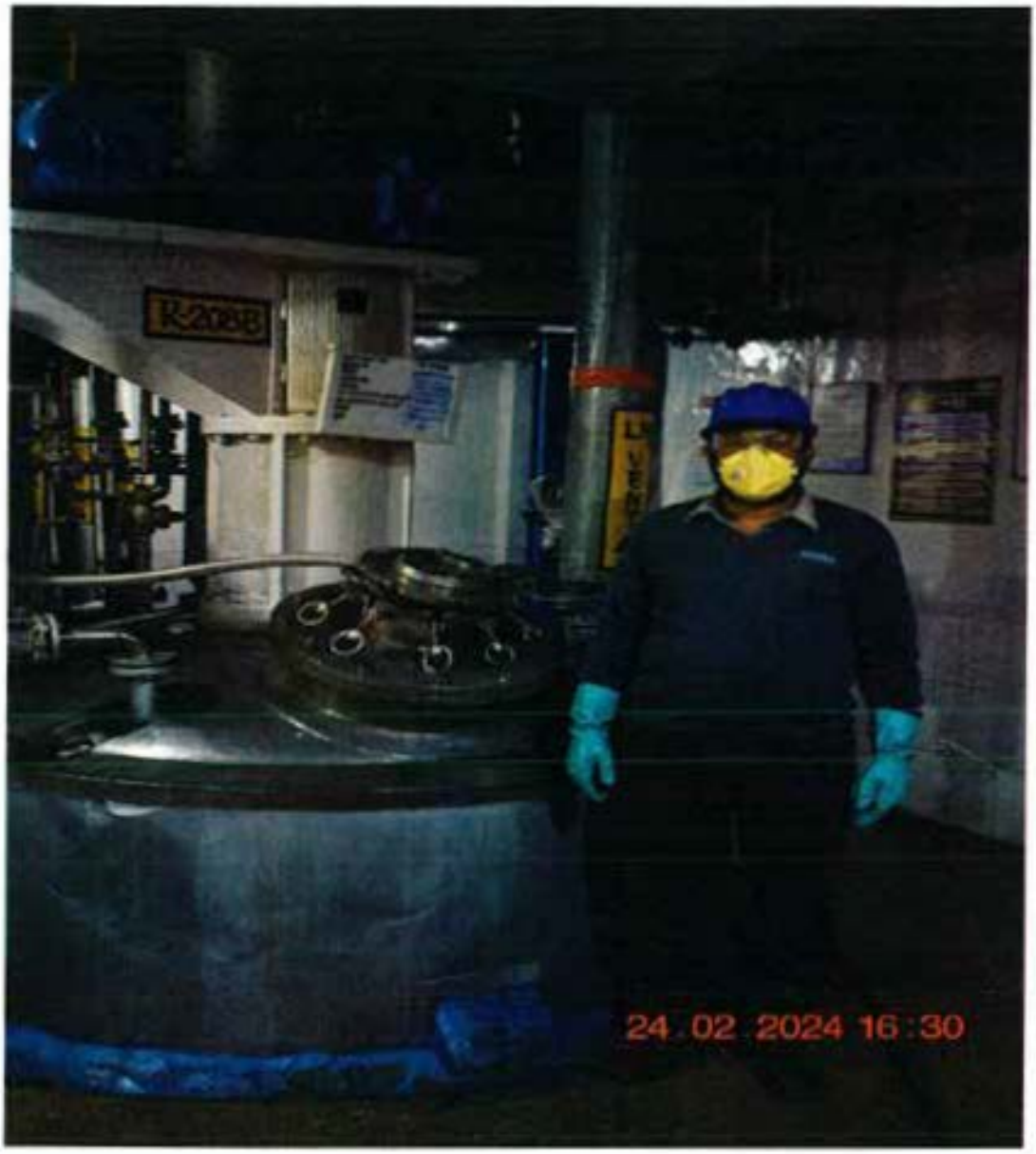
[Digitally Signed 30-07-2022 15:51:45]
Chief Fire Officer.
Himachal Pradesh Shimla-2

Place: Shimla
Dated: 2022-07-30

ANNEXURE - 22

1454

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Employee with PPE at shop floor

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ANNEXURE - 23

1455

(962) A



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Title	:	Personnel Hygiene	Doc. No.	:	QSG 15.3
Department	:	Personnel / Quality Assurance	Version	:	12

STANDARD OPERATING PROCEDURE

		Name	Designation	Signature	Date
Prepared by	:	Bikram Singh	Executive		27-Sep-22
Checked by	:	Arun Bali	Dy. Mgr.		27-Sep-22
Approved By	:	Ashwani Sharma	AVP QA		30-Sep-22

Date of issue	Last update	Effective date
02-Nov-22	18-Nov-17	03-Nov-22

Purpose : To lay down general procedures for personnel hygiene.

Scope : This SOP is applicable for personnel hygiene at bulk drug plants.

Responsibility :
- Incharge or Designee HR is responsible for good health and hygiene of personnel, proper uniform, periodical medical checkups etc.
- Incharge or Designee concerned department is responsible for ensuring the employees wear proper uniform, sending the persons for medical checkup etc.

Accountability : Head or Designee HR.

HODs of all Departments.

Procedures : The following procedures are followed.

- All the employees are told about the importance of personnel hygiene, during the induction training.
- Smoking, eating, drinking, chewing, personal medicine and the storage of food and food articles are not allowed in manufacturing area/ lab area.
- All the technical employees working in manufacturing facility are provided with Company's uniforms/ aprons.
- At the time of joining, Company provides the Temporary Identification Card (TIC) to every new entrant. This indicates his/her Name, Fathers name, Address, Employee code and other relevant information.
- After satisfactory confirmation, Permanent identity card is issued to each employee, which is counter signed by the labour department.

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Title	:	Personnel Hygiene	Doc. No.	:	QSG 15.3
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Uniform for Employees

- Personnel working in different areas (Production, QC/ QA, RM store, R&D, DI water unit, etc.) are instructed to wear company's uniform before entering into their respective areas.
- The company provides the uniform to all the workers of the entire facility. In case of staff working in production, QC/QA, RM store, R&D, etc., aprons are provided to them.
- At the starting of the shift employees change the company's provided uniform in the change room and at the end of the shift they wear their personal dresses in the change room.
- The company uniforms are kept in separate cabinets (provided to employees) under lock and key in the change room.
- Uniforms of personnel working in final finishing manufacturing area (where API exposes to air) are stored separately in change rooms of respective areas.
- The uniform of the persons working in Level-II/III area (Area where API exposure to air) is changed at least twice in a week or observance of any dust particle / stain or as per requirements.
- The uniform of the persons working in the Level-I area or General area may be changed on observance of any stain, if looks dirty or as per the requirement.
- The uniform / aprons of persons working in the critical areas (where final API is exposed to air, Level-II, Level –III area) are washed by company's hired washer man. The uniform / aprons of persons working in Level-I area or General area may be washed by themselves. The washer man comes twice in a week i.e. Tuesday and Friday (±1 day) or as per requirements. If washer man unable to visit, company's security guard / designated person can also take the uniforms and send them to the laundry.
- Uniform / aprons washing record is maintained by the HR / Security department on quality log book QLB 15.3.5.

Uniform for Visitors

- Visitors are provided with company's aprons before entering into the respective areas (Like: Production, QC/QA, RM store, DI Water Unit and R&D).
- After completion of visit, the aprons are collected and washed.

Good Health of Personnel

- Personnel are told about the importance of good health habits and sanitation requirements during induction training session for the manufacturing of good quality of the API.
- Direct contact is avoided between the unprotected hands of personnel and raw materials, intermediate or finished, unpacked products.

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Title	:	Personnel Hygiene	Doc. No.	:	QSG 15.3
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- *There is a medical leave record log book (QLB 15.3.1) of persons working in final finishing area of production (where API exposes to air) and also a medical leave record log book (QLB 15.3.4.) for the persons working in other areas of manufacturing facility. The record of medical leave for the employees working in different areas is entered in respective log books.*

Medical Check-ups

- *All medical check-ups for new and old employees are done by the medical practitioner. The contract with the medical practitioner is maintained.*
- *At the time of medical checkup of new / existing employees, every employee is instructed to produce one of the following photo identity proofs to the medical practitioner.*
  - *Identity card, Form-B (Counter signed by labor department)*
  - *Temporary Identity Card (issued by the Company)*
  - *Valid Photo Identity proof (Issued by state or central Govt. of India like PAN card, Voter ID card, Aadhaar Card etc.*
- *During medical checkup, physician verifies the identity of the candidate and reports the same on medical examination form.*
- *The medical examination is not conducted without confirmation of identity proof.*
- *Every new entrant in the company undergoes detailed medical check-up and the records are maintained in the log book QLB 15.3.3.*
- *During medical checkup for new entrant, the medical declaration is done by the candidate in presence of medical practitioner on the quality format QFT 15.3.1. It includes the following details:*

Disease suffered from

- *Spitting disease*
- *Fainting attacks*
- *Lung disease*
- *Epilepsy*
- *Insanity*
- *Nervous breakdown*
- *Major surgery*

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- *The detailed medical checkup is also conducted for every new entrant as per QFT 15.3.3. during his / her induction training. The checkup is performed by medical practitioner and the report is sent to HR department. In case of failure in medical examination for any employee, the employment of that employee is cancelled. The records of medical examination are kept by the HR department in a Quality file QFL 15.3.1.*

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- The medical check of all new entrants and existing employees are also checked on periodic basis. The designated person of HR department provided the medical checkup formats employee wise as per their medical checkup frequency.
- The designated person of HR department issues the medical checkup formats to each employee and provides them to the concerned department Head. Department Head provides the formats to the employees and ensures that they complete their medical check-up on timely manner.
- The frequency of medical checkup for employees of different categories is given below:

S.No.	Category	Frequency	Acceptable Variation
1	Employees working in final finishing & packaging area (where API exposes to air) and QC persons involve in sampling.	Every 6 months	±30 working days
2	The employees working in other manufacturing areas / QC Lab (Not involve in sampling), QA etc. (Level I area)	Once in a year.	
3	All the other employees (working in general area)	Once in two years.	

- The employee goes to the doctor as per the above frequency. Doctor provides the reports to the HR department as per their terms and conditions on the contract agreement. If medical checkup of any employee is not conducted within the stipulated time frame, adequate justification is given. If required, the discrepancy can be handled as per the deviation SOP , QSG 22.2.
- The list of persons whose medical checkup is performed after every six months is maintained on QFT 15.3.8. This quality format is specimen format, which is updated by the concerned department as per requirement and approved by QA. The approved list is maintained by HR department.
- During initial (new entrant) & periodically medical examinations (for all), the medical practitioner conducts the following tests and records for these checkups are recorded on QFT 15.3.3. This format covers following tests:

  * Blood group

  Heart

  Chest / X-Ray

  Blood pressure

  *Urine Test

  Any skin disease

  Tuberculosis

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Title	:	Personnel Hygiene	Doc. No.	:	QSG 15.3
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Any other Communicable / Contagious disease / Abnormality

**Stool Test

**Deworming

Note :

* These tests are applicable for new entrant only.

** These tests are applicable for canteen staff only.

- Beside the above tests, the Eye Checkup is also done for a new entrant & existing employees, by the medical practitioner on the quality format QFT 15.3.4. It includes the following details :

  - Vision Test
  - Colour blindness
  - Night blindness
  - Any other abnormality

- The observations of these checkups are recorded on approved quality formats by medical practitioner and report is sent to HR department. The records of medical examination are kept by the HR department in a Quality file QFL 15.3.3.
- In case of failure in medical examination of any employee, they are sent to Regd. medical practitioner for treatment and advice. If the disease is incurable like Colour blindness, Night blindness or any other, and the employee is unable to perform the job in the designated department, then that employee can be transferred to other department (if required) where he is suitable for performing the job. The decision for transferring is taken by the concerned department Heads & management. The employee is also treated as per company policy.
- These employees can only start working in their respective areas, when the disease is cured and a medical fitness certificate is given by medical practitioner.
- Appropriate assistance regarding medical treatment is provided by company to every employee as per company's policy.
- Persons on leave for a long period i.e. for three or more than three months are provided re-training regarding to their work as per QSG 15.2.
- The records for medical checkup are also maintained in a Quality log book (QLB 15.3.2) by HR department.
- The formats for the medical Health checkup (QFT 15.3.3) and Eye checkup (QFT 15.3.4) are provided to each employee for performing the medical checkup by the HR department. Medical declaration is done by the new candidate in presence of medical practitioner on the quality format QFT 15.3.1. The employee, visits the company's approved contract doctor for his / her checkup along with these formats. Since, the formats are move outside the company, so after issuance, these are not under the company's control. The Issuance / Reconciliation record of these formats is not maintained. So, QFT 15.3.1, QFT 15.3.3 and QFT 15.3.4 are treated as specimen format. The detailed procedure for handling the specimen formats is defined in QSG 10.10.

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Infectious Diseases

- A sick person can contaminate the product and also spread the disease to co-workers.
- All employees are instructed to report about their illness or abnormal health condition to their immediate supervisor so that appropriate action can be taken.
- Personnel suffering from infectious diseases are not allowed to enter into the production area (Final finishing area where API exposes to air).
- Personnel with open lesions are also not allowed to enter into the production area (final finishing area, where API exposes to air).
- There is an additional declaration form (QFT 15.3.2) for the employees working in production (final finishing area where API exposes to air)" in which they declare that they will not enter into final finishing area (where API exposes to air), if they suffer from any fever, Respiratory infection, Allergy, cuts and wounds. They can only start working in these areas, when the disease is cured and a fitness certificate is given by medical practitioner.
- They are sent to the medical practitioner for treatment and advice.
- The persons working in Level II / III area are also checked at least once in six months (or as and when required) to maintain the level of personnel hygiene. Head of the department, QA Incharge /Designee and HR Incharge / Designee are the authorized persons for visual checking of the persons / employees working in these areas. They are checked for nails, shave, cut & wound, any skin disease, cold suffering, eye flu, fever, uniform & jewelries or any other abnormality during their working hours. Further more checking may be done in other working areas as per requirement. If any abnormality is found, severe action is taken. The observations are recorded on the quality format QFT 15.3.6 (Checklist of Personnel Hygiene). These formats are controlled as bounded book.
- Before entering in Level II/ III area, Visitors are asked to fill a self-medical declaration form (QFT 15.3.7) (In the presence of Authorized person from H.R department or the concerned department) in which they declare that they are not suffering from any kind of contagious disease / infection that could lead to contamination of Product/Area. Record of formats is kept in QFL 15.3.4.

Handling of Epidemic diseases like COVID

- An epidemic is an outbreak of disease that affects many in a population and begins to spread rapidly. A person infected with the Epidemic Diseases (like COVID) can infect the other persons / co-workers very easily. So extra precautions are taken to prevent the spread of the disease.
- Certain precautionary measures to prevent the spread of disease are as follows:
  - Use of nose mask: Each Employee is advised to wear the Nose mask especially in the crowded areas and the masks should be worn properly covering both mouth and nose. Within company, it is mandatory for clean room areas (final finishing & packaging areas).
  - Regular hand sanitization: Regular hand sanitization is necessary to prevent the spread of the disease as COVID spread due to mere touching of infected surfaces.
  - Safe Distance: Safe distance should be maintained between two individuals so as to prevent the transmission of disease

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- *In addition to the general precautions , some remedial measures are also implemented for safety of the Employees :*
  - *It is instructed to each Employee to get the all the prescribed medicine / vaccination as remedial measures. The medical treatment / vaccination record of each employees is maintained by the HR department.*
  - *The visitors are also asked for their medical history. In case, if any visitor is not medically treated as per the defined protocol then the negative report for the disease is mandatory for the entrance in the company.*
- *Before entering in Level II/ III area, Visitors are asked to fill a self-medical declaration form (QFT 15.3.7) (In the presence of Authorized person from H.R department or the concerned department) in which they declare that they are not suffering from any kind of contagious disease / infection that could lead to contamination of Product/Area. Record of formats is kept in QFL 15.3.4.*
- *The above mentioned precautions / measures are limited , other than this the extra precautions may be taken as per the notification of the Government / Health Department or other expert agency / news etc.*
- *Human resources department also instructs and notify the employees regarding the regular notification of the government / news etc.*
- *HR department also maintains the record of the actions taken by them for handling of pandemic situation as per the procedure / requirement of the health department / government rules.*
- *As per the Govt. norms and notification, adequate medical leaves / break is given to the employees for rest to prevent the spreading of the epidemic as well as considering the person health. The medical leave record is maintains in the log book QLB 15.3.4 by the personnel department.*

List of applicable related documents

Doc. No.	Title
QFT 15.3.1	Medical Declaration Form for New Entrant
QFT 15.3.2	Medical Declaration Form (For Personnel working in Level II and / or Level III Area)
QFT 15.3.3	Medical Examination Form for Health Checkup
QFT 15.3.4	Medical Examination Form for Eye Checkup
QFT 15.3.6	Checklist of Personnel Hygiene
QFT 15.3.7	Self Medical Declaration Form for visitors before entering in Level II and / or Level III Area
QFT 15.3.8	List of Persons whose Medical checkup is Performed after every six months.
QLB 15.3.1	Medical Leave Record (Finishing and Packaging Area)
QLB 15.3.2	Health Record
QLB 15.3.3	Health Record (New Entrant)

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Attachment (s):

The following documents are attached with the SOP.

Doc. No.	Title
QFT 15.3.1	Medical Declaration Form for New Entrant
QFT 15.3.2	Medical Declaration Form (For Personnel working in Level II and / or Level III Area)
QFT 15.3.3	Medical Examination Form for Health Checkup
QFT 15.3.4	Medical Examination Form for Eye Checkup
QFT 15.3.6	Checklist of Personnel Hygiene

Doc. No.	Title
QFT 15.3.7	Self Medical Declaration Form for visitors before entering in Level II and / or Level III Area
QFT 15.3.8	List of Persons whose Medical checkup is Performed after every six months.
QLB 15.3.1	Medical Leave Record (Finishing and Packaging Area)
QLB 15.3.2	Health Record (General)
QLB 15.3.3	Health Record (New Entrant)
QLB 15.3.4	Medical Leave Record (Except Finishing and Packaging Area)
QLB 15.3.5	Uniform Washing Record

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Title	:	Personnel Hygiene	Doc. No.	:	QSG 15.3
Department	:	Personnel / Quality Assurance	Version	:	12

Revision History

Sr. No.	Version No.	Effective date	Details of change	Reason of change
1.	01	20-Jul-98	A new guideline for "Personnel Hygiene" was introduced.	New document.
2.	02	26-Sep-05	- Some typographical errors were rectified. - Signature column on first page was revised. - Effective date column on first page was introduced. - Signature column on every page (except first page) were introduced.	General changes (Quality Manual Revision – 2005).
3.	03	01-Oct-07	- The word "Guideline" was replaced with "Standard Operating Procedure". - Next review column was deleted & revision history was introduced. - Scope, responsibility and accountability were defined. - List of applicable related documents was introduced.	General changes (Quality Manual Revision – 2007).
4.	04	13-Aug-09	- SOP was defined in detail. - Applicable related format was attached with the SOP.	Reference Change Control No. CMQMD-9063.

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Revision History (Contd...)

Sr. No.	Version No.	Effective date	Details of change	Reason of change
5.	05	15-Mar-10	Medical examination tests for Canteen staff and Drivers (new entrant and periodic checkups) were introduced.	Reference Change Control No. CMQMD-0007.
6.	06	10-Apr-10	Procedure & Checklist for checking of personnel hygiene for Level II / III area was introduced.	Reference Change Control No. CMQMD-0009.
7.	07	20-Apr-11	SOP was revised with following changes: - Frequency of medical checkup for employees of different departments was defined in detail. - Eye checkup for all employees was introduced. - Medical checkup form was made common for new entrant and existing employees. - New test i.e. X-Ray, Communicable / contagious disease / tuberculosis was introduced. - QFT 15.3.1, QFT 15.3.3 & QFT 15.3.4 was revised. - QFT 15.3.5 was deleted.	Reference Change Control No. CMQMD-1014.

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Title	:	Personnel Hygiene	Doc. No.	:	QSG 15.3
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Revision History (Contd...)

Sr. No.	Version No.	Effective date	Details of change	Reason of change
8.	08	25-Aug-14	- QSG was revised by rectifying the typographical error related to the reference of QFT 15.3.3. - QLB 15.3.2 was revised by deleting the columns for recording "Date of Joining" & "Date of Birth" of employees. - QFT 15.3.7 (Self Medical declaration form for visitors before entering in Level II/III area) & QFL 15.3.4 were introduced.	Reference Change Control No. CMQMD-4058
9.	09	16-Feb-15	SOP was revised by introducing the following changes. - By introducing the procedure followed, if any abnormality observed during medical checkup of employees. - Frequency of periodic checkup for employees of Level-II/III area was defined in detail. - By introducing verification procedure of candidate during medical checkup	Reference Change Control No. CMQMD-5007
10.	10	08-Feb-17	- Colour blindness and night blindness tests were made applicable for all employees. - New QLB 15.3.5 was introduced for maintaining the uniform washing record and QFL 15.3.2 deleted. - QFT 15.3.8 is introduced for maintaining the list of persons whose medical checkup was performed after every six months.	Reference Change Control No. CMQMD-7002

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Revision History (Contd...)

Sr. No.	Version No.	Effective date	Details of change	Reason of change
11.	11	20-Dec-17	- Procedure for washing of uniforms is elaborated & frequency for uniform changing is introduced. - Acceptance criteria for variation in the frequency of medical checkup is introduced. - Procedure for handling of the persons suffers from incurable disease is introduced. - Reconciliation system of QFT 15.2.3 & QFT 15.3.3 is maintained as specimen formats.	Reference Change Control No. CMQMD-7059
12	12	03-Nov-21	- Procedure for handling of the pandemic diseases like COVID is introduced.	Reference Change Control No. CMQMD-2075

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List of EHS Standard Operating Procedure (SOP)

Sr. No	Names of SOP	Doc. No
1.	Self-Contained Breathing apparatus (SCBA)	EHS SOP-01
2.	Noise Management Procedure	EHS SOP-02
3.	SOP for Respiratory protection program	EHS SOP-03
4.	SOP for Hearing Conservation	EHS SOP-04
5.	Hot Work	EHS SOP-05
6.	Confined Space Entry	EHS SOP-06
7.	Hazard Communication	EHS SOP-07
8.	Fire Protection Plan	EHS SOP-08
9.	Spill Prevention & Response Plan	EHS SOP-09
10.	Earthing and Safety instructions for unloading of solvent tanker	EHS SOP-10
11.	Emergency siren checking & emergency siren sound signal	EHS SOP-11
12.	Operating of Hose Reel & servicing	EHS SOP-12
13.	Operatiog of fire Hydrant system & servicing	EHS SOP-13
14.	Operating of Foam system & servicing	EHS SOP-14
15.	Operating ABC fire extinguisher	EHS SOP-15
16.	Operating CO2 fire extinguisher	EHS SOP-16
17.	Operating DCP fire extinguisher	EHS SOP-17
18.	Operating Mechanical Foam fire extinguisher	EHS SOP-18
19.	Checking / Maintenance & refilling of fire extinguishers	EHS SOP-19
20.	Safety shower / eye washer	EHS SOP-20
21.	Machine Guarding	EHS SOP-21
22.	Nitrogen Inerting	EHS SOP-22

Prepared By 15-Oct-22

Checked By 15-Oct-22

Approved By 15-Oct-22

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23.	SOP for Personal Protective Equipment	EHS SOP-23
24.	LOTO System	EHS SOP-24
25.	SOP for Industrial Hygiene	EHS SOP-25
26	SOP for Job Safety Analysis (JSA) Study	EHS SOP-26

MOREPEN LABORATORIES LTD. NEW DELHI

Prepared By	Checked By	Approved By
13-Oct-22	15.Oct.22	15-Oct-22

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Medical Examination Department

Doc. No. : OFT 15.3.3 (Version 05)

Medical Examination for Health Checkup

Name of Candidate :	Mukesh Kumar	Date:	9.10.23
Employee Code :	168284	Designation :	Sr Cty.
Category :	New Entrant / Periodic Examination (Tick the appropriate)	Department :	Recovery

To be filled by the Doctor:

General Physical Examination Details

Verification by Physician: I have verified the identity of the candidate and declare that candidate is same / not same as mentioned in this format.

Verified Through: ☐ Temporary Identity card (TIC) ☐ Company's ID Card (Form B) ☐ Any Other (Specify) Aadhar Card

Signature of Physician: .....

b) General Health Checkup: (Tick the appropriate)

S.No.	Examined for	Any medical problem/disease	
(i)	*Blood group		
(ii)	Heart	No ✓	Yes
(iii)	Chest / X-Ray	No ✓	Yes
(iv)	Blood pressure	Normal ✓	Abnormal
(v)	*Urine Test	No ✓	Yes
(vi)	Any skin disease	No ✓	Yes
(vii)	Tuberculosis	No ✓	Yes
(viii)	Any other Communicable / Contagious disease / Abnormality	No ✓	Yes

*Applicable only for new entrant

c) Stool Test & Deworming: (Applicable for canteen staff only)

S.No.	Examined for	Any medical problem/disease	
(i)	Stool Test	No	Yes
(ii)	Deworming	No	Yes

Note : Specify if answer to any medical problem/ disease is Yes/Abnormal

Remarks (If any) : .....

Observation : The candidate is FIT / UNFIT (Tick the Appropriate).

Signature of Physician : .....

Name of Physician : .....

Date

Stamp Dr. MUKESH JAIN 13/10/23

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Personnel Department
Medical Examination Form for Eye Checkup

Doc. No. : QFT 15.3.4 (Version 05)

Date: 27-Apr-23

Name of Candidate	: Ashish Kumar	Designation	: Jr. Fig.
Employee Code	: 16899	Department	: Recovery

Verification by Physician: I have verified the identity of the candidate and declare that candidate is same / not same as mentioned in this format.

Verified Through: ☐ Temporary Identity card ☐ Company's ID Card (Form B) ☑ Aadhaar Card

Signature of Physician: .....

To be filled by doctor (Tick the appropriate)

S.No.	Examined for	Any medical problem/disease	
(i)	Vision Test	No ✓	Yes
(ii)	Colour blindness	No ✓	Yes
(iii)	Night blindness	No ✓	Yes
(iv)	Any other abnormality	No ✓	Yes

Note : Specify if answer to any medical problem/ disease is Yes/Abnormal

Remarks (If any) : ..... WNL .....

.....

Observation : The candidate is Fit / Unfit (Tick the Appropriate)

Signature of Physician : .....

Name of Physician : Dr. JAGAN SACHDEVA M.S. PGO. Consultant Eye Physician Regd. No. 8771

Date : .....

Stamp

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Please attach the test reports

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DIAGNOSTIC CENTRE
Ram Nagar, National Highway, Kalka Mobile : 89500 41002
DR. MUKESH JINDAL
Timings
9.00 am to 5.00 pm
Sunday Closed
DR. RUCHIKA JINDAL

Name: Mr. ASHISH KUMAR Age: 24 Yr. Sex: M

Date: 13.05.2023 Employee code: 768280

X-RAY CHEST PA View:

Both lung fields are clear. No active lung parenchymal lesion is seen.

Mediastinal structures are normal.

Heart size is normal.

Both Domes of diaphragm are normal.

Both CP angles are clear.

Bony cage and soft tissues are normal.

IMP: NORMAL STUDY

Dr. Mukesh Jindal
M.D Radio Diagnosis Reg.No 1949(BMC)
Jindal Diagnostic Center Kalka

MOREPEN LABORATORIES LTD. NEW DELHI

ANNEXURE - 24

1472

985

MOREPEN

Date: 29/02/2024

To

The Additional Director
SEIAA, HP, Paryavaran Bhawan,
Shimla (H.P)

Subject: Project Proposal for expansion of API and It's intermediates by Sanjay Suri, Chief Executive Officer, Morepen Laboratories Limited- **Environment Clearanace conditions regarding.**

Dear Sir,

With reference to letter No.- F.No.HPSEIAA/2020/811-555-562, please find the annexed the point wise reply in respect to CER activity carried out by the proponent in respect to expansion of the plant and the status of work done till date after receving the EC. The CER activity started in November 2021 and is in progress. The consent to Establishment has applied to SPCB for carrying out further expansion activities.

Thanking You.

Morepen Laboratories Ltd.

Authorized Signatory

Morepen Laboratories Ltd. Authorised Signatory Masulkhana

Ministry of Environment, Scie... Diary No. 2/3/24 New Delhi

Morepen Laboratories Limited
Plant : Village Masulkhana, Parwanoo, Distt. Solan, (H.P) India 173 220
Tel.: +91-1792-233283-88, Fax : +91-1792-232606, E-mail : plants@morepen.com
Regd. Off.: Vill. Malkanpur (Morepen Village), Baddi-Nalagarh Road, Baddi, Distt. Solan, (Himachal Pradesh) India 173 205
Tel.: +91-1795-276201-03, Fax: +91-1795-276204, E-mail: plants@morepen.com
CIN No. : L24231HP1984PLC006028

MOREPEN LABORATORIES LTD. NEW DELHI

(986)

MOREPEN LABORATORIES LIMITED

Village & PO Masulkhana, Parwanoo, ,Distt. Solan
Himachal Pradesh , 173220 , Contact No. : 01792-233283-88
DL No.: MB/93/5 , MND/93/5

GSTIN: 02AABCM1083B1ZA PAN No.: AABCM1083B

PURCHASE ORDER Capex : CSR Activities for Masulkhana plant (FY 2021-22)

Vendor Detail	Billing Address
Name : SPINOFF TECHNOPARK PVT LTD	PO No : MSL/2021-22/10148
Address : E-226, PHASE-8B, IND AREA, MOHALI (PUNJAB) 160071	PO Date : 16-02-22
State : Punjab	Billing Add: MOREPEN LABORATORIES LIMITED, Village & PO Masulkhana, Parwanoo,, Distt. Solan, Himachal Pradesh - 173220
Country : INDIA	Contact No. : 01792-233283-88
GSTIN : 03AMCS1445F1ZQ	State Code : 02
PAN No : AAMCS1445F	
State Code : 03	

Item Name	UOM	Qty	Price	HSN	Discount %	Discount Value	Taxable Value	SGST %	SGST Amt	CGST %	CGST Amt	IGST %	IGST Amt
Solar Led Solar Street	Nos	18	4400	8539			79200.00	0	0	0	0	0	0
Single Arm C Mtrs	Nos	18	3750	7308			67500.00	0	0	0	0	0	0
Total									0		0		0

Transaction Value	0
Less: Discount @ 0 %	0
Other Charges	0
Add : SGST	0
Add: CGST	0
Add: IGST	0
Total Amount :GST	21654
Grand Total :	168354.00

Payment Terms : 50 % Advance and 50 % Against Documents

Morepen Laboratories Limited

Delivery : 1-2 WEEK

Freight : TO PAY

Delivery Through : BY ROAD

Special Instruction : (Invoice,Transporter copy & Eway bill should be as per our PO Address)

Authorised Signatory

TERMS AND CONDITIONS OF PURCHASE

ACCEPTANCE : If no formal acceptance received with in 10 days from date of order, the same shall be deemed accepted

SPECIFICATION : Specifications stipulated must be adhered to otherwise we reserve the right to cancel whole/ part order

INSPECTION : Company will not be liable for non performance, either in whole or in part of any contract, or any delay in performance as a consequence of occurances beyond the control of the company.

DELIVERY : Delivery must be as per given schedule. Failing which, we reserve the right to cancel order, whole/part. We shall be penalised for losses for non compliance of order. Our assessment of losses shall be final.

INVOICE : All invoices shall be made as per prevailing Central Excise rules so that MODVAT can be availed of.

FORCE MAJEURE : Company will not be liable for non performance, either in whole or in part of any contract, or any delay in performance thereof, as a consequences of occurances beyond the control of the company.

JURISDICTION : All disputes arising out of this contract shall be within the Solan Jurisdiction only.

Please charge TCS on your invoices. We will deduct TDS as per section 194 Q, if applicable on you

MOREPEN LABORATORIES LTD. NEW DELHI

MOREPEN LABORATORIES LIMITED

Village & P.O. Masulkhana, Parwanoo, Distt. Solan
Himachal Pradesh , 173220 , Contact No. : 01792-233283-88
DL No.: MS/93/6 , MNS/93/5

GSTIN No: 02AABCM1083B1ZA PAN No.: AABCM1083B

(98)

PURCHASE ORDER

Capex : Legal compliance for Approval of Masulkhana site

Vendor Detail	Billing Address
M/S CO SOLUTIONS & ENGINEERS #4553 C SECTOR-70 MOHALI-160055 MOHALI Punjab Country INDIA GSTIN 03AAIFE1191Q1Z7 PAN No AAIFE1191Q State Code : 03	PO No MSL/2021-22/10132 PO Date : 05-01-22 Billing Add: MOREPEN LABORATORIES LIMITED, Village & PO Masulkhana, Parwanoo, Distt. Solan, Himachal Pradesh - 173220 Contact No. : 01792-233283-88 State Code : 02

S.N.	Item Name	UOM	Qty	Price	HSN	Discount %	Discount Value	Taxable Value	SGST %	SGST Amt	CGST %	CGST Amt	IGST %	IGST Amt
	[illegible] twisting grass machine	Nos	3	285000	8421			855000.00	0	0	0	0	18	153900.00
	[illegible] 8Chaff in inch													
	[illegible] 30 to 50 kg													
	[illegible] 6x24x36 in inch													
	[illegible] 1Hydraulic Ramp 700													
	[illegible] Semi Gel Cup 50 Ltrs													
	[illegible] 2020-21/18R Dt 26/10/21													
	[illegible] shaft shredder	Nos	3	205000	8421			615000.00	0	0	0	0	18	110700.00
	[illegible] SK-200													
	[illegible] Mechanism Face Shaft													
	[illegible] 1HP/2Hp single phase													
	[illegible] three dimensions mm HXWXD													
	[illegible] 700x700													
	[illegible] your quote ref													
	[illegible] DTM 2020-21/R dt 26/10/21													
	Total									0		0		264600

Transaction Value	1470.00
Less: Discount @ 0 %	
Other Charges	
Add : SGST	
Add: CGST	
Add: IGST	264600
Total Amount GST	264[illegible]
Grand Total	1734600

Payment Terms : 50 % ADVANCE BALANCE AGAINST PI

Delivery : 5-6 Weeks

MOREPEN LABORATORIES LTD. NEW DELHI

Morepen Laboratories Limited

Authorised Signatory

(988)

Annexure-I

Sr. No.	EC Condition (s)	Compliance Status
1	20 solar lights	Complied.
2	3 plastic bailing machines, 3 shredders and 3compactors to be provide to ULb's in consultation to Dept.of Science & Technology	PO issued to vendor
3	Green belt 10-20m wide with more than 33% of project site, i.e. 3500 trees per hectare to be done	Shall be complied soon
4	25 KLD STP	Under installation phase and project will be completed by March 15th 2024
5	Environment Policy	Complied EHS Policy
6	Environment Cell	Complied

Morepen Laboratories Ltd. Authorised Signatory Masulkhana

MOREPEN LABORATORIES LTD. NEW DELHI

ANNEXLE-25

दिव्य हिमाचल
epaper.divyahimachal.com

दुर्ग खलीजा के टॉप पर खड़ी हुई महिला



देश का हाल

	संक्रमित	मौतें	स्वस्थ
	3,20,33,333	4,29,183	3,12,10,624

24 घंटों का हाल

नए मरीज	मौतें	स्वस्थ
28,204	373	41,511

राज्य	संक्रमित	मौतें	स्वस्थ
महाराष्ट्र	63,63,442	1,34,201	61,59,676
केरल	35,86,693	16,004	33,96,184
कर्नाटक	29,21,049	36,848	28,61,499
तमिलनाडु	25,79,130	34,367	25,24,400
आंध्रप्रदेश	19,89,182	13,564	19,52,736
उत्तर प्रदेश	17,08,793	22,774	16,85,449

स्रोत : https://www.covid19india.org/ से लिया गया है।

दुनिया का हाल

	संक्रमित	मौतें	स्वस्थ
	204,251,307	4,317,968	183,420,768

24 घंटों का हाल

नए मरीज	मौतें	स्वस्थ
526,634	8,083	511,197

देश	संक्रमित	मौतें	स्वस्थ
अमरीका	36,780,490	633,799	29,923,330
ब्राजील*	20,178,143	563,707	18,939,051
रूस	6,491,288	166,442	5,786,710
भारत	6,310,933	112,288	5,777,774
फ्रांस	6,094,243	130,357	4,687,785
तुर्की	5,942,271	52,313	5,511,720

* आंकड़े https://www.worldometers.info/coronavirus/ से लिए गए हैं।

अफगान छोड़ तुरंत लौटें भारतीय

अफगानिस्तान में तालिबान की बढ़ती हिंसा के चलते भारतीय दूतावास की हिदायत



● वहां हवाई यात्रा पर होने से जाते निकले

● भारतीय कंपनियों को भी दी गई जानकारी की सलाह

काबुल/जालंधर

अफगानिस्तान में तालिबान की बढ़ती हिंसा के चलते हुए हालात को देखते हुए काबुल स्थित भारतीय दूतावास ने सुरक्षा सलाह जारी की है। भंगलवार को जारी एक ही दूतावास ने भारतीय नागरिकों को तुरंत अफगानिस्तान छोड़ने की सलाह दी है। भारतीय नागरिकों से कहा गया है कि वे भारत लौटने के लिए उपलब्ध साधन का इस्तेमाल करें। अफगानिस्तान में मौजूद भारतीय कंपनियों को भी भारतीय कर्मचारियों को तुरंत स्वदेश भेजने की सलाह दी गई है। इससे पहले 29 जून और 26 जुलाई को भी भारतीय दूतावास ने अपने नागरिकों को सतर्कता बरतने के बारे में सलाह जारी की थी। अफगानिस्तान में भारतीय नागरिकों के लिए सुरक्षा संबंधी एक ही चेतावनी जब से जारी हुई है। भारतीय दूतावास ने कहा कि यह सुरक्षा सलाह हाल ही में 29 जून और 26 जुलाई, 2021 को जारी किए गए दो सुरक्षा परामर्शों के क्रम में है। अफगानिस्तान में कार्यरत भारतीय नागरिकों से अनुरोध है कि वे संवेदनशील इलाकों में न जाएं। अफगानिस्तान में अपने रहने और काम करने वाले सभी भारतीय नागरिकों को दूतावास से सलाह दी जाती है कि वे देश के विभिन्न हिस्सों में मौजूदा अपने ठिकानों को उपलब्धता पर खुद को अपडेट रखें।

मजार-ए-शरीफ से वापस बुलाए राजनयिक

अफगानिस्तान के उत्तर प्रांत का सबसे बड़ा शहर मजार-ए-शरीफ तक पहुंच गए हैं। अफगान सेना और तालिबान के बीच मजार-ए-शरीफ के आसपास भीषण युद्ध चल रहा है। इस महानगर को देखते हुए भारत ने मजार-ए-शरीफ में तैनात अपने राजनयिक महावाणिज्य दूतावास से भी कर्मचारियों और कुछ भारतीय नागरिकों को निकालने का फैसला लिया है। इससे पहले भारत ने कंधार के वाणिज्य दूतावास से भी राजनयिकों को निकाला था। भारतीय वाणिज्य दूतावास ने एक ट्वीट करके मजार-ए-शरीफ और उसके आसपास मौजूद भारतीय नागरिकों से अपील की है कि वे इस वित्तीय केंद्र से जल्द से जल्द निकल जाएं। भारतीय नागरिकों से कहा गया है कि जो लोग वहां से निकलना चाहते हैं, वे अपनी सारी डिटेल भेज दें।

रार बरकार! सिद्धू से टकराव के बीच सोनिया गांधी से मिले कैप्टन अमरेंदर

दिव्य हिमाचल ब्यूरो – नई दिल्ली



पंजाब कांग्रेस में अपने विधायक अमृता प्रकाशित सिंह सिद्धू को विवाद, सुलझाने गांधी से मिले। शाम को ये मुलाकात करीब 40 मिनट चली। बताया गया है कि कैप्टन की कांग्रेस नेतृत्व से करीब एक घंटे तक बातचीत हुई है और इस मुलाकात के बाद अमरेंदर सिंह अपनी चंडीगढ़ में। इधर इस मुलाकात को लेकर पंजाब कांग्रेस के प्रभारी हरीश रावत ने कहा कि मुझे विश्वास है कि कांग्रेस पीएम ने बताया भी है कि राज्य सरकार और संगठन दोनों को एक-दूसरे के साथ चलना चाहिए। दोनों (कैप्टन अमरेंदर सिंह और नवजोत सिंह सिद्धू) को अपनी-अपनी हद में रहकर काम चलना है, लेकिन एक-दूसरों को अहमियत देनी है।

भड़काऊ भाषण मामले में अश्विनी उपाध्याय समेत छह गिरफ्तार

नई दिल्ली। दिल्ली पुलिस की क्राइम ब्रांच ने भड़काऊ भाषण मामले में भाजपा नेता अश्विनी उपाध्याय समेत छह लोगों को गिरफ्तार किया है। इन लोगों पर 2019 में दिल्ली के जामिया इलाके में हिंसा भड़काने का आरोप है। पुलिस ने गिरफ्तार किए गए लोगों में अश्विनी उपाध्याय के अलावा बीजेपी नेता परवेश शर्मा, दीपक सिंह, दीपक, विनोद त्यागी, दीपू सिंह को भी गिरफ्तार किया गया है। दीपू सिंह को दिल्ली अल्पसंख्यक आयोग ने निलंबित कर दिया है। अश्विनी उपाध्याय के खिलाफ कथित तौर पर भड़काऊ भाषण देने के आरोप में एफआईआर दर्ज कराई गई है। इस मामले में पुलिस ने 4 अगस्त को उपाध्याय के घर पर नोटिस चिपकाया था। दिल्ली पुलिस मंगलवार को इन सभी के घरों में पहुंचकर उन्हें हिरासत में लिया। दिल्ली पुलिस का कहना है कि उपाध्याय ने अपने भाषण में कहा था कि जामिया में हिंदुओं को मारा गया, लेकिन पुलिस ने उन्हें गिरफ्तार नहीं किया। इसके बाद उपाध्याय ने ट्वीट करके कहा था कि अगर हिंदुओं को मारा गया तो हम चुप नहीं बैठेंगे।

अकेले केरल से मिल रहे 51 फीसदी पॉजिटिव



● 11 राज्यों के 44 जिले अभी भी कोरोना हॉटस्पॉट

दिव्य हिमाचल ब्यूरो – नई दिल्ली

देश में कोरोना के नए मामलों में केरल को निरंतर सबसे देखने को मिली है, लेकिन कुछ राज्यों में स्थिति अभी भी चिंताजनक है। स्वास्थ्य मंत्रालय ने मंगलवार को कहा कि पिछले हफ्ते से जिलों में कुल नए मामलों में 51.01 फीसदी मामले सिर्फ केरल से दर्ज किए गए। स्वास्थ्य मंत्रालय के संयुक्त सचिव लव अग्रवाल ने कहा कि देश में अब सक्रिय मामले कम स्तर से भी कम हो गए हैं। कोरोना पॉजिटिव की रिकवरी रेट लगातार बढ़ रहा है, अब रिकवरी रेट 97.45 प्रतिशत पहुंच गया है। देश में पिछले दो हफ्तों से दो प्रतिशत से भी कम पॉजिटिविटी रेट दर्ज की गई है, इस हफ्ते की पॉजिटिविटी रेट 1.82 प्रतिशत है। 11 राज्यों के 44 जिले ऐसे हैं, जहां पर पॉजिटिविटी दर पॉजिटिव से अधिक है। केरल और तमिलनाडु सहित 11 राज्यों के 37 जिलों में पिछले दो सप्ताह में कोविड-19 के नए मामलों में बढ़ोतरी देखने को मिली है।

देश में 24 घंटों में 28204 नए संक्रमित

देश में इस वक्त महामारी का कारण बनने वाले कोरोना वायरस के संक्रमित मरीजों की संख्या चार लाख से कम हुई है और पिछले 24 घंटों के दौरान 28,204 नए मरीज सामने आए हैं। वहीं, स्वास्थ्य मंत्रालय की ओर से मंगलवार सुबह जारी आंकड़ों के अनुसार पिछले 24 घंटों के दौरान 41 हजार 511 मरीज स्वस्थ हुए। महिला सामने 3,683 कम हुए। इसी अवधि में 373 मरीजों की मौत हो गई। देश में सक्रिय मामलों की दर घटकर 1.21 फीसदी, रिकवरी दर बढ़कर 97.45 फीसदी और मृत्यु दर 1.34 फीसदी है।

अमरीका-दक्षिण कोरिया के सैन्य अभ्यास पर भड़की किम की बहन, दी परमाणु हथियारों की धमकी

महासचिव की मेज पर विपक्ष



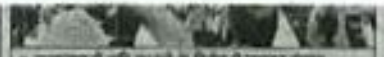
सुपर वैक्सीन का फॉर्मूला हर वैरिएंट पर असरदार

दिव्य हिमाचल ब्यूरो – नई दिल्ली

अल्का लांबा की शिकायत पर गाली-गलौच करने का आरोपी गिरफ्तार

नई दिल्ली। दिल्ली कांग्रेस की पूर्व नेता अल्का लांबा की शिकायत पर गाली-गलौच करने के आरोपी दिव्य अग्रवाल को गिरफ्तार कर लिया गया है। दिव्य अग्रवाल पर आरोप है कि उसने अल्का लांबा के खिलाफ अपशब्दों का इस्तेमाल किया था। पुलिस ने बताया कि अल्का लांबा की शिकायत पर दिव्य अग्रवाल के खिलाफ मामला दर्ज किया गया था। पुलिस ने आरोपी को गिरफ्तार कर लिया है।

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- राजनाथ ने तुलसी साहूजी के निधन पे जताया दुखांत
- जानें कैसा रहेगा जलवार संवाहन के डिजिटल प्रोटोन गोपाई

टीम डिजिटल भाषी – नई दिल्ली

तुलसी साहूजी का निधन भाजपा के लिए बड़ी क्षति है। मुख्यमंत्री भाजपा, भाजपा राज्य और अन्य भाजपा पार्टी के सदस्यों ने भोपालवार को राजनाथ ने एक ट्वीटसंदेश पोस्टकार्ड में पहाड़ियन को पेज पर पहचान उन पर चलना और विनय और पीड़ितजन परिवारजनों को। विनय के हृदयये के आतंक संवेदन को कार्यकारी वीर बाद के प्रकाश के बाद चार बने विनय के लिए हमेशा बनाई पड़ी। वीर बाद के स्थान के बाद चार बने पीड़ितजन अधिकारी मुलाकात

कार्यालय ने कार्यकारी सुख करते हुए जवान की मैडिकल विनय के लिए हमेशा करने की घोषणा कर दी। इससे पहले पहाड़ियन को पेज पर अंतर आदमी पहाड़ी के संजय सिंह, पुलमुख कार्यालय की पीड़ित मृत, कार्यालय के प्रधान सिंह भाजपा, भाजपाकारी पार्टी के विधायकगण और पहाड़ के विनय विनयन ने पेज पर मैडिकल डीटेल्स पोस्टकार्ड की। ये आतंक पेज की बात तो ये। आतंक सहायक और मुख्य कर रहे थे। इससे पहले कार्यालय के विनय विनय, दीपेंद्र हुड्डा और कार्यालय के राजनीति पटेल भी पेज पर कहते हो पड़ रहे थे। चर्चा के दौरान

ने सम्बन्धकारी का सहयोग हो गया। पहले विनय पाल पॉप पहलेन की सिंह को इस से पकड़कर खींचते हुए पेज से उतारने लगे, जिसका भी सिंह ने प्रतिरोध किया, लेकिन पार्लियों ने उन्हें जबरदस्ती नीचे से पीछे खींच लिया। पार्लियों ने सहायकीय दीपक देते सभी को पहुंचे में सुरक्षित निकाला। इस, होने पर संसदीय कार्य मंत्री प्रह्लाद जोशी ने कहा कि विपक्ष किसानों के मुद्दे पर चर्चा की बात कर रहा था, इस चर्चा करने के लिए भी तैयार थे, लेकिन जब चर्चा शुरू हुई तो विपक्ष ने भी इसमें भाग नहीं लिया। प्रह्लाद जोशी ने दावा किया कि सदन में जो रिपोर्टिंग पेश है, उसको डिजिटल किया गया। सभापति को इस पर फैसला लेना है।

देश भर में एम्बुलेंसों पर कोई फैसला नहीं, इस रोहिंग्याओं की खातिर

संसद के मानसून सत्र के दौरान एक बार फिर संयुक्त पार्लियामेंट्री (एम्बुलेंसों) का मुद्दा छाए। संसद में लम्बन देते हुए मुख्य मंत्रालय की ओर से साफ किया गया कि अभी तक संयुक्त एम्बुलेंसों को लेकर कोई भी फैसला नहीं लिया गया है। मुख मंत्रालय की ओर से दी जानकारी बताया गया है कि पार्लियाओं की सहायता की जा रही है और इन्हें बेहतर सेवाने की दिशाएँ बना रही है। बता दें कि सरकार ने प्रदेश तथा से देश में मुख्य पार्लियाओं की देख-रेख सुरक्षा के लिए सहायता बढ़ाया है। मुख मंत्रालय की ओर से बताया गया है देश में संयुक्त पार्लियाओं की सुरक्षा जिसमें सहायी सुरक्षा के बल हुआ है। संसद के मानसून सत्र में देश में संयुक्त पार्लियाओं को देख-रेख करने से जुड़ा मुद्दा भी उठाया गया था। अभी इस संबंध में कोई फैसला नहीं लिया गया है।

अब तक दो लोगों ने जम्मू-कश्मीर में खरीदी जमीन

संसदसत्र को संबोधित में सहायता मुख्य मंत्र कि जम्मू-कश्मीर में आर्टिकल 370 हटने आने के दो साल में अधिक का संख्या सौ आने के बाद अब तक जिसने बाहरी लोगों ने जम्मू-कश्मीर में जमीन खरीदी है। इस पर संसदसत्र में आतंक दिया कि 370 के बाद से अब तक किसी दो बाहरी लोगों ने जम्मू-कश्मीर में जमीन खरीदी है। रेवेन्यू मुख्य सचिव सिंघल मंत्र ने बताया कि जम्मू-कश्मीर में अब अलीन खरीदने में लोगों को छूट दिसी भी तरह की पाबंदि प्रक्रिया का पालन नहीं करना पड़ रहा है।

भारत के लिए सीधी उड़ान पर प्रतिबंध बढ़ा

दुबई। कनाडा ने देश से कोरोना महामारी के प्रकोप को रोकने के मद्देनजर भारत से सीधी उड़ानों पर लगाए प्रतिबंध को 21 सितंबर तक बढ़ा दिया है। कनाडा की सार्वजनिक स्वास्थ्य एजेंसी की चीफ मेडिकल अधिकारी डॉक्टर के अनुसार, कनाडा सरकार विमान सेवाओं द्वारा देश में प्रवेश पर लगे प्रतिबंध को 21 सितंबर तक बढ़ाने का निर्णय लिया गया है। कनाडा सरकार ने 22 मार्च से यात्री विमानों के आवागमन पर रोक लगा दी थी। इसके बाद से कनाडा ने भारत से आने वाली सीधी उड़ानों पर प्रतिबंध लगा दिया था। हालांकि, कनाडा सरकार ने कार्गो विमानों को इस प्रतिबंध से छूट दी थी।

PUBLIC NOTICE

This is to inform the general public that M/s. Morepen Laboratories Limited, situated at V.P.O. Manukhana, Parwanoo, Tehsil Kasauli, District Solan, Himachal Pradesh-173220, has been accorded Environment Clearance by the state level Environment Assessment Authority, H.P., for the expansion of the bulk drugs plant vide their F.NO. HPSEIAA/2020/011-555-562 dt. 30/10/2021. It is further informed to the public that the company will abide by all the terms and conditions of the E.C. as laid down in the certificate. It is notified that the complete E.C. along with the terms and condition is available on the website of the company (www.morepen.com)

Ms. Morepen Laboratories Limited



अब बिना एड्रेस प्रूफ के भी गैस कनेक्शन

टीम डिजिटल भाषी – नई दिल्ली



- योजना के तहत एक करोड़ एलपीजी कनेक्शन दिए जाएंगे
- प्रति कनेक्शन के साथ-साथ भरा हुआ सिलेंडर भी फ्री देगी सरकार

प्रधानमंत्री नरेंद्र मोदी ने भोपालवार को प्रदेश प्रदेश के महोबा में महोबी रेंजर के पीपे रहने वाली (बीपीएल) लाभार्थियों के बीच गृहणियों का कनेक्शन वितरित कर उज्ज्वला योजना के द्वितीय चरण की शुरुआत की।

इस दौरान पीएम मोदी ने गरीबों के लिए एक बड़ा ऐलान करते हुए कहा कि उन्हें बिना एड्रेस प्रूफ के भी गैस कनेक्शन मिल जाएगा। प्रधानमंत्री ने इस अवसर पर, पीएमयो कार्यालय के माध्यम से इस योजना के लाभार्थियों से बात की। उन्होंने कहा कि उज्ज्वला योजना के दूसरे चरण में एक करोड़ महिलाओं को कनेक्शन दिया गया। 2021-22 आवास भी दिया। प्रेट्रोलियम और प्राकृतिक गैस मंत्री हरदीप सिंह पुरी और उत्तर प्रदेश के मुख्यमंत्री योगी आदित्यनाथ भी इस दौरान उपस्थित रहे। इस बार इस योजना में सम्मिलन फ्री एलपीजी कनेक्शन के साथ-साथ भरा हुआ सिलेंडर भी फ्री में देगी। योजना के शुभारंभ के मौके पर एक इकार लाभियों को कनेक्शन दिया गया। 2021-22 वित्तीय वर्ष में इस योजना के तहत एक करोड़ एलपीजी कनेक्शन बांटने के लिए आवंटन दे चुका है। यह कनेक्शन कम आय वाले उन परिवारों को दिए जाएंगे, जो उज्ज्वला योजना के पहले चरण में शामिल नहीं हो सके थे। पीएम मोदी ने आवास कि अब उज्ज्वला 2.0 का लाभ लेने के लिए लाभार्थियों को राशन कार्ड और एड्रेस प्रूफ जमा करने की जरूरत नहीं होगी। उत्तराखंड चौपाल अब खुद के द्वारा सत्यापित आवेदन देकर भी इस योजना का लाभ ले सकेंगे। इस दौरान पीएम ने उत्तराखंड के रेलवेपुल को भूरी देवी के नामांकित की। भूरी देवी ने बताया कि कैसे पीएम उज्ज्वला योजना ने उनके जीवन को बदल दिया है। योजना के बाद एक संबोधन में पीएम ने कहा कि उज्ज्वला योजना ने देश के जिसने लोगों, जिनकी महिलाओं का जीवन रोशन किया है, वे अनुभूति है। ये योजना 2014 में शुरू के कालिख से, आजादी की लड़ाई के अमृतपुत्र गणना चाहे की थाली से चूल्हा हुई थी।

न्यूज फटाफट

नाहन स्कूल के बच्चों ने रोपे 50 पौधे



कलोह स्कूल में रोपी हरियाली

नशेड़ियों और टीबी उन्मूलन के बारे दिया जागरूक

राजगढ़ में युवा वालेंटर्स ने रोगियों को फल बांटे

दयोल टिक्करी सड़क की जाए पक्की

एक्सईएन से मिलकर शिना के ग्रामीणों ने लगाई गुहार, बारिश में बन जाता है दलदल



सड़क की खस्ताहाल हालत को लेकर एक्सईएन को अवगत करते ग्रामीण। संवाद परवाहक के मोबा।

● शिलान्यास के बाद भी नहीं हुआ सड़क का निर्माण

पूर्व पंचायत प्रधान पर मांगी कानूनी कार्रवाई

● कोटर पंचायत प्रधान से बाम सख के दौरान सरकारी कार्य में बाधा पहुंचाने का लगाया आरोप

पूर्व प्रधान बौखलाए में

रेडक्रॉस सोसाइटी प्रदान कर रही निशुल्क एंबुलेंस सेवा

हादसे में घायल आंगनबाड़ी वर्कर ने दम तोड़ा

● परिजनों ने मेडिकल कॉलेज नाहन पर लगाए लापरवाही के आरोप

राष्ट्रगान गाते हुए बच्चों पौधों और डॉ अपलोड

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विकास में नाहन शहर का सबसे पिछड़ा वार्ड नंबर तीन : कै. सलीम



हिमदल दस्तक ब्यूरो। नाहन

नाहन नगर पालिका के अंतर्गत वार्ड नंबर 3 अमरपुर धौलास के लोगों ने पार्षद के खिलाफ नाहन रोष है।

• पार्षद बीरम सैनी पर मौलहरा अमरपुर की अनदेखी का आरोप

वार्ड निवासी [illegible], सहायक, सुमन, रेनू, सत दत्ते, राजी तथा अनिल आदि दर्जनों लोगों ने कहा कि पार्षद बीरम चुनाव के समय में ही वार्ड में नजर आती है। लोगों का कहना है कि करीब एक महीना पहले वार्ड की सड़क पूरी तरह से ध्वस्त हो गई थी। इसके बारे में पार्षद को अवगत कराने के बावजूद तक यह सड़क ठीक नहीं हो पाई है। वहीं वार्ड निवासी [illegible] ने कहा कि अगले चुनाव को सड़क की ओर से कोई पेड़ का लाभ दिलाने में खास नजर नहीं है। इस पेड़ की जड़ें नालीन से बाहर निकल आई हैं। ग्रामीण तथा अन्य लोगों का कहना है कि यह पेड़ कभी भी गिरकर बड़ा हादसा कर सकता है। इस संबंध में वार्ड निवासियों ने कई बार पार्षद को भी सूचित किया है। लेकिन अभी तक कोई कार्रवाई नहीं की गई है। वार्ड निवासियों ने मांग की है कि वार्ड में सड़क का निर्माण करवाया जाए। अन्यथा वे [illegible] मजबूर नहीं करेंगे। वहीं वार्ड के [illegible] ने कहा कि वह निर्वाचित [illegible] को लेकर गंभीर रहते हैं। वार्ड के [illegible] सड़क का निर्माण करवा [illegible] देंगे। उन्होंने कहा कि वार्ड के [illegible] के लिए अनेक प्रयास [illegible] पेड़ को भी [illegible] करवा दिया जाएगा।

कालाअंब में प्रदूषण नियंत्रण बोर्ड ने छेड़ा सफाई अभियान



हिमदल दस्तक ब्यूरो। नाहन

स्वच्छ शिक्षण अभियान के तहत कालाअंब के महाकाल में प्रदूषण नियंत्रण बोर्ड द्वारा सफाई अभियान चलाया गया। इसकी अगुवाई उपायुक्त एस सुमार पौलव ने की। कालाअंब के महाकाल के सर्वेक्षण तथा सफाई की गई, वहीं पौधरोपण कार्यक्रम भी किया गया। उपायुक्त ने जिला का पौध घर पौधारोपण कार्यक्रम की शुरुआत की। उपायुक्त ने छात्रों से गायब पाठशाला सफाई अभियान में अपनी जिम्मेदारी निभाई। बता दें कि स्वच्छ [illegible] अभियान के तहत जिला शिक्षण को स्वच्छ और सुंदर बनाने के लिए यह अभियान चलाया जा रहा है।

• उपायुक्त ने पौधारोपण कर किया शुभारंभ का सुझाव

देखें ई-पेपर
www.himachaldastak.com
epaper.himachaldastak.com

सैनवाल में मोनाल क्लब ने किया पौधारोपण

[illegible] मोनाल क्लब सैनवाल के प्रदूषी सरकार सचिव गोपाल के सहयोग से नाहन से 15 किलोमीटर दूरी पर स्थित सैनवाल में पौधारोपण [illegible] प्रदूषी के सरकार का संचित किया। विद्यालय के मुख्याध्यापक [illegible] बताया कि पौधारोपण कार्यक्रम के तहत अनार में [illegible] वन महोत्सव कार्यक्रम के तहत अनार में [illegible] अधिकारी और अन्य प्रधान के बीच होने पाए। विद्यालय के [illegible] अध्यापक [illegible] और विद्यालय स्टाफ के मेंबर में विद्यालय के छात्रों ने [illegible] छात्रों ने एक [illegible] संदेश दिया [illegible] अधिकारी [illegible] सरकार [illegible] सुरक्षा [illegible] सचिव [illegible] सरकार [illegible] सरकार [illegible] सरकार





Online Display – OCEMS and Hazardous Wastes data

MOREPEN LABORATORIES LTD. NEW DELHI

HIMACHAL STATE POLLUTION CONTROL BOARD

FORM V

(See Rule 14) financial Year: 2022-2023

Environmental Statement for the financial year ending on 31st March on or before 30th of September every year.

Name and address of the unit / HCF : Morepen Laboratories Limited, Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Solan Parwanoo

PART A

(i) Name and address of the owner/ occupier of the industry operation or process : SANJAY SURI

(ii) Industry category Primary-(STC Code) Secondary-(STC Code) : RED, Basic drugs and Pharmaceuticals

(iii) Production capacity

Product Name	Quantity	Unit
Loratadine	180	M.T./Year
Montelukast	72	M.T./Year
Desloratadine	24	M.T./Year

(iv) Year of establishment : 1984

(v) Date of the last environment statement submitted :

Attach File : N/A

PART B

1. Water consumption m3/ d

Process : 41

Cooling : 31

Domestic : 8

Name of products	Process water consumption per unit of product output	
	During the previous financial year	During the current financial year
LORATADINE	24.87 KL/MT	20.3 Kl/MT
MONTELUKAST SODIUM	70.5 KL/MT	57.67 KL/MT
DESLORATADINE	36.27 KL/MT	29.64 KL/MT

2. Raw material consumption

Name of raw materials	Name of products	Consumption of raw material per unit	
		During the previous financial year	During the current financial year

File attach : Raw material data.pdf

*Industry may use codes if disclosing details of raw materials would violate contractual obligations, otherwise all industries have to name the raw material used.

PART C

Pollution discharged to environment/ unit of output.

Pollution	Quantity of pollutants discharged(mass/day)	Concentration of pollutants in discharges(mass/volume)	Percentage of variation from prescribed standards with reasons
(a) Water		pH-7.09 , COD-109 , BOD-12, TSS-14	100% Compliance
(a) Air		PM=41.62 , SO2 = BDL , NO2= 64.2, CO=0.2	100% Compliance

File attach : N/A

PART D

Hazardous Wastes

(as specified under Hazardous Wastes (Management and Handling) Rules, 1989)

Hazardous Wastes	Total Quantity (Kg)	
	During the previous financial year	During the current financial year
(a) From process	Process residue waste= 20430 Kg ,SpentCarbon =14805 kg. Liner=450 kg , Oil soaked cloth= 50 kg , Used Oil = 150 Ltrs.	Process residue waste= 71585 Kg ,SpentCarbon =16005 kg. Liner=321 kg , Oil soaked cloth= 50 kg , Used Oil = 200 Ltrs. Spent Solvent = 319 KL
(b) From pollution control facilities	ETP sludge = 1400 Kg & Incinerator ash= 5360 Kg	ETP sludge = 1550 Kg , Incinerator ash= 1080 Kg

File attach : N/A

PART E

Solid Wastes

	Total Quantity	
	During the previous financial year	During the current financial year
(a) From process		
(b) From pollution control facility		
(c)(1) Quantity recycled or re-utilised within the unit		
(2) Sold		
(3) Disposed		

File attach : N/A

PART F

Please specify the characterization (in terms of composition and quantum) of hazardous as well as solid wastes and indicate disposal practice adopted for both these categories of wastes The hazardous waste is

collected ,stored and disposed through authorized vendor i.e. Shivalik Solid Waste Mgmt.Ltd. and .

File attach : N/A

PART G

Impact of the pollution abatement measures taken on conservation of natural resources and on the cost of production There is full fledged ETP comprising of primary, secondary and tertiary treatment. The Boiler is provided with proper stack.The solvent is treated through SRP and the good quality id re-used and rest is sent to the authorized vendor .

File attach : N/A

PART H

Additional measures/ investment proposal for environmental protection abatement of pollution, prevention of pollution Accoustics is provided to D.G Set , Recovery of solvent by SRP and hazardous waste sent to M/S Shivalik Solid Waste Mgmt Ltd and authorized vendors .

File attach : N/A

PART I

Any other particulars for improving the quality of the environment

The trees are planted in the vicinity from time to time to make environment greener. .

File attach : N/A

Interstellar Testing Centre Pvt. Ltd.

ANNEXURE - 28

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Document QF : 2501
Page 1 of 2

Test Report

Issued To Morepen Laboratories Ltd. Village: Mauulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	**Sample Reg. No.** :E01-2312190662 **Sample Reg. Date** :19-12-2023 **Report Date** :21-12-2023 **Report No.** :ICE-2312210633 **NABL ULR No.** :TC592623000014251F **Customer Ref. No.** :PO **Letter Dated** :08.12.2023

Test Report as per :	: EPA-1986, PCLS/02/2021
Sampling Information :	
Date of Monitoring	: 15-12-2023
Time of Monitoring	: 15:20 to 16:08 hrs
Name of the emission source monitored	: Stack Emission of Boiler
Rated Capacity	: 2.5 Ton
Capacity on sampling day	: -do-
Type of fuel used & its consumption	: LSHS & 83 ltr/hr
Normal operating schedule	: 24 hrs
Stack Identification	: Stack attached to Boiler (2.5 Ton)
Type of Stack/Duct	: Metal
Stack Height from Ground Level(m)	: 30
Diameter of the Stack(cm)	: 60
Sampling Duration(minutes)	: 48
Purpose of Monitoring	: To assess the pollution load
Air Pollution control measure	: Wet Scrubber
Status	: Working
Recovery of Material	: -
Fugitive Emission,if any	: Nil
Observations :	

Ravinder Kumar
21-12-2023
Reviewer

21-12-2023
PremKumar
(Authorized Signatory)

Interstellar Testing Centre Pvt. Ltd.
No. Industrial Area, Phase-I,
Panchkula-134109 (Haryana)
Phone : (O) 0172-2561543, 2565825,
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Interstellar Testing Centre Pvt. Ltd.

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Test Report

Issued To	Sample Reg. No. :E01-2312190662 Sample Reg. Date :19-12-2023 Report Date :21-12-2023 Report No. :ICE-2312210633 NABL ULR No. :TC592623000014251F Customer Ref. No.:PO Letter Dated :08.12.2023
Morepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	

Flue Gas Temperature, °C,Avg.	: 125
Flue Gas Velocity(m/s),Avg.	: 14.00
Volumetric Flow Rate(Nm^3/hr.)	: 10229.39
Ambient Air Temperature, °C	: 19

S.No.	Parameters	Instrument	Method	Specification	Result
	Discipline : Chemical				
	Group : Atmospheric Pollution				
1.	**General Parameters**				
a.	Particulate Matter, mg/Nm^3 (Corrected to 3% O_2 on dry basis)	Gravimetric	IS:11255(P-1)	Max. 150	37.17
b.	Sulphur Dioxide (SO_2), mg/Nm^3 (Corrected to 3% O_2 on dry basis)	Titration	IS:11255(P-2)	Max. 600	BLQ(LOQ 2.0)
c.	Oxides of Nitrogen (NO_x), mg/Nm^3 (Corrected to 3% O_2 on dry basis)	UV-Spectrophotometer	IS:11255(P-7)	Max. 300	66.66
d.	Carbon Monoxide(CO),% v/v	Orsat Apparatus	IS:13270	Max. 1.0	0.2

'#' represents Customer Defined Fields

NOTE : NA- Not Applicable, Requirements as per EPA Act 1986/PCLS/02/2021, Sample collected by lab rep. on dated 15-12-2023, Sampling Procedure - SOP/ITC/EW/056

REMARKS :N/A

*******End Of Report*******

Ravinder Kumar
21-12-2023
Reviewer

21-12-2023
PremKumar
[Authorized Signatory]

Interstellar Testing Centre Pvt. Ltd.
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Interstellar Testing Centre Pvt. Ltd.

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Document QF : 2501

Test Report

Issued To	
Morepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	**Sample Reg. No.** :E01-2312190661 **Sample Reg. Date** :19-12-2023 **Report Date** :21-12-2023 **Report No.** :ICE-2312210632 **NABL ULR No.** :TC592623000014250F **Customer Ref. No.**:PO **Letter Dated** :08.12.2023

Test Report as per :	: EPA-1986, PCLS/02/2021
Sampling Information :	
Date of Monitoring	: 15-12-2023
Time of Monitoring	: 16:20 to 17:11 hrs
Name of the emission source monitored	: Stack Emission of Boiler
Rated Capacity	: 1.5 Ton
Capacity on sampling day	: -do-
Type of fuel used & its consumption	: LSHS & 60 ltr/hr
Normal operating schedule	: 24 hrs
Stack Identification	: Stack attached to Boiler (1.5 Ton)
Type of Stack/Duct	: Metal
Stack Height from Ground Level(m)	: 30
Diameter of the Stack(cm)	: 60
Sampling Duration(minutes)	: 51
Purpose of Monitoring	: To assess the pollution load
Air Pollution control measure	: Wet Scrubber
Status	: Working
Recovery of Material	: -
Fugitive Emission,if any	: Nil
Observations :	

Vikrant
21-12-2023
Reviewer

21-12-2023
PremKumar
[Authorized Signatory]

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Interstellar Testing Centre Pvt. Ltd.

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Test Report

Document QF : 2501

Issued To	Sample Reg. No. :ITC01-2312190661 Sample Reg. Date :19-12-2023 Report Date :21-12-2023 Report No. :ICE-2312210632 NABL ULR No. :TC592623000014250F Customer Ref. No. :PO Letter Dated :08.12.2023
Morepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt: Solan Parwanoo	

Flue Gas Temperature, °C,Avg.	: 108
Flue Gas Velocity(m/s),Avg.	: 13.15
Volumetric Flow Rate(Nm^3/hr.)	: 10037.04
Ambient Air Temperature, °C	: 19

S.No.	Parameters	Instrument	Method	Specification	Result
	Discipline : Chemical				
	Group : Atmospheric Pollution				
1.	**General Parameters**				
a.	Particulate Matter, mg/Nm^3 (Corrected to 3% O_2 on dry basis)	Gravimetric	IS:11255(P-1)	Max. 500	46.79
b.	Sulphur Dioxide (SO_2), mg/Nm^3 (Corrected to 3% O_2 on dry basis)	Titration	IS:11255(P-2)	Max. 600	BLQ(LOQ:2.0)
c.	Oxides of Nitrogen (NO_x), mg/Nm^3 (Corrected to 3% O_2 on dry basis)	UV-Spectrophotometer	IS:11255(P-7)	Max. 300	70.63
d.	Carbon Monoxide(CO),% v/v	Orsat Apparatus	IS:13270	Max. 1.0	0.2

*Parameters Customer Defined Fields

NOTE : NA- Not Applicable, Requirements as per EPA Act 1986/PCLS/02/2021, Sample collected by lab rep. on dated 15-12-2023, Sampling Procedure - SOP/ITC/EW/056

REMARKS :N/A

*****End Of Report*****

Vikrant
21-12-2023
Reviewer

21-12-2023
PremKumar
(Authorized Signatory)

Interstellar Testing Centre Pvt. Ltd.
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Interstellar Testing Centre Pvt. Ltd.

1001

Document QF : 2501

Test Report

Issued To	Sample Reg. No. :E01-2312190663 Sample Reg. Date :19-12-2023 Report Date :25-12-2023 Report No. :ICE-2312250796 NABL ULR No. :TC592623000014415F Customer Ref. No. :PO Letter Dated :08.12.2023
Moreen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	

Test Report as per :	: EPA Act 1986/PCLS/2010,G.S.R 281(E),Dated- 07.03.2016
Sampling Information :	
Date of Monitoring	: 15-12-2023
Time of Monitoring	: 12:30 to 13:22 hrs
Name of the emission source monitored	: Stack Emission of DG Set
Rated Capacity	: 500 kVA
Capacity on sampling day	: 86%
Type of fuel used & its consumption	: HSD & 151 ltr/hr
Normal operating schedule	: As Required
Stack Identification	: Stack attached to DG Set (500 kVA) Engine No. 25273333
Type of Stack/Duct	: Metal
Stack Height from Ground Level(m)	: 8
Diameter of the Stack(cm)	: 15
Sampling Duration(minutes)	: 52
Purpose of Monitoring	: To assess the pollution load
Air Pollution control measure	: Not Applicable
Status	: -
Recovery of Material	: -
Fugitive Emission,if any	: Nil
Observations :	

Ravender Kumar
25-12-2023
Reviewer

25-12-2023
PremKumar
[Authorized Signatory]

Interstellar Testing Centre Pvt. Ltd.
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Test Report

Issued To	
Morepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	**Sample Reg. No.** :E01-2312190663 **Sample Reg. Date** :19-12-2023 **Report Date** :25-12-2023 **Report No.** :ICE-2312250796 **NABL ULR No.** :TC592623000014415F **Customer Ref. No.**:PO **Letter Dated** :08.12.2023

Flue Gas Temperature, °C,Avg.	: 196
Flue Gas Velocity(m/s),Avg.	: 15.89
Volumetric Flow Rate(Nm^3/hr.)	: 615.79
Ambient Air Temperature, °C	: 19

S.No.	Parameters	Instrument	Method	Specification	Result
	Discipline : Chemical				
	Group : Atmospheric Pollution				
1.	**General Parameters**				
a.	Particulate Matter,g/kw-hr	Gravimetric	IS:11255(P-1)	Max. 0.2	0.10
b.	Sulphur Dioxide(SO_2),mg/Nm3	Titration	IS:11255(P-2)	Not Specified	13.36
c.	Oxides of Nitrogen(NO2),g/kw-hr + hydrocarbon,g/kw-hr	UV-Spectrophotometer	IS:11255(P-7)	Max. 4.0	3.4
d.	Carbon Monoxide(CO),g/kw-hr	GC	IS:13270	Max. 3.5	1.3

'#' represents Customer Defined Fields

NOTE : NA- Not Applicable, Requirements as per EPA ACT 1986/PCLS/2010.(1) S.R 281(E),DATED- 07.03.2016, Sample Collected by lab rep. on Dated 15-12-2023, Sampling Procedure : SOP/ITC/EW/056.

REMARKS :N/A

*****End Of Report*****

Ravinder Kumar
25-12-2023
Reviewer

25-12-2023
PremKumar
[Authorized Signatory]

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50, Industrial Area, Phase-I,
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Interstellar Testing Centre Pvt. Ltd.

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Test Report

Issued To	
Morepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	**Sample Reg. No.** :E01-2312190664 **Sample Reg. Date** :19-12-2023 **Report Date** :25-12-2023 **Report No.** :ICE-2312250797 **NABL ULR No.** :TC592623000014417F **Customer Ref. No.** :PO **Letter Dated** :08.12.2023

Test Report as per :	: EPA Act 1986/PCLS/2010,G.S.R 281(E),Dated- 07.03.2016
Sampling Information :	
Date of Monitoring	: 15-12-2023
Time of Monitoring	: 14:20 to 15:14 hrs
Name of the emission source monitored	: Stack Emission of DG Set
Rated Capacity	: 750 kVA
Capacity on sampling day	: 85%
Type of fuel used & its consumption	: HSD & 171 ltr/hr
Normal operating schedule	: As Required
Stack Identification	: Stack attached to DG Set (750 kVA) Engine No. 25455046
Type of Stack/Duct	: Metal
Stack Height from Ground Level(m)	: 8
Diameter of the Stack(cm)	: 21
Sampling Duration(minutes)	: 54
Purpose of Monitoring	: To assess the pollution load
Air Pollution control measure	: Not Applicable
Status	: -
Recovery of Material	: -
Fugitive Emission,if any	: Nil
Observations :	

Ravinder Kumar
25-12-2023
Reviewer

25-12-2023
PremKumar
[Authorized Signatory]

Interstellar Testing Centre Pvt. Ltd.
[illegible] Industrial Area, Phase-I,
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E-mail : [illegible]@itclabs.com
Website : www.itclabs.com

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Interstellar Testing Centre Pvt. Ltd.

1004

Test Report

Issued To	
Morepen Laboratories Ltd. Village: Mastikhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	Sample Reg. No. :E01-2312190664 Sample Reg. Date :19-12-2023 Report Date :25-12-2023 Report No. :ICE-2312250797 NABL ULR No. :TC592623000014417F Customer Ref. No.:PO Letter Dated :08.12.2023

Flue Gas Temperature, °C,Avg.	: 245
Flue Gas Velocity(m/s),Avg.	: 16.80
Volumetric Flow Rate(Nm^3/hr.)	: 1155.37
Ambient Air Temperature, °C	: 19

S.No.	Parameters	Instrument	Method	Specification	Result
	Discipline : Chemical				
	Group : Atmospheric Pollution				
1.	**General Parameters**				
a.	Particulate Matter,g/kw-hr	Gravimetric	IS:11255(P-1)	Max. 0.2	0.12
b.	Sulphur Dioxide(SO_2),mg/Nm3	Titration	IS:11255(P-2)	Not Specified	14.70
c.	Oxides of Nitrogen(NO2),g/kw-hr + hydrocarbon,g/kw-hr	UV-Spectrophotometer	IS:11255(P-7)	Max. 4.0	1.5
d.	Carbon Monoxide(CO),g/kw-hr	GC	IS:13270	Max. 3.5	1.4

'#' represents Customer Defined Fields

NOTE : NA- Not Applicable, Requirements as per EPA ACT 1986/PCLS/2010,G.S.R 281(E),DATED- 07.03.2016, Sample Collected by lab rep. on Dated 15-12-2023, Sampling Procedure : SOP/ITC/EW/056.

REMARKS :N/A

*****End Of Report*****

Ravinder Kumar
25-12-2023
Reviewer

25-12-2023
PremKumar
[Authorized Signatory]

Interstellar Testing Centre Pvt. Ltd.
No. Industrial Area, Phase-I,
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ITC Labs

Interstellar Testing Centre PVT. LTD.

TC-8928

1005

Test Report

Report No. : ICE-2401310764 (1)

ULR No. : TC592624000001418F

ORIGINAL

Issued To :

Morepen Laboratories Ltd.
Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan
Parwanoo, 173220
Himachal Pradesh, India

Sample Registration No.	: E01-2401240825		
Sample Name	: Stack Emission	Received On	: 24-01-2024
Sample Condition	: Good	Commenced On	: 24-01-2024
Sample Details (if any)		Completed On	: 31-01-2024
Sample Quantity	: 1 Thimble	Date of Report	: 31-01-2024
Packaging Mode	: Packed in vial		
Batch No./QR Code	: Date of Sampling: 23.01.2024, Process Stack of Wet Scrubber-2	Grade	:
Date of Manufacture	: NA	Date of Expiry	: NA
Official Seal	: Not Applicable	Official Signature	: Not Applicable
Sample Submission Type	: Sampled by ITC		
Customer Reference	: PO/08-12-2023		
Any Other Information	: Date of Sampling: 23.01.2024, Process Stack of Wet Scrubber-2		
Test Report as per	: EPA-1986, PCLS/02/2021		

Sampling Information :

Name of the emission source monitored	: Stack Emission of Process Stack
Rated Capacity	: -
Capacity on sampling day	: -
Type of fuel used & its consumption	: Electricity
Normal operating schedule	: 24 hrs
Stack Identification	: Stack attached to Process Stack (Stack of Wet Scrubber-2)
Type of Stack/Duct	: FRP
Stack Height from Ground Level	: 6.1
Diameter of the Stack	: 20.30
Sampling Duration	: 38
Purpose of Monitoring	: To assess the pollution load
Air Pollution control measure	: Wet Scrubber
Status	: Working
Recovery of Material	: -
Fugitive Emission, if any	: Nil
Date of Monitoring	: 23-01-2024
Time of Monitoring	: 16:35 to 17:13 hrs

Observations :

Flue Gas Temperature	: 28

31/01/2024
Vikrant Saini
Verified by

31/01/2024
Prem Kumar
Authorised by

Interstellar Testing Centre PVT. LTD.
86, Industrial Area, Phase-I, Panchkula-134109 (Haryana)
Panchkula-134109 (Haryana)
Phone : (0) 0172-2561543, 2565825
Email : customersupport@itclabs.com
Visit us : www.itclabs.com

Disclaimer :
- The report is only for the sample tested.
- Total liability of ITC Labs is limited to the invoiced amount.
- The test report shall not be reproduced except in full without the written approval of the laboratory.
- If samples not consumed during analysis, it will be stored and retain as per company policy.
- Samples not drawn by us unless otherwise stated.
- Legal disputes are subjected to Panchkula Jurisdiction only.
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ITC Labs

Interstellar Testing Centre PVT. LTD.

1006

TC-0926

Test Report

Report No. : ICE-2401310764 (1)

ULR No. : TC592624000001418F

ORIGINAL

Flue Gas Velocity : 13.82

Volumetric Flow Rate : 1543.07

Ambient Air Temperature : 17

S. No.	Parameter	Measuring Unit	Instrument	Method	Result	Requirements
	Discipline : Chemical					
	Group : Atmospheric Pollution					
(I)	**General Parameters**					
1	Particulate Matter	mg/Nm3	Gravimetric	IS:11255(P-1)	23.9	150 Max.

NOTE : NA- Not Applicable. Requirement as per EPA-1986, PCLS/02/2021. Sampling Procedure: SOP/ITC/EW/056. Sample Collected by lab rep. on 23-01-2024.

REMARKS : See Note

*******End of Report*******

31/01/2024
Vikrant Saini
Verified by

31/01/2024
Prem Kumar
Authorised by

Interstellar Testing Centre PVT. LTD.
86, Industrial Area, Phase-I, Panchkula-134109 (Haryana)
Panchkula-134109 (Haryana)
Phone : (O) 0172-2561543, 2565825
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Interstellar Testing Centre PVT. LTD.

(100)

Test Report

Report No. : ICE-2401310764 (2)

ORIGINAL

Issued To :

Morepen Laboratories Ltd.
Village: Masulchana, Parwanoo, Tehsil: Kasauli, Distt. Solan
Parwanoo, 173220
Himachal Pradesh, India

Sample Registration No.	: E01-2401240825		
Sample Name	: Stack Emission	Received On	: 24-01-2024
Sample Condition	: Good	Commenced On	: 24-01-2024
Sample Details (if any)		Completed On	: 31-01-2024
Sample Quantity	: 1 Thimble	Date of Report	: 31-01-2024
Packaging Mode	: Packed in vial		
Batch No./QR Code	: Date of Sampling: 23.01.2024, Process Stack of Wet Scrubber-2	Grade	:
Date of Manufacture	: NA	Date of Expiry	: NA
Official Seal	: Not Applicable	Official Signature	: Not Applicable
Sample Submission Type	: Sampled by ITC		
Customer Reference	: PO/08-12-2023		
Any Other Information	: Date of Sampling: 23.01.2024, Process Stack of Wet Scrubber-2		
Test Report as per	: EPA-1986, PCLS/02/2021		

Sampling Information :

Name of the emission source monitored	: Stack Emission of Process Stack
Rated Capacity	: -
Capacity on sampling day	: -
Type of fuel used & its consumption	: Electricity
Normal operating schedule	: 24 hrs
Stack Identification	: Stack attached to Process Stack (Stack of Wet Scrubber-2)
Type of Stack/Duct	: FRP
Stack Height from Ground Level	: 6.1
Diameter of the Stack	: 20.30
Sampling Duration	: 38
Purpose of Monitoring	: To assess the pollution load
Air Pollution control measure	: Wet Scrubber
Status	: Working
Recovery of Material	: -
Fugitive Emission, if any	: Nil
Date of Monitoring	: 23-01-2024
Time of Monitoring	: 16:35 to 17:13 hrs

Observations :

Flue Gas Temperature	: 28

31/01/2024
Vikrant Saini
Verified by

31/01/2024
Prem Kumar
Authorised by

Interstellar Testing Centre PVT. LTD.
86, Industrial Area, Phase-I, Panchkula-134109 (Haryana)
Panchkula-134109 (Haryana)
Phone : (0) 0172-2561543, 2565825
Email : customercare@itclabs.com
Visit us : www.itclabs.com

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ITC Labs

Interstellar Testing Centre PVT. LTD.

(IC

Test Report

Report No. : ICE-2401310764 (2)

ORIGINAL

Flue Gas Velocity : 13.82

Volumetric Flow Rate : 1543.07

Ambient Air Temperature : 17

S. No.	Parameter	Measuring Unit	Instrument	Method	Result	Requirements
	Discipline : Chemical					
	Group : **Atmospheric Pollution**					
(I)	**General Parameters**					
1	Hydrogen Fluoride	mg/Nm3	UV-Spectrophotometer	Method of Air Sampling & Analysis	BLQ(LOQ: 1.0)	Not Specified

NOTE : NA- Not Applicable. Requirement as per EPA-1986, PCLS/02/2021. Sampling Procedure: SOP/ITC/EW/056. Sample Collected by lab rep. on 23-01-2024.

REMARKS : See Note

*******End of Report*******

31/01/2024
Vikrant Saini
Verified by

31/01/2024
Prem Kumar
Authorised by

Interstellar Testing Centre PVT. LTD.
86, Industrial Area, Phase-I, Panchkula-134109 (Haryana)
Panchkula-134109 (Haryana)
Phone : (0) 0172-2561543, 2565825
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Interstellar Testing Centre Pvt. Ltd.

1009

Document QF : 2501
Page 1 of 2

Test Report

Issued To Manpen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	Sample Reg. No. :E01-2312190660 Sample Reg. Date :19-12-2023 Report Date :21-12-2023 Report No. :ICE-2312210629 NABL ULR No. :TC592623000014249F Customer Ref. No. :PO Letter Dated :08.12.2023

Test Report as per :	: EPA-1986, PCLS/02/2021
Sampling Information :	
Date of Monitoring	: 15-12-2023
Time of Monitoring	: 11:40 to 12:22 hrs
Name of the emission source monitored	: Stack Emission of Process Stack
Rated Capacity	: -
Capacity on sampling day	: -
Type of fuel used & its consumption	: Electricity
Normal operating schedule	: 24 hrs
Stack Identification	: Stack attached to Process Stack of Scrubber-1
Type of Stack/Duct	: Metal
Stack Height from Ground Level(m)	: 16
Diameter of the Stack(cm)	: 15
Sampling Duration(minutes)	: 42
Purpose of Monitoring	: To assess the pollution load
Air Pollution control measure	: Wet Scrubber
Status	: Working
Recovery of Material	: -
Fugitive Emission,if any	: Nil
Observations :	

Ravinder Kumar
21-12-2023
Reviewer

21-12-2023
PremKumar
[Authorized Signatory]

Interstellar Testing Centre Pvt. Ltd.
Industrial Area, Phase-I,
Panchkula-134109 (Haryana)
Tel. No. 0172-2561543, 2565825,
Email : customersupport@itclabs.com
Website : www.itclabs.com

Disclaimer:
1. The report is only for the sample tested.
2. Total liability of ITC Labs is limited to invoiced amount.
3. The test report shall not be reproduced except in full without the written approval of the laboratory.
4. If samples not consumed during analysis, it will be stored & retain as per company policy.
5. Samples not drawn by us unless otherwise stated.
6. Test report in full or parts shall not be used for promotional or publicity purposes.
7. Legal disputes are subjected to Panchkula Jurisdiction only.

Interstellar Testing Centre Pvt. Ltd.

1010

Test Report

Document QF : 2501

Issued To Manyavar Laboratories Ltd. Village: Mandlkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Conditions	Sample Reg. No. :IE01-2312190660 Sample Reg. Date :19-12-2023 Report Date :21-12-2023 Report No. :ICE-2312210629 NABL ULR No. :TC592623000014249F Customer Ref. No. :PO Letter Dated :08.12.2023

Flue Gas Temperature, °C,Avg.	: 27
Flue Gas Velocity(m/s),Avg.	: 12.73
Volumetric Flow Rate(Nm^3/hr.)	: 771.24
Ambient Air Temperature, °C	: 19

S.No.	Parameters	Instrument	Method	Specification	Result
	Discipline : Chemical				
	Group : Atmospheric Pollution				
1	**General Parameters**				
a	Sulphur Dioxide(SO_2),mg/Nm3	Titration	IS 11255(P-2)	Not Specified	BLQ(LOQ 2.0)
b	Acid Mist as HCL mg/Nm^3	Titration	Method of Air sampling & Analysis	50 Max.	BLQ(LOQ 1.0)

* Represents Customer Defined Fields

NOTE : NA- Not Applicable, BLQ- Below limit of Quantification, LOQ- Limit of Quantification, Requirements as per EPA Act 1986 PCLS/02/2021, Sample collected by lab rep. on dated 15-12-2023, Sampling Procedure - SOP/ITC/EW/056

REMARKS :N/A

*****End Of Report*****

Ravinder Kumar
21-12-2023
Reviewer

21-12-2023
PremKumar
[Authorized Signatory]

Interstellar Testing Centre Pvt. Ltd.
Industrial Area, Phase-I,
Jind-126102 (Haryana)
Tel.: +91-1746-272-561543, 2565825,
E-mail: customersupport@iclabs.com
Web: www.iclabs.com

Disclaimer:
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5. Samples not drawn by us unless otherwise stated.
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7. Legal disputes are subjected to Panchkula Jurisdiction only.





Community Plantation under CER

MOREPEN LABORATORIES LTD. NEW DELHI

1012



Multi Effect Evaporator (MEE) of capacity 72 KLD

MOREPEN LABORATORIES LTD. NEW DELHI

(1013)





Agitated Thin Film Dryer (ATFD) of capacities 300kg/hour & 250kg/hour

MOREPEN LABORATORIES LTD.
NEW DELHI



Exiting STP – 20 KLD

MOREPEN LABORATORIES LTD. NEW DELHI

Annexure - 32

1502

(1015)

MOREPEN LABORATORIES LIMITED

Village & PO Masulkhana, Parwanoo, ,Distt. Solan
Himachal Pradesh , 173220 , Contact No. : 01792-233283-88
DL No.: MB/93/6 , MNB/93/5

GSTIN No.: 02AABCM1083B1ZA PAN No.: AABCM1083B

PURCHASE ORDER

Capex : Capacity Enhancement of Existing ETP Masulkhana

Vendor Detail

Name : SPUNK WATER 360 DEGREE PRIVATE LIMITED
Address : 84, Jawahar Marg,Indore - 452007,Madhya Pradesh , Madhya Pradesh (INDIA) 452007 ,Indore
State : Madhya Pradesh
Country : INDIA
Contact : , +91 70678971 52
GSTIN : 23ABACS5929G1ZE
PAN No. : ABACS5929G
Email : info@water360degree.com
State Code : 23

Billing Address

PO No : MSL/2023-24/10169
PO Date : 15/12/23
Billing Add: MOREPEN LABORATORIES LIMITED, Village & PO Masulkhana, Parwanoo,, Distt. Solan, Himachal Pradesh - 173220
Contact No. : 01792-233283-88
State Code : 02

S-No	Item Name	UOM	Qty	Price	HSN	Discount %	Discount Value	Taxable Value	SGST %	SGST Amt	CGST %	CGST Amt	IGST %	IGST Amt
1	25 KLD SKID MOUNTED STP As Ref:Water 360d./2023/11/12 Dt.11/12/23 & Discussed with Mr.Vivan Prashar & Mr.Dogra	SET	1	1356000	8421			1356000.00	0	0	0	0	18	244080.00
	Total									0		0		244080.00

Transaction Value	1,356,000
Less: Discount @ 0 %	0
Other Charges	0
Add : SGST	0
Add: CGST	0
Add: IGST	244080.00
Total Amount :GST	244080
Grand Total :	1600080.00

Payment Terms : 30% adv 60% agnst PI 10% after instal and comm.

Delivery : 4-6 Weeks

Freight : TO PAY

Delivery Through : BY ROAD
Special Instruction : (Invoice,Transporter copy & Eway bill should be as per our PO Address)

Morepen Laboratories Limited

Authorised Signatory

MOREPEN LABORATORIES LTD. NEW DELHI

1503

ANNEXURE - 33

1016

Account Statement for Account Number 2912002100015175

PARWANOO
BANK SQUARE
SECTOR-I,PARWANOO

173220
PUNB0291200

MOREPEN LABORATORIES LTD
VILLAGE AND POST OFFICE MASULKHANNA
TEHSIL KASAULI DISTT SOLAN HP

173220

Statement Period : 27-02-2024 to 27-02-2024

Txn No.	Txn Date	Description	Branch Name	Cheque No.	Dr Amount	Cr Amount	Balance	Kli Rem
	27-02-2024	BRB WATER SUPPLY SERVICE	-	538125	2,93,112.00		0.00 Cr.	

nt notifies the bank immediately of any discrepancy found by him in his statement of
taken that he has found the account correct.

ENERATED ENTERIES SHOWN IN THE STATEMENT OF ACCOUNT DO NOT REQUIRE ANY
ON / INITIAL FROM THE BANK OFFICIAL.PLEASE DO NOT ACCEPT ANY MANUAL ENTRY IN
TER GENERATED STATEMENT OF ACCOUNT

RE THAT ALL THE CHEQUE LEAVES IN YOUR CUSTODY ARE DULY BRANDED WITH YOUR
UNT NUMBER

ARE REQUESTED IN THEIR OWN INTEREST NOT TO ISSUE CHEQUES WITHOUT
AR FUNDS /ARRANGEMENTS. SUCH CHEQUES CAN BE RETURNED WITHOUT MAKING
REFERENCE TO THEM.

TAIN MINIMUM AVERAGE BALANCE,TO AVOID LEVY OF CHARGES.

nterest may be charged in loan accounts due to financial reasons such as over
ript of install on the rates prescribed by bank from time to time and for non financial
submission of , QMS forms, non adherence to terms and conditions etc.

as under:
e , Csh: Cash , Clg: Clearing , ISO: Inter Sol(BR)
verage Balances , LF Chg: Ledger Folio Charges , Int: Interest , Chrg: Charges
Chq: Cheque , SI: Standing Instruction , Stk Stmt: Stock Statement , Trf: Transfer , POSP:POINT OF SALE

(1017)

पंजाब नैशनल बैंक punjab national bank

Account Statement for Account Number 2912002100015175

tails

PARWANOO
BANK SQUARE
SECTOR-I,PARWANOO

173220
PUNB0291200

Details

MOREPEN LABORATORIES LTD
VILLAGE AND POST OFFICE MASULKHANA
TEHSIL KASAULI DISTT SOLAN HP

173220

Period : 01-02-2024 to 02-03-2024

	Txn Date	Description	Branch Name	Cheque No.	Dr Amount	Cr Amount	Balance	KIMS Remarks
3	28-02-2024	SAI GANGA TRANSPORT CARRIER	-	537001	28,556.00		0.00 Cr.	

tuent notifies the bank immediately of any discrepancy found by him in his statement of
l be taken that he has found the account correct.

N GENERATED ENTERIES SHOWN IN THE STATEMENT OF ACCOUNT DO NOT REQUIRE ANY
ATION / INITIAL FROM THE BANK OFFICIAL PLEASE DO NOT ACCEPT ANY MANUAL ENTRY IN
PUTER GENERATED STATEMENT OF ACCOUNT

NSURE THAT ALL THE CHEQUE LEAVES IN YOUR CUSTODY ARE DULY BRANDED WITH YOUR
ACCOUNT NUMBER

RS ARE REQUESTED IN THEIR OWN INTEREST NOT TO ISSUE CHEQUES WITHOUT
CLEAR FUNDS /ARRANGEMENTS. SUCH CHEQUES CAN BE RETURNED WITHOUT MAKING
ER REFERENCE TO THEM.

AINTAIN MINIMUM AVERAGE BALANCE,TO AVOID LEVY OF CHARGES.

al interest may be charged in loan accounts due to financial reasons such as over
s receipt of install on the rates prescribed by bank from time to time and for non financial
non submission of , QMS forms, non adherence to terms and conditions etc.

s are as under;

lame , Csh: Cash , Clg: Clearing , ISO: Inter Sol(##)
ly Average Balances , LF Chg: Ledger Folio Charges , Intt: Interest , Chrg: Charges
g , Chq: Cheque , SI: Standing Instruction , Stk Stmt: Stock Statement , Trf: Transfer , POSP:POINT OF SALE

1018

पंजाब नैशनल बैंक punjab national bank

Account Statement for Account Number 2912002100015175

Details

PARWANOO
BANK SQUARE
SECTOR-I,PARWANOO

173220
PUNB0291200

Details

MOREPEN LABORATORIES LTD
VILLAGE AND POST OFFICE MASULKHANNA
TEHSIL KASAULI DISTT SOLAN HP

173220

Period : 01-01-2024 to 02-03-2024

Txn No	Txn Date	Description	Branch Name	Cheque No.	Dr Amount	Cr Amount	Balance	KIMS Remarks
[illegible]	18-01-2024	SAI GANGA TRANSPORT CARRI	-	306849	1,99,892.00		0.00 Cr.	

...unt notifies the bank immediately of any discrepancy found by him in his statement of ... be taken that he has found the account correct.

... GENERATED ENTERIES SHOWN IN THE STATEMENT OF ACCOUNT DO NOT REQUIRE ANY ...CATION / INITIAL FROM THE BANK OFFICIAL.PLEASE DO INOT ACCEPT ANY MANUAL ENTRY IN ...MPUTER GENERATED STATEMENT OF ACCOUNT

...SURE THAT ALL THE CHEQUE LEAVES IN YOUR CUSTODY ARE DULY BRANDED WITH YOUR ...ACCOUNT NUMBER

... ARE REQUESTED IN THEIR OWN INTEREST NOT TO ISSUE CHEQUES WITHOUT ... CLEAR FUNDS (ARRANGEMENTS). SUCH CHEQUES CAN BE RETURNED WITHOUT MAKING ... FOR REFERENCE TO THEM.

... INTAIN MINIMUM AVERAGE BALANCE,TO AVOID LEVY OF CHARGES.

... interest may be charged in loan accounts due to financial reasons such as over ... receipt of install on the rates prescribed by bank from time to time and for non financial ... non submission of , QMS forms, non adherence to terms and conditions etc.

... are as under:

... me , Csh: Cash , Clg: Clearing , ISO: Inter Sol(##)

... Average Balances , LF Chg: Ledger Folio Charges , Intt: Interest , Chrg: Charges

... Chq: Cheque , SI: Standing Instruction , Stk Stmt: Stock Statement , Trf: Transfer , POSP:POINT OF SALE

Tax Invoice

(1019)

1506

GA TRANSPORT CARRIER
UILDING, NEAR H.P.POLICE BARRIE
RWANOO-173220 (H.P)
9816937110, 9816913110
N 02AFVPK6461K1Z0
e Himachal Pradesh, Code : 02

(Ship to)
Laboratories Limited
ulkhana, Parwanoo
02AABCM1083B1ZA
Himachal Pradesh, Code : 02

Laboratories Limited
ulkhana, Parwanoo
02AABCM1083B1ZA
Himachal Pradesh, Code : 02

Invoice No.	Dated
76	31-Jan-24
Delivery Note	Mode/Terms of Payment
Reference No. & Date.	Other References
3276 dt. 31-Jan-24	
Buyer's Order No.	Dated
Dispatch Doc No.	Delivery Note Date
Dispatched through	Destination
Terms of Delivery	

Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
R TANKER	996921	11.00 NO	2,200.00	NO	24,200.00
SGST @ 9%				9 %	2,178.00
CGST @ 9%				9 %	2,178.00
Total		11.00 NO			₹ 28,556.00

E. & O.E

geable (in words)
ty Eight Thousand Five Hundred Fifty Six Only

HSN/SAC	Taxable Value	Central Tax Rate	Central Tax Amount	State Tax Rate	State Tax Amount	Total Tax Amount
	24,200.00	9%	2,178.00	9%	2,178.00	4,356.00
Total	24,200.00		2,178.00		2,178.00	4,356.00

(in words) **INR Four Thousand Three Hundred Fifty Six Only**

for SAIGANGA TRANSPORT CARRIER

ice sold are not returnable.

Authorised Signatory

This is a Computer Generated Invoice

Tax Invoice

1020

1507

SAIGANGA TRANSPORT CARRIER
KRANTI BUILDING, NEAR H.P.POLICE BARRIER
N.H 22, PARWANOO-173220 (H.P)
Mobile No. : 9816937110, 9816913110
GSTIN/UIN: 02AFVPK6461K1Z0
State Name : Himachal Pradesh, Code : 02

Consignee (Ship to)
Morepen Laboratories Limited
Village Masulkhana, Parwanoo
Distt. Solan
GSTIN/UIN : 02AABCM1083B1ZA
State Name : Himachal Pradesh, Code : 02

Buyer (Bill to)
Morepen Laboratories Limited
Village Masulkhana, Parwanoo
Distt. Solan
GSTIN/UIN : 02AABCM1083B1ZA
State Name : Himachal Pradesh, Code : 02

Invoice No.	Dated
Delivery Note	31-Dec-23 Mode/Terms of Payment
Reference No. & Date.	Other References
3268 dt. 31-Dec-23 Buyer's Order No.	Dated
Dispatch Doc No.	Delivery Note Date
Dispatched through	Destination
Terms of Delivery	

Sl	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	WATER TANKER	996921	77.00 NO	2,200.00	NO	1,69,400.00
	SGST @ 9%				9 %	15,246.00
	CGST @ 9%				9 %	15,246.00
	Total		77.00 NO			₹ 1,99,892.00

E. & O.E

Amount Chargeable (in words)
INR One Lakh Ninety Nine Thousand Eight Hundred Ninety Two Only

HSN/SAC	Taxable Value	Central Tax Rate	Central Tax Amount	State Tax Rate	State Tax Amount	Total Tax Amount
996921	1,69,400.00	9%	15,246.00	9%	15,246.00	30,492.00
Total	1,69,400.00		15,246.00		15,246.00	30,492.00

Tax Amount (in words) : **INR Thirty Thousand Four Hundred Ninety Two Only**

for SAIGANGA TRANSPORT CARRIER

Declaration
1. Goods once sold are not returnable
2. E & O E

Authorised Signatory

This is a Computer Generated Invoice

BANSAL ROAD CARRIERS

1508

(1021)

Transporter, Carriage Contractor & Water Supplier

Ahata Murari Lal, Main Bazar, Kalka (HR)

Mobile : 92155-41755, 92156-41755, Office : 92557-50455, 01733-220370

GSTIN :- 06ACTPB8341E1ZN PAN : ACTPB8341E

Invoice No. : BRC-2324095 DATE : 29-02-24

M/s. : MORETEN LABORATORY LTD

ADDRESS : VILL. MASULKHANA

GSTIN : 02AABCM1083B1ZA STATE : HIMACHAL PARDESH STATE CODE : 02

WATER DISTRIBUTION SERVICES SAC code 996921

Date	GR/LRT NO.	Trip	Rate	Taxable Value	CGST		SGST		IGST		Total
					Rate	Amount	Rate	Amount	Rate	Amount	
[illegible]	[illegible]	4	1900	7600.00		0.00		0.00	18%	1368.00	8968.00
[illegible]	[illegible]	3	1900	5700.00		0.00		0.00	18%	1026.00	6726.00
[illegible]	[illegible]	4	1900	7600.00		0.00		0.00	18%	1368.00	8968.00
	[illegible]	1	1900	1900.00		0.00		0.00	18%	342.00	2242.00
[illegible]	[illegible]	4	1900	7600.00		0.00		0.00	18%	1368.00	8968.00
	[illegible]	1	1900	1900.00		0.00		0.00	18%	342.00	2242.00
[illegible]	[illegible]	4	1900	7600.00		0.00		0.00	18%	1368.00	8968.00
	[illegible]	2	1900	3800.00		0.00		0.00	18%	684.00	4484.00
[illegible]	[illegible]	4	1900	7600.00		0.00		0.00	18%	1368.00	8968.00
	[illegible]	1	1900	1900.00		0.00		0.00	18%	342.00	2242.00
[illegible]	[illegible]	2	1900	3800.00		0.00		0.00	18%	684.00	4484.00
[illegible]	[illegible]	3	1900	5700.00		0.00		0.00	18%	1026.00	6726.00
[illegible]	[illegible]	3	1900	5700.00		0.00		0.00	18%	1026.00	6726.00
[illegible]	[illegible]	4	1900	7600.00		0.00		0.00	18%	1368.00	8968.00
	[illegible]	3	1900	5700.00		0.00		0.00	18%	1026.00	6726.00
[illegible]	[illegible]	4	1900	7600.00		0.00		0.00	18%	1368.00	8968.00
[illegible]	[illegible]	4	1900	7600.00		0.00		0.00	18%	1368.00	8968.00
[illegible]	[illegible]	4	1900	7600.00		0.00		0.00	18%	1368.00	8968.00
	[illegible]	1	1900	1900.00		0.00		0.00	18%	342.00	2242.00
[illegible]	[illegible]	4	1900	7600.00		0.00		0.00	18%	1368.00	8968.00
	[illegible]	3	1900	5700.00		0.00		0.00	18%	1026.00	6726.00
[illegible]	[illegible]	4	1900	7600.00		0.00		0.00	18%	1368.00	8968.00
	[illegible]	2	1900	3800.00		0.00		0.00	18%	684.00	4484.00
[illegible]	[illegible]	4	1900	7600.00		0.00		0.00	18%	1368.00	8968.00
	[illegible]	3	1900	5700.00		0.00		0.00	18%	1026.00	6726.00
[illegible]	[illegible]	4	1900	7600.00		0.00		0.00	18%	1368.00	8968.00
	[illegible]	2	1900	3800.00		0.00		0.00	18%	684.00	4484.00
[illegible]	[illegible]	5	1900	9500.00		0.00		0.00	18%	1710.00	11210.00
	[illegible]	2	1900	3800.00		0.00		0.00	18%	684.00	4484.00
[illegible]	[illegible]	4	1900	7600.00		0.00		0.00	18%	1368.00	8968.00
	TOTAL TRIPS 109			207100.00		0.00		0.00		37278.00	244378.00

Total Value Amount in Words: Rupees Two Lakh Fourty Four Thousand Three Hundred Seventy Eight Only

Total Amount Before Tax	:	207100.00
Add : CGST	:	0.00
Add : SGST	:	0.00
Add : IGST	:	37278.00
Tax Amount : GST	:	37278.00
Total Amount After Tax	:	244378.00

Bank Detail for RTGS/NEFT/Cheque/DD

NAME : BANSAL ROAD CARRIERS

A/c No. : 30853926780

Bank : STATE BANK OF INDIA, KALKA

IFSC Code : SBIN0008762

Is GST Payable on Reverse Charge : YES

Terms and Conditions

1. All disputes are subject to Panchkula jurisdiction only.

2. Payment will be [illegible] 3.

Please inform payment details to

E-mail id : bansalr[illegible]@gmail.com

Certified that the particulars given above are true and correct.

For, BANSAL ROAD CARRIERS

Authorised Signatory

Tax Invoice (ORIGINAL FOR RECIPIENT)

1022

1509

B.R.B Water Supply Service 2018-19 Village, Ambota, P.O Taksal Tehsil Kasauli, Distt. Solan-173220 M.NO. 9816877706 GSTIN/UIN: 02BPHPS1126L2ZX State Name : Himachal Pradesh, Code : 02	Invoice No. / e-Way Bill No.: **1509** / Dated: **1-Feb-24** Delivery Note / Mode/Terms of Payment Reference No. & Date: **497 dt. 1-Feb-24** / Other References Buyer's Order No. / Dated Dispatch Doc No. / Delivery Note Date Dispatched through / Destination Terms of Delivery
Consignee (Ship to) **MOREPEN LABORATORIES LIMITED** VILLAGE & P O MASULKHANA, PARWANOO GSTIN/UIN : 02AABCM1083B1ZA State Name : Himachal Pradesh, Code : 02	
Buyer (Bill to) **MOREPEN LABORATORIES LIMITED** VILLAGE & P O MASULKHANA, PARWANOO GSTIN/UIN : 02AABCM1083B1ZA State Name : Himachal Pradesh, Code : 02	

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	WATER TANKER	996521	138 NOS	1,800.00	NOS	2,48,400.00
	SGST @ 9%			9	%	22,356.00
	CGST @ 9%			9	%	22,356.00
	Total		138 NOS			₹ 2,93,112.00

E. & O.E

Amount Chargeable (in words)

INR Two Lakh Ninety Three Thousand One Hundred Twelve Only

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
996521	2,48,400.00	9%	22,356.00	9%	22,356.00	44,712.00
Total	2,48,400.00		22,356.00		22,356.00	44,712.00

Tax Amount (in words) : **INR Forty Four Thousand Seven Hundred Twelve Only**

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for B.R.B Water Supply Service 2018-19

Authorised Signatory

This is a Computer Generated Invoice

(102

1510

Tax Invoice

(ORIGINAL FOR RECIPIENT)

B.R.B Water Supply Service 2018-19
Village Ambota P.O Taksal
Tehsil Kasauli, Distt Solan-173220
M.NO. 9816877706
GSTIN/UIN 02BPHPS1126L2ZX
State Name : Himachal Pradesh, Code : 02
Consignee (Ship to)
MOREPEN LABORATORIES LIMITED
VILLAGE & P.O MASULKHANA, PARWANOO
GSTIN/UIN 02AABCM1083B1ZA
State Name : Himachal Pradesh, Code : 02
Buyer (Bill to)
MOREPEN LABORATORIES LIMITED
VILLAGE & P.O MASULKHANA, PARWANOO
GSTIN/UIN 02AABCM1083B1ZA
State Name : Himachal Pradesh, Code : 02

Invoice No.	Dated
508	1-Mar-24
Delivery Note	Mode/Terms of Payment
Reference No. & Date	Other References
508 dt. 1-Mar-24	
Buyer's Order No.	Dated
Dispatch Doc No.	Delivery Note Date
Dispatched through	Destination
Terms of Delivery	

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	WATER TANKER	996521	28 nos	1,800.00	nos	50,400.00
	SGST @ 9%				9 %	4,536.00
	CGST @ 9%				9 %	4,536.00
	Total		28 nos			₹ 59,472.00

Amount Chargeable (in words)
E. & O.E
INR Fifty Nine Thousand Four Hundred Seventy Two Only

HSN/SAC	Taxable Value	Central Tax Rate	Central Tax Amount	State Tax Rate	State Tax Amount	Total Tax Amount
996521	50,400.00	9%	4,536.00	9%	4,536.00	9,072.00
Total	50,400.00		4,536.00		4,536.00	9,072.00

Tax Amount (in words) : **INR Nine Thousand Seventy Two Only**

Declaration
We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for B.R.B Water Supply Service 2018-19

Authorised Signatory

This is a Computer Generated Invoice

(1024)





Unloading of Water tanker - Supply from 3rd party

MOREPEN LABORATORIES LTD. NEW DELHI

(1025)





Unloading of Water tanker - Supply from 3rd party

MOREPEN LABORATORIES LTD. NEW DELHI

Interstellar Testing Centre Pvt. Ltd.

Test Report

Document QF : 2501

Issued To	Sample Reg. No. :E01-2312190662 Sample Reg. Date :19-12-2023 Report Date :21-12-2023 Report No. :ICE-2312210633 NABL ULR No. :TC592623000014251F Customer Ref. No. :PO Letter Dated :08.12.2023
Morepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	

Test Report as per :	: EPA-1986, PCLS/02/2021
Sampling Information :	
Date of Monitoring	: 15-12-2023
Time of Monitoring	: 15:20 to 16:08 hrs
Name of the emission source monitored	: Stack Emission of Boiler
Rated Capacity	: 2.5 Ton
Capacity on sampling day	: -do-
Type of fuel used & its consumption	: LSHS & 83 ltr/hr
Normal operating schedule	: 24 hrs
Stack Identification	: Stack attached to Boiler (2.5 Ton)
Type of Stack/Duct	: Metal
Stack Height from Ground Level(m)	: 30
Diameter of the Stack(cm)	: 60
Sampling Duration(minutes)	: 48
Purpose of Monitoring	: To assess the pollution load
Air Pollution control measure	: Wet Scrubber
Status	: Working
Recovery of Material	: -
Fugitive Emission,if any	: Nil
Observations :	

Ravinder Kumar
21-12-2023
Reviewer

21-12-2023
PremKumar
(Authorized Signatory)

Interstellar Testing Centre Pvt. Ltd.
86, Industrial Area, Phase-I,
Panchkula-134109 (Haryana)
Phone : (0)(0172)-2561543, 2565825
E-mail : customersupport@icltabs.com
Visit us: www.icltabs.com

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6. Test report in full or parts shall not be used for promotional or publicity purposes.
7. Legal disputes are subjected to Panchkula Jurisdiction only.

(1027)

Interstellar Testing Centre Pvt. Ltd.

Test Report

Issued To	
Morepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	**Sample Reg. No.** :E01-2312190662 **Sample Reg. Date** :19-12-2023 **Report Date** :21-12-2023 **Report No.** :ICE-2312210633 **NABL ULR No.** :TC592623000014251F **Customer Ref. No.** :PO **Letter Dated** :08.12.2023

Flue Gas Temperature, °C,Avg.	: 125
Flue Gas Velocity(m/s),Avg.	: 14.00
Volumetric Flow Rate(Nm^3/hr.)	: 10229.39
Ambient Air Temperature, °C	: 19

S.No.	Parameters	Instrument	Method	Specification	Result
	Discipline : Chemical				
	Group : Atmospheric Pollution				
1.	**General Parameters**				
a.	Particulate Matter, mg/Nm^3 (Corrected to 3% O_2 on dry basis)	Gravimetric	IS:11255(P-1)	Max. 150	37.17
b.	Sulphur Dioxide (SO_2), mg/Nm^3 (Corrected to 3% O_2 on dry basis)	Titration	IS:11255(P-2)	Max. 600	BLQ(LOQ:2.0)
c.	Oxides of Nitrogen (NO_x), mg/Nm^3 (Corrected to 3% O_2 on dry basis)	UV-Spectrophotometer	IS:11255(P-7)	Max. 360	66.66
d.	Carbon Monoxide(CO),% v/v	Orsat Apparatus	IS:13270	Max. 1.0	0.2

*Parameters Customer Defined Fields

NOTE : NA- Not Applicable, Requirements as per EPA Act 1986/PCLS/02/2021, Sample collected by lab rep. on dated 15-12-2023, Sampling Procedure - SOP/ITC/EW/056

REMARKS :N/A

*******End Of Report*******

Ravinder Kumar
21-12-2023
Reviewer

21-12-2023
PremKumar
[Authorized Signatory]

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(1028)

1515

Interstellar Testing Centre Pvt. Ltd.

Test Report

Document QF : 2501

Issued To	Sample Reg. No. :E01-2312190661 Sample Reg. Date :19-12-2023 Report Date :21-12-2023 Report No. :ICE-2312210632 NABL ULR No. :TC592623000014250F Customer Ref. No. :PO Letter Dated :08.12.2023
Murepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	

Test Report as per :	: EPA-1986, PCLS/02/2021
Sampling Information :	
Date of Monitoring	: 15-12-2023
Time of Monitoring	: 16:20 to 17:11 hrs
Name of the emission source monitored	: Stack Emission of Boiler
Rated Capacity	: 1.5 Ton
Capacity on sampling day	: -do-
Type of fuel used & its consumption	: LSHS & 60 ltr/hr
Normal operating schedule	: 24 hrs
Stack Identification	: Stack attached to Boiler (1.5 Ton)
Type of Stack/Duct	: Metal
Stack Height from Ground Level(m)	: 30
Diameter of the Stack(cm)	: 60
Sampling Duration(minutes)	: 51
Purpose of Monitoring	: To assess the pollution load
Air Pollution control measure	: Wet Scrubber
Status	: Working
Recovery of Material	: -
Fugitive Emission,if any	: Nil
Observations :	

Vikram
21-12-2023
Reviewer

21-12-2023
PremKumar
[Authorized Signatory]

Interstellar Testing Centre Pvt. Ltd.
66, Industrial Area, Phase-I,
Panchkula-134109 (Haryana)
Phone : (0)-0172-2561543, 2565425,
E-mail : customerssupport@itclabs.com
Visit us : www.itclabs.com

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7. Legal Jurisdiction Chandigarh.

(1029)

Interstellar Testing Centre Pvt. Ltd.

Test Report

Issued To	Sample Reg. No. :E01-2312190661 Sample Reg. Date :19-12-2023 Report Date :21-12-2023 Report No. :ICE-2312210632 NABL ULR No. :TC592623000014250F Customer Ref. No. :PO Letter Dated :08.12.2023
Morepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	

Flue Gas Temperature, °C,Avg.	: 108
Flue Gas Velocity(m/s),Avg.	: 13.15
Volumetric Flow Rate($Nm^3/hr.$)	: 10037.04
Ambient Air Temperature, °C	: 19

S.No.	Parameters	Instrument	Method	Specification	Result
	Discipline : Chemical				
	Group : Atmospheric Pollution				
1.	**General Parameters**				
a.	Particulate Matter, mg/Nm^3 (Corrected to 3% O_2 on dry basis)	Gravimetric	IS:11255(P-1)	Max. 500	46.79
b.	Sulphur Dioxide (SO_2), mg/Nm^3 (Corrected to 3% O_2 on dry basis)	Titration	IS:11255(P-2)	Max. 600	BLQ(LOQ-2.0)
c.	Oxides of Nitrogen (NO_x), mg/Nm^3 (Corrected to 3% O_2 on dry basis)	UV-Spectrophotometer	IS:11255(P-7)	Max. 300	70.63
d.	Carbon Monoxide(CO),% v/v	Orsat Apparatus	IS:13270	Max. 1.0	0.2

'#' represents Customer Defined Fields

NOTE : NA- Not Applicable, Requirements as per EPA Act 1986/PCLS/02/2021, Sample collected by lab rep. on dated 15-12-2023, Sampling Procedure - SOP/ITC/EW/056

REMARKS :N/A

*******End Of Report*******

Vikrant
21-12-2023
Reviewer

21-12-2023
PremKumar
[Authorized Signatory]

Interstellar Testing Centre Pvt. Ltd.
86, Industrial Area, Phase-I,
Panchkula-134109 (Haryana)
Phone: (0) 0172-2561643, 2565425,
E-mail: customersupport@itclabs.com
Visit us: www.itclabs.com

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7. Legal disputes are subjected to Panchkula Jurisdiction only.

(1030)

Interstellar Testing Centre Pvt. Ltd.

Test Report

Document QF : 2501

Issued To Morepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	**Sample Reg. No.** :E01-2312190663 **Sample Reg. Date** :19-12-2023 **Report Date** :25-12-2023 **Report No.** :ICE-2312250796 **NABL ULR No.** :TC592623000014415F **Customer Ref. No.** :PO **Letter Dated** :08.12.2023

Test Report as per :	: EPA Act 1986/PCLS/2010,G.S.R 2b1(E),Dated- 07.03.2016
Sampling Information :	
Date of Monitoring	: 15-12-2023
Time of Monitoring	: 12:30 to 13:22 hrs
Name of the emission source monitored	: Stack Emission of DG Set
Rated Capacity	: 500 kVA
Capacity on sampling day	: 86%
Type of fuel used & its consumption	: HSD & 151 ltr/hr
Normal operating schedule	: As Required
Stack Identification	: Stack attached to DG Set (500 kVA) Engine No. 25273333
Type of Stack/Duct	: Metal
Stack Height from Ground Level(m)	: 8
Diameter of the Stack(cm)	: 15
Sampling Duration(minutes)	: 52
Purpose of Monitoring	: To assess the pollution load
Air Pollution control measure	: Not Applicable
Status	: -
Recovery of Material	: -
Fugitive Emission,if any	: Nil
Observations :	

Ravinder Kumar
25-12-2023
Reviewer

25-12-2023
PromKumar
[Authorized Signatory]

Interstellar Testing Centre Pvt. Ltd.
90, Industrial Area, Phase-I,
Panchkula-134109 (Haryana)
Phone: (0)-0172-2561543, 2563623,
E-mail: customersupport@itclabs.com
Visit us: www.itclabs.com

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(1031)

Interstellar Testing Centre Pvt. Ltd.

Test Report

Document QF : 2501

Issued To	Sample Reg. No. :E01-2312190663 Sample Reg. Date :19-12-2023 Report Date :25-12-2023 Report No. :ICE-2312250796 NABL ULR No. :TC592623000014415F Customer Ref. No. :PO Letter Dated :08.12.2023
Morepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	

Flue Gas Temperature, °C,Avg.	: 196
Flue Gas Velocity(m/s),Avg.	: 15.89
Volumetric Flow Rate(Nm^3/hr.)	: 615.79
Ambient Air Temperature, °C	: 19

S.No.	Parameters	Instrument	Method	Specification	Result
	Discipline : Chemical				
	Group : Atmospheric Pollution				
1.	**General Parameters**				
a.	Particulate Matter,g/kw-hr	Gravimetric	IS:11255(P-1)	Max. 0.2	0.10
b.	Sulphur Dioxide(SO_2),mg/Nm3	Titration	IS:11255(P-2)	Not Specified	13.36
c.	Oxides of Nitrogen(NO2),g/kw-hr + hydrocarbon,g/kw-hr	UV-Spectrophotometer	IS:11255(P-7)	Max. 4.0	1.4
d.	Carbon Monoxide(CO),g/kw-hr	GC	IS:13270	Max. 3.5	1.3

'#' represents Customer Defined Fields

NOTE : NA- Not Applicable, Requirements as per EPA ACT 1986/PCLS/2010.G.S.R 281(E),DATED- 07.03.2016, Sample Collected by lab rep. on Dated 15-12-2023, Sampling Procedure : SOP/ITC/EW/056.

REMARKS :N/A

*****End Of Report*****

Ravinder Kumar
25-12-2023
Reviewer

25-12-2023
PremKumar
[Authorized Signatory]

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Interstellar Testing Centre Pvt. Ltd.

Test Report

Issued To Moreper Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	**Sample Reg. No.** :E01-2312190664 **Sample Reg. Date** :19-12-2023 **Report Date** :25-12-2023 **Report No.** :ICE-2312250797 **NABL ULR No.** :TC592623000014417F **Customer Ref. No.** :PO **Letter Dated** :08.12.2023

Test Report as per :	: EPA Act 1986/PCLS/2010,G.S.R 281(E),Dated- 07.03.2016
Sampling Information :	
Date of Monitoring	: 15-12-2023
Time of Monitoring	: 14:20 to 15:14 hrs
Name of the emission source monitored	: Stack Emission of DG Set
Rated Capacity	: 750 kVA
Capacity on sampling day	: 85%
Type of fuel used & its consumption	: HSD & 171 ltr/hr
Normal operating schedule	: As Required
Stack Identification	: Stack attached to DG Set (750 kVA) Engine No. 25455046
Type of Stack/Duct	: Metal
Stack Height from Ground Level(m)	: 8
Diameter of the Stack(cm)	: 21
Sampling Duration(minutes)	: 54
Purpose of Monitoring	: To assess the pollution load
Air Pollution control measure	: Not Applicable
Status	: -
Recovery of Material	: -
Fugitive Emission,if any	: Nil
Observations :	

Ravinder Kumar
25-12-2023
Reviewer

25-12-2023
PremKumar
[Authorized Signatory]

Interstellar Testing Centre Pvt. Ltd.
[illegible]
Panchkula-134109 (Haryana)
Phone : (O) 0172-2561543, 2565825,
E-mail : [illegible]
Visit us: www.itclabs.com

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11033

Interstellar Testing Centre Pvt. Ltd.

Test Report

Issued To	Sample Reg. No. :E01-2312190664 Sample Reg. Date :19-12-2023 Report Date :25-12-2023 Report No. :ICE-2312250797 NABL ULR No. :TC592623000014417F Customer Ref. No. :PO Letter Dated :08.12.2023
Morepen Laboratories Ltd. Village: Masalkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	

Flue Gas Temperature, °C,Avg.	: 245
Flue Gas Velocity(m/s),Avg.	: 16.80
Volumetric Flow Rate(Nm^3/hr.)	: 1155.37
Ambient Air Temperature, °C	: 19

S.No.	Parameters	Instrument	Method	Specification	Result
	Discipline : Chemical				
	Group : Atmospheric Pollution				
1.	**General Parameters**				
a.	Particulate Matter,g/kw-hr	Gravimetric	IS:11255(P-1)	Max. 0.2	0.12
b.	Sulphur Dioxide(SO_2),mg/Nm3	Titration	IS:11255(P-2)	Not Specified	14.70
c.	Oxides of Nitrogen(NO2),g/kw-hr + hydrocarbon,g/kw-hr	UV-Spectrophotometer	IS:11255(P-7)	Max. 4.0	1.5
d.	Carbon Monoxide(CO),g/kw-hr	GC	IS:13270	Max. 3.5	1.4

'#' represents Customer Defined Fields

NOTE : NA- Not Applicable, Requirements as per EPA ACT 1986/PCLS/2010.G.S.R 281(E),DATED- 07.03.2016, Sample Collected by lab rep. on Dated 15-12-2023, Sampling Procedure : SOP/ITC/EW/056.

REMARKS : N/A

*******End Of Report*******

Ravinder Kumar
25-12-2023
Reviewer

25-12-2023
PremKumar
[Authorized Signatory]

Interstellar Testing Centre Pvt. Ltd.
80, Industrial Area, Phase-I,
Panchkula-134109 (Haryana)
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5. Samples not drawn by us unless otherwise stated.
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7. Legal disputes are subjected to Panchkula Jurisdiction only.

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(1034)

Interstellar Testing Centre PVT. LTD.

ITC Labs

TC-5928

Test Report

Report No. : ICF-2401310764 (1)

ULR No. : TC592624000001418F

ORIGINAL

Issued To :

Morepen Laboratories Ltd.
Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan
Parwanoo, 173220
Himachal Pradesh, India

Sample Registration No.	: E01-2401240825		
Sample Name	: Stack Emission	Received On	: 24-01-2024
Sample Condition	: Good	Commenced On	: 24-01-2024
Sample Details (if any)		Completed On	: 31-01-2024
Sample Quantity	: 1 Thimble	Date of Report	: 31-01-2024
Packaging Mode	: Packed in vial		
Batch No./QR Code	: Date of Sampling: 23.01.2024, Process Stack of Wet Scrubber-2	Grade	:
Date of Manufacture	: NA	Date of Expiry	: NA
Official Seal	: Not Applicable	Official Signature	: Not Applicable
Sample Submission Type	: Sampled by ITC		
Customer Reference	: PO/08-12-2023		
Any Other Information	: Date of Sampling: 23.01.2024, Process Stack of Wet Scrubber-2		
Test Report as per	: EPA-1986, PCLS/02/2021		

Sampling Information :

Name of the emission source monitored	: Stack Emission of Process Stack
Rated Capacity	: -
Capacity on sampling day	: -
Type of fuel used & its consumption	: Electricity
Normal operating schedule	: 24 hrs
Stack Identification	: Stack attached to Process Stack (Stack of Wet Scrubber-2)
Type of Stack/Duct	: FRP
Stack Height from Ground Level	: 6.1
Diameter of the Stack	: 20.30
Sampling Duration	: 38
Purpose of Monitoring	: To assess the pollution load
Air Pollution control measure	: Wet Scrubber
Status	: Working
Recovery of Material	: -
Fugitive Emission, if any	: Nil
Date of Monitoring	: 23-01-2024
Time of Monitoring	: 16:35 to 17:13 hrs

Observations :

Flue Gas Temperature	: 28

31/01/2024
Vikrant Saini
Verified by

31/01/2024
Prem Kumar
Authorised by

Interstellar Testing Centre PVT. LTD.
86, Industrial Area, Phase-1, Panchkula-134109 (Haryana)
Panchkula-134109 (Haryana)
Phone : (O) 0172-2561543, 2565825
Email : customersupport@itclabs.com
Visit us :www.itclabs.com

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ITC Labs

Interstellar Testing Centre PVT. LTD.

TC-5926

Test Report

Report No. : ICE-2401310764 (1)

ULR No. : TC592624000001418F

ORIGINAL

Flue Gas Velocity : 13.82

Volumetric Flow Rate : 1543.07

Ambient Air Temperature : 17

S. No.	Parameter	Measuring Unit	Instrument	Method	Result	Requirements
	Discipline : Chemical					
	Group : Atmospheric Pollution					
(I)	**General Parameters**					
1	Particulate Matter	mg/Nm3	Gravimetric	IS:11255(P-1)	23.9	150 Max.

NOTE : NA- Not Applicable. Requirement as per EPA-1986, PCLS/02/2021. Sampling Procedure: SOP/ITC/EW/056. Sample Collected by lab rep. on 23-01-2024.

REMARKS : See Note

*******End of Report*******

31/01/2024
Vikrant Saini
Verified by

31/01/2024
Prem Kumar
Authorised by

Interstellar Testing Centre PVT. LTD.
86, Industrial Area, Phase-1, Panchkula-134109 (Haryana)
Panchkula-134109 (Haryana)
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- Test report in full or parts shall not be used for promotional or publicity purposes.

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1523

Interstellar Testing Centre PVT. LTD.

ITC Labs

Test Report

Report No. : ICE-2401310764 (2)

ORIGINAL

Issued To :

Morepen Laboratories Ltd.
Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan
Parwanoo, 173220
Himachal Pradesh, India

Sample Registration No.	: E01-2401240825		
Sample Name	: Stack Emission	Received On	: 24-01-2024
Sample Condition	: Good	Commenced On	: 24-01-2024
Sample Details (if any)		Completed On	: 31-01-2024
Sample Quantity	: 1 Thimble	Date of Report	: 31-01-2024
Packaging Mode	: Packed in vial		
Batch No./QR Code	: Date of Sampling: 23.01.2024, Process Stack of Wet Scrubber-2	Grade	:
Date of Manufacture	: NA	Date of Expiry	: NA
Official Seal	: Not Applicable	Official Signature	: Not Applicable
Sample Submission Type	: Sampled by ITC		
Customer Reference	: PO/08-12-2023		
Any Other Information	: Date of Sampling: 23.01.2024, Process Stack of Wet Scrubber-2		
Test Report as per	: EPA-1986, PCLS/02/2021		

Sampling Information :

Name of the emission source monitored	: Stack Emission of Process Stack
Rated Capacity	: -
Capacity on sampling day	: -
Type of fuel used & its consumption	: Electricity
Normal operating schedule	: 24 hrs
Stack Identification	: Stack attached to Process Stack (Stack of Wet Scrubber-2)
Type of Stack/Duct	: FRP
Stack Height from Ground Level	: 6.1
Diameter of the Stack	: 20.30
Sampling Duration	: 38
Purpose of Monitoring	: To assess the pollution load
Air Pollution control measure	: Wet Scrubber
Status	: Working
Recovery of Material	: -
Fugitive Emission, if any	: Nil
Date of Monitoring	: 23-01-2024
Time of Monitoring	: 16:35 to 17:13 hrs

Observations :

Flue Gas Temperature	: 28

31/01/2024
Vikrant Saini
Verified by

31/01/2024
Prem Kumar
Authorised by

Interstellar Testing Centre PVT. LTD.
86, Industrial Area, Phase-1, Panchkula-134109 (Haryana)
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ITC Labs

Interstellar Testing Centre PVT. LTD.

Test Report

Report No. : ICE-2401310764 (2)

ORIGINAL

Flue Gas Velocity : 13.82

Volumetric Flow Rate : 1543.07

Ambient Air Temperature : 17

S. No.	Parameter	Measuring Unit	Instrument	Method	Result	Requirements
	Discipline : Chemical					
	Group : Atmospheric Pollution					
(I)	**General Parameters**					
1	Hydrogen Fluoride	mg/Nm3	UV-Spectrophotometer	Method of Air Sampling & Analysis	BLQ(LOQ: 1.0)	Not Specified

NOTE : NA- Not Applicable. Requirement as per EPA-1986, PCLS/02/2021. Sampling Procedure: SOP/ITC/EW/056. Sample Collected by lab rep. on 23-01-2024.

REMARKS : See Note

*****End of Report*****

31/01/2024
Vikrant Saini
Verified by

31/01/2024
Prem Kumar
Authorised by

Interstellar Testing Centre PVT. LTD.
86, Industrial Area, Phase-1, Panchkula-134109 (Haryana)
Panchkula-134109 (Haryana)
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Interstellar Testing Centre Pvt. Ltd.

Test Report

Document QF : 2501

Issued To	Sample Reg. No. :E01-2312190660 Sample Reg. Date :19-12-2023 Report Date :21-12-2023 Report No. :ICE-2312210629 NABL ULR No. :TC592623000014249F Customer Ref. No. :PO Letter Dated :08.12.2023
Morepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	

Test Report as per :	: EPA-1986, PCLS/02/2021
Sampling Information :	
Date of Monitoring	: 15-12-2023
Time of Monitoring	: 11:40 to 12:22 hrs
Name of the emission source monitored	: Stack Emission of Process Stack
Rated Capacity	: -
Capacity on sampling day	: -
Type of fuel used & its consumption	: Electricity
Normal operating schedule	: 24 hrs
Stack Identification	: Stack attached to Process Stack of Scrubber-1
Type of Stack/Duct	: Metal
Stack Height from Ground Level(m)	: 16
Diameter of the Stack(cm)	: 15
Sampling Duration(minutes)	: 42
Purpose of Monitoring	: To assess the pollution load
Air Pollution control measure	: Wet Scrubber
Status	: Working
Recovery of Material	: -
Fugitive Emission,if any	: Nil
Observations :	

Ravinder Kumar
21-12-2023
Reviewer

21-12-2023
PremKumar
[Authorized Signatory]

Interstellar Testing Centre Pvt. Ltd.
86, Industrial Area, Phase-I,
Panchkula-134109 (Haryana)
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7. Legal disputes are subjected to Panchkula Jurisdiction only.

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Interstellar Testing Centre Pvt. Ltd.

Test Report

Issued To	
Morepen Laboratories Ltd. Village: Masulkhana, Parwanoo, Tehsil: Kasauli, Distt. Solan Parwanoo	**Sample Reg. No.** :E01-2312190660 **Sample Reg. Date** :19-12-2023 **Report Date** :21-12-2023 **Report No.** :ICE-2312210629 **NABL ULR No.** :TC592623000014249F **Customer Ref. No.** :PO **Letter Dated** :08.12.2023

Flue Gas Temperature, °C,Avg.	: 27
Flue Gas Velocity(m/s),Avg.	: 12.73
Volumetric Flow Rate(Nm^3/hr.)	: 771.24
Ambient Air Temperature, °C	: 19

S.No.	Parameters	Instrument	Method	Specification	Result
	Discipline : Chemical				
	Group : Atmospheric Pollution				
1.	**General Parameters**				
a.	Sulphur Dioxide(SO_2),mg/Nm3	Titration	IS:11255(P-2)	Not Specified	BLQ(LOQ:2.0)
b.	Acid Mist as HCl, mg/Nm^3	Titration	Method of Air sampling & Analysis	50 Max.	BLQ(LOQ:1.0)

'#' represents Customer Defined Fields

NOTE : NA- Not Applicable, BLQ- Below limit of Quantification, LOQ- Limit of Quantification, Requirements as per EPA Act 1986/PCLS/02/2021, Sample collected by lab rep. on dated 15-12-2023, Sampling Procedure - SOP/ITC/EW/056

REMARKS :N/A

*******End Of Report*******

Ravinder Kumar
21-12-2023
Reviewer

21-12-2023
PremKumar
[Authorized Signatory]

Interstellar Testing Centre Pvt. Ltd.
66, Industrial Area, Phase I,
Panchkula-134109 (Haryana)
Phone : (0) 0172-2561543, 2565625,
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Visit us: www.itclabs.com

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ANNEXURE - 25

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MOREPEN LABORATORIES LIMITED

Village & PO Masulkhana, Parwanoo, Distt. Solan
Himachal Pradesh , 173220 , Contact No. : 01792-233283-88
DL No.: MB/93/6 , MNB/93/5

GSTIN No.: 02AABCM1063B1ZA PAN No.: AABCM1063B

PURCHASE ORDER

Capex : Legal compliance for Approval of Masulkhana site

Vendor Detail		Billing Address	
Name	ECO SOLUTIONS & ENGINEERS	PO No	MSL/2021-22/10132
Address	#4553-C SECTOR-70, MOHALI-160055 MOHALI	PO Date :	05-01-22
State	Punjab	Billing Add:	MOREPEN LABORATORIES LIMITED, Village & PO Masulkhana, Parwanoo,, Distt. Solan, Himachal Pradesh - 173220
Country	INDIA	Contact No. :	01792-233283-88
Contact			
GSTIN	03AAIFE1191Q1Z7		
PAN No.	AAIFE1191Q		
Email			
State Code :	03	State Code :	02

S-No	Item Name	UOM	Qty	Price	HSN	Discount %	Discount Value	Taxable Value	SGST %	SGST Amt	CGST %	CGST Amt	IGST %	IGST Amt
1	Hydroic baling press machine Bale size 18L824W in inch Bale weight 30 to 50 kg Chamber size 8x24x36 in inch Cylinder size 120bore/710stg65Ram/700 stroke mm Tank Oil Cap 50 Ltrs As Quote 2020-21-16R Dt 28/10/21	Nos	3	285000	8421			855000.00	0	0	0	0	18	153900.00
2	Twin shaft shredder Model ESE-200 Cutting Mechanism Twin Shaft power 2 hp supply single phase Machine dimensions mm HXWXD 1400X700X700 As per your quote ref ESF/QTN/2020/17R dt 28/10/21	Nos	3	205000	8421			615000.00	0	0	0	0	18	110700.00
	Total									0		0		264600

Transaction Value	1470.0
Less: Discount @ 0 %	
Other Charges	
Add : SGST	
Add: CGST	
Add: IGST	264600
Total Amount GST	264
Grand Total	1734600

Payment Terms : 50 % ADVANCE BALANCE AGAINST PI

Delivery : 5-6 Weeks

Morepen Laboratories Limited

Authorised Signatory

ANNEXURE - 36

(1041)

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MOREPEN LABORATORIES LIMITED

Village & PO Masulkhana, Parwanoo, ,Distt. Solan
Himachal Pradesh , 173220 , Contact No. : 01792-233283-88
DL No.: MB/93/6 , MNB/93/5

No.: 02AABCM1003B1ZA PAN No.: AABCM1003B

PURCHASE ORDER Capex : CSR Activities for Masulkhana plant (FY 2021-22)

Vendor Detail	Billing Address
Name : SPINOFF TECHNOPARK PVT LTD	PO No : MSL/2021-22/10148
Address : S-226, PHASE-8B, IND AREA, MOHALI (PUNJAB) 160071 Mohali	PO Date : 16-02-22
State : Punjab	Billing Add: MOREPEN LABORATORIES LIMITED, Village & PO Masulkhana, Parwanoo,, Distt. Solan, Himachal Pradesh - 173220
Country : INDIA	Contact No. : 01792-233283-88
Contact	
GSTIN : 03AAMCS1440F1ZQ	
PAN No : AAMCS1440F	State Code : 02
Email	
State Code : 03	

S-No	Item Name	UOM	Qty	Price	HSN	Discount %	Discount Value	Taxable Value	SGST %	SGST Amt	CGST %	CGST Amt	IGST %	IGST Amt
1	40W Integrated Led Solar Street Light	Nos	15	4400	8539			79200.00	0	0	0	0	0	0
2	Gi Pole Single Arm 8 Mtrs	Nos	15	3780	7308			67900.00	0	0	0	0	0	0
	Warranty 2 Years On LED & 1 Year on Battery													
	Total									0				0

Transaction Value	0
Less: Discount @ 0 %	0
Other Charges	0
Add : SGST	0
Add: CGST	0
Add: IGST	0
Total Amount :GST	21654
Grand Total :	108354.00

Payment Terms : 50 % Advance and 50 % Against Documents

Delivery : 1-2 WEEK

Freight : TO PAY

Delivery Through : BY ROAD

Special Instruction : (Invoice,Transporter copy & Eway bill should be as per our PO Address)

Morepen Laboratories Limited

MOREPEN LABORATORIES LTD. NEW DELHI

Authorised Signatory

TERMS AND CONDITIONS OF PURCHASE

1. ACCEPTANCE : If no formal acceptance received with in 10 days from date of order, the same shall be deemed accepted.

2. SPECIFICATION : Specifications stipulated must be adhered to otherwise we reserve the right to cancel whole/ part order.

3. INSPECTION : Company will not be liable for non performance, either in whole or in part of any contract, or any delay in performance there of, as a consequence of occurances beyond the control of the company.

4. VALIDITY : Delivery must be as per given schedule. Failing which, we reserve the right to cancel order, whole/part. We shall be compensated for losses for non compliance of order. Our assessment of losses shall be final.

5. INVOICE : All invoices shall be made as per prevailing Central Excise rules so that MODVAT can be availed of.

6. FORCE MAJURE : Company will not be liable for non performance, either in whole or in part of any contract, or any delay in performance there of, as a consequences of occurances beyond the control of the company.

7. JURISDICTION : All disputes arising out of this contract shall be within the Solon Jurisdiction only.

Do not charge TCS on your invoices. We will deduct TDS as per section 194 Q, if applicable on you.

Annexure - 37

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Community Plantation under CER

MOREPEN LABORATORIES LTD. NEW DELHI